

Eighteenth Series, Vol. XV No. 28

Thursday, April 2, 2026
Chaitra 12, 1948 (Saka)

LOK SABHA DEBATES

(Original Version)

Seventh Session
(Eighteenth Lok Sabha)



(Vol. XV contains Nos. 21 to 31)

LOK SABHA SECRETARIAT

NEW DELHI

EDITORIAL BOARD

Utpal Kumar Singh

Secretary-General

Lok Sabha

Chander Mohan

Additional Secretary

Nisha Sharma

Director

Narad Prasad Kimothi

Manoj Kumar Pankaj

Joint Director

Ajay Sharma

Deputy Director

© 2026 Lok Sabha Secretariat

None of the material may be copied, reproduced, distributed, republished, downloaded, displayed, posted or transmitted in any form or by any means, including but not limited to electronic, mechanical, photocopying, recording or otherwise, without the prior permission of Lok Sabha Secretariat. However, the material can be displayed, copied, distributed and downloaded for personal, non-commercial use only, provided the material is not modified and all copyright and other proprietary notices contained in the material are retained.

C O N T E N T S

**Eighteenth Series, Vol. XV, Seventh Session, 2026/1948 (Saka)
No. 28, Thursday, April 2, 2026/ Chaitra 12, 1948 (Saka)**

<u>S U B J E C T</u>	<u>P A G E S</u>
OBITUARY REFERENCES	10
ORAL ANSWER TO QUESTION	
Starred Question Nos. 541 to 549 and 551	11-201
WRITTEN ANSWERS TO QUESTIONS	
(i) Starred Question Nos. 550 and 552 to 560	202-264
(ii) Unstarred Question Nos. 6211 to 6440	265-1386

PAPERS LAID ON THE TABLE 1387-1418

MESSAGES FROM RAJYA SABHA 1418,1580

**STANDING COMMITTEE ON RURAL DEVELOPMENT
AND PANCHAYATI RAJ**

31st and 32nd Reports 1419

STATEMENTS BY MINISTERS 1420-1421

- (i) Status of implementation of observations /recommendations contained in the 4th Report of the Standing Committee on Energy on 'Demands for Grants (2025-26)' pertaining to the Ministry of Power.

Shri Shripad Yesso Naik 1420

- (ii) Status of implementation of recommendations contained in the 6th Report of the Standing Committee on Housing and Urban Affairs on action taken by the Government on the recommendations/observations contained in the 3rd Report of the Committee on 'Demands for Grants (2025-26)' pertaining to the Ministry of Housing and Urban Affairs.

Shri Tokhan Sahu 1420-1421

MATTERS OF PUBLIC IMPORTANCE 1421-1483

MATTERS UNDER RULE 377 1483-1498

- (i) Need for establishment of a dedicated Nuclear Science Specialized Research and Educational Institute in Rajasthan

Shri Rao Rajendra Singh 1483-1484

- (ii) Need to set up a digital network system integrating with family, police and health services for the care and safety of the senior citizens living alone
Shrimati Manju Sharma 1484-1485
- (iii) Need to retain and strengthen Central Bureau of Communication Office in Balaghat, Madhya Pradesh
Shrimati Bharti Pardhi 1485
- (iv) Need to start recording of programmes and other activities in Akashvani and Doordarshan Kendra in Medininagar in Palamu, Jharkhand
Shri Vishnu Dayal Ram 1486
- (v) Need for a national policy to comprehensively improve connectivity to farming land in country to boost agricultural economy
Shri Anurag Sharma 1486-1487
- (vi) Need to ensure participation of people in disposal and recycling of plastic waste through extensive use of Reverse Vending Machines
Dr. Manna Lal Rawat 1487-1488
- (vii) Need to renovate historical temple of Shri Dauji Maharaj in Hathras Parliamentary Constituency, Uttar Pradesh
Shri Anoop Pradhan Valmiki 1488

- (viii) Need for robust regulatory framework to curb malpractices in private hospitals across the country
Shri Bhartruhari Mahtab 1488-1489
- (ix) Regarding policy for protection of Journalists and their welfare
Shri Darshan Singh Choudhary 1489-1490
- (x) Need for establishment of 'Budhhist Studies Centre' in Siddharth University in Siddharthnagar district, Uttar Pradesh
Shri Jagdambika Pal 1490
- (xi) Need to relax the criteria for establishment of Eklavya Model Residential Schools (EMRS) and sanction setting up of a greater number of EMRS in Karnataka
Shri G. Kumar Naik 1491-1492
- (xii) Need to address the shortage of petroleum products and fertilisers in the country
Shri Manish Tewari 1492
- (xiii) Regarding construction of additional railway line at Nari Khetri and Bhavdhari Railway Stations in Jhunjhunu Parliamentary Constituency to facilitate stoppage of trains at these stations
Shri Brijendra Singh Ola 1493
- (xiv) Need to confer Bharat Ratna on Late Babu Jagjivan Ram and Late Shri Kanshi Ram
Shri Manoj Kumar 1493-1494

- (xv) Need to take necessary steps to increase enrolment and uplift standard of education among girls in Moradabad district, Uttar Pradesh
Shrimati Ruchi Vira 1494
- (xvi) Need to declare and develop the road from Maigalganj to Lakhimpur Kheri in Uttar Pradesh as a National Highway
Shri Anand Bhadauria 1495
- (xvii) Need to strengthen institutional capacity of organ transplantation and provide all round support to families of organ donors in the country
Dr. Byreddy Shabari 1495-1496
- (xviii) Need to run a direct daily train from Rajgir in Nalanda Parliamentary Constituency to Katra in Jammu and Kashmir
Shri Kaushalendra Kumar 1496
- (xix) Need to ensure effective functioning of district level Committees, especially DISHA, Development and Monitoring Committees
Shri Umeshbhai Babubhai Patel 1497
- (xx) Regarding establishment of 100-bedded ESIC Hospital in Bokaro district, Jharkhand
Shri Chandra Prakash Choudhary 1497-1498
- CENTRAL ARMED POLICE FORCES (GENERAL ADMINISTRATION) BILL, 2026** 1499-1626
 As Passed By Rajya Sabha
- Motion to Consider 1499

Shri Nityanand Rai	1499
Shri Harish Chandra Meena	1502-1512
Shri Rao Rajendra Singh	1513-1517
Shri Dharmendra Yadav	1518-1523
Sushri Mahua Moitra	1523-1534
Shrimati Lovely Anand	1525-1537
Shri Krishna Prasad Tenneti	1538-1543
Shri Sanjay Uttamrao Deshmukh	1543-1545
Shri Dhairyasheel Rajsinh Mohite-Patil	1546-1547
Shri Dhairyasheel Sambhajirao Mane	1547-1550
Shri Deepender Singh Hooda	1550-1556
Shri Vishnu Dayal Ram	1556-1560
Shri Umeshbhai Babubhai Patel	1560-1562
Dr. Gumma Thanuja Rani	1562-1565
Shri Gurmeet Singh Meet Hayer	1565-1566
Shri Sudhakar Singh	1566-1569
Shri Devesh Shakya	1569-1571
Shri Imran Masood	1571-1575
Shrimati Kamaljeet Sehwari	1575-1579
Shri Sudama Prasad	1580-1582
Dr. Rajkumar Sangwan	1582-1584
Shri Rajesh Ranjan	1584-1587
Shri Hanuman Beniwal	1587-1592

Shri Kuldeep Indora	1592-1595
Shri Tapir Gao	1595-1598
Shrimati Ruchi Vira	1598-1600
Adv. Chandra Shekhar	1600-1603
Shri Abdul Rashid Sheikh	1603-1605
Shri Varun Chaudhry	1605-1609
Shri Rajeev Rai	1609-1613
Shri Balwant Baswant Wankhade	1613-1614
Shri Awadhesh Prasad	1614-1616
Clauses 2 to 8 and 1	1623-1626
Motion to Pass	1626

ANNOUNCEMENT BY THE SPEAKER

Sittings of the House	1626

ANNEXURE – I

(i) Member-wise Index to Starred Questions	1628
(ii) Member-wise Index to Unstarred Questions	1629-1638

ANNEXURE – II

(i) Ministry-wise Index to Starred Questions	1639
(ii) Ministry-wise Index to Unstarred Questions	1640-1641

OFFICERS OF LOK SABHA

THE SPEAKER

Shri Om Birla

PANEL OF CHAIRPERSONS

Shri N. K. Premachandran

Shri Jagdambika Pal

Shri P. C. Mohan

Shrimati Sandhya Ray

Shri Dilip Saikia

Kumari Selja

Shri A. Raja

Dr. Kakoli Ghosh Dastidar

Shri Krishna Prasad Tenneti

Shri Awadhesh Prasad

SECRETARY GENERAL

Shri Utpal Kumar Singh

LOK SABHA DEBATES

LOK SABHA

Thursday, April 2, 2026/ Chaitra 12, 1948 (Saka)

The Lok Sabha met at Eleven of the Clock.

[**HON. SPEAKER** *in the Chair*]

OBITUARY REFERENCES

माननीय अध्यक्ष: माननीय सदस्यगण, अत्यंत दुःख के साथ मुझे सभा को दो पूर्व साथियों के निधन के बारे में सूचित करना है।

श्री जंगबीर सिंह हरियाणा के भिवानी संसदीय निर्वाचन क्षेत्र से 10वीं लोक सभा के सदस्य थे। उन्होंने परिवहन और पर्यटन संबंधी संसदीय स्थायी समिति के सदस्य के रूप में कार्य किया। श्री जंगबीर सिंह का निधन 85 वर्ष की आयु में 27 मार्च, 2026 को हरियाणा के भिवानी में हुआ।

श्री नारायण साहू ओडिशा के देवगढ़ संसदीय निर्वाचन क्षेत्र से 7वीं लोक सभा के सदस्य थे। वे दो कार्यकाल के लिए ओडिशा विधान सभा के सदस्य भी रहे। श्री नारायण साहू का निधन 87 वर्ष की आयु में 27 मार्च, 2026 को ओडिशा के भुवनेश्वर में हुआ।

यह सभा अपने दो पूर्व सहयोगियों के निधन पर गहरा शोक व्यक्त करती है और शोक संतप्त परिवारों के प्रति अपनी संवेदना व्यक्त करती है।

अब यह सभा दिवंगत आत्माओं के सम्मान में कुछ देर मौन रहेगी।

11.02 hrs

The Members then stood in silence for a short while.

माननीय अध्यक्ष : ॐ शांति: शांति: शांति: ।

ORAL ANSWERS TO QUESTIONS

@Starred Question Nos. 541 to 549 and 551

माननीय अध्यक्ष : प्रश्न काल, प्रश्न संख्या- 541, श्री एडवोकेट चंद्र शेखर जी ।

विद्युत अधिनियम, 2003 के उपबंध

***541. एडवोकेट चन्द्र शेखर:**

क्या विद्युत मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार द्वारा वर्ष 2021 में एक अधिसूचना के माध्यम से देश भर के सभी बिजली उपभोक्ताओं के लिए प्रीपेड मोड में स्मार्ट मीटर लगाने के संबंध में कोई निर्देश जारी किए गए हैं और यदि हाँ, तो तत्संबंधी राज्य-वार ब्यौरा क्या है तथा विद्युत अधिनियम, 2003 के किन उपबंधों के तहत उक्त अधिसूचना जारी की गई थी;
- (ख) क्या उक्त अधिनियम की धारा 47(5) के तहत उपभोक्ताओं को प्रीपेड मीटर चुनने का विकल्प प्रदान किया गया है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है;
- (ग) क्या उपभोक्ताओं की सहमति के बिना प्रीपेड मोड को अनिवार्य बनाना उक्त अधिनियम के मूल उद्देश्य के विपरीत है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है;
- (घ) क्या सरकार का उन उपभोक्ताओं के लिए पोस्टपेड का विकल्प खुला रखने का विचार है तो प्रीपेड विकल्प नहीं चुनना चाहते हैं या इस संबंध में स्पष्ट दिशा-निर्देश जारी करने का प्रस्ताव है; और
- (ङ) यदि हाँ, तो तत्संबंधी ब्यौरा क्या है और इस कार्य के कब तक पूरा होने की संभावना है तथा यदि नहीं, तो इसके क्या कारण हैं?

आवासन और शहरी कार्य मंत्री; तथा विद्युत मंत्री (श्री मनोहर लाल):

(क) से (ङ): **विवरण** सभा पटल पर रख दिया गया है।

@ The sign + marked above the name of a Member indicates that the Question was actually asked on the floor of the House by that Member.

विवरण

(क) से (ड): (i) विद्युत अधिनियम, 2003 की धारा 47(5) में प्रावधान है कि उपभोक्ता के अनुरोध पर वितरण लाइसेंसधारी उपभोक्ता को प्री-पेमेंट मीटर उपलब्ध कराएगा और इसके लिए किसी सुरक्षा राशि की आवश्यकता नहीं होगी।

(ii) इसके अतिरिक्त, सरकार ने विद्युत (उपभोक्ता अधिकार) नियम, 2020 जारी किए हैं, जिनमें यह अनिवार्य किया गया है कि नए कनेक्शन केवल स्मार्ट प्री-पेमेंट मीटर या प्री-पेमेंट मीटर के साथ ही प्रदान किए जाएंगे तथा स्मार्ट मीटर या प्री-पेमेंट मीटर संबंधी किसी भी अपवाद को राज्य विद्युत विनियामक आयोग द्वारा विधिवत अनुमोदित किया जाएगा।

(iii) केंद्रीय विद्युत प्राधिकरण (मीटरों की स्थापना एवं संचालन) (संशोधन) विनियम, 2022 यथा संशोधित, के अनुसार संचार नेटवर्क वाले क्षेत्रों में सभी उपभोक्ताओं को केंद्र सरकार द्वारा निर्दिष्ट समय-सीमा के भीतर संबंधित भारतीय मानकों (आईएस) के अनुरूप स्मार्ट मीटरों के माध्यम से विद्युत आपूर्ति की जाएगी। यह भी प्रावधान है कि सभी एडवांस्ड मीटरिंग इंफ्रास्ट्रक्चर में प्री-पेमेंट सुविधा शामिल होगी तथा वे केंद्रीय विद्युत प्राधिकरण द्वारा जारी दिशानिर्देशों के अनुसार अंतर-प्रचालनात्मक होंगे।

(iv) भारत सरकार ने जुलाई 2021 में उपभोक्ताओं को विद्युत आपूर्ति की गुणवत्ता और विश्वसनीयता में सुधार के उद्देश्य से संशोधित वितरण क्षेत्र स्कीम (आरडीएसएस) शुरू की। आरडीएसएस के अंतर्गत प्रमुख गतिविधियों में उपभोक्ताओं, वितरण ट्रांसफॉर्मरों (डीटी) और फीडरों के लिए स्मार्ट मीटरों की संस्थापना शामिल है। यह परिकल्पना की गई है कि संस्थापित स्मार्ट मीटरों में प्री-पेमेंट सुविधा होनी चाहिए और सरकार का दृष्टिकोण इन मीटरों से मिलने वाले लाभों के आधार पर उपभोक्ताओं को प्री-पेड स्मार्ट मीटर अपनाने हेतु प्रोत्साहित करना है।

(v) परंपरागत रूप से संस्थापित स्मार्ट मीटरों के लिए पोस्ट-पेड सेवा डिफॉल्ट मोड में रही है। हालांकि, उपभोक्ताओं एवं वितरण यूटिलिटी को मिलने वाले लाभों को देखते हुए संशोधित वितरण क्षेत्र स्कीम (आरडीएसएस) तथा राज्य स्कीमों के अंतर्गत स्मार्ट प्री-पेड मीटर लगाए गए हैं।

आरडीएसएस के अंतर्गत राज्यों/संघ राज्य क्षेत्रों द्वारा प्रस्तुत प्रस्तावों के आधार पर प्रीपेड मोड में 19.79 करोड़ उपभोक्ता मीटर, 52.53 लाख वितरण ट्रांसफॉर्मर (डीटी) तथा 2.05 लाख फीडरों को कवर करने वाले स्मार्ट मीटरिंग कार्य स्वीकृत किए गए हैं तथा 4.69 करोड़ स्मार्ट मीटर स्थापित किए जा चुके हैं। राज्य स्कीमों सहित अन्य स्कीमों के अंतर्गत भी स्मार्ट मीटर लगाए जा चुके हैं। देशभर में विभिन्न स्कीमों के अंतर्गत कुल 6.13 करोड़ स्मार्ट मीटर लगाए जा चुके हैं, जिनमें से 2.25 करोड़ प्रीपेड मोड में चल रहे हैं।

(vi) उपभोक्ताओं के लिए निम्नलिखित लाभों की परिकल्पना की गई है:

- i. छोटे रिचार्ज के साथ रिचार्ज की सुविधा
- ii. जीरो बैलेंस होने पर कनेक्शन कटने से बचने के लिए मीटर में आपातकालीन क्रेडिट
- iii. खपत की निगरानी
- iv. त्रुटिरहित बिलिंग

उपभोक्ताओं के अतिरिक्त, प्रीपेड स्मार्ट मीटरिंग से वितरण यूटिलिटी की बिलिंग एवं संग्रहण दक्षता में सुधार होता है, साथ ही स्वचालित ऊर्जा लेखांकन, बेहतर लोड पूर्वानुमान, मांग-पक्ष प्रबंधन हेतु डेटा विश्लेषण का उपयोग तथा ऊर्जा पारगमन के लिए सक्षम पारिस्थितिकी तंत्र जैसी सुविधाएँ उपलब्ध होती हैं। वितरण यूटिलिटी को प्राप्त होने वाले लाभ अंततः बेहतर सेवाओं एवं कम लागत के रूप में उपभोक्ताओं तक पहुँचते हैं।

(vii) प्रारंभ में, स्मार्ट मीटरिंग कार्यों के क्रियान्वयन में स्मार्ट मीटर के लाभों के संबंध में उपभोक्ताओं की अपर्याप्त जागरूकता के कारण कुछ चुनौतियाँ थीं। उपभोक्ता सहभागिता बढ़ाने एवं विश्वास सुदृढ़ करने के लिए इस मंत्रालय ने विभिन्न परामर्शिकाएं/मानक संचालन प्रक्रियाएँ (एसओपी) जारी की हैं। इनमें निम्नलिखित शामिल हैं:

- सरकारी प्रतिष्ठानों, वाणिज्यिक एवं औद्योगिक उपभोक्ताओं में प्रीपेड स्मार्ट मीटरों की संस्थापना को प्राथमिकता तथा लाभों के प्रदर्शन के आधार पर बाद में अन्य उपभोक्ताओं तक विस्तार।

- बिल में छूट के माध्यम से प्रीपेड मीटर स्थापना के लिए उपभोक्ताओं को प्रोत्साहन;
- स्मार्ट मीटर द्वारा दर्ज अधिकतम मांग के आधार पर उपभोक्ता पर कोई शास्ति नहीं;
- पिछले बकाया की आसान किस्तों में वसूली की व्यवस्था;
- स्मार्ट मीटर की सटीकता पर विश्वास बढ़ाने हेतु चेक मीटर की स्थापना;
- बिजली खपत की नियमित निगरानी एवं आसान रिचार्ज के लिए स्मार्ट मीटर मोबाइल ऐप की उपलब्धता;
- उपभोक्ताओं को शेष राशि एवं आपातकालीन क्रेडिट के लिए अग्रिम अलर्ट।

इस स्कीम की समापन तिथि 31 मार्च, 2028 है।

एडवोकेट चन्द्र शेखर : अध्यक्ष महोदय, प्राइवेट कंपनियां कहती हैं कि 'पहले इस्तेमाल करो, फिर विश्वास करो' और हमारी भाजपा की नेतृत्व वाली एनडीए सरकार भी स्मार्ट मीटर के नाम पर उपभोक्ताओं से कह रही है कि 'पहले भुगतान दो, फिर बिजली लो'। यह जनता द्वारा चुनी हुई सरकार है, फिर निजी कंपनियों जैसी नीति क्यों अपना रही है?

अध्यक्ष महोदय, मैंने उत्तर को विस्तृत रूप से पढ़ा है। हमारे देश गांव में रहने वाले अधिकांश किसान-मजदूर रोजाना मेहनत करके कमाते हैं और उनकी आय दैनिक होती है। अगर स्मार्ट बिजली मीटर को प्रीपेड मोड पर लागू किया जाता है और अगर दो-तीन दिन काम न मिलने पर रिचार्ज न हो पाए तो बिजली अपने आप कट जाएगी। उस स्थिति में गरीब परिवार अपने बच्चों की पढ़ाई, उनका खाना और रोजमर्रा के जीवन को कैसे चलाएगा? सरकार वीबी- जी राम जी के जरिए 125 दिन रोजगार की गारंटी देती है तो क्या सरकार यह अपेक्षा करती है कि गरीब 365 दिन पहले भुगतान करे और बिजली का बोझ उठाए? क्या सरकार ऐसे मजदूर परिवारों के लिए विशेष सुरक्षा प्रावधान में पोस्टपेड विकल्प सुनिश्चित करेगी? धन्यवाद।

श्री मनोहर लाल : अध्यक्ष महोदय, हमारे सम्माननीय सदस्य जी ने जो विषय रखा है,

इनका कन्सर्न ठीक है, लेकिन इनकी जानकारी के लिए मैं बताना चाहता हूँ कि प्रीपेड स्मार्ट मीटर एक ऑप्शनल व्यवस्था है। इस व्यवस्था को मँडेटरी नहीं किया गया है। उसमें कई प्रकार के लाभ बताए गए हैं। उन लाभों को लेने के लिए अगर वे प्रीपेड स्मार्ट मीटर पर आते हैं तो इसमें न केवल कंज्यूमर को लाभ होगा बल्कि स्टेट्स और कंपनियों को भी लाभ होगा। इसमें इतना ही है कि पहले वह सिक्योरिटी जमा करके कनेक्शन लेता है और वह एक या दो महीने का जो बिलिंग साइकिल है, उसकी सिक्योरिटी जमा रखता है। लेकिन, अगर वह प्रीपेड मोड पर आता है तो वह सिक्योरिटी को वापस लेकर उसी को प्रीपेड में डालकर साथ-साथ बिजली लेता रहता है। उसमें कहीं कठिनाई नहीं है।

जहां तक सामान्य व्यक्ति की बात है, उसमें बहुत छोटी अमाउंट का भी प्रीपेड करने का एक प्रावधान दिया गया है। यदि वह पांच दिन, दस दिन या पंद्रह दिन के लिए भी करता है, तो उसके लिए एक प्रावधान है। यह मँडेटरी नहीं है बल्कि ऑप्शनल विषय है।

एडवोकेट चन्द्र शेखर : अध्यक्ष महोदय, वर्ष 2022 का विनियम एक्ट इसे अनिवार्य करता है। यह स्पष्ट विरोधाभास है। मंत्री जी को इस ओर ध्यान देना चाहिए।

मेरा दूसरा प्रश्न यह है कि पश्चिमी एशियाई संकट के कारण ईंधन की किल्लत बढ़ रही है और शहरी क्षेत्रों में इंडक्शन चूल्हा लोगों के लिए भोजन का प्रमुख साधन बनता जा रहा है। ऐसे में यदि प्री-पेड स्मार्ट मीटर के कारण रिचार्ज न होने पर बिजली कट जाती है, तो लोगों के सामने भोजन का संकट खड़ा हो जाएगा। क्या यह सरकार इस स्थिति को देखते हुए न्यूनतम बिजली आपूर्ति, गैप पीरियड या पोस्टपेड विकल्प सुनिश्चित करेगी, ताकि कोई भी परिवार भूख और अंधेरे का शिकार न हो?

श्री मनोहर लाल : अध्यक्ष महोदय, मैंने पहले ही बताया था कि यह ऑप्शनल है। फिर भी एक प्रावधान यह किया गया है कि प्रीपेड का जो भी नोटिफिकेशन है, उसमें यदि वहां का रेग्युलेटर है तथा रेग्युलेटर के अधिकार क्षेत्र में यदि है कि लागू करने या अनुमति देनी है या नहीं। अतः केवल यहां से नोटिफिकेशन लागू नहीं होता। यदि होना भी है, तो स्टेट के

रेग्युलेटरी कमीशन को पूरा अधिकार दिया गया है। यह पहला विषय है।

दूसरा, यह बात ठीक है कि पश्चिम एशिया में जिस प्रकार का विवाद चल रहा है, जिसके कारण पेट्रोलियम पदार्थ व गैस की सप्लाई कम हो रही है। पेट्रोलियम मंत्री जी ने भी एक विषय सभी के सामने रखा है कि कहीं भी इस प्रकार की कोई कमी नहीं है तथा पूरी सप्लाई दी जा रही है। उसके बावजूद भी एक कहावत है कि- 'Let us hope for the best, prepare for the worst.' सरकार के नाते मैं एक विषय आपके सामने बता रहा हूँ कि जो एलपीजी कनेक्शन्स हैं, पीएनजी कनेक्शन्स की जहां-जहां लाइन्स बिछी हैं, उसके हिसाब से उनको कनेक्शन का प्रावधान भी है। उसे बहुत तेजी से बढ़ाया जा रहा है, ताकि लोग पीएनजी पर आएँ। पीएनजी, एलपीजी से भी अधिक सुलभ है। जहां तक इलेक्ट्रिसिटी का संबंध है, इलेक्ट्रिक यूटेंसिल्स, ई-कुकिंग के माध्यम से जो लोग आते हैं, उनको पर्याप्त बिजली मिलती है। कहीं कोई कठिनाई नहीं है। आज के समय बिजली की आपूर्ति 23-24 घंटे तक की जाती है।

श्री हनुमान बेनीवाल : धन्यवाद अध्यक्ष महोदय। स्मार्ट मीटर योजना बिजली योजना, बिजली क्षेत्र में निजीकरण की दिशा में एक बड़ा कदम दिख रहा है। यह सीधे उपभोक्ताओं के अधिकारों पर हमला है। मंत्री जी ने अभी खुद स्वीकार किया कि उपभोक्ताओं के अनुरोध पर हम स्मार्ट मीटर लगवा रहे हैं। राजस्थान सहित अन्य राज्यों में 6.13 करोड़ स्मार्ट मीटर लगाए जा चुके हैं, जिनमें से 2.25 करोड़ मीटर प्रीपेड मोड में चल रहे हैं। मेरा मंत्री जी से प्रश्न है कि कौन-कौन से राज्यों में प्रीपेड मीटर के कारण उपभोक्ताओं की शिकायतें जैसे गलत बिलिंग, अचानक कनेक्शन कटना आदि की घटनाएं बढ़ी हैं? स्मार्ट मीटर की पूरी प्रक्रिया में केंद्र सरकार के पास क्या कोई स्वतंत्र निगरानी तंत्र है, ताकि भ्रष्टाचार व अन्य अनियमितताओं को रोका जा सके?

अध्यक्ष जी, बहुत से राज्यों में जबरन स्मार्ट मीटर लगाए जा रहे हैं। मंत्री जी, कृपया स्मार्ट मीटर पर जवाब दें। आप तो गैस के विषय पर चले गए। गैस नहीं, स्मार्ट मीटर का

मामला है, कृपया इसका जवाब दें।

श्री मनोहर लाल : अध्यक्ष महोदय, पूर्व के माननीय सदस्य ने पहले गैस किल्लत के बारे में चर्चा की, इसलिए मैं उस विषय पर गया। मैं स्वयं उस विषय पर नहीं गया, क्योंकि वह मेरा विषय भी नहीं है।

अध्यक्ष जी, इस प्रकार के प्रीपेड मीटर, जो लगाए गए हैं, उनमें बताया गया है कि किन-किन राज्यों को लाभ हुआ है। वैसे तो बहुत सारे राज्यों में स्मार्ट मीटर लगे हैं।

माननीय अध्यक्ष : नहीं, आपने पहले ही बता दिया कि यह कम्पल्सरी नहीं है, बस ठीक है।

श्री मनोहर लाल : अध्यक्ष जी, यह कम्पल्सरी नहीं है, फिर भी जिन्होंने लगवाया है, उनके लाभ मैं बता रहा हूँ। इन्होंने पूछा था कि लाभ कहां-कहां मिल रहा है? ... (व्यवधान)

श्री हनुमान बेनीवाल : अध्यक्ष महोदय, मैं मंत्री जी से यह कह रहा हूँ कि जबरन स्मार्ट मीटर लगाए जा रहे हैं।

श्री मनोहर लाल : अध्यक्ष जी, किसी प्रदेश में जबरन स्मार्ट मीटर लगाने का हमारे पास कोई समाचार नहीं है।

दूसरी बात, यदि इस प्रकार की शिकायत कहीं आई है, तो आप यदि हमें बताएं, तो हम निश्चित रूप से उसका संज्ञान लेंगे।

तीसरी बात, जिन प्रदेशों में यूटिलिटीज़ को बहुत ज्यादा घाटे हो रहे हैं और डिफॉल्टर उपभोक्ता कई सालों से बिजली का पेमेंट नहीं दे रहे हैं, वहां पर कुछ राज्यों ने यह किया है कि हम बिजली तब चालू करेंगे, जब आप प्रीपेड करेंगे तथा पिछले बिलों को किश्तों में दे देंगे। बिजली का बिल न भरना एक अभ्यास बन गया है। जब मैं हरियाणा का मुख्य मंत्री था, साथ ही पावर मिनिस्टर भी बना था, इसलिए मैं अच्छी तरह से जानता हूँ कि बहुत सारे इलाकों में बिजली का बिल न भरना भी एक स्वाभिमान का विषय है। बहुत सारी बहसें भी होती थीं। लोग कहते थे कि हम बिजली का बिल नहीं भरेंगे। मुझे यहां तक कहना पड़ता था कि यदि बिजली का बिल नहीं भरेंगे, तो बिजली नहीं मिलेगी। आज हरियाणा में

6400 गांवों में से 6000 गांवों में 24 घंटे बिजली जाती है। कोई भी पेंडेंसी नहीं है। कंपनियां लाभ में आ गई हैं। जहां-जहां प्रीपेड हुआ है, वहां हमारी कंपनियों के घाटे खत्म हो गए हैं और कंपनियां लाभ में आ गई हैं।

आखिर जो हमारी कंपनीज हैं, वे कामर्शियल कंपनीज हैं, वे कोई सेवा का काम नहीं करती हैं, वे जितनी बिजली सप्लाई करेंगी, उतना पैसा उनको लेना है। वर्ष 2017 में 7 लाख करोड़ रुपये के घाटे में कंपनीज थीं, उस समय उदय स्कीम के अंतर्गत स्टेट्स ने एक प्रकार से उसे टेकओवर किया और उसके बांड जारी किए, आज वर्ष 2026 में फिर से कंपनीज लगभग 7 लाख करोड़ रुपये के घाटे में आ गयी हैं। आखिर यह घाटा कहीं कोई बिजली का बिल न दे, उसका घाटा दूसरों को भरना पड़े या स्टेट को भरना पड़े, यह उचित व्यवस्था नहीं है, इसलिए बिजली का बिल लेने के लिए स्मार्ट मीटर, प्रीपेड मीटर की व्यवस्था की गयी है।

श्री मनीश तिवारी : अध्यक्ष जी, आपका बहुत-बहुत धन्यवाद।

अध्यक्ष जी, मैं आपके माध्यम से मंत्री जी का ध्यान उनके उत्तर के खंड तीन की तरफ की आकर्षित करना चाहता हूं। जहां-जहां स्मार्ट मीटर लगाए गए हैं और खासकर जिन इलाकों में निजीकरण हुआ है, वहां पर बिजली का बिल 4 गुना बढ़ गया है। मुझे यह नहीं समझ आता है कि उस स्मार्ट मीटर में ऐसा कौन सा आबरा का डाबरा का यंत्र लगा हुआ है कि 4 गुना बिजली का बिल बढ़ जाता है। यह तजुर्बा एक जगह नहीं है, जहां-जहां निजीकरण हुआ, जहां-जहां स्मार्ट मीटर लगे हैं, हर जगह का फीडबैक यही है। मैं आपके माध्यम से मंत्री जी से पूछना चाहता हूं कि क्या आपके मंत्रालय ने कोई ऐसी स्टडी की है कि स्मार्ट मीटर लगाने से उपभोक्ताओं का कितना बिल आ रहा था और स्मार्ट मीटर लगाने के बाद वह बिल कितना बढ़ गया है? क्या आपने इसकी स्टडी की है?

श्री मनोहर लाल : अध्यक्ष महोदय, जैसा मैंने बताया कि बिजली के वितरण में जो अनियमितताएं थी, वे स्टेट्स की अभूतपूर्व अनियमितताएं थीं और ऊपर से लेकर नीचे तक

थीं। अभी मैं उसकी इन्क्वायरी या उसके बैकग्राउंड में नहीं जा रहा हूँ, लेकिन उन चीजों को ठीक करना हमारा काम है। स्मार्ट मीटर के कारण वहां जो गड़बड़ियां होती थीं, वे रुक गयी हैं, इसलिए पहली बार जब से बिजली कंपनीज का इतिहास बना है, उससे पहले स्टेट के इलेक्ट्रिसिटी बोर्ड होते थे, स्टेट उसे खुद करती है, लेकिन जब से कंपनीज बनी हैं, यह पिछला साल पहली बार ऐसा गया है, जिसमें 2600 करोड़ रुपये का लाभ सभी 49 कंपनीज को मिलाकर हुआ है। मैं आपको कुछ उदाहरण देता हूँ।... (व्यवधान)

माननीय अध्यक्ष : आप यह बता दीजिए कि दिल्ली की सरकार लगाती है या राज्य की सरकार लगाती है।

एडवोकेट चन्द्र शेखर : सर, आपके संरक्षण में बच जाते हैं।

श्री मनोहर लाल : माननीय अध्यक्ष जी, हम सिर्फ गाइडलाइंस देते हैं, यह काम राज्य सरकारों का है, लेकिन राज्य की सरकारें इसे लगाएं, यह मेरा आग्रह भी रहता है और उस आग्रह के कारण से इन कंपनीज की हमें भी चिंता है, ताकि सारे देश में बिजली का ठीक से उत्पादन हो और ज्यादा से ज्यादा प्लांट का जनरेशन हो और हम उन्हें पेमेंट कर सकें, जिससे घाटा खत्म हो, इसलिए चोरी करने वालों की बिजली रोकने का काम स्टेट का भी काम है, सेंटर का भी है, इसलिए हम इस काम को करते हैं।

माननीय अध्यक्ष : प्रश्न संख्या- 542,

श्रीमती शोभनाबेन महेन्द्रसिंह बारैया जी- उपस्थित नहीं।

श्री खगेन मुर्मु जी - उपस्थित नहीं।

श्री राम शिरोमणि वर्मा जी।

भूमिजल प्रबंधन और जल संरक्षण

***542. श्रीमती शोभनाबेन महेन्द्रसिंह बारैया#:**

श्री खगेन मुर्मु#:

क्या **जल शक्ति** मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार/केंद्रीय भूमिजल बोर्ड (सीजीडब्ल्यूबी) ने कृषि, औद्योगिक और घरेलू उपयोग के कारण भूमिजल संसाधनों पर बढ़ते दबाव के दृष्टिगत देश के विभिन्न हिस्सों में भूमिजल के गिरते स्तर का कोई आकलन किया है और यदि हाँ, तो तत्संबंधी राज्य/संघ राज्यक्षेत्र-वार ब्यौरा क्या है;
- (ख) भूमिजल संबंधी नवीनतम आकलन के अनुसार कर्नाटक में पहचान की गई अति-दोहित, गंभीर और अर्ध-गंभीर आकलन इकाइयों की संख्या कितनी है;
- (ग) क्या सरकार का देश में सतत जल उपलब्धता सुनिश्चित करने के लिए 'अटल भूजल योजना', 'जल शक्ति अभियान-कैच द रेन' जैसी योजनाओं और अन्य भूमिजल प्रबंधन पहलों के तहत जल संरक्षण पहलों और जलभंडार पुनर्भरण कार्यक्रमों को मजबूत करने का विचार है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है;
- (घ) सतत भूमिजल उपलब्धता सुनिश्चित करने के लिए बंगलुरु और कर्नाटक के अन्य हिस्सों में जलभंडारों का मानचित्रण, वर्षा जल संचयन, झीलों के कायाकल्प और कृत्रिम पुनर्भरण संरचनाओं के लिए शुरू की गई परियोजनाओं का ब्यौरा क्या है; और
- (ङ) सरकार द्वारा विशेषकर छत्तीसगढ़ में भूमिजल के गिरते स्तर में सुधार के लिए क्या कदम उठाए गए हैं?

जल शक्ति मंत्री (श्री सी. आर. पाटिल):

(क) से (ङ): **विवरण** सभा पटल पर रख दिया गया है।

Since Shrimati Shobhanaben Mahendrasinh Baraiya and Shri Khagen Murmu were not present, hence Hon'ble Speaker asked the Hon'ble Minister to lay the reply and allowed Shri Ram Shiromani Verma to ask Supplementary Questions.

विवरण

(क): इस मंत्रालय के अधीन केंद्रीय भूमिजल बोर्ड (सीजीडब्ल्यूबी) और संबंधित राज्य सरकारों द्वारा नियमित रूप से भूजल स्तर की निगरानी की जाती है। केंद्रीय भूमिजल बोर्ड (सीजीडब्ल्यूबी) द्वारा पूरे देश के लिए दर्ज किए गए भूजल स्तर के आंकड़ों के विश्लेषण से पता चलता है कि देश में निगरानी किए गए लगभग 73.25% कुओं में वर्ष 2025 मानसून पश्चात् (नवंबर/दिसंबर) की निगरानी के दौरान पिछले दस वर्षों (वर्ष 2015-24) के दशकीय औसत भूजल स्तर की तुलना में भूजल स्तर में वृद्धि दर्ज की गई है। राज्य/संघ राज्य क्षेत्र-वार ब्यौरा संलग्न **अनुबंध** में दिया गया है।

इसके अलावा, राज्य सरकारों के समन्वय से केंद्रीय भूमिजल बोर्ड (सीजीडब्ल्यूबी) द्वारा वर्ष 2022 से देश के सक्रिय भूजल संसाधनों का आकलन वार्षिक आधार पर किया जा रहा है। वर्षों के आकलित आंकड़ों के अवलोकन से पता चलता है कि देश में कुल वार्षिक भूजल पुनर्भरण वर्ष 2017 में 432 बीसीएम से बढ़कर वर्ष 2025 में 448.52 बीसीएम हो गया है। इसके अतिरिक्त, सुरक्षित आकलन इकाइयों का शेयर 62.6% से बढ़कर 73.14% हो गया है, जबकि इसी अवधि में अति-दोहित इकाइयों का शेयर 17.2% से घटकर 10.8% हो गया है, जो भूजल की स्थिति में समग्र सुधार का संकेत देता है।

तथापि, देश भर में अनुकूल स्थिति के बावजूद, जनसंख्या के अत्यधिक घनत्व, निरंतर तेजी से होते शहरीकरण और औद्योगीकरण, जल की अत्यधिक खपत वाली फसलों पर निर्भरता, अनुपयुक्त सिंचाई पद्धतियों, जलवायु में परिवर्तन आदि जैसे विभिन्न कारकों के कारण देश के कुछ क्षेत्रों में मौसमी भूजल की कमी की समस्या हो सकती है।

(ख): वर्ष 2025 के नवीनतम आकलन के अनुसार, कर्नाटक राज्य में कुल 237 आकलन इकाइयों (तालुकों) में से 45 इकाइयों (18.99%) को 'अति-दोहित' श्रेणी में रखा गया है, जिससे यह संकेत मिलता है कि वार्षिक भूजल दोहन वार्षिक निष्कर्षण योग्य भूजल संसाधन से अधिक है। इसके अलावा, 11 आकलन इकाइयों (4.64%) को 'गंभीर', 36 इकाइयों (15.19%) को 'अर्ध-गंभीर' और 145 इकाइयों (61.18%) को 'सुरक्षित' श्रेणी में रखा गया है।

(ग) से (ड): जल के राज्य का विषय होने के कारण, भूजल संबंधी मुद्दों के समाधान की जिम्मेदारी मुख्य रूप से संबंधित राज्य/संघ राज्य क्षेत्र सरकारों की है। तथापि, केंद्र सरकार अपनी विभिन्न योजनाओं और परियोजनाओं के माध्यम से तकनीकी और वित्तीय सहायता प्रदान कर राज्य सरकारों के प्रयासों में सहायता करती है। इस दिशा में, कर्नाटक और छत्तीसगढ़ राज्यों सहित देश के भूजल संसाधनों के सतत प्रबंधन और सुधार के लिए जल शक्ति मंत्रालय और अन्य केंद्रीय मंत्रालयों द्वारा कई महत्वपूर्ण कदम उठाए गए हैं। ऐसी विभिन्न पहलों का संक्षिप्त ब्यौरा निम्नानुसार है:-

- i. देश के जल/भूजल संसाधनों के संवर्धन के लिए सरकार के प्रयास मुख्य रूप से जल शक्ति अभियान (जेएसए) के फ्लैगशिप कार्यक्रम के माध्यम से निष्पादित किए जाते हैं जो जल संचयन और कृत्रिम पुनर्भरण गतिविधियां शुरू करने के लिए वार्षिक मिशन मोड कार्यक्रम है। उपलब्ध सूचना के अनुसार, जल शक्ति अभियान के अंतर्गत देश में अभिसरण के माध्यम से 2 करोड़ से अधिक जल संरक्षण और कृत्रिम पुनर्भरण कार्य किए गए हैं, जिनमें कर्नाटक में लगभग 17.62 लाख कार्य (बेंगलुरु शहरी जिलों में 33,259 और बेंगलुरु ग्रामीण जिलों में 18,837 कार्य सहित) और छत्तीसगढ़ में 4.97 लाख कार्य शामिल हैं, जिससे भूजल संसाधनों की स्थायित्वता में उल्लेखनीय वृद्धि हुई है।
- ii. जल शक्ति अभियान (जेएसए) की गति में और अधिक तेजी लाने के लिए माननीय प्रधानमंत्री द्वारा वर्ष 2024 में जल संचय जनभागीदारी (जेएसजेबी) पहल का शुभारंभ किया गया। जिसका उद्देश्य देश में वर्षा जल संचयन को एक जन आंदोलन बनाना है। सामुदायिक स्वामित्व और जिम्मेदारी को बढ़ावा देते हुए विभिन्न क्षेत्रों में विशिष्ट जल चुनौतियों के अनुरूप लागत प्रभावी, स्थानीय समाधान विकसित करने का प्रयास किया गया है। इस पहल के अंतर्गत देश भर में अब तक 50 लाख से अधिक वर्षा जल संचयन और कृत्रिम पुनर्भरण संरचनाओं का निर्माण किया गया है, जिनमें से लगभग 2.52 लाख संरचनाएं कर्नाटक में (बेंगलुरु शहरी जिलों में 109 और बेंगलुरु ग्रामीण जिलों में 1,576 सहित) और 7.26 लाख

संरचनाएं छत्तीसगढ़ में हैं।

इसके अलावा, जल जीवन मिशन के अंतर्गत पेयजल योजनाओं के लिए भूजल स्रोतों को सुदृढ़ करना भी जेएसए और जेएसजेबी कार्यक्रमों के अंतर्गत एक महत्वपूर्ण कार्य क्षेत्र है। अब तक, मनरेगा, ग्रामीण स्थानीय निकायों/पीआरआई को वित्त आयोग के अनुदान, एमपी और एमएलए के स्थानीय क्षेत्र विकास निधि, जिला खनिज विकास कोष, सीएसआर कोष आदि के साथ संमिलन के माध्यम से, पेयजल स्रोतों की स्थिरता बढ़ाने के लिए कर्नाटक और छत्तीसगढ़ सहित देश भर में 38,000 से अधिक कृत्रिम पुनर्भरण कार्यों का निर्माण और जियो-टैगिंग की जा चुकी है।

- iii. देश में जल संरक्षण कार्यों को और बढ़ावा देने के लिए, 'जल सुरक्षा पर राष्ट्रीय पहल' के अंतर्गत, यह निर्णय लिया गया है कि मनरेगा निधि का कम से कम 65% शेयर देश के अति-दोहित (ओई) और गंभीर ब्लॉकों में जल संरक्षण कार्यों पर, 40% अर्ध-गंभीर ब्लॉकों में और 30% सुरक्षित ब्लॉकों में खर्च किया जाएगा और इस संबंध में योजना के प्रावधानों में संशोधन किया गया है।
- iv. अटल भूजल योजना, भूजल के समुदाय आधारित सतत प्रबंधन के लिए, एक पॉयलट परियोजना थी, जिसे गुजरात, हरियाणा, कर्नाटक, मध्य प्रदेश, महाराष्ट्र, राजस्थान और उत्तर प्रदेश सहित सात राज्यों की 8,203 जल की कमी वाली ग्राम पंचायतों में लागू किया गया था। कर्नाटक में, यह योजना बेंगलुरु ग्रामीण जिले सहित 14 जिलों की 1,199 ग्राम पंचायतों में लागू की गई थी। इस योजना के अंतर्गत, सभी शामिल ग्राम पंचायतों के लिए सामुदायिक आधार पर जल बजट (डब्ल्यूबी) तैयार किया गया और जल सुरक्षा योजनाओं (डब्ल्यूएसपी) को पूर्ण किया गया और वार्षिक रूप से अद्यतन किया गया है।

25,000 से अधिक जल संचयन और कृत्रिम पुनर्भरण संरचनाओं का निर्माण/पुनरुद्धार किया गया है और लगभग 2.13 लाख हेक्टेयर क्षेत्र को कुशल सिंचाई पद्धतियों के अंतर्गत लाया गया है। परिणामस्वरूप, वर्ष 2023 से वर्ष 2025 तक किए गए आवधिक आकलन के दौरान

1,199 ग्राम पंचायतों में से 826 में भूजल स्तर में सुधार देखा गया है।

- v. भारत सरकार द्वारा मिशन अमृत सरोवर की भी शुरुआत की गई थी, जिसका उद्देश्य जल भंडारण बढ़ाने और भूजल पुनर्भरण को बढ़ावा देने के लिए देश के प्रत्येक जिले में कम से कम 75 जल निकायों का विकास और पुनरुद्धार करना था। इसके परिणामस्वरूप, देश में लगभग 69,000 अमृत सरोवरों का निर्माण/पुनरुद्धार किया गया है, जिनमें से 4,056 सरोवर कर्नाटक में (बेंगलुरु ग्रामीण जिले में 148 सहित) और 2,901 छत्तीसगढ़ में हैं।
- vi. केंद्रीय भूमि जल बोर्ड द्वारा अपने राष्ट्रीय जलभृत मानचित्रण एवं प्रबंधन (नैक्यूम) कार्यक्रम के अंतर्गत देश के 25 लाख वर्ग किलोमीटर के संपूर्ण मानचित्रण योग्य क्षेत्र को शामिल किया गया है और जिला स्तरीय जलभृत मानचित्रों के साथ-साथ विभिन्न पुनर्भरण संरचनाओं के लिए उपयुक्त जलभृत प्रबंधन योजनाएं कर्नाटक और छत्तीसगढ़ सहित सभी राज्य और जिला प्रशासनों के साथ आगे फील्ड स्तर के कार्यान्वयन के लिए शेयर की गई हैं। इसके बाद, केंद्रीय भूमिजल बोर्ड द्वारा नैक्यूम 2.0 की शुरुआत की गई है, जिसमें अत्याधुनिक प्रौद्योगिकियों का उपयोग उच्च स्तर की जलभृत सूचना प्राप्त करने और ग्राम/ब्लॉक स्तर की प्रबंधन योजनाएं तैयार करने के लिए किया जा रहा है।
- vii. केन्द्रीय भूमि जल बोर्ड द्वारा कर्नाटक और छत्तीसगढ़ राज्यों सहित देश भर में भूजल के कृत्रिम पुनर्भरण के लिए मास्टर प्लान-2020 भी तैयार किया गया और वर्षा जल संचयन और कृत्रिम पुनर्भरण संरचनाओं के निर्माण के लिए एक तकनीकी मार्गदर्शिका के रूप में उपयोग हेतु राज्यों/संघ राज्य क्षेत्रों के साथ शेयर किया गया है।

अनुबंध

दशकीय औसत जल स्तरों (वर्ष 2015 से वर्ष 2024 मानसून पश्चात् तक) के साथ वर्ष 2025 के मानसून पश्चात् के राज्य-वार भूजल स्तरों का तुलनात्मक विश्लेषण

क्र.सं.	राज्य /संघ राज्य क्षेत्र का नाम	विश्लेषित कुओं की संख्या	जल स्तर में परिवर्तन देखे गए कुओं की संख्या एवं प्रतिशत												कुओं की कुल संख्या			
			वृद्धि						गिरावट						वृद्धि		गिरावट	
			0 to 2 मी	%	2 to 4 मी	%	> 4 मी	%	0 to 2 मी	%	2 to 4 मी	%	> 4 मी	%	सं.	%	सं.	%
1	अंडमान और निकोबार द्वीप समूह	106	83	78.3	0	0.0	0	0.0	22	20.8	0	0.0	0	0.0	83	78.3	22	20.75
2	आंध्र प्रदेश	603	383	63.5	96	15.9	56	9.3	55	9.1	10	1.7	3	0.5	535	88.72	68	11.28
3	अरुणाचल प्रदेश	18	8	44.4	1	5.6	0	0.0	9	50.0	0	0.0	0	0.0	9	50.0	9	50.00
4	असम	221	147	66.5	9	4.1	2	0.9	56	25.3	4	1.8	2	0.9	158	71.49	62	28.05
5	बिहार	591	337	57.0	36	6.1	3	0.5	204	34.5	8	1.4	0	0.0	376	63.62	212	35.87

6	चंडीगढ़	10	4	40.0	1	10.0	0	0.0	3	30.0	1	10.0	1	10.0	5	50.00	5	50.00
7	छत्तीसगढ़	727	450	61.9	74	10.2	15	2.1	166	22.8	18	2.5	3	0.4	539	74.14	187	25.72
8	दिल्ली	76	28	36.8	13	17.1	23	30.3	8	10.5	2	2.6	2	2.6	64	84.21	12	15.79
9	गोवा	68	58	85.3	4	5.9	2	2.9	2	2.9	1	1.5	0	0.0	64	94.12	3	4.41
10	गुजरात	636	240	37.7	113	17.8	110	17.3	139	21.9	19	3.0	15	2.4	463	72.80	173	27.20
11	हरियाणा	243	86	35.4	36	14.8	28	11.5	45	18.5	26	10.7	22	9.1	150	61.73	93	38.27
12	हिमाचल प्रदेश	89	57	64.0	9	10.1	5	5.6	16	18.0	1	1.1	1	1.1	71	79.78	18	20.22
13	जम्मू और कश्मीर	207	123	59.4	5	2.4	5	2.4	65	31.4	6	2.9	1	0.5	133	64.25	72	34.78
14	झारखंड	271	149	55.0	34	12.5	4	1.5	78	28.8	4	1.5	0	0.0	187	69.00	82	30.26
15	कर्नाटक	1110	577	52.0	127	11.4	57	5.1	304	27.4	29	2.6	12	1.1	761	68.56	345	31.08
16	केरल	1397	772	55.3	70	5.0	26	1.9	470	33.6	37	2.6	14	1.0	868	62.13	521	37.29
17	मध्य प्रदेश	1036	506	48.8	237	22.9	115	11.1	141	13.6	21	2.0	14	1.4	858	82.82	176	16.99
18	महाराष्ट्र	1580	872	55.2	273	17.3	121	7.7	246	15.6	46	2.9	19	1.2	1266	80.13	311	19.68
19	मेघालय	44	11	25.0	0	0.0	0	0.0	32	72.7	1	2.3	0	0.0	11	25.00	33	75.00
20	नगालैंड	11	3	27.3	1	9.1	1	9.1	2	18.2	2	18.2	1	9.1	5	45.45	5	45.45
21	ओडिशा	1171	749	64.0	60	5.1	6	0.5	327	27.9	19	1.6	1	0.1	815	69.60	347	29.63
22	पुडुचेरी	8	5	62.5	0	0.0	1	12.5	1	12.5	1	12.5	0	0.0	6	75.00	2	25.00

23	पंजाब	185	80	43.2	17	9.2	9	4.9	38	20.5	17	9.2	23	12.4	106	57.30	78	42.16
24	राजस्थान	849	221	26.0	169	19.9	208	24.5	125	14.7	52	6.1	73	8.6	598	70.44	250	29.45
25	तमिलनाडु	800	352	44.0	169	21.1	112	14.0	125	15.6	23	2.9	15	1.9	633	79.13	163	20.38
26	तेलंगाना	394	138	35.0	115	29.2	106	26.9	30	7.6	2	0.5	2	0.5	359	91.12	34	8.63
27	दादरा नगर हवेली और दमन एवं दीव	20	8	40.0	1	5.0	1	5.0	10	50.00	0	0.0	0	0.0	10	50.00	10	50.00
28	त्रिपुरा	86	47	54.7	0	0.0	0	0.0	37	43.02	2	2.3	0	0.0	47	54.65	39	45.35
29	उत्तर प्रदेश	569	320	56.2	66	11.6	22	3.9	134	23.62	1	3.7	6	1.1	408	71.70	161	28.30
30	उत्तराखंड	143	59	41.3	15	10.5	12	8.4	45	31.53	3	2.1	8	5.6	86	60.14	56	39.16
31	पश्चिम बंगाल	606	455	75.1	26	4.3	9	1.5	102	16.86	6	1.0	5	0.8	490	80.86	113	18.65
	कुल	13875	7328	52.8	1777	12.8	1059	7.6	3037	21.93	82	2.8	243	1.8	10164	73.25	3662	26.39

*49 कुओं में जलस्तर में कोई परिवर्तन नहीं हुआ है। इसके अलावा, केंद्रीय भूमिजल बोर्ड (सीजीडब्ल्यूबी) के पास उपर्युक्त अवधि के दौरान मणिपुर, मिजोरम, सिक्किम, लद्दाख और लक्षद्वीप में भूजल निगरानी केंद्र नहीं थे।

श्री राम शिरोमणि वर्मा : बहुत-बहुत धन्यवाद अध्यक्ष जी । सर, जिस तरीके से आज गांवों में पाइप लाइन, जो जल शक्ति मंत्रालय की तरफ से... (व्यवधान)

माननीय अध्यक्ष : एमपी साहब, एक बात है, आप भी एक्सपर्ट हो, कोई भी प्रश्न आए, हर प्रश्न पूछने को तैयार रहते हो ।

श्री राम शिरोमणि वर्मा : माननीय अध्यक्ष जी, यह आकांक्षी जनपद है, आपका संरक्षण चाहिए । आज गांवों की दशा जल शक्ति मंत्रालय के द्वारा जो पाइप लाइन बिछायी जा रही है, जिससे तमाम गलियों और सड़कों को खोद दिया जा रहा है । हम लोग दिशा की बैठक में इस पर चर्चा करते हैं, लेकिन विभाग के द्वारा जिन सड़कों को खोदा गया उनको न बनाने की जिम्मेदारी लेते हैं और आज तक जो तमाम पानी की टंकियां बनायी जा रही हैं, वे पानी की टंकियां समय पर चालू नहीं हो पा रही हैं और जो पाइप लाइन लगायी जा रही है, उसमें बहुत घटिया काम हो रहा है ।... (व्यवधान) मैं उस पर माननीय मंत्री जी से जानना चाहूंगा कि बलरामपुर में एक पानी की टंकी लोकार्पण के बाद गिर गयी, 15 दिन के बाद गिर गई ।... (व्यवधान)

श्री सी. आर. पाटिल : माननीय अध्यक्ष जी, वैसे यह प्रश्न आज के प्रश्न के साथ संबंधित नहीं है, फिर भी मैं माननीय सदस्य को बताना चाहूंगा कि जल जीवन मिशन - 1 में कंप्लेंट आ रही थी । जल जीवन मिशन -2 में हमने पहले ही राज्य सरकारों के साथ सीएम की उपस्थिति में उनके साथ एमओयू करते हुए, जितनी भी कंप्लेंट वाली कैनाल्स हैं, जहां जल नहीं है, पाइप नहीं डाला गया है, पानी का सोर्स कम पड़ गया है, उन सब प्रश्नों का निराकरण करने के बाद ही उसे पैसा मिलेगा । हर गांव का एक तरह से सोर्स से पानी निकलेगा, वहां से टंकी में जाएगा और टंकी से पाइप के द्वारा घर में जाएगा । 15 दिन तक लोकार्पण का कार्यक्रम होगा, जिसमें सरपंच और गांव के लोग जब उसे सर्टीफाई करेंगे, तभी उसे पैसे देंगे । इस तरह की पूरी व्यवस्था की गई है । जो भी गड़बड़ियां आई थीं, करीब 18 हजार कंप्लेंट्स थीं, उनमें से करीब 17 हजार प्रश्नों का निराकरण किया गया है । रोड के बारे में जो उन्होंने कहा, उसकी कंप्लेंट्स सही में ज्यादा थीं । हम अपने प्रोजेक्ट में, डीपीआर में रोड को रिपेयर करने के लिए, जहां से आप पाइप डालते हैं और रोड की खुदाई करते

हैं, उसमें दो से चार पर्सेंट तक पैसा रिपेयर करने के लिए टोटल प्रोजेक्ट का देते हैं। यह बड़ी अमाउंट होती है। इसको वे पहले पूरा करें, यही हम एमओयू में आग्रह करके उसे आगे बढ़ा रहे हैं।
... (व्यवधान)

माननीय अध्यक्ष : माननीय सदस्य, यह प्रश्न भूजल की स्थिति के बारे में है। आप भूजल की स्थिति के संबंध में देश के किसी भी हिस्से के बारे में पूछ सकते हैं, लेकिन प्रश्न भूजल की स्थिति के बारे में है।

श्रीमती रूपकुमारी चौधरी जी।

श्रीमती रूपकुमारी चौधरी : अध्यक्ष महोदय, बहुत धन्यवाद। मैं माननीय जल शक्ति मंत्री जी से यह पूछना चाहती हूँ कि छत्तीसगढ़ में जो नल-जल योजना है, इसमें भूजल स्तर लगातार गिरता जा रहा है।

माननीय अध्यक्ष : चलिए आगे बढ़िए। आप नहीं समझते, तो आगे बढ़िए।

प्रश्न 543, श्री भजन लाल जाटव।

जनजातीय आबादी के लिए विकास योजनाएं

***543. श्री भजन लाल जाटव:**

क्या **जनजातीय कार्य** मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या करौली और धौलपुर जिलों में जनजातीय आबादी के लिए पर्याप्त संख्या में छात्रावास और आश्रम विद्यालय संचालित/उपलब्ध हैं और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है;
- (ख) उक्त जिलों में जनजातीय लोगों के लिए कौशल विकास योजनाओं के कार्यान्वयन की वर्तमान स्थिति क्या है;
- (ग) क्या उक्त जिलों में एकलव्य आदर्श आवासीय विद्यालय स्थापित करने/अनुमोदित करने का कोई प्रस्ताव है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है;
- (घ) अनुसूचित जनजाति उप-योजना के तहत आवंटित की गई और उपयोग में लाई गई धनराशि

का जिला-वार ब्यौरा क्या है; और
(ड.) क्या सरकार का विचार जनजातीय बहुल क्षेत्रों के लिए कोई विशेष विकास पैकेज शुरू करने का है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है?

जनजातीय कार्य मंत्री (श्री जुएल ओराम):

(क) से (ड): **विवरण** सभा पटल पर रख दिया गया है।

विवरण

(क): माननीय प्रधानमंत्री ने 2 अक्टूबर, 2024 को "धरती आबा जनजातीय ग्राम उत्कर्ष अभियान" (डीएजेजीयूए) नामक एक विशेष बृहद (मेगा) बहु-क्षेत्रीय मिशन का शुभारंभ किया है। इस कार्यक्रम का उद्देश्य जनजातीय कार्य मंत्रालय (एमओटीए) सहित 17 मंत्रालयों के 25 उपायों वाली योजनाओं के अभिसरण के माध्यम से जनजातीय गांवों में जनजातीय आबादी का समग्र और सतत विकास करना है। मिशन का उद्देश्य जनजातीय समुदाय के लिए शिक्षा, स्वास्थ्य सेवा तक बेहतर पहुंच और कौशल में सुधार करना है। इस कार्यक्रम में राजस्थान राज्य के जिलों के 7189 गांवों सहित 26 राज्यों और 4 संघ राज्य क्षेत्रों के सभी जनजातीय बहुल गांवों के 549 जिलों के कुल 63,843 गांव और 2,911 ब्लॉक शामिल हैं। करौली और धौलपुर जिले डीएजेजीयूए जिला सूची में शामिल हैं।

उक्त योजना के तहत, राज्य सरकारों से प्राप्त प्रस्तावों के आधार पर नए छात्रावासों और आश्रम स्कूलों का निर्माण और मौजूदा सुविधाओं का उन्नयन किया जाता है। योजना के दिशा-निर्देशों के अनुसार, राजस्थान राज्य सरकार, संबंधित लाइन विभागों, जिला प्राधिकारियों (प्रधिकरणों) और अधिकारियों के परामर्श से प्रस्तावों को प्राथमिकता देती है। इसके बाद राज्य सरकार द्वारा योजना के दिशा-निर्देशों के अनुसार प्राथमिकता वाले प्रस्तावों को जनजातीय कार्य मंत्रालय (एमओटीए) को इस उद्देश्य के लिए गठित परियोजना अनुमोदन समिति (पीएसी) द्वारा विचार के लिए प्रस्तुत किया जाता है। राजस्थान के करौली जिले के एक आश्रम स्कूल में अतिरिक्त कक्षा का एक प्रस्ताव मंत्रालय को प्राप्त हुआ था। हालांकि, राजस्थान राज्य से धौलपुर जिले के

लिए छात्रावासों और आश्रम स्कूलों के लिए कोई प्रस्ताव प्राप्त नहीं हुआ है।

(ख): धरती आबा जनजातीय ग्राम उत्कर्ष अभियान (डीएजेजीयूए) के तहत कौशल विकास और उद्यमिता मंत्रालय (एमएसडीई) जनजातीय आबादी को कुशल बनाने के लिए निम्नलिखित उपाय/गतिविधि को क्रियान्वित (लागू) करता है। 1000 वन धन विकास केंद्रों (वीडीवीके) के प्रशिक्षण के लिए देश भर में 30 कौशल केंद्रों का एक मिशन लक्ष्य है। 1131 बैचों में 22,768 लाभार्थियों के नामांकन के साथ देश भर के 30 जिलों में 30 जनजातीय कौशल केंद्र पहले ही स्थापित किए जा चुके हैं। इसके अलावा, 300 वीडीवीके को मंजूरी दी गई है और 264 वीडीवीके में प्रगति है। राजस्थान राज्य में एक स्वीकृत कौशल केंद्र है जिसका उद्घाटन जयपुर में किया गया है।

(ग): 28.02.2026 तक, देश भर में, 723 ईएमआरएस स्वीकृति किए गए हैं / संबंधित राज्य सरकारों द्वारा भूमि उपलब्ध कराई गई है। इनमें से 499 ईएमआरएस क्रियाशील हैं, 400 ईएमआरएस भवनों का निर्माण पूरा हो चुका है और 323 निर्माणाधीन हैं।

01 ईएमआरएस (ईएमआरएस रानोली) को राजस्थान के करौली जिले, टोडाभीम ब्लॉक में मंजूरी दी गई है और राज्य समिति (सोसाइटी) की रिपोर्ट के अनुसार, शैक्षणिक वर्ष 2025-26 में कुल 311 छात्रों के नामांकन के साथ उक्त ईएमआरएस कार्यशील है।

राजस्थान के धौलपुर जिले में किसी भी ईएमआरएस को मंजूरी नहीं दी गई है क्योंकि जिले का कोई भी ब्लॉक ईएमआरएस की स्थापना के लिए उपर्युक्त दोहरे मानदंडों को पूरा नहीं करता है।

(घ): पिछले दो वर्षों (2023-24 और 2024-25) के दौरान जनजातीय कार्य मंत्रालय द्वारा संचालित योजनाओं के तहत आवंटित और उपयोग की गई निधियों के ब्यौरे संलग्न **अनुबंध** के अनुसार हैं।

(ङ): वर्तमान में, जनजातीय कार्य मंत्रालय में ऐसा कोई प्रस्ताव विचाराधीन नहीं है।

अनुबंध

योजनाओं/कार्यक्रमों के तहत मंत्रालय द्वारा हाल के वित्तीय वर्षों के दौरान अनुसूचित जनजातियों के लिए विभिन्न योजनाओं के तहत निधियों और लाभार्थियों का ब्यौरा निम्नानुसार है:

मैट्रिक-पूर्व छात्रवृत्ति योजना के तहत निधियों के ब्यौरे:

* राज्य ने अपने स्वयं के कोष से योजना को लागू किया

अजजा छात्रों के लिए मैट्रिक-पूर्व छात्रवृत्ति योजना के तहत राज्य सरकारों/संघ राज्य क्षेत्र प्रशासनों को जारी की गई निधि और लाभार्थियों के ब्यौरे										
(करोड़ रुपये में)										
क्र.सं..	राज्य/संघ राज्य क्षेत्र का नाम	वित्त वर्ष 2023-24			वित्त वर्ष 2024-25			वित्त वर्ष 2025-26		
		जारी निधि	उपयोग किया गया	जारी निधि	जारी निधि	उपयोग किया गया	जारी निधि	जारी निधि	उपयोग किया गया	जारी निधि
1	अंडमान और निकोबार	-	-	173	0.10	0.10	281	-	-	-
2	आंध्र प्रदेश	57.00	57.00	0	30.77	30.77	0	-	-	-
3	अरुणाचल प्रदेश	-	-	2852	-	-	2831	-	-	-
4	असम	1.88	1.88	4353	1.00	1.00	8075	-	-	-
5	बिहार	-	-	8451	-	-	15139	-	-	16820
6	छत्तीसगढ़	52.50	52.50	44837	-	-	27171	-	-	39476

7	दादरा और नगर हवेली तथा दमन और दीव	-	-	1273	-	-	1162	-	-	-
8	गोवा	0.53	0.53	1670	0.36	0.36	1698	-	-	-
9	गुजरात	62.00	62.00	121083	9.23	9.23	124886	-	-	-
10	हिमाचल प्रदेश	1.10	1.10	2616	-	-	3260	0.93	-	3520
11	जम्मू और कश्मीर	-	-	2548	-	-	8371	1	-	12974
12	झारखंड	57.00	57.00	114519	-	-	129142	-	-	0
13	कर्नाटक	34.00	34.00	97191	7.00	7.00	104211	13.94	-	109365
14	केरल	4.36	4.36	8331	1.00	1.00	10980	0.75	-	0
15	लद्दाख	-	-	2228	0.40	0.40	2029	1	-	2207
16	मध्य प्रदेश	-	-	259997	53.05	53.05	212347	75.87	-	260118
17	महाराष्ट्र*	-	-	-	-	-	-	-	-	-
18	मणिपुर	-	-	3470	-	-	3916	-	-	-
19	मेघालय	-	-	5590	0.70	0.70	6149	5.06	-	8742
20	मिजोरम	3.07	3.07	8911	-	-	8807	2.73	-	9300
21	नागालैंड							-	-	0
22	ओडिशा	-	-	106691	29.50	29.50	122029	43.55	-	125832
23	पुडुचेरी	-	-	11	-	-	14	-	-	-

24	राजस्थान	-	-	76272	22.36	22.36	57037	-	-	59888
25	सिक्किम	-	-	62	-	-	377	0.04	-	509
26	तमिलनाडु	3.62	3.62	17557	0.60	0.60	19178	8.13	-	19514
27	तेलंगाना	1.50	1.50	2460	0.00	0.00	-	-	-	-
28	त्रिपुरा	-	-	11601	6.92	6.92	12597	2.23	-	13857
29	उत्तर प्रदेश	-	-	2329	-	-	3211	-	-	-
30	उत्तराखंड	0.15	0.15	902	0.70	0.70	812	-	-	-
31	पश्चिम बंगाल	29.89	29.89	21789	-	-	24333	-	-	974
	कुल	308.60	308.60	929767	163.69	163.69	910043	155.23	-	683096

*राज्य ने अपनी स्वयं की निधि से योजना लागू की

मैट्रिकोत्तर छात्रवृत्ति योजना के तहत निधियों के ब्यौरे:

अजजा छात्रों के लिए मैट्रिकोत्तर छात्रवृत्ति योजना के तहत राज्य सरकारों/संघ राज्य क्षेत्र प्रशासनों को जारी की गई निधि और लाभार्थियों के ब्यौरे										
(करोड़ रुपये में)										
क्र.सं.	राज्य/संघ राज्य क्षेत्र का नाम	वित्त वर्ष 2023-24			वित्त वर्ष 2024-25			वित्त वर्ष 2025-26		
		जारी निधि	उपयोग किया गया	लाभार्थी	जारी निधि	उपयोग किया गया	लाभार्थी	जारी निधि	उपयोग किया गया	लाभार्थी
1	अंडमान और निकोबार	-	-	193	0.10	-	311	0.00	-	0
2	आंध्र प्रदेश	114.71	114.71	79780	120.00	120.00	67888	184.08	-	93225
3	अरुणाचल प्रदेश	80.00	80.00	42417	100.00	100.00	45125	100.01	-	49638
4	असम	35.00	35.00	58774	79.71	79.71	77350	0.00	-	0
5	बिहार	-	-	1444	4.43	4.43	3428	0.00	-	3771
6	छत्तीसगढ़	71.25	71.25	40552	70.00	70.00	34022	81.78	-	119804
7	दादरा और नगर हवेली तथा दमन और दीव	4.04	4.04	1053	4.90	4.90	1627	0.00	-	0
8	गोवा	5.27	5.27	3274	5.00	5.00	3163	5.31	-	3240
9	गुजरात	350.00	350.00	226456	231.22	231.22	233161	1,080.14	-	220000
10	हिमाचल प्रदेश	-	-	4390	5.00	5.00	4937	15.25	-	5416
11	जम्मू और कश्मीर	7.46	7.46	7319	9.95	9.95	15309	14.02	-	23159

12	झारखंड	53.11	53.11	148676	200.00	200.00	65104	0.00	-	165000
13	कर्नाटक	225.56	225.56	123707	125.00	125.00	125823	246.27	-	132874
14	केरल	46.89	46.89	13731	29.00	29.00	13034	62.36	-	13509
15	लद्दाख	5.96	5.96	9413	35.00	35.00	8969	35.08	-	10215
16	मध्य प्रदेश	350.00	350.00	353486	250.00	250.00	326410	558.28	-	710910
17	महाराष्ट्र	570.36	570.36	139165	117.81	117.81	144785	379.09	-	146554
18	मणिपुर	30.00	30.00	33542	25.00	25.00	32275	27.07	-	37116
19	मेघालय	85.00	85.00	76755	145.08	145.08	73902	236.00	-	81292
20	मिजोरम	25.00	25.00	31685	24.00	24.00	28471	46.35	-	31254
21	नागालैंड	35.00	35.00	42485	62.00	62.00	41793	23.10	-	48059
22	ओडिशा	135.64	135.64	213957	294.00	294.00	230366	562.59	-	252391
23	पुडुचेरी	-	-	11	0.00	0.00	10	0.00	-	0
24	राजस्थान	220.00	220.00	168516	350.00	350.00	-	114.99	-	164475
25	सिक्किम	-	-	1849	6.00	6.00	2411	6.07	-	0
26	तमिलनाडु	20.00	20.00	25216	25.00	25.00	28273	26.33	-	31239
27	तेलंगाना	112.50	112.50	131505	152.50	152.50	131032	0.00	-	0
28	त्रिपुरा	40.00	40.00	33678	74.94	74.94	33506	42.73	-	36855
29	उत्तर प्रदेश	10.00	10.00	9676	15.00	15.00	10427	0.00	-	0
30	उत्तराखंड	1.88	1.88	3972	2.70	2.70	3853	7.45	-	4429

31	पश्चिम बंगाल	34.06	34.06	37760	35.00	35.00	29528	0.00	-	0
	कुल	2668.69	2668.69	2064437	2598.34	2598.34	1816293	3,854.36	-	2384425

संविधान के अनुच्छेद 275 (1) के प्रावधान (परंतुक) के तहत वर्ष 2023-24 से 2025-26 के दौरान जारी की गई निधियां और राज्य

सरकारों द्वारा रिपोर्ट की गई उपयोगिता निम्नानुसार है (लाख रुपये में):

क्र.सं.	राज्य	वित्त वर्ष 2023-24 के लिए जारी निधियां	वित्त वर्ष 2023-24 के लिए रिपोर्ट की गई उपयोगिता	वित्त वर्ष 2024-25 के लिए जारी निधियां	वित्त वर्ष 2024-25 के लिए रिपोर्ट की गई उपयोगिता	वित्त वर्ष 2025-26 के लिए जारी निधियां	वित्त वर्ष 2025-26 के लिए रिपोर्ट की गई उपयोगिता
1	आंध्र प्रदेश	0.00	0.00	9841.55	0.00	3282.05	एनए
2	अरुणाचल प्रदेश	6740.00	6740.00	10030.00	0.00	6362.50	एनए
3	असम	3294.12	1978.52	4286.23	1600.00	3413.85	एनए
4	बिहार	871.24	614.88	524.00	149.01	1230.57	एनए
5	छत्तीसगढ़	15676.77	6310.26	14506.46	0.00	4232.43	एनए
6	गोवा	150.00	0.00	479.91	72.35	367.79	एनए
7	गुजरात	4584.77	3383.94	2727.27	1325.32	7514.00	एनए
8	हिमाचल प्रदेश	1696.45	456.95	2244.23	1573.78	632.15	एनए
9	झारखंड	14299.82	1960.42	5147.06	0.00	0.00	एनए
10	कर्नाटक	4070.00	377.56	4730.26	0.00	0.00	एनए
11	केरल	1910.44	0.00	395.81	0.00	0.00	एनए

12	मध्य प्रदेश	15741.70	6680.32	9183.585	199.22	5038.55	एनए
13	मणिपुर	2456.35	2150.93	1981.32	1006.00	1784.89	एनए
14	मेघालय	3127.29	2958.18	2217.40	0.00	3466.79	एनए
15	मिजोरम	2897.97	2437.76	2143.80	141.20	3393.56	एनए
16	नागालैंड	5020.11	4118.63	2050.50	0.00	1759.59	एनए
17	ओडिशा	6870.56	2001.08	10107.95	0.00	10976.03	एनए
18	राजस्थान	8940.07	6846.31	4626.61	2776.93	6206.73	एनए
19	सिक्किम	1754.38	1639.85	4485.06	632.92	596.35	एनए
20	तमिलनाडु	650.49	0.00	2019.665	481.64	800.00	एनए
21	तेलंगाना	5169.00	5169.00	13797.00	0.00	3526.00	एनए
22	त्रिपुरा	4226.39	3517.27	4151.82	1641.14	895.09	एनए
23	उत्तराखंड	1353.63	0.00	1829.90	0.00	522.06	एनए
24	उत्तर प्रदेश	964.05	939.20	0.00	0.00	775.15	एनए
25	पश्चिम बंगाल	4744.40	3750.38	3549.61	1936.54	2833.76	एनए
कुल		117210	64031.42	117057	13536.05	69609.89	एनए

*अनंतिम

जनजातीय उप-योजना के लिए विशेष केंद्रीय सहायता /प्रधानमंत्री आदि आदर्श ग्राम योजना के तहत जारी की गई निधियों की स्थिति
(लाख रुपये में)

क्र.सं.	राज्य	2023-24		2024-25*		2025-26	
		कुल निर्मुक्ति	यूसी प्राप्त	कुल निर्मुक्ति	यूसी प्राप्त	(यूसी) प्रतीक्षित	2025-26 में एसएनए एसपीएआरएसएच पर चुकता (बंद) किए गए बिल
1	आंध्र प्रदेश	0	0	0	0	3551.17	0.00
2	अरुणाचल प्रदेश	0	0	0	0	0	0.00
3	असम	7182.38	7182.38	5186.19	3591.19	2533.35	938.35
4	बिहार	0	0	0	0	1272.08	0.00
5	छत्तीसगढ़	0	0	0	0	18389.92	0.00
6	दादरा और नगर हवेली तथा दमन और दीव	0	0	0	0	173.23	0.00
7	गोवा	0	0	0	0	0	0.00

8	गुजरात	0	0	0	0	7446.09	0.00
9	हिमाचल प्रदेश	0	0	0	0	207.0375	207.04
10	जम्मू और कश्मीर	0	0	0	0	0	0.00
11	लद्दाख	0	0	0	0	0.002	0.00
12	झारखंड	0	0	0	0	18327.73	0.00
13	कर्नाटक	0	0	0	0	823.59	726.81
14	केरल	61.19	0	30	0	56.08	0.00
15	मध्य प्रदेश	0	0	0	0	8427.29	0.00
16	महाराष्ट्र	0	0	0	0	5804.598	0.00
17	मणिपुर	0	0	0	0	298.47	0.00
18	मेघालय	0	0	0	0	1323.07	0.00
19	मिजोरम	1112.01	1112.009	1468	1468	934.01	934.01
20	नागालैंड	0	0	3827.44	3827.43	1926.74	1926.73
21	ओडिशा	3044.42	1380.15	0	0	4868.933	2238.58
22	राजस्थान	0	0	0	0	2073.925	0.00
23	सिक्किम	0	0	0	0	0	0.00
24	तमिलनाडु	855.805	854.27	461.37	0	673.7448	662.44

25	तेलंगाना	0	0	1646	1646	0	0.00
26	त्रिपुरा	2737.23	2425.01	0	0	169.89	0.00
27	उत्तराखंड	0	0	0	0	0	0.00
28	उत्तर प्रदेश	0	0	0	0	1288.74	0.00
29	पश्चिम बंगाल	0	0	0	0	0	0.00
कुल		14993	12953.82	12619	10532.62	80569.69	7633.96

*अनंतिम

अनुसूचित जनजातियों के कल्याण हेतु कार्यरत स्वयंसेवी संगठनों को सहायता अनुदान योजना के अंतर्गत वर्ष 2023-24 से 2025-26 के दौरान निधियन/जारी निधियों के ब्यौरे			
राज्य	2023-24	2024-25*	2025-26
आंध्र प्रदेश	92,19,195	2,49,08,336	1,33,43,336
अरुणाचल प्रदेश	2,05,73,970	6,39,09,130	4,89,16,036
असम	1,21,74,669	2,84,47,458	2,15,59,020
छत्तीसगढ़	1,40,64,345	2,50,83,435	44.36,253
दिल्ली	-	17,41,684	5,83,764
गुजरात	2,99,16,753	3,38,78,601	2,70,65,175
हिमाचल प्रदेश	4,37,21,847	5,78,27,196	40,78,917
जम्मू और कश्मीर	-	49,27,900	43,750
झारखंड	9,18,75,560	26,66,31,494	7,96,29,697
कर्नाटक	2,47,33,453	5,20,86,241	3,35,45,260
केरल	7,52,581	1,86,74,546	1,94,34,001
लद्दाख	84,53,665	1,81,79,325	57,10,052
मध्य प्रदेश	9,75,55,785	14,38,54,200	6,22,55,070
महाराष्ट्र	10,47,52,678	15,50,50,058	8,39,26,194
मणिपुर	4,06,08,780	6,57,29,456	3,42,31,394
मेघालय	9,14,83,144	20,17,33,500	13,47,52,079
मिजोरम	38,69,288	1,58,84,697	40,47,167
नागालैंड	-	-	7,85,475
ओडिशा	40,95,84,484	28,85,47,778	27,79,01,308
राजस्थान	2,17,67,514	4,98,95,356	2,69,55,114

सिक्किम	53,15,775	1,17,10,789	35,28,135
तमिलनाडु	3,77,29,224	1,89,10,022	3,21,24,994
तेलंगाना	96,97,708	2,08,03,209	43,54,111
त्रिपुरा	42,08,501	1,86,63,129	1,32,78,446
उत्तर प्रदेश	51,02,760	1,40,36,096	42,13,639
उत्तराखंड	44,30,032	98,68,091	8,49,106
पश्चिम बंगाल	11,67,79,436	13,90,18,273	2,98,41,635
कुल	1,20,83,71,147	1,75,00,00,000	97,13,89,128

*अनंतिम

अनुसूचित जनजातियों के कल्याण हेतु कार्यरत स्वयंसेवी संगठनों को सहायता अनुदान योजना के अंतर्गत वर्ष 2023-24 से 2025-26 के लिए लाभार्थियों का विवरण			
राज्य	2023-24	2024-25	2025-26
आंध्र प्रदेश	39963	41324	41324
अरुणाचल प्रदेश	233564	25933	13038
असम	44174	86573	-
छत्तीसगढ़	11818	11665	-
दिल्ली	50	-	-
गुजरात	44321	69650	41908
हिमाचल प्रदेश	1292	1292	-
जम्मू और कश्मीर	140	-	-
झारखंड	170439	138865	44330
कर्नाटक	49330	70359	42102

केरल	93886	91596	23681
लद्दाख	606	5025	-
मध्य प्रदेश	4652	3341	1450
महाराष्ट्र	27938	37040	10709
मणिपुर	15357	16043	900
मेघालय	65571	120752	71900
मिजोरम	6415	6514	-
नागालैंड	-	57	-
ओडिशा	33511	46559	19369
राजस्थान	2084	1319	562
सिक्किम	274	174	-
तमिलनाडु	79911	95909	62645
तेलंगाना	7989	8333	7995
त्रिपुरा	765	755	494
उत्तर प्रदेश	234	234	100
उत्तराखंड	199	127	-
पश्चिम बंगाल	136637	130990	42943
कुल योग	1071120	1010429	425450

एनएसटीएफडीसी द्वारा संवितरित ऋण की राशि और लाभार्थी: (लाख रुपये में)

क्र.सं.	राज्य	2023-24		2024-25*		2025-26	
		राशि	लाभार्थियों की संख्या	राशि	लाभार्थियों की संख्या	राशि	लाभार्थियों की संख्या

1	आंध्र प्रदेश	5551.49	27221	6039.21	12899	5	750
2	अंडमान और निकोबार द्वीप समूह	0	0	0	0	0	0
3	अरुणाचल प्रदेश	25.77	13	17.88	17	0	0
4	असम	40.02	43	24.24	21	5	341
5	बिहार	3.06	3	0	0	0	0
6	छत्तीसगढ़	227.29	503	499.43	4837	784.31	3439
7	दादरा और नगर हवेली	4.55	6	0	0		
8	गोवा	0.22	1	0	0		
9	गुजरात	2810.12	11848	4931.39	18461	2335.64	7831
10	हरियाणा			0	0		
11	हिमाचल प्रदेश	2.19	2	30.6	33	232.03	549
12	जम्मू और कश्मीर	295.19	106	1102.49	409	1522.60	476
13	झारखंड	684.25	1703	247.45	135	897.53	997
14	कर्नाटक	853.41	1003	1854.44	1368	10	390
15	केरल	446.74	258	684.8	567	481.18	718
16	लक्षद्वीप			73.53	13		
17	मध्य प्रदेश	1759.58	828	1660.72	1582	1872.10	1522
18	महाराष्ट्र	2523.52	1528	567.76	1005	2032.77	1607
19	मणिपुर	235.49	174	102.8	65	22.70	20
20	मेघालय	475.91	1193	298.09	112	433.09	1474

21	मिजोरम	6856.69	4573	6948.28	3529	4175.70	1487
22	नागालैंड	1199.77	771	627.08	282	0	0
23	ओडिशा	362.35	17025	883.56	15045	153.00	7524
24	राजस्थान	712.22	885	130.16	1091	0	0
25	सिक्किम	34.23	27	201.63	46	0	0
26	तमिलनाडु	3265.67	7327	1210.39	6437	928.84	6183
27	तेलंगाना	3218.52	11369	5174.31	10777	5450.05	16773
28	त्रिपुरा	2014.62	2234	1695.98	569	615.47	356
29	उत्तराखंड	32.59	8	1.92	2	50.44	9
30	उत्तर प्रदेश	3.37	4	85.81	628	1343.52	4412
31	पश्चिम बंगाल	1526.59	4486	2233.75	8828	24130.38	56944

*अनंतिम

पीवीटीजी का विकास के तहत जारी की गई निधियां और उपयोगिता प्रमाणपत्रों के वर्ष-वार और राज्य-वार ब्यौरे

(लाख रुपये में)

क्र.सं.	राज्य का नाम	2023-24		2024-25	
		जारी निधि	यूसी प्रस्तुत किया गया	जारी निधि	यूसी प्रस्तुत किया गया
1	आंध्र प्रदेश	0.00	0.00	0.00	0.00
2	अंडमान और निकोबार	0.00	0.00	0.00	0.00
3	बिहार	0.00	0.00	0.00	0.00
4	छत्तीसगढ़	0.00	0.00	0.00	0.00
5	गुजरात	0.00	0.00	0.00	0.00

6	झारखंड	0.00	0.00	0.00	0.00
7	कर्नाटक	0.00	0.00	0.00	0.00
8	केरल	0.00	0.00	0.00	0.00
9	मध्य प्रदेश	0.00	0.00	0.00	0.00
10	महाराष्ट्र	0.00	0.00	0.00	0.00
11	मणिपुर	0.00	0.00	0.00	0.00
12	ओडिशा	0.00	0.00	0.00	0.00
13	राजस्थान	0.00	0.00	0.00	0.00
14	तमिलनाडु	0.00	0.00	2723.11	0.00
15	तेलंगाना	0.00	0.00	2746.87	0.00
16	त्रिपुरा	0.00	0.00	207.95	0.00
17	उत्तर प्रदेश	0.00	0.00	0.00	0.00
18	उत्तराखंड	0.00	0.00	0.00	0.00
19	पश्चिम बंगाल	0.00	0.00	1631.05	0.00
	कुल योग	0.00	0.00	7308.98	0.00

पीएम जनमन के तहत एमपीसी के लिए जारी की गई निधियां और उपयोगिता प्रमाणपत्रों के वर्ष-
वार और राज्य-वार ब्यौरे

(करोड़ रुपये में)

राज्य	2023-24 के दौरान जारी निधियां	यूसी प्रस्तुत किया गया	2024-25 के दौरान जारी	यूसी प्रस्तुत किया गया	2025-26 के दौरान जारी	यूसी प्रस्तुत किया गया	2025-26 में एसएनए एसपीएआरएसएच

			निधियां		निधियां		पर चुकता (बंद) किए गए बिल
आंध्र प्रदेश	14.97	14.97	5	4.9	27.52	-	7.15
बिहार	-	-	-	-	2.1	-	0
छत्तीसगढ़	8.52	7.9	-	-	-	-	7
गुजरात	1.66	-	4.37	-	-	-	2.10
झारखंड	0.62	0.62	1.5	-	16.42	-	4.51
कर्नाटक	3.33	3.33	10.26	10.26	15.4	14.47	14.81
केरल	2.29	-	-	-	-	-	0.88
मध्य प्रदेश	25.99	20.82	-	-	-	-	12.87
महाराष्ट्र	12.47	12.47	5	4.65	27.56	-	11.82
मणिपुर	-	-	-	-	3.3	-	0
ओडिशा	12.68	12.68	23.92	1	-	-	1.92
राजस्थान	3.33	3.33	3.44	1.91	-	-	1.29
तमिलनाडु	5.2	5.2	20.67	15.24	-	-	5.07
तेलंगाना	2.91		13.24		-	-	4.63
त्रिपुरा	4.57	4.57	7.5	7.5	-	-	5.76
उत्तर प्रदेश	0.83	-	-	-	-	-	1.08
उत्तराखंड	0.62	0.62	4.78	1.59	1.8	-	0.87
कुल	99.99	86.51	99.68	47.05	94.1	14.47	81.74

2023-24 से 2025-26 के दौरान 'जनजातीय अनुसंधान संस्थानों को सहायता' योजना के तहत जारी की गई निधियों का ब्यौरा

(लाख रुपये में)

क्र.सं.	राज्य	जारी निधि		
		2023-24	2024-25*	2025-26
1	अंडमान और निकोबार	0.00	0.00	9.90
2	आंध्र प्रदेश	125.00	0.00	59.85
3	अरुणाचल प्रदेश	48.63	150.00	400
4	असम	0.00	270.00	90.13
5	बिहार	0.00	99.00	38.56
6	छत्तीसगढ़	250.00	1100.00	93.50
7	गोवा	50.57	200.00	150.41
8	गुजरात	0.00	250.00	0
9	हिमाचल प्रदेश	0.00	125.00	99.00
10	जम्मू और कश्मीर	770.85	100.00	200.00
11	झारखंड	417.03	200.00	318.93
12	कर्नाटक	0.00	200.00	190.62
13	केरल	0.00	300.00	103.93
14	लद्दाख	0.00	99.00	0.00
15	मध्य प्रदेश	143.08	600.00	395.11
16	महाराष्ट्र	0.00	250.00	28.61
17	मणिपुर	0.00	140.00	259.25
18	मिजोरम	550.00	723.14	212.29
19	नागालैंड	400.00	600.00	287.69

20	ओडिशा	600.00	600.00	200.00
21	राजस्थान	0.00	0.00	368.00
22	सिक्किम	0.00	200.00	420.85
23	तमिलनाडु	25.00	300.00	2667.81
24	तेलंगाना	0.00	1300.00	49.22
25	त्रिपुरा	25.00	300.00	114.59
26	उत्तर प्रदेश	0.00	0.00	399.99
27	पश्चिम बंगाल	0.00	0.00	313.01
28	मेघालय	0.00	100.00	300.00
29	उत्तराखंड	948.01	793.86	339.22
	कुल	4353.17	9000.00	8110.47

***अनंतिम**

वित्तीय वर्ष 2024-25 से वित्तीय वर्ष 2025-26 तक डीएजेजीयू से संबंधित निधि की स्थिति
(योजना 01.10.2024 को लागू की गई थी)

(लाख रुपये में)

क्र. सं.	राज्य	2024-25 में एसएनए के तहत जारी की गई निधि	2025-26 में एसएनए और एसएनए स्पर्श के तहत जारी की गई निधि
1	आंध्र प्रदेश	0	6172.50
2	अरुणाचल प्रदेश		1873.75
3	असम	13519.69	1186
4	बिहार		682.28
5	छत्तीसगढ़	3654.74	1866

6	गोवा	0	0
7	गुजरात	0	8792.28
8	हिमाचल प्रदेश	1368.73	47.60
9	जम्मू और कश्मीर	0	3921.00
10	झारखंड	0	11137.41
11	कर्नाटक	0	2877.50
12	केरल	0	1169.25
13	लद्दाख	0	50
14	मध्य प्रदेश	9136.88	6798.50
15	महाराष्ट्र	0	22388.08
16	मणिपुर	0	1748.25
17	मिजोरम	0	0
18	नागालैंड	678.40	483.80
19	ओडिशा	17422.80	1253.55
20	राजस्थान	0	8374.0
21	सिक्किम	0	974.38
22	तमिलनाडु	1987.75	230.50
23	तेलंगाना	0	4319.30
24	त्रिपुरा	0	1143.51
25	उत्तर प्रदेश	0	443.76
26	उत्तराखंड	0	146.11
27	पश्चिम बंगाल	0	442
	कुल	47768.99	88521.31

**वित्त वर्ष 2023-24 से वित्त वर्ष 2025-26 तक ईएमआरएस की स्थापना और संचालन के लिए
वर्ष-वार जारी की गई निधियां**

(लाख रुपये में)

क्र.सं.	राज्य/संघ राज्य क्षेत्र का नाम	2023-24	2024-25	2025-26 (28.02.2026 तक)
1.	आंध्र प्रदेश	10,795.05	23,669.35	22,990.25
2.	अरुणाचल प्रदेश (पूर्वोत्तर)	693.91	2,021.21	4,504.37
3.	असम (पूर्वोत्तर)	2,732.67	10,654.29	11,458.52
4.	बिहार	8.95	34.12	1,948.30
5.	छत्तीसगढ़	15,888.89	86,649.55	44,234.16
6.	दादरा और नगर हवेली	163.45	353.32	458.57
7.	गुजरात	15,667.55	27,444.15	23,065.08
8.	हिमाचल प्रदेश	829.76	1,616.71	1,505.72
9.	जम्मू और कश्मीर	891.40	824.19	1,564.64
10.	झारखंड	23,915.13	64,305.31	58,776.47
11.	कर्नाटक	2,677.67	7,933.24	4,416.73
12.	केरल	249.00	1,252.21	1,493.90
13.	लद्दाख	800.00	17.41	400.00
14.	मध्य प्रदेश	13,157.19	37,339.69	42,298.44
15.	महाराष्ट्र	8,525.91	30,489.87	20,122.96
16.	मणिपुर	3,044.92	2,397.58	15,755.94
17.	मेघालय (पूर्वोत्तर)	21,014.66	31,942.72	11,403.80
18.	मिजोरम	1,242.52	14,619.30	3,501.15

19.	नागालैंड	18,377.12	698.27	855.10
20.	ओडिशा	48,934.80	64,965.47	60,895.45
21.	राजस्थान	13,687.79	14,322.63	12,905.70
22.	सिक्किम	1,118.83	1,058.36	1,296.03
23.	तमिलनाडु	1,099.80	1,738.95	2,797.39
24.	तेलंगाना	14,276.17	16,813.70	16,063.43
25.	त्रिपुरा	6,670.35	11,728.87	17,687.35
26.	उत्तर प्रदेश	624.14	1,384.63	1,434.71
27.	उत्तराखंड	1,537.53	3,880.32	2,777.18
28.	पश्चिम बंगाल	1,869.70	1,789.50	900.00
कुल		2,44,624.33	4,71,321.28	3,87,511.34

जैसा कि संबंधित राज्य/संघ राज्यक्षेत्रों द्वारा वित्त वर्ष 2023-24 से वित्त वर्ष 2025-26 तक रिपोर्ट किया गया है, एनईएसटीएस की स्थापना के बाद से राज्य-वार और वर्ष-वार ईएमआरएस छात्रों का ब्यौरा निम्नानुसार है:-

क्र.सं.	राज्य / संघ राज्य क्षेत्र	2023-24	2024-25	2025-26 (06.03.2026 तक)
1.	आंध्र प्रदेश	8810	9891	10710
2.	अरुणाचल प्रदेश	451	734	932
3.	असम	एनआर	एनआर	300
4.	बिहार	एनए	एनआर	286
5.	छत्तीसगढ़	21943	24767	27411
6.	दादरा और नगर हवेली और दमन तथा दीव	300	346	408

7.	गुजरात	11066	11525	11878
8.	हिमाचल प्रदेश	794	902	1013
9.	जम्मू और कश्मीर	577	900	1181
10.	झारखंड	3202	3257	8380
11.	कर्नाटक	4236	4523	4437
12.	केरल	862	969	1065
13.	मध्य प्रदेश	23084	25056	25457
14.	महाराष्ट्र	9010	10092	11361
15.	मणिपुर	1435	1440	1723
16.	मेघालय	एनए	एनए	308
17.	मिजोरम	1197	1892	2399
18.	नागालैंड	712	744	747
19.	ओडिशा	9625	11530	13392
20.	राजस्थान	8375	9603	10885
21.	सिक्किम	1254	1248	1250
22.	तमिलनाडु	2226	2490	2909
23.	तेलंगाना	8194	9282	10182
24.	त्रिपुरा	1994	2094	2476
25.	उत्तर प्रदेश	652	890	1056
26.	उत्तराखंड	963	1105	1261
27.	पश्चिम बंगाल	2879	3056	3157
	कुल योग	123841	138336	156564

श्री भजन लाल जाटव : माननीय अध्यक्ष जी, मैं आपके माध्यम से माननीय मंत्री महोदय से कहना चाहता हूं कि आपने खंड 'ग' में जवाब दिया है कि करौली के टोडाभीम ब्लॉक में मंजूरी दी गई है। मेरा पहला प्रश्न यह है कि आपने एकलव्य आदर्श आवासीय विद्यालय जो स्वीकृत किया है, उसके लिए आपने कितना बजट दिया है? आपने पैरा - दो में कहा है कि धौलपुर जिले के अंदर कोई ब्लॉक मापदंड को पूरा नहीं करता है। आप जो एकलव्य आदर्श आवासीय विद्यालय खोलते हैं, उसके मापदंड क्या हैं? यह मेरा पहला प्रश्न है, दूसरा प्रश्न बाद में पूछूंगा।

श्री जुएल ओराम : सर, एक ब्लॉक में मिनिमम बीस हजार पॉपुलेशन चाहिए और जिले में ट्राइबल की 50 पर्सेंट पॉपुलेशन होनी चाहिए। ये दो ही मापदंड हैं। 50 करोड़ रुपये एक एकलव्य मॉडल रेजिडेंशियल स्कूल के लिए दिया जाता है। यह आज का प्रोविजन है।

श्री भजन लाल जाटव : मैंने अपने जिले का पूछा है कि आपने जो टोडाभीम में स्कूल स्वीकृत किया है, उसके लिए आपने कितना बजट मंजूर किया है? आपने कहा है कि एक ब्लॉक के अंदर बीस हजार की आबादी होनी चाहिए। बाड़ी, धौलपुर के अंदर सरमथुरा और बाड़ी दो ब्लॉक्स हैं। वहां कम से कम एक लाख की आबादी है। मैं जानना चाहता हूं कि क्या आप सरमथुरा के अंदर एकलव्य आवासीय विद्यालय स्वीकृत करने का कोई प्रस्ताव रखते हैं?

श्री जुएल ओराम : आज के दिन में टोडाभीम ही क्वालीफाई कर रहा है। पचास करोड़ रुपये एक एकलव्य विद्यालय के लिए दिया गया है। आगे क्राइटेरिया चेंज होगा या नहीं होगा, इसे भारत सरकार टाइम टू टाइम रिव्यू करती है। अगर बहुत सारे सांसद लोगों की और बहुत सारी जगह देश में इसकी डिमांड आती है ... (व्यवधान)

माननीय अध्यक्ष : इनका प्रश्न यह है कि यह क्राइटेरिया क्लियर करता है या नहीं?

श्री जुएल ओराम : यह क्राइटेरिया में है, बाकी उसका नहीं आ रहा है। ... (व्यवधान)

माननीय अध्यक्ष : माननीय मंत्री जी ने सदन में जवाब दिया है कि वह क्राइटेरिया कवर नहीं करता है।

अगर ऐसा करता है तो जांच करा लेंगे। ठीक है।

श्री मियां अल्ताफ अहमद : मंत्री जी ने अपने जवाब में ट्राइबल्स के लिए एकलव्य मॉडल रेजिडेंशियल स्कूल्स और स्किल डेवलपमेंट स्कीम के बारे में कहा है।

मेरा एक ही स्पेसिफिक क्वेश्चन है कि जो इनके रेजिडेंशियल स्कूल्स हैं, इनमें अभी तक स्टाफ की कमी है, इनकी मॉनीटरिंग नहीं हो रही है। जो पैसा यहाँ से दिया जा रहा है, जब तक वह उन तक न पहुँचे, तो इनका कोई फायदा नहीं है।

दूसरी, जो स्किल डेवलपमेंट की बात इन्होंने की, हमारी आपके माध्यम से इनसे यह रिक्वेस्ट है कि जहाँ पर ट्राइबल की पॉपुलेशन है, वहाँ पर स्किल डेवलपमेंट इंस्टीट्यूट्स कायम किए जाएँ।

श्री जुएल ओराम : महोदय, भारत सरकार प्रति स्टूडेंट 1,74,000 रुपये खर्च करती है। नेशनल एजुकेशन सोसाइटी फॉर ट्राइबल, जो केंद्रीय विद्यालय संगठन जैसी एक संस्था है, उसके थ्रू पैसा दिया जाता है। वहाँ ऑडिट होता है और सब रिव्यू होता है। पैसा रेग्युलर जाता है और ऐसी कोई कंप्लेंट नहीं है।

श्री राजेश रंजन : धन्यवाद अध्यक्ष जी। जो जनजातीय ग्राम उत्कर्ष, मिनिस्ट्री ऑफ ट्राइबल अफेयर्स सहित 17 मंत्रालयों की 25 पहल वाली योजना का इन्होंने जिक्र किया। मेरा कहना सिर्फ इतना है कि जो पिछड़े परिवार, दलित, एससी, एसटी की बेटियाँ हैं, जो 10वीं-11वीं कक्षा तक पढ़कर बैक हो जाती हैं। क्या बच्चियों के लिए, दलित, एससी, एसटी, ईबीसी के लिए कौशल विकास योजना जो इन्होंने कही है, उसके तहत इन्होंने कहा कि हम विशेष रूप से इस इलाके को ले रहे हैं, झारखंड, पूर्णिया, सीमांचल, कोसी का जो इलाका है, जैसे बेटिया इलाके में सबसे ज्यादा अत्यंत पिछड़े, दलित और गरीब हैं, क्या ये वहाँ एकलव्य छात्रावास ब्लॉक में बनाने जा रहे हैं? क्या सभी जगह आदिवासी इलाकों में स्टेडियम और बेटियों को कौशल के तहत मजबूती से आगे बढ़ाने का कोई प्रयास है?

श्री जुएल ओराम : महोदय, ट्राइबल्स को जो वन धन विकास केंद्र के तहत ट्रेनिंग देनी है, वह काम

मिनिस्ट्री ऑफ स्किल डेवलपमेंट एंड एंटरप्रेन्योरशिप के द्वारा किया जाता है। इसके लिए जो क्वैश्चन राजस्थान के धौलपुर और करौली के बारे में है, इसमें जयपुर में एक हुआ है। सरकार का टार्गेट 30 था। झारखंड की अभी इन्फॉर्मेशन नहीं है। मान्यवर सदस्य को मैं लिखित में उत्तर दूँगा।

डॉ. निशिकान्त दुबे : धन्यवाद अध्यक्ष महोदय, मंत्री जी ने अपने जवाब में, झारखंड में प्रधान मंत्री जी ने जो एक बहुत बढ़िया कार्यक्रम 15 नवम्बर को लॉन्च किया, प्रधान मंत्री जन मन योजना, उसमें झारखंड में जो पैसे गए, उस पैसे का कोई यूटिलाइजेशन सर्टिफिकेट नहीं मिला।

दूसरा, जो प्रिमिटिव ट्राइबल ग्रुप है, इसी प्रश्न के जवाब में आपने दिया है कि उसका जो खर्चा है, झारखंड ने माँगा ही नहीं और आपने उसे एक रुपया भी नहीं दिया है। मेरा आपके माध्यम से मंत्री महोदय से आग्रह है कि वर्ष 1976 में ... (व्यवधान)

माननीय अध्यक्ष : बहुत लंबी-लंबी बातें नहीं करते हैं।

... (व्यवधान)

माननीय अध्यक्ष : आप लोगों से कह रहा हूँ।

डॉ. निशिकान्त दुबे : ये मंत्री जी से बोल रहे हैं, मुझसे नहीं बोल रहे हैं।

वर्ष 1976 में इसी संसद ने काँग्रेस के राज में अनुच्छेद 339 को खत्म कर दिया, जिसके कारण केंद्र शेड्यूल 5, शेड्यूल 6 और प्रिमिटिव ट्राइबल ग्रुप को सीधा पैसा दे सकता था, वह अब नहीं दे पाता है। क्या झारखंड जैसे आदिवासी राज्य को विकसित करने के लिए भारत सरकार अनुच्छेद 339 के संशोधन पर विचार करेगी?

श्री जुएल ओराम : महोदय, यह प्रश्न की धारा में नहीं आता है। यह भारत सरकार का विषय है, इसलिए मैं उत्तर नहीं दे सकता हूँ।

माननीय अध्यक्ष : ये भी बहुत अनुभवी मंत्री हैं। इस विभाग में आप 10 साल से हैं या 15 साल से हैं?

श्री जुएल ओराम : महोदय, ये थर्ड टर्म है। मैं तीसरी बार मंत्री हूँ।

माननीय अध्यक्ष : इस विभाग में वे तीन बार रहे हैं।

... (व्यवधान)

माननीय अध्यक्ष : प्रश्न संख्या- 544, श्री बृजेन्द्र सिंह ओला जी।

झुंझुनू से फतेहपुर तक राष्ट्रीय राजमार्ग-11 को चौड़ा करना

***544. श्री बृजेन्द्र सिंह ओला:**

क्या सड़क परिवहन और राजमार्ग मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार का विचार राष्ट्रीय राजमार्ग (एनएच)-11 के झुंझुनू से फतेहपुर तक के मौजूदा दो-लेन वाले खंड को चार-लेन वाली सड़क में परिवर्तित करने का है, यदि हाँ, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं;

(ख) क्या उक्त खंड को चार-लेन का बनाने के लिए कोई विस्तृत परियोजना रिपोर्ट तैयार की गई है और यदि हाँ, तो निर्माण कार्य कब तक शुरू होने की संभावना है; और

(ग) इस संबंध में किए जा रहे प्रयासों सहित सरकार द्वारा प्रस्तावित कार्रवाई का ब्यौरा क्या है?

कॉरपोरेट कार्य मंत्रालय में राज्य मंत्री; तथा सड़क परिवहन और राजमार्ग मंत्रालय में राज्य मंत्री (श्री हर्ष मल्होत्रा):

(क) से (ग): विवरण सभा पटल पर रख दिया गया है।

विवरण

(क) से (ग): एनएच-11 के झुंझुनू से फतेहपुर तक चार लेन में विकास के लिए, जनवरी, 2026 में विस्तृत परियोजना रिपोर्ट (डीपीआर) तैयार करने की प्रक्रिया शुरू हो गई है। डीपीआर के परिणाम के आधार पर इस खंड का चार लेन में उन्नयन करने पर विचार किया जाएगा, जो यातायात आवश्यकताओं और पीएम गतिशक्ति राष्ट्रीय मास्टर प्लान (एनएमपी) के साथ तालमेल पर निर्भर

होगा।

श्री बृजेन्द्र सिंह ओला : माननीय अध्यक्ष जी, मैं आपके माध्यम से माननीय मंत्री जी से यह जानना चाहूँगा कि मुझे जो उत्तर दिया है, उसमें कहा है कि इस खंड की डीपीआर की प्रक्रिया चालू है। यह डीपीआर प्रक्रिया कब तक पूरी हो जाएगी और पूरी होने के बाद इसे कब तक मंजूरी दे दी जाएगी? मुझे उत्तर में यह भी बताया गया है कि इसे पीएम गति शक्ति के मास्टर प्लान में जोड़ा जाएगा, तो पीएम गति शक्ति के मास्टर प्लान में जोड़ने के क्या क्राइटेरियाज़ हैं और उसके लिए निर्धारित प्रक्रिया क्या है?

श्री हर्ष मल्होत्रा: माननीय अध्यक्ष जी, माननीय सदस्य ने स्वयं उत्तर पढ़ने के बाद कहा है कि इसकी फोर लेनिंग प्रक्रिया के लिए डीपीआर प्रॉसेस में है और जल्दी ही तय समय सीमा के अंदर पूरा होगी। इसमें सबसे महत्वपूर्ण बात यह है कि जब दो लेन से चार लेन के लिए जाते हैं तो पैसेंजर कार यूनिट्स 10,000 होना चाहिए। डीपीआर के बाद ये सब चीजें विजुएलाइज़ करने के बाद ही फोर लेन की तरफ जाएंगे। ऐसी उम्मीद की जा रही है कि डीपीआर का काम दिसंबर, 2026 तक समाप्त हो जाएगा।

जहां तक गतिशक्ति की बात है, इंटीग्रेटेड सरकार की व्यवस्था है जिसमें रोड ट्रांसपोर्ट के अलावा अन्य मंत्रालय भी होते हैं ताकि आपस में कोई क्लैश न हो और रोड्स, आसपास की यूटिलिटीज़ तथा अन्य विभागों का स्मूथली सारा काम हो जाए।

श्री बृजेन्द्र सिंह ओला : माननीय अध्यक्ष जी, मेरा सप्लीमेंटरी प्रश्न एनएच-11, पचेरी से झुन्झुनू खंड से संबंधित है। माननीय गडकरी जी ने मुझे इसके बारे में सूचित किया है कि 2200 करोड़ रुपये की मंजूरी दे दी गई है। मैं इसके लिए धन्यवाद देता हूँ। मार्च, 2025 में डीपीआर मंजूर हो गई और बजट भी जारी हो गया। मेरा माननीय मंत्री जी से प्रश्न है कि इसका कार्य कब तक शुरू होगा? इसके बनने से लोगों को फोर लेन की सुविधा का लाभ मिलेगा और लोगों को दिल्ली और बीकानेर से झुन्झुनू के लिए अच्छी रोड उपलब्ध होगी।

श्री हर्ष मल्होत्रा: माननीय अध्यक्ष जी, माननीय सदस्य ने पचेरी से झुन्झुनू के बारे में पूछा है। 2200 करोड़ रुपये का प्रोजेक्ट ऑलरेडी सैंक्शन हो गया है। बिडिंग प्रॉसेस में है और ऐसा लगता है कि बिडिंग कम्पलीट होने के बाद दिसंबर तक इसका काम प्रारंभ हो जाएगा।

श्री शेर सिंह घुबाया : माननीय अध्यक्ष जी, आपने मुझे बहुत ही महत्वपूर्ण प्रश्न पूछने का मौका दिया है।

मैं अपने क्षेत्र की समस्या के बारे में संसद में कई बार और गडकरी जी से मिलकर भी कह चुका हूँ। आप बता दें कि नेशनल हाईवे बनाने का क्या क्राइटेरिया है? 90 किलोमीटर, फिरोजपुर से फाजिल्का तक जो रोड है, वह डिफेंस रोड है। कांडला जाने के लिए पठानकोट से यही एक मेन रोड है। आप यहां के एक्सीडेंट्स का रेश्यो देख लें, दो सालों में 1000 से ज्यादा मौतें एक्सीडेंट से हुई हैं। इसे बार-बार नेशनल हाईवे के क्राइटेरिया से निकाल दिया जाता है। यहां रहने वाले लोगों को एक तरफ पाकिस्तान दिक्कत होती है और दूसरी तरफ भारत सरकार इसका संज्ञान नहीं लेती है।

श्री हर्ष मल्होत्रा: माननीय अध्यक्ष जी, माननीय सदस्य का प्रश्न मूल प्रश्न से अलग है लेकिन फिर भी मैं पंजाब की स्थिति के बारे में माननीय सदस्य को बताना चाहता हूँ।

माननीय अध्यक्ष: यह एनएचएआई से ही तो संबंधित है।

... (व्यवधान)

श्री हर्ष मल्होत्रा: मैं यही बताना चाहता हूँ। राज्य सरकार जब हमें कहती है कि किसी हाईवे को, चाहे स्टेट हाईवे हो, नेशनल में वैस्ट करना है तो उस पर जांच की जाती है। मुझे कहते हुए अच्छा नहीं लग रहा है कि जो दिल्ली-कटरा-अमृतसर हाईवे है, पंजाब की वर्तमान सरकार के कारण सिर्फ पंजाब के पोर्शन को ठीक से बनाने में असुविधा हो रही है। आप पंजाब सरकार द्वारा प्रपोजल भिजवाएं, उसके बाद हम इस पर विचार करेंगे।

जहां तक एक्सीडेंट्स की बात है, हमने नेशनल हाईवे अथॉरिटी ऑफ इंडिया के माध्यम से

जहां एक्सीडेंट्स होते हैं, अब तक ऐसे 16,000 ब्लैक स्पॉट्स आइडेंटिफाई किए गए हैं और 14,000 से अधिक इरेडिकेट किए गए हैं। हालांकि आप जिसकी बात कर रहे हैं, वह स्टेट हाईवे है। अगर आप इसके बारे में विस्तृत और विशेष जानकारी चाहेंगे और राज्य सरकार की तरफ से भेजेंगे तो हम इसकी जांच करके बता देंगे।

श्री रामवीर सिंह बिधूड़ी : माननीय अध्यक्ष जी, मैं आपका धन्यवाद देता हूँ और आपके माध्यम से माननीय मंत्री जी से पूछना चाहता हूँ कि दिल्ली में भीड़भाड़ और ट्रैफिक जाम की समस्या को कम करने के लिए केंद्रीय सड़क परिवहन और राजमार्ग मंत्रालय की कौन सी योजनाएं प्रस्तावित हैं, इन योजनाओं की अनुमानित लागत कितनी है और कब तक कार्य शुरू होने की संभावना है?

श्री हर्ष मल्होत्रा : आदरणीय अध्यक्ष जी, यह प्रश्न भी मूल प्रश्न से अलग है, लेकिन क्योंकि माननीय सदस्य दिल्ली से हैं, मैं भी दिल्ली का सांसद हूँ, इसलिए मैं आपके माध्यम से सदन को और दिल्ली की जनता को यह बताना चाहता हूँ... (व्यवधान)

माननीय अध्यक्ष : क्या आप जवाब नहीं देना चाहते हैं?

... (व्यवधान)

श्री हर्ष मल्होत्रा : माननीय अध्यक्ष जी, मैं जवाब देना चाहता हूँ। दिल्ली में तीन मुख्य मार्ग हैं जिनको अभी हमने रिसेंटली नेशनल हाईवे के अंतर्गत लिया है। आश्रम-बदरपुर, आश्रम से बदरपुर जाने में अभी एक से सवा घंटा लगता है, उस पर तीन फ्लाईओवर्स बना करके, उसमें डीपीआर का काम जारी है, उसको सिग्नल फ्री करेंगे।

इसी तरह महरौली-गुड़गांव, जो माननीय सदस्य के क्षेत्र में भी आता है, जाने में एक घंटा लगता है, उसे 15 मिनट का रास्ता बनाएंगे। कुछ फ्लाईओवर्स और सिग्नल फ्री करेंगे। सिमिलरली पंजाबी बाग से टिकरी का एक बड़ा स्ट्रेच है, बहुत जाम वाला स्ट्रेच है, जिससे प्रदूषण भी होता है और ट्रैफिक जाम भी होता है। उसके लिए भी हमने अपना डीपीआर का काम प्रारंभ किया है। जो

डेढ़ घंटे का रास्ता है उसको अधिकांश सिग्नल फ्री करके और कुछ फ्लाईओवर्स, एलिवेटेड रोड बना करके उसको आधे घंटे में करेंगे।

एक सबसे महत्वपूर्ण बात, जब गुड़गांव से दिल्ली आते हैं, तो जो शिव मूर्ति एयरपोर्ट के पास का स्थान है, वहाँ अक्सर जाम रहता है। आप सब लोगों को भी तकलीफ झेलनी पड़ती है। वहाँ पर भी हमने एक टनल, जो कि शिव मूर्ति से नेल्सन मंडेला मार्ग तक 5 किलोमीटर की, साढ़े तीन हजार करोड़ रुपये की लागत से आएगी, उसका काम भी अभी प्रारंभ किया है।

इसके अलावा भी जैसे कालिंदी कुंज का एक सेक्टर है, जहाँ पर छह चौराहे आकर मिलते हैं, मयूर विहार, नोएडा और वहाँ पर हमारा दिल्ली-मुंबई एक्सप्रेसवे भी लॉन्च हो रहा है। जैसे धौला कुआँ का हमने सिग्नल फ्री सर्किल बनाया है, वैसा ही करेंगे।

एक सबसे अंतिम महत्वपूर्ण बात दिल्ली-मुंबई एक्सप्रेसवे दिल्ली-सोहना, फरीदाबाद से प्रारंभ होता है। हमने डीएनडी से फरीदाबाद तक एक एलिवेटेड रोड, ऐसी उम्मीद है कि अगले छह महीने में हम उसे प्रारंभ कर देंगे। दिल्ली से मुंबई जाने वाले लोग वहाँ से जा पाएँगे। सबसे महत्वपूर्ण बात, हम दिल्ली-देहरादून का लोकार्पण अगले 8-10 दिन के अंदर करने जा रहे हैं।

माननीय अध्यक्ष : प्रश्न संख्या- 545, डॉ. थोल तिरुमावलवन जी – उपस्थित नहीं।

EXPANSION OF COIMBATORE AND SALEM AIRPORTS

***545. DR. THOL THIRUMAVALAVAN #:**

Will the Minister of **CIVIL AVIATION** be pleased to state:-

(a) whether the Government has any proposal to expand Coimbatore and Salem Airports;

Since Dr. Thol Thirumaavalavan was not present, hence Hon'ble Speaker asked the Hon'ble Minister to lay the reply and allowed Shri B. Manickam Tagore, Shri Anil Baluni and Shri Parshottambhai Rupala to ask Supplementary Questions.

- (b) if so, the details thereof along with the expected timelines fixed in this regard;
and
- (c) whether the Government has acquired or proposes to acquire land for expansion of the said Airports and if so, the details thereof?

THE MINISTER OF CIVIL AVIATION (SHRI KINJARAPU RAMMOHAN NAIDU):

(a) to (c): A **Statement** is laid on the Table of the House.

STATEMENT

(a) to (c): The proposal for construction of a New Integrated Terminal Building (T3), along with additional apron bays, at Coimbatore Airport is presently at a preliminary stage in the Airports Authority of India (AAI), subject to receipt of requisite Government approvals, availability of land, and statutory/regulatory clearances. In this regard, Airports Authority of India (AAI) had requested 627.89 acres of land from the State Government, out of which 620.22 acres have already been handed over. For the expansion of Salem Airport, 460 acres of land including 177 acres of land for phase-1 development, was requested from the State Government of Tamil Nadu by AAI. The required land is yet to be handed over by the Government of Tamil Nadu.

माननीय अध्यक्ष : श्री बी. मणिकम टैगोर ।

SHRI B. MANICKAM TAGORE: Thank you, Sir. My colleague, an MP from Madurai, Shri S. Venkatesan, would like to thank the hon. Minister for the recent announcement regarding the expansion of Madurai as an international airport.

This is a long-pending demand of the people of South Tamil Nadu.

My question to the hon. Minister is whether the Government is considering including Madurai International Airport as a designated “Point of Call” under Bilateral Air Services Agreements (BASA) to facilitate increased international flights. If so, what is the timeline for such inclusion, and what steps are being taken to engage with foreign flyers? This step would greatly boost tourism, trade, and economic growth in the southern part of Tamil Nadu and fulfil the long-standing aspirations of the people of Tamil Nadu. Thank you.

SHRI KINJARAPU RAMMOHAN NAIDU: Hon. Speaker, Sir, I would like to reiterate the fact that, with the support of our hon. Prime Minister, who has put special focus on Tamil Nadu, especially on the civil aviation infrastructure of the State, we have been able to give approval for making Madurai an international airport, which has been a long-pending demand. For decades, it has been the aspiration of the people of Madurai, and we have been able to cater to it.

As far as the international connectivity of Madurai Airport is concerned, when it comes to BASA, we will definitely try to encourage more international connectivity to Madurai Airport. One important intervention that we would like to introduce in the country is to promote a ‘hub and spoke model’ of operations. Once we make Madurai an international airport, a person can board at Madurai itself after clearing all immigration formalities. When he arrives at a hub airport, for example, Bengaluru, Mumbai, or Hyderabad, without getting down at the airport

or coming out of the international terminal, he can transit within the airport itself and proceed for international connectivity. This is another facility that this international airport status will provide to the people of Madurai. The Government's intention is to encourage more and more international connectivity to Madurai Airport.

श्री अनिल बलूनी : माननीय अध्यक्ष जी, मैं आपके माध्यम से माननीय मंत्री जी से पूछना चाहता हूँ कि उत्तराखंड का चमोली जनपद, जो एक सीमांत जनपद है, वहां का गोचर एयरपोर्ट सामरिक दृष्टि से बहुत ही महत्वपूर्ण है और यह बहुत ही दुर्गम क्षेत्र में बना है। इसके विस्तार के लिए क्या कोई अध्ययन किया गया है और एयरपोर्ट के संचालन के लिए आगे की क्या योजना है?

श्री किंजरापु राममोहन नायडू : सर, जो मूल प्रश्न पूछा गया था, वह तमिलनाडु में, विशेषकर कोयमबटूर और सेलम एयरपोर्ट्स के विषय में था।

उत्तराखंड के संदर्भ में, मैं बताना चाहूंगा कि चूंकि यह राज्य आकांक्षी और हिली स्टेट्स में से एक है। हमारी तरफ से लगातार यह प्रयास रहा है कि रीजनल कनेक्टिविटी को बढ़ावा देने के लिए हम हिमालयन स्टेट्स, हिली रीजन्स और नॉर्थ-ईस्ट पर प्राइमरी फोकस दे रहे हैं। इसी संदर्भ में, उत्तराखंड में पिथौरागढ़, देहरादून या हेलीपैड्स के संदर्भ में भी हमने काफी विस्तार किया है।

एक बात मैं जरूर बताना चाहूंगा कि पहली बार मिनिस्ट्री ऑफ सिविल एविएशन के इतिहास में एक ऐसी स्कीम आई है, जिसके माध्यम से भारत सरकार ने 29 हजार करोड़ रुपये अप्रूव किये हैं। पिछली कैबिनेट में ही यह मिला है। मैं इसके लिए आदरणीय वित्त मंत्री जी को धन्यवाद देना चाहूंगा और विशेष रूप से प्रधानमंत्री जी को धन्यवाद देना चाहूंगा, जिनकी सोच में ही है कि यदि भारत को विकसित भारत बनाना है, तो सिविल एविएशन के क्षेत्र में महत्वपूर्ण भूमिका निभानी होगी।

आगे 10 साल के लिए 'उडान' को मोडिफाई करके एक्सटेंड किया गया है। उसमें विशेषकर

हिली रीजन्स और उत्तराखंड जैसे राज्यों को विशेष रूप से लेकर, चाहे गौचर एयरपोर्ट हो या अन्य छोटे-छोटे एयरपोर्ट्स हों, वहां पर बनने की संभावना है, उन सब को पूरा करने के लिए हमारा पूरा प्रयास रहेगा।

माननीय अध्यक्ष : श्री परषोत्तम रूपाला जी, आपका प्रश्न आगे है, लेकिन आप अभी पूछ लें।

श्री परषोत्तमभाई रूपाला : सर, मैंने इस प्रश्न के बारे में नहीं कहा है।

माननीय अध्यक्ष : मुझे याद है कि आपने इसमें नहीं कहा है, लेकिन आपका नम्बर आगे नहीं आया।

श्री परषोत्तमभाई रूपाला : ठीक है, तो मैं प्रश्न पूछ लेता हूँ।

माननीय अध्यक्ष : हां, आप प्रश्न पूछ लीजिए।

श्री परषोत्तमभाई रूपाला : माननीय अध्यक्ष महोदय, माननीय मंत्री जी ने मेरे प्रश्न का जो जवाब दिया है, वह बहुत ही विस्तार से दिया गया है। मैं उनके द्वारा दी गई जानकारी के लिए उनका शुक्रगुजार हूँ।

मैं मंत्री जी से जानना चाहता हूँ, चूंकि यह आपके संज्ञान में भी होगा कि जब हम लोग विमान-मुसाफिरी करते हैं, तो एक तरह से हर मुसाफिरी में, चाहे वह 25 या 50 मिनट की हो, वायु के हिसाब से कुछ न कुछ गड़बड़ी होती ही है। आजकल जो वायु परिवर्तन हो गया है, ग्लोबल वार्मिंग की वजह से या जिस किसी कारण से भी हो, उसमें बहुत-से बदलाव आ गए हैं। मैं माननीय मंत्री जी से कहना चाहता हूँ कि जो भी नियम हैं, वे सारे पुराने नियम होंगे, इसलिए इस बदले हुए परिप्रेक्ष्य में, विमानों की और विमानों में प्रवास करने वालों की सेफ्टी के लिए नये सिरे से अनुसंधान करने की कोई योजना है?

श्री किंजरापु राममोहन नायडू : सर, एयर ऑपरेशन्स और फ्लाइट ऑपरेशन्स के संदर्भ में, हर देश का यह प्रयास होता है कि उसके सेफ्टी के नॉर्म्स टॉप स्टैंडर्ड्स पर रहें। भारत में भी यही है कि हम सेफ्टी और सिक्युरिटी ऑपरेशन्स में कभी कॉम्प्रोमाइज़ नहीं करेंगे।

सेफ्टी के विषय में जो भी गाइडलाइंस या प्रोटोकॉल्स हैं, वे इंटरनेशनल सिविल एविएशन

ऑर्गेनाइजेशन द्वारा, जहां पर 144 कंट्रीज बैठकर निर्णय करते हैं क्योंकि सिविल एविएशन एक इंटरनैशनल सब्जेक्ट है। प्लेन्स सिर्फ डोमेस्टिकली ही नहीं, बल्कि इंटरनैशनली भी एक देश से दूसरे देश जाते हैं, इसलिए सेफ्टी के नॉर्म्स को सभी को एक समान पालन करना पड़ता है। इसलिए इंटरनैशनल सिविल ऑर्गेनाइजेशन डिसाइड करता है कि सेफ्टी के नॉर्म्स किस प्रकार के होने चाहिए।

As a country, you are designed to follow all these guidelines and rules. खास तौर से, वेदर के विषय में कहना चाहूंगा कि आईएमडी के माध्यम से वेदर के बारे में और अच्छी तरह से प्रेडिक्ट किया जाए, क्योंकि जो ग्राउंड इंस्ट्रुमेंट्स होते हैं, वे हमें डेटा देते हैं कि आगे वेदर कैसे हो सकता है, चाहे वह फॉग रिलेटेड, क्लाउडी वेदर और कोस्टल वेदर के बारे में हो, इन सब के संदर्भ में आईएमडी के माध्यम से, स्पेसिफिक इक्विप्मेंट्स हमारे एयरपोर्ट्स पर इंस्टॉल्ड हैं। अगर कोई नयी टेक्नोलॉजी आती है, तो हम इन्वाइट करते हैं कि उस नयी टेक्नोलॉजी को हमारे एयरपोर्ट्स पर लेकर आए ताकि ठीक तरह से वेदर को प्रेडिक्ट किया जा सके।

अगर कोई नई टेक्नोलॉजी आती है, तो हम उसको इन्वाइट करते हैं। उस नई टेक्नोलॉजी को हमारे एयरपोर्ट्स पर लेकर आए, ताकि हम ठीक तरह से वेदर को प्रेडिक्ट कर पाएं। अगर कहीं पर टर्बुलेंस का विषय आता है, तो हमारी तरफ से उसको एड्रेस करने की पूरी कोशिश की जाती है।

I have to appreciate all the efforts that our pilots are putting. They also get trained. वे भी लगातार अपनी ट्रेनिंग्स को इम्प्रूव करते रहते हैं। वे बार-बार ट्रेनिंग्स पर जाते हैं, ताकि इस तरह की नई टेक्नोलॉजी या कुछ नए स्टैंडर्ड्स आते हैं, तो वे उस स्तर पर रहें। भारत में जो सिविल एविएशन है, हम उसको ग्लोबल स्टैंडर्ड्स पर रख सकें, वे उसके लिए कोशिश करते हैं। मैं खासकर इस सदन की तरफ से उनको धन्यवाद देना चाहूंगा।

माननीय अध्यक्ष : पप्पू यादव जी, आप बहुत वरिष्ठ नेता हैं। आप आसन की तरफ पीठ करके पिछले 10-15 मिनट्स से बातें कर रहे हैं। आप अपनी सीट पर जाकर बैठिए।

श्री राजेश रंजन : महोदय, मैं क्षमा मांगता हूँ।

माननीय अध्यक्ष : प्रश्न संख्या- 546, श्री दर्शन सिंह चौधरी जी – उपस्थित नहीं।

एकीकृत मूल्य शृंखला विकास परियोजनाएं

***546. श्री दर्शन सिंह चौधरी#:**

क्या **खाद्य प्रसंस्करण उद्योग** मंत्री यह बताने की कृपा करेंगे कि:

- (क) 'ऑपरेशन ग्रीन्स' के तहत मूल 'टीओपी' (टमाटर, प्याज और आलू) फसलों के अतिरिक्त अन्य फसलों को भी इसमें शामिल करने के संबंध में मध्य प्रदेश में होशंगाबाद लोक सभा निर्वाचन क्षेत्र के अंतर्गत विशेषकर नरसिंहपुर और नर्मदापुरम जैसे क्षेत्रों, जहां इन फसलों का बहुत अधिक उत्पादन होता है, में 'एकीकृत मूल्य शृंखला विकास परियोजनाओं' की वर्तमान स्थिति क्या है;
- (ख) कीमतों में उतार-चढ़ाव का पूर्वानुमान लगाने और परिवहन की व्यवस्था तथा भंडारण पर राजसहायता प्रदान करने जैसे अल्पकालिक हस्तक्षेप शुरू करने में "मार्केट इंटेलिजेंस नेटवर्क" कितना प्रभावी रहा है;
- (ग) क्या उक्त उपायों से किसानों को अपनी फसलों के बेहतर दाम प्राप्त करने में सहायता मिली है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है;
- (घ) उक्त योजना के तहत अब तक बिचौलियों की भूमिका को कम करने और किसानों को बेहतर बाजार पहुंच प्रदान करने के उद्देश्य से प्रसंस्करण केंद्रों या संगठित विपणन नेटवर्क से सीधे जुड़े किसान उत्पादक संगठनों (एफपीओ) की संख्या कितनी है; और
- (ङ) क्या होशंगाबाद लोक सभा निर्वाचन क्षेत्र के अंतर्गत नरसिंहपुर और नर्मदापुरम जिलों में भी ऐसी कोई पहल लागू की जा रही है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है?

Since Shri Darshan Singh Choudhary was not present, hence Hon'ble Speaker asked the Hon'ble Minister to lay the reply and allowed Adv. Gowaal Kagada Padavi to ask Supplementary Questions.

THE MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI CHIRAG PASWAN):

(a) to (e): A **Statement** is laid on the Table of the House.

STATEMENT

(a): In the budget speech of Union Budget 2018-19, the Scheme “Operation Greens” was announced on the lines of “Operation Flood”, with an outlay of ₹500 crore to promote Farmer Producers Organizations (FPOs), agri-logistics, processing facilities and professional management. Accordingly, the Ministry of Food Processing Industries formulated a scheme for development of value chains for Tomatoes, Onions and Potatoes (TOP). Further, in the budget speech of Union Budget 2021-22, the scope of long-term strategy i.e. Integrated Value Chain Development Projects & Standalone Post-Harvest Infrastructure Projects under the Operation Greens Scheme originally applicable to Tomatoes, Onions and Potatoes (TOP) was extended to 22 perishable crops.

Under Scheme for Operation Greens-Long Term Interventions, Ministry is providing financial assistance at the rate of 35% of the eligible project cost for projects in General Areas, and 50% for projects in Difficult Areas, as well as for projects from SC/ST promoters, FPOs (Farmer Producer Organizations), and SHGs (Self-Help Groups) for value chain development of 10 fruit crops, 11 vegetable crops and shrimp in the identified production clusters with maximum eligible grant-in-aid of ₹15 crore per project. The production clusters for these

crops are identified based on the horticultural production data provided by the Ministry of Agriculture and Farmers Welfare, in consultation with the Horticulture Departments of the respective states. The Operation Greens scheme is demand driven in nature where the proposals under the scheme are invited through Expression of Interest (EOI) from time to time.

The Ministry has approved 15 Integrated Value Chain Development projects under the scheme. Out of this 1 project has been approved in the Dhar District of Madhya Pradesh. This project is operational and has benefitted about 2000 farmers in the area. Dhar district has been identified as production cluster for Guava, Gourds, Ginger, Garlic and Narsinghpur has been identified as production cluster for Green Peas. However, Narmadapuram is not an identified cluster for any fruit or vegetable crop. The Ministry has not received any proposal under Operation Greens - Long Term Interventions Scheme from Narsinghpur and Narmadapuram districts falling under Hoshangabad Lok Sabha Constituency of Madhya Pradesh. Therefore, the question of sanction of projects therein does not arise. Status of Integrated Value Chain Development projects approved under Operation Greens scheme is at **Annexure-I**.

(b) and (c): Under short term interventions of Operation Greens scheme, the Ministry was providing transportation/ storage subsidy for eligible crops @50% of eligible cost. Storage subsidy was payable for a maximum period of 3 months. The subsidy under short term interventions was disbursed only if price of the

relevant crop notified by the Ministry in the Eligible Production Clusters fell below the trigger price of the respective crop. Year-wise details of subsidy released and quantity transported / stored under Short term interventions are given at **Annexure-II**. Moreover, the short term intervention component of the Operation Greens Scheme which was dealing with transportation & storage subsidy has been transferred to Department of Agriculture and Farmers Welfare (DA&FW) since 2023-24. Further, no such study has been conducted by Ministry to assess the effectiveness of the "Market Intelligence Network" in predicting price volatility and initiating short-term interventions like transportation and storage subsidies.

(d) and (e): Through integrated value chain development projects, 45 Farmer Producer Organizations (FPOs) have been linked to the processing hubs under the Operation Greens scheme. Out of this one FPO has been linked to the processing hub set up in Dhar District of Madhya Pradesh under Operation Greens scheme.

The Ministry has not received any proposal from Narsinghpur and Narmadapuram districts falling under Hoshangabad Lok Sabha Constituency of Madhya Pradesh under Operation Greens - Long Term Interventions Scheme. Therefore, the question of linking of any FPO from these districts to such processing hub does not arise.

ANNEXURE - I

State-wise status of Integrated Value Chain Development projects approved under Operation Greens Scheme under PMKSY is as under:

Name of State	Number of approved Projects	No. of ongoing projects	No. of completed projects	Total Project Cost (₹ in Crore)	Approved Grants-in-Aid (₹ in Crore)	Released Grants-in-Aid (₹ in Crore)	No. of farmers benefitted
Andhra Pradesh	5	3	2	275.22	79.31	38.95	68850
Assam	1	1	0	28.53	7.40	2.47	1800
Gujarat	4	1	3	303.63	70.55	50.24	15030
Madhya Pradesh	1	0	1	36.70	14.70	14.70	2000
Maharashtra	2	0	2	67.30	25.17	21.89	7800
Tamil Nadu	2	1	1	40.00	19.76	18.14	1200
Total	15	6	9	751.38	216.89	146.39	96680

ANNEXURE- II

A. Year-wise details of subsidy released under Operation Greens Short term interventions:

[in ₹ crore]

Financial Year	Kisan Rail	Subsidy (Short Term)	Total
2020-21	23.33	1.59	24.92
2021-22	54.46	3.74	58.21

2022-23	0	29.99	29.99
2023-24	0	80.07	80.07
2024-25	0	3.65	3.65
Total	77.79	119.04	196.83

**B. Year-wise details of quantity of fruits and vegetables transported/
stored under Short term interventions:**

Financial Year	Transported (MT)	Stored (MT)	Total (MT)
2020-21	175653	1335	176988
2021-22	580835	9534	590369
2022-23	93344	197989	291333
2023-24	70782	696275	767057
2024-25	1846	40067	41913
Total	922460	945200	1867660

**C. Year-wise details of farmers benefitted under Short term
interventions:**

Financial Year	Numbers
2020-21	358
2021-22	829
2022-23	7984
2023-24	21044

2024-25	1149
Total	31364

माननीय अध्यक्ष : एडवोकेट गोवाल कागडा पाडवी जी ।

ADV. GOWAAL KAGADA PADAVI: Sir, recent ground reports from Nandurbar show a worrying reality. This is the district where most of the farmers are small and marginal. The benefit of schemes like Operation Greens are barely visible in the daily lives. Even though the Scheme was expanded beyond tomato, onion, and potatoes, farmers here are still struggling with no proper cold storage. There are almost no processing units, weak market connections, and heavy dependence on middlemen.

I want to ask the hon. Minister what concrete steps are being taken by the Government to ensure that these farmers finally get access to storage, fair markets and real support instead of remaining stuck in a cycle where schemes exist but do not reach them?

SHRI CHIRAG PASWAN: Sir, the schemes such as Pradhan Mantri Kisan Sampada Yojana, PMFME, are demand driven. As a Ministry, we try to make sure that all the schemes are well implemented, and well distributed across the length and breadth of the country. If there is any demand that comes to the Ministry from the State or the promoters or FPOs or organisations like this, we make sure that the implementation of the scheme is also done to the fullest extent possible.

But, still, if there is any specific concern of the hon. Member, I request the hon. Member to come and meet me separately. But as a Ministry, we try to make sure that all the schemes and all the projects are well implemented across the country.

माननीय अध्यक्ष : प्रश्न संख्या- 547, डॉ. भोला सिंह जी ।

INSTITUTIONAL CREDIT FOR NEWLY REGISTERED MSMEs

***547. DR. BHOLA SINGH:**

Will the Minister of **MICRO, SMALL AND MEDIUM ENTERPRISES** be pleased to state:

- (a) the number of enterprises registered on the Udyam and Udyam Assist portals/platforms, so far across the country, State and district-wise;
- (b) whether the Government has introduced any additional measures to facilitate easier access to institutional credit for newly registered Micro, Small and Medium Enterprises (MSMEs), including through digital lending platforms, credit guarantee schemes and has simplified loan procedure and if so, the details thereof; and
- (c) the steps taken to strengthen MSME competitiveness through technology upgradation and digital adoption and to increase awareness and utilisation of these credit facilities among MSMEs in semi-urban and rural regions?

सूक्ष्म, लघु और मध्यम उद्यम मंत्री (श्री जीतन राम माँझी):

(क) से (ग): **विवरण** सभा पटल पर रख दिया गया है।

विवरण

(क): सूक्ष्म, लघु और मध्यम उद्यमों (एमएसएमई) को परिभाषित करने के लिए वर्ष 2020 में निवेश और कारोबार के युग्मित मानदंडों के आधार पर संशोधित परिभाषा स्वीकार की गई थी। एमएसएमई के पंजीकरण के लिए दिनांक 01.07.2020 को उद्यम पंजीकरण पोर्टल (यूआरपी) की शुरुआत की गई थी। इसके अतिरिक्त, अनौपचारिक सूक्ष्म उद्यमों (आईएमई) को औपचारिक दायरे में लाने के लिए दिनांक 11.01.2023 को उद्यम असिस्ट प्लेटफॉर्म (यूएपी) की शुरुआत की गई थी। संशोधित परिभाषा को अपनाए जाने से लेकर अब तक 8 करोड़ से अधिक उद्यमों का पंजीकरण किया गया है। राज्य-वार और जिला-वार पंजीकृत कुल एमएसएमई का ब्यौरा **अनुबंध** पर दिया गया है।

(ख) और (ग): केन्द्र सरकार अर्द्ध-शहरी और ग्रामीण क्षेत्रों में स्थित एमएसएमई सहित अन्य एमएसएमई के विकास और संवर्धन के लिए विभिन्न स्कीमों, कार्यक्रमों और नीतिगत पहलों के जरिए राज्य/संघ-राज्य क्षेत्र की सरकारों के प्रयासों में सहायता प्रदान करती है। नए पंजीकृत उद्यमों सहित अन्य पंजीकृत एमएसएमई के लिए संस्थागत ऋण तक पहुंच की सुविधाजनक बनाने के लिए ऐसे उद्यमों की ऋण प्राप्त करने में सहायता प्रदान करने हेतु कई स्कीमों की शुरुआत की गई है।

- (i) भारतीय रिजर्व बैंक (आरबीआई) के अनुसार एमएसएमई के पास बकाया ऋण राशि जो वर्ष 2014 में 10 लाख करोड़ रुपए थी, अब बढ़कर लगभग 40 लाख करोड़ रुपए हो गई है।
- (ii) इसके अलावा, भारतीय रिजर्व बैंक द्वारा दी गई सूचना के अनुसार, अनुसूचित वाणिज्यिक बैंकों (एससीबी) को यह अधिदेशित किया गया है कि वे एमएसई क्षेत्र में इकाइयों को प्रदान किए जाने वाले 10 लाख रुपए तक के ऋण के मामले में कोलेटरल सिक्योरिटी स्वीकार न करें। उपर्युक्त सीमा को बढ़ाकर 20 लाख रुपए कर दिया गया है जो एमएसई को दिए जाने वाले सभी नए ऋण, जो दिनांक 01 अप्रैल, 2026 को अथवा उसके पश्चात, जो संस्वीकृत अथवा नवीकृत

किए गए हैं, पर लागू होंगे।

- (iii) प्रधानमंत्री रोजगार सृजन कार्यक्रम के अंतर्गत गैर-कृषि क्षेत्र में विनिर्माण क्षेत्र के उद्यमों हेतु 50 लाख रुपए तथा सेवा क्षेत्र के उद्यमों के लिए 20 लाख रुपए तक की परियोजना लागत वाले नए सूक्ष्म उद्यमों की स्थापना करने के लिए 35 प्रतिशत तक की मार्जिन मनी सब्सिडी प्रदान करने का प्रावधान किया गया है। शुरुआत से लेकर दिनांक 28.02.2026 तक 11.28 लाख सूक्ष्म उद्यमों की मार्जिन मनी सब्सिडी के जरिए सहायता की गई है जोकि 31,466 करोड़ रुपए है।
- (iv) एमएसएमई मंत्रालय सदस्य ऋणदाता संस्थानों द्वारा किसी प्रकार की कोलेटरल सिक्योरिटी अथवा तृतीय पक्षकार गारंटी के बिना नए तथा मौजूदा एमएसई को प्रदान किए जाने वाले ऋण के लिए क्रेडिट गारंटी प्रदान करने हेतु सूक्ष्म और लघु उद्यमों के लिए क्रेडिट गारंटी फंड ट्रस्ट (सीजीटीएमएसई) के जरिए सूक्ष्म और लघु उद्यमों (एमएसई) के लिए क्रेडिट गारंटी स्कीम (सीजीएस) का कार्यान्वयन करता है। वर्ष 2000 में हुई शुरुआत से लेकर दिनांक 28.02.2026 तक एमएसई को 13.17 लाख करोड़ रुपए तक की कुल 1.39 करोड़ क्रेडिट गारंटियां प्रदान की गई हैं जिसमें से 10 लाख करोड़ रुपए की गारंटियां वर्ष 2022 से प्रदान की गई हैं।
- (v) एमएसएमई में इक्विटी निधियन के रूप में 50,000 करोड़ रुपए की राशि समाविष्ट की गई है जिसमें भारत सरकार की ओर से 10,000 करोड़ रुपए तथा प्राइवेट इक्विटी/वेंचर कैपिटल निधियों के जरिए 40,000 करोड़ रुपए की राशि उपलब्ध कराए जाने का प्रावधान किया गया है। वर्ष 2021 में हुई शुरुआत से लेकर दिनांक 28.02.2026 तक 17,438 करोड़ रुपए के कुल निधिगत निवेश के जरिए 731 एमएसएमई की सहायता की गई है।
- (vi) अपने हाथों और औजारों से काम करने वाले 18 पारंपरिक व्यापारों में संलग्न कारीगरों और शिल्पकारों को शुरु से अंत तक समग्र सहायता प्रदान करने के लिए दिनांक 17.09.2023 को पीएम विश्वकर्मा स्कीम की शुरुआत की गई थी। इस स्कीम में अधिकतम 8 प्रतिशत तक के

ब्याज सब्वेंशन के साथ 3 लाख रुपए तक के ऋण का प्रावधान किया गया है। शुरुआत से लेकर अब तक कुल 5.07 लाख ऋण खातों में 4,165.87 करोड़ रुपए की राशि संवितरित की गई है।

(vii) हाल ही में, बजट घोषणा 2026-27 में पंजीकृत एमएसएमई की डिजिटल ऋणप्रदाता प्लेटफॉर्मों सहित संस्थागत ऋण तक पहुंच को सुविधाजनक बनाने के लिए निम्नलिखित अतिरिक्त उपायों की घोषणा की गई है:-

- सीपीएसई द्वारा एमएसएमई से की जाने वाली सभी प्रकार की खरीद के लिए ट्रेड्स को निपटान प्लेटफॉर्म के रूप में अधिदेशित करना जिससे अन्य कॉरपोरेट के लिए भी एक बेंचमार्क स्थापित किया जा सके।
- ट्रेड्स प्लेटफॉर्म पर इनवाइस में छूट प्रदान करने के लिए सीजीटीएमएसई-समर्थित क्रेडिट गारंटी स्कीम की शुरुआत करना।
- जेम के साथ ट्रेड्स का एकीकरण ताकि एमएसएमई की जाने वाली सरकारी खरीद पर वित्त प्रदाताओं के साथ सूचना साझा की जा सके जिससे जल्दी और सस्ता ऋण प्राप्त हो सके।
- ट्रेड्स रिसीवेबल्स की परिसंपत्ति-समर्थित सिक्योरिटीज के रूप में शुरुआत करना ताकि द्वितीयक बाजार का और अधिक विस्तार किया जा सके, नगदी प्रवाह में सुधार लाया जा सके और निपटान में तेजी लाई जा सके।

(viii) इसके अतिरिक्त, देश में एमएसएमई के मध्य जागरुकता में वृद्धि करने के लिए एमएसएमई/संबंधित राज्यों/संघ-राज्य क्षेत्रों के औद्योगिक विभागों तथा अन्य एमएसएमई स्टैकहोल्डरों के साथ मिलकर एमएसएमई मंत्रालय के क्षेत्रीय कार्यालयों द्वारा सभी स्टैकहोल्डरों की सहभागिता में वृद्धि करने के लिए व्यापक प्रचार-प्रसार हेतु भौतिक कार्यशालाओं, सोशल मीडिया, प्रिंट मीडिया और इलेक्ट्रॉनिक मीडिया के जरिए जागरुकता कार्यक्रमों का आयोजन किया जाता है।

अनुबंध

दिनांक 01.07.2020 से 28.03.2026 तक उद्यम पंजीकरण पोर्टल (यूआरपी) और उद्यम असिस्ट प्लेटफॉर्म (यूएपी) पर पंजीकृत एमएसएमई का राज्य और जिला-वार ब्यौरा

क्र.सं.	राज्य/संघ-राज्य क्षेत्र	जिला	यूआरपी पर पंजीकृत एमएसएमई	यूएपी पर पंजीकृत एमएसएमई
1	अंडमान और निकोबार द्वीपसमूह	निकोबार	712	141
2		उत्तरी और मध्य अंडमान	2,896	874
3		दक्षिणी अंडमान	15,252	2,687
4	आंध्र प्रदेश	अल्लूरी सीतारामा राजू	9,076	3,975
5		अनकापल्ली	42,034	39,303
6		अनंतपुर	1,26,987	1,28,818
7		अन्नमय्या	62,291	15,332
8		बापतला	44,012	16,399
9		चित्तूर	1,02,975	1,03,276
10		पूर्वी गोदावरी	1,11,458	1,94,380
11		एलुरु	64,583	23,068
12		गुंटूर	1,28,894	1,54,739
13		काकीनाडा	75,206	20,939
14		कोनासीमा	50,044	10,947
15		कृष्ण	1,15,778	1,46,938
16		कुरनूल	1,15,603	1,23,979
17		मार्कापुरम	-	--
18		नांदयाल	63,523	16,000
19		एनटीआर	94,903	24,620
20		पलनाडु	61,757	15,042
21		पार्वतीपुरममन्यम	14,426	12,159
22		पोलावरम	-	--
23		प्रकाशम	87,102	122,049
24		एसपीएसआर नेल्लोर	1,12,504	96,139

25		श्री सत्य साई	57,611	17,198
26		श्रीकाकुलम	65,650	1,13,349
27		तिरुपति	81,593	35,967
28		विशाखापत्तनम	1,28,085	1,59,103
29		विजयनगरम	58,734	83,090
30		पश्चिम गोदावरी	1,13,753	1,35,119
31		वाई.एस.आर	1,09,433	1,09,958
32	अरुणाचल प्रदेश	अंजाव	246	89
33		बिचोम	27	3
34		चांगलांग	1,734	833
35		दिबांग घाटी	184	128
36		पूर्वी कामेंग	925	1,181
37		पूर्वी सियांग	2,154	1,293
38		कामले	267	162
39		कीआईपनयोर	229	--
40		क्रदादी	368	350
41		कुरुंगकुमे	346	486
42		लेपराडा	438	160
43		लोहित	1,360	650
44		लॉगडिंग	443	296
45		निचली दिबांग घाटी	1,425	422
46		निचला सियांग	521	42
47		निचला सुबनसिरी	1,624	785
48		नामसाई	2,542	700
49		पक्केकेसांग	187	218
50		पापुम पारे	9,857	4,495
51		शि योमी	153	64
52		सियांग	331	866
53		तवांग	885	870
54		तिरप	493	1,167
55		ऊपरी सियांग	371	290

56		ऊपरी सुबनसिरी	891	1,228
57		पश्चिम कामेंग	2,102	899
58		पश्चिम सियांग	1,194	1,392
59		अंजाव	5,437	1,011
60		बिचोम	19,145	5,401
61		चांगलांग	52,190	21,236
62		दिबांग घाटी	20,829	4,906
63		पूर्वी कामेंग	25,293	14,433
64		पूर्वी सियांग	71,443	35,025
65		कामले	12,912	2,335
66		कीआईपनयोर	13,761	4,284
67		क्रदादी	40,312	14,527
68		कुरुंगकुमे	22,854	6,826
69		लेपराडा	45,301	22,002
70		लोहित	48,626	16,556
71		लॉगडिंग	5,016	3,454
72		निचली दिबांग घाटी	29,904	11,801
73	असम	निचला सियांग	37,043	16,831
74		निचला सुबनसिरी	20,311	7,780
75		नामसाई	27,806	5,017
76		पक्केकेसांग	34,040	15,334
77		पापुम पारे	66,520	47,878
78		शि योमी	87,049	25,796
79		सियांग	14,860	6,177
80		तवांग	32,502	10,962
81		तिरप	26,457	7,799
82		ऊपरी सियांग	50,215	17,223
83		ऊपरी सुबनसिरी	5,067	2,603
84		पश्चिम कामेंग	30,208	18,753
85		पश्चिम सियांग	59,164	43,772
86		अंजाव	37,862	16,316

87		बिचोम	29,643	11,635
88		चांगलांग	40,233	19,563
89		दिबांग घाटी	10,812	3,768
90		पूर्वी कामेंग	5,566	353
91		पूर्वी सियांग	45,131	15,107
92		कामले	20,213	4,398
93		कीआईपनयोर	4,948	868
94	बिहार	अररिया	53,259	94,581
95		अरवल	10,416	8,021
96		औरंगाबाद	43,512	42,192
97		बांका	33,516	35,160
98		बेगूसराय	61,760	85,745
99		भागलपुर	75,815	84,549
100		भोजपुर	40,198	33,081
101		बक्सर	26,641	20,181
102		दरभंगा	69,114	75,224
103		गया	89,281	68,110
104		गोपालगंज	42,152	51,000
105		जमुई	29,076	45,106
106		जहानाबाद	17,138	20,362
107		कैमूर (भभुआ)	21,991	14,821
108		कटिहार	60,624	81,665
109		खगरिया	29,537	39,793
110		किशनगंज	27,964	62,316
111		लखीसराय	15,398	19,262
112		मधेपुरा	35,855	46,693
113		मधुबनी	70,302	73,984
114		मुंगेर	26,152	28,201
115		मुजफ्फरपुर	1,19,080	1,32,578
116		नालन्दा	52,191	46,206
117		नवादा	35,724	38,124

118		पश्चिमचंपारण	65,523	79,973
119		पटना	2,21,785	1,77,400
120		पूर्वीचंपारण	1,06,393	1,28,373
121		पूर्णिया	81,403	91,049
122		रोहतास	50,732	49,173
123		सहरसा	36,029	48,126
124		समस्तीपुर	84,687	1,06,000
125		सारण	59,343	88,797
126		शेखपुरा	11,455	9,754
127		शिवहर	11,096	8,472
128		सीतामढ़ी	58,133	64,152
129		सिवान	50,729	71,156
130		सुपौल	46,802	54,953
131		वैशाली	77,472	100,236
132	चंडीगढ़	चंडीगढ़	63,678	19,459
133		बालोद	18,396	20,212
134		बालोदबाजार	25,273	20,954
135		बलरामपुर	9,784	6,654
136		बस्तर	19,468	17,654
137		बेमेतरा	16,116	10,997
138		बीजापुर	3,147	5,835
139		बिलासपुर	65,802	58,141
140		दंतेवाड़ा	5,348	2,772
141	छत्तीसगढ़	धमतरी	22,103	22,603
142		दुर्ग	72,399	83,068
143		गरियाबंद	13,401	5,949
144		गौरेलापेंड्रामरवाही	5,332	2,194
145		जांजगीर-चंपा	35,056	46,911
146		जशपुर	14,425	17,535
147		कबीरधाम	17,469	12,172
148		कांकेर	16,701	13,087

149		खैरगढ़छुईखदानगंडई	5,412	314
150		कोंडागांव	11,145	9,117
151		कोरबा	33,824	43,887
152		कोरिया	10,110	9,710
153		महासमुंद	26,265	26,227
154		मनेन्द्रगढ़चिरिमिरीभरतपुर	5,242	1,800
155		मोहलामानपुरअम्बागढ़चौकी	3,182	505
156		मुंगेली	13,304	7,990
157		नारायणपुर	2,465	2,946
158		रायगढ़	36,385	37,100
159		रायपुर	1,34,289	95,307
160		राजनंदगांव	35,327	26,879
161		सक्ती	8,458	1,028
162		सारंगढ़बिलाईगढ़	7,060	1,003
163		सुकमा	2,584	1,267
164	दिल्ली	सुरजपुर	12,610	13,394
165		सरगुजा	23,291	19,181
166		मध्य	77,118	31,163
167		पूर्वी	1,13,355	34,486
168		नई दिल्ली	77,339	92,239
169		उत्तरी	72,839	31,079
170		उत्तर-पूर्वी	80,518	27,184
171		उत्तर-पश्चिमी	2,00,010	57,344
172		शाहदरा	22,994	12,545
173		दक्षिणी	1,21,859	35,025
174		दक्षिण-पूर्वी	46,586	20,000
175		दक्षिण-पश्चिमी	1,14,878	31,737
176		पश्चिमी	1,53,935	54,417
177	गोवा	उत्तर गोवा	54,683	23,788
178		दक्षिण गोवा	36,172	17,295
179	गुजरात	अहमदाबाद	6,06,531	2,29,171

180	अमरेली	34,430	23,025
181	आनंद	75,876	55,777
182	अरवल्ली	22,352	11,681
183	बनासकांठा	80,938	60,243
184	भरुच	70,170	31,554
185	भावनगर	88,300	52,784
186	बोटाड	17,775	9,412
187	छोटाउदेपुर	12,207	6,692
188	डैंग	2,416	2,570
189	देवभूमिद्वारका	18,023	10,070
190	दाहोद	36,341	75,597
191	गांधीनगर	70,562	30,372
192	गिरसोमनाथ	31,537	16,640
193	जामनगर	76,163	31,540
194	जूनागढ़	56,334	31,303
195	कच्छ	1,15,333	31,917
196	खेड़ा	56,566	43,673
197	महेसाणा	69,506	54,506
198	Mahisagar	14,180	21,892
199	मोरबी	58,554	10,223
200	नर्मदा	8,659	8,604
201	नवसारी	44,306	26,369
202	पंचमहल	36,773	46,848
203	पाटन	31,927	31,298
204	पोरबंदर	20,565	8,944
205	राजकोट	2,82,417	76,571
206	साबरकांठा	42,407	34,240
207	सूरत	5,93,065	1,65,788
208	सुरेंद्रनगर	46,927	23,076
209	तापी	13,821	8,908
210	वडोदरा	2,24,326	98,300

211		वलसाड	88,963	40,353
212		वाव-थराद	-	-
213	हरियाणा	अम्बाला	66,548	29,313
214		भिवानी	49,773	29,847
215		चरकीदादरी	11,771	7,712
216		फरीदाबाद	1,50,183	59,256
217		फतेहाबाद	45,425	23,552
218		गुरुग्राम	1,82,610	66,051
219		हांसी	-	
220		हिसार	86,641	42,611
221		झज्जर	37,710	17,948
222		जींद	56,637	28,240
223		कैथल	59,470	21,403
224		करनाल	1,03,592	40,734
225		कुरुक्षेत्र	67,646	23,264
226		महेन्द्रगढ़	31,750	17,213
227		नूह	36,536	7,223
228		पलवल	38,372	28,323
229		पंचकुला	36,468	12,336
230		पानीपत	87,989	40,853
231		रेवाड़ी	37,662	20,031
232		रोहतक	47,787	26,187
233		सिरसा	62,152	26,905
234		सोनीपत	68,281	35,929
235		यमुनानगर	69,444	34,101
236	हिमाचल प्रदेश	बिलासपुर	13,688	6,041
237		चंबा	12,491	4,663
238		हमीरपुर	16,056	5,662
239		कांगड़ा	44,863	13,120
240		किन्नौर	3,953	1,103
241		कुल्लू	26,027	6,224

242		लाहुल और स्पीति	1,187	313
243		मंडी	33,369	12,705
244		शिमला	36,661	9,496
245		सिरमौर	19,938	5,645
246		सोलन	43,825	8,749
247		ऊना	19,687	4,622
248	जम्मू और कश्मीर	अनंतनाग	55,509	17,273
249		बांदीपुरा	18,687	7,987
250		बारामूला	51,461	19,108
251		बडगाम	50,072	24,796
252		डोडा	16,037	9,787
253		गांदरबल	26,095	5,145
254		जम्मू	85,262	47,020
255		कठुआ	26,277	14,637
256		किश्तवाड़	9,059	3,968
257		कुलगाम	21,369	9,399
258		कुपवाड़ा	30,028	10,382
259		पूँछ	12,597	6,025
260		पुलवामा	36,170	11,544
261		राजौरी	17,155	6,044
262		रामबन	11,890	6,545
263		रियासी	11,195	3,126
264		सांबा	16,403	7,447
265		शोपियां	15,557	7,382
266		श्रीनगर	91,131	15,977
267		उधमपुर	17,635	10,835
268	झारखंड	बोकारो	62,125	56,055
269		चतरा	22,822	18,678
270		देवघर	36,563	42,708
271		धनबाद	82,793	80,154
272		दुमका	20,726	21,353

273		पूर्वी सिंहभूम	80,076	73,247
274		गढ़वा	19,138	27,311
275		गिरिडीह	53,465	64,855
276		गोड्डा	20,748	23,430
277		गुमला	12,413	12,546
278		हजारीबाग	56,250	44,045
279		जामताड़ा	11,447	10,989
280		खूंटी	7,550	4,476
281		कोडरमा	22,703	22,875
282		लातेहार	11,679	10,548
283		लोहरदगा	11,156	5,897
284		पाकुर	11,480	23,870
285		पलामू	30,558	47,408
286		रामगढ़	31,609	27,523
287		रांची	1,29,843	91,606
288		साहेबगंज	16,642	25,002
289		सरायकेला-खरसावन	26,514	24,291
290		सिमडेगा	7,586	4,438
291		पश्चिमी सिंहभूम	23,664	18,803
292	कर्नाटक	बागलकोट	61,159	52,716
293		बल्लारी	60,188	1,04,695
294		बेलगावी	1,78,794	1,42,871
295		बेंगलुरु (ग्रामीण)	1,20,181	59,851
296		बेंगलुरु (शहरी)	6,68,838	4,34,501
297		बीदर	50,171	82,078
298		चामराजनगर	28,501	61,416
299		चिकबल्लपुर	47,029	45,906
300		चिक्कामगलुरु	41,009	36,156
301		चित्रदुर्ग	49,754	84,471
302		दक्षिण कन्नड़	1,00,466	56,433
303		दावणगेरे	68,331	87,056

304		धारवाड़	94,517	86,523
305		गडग	34,712	35,570
306		हसन	68,586	57,292
307		हावेरी	54,823	49,320
308		कलबुर्गी	65,962	90,467
309		कोडागू	21,599	20,234
310		कोलार	55,779	94,295
311		कोप्पल	37,859	48,753
312		मंड्या	60,684	67,463
313		मैसूर	1,48,466	1,59,390
314		रायचूर	48,918	73,459
315		रामानगर	46,660	43,095
316		शिवमोगा	72,350	75,862
317		तुमकुरु	1,01,543	1,30,846
318		उडुपी	59,213	36,836
319		उत्तर कन्नड़	55,269	37,143
320		विजयनगर	26,245	23,969
321		विजयपुरा	66,577	65,482
322		यादगीर	28,350	37,544
323	केरल	अलाप्पुझा	64,135	72,584
324		एर्नाकुलम	1,49,684	82,594
325		इडुक्की	37,983	18,524
326		कन्नूर	80,117	33,445
327		कासरगोड	39,130	14,863
328		कोल्लम	75,378	67,680
329		कोट्टायम	60,882	42,943
330		कोझिकोड	1,05,967	50,465
331		मलप्पुरम	1,02,452	49,483
332		पलक्कड़	91,342	93,726
333		पत्तनमथिप्पा	36,224	24,870
334		तिरुवनंतपुरम	1,32,845	1,14,351

335		त्रिशूर	1,06,397	95,574
336		वायनाड	29,973	11,515
337	लद्दाख	कारगिल	5,539	2,865
338		लेह लद्दाख	9,236	2,769
339	लक्षद्वीप	लक्षद्वीप	1,557	910
340	मध्य प्रदेश	आगर मालवा	28,026	14,741
341		आलीराजपुर	10,506	11,292
342		अनुपपुर	14,309	20,603
343		अशोकनगर	25,668	27,822
344		बालाघाट	42,289	33,571
345		बड़वानी	32,045	25,380
346		बेतुल	43,068	43,166
347		भिंड	28,909	27,867
348		भोपाल	1,57,354	1,49,669
349		बुरहानपुर	24,553	28,668
350		छतरपुर	36,582	42,882
351		छिंदवाड़ा	64,212	60,724
352		दमोह	24,839	29,701
353		दतिया	19,492	16,296
354		देवास	67,784	60,359
355		धार	74,999	55,942
356		डिंडोरी	10,616	13,259
357		पूर्वी निमाड़	35,008	40,881
358		गुना	48,545	40,411
359		ग्वालियर	1,06,231	99,596
360		हरदा	17,963	18,531
361		होशंगाबाद	38,030	47,643
362		इंदौर	2,71,868	2,16,654
363		जबलपुर	94,968	1,14,136
364		झाबुआ	24,097	30,964
365		कटनी	31,121	41,981

366		खरगोन	54,944	37,457
367		मैहर	3,347	24
368		मंडला	20,135	22,569
369		मन्दसौर	68,239	54,420
370		मऊगंज	2,997	391
371		मुरैना	44,372	35,818
372		नरसिंहपुर	30,819	36,924
373		नीमच	37,164	31,052
374		निवाड़ी	5,574	7,115
375		पंधुरना	3,339	-
376		पन्ना	17,042	22,814
377		रायसेन	37,547	41,915
378		राजगढ़	68,601	54,336
379		रतलाम	66,387	55,400
380		रीवा	52,527	47,984
381		सागर	64,499	73,512
382		सतना	46,641	65,049
383		सीहोर	53,299	2,50,008
384		सिवनी	31,996	30,779
385		शाहडोल	23,133	25,321
386		शाजापुर	43,974	31,707
387		श्यापुर	9,932	9,602
388		शिवपुरी	36,489	40,467
389		सीधी	19,135	16,305
390		सिंगरौली	25,083	18,327
391		टीकमगढ़	19,681	25,619
392		उज्जैन	1,03,886	1,01,810
393		उमरिया	9,705	15,067
394		विदिशा	49,131	40,601
395	महाराष्ट्र	अहमदनगर	2,87,509	85,086
396		अकोला	90,836	47,213

397	अमरावती	1,34,681	90,313
398	औरंगाबाद	2,86,874	1,05,171
399	बीड	1,20,195	42,771
400	भंडारा	64,969	41,651
401	बुलढाना	1,17,357	55,879
402	चंद्रपुर	87,246	70,322
403	धुले	73,216	41,318
404	गडचिरोली	27,782	16,074
405	गोंदिया	58,083	38,256
406	हिंगोली	43,179	30,093
407	जलगांव	1,90,701	1,02,198
408	जलना	1,05,263	46,971
409	कोल्हापुर	2,87,394	1,16,659
410	लातूर	1,23,590	67,483
411	मुंबई	4,14,424	1,73,920
412	मुंबई उपनगर	5,23,356	92,081
413	नागपुर	3,29,726	2,75,322
414	नांदेड	125,414	96,461
415	नंदुरबार	39,857	14,432
416	नासिक	3,84,948	1,40,499
417	उस्मानाबाद	87,458	28,650
418	पालघर	227,891	45,831
419	परभनी	73,890	49,905
420	पुणे	10,93,788	2,97,902
421	रायगढ़	2,48,767	58,753
422	रत्नागिरि	88,348	26,859
423	सांगली	1,77,829	66,872
424	सतारा	1,86,463	51,717
425	सिंधुदुर्ग	57,741	13,995
426	सोलापुर	2,71,433	1,31,274
427	थाइन	7,39,252	2,54,938

428		वर्धा	71,648	52,553
429		वाशिम	46,254	24,199
430		यवतमाल	94,160	75,107
431	मणिपुर	बिश्रुपुर	15,161	6,985
432		चंदेल	2,111	475
433		छुरछंदपुर	6,075	1,531
434		इंफाल पूर्व	29,791	11,851
435		इंफाल पश्चिम	35,765	15,369
436		जिरीबाम	609	456
437		काकचिंग	6,594	2,869
438		कामजोंग	736	155
439		कांगपोकपी	3,153	433
440		नोनी	1,414	113
441		फेरजावल	274	8
442		सेनापति	5,451	1,067
443		तामंगलांग	1,880	356
444		टेंगनौपाल	1,456	231
445		थौबल	15,778	8,498
446		उखरूल	3,278	2,047
447	मेघालय	पूर्वी गारो हिल्स	3,009	430
448		पूर्वी जैंतिया हिल्स	3,969	440
449		पूर्वी खासी हिल्स	17,422	7,668
450		पूर्वी पश्चिमी खासी हिल्स	1,110	163
451		उत्तरी गारो हिल्स	2,361	218
452		रिभोई	5,088	3,488
453		दक्षिण गारो हिल्स	2,532	135
454		दक्षिण पश्चिम गारो हिल्स	2,531	340
455		दक्षिण पश्चिम खासी पहाड़ियाँ	1,851	555
456		पश्चिम गारो हिल्स	10,523	3,179
457		पश्चिम जैंतिया हिल्स	5,414	1,092

458		पश्चिम खासी हिल्स	2,675	681
459	मिजोरम	आइजोल	20,264	9,219
460		चम्फाई	2,702	931
461		हनाथियाल	488	262
462		ख्वाज़ावल	576	441
463		कोलासिब	3,083	1,780
464		लॉन्गत्लाई	1,380	331
465		लुंगलेई	3,515	1,684
466		मामित	1,423	589
467		सैहा	640	327
468		सैतुअल	900	234
469		सेरछिप	2,536	1,227
470	नागालैंड	चुमौकेदिमा	3,454	364
471		दीमापुर	14,269	12,372
472		किफ्री	1,455	1,058
473		कोहिमा	7,679	4,961
474		लॉगलेंग	1,232	395
475		मेलुरी	91	---
476		मोकोकचुंग	3,564	1,259
477		सोम	3,352	1,544
478		न्यूलैंड	1,043	12
479		नोक्लाक	618	86
480		पेरेन	1,704	489
481		फ़ेक	2,484	911
482		शमाटर	581	88
483		त्सेमिन्यु	583	27
484		तुएनसांग	2,113	906
485		वोखा	3,035	1,490
486		जुन्हेबोटो	2,146	1,078
487	ओड़िशा	अंगुल	45,359	24,737
488		बलांगीर	45,715	41,626

489		बालेश्वर	89,718	68,204
490		बारगढ़	51,622	34,934
491		भद्रक	59,171	50,618
492		बौध	12,541	8,462
493		कटक	1,19,461	1,04,254
494		देवगढ़	9,087	3,537
495		ढेंकनाल	39,424	32,400
496		गजपति	12,401	9,317
497		गंजम	1,11,636	1,07,016
498		जगतसिंहपुर	42,121	33,158
499		जाजापुर	59,567	46,108
500		झारसुगुडा	22,482	16,375
501		कालाहांडी	35,389	33,884
502		कंधमाल	16,195	12,454
503		केंद्रपाड़ा	47,310	18,587
504		केंदुझर	51,779	33,941
505		खोरधा	1,56,619	1,06,916
506		कोरापुट	35,148	20,464
507		मल्कानगिरी	15,631	7,334
508		मयूरभंज	57,683	50,451
509		नबरंगपुर	19,910	12,034
510		नयागढ़	36,584	29,138
511		नुआपाड़ा	16,397	8,606
512		पुरी	79,021	63,670
513		रायगढ़	20,615	17,213
514		संबलपुर	36,103	29,306
515		सोनेपुर	23,346	11,096
516		सुंदरगढ़	61,076	47,494
517	पुडुचेरी	कराईकल	10,200	3,942
518		पांडिचेरी	53,613	42,441
519	पंजाब	अमृतसर	1,38,244	44,697

520		बरनाला	34,662	10,998
521		बठिंडा	75,013	37,187
522		फरीदकोट	34,155	12,333
523		फतेहगढ़ साहिब	34,455	9,954
524		फाजिल्का	44,152	13,071
525		फिरोजपुर	48,439	21,556
526		गुरदासपुर	61,940	18,562
527		होशियारपुर	69,636	21,642
528		जालंधर	1,56,978	52,390
529		कपूरथला	49,806	19,511
530		लुधियाना	2,89,303	88,550
531		मलेरकोटला	16,204	3,206
532		मानसा	31,992	16,601
533		मोगा	58,304	21,552
534		पठानकोट	26,226	6,807
535		पटियाला	1,25,791	45,769
536		रूपनगर	32,207	14,365
537		संगरूर	69,391	29,914
538		सासनगर	1,24,513	20,169
539		शहीदभगत सिंह नगर	32,447	12,082
540		श्री मुक्तसर साहिब	40,654	19,398
541		तरनतारन	38,663	8,575
542	राजस्थान	अजमेर	1,56,776	81,775
543		अलवर	1,45,667	75,485
544		बालोतरा	10,393	604
545		बांसवाड़ा	41,857	36,196
546		बारां	34,335	26,194
547		बाड़मेर	74,102	26,579
548		ब्यावर	13,631	1,549
549		भरतपुर	57,296	33,759
550		भीलवाड़ा	1,38,442	57,733

551	बीकानेर	1,25,201	49,685
552	बूंदी	37,838	33,859
553	चित्तौड़गढ़	74,920	33,038
554	चुरू	80,026	39,250
555	दौसा	56,585	34,011
556	डीग	8,014	1,488
557	धौलपुर	23,865	15,343
558	डीडवानाकुचामन	19,089	1,203
559	डूंगरपुर	33,246	29,157
560	गंगानगर	1,14,178	33,883
561	हनुमानगढ़	80,757	33,468
562	जयपुर	6,11,294	1,67,155
563	जैसलमेर	26,375	10,770
564	जालौर	46,773	15,488
565	झालावाड़	48,956	32,124
566	झुंझुनूं	88,508	35,015
567	जोधपुर	2,00,979	62,673
568	करौली	27,787	18,727
569	खैरथल-तिजारा	10,124	2,814
570	कोटा	1,03,964	70,870
571	कोटपूतली-बहरोड़	15,063	1,682
572	नागौर	1,11,607	59,610
573	पाली	83,595	40,408
574	फलोदी	8,268	939
575	प्रतापगढ़	25,489	15,918
576	राजसमंद	56,210	20,468
577	सलूंबर	2,993	1,617
578	सवाईमाधोपुर	38,346	21,416
579	सीकर	1,31,315	49,738
580	सिरोही	36,580	14,103
581	टोंक	51,811	32,631

582		उदयपुर	1,28,216	52,296
583	सिक्किम	गंगटोक	9,589	6,412
584		गेजिंग	2,288	1,881
585		मंगन	1,318	480
586		नामची	4,972	3,879
587		पाक्योंग	2,311	1,587
588		सोरेंग	1,610	773
589	तमिलनाडु	अरियालूर	33,759	11,841
590		चेंगलपट्टू	1,08,105	47,099
591		चेन्नई	4,54,379	2,20,238
592		कोयंबटूर	3,12,756	1,79,845
593		कुड्डालोर	1,22,596	71,493
594		धर्मपुरी	91,551	35,274
595		डिंडीगुल	1,13,956	50,513
596		इरोड	1,40,591	77,038
597		कल्लाकुरिची	40,846	6,677
598		कांचीपुरम	1,32,928	1,08,045
599		कन्नियाकुमारी	1,09,458	71,766
600		करूर	52,205	20,792
601		कृष्णागिरी	1,19,354	93,006
602		मदुरै	1,79,852	1,08,693
603		माइलादुत्रयी	35,069	9,395
604		नागपट्टिनम	37,899	25,894
605		नमक्कल	1,05,119	47,542
606		पेरम्बलूर	22,503	8,206
607		पुदुक्कोट्टई	73,533	27,175
608		रामनाथपुरम	57,641	20,915
609		रानीपेट	51,138	12,989
610		सलेम	2,24,861	1,19,144
611		शिवगंगा	59,174	31,403
612		तेनकासी	53,951	18,420

613		तंजावुर	1,15,208	66,903
614		नीलगिरिश	37,544	22,714
615		तब मैं	67,426	39,007
616		तिरुवल्लुर	1,72,095	1,16,486
617		थिरुवरुर	54,930	25,609
618		तिरुचिरापल्ली	1,38,797	82,253
619		तिरुनेलवेली	98,456	78,151
620		तिरुपथुर	57,736	13,815
621		तिरुपूर	2,03,433	48,934
622		तिरुवन्नामलाई	99,466	50,832
623		तूतीकोरिन	90,937	41,741
624		वेल्लोर	1,11,134	97,430
625		विल्लुपुरम	1,00,365	47,020
626		विरुधुनगर	1,00,967	42,667
627	तेलंगाना	आदिलाबाद	30,150	36,561
628		भद्राद्रिकोठागुडेम	40,134	87,753
629		हनुमकोंडा	48,460	48,647
630		हैदराबाद	3,21,938	2,29,994
631		जगतियाल	39,718	50,583
632		जनगांव	20,798	27,594
633		जयशंकर भूपलपल्ली	12,862	15,626
634		जोगुलाम्बागडवाल	19,422	22,942
635		कामारेड्डी	34,518	20,882
636		करीमनगर	70,881	91,968
637		खम्मम	66,646	1,12,414
638		कोमाराम भीम आसिफाबाद	15,024	20,930
639		महबुबाबाद	26,714	35,209
640		महबूबनगर	50,849	69,974
641		मंचेरियल	41,161	52,388
642		मेडक	33,346	47,191
643		मेडचलमल्काजगिरि	1,82,202	79,983

644		मुलुगु	7,963	14,033
645		नगरकुरनूल	28,315	42,792
646		नलगोंडा	88,940	1,27,554
647		नारायणपेट	13,120	22,799
648		निर्मल	30,817	65,874
649		निजामाबाद	78,556	1,23,070
650		पेद्दापल्ली	32,165	40,661
651		राजन्ना सिरसिला	28,701	34,805
652		रंगारेड्डी	2,21,615	1,08,287
653		संगारेड्डी	67,653	90,486
654		सिद्धीपेट	52,116	68,242
655		सूर्यपेट	48,978	46,039
656		विकाराबाद	32,168	37,759
657		वानापर्थी	22,250	26,077
658		वारंगल	48,296	72,287
659		यदाद्रिभुवनगिरि	39,881	57,622
660	दादरा और नगर	दादरा और नगर हवेली	19,085	3,328
661	हवेली तथा दमन	दमन	8,894	3,679
662	और दीव	दीव	1,145	486
663		धलाई	9,324	10,294
664		गोमती	14,654	13,333
665		खोवाई	9,990	11,651
666		उत्तरी त्रिपुरा	15,955	19,949
667	त्रिपुरा	सिपाहीजला	13,569	21,852
668		दक्षिण त्रिपुरा	12,476	31,896
669		ऊनाकोटी	10,212	10,935
670		पश्चिम त्रिपुरा	35,051	77,163
671		आगरा	1,86,316	1,45,955
672	उत्तर प्रदेश	अलीगढ़	1,11,954	99,894
673		अम्बेडकरनगर	48,854	41,959
674		अमेठी	34,772	14,265

675	अमरोहा	39,263	37,952
676	औरैया	25,258	16,511
677	अयोध्या	56,318	46,412
678	आजमगढ़	1,06,466	66,184
679	बागपत	43,280	24,469
680	बहराईच	46,877	45,660
681	बलिया	49,691	59,868
682	बलरामपुर	23,224	14,359
683	बाँदा	23,498	24,360
684	बाराबंकी	55,608	40,843
685	बरेली	1,26,871	1,07,861
686	बस्ती	45,504	33,137
687	भदोही	40,480	27,996
688	बिजनौर	65,877	63,944
689	शाहजहांपुर	47,353	33,829
690	बुलन्दशहर	83,358	63,365
691	चंदौली	40,379	33,835
692	चित्रकूट	15,516	13,885
693	देवरिया	57,447	68,138
694	एटा	33,299	19,216
695	इटावा	35,879	23,335
696	फर्रुखाबाद	32,352	24,303
697	फतेहपुर	37,251	29,411
698	फिरोजाबाद	65,581	62,437
699	गौतमबुद्धनगर	2,10,530	53,078
700	गाजियाबाद	2,27,277	1,45,041
701	गाजीपुर	72,353	53,385
702	गोंडा	56,090	37,827
703	गोरखपुर	1,16,333	1,26,668
704	हमीरपुर	20,054	17,702
705	हापुड	46,576	28,339

706	हरदोई	60,552	39,916
707	हाथरस	36,572	27,268
708	जालौन	30,232	27,831
709	जौनपुर	88,354	68,614
710	झांसी	65,912	59,103
711	कन्नौज	28,964	20,209
712	कानपुर देहात	32,818	16,901
713	कानपुर नगर	1,82,640	1,41,294
714	कासगंज	24,166	14,829
715	कौशांबी	23,989	24,745
716	कुशीनगर	55,203	75,430
717	लखीमपुरखीरी	53,968	44,644
718	ललीतपुर	24,581	16,354
719	लखनऊ	2,64,696	1,94,396
720	महाराजगंज	45,151	47,129
721	महोबा	17,345	14,502
722	मैनपुरी	38,785	16,061
723	मथुरा	1,07,791	62,395
724	मऊ	59,482	39,577
725	मेरठ	1,60,007	1,06,678
726	मिर्जापुर	49,874	39,124
727	मुरादाबाद	1,04,954	77,482
728	मुजफ्फरनगर	90,375	75,056
729	पीलीभीत	43,672	29,131
730	प्रतापगढ़	53,412	35,639
731	प्रयागराज	1,39,021	1,32,933
732	रायबरेली	58,918	38,593
733	रामपुर	56,902	46,555
734	सहारनपुर	123,467	112,093
735	संभल	40,644	17,804
736	संतकबीरनगर	30,834	20,299

737		शाहजहांपुर	53,579	48,158
738		शामली	38,779	25,419
739		श्रावस्ती	14,146	8,775
740		सिद्धार्थनगर	35,279	21,766
741		सीतापुर	57,049	43,818
742		सोनभद्र	34,905	33,172
743		सुल्तानपुर	42,407	30,762
744		उन्नाव	47,106	37,227
745		वाराणसी	1,78,782	1,42,435
746	उत्तराखंड	अल्मोडा	15,153	4,817
747		बागेश्वर	6,083	3,376
748		चमोली	12,114	4,765
749		चम्पावत	7,953	5,712
750		देहरादून	1,27,332	48,258
751		हरिद्वार	89,576	50,585
752		नैनीताल	46,087	20,772
753		पौड़ीगढ़वाल	16,591	4,681
754		पिथौरागढ़	12,662	4,263
755		रुद्रप्रयाग	7,158	2,122
756		टिहरीगढ़वाल	14,828	6,058
757		उधम सिंह नगर	90,791	51,573
758		उत्तरकाशी	9,983	3,848
759	पश्चिम बंगाल	अलीपुरद्वार	32,921	56,280
760		बांकुड़ा	53,743	57,289
761		बीरभूम	72,897	147,373
762		कूचबिहार	62,785	1,16,650
763		दक्षिणदिनाजपुर	30,729	45,495
764		दार्जिलिंग	62,810	91,131
765		पूर्वी मेदिनीपुर	1,46,964	1,24,164
766		हुगली	1,22,390	2,10,211
767		हावड़ा	1,30,245	2,43,096

768		जलपाईगुड़ी	60,980	1,17,734
769		झारग्राम	16,496	9,818
770		कलिम्पोंग	7,750	3,403
771		कोलकाता	1,96,991	190,222
772		मालदा	90,070	1,21,809
773		मुर्शिदाबाद	1,45,473	3,11,123
774		नादिया	1,15,203	2,17,816
775		उत्तर 24 परगना	2,62,757	4,07,961
776		पश्चिम बर्धमान	76,203	1,11,772
777		पूर्व बर्धमान	1,05,420	1,35,538
778		पुरुलिया	36,715	32,733
779		दक्षिण 24 परगना	1,82,577	2,74,120
780		उत्तर दिनाजपुर	63,314	93,057
781		पश्चिम मेदिनीपुर	1,14,601	1,09,359

डॉ. भोला सिंह : अध्यक्ष जी, माननीय प्रधानमंत्री जी की प्राथमिकता है कि देश के एससीज़, एसटीज़ और महिलाओं को आत्मनिर्भर बनाया जाए। माननीय मंत्री जी ने जो लिखित जवाब दिया है, देश में एमएसएमई के अंतर्गत आठ करोड़ से अधिक उद्यमियों का पंजीकरण हुआ है।

माननीय अध्यक्ष जी, मैं आपके माध्यम से माननीय मंत्री जी से जानना चाहता हूं, जैसा मैंने कहा है कि माननीय प्रधानमंत्री जी की प्राथमिकता रही है कि एससीज़, एसटीज़ और ओबीसीज़ का उत्थान किया जाए। इन आठ करोड़ उद्यमियों में एमएसएमई के द्वारा कितने एससीज़, एसटीज़ और ओबीसीज़ लाभार्थियों को इस योजना का लाभ मिला है? मैं यह जानकारी चाहता हूं।

श्री जीतन राम माँझी : अध्यक्ष महोदय, यह जो सवाल पूछा गया है, हम लोगों ने उसके आधार पर जवाब दिया है। जहां तक महिलाओं का सवाल है, भारत के स्तर पर मंत्रालय की जो योजना है, हम 39 प्रतिशत भाग महिलाओं को यूटिलाइज करने के लिए देते हैं। जहां तक आंकड़ों का सवाल है, उसकी जानकारी दे दी जाएगी। हम 39 प्रतिशत लोगों को काम देते हैं और उनकी भरपाई करते हैं।

डॉ. भोला सिंह : अध्यक्ष जी, मैं माननीय मंत्री जी से अनुरोध करूंगा कि वे एससीज़ और एसटीज़ की भी जानकारी भिजवा दें।

दूसरा, माननीय मंत्री जी ने जो जवाब दिया है, आरबीआई के अनुसार एमएसएमई के पास वर्ष 2014 में 10 लाख करोड़ रुपये का ऋण होता था, लेकिन आज उसकी संख्या बढ़कर 40 लाख करोड़ रुपये हो गई है। मैं माननीय मंत्री जी से जानना चाहता हूँ कि बैंकों को जो टारगेट दिया जाता है, जिसमें सभी बैंक्स आते हैं, खासकर ग्रामीण इलाकों में जो बैंक्स होते हैं, तो उन इलाकों में बैंकवाइज तथा एमएसएमई के माध्यम से कितने लोगों को जोड़ा गया है? मैं आपके माध्यम से माननीय मंत्री जी से उसकी जानकारी चाहता हूँ।

श्री जीतन राम माँझी : अध्यक्ष महोदय, जहां तक इस प्रश्न का जवाब है, उस पर मैं यही कहना चाहता हूँ कि हमारे प्रधानमंत्री जी और इस विभाग का निश्चित रूप से यह प्रयास है कि हमारे लोगों को कितनी सुविधाएं दी जाएं और बैंको तक उनकी पहुंच कैसे हो पाए। उसके लिए अनेक प्रकार के प्रयास किए गए हैं। ऐसी कई संस्थाएं हैं, जिनके माध्यम से हम उन्हें बैंकों से जोड़ने का काम करते हैं। सबसे बड़ी बात यह है कि हम बैंकों के द्वारा जो लोन देते हैं, जहां तक बैंक गारंटी का सवाल है, उसका कोई प्रश्न ही नहीं उठता है। हम एंटरप्रेन्योर्स को बिना बैंक गारंटी के ही लोन देते हैं, ताकि वे आगे बढ़ें। इसमें एक विशेषता और है। सूक्ष्म, मध्यम और लघु तीन तरह के उद्यम हैं, लेकिन हम सूक्ष्म उद्यमियों के बारे में विशेष चिंता करते हैं।

महोदय, उन्हें हम कई तरह से लाभान्वित करते हैं। हमारी ऐसी कई योजनाएं हैं, जिनके तहत हम उन्हें लाभ देते हैं। भारत में एमएसएमईज़ हेतु वर्तमान ऋण स्थानांतरण स्थिति, जिसके बारे में उन्होंने कहा है, उस पर मैं कहना चाहता हूँ कि इसके दो सेक्टर्स हैं। एक व्यावसायिक सेक्टर है और दूसरा इंफ्रास्ट्रक्चर सेक्टर है। व्यावसायिक सेक्टर को हमने 32.2 लाख करोड़ रुपये तक का ऋण दिया है। इसी प्रकार से जहां तक इंफ्रास्ट्रक्चर सेक्टर का सवाल है, हमने उन्हें दिनांक 31.12.2025

तक 36.79 लाख करोड़ रुपये का ऋण दिया है। जहां तक जिलावार डाटा का सवाल है, वह लिखित जवाब में अटैच कर दिया गया है। वे जिस जिले के बारे में जानना चाहेंगे, मेरे पास वह डाटा भी है, जो उन्हें एनेक्स्चर के रूप में दे दिया गया है। वे उसे देख सकते हैं।

श्रीमती स्मिता उदय वाघ : अध्यक्ष महोदय, मैं प्रधानमंत्री श्री नरेन्द्र मोदी जी के नेतृत्व में एमएसएमई क्षेत्र को सशक्त बनाने हेतु किए गए प्रयासों की सराहना करती हूँ। मैं आपके माध्यम से माननीय मंत्री जी से जानना चाहती हूँ कि महाराष्ट्र, विशेषकर जलगांव जिले के उद्यम पोर्टल पर पंजीकृत एमएसएमईज के कितने उद्यमियों को वास्तव में संस्थागत ऋण प्राप्त हुआ है? क्या सरकार के पास इसका जिलावार डाटा उपलब्ध है? इसके साथ ही क्या ऐसे जिलों के लिए कोई टारगेट आधारित क्रेडिट लिंकड योजना लागू करने का विचार है?

उद्यमियों को ऋण प्राप्त करने में व्यावहारिक कठिनाइयां आती हैं। बैंकिंग पहुंच हेतु डिजिटल असाक्षरता दूर करने के लिए कौन से विशेष आउटरीच प्रशिक्षण व हैंड होल्डिंग कार्यक्रम चलाए जा रहे हैं? कृपया आप यह जानकारी प्रस्तुत करें।

श्री जीतन राम माँझी : अध्यक्ष महोदय, प्रधानमंत्री नरेन्द्र मोदी जी ने हाल के बजट में एमएसएमईज के विकास के लिए नई परिभाषा गढ़ी है और उसका दायरा आगे बढ़ाया है। हमारे सूक्ष्म उद्यमों की संख्या पहले 2.5 करोड़ से अधिक नहीं थी, उसे हमने अब 10 करोड़ से अधिक कर दिया है। उसी प्रकार से लघु उद्यमों की संख्या 25 करोड़ थी, उसे अब 100 करोड़ कर दिया गया है। ऐसे अनेक सूत्र हैं, जिनके माध्यम से हम लोग काम करते हैं - जैसे, पीएमईजीपी, 'प्रधानमंत्री विश्वकर्मा योजना' और शेड्यूल्ड कास्ट एवं शेड्यूल्ड ट्राइब हब्स आदि। इन सबके माध्यम से जो भी छोटे-छोटे एंटरप्रेन्योर्स हैं, हम उन्हें आगे बढ़ाने का काम करते हैं। जहां तक जिलावार डाटा की बात है, तो वह जिलावार डाटा भी मेरे पास है। लिखित जवाब में वह डाटा ऑलेरडी दिया हुआ है। वे संलग्न सूची में देख सकती हैं कि उनके जिले में यह संख्या कितनी है। मैं इस पर आगे कुछ और कहने की जरूरत नहीं

समझता हूँ।

DR. MALLU RAVI: Sir, thank you very much for giving me the opportunity to speak on MSME.

I am very happy about the MSME guidelines given to the banks. Unfortunately, in the rural and backward areas, banks are not taking these guidelines seriously. The Ministry of MSME, Government of India and the Ministry officials of local State Government are conducting awareness scheme without involving the Members of Parliament and MLAs. If MPs and MLAs are involved, then they would take some interest and ask the bank manager to implement these MSME guidelines. Does the Ministry have any programme like that to include MPs and MLAs? Is there any review on the implementation of MSME guidelines in the rural banking system so that there is self-employment as well as employment generation is also possible?

श्री जीतन राम माँझी : अध्यक्ष महोदय, प्रधानमंत्री जी ने एक ऐसा सिस्टम डेवलप किया है, जिसको हम लोग 'दिशा' कहते हैं। हर जिले में 'दिशा' की बैठक होती है। 'दिशा' की बैठक में प्रायः केंद्रीय योजनाओं की समीक्षा की जाती है। उसमें वहां के स्थानीय सांसद लोग बुलाए जाते हैं और उनसे उनकी राय ली जाती है। चाहे एमएसएमई का मामला हो, बैंकिंग का मामला हो या अन्य विभागों का मामला हो, उन सब मामलों पर चर्चा होती है। वे निश्चित रूप से उसमें भाग लेते हैं।

अध्यक्ष महोदय, यहां तक ही नहीं, प्रधानमंत्री जी के द्वारा एक और सिस्टम डेवलप किया गया है। 10-15 सांसदों का एक समूह बनाया गया है। एक मंत्री उनके प्रभारी होते हैं और उनकी बैठक होती है। हमारे विभाग में तो हमने तीन-चार बैठकें कर ली हैं। उन बैठकों में भी अनेक प्रकार की

समस्याओं की बात वे करते हैं। उन समस्याओं के बारे में हम लोग उनको दिशा-निर्देश देते हैं। यही नहीं, हम हर विभाग को, जिसके बारे में वे प्रश्न उठाते हैं, हम लोग दिशा-निर्देश देते हैं। इसलिए, एमपीज़ और जो सारे रिप्रेजेंटेटिव्स हैं, उनकी सहभागिता उसमें रहती ही है।

अध्यक्ष महोदय, मेरे कहने का मतलब है कि जो हमारे लोग हैं, वे मुझको लिखकर देते हैं और मैं उनको जवाब देता हूँ। मैं इस प्रश्न के उत्तर में दो-तीन चीजें बताना चाहता हूँ, क्योंकि यह बहुत अच्छा प्रश्न है। यह एमएसएमईज़ की जानकारी के बारे में है। ... (व्यवधान)

माननीय अध्यक्ष : बाकी लंबी जानकारी आप लिखित में दे दीजिएगा।

... (व्यवधान)

श्री जीतन राम माँझी : अध्यक्ष महोदय, मैं संक्षेप में दो-तीन पॉइंट्स के बारे में कहना चाहता हूँ। हमारे यहां सूक्ष्म, लघु और मध्यम उद्यमों के लिए क्रेडिट गारंटी स्कीम है, जिसको सीजीटीएमएसई कहते हैं। कहने का मतलब है कि जो लोग बैंक्स के पास जाते हैं और पैसा लेते हैं, तो जो क्रेडिट है, उसके लिए सरकार गारंटी देती है। यह बहुत बड़ी चीज है। बैंक गारंटी के चलते बहुत से लोग आगे-पीछे होते रहते हैं।

अध्यक्ष महोदय, इसी प्रकार से हमारे यहां एक आत्मनिर्भर भारत कोष भी बनाया गया है, जिसको एसआरआई कहते हैं। इसके माध्यम से भी हम लोग मदद देते हैं। हमारे पास इसका डेटा है, लेकिन चूंकि आपने आदेश दिया है कि मैं अपनी बात संक्षेप में कहूँ, इसीलिए मैं इसके बारे में कह रहा हूँ।

अध्यक्ष महोदय, प्रधानमंत्री रोजगार सृजन योजना भी है। इसके माध्यम से भी हम लोगों को आगे बढ़ाते हैं। जो एमपीज़ हैं, जो स्थानीय रिप्रेजेंटेटिव्स हैं, उनका इसमें सहयोग रहता है।

अध्यक्ष महोदय, आकास्मिक क्रेडिट लाइन गारंटी स्कीम है। इसमें भी हम लोग उनको इस माध्यम से मदद करते हैं। कहने का मतलब है कि हर दृष्टिकोण से जन-प्रतिनिधियों की सहभागिता हम

लोग लेते हैं और अगर कहीं शिकायत मिलती है, जैसा कि माननीय सदस्य कह रहे हैं, तो उनके डिस्ट्रिक्ट में 'दिशा' के जो सेक्रेट्री या प्रेसीडेंट हैं, उनसे मैं उनकी बात को कह दूंगा।

माननीय अध्यक्ष : प्रश्न संख्या- 548, डॉ. गुम्मा तनुजा रानी जी।

EMRSs IN ANDHRA PRADESH

***548. DR. GUMMA THANUJA RANI:**

Will the Minister of **TRIBAL AFFAIRS** be pleased to state:

- (a) the number of Eklavya Model Residential Schools (EMRSs) established in Andhra Pradesh, district-wise;
- (b) the total number of students enrolled in these schools, district-wise;
- (c) whether the Government has taken any measures to ensure quality education, infrastructure and availability of trained teachers in these schools and if so, the details thereof; and
- (d) the steps taken to address challenges related to student retention, dropout rates and overall academic performance in EMRSs?

जनजातीय कार्य मंत्री (श्री जुएल ओराम):

(क) से (घ): **विवरण** सभा पटल पर रख दिया गया है।

विवरण

(क) और (ख): आंध्र प्रदेश राज्य में, 28 ईएमआरएस स्वीकृत किए गए हैं और सभी क्रियाशील हैं।
ज़िला-वार ब्यौरे नीचे दिए गए हैं-

क्र.सं.	ज़िले का नाम	स्वीकृत ईएमआरएस की संख्या	क्रियाशील ईएमआरएस की संख्या	नामांकित छात्रों की संख्या (2025-26)
1	अल्लूरी सीताराम राजू	17	17	6300
2	एलुरु	1	1	445
3	मन्यम पार्वतीपुरम	5	5	1936
4	प्रकाशम	1	1	402
5	एसपीएस नेल्लोर	1	1	430
6	श्रीकाकुलम	1	1	422
7	तिरुपति	2	2	775
	कुल	28	28	10710

(ग) और (घ): एकलव्य आदर्श आवासीय विद्यालय (ईएमआरएस) अनुसूचित जनजाति (अजजा) के बच्चों को उनके अपने सामाजिक-सांस्कृतिक वातावरण में गुणवत्तापूर्ण शिक्षा देने के उद्देश्य से स्थापित किए गए हैं। सभी नए ईएमआरएस कक्षा VI से XII तक के 480 विद्यार्थियों की क्षमता के साथ 15 एकड़ क्षेत्र में फैले हुए आधुनिक सुविधाओं से सुसज्जित आधुनिक डिजाइन वाले परिसर हैं, जिसमें लड़कों और लड़कियों के लिए अलग-अलग छात्रावास, एकीकृत भोजन और रसोई सुविधाएं,

शिक्षण और गैर-शिक्षण कर्मचारियों के लिए आवास, अच्छी हवादार कक्षाएँ, अत्याधुनिक प्रयोगशालाएँ और शैक्षणिक शिक्षा में सहायता के लिए पुस्तकालय शामिल हैं।

12वीं कक्षा तक के 480 छात्रों की पूर्ण संख्या वाले ईएमआरएस के लिए प्रति ईएमआरएस 31 शिक्षण पद और 21 गैर-शिक्षण पद स्वीकृत किए गए हैं। आज की तारीख तक 499 ईएमआरएस विभिन्न स्तर की कार्यात्मक कक्षाओं के साथ कार्यशील हैं। भर्ती चरणबद्ध तरीके से की गई है। राष्ट्रीय आदिवासी छात्र शिक्षा समिति (एनईएसटीएस) ने ईएसएसई-2023 के माध्यम से 10391 पदों पर सीधी भर्ती का पहला चरण पूरा कर लिया है और चयनित कर्मचारियों को आंध्र प्रदेश समेत देश भर के विभिन्न ईएमआरएस में तैनात किया गया है। इसके अलावा, ईएसएसई-2025 के तहत 7267 शिक्षण और गैर-शिक्षण पदों के लिए भर्ती का दूसरा चरण शुरू किया गया है। इसके अतिरिक्त, राज्य सरकारों को सलाह दी गई है कि वे रिक्त पदों के सापेक्ष प्रतिनियुक्ति और स्थानीय नियोजन पर कर्मचारी नियोजित करें ताकि शैक्षणिक गतिविधियां बाधित न हों।

एनईएसटीएस, ईएमआरएस में छात्रों की स्कूल छोड़ने की दर पर बारीकी से निगरानी रख रहा है, जो पिछले कुछ वर्षों में न्यूनतम बनी हुई है। स्कूल छोड़ने की दर (ड्रॉपआउट दर) कम करने के लिए विभिन्न पहलें की गई हैं, जिनमें जागरूकता शिविर, शिक्षक का घर पर जाना (विजिट करना) और घर पर पीटीएम, कैरियर परामर्श, व्यवसायिक (पेशेवर) और कौशल प्रशिक्षण आदि शामिल हैं।

DR. GUMMA THANUJA RANI: Sir, I would like to ask the hon. Minister through you, how is the Ministry ensuring availability of qualified teachers in EMRS locations? The problem being faced by the dropout students is the medium of teaching different from their own language. What steps is the Ministry taking to eliminate the language barrier?

श्री जुएल ओराम : स्पीकर सर, एक स्कूल में 31 टीचिंग स्टाफ और 21 नॉन-टीचिंग स्टाफ पोस्टेड

होते हैं। आंध्र प्रदेश में अभी तक जो 28 एकलव्य मॉडल रेसिडेंशियल स्कूल्स चल रहे हैं, उनमें 10,710 स्टूडेंट्स हैं। इन सभी स्कूल्स में टीचर्स की भर्ती हो चुकी है और बाकी नॉन-टीचिंग स्टाफ भी है। चूंकि यह सीबीएसई कोर्स है, इसलिए लोकल लैंग्वेज को भी प्रायोरिटी दी जाती है। लेकिन सीबीएसई कोर्स में जो-जो प्रिस्क्राइब्ड है, उसके हिसाब से पढ़ाई होती है।

DR. GUMMA THANUJA RANI: Sir, could the hon. Minister indicate whether the existing number of EMRSs in Andhra Pradesh is sufficient to meet the needs of the tribal students? What measures are being taken to promote enrolment and retention of girl students?

श्री जुएल ओराम : स्पीकर सर, मैं बताना चाहूंगा कि ये स्कूल्स 480 स्टूडेंट्स के होते हैं। इनमें 240 बॉयज़ और 240 गर्ल्स होती हैं।

अभी तक आन्ध्र प्रदेश में जो स्कूल्स हैं, उनमें अल्लूरी सीताराम राजू में 17 स्कूल फंक्शनल हैं। इनमें 6,300 स्टूडेंट्स हैं। एलुरु में एक स्कूल है, जिसमें 480 स्टूडेंट्स के बदले 445 स्टूडेंट्स हैं। एम. पार्वतीपुरम में 5 स्कूल्स हैं, जिनमें 1,936 स्टूडेंट्स हैं। प्रकाशम में एक स्कूल है, जिसमें 402 स्टूडेंट्स हैं। एसपीएस नेल्लोर में 430 स्टूडेंट्स हैं। श्रीकाकुलम में 422 स्टूडेंट्स हैं। तिरुपति में 2 स्कूल हैं, जिनमें 480 के बजाय 775 स्टूडेंट्स हैं। ये डिटेल है। कुछ स्कूलों में संख्या कम है, लेकिन बाकी ऑलमोस्ट टारगेट के आसपास है।

माननीय अध्यक्ष : प्रश्न संख्या 549,

श्री जी. सेल्वम - उपस्थित नहीं।

श्री सी. एन. अन्नादुरई - उपस्थित नहीं।:

IMPLEMENTATION OF PMFME SCHEME

***549. SHRI G. SELVAM[#]:**

SHRI C. N. ANNADURAI[#]:

Will the Minister of **FOOD PROCESSING INDUSTRIES** be pleased to state:

- (a) whether the Government has been effectively implementing the Pradhan Mantri Formalisation of Micro Food Processing Enterprises (PMFME) scheme to support micro food processing units, strengthen value addition and promote entrepreneurship in the food processing sector across Tamil Nadu and if so, the details thereof;
- (b) the number of proposals approved and beneficiaries supported under the said scheme in Tamil Nadu during the last three years, district-wise;
- (c) the total financial assistance and seed capital released to beneficiaries under the said scheme in the State during the said period;
- (d) whether the Government has assessed the impact of the said scheme in terms of employment generation, capacity building and formalisation of micro food processing enterprises in Tamil Nadu and if so, the details thereof; and
- (e) the initiatives taken to promote cluster-based development, branding, value addition and improved market access for products processed by beneficiaries under the said scheme in the State?

माननीय अध्यक्ष : माननीय मंत्री जी ।

[#] Since Shri G. Selvam and Shri C. N. Annadurai were not present, hence Hon'ble Speaker asked the Hon'ble Minister to lay the reply.

THE MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI CHIRAG PASWAN):

(a) to (e): Sir, **Statement** is laid on the Table of the House.

STATEMENT

(a): Ministry of Food Processing Industries (MoFPI) is implementing a centrally sponsored "PM Formalisation of Micro food processing Enterprises (PMFME) Scheme" for providing financial, technical and business support for setting up of new/ upgradation of micro food processing enterprises in the country including Tamil Nadu.

For the State of Tamil Nadu, as on 31st December, 2025, loans for 17,869 micro food processing enterprises have been sanctioned under Credit Linked Subsidy component, out of which 16,668 (93%) are first time entrepreneurs. Further, Seed Capital support has been sanctioned for 31,174 women Self Help Group (SHG) members as on 31st December 2025.

(b) and (c): For the State of Tamil Nadu, loans for 14,970 micro food processing enterprises under Credit Linked Subsidy and Seed Capital support for 23,475 SHG members have been sanctioned during the last three years. The district-wise details are at **Annexure**.

For the implementation of various components of the scheme, Centre Share of Rs. 196.02 crore has been released/ allocated to the State of Tamil Nadu during the last three years. The year-wise details are as under:

Financial Year	FY 2022-23	FY 2023-24	FY 2024-25
Centre Share (Rs. In crore)	24.02	72.00	100.00

(d): Ministry of Food Processing Industries (MoFPI) has conducted a third-party mid-term impact evaluation of the PMFME scheme to assess the impact of the scheme across the country, during FY 2024-25. The study reflects that the scheme has significantly contributed to employment generation, with a steady increase in jobs created over the years. As on 31st December 2025, the Scheme has supported creation of more than 10 lakh employment opportunities. The assessment also indicates that the Scheme has made significant progress in formalisation of the unorganised food processing sector, with 59,202 enterprises brought into the formal framework out of which 8,350 enterprises have been formalised in the State of Tamil Nadu through registrations such as Goods and Service Tax (GST), Food Safety and Standards Authority of India (FSSAI) and Udyam.

In terms of capacity building, the scheme provides structured training programmes aimed at enhancing technical, managerial, and entrepreneurial skills of beneficiaries. These trainings support adoption of modern food processing practices, food safety standards, and business management skills, thereby improving productivity, quality, and competitiveness of micro enterprises.

(e): The Scheme primarily adopts One District One Product (ODOP) approach to

support cluster-based development by focusing on district-specific products, thereby enabling economies of scale and strengthening local value chains. For the State of Tamil Nadu, ODOP has been approved for 37 out of total 38 districts in the State.

Further, the scheme provides Branding and Marketing support to help beneficiaries for market access to boost the visibility and sales of their products. This is achieved through strategic tie-ups with regional and national retail chains. For this, Memorandum of Understanding (MoU) with Government e-Marketplace (GeM) portal has been done on 14th November, 2024 to facilitate marketing of products manufactured by the units supported under PMFME Scheme. For the State of Tamil Nadu, 1 branding and marketing proposal under the brand “Pudhugai Organics” has been approved as on 31st December 2025.

To increase awareness among stakeholders and the public at large, the Ministry conducts national and state-level awareness campaigns through various platforms such as newspaper advertisements, radio jingles, exhibitions and expos, fairs, and buyer–seller meets since the inception of the Scheme. The Ministry has been organizing its flagship event ‘World Food India (WFI)’ over various editions, wherein a large number of PMFME beneficiaries from the country including Tamil Nadu have participated and exhibited their products in the stalls under PMFME pavilion and State pavilions. The stalls are provided free of cost to the beneficiaries by the Ministry. WFI provides a platform for the PMFME

beneficiaries to showcase and promote their products to the large number of visiting domestic and international buyers.

ANNEXURE

District-wise details of loans sanctioned under Credit Linked Subsidy and Seed capital support during last three years, for the State of Tamil Nadu

SI No.	District	2022-2023		2023-2024		2024-2025	
		Loans sanctioned (Nos.)	SHG members supported with Seed Capital (Nos.)	Loans sanctioned (Nos.)	SHG members supported with Seed Capital (Nos.)	Loans sanctioned (Nos.)	SHG members supported with Seed Capital (Nos.)
1	Ariyalur	89	61	55	166	30	336
2	Chengalpattu	93	62	153	108	85	123
3	Chennai	46	75	813	333	235	111
4	Coimbatore	101	55	149	313	113	68
5	Cuddalore	132	201	411	185	347	275
6	Dharmapuri	89	70	217	145	96	145
7	Dindigul	147	128	172	257	79	451
8	Erode	102	111	178	203	109	563
9	Kallakurichi	66	82	141	90	48	90
10	Kanchipuram	100	150	146	299	73	201
11	Kanniyakumari	63	403	255	227	76	287

12	Karur	83	87	154	211	94	382
13	Krishnagiri	102	35	126	134	37	173
14	Madurai	180	172	404	436	149	328
15	Mayiladuthurai	47	30	217	19	73	24
16	Nagapattinam	84	319	115	241	51	238
17	Namakkal	99	163	177	342	98	82
18	Perambalur	89	149	48	63	16	162
19	Pudukkottai	66	133	158	787	68	71
20	Ramanathapuram	58	31	200	232	77	228
21	Ranipet	101	9	90	17	62	164
22	Salem	141	284	256	826	118	450
23	Sivaganga	53	92	105	224	71	266
24	Tenkasi	95	64	273	180	164	147
25	Thanjavur	61	40	222	501	89	428
26	The Nilgiris	57	51	50	73	20	64
27	Theni	70	114	130	216	62	275
28	Thiruvallur	144	95	274	481	203	121
29	Thiruvarur	115	80	107	332	47	303
30	Tiruchirappalli	119	22	136	489	84	125
31	Tirunelveli	107	55	247	389	110	237
32	Tirupathur	148	46	75	118	23	126
33	Tiruppur	121	24	186	262	93	231
34	Tiruvannamalai	176	31	221	429	90	491

35	Tuticorin	101	39	483	95	167	61
36	Vellore	96	192	73	541	39	159
37	Villupuram	62	166	252	511	129	271
38	Virudhunagar	114	185	197	235	62	402
Grand Total		3717	4106	7666	10710	3587	8659

माननीय अध्यक्ष : प्रश्न संख्या 550, श्री जगदीश चन्द्र वर्मा बसुनिया - उपस्थित नहीं ।

... (व्यवधान)

माननीय अध्यक्ष : माननीय मंत्री महोदय ।

... (व्यवधान)

माननीय अध्यक्ष : माननीय मंत्री महोदय ।

... (व्यवधान)

माननीय अध्यक्ष : उनके राज्य मंत्री कौन हैं? एमएसएमई के राज्य मंत्री कौन हैं?

... (व्यवधान)

माननीय अध्यक्ष : संसदीय कार्य मंत्री जी, इनको नोट कर लीजिए । ऐसा कभी भी नहीं होना चाहिए ।

... (व्यवधान)

माननीय अध्यक्ष : प्रश्न संख्या 551, श्री अप्पलनायडू कलिसेट्टी

INTEGRATED TRIBAL DEVELOPMENT AGENCIES

***551. SHRI APPALANAIDU KALISSETTI:**

Will the Minister of **TRIBAL AFFAIRS** be pleased to state:

(a) whether the Government provides financial assistance for the development of

Integrated Tribal Development Agencies (ITDAs) across the country and if so, the details thereof;

- (b) the details of the funds allocated and released for development of ITDA areas during the last five years, year, State and ITDA-wise;
- (c) the details of such fund allocations including the funds earmarked for education, health, livelihood generation, infrastructure development, skill development and social welfare in ITDA regions, scheme and purpose-wise;
- (d) the details of the funds utilised and the reasons for shortfall between allocation and utilisation, if any; and
- (e) whether there are any pending proposals from States/UTs for recognition or notification of new ITDAs and if so, the details and the present status thereof, State-wise along with the reasons for pendency?

जनजातीय कार्य मंत्री (श्री जुएल ओराम):

(क) से (ङ): **विवरण** सभा पटल पर रख दिया गया है।

विवरण

(क) से (घ): सरकार देशभर में एकीकृत जनजातीय विकास अभिकरण (आईटीडीए) क्षेत्रों के विकास के लिए वित्तीय सहायता प्रदान करती है। संबंधित राज्यों द्वारा प्रस्तुत राज्य-वार/आईटीडीए-वार पिछले **5** वर्षों के दौरान आईटीडीए क्षेत्रों के विकास के लिए आवंटित और जारी की गई निधियों के ब्यौरे **अनुबंध** पर हैं जिसमें शिक्षा, आजीविका सृजन, स्वास्थ्य और अवसंरचना विकास के लिए निर्धारित निधियों के साथ जो मुख्यतः संबंधित राज्यों के उत्तरों पर आधारित है, उपयों की गई निधियों के ब्यौरे शामिल हैं।

(ड): प्राप्त जानकारी के अनुसार, वर्तमान में संबंधित राज्यों से नए आईटीडीए को मान्यता देने के लिए कोई लंबित प्रस्ताव नहीं हैं।

अनुबंध

I. कर्नाटक

(लाख रुपये में)

क्र.सं.	आईटीडीए/आईटीडीपी का नाम	वर्ष	योजना/कार्यक्रम	उद्देश्य	आवंटन	निर्मुक्ति	व्यय
1	आईटीडीपी मैसूरु	2021-22	आवास	आजीविका	500.00	300.00	300.00
2			पीने का पानी		285.37	285.37	285.37
3			पुस्तकालय				
4			पीएमएएजीवाई	अवसंरचना/ शिक्षा/ स्वास्थ्य	387.22	387.22	387.22
5		2022-23	आश्रम विद्यालयों का निर्माण	शिक्षा	2100.00	2100.00	2100.00
6		2023-24	पीएमएजीवाई	बुनियादी ढांचा/शिक्षा/स्वास्थ्य	591.02	197.00	197.00
7		2024-25	पीएम-जनमन	बुनियादी ढांचा/शिक्षा/स्वास्थ्य	1980.00	1980.00	1980.00
8				आजीविका	58.40	29.20	29.20
9	आईटीडीपी कोडागु	2021-22	-	-	-	-	-
		कुल			5902.01	5278.79	5278.79
10		2022-23	-	-	-	-	-

11		2023-24	पीएमएएजीवाई		45.45	45.45	45.45
12		2024-25	पीएमएएजीवाई	अवसंरचना/ शिक्षा/ स्वास्थ्य	18.035	18.035	18.035
13			पीएम- जनमन		519.90	519.90	519.90
14		2025-26	पीएम- जनमन		260.01	260.01	260.01
15			पीएमएएजीवाई		18.03	18.03	18.03
16			पीएम- जनमन	आजीविका	16.70	16.70	-
		कुल			878.125	878.125	861.425
17	आईटीडीपी दक्षिण कन्नड़	2021-22	व्यक्तिगत सिंचाई	आजीविका	45.00	32.22	32.22
18			पेयजल		19.18	19.18	19.18
19		2022-23	-	-	-	-	-
20		2023-24	-	-	-	-	-
20		2024-25	पीएम-जनमन	अवसंरचना/ शिक्षा/	52.20	52.20	52.20
21		2025-26	पीएम-जनमन	स्वास्थ्य	186.80	93.40	93.40
		कुल			303.18	197.00	197.00
22	आईटीडीपी चिक्कमगलुरु	2021-22	अनुच्छेद 275(1)	आजीविका	80.00	80.00	80.00
23		2022-23		शिक्षा	154.00	154.00	154.00
24		2023-24		शिक्षा	455.00	455.00	--
25		2024-25	-	-	-	-	-
26		2025-26	-	-	-	-	-
		कुल			689.00	689.00	234.00
27	आईटीडीपी उडुपी	2021-22	व्यक्तिगत सिंचाई	आजीविका	36.99	36.99	36.99

28			पेयजल		68.00	68.00	68.00
29		2022-23	-	-	-	-	-
30		2023-24	पीएम-जनमन	अवसंरचना/ शिक्षा/ स्वास्थ्य	1080.00	1020.00	1020.00
31		2024-25					
32		2025-26					
		कुल			1185.00	1125.00	1125.00
	सकल योग				8957.305	8167.905	7696.205

आवंटन और उपयोग में कोई कमी नहीं है। केंद्र द्वारा आवंटित सभी धनराशि का उपयोग कर्नाटक राज्य के लिए संबंधित योजनाओं के कार्यान्वयन हेतु किया गया।

II. ओडिशा

भारत सरकार ने ओडिशा के आईटीडीए क्षेत्रों के विकास के लिए अनुच्छेद 275(1), पीएमएएजीवाई और डीए-जेजीयूए जैसी विभिन्न योजनाओं के तहत वित्तीय सहायता प्रदान की है। इन निधियों का उपयोग ओडिशा के आईटीडीए क्षेत्रों में शैक्षिक अवसंरचना, सड़क संपर्क परियोजनाओं, आजीविका संवर्धन, सिंचाई अवसंरचना, बाजार अवसंरचना और अन्य सामुदायिक संपत्तियों के निर्माण के लिए किया गया है। इन पहलों का उद्देश्य बुनियादी सेवाओं तक पहुंच में सुधार करना, आय के अवसरों को बढ़ाना और राज्य में जनजातीय समुदायों के समग्र सामाजिक-आर्थिक विकास में सहयोग करना है। ओडिशा में पिछले पांच वर्षों (2021-22, 2025-26) के दौरान आईटीडीए क्षेत्रों के विकास के लिए आवंटित और जारी की गई धनराशि का ब्यौरा नीचे दिया गया है:

(वित्तीय वर्ष 2021-22 से 2025-26 | करोड़ रुपये में)

वर्ष	योजना	आवंटित/स्वीकृत निधि	जारी निधि
2021-22	पीएमएएजीवाई	27.71	27.71

	अनुच्छेद 275(1)	83.24	83.24
	डीए-जेजीयूए	-	
2022-23	पीएमएएजीवाई	10.01	10.01
	अनुच्छेद 275(1)	94.56	94.56
	डीए-जेजीयूए	-	
2023-24	पीएमएएजीवाई	30.44	30.44
	अनुच्छेद 275(1)	68.70	68.70
	डीए-जेजीयूए	-	
2024-25	पीएमएएजीवाई	0.00	0.00
	अनुच्छेद 275(1)	97.32	97.32
	डीए-जेजीयूए	396.71	12.53
2025-26	पीएमएएजीवाई	45.66	45.66
	अनुच्छेद 275(1)	109.76	109.76
	डीए-जेजीयूए	59.32	अभी तक जारी नहीं किया गया है

आईटीडीए-वार निधि निर्मुक्ति (5 वर्ष का कुल योग, योजना-वार)

(वित्तीय वर्ष 2021-22 से 2025-26 | करोड़ रुपये में)

क्र.सं.	आईटीडीए	पीएमएएजीवाई	अनुच्छेद 275(1)	डीए-जेजीयूए	कुल योग
1	बालीगुडा	1.14	19.45	0.00	20.59
2	बारीपदा	8.7706	23.83	1.4521	34.0527
3	बोनाई	0.976	18.25	0.561	19.787

4	चंपुआ	3.55	14.16	0.561	18.271
5	गुनुपुर	4.7145	30.91	0.61	36.2345
6	जयपोर	1.45	26.66	1.522	29.632
7	झारसुगुडा	0	3.74	0.00	3.74
8	कसिपाड़ा	2.8467	14.35	0.8939	18.0906
9	करंजिया	8.322	15.59	0.894	24.806
10	क्योंझर	7.9309	31.56	0.477	39.9679
11	कोरापुट	0.9162	28.90	0.30	30.1162
12	कुचिंदा	3.2422	10.11	0.561	13.9132
13	मल्कानगिरी	13.3547	33.73	0.561	47.6457
14	नबरंगपुर	23.7405	40.93	0.561	65.2315
15	नीलगिरि	1.26	5.04	0.20	6.5
16	पानपोष	0.8576	16.36	0.7425	17.9601
17	पारलाखेमंडी	8.8902	19.94	0.015	28.8452
18	फूलबनी	0.2	12.07	0.00	12.27
19	रायरंगपुर	8.8799	17.64	0.00	26.5199
20	रायगढ़	3.4289	19.19	1.43	24.0489
21	सुंदरगढ़	2.9074	33.18	0.483	36.5704
22	तिलेइबानी	0.343	2.92	0.00	3.263
23	था. रामपुर	2.7773	15.08	0.561	18.4183
कुल		110.49	453.58	12.3855	576.4555

आईटीडीए क्षेत्र में शिक्षा, स्वास्थ्य, आजीविका, अवसंरचना विकास, कौशल विकास और सामाजिक कल्याण के लिए निर्धारित निधियों सहित आवंटित निधियों का ब्यौरा योजना-वार नीचे दिया गया है

(वित्तीय वर्ष 2021-22 से 2025-26 | करोड़ रुपये में)

क्षेत्र/गतिविधि	पीएमएएजीवाई	अनुच्छेद 275(1)	डीए-जेजीयूए	कुल
शिक्षा	9.19	278.39	--	287.58
स्वास्थ्य	8.39	26.53	0.15	35.07
आजीविका	47.66	33.48	--	81.14
बुनियादी ढांचा विकास	45.25	85.71	12.38	143.34
कौशल विकास	--	27.47	--	27.47
सामाजिक कल्याण	0	2.01	--	2.01
कुल योग	110.49	453.58	12.53	576.61

उपयोग की गई धनराशि का विवरण और आवंटन तथा उपयोग के बीच कमी का कारण (ओडिशा)

(5 वर्षीय समेकित | वित्तीय वर्ष 2021-22 से 2025-26 | करोड़ रुपये में)

योजना	आवंटित धनराशि	उपयोग की गई धनराशि	कमी के प्रमुख कारण
पीएमएएजीवाई/टीएसएस को एससीए	110.49	109.91	भूमि संबंधी मुद्दे, तकनीकी इंजीनियरिंग कार्मिकों की कमी, दूरस्थ जनजातीय क्षेत्रों में

			निष्पादक की अनुपलब्धता।
अनुच्छेद 275(1)	453.58	235.40	निधि प्राप्त करने में देरी, तकनीकी इंजीनियरिंग कार्मिकों की कमी, तकनीकी स्वीकृति प्राप्त करने के लिए अन्य विभागों के सिविल इंजीनियरों पर अत्यधिक निर्भरता।
डीए-जेजीयूए	12.38	11.88	जनजातीय कार्य मंत्रालय के पास 3.51 करोड़ रुपये का बिल मंजूरी के लिए लंबित है।
कुल	576.45	357.19	

III. मध्य प्रदेश

पिछले पांच वर्षों के दौरान आईटीडीए क्षेत्रों के विकास के लिए आवंटित और जारी की गई धनराशि का ब्यौरा इस प्रकार है:

क्र.सं.	स्वीकृत वर्ष	राज्य	ज़िला	आईटीडीपी क्षेत्र	स्वीकृत राशि	आईटीडीपी को आवंटित राशि	व्यय	टिप्पणी
1	2	3	4	5	6	7	8	
	2020-21	मध्य				0.00	0.00	0.00
2	2021-22	प्रदेश				0.00	0.00	0.00
3	2022-23					0.00	0.00	0.00

4	2023-24	शहडोल	आईटीडीपी जयसिंहनगर	शिक्षा	29.98	29.96	29.78	कार्य पूर्ण हो चुका है और शेष 18000 रुपये का भुगतान देय है
		शहडोल	माडा- बेओहारी	शिक्षा	20.00	20.00	19.87	कार्य पूर्ण हो चुका है और शेष 13000 रुपये का भुगतान देय है
5	2024-25				0.00	0.00	0.00	

IV. तमिलनाडु

सरकार निम्नलिखित योजनाओं के तहत (आईटीडीए) के विकास के लिए वित्तीय सहायता प्रदान करती है।

1. प्रधानमंत्री आदि आदर्श ग्राम योजना (पीएमएएजीवाई)
 2. भारत के संविधान के अनुच्छेद 275 (1) के अंतर्गत अनुदान
 3. विशेष रूप से कमजोर जनजातीय समूहों का विकास
 4. प्रधानमंत्री जनजाति आदिवासी न्याय महा अभियान (पीएम – जनमन)
 5. धरती आबा जनजातीय ग्राम उत्कर्ष अभियान (डीए- जेजीयूए)
 6. 11वीं और 12वीं कक्षा में पढ़ रहे अनुसूचित जनजाति के छात्रों और कॉलेजों में पढ़ रहे छात्रों के लिए मैट्रिकोत्तर छात्रवृत्ति योजनाएं
 7. 9वीं और 10वीं कक्षा में पढ़ रहे अनुसूचित जनजाति के छात्रों के लिए मैट्रिक-पूर्व छात्रवृत्ति योजनाएं
- तमिलनाडु राज्य के लिए शिक्षा, आजीविका सृजन, स्वास्थ्य और अवसंरचना विकास के लिए निर्धारित निधियों सहित आईटीडीए क्षेत्रों के विकास हेतु पिछले पांच वर्षों के दौरान आवंटित और

जारी की गई निधियों का ब्यौरा नीचे दिये गये विवरण में संलग्न है

शिक्षा: मैट्रिक-पूर्व छात्रवृत्ति

(रुपए में)

जिले	2021-22	2022-23	2023-24	2024-25	2025-26
	राशि	राशि	राशि	राशि	राशि
धर्मपुरी	3551400	3997750	3465000	3954000	4155000
कल्लाकुरिची	3370125	4796500	4409750	3324000	4002000
नमक्कल	4518425	6502950	5780250	4815000	4890000
तिरुचिरापल्ली	1463950	1673500	1503000	1323000	1650000
तिरुपथुर	3091800	2576600	2042000	2445000	2622000
सलेम	9183625	10732750	9096000	7965000	9108000
तिरुवन्नामलाई	5770400	7060400	4840500	5847000	5925000

शिक्षा: मैट्रिकोत्तर छात्रवृत्ति

(रुपए में)

जिले	2021-22	2022-23	2023-24	2024-25	2025-26
	राशि	राशि	राशि	राशि	राशि
धर्मपुरी	4,24,31,425	3,20,09,215	3,14,22,606	3,30,17,217	1,09,76,000
कल्लाकुरिची	8,38,752	1,22,21,862	69,62,513	60,07,806	6,00,000
नमक्कल	5,04,33,088	7,67,80,817	9,09,75,239	9,91,13,283	1,32,07,000
सलेम	7,78,23,849	7,14,35,718	7,74,38,529	7,64,09,980	2,32,64,000

तिरुचिरापल्ली	95,79,009	1,28,17,959	1,79,87,580	2,09,41,215	23,75,000
तिरुपथुर	9,91,030	1,28,84,967	1,13,71,326	1,10,98,390	-
तिरुवन्नामलाई	2,70,92,435	1,88,56,732	1,60,26,302	1,59,69,750	15,70,000

V. अंडमान व नोकोबार द्वीप समूह

पिछले पांच वर्षों के दौरान आवंटित और जारी की गई धनराशि का विवरण निम्नानुसार है:

(करोड़ रुपये में)

वर्ष	आवंटन	निर्मुक्त
2020-21	2.00	2.00
2021-22	2.10	2.10
2022-23	2.20	2.20
2023-24	3.20	3.20
2024-025	3.20	3.20

शिक्षा, स्वास्थ्य, आजीविका सृजन, अवसंरचना विकास, कौशल विकास और सामाजिक कल्याण के लिए निर्धारित निधियों सहित ऐसे निधि आवंटनों का ब्यौरा निम्नानुसार प्रस्तुत किया गया है:

(करोड़ रुपये में)

क्र.सं.	सामान	निधि आवंटन	निर्धारित निधि
2020-21			
1	बुनियादी ढांचे के निर्माण हेतु अनुदान सहायता	2.00	2.10

2	सामान्य अनुदान सहायता (स्ट्रीट लाइट प्रभार, जनजातीय परिषद सदस्यों के आकस्मिक व्यय)		
2021-22			
1	बुनियादी ढांचे के निर्माण हेतु अनुदान सहायता	2.10	2.00
2	सामान्य अनुदान सहायता (स्ट्रीट लाइट प्रभार, जनजातीय परिषद सदस्यों के आकस्मिक व्यय)		
2022-23			
1	बुनियादी ढांचे के निर्माण हेतु अनुदान सहायता	2.20	2.18
2	सामान्य अनुदान सहायता (स्ट्रीट लाइट प्रभार, जनजातीय परिषद सदस्यों के आकस्मिक व्यय)		
2023-24			
1	बुनियादी ढांचे के निर्माण हेतु अनुदान सहायता	3.20	3.15
2	सामान्य अनुदान सहायता (स्ट्रीट लाइट प्रभार, जनजातीय परिषद सदस्यों के आकस्मिक व्यय)		

2024-25			
1	बुनियादी ढांचे के निर्माण हेतु अनुदान सहायता	3.20	3.18
2	सामान्य अनुदान सहायता (स्ट्रीट लाइट प्रभार, जनजातीय परिषद सदस्यों के आकस्मिक व्यय)		

निधि का उपयोग मामूली कमी के साथ किया जा रहा है। स्वीकृत कार्य जो स्वीकृत वित्तीय वर्ष में पूरे नहीं हो सके, उन्हें अंडमान और निकोबार के लिए अगले वित्तीय वर्ष के लिए स्वीकृत निधि का उपयोग करके आगे बढ़ाया जा रहा है।

VI. मणिपुर

जी नहीं, मणिपुर राज्य में आईटीडीपी/आईटीडीए कार्यरत नहीं है। इसलिए, पिछले पांच वर्षों के दौरान आईटीडीए क्षेत्रों के विकास के लिए आवंटित और जारी की गई धनराशि का ब्यौरा, जिसमें शिक्षा, आजीविका सृजन, स्वास्थ्य और अवसंरचना विकास के लिए निर्धारित धनराशि भी शामिल है, मणिपुर राज्य के लिए प्रश्न ही नहीं उठता।

मणिपुर राज्य द्वारा बताए गए ब्यौरे के अनुसार, उपयोग की गई धनराशि का ब्यौरा और आवंटन तथा उपयोग के बीच कमी के कारणों का प्रश्न ही नहीं उठता।

VII. केरल

आईटीडीए क्षेत्रों के विकास के लिए आवंटित और जारी की गई धनराशि का ब्यौरा निम्नलिखित है:

वर्ष	लाभार्थियों की संख्या	कुल व्यय (रुपयों में)
2015-16	49	24,11,250
2016-17	43	31,90,000
2017-18	55	42,72,500
2018-19	120	1,37,55,130
2019-20	94	1,09,15,120
2020-21	142	1,50,68,844
2021-22	271	2,70,39,260
2022-23	141	1,24,67,501
2023-24	99	1,22,88,023
2024-25	99	90,77,247
2025-26	31	24,80,000

नागरिक अधिकार संरक्षण अधिनियम और अनुसूचित जाति एवं अनुसूचित जनजाति (अत्याचार निवारण) अधिनियम, 1989 का उद्देश्य हाशिए पर पड़े समुदायों को शोषण से बचाना और उन्हें संवैधानिक एवं कानूनी संरक्षण प्रदान करना है। इस अधिनियम के अंतर्गत दर्ज मामलों के शीघ्र निपटान के लिए सभी जिला न्यायालयों में विशेष पीठें कार्यरत हैं। इस योजना का प्राथमिक उद्देश्य अत्याचार पीड़ितों को उचित मुआवजा और पुनर्वास प्रदान करना तथा उन्हें आवश्यक कानूनी सहायता उपलब्ध कराना है। इसके अतिरिक्त, अनुसूचित जनजातियों के लिए अंतरजातीय विवाह अनुदान प्रदान करना, वायनाड जिले में विशेष सचल पुलिस दस्ते के संचालन को सुगम बनाना और मामलों में गवाहों को यात्रा भत्ता प्रदान करना भी इस योजना के प्रमुख घटक हैं। वित्तीय वर्ष 2025-26

के दौरान इन योजनाओं के प्रभावी कार्यान्वयन के लिए अनुसूचित जनजाति विकास विभाग को कुल 24.8 लाख रुपये आवंटित किए गए हैं। इसमें से 12.4 लाख रुपये राज्य का हिस्सा और इतनी ही राशि केंद्र सरकार का हिस्सा है।

VIII. महाराष्ट्र

जनजातीय कार्य मंत्रालय, प्रधानमंत्री-आदि आदर्श ग्राम योजना, प्रधानमंत्री-जनजाति न्याय महा अभियान और धरती आबा जनजातीय ग्राम उत्कर्ष जैसी योजनाओं के माध्यम से वित्तीय सहायता प्रदान करता है। इन योजनाओं का ब्यौरा संलग्न है। केंद्र सरकार द्वारा पिछले पांच वर्षों (वित्तीय वर्ष-वार) में केंद्र प्रायोजित योजनाओं के लिए राज्य सरकारों को आवंटित धनराशि का ब्यौरा भी दिया गया है।

जनजातीय समुदायों के उत्थान के लिए विभिन्न स्तरों पर कई विकास योजनाएं चलाई जा रही हैं। केंद्र सरकार के स्तर पर ये योजनाएं जनजातीय कार्य मंत्रालय के मार्गदर्शन में कार्यान्वित की जाती हैं, जबकि राज्य स्तर पर ये योजनाएं महाराष्ट्र सरकार के जनजातीय विकास विभाग के मार्गदर्शन में कार्यान्वित की जाती हैं।

जनजातीय कार्य मंत्रालय पीएमएएजीवाई, पीएम-जनमन, डीए-जेजीयूए जैसी अपनी प्रमुख योजनाओं के माध्यम से शिक्षा, स्वास्थ्य, आजीविका सृजन, अवसंरचना विकास, कौशल विकास और सामाजिक कल्याण जैसे क्षेत्रों में जनजातीय समुदायों के विकास के लिए विकास कार्यक्रम चलाता है।

पीएमएएजीवाई, डीए-जेजीयूए और पीएम-जनमन योजनाओं का ब्यौरा निम्नलिखित है:

1) धरती आबा जनजातीय ग्राम उत्कर्ष अभियान (डीएजेजीयूए):-

धरती आबा जनजातीय ग्राम उत्कर्ष अभियान (डीए-जेजीयूए) भारत सरकार की एक महत्वाकांक्षी पहल है। उक्त मिशन के प्रचार और आउटरीच गतिविधियों का शुभारंभ 16 जून, 2025

को महाराष्ट्र के माननीय मुख्यमंत्री और महाराष्ट्र राज्य के माननीय जनजातीय विकास मंत्री द्वारा किया गया था।

इस योजना के अंतर्गत महाराष्ट्र राज्य के 32 जिलों के 214 तालुकों और 4,975 गांवों को शामिल किया गया है। इस मिशन का उद्देश्य राज्य की जनजातीय आबादी के लिए व्यक्तिगत लाभार्थी-उन्मुख लाभों के साथ-साथ ग्राम स्तर पर सामुदायिक लाभों की शत-प्रतिशत संतृप्ति सुनिश्चित करना है।

भारत सरकार ने धरती आबा जनजातीय ग्राम उत्कर्ष अभियान के अंतर्गत 17 विभिन्न विभागों के अधीन 25 योजनाओं को लागू करने की परिकल्पना की है। कार्यक्रम के सफल कार्यान्वयन के लिए, भारत सरकार के जनजातीय कार्य मंत्रालय ने राष्ट्रीय स्तर पर "आदि-कर्मयोगी - उत्तरदायी शासन कार्यक्रम" को लागू करने का निर्णय लिया है। इस कार्यक्रम को धरती आबा जनजातीय ग्राम उत्कर्ष अभियान (डीएजेजीयूए) के व्यापक ढांचे में एकीकृत किया गया है।

इसके अतिरिक्त, जनजातीय कार्य मंत्रालय, नई दिल्ली में 24.12.2024 को आयोजित परियोजना मूल्यांकन समिति (पीएसी) की बैठक में, महाराष्ट्र राज्य के लिए ₹57878.08 लाख की राशि स्वीकृत करते हुए, वित्तीय वर्ष 2024-25 के लिए धरती आबा जनजातीय ग्राम उत्कर्ष अभियान (डीए-जेजीयूए) के अंतर्गत 167 कार्यों को प्रशासनिक स्वीकृति प्रदान की गई। स्वीकृत कार्यों का विवरण नीचे दिया गया है।

(लाख रुपये में)

क्र.सं.	उपाय	इकाइयों की संख्या	स्वीकृत राशि
1	बालिका छात्रावास	30	24494.82
2	लड़कों का छात्रावास	33	28300.24
3	अतिरिक्त कक्षाएं	53	1725.00

क्र.सं.	उपाय	इकाइयों की संख्या	स्वीकृत राशि
4	शौचालय ब्लॉक	31	620.00
5	कर्मचारी आवास/शयनागार (डॉरमिटरी)	9	1575.00
6	प्रमुख मरम्मत	4	140.00
7	टीएमएमसी	6	600.00
8	एफआरए	1	423.02
	कुल	167	57878.08

2) महाराष्ट्र राज्य में प्रधानमंत्री जनजाति आदिवासी न्याय महाअभियान (पीएम-जनमन):-

परिचय:

प्रधानमंत्री जनजाति आदिवासी न्याय महा अभियान (पीएम-जनमन) भारत सरकार द्वारा पीवीटीजी के समग्र विकास को सुनिश्चित करने के लिए शुरू की गई एक प्रमुख पहल है। यह अभियान विशेषकर दूरस्थ और उपेक्षित क्षेत्रों में रहने वाले पीवीटीजी समुदायों के जीवन स्तर, बुनियादी ढांचे, सामाजिक कल्याण, शिक्षा, स्वास्थ्य, जल आपूर्ति, बिजली और आजीविका में सुधार लाने पर केंद्रित है।

उद्देश्य:-

जनजातीय परिवारों को पक्के मकान और आवास सहायता प्रदान करना, जल जीवन मिशन के तहत प्रत्येक घर में जल आपूर्ति सुनिश्चित करना, जनजाति सशक्तिकरण के लिए बहुउद्देशीय सामुदायिक केंद्रों का निर्माण करना, पीवीटीजी के छात्रों के लिए छात्रावासों और स्कूल के बुनियादी ढांचे के माध्यम से शिक्षा को सुदृढ़ करना, सचल चिकित्सा इकाइयों के माध्यम से स्वास्थ्य सेवाएं

प्रदान करना, जनजातीय गांवों में बिजली और दूरसंचार संपर्क सुनिश्चित करना, वन धन केंद्रों जैसी आजीविका पहलों को बढ़ावा देना, पोषण अभियान के तहत आंगनवाड़ी सेवाओं और पोषण में सुधार करना और पीएमजीएसवाई के तहत जनजातीय बस्तियों को मुख्य सड़कों से जोड़ना।

यह अभियान महाराष्ट्र के 17 जिलों में चलाया जा रहा है, जिसमें 4284 पीवीटीजी बस्तियों में रहने वाले 1.57 लाख पीवीटीजी परिवार शामिल हैं। इस अभियान का लक्ष्य प्रत्येक परिवार और बस्ती को शत-प्रतिशत लाभ पहुंचाना है।

3) प्रधानमंत्री आदि आदर्श ग्राम योजना (पीएमएजीवाई):

जनजातीय कार्य मंत्रालय के 13 जुलाई, 2022 के पत्र के अनुसार, विशेष केंद्रीय सहायता योजना (एससीए) को आदर्श ग्राम अवधारणा पर आधारित "प्रधानमंत्री आदि आदर्श ग्राम योजना" में बदल दिया गया था।

उद्देश्य:

- चयनित गांवों के एकीकरण के माध्यम से एकीकृत सामाजिक और आर्थिक विकास प्राप्त करना।
- गांवों की जरूरतों, क्षमताओं और आकांक्षाओं को ध्यान में रखते हुए ग्राम कार्य योजना तैयार करना।
- केंद्र और राज्य प्रायोजित योजनाओं के अंतर्गत व्यक्तिगत/पारिवारिक लाभार्थियों के कवरेज को बढ़ाना।
- स्वास्थ्य, शिक्षा, संचार और आजीविका जैसे महत्वपूर्ण क्षेत्रों में बुनियादी ढांचागत सुविधाओं में सुधार करना।

प्रधानमंत्री आदि आदर्श ग्राम योजना (पीएमएजीवाई) के तहत 17.03.2022 की पीएसी कार्यवाही के अनुसार कुल 3,605 गांवों (चिह्नित गांवों) का चयन किया गया था। इनमें से 1,542 गांवों को वर्ष 2021-22 और 2022-23 के लिए मंजूरी दी गई थी। कुल 3,605 गांवों में से 1,542 गांवों को

एमओटीए द्वारा मंजूरी दी जा चुकी है। दूसरे चरण में 1,089 गांवों का प्रस्ताव रखा गया है और अनुमोदन के लिए भारत सरकार को प्रस्तुत किया गया है (अनुमोदन प्रतीक्षित है)।

पीएमएएजीवाई, पीएम-जनमन और डीए-जेजीयूए के लिए आवंटित, जारी और उपयोग की गई निधियों का ब्यौरा निम्नानुसार है:

(लाख रुपये में)

क्र.सं.	योजना	आवंटित निधि	जारी निधि	निधि का उपयोग
1.	पीएम-जनमन	7260.00	7260.00	6847.07
2.	डीए-जेजीयूए	56855.06	10622.394	7648.36
3.	पीएमएएजीवाई	30666.82	13485.50	12652.09

शेष धनराशि का व्यय करना जारी है।

IX. झारखंड

केंद्र सरकार ने पिछले वित्तीय वर्षों में आईटीडीए के विकास के लिए कोई वित्तीय सहायता प्रदान नहीं की है। राज्य सरकार अपने कोष से ऐसी वित्तीय सहायता प्रदान करती है।

वर्ष 2024-25 में टीएसपी क्षेत्रों में उपयोग की गई धनराशि इस प्रकार है

योजना	राशि
पीएम जनमन	212.37 लाख
डीएजेजीयूए	---
अनुच्छेद 275(1)	---

सीएसएस के लिए राज्य के हिस्से का व्यय केंद्रीय हिस्से द्वारा निधि जारी करने पर निर्भर करता है।

पीएसी द्वारा स्वीकृत कुल धनराशि और पिछले पांच वर्षों में जारी की गई राशि नीचे संलग्न है

पिछले पांच वर्षों में जारी की गई कुल धनराशि

(राशि लाख में)

वित्तीय वर्ष	2020-21	2021-22	2022-23	2023-24	2024-25
योजना	*निर्मुक्त	*निर्मुक्त	*निर्मुक्त	*निर्मुक्त	*निर्मुक्त
पीएम जनमन					212.37
2. डीए जेजीयूए/टीएसएस को एससीए/पीएमएएजीवाई/सीसीडी	टीएसएस को एससीए - 7049.64 सीसीडी- 1777.29	पीएमएएजीवाई- 6531.79 सीसीडी- 1696.93	पीएमएएजीवाई • 6915.28	--	
3. अनुच्छेद 275 (1) के अंतर्गत सहायता अनुदान		12264.19	6677.87	14299.82	51 47.06

*प्रतिबद्ध दायित्व सहित

ध्यान दें: पीएसी द्वारा स्वीकृत और जारी की गई राशि में आईटीडीए क्षेत्र के अलावा अन्य क्षेत्र भी शामिल हैं।

टीएसपी क्षेत्रों में समग्र योजनाओं के अंतर्गत निधियों के उपयोग का विवरण नीचे दिया गया है:

लाख रुपये में

एसटी. नं.	वित्तीय वर्ष-	2020-21		2021-22		2022-23		2023-24		2024-25	
		कुल स्वीकृति	कुल टीएसपी व्यय	कुल स्वीकृति	कुल टीएसपी व्यय	कुल स्वीकृति	कुल टीएसपी व्यय	कुल स्वीकृति	कुल टीएसपी व्यय	कुल स्वीकृति	कुल टीएसपी व्यय
क	सीएसएस के लिए राज्य का हिस्सा	4925.04	2763.60	2152.36	995.78	3521.26	1805.51	62934.17	23755.50	71045.29	33738.39
ख	राज्य योजना	101892.00	47458.10	11856.68	67222.01	27319 S.90	152517.31	2,17,751.62	135409.24	155148.3 6	92203.89
	राज्य का योग	106817.04	50221.70	120689.04	68217.79	276717.16	154322.82	280685.79	159164.74	226193.65	125942.28
क	सीएसएस के लिए राज्य का हिस्सा	4962.00	2845.05	2328.64	1074.03	3541.55	1817.40	69082.00	10083.66	36410.00	17779.63
ख	सीएसएस के लिए राज्य का हिस्सा	31601.81	14749.33	27535.35	15828.54	59686.31	43024.76	9416.48	200.00	22928.61	19058.01
	100% केंद्रीय योग	36563.81	17594.38	29863.99	16902.57	63227.86	44842.16	78B98.B8	10283.66	59338.61	36837.64

	कुल योग (राज्य + केंद्रीय)	143380.85	67816.08	150553.03	85120.36	339945.02	199164.98	359184.27	169B48.40	285532.26	162779.92

X. असम

असम में एकीकृत जनजातीय विकास अभिकरण (आईटीडीए) मौजूद नहीं हैं। वहाँ एकीकृत जनजातीय विकास परियोजनाएं (आईटीडीपी) हैं। आईटीडीपी क्षेत्रों को विकास के लिए वित्तीय सहायता प्राप्त होती है।

आईटीडीपी को सीधे तौर पर धनराशि आवंटित या जारी नहीं की जाती है। हालांकि, आईटीडीपी के विकास के लिए योजनाएं लागू की जाती हैं और इस संबंध में, जारी की गई धनराशि का उपयोग विकास कार्यों के लिए किया जाता है। योजना कार्यान्वयन के लिए धनराशि का ब्यौरा इस प्रकार है:

क) छात्रवृत्ति

क. मैट्रिकोत्तर छात्रवृत्ति

(लाख रुपये में)

<u>वर्ष</u>	<u>आवंटित निधि</u>
2021-22	1093.40
2022-23	6845.47
2023-24	3500.00
2024-25	6000.00
2025-26	1971.00

ख. मैट्रिक-पूर्व छात्रवृत्ति

(लाख रुपये में)

<u>वर्ष</u>	<u>आवंटित निधि</u>
2021-22	102.18
2022-23	107.41

2023-24	187.50
2024-25	100.00
2025-26	शून्य

क) पीएमएएजीवाई के अंतर्गत निधि जारी करने और कार्यान्वयन की स्थिति

(लाख रुपये में)

<u>वर्ष</u>	<u>आवंटित निधि</u>
2021-22	8743.02
2022-23	11538.22
2023-24	7182.38
2024-25	5186.19
2025-26	998.095

ख) प्रधानमंत्री जनजातीय विकास मिशन

असम में 27-03-2026 तक स्वीकृत प्रधानमंत्री जनजातीय विकास मिशन क्लस्टरों की कुल संख्या 495 है।

(लाख रुपये में)

<u>वर्ष</u>	<u>आवंटित निधि</u>
2021-22	शून्य
2022-23	1852.50
2023-24	शून्य
2024-25	शून्य

2025-26 180.00

ग) भारत के संविधान के अनुच्छेद-275 के तहत:

(लाख रुपये में)

<u>वर्ष</u>	<u>आवंटित निधि</u>
2021-22	4445.55
2022-23	4448.1
2023-24	5659.30
2024-25	5685.31
2025-26	5685.31

आईटीडीए क्षेत्रों में शिक्षा, स्वास्थ्य, आजीविका सृजन, अवसंरचना विकास, कौशल विकास और सामाजिक कल्याण के लिए निर्धारित निधियों सहित योजना और उद्देश्य-वार ऐसे निधि आवंटन के ब्यौरे निम्नानुसार हैं:

क) भारत के संविधान का अनुच्छेद-275(1):

(लाख रुपये में)

शिक्षा क्षेत्र

<u>वर्ष</u>	<u>आवंटित और जारी निधि</u>
2021-22	620.00
2022-23	1300.00
2023-24	2312.78
2024-25	3979.46

2025-26	2513.85

कृषि क्षेत्र

<u>वर्ष</u>	<u>आवंटित और जारी निधि</u>

2021-22	1500.00

2022-23	शून्य

2023-24	शून्य

2024-25	शून्य

2025-26	शून्य

स्वास्थ्य क्षेत्र

<u>वर्ष</u>	<u>आवंटित और जारी निधि</u>

2021-22	450.00

2022-23	शून्य

2023-24	148.00

2024-25	200.00

2025-26	शून्य

अवसंरचना का विकास

<u>वर्ष</u>	<u>आवंटित और जारी निधि</u>

2021-22	शून्य

2022-23	1000.00

2023-24	833.34
2024-25	106.77
2025-26	900.00

प्रधानमंत्री जनजातीय विकास मिशन

(एमएफपी क्षेत्र)

असम में 27-03-2026 तक स्वीकृत क) प्रधानमंत्री जनजातीय विकास मिशन क्लस्टरों की कुल संख्या 495 है।

<u>वर्ष</u>	<u>आवंटित और जारी निधि</u>
2021-22	शून्य
2022-23	1852.50
2023-24	शून्य
2024-25	शून्य
2025-26	180.00

छात्रवृत्ति (शिक्षा)

i) मैट्रिकोत्तर छात्रवृत्ति

(लाख रुपये में)

<u>वर्ष</u>	<u>आवंटित और जारी निधि</u>
2021-22	1093.40
2022-23	6845.47
2023-24	3500.00

2024-25	6000.00

2025-26	1971.00

ii) मैट्रिक-पूर्व छात्रवृत्ति

(लाख रुपये में)

वर्ष	आवंटित और जारी निधि
2021-22	102.18
2022-23	107.41
2023-24	187.50
2024-25	100.00
2025-26	शून्य

पीएमएएजीवाई के अंतर्गत निधि जारी करने और कार्यान्वयन की स्थिति

(लाख रुपये में)

वर्ष	क्षेत्र	राशि लाख में
2021-22 to 2022-23	कृषि	9609.60
	विद्युत	2145.00
	बुनियादी ढांचा	5731.44
2023-24	कृषि	19040.00
	विद्युत	4250.00
	बुनियादी ढांचा	11356.00
2024-25	कृषि	1370.57

	विद्युत	224.43
	बुनियादी ढांचा	3519.19
2025-26	कृषि	678.45
	बुनियादी ढांचा	313.17

निधियों के ब्यौरे इस प्रकार हैं:

क) छात्रवृत्ति

मैट्रिकोत्तर छात्रवृत्ति

(लाख रुपये में)

वर्ष निधि का उपयोग

आवंटित निधि

2021-22 1093.40 3169.05

(पिछले वर्ष का शेष 2075.65 लाख रुपये है)

2022-23 6845.47 6845.47

2023-24 3500.00 3499.87

2024-25 6000.00 5999.62

2025-26 1971.00 1971.33

मैट्रिक-पूर्व छात्रवृत्ति

(लाख रुपये में)

वर्ष आवंटित निधि निधि का उपयोग

2021-22 102.18 74.3025

2022-23	107.41	135.91

(पिछले वर्ष की शेष राशि 47.24 लाख रुपये है)

2023-24	187.50	159.97

2024-25	100.00	146.24

(पिछले वर्ष की शेष राशि 46.28 लाख रुपये है)

2025-26	शून्य	शून्य

पीएमएएजीवाई के तहत निधि जारी करने और कार्यान्वयन की स्थिति

(लाख रुपये में)

वर्ष	आवंटित निधि	निधि का उपयोग
2021-22	8743.02	8743.02
2022-23	11538.22	8743.02
2023-24	7182.38	7182.38
2024-25	5186.19	5186.19
2025-26	998.095	991.62

ग) प्रधानमंत्री जनजातीय विकास मिशन

(लाख रुपये में)

असम में 27-03-2026 तक स्वीकृत क) प्रधानमंत्री जनजातीय विकास मिशन क्लस्टरों की कुल संख्या 495 है।

वर्ष	आवंटित निधि	निधि का उपयोग
2021-22	शून्य	शून्य

2022-23	1852.50	शून्य
2023-24	शून्य	शून्य
2024-25	शून्य	शून्य
2025-26	180.00	2252.15886 (पिछला शेष संयुक्त)

घ) संविधान के अनुच्छेद-275(1) के तहत

वर्ष	आवंटित निधि	निधि का उपयोग
2021-22	2570	2492.33
2022-23	2300	2111.70
2023-24	3294.12	3022.74
2024-25	4286.23	1600.00
2025-26	3413.85	शून्य

जो योजनाएँ अभी तक पूरी नहीं हुई हैं, वे कार्यान्वयन प्रक्रिया में हैं और समय रहते पूरी कर ली जाएँगी। इसलिए, धनराशि का उपयोग व्यर्थ नहीं जाएगा।

XI. आंध्र प्रदेश

निधि आवंटन के ब्यौरे विवरण II में संलग्न हैं। आवंटित निधि में शैक्षणिक संस्थानों के लिए निर्माण/अतिरिक्त बुनियादी ढांचे का निर्माण, सक्षमता केंद्र, सिकल सेल जांच, काजू/काली मिर्च/कॉफी प्रसंस्करण इकाइयां, कौशल विकास प्रशिक्षण आदि जैसे कार्य शामिल हैं, जो सभी क्षेत्रों को कवर करते हैं।

XII. छत्तीसगढ़

जी हां, भारत सरकार राज्य की 19 एकीकृत जनजातीय विकास परियोजनाओं को वित्तीय सहायता प्रदान करती है। आवश्यक जानकारी विवरण-III में संलग्न है। इन योजनाओं में आईटीडीपी के लिए आवंटित धनराशि, जैसे कि टीएसएस को एससीए तक, जिसमें स्वास्थ्य, शिक्षा, आजीविका संवर्धन और कृषि कार्य को, 2020-21 में स्वीकृत दी गई थी, जबकि आदि आदर्श ग्राम योजना के तहत राज्य की 7 आईटीडीपी में स्वीकृत 1530 जनजातीय बहुल गांवों के लिए ग्राम विकास योजनाएं स्वीकृत की गई थीं। स्वास्थ्य एवं पोषण, पेयजल एवं स्वच्छता, शिक्षा, आवास, विद्युत आपूर्ति, सड़क संपर्क, कौशल विकास, सामाजिक सुरक्षा एवं डिजिटलीकरण आदि क्षेत्रों में कार्यों को स्वीकृत किया गया था।

संविधान के अनुच्छेद 275(1) के अंतर्गत विभिन्न अवसंरचनात्मक कार्यों जैसे प्रयास आवासीय विद्यालय भवन, प्रतियोगी परीक्षाओं के लिए ईएमआरएस छात्रों हेतु कोचिंग सेंटर भवन, छात्रावास/आश्रम भवन निर्माण एवं मरम्मत कार्य, ट्यूबवेल/बोरवेल, छात्रावास/आश्रमों में कंप्यूटर लैब एवं पुस्तकालय की स्थापना, छात्रावास/आश्रम में छात्रावास अधीक्षक का क्वार्टर, छात्रावास/आश्रम छात्रों के लिए खेल सामग्री, स्ट्रीट लाइट, मच्छरदानी, बिस्तर, कंबल, पेयजल के लिए आरओ इंस्टॉलेशन, रसोई सामग्री, ड्राईवॉल/कांटेदार तार की बाड़, छात्रावास में शौचालय/बाथरूम, आईटीडीपी कार्यालय की मरम्मत, नवीनीकरण एवं उन्नयन, पीएचसी/सीएचसी में प्रसवपूर्व प्रतीक्षा कक्ष, सीएचसी केंद्र को सुदृढ़ बनाना, बस्तर जिले में कोसा मॉडल प्रशिक्षण केंद्र का उन्नयन आदि को स्वीकृत किया गया है। आजीविका के लिए, स्थानीय हाट-बाजार में बाजार शेड/प्लेटफॉर्म का निर्माण, सीसी रोड का निर्माण, पुलिया पुल, तटबंध, सिकल सेल एनीमिया की जांच, वन अधिकार अधिनियम का कार्यान्वयन आदि को विचाराधीन अवधि के दौरान अनुमोदित किया गया था।

निधि के उपयोग का वर्ष-वार ब्यौरा, योजना-वार ब्यौरा और कमी के कारण नीचे दिये गये हैं।

(राशि लाख में)

योजना का नाम	वित्तीय वर्ष	आवंटन	उपयोग
टीएसएस को एससीए	2020-21	8769.06	8769.06
	2021-22	0.00	0.00
	2022-23	0.00	0.00
	2023-24	0.00	0.00
	2024-25	0.00	0.00

योजना का नाम	वित्तीय वर्ष	आवंटन	उपयोग
पीएम-एएजीवाई	2020-21	0.0	0.00
	2021-22	15595.80	15595.80
	2022-23	23021.82	11197.21
	2023-24	0.00	0.00
	2024-25	0.00	0.00

वर्ष 2022-23 के लिए पीएम-एएजीवाई के तहत उपयोग में कमी का कारण यह है कि 74.6927 करोड़ रुपये का आवंटन तो प्राप्त हुआ, लेकिन भारत सरकार द्वारा 733 जनजातीय बहुल गांवों के लिए प्रस्तावित कार्यों को मंजूरी नहीं दी गई।

योजना का नाम	वित्तीय वर्ष	आवंटन	उपयोग
अनुच्छेद 275(1)	2020-21	9976.24	9976.24
	2021-22	11603.87	11603.87
	2022-23	13578.83	13562.43

	2023-24	15676.77	6310.26
	2024-25	14506.46	1906.43

संविधान के अनुच्छेद 275(1) के तहत उपयोग में कमी मुख्य रूप से निर्माणाधीन कार्यों के कारण है जिन्हें पूरा होने में समय लगता है।

XIII. तेलंगाना

सरकार एकीकृत जनजातीय विकास अभिकरण (आईटीडीए) के विकास के लिए वित्तीय सहायता प्रदान करती है।

तेलंगाना में 5 आईटीडीए अर्थात् भद्राचलम, इटुरुनगरम, उत्तूर, मन्नानूर और मैदानी क्षेत्रों में काम कर रहे हैं

वर्ष	आवंटन	व्यय
2021-22	12304.23	9607.38
2022-23	13412.63	8703.78 3
2023-24	15232.62	10398.96
2024-25	17086.00	9521.00
2025-26 (दिनांक 28 फरवरी, 2026 तक)	17154.10	9478.49

आवंटन और व्यय का वर्ष-वार विवरण नीचे दिया गया है:

वर्ष 2014-15 से 2025-26 तक वर्ष-वार आवंटन और व्यय

(करोड़ रुपये में)

क्र.सं.	वर्ष	आवंटन	व्यय	ब.अ. पर व्यय का %
1	2014-15	4559.81	2267.00	49.72

2	2015-16	5035.68	4133.00	82.07
3	2016-17	6171.15	3081.00	49.93
4	2017-18	8165.88	5347.78	65.49
5	2018-19	9693.12	5995.19	61.85
6	2019-20	7184.87	6653.68	92.61
7	2020-21	9771.28	7346.19	75.18
8	2021-22	12304.23	9607.38	78.08
9	2022-23	13412.63	8703.78	64.89
10	2023-24	15232.62	10398.96	68.27
11	2024-25 (अनंतिम)	17086.00	9521.00	55.72
12	2025-26 (दिनांक 28 फरवरी, 2026 तक)	17154.10	9478.49	55.25

XIV. गुजरात

सरकार गुजरात राज्य में निम्नलिखित एकीकृत जनजातीय विकास अभिकरण (आईटीडीए) के विकास के लिए वित्तीय सहायता प्रदान करती है।

1. पालनपुर, बनासकांठा
2. खेडब्रह्मा, साबरकांठा
3. मोडासा, अरवल्ली
4. लुनावाड़ा, महिसागर
5. पंचमहल
6. दाहोद

7. छोटाउदेपुर

8. नर्मदा

9. भरुच

10. मांडवी, सूरत

11. सोनघड, तापी

12. वंसदा, नवसारी

13. वलसाड

14. अहवा, डांग

पिछले पांच वर्षों के दौरान आईटीडीए क्षेत्रों के विकास के लिए आवंटित और जारी की गई धनराशि का ब्यौरा नीचे दिया गया है:

(लाख रुपये में)

क्र.सं.	योजना का नाम	वर्ष	पीएसी द्वारा अनुमोदित निधि	आवंटित निधि	निधि का उपयोग
1	अनुच्छेद 275 (1)	2021-22	8793.79	6923.79	5945.89
		2022-23	7608.83	7549.12	7374.72
		2023-24	4584.77	4584.77	3383.93
		2024-25	8869.87	2727.27	1325.32
		2025-26	7584.56	7484.56	0
2	प्रधानमंत्री आदि-आदर्श ग्राम योजना (पीएमएएजीवाई)	2021-22 to 2025-26	57125.14	35318.54	28096.83

क्र.सं.	योजना का नाम	वर्ष	पीएसी द्वारा अनुमोदित निधि	आवंटित निधि	निधि का उपयोग
1	पीएम-जनमन	2023-24 to 2025-26	2340	953.16	953.16
2	डीए-जेजीयूए	2024-25 to 2025-26	16950.9	8792.27	8792.27

इस योजना का उद्देश्य आईटीडीएस क्षेत्रों में शिक्षा, स्वास्थ्य, आजीविका सृजन, अवसंरचना विकास, कौशल विकास और सामाजिक कल्याण के लिए निधि का उपयोग करना है।

इस योजना के अंतर्गत, अधिकांश कार्य निर्माण से संबंधित हैं, जिन्हें एक वर्ष में पूरा नहीं किया जा सकता है। इसलिए, आवंटित निधि का पूर्ण उपयोग वित्तीय वर्ष के दौरान नहीं किया जा सकता है।

XV. सिक्किम

सिक्किम राज्य में छह जिले हैं, इनमें से दो जिले, सोरेंग और पाकयोंग, वर्ष 2021 में गठित किए गए थे। वर्तमान में, अनुसूचित जनजातियों के लिए सभी कल्याणकारी उपाय और योजनाएं सिक्किम सरकार के समाज कल्याण विभाग द्वारा संबंधित जिला कलेक्टरों के कार्यालय के माध्यम से कार्यान्वित/पूरी की जाती हैं। प्रत्येक जिले में प्रशासनिक सेवा से कल्याण अधिकारी तैनात हैं, जो अनुसूचित जनजातियों के लिए कार्यक्रमों/योजनाओं के कार्यान्वयन में जिला कलेक्टरों की सहायता करते हैं। राज्य में एकीकृत जनजातीय विकास अभिकरण (आईटीडीए) अधिसूचित नहीं है, इसलिए आईटीडीए को कोई वित्तीय सहायता प्राप्त नहीं होती है। पिछले पांच वर्षों में एकीकृत जनजातीय विकास अभिकरण (आईटीडीए) क्षेत्रों के विकास के लिए कोई निधि आवंटित या जारी नहीं की गई है। तदनुसार, वर्ष-वार, राज्य-वार या आईटीडीए-वार ब्यौरे उपलब्ध नहीं हैं। निर्दिष्ट अवधि के दौरान किसी भी योजना के तहत आईटीडीए क्षेत्रों के लिए कोई निधि आवंटित नहीं की गई है। इसलिए,

शिक्षा, स्वास्थ्य, आजीविका सृजन, अवसंरचना विकास, कौशल विकास या सामाजिक कल्याण के लिए क्षेत्र-वार आवंटन के संबंध में कोई विवरण उपलब्ध नहीं है। चूंकि संदर्भित अवधि के दौरान आईटीडीए क्षेत्रों के लिए कोई निधि आवंटित या जारी नहीं की गई थी, इसलिए इसका कोई उपयोग नहीं हुआ है। इसलिए, आवंटन और उपयोग के बीच किसी भी कमी का प्रश्न ही नहीं उठता।

XVI. राजस्थान

पिछले पांच वर्षों के दौरान केंद्र सरकार द्वारा स्वीकृत और उपयोग की गई धनराशि के ब्यौरे

(लाख रुपये में)											
क्र. सं.	योजना का नाम	वर्ष 2020-21		वर्ष 2021-22		वर्ष 2022-23		वर्ष 2023-24		वर्ष 2024-25	
		स्वीकृत धनराशि	उपयोग की गई धनराशि (प्रेस विज्ञापन के अनुसार)	स्वीकृत धनराशि	उपयोग की गई धनराशि (प्रेस विज्ञापन के अनुसार)	स्वीकृत धनराशि	उपयोग की गई धनराशि (प्रेस विज्ञापन के अनुसार)	स्वीकृत धनराशि	उपयोग की गई धनराशि (प्रेस विज्ञापन के अनुसार)	स्वीकृत धनराशि	उपयोग की गई धनराशि (प्रेस विज्ञापन के अनुसार)
1	2	3	4	6	7	9	10	11	12	13	14
1	विशेष केंद्रीय सहायता/पीएम एएजीवाई	8662.66	8662.66	7224.71	7224.71	15269.66	8074.90	—	—	—	—
2	अनुच्छेद 275(1)	9166.00	9166.00	10435.21	10435.21	11002.53	11002.53	8940.07	8940.07	4626.61	4626.61
3	केंद्रीय प्रायोजित योजना सीएसएस										
क	पीवीटीजी का विकास	968.00	968.00	706.17	706.17	1120.62	1120.62	—	—	—	—
ख*	पीएम-जनमन	—	—	—	—	—	—	332.64	332.64	343.68	343.68

ग* *	केंद्रीय प्रायोजित योजनाओं के लिए प्रशासनिक और निगरानी लागत	—	—	—	—	—	—	93.5 0	7.15	—	—
घ* **	टीआरआई का संचालन	8.89	8.89	215.3 4	215.3 4	—	—	—	—	—	—

ख* वर्ष 2023-24 में शुरू की गई योजना

ग** वर्ष 2023-24 में शुरू की गई योजना

घ*** पिछले तीन वर्षों के दौरान निधि जारी नहीं की गई है

**प्रधानमंत्री आदि आदर्श ग्राम योजना के अंतर्गत स्वीकृत कार्यों और व्यय का वर्ष-वार और
(आईटीडीए) जिला-वार ब्यौरे**

राशि - लाख में

क्र.सं.	जिले	योजना के अंतर्गत चिन्हित गांवों की संख्या	जिले द्वारा जारी वित्तीय स्वीकृति		व्यय					
			सं.	राशि	वर्ष 2021- 22	वर्ष 2022- 23	वर्ष 2023-24	वर्ष 2024-25	वर्ष 2025- 26	कुल
1	2	3	4	5	6	7	8	9	10	11
1	उदयपुर	274	2105	5103.78	0.00	0.00	1562.91	1596.36	117.84	3277.11

2	डूंगरपुर	181	1445	2878.89	0.00	0.00	1228.90	503.72	85.24	1817.86
3	प्रतापगढ़	111	527	1429.98	0.00	0.00	909.55	215.80	0.00	1125.35
4	बांसवाड़ा	294	1335	5375.07	0.00	0.00	2009.08	1448.82	367.13	3825.03
5	सिरोही	104	363	904.17	0.00	0.00	0.00	379.28	130.53	509.81
		964	5775	15691.89	0	0	5710.44	4143.98	700.74	10555.16

275(1) के अंतर्गत टीएसपी क्षेत्र में पिछले पांच वर्षों के दौरान अवसंरचना कार्यों के लिए वर्ष-वार स्वीकृत राशि

क्र.सं	ज़िला	वर्ष															कुल		
		2020-21			2021-22			2022-23			2023-24			2024-25					
		कार्यों की संख्या	स्वीकृत राशि	व्यय	कार्यों की संख्या	स्वीकृत राशि	व्यय	कार्यों की संख्या	कार्यों की संख्या	स्वीकृत राशि	स्वीकृत राशि	स्वीकृत राशि	व्यय	कार्यों की संख्या	स्वीकृत राशि	व्यय	कार्यों की संख्या	स्वीकृत राशि	व्यय
1	बांसवाड़ा	343	3508.65	2927.42	86	1497.17	1434.96	228	2436.04	2079.674	79	2965.36	1282.60	18	424.81	209.3375	754	10832.03	7933.993
2	झुंजरपुर	162	1393.15	1169.80	52	1841.85	1722.06	87	694.39	582.681	61	1063.73	942.39	12	951.38	658.7592	374	5944.5	5075.69
3	प्रतापगढ़	124	2292.28	2084.41	14	273.53	223.70	65	585.82	538.02	59	946.67	534.37	7	40.768	21.8028	269	4139.068	3402.302
4	सलूमबर	77	180.85	130.94	32	133.88	132.08	29	258.32	193.17	24	189.51	88.56	55	1207.63	884.595	217	1970.19	1429.345
5	सिरोही	45	162.97	126.13	15	335.43	304.38	15	25.6	25.6	19	1077.72	798.11	5	819.82	328.26	99	2421.54	1582.48
6	उदयपुर	180	1462.99	1224.58	31	657.38	596.30	85	977.87	640.685	72	2459.51	1979.83	60	1192.37	513.386	428	6750.12	4954.773
	कुल	931	9000.89	7663.28	230	4739.24	4413.48	509	4978.04	4059.83	314	8702.5	5625.85	157	4636.78	2616.14	2141	32057.45	24378.58

राजस्थान के आईटीडीए में डीए जेजीयूए के अंतर्गत अवसंरचना कार्यों के लिए वर्ष-वार स्वीकृत

राशि

पिछले पांच वर्षों के दौरान

क्र.सं.	वर्ष	प्रस्ताव स्वीकृत		अधिकृत राशि (लाख रुपये में)	व्यय (लाख रुपये में)
		अनुमोदित छात्रावास/आवासीय विद्यालयों की संख्या	स्वीकृत राशि (लाख रुपये में)		
1	2024-25	16	2870	0	0
2	2025-26	147	8802	4500.15	0
	कुल	163	11672	4500.15	0

XVII. उत्तर प्रदेश

पिछले पांच वर्षों के दौरान आईटीडीए के लिए आवंटित और जारी की गई धनराशि का ब्यौरा नीचे दिया गया है:

(लाख रुपये में)

आईटीडीए क्षेत्रों	वित्तीय वर्ष 2021-22	वित्तीय वर्ष 2022-23	वित्तीय वर्ष 2023-24	वित्तीय वर्ष 2024-25	वित्तीय वर्ष 2025-26
खीरी	95.1	93.32	142.87	112.34	152.5
सोनभद्र	4.39	9.7	10.29	23.54	20

अनुच्छेद 275(1) के तहत अनुदान के लिए निर्धारित निधियों सहित ऐसे निधि आवंटन का ब्यौरा नीचे दिया गया है:

(लाख रुपये में)

आईटीडीए क्षेत्रों	वित्तीय वर्ष 2021-22	वित्तीय वर्ष 2022-23	वित्तीय वर्ष 2023-24	वित्तीय वर्ष 2024-25	वित्तीय वर्ष 2025-26
अनुच्छेद 275(1) के तहत अनुदान	1247.43	1429.76	1230.82	2721.68	390.24

XVIII. पश्चिम बंगाल

पश्चिम बंगाल राज्य को जारी की गई धनराशि के ब्यौरे						
(लाख रुपये में)						
क्र.सं	योजना	वित्तीय वर्ष 2020-21	वित्तीय वर्ष 2021-22	वित्तीय वर्ष 2022-23	वित्तीय वर्ष 2023-24	वित्तीय वर्ष 2024-25
.		जारी निधि	जारी निधि	जारी निधि	जारी निधि	जारी निधि
1	मैट्रिक-पूर्व छात्रवृत्ति	788	913	0#	2989	0#
2	मैट्रिकोत्तर छात्रवृत्ति	2256.42	3872	0#	3406	3500
3	ईएमआरएस	2,062.45	-	2,303.67	1,869.70	1,789.50
4	अनुच्छेद 275(1) के अंतर्गत अनुदान	4041.14	-	4186.5	4744.4	3549.61
5	पीएमएएजीवाई/ टीएसएस को एससीए	3746	-	3495.2	-	-
6	एनएसटीएफडीसी	275.64	573.91	1643.33	1526.59	2233.75
7	पीवीटीजी का विकास	519.4	0	665.95	0	1631.05

#पिछले वर्ष मंत्रालयों से राज्यों को और चालू वित्तीय वर्ष में राज्यों द्वारा लाभार्थियों को धनराशि जारी की गई है।

XIX. हिमाचल प्रदेश

हिमाचल प्रदेश राज्य में पाँच (5) एकीकृत जनजातीय विकास परियोजनाएँ (आईटीडीपी) चिन्हित हैं, जिनमें किन्नौर, लाहौल, स्पीति, पांगी और भरमौर शामिल हैं। भारत सरकार द्वारा हिमाचल प्रदेश राज्य में एकीकृत जनजातीय विकास एजेंसियों (आईटीडीए)/आईटीडीपी के विकास के लिए कोई विशिष्ट योजना/कार्यक्रम नहीं चलाया जा रहा है। इन आईटीडीपी के संचालन पर होने वाला व्यय राज्य सरकार अपने संसाधनों से वहन करती है।

हालांकि, अनुसूचित क्षेत्रों और अनुसूचित जनजातियों के सामाजिक-आर्थिक विकास के लिए भारत सरकार के जनजातीय मामलों के मंत्रालय की कई योजनाएं राज्य में लागू की जा रही हैं, जैसे कि प्रधानमंत्री आदि आदर्श ग्राम योजना (पीएमएएजीवाई), धरती आबा जनजातीय ग्राम उत्कर्ष अभियान (दाजगुआ), संविधान के अनुच्छेद 275(I) के अंतर्गत अनुदान, राज्यों को प्रशासनिक लागत, जनजातीय क्षेत्रों को सहायता, एकलव्य आदर्श आवासीय विद्यालय (ईएमआरएस), अनुसूचित जनजाति के छात्रों को छात्रवृत्ति, गैर-सरकारी संगठनों को जीआईए आदि।

हिमाचल प्रदेश में भारत सरकार के जनजातीय कार्य मंत्रालय की योजनाओं के संबंध में योजना-वार आवंटन और व्यय

(लाख रुपये में)

योजना का नाम	वर्षवार आवंटन एवं व्यय									
	2021-22		2022-23		2023-24		2024-25		2025-26	
	आवंटन	व्यय.	आवंटन	व्यय.	आवंटन	व्यय.	आवंटन	व्यय.	आवंटन	व्यय.
	न		न		न				न	
राज्य/संघ	-	-	-	-	53.00	53.0	65.50	42.21	25.0	20.7
राज्य क्षेत्र को प्रशासनिक लागत						0			0	7

संविधान के अनुच्छेद 275(1) के अंतर्गत अनुदान	1500. 00	1500. 00	1655. 00	1355. 74	1696. 45	456. 95	2244.2 3	1573. 78	632. 15	
प्रधानमंत्री आदि आदर्श ग्राम योजना (पीएमएएजीवा ई)	-	-	665.1 2	609.3 7					431. 69	256. 55
<u>धरती आबा</u> <u>जनजातीय</u> <u>ग्राम उत्कर्ष</u> <u>अभियान</u> (दाज गुआ)	-	-	-	-	-	-	1368.7 34	79.16 0	47.6 00	47.6 00
जनजातीय अनुसंधान संस्थान (टीआरआई)	114.1 0	114.1 0	-	-	-	-	125.00	101.0 7	99.0 0	99.0 0
एकलव्य आदर्श आवासीय विद्यालय	599.1 1	363.8	773.2	758.3	844.6 5	843. 33	980.73	978.5 3	987. 56	935. 86

(ईएमआरएस)										

नोट: राज्य में अनुसूचित जनजाति छात्रों के लिए छात्रवृत्ति योजना की देखरेख शिक्षा विभाग द्वारा की जा रही है।

अनुसूचित जनजाति के कल्याण के लिए काम करने वाले एनजीओ को जीआईए सीधे मंत्रालय द्वारा प्रदान किया जा रहा है।

एसएनए स्पर्श दिशानिर्देशों के अनुसार, अक्टूबर 2025 में 'राज्य/संघ राज्य क्षेत्र को प्रशासनिक लागत', टीआरआई को सहायता, प्रधानमंत्री आदि आदर्श ग्राम योजना (पीएमएएजीवाई) और धरती आबा जनजातीय ग्राम उत्कर्ष अभियान (दाजगुआ) के तहत बची हुई राशि सीएफआई में जमा कर दी गई है।

हिमाचल प्रदेश में भारत सरकार के जनजातीय कार्य मंत्रालय की योजनाओं के संबंध में योजना-वार/ आईटीडीपी/ज़िला-वार आवंटन और व्यय

(लाख रुपये में)

योजना का नाम	आवंटन	वर्षवार आवंटन एवं व्यय									
		2021-22		2022-23		2023-24		2024-25		2025-26	
		आवंटन	व्यय.	आवंटन	व्यय.	आवंटन	व्यय.	आवंटन	व्यय.	आवंटन	व्यय.
राज्य/संघ राज्य क्षेत्र को प्रशासनिक लागत	कुल	-	-	-	-	53.00	53.00	65.50	42.21	25.00	20.77
संविधान के अनुच्छेद 275(1) के अंतर्गत अनुदान	कुल	1500.00	1500.00	1655.00	1355.74	1696.45	456.95	2244.23	1573.78	632.15	
	किन्नौर	385.00	385.00	0.00	0.00	156.95	156.95	1302.85	632.40	0.00	
	लाहौल	10.00	10.00	580.00	302.16	881.95	150.00	113.00	113.00	200.71	
	स्पीति	250.00	250.00	1075.00	766.00	507.55	0.00	0.00	0.00	0.00	
	पांगी	330.00	330.00	0.00	0.00	0.00	0.00	694.00	694.00	0.00	

	भरमौर	470.00	470.00	0.00	0.00	150.00	150.00	134.38	134.38	0.00	
	सिरमौर	55.00	55.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	
	शिमला	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	431.44	
प्रधानमंत्री आदि आदर्श ग्राम योजना (पीएमएएजीवाई)	कुल			665.12	609.37					431.69	256.55
	किन्नौर	0	0	0	0	0	0	0	0	166.67	
	लाहौल	0	0	0	0	0	0	0	0	45.46	
	स्पीति	0	0	0	0	0	0	0	0	15.15	
	पांगी	0	0	107.86	95.28	0	0	0	0	27.02	
	भरमौर	0	0	179.75	153.6	0	0	0	0	110.81	
	अन्य ब्लॉक	0	0	377.51	360.49	0	0	0	0	66.56	
<u>धरती</u> आबा <u>जनजातीय</u> ग्राम	कुल							1368.734	79.160	47.600	47.600

<u>उत्कर्ष</u> <u>अभियान</u> (दाजगुआ)											
	मुख्यालय	0	0	0	0	0	0	319.89	0	0	0
	किन्नौर	0	0	0	0	0	0	380.00	0	0	0
	पांगी	0	0	0	0	0	0	340.40	0	0	0
	भरमौर	0	0	0	0	0	0	220.44	79.16	47.60	47.60
	बिलासपुर	0	0	0	0	0	0	8.00	0	0	0
	चंबा	0	0	0	0	0	0	100.00	0	0	0
<u>धरती</u> <u>आबा</u> <u>जनजातीय</u> <u>ग्राम</u> <u>उत्कर्ष</u> <u>अभियान</u> (दाजगुआ)	कुल	114.10	114.10	-	-	-	-	125.00	101.07	99.00	99.00
एकलव्य आदर्श आवासीय विद्यालय (ईएमआरएस)	कुल	599.11	363.8	773.2	758.3	844.65	843.33	980.73	978.53	987.56	935.86

	मुख्यालय	28.11	8.81	27.72	16.02	22.96	22.58	29.27	29.2	19.55	19.55
	किन्नौर	234	170.7	295.79	294.8	341.39	341.04	370.38	359.43	391.88	371.88
	लाहौल	109	53.86	157.68	156	159.4	158.8	183.33	182.38	205.63	175.36
	पांगी	116	60.85	144.27	144.32	160.44	160.44	196.03	206.09	197.09	194.82
	भरमौर	112	69.57	147.73	147.14	160.44	160.44	201.7	201.41	173.4	174.25

नोट: वर्ष 2025-26 के व्यय के आंकड़े 31-03-2026 के बाद रिपोर्ट किए जा सकते हैं।

विभिन्न योजनाओं के अंतर्गत भारत सरकार से आवंटित निधियों का क्षेत्र-वार आवंटन एवं व्यय
(लाखों रुपये में)

योजना/क्षेत्र	2021-22		2022-23		2023-24		2024-25		2025-26	
	आवंटन	व्यय.	आवंटन	व्यय.	आवंटन	व्यय.	आवंटन	व्यय.	आवंटन	व्यय.
संविधान के अनुच्छेद 275(1) के अंतर्गत अनुदान										
शिक्षा	605.00	605.00	150.00	50.00	456.95	456.95	2244.23	1573.78	0.00	0.00
स्वास्थ्य	700.00	700.00	350.00	172.16	668.98	0.00	0.00	0.00	200.71	0.00
आजीविका सृजन	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
बुनियादी ढांचा विकास	195.00	195.00	775.00	812.58	570.52	0.00	0.00	0.00	431.44	0.00
समाज कल्याण	0.00	0.00	380.00	321.00	0.00	0.00	0.00	0.00	0.00	0.00
कौशल विकास	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
कुल	1500.00	1500.00	1655.00	1355.74	1696.45	456.95	2244.23	1573.78	632.15	0.00

(लाखों रुपये में)

योजना/क्षेत्र	2021-22		2022-23		2023-24		2024-25		2025-26	
	आवंटन	व्यय.	आवंटन	व्यय.	आवंटन	व्यय.	आवंटन	व्यय.	आवंटन	व्यय.
<u>धरती</u> <u>आबा</u> <u>जनजातीय</u> <u>ग्राम</u> <u>उत्कर्ष</u> <u>अभियान</u> (दाजगुआ)										
शिक्षा	0.00	0.00	0.00	0.00	0.00	0.00	948.84	79.16	47.60	47.60
स्वास्थ्य	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
आजीविका सृजन	0.00	0.00	0.00	0.00	0.00	0.00	100.00	0.00	0.00	0.00
बुनियादी ढांचा विकास	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
समाज कल्याण	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
कौशल विकास	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
कुल	0.00	0.00	0.00	0.00	0.00	0.00	1048.84	79.16	47.60	47.60

(लाखों रुपये में)

योजना/क्षेत्र	2021-22		2022-23		2023-24		2024-25		2025-26	
	आवंटन	व्यय.	आवंटन	व्यय.	आवंटन	व्यय.	आवंटन	व्यय.	आवंटन	व्यय.
प्रधानमंत्री आदि आदर्श ग्राम योजना (पीएमएएजीवाई)										
शिक्षा	0.00	0.00	86.62	67.61	0.00	0.00	0.00	0.00	86.64	

स्वास्थ्य	0.00	0.00	7.18	5.38	0.00	0.00	0.00	0.00		
आजीविका सृजन	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00		
बुनियादी ढांचा विकास	0.00	0.00	506.15	421.52	0.00	0.00	0.00	0.00	667.41	
समाज कल्याण	0.00	0.00	154.11	114.86	0.00	0.00	0.00	0.00	20.38	
कौशल विकास	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00		
कुल			754.06	609.37	0.00	0.00	0.00	0.00	774.43	256.55

नोट: 754.06 लाख रुपये के स्वीकृत आवंटन के मुकाबले, राज्य को 665.12 लाख रुपये की राशि जारी की गई, जिसमें से 609.37 लाख रुपये का उपयोग किया गया और शेष राशि सीएफआई को वापस भेज दी गई।

पीएमएएजीवाई के लिए कुल 774.44 लाख रुपये के स्वीकृत आवंटन के मुकाबले, 431.69 लाख रुपये की राशि 'मदर सैंक्शन' के रूप में स्वीकृत की गई, जिसमें से 256.55 लाख रुपये का उपयोग किया गया; शेष राशि हिमाचल प्रदेश के बर्फ से ढके क्षेत्रों के कारण बिना खर्च किए रह गई।

तमिलनाडु सरकार

पांच वर्षों के लिए आईटीडीए-वार आवंटित और जारी की गई धनराशि

(लाख रुपये में)

क्र.सं.	आईटीडीपी का नाम	वर्ष	योजना	उद्देश्य	आवंटन	जारी	व्यय
1	धर्मपुरी	2021-2022	अनुच्छेद (275)	*	*	*	*
2			पीवीटीजी	अवसंरचना	28.00	28.00	28.00
3			पीएमएएजीवाई	अवसंरचना	59.91	59.91	59.91
4			पीएम-जनमन	*	*	*	*
6		2022-2023	अनुच्छेद (275)	*	*	*	*
7			पीवीटीजी	अवसंरचना	67.35	67.35	67.35
8			पीएमएएजीवाई	अवसंरचना	79.88	79.88	79.88
9			पीएम-जनमन	*	*	*	*
11		2023-2024	अनुच्छेद (275)	*	*	*	*
12			पीवीटीजी	*	*	*	*
13			पीएमएएजीवाई	अवसंरचना	14.84	14.84	14.84
14			पीएम-जनमन	अवसंरचना	120.00	120.00	120.00

16			अनुच्छेद (275)	*	*	*	*
17		2024-2025	पीवीटीजी	अवसंरचना	48.15	48.15	48.15
18			पीएमएएजीवाई	अवसंरचना	98.14	98.14	98.14
19			पीएम-जनमन	अवसंरचना	120.00	120.00	120.00
21			अनुच्छेद (275)	*	*	*	*
22		2025-2026	पीवीटीजी	*	*	*	*
23			पीएमएएजीवाई	*	*	*	*
24			पीएम-जनमन	*	*	*	*
		कुल			693.06	693.06	693.06
26			अनुच्छेद (275)	*	*	*	*
27		2021-2022	पीवीटीजी	अवसंरचना	79.50	79.50	79.50
28			पीएमएएजीवाई	अवसंरचना	219.67	219.67	219.67
29	कल्लाकुरिची		पीएम-जनमन	*	*	*	*
31			अनुच्छेद (275)	अवसंरचना	38.08	38.08	38.08
32		2022-2023	पीवीटीजी	*	*	*	*
33			पीएमएएजीवाई	अवसंरचना	159.76	159.76	159.76

34			पीएम-जनमन	*	*	*	*
36		2023-2024	अनुच्छेद (275)	*	*	*	*
37			पीवीटीजी	*	*	*	*
38			पीएमएएजीवाई	अवसंरचना	48.94	48.94	48.94
39			पीएम-जनमन	*	*	*	*
41		2024-2025	अनुच्छेद (275)	अवसंरचना	360.00	360.00	360.00
42			पीवीटीजी	*	*	*	*
43			पीएमएएजीवाई	अवसंरचना	263.24	263.24	263.24
44			पीएम-जनमन	*	*	*	*
46		2025-2026	अनुच्छेद (275)	*	*	*	*
47			पीवीटीजी	*	*	*	*
48			पीएमएएजीवाई	अवसंरचना	24.94	24.94	24.94
49			पीएम-जनमन	*	*	*	*
		कुल			2417.34	2417.34	2417.34
51	नमक्कल	2021-2022	अनुच्छेद (275)	*	*	*	*
52			पीवीटीजी	अवसंरचना	20.00	20.00	20.00

54		पीएमएएजीवाई	अवसंरचना	119.82	119.82	119.82
55		पीएम-जनमन	*	*	*	*
57		अनुच्छेद (275)	अवसंरचना	182.36	182.36	182.36
58		पीवीटीजी	*	*	*	*
59		पीएमएएजीवाई	*	*	*	*
60		पीएम-जनमन	*	*	*	*
62		अनुच्छेद (275)	*	*	*	*
63		पीवीटीजी	*	*	*	*
64		पीएमएएजीवाई	*	*	*	*
65		पीएम-जनमन	*	*	*	*
67		अनुच्छेद (275)	*	*	*	*
68		पीवीटीजी	*	*	*	*
69		पीएमएएजीवाई	*	*	*	*
70		पीएम-जनमन	*	*	*	*
72		अनुच्छेद (275)	*	*	*	*
73		पीवीटीजी	*	*	*	*

74			पीएमएएजीवाई	अवसंरचना	219.67	219.67	219.67
75			पीएम-जनमन	*	*	*	*
		कुल			541.85	541.85	541.85
77			अनुच्छेद (275)	*	*	*	*
78		2021-2022	पीवीटीजी	अवसंरचना	40.00	40.00	40.00
79			पीएमएएजीवाई	*	*	*	*
80			पीएम-जनमन	*	*	*	*
82			अनुच्छेद (275)	*	*	*	*
83		2022-2023	पीवीटीजी	*	*	*	*
84	सालेम		पीएमएएजीवाई	अवसंरचना	219.67	219.67	219.67
85			पीएम-जनमन	*	*	*	*
87			अनुच्छेद (275)	*	*	*	*
88		2023-2024	पीवीटीजी	*	*	*	*
89			पीएमएएजीवाई	*	*	*	*
90			पीएम-जनमन	*	*	*	*
92		2024-2025	अनुच्छेद (275)	अवसंरचना	295.65	295.65	295.65

93			पीवीटीजी	*	*	*	*	
94			पीएमएएजीवाई	*	*	*	*	
95			पीएम-जनमन	*	*	*	*	
97		2025-2026	अनुच्छेद (275)	*	*	*	*	
98				पीवीटीजी	*	*	*	
99				पीएमएएजीवाई	अवसंरचना	139.79	139.79	139.79
100				पीएम-जनमन	*	*	*	*
		कुल				3149.71	3149.71	3149.71
102	तिरुचिरापल्ली	2021-2022	अनुच्छेद (275)	*	*	*	*	
103				पीवीटीजी	अवसंरचना	15.00	15.00	15.00
104				पीएमएएजीवाई	*	*	*	*
105				पीएम-जनमन	*	*	*	*
107		2022-2023	अनुच्छेद (275)	*	*	*	*	
108				पीवीटीजी	*	*	*	*
109				पीएमएएजीवाई	अवसंरचना	59.91	59.91	59.91
110				पीएम-जनमन	*	*	*	*

112			अनुच्छेद (275)	*	*	*	*
113		2023-2024	पीवीटीजी	*	*	*	*
114			पीएमएएजीवाई	*	*	*	*
115			पीएम-जनमन	*	*	*	*
117			अनुच्छेद (275)	अवसंरचना	155.60	155.60	155.60
118		2024-2025	पीवीटीजी	*	*	*	*
119			पीएमएएजीवाई	*	*	*	*
120			पीएम-जनमन	*	*	*	*
122			अनुच्छेद (275)	*	*	*	*
123		2025-2026	पीवीटीजी	*	*	*	*
124			पीएमएएजीवाई	*	*	*	*
125			पीएम-जनमन	*	*	*	*
		कुल			268.37	268.37	268.37
127			अनुच्छेद (275)	*	*	*	*
128	तिरुपत्तूर	2021-2022	पीवीटीजी	अवसंरचना	1.50	1.50	1.50
129			पीएमएएजीवाई	*	*	*	*

130		पीएम-जनमन	*	*	*	*
132		अनुच्छेद (275)	अवसंरचना	210.00	210.00	210.00
133		पीवीटीजी	*	*	*	*
134		पीएमएएजीवाई	अवसंरचना	79.89	79.89	79.89
135		पीएम-जनमन	*	*	*	*
137		अनुच्छेद (275)	*	*	*	*
138		पीवीटीजी	*	*	*	*
139		पीएमएएजीवाई	*	*	*	*
140		पीएम-जनमन	*	*	*	*
142		अनुच्छेद (275)	*	*	*	*
143		पीवीटीजी	*	*	*	*
144		पीएमएएजीवाई	*	*	*	*
145		पीएम-जनमन	*	*	*	*
147		अनुच्छेद (275)	*	*	*	*
148		पीवीटीजी	*	*	*	*
149		पीएमएएजीवाई	अवसंरचना	39.94	39.94	39.94

150			पीएम-जनमन	*	*	*	*
		कुल			331.33	331.33	331.33
152	तिरुवन्नामलाई	2021-2022	अनुच्छेद (275)	*	*	*	*
153			पीवीटीजी	अवसंरचना	25.00	25.00	25.00
154			पीएमएएजीवाई	अवसंरचना	299.55	299.55	299.55
155			पीएम-जनमन	*	*	*	*
157		2022-2023	अनुच्छेद (275)	*	*	*	*
158			पीवीटीजी	*	*	*	*
159			पीएमएएजीवाई	*	*	*	*
160			पीएम-जनमन	*	*	*	*
162		2023-2024	अनुच्छेद (275)	*	*	*	*
163			पीवीटीजी	*	*	*	*
164			पीएमएएजीवाई	अवसंरचना	33.22	33.22	33.22
165			पीएम-जनमन	अवसंरचना/आजीविका	300.00	300.00	300.00
167		2024-2025	अनुच्छेद (275)	अवसंरचना	28.52	28.52	28.52
168			पीवीटीजी	*	*	*	*

169			पीएमएएजीवाई	अवसंरचना	89.11	89.11	89.11
170			पीएम-जनमन	*	*	*	*
172			अनुच्छेद (275)	*	*	*	*
173			पीवीटीजी	*	*	*	*
174		2025-2026	पीएमएएजीवाई	अवसंरचना	158.22	158.22	158.22
175			पीएम-जनमन	*	*	*	*
		कुल			3142.13	3142.13	3142.13

आंध्र प्रदेश सरकार

आदिवासी कल्याण विभाग

पिछले (5) वर्षों (2021-22 से 2025-26) के लिए केंद्रीय योजनाओं के तहत आईटीडीए-वार, वर्ष-वार स्वीकृतियां

क्र. सं.	आईटीडीए का नाम	वर्ष	डीएजेजीयूए		पीएम जनमन				अनुच्छेद 275 (1)		पीवीटीजी (सीसीडीपी) का विकास		* * पीएमजेवीएम वीडिवीके		कुल वर्ष		मंजूरी और निर्मुक्ति में अंतर के कारण
					एमपीसी		* वीडिवीके										
			आवटित	निर्मुक्त	आवटित	निर्मुक्त	आवटित	निर्मुक्त	आवटित	निर्मुक्त	आवटित	निर्मुक्त	आवटित	निर्मुक्त	आवटित	निर्मुक्त	
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18
1	राज्य	2021-22							838.7	806.15	278.6	278.6			1117.3	1084.75	अनुच्छेद 275(1) – 32.55 लाख रुपये की राशि कम कर दी गई

																	जिसका उपयोगिता प्रमाण पत्र देय था
		2022-23						302.6	302.6					302.6	302.6		
		2023-24						0	0					0	0		
		2024-25						1954	1954					1954	1954		
		2025-26	1014.12	1014.12				0	0					1014.12	1014.12		
	राज्य का कुल योग		1014.12	1014.12	0	0	0	0	3095.3	3062.75	278.6	278.6	0	0	4388.02	4355.47	
2	सीतमपेठा	2021-22									145	145	300	150	445	295	
		2022-23									0	0			0	0	
		2023-24			536.62	536.62	264.9	132.45							801.52	669.07	
		2024-25			25	25			1105	1105					1130	1130	
		2025-26	415.38	415.38	1298.38	1298.38			180	180					1893.76	1893.76	
	सीतमपेठा कुल		415.38	415.38	1860	1860	264.9	132.45	1285	1285	145	145	300	150	4270.28	3987.83	
3	पार्वतीपुरम	2021-22							1000	1000	144	144	165	82.5	1309	1226.5	
		2022-23							280	280	674.63	674.63			954.63	954.63	
		2023-24							0	0					0	0	
		2024-25			115	115			1525	1442.05					1640	1557.05	अनुच्छेद 275(1) - 82.95 लाख रुपये की राशि कम कर दी गई जिसका उपयोगिता प्रमाण पत्र देय था
		2025-26	348.16	348.16	485	485			420	420					1253.16	1253.16	
	पार्वतीपुरम कुल		348.16	348.16	600	600	0	0	3225	3142.05	818.63	818.63	165	82.5	5156.79	4991.34	
4	पडेरू	2021-22							0	0	200	200	210	105	410	305	
		2022-23							1319	1319	477	477			1796	1796	
		2023-24			536.61	536.61	20	10	0	0					556.61	546.61	
		2024-25			100	100			2752.5	2752.5					2852.5	2852.5	
		2025-26	875.56	875.56	1463.39	1463.39			1595	845					3933.95	3183.95	अनुच्छेद 275(1) -

																	750 लाख रुपये की राशि कम कर दी गई जिसका उपयोगिता प्रमाण पत्र देय था
	पडेरु कुल		875.56	875.56	2100	2100	20	10	5666.5	4916.5	677	677	210	105	9549.06	8684.06	
5	आर.सी.वरम	2021-22							0	0	470	470	367.5	183.75	837.5	653.75	
		2022-23							200	200	0	0			200	200	
		2023-24			367.16	367.16	10	5	0	0					377.16	372.16	
		2024-25			60	60			1020	1020					1080	1080	
		2025-26	536.91	536.91	1432.84	1432.84			580	580					2549.75	2549.75	
	आर.सी.वरम कुल		536.91	536.91	1860	1860	10	5	1800	1800	470	470	367.5	183.75	5044.41	4855.66	
6	चितूर	2021-22							0	0	203	203	0	0	203	203	
		2022-23							100	100	125.38	125.38			225.38	225.38	
		2023-24					10.5	5.25	0	0					10.5	5.25	
		2024-25							196	196					196	196	
		2025-26	97.89	97.89					150	150					247.89	247.89	
	चितूर कुल		97.89	97.89	0	0	10.5	5.25	446	446	328.38	328.38	0	0	882.77	877.52	
7	के.आर.पुरम	2021-22							30	30	266	266	75	37.5	371	333.5	
		2022-23							150	150	53.5	53.5			203.5	203.5	
		2023-24			46.49	46.49	10	5	0	0					56.49	51.49	
		2024-25			200.04	200.04			405	405					605.04	605.04	
		2025-26	232.81	232.81	703.47	703.47			330	330					1266.28	1266.28	
	के.आर.पुरम कुल		232.81	232.81	950	950	10	5	915	915	319.5	319.5	75	37.5	2502.31	2459.81	
8	नेल्लोर	2021-22							247.5	247.5			0	0	247.5	247.5	
		2022-23							0	0					0	0	
		2023-24							0	0					0	0	
		2024-25							540	540					540	540	

		2025-26	193.2	193.2					0	0					193.2	193.2	
	नेल्लोर कुल		193.2	193.2	0	0	0	0	787.5	787.5	0	0	0	0	980.7	980.7	
9	श्रीशैलम	2021-22							555	555	123	123	22.5	11.25	700.5	689.25	
		2022-23							0	0	314.99	314.99			314.99	314.99	
		2023-24							0	0					0	0	
		2024-25							427	427					427	427	
		2025-26	400.97	400.97	120	120			110	110					630.97	630.97	
	श्रीशैलम कुल		400.97	400.97	120	120	0	0	1092	1092	437.99	437.99	22.5	11.25	2073.46	2062.21	
10	वर्ष-वार कुल	2021-22	0	0	0	0	0	0	2671.2	2638.65	1829.6	1829.6	1140	570	5640.8	5038.25	
		2022-23	0	0	0	0	0	0	2351.6	2351.6	1645.5	1645.5	0	0	3997.1	3997.1	
		2023-24	0	0	1486.88	1486.88	315.4	157.7	0	0	0	0	0	0	1802.28	1644.58	
		2024-25	0	0	500.04	500.04	0	0	9924.5	9841.55	0	0	0	0	10424.54	10341.59	
		2025-26	4115	4115	5503.08	5503.08	0	0	3365	2615	0	0	0	0	12983.08	12233.08	
	वर्ष-वार कुल		4115	4115	7490	7490	315.4	157.7	18312.3	17446.8	3475.1	3475.1	1140	570	34847.8	33254.6	
	कुल योग		4115	4115	7490	7490	315.4	157.7	18312.3	17446.8	3475.1	3475.1	1140	570	34847.8	33254.6	

छत्तीसगढ़ सरकार

अनुच्छेद 275(1)

क्र.सं.	वित्तीय वर्ष		आईटीडीपी का नाम		टिप्पणी	
		संविधान का अनुच्छेद 275(1)		संविधान का अनुच्छेद 275(1)	अन्य विभागों/एजेंसियों को आवंटित निधि	
1	2020-21	9976.23500	जगदलपुर	71.37000	सहायक आयुक्त रायपुर	1650.5500
2			कोंडागांव	190.23000	सहायक आयुक्त दुर्ग	5.0000
3			बीजापुर	1.45000	सहायक आयुक्त बिलासपुर	5.0000
4			दंतेवाड़ा	1.70000	आयुक्त बस्तर संभाग	912.0000
5			सुकमा कोंटा	1.40000	कुल	2572.5500
6			नारायणपुर	985.60000		
7			भानुप्रतापपुर	253.17000		
8			गरियाबंद	0.91000		

9			नगरी	0.56000		
10			डौंडीलोहारा	0.92000		
11			राजनांदगांव	1.27000		
12			गौरेला	1.59000		
13			कोरबा	2.67000		
14			बैकुंठपुर	64.76000		
15			अंबिकापुर	975.53000		
16			रामानुजगंज	807.47000		
17			सूरजपुर	2798.51000		
18			जशपुर	1053.65000		
19			धनरामजयगढ़	190.93000		
			कुल	7403.69000		
1	2021-22	11603.87	जगदलपुर	127.95000	सहायक आयुक्त कबीरधाम	3.73000
2			कोडागांव	145.40000	सहायक आयुक्त महसमुंद	122.31000

3		बीजापुर	556.96000	सहायक आयुक्त रायपुर	133.83000
4		दंतेवाड़ा	727.50000	सहायक आयुक्त दुर्ग	367.64000
5		सुकमा कोटा	730.83000	सहायक आयुक्त बिलासपुर	3.73000
6		नारायणपुर	696.24000	सहायक आयुक्त मुंगेली	3.73000
7		भानुप्रतापपुर	890.09000	सहायक आयुक्त जांजगीर चांपा	3.73000
8		गरियाबंद	10.25000	सहायक आयुक्त बलौदा बाजार	3.73000
9		नगरी	12.12000	अंतव्यासायी वित्त विकास निगम	112.56000
10		डौंडीलोहारा	985.91000	प्रधान कार्यालय	525.00000
11		राजनांदगांव	514.23000	कुल	1279.99000
12		गौरेला	239.02000		
13		कोरबा	642.29000		

14			बैकुंठपुर	75.21000		
15			अंबिकापुर	2120.32000		
16			रामानुजगंज	146.78000		
17			सूरजपुर	908.62000		
18			जशपुर	650.06000		
19			धनरामजयगढ़	144.10000		
			कुल	10323.88000		
1	2022-23	13578.43	जगदलपुर	79.25000	सहायक आयुक्त कबीरधाम	331.00000
2			कोडागांव	85.71000	सहायक आयुक्त महसमुंद	266.66000
3			बीजापुर	649.48000	सहायक आयुक्त रायपुर	25.71000
4			दंतेवाड़ा	778.21000	सहायक आयुक्त दुर्ग	5.22000
5			सुकमा कोटा	1003.16000	सहायक आयुक्त बिलासपुर	138.66000

6		नारायणपुर	82.95000	सहायक आयुक्त मुंगेली	22.12000
7		भानुप्रतापपुर	228.53000	सहायक आयुक्त बेमेतरा	31.00000
8		गरियाबंद	57.04000	सहायक आयुक्त शक्ति	54.00000
9		नगरी	322.00000	निदेशक चिकित्सा शिक्षा	533.12000
10		डौंडीलोहारा	141.18000	कुल	1407.49000
11		राजनांदगांव	27.65000		
12		गौरेला	44.53000		
13		कोरबा	96.76000		
14		बैकुंठपुर	336.32000		
15		अंबिकापुर	1553.18000		
16		रामानुजगंज	727.77000		
17		सूरजपुर	4877.53000		
18		जशपुर	637.43000		
19		धनरामजयगढ़	492.26000		

			कुल	12220.94000		
1	2023-24	15676.77	जगदलपुर	917.25000	सहायक आयुक्त कबीरधाम	381.74000
2			कोडागांव	750.33000	सहायक आयुक्त महासमुंद	172.70000
3			बीजापुर	2354.88000	सहायक आयुक्त रायपुर	200.00000
4			दंतेवाड़ा	921.81000	सहायक आयुक्त बिलासपुर	65.76000
5			सुकमा कोटा	369.56000	सहायक आयुक्त मुंगेली	2.00000
6			नारायणपुर	205.09000	सहायक आयुक्त जांजगीर चांपा	0.50000
7			भानुप्रतापपुर	1174.08000	सहायक आयुक्त बलौदा बाजार	4.00000
8			गरियाबंद	613.57000	सहायक आयुक्त शक्ति	15.00000
9			नगरी	255.78000	एकलव्य शाखा नवा	589.20000

					रायपुर	
10			डौंडीलोहारा	326.35000	प्रधान कार्यालय	231.05000
11			राजनांदगांव	113.19000	कुल	1661.95000
12			गौरेला	308.09000		
13			कोरबा	136.65000		
14			बैकुंठपुर	249.03000		
15			अंबिकापुर	869.10000		
16			रामानुजगंज	1714.76000		
17			सूरजपुर	593.74000		
18			जशपुर	894.18000		
19			धनरामजयगढ़	1257.38000		
			कुल	14024.82000		
1	2024-25		जगदलपुर	283.50000	सहायक आयुक्त कबीरधाम	94.50000
2			कोडागांव	189.00000	सहायक आयुक्त महासमुंद	

3		बीजापुर	1674.00000	सहायक आयुक्त रायपुर	1906.43000
4		दंतेवाड़ा	472.50000	सहायक आयुक्त बिलासपुर	
5		सुकमा कोटा	94.50000	सहायक आयुक्त मुंगेली	
6		नारायणपुर	94.50000	सहायक आयुक्त जांजगीर चांपा	
7		भानुप्रतापपुर	490.50000	सहायक आयुक्त बलौदा बाजार	
8		गरियाबंद		सहायक आयुक्त शक्ति	
9		नगरी		एकलव्य शाखा नवा रायपुर	
10		डौंडीलोहारा	94.50000	प्रधान कार्यालय	
11		राजनांदगांव	94.50000	कुल	2000.93000
12		गौरेला	189.00000		
13		कोरबा			

14			बैकुंठपुर	94.50000		
15			अंबिकापुर	283.50000		
16			रामानुजगंज	283.50000		
17			सूरजपुर	283.50000		
18			जशपुर	378.00000		
19			धनरामजयगढ़	661.50000		
			कुल	5661.00000		

छत्तीसगढ़ सरकार

टीएसएस को एससीए

क्र. सं.	वित्तीय वर्ष	योजना का नाम/कुल आवंटन		आईटीडीपी योजना के अनुसार आवंटित/जारी की गई धनराशि			टिप्पणियां
		टीएसएस को एससीए	पीएम-एएजीवाई		टीएसएस को एससीए	पीएम-एएजीवाई	
1	2020-	8769.06		जगदलपुर	652.70534		अन्य विभागों/एजेंसियों को आवंटित निधि

2	21			कोडागांव	553.60981	
3				बीजापुर	390.69658	
4				दंतेवाड़ा	270.27652	
5				सुकमा कोटा	575.79650	
6				नारायणपुर	311.54500	
7				भानुप्रतापपुर	569.95543	
8				गरियाबंद	160.45200	
9				नगरी	53.95400	
10				डोंडीलोहारा	42.16000	
11				राजनांदगांव	275.51000	
12				गौरेला	452.68338	
13				कोरबा	607.01431	
14				बैकुंठपुर	322.42743	
15				अंबिकापुर	1009.57436	
16				रामानुजगंज	747.21781	
17				सूरजपुर	683.76393	

18				जशपुर	570.69274		
19				धनरामजयगढ़	293.27786		
				कुल	8543.31300		संशोधित क्षेत्र विकास दृष्टिकोण (माडा)/क्लस्टर/पीवीटीजी एजेंसी और प्रकोष्ठ का नाम
1							बलौदा बाजार
2							महसमुंद-1
3							महसमुंद-2
4							रुकजा
5							सारंगगढ़
6							गोपालपुर
7							कवर्धा
8							नचनिया
9							गंगरेल

10						बछेराभांठा	0.40900
11						धुरीबांधा	0.15300
						कुल	75.14300
1						अबूझमाड़ कलस्टर नारायणपुर	44.12500
2						पहाड़ी कोरवा अंबिकापुर	37.88600
3						पहाड़ी कोरवा बलरामपुर	31.93300
4						पहाड़ी कोरवा जशपुर	2.78300
5						बिरहोर अभिकरण जशपुर	0.02400
6						पहाड़ी कोरवा प्रकोष्ठ कोरबा	0.06600
7						बिरहोर प्रकोष्ठ कोरबा	0.11400
8						बैगा अभिकरण कबीरधाम	30.58000
9						बैगा अभिकरण बिलासपुर	0.19200
10						बिरहोर अभिकरण बिलासपुर	0.01200

11							बिरहोर प्रकोष्ठ धरमजयगढ़	0.06600
12							बैगा प्रकोष्ठ कोरिया	0.85700
13							बैगा प्रकोष्ठ राजनांदगांव	0.06900
14							बैगा प्रकोष्ठ मुंगेली	0.07500
15							कमर अभिकरण गरियाबंद	1.23600
16							कमर प्रकोष्ठ नगरी	0.15000
17							कमर प्रकोष्ठ महासमुंद	0.41200
18							कमर प्रकोष्ठ भानुप्रतापपुर	0.02400
							कुल	150.60400
1	2021- 22		31148.352	जगदलपुर	6212.8200			मार्च 2021- 22 में जारी
2				कोडागांव	5770.4390			भारत
3				नारायणपुर	938.5760			सरकार से
4				अंबिकापुर	6533.4600			आवंटन के
5				सूरजपुर	4213.4100			अनुसार

6				रामानुजगंज	6810.5884			2022-23 में
7				सहायक आयुक्त जांजगीर चाम्पा	79.8896			आईटीडीपी को राशि जारी की गई थी।
				कुल	30559.1830			

***SHRI APPALANAIDU KALISSETTI:** Several tribal pregnant women in my constituency have to travel longer distances to avail medical facilities. As a result, they are facing difficulties in availing maternity services. Under the leadership of our chief minister Nara Chandrababu Naidu Garu, seven integrated tribal development agencies were created with an expenditure of 12.25 crores under which they are 35 new birth homes and in itda area there are 76 waiting centres which are working for the welfare of tribals. Keeping in view the better services and new services which can provide better medical facilities and maternity services, I would like to know from the Minister of Tribal Affairs what steps are being taken by the Ministry of Tribal Affairs to strengthen and extend ITDAs in Andhra Pradesh?

श्री जुएल ओराम : सर, आईटीडीए और आईटीडीपी का जो कंसेप्ट है, यह इंटीग्रेटेड अप्रोच है। जैसे-डीआरडीए काम करता है, यह उसके पेरलली गैप फिल करने के लिए है। चूंकि, ट्राइबल में लिटरेसी रेट कम है और बाकी का इकोनॉमिक डेवलपमेंट कम है। आईटीडीए ऑलमोस्ट पेरलली डीआरडीए के साइड में काम करता है। इसकी स्टेटवाइज डिटेल् उत्तर में दी गई हैं।

***SHRI APPALANAIDU KALISSETTI:** ITDAs play an important role in the implementation of the Tribal sub-plan (TSP). In 2019-20, the previous State Government could utilise only 70% of TSP funds, as a result, tribals lost on so many welfare schemes. I would like to know from the honourable Minister, the way in which you are ensuring efficient use of TSP funds. I would like to know about the role of ITDAs in bringing transparency and accountability in

* English translation of the speech originally delivered in Telugu.

implementation of these plans.

12.00 hrs

श्री जुएल ओराम : अध्यक्ष महोदय, जैसा मैंने बताया है कि आईटीडीए का साइज अलग-अलग होता है और उसके हिसाब से ग्रांट्स दी जाती हैं। इसलिए कोई स्पेसिफिक आईटीडीए के बारे में पूछेंगे, तो उसका जवाब दिया जाएगा। ऐसे जनरल क्वेश्चन के बारे में उत्तर में पूरी डीटेल उनको उपलब्ध करवा दी गयी है।

WRITTEN ANSWERS TO QUESTIONS

(i) Starred Question Nos. 550 and 552 to 560

BENEFICIARIES UNDER ASPIRE SCHEME

***550. SHRI JAGADISH CHANDRA BARMA BASUNIA:**

Will the Minister of **MICRO, SMALL AND MEDIUM ENTERPRISES** be pleased to state:

- (a) the number of beneficiaries trained under 'A Scheme for Promoting Innovation, Rural Industry and Entrepreneurship (ASPIRE) since its inception, year and State-wise;
- (b) the number of such trained beneficiaries who have become self-employed or wage employed including the number of micro-enterprises established; and
- (c) the details of the women, SC/ST and OBC beneficiaries trained under the said scheme since its inception, year and State-wise?

THE MINISTER OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI JITAN RAM MANJHI):

(a) and (b): Under A Scheme For Promotion of Innovation, Rural Industry and Entrepreneurship (ASPIRE) , 109 Livelihood Business Incubator(LBIs) have been supported across 26 States/UTs. State/UT-wise and Year-wise number of beneficiaries trained, those who have become wage employed, self-employed, and the number of micro-enterprises established under A Scheme for Promotion of Innovation, Rural Industry and Entrepreneurship(ASPIRE),as per available data, since inception i.e. from FY 2014-15 to FY 2025-26 (up to

February, 2026) is enclosed at **Statement-I**.

(c): State/UT-wise and Year-wise number of women, SC, ST and OBC beneficiaries under ASPIRE, as per available data, i.e. from FY 2022-23 to FY 2025-26 (up to February, 2026) is enclosed at **Statement-II**.

STATEMENT-I

State/UT-wise number of beneficiaries trained, wage employed and self-employed, since inception up to 2020.

S. No.	State	No. of Beneficiaries Trained	No. of Beneficiaries Wage Employed	No. of Beneficiaries Self Employed
1.	Andhra Pradesh	80	20	56
2.	Assam	246	8	62
3.	Bihar	5093	223	2010
4.	Chhattisgarh	0	0	0
5.	Delhi	543	118	260
6.	Gujarat	4501	963	333
7.	Haryana	1297	100	584
8.	Himachal Pradesh	0	0	0
9.	Jammu and Kashmir	0	0	0
10.	Jharkhand	0	0	0
11.	Karnataka	80	58	0
12.	Kerala	35	32	0
13.	Madhya Pradesh	3013	1858	585

14.	Maharashtra	1716	227	970
15.	Manipur	6897	577	4693
16.	Meghalaya	458	0	125
17.	Mizoram	980	208	221
18.	Nagaland	265	0	215
19.	Odisha	771	24	97
20.	Rajasthan	0	0	0
21.	Sikkim	0	0	0
22.	Tamil Nadu	5228	1131	556
23.	Telangana	2205	449	206
24.	Uttar Pradesh	7164	747	1919
25.	Uttarakhand	2267	387	516
26.	West Bengal	0	0	0
	Total	42839	7130	13408

Note: Year-wise data under the ASPIRE Scheme has been compiled from 2020 onwards.

State/UT-wise number of beneficiaries trained, wage employed and self-employed, in FY 2020-21

S. No.	State	No. of Beneficiaries Trained	No. of Beneficiaries Wage Employed	No. of Beneficiaries Self Employed
1.	Andhra Pradesh	173	16	21
2.	Assam	306	15	94
3.	Bihar	570	26	77

4.	Chhattisgarh	0	0	0
5.	Delhi	0	0	0
6.	Gujarat	339	44	32
7.	Haryana	1106	0	0
8.	Himachal Pradesh	0	0	0
9.	Jammu and Kashmir	50	9	4
10.	Jharkhand	0	0	0
11.	Karnataka	30	18	0
12.	Kerala	185	146	20
13.	Madhya Pradesh	192	0	90
14.	Maharashtra	1186	166	126
15.	Manipur	15	5	9
16.	Meghalaya	37	9	25
17.	Mizoram	0	0	0
18.	Nagaland	0	0	0
19.	Odisha	127	0	0
20.	Rajasthan	86	27	34
21.	Sikkim	0	0	0
22.	Tamil Nadu	670	447	145
23.	Telangana	285	25	30
24.	Uttar Pradesh	904	95	176
25.	Uttarakhand	337	2	5
26.	West Bengal	0	0	0
	Total	6598	1050	888

State/UT-wise number of beneficiaries trained, wage employed and self-employed, in FY 2021-22

S. No.	State	No. of Beneficiaries Trained	No. of Beneficiaries Wage Employed	No. of Beneficiaries Self Employed
1.	Andhra Pradesh	162	16	19
2.	Assam	149	0	60
3.	Bihar	635	9	35
4.	Chhattisgarh	72	0	8
5.	Delhi	100	0	35
6.	Gujarat	523	0	0
7.	Haryana	963	10	80
8.	Himachal Pradesh	75	0	40
9.	Jammu and Kashmir	0	0	0
10.	Jharkhand	0	0	0
11.	Karnataka	302	110	0
12.	Kerala	883	306	164
13.	Madhya Pradesh	62	0	62
14.	Maharashtra	2437	142	207
15.	Manipur	15	0	15
16.	Meghalaya	151	0	145
17.	Mizoram	262	35	48
18.	Nagaland	0	0	0
19.	Odisha	0	0	0
20.	Rajasthan	433	100	8

21.	Sikkim	0	0	0
22.	Tamil Nadu	643	205	138
23.	Telangana	660	87	52
24.	Uttar Pradesh	1337	20	59
25.	Uttarakhand	705	11	24
26.	West Bengal	0	0	0
	Total	10569	1051	1199

State/UT-wise number of beneficiaries trained, wage employed, self-employed, and number of micro-enterprises established in FY 2022-23

S. No.	State	No. of Beneficiaries Trained	No. of Beneficiaries Wage Employed	No. of Beneficiaries Self Employed	No. of Micro Enterprises established
1.	Andhra Pradesh	770	123	61	2
2.	Assam	174	0	161	0
3.	Bihar	832	11	85	4
4.	Chhattisgarh	358	23	27	0
5.	Delhi	916	193	95	12
6.	Gujarat	683	3	4	0
7.	Haryana	2495	25	349	0
8.	Himachal Pradesh	66	0	0	0
9.	Jammu And Kashmir	125	0	0	0

10.	Jharkhand	191	0	5	0
11.	Karnataka	471	42	1	0
12.	Kerala	2134	497	452	47
13.	Madhya Pradesh	833	39	166	6
14.	Maharashtra	1584	43	286	25
15.	Manipur	0	0	0	0
16.	Meghalaya	280	0	150	0
17.	Mizoram	47	0	24	0
18.	Nagaland	25	0	5	0
19.	Odisha	247	26	27	0
20.	Rajasthan	970	76	68	0
21.	Sikkim	364	31	30	0
22.	Tamil Nadu	1177	249	81	6
23.	Telangana	2325	369	483	1
24.	Uttar Pradesh	2358	30	361	0
25.	Uttarakhand	385	0	28	4
26.	West Bengal	0	0	0	0
27.	Total	19810	1780	2949	107

Note: Data on micro enterprises established collected from 2022-2023

State/UT-wise number of beneficiaries trained, wage employed and number of micro-enterprises established in FY 2023-24

S. No.	State	No. of Beneficiaries Trained	No. of Beneficiaries Wage Employed	No of Micro Enterprises established

1.	Andhra Pradesh	619	52	0
2.	Assam	958	5	3
3.	Bihar	583	7	28
4.	Chhattisgarh	399	58	1
5.	Delhi	1437	0	1
6.	Gujarat	321	0	0
7.	Haryana	1284	0	5
8.	Himachal Pradesh	155	0	0
9.	Jammu And Kashmir	273	0	0
10.	Jharkhand	27	0	0
11.	Karnataka	454	35	0
12.	Kerala	2011	397	98
13.	Madhya Pradesh	333	0	0
14.	Maharashtra	1323	73	25
15.	Manipur	0	0	0
16.	Meghalaya	1100	10	35
17.	Mizoram	110	0	0
18.	Nagaland	323	15	5
19.	Odisha	3679	101	3
20.	Rajasthan	916	15	0
21.	Sikkim	159	16	1
22.	Tamil Nadu	467	294	31
23.	Telangana	1261	271	71
24.	Uttar Pradesh	1660	9	74
25.	Uttarakhand	502	12	3

26.	West Bengal	0	0	0
	Total	20354	1370	384

State/UT-wise number of beneficiaries trained, wage employed and number of micro-enterprises established in FY 2024-25

S. No.	State	No. of Beneficiaries Trained	No. of Beneficiaries Wage Employed	No. of Micro Enterprises established
1.	Andhra Pradesh	273	61	0
2.	Assam	20	0	0
3.	Bihar	769	15	9
4.	Chhattisgarh	339	34	6
5.	Delhi	1159	0	0
6.	Gujarat	0	0	0
7.	Haryana	0	0	0
8.	Himachal Pradesh	0	0	0
9.	Jammu And Kashmir	506	0	0
10.	Jharkhand	120	0	0
11.	Karnataka	199	30	2
12.	Kerala	1289	265	77
13.	Madhya Pradesh	0	0	0
14.	Maharashtra	1708	59	6
15.	Manipur	0	0	0
16.	Meghalaya	0	0	0
17.	Mizoram	30	0	0

18.	Nagaland	353	0	22
19.	Odisha	474	12	0
20.	Rajasthan	874	0	16
21.	Sikkim	76	12	0
22.	Tamil Nadu	562	189	0
23.	Telangana	1236	191	98
24.	Uttar Pradesh	750	16	51
25.	Uttarakhand	213	8	1
26.	West Bengal	0	0	0
	Total	10950	892	288

State/UT-wise number of beneficiaries trained, wage employed and number of micro-enterprises established in FY 2025-26 (Till February 2026)

S. No.	State Name	No. of Beneficiaries Trained	No. of Beneficiaries Wage Employed	No. of Micro Enterprises established
1.	Andhra Pradesh	506	51	0
2.	Assam	831	3	3
3.	Bihar	168	0	3
4.	Chhattisgarh	158	0	0
5.	Delhi	643	0	0
6.	Gujarat	60	0	0
7.	Haryana	0	0	0

8.	Himachal Pradesh	25	0	1
9.	Jammu and Kashmir	70	0	0
10.	Jharkhand	0	0	0
11.	Karnataka	90	22	0
12.	Kerala	2003	349	329
13.	Madhya Pradesh	1063	24	1
14.	Maharashtra	849	22	9
15.	Manipur	0	0	0
16.	Meghalaya	0	0	0
17.	Mizoram	21	0	0
18.	Nagaland	225	0	0
19.	Odisha	236	0	0
20.	Rajasthan	456	16	9
21.	Sikkim	24	3	0
22.	Tamil Nadu	799	126	0
23.	Telangana	768	77	59
24.	Uttar Pradesh	349	0	9
25.	Uttarakhand	0	0	0
26.	West Bengal	28	0	0
	Total	9372	693	423

STATEMENT-II

State/UT-wise number of Women, SC, ST and OBC beneficiaries under ASPIRE during FY2022-23

S. No.	State	Women	SC	ST	OBC
1.	Andhra Pradesh	497	133	72	146
2.	Assam	156	9	106	36
3.	Bihar	457	46	0	184
4.	Chhattisgarh	210	96	211	20
5.	Delhi	356	14	7	244
6.	Gujarat	342	42	1	237
7.	Haryana	707	340	46	604
8.	Himachal Pradesh	37	53	6	0
9.	Jammu and Kashmir	112	0	125	0
10.	Jharkhand	171	13	117	56
11.	Karnataka	151	39	17	157
12.	Kerala	635	296	86	782
13.	Madhya Pradesh	440	214	113	314
14.	Maharashtra	832	186	62	634
15.	Manipur	0	0	0	0
16.	Meghalaya	179	50	230	0
17.	Mizoram	21	0	16	0
18.	Nagaland	19	0	25	0
19.	Odisha	120	142	94	2
20.	Rajasthan	214	281	141	361

21.	Sikkim	119	48	72	197
22.	Tamil Nadu	533	382	30	524
23.	Telangana	1351	458	350	750
24.	Uttar Pradesh	1050	224	27	557
25.	Uttarakhand	134	87	0	12
26.	West Bengal	0	0	0	0
	Total	8843	3153	1954	5817

Note: Gender-wise and Category-wise data (SC, ST and OBC) under the ASPIRE Scheme is collected from April, 2022.

State/UT-wise number of Women, SC, ST and OBC beneficiaries under ASPIRE during FY 2023-24

S. No	State Name	Women	SC	ST	OBC
1.	Andhra Pradesh	308	115	71	173
2.	Assam	896	135	714	60
3.	Bihar	289	79	5	189
4.	Chhattisgarh	181	146	103	127
5.	Delhi	686	21	15	391
6.	Gujarat	173	32	1	99
7.	Haryana	734	153	0	275
8.	Himachal Pradesh	140	61	0	7
9.	Jammu And Kashmir	260	0	198	0
10.	Jharkhand	27	3	3	15
11.	Karnataka	179	5	0	63
12.	Kerala	994	385	189	953
13.	Madhya Pradesh	174	37	37	79

14.	Maharashtra	619	220	141	628
15.	Manipur	0	0	0	0
16.	Meghalaya	575	0	1360	0
17.	Mizoram	63	0	115	0
18.	Nagaland	279	0	361	0
19.	Odisha	1647	885	1711	727
20.	Rajasthan	109	99	61	487
21.	Sikkim	82	15	15	11
22.	Tamil Nadu	235	57	6	207
23.	Telangana	680	306	232	506
24.	Uttar Pradesh	586	207	14	470
25.	Uttarakhand	179	81	0	19
26.	West Bengal	0	0	0	0
	Total	10095	3042	5352	5486

State/UT-wise number of Women, SC, ST and OBC beneficiaries under ASPIRE during FY 2024-25

S. No.	State Name	Women	SC	ST	OBC
1.	Andhra Pradesh	200	47	42	94
2.	Assam	20	0	20	0
3.	Bihar	314	85	0	198
4.	Chhattisgarh	115	109	76	84
5.	Delhi	463	17	13	325
6.	Gujarat	0	0	0	0
7.	Haryana	0	0	0	0

8.	Himachal Pradesh	0	0	0	0
9.	Jammu And Kashmir	471	0	193	2
10.	Jharkhand	120	8	40	40
11.	Karnataka	11	18	11	136
12.	Kerala	588	225	55	592
13.	Madhya Pradesh	0	0	0	0
14.	Maharashtra	1016	199	58	672
15.	Manipur	0	0	0	0
16.	Meghalaya	0	0	0	0
17.	Mizoram	14	0	30	0
18.	Nagaland	326	0	353	0
19.	Odisha	179	88	246	63
20.	Rajasthan	142	104	25	411
21.	Sikkim	36	24	23	13
22.	Tamil Nadu	270	83	5	216
23.	Telangana	508	259	211	397
24.	Uttar Pradesh	362	87	25	280
25.	Uttarakhand	101	12	0	7
26.	West Bengal	0	0	0	0
	Total	5256	1365	1426	3530

State/UT-wise number of Women, SC, ST and OBC beneficiaries under ASPIRE during FY 2025-26 (Till February 2026)

S. No.	State Name	Women	SC	ST	OBC
1.	Andhra Pradesh	415	89	74	68

2.	Assam	255	103	299	101
3.	Bihar	155	28	0	71
4.	Chhattisgarh	62	64	29	21
5.	Delhi	291	9	3	133
6.	Gujarat	60	2	0	17
7.	Haryana	0	0	0	0
8.	Himachal Pradesh	25	16	0	1
9.	Jammu And Kashmir	35	0	0	0
10.	Jharkhand	0	0	0	0
11.	Karnataka	0	2	0	22
12.	Kerala	872	217	87	899
13.	Madhya Pradesh	251	48	33	180
14.	Maharashtra	340	85	15	312
15.	Manipur	0	0	0	0
16.	Meghalaya	0	0	0	0
17.	Mizoram	21	0	21	0
18.	Nagaland	146	50	175	0
19.	Odisha	176	57	66	10
20.	Rajasthan	118	78	43	196
21.	Sikkim	11	5	7	5
22.	Tamil Nadu	543	199	13	270
23.	Telangana	394	115	78	398
24.	Uttar Pradesh	191	43	15	135
25.	Uttarakhand	0	0	0	0
26.	West Bengal	13	5	1	12

	Total	4374	1215	959	2851

MARINE FISH PROCESSING UNITS

***552. SHRI TANGELLA UDAY SRINIVAS:**

Will the Minister of **FOOD PROCESSING INDUSTRIES** be pleased to state:

- (a) the number of marine fish processing units currently operational in the country, State/UT-wise;
- (b) the processing capacity of these units including frozen, canned and value-added products, State/UT-wise;
- (c) the volume of marine fish processed annually and the proportion exported vis-à-vis domestically consumed during the last five years, year-wise;
- (d) the funds allocated, released and utilised for development of marine processing infrastructure including cold storage, modernisation and mechanisation during the said period, year and State/UT-wise;
- (e) whether the Government has any schemes or incentives to promote private investment in marine processing and value addition and if so, the details thereof; and
- (f) the steps taken to ensure quality standards, hygiene and compliance with export norms including inspection and certification mechanisms?

THE MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI CHIRAG PASWAN):

- (a) and (b): The State-wise capacity data is maintained by The Marine

Products Export Development Authority (MPEDA). As per data provided by MPEDA, the State-wise/UT-wise details of MPEDA registered marine fish processing units along with total processing capacity of these units as on 27.03.2026 are given in **Statement-I**.

(c): The Marine Products Export Development Authority (MPEDA) is a statutory body under the Department of Commerce, mandated to promote and develop marine product exports from India. As per data provided by MPEDA, details of export of seafood from India for the last five years are given in **Statement-II**.

(d): (i) The Ministry of Food Processing Industries provides financial support to the entrepreneurs and entities involved in the food processing sector including Marine and Fish Processing under the Pradhan Mantri Kisan Sampada Yojana (PMKSY) and the Production Linked Incentive Scheme for Food Processing Industry (PLISFPI). The PMKSY is a Central Sector demand driven umbrella scheme with six sub components wherein applications for providing support are invited through Expression of Interest (Eoi) from all over the country. The funds are not allocated/sanctioned/released State-wise under any of the component schemes of PMKSY. The proposals received are scrutinized for their eligibility and evaluated based on the criteria fixed as per the extant scheme guidelines. Merit based approvals are given to the eligible proposals based on availability of funds. Under PMKSY, 23 number of projects have been assisted by the MoFPI with Project Cost of ₹ 663.11 Crore and Grant-in-aid of ₹ 144.88 Crore creating processing and preservation capacity of 8.096 LMT/Annum. Under Production Linked Incentive Scheme for Food Processing

Industry (PLISFPI), 28 number of units have been assisted by the MoFPI with actual investment of ₹ 1157.34 crore and Sales based approved Incentive of ₹ 826.80 crore creating processing and preservation capacity of 474927 MT/Annum. The details of projects approved under PMKSY and PLISFPI for development of marine processing infrastructure during the last five years are in **Statement-III**.

(ii) The Marine Products Export Development Authority (MPEDA) has extended financial assistance under various schemes to support the development of marine processing infrastructure, including value addition facilities, automated machinery, cold storage, handling centres, etc. The State/UT-wise details of financial assistance released by MPEDA for the development of marine processing infrastructure for the last five years are at **Statement-IV**.

(e): The Government has several schemes / incentives to promote private investment in marine processing and value addition. The details are as under:

- (i) The Pradhan Mantri Kisan Sampada Yojana (PMKSY) of the Ministry of Food Processing Industries provides financial assistance for setting up and expansion of food processing units, including marine products. The Ministry, under component schemes of PMKSY such as Integrated Cold Chain, Value Addition Infrastructure and Creation/Expansion of Food Processing and Preservation Capacities and Operation Greens provides grant-in-aid of 35% of eligible project cost for general area applicants and 50% of the eligible project cost for SC/ST/FPOs and difficult area applicants with ceiling of ₹5 crore to ₹10 crore of eligible project cost.

- (ii) The Pradhan Mantri Matsya Sampada Yojana (PMMSY) of the Ministry of Fisheries, Animal Husbandry and Dairying provides financial support for establishment, modernization and expansion of fish processing units, cold chain and value addition infrastructure, with admissible subsidy ranging from 40% to 60% for eligible beneficiaries.
- (iii) The Marine Products Export Development Authority (MPEDA) implements schemes such as Technology Development for Value Added Marine Products, providing assistance up to 50% of the admissible cost incurred subject to maximum assistance of ₹500 Lakh whichever is less for setting up of and upgradation of processing facilities, adoption of modern technology, quality control systems and infrastructure development.
- (iv) Under Marine sector of Production Linked Incentive (PLI) Scheme for Food Processing Industry, MoFPI provides performance-linked incentives of 8% of incremental sales subject to maximum of ₹79.44 crore per project to promote domestic manufacturing and value addition, including in marine products.
- (v) The Fisheries and Aquaculture Infrastructure Development Fund (FIDF) has been created by the Department of Fisheries, Ministry of Fisheries , Animal Husbandry and Dairying which provides 3% annual interest subvention and credit guarantee coverage to the projects for setting up and improving the marine and fish production , handling and processing infrastructure in the country.

(vi) In addition, the Government supports capacity building, quality assurance, export facilitation, and adoption of international standards to encourage private sector participation in marine processing and value addition.

(f): The Government has put in place a robust mechanism to ensure quality, hygiene and compliance with export norms, which includes mandatory licensing by the Food Safety and Standards Authority of India (FSSAI), implementation of food safety standards, implementation of Food Safety Management systems like GMP, GHP, HACCP, ISO22000 etc., pre-export inspection and issuance of health certificates, and establishment of quality control laboratories and stakeholder training, approval and monitoring of processing units by the Export Inspection Council, registration and oversight by the Marine Products Export Development Authority, these measures ensure compliance with international standards of major importing countries.

The export of seafood from India is regulated through a comprehensive framework of national bodies like MPEDA, Export Inspection Council (EIC) and Food Safety Standards Authority of India (FSSAI) to ensure product quality, safety, traceability, and compliance with international standards. All the seafood establishments are registered with MPEDA and approved by the Export Inspection Council (EIC). MPEDA, as a promotional authority, gives emphasis on training, stakeholder consultation, dissemination of standards, and Sanitary and Phyto Sanitary (SPS) notifications related to quality.

Any amendments to quality or food safety regulations notified by

importing countries are reviewed by the SPS Committees, as circulated by the WTO. The relevant information is subsequently disseminated to exporters having shipments to the specified countries. In cases requiring specific interventions, meetings and/or training programmes are organised to facilitate compliance with the revised requirements.

MPEDA ensures quality and compliance of seafood exports through the following measures:

- **Registration and Traceability:** Registers processing units (with approval by Export Inspection Council (EIC)) and ensures traceability through farm IDs, GPS-based enrolment, and catch certification.
- **Residue Monitoring:** Implements the National Residue Control Programme (NRCP) for testing residues in aquaculture products.
- **Testing Mechanism:** Conducts mandatory Pre-Harvest Testing (PHT) and Pre-Export Testing (PET) to ensure compliance with importing country standards.
- **Capacity Building:** Provides HACCP training and promotes hygienic handling and cold chain practices through NETFISH and NaCSA.
- **Certification:** Issues export facilitation certificates and supports digital certification systems for faster processing.
- **Rejection Handling:** Participates in joint inspections with EIC to investigate export rejections and suggest corrective measures.
- **Policy Support:** Contributes to regulations restricting antibiotic use and promotes sustainable aquaculture practices.

In addition, the Export Inspection Council (EIC) acts as the Competent Authority for official inspection and monitoring of seafood exports. The Export Inspection Council (EIC) acts as the Competent Authority for inspection and monitoring of seafood exports under the Export (Quality Control and Inspection) Act, 1963. It ensures that fish and fishery products comply with importing countries' requirements through periodic inspections and training on FSMS. Export certificates are issued after verifying compliance with prescribed standards.

STATEMENT -I

State-wise/UT-wise list of Processing Units with capacity			
Sr. No.	State	Processing Plant (Nos.)	Capacity (MT)/day
1.	Kerala	119	5055.54
2.	Andhra Pradesh	131	7193.18
3.	Tamil Nadu	60	3200.08
4.	Goa	14	1203.76
5.	Karnataka	56	6022.81
6.	Maharashtra	57	4977.51
7.	Odisha	45	2304.12
8.	West Bengal	46	2159.04
9.	Gujarat	137	7646.82
10.	Puducherry	2	8.2
11.	Daman and Diu	2	83.00
12.	Andaman and Nicobar Islands	1	7.5

13.	Telangana	1	66.00
	Total	671	39927.56

STATEMENT -II

EXPORT DETAILS OF MARINE PRODUCTS FROM INDIA FOR LAST FIVE YEARS						
		2020-21	2021-22	2022-23	2023-24	2024-25
Total	Q	1149510	1369264	1735286	1781602	1698170
	V	43720.98	57586.48	63969.14	60523.89	62408.45
	\$	5956.93	7759.58	8094.31	7381.89	7453.73
	UV\$	5.18	5.67	4.66	4.14	4.39

Q: Quantity in MT,

V: Value in ₹Crore,

\$: Value in US Dollar Million,

UV: Unit Value (US\$/kg)

STATEMENT-III**PRADHAN MANTRI KISAN SAMPADA YOJANA (PMKSY):**

THE DETAILS OF PROJECTS APPROVED UNDER PMKSY FOR DEVELOPMENT OF MARINE PROCESSING INFRASTRUCTURE DURING THE LAST FIVE YEARS							
Sr. No.	State	Number of the projects	Total Project Cost (R. in Crore)	Approved Grants-in-aid (R. in Crore)	Released Grant-in-aid (R. in Crore)	Processing capacity LMT/Annum	Preservation capacity LMT/Annum
Integrated Cold Chain and Value Addition Infrastructure Scheme (Cold Chain):							
1	Andhra Pradesh	04	121.44	29.04	25.22	0.11	0.19
2	Gujarat	01	9.88	1.18	0	0	0
3	Kerala	01	38.45	9.8	3.12	0.12	0.07
4	Odisha	01	33.79	9.9	6.11	0.12	0.18
5	West Bengal	02	57.77	12.53	1.53	0.3	2.73
Total (A)		09	261.33	62.45	35.98	0.65	3.17
Creation / Expansion of Food Processing and Preservation Capacities Scheme CEFPPC):							
1	Manipur	01	4.2147	1.15	1.15	0.003	0
2	Odisha	01	35.96	4.91	2.46	0.105	0
3	West Bengal	01	16.55	3.93	3.83	0.12	0
Total (B)		03	56.7247	9.99	7.44	0.228	0
Operation Greens (OG):							
1	Andhra Pradesh	11	318.0547	72.44	43.42	0.878	3.17
Total (C)		11	318.0547	72.44	43.42	0.878	3.17

Grand Total	23	636.1094	144.88	86.84	1.756	6.34
(A+B+C)						

PRODUCTION LINKED INCENTIVE SCHEME FOR FOOD PROCESSING

INDUSTRY (PLISFPI):

State wise Approved applications (Marine Products segment) of the PLI Scheme						
Sr. No.	State	Number of Units of approved beneficiaries	Actual Investment (₹in Cr)	Post Investment Processing and preservation Capacity (MTPA)	Approved Incentive (₹in Cr)	Incentive Disbursed (FY-2022-23 to 2025-23) (₹In crore)
1	Andhra Pradesh	24	1027.72	351292	826.80	286.241
2	Gujarat	1	22.27	43200		
3	Karnataka	1	3.7	37500		
4	Maharashtra	1	73.8	32135		
5	Odisha	1	29.85	10800		
Total		28	1157.34	474927	826.80	286.241
PLISFPI is not state specific but applicant-based. Incentives under the Scheme are performance-linked and approved and disbursed to eligible applicants on the basis of prescribed criteria such as incremental sales and committed investment, in accordance with the notified Scheme guidelines.						

STATEMENT-IV

STATE/UT-WISE DETAILS OF FINANCIAL ASSISTANCE RELEASED BY MPEDA FOR MARINE PROCESSING INFRASTRUCTURE FOR THE LAST FIVE YEARS										
State	2020-21		2021-22		2022-23		2023-24		2024-25	
	Phy	Fin	Phy	Fin	Phy	Fin	Phy	Fin	Phy	Fin
Kerala	2	89.73	9	1041.57	3	334.412	0	0	3	311.81
Tamil Nadu	2	354.79	0	0	0	0	0	0	3	695.77
Andhra Pradesh	3	293.93	5	1075.84	2	545.14	3	309.3	4	1,036.79
Odisha	5	280.55	0	0	0	0	0	0	1	67.5
West Bengal	6	544.7	1	272.15	0	0	0	0	2	343.3
Guwahati	0	0	0	0	0	0	0	0	0	0
Gujarat	9	161.85	3	265.74	2	215.914	2	212.85	0	0
Maharashtra	3	152.93	2	280.79	0	0	3	376.1	2	340.9
Goa	0	0	0	0	0	0	0	0	0	0
Karnataka	1	77.17	0	0	1	500	0	0	0	0
Telangana	0	0	0	0	0	0	1	8.524	0	0
Total	31	1955.65	20	2936.09	8	1595.5	9	906.7	15	2796.07

Phy: Physical numbers, Fin: Financial in ₹Lakh.

STRENGTHENING OF SAFETY PROTOCOLS AT AIRPORTS

553. SHRI PARSHOTTAMBHAI RUPALA

Will the Minister of **CIVIL AVIATION** be pleased to state:-

- (a) whether the Government has taken cognizance of fire-related incidents at various airports in the country, including those occurring during aircraft maintenance operations, incidents involving flammable chemicals at Mumbai airport and ignition of a bitumen-laden truck at Bengaluru airport and if so, the details thereof;
- (b) the measures taken, in coordination with airport operators, oil companies and other stakeholders to strengthen safety standards at aviation fuel stations and ensure regular safety audits and training of staff at Airports including Rajkot Airport; and
- (c) the details of initiatives undertaken to upgrade electrical safety systems, first-aid facilities and firefighting infrastructure at Rajkot as well as other airports in Gujarat?

THE MINISTER OF CIVIL AVIATION (SHRI KINJARAPU RAMMOHAN NAIDU):

(a): All fire-related incidents at airports are reported, investigated and addressed by the respective airport operators in accordance with the applicable norms and standards prescribed by the Directorate General of Civil Aviation (DGCA), the International Civil Aviation Organization (ICAO), and the National Fire Protection Association (NFPA). Due cognizance has been taken of all fire-related incidents reported at Mumbai airport by the airport operator,

including minor incidents during aircraft maintenance activities and isolated incidents involving flammable chemicals. These incidents were promptly controlled with timely intervention of the Airport Rescue and Fire Fighting (ARFF) services followed by response from city Fire Brigade in a timely manner, which re-assures robust firefighting mechanisms in place. The incident regarding ignition of bitumen-laden truck at Bengaluru Airport occurred on land-side of the airport and had no impact on aircraft operations or maintenance activities. The incident was investigated by the state authorities and the recommendations have been implemented by the airport operator and all such works are closely monitored in order to avoid recurrence.

(b) and (c): The Directorate General of Civil Aviation (DGCA) has issued the necessary safety precautions and fire prevention measures to be followed during aircraft maintenance and related fuel and oil storage activities. These measures, inter alia, include the proper storage and handling of flammable materials, provision of adequate firefighting equipment, and the conduct of periodic safety inspections. Further, the approval of Aviation Fuel stations by the DGCA entails verification of all prescribed safety requirements as per the applicable Civil Aviation Requirements (CAR), Section 2, Series E, Part VI, including adequacy of safety equipment and training of personnel. All concerned organizations are required to adhere strictly to these guidelines. Aerodrome licensing mandates compliance by aerodrome operators with the regulatory requirements prescribed under Civil Aviation Requirements (CAR), Section 4, Series B, Part I. Maintenance of the Airport Rescue and Fire

Fighting (ARFF) system is required to be carried out in accordance with the category of aircraft operations. The ARFF system comprises extinguishing media, crash fire tenders, and trained manpower etc. The prescribed performance standards of the ARFF system are required to be maintained at all times and are ensured through surveillance inspections conducted by the Directorate General of Civil Aviation (DGCA).; ; Airports Authority of India Fire Services has provided requisite level of Fire protection and First aid facilities as per the ARFF Category at AAI airports including Rajkot.

PROPOSALS UNDER MSE-CDP

***554. SHRI KESINENI SIVANATH:**

Will the Minister of **MICRO, SMALL AND MEDIUM ENTERPRISES** be pleased to state:

- (a) the details regarding total number of proposals received and approved under Micro and Small Enterprises - Cluster Development Programme (MSE-CDP) across the country since its inception, year and State-wise and district-wise for Andhra Pradesh;
- (b) the amount of funds allocated, released and utilised since its inception, year and State-wise;
- (c) the physical status of approved projects and the timeline targeted for completion thereof, State-wise and district-wise for Andhra Pradesh;
- (d) the measures taken to ensure skilling of women entrepreneurs to form self-employment generating clusters in different sectors such as textiles; and

(e) the issues faced in implementation of the said scheme and the measures taken to address the same?

THE MINISTER OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI JITAN RAM MANJHI):

(a) to (c): The Micro and Small Enterprises – Cluster Development Programme (MSE-CDP) is a Central Sector, demand-driven scheme aimed at enhancing the productivity and competitiveness of Micro, Small and Medium Enterprises (MSMEs) through cluster-based interventions.

Under the scheme, Common Facility Centre (CFC) proposals are identified by MSME stakeholders and forwarded by the State Governments after due examination. Infrastructure Development (ID) projects are identified by the State Governments and recommended for approval. Government of India (GoI) grants are released in phases based on the progress of the projects.

Under MSE-CDP, the Government of India provides financial assistance of 60% of the project cost (maximum ₹30.00 crore) for CFC projects, 70% of the project cost (maximum ₹15.00 crore) for Infrastructure Development projects. Higher GoI grant of 70% and 80% respectively is provided for projects located in North Eastern and Hill States, Island territories, Aspirational Districts, Left Wing Extremism (LWE) affected districts, and clusters having more than 50% micro/village enterprises or women/SC/ST-owned units.

Since inception of the scheme in 2003, a total of 606 projects have been approved across the country, of which 47 projects are in Andhra Pradesh.

These include 11 Common Facility Centres (CFCs) and 36 Infrastructure Development (ID) projects. Out of these, 5 CFCs and 12 ID projects have been completed and are operational.

As per information received from the State Government of Andhra Pradesh, these projects have generated employment of approximately 8,300 persons in CFC projects and 57,793 persons in ID projects.

The district-wise details of approved Common Facility Centres, new Industrial Infrastructure Development Projects, and upgradation of existing industrial estates in Andhra Pradesh, along with GoI grant released, are placed at **Statement**.

(d): The measures taken by the Government to ensure skilling of women entrepreneurs and to promote self-employment generating clusters across various sectors in the country including Andhra Pradesh include the following:

Skill Development and Capacity Building:

Entrepreneurship and Skill Development Programme (ESDP): Provides entrepreneurship and skill development training through MSME Development Institutes with special focus on women, particularly in rural and semi-urban areas in Andhra Pradesh. No. of Women benefited under ESDP scheme in Andhra Pradesh over the last five financial years are 28388 nos.

- **PM Vishwakarma:** Female basic training provided to 90207 nos. of women in Andhra Pradesh, out of total all India Female basic training of 860078 nos.
- **Assistance to Training Institutions (ATI):** Supports strengthening of

training infrastructure for MSME-related skill development, including women-specific programmes.

- **Mahila Coir Yojana:** Provides training to rural women in coir processing and offers subsidy for procurement of equipment. Women artisans trained under Mahila Coir Yojana in Andhra Pradesh during last 5 years 596 nos.

Entrepreneurship Promotion:

- **ASPIRE Scheme:** Promotes entrepreneurship and livelihood opportunities through incubation centres, including for women in rural areas. Total 28568 nos. Women has been benefited from the scheme since inception.

Credit and Financial Support:

- **Prime Minister's Employment Generation Programme (PMEGP):**
Women are categorized under special category and are eligible for higher subsidy and lower own contribution. In Andhra Pradesh through PMEGP scheme No. of Units Assisted (3,94,591), Margin Money Subsidy (Rs. Cr) 13,219.30 and Estimated Employment Generated -31,56,728. No. of Women-Led Micro Enterprises assisted are 1,56,567.
- **Pradhan Mantri MUDRA Yojana (PMMY):** Provides collateral-free loans to micro enterprises, with significant participation of women entrepreneurs.
- **Credit Guarantee Scheme (CGTMSE):** Provides collateral-free credit guarantee support to MSMEs, including women-led enterprises.
- **Cluster and Technology Support:** Under MSE-CDP, higher Government

of India grants are extended to clusters with significant participation of women-owned enterprises, along with support for Common Facility Centres, infrastructure development, and technology upgradation.

(e): The issues faced in implementation of the scheme are addressed through periodic review, independent evaluation, and stakeholder consultations. Based on such assessments, the scheme guidelines are revised from time to time, generally in alignment with the recommendations of successive Finance Commissions.

STATEMENT

606 Nos. Projects under MSE-CDP Scheme (received and approved)

State	CFCs			ID Projects			Grant Total
	Ongo ing	Comple ted	Approve d project	Ongoing	Comple ted	Approve d project	
Andhra Pradesh	6	5	11	24	12	36	47
Arunachal Pradesh	0	0	0	0	1	1	1
Assam	1	1	2	1	15	16	18
Bihar	0	1	1	4	0	4	5
Chattisgarh	0	0	0	0	9	9	9
Delhi	0	0	0	0	8	8	8
Goa	1	1	2	0	0	0	2
Gujarat	12	2	14	0	2	2	16

Haryana	5	5	10	0	28	28	38
Himachal Pradesh	1	0	1	4	1	5	6
JandK	0	1	1	2	7	9	10
Jharkhand	0	0	0	1	0	1	1
Karnataka	14	15	29	1	4	5	34
Kerala	5	12	17	6	10	16	33
Madhya Pradesh	2	0	2	11	14	25	27
Maharashtra	32	18	50	0	5	5	55
Manipur	2	0	2	2	6	8	10
Meghalaya	1	0	1	0	0	0	1
Mizoram	1	0	1	0	2	2	3
Nagaland	5	0	5	1	1	2	7
Odisha	4	3	7	6	3	9	16
Puducherry	0	0	0	1	0	1	1
Punjab	3	3	6	9	11	20	26
Rajasthan	6	1	7	2	34	36	43
Sikkim	1	0	1	0	0	0	1
Tamilnadu	16	33	49	11	40	51	100
Telangana	2	0	2	14	12	26	28
Tripura	0	0	0	0	4	4	4
Uttar Pradesh	3	5	8	15	8	23	31
Uttarakhand	2	0	2	0	3	3	5

West Bengal	2	9	11	0	9	9	20
Grand Total	127	115	242	115	249	364	606

Common Facility Centres (CFCs) Projects:								
S. N o.	Name of the Cluster	District	Sector	Year of final approval	Project Cost (Rs. in lakh)	Gol grant Approved (Rs. in lakh)	Gol grant released (Rs. in lakh)	Present status
1.	Imitation Jewellery Industry Cluster, Machilipatnam, Krishna	Krishna	Gem and Jewellery	2007-08	127.85	61.43	48.20	Completed
2.	CFC in Gold Ornament (Jewellery) Cluster, Vijayawada, Krishna	Krishna	Gem and Jewellery	2013-14	259.68	225.16	225.16	Completed
3.	CFC in Pulses and Pulses Products Cluster, Machavaram	East Godavari	Food Processing	2021-22	1483.06	1038.14	1038.14	Completed

	village, Rayavaram Mandal							
4.	CFC in Gold Ornament Cluster, Jaggayyape ta, Krishna District	Krishna	Gem and Jeweller y	2021- 22	800.00	614.52	614.52	Comple ted
5.	CFC in Printing Cluster, Kakinada, East Godavari District	East Godavari	Printing and Packagi ng	2021- 22	1476.0 0	1033.20	1033.20	Comple ted
6.	CFC inFurniture Manufacturin g Cluster	Rajahmund ry	Furnitur e	2021- 22	1498.4 1	1048.88	943.992	Ongoin g
7.	CFC in Hosiery and Readymade Garments Cluster,	Nellore	Textile	2021- 22	822.98	576.08	518.472	Ongoin g

	Nellore							
8.	CFC in Printing Cluster, Tirupati	Tirupati	Printing	2024-25	2519.26	1763.48	0.00	Ongoing
9.	CFC in Food Processing Cluster, Srikakulam	Srikakulam	Food Processing	2024-25	2994.00	2095.00	0.00	Ongoing
10.	CFC in Coconut Cluster, Yalamanchili Mandal	West Godavari	Food Processing	2025-26	2997.45	2098.21	0.00	Ongoing
11.	CFC in Gold Ornaments Cluster, Mangalagiri Guntur District.	Guntur	Gem and Jewellery	2025-26	999.36	799.49	0.00	Ongoing

Infrastructure Development (ID)/FFCs Projects:							
S. No.	Name of the ID projects	District	Year of final approval	Project Cost (Rs. in	Gol grant approved (Rs. in	Gol grant released	Present status

				lakh)	lakh)	(Rs. in lakh)	
1.	New Industrial Estate at Nandial Distt. Mandal	Kurnool	1994-95	328.00	131.00	65.50	Completed
2.	New Industrial Estate at Vijayawada	Krishna	2002-03	370.00	148.00	147.19	Completed
3.	New Industrial Estate at Tada	Nellore	1998-99	404.69	161.87	94.00	Completed
4.	Up-gradation of JRD Industrial Estate at Kanuru, Vijayawada	Krishna	2013-14	767.62	614.10	552.00	Completed
5.	Up-gradation of Industrial Estate at Amudalavalasa	Srikakulam	2017-18	355.77	284.62	200.00	Completed
6.	Up-gradation of ID centre at Autonagar, Gajuwaka	Vishakhapatna	2018-19	490.64	245.32	200.00	Completed
7.	New Infrastructure Development at Peddapuram	East Godavari	2018-19	690.91	414.55	284.196	Completed
8.	Up-gradation of ID centre at Singarayakonda	Prakasam	2018-19	1055.84	500.00	200.00	Completed
9.	New Industrial Estate at Koppaarthi IP	Kadapa	2017-18	2202.47	736.48	229.5589	Completed

10.	New Industrial Estate at Gandrajupalli	Chittor	2018-19	833.71	666.96	349.016	Completed
11.	Up-gradation of ID centre at Autonagar, Vedayapalem	SPSR Nellore,	2018-19	2202.57	800.00	272.40	Completed
12.	Up-gradation of Industrial Estate at (Autonagar)	Guntur	2021-22	691.97	416.75	261.5517	Completed
13.	Up-gradation of Industrial Estate (Jewellery) at Machilipatnam	Krishna	2021-22	817.44	572.21	200.00	Ongoing
14.	Up-gradation of Growth Centre at Hindupur	Anantapuram	2021-22	715.06	443.71	200.00	Ongoing
15.	Up-gradation of Industrial Estate at Tanuku	West Godavari	2023-24	1010.00	800.00	720.00	Ongoing
16.	Up-gradation of existing Industrial Estate at Nellimarla, (Aspirational)	Vizianagaram	2023-24	646.08	516.86	200.00	Ongoing
17.	Development of Flatted Factory Complex (FFC) at Atchutapuram, Gurajapalem Village,	Visakhapatna m	2023-24	1343.91	1032.56	200.00	Ongoing

	Rambilli Mandal						
18.	FFC at Peddapuram, Bhimavaram Village and Samalkot Mandal	Kakinada	2023-24	1330.00	931.00	465.50	Ongoing
19.	New Industrial Estate at Pagali (Block-II), Pagali Village, Yerpedu Mandal	Tirupati Dist.	2023-24	1030.00	721.00	360.50	Ongoing
20.	New Industrial Estate at Guttapadu, Orvakal Mandal	Kurnool	2023-24	2140.00	1050.00	525.00	Ongoing
21.	FFC at IP, Pedagantyada	Visakhapatna m	2023-24	757.00	529.90	264.95	Ongoing
22.	New Industrial Estate at 5- Venkatapuram	Chittoor	2023-24	1430.00	1001.00	500.50	Ongoing
23.	New Industrial Estate at Gopavaram Village and Mandal	Y.S.R. Kadapa	2023-24	1525.49	1050.00	945.00	Ongoing
24.	New Industrial Estate at Chandalur, Darsi Mandal	Prakasam	2023-24	1076.41	753.49	678.141	Ongoing
25.	New Industrial Estate at Jagadurthy, Jagadurthy Village, Dhone Mandal	Nandyal	2023-24	1045.99	732.19	366.095	Ongoing

26.	New Industrial Estate (phase-III) at Veerapanenigudem(V) , Gannavaram Mandal	Krishna	2023-24	1470.00	1029.00	926.10	Ongoing
27.	New Industrial Estate at Kalavacharla (Greenfield), Rajanagaram Mandal	East Godavari	2023-24	2065.00	1050.00	945.00	Ongoing
28.	Flatted Factory Complex (FFC) at Pydibhimavaram, Ranastalam Mandal	Srikakulam	2023-24	1460.00	1022.00	511.00	Ongoing
29.	New Industrial Estate at Kappalabanda Village, Puttaparthi Mandal	Sri Sathya Sai District	2023-24	1171.13	819.79	409.89	Ongoing
30.	New Industrial Estate at Koduru	Anakapalli	2023-24	2686.00	1050.00	525.00	Ongoing
31.	New Industrial Estate at Narampeta, Narampeta Village, Atmakur Mandal	S.P.S.R. Nellore	2023-24	2343.00	1050.00	525.00	Ongoing
32.	New Industrial Estate at Thatiguntapalli Village, Valmikipuram Mandal	Annamayya	2023-24	1592.53	1050.00	525.00	Ongoing

33.	Up-gradation of Industrial Estate at Autonagar Throvagunta, Ongole Mandal	Prakasam	2025-26	1095.00	600.00	300.00	Ongoing
34.	New Industrial Estate at Brahmanapalle Village, Orvakal Mandal	Kurnool	2025-26	851.99	596.39	298.195	Ongoing
35.	Flatted Factory Complex at UDL 2, Nagamangalam Village, Palamaner Mandal	Chittoor	2025-26	1527.00	1050.00	525.00	Ongoing
36.	Flatted Factory Complex at Brahmanapalle, Brahmanapalle Village, Orvakal Mandal	Kurnool	2025-26	1295.92	907.14	453.57	Ongoing

MULTIPLE LAYERS OF TAXATION ON VEHICLES

***555 SHRI VIJAY KUMAR HANSDAK:**

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

(a) whether the Government has any proposal/plan to reduce the multiple tax

burden on vehicles such as Road Tax, Fuel Tax and Toll Tax;

(b) if so, the details thereof along with the steps taken in this regard and if not, the reasons therefor; and

(c) whether the Government intends to waive off Toll Tax if the waiting time at toll plazas exceeds five minutes and if so, the details thereof?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a) to (c): The Constitution of India empowers the States/Union Territories to make law for levy of motor vehicle tax.

The excise duty or cess on fuel is imposed by the Central Government and utilized for infrastructure development and maintenance related activities, including for railways, rural roads, National Highways (NH) etc. The Government undertakes fiscal interventions in the petroleum sector, as and when required, to protect consumers from volatility in international crude oil prices. Some of them are as follows:

- In November 2021 and May 2022, the Central Government reduced Central Excise Duty by a total of Rs. 13/litre on petrol and Rs. 16/litre on diesel in two tranches, which was fully passed on to consumers.
- In March 2024, Oil Marketing Companies (OMCs) reduced retail prices of petrol and diesel by Rs. 2 per litre each.
- In April 2025, the increase of Rs. 2 per litre in excise duty on petrol and diesel was not passed on to consumers.
- Recently, in view of rising international crude oil prices due to the Middle

East crisis, the Government has reduced excise duty by Rs. 10 per litre each on petrol and diesel to absorb part of the burden on consumers

The user fee i.e. 'toll' is payable by motor vehicles for use of a section of a National Highway and is levied under the provisions of section 7 of the National Highways Act, 1956 (48 of 1956) and rules made thereunder. The user fee collected at fee plazas on National Highways is utilized for rendering services or benefits on National Highways in accordance with the provision of National Highways Fee (Determination of Rates and Collection) Rules, 2008. The revenue collected by the Central Government from user fee collection is deposited in Consolidated Fund of India (CFI) and the fund provided through budgetary allocation are utilised for further maintenance, development and augmentation of National Highways.

There is no provision in the National Highways Fee (Determination of Rates and Collection) Rules, 2008 for waiver of user fee based on waiting time at fee plazas.

Declaration of all lanes of fee plazas on National Highways as FASTag Lane of the fee plaza with effect from midnight of 15th/16th February, 2021, has resulted in seamless movement at user fee plazas, reduced waiting times, and alleviated congestion, thereby improving efficiency at fee plazas on National Highways. Impact Assessment conducted for the National Electronic Toll Collection (NETC) Programme during 2024–25 indicates that the average time taken by a vehicle to cross a fee plaza under ETC operations is around 40 seconds, compared to 12:23 minutes per vehicle under the earlier manual

tolling system, demonstrating a substantial improvement in traffic flow and reduction in congestion.

- (i) Further, the Government from time to time has reviewed the tolling policy with the objective of ensuring a balanced approach between revenue requirements for highway development and minimizing burden on road users. To further reduce the burden on road users, Government has inter-alia made the following amendments:

GSR 437(E) dated 01.07.2025, to restrict user fee for highways with more structure length.

- (ii) GSR 01(E) dated 31.12.2025 for reduction of rates in case of up gradation from two lane paved shoulder highway to four or more lane.
- (iii) G.S.R. 388 (E) dated 17.06.2025 introducing an Annual Pass for non-commercial cars, jeeps, and vans. This scheme offers 200 NH fee plaza crossings or one year validity, whichever is earlier, by payment of ₹ 3000/- (Rupees three thousand).
- (iv) G.S.R. 734 (E) dated 03.10.2025 for reduction in applicable user fee for vehicles without FASTag or active FASTag vehicles from 2 times to 1.25 times, given the user opts for payment through UPI;
- (v) G.S.R. 107 (E) dated 04.02.2026 for the fee payable for the use of a national expressway that is operational for only a part of its notified length shall be levied at a rate of one time of the applicable fee instead of 1.25 times.

Furthermore, to enhance toll operations and enable seamless movement

of vehicles, the Government has decided to implement Multi-Lane Free Flow (MLFF) Electronic Toll Collection System, which facilitates barrier-free tolling using integrated technologies including Automatic Number Plate Recognition (ANPR) with Artificial Intelligence analytics and high performance Radio Frequency Identification (RFID) - based Electronic Toll Collection (FASTag), where the user fee shall be charged from the vehicle users without halting at the toll plaza for the purpose.

श्रावस्ती विमानपत्तन से उड़ानें

*556. डॉ. आनन्द कुमार गोंडः

क्या **नागर विमानन** मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार को इस बात की जानकारी है कि क्षेत्रीय संपर्क योजना के तहत श्रावस्ती और लखनऊ के बीच शुरू की गई नियमित उड़ान सेवा पिछले कुछ महीनों से संचालित नहीं हो रही है और यदि हाँ, तो इसके क्या कारण हैं;
- (ख) क्या सरकार उक्त सेवा को जल्द से जल्द फिर से शुरू करने के लिए आवश्यक कदम उठा रही है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है;
- (ग) क्या सरकार का देवीपाटन मंडल के अंतर्गत श्रावस्ती, बहराइच, बलरामपुर और गोंडा जिलों के यात्रियों, श्रद्धालुओं और व्यापारियों को सीधा हवाई संपर्क प्रदान करने के लिए श्रावस्ती विमानपत्तन से दिल्ली और मुंबई जैसे महानगरों के लिए सीधी उड़ान सेवाएं शुरू करने का विचार है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है; और
- (घ) क्या उक्त मार्गों पर उड़ान संचालन शुरू करने के लिए एयरलाइनों को आवश्यकता आधारित व्यवहार्यता अंतराल वित्तपोषण या अन्य प्रोत्साहन प्रदान करने का कोई प्रस्ताव है और यदि हाँ, तो प्रस्तावित समय-सीमा और इस संबंध में कार्ययोजना सहित तत्संबंधी ब्यौरा क्या है?

नागर विमानन मंत्री (श्री किंजरापु राममोहन नायडू):

(क) और (ख): श्रावस्ती हवाईअड्डे को क्षेत्रीय संपर्क योजना - उड़े देश का आम नागरिक (आरसीएस-उड़ान) के तहत विकास के लिए चिह्नित किया गया था और इसे 32.84 करोड़ रुपये की लागत से विकसित किया गया था। इसे श्रेणी 2बी हवाईअड्डे के रूप में लाइसेंस प्रदान किया गया है। मेसर्स फ्लाईबिग ने दिनांक 12 मार्च, 2024 को 19 सीटों वाले विमान के साथ श्रावस्ती और लखनऊ के बीच आरसीएस उड़ान परिचालन आरंभ किया। एयरलाइन ने खराब दृश्यता की स्थिति के कारण दिनांक 21.12.2024 से सेवाएं बंद कर दीं। इसके अलावा, लखनऊ हवाईअड्डे पर रीसर्फेसिंग का कार्य चरणों में किया जा रहा था, जिसके कारण दिन के समय रनवे बंद रहता था। श्रावस्ती हवाईअड्डा केवल वीएफआर (दृश्य उड़ान नियमावली) परिचालन हेतु समर्थित है। दिनांक 22.09.2025 को, फ्लाईबिग ने 'उड़ान' योजना के तहत श्रावस्ती-लखनऊ-श्रावस्ती मार्ग पर निरंतर परिचालन के लिए अन्य आरसीएस मार्गों के साथ-साथ श्रावस्ती को कानपुर, वाराणसी और प्रयागराज से जोड़ने वाली आरसीएस उड़ानों के परिचालन के लिए अपने अनुबंधात्मक अधिकारों और दायित्वों को नई प्रवेशी एयरलाइन मेसर्स स्काईहॉप एविएशन प्राइवेट लिमिटेड को सौंपा और नवीकृत किया। यह कंपनी नागर विमानन महानिदेशालय (डीजीसीए) से हवाई प्रचालक परमिट प्राप्त करने की प्रक्रिया में है।

(ग) और (घ): आरसीएस-उड़ान एक बाजार-आधारित योजना है जिसके तहत एयरलाइन प्रचालक विशिष्ट मार्गों पर परिचालन की व्यवहार्यता का आकलन करते हैं और समय-समय पर बोली प्रक्रिया के चरणों के माध्यम से इस योजना में भाग लेते हैं। एयरलाइनों का चयन एक पारदर्शी बोली प्रक्रिया के माध्यम से किया जाता है।

इसके अलावा, सरकार ने हाल ही में अगले 10 वर्षों में 4 करोड़ यात्रियों को सेवा प्रदान करने के लिए 120 नए गंतव्यों को जोड़ने हेतु संशोधित 'उड़ान' योजना को अनुमोदित किया है। यह योजना पर्वतीय, आकांक्षी और पूर्वोत्तर क्षेत्र के जिलों में हेलीपैडों और छोटे हवाईअड्डों को भी सहायता प्रदान करेगी। एयरलाइन प्रचालकों का सहयोग प्रदान करने और संधारणीय मार्ग विकास

को प्रोत्साहित करने के लिए, इस योजना ने एयरलाइन प्रचालकों के लिए व्यवहार्यता अंतर वित्तपोषण का प्रावधान जारी रखा है।

पात्र हवाईअड्डों को जोड़ने वाले आरसीएस मार्गों के लिए किसी भी वैध प्रस्ताव पर संशोधित 'उड़ान' योजना के प्रावधानों के अनुसार विचार किया जा सकता है।

EXPANSION OF URBAN CHALLENGE FUND

***557. SHRIMATI BHARTI PARDHI:**

SHRI NARESH GANPAT MHASKE:

Will the Minister of **HOUSING AND URBAN AFFAIRS** be pleased to state:

- (a) whether the Government has considered establishing or expanding an Urban Challenge Fund to address rising indebtedness and financing constraints faced by cities particularly in Madhya Pradesh, Maharashtra and Uttar Pradesh, if so, the details thereof;
- (b) the objectives of such a fund in mobilising risk capital, leveraging private investment and enhancing municipal project financing;
- (c) whether any assessments have been made on the debt burdens of urban local bodies and related creditworthiness issues, if so, the details thereof and if not, the reasons therefor;
- (d) the details of the monitoring and risk-management frameworks envisaged for such financing instruments; and
- (e) the measures planned to ensure fiscally sustainable, citizen-centric urban development and infrastructure growth amidst mounting financial pressures?

THE MINISTER OF HOUSING AND URBAN AFFAIRS; AND MINISTER OF POWER (SHRI MANOHAR LAL):

(a) and (b): The Government of India has approved the Urban Challenge Fund (UCF) on 13th February, 2026 for Urban Local Bodies (ULBs) in the country including for the ULBs of Madhya Pradesh, Maharashtra and Uttar Pradesh. This fund supports the development and strengthening of urban infrastructure through implementation of transformative and impactful projects under three verticals namely 'Cities as Growth Hubs', 'Creative Redevelopment of Cities' and 'Water and Sanitation'. UCF finances up to 25 percent of the cost of bankable projects with a stipulation that at least 50 percent of the cost is funded from bonds, bank loans, and Public-Private Partnership (PPP). Detailed guidelines for the UCF are under preparation.

(c) to (e): Under UCF, in order to improve the creditworthiness of smaller ULBs and to facilitate access to market finance, a Credit Repayment Guarantee Scheme with a corpus of ₹5,000 crore has been approved for all ULBs of North-Eastern and Hilly States/UTs and smaller ULBs (<1,00,000 population) in other States/ UTs. Under this scheme, in addition to the Central Assistance for the UCF projects, Central government will provide the guarantee of up to ₹7 crore or 70 per cent of the loan amount (whichever is lower) for first-time loans and, ₹7 crore or 50 per cent of the loan amount (whichever is lower) for subsequent loans availed by the ULBs.

UCF adopts a financing approach wherein a significant share of project cost is mobilised through market-based instruments such as municipal bonds,

bank loans and PPPs. These provisions promote accountability and efficient project structuring, thereby embedding financial discipline, oversight and risk assessment in project selection and implementation. The focus on sectors such as water and sanitation, redevelopment of city areas and growth-oriented infrastructure aligns investments with improved service delivery and urban productivity.

Earlier, under Atal Mission for Rejuvenation and Urban Transformation (AMRUT), credit ratings exercise was conducted in 468 cities during the period 2015 to 2018. Of these, 162 cities achieved an investment-grade rating, including 34 cities that secured a rating of A- and above.

Further, since the year 2017, ₹6,540.44 crore has been raised through municipal bonds by 23 ULBs namely Agra, Ahmedabad, Amravati, Bhopal, Bhavnagar, Chennai, Coimbatore, Gandhinagar, Ghaziabad, Hyderabad, Indore, Lucknow, Nashik, Prayagraj, Pimpri - Chinchwad, Pune, Rajkot, Surat, Tiruchirappalli, Tiruppur, Vadodara, Varanasi and Visakhapatnam. Total ₹377.33 crore have been released under AMRUT as incentive to these ULBs for bond issuance.

CRUDE OIL IMPORT DEPENDENCE AND PSU INVESTMENTS

***558. SHRI RAMPRIT MANDAL:**

Will the Minister of **PETROLEUM AND NATURAL GAS** be pleased to state:

- (a) whether the Government is aware that despite the substantial resources of major Public Sector Undertakings (PSUs) such as Oil and Natural Gas

Corporation Limited and Indian Oil Corporation Limited, the country's dependence on crude oil imports remains around Eighty Five percent and if so, the details of steps taken by the Government to reduce the same;

(b) the details of expenditure made by Bharat Petroleum Corporation Limited and Hindustan Petroleum Corporation Limited on refinery capacity expansion and green energy investments during the last three years, year-wise; and

(c) whether petroleum PSUs have been directed to invest heavily in green hydrogen and biofuel projects and if so, the details and current status thereof along with the progress of such projects?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI HARDEEP SINGH PURI):

(a): As per data published by the Petroleum Planning and Analysis Cell (PPAC), the import dependence of crude oil [on Petroleum, Oil and Lubricants (POL) consumption basis] has remained broadly at approximately 88% during the last three financial years, with marginal variations year to year.

The high dependence on crude oil imports is primarily driven by rapid growth in energy demand that is outstripping domestic production. India's energy consumption has increased steadily due to sustained economic growth, urbanization, and rising requirements across key sectors such as transport, petrochemicals and other industry etc.

As per the World Energy Outlook published by the International Energy Agency (IEA), India is set to be the largest contributor to incremental global

energy demand growth in the coming decades, accounting for approximately 20–30% of the increase in global energy demand by 2050, under various scenarios. Further, the country's oil demand is projected to rise from the current level of around 5.5 million barrels per day (mb/d) to upto 8.5–10.5 mb/d over the same period.

To increase domestic production and reduce the import dependence, Government of India have set the following targets for domestic production as part of Viksit Bharat 2047 vision:

Year	2025	2030	2047
Crude Oil Production (MMT)	29	35	100
Natural Gas Production (BCM)	36	45	100

The Government have also adopted a multi-pronged strategy to reduce the import dependency on crude oil which, inter alia, include demand substitution by promoting usage of natural gas as fuel/feedstock across the country towards increasing the share of natural gas in economy and moving towards gas based economy, promotion of renewable and alternate fuels like ethanol, compressed bio gas and biodiesel, creating electric vehicle charging infrastructure, refinery process improvements, promoting energy efficiency and conservation, efforts for increasing production of oil and natural gas through various policies initiatives, etc. For promoting the use of Compressed Bio Gas (CBG) as automotive fuel, Sustainable Alternative Towards Affordable

Transportation (SATAT) initiative has also been launched.

Further, Government have been taking various steps to boost domestic oil and gas production and reduce dependence on crude oil imports, which, inter-alia, include the following:

- i. Policy under PSC regime for early monetization of hydrocarbon discoveries, 2014.
- ii. Discovered Small Field Policy, 2015.
- iii. Hydrocarbon Exploration and Licensing Policy (HELP), 2016.
- iv. Policy for Extension of PSCs, 2016 and 2017.
- v. Policy for early monetization of Coal Bed Methane, 2017.
- vi. Setting up of National Data Repository, 2017.
- vii. Appraisal of Un-appraised areas in Sedimentary Basins under National Seismic Programme, 2017.
- viii. Policy framework for extension of PSCs for Discovered Fields and Exploration Blocks under Pre-New Exploration Licensing Policy (Pre-NELP), 2016 and 2017.
- ix. Policy to Promote and Incentivize Enhanced Recovery Methods for Oil and Gas, 2018.
- x. Policy Framework for exploration and exploitation of Unconventional Hydrocarbons under Existing Production Sharing Contracts (PSCs), Coal Bed Methane (CBM) Contracts and Nomination Fields, 2018.
- xi. Natural Gas Marketing Reforms, 2020.
- xii. Lower Royalty Rates, Zero Revenue Share (till Windfall Gain) and no

drilling commitment in Phase-I in OALP Blocks under Category II and III basins to attract bidders.

- xiii. Release of about 1 Million Sq. Km. (SKM) 'No-Go' area in offshore which were blocked for exploration for decades.
- xiv. Government is also spending about Rs.7500 Cr. for acquisition of seismic data in onland and offshore areas and drilling of stratigraphic wells to make quality data of Indian Sedimentary Basins available to bidders. Government has approved acquisition of additional 2D Seismic data of 20,000 LKM in onland and 30,000 LKM in offshore beyond Exclusive Economic Zone (EEZ) of India.

The Government have also been promoting various alternative fuels in the petroleum sector, which inter-alia include Compressed Natural Gas (CNG), Piped Natural Gas (PNG), Compressed Bio Gas (CBG) and Ethanol blended Petrol. Under the Ethanol Blended Petrol (EBP) Programme, Oil Marketing Companies (OMCs) sell petrol blended with ethanol and under the 'Sustainable Alternative Towards Affordable Transportation' (SATAT) initiative, Compressed Bio Gas (CBG) is marketed along with Compressed Natural Gas (CNG).

(b): The details of year-wise expenditure made by Bharat Petroleum Corporation Limited (BPCL) and Hindustan Petroleum Corporation Limited (HPCL) on refinery capacity expansion during the last three years are as under:

The details of the year-wise green energy investments made by Bharat Petroleum Corporation Limited (BPCL) and Hindustan Petroleum Corporation

Limited (HPCL) during the last three years are as under:

S.No	Financial Year (FY)	Expenditure incurred by HPCL (in Rs Cr)	Expenditure incurred by BPCL (in Rs Cr)
1.	2022-23	2004.84	47.98
2.	2023-24	2466.6	116.8
3.	2024-25	1981.8	162.55

(c): India has formally committed to achieving net-zero carbon emissions by 2070 and the Ministry of Petroleum and Natural Gas aligns its policies, programmes and sectoral initiatives with this national commitment. Government is implementing a range of policy measures and initiatives including promotion of biofuels, adoption of cleaner fuels, which collectively contribute towards emission reduction and the long-term Net Zero objective.

In line with India's energy transition goals, oil and gas companies are adopting several methods to decarbonize their operations and value chain, such as advancing renewable hydrogen projects, renewable energy sources, adopting cleaner technologies, and tapping low-carbon energy sources.

The Government have promoted blending of ethanol in petrol under the Ethanol Blended Petrol (EBP) Programme. The National Policy on Biofuels – 2018, as amended in 2022, inter-alia, advanced the target of 20% blending of ethanol in petrol from 2030 to Ethanol Supply Year (ESY) 2025–26 (1st November, 2025 to 31st October, 2026). This target of 20% has been achieved

in December, 2025 (5 years before the initial target year) due to the concerted efforts of Government that have led to increased ethanol blending with petrol from 38 crore litres in ESY 2013-14 to over 1000 crore litres in ESY 2024-25.

Under the Strategic Interventions for Green Hydrogen Transition-2B (SIGHT-2B) mode of the National Green Hydrogen Mission (NGHM), refineries have been allocated 200 KTPA of green hydrogen procurement capacity, of which PSU refineries have been assigned a target of 170 KTPA, up to 2030. Following a phased approach, PSU refineries have floated tenders for 42 KTPA of green hydrogen capacity. Out of this, IOCL (10 KTPA), BPCL (5 KTPA), and HPCL (5 KTPA) have already awarded contract. Under this Mission, the discovered Costs of Green Hydrogen through competitive bidding are INR 397 per kg (inclusive of 18% GST) for supply to the refinery of Indian Oil Corporation Limited and INR 387 per kg (inclusive of 18% GST) for supply to the refineries of Bharat Petroleum Corporation Limited and Hindustan Petroleum Corporation Limited.

REGIONAL RAPID TRANSIT SYSTEM IN HARYANA

***559. SHRI DEEPENDER SINGH HOODA:**

Will the Minister of **HOUSING AND URBAN AFFAIRS** be pleased to state:

- (a) whether the Government has any plan to develop a Regional Rapid Transit System (RRTS) corridor connecting Delhi-Rohtak-Hisar and Delhi-Faridabad-Palwal in view of rising commuter demand, population growth and increasing economic activity in the region;

- (b) if so, the details thereof along with the current status of feasibility studies, consultations with State Governments and timelines being considered for such extensions and if not, the reasons therefor;
- (c) whether the Government has identified the likely benefits of such RRTS extensions for decongestion of Delhi, improved regional mobility and balanced urban development in Haryana, if so, the details thereof; and
- (d) the details of any discussions held with the State Government of Haryana regarding funding, land availability, ridership projections and other technical parameters for these proposed extensions?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI HARDEEP SINGH PURI):

(a) to (d): The National Capital Region Planning Board (NCRPB) prepared a 'Functional Plan on Transport for NCR-2032' which identified eight Regional Rapid Transit System (RRTS) corridors to connect various important towns of NCR with semi-high speed rail based commuter transit system in order to improve rail based connectivity in NCR, namely (i) Delhi-Gurugram-Rewari-Alwar (ii) Delhi-Ghaziabad-Meerut (iii) Delhi-Sonipat-Panipat (iv) Delhi-Faridabad-Ballabhgarh-Palwal (v) Delhi-Bahadurgarh-Rohtak (vi) Delhi-Shahdara-Baraut (vii) Ghaziabad-Khurja and (viii) Ghaziabad-Hapur.

The Task Force appointed by the erstwhile Planning Commission of India (now NITI Aayog) had prioritized following three RRTS corridors for implementation:

- Delhi-Ghaziabad-Meerut
- Delhi-Gurugram-Alwar

- Delhi-Panipat

82.15 Km long Delhi-Ghaziabad-Meerut RRTS corridor is already been sanctioned by the Central Government in March, 2019 and is fully operational.

Presently, no Detailed Project Report (DPR) for RRTS connectivity between Delhi-Rohtak-Hisar and Delhi-Faridabad-Palwal has been submitted to Central Government by concerned State Government(s).

Namo Bharat trains are designed for high speed of 180 Km/h, with an operating speed of 160 Km/h. Extension of RRTS corridors benefits include improved regional connectivity, decongestion of roads, reduction in carbon emission, generation of skilled and unskilled jobs and reduced travel time.

CONTRIBUTION OF MSMEs IN MAHARASHTRA

***560. SHRI SANJAY DINA PATIL:**

PROF. VARSHA EKNATH GAIKWAD:

Will the Minister of **MICRO, SMALL AND MEDIUM ENTERPRISES** be pleased to state:

- (a) whether the Government has assessed the overall contribution of Micro, Small and Medium Enterprises (MSMEs) in Maharashtra to the country's manufacturing output, employment generation and exports and if so, the details thereof, during the last five years;
- (b) the total number of MSMEs operating in Maharashtra and their sector-wise contribution to manufacturing output, employment and exports from the State;

- (c) whether the Government has implemented key schemes such as MSME Champions Scheme, Prime Minister's Employment Generation Programme (PMEGP) and Credit Guarantee Fund Trust for Micro and Small Enterprises (CGTMSE) in Mumbai and if so, the details of beneficiaries and funds allocated therein;
- (d) whether any Technology Centres or Export Facilitation Centres have been established in Mumbai to support MSMEs in sectors such as engineering, electronics, fragrance and flavour and if so, the details thereof; and
- (e) the steps taken to enhance export competitiveness of MSMEs operating from Mumbai, particularly those linked with port-based trade and global markets?

THE MINISTER OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI JITAN RAM MANJHI):

(a) and (b): The Government promotes the Micro, Small and Medium Enterprises (MSME) sector as a key driver of economic growth, employment and exports. MSMEs contribute about 31% to GDP, 35% to manufacturing output and around 48% to exports of the country. State-wise contribution of MSMEs, including Maharashtra, is not maintained separately. However, as per data available on the Udyam Registration Portal, 1,01,44,478 MSMEs have been registered in Maharashtra as on date, and the employment generated therein, as reported is 3,44,82,817 as on date.

The sector-wise distribution of these MSMEs is as under:

Manufacturing	Services	Trading
20,88,380	39,31,560	41,24,538

(c): The Government implements the MSME Champions Scheme, Prime Minister's Employment Generation Programme (PMEGP) and Credit Guarantee Fund Trust for Micro and Small Enterprises (CGTMSE), across the country, including Mumbai. However, being Central Sector Schemes, the funds are not allocated State/UT-wise. The details of beneficiaries in Mumbai are placed at **Statement**.

(d): One MSME Technology Centre i.e., Institute for Design of Electrical Measuring Instruments (IDEMI) has been established in Mumbai as Government of India Society under Ministry of MSME to meet the instrumentation needs in Electrical, Electronics or Process Control Instruments.

(e): The Government has taken several steps to enhance the export competitiveness of MSMEs across the country, including those operating from Mumbai, such as:

- Implementation of the International Cooperation (IC) Scheme to support MSMEs for participation in international exhibitions and trade fairs.
- Enhancing quality and competitiveness of MSMEs by Schemes namely MSME Sustainable (ZED) Certification and MSME Competitive (Lean) Scheme.
- Facilitation through digital platforms and e-commerce through MSME

Trade Enablement and Marketing (TEAM) Scheme.

- Access to credit through CGTMSE and Self Reliant India(SRI) Fund Schemes

STATEMENT

Details of beneficiaries in Mumbai

A. MSME Champion Scheme:

MSME Sustainable (ZED) Certification Scheme	Number of Registered MSMEs:741 Number of Certified MSMEs: 179
MSME Competitive (Lean) Scheme	Number of Registered MSMEs: 55 Number of Certified MSMEs: 30
MSME Innovative Scheme Incubation:	Incubation: Number of Ideas Approved: 05 Design: Number of Projects Approved: 06 IPR: Number of IP reimbursements: 66 (26 Patents and 40 Trademark)

B. Prime Minister's Employment Generation Programme (PMEGP):

No. of Microenterprises Assisted	MM Subsidy (Rs. Cr.)	Estimated Employment Generated
34	1.12	272

**C. Credit Guarantee Fund Trust for Micro and Small Enterprises
(CGTMSE)**

No. of guarantees approved	Amount approved (in Rs Cr.)
1,05,927	30,645.66

(ii) Unstarred Question Nos. 6211 to 6440

PM VISHWAKARMA SCHEME

6211. SHRI SUNIL DATTATREY TATKARE:

Will the Minister of **MICRO, SMALL AND MEDIUM ENTERPRISES** be pleased to state:

- (a) the trades covered under the PM Vishwakarma scheme;
- (b) the total amount spent under the scheme till date, along with DBTs sent to candidates' bank accounts, particularly in Maharashtra;
- (c) the number of candidates trained, particularly in Maharashtra;
- (d) the number of trainers appointed under the scheme; and
- (e) the monitoring and evaluation mechanism set up for the scheme?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a): PM Vishwakarma scheme was launched on 17.09.2023, to provide end-to-end holistic support to artisans and craftspeople of 18 traditional trades who work with their hands and tools. 18 trades covered under PM Vishwakarma are (i) Carpenter (ii) Boat Maker (iii) Armourer (iv) Shilpi Dhatu (v) Hammer and Tool Kit Maker (vi) Locksmith (vii) Goldsmith (viii) Potter (ix) Sculptor Stone breaker (x) Cobbler/Shoesmith/Footwear artisan (xi) Mason (xii) Basket/Mat/Broom Maker/Coir Weaver (xiii) Doll and Toy Maker (Traditional) (xiv) Barber (xv) Garland maker (xvi) Washerman (xvii) Tailor and (xviii) Fishing Net Maker.

(b) and (c): PM Vishwakarma scheme is a Central Sector scheme; hence State/District wise funds are not allocated. The year-wise total amount spent under the scheme is:-

Financial Year	Revised Estimate (RE) (Rs. in Cr.)	Expenditure Incurred (Rs. in Cr.)
2023-24	753.11	745.91
2024-25	3,993.78	3,993.10
2025-26	4,400	4,438.44

In the State of Maharashtra, 2.13 lakh beneficiaries have been provided basic skill training and DBTs sent to candidates' bank accounts is Rs. 88.83 crore.

(d): The number of trainers certified in the under PM Vishwakarma Scheme is 33,908.

(e): PM Vishwakarma scheme operates through a robust three-tier process to ensure effective screening, verification and implementation for the benefit of traditional artisans and craftspeople. At the National level, the implementation of the Scheme is monitored through regular meetings of the National Steering Committee, which is co-chaired by the Secretary, Ministry of Skill Development and Entrepreneurship, Secretary, Ministry of Micro, Small and Medium Enterprises and Secretary, Department of Financial Services.

मध्य प्रदेश में एम.एस.एम.ई. इकाइयों का संवर्धन

6212. श्रीमती अनिता नागरसिंह चौहान:

क्या सूक्ष्म, लघु और मध्यम उद्यम मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार मध्य प्रदेश में उद्योगों के माध्यम से रोजगार सृजन को बढ़ावा देने के लिए योजनाओं और कार्यक्रमों का कार्यान्वयन कर रही है और मध्य प्रदेश में सूक्ष्म, लघु और मध्यम उद्यमों (एम.एस.एम.ई) के साथ समन्वय स्थापित करने के लिए कदम उठा रही है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ख) क्या सरकार द्वारा मध्य प्रदेश राज्य सरकार के सहयोग से औद्योगिक इकाइयों की स्थापना और स्थानीय स्तर पर रोजगार के अवसरों को बढ़ाने के लिए किसी विशेष नीति या प्रोत्साहन योजना का कार्यान्वयन किया गया है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ग) उक्त योजनाओं के अंतर्गत अब तक कितनी औद्योगिक इकाइयां स्थापित की गई हैं और मध्य प्रदेश में कितने युवाओं को रोजगार प्राप्त हुआ है; और
- (घ) क्या सरकार द्वारा लोक सभा निर्वाचन क्षेत्र संख्या 24 के अंतर्गत रतलाम-झाबुआ-अलीराजपुर क्षेत्रों में उद्योगों की स्थापना और एम.एस.एम.ई इकाइयों के संवर्धन के लिए कोई विशेष पहल की गई है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय में राज्य मंत्री; तथा श्रम और रोजगार मंत्रालय में राज्य मंत्री (कुमारी शोभा कारान्दलाजे):

(क) से (ग): मध्य प्रदेश राज्य सहित पूरे देश में उद्योगों के माध्यम से रोजगार सृजन को बढ़ावा देने के लिए सरकार द्वारा क्रियान्वित की जा रही स्कीमों और कार्यक्रमों का विवरण निम्नानुसार है:

- i. एमएसएमई मंत्रालय, खादी और ग्रामोद्योग आयोग (केवीआईसी) के माध्यम से, बैंक ऋण पर मार्जिन मनी (एमएम) सब्सिडी के रूप में वित्तीय सहायता प्रदान करके मुख्य रूप से ग्रामीण क्षेत्रों में गैर-कृषि क्षेत्र में नए सूक्ष्म उद्यम स्थापित करने में उद्यमियों की सहायता के लिए प्रधानमंत्री रोजगार सृजन कार्यक्रम (पीएमईजीपी) क्रियान्वित कर रहा है। इसका उद्देश्य

पारंपरिक कारीगरों/ग्रामीण और शहरी बेरोजगार युवाओं को उनके स्थान पर ही स्थायी रोजगार के अवसर प्रदान करना है। स्कीम की शुरुआत से अर्थात् वित्तीय वर्ष 2008-09 से वित्तीय वर्ष 2025-26 तक (दिनांक 30.03.2026 तक), मध्य प्रदेश में पीएमईजीपी के अंतर्गत 1,725.45 करोड़ रुपये के एमएम सब्सिडी से 51,984 सूक्ष्म उद्यमों को सहायता प्रदान की गई है, जिससे लगभग 4.31 लाख व्यक्तियों के लिए अनुमानित रोजगार अवसर सृजित हुए हैं।

ii. वर्ष 2020 में सूक्ष्म, लघु और मध्यम उद्यमों (एमएसएमई) को परिभाषित करने के लिए निवेश और कारोबार के दोहरे मानदंडों पर आधारित एक परिभाषा को अपनाया गया था। एमएसएमई के पंजीकरण के लिए, दिनांक 01.07.2020 को उद्यम रजिस्ट्रेशन पोर्टल (यूआरपी) शुरू किया गया था। इसके अतिरिक्त, अनौपचारिक सूक्ष्म उद्यमों (आईएमई) को औपचारिक बनाने के लिए, दिनांक 11.01.2023 को उद्यम असिस्ट प्लेटफॉर्म (यूएपी) शुरू किया गया था। दिनांक 01.07.2020 से 28.02.2026 तक उद्यम रजिस्ट्रेशन पोर्टल (यूआरपी) और उद्यम असिस्ट प्लेटफॉर्म (यूएपी) पर पूरे भारत में 7,83,02,882 उद्यम पंजीकृत किए गए हैं; मध्य प्रदेश में 4,827,725 पंजीकृत किए गए हैं।

iii. दिनांक 08.04.2015 को शुरू की गई प्रधान मंत्री मुद्रा योजना (पीएमएमवाई) के अंतर्गत गैर-कॉर्पोरेट, गैर-कृषि छोटे उद्यमियों को सदस्य ऋण संस्थानों (एमएलआई) अर्थात् अनुसूचित वाणिज्यिक बैंकों (एससीबी), क्षेत्रीय ग्रामीण बैंकों (आरआरबी), गैर-बैंकिंग वित्तीय कंपनियों (एनबीएफसी) और सूक्ष्म वित्तीय संस्थानों (एमएफआई) द्वारा संपार्श्विक मुक्त संस्थागत ऋण प्रदान किया जाता है। पीएमएमवाई के अंतर्गत, पिछले तीन वर्षों के दौरान, अर्थात् अप्रैल 2022 से मार्च 2025 तक पूरे देश में कुल 18.37 करोड़ ऋण दिए गए हैं।

iv. देश के स्टार्टअप पारितंत्र में नवाचार, स्टार्टअप को बढ़ावा देने और निवेश को प्रोत्साहित करने के लिए एक सुदृढ़ पारितंत्र बनाने के लिए 16 जनवरी 2016 को स्टार्टअप इंडिया पहल शुरू की गई थी। स्टार्टअप इंडिया पहल के अंतर्गत, सरकार तीन प्रमुख स्कीमों में क्रियान्वित कर रही है यथा फंड ऑफ फंड्स फॉर स्टार्टअप्स (एफएफएस), स्टार्टअप इंडिया सीड फंड स्कीम

(एसआईएसएफएस), और क्रेडिट गारंटी स्कीम फॉर स्टार्टअप्स (सीजीएसएस) ताकि विभिन्न क्षेत्रों के स्टार्टअप्स को उनके व्यवसाय चक्र के अलग-अलग चरणों में वित्तपोषण के अवसर प्रदान किए जा सकें और उन्हें सहायता दी जा सके। एफएफएस के अंतर्गत, दिनांक 31 जनवरी 2026 तक, 12,362.70 करोड़ रुपये प्रतिबद्ध (सकल प्रतिबद्धताएं) और वैकल्पिक निवेश कोष (एआईएफ) द्वारा 6,829.47 करोड़ रुपये का संवितरण/निकासी किया गया है। एसआईएसएफएस के अंतर्गत, दिनांक 31 जनवरी 2026 तक, 945 करोड़ रुपये स्वीकृत किये गये हैं और चयनित इनक्यूबेटर्स को 575 करोड़ रुपये संवितरित किए गए हैं। सीजीएसएस के अंतर्गत, दिनांक 31 जनवरी 2026 तक, स्टार्टअप ऋणकर्ताओं के लिए 925.90 करोड़ रुपये के ऋण की गारंटी दी गई है।

- v. एमएसएमई मंत्रालय देश भर में एमएसई को संपार्श्विक या तृतीय-पक्ष की गारंटी के बिना दिए गए हेतु क्रेडिट गारंटी प्रदान करने के लिए सूक्ष्म और लघु उद्यमों के लिए क्रेडिट गारंटी फंड ट्रस्ट (सीजीटीएमएसई) के माध्यम से सूक्ष्म और लघु उद्यमों (एमएसई) हेतु क्रेडिट गारंटी स्कीम (सीजीएस) क्रियान्वित कर रहा है। इस स्कीम के अंतर्गत गारंटी कवरेज की सीमा 10 करोड़ रुपये है। स्कीम की वर्ष 2000 में शुरुआत से दिनांक 28.02.2026 तक क्रेडिट गारंटी स्कीम के अंतर्गत देश भर में 13,16,741 करोड़ रुपये के कुल 1,39,39,040 क्रेडिट गारंटी स्वीकृत किए गए हैं। इसी अवधि के दौरान, मध्य प्रदेश राज्य में 60,367 करोड़ रुपये के 6,67,050 क्रेडिट गारंटी स्वीकृत किये गये हैं।
- vi. आत्मनिर्भर भारत (एसआरआई) कोष की स्थापना सूक्ष्म लघु और मध्यम उद्यमों (एमएसएमई) में इक्विटी फंडिंग के रूप में 50,000 करोड़ रुपये डालने के लिए की गई है, जिसमें भारत सरकार से 10,000 करोड़ रुपये और निजी इक्विटी/उद्यम पूंजी कोष के माध्यम से 40,000 करोड़ रुपए का प्रावधान है। बजट 2026-27 में सूक्ष्म उद्यमों को सहायता जारी रखने के लिए वर्ष 2021 में स्थापित एसआरआई फंड को बढ़ाने के लिए 2,000 करोड़ रुपये की सहायता की भी घोषणा की गई है। एनएसआईसी वेंचर कैपिटल फंड लिमिटेड (एनवीसीएफएल) की

रिपोर्ट के अनुसार, अक्टूबर 2021 में इसकी शुरुआत से दिनांक 28.02.2026 तक, कुल 71 अनुषंगी फंड को एनवीसीएफएल अर्थात् मूल निधि के साथ पैलबद्ध किया गया है। एसआरआई कोष द्वारा कुल 17,438 करोड़ रुपये की धनराशि के निवेश के माध्यम से 731 एमएसएमई को सहायता दी गई है। जिसमें से मध्य प्रदेश में 7 एमएसएमई को कुल 49.30 करोड़ रुपये के निवेश से सहायता प्रदान की गई है।

(घ): लोकसभा निर्वाचन क्षेत्र संख्या 24 के अंतर्गत आने वाले रतलाम-झाबुआ-अलीराजपुर क्षेत्रों सहित पूरे देश में उद्योगों की स्थापना और एमएसएमई इकाइयों को बढ़ावा देने के लिए पीएमईजीपी के अंतर्गत सरकार द्वारा की गई पहलों में निम्नलिखित शामिल हैं:

- i. अधिकतम परियोजना लागत को विनिर्माण क्षेत्र के लिए 25 लाख रुपये से बढ़ाकर 50 लाख रुपये तथा सेवा क्षेत्र के लिए 10 लाख रुपये से बढ़ाकर 20 लाख रुपये करना।
- ii. अंतर्गत उच्च सब्सिडी के लिए पात्र विशेष श्रेणी के आकांक्षी जिलों के आवेदकों और ट्रांसजेंडर आवेदकों को शामिल करना।
- iii. एमएसएमई को ऋण देने पर आरबीआई के मास्टर दिशानिर्देशों के अनुसार, 20 लाख रुपये तक की ऋण वाली परियोजनाओं के लिए बैंकों द्वारा किसी भी संपार्श्विक प्रतिभूति पर जोर नहीं दिया जाना चाहिए। इसके अतिरिक्त, एमएसई ऋणकर्ताओं में इकाइयों को 25 लाख रुपये तक के ऋण के लिए क्रेडिट निर्णय लेने हेतु निर्धारित समयसीमा को 14 कार्य दिवस से ज्यादा अद्यतित नहीं किया गया है।
- iv. भावी लाभार्थियों की पहचान करने और आवेदन प्रक्रिया के दौरान आवश्यक मार्गदर्शन तथा पथ-प्रदर्शन सहायता प्रदान करने के लिए पिछड़े और कम कार्य-निष्पादन वाले क्षेत्रों, आकांक्षी जिलों, पूर्वोत्तर क्षेत्र आदि सहित सभी राज्यों/संघ राज्य क्षेत्रों में जागरूकता और आउटरीच कार्यक्रम का आयोजन।
- v. आवेदकों को वास्तविक समय सहायता प्रदान करने के लिए राज्य/मंडल कार्यालयों में पीएमईजीपी हेल्पडेस्क की स्थापना करना।

- vi. हिंदी और अंग्रेजी को छोड़कर 19 क्षेत्रीय भाषाओं में लाभार्थियों से भौतिक रूप में पीएमईजीपी आवेदन स्वीकार करना।
- vii. विनिर्माण क्षेत्र में 10 लाख रुपये तक और सेवा क्षेत्र में 5 लाख रुपये तक की लागत वाली परियोजनाएं स्थापित करने के लिए पीएमईजीपी के अंतर्गत किसी शैक्षणिक योग्यता की आवश्यकता नहीं है।
- viii. भावी पीएमईजीपी उद्यमियों के लिए उद्यमिता विकास कार्यक्रम और वेबिनार आयोजित करना, जिसका उद्देश्य उनके प्रबंधकीय, तकनीकी और व्यावसायिक कौशल को विकसित करना और सुधारना है।
- ix. प्रस्तावों की गुणवत्ता में सुधार के लिए विभिन्न उद्योगों पर 1,000 से अधिक मॉडल विस्तृत परियोजना रिपोर्ट की एक विस्तृत श्रृंखला तैयार की गई है और इन्हें पीएमईजीपी ऑनलाइन पोर्टल पर उपलब्ध कराई गई है।
- x. पीएमईजीपी सहित सरकार की विभिन्न पहलों के बारे में भावी उद्यमियों को शिक्षित करने के लिए बैंकों द्वारा वित्तीय साक्षरता शिविर और ग्राहक जागरूकता कार्यक्रम आयोजित किए जाते हैं।
- xi. पीएमईजीपी के अंतर्गत डेयरी, कुक्कुट पालन, जलीय कृषि, कीट पालन (मधुमक्खी, रेशम उत्पादन, आदि) जैसी और गतिविधियों पशुपालन के अंतर्गत अनुमति देने के लिए नकारात्मक सूची को संशोधित किया गया है।

FUNDS FOR CANAL MODERNISATION AND PIPELINE PROJECT IN PUNJAB

6213. DR. RAJ KUMAR CHABBEWAL:

Will the Minister of **JAL SHAKTI** be pleased to state:

- (a) the details of the total amount of funds allocated under Central schemes

including the Pradhan Mantri Krishi Sinchayee Yojana (PMKSY) and other irrigation support to Punjab for canal modernisation and pipeline projects during the last three years, year-wise;

- (b) the status of release of pending Central funds against approved project proposals submitted by the State Government of Punjab;
- (c) whether the Union Government is working on any comprehensive strategy to modernise all canals and pipeline projects across the country, particularly in Punjab, in a time-bound manner; and
- (d) if so, the details thereof, State/UT-wise and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (DR. RAJ BHUSHAN CHOUDHARY):

(a) and (b): Details of central assistance provided to the State of Punjab under various schemes of Ministry for irrigation support and extension, renovation and modernisation of canal network during last three years are given below.

Sl. No.	Name of the Scheme	Central Assistance Provided (Rs. Crore)		
		2023-24	2024-25	2025-26 (Mother sanction)
1.	Pradhan Mantri Krishi Sinchayee Yojna-Accelerated Irrigation Benefits Programme	233.45	137.64	133.72
2.	Pradhan Mantri Krishi Sinchayee Yojna-	55	20	15

	Command Area Development and Water Management			
3.	Modernization of Command Area Development Scheme (MCAD)	-	-	1.374

Central assistance is provided as per scheme guidelines on the basis of progress made under the project. Presently, no eligible proposal of Punjab for release of central assistance under aforesaid schemes is pending with the Ministry.

(c) and (d): Water being a State subject, it is for the State Government concerned to plan, execute, operate and maintain the irrigation projects, including modernisation of canals and piped distribution irrigation networks. Government of India provides technical support, and partial financial assistance for identified projects under the ongoing schemes.

Accelerated Irrigation Benefits Programme (AIBP) component of PMKSY is dedicated to creation, restoration and stabilization of irrigation potential in the country through major and medium irrigation projects. Extension, renovation and modernization of irrigation projects are also undertaken under PMKSY-AIBP.

Ten (10) Extension, Renovation and Modernisation (ERM) projects have been undertaken since 2016-17 under PMKSY-AIBP. State/Union Territory wise details are given below.

Sl. No	State/Union Territory	Name of Project	Irrigation potential created/stabilised (Thousand hectare)
1	Chhattisgarh	Maniyari ERM Irrigation Project	14.52
2		Kharung ERM Project	10.30
3	Jammu and Kashmir	Restoration and Modernisation of Main Ravi Canal	50.75
4	Karnataka	NLBC System Project	105
5	Punjab	Rehabilitation of Ist Patiala Feeder and Kotla Branch Project	91.99
6		Relining of Rajasthan Feeder	82.37
7		Relining of Sirhind Feeder	69.09
8	Rajasthan	Modernisation of Gang Canal	69.69
9	Assam	ERM of Sukla Irrigation Project	3.20
10	Manipur	ERM of Loktak Irrigation Project	15.21

IRRIGATION INITIATIVES AND ITS IMPACT ON FARMERS' INCOME

6214. SHRI DEEPAK ADHIKARI (DEV):

Will the Minister of **JAL SHAKTI** be pleased to state:

- (a) the details of the initiatives taken by the Government in recent years to augment irrigation facilities for farmers, State/UT-wise;

- (b) the status of adoption of such interventions, State/UT-wise; and
- (c) whether the impact of such interventions on farmers' income has been evaluated, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (DR. RAJ BHUSHAN CHOUDHARY):

(a) to (c): Water being a State subject, it is for the concerned State Government to plan, implement, operate and manage irrigation projects, and to prepare action plans for expanding irrigation in the State. The Government of India provides technical support and partial financial assistance to projects included under ongoing schemes.

Pradhan Mantri Krishi Sinchayee Yojana (PMKSY) was launched during the year 2015-16, with an aim to enhance physical access of water on farm and expand cultivable areas under assured irrigation, improve on-farm water use efficiency, introduce sustainable water conservation practices, etc. Accelerated Irrigation Benefits Programme (AIBP) and Har Khet Ko Paani (HKKP) are two major components of PMKSY, being implemented by the Ministry of Jal Shakti.

Additional irrigation potential of 29.23 lakh hectare has been created under PMKSY-AIBP and 22.21 lakh hectare command area has been developed under PMKSY HKKP-CAD and WM during 2016-25. 5.57 lakh hectare irrigation potential has been created/restored under Surface Minor Irrigation (SMI) and Repair, Renovation and Restoration of Water Bodies (RRR) sub-components of PMKSY-HKKP during 2016-25.

State-wise details of irrigation potential created and command area developed under different components of PMKSY are placed at **Statement**.

Further, a special package for Maharashtra for the completion of eight (08) major and medium irrigation projects and eighty-three (83) surface minor irrigation schemes in suicide prone districts in Vidarbha and Marathwada and rest of Maharashtra region of the state of Maharashtra was sanctioned in July 2018. Three (03) major and medium projects and seventy (70) surface minor irrigation schemes have been completed. 2.16 lakh hectare irrigation potential has been developed under this scheme.

In addition, a pilot scheme viz. Modernisation of Command Area Development and Water Management (MCAD) has been launched with aim to modernize irrigation water supply network with robust backend infrastructure for micro-irrigation by farmers from established source to the farm gate with underground pressurized piped irrigation.

These initiatives have improved the reach and reliability of irrigation water at the farm level. Enhanced command area development and adoption of micro-irrigation have led to better water use efficiency, expansion of irrigated area, and increased cropping intensity, thereby contributing to higher agricultural productivity and improved farmers' incomes.

STATEMENT

**Irrigation potential created and command area developed during 2016-25
under different components of PMKSY**

Irrigation Potential/ Command Area are in thousand hectares

Sl. No.	State/UT	Irrigation potential developed under PMKSY-AIBP	Command Area Developed under PMKSY-CADand WM	Irrigation potential created/restored under PMKSY- HKKP
1	Andhra Pradesh	24.33	0.93	1.47
2	Arunachal Pradesh	-	-	26.49
3	Assam	39.74	25.4	137.29
4	Bihar	32.2	19.13	56.46
5	Chhattisgarh	18.17	13.26	4.87
6	Goa	4.24	8.21	-
7	Gujarat	614.9	1048.79	3.9
8	Himachal Pradesh	0.96	-	33.51
9	Jharkhand	95.32	0	6.09
10	Karnataka	116.86	42.94	11.73
11	Kerala	2.9	13.28	-
12	Madhya Pradesh	198.61	420.9	39.83
13	Maharashtra	416.27	279.27	-
14	Manipur	26.47	17.07	18.55

15	Meghalaya	-	-	30.72
16	Mizoram	-	-	2.17
17	Nagaland	-	-	13.36
18	Odisha	102.33	106.48	40.36
19	Punjab	223.63	101.72	-
20	Rajasthan	27.94	103.48	19.01
21	Sikkim	-	-	5.18
22	Tamil Nadu	7.6	-	13.96
23	Telangana	195.79	10.68	25.55
24	Uttar Pradesh	768.63	7.32	2.35
25	Uttarakhand	0	-	29.92
26	UT of Jammu and Kashmir	6.52	2.05	29.39
27	UT of Ladakh	0	0	4.89
Total		2923.41	2220.91	557.05

IRRIGATION PROJECTS UNDER PMKSY IN DHUBRI DISTRICT

6215. MD. RAKIBUL HUSSAIN:

Will the Minister of **JAL SHAKTI** be pleased to state:

- (a) the total number of irrigation projects sanctioned for Dhubri district under the Pradhan Mantri Krishi Sinchayee Yojana (PMKSY) during the last five

years, year-wise;

- (b) the details along with the present status of each such project, indicating whether they are completed, ongoing or delayed;
- (c) the reasons for delay or non-completion of these projects, if any; and
- (d) the time-frame fixed by the Government for completion of the pending projects?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (DR. RAJ BHUSHAN CHOUDHARY):

(a) to (d): During 2016-17, three major/ medium irrigation projects of Assam were included under Pradhan Mantri Krishi Sinchayee Yojana-Accelerated Irrigation Benefits Programme (PMKSY-AIBP) and one irrigation project taken up after approval of implementation of PMKSY for the period of 2021-26. None of these projects benefit Dhubri district.

Further, a cluster of 61 Surface Minor Irrigation (SMI) schemes of Assam having estimated cost of Rs. 399.09 crore was approved for Central Assistance prior to launch of PMKSY. Out of these 61 SMI schemes, one scheme, namely "Rangapani FIS" having estimated cost of Rs. 4.98 crore, is in Dhubri district. As informed by Govt. of Assam, the scheme is partially completed creating irrigation potential of 45 hectare and could not be completed due to recurrent floods, irregular flows and land acquisition issues.

SKILL CENTRES UNDER DAJGUA

6216. SHRI PRABHAKAR REDDY VEMIREDDY:

Will the Minister of **TRIBAL AFFAIRS** be pleased to state:

- (a) the details of skill centres established by the Government in tribal areas under the Dharti Aaba Janjatiya Gram Utkarsh Abhiyan (DAJGUA);
- (b) whether it is true that the Government has targeted to set up skill centres in thirty tribal districts and to provide training for capacity building and business development in Van Dhan Vikas Kendras and among tribal groups, if so, the outcome thereof; and
- (c) the targets set for the year 2025-26 and the status of achievements, tribal district-wise, particularly with reference to tribal districts in Andhra Pradesh?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI DURGA DAS UIKEY):

(a): The Ministry of Skill Development and Entrepreneurship (MSDE) is implementing skilling interventions for the tribal population under the scheme of Dharti Aaba Janjatiya Gram Utkarsh Abhiyan (DAJGUA). Under this initiative, a target has been set to establish 30 Tribal Skilling Centres across the country for training 1,000 Van Dhan Vikas Kendras (VDVKs) and tribal groups. As on date, 30 Tribal Skilling Centres have been established across 30 districts, with an enrolment of 22,768 beneficiaries in 1,131 batches. Further, 300 VDVKs have been sanctioned, out of which progress has been reported in 264 VDVKs.

(b): Yes. The details of the skill centres established by the Ministry of Skill Development and Entrepreneurship in thirty districts across country are placed

at **Statement.**

(c): As on date, 30 Tribal Skilling Centres have been established, and 264 VDVks have been trained. Details are placed at **Statement.**

STATEMENT

List of Skilling Centres by Ministry of Skill Development and Entrepreneurship under DAJGUA

Sl. No	Name of the State	Name of the District	Sanctioned Centers	Inaugurated Centers
1	Bihar	Paschim Champaran	1	1
2	Chhattisgarh	Bastar	4	4
		Surguja		
		Kondagoan		
		Sukma		
3	Gujarat	Valsad	2	2
		Surat		
4	Jharkhand	Ranchi	3	3
		Simdega		
		Dumka		
5	Karnataka	Raichur	1	1
6	Madhya Pradesh	Dhar	4	4
		Mandala		
		Dindori		
		Ratlam		

7	Maharashtra	Nandurbar	2	2
		Nashik		
8	Manipur	Senapati	1	1
9	Meghalaya	East Khasi Hills	1	1
10	Orissa	Mayurbhanj	5	5
		Sundargarh		
		Malkangiri		
		Rayagada		
		Sambalpur		
11	Rajasthan	Jaipur	1	1
12	Telangana	Adilabad	1	1
13	Tripura	Dhalai	1	1
14	Uttar Pradesh	Sonbhadra	1	1
15	West Bengal	Purulia	1	1
16	DDand DNH	Dadraand Nagar Haveli	1	1
Grand Total			30	30

PM VISHWAKARMA, PMKVY AND NAPS IN ODISHA

6217. SHRI BAIJAYANT PANDA:

Will the Minister of **MICRO, SMALL AND MEDIUM ENTERPRISES** be pleased to state:

- (a) the status of implementation of PM Vishwakarma Yojana, Pradhan Mantri Kaushal Vikas Yojana (PMKVY) and the National Apprenticeship

Promotion Scheme (NAPS) in Odisha;

- (b) whether any outcome assessment has been undertaken to evaluate their contribution to employability and workforce readiness in the State, if so, the broad findings thereof; and
- (c) the steps proposed to strengthen industry linkage and placement-oriented skilling in Odisha under these programmes?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a): PM Vishwakarma scheme was launched on 17.09.2023, to provide end-to-end holistic support to artisans and craftspeople of 18 traditional trades who work with their hands and tools. The scheme is conjointly implemented by Ministry of Micro, Small and Medium Enterprises (MSME), Ministry of Skill Development and Entrepreneurship (MSDE) and Department of Financial Services (DFS). As on 30.03.2026, 1.06 lakh artisans/craftspeople have been successfully registered under PM Vishwakarma after three stages of verification in the state of Odisha, out of which 84,467 beneficiaries have been provided basic skill training, 19,060 beneficiaries have been sanctioned collateral free loan and modern toolkit have been delivered to 50,707 beneficiaries.

Pradhan Mantri Kaushal Vikas Yojana (PMKVY) and the National Apprenticeship Promotion Scheme (NAPS) are being implemented by MSDE. Under PMKVY skill development training is being imparted through Short-Term

Training (STT) and up-skilling and re-skilling through Recognition of Prior Learning (RPL) to youth across the country, including Odisha. A total of 6,02,452 candidates have been trained/oriented in Odisha under PMKVY since inception in 2015 till 31.12.2025.

National Apprenticeship Promotion Scheme (NAPS) was launched in August, 2016 with the objective to promote apprenticeship training and to increase the engagement of apprentices and the scheme continues as NAPS-2 from 2022-23 and implemented throughout the country, including Odisha. A total of 35,79,798 number of apprentices engaged across the country, of which 40,931 number of apprentices engaged in the state of Odisha from FY 2022-23 to FY 2025-26 (Upto December 2025).

(b): The successfully registered PMV artisans, after three level of verifications, are eligible to avail of all benefits of the Scheme including Skill upgradation, credit support, modern toolkits, digital incentive and marketing support. Through skill upgradation, beneficiaries' skills are enhanced and they are introduced to modern tools, best practices and innovative designs, along with marketing and entrepreneurial knowledge. The beneficiaries are also on-boarded on Udyam Assist Platform to be eligible for availing of benefits under various government schemes, including priority sector lending to scale-up their operations, modernize/upgrade their tools and business and enter the formal economy as entrepreneurs and contribute towards the larger goal of nation building.

An evaluation of PMKVY by NITI Aayog (October 2020) indicated that

approximately 94% of surveyed employers expressed willingness to hire more candidates trained under PMKVY. An independent evaluation of PMKVY 2.0, conducted by the Indian Institute of Public Administration, found that about 70.5% of surveyed candidates were placed in their desired skill sector. More recently, a third-party evaluation of PMKVY 4.0 conducted by the Arun Jaitley National Institute of Financial Management (AJNIFM) in 2025 observed that PMKVY training has contributed to a measurable shift in employment outcomes for STT candidates. Overall, 70% of the surveyed STT trainees acknowledged benefiting from PMKVY training in terms of either improved employability, technical skills, confidence or soft skills.

A third-party evaluation of NAPS, conducted by AJNIFM, indicates 72 per cent of apprentices were offered full-time employment after completion of training, reflecting the effectiveness of NAPS in facilitating transition from training to employment.

(c): PM Vishwakarma scheme is primarily designed to strengthen and support traditional artisans and craftspeople who are self-employed. The Scheme focuses on promoting entrepreneurship and enhancing business prospects of artisans and craftspeople. The scheme aims at enabling beneficiaries to strengthen and expand their own enterprises rather than seek employment.

Under PMKVY, industry linkage has been enhanced through industry-designed, demand-driven courses, integration of On-the-Job Training and training in emerging sectors such as Artificial Intelligence, robotics, drones and other Industry 4.0 technologies.

Under NAPS, industry linkage is strengthened through provisions for engagement of apprentices by establishments, industry-led training in designated and optional trades, and alignment with the National Skills Qualifications Framework to ensure standardised, industry-relevant skill development and improved employability outcomes.

गैर-पारंपरिक स्रोतों से विद्युत उत्पादन

6218. श्री भाऊसाहेब राजाराम वाकचौरे:

क्या विद्युत मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या देश में विशेषकर महाराष्ट्र के ग्रामीण क्षेत्रों में अब तक गैर-पारंपरिक ऊर्जा स्रोतों से विद्युत उत्पादन किया जा रहा है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ख) राज्य-वार ऐसा कितना विद्युत उत्पादन किया जा रहा है;
- (ग) क्या सरकार ने विशेषकर ग्रामीण क्षेत्रों में गैर-पारंपरिक ऊर्जा स्रोतों से विद्युत उत्पादन की क्षमता का पता लगाया है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और
- (घ) यदि हां, तो इस संबंध में अब तक हुई प्रगति का ब्यौरा क्या है?

विद्युत मंत्रालय में राज्य मंत्री; तथा नवीन और नवीकरणीय ऊर्जा मंत्रालय में राज्य मंत्री (श्री श्रीपाद येसो नाईक):

(क) से (घ) : पिछले पाँच वित्त वर्षों तथा वर्तमान वित्त वर्ष (फ़रवरी 2026 तक) के दौरान देश में गैर-पारंपरिक ऊर्जा स्रोतों (अर्थात् पवन, सौर, बायोमास, खोई, लघु जल विद्युत एवं अन्य-अपशिष्ट से ऊर्जा आदि) से महाराष्ट्र राज्य सहित राज्यवार विद्युत उत्पादन, का ब्यौरा **विवरण** में दिया गया है।

केंद्रीय विद्युत प्राधिकरण (सीईए) द्वारा तैयार राष्ट्रीय विद्युत योजना (एनईपी) के अनुसार वर्ष 2031-32 तक 'स्थापित उत्पादन क्षमता' लगभग 8,73,736 मेगावाट होने का अनुमान है,

जिसमें लगभग 5,07,411 मेगावाट क्षमता गैर-पारंपरिक ऊर्जा स्रोतों अर्थात् 3,64,566 मेगावाट सौर, 1,21,895 मेगावाट पवन, 15,500 मेगावाट बायोमास तथा 5,450 मेगावाट लघु जल विद्युत से होगी। वर्तमान में, कुल 524 गीगावाट स्थापित उत्पादन क्षमता में से लगभग 215.5 गीगावाट क्षमता गैर-पारंपरिक स्रोतों से प्राप्त हो रही है।

विद्युत अधिनियम, 2003 की धारा 7 के अनुसार देश में विद्युत संयंत्र की स्थापना एक गैर-लाइसेंसीकृत गतिविधि है। कोई भी उत्पादन कंपनी, यदि वह ग्रिड से कनेक्टिविटी से संबंधित तकनीकी मानकों का अनुपालन करती है, तो वह बिना किसी लाइसेंस के विद्युत उत्पादन स्टेशन की स्थापना, प्रचालन एवं रखरखाव कर सकती है।

भारत सरकार ने विशेष रूप से देश में गैर-पारंपरिक ऊर्जा क्षमता का उपयोग करने के लिए विभिन्न उपायों और पहलों को भी लागू किया है। इनमें अन्य बातों के साथ साथ निम्नलिखित शामिल हैं:

- i. प्रधानमंत्री किसान ऊर्जा सुरक्षा एवं उत्थान महाभियान (पीएम- कुसुम), पीएम सूर्या घर मुफ्त बिजली योजना, उच्च दक्षता सौर पीवी मॉड्यूल्स पर राष्ट्रीय कार्यक्रम, प्रधानमंत्री जनजाति आदिवासी न्याय महा अभियान (पीएम जनमन) और धरती आबा जनजातीय ग्राम उत्थान अभियान (डीए जेजीयूए) के तहत (आदिवासी और पीवीटीजी बस्तियों/गाँवों के लिए नई सौर ऊर्जा योजना), राष्ट्रीय ग्रीन हाइड्रोजन मिशन, और अपतटीय पवन ऊर्जा परियोजनाओं के लिए व्यवहार्यता अंतर वित्तपोषण (वीजीएफ) स्कीम जैसी स्कीमें लागू की गई हैं।
- ii. बड़े पैमाने पर नवीकरणीय ऊर्जा परियोजनाओं की स्थापना हेतु भूमि और पारेषण सुविधा उपलब्ध कराने के उद्देश्य से सोलर पार्क तथा अल्ट्रा मेगा सोलर पावर परियोजनाओं की स्थापना संबंधी स्कीम लागू की जा रही है।

उपर्युक्त के अतिरिक्त, भारत सरकार ने देश में नवीकरणीय ऊर्जा क्षमता को बढ़ावा देने और उसे तीव्र गति देने के लिए निम्नलिखित कई कदम उठाए गए हैं और पहलें की गई हैं:

- i. दिनांक 30 जून, 2025 तक (जून, 2028 तक प्रतिवर्ष 25% की दर से छूट में क्रमिक कमी

सहित) शुरू होने वाली परियोजनाओं, जून 2028 तक शुरू होने वाली एक ही स्थान पर स्थित बीईएसएस परियोजनाओं, जून 2028 तक निर्माण कार्य अवार्ड होने वाली हाइड्रो पीएसपी परियोजनाओं, दिसंबर 2030 तक शुरू होने वाली हरित हाइड्रोजन परियोजनाओं तथा दिसंबर 2032 तक शुरू होने वाली अपतटीय पवन परियोजनाओं के लिए सौर एवं पवन ऊर्जा की अंतर-राज्यीय बिक्री हेतु अंतर-राज्यीय पारेषण प्रणाली (आईएसटीएस) शुल्क को 100% माफ किया गया है।

- ii. ग्रिड से जुड़ी सौर, पवन, पवन-सौर हाइब्रिड तथा फर्म एवं डिस्पैचेबल नवीकरणीय ऊर्जा (एफडीआई) परियोजनाओं से विद्युत की खरीद हेतु टैरिफ आधारित प्रतिस्पर्धी बोली प्रक्रिया के लिए मानक बोली दिशा-निर्देश जारी किए गए हैं।
- iii. नवीन और नवीकरणीय ऊर्जा मंत्रालय (एमएनआई) ने वित्त वर्ष 2023-24 से वित्त वर्ष 2027-28 तक 'नवीकरणीय ऊर्जा कार्यान्वयन एजेंसियों' (आईआईए) द्वारा प्रति वर्ष 50 गीगावाट की नवीकरणीय ऊर्जा विद्युत खरीद बोलियों के जारी करने के लिए बोली ट्रेजेक्ट्री जारी की है।
- iv. स्वचालित मार्ग के अंतर्गत 100 प्रतिशत तक प्रत्यक्ष विदेशी निवेश (एफडीआई) की अनुमति दी गई है।
- v. नवीकरणीय ऊर्जा की निकासी हेतु हरित ऊर्जा गलियारा स्कीम के अंतर्गत नई पारेषण लाइनें बिछाने और नई उप-स्टेशन क्षमता निर्माण को सहायता प्रदान की गई है।
- vi. तेज़ी से बढ़ती नवीकरणीय ऊर्जा (आई) क्षमता के लिए आवश्यक पारेषण अवसंरचना को सुदृढ़ करने के लिए वर्ष 2032 तक की पारेषण योजना तैयार की गई है।
- vii. भारत सरकार ने सितंबर 2023 में बैटरी ऊर्जा भंडारण प्रणाली (बीईएसएस) के विकास के लिए व्यवहार्यता अंतर वित्तपोषण (वीजीएफ) स्कीम को मंजूरी दी। इस स्कीम के अंतर्गत 13.22 गीगावाटघंटा की बीईएसएस क्षमता का कार्यान्वयन चल रहा है, जिसके लिए 3,760 करोड़ रुपये का बजटीय आवंटन किया गया है। बीईएसएस की बढ़ती मांग को ध्यान में रखते

हुए, विद्युत मंत्रालय ने जून 2025 में 30 गीगावाट घंटा बीईएसएस क्षमता के विकास के लिए एक और वीजीएफ स्कीम को मंजूरी दी, जिसमें विद्युत प्रणाली विकास कोष (पीएसडीएफ) से 5,400 करोड़ रुपये की वित्तीय सहायता प्रदान की जाएगी।

- viii. नवीकरणीय ऊर्जा खपत को प्रोत्साहित करने के लिए, नवीकरणीय खरीद दायित्व (आरपीओ) के बाद नवीकरणीय उपभोग दायित्व (आरसीओ) ट्रजेक्टरी को वर्ष 2029-30 तक अधिसूचित किया गया है। आरसीओ जो ऊर्जा संरक्षण अधिनियम, 2001 के तहत सभी निर्दिष्ट उपभोक्ताओं पर लागू होता है, उसके अनुपालन न करने पर शास्ति लगेगी। आरसीओ में विकेन्द्रीकृत नवीकरणीय ऊर्जा स्रोतों से खपत की निर्दिष्ट मात्रा भी शामिल है।
- ix. अपतटीय पवन ऊर्जा परियोजनाओं की स्थापना के लिए कार्यनीति जारी की गई है।
- x. सौर पीवी मॉड्यूल्स के घरेलू उत्पादन को बढ़ाने के उद्देश्य को प्राप्त करने के लिए, भारत सरकार उच्च दक्षता वाले सौर पीवी मॉड्यूल के लिए उत्पादन-संबंधित प्रोत्साहन (पीएलआई) स्कीम लागू कर रही है।

गैर-पारंपरिक ऊर्जा स्रोत अर्थात् 64,670 मेगावाट सौर, 6,490 मेगावाट पवन और 59,990 मेगावाट हाइब्रिड ऊर्जा, सहित 1,54,830 मेगावाट की नवीकरणीय ऊर्जा क्षमता निर्माणाधीन है (जनवरी 2026 तक), जबकि गैर-पारंपरिक ऊर्जा स्रोत अर्थात् 35,440 मेगावाट सौर और 10,080 मेगावाट हाइब्रिड ऊर्जा, सहित 47,920 मेगावाट की नवीकरणीय ऊर्जा क्षमता, आयोजन के विभिन्न चरणों में है और इसे वर्ष 2029-30 तक पूरा करने का लक्ष्य है।

विवरण

वित्त वर्ष 2020-21 के लिए महाराष्ट्र राज्य सहित पूरे देश में गैर-पारंपरिक ऊर्जा स्रोतों (अर्थात् पवन, सौर, बायोमास, गन्ना अवशेष, लघु जलविद्युत और अन्य - अपशिष्ट से ऊर्जा आदि) से राज्यवार बिजली उत्पादन:

(सभी आंकड़े मिलियन यूनिट में हैं)

राज्य/संघ राज्य क्षेत्र का नाम	पवन	सौर	बायोमास	खोई	लघु हाइड्रो	अन्य (अपशिष्ट से ऊर्जा, आदि)	कुल
चंडीगढ़	0.00	10.16	0.00	0.00	0.00	0.00	10.16
दिल्ली	0.00	189.99	0.00	0.00	0.00	236.71	426.70
हरियाणा	0.00	162.95	178.88	142.34	276.58	0.00	760.75
हिमाचल प्रदेश	0.00	36.52	0.00	0.00	2,123.78	0.00	2,160.30
जम्मू एवं कश्मीर	0.00	9.42	0.00	0.00	429.88	0.00	439.29
लद्दाख	0.00	0.00	0.00	0.00	0.00	0.00	0.00
पंजाब	0.00	1,356.48	585.99	231.50	690.33	0.17	2,864.47
राजस्थान	5,708.27	10,384.24	413.24	0.00	10.64	0.00	16,516.38
उत्तर प्रदेश	0.00	1,856.19	135.82	3,590.87	164.91	0.00	5,747.78
उत्तराखंड	0.00	329.64	0.00	85.33	821.88	0.00	1,236.85
उत्तरी क्षेत्र	5,708.27	14,335.59	1,313.92	4,050.03	4,518.00	236.88	30,162.68
छत्तीसगढ़	0.00	370.80	1,089.32	28.25	145.52	0.00	1,633.89
गुजरात	13,058.52	4,633.81	43.15	19.37	211.94	10.61	17,977.39
मध्य प्रदेश	3,913.45	4,202.03	0.48	82.57	281.76	37.57	8,517.86
महाराष्ट्र	6,384.74	3,089.46	328.23	3,627.43	802.71	0.10	14,232.67
दादरा और नगर हवेली	0.00	11.96	0.00	0.00	0.00	0.00	11.96
दमन और दीव	0.00	29.52	10.53	0.00	0.00	0.00	40.04
गोवा	0.00	1.46	0.00	0.00	0.00	0.00	1.46

पश्चिमी क्षेत्र	23,356.70	12,339.03	1,471.71	3,757.61	1,441.93	48.27	42,415.27
आंध्र प्रदेश	6,557.75	6,956.10	135.21	67.66	351.23	65.88	14,133.83
तेलंगाना	220.91	6,351.04	164.11	61.00	67.27	69.05	6,933.37
कर्नाटक	9,610.91	13,238.86	211.79	2,589.09	2,199.68	0.00	27,850.33
केरल	130.42	275.44	0.00	45.68	640.58	0.01	1,092.12
तमिलनाडु	14,564.99	6,115.48	152.23	581.57	244.77	0.00	21,659.05
लक्षद्वीप	0.00	0.45	0.00	0.00	0.00	0.00	0.45
पुडुचेरी	0.00	6.39	0.00	0.00	0.00	0.00	6.39
दक्षिणी क्षेत्र	31,084.98	32,943.75	663.34	3,344.99	3,503.54	134.93	71,675.53
अंडमान और निकोबार द्वीप समूह	0.00	24.82	0.00	0.00	14.69	0.00	39.51
बिहार	0.00	160.63	21.30	1.48	43.20	0.00	226.61
झारखंड	0.00	17.16	0.00	0.00	9.31	0.00	26.47
ओडिशा	0.00	476.26	42.71	0.00	358.80	0.00	877.77
सिक्किम	0.00	0.00	0.00	0.00	55.96	0.00	55.96
पश्चिम बंगाल	0.00	73.92	0.00	148.73	107.06	1,200.99	1,530.70
पूर्वी क्षेत्र	0.00	752.78	64.01	150.21	589.03	1,200.99	2,757.01
अरुणाचल प्रदेश	0.00	1.54	0.00	0.00	0.55	0.00	2.10
असम	0.00	13.37	0.00	0.00	38.15	0.00	51.51
मणिपुर	0.00	7.71	0.00	0.00	0.00	0.00	7.71
मेघालय	0.00	0.00	0.00	0.00	56.79	0.00	56.79
मिजोरम	0.00	2.45	0.00	0.00	31.07	0.00	33.52
नागालैंड	0.00	0.00	0.00	0.00	69.77	0.00	69.77
त्रिपुरा	0.00	6.04	0.00	0.00	9.58	0.00	15.62
उत्तर पूर्वी क्षेत्र	0.00	31.11	0.00	0.00	205.91	0.00	237.02
अखिल भारत कुल	60,149.95	60,402.26	3,512.98	11,302.85	10,258.41	1,621.06	1,47,247.51

वित्त वर्ष 2021-22 के लिए महाराष्ट्र राज्य सहित पूरे देश में गैर-पारंपरिक ऊर्जा स्रोतों (अर्थात् पवन, सौर, बायोमास, गन्ना अवशेष, लघु जलविद्युत और अन्य - अपशिष्ट से ऊर्जा आदि) से राज्यवार बिजली उत्पादन:

(सभी आंकड़े मिलियन यूनिट में हैं)

राज्य/संघ राज्य क्षेत्र का नाम	पवन	सौर	बायोमास	खोई	लघु हाइड्रो	अन्य (अपशिष्ट से ऊर्जा, आदि)	कुल
चंडीगढ़	0.00	14.19	0.00	0.00	0.00	0.00	14.19
दिल्ली	0.00	225.84	0.00	0.00	0.00	232.89	458.73
हरियाणा	0.00	572.85	171.60	96.75	270.13	24.09	1,135.42
हिमाचल प्रदेश	0.00	44.29	0.00	0.00	1,999.47	0.00	2,043.76
जम्मू एवं कश्मीर	0.00	1.71	0.00	0.00	414.10	0.00	415.81
लद्दाख	0.00	0.00	0.00	0.00	0.00	0.00	0.00
पंजाब	0.00	1,473.41	576.83	208.30	983.37	0.24	3,242.15
राजस्थान	6,493.19	17,219.88	378.40	0.00	7.85	0.00	24,099.31
उत्तर प्रदेश	0.00	2,900.41	85.20	3,160.39	162.54	20.40	6,328.94
उत्तराखंड	0.00	301.60	0.00	244.02	326.70	0.00	872.32
उत्तरी क्षेत्र	6,493.19	22,754.17	1,212.03	3,709.46	4,164.16	277.62	38,610.64
छत्तीसगढ़	0.00	436.56	1,307.27	8.70	185.67	0.00	1,938.21
गुजरात	17,854.77	6,774.50	0.00	18.16	192.10	0.00	24,839.53
मध्य प्रदेश	4,346.66	4,006.70	25.35	82.20	221.43	34.40	8,716.73
महाराष्ट्र	7,085.98	3,187.18	316.79	4,468.31	787.16	0.22	15,845.64
दादरा और नगर हवेली	0.00	49.16	0.00	0.00	0.00	0.00	49.16
दमन और दीव	0.00	35.35	12.32	0.00	0.00	0.00	47.67

गोवा	0.00	15.93	0.00	0.00	0.00	0.89	16.82
पश्चिमी क्षेत्र	29,287.41	14,505.37	1,661.73	4,577.38	1,386.36	35.51	51,453.76
आंध्र प्रदेश	7,134.58	7,832.51	104.85	72.70	384.08	133.88	15,662.61
तेलंगाना	275.69	6,536.94	111.13	103.95	91.00	227.20	7,345.89
कर्नाटक	9,491.62	13,169.43	174.08	3,338.24	2,460.91	0.00	28,634.28
केरल	136.41	496.93	0.00	48.92	932.37	0.00	1,614.62
तमिलनाडु	15,821.18	7,172.88	116.66	657.40	293.17	0.00	24,061.28
लक्षद्वीप	0.00	0.30	0.00	0.00	0.00	0.00	0.30
पुदुचेरी	0.00	12.24	0.00	0.00	0.00	0.00	12.24
दक्षिणी क्षेत्र	32,859.47	35,221.23	506.71	4,221.20	4,161.53	361.08	77,331.22
अंडमान और निकोबार द्वीप समूह	0.00	21.51	0.00	0.00	13.26	0.00	34.77
बिहार	0.00	163.08	2.14	65.84	8.77	0.00	239.83
झारखंड	0.00	18.21	0.00	0.00	10.49	0.00	28.71
उड़ीसा	0.00	603.71	100.08	0.00	377.32	0.00	1,081.10
सिक्किम	0.00	0.00	0.00	0.00	12.35	0.00	12.35
पश्चिम बंगाल	0.00	98.24	0.00	0.00	152.90	1,593.96	1,845.09
पूर्वी क्षेत्र	0.00	904.75	102.22	65.84	575.09	1,593.96	3,241.86
अरुणाचल प्रदेश	0.00	1.72	0.00	0.00	0.41	0.00	2.13
असम	0.00	81.64	0.00	0.00	40.46	0.00	122.10
मणिपुर	0.00	6.72	0.00	0.00	0.00	0.00	6.72
मेघालय	0.00	0.47	0.00	0.00	44.21	0.00	44.68
मिजोरम	0.00	1.68	0.00	0.00	26.41	0.00	28.09
नागालैंड	0.00	0.00	0.00	0.00	63.47	0.00	63.47
त्रिपुरा	0.00	6.18	0.00	0.00	1.44	0.00	7.62

उत्तर पूर्वी क्षेत्र	0.00	98.41	0.00	0.00	176.41	0.00	274.82
अखिल भारत कुल	68,640.07	73,483.94	3,482.70	12,573.88	10,463.55	2,268.17	1,70,912.30

वित्त वर्ष 2022-23 के लिए महाराष्ट्र राज्य सहित पूरे देश में गैर-पारंपरिक ऊर्जा स्रोतों (अर्थात् पवन, सौर, बायोमास, गन्ना अवशेष, लघु जलविद्युत और अन्य - अपशिष्ट से ऊर्जा आदि) से राज्यवार बिजली उत्पादन:

(सभी आंकड़े मिलियन यूनिट में हैं)

राज्य/संघ राज्य क्षेत्र का नाम	पवन	सौर	बायोमास	खोई	लघु हाइड्रो	अन्य (अपशिष्ट से ऊर्जा, आदि)	कुल
चंडीगढ़	0.00	12.61	0.00	0.00	0.00	0.00	12.61
दिल्ली	0.00	236.11	0.00	0.00	0.00	294.09	530.20
हरियाणा	0.00	555.20	356.07	203.01	241.90	63.55	1,419.73
हिमाचल प्रदेश	0.00	58.76	0.00	0.00	2,854.07	0.00	2,912.83
जम्मू एवं कश्मीर	0.00	0.00	0.00	0.00	393.20	0.00	393.20
लद्दाख	0.00	0.00	0.00	0.00	0.00	0.00	0.00
पंजाब	0.00	2,778.66	497.68	210.76	682.48	0.00	4,169.58
राजस्थान	6,111.41	34,474.43	397.05	0.00	7.17	0.00	40,990.05
उत्तर प्रदेश	0.00	3,674.02	66.35	3,183.67	234.69	58.45	7,217.18
उत्तराखंड	0.00	331.80	0.00	248.52	352.07	0.00	932.39
उत्तरी क्षेत्र	6,111.41	42,121.59	1,317.15	3,845.96	4,765.58	416.08	58,577.77
छत्तीसगढ़	0.00	635.42	1,194.60	17.10	155.92	0.00	2,003.05

गुजरात	19,206.22	10,335.32	0.00	5.76	213.10	2.24	29,762.63
मध्य प्रदेश	4,486.72	3,839.30	38.76	113.05	357.97	36.93	8,872.72
महाराष्ट्र	7,243.06	4,387.85	236.48	4,572.03	766.73	0.44	17,206.59
दादरा और नगर हवेली और दमन और दीव	0.00	27.40	3.22	0.00	0.00	0.00	30.62
गोवा	0.00	14.87	0.00	0.00	0.00	5.09	19.96
पश्चिमी क्षेत्र	30,935.99	19,240.16	1,473.06	4,707.94	1,493.72	44.70	57,895.56
आंध्र प्रदेश	7,426.46	8,140.72	54.86	99.93	410.90	279.04	16,411.91
तेलंगाना	279.23	6,745.46	21.48	132.94	91.71	159.08	7,429.89
कर्नाटक	9,967.89	14,153.79	106.90	3,037.31	2,308.59	0.00	29,574.48
केरल	179.32	879.75	0.00	62.85	824.34	0.00	1,946.26
तमिलनाडु	16,913.85	9,419.39	126.93	869.56	296.71	0.00	27,626.45
लक्षद्वीप	0.00	0.10	0.00	0.00	0.00	0.00	0.10
पुदुचेरी	0.00	12.24	0.00	0.00	0.00	0.00	12.24
दक्षिणी क्षेत्र	34,766.76	39,351.45	310.17	4,202.58	3,932.25	438.12	83,001.33
अंडमान और निकोबार द्वीप समूह	0.00	23.94	0.00	0.00	13.94	0.00	37.88
बिहार	0.00	169.53	0.00	106.68	12.63	0.00	288.85
झारखंड	0.00	19.70	0.00	0.00	2.40	0.00	22.10
ओडिशा	0.00	706.24	60.95	0.00	424.92	0.00	1,192.10
सिक्किम	0.00	0.00	0.00	0.00	12.35	0.00	12.35
पश्चिम बंगाल	0.00	125.04	0.00	0.00	204.44	1,629.6	1,959.12
						4	

पूर्वी क्षेत्र	0.00	1,044.45	60.95	106.68	670.69	1,629.64	3,512.41
अरुणाचल प्रदेश	0.00	22.27	0.00	0.00	2.55	0.03	24.85
असम	0.00	216.35	0.00	0.00	62.66	0.00	279.01
मणिपुर	0.00	8.17	0.00	0.00	0.00	0.63	8.79
मेघालय	0.00	0.00	0.00	0.00	72.16	0.00	72.16
मिजोरम	0.00	3.21	0.00	0.00	59.06	0.00	62.27
नागालैंड	0.00	0.00	0.00	0.00	111.95	0.00	111.95
त्रिपुरा	0.00	6.58	0.00	0.00	0.00	0.00	6.58
उत्तर पूर्वी क्षेत्र	0.00	256.58	0.00	0.00	308.38	0.65	565.61
अखिल भारत	71,814.16	1,02,014.2	3,161.32	12,863.16	11,170.61	2,529.1	2,03,552.6
कुल		4				8	8

वित्त वर्ष 2023-24 के लिए महाराष्ट्र राज्य सहित पूरे देश में गैर-पारंपरिक ऊर्जा स्रोतों (जैसे पवन, सौर, बायोमास, गन्ना अवशेष, लघु जलविद्युत और अन्य - अपशिष्ट से ऊर्जा आदि) से राज्यवार बिजली उत्पादन:

(सभी आंकड़े मिलियन यूनिट में)

राज्य/संघ राज्य क्षेत्र का नाम	पवन	सौर	बायोमास	खोई	लघु हाइड्रो	अन्य (अपशिष्ट से ऊर्जा, आदि)	कुल
चंडीगढ़	0.00	11.70	0.00	0.00	0.00	0.00	11.70
दिल्ली	0.00	206.53	0.00	0.00	0.00	522.28	728.81

हरियाणा	0.00	992.91	294.12	83.60	222.05	58.82	1,651.50
हिमाचल प्रदेश	0.00	59.54	0.00	0.00	2,526.98	0.00	2,586.52
जम्मू एवं कश्मीर	0.00	0.00	0.00	0.00	408.69	0.00	408.69
लद्दाख	0.00	0.00	0.00	0.00	0.00	0.00	0.00
पंजाब	0.00	2,673.99	613.44	197.99	636.97	0.00	4,122.40
राजस्थान	8,390.67	38,363.28	387.55	0.00	7.45	0.00	47,148.96
उत्तर प्रदेश	0.00	3,971.31	46.65	2,923.55	175.24	84.85	7,201.59
उत्तराखण्ड	0.00	331.80	0.00	248.52	350.62	0.00	930.94
उत्तरी क्षेत्र	8,390.67	46,611.07	1,341.76	3,453.66	4,328.01	665.95	64,791.12
छत्तीसगढ़	0.00	943.75	1,368.61	19.54	145.54	0.00	2,477.44
गुजरात	24,794.50	13,468.91	0.00	2.13	217.68	0.00	38,483.22
मध्य प्रदेश	4,949.78	4,025.19	84.62	97.01	469.60	28.83	9,655.02
महाराष्ट्र	8,228.97	5,814.13	304.61	3,495.82	888.48	33.40	18,765.41
दादरा और नगर हवेली और दमन और दीव	0.00	15.74	13.12	0.00	0.00	0.00	28.86
गोवा	0.00	59.99	0.00	0.00	0.00	7.96	67.95
पश्चिमी क्षेत्र	37,973.25	24,327.70	1,770.96	3,614.50	1,721.30	70.19	69,477.90
आंध्र प्रदेश	8,644.00	8,300.03	18.75	66.63	127.10	307.97	17,464.48
तेलंगाना	304.63	6,884.68	10.57	95.08	58.87	155.29	7,509.10
कर्नाटक	10,950.20	15,404.09	47.45	2,754.06	1,370.76	0.00	30,526.55
केरल	214.53	1,195.28	0.00	78.08	716.31	0.04	2,204.24
तमिलनाडु	16,908.08	11,737.48	129.14	622.61	206.00	0.00	29,603.31
लक्षद्वीप	0.00	0.09	0.00	0.00	0.00	0.00	0.09
पुदुचेरी	0.00	12.24	0.00	0.00	0.00	0.00	12.24

दक्षिणी क्षेत्र	37,021.43	43,533.89	205.91	3,616.46	2,479.03	463.31	87,320.02
अंडमान और निकोबार द्वीप समूह	0.00	27.50	0.00	0.00	12.00	0.00	39.50
बिहार	0.00	195.19	0.00	140.98	5.92	0.00	342.08
झारखंड	0.00	17.64	0.00	0.00	5.52	0.00	23.16
ओडिशा	0.00	757.69	96.07	0.00	407.97	0.00	1,261.72
सिक्किम	0.00	0.00	0.00	0.00	12.35	0.00	12.35
पश्चिम बंगाल	0.00	168.32	2.49	0.00	204.46	1,545.13	1,920.39
पूर्वी क्षेत्र	0.00	1,166.33	98.55	140.98	648.22	1,545.13	3,599.20
अरुणाचल प्रदेश	0.00	1.89	0.00	0.00	0.66	0.00	2.55
असम	0.00	316.31	0.00	0.00	64.20	0.75	381.26
मणिपुर	0.00	7.73	0.00	0.00	0.00	1.23	8.96
मेघालय	0.00	0.00	0.00	0.00	66.55	0.00	66.55
मिजोरम	0.00	3.19	0.00	0.00	95.93	0.00	99.11
नागालैंड	0.00	0.00	0.00	0.00	81.14	0.00	81.14
त्रिपुरा	0.00	7.01	0.00	0.00	0.00	0.00	7.01
उत्तर पूर्वी क्षेत्र	0.00	336.12	0.00	0.00	308.48	1.98	646.59
अखिल भारत	83,385.35	1,15,975.11	3,417.19	10,825.59	9,485.04	2,746.55	2,25,834.83
कुल							

वित्त वर्ष 2024-25 के लिए महाराष्ट्र राज्य सहित पूरे देश में गैर-पारंपरिक ऊर्जा स्रोतों (जैसे पवन, सौर, बायोमास, गन्ना अवशेष, लघु जलविद्युत और अन्य - अपशिष्ट से ऊर्जा आदि) से राज्यवार बिजली उत्पादन:

(सभी आंकड़े मिलियन यूनिट में)

राज्य/संघ राज्य क्षेत्र का नाम	पवन	सौर	बायोमास	खोई	लघु हाइड्रो	अन्य (अपशिष्ट से ऊर्जा, आदि)	कुल
चंडीगढ़	0.00	8.79	0.00	0.00	0.00	0.00	8.79
दिल्ली	0.00	206.53	0.00	0.00	0.00	542.41	748.95
हरियाणा	0.00	1,470.02	359.23	44.60	314.64	49.13	2,237.62
हिमाचल प्रदेश	0.00	107.24	0.00	0.00	3,040.90	0.00	3,148.14
जम्मू एवं कश्मीर	0.00	0.00	0.00	0.00	395.17	0.00	395.17
लद्दाख	0.00	0.00	0.00	0.00	0.00	0.00	0.00
पंजाब	0.00	1,372.73	692.06	348.11	734.01	0.00	3,146.91
राजस्थान	6,941.26	49,101.62	400.85	0.00	4.15	0.00	56,447.88
उत्तर प्रदेश	0.00	4,966.06	76.48	2,457.35	179.00	29.88	7,708.76
उत्तराखंड	0.00	331.80	0.00	248.52	353.40	0.00	933.72
उत्तरी क्षेत्र	6,941.26	57,564.79	1,528.62	3,098.58	5,021.27	621.42	74,775.94
छत्तीसगढ़	0.00	1,523.27	1,543.26	20.05	139.34	0.00	3,225.93
गुजरात	25,440.90	20,219.48	107.62	0.00	205.98	0.00	45,973.98
मध्य प्रदेश	4,712.84	7,123.73	61.95	121.55	482.19	65.06	12,567.32
महाराष्ट्र	7,659.71	7,725.20	259.41	3,001.04	855.48	90.35	19,591.19
दादरा और नगर हवेली	0.00	15.87	12.76	0.00	0.00	0.00	28.63

और दमन और दीव							
गोवा	0.00	57.11	0.00	0.00	0.00	8.14	65.24
पश्चिमी क्षेत्र	37,813.45	36,664.67	1,984.99	3,142.65	1,683.00	163.54	81,452.29
आंध्र प्रदेश	7,235.04	7,993.48	19.61	52.34	294.36	307.40	15,902.23
तेलंगाना	290.60	6,941.75	12.61	64.28	74.48	257.96	7,641.70
कर्नाटक	13,620.33	15,699.63	32.15	2,474.25	2,259.49	0.00	34,085.85
केरल	119.85	1,711.83	0.00	20.53	814.29	56.64	2,723.14
तमिलनाडु	17,326.66	15,739.30	106.90	377.99	256.60	0.00	33,807.45
लक्षद्वीप	0.00	0.09	0.00	0.00	0.00	0.00	0.09
पुदुचेरी	0.00	12.24	0.00	0.00	0.00	0.00	12.24
दक्षिणी क्षेत्र	38,592.48	48,098.33	171.27	2,989.39	3,699.22	622.01	94,172.69
अंडमान और निकोबार द्वीप समूह	0.00	24.59	0.00	0.00	14.40	0.00	39.00
बिहार	0.00	325.86	0.00	104.70	14.54	0.00	445.10
झारखंड	0.00	17.64	0.00	0.00	6.25	0.00	23.89
ओडिशा	0.00	786.75	53.80	0.00	457.20	0.00	1,297.75
सिक्किम	0.00	0.00	0.00	0.00	12.35	0.00	12.35
पश्चिम बंगाल	0.00	320.75	0.00	0.00	183.30	1,462.46	1,966.51
पूर्वी क्षेत्र	0.00	1,475.60	53.80	104.70	688.04	1,462.46	3,784.60
अरुणाचल प्रदेश	0.00	1.30	0.00	0.00	0.58	0.00	1.88
असम	0.00	305.52	0.00	0.00	208.55	0.30	514.36
मणिपुर	0.00	8.68	0.00	0.00	0.00	0.00	8.68
मेघालय	0.00	0.00	0.00	0.00	116.65	0.00	116.65
मिजोरम	0.00	25.38	0.00	0.00	52.11	0.00	77.49
नागालैंड	0.00	0.00	0.00	0.00	98.62	0.00	98.62

त्रिपुरा	0.00	5.97	0.00	0.00	0.00	0.00	5.97
उत्तर पूर्वी क्षेत्र	0.00	346.85	0.00	0.00	476.51	0.30	823.66
कुल अखिल भारत	83,347.19	1,44,150.23	3,738.67	9,335.32	11,568.04	2,869.73	2,55,009.19

वर्तमान वित्त वर्ष 2025-26 (फरवरी 2026 तक) के लिए महाराष्ट्र राज्य सहित पूरे देश में गैर-पारंपरिक ऊर्जा स्रोतों (जैसे पवन, सौर, बायोमास, गन्ना अवशेष, लघु जलविद्युत और अन्य - अपशिष्ट से ऊर्जा आदि) से राज्यवार विद्युत उत्पादन:

(सभी आंकड़े मिलियन यूनिट में)

राज्य/संघ राज्य क्षेत्र का नाम	पवन	सौर	बायोमास	खोई	लघु हाइड्रो	अन्य (अपशिष्ट से ऊर्जा, आदि)	कुल
चंडीगढ़	0.00	7.27	0.00	0.00	0.00	0.00	7.27
दिल्ली	0.00	189.32	0.00	0.00	0.00	446.17	635.49
हरियाणा	0.00	1,448.01	368.30	62.80	213.15	49.52	2,141.78
हिमाचल प्रदेश	0.00	179.19	0.00	0.00	2,605.70	0.00	2,784.89
जम्मू एवं कश्मीर	0.00	0.00	0.00	0.00	388.32	0.00	388.32
लद्दाख	0.00	0.00	0.00	0.00	0.00	0.00	0.00
पंजाब	0.00	1,240.84	628.03	200.97	424.01	0.00	2,493.85
राजस्थान	6,737.16	54,226.99	700.13	0.00	5.39	0.00	61,669.67
उत्तर प्रदेश	0.00	4,731.43	95.79	2,048.91	80.08	32.92	6,989.12
उत्तराखंड	0.00	304.15	0.00	227.81	323.95	0.00	855.91
उत्तरी क्षेत्र	6,737.16	62,327.20	1,792.25	2,540.48	4,040.59	528.61	77,966.30
छत्तीसगढ़	0.00	1,671.91	1,327.09	7.58	240.35	0.00	3,246.93
गुजरात	31,404.95	23,245.13	149.40	0.00	174.99	0.00	54,974.48

मध्य प्रदेश	4,398.77	7,274.96	64.55	62.43	477.06	50.34	12,328.10
महाराष्ट्र	8,214.56	9,301.43	236.69	3,044.52	848.58	52.78	21,698.56
दादरा और नगर हवेली और दमन और दीव	0.00	18.49	11.59	0.00	0.00	0.00	30.08
गोवा	0.00	52.35	0.00	0.00	0.00	7.46	59.81
पश्चिमी क्षेत्र	44,018.28	41,564.27	1,789.33	3,114.53	1,740.97	110.58	92,337.95
आंध्र प्रदेश	8,579.21	7,643.91	13.38	41.62	389.12	347.75	17,014.98
तेलंगाना	275.91	6,205.39	19.32	66.59	83.25	286.61	6,937.08
कर्नाटक	17,811.83	16,116.89	41.99	3,134.30	2,734.32	6.25	39,845.58
केरल	126.24	2,127.50	0.00	0.00	909.29	88.89	3,251.91
तमिलनाडु	23,699.39	17,504.97	0.00	173.39	295.61	0.00	41,673.36
लक्षद्वीप	0.00	0.08	0.00	0.00	0.00	0.00	0.08
पुदुचेरी	0.00	11.22	0.00	0.00	0.00	0.00	11.22
दक्षिणी क्षेत्र	50,492.57	49,609.96	74.69	3,415.90	4,411.59	729.50	1,08,734.22
अंडमान और निकोबार द्वीप समूह	0.00	15.37	0.00	0.00	13.12	0.00	28.50
बिहार	0.00	294.00	0.00	71.96	21.19	0.00	387.15
झारखंड	0.00	16.17	0.00	0.00	18.95	0.00	35.12
ओडिशा	0.00	822.60	76.00	0.00	589.35	0.00	1,487.95
सिक्किम	0.00	0.00	0.00	0.00	11.33	0.00	11.33
पश्चिम बंगाल	0.00	377.12	0.00	0.00	175.65	1,334.66	1,887.43
पूर्वी क्षेत्र	0.00	1,525.26	76.00	71.96	829.59	1,334.66	3,837.46
अरुणाचल प्रदेश	0.00	2.29	0.00	0.00	0.33	0.00	2.62
असम	0.00	297.80	0.00	0.00	136.47	0.47	434.75
मणिपुर	0.00	7.88	0.00	0.00	0.00	0.00	7.88
मेघालय	0.00	0.00	0.00	0.00	146.58	0.00	146.58
मिजोरम	0.00	27.41	0.00	0.00	22.85	0.00	50.26
नागालैंड	0.00	0.00	0.00	0.00	94.80	0.00	94.80
त्रिपुरा	0.00	8.40	0.00	0.00	0.00	0.00	8.40
उत्तर पूर्वी क्षेत्र	0.00	343.78	0.00	0.00	401.04	0.47	745.30
कुल अखिल भारत	1,01,248.02	1,55,370.47	3,732.27	9,142.87	11,423.78	2,703.82	2,83,621.23

SHORTAGE OF MANPOWER IN CIVIL AVIATION SECTOR**6219. SHRI TANUJ PUNIA:****DR. NAMDEO KIRSAN:**

Will the Minister of **CIVIL AVIATION** be pleased to state:-

- (a) the number of vacancies reported by scheduled airlines since 2023, year-wise;
- (b) whether any shortage assessment has been conducted in this regard and if so, the details thereof, year-wise;
- (c) the number of aircraft grounded due to technical defects or maintenance delays since 2023, year-wise;
- (d) the number of safety violation notices issued by the Directorate General of Civil Aviation (DGCA) relating to Flight Duty Time Limitation norms since 2023, year-wise;
- (e) the number of airports operating above declared capacity along with the number of operational airports with passenger utilisation below twenty-five per cent of capacity, State-wise;
- (f) whether the Government has assessed the impact of high taxes on Aviation Turbine Fuel and limited domestic Maintenance, Repair and Overhaul (MRO) capacity on airline costs and if so, the details thereof; and
- (g) whether any review has been conducted on market concentration and systemic risk due to high market share of two airlines and if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND
MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI
MURLIDHAR MOHOL):**

(a) and (b): There is no overall shortage of pilots or crew in the Indian aviation sector. However, there is a shortage of experienced commanders on certain aircraft types, which is being managed by employing foreign pilots under Foreign Aircrew Temporary Authorization (FATA).

(c): Aircraft grounded due to technical defects or maintenance delays were reported as 356 in 2023, 414 in 2024, 567 in 2025, and 99 in 2026 (as on 25.03.2026).

(d): M/s Air India was warned on 11 Aug 2025 for exceeding the stipulated Flying Time (FT) on Bangalore-London sectors of AI 171/AI 172 (May 2025).

(e): Passenger traffic at airports vary depending on several factors such as seasonal demand, festivals, holidays, and airline schedules. During peak travel periods, higher passenger footfall may be observed at some airports which could lead to temporary congestion. However, airport operators continuously monitor passenger traffic and take necessary operational measures to ensure smooth passenger facilitation and efficient airport operations.;

(f): Airfares and airline costs are influenced by factors such as ATF prices and VAT levied by States/UTs, with ATF being a major cost component. While prices are market-linked, the Government has taken steps to mitigate cost pressures by promoting domestic MRO through tax rationalisation, procedural simplification and infrastructure development, thereby reducing dependence on

foreign MROs and lowering maintenance costs.

(g): The Government constantly endeavors to ensure a balanced and competitive aviation ecosystem through measures such as rationalisation of traffic rights, expansion of airport infrastructure, facilitation of fleet induction and promotion of regional connectivity under UDAN encourage competition and capacity diversification. DGCA also monitors operational preparedness to ensure system resilience.

सूक्ष्म, लघु और मध्यम उद्यमों को ऋण का संवितरण

6220. श्री ज्ञानेश्वर पाटील:

क्या सूक्ष्म, लघु और मध्यम उद्यम मंत्री यह बताने की कृपा करेंगे कि:

- (क) मध्य प्रदेश में विभिन्न योजनाओं के अंतर्गत सूक्ष्म, लघु और मध्यम उद्यमों (एम.एस.एम.ई.) के लिए ऋण संवितरण की वर्तमान स्थिति क्या है;
- (ख) मध्य प्रदेश में जनजातीय शिल्पकारों और हथकरघा समूहों को औपचारिक एम.एस.एम.ई. नेटवर्क में किस प्रकार एकीकृत किया जा रहा है;
- (ग) वर्तमान में मध्य प्रदेश के पिछड़े जिलों में स्थित एम.एस.एम.ई. इकाइयों में रोजगार के क्या रुझान हैं; और
- (घ) क्या सरकार का मध्य प्रदेश के जनजातीय शिल्पकारों और हथकरघा समूहों को एम.एस.एम.ई. क्षेत्र से जोड़ने के लिए कोई विशेष निधि या पैकेज प्रदान करने का विचार है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय में राज्य मंत्री; तथा श्रम और रोजगार मंत्रालय में राज्य मंत्री (कुमारी शोभा कारान्दलाजे):

- (क) से (घ): भारतीय रिजर्व बैंक द्वारा सूचित किए जाने के अनुसार, मध्य प्रदेश में अनुसूचित

वाणिज्यिक बैंक द्वारा पिछले तीन वर्षों में सूक्ष्म, लघु और मध्यम उद्यम (एमएसएमई) क्षेत्र में ऋण वितरण ने महत्वपूर्ण वृद्धि दिखाई है, जैसा कि नीचे दिया गया है:

वित्त वर्ष संवितरित की गई राशि (करोड़ रुपए में)	
2022-23	59,122.10
2023-24	70,985.97
2024-25	89,147.98

उद्यम पंजीकरण पोर्टल के अनुसार, दिनांक 31.03.2025 तक, मध्य प्रदेश में 39.47 लाख पंजीकृत एमएसएमई को शामिल करते हुए कुल 1.16 करोड़ रोजगार दर्ज किया गया था, जो कि दिनांक 28.03.2026 तक 49.28 लाख पंजीकृत एमएसएमई को शामिल करते हुए 1.61 करोड़ हो गया है, जिसमें जनजातीय क्षेत्रों में स्थापित एमएसएमई और हथकरघा क्षेत्र के एमएसएमई भी शामिल हैं।

सरकार ने देश भर में जनजातीय कारीगरों और हथकरघा समूहों सहित एमएसएमई के लिए ऋण तक पहुंच में सुधार करने और वित्तीय दबाव को कम करने के लिए विभिन्न उपाय किए हैं, जिनमें अन्यो के साथ-साथ निम्नलिखित उपाय शामिल हैं:

- i. एमएसएमई मंत्रालय सूक्ष्म और लघु उद्यमों के लिए क्रेडिट गारंटी फंड ट्रस्ट (सीजीटीएमएसई) के माध्यम से सूक्ष्म लघु उद्यमों (एमएसई) के लिए क्रेडिट गारंटी स्कीम (सीजीएस) का कार्यान्वयन करता है ताकि सदस्य ऋण संस्थानों द्वारा बिना संपार्श्विक सुरक्षा और तीसरे पक्ष की गारंटी के नए और साथ ही मौजूदा एमएसई को दिए गए ऋण के लिए क्रेडिट गारंटी प्रदान की जा सके। वर्ष 2000 में शुरुआत से लेकर दिनांक 28.02.2026 तक, एमएसई को कुल 1.39 करोड़ क्रेडिट गारंटियाँ दी गई हैं, जिनकी राशि 13.17 लाख करोड़ रुपए है। जिनमें से, मध्य प्रदेश में एमएसई को 60,367 करोड़ रुपए की 6.67 लाख गारंटियाँ दी गई हैं।
- ii. प्रधानमंत्री रोजगार सृजन कार्यक्रम के तहत गैर-कृषि क्षेत्र में नए सूक्ष्म उद्यमों की स्थापना के

लिए 35% तक मार्जिन मनी सब्सिडी प्रदान की जाती है, जिसमें विनिर्माण के लिए 50 लाख रुपए और सेवा उद्यमों के लिए 20 लाख रुपए की परियोजना लागत निर्धारित है। दिनांक 28.02.2026 तक, 11.28 लाख सूक्ष्म इकाइयों को 31,466 करोड़ रुपए की मार्जिन मनी सब्सिडी के माध्यम से सहायता प्रदान की गई है, जिसमें से मध्य प्रदेश में 53,554 सूक्ष्म इकाइयों को 1803.32 करोड़ रुपए की मार्जिन मनी सब्सिडी के माध्यम से सहायता प्रदान की गई है।

- iii. दिनांक 17.09.2023 को 18 ऐसे पारंपरिक व्यवसायों के कारीगरों और शिल्पकारों को, जो अपने हाथों और उपकरणों द्वारा काम करते हैं, संपूर्ण समग्र सहायता प्रदान करने के लिए पीएम विश्वकर्मा स्कीम शुरू की गई थी। इस स्कीम में 8% तक ब्याज छूट के साथ 3 लाख रुपए तक के ऋण का प्रावधान शामिल है। शुरुआत से लेकर अब तक, 4,165.87 करोड़ रुपए के ऋण 5.07 लाख ऋण खातों में वितरित किए गए हैं, जिनमें से मध्य प्रदेश में 51,102 ऋण खातों में 452.32 करोड़ रुपए के ऋण वितरित किए गए हैं।
- iv. एमएसएमई में इक्विटी वित्तपोषण के रूप में 50,000 करोड़ रुपए के निदेश के लिए आत्मनिर्भर भारत (एसआरआई) कोष की स्थापना की गई है जिसमें भारत सरकार से 10,000 करोड़ रुपए और प्राइवेट इक्विटी/वेंचर कैपिटल फंड के माध्यम से 40,000 करोड़ रुपए का प्रावधान है। वर्ष 2021 में शुरुआत से लेकर दिनांक 28.02.2026 तक, 731 एमएसएमई को 17,438 करोड़ रुपए से अधिक के निवेश के माध्यम से सहायता प्रदान की गई है, जिनमें से मध्य प्रदेश में 07 एमएसएमई को कुल 49.30 करोड़ रुपए के निवेश के साथ सहायता प्रदान की गई है।
- v. एमएसएमई मंत्रालय एमएसई की उत्पादकता और प्रतिस्पर्धात्मकता को बढ़ाने के लिए मौजूदा क्लस्टर में नए/मौजूदा औद्योगिक क्षेत्र/एस्टेट/फ्लैटेड फैक्ट्री कॉम्प्लेक्स में सामान्य सुविधा केन्द्र(सीएफसी) स्थापित करने और मूलभूत अवसंरचनात्मक सुविधाओं के निर्माण/उन्नयन के लिए सूक्ष्म और लघु उद्यम-क्लस्टर विकास कार्यक्रम(एमएसई-सीडीपी) को लागू करता है। एमएसई-सीडीपी एक मांग संचालित केंद्रीय क्षेत्र की स्कीम है जिसमें राज्य सरकारें अपने

राज्यों/संघ राज्य क्षेत्रों में मौजूदा क्लस्टर की सामान्य आवश्यकताओं के अनुसार प्रस्ताव भेजती हैं। मध्य प्रदेश सहित कुल 606 परियोजनाओं (242 सीएफसी और 364 आईडी) को इस स्कीम के तहत मंजूरी दी गई है।

MAINTENANCE AND REPAIR OF NATIONAL HIGHWAYS

6221. DR. NAMDEO KIRSAN:

SHRIMATI JYOTSNA CHARANDAS MAHANT:

SHRI KISHORI LAL:

SHRI BENNY BEHANAN:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

- (a) the length of National Highways constructed since financial year 2018-19, along with total construction expenditure and the amount spent on their maintenance and repair during the five years of completion, year-wise and State-wise;
- (b) the number of accidents and fatalities on National Highways since 2021 where potholes, surface defects or incomplete construction were recorded as contributing factors, year-wise and State-wise;
- (c) whether any contractor has been penalised or blacklisted due to premature road deterioration or poor-quality construction and if so, the details thereof, State-wise;
- (d) the details of National Highways passing through or constructed in Amethi district of Uttar Pradesh since financial year 2018-19, including the length

constructed or upgraded, funds allocated and utilised, maintenance expenditure and the number of accidents reported on these stretches during the said period; and

(e) whether the Government has reviewed cost escalations in Bharatmala projects due to delays in land acquisition and the extent of such escalations, project-wise and if so, the details thereof?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a): The State / Union Territory (UT)-wise and year-wise details of length of National Highways (NHs) constructed since financial year 2018-19 and expenditure incurred towards development and maintenance of NHs during the last five years is at **Statement-I** and **Statement-II** respectively.

(b): The Government publishes report on “Road Accidents in India” based on data received from States / UTs. As per the report, total number of road accidents on NHs due to all kinds of causes are as follows: -

Year	Total No. of Road Accidents on NHs	Total No. of Road fatalities on NHs
2021	1,28,825	56,007
2022	1,51,997	61,038
2023	1,50,177	63,112
2024	1,50,958	64,772

(c): The Government in the Ministry of Road Transport and Highways is

primarily responsible for development and maintenance of NHs. As per information provided by the executing agencies of the NHs, major deficiencies in NH stretches during the last three years and the current year have been reported for 67 projects / stretches. The State / UT wise details of major deficiencies in NH stretches during the last three years and the current year along with status of its rectification works and action taken against contractors/ concessionaires' consultants are at **Statement-III**. Actions against defaulting agencies are taken up as per the provisions of the Contract/ Concession agreement in cases of deficiencies / damages, such as termination of contract agreement, levying of penalties/ liquidated damages, debarment / blacklisting, declaring as non-performers etc.

(d): 377 km length of NHs passing through Amethi district of Uttar Pradesh has been developed / upgraded since FY 2018–19 through various projects. Allocation of funds for development and maintenance of NHs are made State / Agency wise and not project wise. State-wise and year-wise details of expenditure incurred towards development and maintenance of NHs during last five years is given at **Statement-II**.

344 road accidents have been reported on NHs passing through Amethi district since 2021 (data based on electronic Detailed Accident Report is implemented since 2021).

(e): As per the latest available information, 85 under construction NHs projects including projects under Bharatmala Pariyojana are delayed by more than three years, attributable to various issues such as, bottlenecks relating to land

acquisition, statutory clearances / permissions, utility shifting, encroachment removal, law and order issues, financial crunch affecting implementation capacity of concessionaire / contractor, poor performance of contractor / concessionaire, and Force Majeure events, such as, Covid-19 pandemic, Change of Law, etc.

The Government has undertaken various initiatives to prevent recurrence of delays and cost escalations. These include streamlining and expediting land acquisition and compensation using “BhoomiRashi” portal integrated with Public Finance Management System (PFMS) and GIS-based Land Acquisition Plan, revamping “Parivesh” Portal, to facilitate faster forest and environmental clearances, enabling online approval of General Arrangement of Drawings (GAD) of Road Over Bridge/ Road Under Bridge (ROB/ RUB), and leveraging the mechanism of review and resolution of bottlenecks / hindrances in ongoing projects, in active collaboration with the State Governments and other stakeholders. Government has also launched a web portal for Railway related clearances with defined timelines for various approvals.

The Government has put in place a strong framework using multiple mechanisms for monitoring project progress. Regular review meetings are conducted at various levels with stakeholders to assess project progress, and critical projects, such as those delayed by more than three years or pending for award/ appointment. Cost escalation is not incurred in all delayed projects. If delay is not attributable to the Contractor, escalation is paid as per contract

conditions, which may or may not result in additional cost, depending upon final value of price escalation determined on actual completion of project. If delay is attributable to the Contractor, damages are imposed and there is no additional cost due to delay.

Many State Governments conduct coordination meetings led by the Chief Secretary to resolve issues affecting project execution. Projects where issues remain unresolved are escalated for further review through the Project Monitoring Group. As a result of the above, no. of projects delayed by more than 3 years has come down from 152 in April 2024 to 79 in March 2026.

STATEMENT-I

The State/UT wise details of length (km) of NHs constructed since financial year 2018-19

Sr. No.	State/UT	2018-19	2019-20	2020-21	2021-22	2022-23	2023-24	2024-25	2025-26 (till feb)
1	Andhra Pradesh	438	587	515	347	438	799	757	665
2	Arunachal Pradesh	157	94	135	206	320	262	152	58
3	Assam	323	247	567	318	310	272	344	244
4	Bihar	333	197	691	576	488	497	465	249
5	Chhattisgarh	397	198	247	320	243	251	308	233
6	Goa	11	30	49	65	16	11	27	6
7	Gujarat	303	292	361	249	658	622	500	420
8	Haryana	226	220	406	290	358	300	287	75

Sr. No.	State/UT	2018-19	2019- 20	2020- 21	2021-22	2022-23	2023- 24	2024- 25	2025-26 (till feb)
9	Himachal Pradesh	157	76	89	146	139	251	166	121
10	Jharkhand	287	298	358	298	245	248	202	125
11	Karnataka	779	500	425	419	393	741	477	348
12	Kerala	121	186	344	76	171	282	193	54
13	Madhya Pradesh	829	714	877	871	667	792	894	674
14	Maharashtra	2293	2422	2870	1534	1087	1463	1203	937
15	Manipur	318	304	224	221	269	202	216	68
16	Meghalaya	13	0	36	26	98	162	154	47
17	Mizoram	59	42	169	239	205	209	126	44
18	Nagaland	34	68	197	254	236	159	230	108
19	Odisha	534	441	683	544	410	357	330	223
20	Punjab	209	344	188	150	274	409	227	186
21	Rajasthan	728	1018	825	722	715	868	794	582
22	Sikkim	83	29	39	45	49	78	58	6
23	Tamil Nadu	356	204	447	470	690	814	613	390
24	Telangana	370	340	227	236	172	513	416	185
25	Tripura	41	5	78	181	204	47	51	21
26	Uttar Pradesh	882	694	917	824	642	939	906	855
27	Uttarakhand	237	357	577	354	219	216	148	80
28	West Bengal	127	174	400	169	284	190	121	47
29	Andaman and	61	65	113	39	25	11	18	10

Sr. No.	State/UT	2018-19	2019-20	2020-21	2021-22	2022-23	2023-24	2024-25	2025-26 (till feb)
	Nicobar Islands								
30	Dadra and Nagar Haveli and Daman and Diu	0	0	3	0	0	0	0	6
31	Delhi	42	38	20	5	43	53	10	6
32	Jammu and Kashmir	95	46	234	263	217	243	214	124
33	Ladakh	0	4	7	0	51	81	50	17
34	Puducherry	12	3	7	0	0	11	0	0

STATEMENT-II

The State / UT - wise details of expenditure incurred towards development and maintenance of NHs during the last five years

(Amount in ₹ Crore)

Sr. No.	State/UT	2020-21	2021-22	2022-23	2023-24	2024-25
1	Andhra Pradesh	4,281	5,890	6,957	11,440	11,756
2	Arunachal Pradesh	2,512	2,718	3,140	2,649	3,599
3	Assam	3,753	3,150	4,557	9,137	7,207
4	Bihar	6,716	9,174	9,347	10,749	8,840

Sr. No.	State/UT	2020-21	2021-22	2022-23	2023-24	2024-25
5	Chhattisgarh	2,224	1,936	2,468	4,255	2,280
6	Goa	734	615	673	620	651
7	Gujarat	7,533	10,710	9,831	10,900	8,091
8	Haryana	10,651	7,203	3,924	6,062	4,344
9	Himachal Pradesh	2,033	3,164	4,534	5,175	3,994
10	Jharkhand	2,627	2,853	3,127	4,599	5,169
11	Karnataka	5,838	7,681	6,763	12,695	10,819
12	Kerala	12,831	10,136	3,994	10,419	5,082
13	Madhya Pradesh	8,250	9,006	6,210	7,447	7,799
14	Maharashtra	20,844	18,655	18,355	19,867	18,512
15	Manipur	978	2,142	2,737	2,598	2,011
16	Meghalaya	861	819	684	1,803	1,697
17	Mizoram	1,238	2,054	3,218	2,189	2,091
18	Nagaland	2,382	1,943	1,666	1,414	1,600
19	Odisha	5,336	4,510	4,643	5,948	5,786
20	Punjab	3,301	7,179	10,093	12,419	7,898
21	Rajasthan	7,340	11,353	9,719	8,874	6,301
22	Sikkim	1,053	811	1,008	684	441
23	Tamil Nadu	4,868	4,305	8,230	9,925	9,068
24	Telangana	2,907	3,458	3,622	6,117	7,496
25	Tripura	1,026	1,085	1,156	1,546	767

Sr. No.	State/UT	2020-21	2021-22	2022-23	2023-24	2024-25
26	Uttar Pradesh	18,768	13,944	21,453	28,114	20,665
27	Uttarakhand	2,800	2,112	3,219	4,545	3,835
28	West Bengal	2,658	3,642	3,053	3,543	2,240
29	Andaman and Nicobar Islands	349	246	143	96	204
30	Chandigarh	2	6	1	0	0
31	Dadra and Nagar Haveli and Daman and Diu	43	30	26	2	46
32	Delhi / Headquarters	-1,482	3,961	7,164	3,223	2,840
33	Jammu and Kashmir	2,932	6,817	7,370	10,528	10,204
34	Ladakh	24	352	574	658	768
35	Puducherry	21	1	61	35	23

[Negative figure against State/UT during the year indicates transfer of project/expenditure from that State/UT to other State/UT]

STATEMENT-III

The State / Union Territory (UT) – wise details of major deficiencies in NH stretches in the last three years and current year along with status of its rectification works and action taken against contractors / concessionaires / consultants.

State/ UT	S. No.	Name of the Project	Year of incident	Details of Major damages / defects	Action Taken
Arunachal Pradesh	1	Permanent solution to Slip Zones on Papu – Yupia – Hoj – Potin section of NH-713A and NH-13 at Km 31.000 (Hoj Market), Km 38.300 (Yabi Village), Km 39.000 (Waterfall), Km 39.700 (Appa Crusher) and Km 40.300 (Crusher Point) in the state of Arunachal Pradesh	2024	RE wall Collapsed	Rectification of defective work initiated by the Contractor. Penalty of 5% of contract value imposed on Contractor.
Andhra Pradesh	2	Six-laning of Vijayawada bypass from Chinna Autupalli (Design Ch.0+000) to Gollapudi (Design Ch. 30+000) in Vijayawada – Gundugolanu Section of NH-16 in the State of Andhra Pradesh under Bharatmala Pariyojana on Hybrid Annuity Mode	2024	Defects in the construction of RE wall.	Concessionaire commenced the rectification work based on recommendation /suggestion of RE wall Expert. Rs.10,99,235/- was recovered as damages from Concessionaire.

State/ UT	S. No.	Name of the Project	Year of incident	Details of Major damages / defects	Action Taken
	3	6 laning of existing 4-lane road from Kalaparru (Design Km 1050.680) to Chinna Avutupalli (Design Km 1076.480) of NH-5 including 6-lane Hanuman Junction Bypass from (Existing Km 1055.680 to Km 1060.800) (Design Ch.0.000 to Ch.6.720) (Total Design Length: 27.40 Km) in the State of Andhra Pradesh under NHDP Phase-V under Bharatmala Pariyojana on EPC Mode (Package-2)	2025	Defects in the construction of RE wall.	Contractor rectified defects at his own cost. Show-cause notices issued to Contractor as per Contractual provisions.
Bihar	4	Four Laning of Simaria-Khagaria Section of NH-31 from Km. 206.050 to Km. 266.282 (Design Chainage) and (Existing Chainage Km. 209.945 to Km. 270.000 of NH-31) in the State of Bihar on EPC Mode	2023	Issues reported by CRRI in quality of Concrete of superstructure in bridge at Km 264.946	Repair works taken up by Contractor as recommended in CRRI report
	5	Varanasi - Mohania (GTRIP/5; Package - IV A): 4L of existing 2L section from km. 65 to km. 317 of NH-2 in	2023	Major deficiencies in structural elements	Damages of INR 25 Cr imposed on Contractor

State/ UT	S. No.	Name of the Project	Year of incident	Details of Major damages / defects	Action Taken
		UP and Bihar on NH-2			
	6	Chhapra-Hajipur Section of NH-19 (New NH-31)	2023	Falling of concrete from the deck slab of Major Bridge at km 145+280 and Falling of Concrete from the Deck Slab of ROB at Ch 157+860.	Project Manager and Bridge Engineer of the Concessionaire were suspended. Reconstruction completed by concessionaire at their own cost.
	7	Umagaon-Saharsa PKG-IV (Kosi Bridge and approach Road)	2024	A girder collapsed during construction.	Chief Project Manager and Engineer (Launching) of Contractor suspended.
Chhattisgarh	8	4-Laning of Simga-Sargaon Section of NH-200 (New NH-130) from Km 48+580 to Km 91+026	2024	Cracks in Cement Concrete Panels	Rectifications initiated at cost of EPC Contractor.
	9	Rehabilitation and Upgradation 2-lane with paved shoulders configuration of Bilaspur Urdawal section in km 241.553 to 312.60 = 71.0476 km (Masanialala to Rengapali) on NH 200 (New NH 49) (Package-III)(Borai river MNB at km 217.358)	2025	Damage in slab of Minor bridge	The work is in Defect Liability Period and taken up by Contractor at his own cost.

State/ UT	S. No.	Name of the Project	Year of incident	Details of Major damages / defects	Action Taken
Haryana	10	Flyover and underpass at Hero Honda Chowk NH 48	2024	Some portion of deck slab fallen down with settlement of the bituminous surface (MCW-01) on RHS at Ch. 36+350	Arbitration notice issued to Contractor for recovery of damages. Process of Rectification and repair works initiated.
	11	Delhi-Vadodara Expressway Pkg. 2	2024	Rutting	Authority has imposed damages amounting to Rs.48,61,243/- on the contractor for delayed maintenance. Rectification of rutting has been taken up by Contractor and majority of the rutted portion has been rectified.
	12	Delhi-Vadodara Expressway Pkg. 3	2024	Rutting	Authority has imposed damages amounting to Rs. 42,95,049/- on the contractor for delayed maintenance. Rectification of rutting has been taken up by Contractor and majority of the rutted portion has been rectified.

State/ UT	S. No.	Name of the Project	Year of incident	Details of Major damages / defects	Action Taken
Gujarat	13	Sanchore-Santalpur Package-4	2025	Ruts, cracks and surface deformation/ Distress was observed recently after rains in June month 2025, severe rutting at some locations.	Penalty of ₹2.8 crore has been imposed on the Contractor along with a recommendation for debarment up to one year or until successful rectification, whichever is later. Contractor has taken up repair/ restoration works. The Project Director of NHAI was suspended.
Jharkhand	14	Four Laning of Mahulia-Baharagora-JH/WB Border Section of NH- 33 (from Km.277+ 500 to Km.333+500) and NH-06 (from Km.199+200 to Km.183+587) (Length of 71.61Km) in the State of Jharkhand on EPC Pattern under NHDP Phase –III.	2024	Cracked PQC panels, Potholes	Rs. 1.55 Cr penalty imposed on Contractor.
Karnataka	15	Two/Four Laning of BRT Tiger Reserve Boundary to Bengaluru Section of NH-948	2025	Km 337+670 to Km337+680 RE Block of length 10 mts collapsed	Concessionaire has taken up repair/ restoration works as per recommendation of report submitted by

State/ UT	S. No.	Name of the Project	Year of incident	Details of Major damages / defects	Action Taken
					IISC Bangalore.
	16	Four laning of Goa-Karnataka Border to Kundapur section of NH-66 (formerly NH-17) from Km. 93.700 to Km. 283.300 in the State of Karnataka	2024	Incident of collapse of three spans of Kaali Bridge. Inadequate slope stability works.	Contractor debarred for 1 month on Aug 2024.
Kerala	17	NH Connectivity to ICTT at Vallarpdam from Kalamassery to Vallarpadam NH 966A	2025	Distress in pile foundation was observed at Bridge no. 07 and 08 Ch. 7+960 and Ch. 9+067 (BHS)	Penalty of Rs. 30.74 Cr was imposed on Contractor
	18	Kodugallur to Edappally NH 66	2025	Damages in the pile foundation Ch. 398+400 and 398+989 (RHS) Sub-standard work (Minor Bridge works, backfill material for RS Wall, Poor safety precautions, delayed grouting of girders, bulging of bearing) or poor quality (Defective RE Panels)	Concessionaire debarred for 1 year. Rectification works taken up at cost of contractor.
	19	Chengala-Neeleshwaram Section of NH-66	2025	Soil nailing collapsed	Authority has suspended the

State/ UT	S. No.	Name of the Project	Year of incident	Details of Major damages / defects	Action Taken
				incident occurred at Ch. 58+035 to Ch. 58+100 (RHS) on 16.06.2025 with no casualties.	Concessionaire and its promoter from future bidding for 01-month period. Debarment also issued to Concessionaire. Senior Bridge Engineer of AE removed from site.
	20	Neeleshwaram- Thaliparambha Section of NH-66	2025	Unprotected soil slip in the cut section with debris deposition on carriageways.	Rectification work carried out and traffic restored with precautionary barricading in median portion.
	21	NHAI - Six laning from start of Valanchery bypass to Kappirikkad section of NH – 66 (old NH-17) from Design Ch. 298+500 (Ex. km 304.250) to Design Chainage 335+850 (Ex. km 349.260) in the state of Kerala on Hybrid Annuity Mode under Bharatmala Pariyojana	2025	RE wall collapsed	Debarment of Contractor and Independent Engineering firm from participating in ongoing/future bidding for 01 month period or completion of investigation by the expert Committee whichever is later.
	22	Thuravoor-paravoor	2025	Collapse of 4 PSC Girders during	Penalty of Rs. 15.35 Lakhs imposed. Bridge

State/ UT	S. No.	Name of the Project	Year of incident	Details of Major damages / defects	Action Taken
				constructions	Engineer and Team Leader of AE were Terminated.
	23	Six Laning of Start of Kollam Bypass to Kadambattukonam from Km.486+000 to Km.517+800 of NH-47 (New NH-66) in the State of Kerala	2025	Failure/Collapse of scaffolding of Minor Bridge (under construction) at Km.Ch. 497+370(RHS)	Penalty of Rs. 9.55 lakhs imposed on Concessionaire
	24	on Hybrid Annuity Mode under BharatmalaPariyojna	2025	Failure of RE Wall Ch. 504+400 to 504+500(LHS)	Rectification initiated by Concessionaire.
	25	6L Elevated Corridor along with development of existing 4 lane road at ground level from Aroor to Thuravoor Thekku section of NH 66	2025	Toppling of two PSC girders at span P-202-P-203 Failure on part of AE to review efficacy of material being used in launching and not ensuring application of approved launching scheme.	Contractor and AE debarred from future bidding for 1 month.
	26	Azhiyur-Vengalam	2024	Soil nailing collapse At Km:191(LHS) and Km:193(RHS)	Rectification initiated by Concessionaire.
	27	Ramanattukara-Valanchery	2025	Defects in RE wall	Rectification works

State/ UT	S. No.	Name of the Project	Year of incident	Details of Major damages / defects	Action Taken
					initiated by Contractor at his own cost.
	28	Thaliparamba-Muzhapilangadu	2026	Retaining wall sliding and defects in ground improvement works.	Damaged portion dismantled and rectification works initiated by Concessionaire.
Madhya Pradesh	29	4-laning of Bhopal-Bioara section of NH-46	2025	Premature failure of pavement.	Penalty of Rs. 119 Cr imposed on Contractor. Rectification work initiated at the cost of Contractor.
Maharashtra	30	Balance work for 4-laning of Panvel to Indapur section from km.0.0 to km.42.3 of NH-66 - EPC	2024	Panel cracking, poor riding quality, bumps, poor diversions etc.	Contractor has taken up rectification works.
	31	Mehkar-Ajispur Road	2024	Cracked panels	The Performance BG of Contractor is forfeited. Process initiated for rectification of damages.
	32	Bhokar-Sarsam	2024	Cracked panels	Contractor has initiated actions for rectification of damages.
	33	Sillod-Fardapur	2024	Cracked panels	Contractor has initiated actions for rectification of damages.

State/ UT	S. No.	Name of the Project	Year of incident	Details of Major damages / defects	Action Taken
	34	Rehabilitation and upgradation and NH-66 (Erstwhile NH-17) from km 241+300 to 281+300 (Arawali to Kante Section) to four lane with paved shoulder in the state of Maharashtra under NHDP-IV on Hybrid Annuity Mode.	2025	Depression and cracks in PQC	Contractor has initiated actions for rectification of damages.
	35	Rehabilitation and Upgradation of NH-66 (Old NH17) from Km 281+300 to Km 332+200 (Kante to Waked section) to four lanes in the state of Maharashtra under NHDP-IV on Hybrid Annuity Mode.	2024	PQC cracks and settlement.	Contractor has replaced cracked panels.
	36	Rehabilitation and up-gradation of NH-66 (Old NH-17) from km 332/200 to km 367/200 (Watul to Talgaon Section) to four lanes in the State of Maharashtra under NHDP-IV on EPC Mode.	2024	Full depth Cracks in PQC	Contractor has initiated actions for rectification of damages.

State/ UT	S. No.	Name of the Project	Year of incident	Details of Major damages / defects	Action Taken
	37	Rehabilitatyion and up gradation for Talere Gaganbawada Kolhapur Road (NH-166G) stretches start from Ch. 6/00 Km. to Ch. 11/00 Km. and Ch. 19/300 Km. (Start of Karul Ghat) to 35/300 Km. (End of Gaganbawada) of NH-166G to 2 lane paved shoulder/2 lane configuration lane, length 21.00 Km. in the state of Maharashtra on EPC Mode.	2025	Cracks in PQC	Contractor has initiated actions for rectification of damages.
	38	Rehabilitation and Up-gradation to Two lanes with paved shoulder from Karad to Tasgaon NH 266 from Km. 0/00 to 58/830 in the State of Maharashtra on EPC mode	2024	Cracked panels	Rectification of damages taken up at risk and cost of Contractor.
	39	Upgradation to two lane with paved shoulder from Salaikhurd to Tiroda Km 120/100 to 163/200 (Design Km 44/00 to 87/00) of NH 753 on EPC Mode in the state of Maharashtra	2024	Post construction defects are observed in the Rigid Pavement i.e. formation of Longitudinal and Lateral cracks, Opening of Central Joints, Settlement of	IIT Bombay has been appointed for Technical Investigation of defects and suggestion of remedial measures.

State/ UT	S. No.	Name of the Project	Year of incident	Details of Major damages / defects	Action Taken
				Panels etc.	
Rajasthan	40	Delhi Vadodara Expressway NE-4 Pkg.06	2024	Rutting, Raincuts, potholes and settlement	Penalty imposed on each contractor amounting to Rs. 50 Lakhs for non-rectification of defects in the stipulated time frame as per provision of contract agreement.
	41	Delhi Vadodara Expressway NE-4 Pkg.07	2024		
	42	Delhi Vadodara Expressway NE-4 Pkg.08	2024		
	43	Delhi Vadodara Expressway NE-4 Pkg.09	2024		
	44	Construction of 6-lane access-controlled Greenfield highway from km 28+70 to Km. 53+0 of Sangariya (near Chautala)-Rasisar (near Bikaner) section of NH-754K as a part of Amritsar-Jamnagar Economic Corridor in the State of Rajasthan under Bharatmala Pariyojana -Phase-I (AJ/SR-Package-2)	2024	Deficiencies in riding quality and settlement at some locations observed	(i) Damage of Rs. 50.00 Lakhs imposed upon the Contractor. (ii) Two key personnel of Authority Engineer team were terminated due to poor supervision.

State/ UT	S. No.	Name of the Project	Year of incident	Details of Major damages / defects	Action Taken
	45	Construction of 6-lane access controlled Greenfield highway from km 53+000 to Km. 88+000 of Sangariya (near Chautala)-Rasisar (near Bikaner) section of NH-754K as a part of Amritsar-Jamnagar Economic Corridor in the State of Rajasthan under Bharatmala Pariyojana-Phase-I (AJ/SR-Package-3)	2024	Failure of the nose structure while launching of 83 mtr single span truss bridge	Penalty of Rs. 1.00 Cr. imposed and warning for debarment action for any future instances upon the Contractor was issued. Debarment of fabrication team and Designer team issued for the period of 02 years in NHAI works. Penalty of Rs. 20 Lakhs and warning for debarment action for any future instances upon the Authority Engineer. Debarment of Senior bridge Engineer deployed by the Authority Engineer issued for a period of 2 years in NHAI works.

State/ UT	S. No.	Name of the Project	Year of incident	Details of Major damages / defects	Action Taken
	46	Delhi-Vadodara Expressway Pkg. 4	2024	Rutting and settlement of approach	Damages amounting to Rs. 1.06 Cr. imposed for delayed maintenance. Also, IIT Kharagpur has been engaged for detailed study for permanent rectification of defects.
	47	Delhi-Vadodara Expressway Pkg. 5	2024	Rutting, settlement of approach and bulging of RE wall	Damages amounting to Rs. 88.32 lakhs imposed for delayed maintenance. Bulging of RE wall has been rectified as per suggestions of CRRI. Majority of the rutting has been rectified. Further, in addition to above, IIT Kharagpur has been engaged for detailed study for permanent rectification of defects.
	48	Delhi-Vadodara Greenfield Alignment (NH-148N) (Pkg-16) (Ch. 427.300 to Ch.452.420) [Major bridge	2024	Stretch is operational w.e.f. 30.11.2023 and at some locations the settlements observed	EPC Contractor has rectified damages. R

State/ UT	S. No.	Name of the Project	Year of incident	Details of Major damages / defects	Action Taken
		over Takli river near Nayagaon Jageer village to Rajasthan/MP Border]		in approaches of structure	
	49	Construction of proposed 2-lane ROB and its approaches in lieu of existing level crossing no. C-64 at km. 172.990 on Jodhpur–Ajmer Road on NH-65 in District Nagaur Rajasthan	2024	Post-completion, structural defects have been observed in the deck slab of the ROB due to honeycombing caused by poor workmanship.	Contract has been terminated. Debarment of contractor taken up. Bid for rectification works invited.
	50	4-laning of Sethiyathope - Cholpauram section from Km 65.960 to Km 116.440	2025	The RE wall blocks portion of the A2 (Thanjavur) side approach (LHS side) have been disconnected from the geo grid and fallen down.	The rectification work completed by the Concessionaire at their own cost.
	51	4-laning of Thanjavur - Trichy section from Km 80.000 to Km 136.490	2023	The RE wall panel portion of the A1 (Thanjavur) side approach (LHS side) have been disconnected from the geo grid and fallen	Based on report of Expert Committee, restoration work using soil nailing completed by Contractor.

State/ UT	S. No.	Name of the Project	Year of incident	Details of Major damages / defects	Action Taken
				down.	
Uttar Pradesh	52	Construction of 4 lane green field highway from km 35.00 to 49.155 of NH-731A with paved shoulder on Hybrid Annuity Mode in the State of Uttar Pradesh.	2025	Cracks observed over DBM due to percolation of rain water in some stretches.	The project is under construction, the repair and rectification work taken up by the concessionaire at its own cost.
	53	Lucknow Ring Road Pkg-3A	2024	Cracks in PQC Panel in length of 2.886 Km.	Contractor has initiated process for rectification of damages.
Uttar Pradesh and Uttarakhand	54	4L of Haridwar-Nagina section of NH-74	2023	PQC panel cracks	Contractor has initiated process for rectification of damages.
Uttarakhand	55	Construction, Operation and Maintenance of 2-Lane Bi-Directional Silkyara Bend Barkot Tunnel with escape passage including approaches on Dharasu–Yamunotri section between Ch. 25.400 Km and Ch. 51.000 Km falling along NH-134 (OLD NH-94) in the state of Uttarakhand	2023	Collapse at cavity in under construction Silkyara Tunnel.	Rectification measures taken up by the EPC contractors at its own cost. Actions as per the Investigation Committee Report initiated.

State/ UT	S. No.	Name of the Project	Year of incident	Details of Major damages / defects	Action Taken
West Bengal	56	Construction of 4-Laning of Puruliya Bypass Section from Km. 84.030 to Km. 94.345 of NH-32 (length 10.315 Km) in the State of West Bengal on EPC Mode	2025	Cracks have developed in the newly constructed PQC.	i) Rectification works initiated by Contractor. Amount of Rs. 20.00 Lakh withheld from Contractor's bill. ii) Key personal of AE has been debarred for a period of one year.
	57	Four laning with paved shoulders of NH-6 from Chichra to Kharagpur Km 185.150 to Km 134.400 including rehabilitation of existing four lane from Km 134.400 to Km 129.600 in the state of West Bengal	2023	Cracks in PQC panels	Rectification works completed at cost of EPC Contractor.
	58	Four laning of Berhampore – Farakka Section of NH-12 (old NH-34)	2024	Failure of membrane pad of Pot – PTFE bearing on P2 of Ahiron Bridge (Ch. 257+440 LHS MJB-truss). Also, a level difference up to 90mm had been observed between expansion joint of deck-I and	Rs. 26.19 lacs penalty imposed on Concessionaire. Rectification work completed.

State/ UT	S. No.	Name of the Project	Year of incident	Details of Major damages / defects	Action Taken
				deck-II along with missing of some anchoring bolts of connecting gusset plates.	
	59	Four laning of Farakka – Raiganj Section of NH-12 (old NH-34)	2024	Crack at the bottom of the deck slab at km 325+060 of the Mahananda Bridge (LHS). The crack was located under the fast lane between span P1 and P2 (PSC Girder). At RHS Pier 4 of MJB at 325+223, piles are exposed and heavy reinforcement were exposed. Exposed reinforcement were corroded.	Rectification work initiated by Concessionaire.
	60	Four laning of Berhampore – Farakka Section of NH-12 (old NH-34)	2025	Rutting, Potholes, Cracks	Rectification initiated by Concessionaire at his own cost.
	61	Six Laning of National Corridor NH-19 from Palsit to Dankuni (up to NH-6	2026	Collapse of RE Wall	Toll has been suspended. 2 key personnel of IE and

State/ UT	S. No.	Name of the Project	Year of incident	Details of Major damages / defects	Action Taken
		Connector) from km 588.870 to km 652.700 in the state of West Bengal under Bharatmala Pariyojana to be executed on BOT (Toll) basis.			Concessionaire suspended.
Odisha	62	Chandikhole-Bhadrak Section of NH-16	2023	1. Faulty Design in Bridge at km. 96+326: 2. Bridge at km. 79+614: The span A1-P1 had dislodged from the pier P2 due to breaking of the cantilever Portion of the pier cap and had fallen on the ground. Appearance of wide cracks (up to 3-4mm) in the pier cap on grid "P2". Damages of deck slab and girders of the dislodged span.	1. For Faulty Design at Km 96+326, penalty imposed of Rs.30 Lakhs on the Concessionaire and Rs.5 Lakhs on the Independent Engineer. Team Leader of IE and Key Personnel of Concessionaire suspended. 2. For Bridge at km. 79+614: Penalty of Rs.5 crore imposed on the Contractor and Penalty of Rs.20 lakh imposed on the Supervision Consultant. Debarment of DPR

State/ UT	S. No.	Name of the Project	Year of incident	Details of Major damages / defects	Action Taken
					Consultant for 1 year. The cost of entire remedial measures / reconstruction recovered from the Concessionaire.
Assam	63	Construction of 6-lane Standalone Flyovers at Bongaigaon, Chapaguri, Pathsala, Simlaguri Chowk and Baihata Junctions on stretches of NH-31 and NH-31C [new NH-27 (EW)] in the State of Assam under Bharatmala Pariyojana on EPC basis	2024	Falling of one PSC Girder at Baihata Flyover (Span P1-P2), resulting in the death of one person.	Penalty imposed on Contractor. Contractor debarred for 4 months.
Meghalaya	64	Two Lane with paved shoulders configuration in Jowai-Meghalaya Assam Border Section of NH - 44 from Km 69.200 to Km 173.200 (design Ch 171.455) in the state of Meghalaya	2025	Slippage of Bituminous concrete for a length of approximate 10-15 mtrs	Penalty of Rs. 20,00,000/- imposed on Contractor and rectification work carried out by Contractor at his own cost.

State/ UT	S. No.	Name of the Project	Year of incident	Details of Major damages / defects	Action Taken
Delhi	65	Construction of Dwarka Expressway Package-1, from Shiv Murti Intersection at Km 20 of NH-8 till road under Bridge (RUB) near Dwarka Sector-21(From Km -0.600 to 5.300) in the state of Delhi on EPC mode	2023	P8-P9 of flyover part of Shiv Murti interchange on Dwarka Expressway toppled.	Remedial measures completed by Contractor.
Andaman and Nicobar Islands	66	Rehabilitation of km 181.00 to Km 206.00 section in Andaman Trunk Road of NH-4 to Intermediate Lane with hard shoulder in the union Territory of Andaman and Nicobar islands (Total length 25.00 km) on EPC Mode” (Package-VII)	2024	Distress, sinking of pavement at various locations.	Rectification works completed.
	67	Construction of 4 Nos. of Minor Bridges at Km 21.717, Km 23.150, Km 88.300, Km 92.100 of NH- 223 (New NH-4) connecting South Andaman and Baratang Island in the Union Territory of Andaman and Nicobar Islands on EPC mode.	2024	Punching in Deck Slab (LHS) of the minor bridge across BD Nallah at Km 88+300 and other quality issues including bad workmanship.	The EPC contractor has carried out the necessary rectifications at their own expense including replacement of slab as recommended by CRRI-CSIR report.

कच्चे तेल और प्राकृतिक गैस का उत्पादन

6222. श्री दिलीप शङ्कीया:

श्रीमती शोभनाबेन महेन्द्रसिंह बारैया:

श्रीमती माला राज्यलक्ष्मी शाह:

श्री बिद्युत बरन महतो:

श्रीमती अपराजिता सारंगी:

श्री प्रवीण पटेल:

श्री विश्वेश्वर हेगड़े कागेरी:

श्रीमती कमलेश जांगड़े:

श्री प्रदीप कुमार सिंह:

श्री लुम्बाराम चौधरी:

श्री रमेश अवस्थी:

श्री तेजस्वी सूर्या:

श्री दिनेशभाई मकवाणा:

श्री कृष्ण प्रसाद टेन्नेटी:

श्री चन्द्र प्रकाश जोशी:

श्री प्रताप चंद्र षडङ्गी:

श्रीमती कमलजीत सहरावत:

श्री माधवनेनी रघुनंदन राव:

डॉ. विनोद कुमार बिंद:

क्या पेट्रोलियम और प्राकृतिक गैस मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार द्वारा देश की ऊर्जा आयात पर बढ़ती निर्भरता को देखते हुए घरेलू कच्चे तेल और प्राकृतिक गैस के उत्पादन के लिए हाल ही में कोई मूल्यांकन किया गया है;

(ख) यदि हां, तो गत तीन वर्षों के दौरान कच्चे तेल और प्राकृतिक गैस के उत्पादन स्तर सहित तत्संबंधी ब्यौरा क्या है;

(ग) क्या सरकार ने पश्चिम एशिया में बढ़ते युद्ध के तनाव के बीच विदेशों से तेल के स्थिर आयात को सुनिश्चित करने के लिए कोई कदम उठाए हैं; और

(घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

पेट्रोलियम और प्राकृतिक गैस मंत्रालय में राज्य मंत्री; तथा पर्यटन मंत्रालय में राज्य मंत्री (श्री सुरेश गोपी):

(क) और (ख): सरकार देश में कच्चे तेल और प्राकृतिक गैस के उत्पादन की लगातार निगरानी और आकलन करती है। गत तीन वर्षों के दौरान उत्पादित कच्चे तेल और गैस की मात्रा निम्नानुसार है:

	2022-23	2023-24	2024-25
कच्चा तेल उत्पादन (एमएमटी)	29.18	29.36	28.71
सकल उत्पादन (बीसीएम)	34.45	36.43	36.13

स्रोत: पेट्रोलियम योजना एवं विश्लेषण प्रकोष्ठ

एमएमटी: मिलियन मीट्रिक टन बीसीएम: बिलियन घन मीटर

(ग) और (घ): कच्चे तेल की आपूर्ति की सुरक्षा सुनिश्चित करने और किसी एक क्षेत्र से कच्चे तेल पर निर्भरता के जोखिम को कम करने के लिए तेल और गैस सार्वजनिक क्षेत्र के उद्यम (पीएसईज), जो बोर्ड द्वारा संचालित कंपनियां हैं, अपनी तकनीकी और वाणिज्यिक आवश्यकताओं के आधार पर विभिन्न स्रोतों से कच्चा तेल प्राप्त करती हैं। वर्तमान में, ये पीएसईज मिडिल ईस्ट के पारंपरिक आपूर्तिकर्ताओं के अलावा संयुक्त राज्य अमेरिका, नाइजीरिया, अंगोला, कनाडा, कोलंबिया, ब्राजील और मैक्सिको जैसे नए आपूर्तिकर्ताओं सहित 41 देशों से कच्चा तेल आयात करती हैं।

उत्तर प्रदेश में विद्युत आपूर्ति

6223. श्री छोटेला:

क्या विद्युत मंत्री यह बताने की कृपा करेंगे कि:

उत्तर प्रदेश के सोनभद्र क्षेत्र सहित रॉबर्ट्सगंज लोक सभा निर्वाचन क्षेत्र के ग्रामीण क्षेत्रों, जहां वर्तमान में अनियमित और अनिश्चित विद्युत आपूर्ति हो रही है, में कब तक नियमित और निर्बाध विद्युत आपूर्ति सुनिश्चित की जाएगी?

विद्युत मंत्रालय में राज्य मंत्री; तथा नवीन और नवीकरणीय ऊर्जा मंत्रालय में राज्य मंत्री (श्री श्रीपाद येसो नाईक):

- (i) विद्युत एक समवर्ती विषय होने के कारण, उपभोक्ताओं को विद्युत की आपूर्ति और वितरण, वितरण यूटिलिटी के दायरे में आता है, जो अपने संबंधित राज्य विद्युत नियामक आयोग (एसईआरसी) और राज्य सरकार के मार्गदर्शन में कार्य करती हैं।
- (ii) इसके अलावा, विद्युत (उपभोक्ता अधिकार) नियम, 2020 के नियम (10) के अनुसार, वितरण लाइसेंसधारी सभी उपभोक्ताओं को 24x7 विद्युत की आपूर्ति करेगा। तथापि, आयोग कृषि जैसे कुछ उपभोक्ता वर्गों के लिए आपूर्ति के घंटे कम कर सकता है। ये नियम सभी राज्यों और सभी क्षेत्रों पर लागू होते हैं। उत्तर प्रदेश राज्य द्वारा दी गई जानकारी के अनुसार, सोनभद्र क्षेत्र सहित रॉबर्ट्सगंज लोकसभा क्षेत्र के ग्रामीण क्षेत्रों में रोस्टर के अनुसार विद्युत की आपूर्ति की जा रही है। ब्यौरा निम्नानुसार है:

यूपीपीसीएल (उत्तर प्रदेश पावर कॉर्पोरेशन लिमिटेड)	रोस्टर के अनुसार विद्युत आपूर्ति (घंटों में)
शहरी क्षेत्र	24:00
तहसील क्षेत्र	21:30
ग्रामीण क्षेत्र	18:00

- (iii) भारत सरकार ने पहले 2014 में शुरू की गई दीन दयाल उपाध्याय ग्राम ज्योति योजना (डीडीयूजीजेवाई), अक्टूबर 2017 में शुरू की गई प्रधानमंत्री सहज बिजली हर घर योजना (सौभाग्य) और वर्तमान में जुलाई 2021 में शुरू की गई संशोधित वितरण क्षेत्र योजना (आरडीएसएस) जैसी स्कीमों के माध्यम से गुणवत्तापूर्ण विद्युत तक पहुंच प्रदान करने में राज्यों के प्रयासों को सहायता प्रदान की है।
- (iv) राज्यों/केंद्र शासित प्रदेशों द्वारा दी गई जानकारी के अनुसार, देश के सभी आबाद जनगणना गांवों में 28 अप्रैल, 2018 तक विद्युतीकरण कर दिया गया था। सभी राज्यों/केंद्र शासित प्रदेशों द्वारा दी गई जानकारी के अनुसार, डीडीजीजेवाई योजना के तहत और उसके बाद सौभाग्य योजना के तहत, सभी इच्छुक परिवारों का विद्युतीकरण पूरा कर लिया गया था। ये दोनों स्कीम 31.03.2022 को बंद हो गईं।
- (v) आरडीएसएस के तहत, देश भर में हानि न्यूनीकरण अवसंरचना और स्मार्ट मीटरिंग कार्यों के लिए 2.83 लाख करोड़ रुपये की परियोजनाओं को मंजूरी दी गई है। इसमें उत्तर प्रदेश राज्य के लिए 40,739 करोड़ रुपये शामिल हैं, जिसमें हानि न्यूनीकरण अवसंरचना कार्यों के लिए 21,782 करोड़ रुपये और स्मार्ट मीटरिंग कार्यों के लिए 18,956 करोड़ रुपये शामिल हैं। रॉबर्ट्सगंज लोकसभा क्षेत्र के लिए, हानि न्यूनीकरण अवसंरचना कार्यों के लिए 227.78 करोड़ रुपये और स्मार्ट मीटरिंग कार्यों के लिए 183.37 करोड़ रुपये की मंजूरी दी गई है।
- (vi) स्वीकृत हानि न्यूनीकरण अवसंरचना कार्यों में सबस्टेशनों का उन्नयन और संवर्धन, वितरण ट्रांसफार्मर (डीटी) की स्थापना, डीटी का उन्नयन, पुराने कंडक्टरों का प्रतिस्थापन, फीडर का विभाजन और पृथक्करण, नेटवर्क सुदृढ़ीकरण और केबलिंग कार्य शामिल हैं।
- (vii) उपर्युक्त कार्यों के पूरा होने से ग्रामीण क्षेत्रों में विद्युत आपूर्ति की गुणवत्ता में सुधार होगा। इस स्कीम की समाप्ति तिथि 31.03.2028 है।

दाहोद में जनजातीय कल्याण योजनाओं का कार्यान्वयन

6224. श्री जसवंतसिंह सुमनभाई भाभोर:

क्या जनजातीय कार्य मंत्री यह बताने की कृपा करेंगे कि:

- (क) सरकार द्वारा दाहोद लोक सभा निर्वाचन क्षेत्र के सुदूर जनजातीय गाँवों में बुनियादी अवसंरचना और स्वास्थ्य सेवाओं की शत-प्रतिशत पहुंच प्राप्त करने के लिए धरती आबा जनजातीय ग्राम उत्कर्ष अभियान (डी.ए.जे.जी.यू.ए.) के अंतर्गत निर्धारित विशिष्ट लक्ष्यों का ब्यौरा क्या है;
- (ख) दाहोद लोक सभा निर्वाचन क्षेत्र में जनजातीय समुदायों के उत्पादों के लिए लाभकारी मूल्य सुनिश्चित करने और आपूर्ति श्रृंखला से बिचौलियों की भूमिका को खत्म करने के लिए प्रधानमंत्री जनजातीय विकास मिशन के माध्यम से क्या कदम उठाए गए हैं; और
- (ग) क्या सरकार का दाहोद लोक सभा निर्वाचन क्षेत्र में वन धन विकास केंद्रों की सफलता को देखते हुए, जनजातीय उत्पादों की वैश्विक ब्रांडिंग और डिजिटल मार्केटिंग के लिए नई प्रोत्साहन योजनाएं शुरू करने का विचार है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

जनजातीय कार्य मंत्रालय में राज्य मंत्री (श्री दुर्गा दास उइके):

(क): जनजातीय कार्य मंत्रालय ने 2 अक्टूबर 2024 को धरती आबा जनजातीय ग्राम उत्कर्ष अभियान (डीएजेजीयूए) की शुरुआत की थी। यह एक प्रमुख अभिसरण-संचालित पहल है जिसका उद्देश्य 63,843 जनजातीय बहुल गांवों को आवश्यक बुनियादी ढांचे और कल्याणकारी सेवाओं से परिपूर्ण करना है। 30 राज्यों और संघ राज्यक्षेत्र के 549 जिलों और 2,911 ब्लॉकों में फैले इस कार्यक्रम को 17 केन्द्रीय मंत्रालयों के माध्यम से कार्यान्वित किया जा रहा है और इसका कुल बजटीय परिव्यय 79,156 करोड़ रुपये है। इस मिशन में आवास, स्वास्थ्य, पोषण, शिक्षा, पेयजल, डिजिटल कनेक्टिविटी, विद्युतीकरण, कौशल विकास और आजीविका जैसे विभिन्न क्षेत्रों में 17 मंत्रालयों के 25 महत्वपूर्ण उपाय शामिल हैं।

दाहोद लोकसभा निर्वाचन क्षेत्र के महिसागर जिले के 4 ब्लॉकों में 189 गाँवों को शामिल

किया गया है। दाहोद लोकसभा निर्वाचन क्षेत्र के जनजातीय गाँवों सहित पूरे देश में डीएजेजीयूए के तहत निर्धारित लक्ष्य **विवरण-I** के अनुसार है।

धरती आबा जनजातीय ग्राम उत्कर्ष अभियान (डीए-जेजीयूए) के तहत, परियोजना प्रस्ताव जिला/राज्य स्तर पर तैयार किए जाते हैं और फिर राज्य/संघ राज्यक्षेत्र सरकार द्वारा परियोजनाओं की मंजूरी के लिए केंद्रीय स्तर पर मंत्रालय को प्रस्तुत किए जाते हैं।

(ख) और (ग): ट्राइफेड, जनजातीय कार्य मंत्रालय की "प्रधानमंत्री जनजातीय विकास मिशन (पीएमजेवीएम)" योजना को लागू कर रहा है, जिसका उद्देश्य जनजातीय समुदायों में उद्यमिता को बढ़ावा देना और देश के जनजातीय समुदायों के सामाजिक-आर्थिक विकास को सुनिश्चित करना है, जिसमें गुजरात का दाहोद लोकसभा निर्वाचन क्षेत्र भी शामिल है। पीएमजेवीएम को दो मौजूदा योजनाओं अर्थात् "न्यूनतम समर्थन मूल्य (एमएसपी) के माध्यम से लघु वन उपज (एमएफपी) के विपणन और एमएफपी के लिए मूल्य श्रृंखला के विकास के लिए तंत्र" और "जनजातीय उत्पादों/उपज के विकास और विपणन के लिए संस्थागत सहायता" के विलय के माध्यम से तैयार किया गया है।

एमएफपी के लिए एमएसपी घटक के अंतर्गत, सरकार विभिन्न लघु वन उपजों/उत्पादों के लिए लाभकारी एमएसपी निर्धारित करती है और जनजातीय संग्राहकों से सीधे खरीद करने के लिए जनजातीय गाँवों के पास खरीद केंद्र स्थापित करती है। यह प्रत्यक्ष, संस्थागत खरीद और विपणन प्रणाली निजी बिचौलियों की आवश्यकता को समाप्त करती है और मजबूरी में बिक्री या शोषण को रोकती है। एमएफपी के लिए एमएसपी घटक के अंतर्गत, गुजरात राज्य में अब तक 2519.43 मीट्रिक टन की खरीद की जा चुकी है, जिसकी कीमत 1453.72 लाख रुपये है। गुजरात राज्य के लिए जारी की गई परिक्रामी निधियों और अवसंरचना निधियों की स्थिति **विवरण-II** में दी गई है।

वन धन पहल के तहत, ट्राइफेड जनजातीय समुदायों के लिए आजीविका सृजन हेतु व्यवहार्य उद्यमों के रूप में स्थापित करने के लिए एमएफपी/गैर-एमएफपी में मूल्यवर्धन हेतु वीडोवीके को वित्तीय सहायता प्रदान करता है जिसमें कच्चे माल, प्रशिक्षण एवं क्षमता निर्माण,

उपकरण किट और मशीनरी, पैकेजिंग एवं ब्रांडिंग, परिवहन, भंडारण आदि के लिए सहायता शामिल है। आज तक (आज की तारीख तक), पीएमजेवीएम योजना के तहत देश भर में 4,172 वीडियो के स्वीकृत किए गए हैं, जिनमें 1,248,067 संबद्ध सदस्य हैं और कुल स्वीकृत राशि 61,917.70 लाख रुपये है। आज तक दाहोद में 20 पीएमजेवीएम वीडियो के स्वीकृत हैं।

खुदरा विपणन गतिविधियाँ:

ट्राइफेड (टीआरआईएफडी) आदिवासी समुदायों के लिए उनके द्वारा उत्पादित जनजातीय उत्पादों, जिसमें हस्तशिल्प, हथकरघा, प्राकृतिक और खाद्य उत्पाद शामिल हैं, के जरिए आजीविका के अवसर पैदा करने में लगा हुआ है। जनजातीय कारीगरों की पहचान और उन्हें पैनल में शामिल करना तथा उनसे विभिन्न जनजातीय उत्पादों की खरीद करना, जनजातीय समुदायों के लिए आजीविका के अवसर पैदा करने की प्रमुख गतिविधियाँ हैं। विभिन्न जनजातीय उत्पादों की बिक्री देश भर में फैले 116 ट्राइब्स इंडिया आउटलेट्स, प्रदर्शनी और ई-कॉमर्स प्लेटफॉर्म के खुदरा नेटवर्क के माध्यम से की जाती है। 31.10.2025 तक ट्राइफेड के साथ 6154 जनजातीय कारीगर सूचीबद्ध हैं, जो 3,12,167 परिवारों से जुड़े हैं। इनमें दाहोद लोकसभा निर्वाचन क्षेत्र के 484 परिवारों से जुड़े 3 जनजातीय कारीगर/आपूर्तिकर्ता भी शामिल हैं।

जनजातीय समुदायों के उत्पादों के लिए लाभकारी मूल्य सुनिश्चित करने हेतु, वस्तुओं की खरीद जनजातीय कारीगरों द्वारा दी गई जानकारी के आधार पर तैयार की गई लागत सूची के अनुसार की जाती है, जिसमें कच्चे माल की कीमत, श्रम शुल्क और अन्य शुल्क के साथ-साथ लाभ मार्जिन भी शामिल होता है। इससे जनजातीय कारीगरों को उनके उत्पादों के लिए सही लाभकारी मूल्य प्राप्त होता है। पिछले 5 वर्षों के दौरान गुजरात राज्य के जनजातीय कारीगरों और आपूर्तिकर्ताओं द्वारा निर्मित जनजातीय उत्पादों की बिक्री और खरीद का ब्यौरा नीचे दिया गया है:

वर्ष	खरीद (लाख रुपये में)	बिक्री (लाख रुपये में)
2020-21	77.02	64.81
2021-22	79.78	159.47

2022-23	36.46	91.86
2023-24	77.46	135.93
2024-25	91.72	161.48

इसके अलावा, ट्राइफेड ने अपना खुद का ई-कॉमर्स प्लेटफॉर्म www.tribesindia.com भी डिजाइन और विकसित किया है। नई वेबसाइट 10 जून 2025 को लाइव कर दी गई है और इसका लक्ष्य घरेलू और अंतरराष्ट्रीय दोनों तरह के ग्राहकों को आकर्षित करना है। वेबसाइट का यूएक्स और यूजर इंटरफेस काफी बेहतर है और यह शानदार यूजर एक्सपीरियंस प्रदान करता है। फिलहाल, नई ट्राइब्स इंडिया वेबसाइट पर लगभग 6,000 उत्पाद उपलब्ध हैं और भी जोड़ने की प्रक्रिया जारी है। इसके अलावा, ओएनडीसी के माध्यम से 1000 से अधिक जनजातीय उत्पाद बेचे जा रहे हैं।

विवरण-I

देश में डीएजेजीयू के तहत निर्धारित लक्ष्य

क्र.सं.	मंत्रालय	उपाय/योजना	उपाय लक्ष्य
1	ग्रामीण विकास मंत्रालय (एमओआरडी)	प्रधानमंत्री आवास योजना (पीएमएवाई) – ग्रामीण (एमओआरडी)	20 लाख पक्के मकान
2		प्रधानमंत्री ग्राम सड़क योजना पीएमजीएसवाई - (एमओआरडी)	25000 कि.मी. सड़क
3	जल शक्ति मंत्रालय	जल जीवन मिशन (जेजेएम)	(i). हर पात्र गांव (ii). 5,000 बस्तियाँ ≤ 20एचएच

क्र.सं.	मंत्रालय	उपाय/योजना	उपाय लक्ष्य
4	विद्युत मंत्रालय	नवस्वरूपित वितरण क्षेत्र योजना- आरडीएसएस	प्रत्येक अविद्युतीकृत आवास और असंबद्ध सार्वजनिक संस्थान (~2.35 लाख)
5	नवीन एवं नवीकरणीय ऊर्जा मंत्रालय	नई सौर ऊर्जा योजना- पीएम सूर्य	प्रत्येक अविद्युतीकृत आवास और सार्वजनिक संस्थान जो ग्रिड के अंतर्गत नहीं आते हैं
6	स्वास्थ्य एवं परिवार कल्याण मंत्रालय	पीएम आयुष्मान भारत स्वास्थ्य अवसंरचना मिशन-पीएम अभिम (एबीएचआईएम)	1000 एमएमयू, 1 करोड़ आयुष्मान कार्ड
7		प्रधानमंत्री जन आरोग्य योजना (पीएम जेएवाई - एनएचए)	
8	पेट्रोलियम एवं प्राकृतिक गैस मंत्रालय	एलपीजी - उज्ज्वला योजना	25 लाख एलपीजी कनेक्शन
9	महिला एवं बाल विकास मंत्रालय	आंगनवाड़ी केंद्र- पोषण 2.0 (आईसीडीएस)	8000 सक्षम आंगनवाड़ी केन्द्र (2000 नये आंगनवाड़ी केन्द्र और 6000 का उन्नयन)
10	स्कूल शिक्षा और साक्षरता विभाग, शिक्षा मंत्रालय	समग्र शिक्षा अभियान)एसएसए)	1000 छात्रावास
11	आयुष मंत्रालय	राष्ट्रीय आयुष मिशन	ईएमआरएस में 700 पोषण वाटिकाएं
12	संचार मंत्रालय	सार्वभौमिक सेवा दायित्व निधि	5000 गांव

क्र.सं.	मंत्रालय	उपाय/योजना	उपाय लक्ष्य
		(यूएसओएफ)	
13	पर्यटन मंत्रालय	उत्तरदायी पर्यटन (स्वदेश दर्शन)	1000 गृह प्रवास (होम स्टे)
14	कौशल विकास और उद्यमिता मंत्रालय	जन शिक्षण संस्थान (जेएसएस) योजना	जनजातीय जिलों में कौशल विकास केंद्र और 1000 जनजातीय विकास केंद्रों में प्रशिक्षण
15			1000 वीडियो के और जनजातीय समूहों का प्रशिक्षण
16	इलेक्ट्रॉनिक्स एवं सूचना प्रौद्योगिकी मंत्रालय	डिजिटल इंडिया कार्यक्रम, प्रधानमंत्री ग्रामीण डिजिटल साक्षरता अभियान (पीएमजीडिशा) और स्वायत्त निकायों के लिए वित्त पोषण	जनजातीय डिजिटल पहलें
17	कृषि एवं किसान कल्याण मंत्रालय	राष्ट्रीय कृषि विकास योजना (आरकेवीवाई)	एफआरए पट्टाधारकों को सतत कृषि सहायता (~ 2 लाख)
18	मत्स्य पालन विभाग	प्रधानमंत्री मत्स्य संपदा योजना (पीएमएमएसवाई)	जनजातीय मछुआरों को सहायता :10,000 आईएफआर और 1000 सीएफआर
19	पशुपालन और डेयरी विभाग	राष्ट्रीय पशुधन मिशन	8500 आईएफआर धारकों को पशुधन प्रबंधन सहायता

क्र.सं.	मंत्रालय	उपाय/योजना	उपाय लक्ष्य
20	पंचायती राज मंत्रालय	क्षमता निर्माण - राष्ट्रीय ग्राम स्वराज अभियान (आरजीएसए)	सभी ग्राम सभाओं, उप-मंडलों और जिलों में एफआरए से संबंधी कार्य का निपटान करने के संबंध में एफआरए जागरूकता कार्यक्रम
21	जनजातीय कार्य मंत्रालय	पीएमएएजीवाई/टीडी को एससीए	क. 100 टीएमएमसी - बहुउद्देशीय विपणन केंद्र
22			ख. जनजातियों के लिए आश्रम विद्यालयों/सरकारी विद्यालयों और छात्रावासों का उन्नयन
24			ग. 16 राज्यों में सिकल सेल रोग के लिए सीओसी

विवरण-II

परिक्रामी निधि और अवसंरचना निधि की स्थिति जारी कर दी गई है

जारी की गई परिक्रामी निधि (लाख रुपये में)	स्वीकृत अवसंरचना निधि (लाख रुपये में)	प्रत्यक्ष खरीद केंद्रों की संख्या		शीत भंडारण सुविधाओं की संख्या		प्राथमिक प्रसंस्करण इकाइयों की संख्या	
		स्वीकृत	विकसित	स्वीकृत	विकसित	स्वीकृत	विकसित
622	663.15	45	37	2	-	3	-

EXPANSION OF AIRPORT INFRASTRUCTURE

6225. DR. K. SUDHAKAR:

DR. BHOLA SINGH:

SHRIMATI APARAJITA SARANGI:

SHRIMATI HIMADRI SINGH:

SHRI MUKESHKUMAR CHANDRAKAANT DALAL:

SHRI MANOJ TIWARI:

SHRI SHANKAR LALWANI:

SHRI KHAGEN MURMU:

DR. HEMANG JOSHI:

SHRI VISHNU DAYAL RAM:

SHRIMATI SMITA UDAY WAGH:

DR. SANJAY JAISWAL:

DR. NISHIKANT DUBEY:

Will the Minister of **CIVIL AVIATION** be pleased to state:-

- (a) whether the Government has undertaken any comprehensive assessment of airport infrastructure capacity in view of the rapid growth of air passenger traffic including handling of 412 million passengers during the Financial Year (FY) 2025 and projected growth to 665 million by FY 2031 and if so, the details thereof;
- (b) the present number of operational airports in the country and the projected expansion of the airport network;
- (c) whether the Government has prepared any long-term roadmap for expansion of the airport network in the country, particularly in view of the stated vision to substantially increase the number of operational airports in the coming decades and if so, the details thereof;
- (d) the current status of Shahdol Airstrip in Madhya Pradesh;
- (e) whether there is any proposal under the Ude Desh ka Aam Nagrik (UDAN) scheme to develop the said airstrip into a fully functional commercial airport to serve the tribal and industrial belt of Shahdol, if so, the details thereof;
- (f) the present status of development works at Jalgaon Airport in Maharashtra including the progress of the airport terminal building extension and runway extension works there; and
- (g) the future plans and timeline for further expansion, modernization and enhancement of aviation facilities at Jalgaon Airport to improve regional connectivity and passenger services?

**THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND
MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI
MURLIDHAR MOHOL):**

(a) to (c): The expansion including augmentation of capacity is carried out by Airports Authority of India (AAI) and other airport operators based on passenger demand, operational requirements and airline demand, in view of traffic growth. During the last few years, expansion projects have been taken up at several airports across the country resulting in augmentation of passenger-handling capacity to over 570 million passengers per annum.;

As on 28.02.2026 there are 164 airports in the country. In pursuance to the objectives of Viksit Bharat 2047, airport development and expansion are being undertaken through Greenfield airports under the Greenfield Airports Policy, revival of unserved/underserved airports under RCS-UDAN, upgradation of existing airports by AAI, and promotion of private investment through PPP. 25 Greenfield airports have received in-principle approval, 13 are operational, and 6 have site clearance. Under RCS-UDAN, 663 routes connecting 95 aerodromes have been operationalised. The modified UDAN aims to connect 120 new destinations and serve 4 crore passengers in 10 years.;

(d) and (e): Shahdol airstrip in Madhya Pradesh is included in the tentative list of unserved airports identified under the Regional Connectivity Scheme (RCS)-UDAN. At present, no RCS route has been awarded connecting Shahdol airstrip.;

(f) and (g): Jalgaon Airport has been developed and operationalized under the UDAN scheme at a capital expenditure of Rs.28.55 crore. The Airports Authority of India (AAI) has prepared a proposal, presently at a preliminary stage of planning, for expansion of the terminal building from 700 sqm to approximately 1500 sqm, with capacity to handle 150 departing and 150 arriving passengers during peak hours, along with allied passenger amenities and associated infrastructure, subject to requisite Government approvals, availability of land, and statutory/regulatory clearances.

NEW TICKET REFUND RULES

6226. SHRI BRIJMOHAN AGRAWAL:

Will the Minister of **CIVIL AVIATION** be pleased to state:-

- (a) the details of new ticket refund rules applicable to airlines and the manner in which they provide benefits to the end users as compared to old ticket rules;
- (b) the total number of domestic tickets issued during the last five financial years, year and State-wise;
- (c) the details of the sectors eligible for the said rules;
- (d) whether there is any plan to include international sector originating from the country and if so, the details thereof;
- (e) the total number of complaints received by the Directorate General of Civil Aviation (DGCA) with respect to unethical/ illegal charges levied by airlines during last five years, year and airline-wise; and

(f) whether the Government proposes to impose the penalty to the Airlines for the noncompliance of new ticket refund rules and if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND
MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI
MURLIDHAR MOHOL):**

(a): In order to ensure appropriate protection for air travelers in case of cancellation of flights by the airlines or ticket cancellation by the passengers, DGCA has issued passenger-centric regulations in the form of Civil Aviation Requirement (CAR) Section 3, Series 'M', Part II, titled 'Refund of Airline Tickets to Passengers'. The CAR has been recently revised and came into effect from 26 March 2026. As per the revised provisions of the CAR, the 'look-in option' has been extended from 24 hours to 48 hours. Additionally, name corrections are permitted without penalty, provided the mistake is reported within 24 hours for tickets booked directly through the airline's website and the refund process is to be completed within 14 days.

(b): Data on number of domestic tickets issued state-wise is not maintained. However, the number of passengers that travelled in the domestic sector for the last five years is placed below.

Year	No. of passenger (In lakhs)
2021	838.14
2022	1232.45
2023	1520.32

2024	1613.31
2025	1669.46

(c) and (d): The CAR applies to tickets purchased by passengers for all Indian carriers, whether operating scheduled or non-scheduled services, covering both domestic and international flights.

(e): DGCA does not maintain data of unethical/illegal charges levied the airlines.

(f): Airlines are required to comply with the provisions of the CAR. To ensure adherence, DGCA conducts surveillance inspections and spotchecks at various airports across the country to monitor compliance. In cases where airlines are found to be non-compliant with the provisions of the CAR, DGCA is empowered to impose penalties on the defaulting airlines for violations of the relevant provisions.

IMPLEMENTATION OF DAJGUA

6227. SHRI PRATAP CHANDRA SARANGI:

SHRI TAPIR GAO:

SHRI BHOJRAJ NAG:

DR. MANNA LAL RAWAT:

DR. VINOD KUMAR BIND:

SHRIMATI HIMADRI SINGH:

SHRIMATI ANITA NGARSINGH CHOUHAN:

Will the Minister of **TRIBAL AFFAIRS** be pleased to state:

- (a) the number of villages covered under the Dharti Aaba Janjatiya Gram Utkarsh Abhiyan (DAJGUA) since its launch in October 2024, State/UT and district-wise;
- (b) the details of sector-wise interventions being implemented under the Abhiyan in areas such as infrastructure, health, education, Anganwadi services and livelihood generation, State/UT-wise;
- (c) the institutional framework adopted for coordination among the participating Ministries and Departments for implementation of the Abhiyan;
- (d) the details of financial outlay allocated under the programme, including the share of the Union and State Governments; and
- (e) the progress achieved so far in bridging infrastructural and service delivery gaps in tribal-dominated villages under the initiative, State-wise, particularly in Madhya Pradesh, including Ratlam-Jhabua-Alirajpur, Lok Sabha Constituency?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI DURGA DAS UIKEY):

(a): Dharti Aaba Janjatiya Gram Utkarsh Abhiyan (DAJGUA) was launched by Hon'ble PM on 2nd October, 2024. The Abhiyan comprises of 25 interventions implemented by 17-line Ministries and aims to saturate infrastructural gaps in 63,843 villages, improve access to health, education, Anganwadi facilities and providing livelihood opportunities in 549 districts and 2,911 blocks in 30 States/UTs during the period 2024-25 to 2028-29.

(b): The names of the sector-wise interventions included under the Abhiyan, covering the areas such as infrastructure, health, education, Anganwadi services and livelihood generation along with details of the Ministries/Departments involved therein are provided in the **Statement-I**.

(c): The implementation of the DAJGUA is supported by an institutional framework designed to ensure coordinated action among Stakeholders viz. participating Ministries, Departments, and State Governments. At the national level, the Ministry of Tribal Affairs functions as the nodal Ministry responsible for overall planning, policy guidance, and inter-ministerial coordination. Coordination mechanisms include inter-ministerial consultations, review meetings, and data sharing arrangements to monitor progress and address implementation challenges. The Ministry has also established a PMU at the national level. This unit works in close coordination with partner ministries to assess the progress of their respective interventions under the Abhiyan. At the State and district levels, State Governments play a key role in execution through existing administrative structures, with district administrations facilitating coordination among line departments to ensure integrated and timely delivery of services in tribal-dominated villages.

(d): The Abhiyan has total budgetary outlay of Rs.79,156 Cr (Central share: ₹56,333 Cr and State share: ₹22,823 Cr) for a period of 5 years, from 2024-25 to 2028-29. Each concerned Ministry has been allocated budget and targets under Abhiyan and responsible for implementing the intervention assigned to it.

(e): The current progress achieved so far in bridging infrastructural and service delivery gaps in tribal-dominated villages under the initiative in respect of interventions concerning various Ministries including Ratlam-Jhabua-Alirajpur Constituency of the State of Madhya Pradesh, is given at **Statement-II**.

STATEMENT-I

Sector-wise interventions

S. No.	Ministry	Name of the scheme and the ministry/department involved
1	Ministry of Rural Development (MoRD)	PMAY-G - Housing
		PMGSY - Roads
2	Ministry of Jal Shakti	Jal Jeevan Mission (JJM)
3	Ministry of Power	Revamped Distribution Sector Scheme – RDSS
4	Ministry of New and Renewable Energy	New Solar Power Scheme- PM Surya Ghar Yojana
5	Ministry of Health and Family Welfare	Mobile Medical units under National Health Mission
6	Ministry of Women and Child Development	Anganwadi Centre- Poshan 2.0 (ICDS)
7	DoSEand L, Ministry of Education	Samagra Shiksha Abhiyan (SSA)
8	Department of Telecommunication	Universal Service Obligation Fund (USOF)

S. No.	Ministry	Name of the scheme and the ministry/department involved
9	Ministry of Tourism	Responsible tourism (Swadesh Darshan)
10	Ministry of Agriculture and Farmers Welfare	Pradhan Mantri Rashtriya Krishi Vikas Yojana (PM-RKVY)
11	D/o Fisheries	Pradhan Mantri Matsya Sampada Yojana (PMMSY)
	D/o Animal Husbandry and Dairying	National Livestock Mission
12	Ministry of Skill Development and Entrepreneurship	Jan Shikshan Sansthan (JSS) Scheme
13	Ministry of AYUSH	Poshan Vatikas - National AYUSH Mission
14	Ministry of Panchayati Raj	Rashtriya Gram Swaraj Abhiyan (RGSA)
15	Ministry of Petroleum and Natural Gas	LPG - Ujjwala Yojana
16	Ministry of Electronics and Information Technology	Digital initiatives
17	Ministry of Tribal Affairs	· Tribal Multi-purpose Marketing Centres

S. No.	Ministry	Name of the scheme and the ministry/department involved
		- Improving infrastructure of Ashram Schools, Hostels, Govt./State Tribal Residential schools - Centre of Competencies for Sickle Cell Disease (SCD) and counselling support, - Support for FRA and CFR Management interventions

STATEMENT-II

Physical Targets and achievements-DAJGUA						
S. No.	Ministry	Activity	Mission Target (2024-2028)	Target till March 2026	Sanction	Progress
1	Ministry of Rural Development (MoRD)	PMAY-G - Housing	20 Lakhs	6 Lakhs	House Sanctioned: 1289251	House Completed: 760034
		PMGSY - Roads	25,000 Km Road	7,500 Villages	2411.25 km of roads sanctioned	Work yet to Start
2	Ministry of Jal Shakti	Jal Jeevan Mission (JJM)	All villages to be saturated	1,500 villages	Sanctioned Villages:63035	Saturated Villages: 28,303

Physical Targets and achievements-DAJGUA						
S. No.	Ministry	Activity	Mission Target (2024-2028)	Target till March 2026	Sanction	Progress
3	Ministry of Power	Revamped Distribution Sector Scheme – RDSS	2.35 lakh Households	70,000 HHs to be electrified	Sanctioned: 2,87,761(Households and Public Institutions)	Electrified: 59, 812 (Households and Public Institutions)
4	Ministry of New and Renewable Energy	New Solar Power Scheme- PM Surya Ghar Yojana	Provision of Solar Roof top at 2000 institutions and 100 model Solar Tribal Village		Sanctioned: 4,099 HHs (100 in Manipur and 3099 Arunachal Pradesh)	Installation yet to start
5	Ministry of Health and Family Welfare	Mobile Medical units under National Health Mission	1,000 MMUs	100 MMUs	154 MMU	154 MMU operationalized
6	Ministry of Women and Child Development	Anganwadi Centre- Poshan 2.0 (ICDS)	2,000 New Anganwadis	400 New	875 AWCs sanctioned	Operationalized 657 AWCs
7	DoSEand L, Ministry of Education	Samagra Shiksha Abhiyan	1,000 hostels	300 hostels	692 Hostels sanctioned	Foundation stone laid for 311 hostels

Physical Targets and achievements-DAJGUA						
S. No.	Ministry	Activity	Mission Target (2024-2028)	Target till March 2026	Sanction	Progress
		(SSA)				
8	Department of Telecommunication	Universal Service Obligation Fund (USOF)	5,252 villages	1500 Villages	Sanctioned Villages: 5,252	Covered Villages: 3,666
9	Ministry of Tourism	Responsible tourism (Swadesh Darshan)	1000 Home stays	100 Home stays	Proposal from 17 states has been received and currently under consideration for approval	Projects worth 17.7 Cr. Sanctioned in AP, UK, UT of Ladakh, MP, Mizoram on 24.11.2025
10	Ministry of Agriculture and Farmers Welfare	Pradhan Mantri Rashtriya Krishi Vikas Yojana (PM-RKVY)	Agriculture support to FRA patta holders (~ 2 lakh)	60000 beneficiaries		1,73,000 beneficiaries identified by MoAand FW
11	D/o Fisheries	Pradhan Mantri Matsya Sampada Yojana (PMMSY)	Support to tribal fishermen: 10,000 IFR and 1000 CFR	3000 beneficiaries	5700 projects have been sanctioned	700 projects have been completed

Physical Targets and achievements-DAJGUA						
S. No.	Ministry	Activity	Mission Target (2024-2028)	Target till March 2026	Sanction	Progress
	D/o Animal Husbandry and Dairying	National Livestock Mission	Livestock management support to 8500 IFR holders	2550 beneficiaries	Projects sanctioned for Gujarat, MP, Assam and JK	Rs. 8 Cr has been released by the department to 6 states in 2025-26 (Jand K, GJ, TR, AS, MP and CG)
12	Ministry of Skill Development and Entrepreneurship	Jan Shikshan Sansthan (JSS) Scheme	(i) 30 Skilling Centres in tribal districts	9 skilling Centres and training for 300 VDVks	30 Tribal Skilling Center has been sanctioned in 30 districts	30 Skilling Centres have been inaugurated across the country with 21713 beneficiaries enrolled. 1078 batches have been formed.
			(ii) Training of 1000 VDVks and tribal groups		Training on 250 VDVk Sanctioned	Identification of State Implementing Agencies have been identified for 264 VDVks
13	Ministry of AYUSH	Poshan Vatikas - National AYUSH		700 Poshan Vatikas	243 Poshan Vatika Sanctioned in EMRS	111 Poshan Vatikas planned in EMRS in AP, Ar.P, Bihar and

Physical Targets and achievements-DAJGUA						
S. No.	Ministry	Activity	Mission Target (2024-2028)	Target till March 2026	Sanction	Progress
		Mission				Chattisgarh
14	Ministry of Panchayati Raj	Rashtriya Gram Swaraj Abhiyan (RGSA)	FRA awareness programs at all Gram Sabhas, Sub-division and districts dealing with FRA		Total ST participant targeted to be trained – 46,19,662	Total ST participant trained – 7,81,661
15	Ministry of Petroleum and Natural Gas	LPG - Ujjwala Yojana	25 Lakhs LPG connections	7.5 Lakhs HHs		65,184 Tribal Households given SVs
16	Ministry of Electronics and Information Technology	Digital Initiatives	The intervention is proposed under the 'Digital India' programme, where projects would be sanctioned by the MeITY as applicable. However, as of date, MeITY has not reported progress under the intervention.			

The interventions under DAJGUA, implemented by the Ministry of Tribal Affairs are as follows:

S. No	Intervention	Physical progress
1	Tribal Multipurpose	78 TMMCs have been approved for establishment across the

S. No	Intervention	Physical progress
	Marketing Centres (TMMC)	country. Works have started on 19 TMMCs, as on date, while 39 TMMCs have been tendered.
2	Centres of competence for Sickle Cell Disease (SCD)	Centres of Competence have been sanctioned in 15 states which include Odisha, Bihar, UK, Kerala, Rajasthan, Tamilnadu Chhattisgarh, Gujarat, Jharkhand, Telangana, Andhra Pradesh and Assam. CoC is operational in Assam, while in Maharashtra, the CoC is ready for inauguration.
3	Forest Rights Act (FRA) Cell	433 FRA cells have been sanctioned in 20 states at the state and district level.
4	Support for Preparation of Community Forest Resource Management Plan (CFRM)	920 CFRM approved with an outlay of Rs. 13060 Lakhs as on date.
5	SCD Awareness	The scheme has been sanctioned in 17 states with an outlay of Rs. 1116.25 Lakhs.
6	Construction of Ashram Schools and Hostels repairing etc	6,773 projects have been sanctioned under the scheme 'construction of Ashram School and Hostels'. As on date, work is under progress or nearing completion in 417 schools.

The progress of DAJGUA in the districts of **Ratlam, Jhabua and Alirajpur** is provided in the table as below:

1. Ministry of Rural Development (PMAY-G)

Name of the district	Sanctioned Houses	Completed houses
Ratlam	16887	6211
Jhabua	38270	11607
Alirajpur	11317	6791

2. Ministry of Jal Shakti

Name of the district	No of DAJGUA villages	No of Saturated villages
Ratlam	338	85
Jhabua	650	483
Alirajpur	490	113

3. Ministry of Skill Development and Entrepreneurship

Name of the district	Sanctioned skilling centres	Operationalized skilling centres
Ratlam	1	1

4. Department of Telecom

Name of the district	USO covered villages
Ratlam	1

Alirajpur	2

5. Projects sanction in Madhya Pradesh by Ministry of Tribal Affairs

Intervention	District	Unit	Fund Approved in Lakh
FRA Cell	Alirajpur	1	16.27
FRA Cell	Jhabua	1	16.27
FRA Cell	Ratlam	1	16.27
Hostel/Ashram/School repairs	RATLAM	8	95.22
Construction of Hostel Superintendent	Ratlam	12	273.36
Construction of 100-Seater Hostels	Alirajpur	3	2400
Construction of 100-Seater Hostels	Jhabua	5	4000
Construction of 100-Seater Hostels	Ratlam	2	1600

IRREGULAR POWER SUPPLY IN KOLAR DISTRICT OF KARNATAKA

6228. SHRI M. MALLESH BABU:

Will the Minister of **POWER** be pleased to state:

- (a) whether the Government has received reports regarding erratic power supply and low voltage issues in the Kolar district causing frequent burnout

of irrigation pump sets and significant crop losses and if so, the details thereof;

- (b) the current status of the feeder segregation work in Kolar under the Revamped Distribution Sector Scheme (RDSS) and the number of agricultural feeders that have been successfully separated from non-agricultural loads till date;
- (c) whether the Government has finalised a roadmap for transition of these separated agricultural feeders to solar power under the PM-KUSUM scheme, if so, the details thereof;
- (d) the technical and financial support available to farmers for upgrading their pumping infrastructure such as efficient pumps or motors to better handle voltage fluctuations; and
- (e) whether the Government plans to implement real-time, IT-enabled monitoring of agricultural feeders in water-stressed regions like Kolar to ensure accountability from the local DISCOMs regarding the duration and quality of power supply, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

(a): Electricity being a concurrent subject, supply and distribution of electricity to consumers is within the purview of the respective State Government/distribution utility. Further, as per Rule (10) of the Electricity (Rights of Consumers) Rules, 2020, the distribution licensee shall supply 24x7 power to

all consumers. However, the Commission may specify lower hours of supply for some categories of consumers like agriculture. The Rules are applicable for all States and for all areas.

As communicated by the State, the distribution utility has not received any report regarding erratic power supply or low-voltage issues leading to frequent burnout of irrigation pump sets or significant crop losses in Kolar district. Further, 7 hours of 3-phase power is being supplied to all the agricultural feeders in Kolar district.

(b): As reported by the State, 291 feeders have been segregated under State scheme and through CAPEX works in Kolar district. The State of Karnataka has not participated under Revamped Distribution Sector Scheme (RDSS) for feeder segregation works.

(c) and (d): Pradhan Mantri Kisan Urja Suraksha evam Utthan Mahabhiyan (PM-KUSUM) scheme aims to de-dieselize the farm sector and enhance the income of farmers. Under the scheme, Central Government subsidy is given for the installation of standalone solar pumps and for the solarization of existing grid-connected agricultural pumps. The scheme is demand-driven, and capacities are allocated based on the demand raised by the State and milestone achieved.

The sanction and achievement of the State of Karnataka under the scheme is as below:

Component-A (MW)		Component-B (Nos.)		Component-C (Nos.)	
Sanction	Achievements	Sanction pumps	Achievement	Sanction pumps	Achievement
0	0	41,365	5,533	7,63,588	86,827

Further, as reported by the State, the required capacity of pumps or motors in Karnataka must be procured and installed by the IP set users themselves and such consumers have to mandatorily install energy efficient star rated pump sets.

(e): As reported by the State, a total of 5,216 feeders of BESCO (Bangalore Electricity Supply Company Ltd.) have been integrated with the National Feeder Monitoring System (NFMS), out of which 2,103 are agricultural feeders. The Distribution Control Centre of BESCO continuously monitors all such 11 kV feeders and ensures that the duration and quality of power supply to agricultural consumers is maintained as per Government of Karnataka/KERC norms.

भारतमाला परियोजना के अंतर्गत मल्टी-मॉडल लॉजिस्टिक पार्कों का विकास

6229. श्री आलोक शर्मा:

श्री कृष्ण प्रसाद टेन्नेटी:

श्री लावू श्रीकृष्णा देवरायालू:

कैप्टन बृजेश चौटा:

श्री दामोदर अग्रवाल:

श्री तेजस्वी सूर्या:

श्री मनोज तिवारी:

श्री गोपाल जी ठाकुर:

श्री शंकर लालवानी:

क्या सड़क परिवहन और राजमार्ग मंत्री यह बताने की कृपा करेंगे कि:

- (क) भारतमाला परियोजना के अंतर्गत सुविचारित मल्टी-मॉडल लॉजिस्टिक पार्कों की संख्या कितनी है और राज्य/संघ राज्यक्षेत्र-वार विकास हेतु कार्यान्वयनाधीन या कार्यात्मक परियोजनाओं की संख्या कितनी है और वर्तमान में कर्नाटक के लिए परियोजना-वार ब्यौरा क्या है;
- (ख) प्राथमिकता वाले मल्टी-मॉडल लॉजिस्टिक पार्कों के विकास के लिए चिह्नित स्थानों और बेंगलुरु सहित उक्त स्थलों पर परियोजना के कार्यान्वयन की वर्तमान स्थिति क्या है;
- (ग) रियायतग्राहियों के चयन और मल्टी-मॉडल लॉजिस्टिक पार्क परियोजनाओं के निष्पादन के लिए मॉडल रियायत समझौतों के लिए अपनाए गए ढाचें का ब्यौरा क्या है तथा माडल रियायतग्राही समझौतों और मानक बोली दस्तावेजों की भूमिका का ब्यौरा क्या है;
- (घ) लॉजिस्टिक पार्कों के साथ एकीकृत की जा रही मल्टी-मॉडल कनेक्टिविटी किस हद तक सम्बद्ध है और इनका रेल, राजमार्गों, पत्तनों, और अंतर्देशीय जलमार्गों के साथ क्या संबंध है;
- (ङ) कार्गो हैंडलिंग के संदर्भ में उक्त पार्कों की अपेक्षित क्षमता और लॉजिस्टिक दक्षता में सुधार तथा परिवहन लागत को कम करने में उनकी क्या भूमिका है; और
- (च) बेंगलुरु में मल्टी-मॉडल लॉजिस्टिकस पार्क में निवेश और उसके अपेक्षित परिणामों का ब्यौरा क्या है?

सड़क परिवहन और राजमार्ग मंत्री सड़क परिवहन और राजमार्ग मंत्री (श्री नितिन जयराम गडकरी):

- (क): भारतमाला परियोजना के तहत सार्वजनिक निजी भागीदारी (पीपीपी) मोड पर चेन्नई, इंदौर,

बेंगलुरु और नागपुर में मल्टी मॉडल लॉजिस्टिक पार्क (एमएमएलपी) की 4 परियोजनाओं के विकास का कार्य शुरू किया गया था। भारतमाला परियोजना नवंबर, 2023 से बंद कर दी गई है। बेंगलुरु, चेन्नई और इंदौर में एमएमएलपी का कार्य कार्यान्वित किया जा रहा है। नागपुर में एमएमएलपी का कार्य रियायतकर्ता के चूक के कारण समाप्त कर दिया गया था और इसे 18.03.2026 को फिर से सौंपा गया है।

(ख): सरकार ने अब तक एमएमएलपी के विकास के लिए 15 स्थानों (बेंगलुरु सहित) को प्राथमिकता दी है, जिनमें से 6 परियोजनाएं कार्यान्वयन के अधीन हैं, 8 परियोजनाओं के लिए विस्तृत परियोजना रिपोर्ट (डीपीआर) प्रगति पर है जबकि एक परियोजना के लिए डीपीआर तैयार करने का काम किया जाना है। स्थान-वार **विवरण** संलग्न हैं।

(ग): डिज़ाइन, बिल्ड फाइनेंस, संचालन और हस्तांतरण (डीबीएफओटी) मॉडल का पालन करते हुए सार्वजनिक निजी भागीदारी (पीपीपी) मोड पर एमएमएलपी विकसित किए जा रहे हैं। बोली लगाने की प्रक्रिया, अनुमोदित प्रस्ताव के लिए अनुरोध (आरएफपी) और अनुमोदित मॉडल रियायत करार (एमसीए) का उपयोग करके ई-निविदा के माध्यम से की जाती है।

(घ): प्रत्येक मल्टी-मॉडल लॉजिस्टिक्स पार्कों (एमएमएलपी) को सड़क और रेल के माध्यम से संपर्कता के साथ एकीकृत लॉजिस्टिक्स हब के रूप में विकसित करने की योजना बनाई जा रही है, लेकिन इसमें जलमार्ग भी शामिल हो सकते हैं, जहां भी संभव हो, ताकि देश के अन्य खंडों में उचित माध्यम से निर्बाध और कुशल माल ढुलाई सुनिश्चित की जा सके।

(ङ): मल्टी मॉडल लॉजिस्टिक्स पार्क (एमएमएलपी) की क्षमता बाजार अध्ययन के माध्यम से विस्तृत परियोजना रिपोर्ट (डीपीआर) / परियोजना कार्यान्वयन चरण के दौरान निर्धारित की जाती है।

भूमि की उपलब्धता के आधार पर एमएमएलपी विकास को चरणों में विकसित करने की योजना है, जिससे रखने और भंडारण आवश्यकताओं को संतुलित करते हुए विस्तार (स्केलेबिलिटी) सुनिश्चित की जा सके। मिलियन मीट्रिक टन प्रति वर्ष (एमएमटीपीए) में व्यक्त क्षमता

को प्रमुख गलियारों जैसे पहुंच-नियंत्रित राजमार्गों / एक्सप्रेसवे और समर्पित फ्रेट कॉरिडोर के साथ संपर्कता के साथ-साथ समग्र वित्तीय व्यवहार्यता पर उचित विचार के साथ अनुकूलित किया गया है। नियत वर्ष में सभी माध्यमों से संभाले जाने वाले कुल माल की मात्रा के संदर्भ में सौंपे गए एमएमएलपी परियोजनाओं की क्षमता संलग्न है।

(च): एमएमएलपी बेंगलुरु के लिए कुल निवेश 1769.70 करोड़ रुपये है जिसमें रियायतकर्ता की लागत 935.90 करोड़ रुपये और प्राधिकरण की हिस्सेदारी 833.80 करोड़ रुपये शामिल है। वर्तमान में, एमएमएलपी बेंगलुरु कार्यान्वित किया जा रहा है और परिवहन, इन्वेंट्री और लेनदेन लागत को कम करने के संदर्भ में अपेक्षित परिणाम हैं, जिससे समग्र आपूर्ति श्रृंखला प्रदर्शन में सुधार का आकलन किया जा सकता है जब यह पूरा हो जाएगा और चालू हो जाएगा।

विवरण

परियोजना के लिए डीपीआर

क्र.स.	एमएमएलपी का स्थान	प्राधिकरण द्वारा अनुमानित माल ढुलाई क्षमता (एमएमटीपीए में)	स्थिति
1	चेन्नई	7.17	कार्यान्वयन के अधीन
2	इंदौर	12.79	कार्यान्वयन के अधीन
3	बेंगलुरु	29.46	कार्यान्वयन के अधीन
4	नागपुर	9.47	मूल कार्य समाप्त कर दिया गया; कार्य 18.03.2026 को पुनः आवंटित किया गया।
5	जोगीघोपा	--	क्षेत्र विकास कार्य इंजीनियरिंग प्रोक्योरमेंट मोड (ईपीसी) के माध्यम से किया जाएगा;

			आंशिक निर्माण, संचालन और रखरखाव के लिए बोलियां आमंत्रित की जाएंगी।
6	जालन	--	जवाहरलाल नेहरू बंदरगाह प्राधिकरण (जेएनपीए) से प्राप्त स्थल पर पहले से ही रेल कनेक्टिविटी वाला रेल टर्मिनल मौजूद था, जिसका उपयोग ड्राय पोर्ट (बंदरगाह) के विकास के लिए किया जाना था; अन्य सुविधाएं एनएचएलएमएल द्वारा ईपीसी मोड पर विकसित की गईं; संचालन और रखरखाव के लिए बोली मार्च 2025 में दी गई।
7	नासिक	--	डीपीआर पूर्ण; परियोजना मूल्यांकन चरण में है
8	पटना	--	डीपीआर पूर्ण; परियोजना मूल्यांकन चरण में है
98	अनंतपुर	--	डीपीआर पूर्ण; परियोजना मूल्यांकन चरण में है
10	हैदराबाद	--	डीपीआर पूर्ण; परियोजना मूल्यांकन चरण में है
10	वाराणसी	--	डीपीआर पूर्ण; परियोजना मूल्यांकन चरण में है
12	पुणे	--	डीपीआर प्रगति पर है

13	कोयंबटूर	--	डीपीआर प्रगति पर है
14	सिलचर	--	डीपीआर प्रगति पर है
15	विजाग	--	डीपीआर शुरू किया जा रहा है

*एमएमटीपीए-मिलियन मीट्रिक टन प्रति वर्ष

INTEGRATED COLD CHAIN AND VALUE ADDITION INFRASTRUCTURE

6230. SHRI TAPIR GAO:

SHRI KRISHNA PRASAD TENNETI:

SHRI JAGDAMBIKA PAL:

DR. HEMANG JOSHI:

SHRI BHOJRAJ NAG:

SHRI DULU MAHATO:

SHRIMATI SANJNA JATAV:

SHRI BIBHU PRASAD TARAI:

Will the Minister of **FOOD PROCESSING INDUSTRIES** be pleased to state:

- (a) the number of projects approved and operationalised under the integrated cold chain and value addition infrastructure to strengthen farm-to-consumer cold storage and logistics infrastructure in the country including Rajasthan and Uttar Pradesh, district-wise;
- (b) the cold storage capacity, refrigerated transport and pack house infrastructure created under the Pradhan Mantri Kisan Sampada Yojana in the country including the said States; and
- (c) the extent to which these projects have contributed to reduction of post-

harvest losses and improvement of value addition in the agricultural and food processing sector?

**THE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF RAILWAYS
(SHRI RAVNEET SINGH):**

(a): As on 31.12.2025, 402 projects have been approved across the country including 14 and 26 projects in the State of Rajasthan and Uttar Pradesh respectively under the component scheme- Integrated Cold Chain and Value Addition Infrastructure(Cold Chain scheme) of Pradhan Mantri Kisan Sampada Yojana (PMKSY). Out of 402 projects, 301 have been completed and started commercial operations across the country including 13 and 20 completed and operational projects in the State of Rajasthan and Uttar Pradesh respectively. District-wise distribution of cold chain projects approved under Cold Chain scheme across the country including the State of Rajasthan and Uttar Pradesh is provided at **Statement**.

(b): As on 31.12.2025, under PMKSY, 690 cold storage facilities with preservation capacity of about 51.85 lakh MT per annum have been created and procurement of 1,768 reefer vehicles have been supported through 422 completed and operational food processing projects approved under various component schemes of PMKSY across the country, which includes cold storage capacity of 0.506 LMT and 68 reefer vehicles from 19 completed and operational food processing projects in the State of Rajasthan and cold storage capacity of 0.755 LMT and 121 reefer vehicles from 29 completed and operational food processing

projects in the State of Uttar Pradesh.

(c): The Ministry of Food Processing Industries estimates post-harvest losses from time to time for various agri-produces in the country through commissioning of studies based on primary surveys. Two studies were commissioned by the Ministry through (i) Indian Council of Agriculture Research (ICAR) -Central Institute of Post-Harvest Engineering and Technology (CIPHET), 2015 with reference year 2012-14 and (ii) NABARD Consultancy Service Pvt. Ltd (NABCONS), 2022 with reference year 2020-22. The available studies on post-harvest losses are periodic in nature and do not provide year-wise estimates.

Thus, as per the findings of these two studies, a reduction in the post-harvest losses has been observed for the crops covered under these studies. Accordingly, the estimated percentage of post-harvest loss of various agricultural produce in India is as follows:

Crops/ Commodities	Estimated Percentage Loss	
	As per ICAR-CIPHET study (2015)	As per NABCONS study (2022)
Cereals	4.65 - 5.99	3.89-5.92
Pulses	6.36 - 8.41	5.65-6.74
Oil Seeds	3.08 - 9.96	2.87-7.51
Fruits	6.70-15.88	6.02-15.05

Vegetables	4.58-12.44	4.87-11.61
Plantation Crops and Spices	1.18-7.89	1.29-7.33
Milk	0.92	0.87
Fisheries (Inland)	5.23	4.86
Fisheries (Marine)	10.52	8.76
Meat	2.71	2.34
Poultry	6.74	5.63
Egg	7.19	6.03

A total processing and preservation capacity of 196.20 LMT/ annum created by 422 completed and operational projects under various component schemes of PMKSY helps in reducing post-harvest losses of farm produce / commodities by increasing their shelf life, enhancing their processing level / value addition and making them available throughout the year to the consumers across the country.

STATEMENT

District-wise distribution of approved/ completed and operational projects under Cold Chain scheme as on 31.12.2025

S. No.	State/UT	District	No. of Approved Project	No. of Completed Project
1.	Andhra Pradesh			
		Anantpur	1	1
		Chittoor	3	2
		East Godavari	7	5
		Guntur	1	1
		Krishna	8	4
		Nellore	4	2
		Prakasam	1	1
		Visakhapatnam	3	2
		West Godavari	5	5
		Eluru	1	0
		YSR Kadapa	1	0
2.	Andaman and Nicobar Islands			
		Port Blair	1	1
3.	Arunachal Pradesh			
		Tawang	2	1
4.	Assam			
		Guwahati	2	2

S. No.	State/UT	District	No. of Approved Project	No. of Completed Project
5.	Bihar			
		Begusarai	1	1
		Gopalganj	1	0
		Patna	1	0
		Muzaffarpur	1	1
		Kishanganj	1	1
6.	Chhattisgarh			
		Dantewada	1	0
		Raipur	2	2
7.	Gujarat			
		Ahmedabad	1	1
		Anand	1	1
		Banaskantha	1	1
		Bhavnagar	1	1
		Gir Somnath	2	1
		Kheda	1	1
		Mehsana	10	8
		Morbi	2	2
		Panchmhal	1	1
		Sabarkantha	2	2
		Surat	2	1
		Vadodara	2	2
		Navsari	2	0

S. No.	State/UT	District	No. of Approved Project	No. of Completed Project
		Valsad	1	1
8.	Haryana			
		Bawal	1	1
		Faridabad	1	1
		Gurugram	1	1
		Gannaur	1	0
		Hissar	2	2
		Jhajjar	1	1
		Mewat	1	1
		Nuh	1	0
		Palwal	2	2
		Panchkula	1	1
		Panipat	1	0
		Rewari	1	1
		Sirsa	1	1
		Sonepat	8	6
9.	Himachal Pradesh			
		Shimla	7	4
		Solan	7	6
		Una	2	2
		Kullu	1	1
10.	Jammu and Kashmir			
		Baramula	1	1

S. No.	State/UT	District	No. of Approved Project	No. of Completed Project
		Kathua	1	0
		Pulwama	2	2
		Rangreth	1	1
		Sirnagar	1	1
		Samba	1	0
11.	Karnataka			
		Banglore	1	1
		Belgaum	3	2
		Bijapur	1	1
		Dakshin Kannada	3	2
		Hassan, Belgam, Bangalore	1	1
		Haveri	1	1
		Kolar	1	1
		Ramnagara	2	2
		Tumkuar	2	1
		Udupi	1	1
		Uttar Kannada	1	1
		Vijayapura	1	0
12.	Kerala			
		Alappuzha	3	2
		Kochi	1	1
		Pattanamthitta	1	1

S. No.	State/UT	District	No. of Approved Project	No. of Completed Project
		Ernakulam	2	0
		Idduki	1	0
		Thirssur	1	0
13.	Madhya Pradesh			
		Barwani	1	1
		Betul	2	1
		Bhopal	1	1
		Indore	1	1
		Jabalpur	3	2
		Morena	1	1
		Ujjain	1	1
		Dhar	1	0
		Jhabua	1	0
14.	Maharashtra			
		Ahmednagar	3	1
		Amravati	2	1
		Aurangabad	2	0
		Beed	2	0
		Osmanabad	1	0
		Chandrapur	1	1
		Kolhapur	1	1
		Latur	1	1
		Mumbai	2	2

S. No.	State/UT	District	No. of Approved Project	No. of Completed Project
		Nagpur	6	5
		Nashik	15	11
		Navi Mumbai	3	3
		Palghar	2	1
		Pune	14	13
		Raigad	8	7
		Sangli	2	1
		Satara	3	3
		Sholapur	5	3
		Srirampur	1	1
		Thane	2	2
		Pune	1	1
15.	Manipur			
		Senapati	1	1
16.	Mizoram			
		Aizawal	2	2
17.	Nagaland			
		Dimapur	2	1
18.	Odisha			
		Balasore	2	2
		Cuttack	1	1
		Khurda	2	1
		Sambalpur	1	0

S. No.	State/UT	District	No. of Approved Project	No. of Completed Project
		Balangir	2	0
19.	Punjab			
		Amritsar	1	1
		Fatehgarh Sahib	4	4
		Fazilka	1	1
		Hoshiarpur	1	1
		Jalandhar	2	2
		Kapurthala	2	2
		Ludhiana	2	2
		Moga	1	1
		Mohali	2	1
		Nawansher	1	1
		Patiala	3	3
		Ropar	1	1
		Muktsar Sahib	1	
		S A S Nagar	1	
		Sangrur	1	1
20.	Rajasthan			
		Alwar	1	1
		Bikaner	3	3
		Bundi	1	1
		Barmer	1	0
		Dholpur	1	1

S. No.	State/UT	District	No. of Approved Project	No. of Completed Project
		Hanumangarh	1	1
		Jaipur	4	4
		Kota	2	2
21.	Tamil Nadu			
		Chennai	1	1
		Coimbatore	2	1
		Dindigul	4	3
		Erode	1	1
		Kancheepuram	2	1
		Krishnagiri	1	1
		Theni	2	2
		Thiruvallur	2	2
		Tirunelveli	1	1
		Trichy	4	1
		Tuticorin	1	1
		Namakkal	1	0
		Tiruppur	1	0
22.	Telangana			
		Hyderabad	2	1
		Karimnagar	1	1
		Medak	3	3
		Mehboobnagar	1	1
		Rangareddy	2	2

S. No.	State/UT	District	No. of Approved Project	No. of Completed Project
		Vikarabad	1	1
		Yadadari Bhavana	1	1
		Nalgonda	2	
		Malkagiri	1	
		Sangareddy	2	
23.	Uttar Pradesh			
		Agra	2	2
		Allahabad	1	1
		Amroha	1	1
		Aligarh	1	
		Balia	1	
		Auraiya	1	1
		Badaun	1	1
		Bulandshar	1	1
		Etawah	1	
		Farukhabad	1	1
		Gautam Budh Nagar	3	3
		Gorakhpur	1	1
		Hapur	1	1
		Jalaun	2	1
		Kanpur Dehat	1	1

S. No.	State/UT	District	No. of Approved Project	No. of Completed Project
		Lucknow	1	
		Mathura	2	1
		Panchsheel Nagar	1	1
		Shahjahanpur	1	1
		Unnao	2	2
24.	Uttarakhand			
		Haridwar	5	3
		Kashipur	1	1
		Nainital	3	2
		Udham Singh Nagar	21	21
25.	West Bengal			
		Bardhaman	1	1
		Hooghly	4	3
		Howrah	4	4
		Medinipur	1	1
		North 24 Parganas	2	1
		Paschim Medinipur	1	1
		South 24 Parganas	3	1

S. No.	State/UT	District	No. of Approved Project	No. of Completed Project
		Total	402	301

NATIONAL GROUNDWATER MONITORING INFRASTRUCTURE

6231. SHRIMATI SHAMBHAVI:

SHRI RAJESH VERMA:

SHRIMATI DAGGUBATI PURANDESWARI:

SHRI ARUN BHARTI:

DR. LATA WANKHEDE:

Will the Minister of **JAL SHAKTI** be pleased to state:

- (a) the details of the national groundwater monitoring infrastructure currently operational in the country including the network of groundwater level monitoring stations, Atal Jal Water Quality Monitoring Stations and Jal Shakti Kendras;
- (b) the measurable progress achieved under major initiatives such as Jal Shakti Abhiyan: Catch the Rain, Jal Sanchay Jan Bhagidari, Atal Bhujal Yojana, NAQUIM 2.0 and Mission Amrit Sarovar in terms of groundwater recharge, check on declining groundwater level and community participation;
- (c) whether any consolidated assessment has been undertaken regarding improvement in groundwater levels in water-stressed districts under Atal Bhujal Yojana across the seven participating States, if so, the details thereof and if not, the reasons therefor;

- (d) the steps taken to strengthen regulation through adoption of the Model Groundwater Bill by States; and
- (e) the manner in which these initiatives align with country's commitments under Sustainable Development Goals (SDG) 6, SDG 11 and SDG 12 and climate resilience goals?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (DR. RAJ BHUSHAN CHOUDHARY):

(a): Ground water level and quality monitoring in the country is being regularly carried out by the Central Ground Water Board (CGWB) under this Ministry and the respective State Governments. CGWB currently has a well spread out country-wide network of around 27,000 monitoring stations for ground water level and around 20,000 stations for ground water quality. Additionally, the State Governments have their own monitoring stations.

Further, the Ministry has progressively adopted advanced digital technologies for efficient monitoring of groundwater regime across the country. Under various schemes like National Hydrology Project (NHP) and Atal Bhujal Yojana (ABY) around 22,000 Digital Water Level Recorders (DWLRs) with Telemetry have been installed across the country which transmit ground water level data to centrally located servers on real time basis.

Moreover, under the Jal Shakti Abhiyan of the Ministry, 712 Jal Shakti Kendras (JSKs) have been established at district level across the country to act as community centers for dissemination of knowledge and promoting local level dialogue on water/ground water related issues.

(b) and (c): Although 'Water' is a State subject, the Central Government on its part facilitates the water conservation and sustainable ground water management efforts of the State Governments by way of technical and financial assistance through its various schemes and projects. The major steps taken by the government in this direction, for scaling up aquifer mapping, enhancing ground water conservation and recharge and ensuring long term sustainability of the resource in the country through community involvement, are provided below:

- i. Efforts of the Government for augmenting the water/groundwater resources of the country are mainly channeled through the flagship campaign of Jal Shakti Abhiyan (JSA), an annual mission mode programme for taking up water harvesting and artificial recharge activities through active community involvement. As per the available information, under JSA, more than 2 Cr water conservation and artificial recharge works have been taken up through convergence in the country so far, which has played a key role in enhancing the sustainability of ground water resources.
- ii. To further strengthen the momentum of JSA, Jal Sanchay Jan Bhagidari (JSJB) initiative has been launched by the Hon'ble Prime Minister in 2024 with a vision to make rain water harvesting a mass movement in the country. By promoting community ownership and responsibility, the initiative seeks to develop cost- effective, local solutions tailored to specific water challenges across different regions. Thus far, more than 49 lakh rain water harvesting and artificial recharge structures have been constructed across the country under this initiative.

- iii. National Aquifer Mapping and Management Programme (NAQUIM) studies have been taken up across the country by the Central Ground Water Board (CGWB) for delineation and characterization of aquifers and preparation of plans for ground water management and during its Phase 1.0, the entire mappable area of the country of about 25 lakh sq. kms has been mapped and District-wise aquifer maps and ground water management plans have been shared with local administrations. Subsequent to this, NAQUIM 2.0 has been launched in the country, which harnesses state-of-the-art technologies for generating highly detailed, scientific aquifer data for identified priority areas.
- iv. Further leveraging the community potential for strengthening local management of water resources, Mission Amrit Sarovar was launched by the Government of India with an aim to develop/rejuvenate at least 75 water bodies in each district of the country. As an outcome nearly 69,000 Amrit Sarovars have been constructed/rejuvenated in the country, leading to enhanced water storage and ground water recharge.
- v. M/o Jal Shakti has successfully demonstrated the efficacy of community led participatory ground water management through Atal Bhujal Yojana, which was implemented in 8,203 water stressed Gram Panchayats (GPs) across 229 Blocks in 7 States viz. Gujarat, Haryana, Karnataka, Madhya Pradesh, Maharashtra, Rajasthan and Uttar Pradesh. By educating and empowering the communities in scientific management of their ground water resources, this unique scheme has established a scalable decentralized ground water

governance model. Under the scheme, construction/rejuvenation of more than 83,000 rain water harvesting and recharge structures were completed and more than 9 lakh Ha area was brought under efficient irrigation practices. As a result, 180 out of 229 Blocks have shown improvement in ground water levels during periodic assessments conducted from 2023 to 2025.

As a result of such cumulative efforts, the total annual groundwater recharge in the country has increased from 432 BCM in 2017 to 448.52 BCM in 2025. Further, the share of Safe assessment units has increased from 62.6% to 73.14%, while Over-exploited units have declined from 17.2% to 10.8% over the same period, indicating an overall improvement in groundwater status.

(d): In order to facilitate the states in their endeavor towards proper regulation and management of ground water resources, this Ministry had drafted a Model 'Groundwater (Regulation and Control of Development and Management) Bill' providing a regulatory framework to curb indiscriminate extraction of ground water while also making provisions for rain water harvesting and artificial recharge. The Model Bill has been circulated to all States/UTs and so far 21 States/UTs have adopted it.

Further leading the path, Central Ground Water Authority (CGWA) has been established under this Ministry for regulation of ground water extraction at the central level. Apart from that, 17 States/UTs, are having their own regulatory mechanism/authorities. CGWA regulates ground water withdrawal in 19 States/UTs by way of issuing No Objection Certificates (NOCs) for ground water

extraction for various purposes like industrial, infrastructure, mining etc. in accordance with its Guidelines dated 24.09.2020. The Guidelines have stringent provisions like imposition of Environmental Compensation (EC) charges and penalties for unlawful extraction of ground water.

(e): The Government policies are aligned to meeting the Sustainable Development Goals (SDG) targets. In addition to the schemes and programmes mentioned above like Jal Shakti Abhiyan, Jal Sanchay Jan Bhagidari, NAQUIM etc. centered around water conservation, ground water recharge and aquifer protection, the schemes like Jal Jeevan Mission (JJM) for providing safe drinking water to every rural household of the country, Swachh Bharat Mission (SBM) for universal sanitation, AMRUT 1.0 and AMRUT 2.0 for building sustainable cities and a myriad other initiatives, the Government is ensuring an environmentally sustainable and climate resilient future for the country.

STRENGTHENING RERA, 2016

6232. SHRI JAI PRAKASH:

Will the Minister of **HOUSING AND URBAN AFFAIRS** be pleased to state:

- (a) whether the Government is contemplating giving more teeth to Real Estate (Regulation and Development) RERA Act, 2016 as it has become dysfunctional and did not come out with the expectation of the people and also have failed to protect homebuyers which is their intended purpose and if so, the details thereof;
- (b) whether the Government is considering making the Act homebuyer friendly

and if so, the details thereof; and

(c) the time by which the Government is likely to take a decision in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU):

(a) to (c): 'Land' and 'Colonization' are State subjects. However, by deriving the powers from concurrent list of seventh schedule of the Constitution of India, the Real Estate (Regulation and Development) Act, 2016 [RERA] was enacted by the Parliament to regulate the contractual relationship between homebuyers and promoters.

Prior to enactment of RERA, there was no central regulatory framework for Real Estate Sector. RERA aims to ensure transparency and accountability in the Real Estate Sector, thereby protecting the interests of the homebuyers. Under the provisions of RERA, all ongoing / incomplete projects which have not received completion certificate and new real estate projects are required to be registered with the concerned Regulatory Authority. Further, the promoter is mandated to update Quarterly Progress Reports of its project on the website of the Real Estate Regulatory Authority.

RERA contains provisions like Section 4(2)(I)(D) mandating the developer to deposit 70% of the amount collected from the homebuyers in a separate bank account to avoid diversion of fund and stalling of projects. RERA also provides various provisions to take stringent action against any defaulting developer. On lapse or revocation of the registration under RERA, the Regulatory Authority, in consultation with the appropriate Government, is

empowered to take action for carrying out the remaining development works of the project by competent authority or by association of allottees.

Moreover, Ministry of Housing and Urban Affairs regularly conducts meetings with all the stakeholders including representatives of Homebuyers' Associations and Real Estate Developers, State Real Estate Regulatory Authorities, Financial Institutions, etc. for effective implementation of RERA. Further, as per Section 41 of RERA, Central Advisory Council (CAC) has been constituted under the Chairmanship of Hon'ble Minister of Housing and Urban Affairs to advise and recommend the Central Government on all matters concerning the implementation of the Act, including safeguarding the interests of the homebuyers.

REVISION IN NBC, 2016 FOR HIMALAYAN REGION

6233. SHRI ANURAG SINGH THAKUR:

Will the Minister of **HOUSING AND URBAN AFFAIRS** be pleased to state:

- (a) whether the Government has formulated region-specific revisions to the National Building Code (NBC) 2016 and Model Building Bye-Laws to address slope instability and high seismic sensitivity (Zones IV and V) in Himalayan States, if so, the details thereof and if not, the details of the current norms;
- (b) the details of the standards prescribed for promoting lightweight, indigenous, earthquake-resistant materials such as wood and bamboo over heavy reinforced concrete in these ecologically fragile zones;

- (c) whether the Government has commissioned 'carrying capacity' studies for major Himalayan hill towns to regulate building density and mitigate land subsidence risks and if so, the findings thereof;
- (d) the details of the Central financial assistance or technical support provided to States for retrofitting 'lifeline buildings' and critical infrastructure to ensure disaster resilience; and
- (e) the steps taken to integrate these norms with climate change adaptation strategies for enhanced sustainability in the Himalayan region?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU):

(a): The National Building Code of India (NBC) 2016 and the Model Building Bye-Laws (MBBL), 2016, issued by the Government of India, are advisory in nature and their implementation depends upon the state/local authorities as per their Act/Bye-laws/Regulations. However, the NBC provides seismic zones and associated parameters to address the vulnerabilities in various regions in India. A list of Indian Standards relating to landslide control in hilly areas and mitigation is enclosed at **Statement**.

(b): Section 3A 'Timber' of Part 6 'Structural Design' of NBC 2016 covers the general principles involved in the design of structural timber in buildings, including elements of structures connected together by fasteners/fastening techniques. Further, Section 3B 'Bamboo' of the Part 6 covers the general principles involved in the design of structural bamboo in buildings with regard to mechanical resistance and durability of structures. Design of both bamboo and

bamboo-based panels joined together with adhesives or mechanical fasteners are covered in this section. Further, the MBBL 2016 at clause nos. 6.4 and 10.2.6 have recommended use of local building construction and sustainability in the constructed buildings.

(c) to (e): NDMA has undertaken a pilot project titled “Improving Earthquake Resiliency of Masonry Lifeline Structures and Upcoming Constructions” in the States of Tripura, Uttarakhand, and North Delhi Municipal Corporation (NDMC). Rs. 3.03 Cr have been allocated to each of these States. The project includes retrofitting of selected masonry lifeline buildings, construction of Technology Demonstration Units, and capacity building of engineers, masons, bar-benders, and carpenters. Subsequently, with savings from the project, the scope was extended to include retrofitting of critical and government buildings in Himachal Pradesh and Nagaland.

STATEMENT

LIST OF INDIAN STANDARDS FORMULATED UNDER THE HILL AREA DEVELOPMENT ENGINEERING, CED 46

SI No.	IS Number/ DOC Number	Title
1	IS 14458 (Part 1):1998	Retaining wall for hill area — Guidelines: Part 1 Selection of type of wall
2	IS 14458 (Part 2):1997	Retaining wall for hill area — Guidelines: Part 2 Design of retaining/breast walls

3	IS 14458 (Part 3):1998	Retaining wall for hill area — Guidelines: Part 3 Construction of dry stone walls
4	IS 14458 (Part 4):2018	Retaining wall for hill area — Guidelines: Part 4 Construction of banded dry stone masonry walls
5	IS 14458 (Part 5):2018	Retaining wall for hill area — Guidelines: Part 5 Construction of cement stone masonry walls
6	IS 14458 (Part 6):2020	Retaining wall for hill area — Guidelines: Part 6 Construction of gabion walls
7	IS 14458 (Part 7):2022	Retaining wall for hill area – Guidelines Part 7 Construction of peripheral reinforced gabion walls
8	IS 14458 (Part 8):2025	Retaining wall for hill area – Guidelines Part 8 Design of reinforced cement concrete (RCC) retaining walls
9	IS 14458 (Part 9):2025	Retaining wall for hill areas – Guidelines: Part 9 Construction of reinforced cement concrete (RCC) crib walls
10	IS 14496 (Part 1):2020	Preparation of landslide hazard zonation maps in mountainous terrains — Guidelines: Part 1 Meso-zonation
11	IS 14496 (Part 2):1998	Preparation of landslide hazard zonation maps in mountainous terrains — Guidelines: Part 2 Macro-zonation
12	IS 14680:2024	Landslide control measures — Guidelines (first

		revision)
13	IS 14804:2000	Siting design and selection of materials for residential buildings in hilly areas — Guidelines
14	IS 14961:2024	Surface water management in hilly areas (including rainwater harvesting) – Guidelines (first revision)
15	IS 17162:2020	Preparation of landslide risk assessment maps in mountainous terrains — Guidelines
16	IS 17163:2020	Site specific investigation and stability analysis of landslides — Guidelines
17	IS 18736:2024	Micropiles for slope stabilization for mitigation of landslides – Guidelines

DELAY IN NH PROJECTS IN TAMIL NADU

6234. SHRI A. RAJA:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

- (a) the total number of National Highway (NH) projects currently under construction and pending particularly in Tamil Nadu and the number of these projects that are delayed beyond the stipulated timelines, project-wise;
- (b) the details regarding causes of delays in National Highway projects in Tamil Nadu such as cost escalation, environmental clearances and

negligence of contractors, etc.; and

- (c) the concrete and time-bound steps taken by Government so far to ensure timely completion of the delayed projects in the State with details thereof?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a) and (b): The details of ongoing National Highway (NH) projects, including those delayed, in the State of Tamil Nadu, along with reasons for delay, are given in **Statement**.

(c): Continuous monitoring and coordination with State Government authorities and other stakeholders are undertaken to expedite resolution of issues relating to land acquisition, forest and environmental clearances, utility shifting, borrow area approvals and other statutory requirements affecting National Highway projects.

Regular review meetings are held at various levels to identify and address project-related bottlenecks in a time-bound manner. High-value and critical infrastructure projects are taken up for review through PRAGATI Platform to facilitate inter-departmental coordination and Centre-State coordination for expeditious resolution of bottlenecks.

Further, contractor performance is closely monitored through periodic reviews, and appropriate action is taken, wherever required, in accordance with the provisions of the Contract Agreement.

STATEMENT**Ongoing National Highway (NH) projects**

Sl. No.	Name Project	Length (Km)	Cost (Rs.in Cr.)	Appointed Date	Scheduled completion date	Physical Progress as on 28.02.2026 (%)	Likely/Actual date of completion	Reason for Delay
1	4-laning of Kamalapura m - Oddanchatram section of NH-209	36.5	1319.4	21.01.2021	20.01.2023	91.01%	31.05.2026	1) Slow disbursement of Compensation amount. 2) Slow Progress of Concessionaire due to Financial Constraints. 3) Improper planning of the Concessionaire. 4) Hindrance due to Utility Shifting.
2	4-laning of Madathukulam - Pollachi section of NH-209	50.1	1772.1	04.12.2020	03.12.2022	92.42%	30.04.2026	1) Poor planning and resources/ financial crisis/ slow progress of Concessionaire. 2) LA issues including slow disbursement of

								compensation. 3) Unseasonal Rainfall.
3	4-laning of Vadipatti - Thamaraipatti section of NH-744A (Madurai Ring Road)	30.0	900.1	16.03.2020	15.03.2022	93.50%	30.06.2026	1) Major delay is Poor planning and resource mobilization including Borrow area, Aggregates etc., 2) Force Majeure i.e., excess rainfall, early release of water in Vaigai – Periyar canal, which were beyond the control of both the parties. 3) Delay in procurement of earth 4) Heavy / unseasonal rainfall
4	4-laning of Melur -	45.9	1103.9	16.03.2020	15.03.2022	91.25%	15.07.2026	1) Poor planning and resources on

	Karaikudi section of NH-338, NH-36 and NH-383							part of the Contractor 2) Delay in procurement of earth 3) Heavy / Unseasonal Rainfall
5	4-laning of Sattanathapuram - Nagapattinam section of NH-45A	55.8	2899.8	05.10.2020	04.10.2022	78.70%	31.08.2026	1) Delay in procurement of earth/ flyash. 2) Acquisition of additional land. 3) Public demands for additional project facilities. 4) Slow Progress of Concessionaire.
6	6-laning of Karaipettai to Walajapet section of NH-48	36.1	766.5	11.02.2019	09.02.2021	95.00%	30.04.2026	1) Delay in Procurement of borrow earth by the Contractor 2) Poor planning and resources of Men and Machinery and Slow progress of

								Contractor.
7	4-laning of Mamallapuram - Mugaiyur section of NH-332A (Package-1)	31.0	1360.5	12.05.2022	10.05.2024	63.71%	31.08.2026	1) Delay due to Land Acquisition. 2) Insufficient Resource mobilisation and Slow Porogress by Concessioniare. 3) Delay in Procurement of Borrow Earth. 4) Additional works under COS.
8	4-laning of Mugaiyur - Marakkana m section of NH-332A (Package-2)	31.0	1116.1	07.12.2023	05.12.2025	56.64%	31.08.2026	1) Delay due to Land Acquisition. 2) Insufficient Resource mobilisation and Slow Porogress by Concessioniare. 3) Delay in Procurement of Borrow Earth. 4) Ground Improvement requirements

								near Backwaters.
9	4 lane Bangalore to Chennai Expressway (Gudipala to Walajahpet) section of NE-7 (Package-I)	24.0	1481.9	30.05.2022	28.05.2024	97.16%	30.04.20 26	1) Hard rock cutting in close proximity of residential settlement. 2) Required multiple approvals from Railways for construciton of bowstring girder ROB.
10	4 lane Bangalore - Chennai Expressway from Km 180+000 - Km 204+500 (Walajahpet - Arakonam) - (Package- II)	24.5	1106.7	16.07.2022	14.07.2024	94.66%	30.04.20 26	1) Due to shifting of EHT Lines. 2) Delay in construction of ROB due to delay in shifting of SSP Building belonging to Railways. 3) PCC for 23.56 Km issued w.e.f 20.01.2025.

11	4 Lane Bangalore Chennai Expressway (Arakonam to Kancheepur am) section of NE-7 - (Package- III)	25.5	1525.1	08.08.2022	29.07.2024	53.56%	---	Work has been stopped since May 2025 due to financial constraints of the Concessionaire. Subsequent to Intention to Terminate Notice to the Concessionaire by NHAI dated 10.11.2025 and Speaking Order dated 08.01.2026 of NHAI as per the Court direction, Senior Lenders proposed to exercise their right to substitute the Concessionaire vide letter dated 20.01.2026.

12	4 Bangalore – Chennai Expressway (Kancheपुर am to Sriperumbu dur) section of NE-7 (Package- IV)	31.7	3605.7	11.07.2022	09.07.2024	85.66%	31.07.20 26	1) Delay in determination of land/ crop compensation for erection of new EHT towers. 2) Delay in procurement of Borrow Earth. 3) Unseasonal rainfall. 4) Slow Progress of Concessionaire.
13	4-laning Neraluru- Thorapalli Agraharam section of NH-844 (Package-I)	23.4	1757.3	26.10.2022	24.10.2024	83.00%	31.07.20 26	Due to financial constraints of the Concessionaire.
14	4-laning Thorapalli Agraharam - Jittandahalli section of NH-844 (Package-II)	36.8	1243.6	07.12.2021	06.12.2023	86.00%	31.12.20 26	1) Delay in land acquisition. 2) Delay in getting forest clearance. 3) Financial constraints of Concessionaire.

15	4L of Thirumanga lam to Vadugapatti section of NH-744 (Package-I)	36.0	1077.0	23.02.2023	21.02.2025	93.74%	31.05.20 26	1) Delay in land acquisition and 2) Poor planning and resource mobilization by Contractor.
16	4L of Vadugapatti to Therkuveng anallur (Rajapalya m) section of NH-744 (Package-II)	35.6	1317.1	12.04.2023	11.04.2025	99.70%	15.04.20 26	1) Delay in approval of Launching scheme by Railway for 2 nos. of ROBs, which was pending since 12.11.2024. 2) Presently, Launching scheme for 1st ROB approved on 29.09.2025 and launching activities in progress. 3) Launching scheme for 2nd ROB is still to be approved by Southern

								Railways.
17	Balance works of 4-Lane from Thiruvallur Bypass to Veppampattu Bypass passing through Thannerkulam, Thozur and Sevapet Bypass of Tirupati-Tiruttani-Chennai Section of NH-716	17.5	468.0	21.09.2022	20.09.2024	97.92%	30.04.2026	1) Utility Shifting (Delay in obtaining Electrical Utility shifting Estimates from TANGEDCO and Issue pertaining to GST on overall Estimate value) 2) Unseasonal Rainfall 3) LA issue (Burial Ground and Additional Land) 4) COS (IOCL and Utility shifting) 5) Delay in getting NOC for Krishna Canal Minor Bridge

18	4-laning of left over works including Additional structures in KL/TN Border Kanyakuma ri of NH-66	23.1	1564.2	12.08.2023	01.08.2025	72.43%	31.07.20 26	1) Poor planning and Slow progress of Contractors. 2) Work was affected/stopped in Kunnathur village for a length of 1.3 Km from Km 49+500 to Km 50+800 (2 Major bridges, 1 Minor bridge and 1 VOP) from Aug'2023 which got resolved only on 27.05.2025 3) Restrictions imposed by the District Administration for movement of Mineral Materials from Tirunelveli District to Kanniyakumari. 4) Delay in approval of borrow earth.

19	New Double Tier 4-lane Elevated Corridor from Chennai Port to Maduravoy al (Package-I)	4.9	1388.6	23.11.2023	20.05.2026	18.92%	16.11.20 27	1) Hon'ble NGT, Water Resources Dept. of GoTN directed not to take up work along Cooum river bank area during Monsoon season, resulting stoppage of work
20	New Double Tier 4-lane Elevated Corridor from Chennai Port to Maduravoy al (Package-II)	5.1	1617.0	23.11.2023	20.05.2026	15.48%	16.11.20 27	during Monsoon period.2) Restrictions by Police for movement of construction vehicles through Chennai city roads. 3) Slow progress
21	New Double Tier 4-lane Elevated Corridor from Chennai Port to Maduravoy al	4.5	1299.4	23.11.2023	20.05.2026	15.38%	16.11.20 27	of Contractors

	(Package-III)							
22	New Double Tier 4-lane Elevated Corridor from Chennai Port to Maduravoyal (Package-IV)	6.4	1205.4	23.11.2023	20.05.2026	6.67%	16.11.2027	
23	Construction of Trumpet Interchange Connecting Bangalore – Chennai Expressway with Maduravoyal - Walajahpet Section of NH 48 near Sriperumbudur	1.1	162.6	26.02.2024	23.08.2025	28.79%	31.10.2026	1) Due to change in design from Pile foundation to open foundation 2) Due to inadequate mobilization of resources by the contractor. 3) Unseasonal rainfall.

24	4-laning of STRR Bengaluru, NH 948A Balagondapalli (Tamil Nadu) to Karnataka/Tamil Nadu border	35.8	1260.7	18.05.2023	16.05.2025	83.02%	30.09.2026	1) Delay in Land Acquisition 2) Demand of additional service road
25	Access Controlled Highway of 4 Lane with Paved Shoulders from Tiruvallur to TN/AP Broder section of NH-716 (Chennai-Tirupati Package-1)	44.0	1376.1	28.12.2024	27.12.2026	28.01%	27.12.2026	Project on schedule.
26	Balance Works for six laning of Sriperumbu	16.8	411.2	27.01.2025	27.10.2026	26.16%	27.10.2026	Project on schedule.

	dur to Karaipettai section of NH-48							
27	4 lane Access controlled Highway from Walajapet/ Ranipet to TN/AP Border of NH-40.	28.0	1338.1	30.09.2025	29.09.2027	5.00%	29.09.20 27	Project on schedule.
28	Balance works for four laning of Vikravandi to Sethiyathop u section of NH 45C	66.0	834.4	25.06.2025	24.06.2027	17.21%	24.06.20 27	Project on schedule.
29	Improving the alignment of Thoppur Ghat section from	6.6	905.0	21.03.2025	20.03.2028	27.80%	20.03.20 28	Project on schedule.

	in Dharmapuri - Salem section of NH-44							
30	Constructio n of ROB at km 22/2 of NH 49 Extn (New NH No 85) (Madurai - Cochin road) and Railway chainage in km 19/2-3 in lieu of LC-17 between Vadapalanji and Usilampatti Railway stations under Sethubharat ham project	1.05	59.38	22-02-2021	22-02-2023	100%	31.03.20 26	1.Revised Alignment approval2.GAD Alt-I and Alt-II approval3.Railwa y span substructure and superstructure approval4.TAD for launching scheme of Railway span approval.Status of Hindrance: Nil

31	Constructio n of ROB and their Approaches at Km 81/800 (Near Kannamang alam) in Lieu of Existing LC No.109A/3T at Railway Km 130/23- 25 of NH- 234 (Mangalore – Villupuram Road) inlcuding Land Acquistion	1.1	98.55	03-03-2023	19-02-2025	61.00%	20.02.20 27	Delay in Approval of Railway GAD by Railway Authorities for the ROB (In compliance to Article 3. subclause 3.100)(b)) Delay in Commencement of Limited Height Subway and Retaining Wall Works (In compliance to Article 8, subclause 8.2(i)(ii)
32	Constructio n of ROB at Km 93/4 of NH 49 Extn. (Madurai - Cochin	0.85	45.18	29-10-2021	29-10-2023	56.00%	28.08.20 26	1.Delay due to change in Gradient from 1 in 40 to 1 in 28.5 on one side and it is agreed in-

	road) in lieu of LC 85 and Railway Km 89/7-8 in between Theni and Bodi Railway Stations.Under SethuBharatham project							principle by the Ministry on 16.08.2023. 2.Delay due to Land Acquisition. 3.Revalidation of GAD ALT-2 approval from Railways.- Status of Hindrance:Nil
33	Construction of ROB at Km 75/8 of NH 49 Extn. (Madurai - Cochin road) in lieu of LC 68 and Railway Km 72/6-7 in between Aundipatti and Theni Railway Stations Under	1.26	92.02	29-10-2021	29-10-2023	65.00%	01.09.2026	1.Delay due to Land Acquisition.2.Revalidation of GAD approval from Railways.-Status of Hindrance: RCE approved by Ministry on 13.08.2025.

	SethuBharatham Project							
34	Construction of ROB and their approaches at Km 103/4 near Ettivadi in Lieu of existing level crossing No. 86 of NH-234 (Mangalore –Villupuram road) including Land Acquisition	1.01	64.25	23-09-2024	12.09.2026	48.00%	12.09.2026	
35	Construction of LVUP at Km 109/10 of NH-4 (New NH-40) (Chennai-	0.5	13.51	16-02-2023	08.08.2024	90.00%	30.04.2026	1.Lack of suitable traffic diversion. 2.Presence of hospitals. Status of Hindrance:

	Chittoor Bangalore road)							Now A1 side also is in progress and both approaches were nearing completion stage. The work will be completed on or before 30.04.2026.
36	Constructio n of Fly Over including Junction Improveme nts at Km 348/6 - 349/8 of NH 67 (Km 15/6 - 16/8 of New NH 181) (Nagapattin am – Gudalur – Mysore Road) at Saibaba	1.14	59.93	19.08.2024	19-08-2026	81.00%	19.08.20 26	

	Colony Junction in Coimbatore City							
37	Constructio n of Bypass to Madurai - Achambath u - Viratipathu in Km 6/850 - 10/382 of NH 49 Extn. (New NH 85) including LA and Shifting of Utilities	3.532	238.97	02-09-2024	23-08-2026	92.00%	23.08.20 26	
38	Constructio n of ROB and their Approaches at Km 99/4 (LC Gate No.503/Spl - A -3/E) of NH208 Kollam- Thirumanga	1.23	53.02	15-09-2023	14-09-2024	87.00%	30.06.20 26	Delay in progress due to Non – Closure of Level Crossing and Traffic, Approval of Drawings by Railways, Signing of Memorandum of Understanding.

	Iam Road							
39	Permanent Improveme nt of Black Spot (TN- (02)-635) at New Cinema junction @ Km 62/4- 63/0 by Providing additional high level bridge @ Km62/6- 62/880 including widening of existing road with Centre median, Storm Water drain, CD works and Junction	0.6	31.45	24-01-2024	13-01-2026	90.00%	12.04.20 26	1.Delay in shifting of TWAD Pipe line at the approaches2. Delay in shifting of drinking water and Sewage pipe line of Cuddalore Municipal Corporation.Due to heavy rain during North East monsoon and Fengal cyclone

	improvements of NH 45A (New NH 32) (Villupuram - Pondy - Nagapattinam Road)							
40	Construction of additional 2 lane Bow-String ROB adjacent to the existing 2 lane Bow-String ROB at Km 56/2 of NH-234 (new NH-75) (Mangalore - Villupuram Road)	0.45	33.52	04-10-2024	24-09-2026	7.00%	24.09.2026	

41	Strengthening from Km 0/000 to Km 12/300 (length 12.300 km) of NH-38 (old NH 234) Mangalore-Villupuram road on EPC mode in the State of Tamil Nadu under Annual Plan 2024-25.	12.3	20.83	30.04.2025	27.10.2025	95.00%	31.03.2026	Due to getting RCE approvalStatus of Hindrance: RCE approved on 12.02.2026
42	Strengthening from Km 0/000 to 3/200 on NH 87 and from Km 46/275 to Km 48/175 of NH 85 on (EPC) Basis Contract	5.10	11.32	24.07.2025	23.01.2026	100.00%	23.01.2026	—

	under Annual Plan 2024-25 in the state of Tamil Nadu							
43	Prevention of Landslides and Soil erosin by constructing of Breastwall, Gabion wall, Geo Mat Covering the Earthslip portions including Grass Seedling and Constructio n of culverts from Km 66/4 - 155/8 (Selected	1.75	19.47	19.05.2025	17-04-2026	78.00%	17.04.20 26	

	Stretches) of NH 181 (Coimbatore - Ooty - Gundalpet Road) in the State of Tamil Nadu.							
44	Constructio n of Four Lane Bypass to Vettavalam Town from Ch.0/0 to Ch.4/465 (Starting at km 104/850 and ending at km 109/190 of Nh-38 Mangalore - Villupuram Road) under AP 2024-25 in the State of Tamil Nadu	4.47	50.68	02.05.2025	24.10.2026	27.00%	24.10.20 26	

45	Balance work of Widening existing two lane to four lane including strengtheni ng the existing carriageway from km 16/170 to km 18/110 and Improveme nts from km 16/0 to km 16/170 of NH-207 (New NH- 648) (Length 2.11 Km) under AP- 2024-25 in the State of Tamil Nadu	2.11	12.81	03-06-2025	02.03.2026	100.00%	02.03.20 26	—

46	Widening of existing 2 lane paved shoulder to 4 Lane paved shoulder in Km 268/40 to Km 271/30 and Km 273/00 to Km 273/80 of NH 948 (Coimbatore - Sathyamangalam Road) (Length 5.40 Km) including permanent retification of three black spots (IDs - TN - 02-238, TN-02-239 and	5.4	52.21	24.07.2025	23.01.2027	30.00%	23.01.2027	

	TN-03-260) under AP 2024-25 in the State of Tamil Nadu							
47	Widening to 2L+PS in km 15/600- 38/800 (expect km 28/2-28/6 and km 33/100- 33/200) and improvement in km 17/300- 21/300, km 22/200- 26/0, km 26/600- 28/0, km 28/60-30/8, km 31/700- 33/100, km 33/200- 35/200, km 36/200-	22.7	63.6	24.07.2025	23.01.2027	35.00%	23.01.20 27	

	38/800 of NH 381A (Length 22.70 Km) (Vellakoil - Sankagiri Road) under AP- 2024-25 in the State of Tamil Nadu.							
48	Widening of existing two lane to four lane with paved shoulders road and improvements from Km 302/60 to Km 306/60 of NH 948 including CD works and Drain works in Tamil Nadu	4.00	44.09	22.07.2025	21.07.2026	25.00%	21.07.20 26	

49	Improveme nts to eliminate the Blackspot at Ganapathy Moor Market Junction (TN-02-623) at Km 312/0 to Km 315/4 of NH 948 (Length 3.40 Km) (Banglore - Sathyaman galam - Coimbatore Road) under AP- 2024-25 in the State of Tamil Nadu	3.40	51.02	29.08.2025	26.11.2026	5.00%	26.11.20 26	
50	Strengtheni ng from Km 22/000 to 78/000 of NH-38	54.22	71.03	07-11-2025	04.08.2026	4.00%	04.08.20 26	

	(Length 54.223 Km) (Mangalore - Villupuram Road) on EPC mode in Tamil Nadu on EPC Basis Contract under Annual Plan 2024-25 in Tamil Nadu.							
51	Realignmen t from Km 15/4 - 16/350 of NH-179A (Salem - Tirupathur - Vaniyamba di Road) under AP 2024-25 in the State of Tamil Nadu	0.95	12.65	21-11-2025	21-08-2026	11.00%	21.08.20 26	

52	Repair and Rehabilitation of High Level Bridge at KM 21/200 of NH 32 (Thoothukudi – Tiruchendur - Kanyakumari Road) on EPC Basis Contract under Annual Plan 2025-26 in the State of Tamil Nadu	0.2774	6.09	10.11.2025	06.08.2026	40.00%	06.08.2026	
53	Widening of service road in Mettupalayam side approach of Periyanaickenpalayam flyover	0.4	7.43	05-12-2025	06.06.2026	15.00%	06.06.2026	

	including Land Acquistion from Km 31/600 to 32/000 of NH 181 (Coimbator e - Ooty - Gundlupet road) - on EPC Basic Contract under Annual Plan 2024-25 in the State of Tamil Nadu							
54	Improveme nts from km 130/890 to 131/890 of NH-648 (Sharjapur- Bagalur- Hosur Road) in the state of Tamil Nadu	1.00	2.089	22-01-2026	21.05.2026	5.00%	21.05.20 26	

	underAnnual Plan 2025- 26 in the State of Tamil Nadu.							

EXPANSION OF CITY GAS DISTRIBUTION NETWORK

6235. SHRI P. P. CHAUDHARY:

SHRIMATI MALA RAJYA LAXMI SHAH:

SHRIMATI KAMALJEET SEHRAWAT:

DR. HEMANG JOSHI:

SHRI SHANKAR LALWANI:

SHRIMATI MAHIMA KUMARI MEWAR:

DR. MANNA LAL RAWAT:

SHRI YOGENDER CHANDOLIA:

SHRIMATI SANJNA JATAV:

SHRI MANOJ TIWARI:

SHRI BALABHADRA MAJHI:

SHRI MANISH JAISWAL:

SHRI KRISHNA PRASAD TENNETI:

SHRI MAHESH KASHYAP:

SHRI MUKESHKUMAR CHANDRAKAANT DALAL:

SHRI BIBHU PRASAD TARAI:

DR. SANJAY JAISWAL:

Will the Minister of **PETROLEUM AND NATURAL GAS** be pleased to state:

- (a) whether the Government has undertaken any recent review of the expansion of the City Gas Distribution (CGD) network in the country with a view to increase access to Piped Natural Gas (PNG) for households and Compressed Natural Gas (CNG) for transportation, including areas under Nabarangpur Lok Sabha Constituency and districts of Hazaribagh and Ramgarh;
- (b) if so, the details thereof including the number of Geographical Areas (GAs) authorised by the Petroleum and Natural Gas Regulatory Board (PNGRB) currently covered under the CGD network in the country, along with the progress made in expansion of the CGD network, including CNG stations and PNG connections during the last three years, year-wise, particularly in Rajasthan and especially in Bharatpur;
- (c) whether the Government has identified districts or regions where CGD infrastructure is yet to be operationalised despite allocation under earlier bidding rounds, particularly in Rajasthan, Nabarangpur Lok Sabha Constituency and districts of Hazaribagh and Ramgarh; and
- (d) if so, the details thereof and the steps taken by the Government to expedite the rollout of gas distribution infrastructure in such areas?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS; AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SURESH GOPI):

- (a) to (d): Providing Piped Natural Gas (PNG) connections, establishment of

Compressed Natural Gas (CNG) stations and laying of pipeline infrastructure is part of the development of City Gas Distribution (CGD) Network, which is carried out by the entities authorized by PNGRB as per their Minimum Work Programme (MWP) and techno-commercial feasibility. After completion of 12/12A CGD bidding round, PNGRB has authorized entities for the development of CGD network in 307 Geographical Areas (GAs), covering the entire mainland area (including the areas under Nabarangpur Lok Sabha Constituency and districts of Hazaribagh and Ramgarh) across the country. The progress of PNG Domestic (D) connections and CNG stations during last 3 years across the country is at **Statement-I**.

PNGRB has authorized 17 GAs including (2 GAs spread over Madhya Pradesh and Rajasthan; 1 GA spread over Punjab and Rajasthan and 1 GA spread over U.P. and Rajasthan), in the state of Rajasthan. Bharatpur comes under Firozabad (Taj Trapezium Zone) GA which has been authorised by PNGRB to GAIL Gas Limited for development of CGD network. The GA wise detail of PNG (D) connections and CNG stations, during last three years, in the state of Rajasthan is at **Statement-II**.

Nabarangpur is part of Koraput, Malkangiri, and Nabarangpur districts GA authorised to Adani Total Gas Limited for development of CGD network and 3 CNG stations have been set up in the GA so far. Hazaribagh and Ramgarh is part of Bokaro, Hazaribagh and Ramgarh Districts GA authorised to Indian Oil Corporation Limited for development of CGD network and as on 31.01.2026, the authorised entity has provided 13,653 PNG(D) connections and

set up 27 CNG stations in the GA. Progress of CGD networks is regularly monitored based on reports submitted by the CGD entities. If there are any delays or shortfalls, the entities are advised to take corrective action. This includes calling them for progress review meetings or statutory hearings under existing regulations to discuss challenges and the latest updates on their MWP targets in authorized GAs. In addition, Government conducts regular interactions and meetings with State Governments for the development of CGD network in respective States and address challenges in this regard.

Government have taken various steps to ensure the availability of Natural Gas to CNG (Transport)/ PNG (Domestic) sector in the country which, inter-alia, includes allocating domestic gas on priority basis to CNG (T)/ PNG(D); diverting domestic gas from non-priority sectors to meet the requirement for CNG (T)/PNG(D) sector, expansion of CGD network, grant of Public Utility Status to CGD projects, notification for supply of domestic gas through available mode (including cascade mode) for CNG(T)/ PNG(D) purpose, allocating domestic natural gas for CNG (T) and PNG (D) segments on a two-quarter advance basis, expansion of National Gas Grid Pipeline, setting up of Liquefied Natural Gas (LNG) Terminals, Sustainable Alternative Towards Affordable Transportation (SATAT) initiatives to promote Bio-CNG, etc. Government have also notified that gas produced from discoveries in Deepwater, Ultra Deepwater and High Pressure-High Temperature areas, in any situation which may require proportionate distribution of the gas offered under the bidding process, the contractor shall offer gas to bidders belonging

to CNG (T)/ PNG (D) sector on priority.

Recently, a comprehensive control order dated 24.03.2026 has been issued under the Essential Commodities Act, 1955 to facilitate time-bound expansion of pipeline infrastructure across the country, especially CGD. The Order provides a uniform framework for grant of right of way (RoW) and permissions by mandating strict timelines, enabling deemed approvals in case of delays, and prohibiting imposition of unauthorised charges by public authorities. It also addresses access issues in residential and private areas by ensuring non-discriminatory and time-bound permissions, thereby removing key bottlenecks in pipeline laying.

STATEMENT-I

The progress of PNG Domestic (D) connections and CNG stations during last 3 years across the country

S. No.	Period	PNG (D) Connections	CNG Stations
1.	March, 2024	1,29,22,516	6,861
2.	March, 2025	1,50,41,471	8,067
3.	January, 2026	1,62,60,754	8,616

(Source- PNGRB)

STATEMENT-II

**The GA wise detail of PNG (D) connections and CNG stations during the
last three years in the state of Rajasthan**

S. No	Geographic al Area	State	Authorized CGD Entity	Date of Authoriz ation	Date of Target Compl etion	PNG (D) Connection			CNG Stations		
						Mar, 2024	Mar, 2025	Jan, 2026	Ma r, 20 24	Mar, 202 5	Jan, 2026
1	Kota	Rajast han	Rajasthan State Gas Limited	01-Jun- 09	30-Jun- 14	34370	54151	69070	10	12	12
2	Barmer, Jaisalmer and Jodhpur Districts	Rajast han	AGP CGD India Private Limited	28-Sep- 18	30- Sep-30	50881	51002	51005	39	41	45
3	Alwar (Other than Bhiwadi) and Jaipur Districts	Rajast han	Torrent Gas Jaipur Private Limited	27-08- 2018 (New start date 01.04.20 22)	31-Mar- 30	3757	9691	14840	55	61	70
4	Kota District (EAAA), Baran and Chittorgarh (Only Rawatbhata Taluka)	Rajast han	Torrent Gas Limited	13-Sep- 18	30- Sep-28	2500	4167	5703	16	17	19

	Districts										
5	Bhilwara and Bundi Districts	Rajast han	Adani Total Gas Limited	14-Sep- 18	30- Sep-28	1018	1908	4258	17	20	20
6	Chittorgarh (Other than Rawatbhata Taluka) and Udaipur Districts	Rajast han	Adani Total Gas Limited	13-Sep- 18	30- Sep-28	2149	17073	24734	38	40	42
7	Dholpur District	Rajast han	Dholpur CGD Private Limited	28-Sep- 18	30- Sep-28	609	1805	2622	8	8	8
8	Jhabua, Banswara, Ratlam and Dungarpur Districts	Madhy a Prades h and Rajast han	Gujarat Gas Limited	29-Mar- 19	31-Mar- 29	863	1182	1380	31	33	32
9	Ajmer, Pali and Rajsamand Districts	Rajast han	Indraprasth a Gas Limited	29-Mar- 19	31-Mar- 29	20011 6	261683	271752	68	83	84
10	Jalore and Sirohi Districts	Rajast han	Gujarat Gas Limited	29-Mar- 19	31-Mar- 29	7237	8430	10129	30	31	32
11	Agar Malwa, Neemuch,	Madhy a	Megha City Gas	15-Mar- 22	31-Mar- 30	0	0	0	4	5	9

	Mandsaur and Jhalawar districts	Pradesh and Rajasthan	Distribution Private Limited								
12	Fazilka (except area already authorized), Ganganagar and Hanumangarh districts	Punjab and Rajasthan	Bharat Petroleum Corporation Limited	04-May-22	30-Jun-30	4842	7067	32594	20	26	32
13	Bikaner and Churu districts	Rajasthan	Gasonet Services (RJ) Limited	15-Mar-22	31-Mar-30	0	0	0	6	10	11
14	Jhunjhunu, Sikar and Nagaur districts	Rajasthan	Indian Oil Corporation Limited	23-03-2022 (New Start	31-Mar-31	864	5619	6441	12	43	43
15	Dausa, Karauli, Sawai	Rajasthan	Hindustan Petroleum Corporation	15-Mar-22	31-Mar-30	53	3336	6138	14	43	52
16	Bhiwadi (in Alwar District)	Rajasthan	Haryana City Gas Distribution	01-Aug-18	30-Sep-25	5419	5914	6789	4	5	5
17	Firozabad (Taj Trpezium	Uttar Pradesh and	GAIL Gas Limited	26-Sep-11	25-Aug-14	22700	24563	29079	45	48	53
Total						337378	457591	5,36,534	417	526	569

(Source- PNGRB)

ELECTRIC VEHICLE STATION

6236. SHRI KALYAN BANERJEE:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

- (a) the number of electric vehicle stations constructed/under construction and proposed to be constructed across the country in the coming years, State-wise;
- (b) the number of electric vehicles sold in terms of two wheelers, four wheelers and buses during the last three years, State-wise and the detailed plans for safety in desolate places and poorly maintained stations with clear guardrails, road signage, markings, streetlights and other infrastructure particularly in and around port and restricted areas;
- (c) the details of private sector installations with internet disruptiveness and the blueprint for the smart highway revolution with electric vehicles in the near future; and
- (d) whether the Government has any proposal for considering a universal payment application across the country for electric vehicle charging stations and if so, the details thereof?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a) and (b): Government in the Ministry of Heavy Industries, have installed a total of 49,909 Electric Vehicle Public Charging Stations (EVPCS) in the country as on 30.03.2026. The setting up of an EVPCS is an unlicensed

activity and private players can install EVPCS as per guidelines dated 17.09.2024 issued by the Ministry of Power. The State/UT wise details for installed EVPCS are at **Statement-I**. Further, an allocation of Rs.2,000 crore has been made under the Pradhan Mantri Electric Drive Revolution Innovative Vehicle Enhancement (PM E-DRIVE) Scheme, for deployment of EVPCS on pan-India basis.

As per the VAHAN Portal, the details of registered two-wheelers, Four-wheelers and buses during the last three years are provided at **Statement-II**. Considering that the setting up of an EVPCS is an unlicensed activity, maintenance of the same is in the ambit of the Charge Point Operator.

(c): The Government in Ministry of Road Transport and Highways, through public/private participation, encourages adoption of digital infrastructure like electronic tolling through FASTag, Automatic Number Plate Recognition (ANPR) based traffic management etc. The Government has taken up installation of Advanced Traffic Management System (ATMS) in Four lane and above NHs. ATMS has provisions for various electronic enforcement devices which help in speedy identification of incidents (including traffic violations) on the highway stretches and effectively monitor the highways, thereby improving incident response time and road safety.

(d): Government has engaged M/s Bharat Heavy Electricals Limited (BHEL) as the Project Implementation Agency inter-alia with the responsibilities pertaining to development of a national level mobile app to integrate EVPCS, featuring functionalities such as charger discovery, real-time status updates,

slot booking, facilitating digital payments, etc.

STATEMENT-I

State / UT wise EV public charging stations (EV PCS) installed in the country (Source: BHEL)

S. No.	Name of the State	No. of EVPCS
1	Andaman and Nicobar	9
2	Andhra Pradesh	1,792
3	Arunachal Pradesh	76
4	Assam	625
5	Bihar	1,014
6	Chandigarh	56
7	Chhattisgarh	695
8	Delhi	1,985
9	Goa	300
10	Gujarat	2,699
11	Haryana	2,159
12	Himachal Pradesh	249
13	Jammu and Kashmir	291
14	Jharkhand	520
15	Karnataka	6,480
16	Kerala	3,251
17	Ladakh	24

18	Lakshadweep	1
19	Madhya Pradesh	1,794
20	Maharashtra	6,577
21	Manipur	72
22	Meghalaya	121
23	Mizoram	40
24	Nagaland	53
25	Odisha	1,014
26	Puducherry	77
27	Punjab	1,505
28	Rajasthan	2,720
29	Sikkim	22
30	Tamil Nadu	3,705
31	Telangana	3,546
32	Tripura	72
33	UT OF Dand NH AND Dand D	30
34	Uttar Pradesh	4,214
35	Uttarakhand	401
36	West Bengal	1,720
Grand Total		49,909

STATEMENT-II

State / UT wise Electric vehicle registered in terms of two wheelers, four wheelers and buses during the last 3 years

(a) Two Wheeler EVs

State	2023	2024	2025	2026(Till 29 March)
Andaman and Nicobar Island	12	46	86	9
Andhra Pradesh	28549	48760	49417	13154
Arunachal Pradesh	3	15	47	25
Assam	2453	4395	3671	708
Bihar	12408	22144	28083	5952
Chandigarh	2141	1778	1541	260
Chhattisgarh	25325	33173	31021	6799
Delhi	37570	31533	36965	7680
Goa	8406	10107	7662	1705
Gujarat	78511	65084	58960	13358
Haryana	7446	19165	13993	2155
Himachal Pradesh	890	1287	1065	201
Jammu and Kashmir	1834	3001	2495	545
Jharkhand	7412	10337	11819	2298
Karnataka	134952	155529	170863	40587
Kerala	61804	66876	80499	19659
Ladakh	18	18	0	0
Lakshadweep	3	3	18	18

Madhya Pradesh	36824	65915	98713	26169
Maharashtra	168065	210187	216195	46553
Manipur	89	76	334	118
Meghalaya	74	209	224	26
Mizoram	167	558	816	228
Nagaland	3	7	14	5
Odisha	38351	56303	67544	18555
Puducherry	2450	4047	3875	1308
Punjab	8758	19858	27264	5322
Rajasthan	59489	76814	79710	15628
Sikkim	0	1	3	6
Tamil Nadu	78425	114765	136464	40395
Telangana	29962	42946	39355	5708
Tripura	256	415	521	78
UT of DNH and DD	100	261	173	45
Uttar Pradesh	40633	95632	116394	24178
Uttarakhand	5688	8249	8637	1525
West Bengal	11413	22911	26375	5151

(b) Four Wheeler EVs

State	2023	2024	2025	2026(Till 29 March)
Andaman and Nicobar Island	14	33	112	30
Andhra Pradesh	1655	5076	6934	1738

Arunachal Pradesh	17	79	169	49
Assam	269	692	938	199
Bihar	605	1225	1790	440
Chandigarh	1036	2276	3283	914
Chhattisgarh	1539	2517	3968	1071
Delhi	8331	11544	22625	6359
Goa	965	1500	2105	407
Gujarat	6592	10859	19747	5126
Haryana	2675	8635	13805	2639
Himachal Pradesh	163	636	1277	329
Jammu and Kashmir	166	430	757	184
Jharkhand	468	892	1461	289
Karnataka	11971	20485	32404	7959
Kerala	9818	14683	28452	6220
Ladakh	0	2	8	2
Madhya Pradesh	1737	3527	6684	1944
Maharashtra	13728	23944	46326	10382
Manipur	30	100	167	41
Meghalaya	20	73	206	38
Mizoram	0	16	29	11
Nagaland	3	35	78	19
Odisha	1330	3166	6023	1385

Puducherry	91	366	626	126
Punjab	791	4150	8367	2218
Rajasthan	4540	8016	14310	3668
Sikkim	0	16	21	6
Tamil Nadu	5985	11813	23130	5754
Telangana	5933	4988	15543	2736
Tripura	30	48	62	15
UT of DNH and DD	42	215	410	103
Uttar Pradesh	4936	16007	30958	5547
Uttarakhand	496	986	1819	586
West Bengal	2592	4334	7771	1872

(d) EV Buses

State	2023	2024	2025	2026(Till 29 March)
Andaman and Nicobar Island	0	0	2	0
Andhra Pradesh	100	50	103	24
Arunachal Pradesh	0	0	10	0
Assam	158	70	88	40
Bihar	0	3	3	1
Chandigarh	0	0	15	27

Chhattisgarh	0	84	165	35
Delhi	1121	1036	1382	513
Goa	45	55	32	0
Gujarat	106	331	124	137
Haryana	0	25	69	1
Himachal Pradesh	35	0	1	0
Jammu and Kashmir	150	50	0	0
Jharkhand	2	19	24	7
Karnataka	275	1054	553	40
Kerala	70	71	8	4
Ladakh	9	0	0	0
Lakshadweep	0	0	0	0
Madhya Pradesh	15	137	116	51
Maharashtra	455	919	1446	119
Manipur	0	0	0	0
Meghalaya	0	0	0	0
Mizoram	0	0	0	0
Nagaland	0	0	0	0
Odisha	21	159	287	69
Puducherry	0	0	25	9
Punjab	0	13	1	0
Rajasthan	6	16	15	4

Sikkim	0	1	0	0
Tamil Nadu	43	53	430	210
Telangana	62	165	211	33
Tripura	0	0	0	0
UT of DNH and DD	0	0	0	0
Uttar Pradesh	50	40	102	12
Uttarakhand	0	14	11	1
West Bengal	15	108	150	28

आर्थिक व्यवधानों से प्रभावित एमएसएमई को सहायता

6237. श्री संजय उत्तमराव देशमुख:

क्या सूक्ष्म, लघु और मध्यम उद्यम मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार के पास सूक्ष्म, लघु एवं मध्यम उद्यम (एमएसएमई) संकुलों के कार्य-निष्पादन और रोजगार सृजन में उनकी भूमिका के संबंध में अद्यतन जानकारी है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(ख) आर्थिक व्यवधानों या वैश्विक आपूर्ति श्रृंखला से प्रभावित एमएसएमई को प्रदान की जा रही सहायता का ब्यौरा क्या है?

सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय में राज्य मंत्री; तथा श्रम और रोजगार मंत्रालय में राज्य मंत्री (कुमारी शोभा कारान्दलाजे):

(क) और (ख): भारत सरकार के सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय का सूक्ष्म एवं लघु उद्यम-क्लस्टर विकास कार्यक्रम (एमएसई-सीडीपी) मौजूदा क्लस्टर में नए/मौजूदा औद्योगिक क्षेत्र/एस्टेट/फ्लैटेड फैक्ट्री कॉम्प्लेक्स में सामान्य सुविधा केंद्र (सीएफसी) स्थापित करने और अवसंरचना सुविधाओं के निर्माण/उन्नयन के लिए वित्तीय सहायता उपलब्ध कराता है ताकि सूक्ष्म और लघु

उद्यमों (एमएसई) की उत्पादकता और प्रतिस्पर्धात्मकता को बढ़ाया जा सके। एमएसई-सीडीपी एक मांग संचालित केंद्रीय क्षेत्र की स्कीम है, जिसमें राज्य सरकारें अपने राज्यों/संघ राज्य क्षेत्रों में मौजूदा क्लस्टर की सामान्य आवश्यकताओं के अनुसार प्रस्ताव भेजती हैं। इस स्कीम के तहत कुल 606 परियोजनाओं (242 सीएफसी और 364 आईडी) को मंजूरी दी गई है, जिसके परिणामस्वरूप आमतौर पर रोजगार में वृद्धि हुई है।

सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय ने देश भर में अपने क्षेत्रीय कार्यालयों में 65 निर्यात सुविधा केंद्र (ईएफसी) स्थापित किए हैं, जिनका उद्देश्य एमएसएमई को अपने उत्पादों और सेवाओं के निर्यात में अपेक्षित मार्गदर्शन और सहायता प्रदान करना है, जिनमें अन्यो के साथ-साथ विश्व स्तर पर आपूर्ति श्रृंखला संबंधी चुनौतियों का समाधान करने में एमएसएमई निर्यातकों का मार्गदर्शन करना शामिल है।

मंत्रालय ने ऐसी व्यापार समर्थन और विपणन (टीम) स्कीम शुरू की है जिसका उद्देश्य विक्रेता नेटवर्क प्रतिभागियों (एसएनपी) को ओपन नेटवर्क फॉर डिजिटल कॉमर्स (ओएनडीसी) पर पंजीकृत करने में वित्तीय सहायता प्रदान करके सूक्ष्म और लघु उद्यमों को सुविधा प्रदान करना है, जिसमें ऑनबोर्डिंग, कैटेलॉगिंग, खाता प्रबंधन, लॉजिस्टिक्स, पैकेजिंग सामग्री और डिजाइन शामिल हैं। विशेष रूप से, इनमें से आधे लाभार्थी एमएसएमई महिला स्वामित्व वाले उद्यमी होंगे। सरकार ने वित्त वर्ष 2025-26 से वित्त वर्ष 2030-31 की अवधि के लिए निर्यात संवर्धन मिशन (ईपीएम) स्कीम को मंजूरी दी है, जिसका उद्देश्य भारत की निर्यात प्रतिस्पर्धात्मकता, विशेष रूप से सूक्ष्म, लघु और मध्यम उद्यमों के लिए, को मजबूत करना है। ईपीएम को दो एकीकृत उप-योजनाओं के माध्यम से संचालित किया जाएगा:

- निर्यात प्रोत्साहन, ब्याज छूट, निर्यात फैक्ट्रिंग, निर्यात ऋण के लिए संपार्श्विक गारंटी, ई-कॉमर्स निर्यातकों के लिए ऋण और ऋण संवर्धन में सहायता जैसे प्रकार्यों के माध्यम से व्यापार वित्त तक पहुंच में सुधार पर केंद्रित है; और
- निर्यात दिशा, निर्यात गुणवत्ता और अनुपालन समर्थन, अंतर्राष्ट्रीय ब्रांडिंग और पैकेजिंग,

बाजार पहुंच में पहलों, निर्यात रसद और वेयरहाउसिंग, और व्यापार आसूचना जैसे अन्य व्यापार सहायक प्रणालियों पर केंद्रित है।

सरकार ने पश्चिम एशिया में लॉजिस्टिक्स संबंधी व्यवधानों के बीच निर्यातकों का समर्थन करने के लिए निर्यात संवर्धन मिशन के तहत राहत (निर्यात सुविधा के लिए लचीलापन और रसद हस्तक्षेप) को मंजूरी दी है, जिसमें 497 करोड़ रुपये का वित्तीय परिव्यय शामिल है। इस राहत कार्य में निम्नलिखित घटक शामिल हैं:

- पहला, जिन निर्यातकों ने पहले से ही पात्र कार्यनिष्पादन के लिए ईसीजीसी क्रेडिट बीमा कवर प्राप्त कर लिया है, उन्हें मौजूदा ईसीजीसी कवर के अतिरिक्त, पात्र अवधि (दिनांक 14 फरवरी, 2026 से 15 मार्च, 2026 तक) के दौरान 100% तक जोखिम कवरेज का लाभ मिलेगा, जिससे अतिरिक्त वित्तीय बोझ के बिना बेहतर सुरक्षा सुनिश्चित होगी।
- दूसरा, आगामी कार्य की योजना बनाने वाले निर्यातकों को, अगले तीन महीनों (दिनांक 16 मार्च, 2026 से 15 जून, 2026 तक) के दौरान, मौजूदा ईसीजीसी कवर के अलावा 95% जोखिम कवरेज के लिए सरकारी समर्थन के साथ ईसीजीसी कवर प्राप्त करने के लिए प्रोत्साहित किया जाएगा, जो निर्यातकों के आत्मविश्वास को बनाए रखने और लॉजिस्टिक्स अनिश्चितताओं के बावजूद निरंतर शिपमेंट फ्लो को सुविधाजनक बनाने में मदद करेगा।
- तीसरा, यह मानते हुए कि कुछ एमएसएमई निर्यातकों ने क्रेडिट बीमा का लाभ नहीं उठाया होगा (दिनांक 14 फरवरी, 2026 से 15 मार्च, 2026 तक), लेकिन उन्हें असाधारण माल ढुलाई और बीमा अधिभार बोझ का सामना करना पड़ रहा है, राहत योजना में पात्र गैर-ईसीजीसी-बीमाकृत एमएसएमई निर्यातकों के लिए आंशिक प्रतिपूर्ति (50% तक) की व्यवस्था शामिल है। यह समर्थन निर्धारित शर्तों, दस्तावेजी सत्यापन और अधिसूचित सीमाओं (प्रति निर्यातक 50 लाख रुपये तक) के अधीन विस्तारित किया जाएगा, और यह विवाद से संबंधित लागत वृद्धि के विरुद्ध समय पर राहत उपलब्ध करवाने के प्रयोजनार्थ होगा।

माही नदी पर पुल का निर्माण

6238. श्री राजकुमार रोटः

क्या सड़क परिवहन और राजमार्ग मंत्री यह बताने की कृपा करेंगे कि:

- (क) राजस्थान, गुजरात और मध्य प्रदेश राज्यों में माही नदी पर विद्यमान पुलों की संख्या कितनी है और निर्माण किए जाने के लिए प्रस्तावित पुलों की कुल संख्या कितनी है;
- (ख) उक्त पुलों की वर्तमान स्थिति क्या है;
- (ग) क्या डूंगरपुर जिले, संतरामपुर, पंचमहल और दाहोद क्षेत्रों में माही नदी पर पुल न होने के कारण निवासियों को 80-90 किलोमीटर की अतिरिक्त दूरी तय करनी पड़ती है;
- (घ) यदि हां, तो स्थानीय आबादी के समक्ष आ रही इस संभारतंत्र संबंधी समस्या को दूर करने के लिए क्या उपाय किए जा रहे हैं;
- (ङ) क्या सरकार का डूंगरपुर-बांसवाड़ा जिलों और गुजरात के संतरामपुर के बीच सीधा संपर्क स्थापित करने के लिए एक पुल का निर्माण करने का विचार है, और यदि हां, तो इसके कब तक पूरा होने की अपेक्षा है और यदि नहीं, तो इसके क्या कारण हैं; और
- (च) क्या बांसवाड़ा लोक सभा निर्वाचन क्षेत्र में गलियाकोट और आनंदपुरी के बीच हैंगिंग ब्रिज का निर्माण पूरा हो चुका है, लेकिन इसे अभी तक जनता के लिए नहीं खोला गया है और यदि हां, तो इसे जनता के लिए कब तक खोले जाने की अपेक्षा है?

सड़क परिवहन और राजमार्ग मंत्री (श्री नितिन जयराम गडकरी):

(क) और (ख): सरकार का सड़क परिवहन और राजमार्ग मंत्रालय मुख्य रूप से राष्ट्रीय राजमार्गों (एनएच) के विकास से संबंधित है। राजस्थान, गुजरात और मध्य प्रदेश राज्यों में माही नदी को पार करने वाले विभिन्न एनएच पर कुल 11 पुल हैं। राजस्थान में दो पुलों को छोड़कर, ये सभी पुल अच्छी स्थिति में हैं। राजस्थान में इन दो जर्जर पुलों के पुनर्निर्माण का प्रस्ताव है। इसके अलावा, गुजरात राज्य में एनएच-64 पर कंकापुरा (आनंद जिला) को करेली (भरुच जिला) से जोड़ने के लिए एक नए बड़े पुल के निर्माण का प्रस्ताव है।

(ग) से (च): डूंगरपुर जिले के क्षेत्र को संतरामपुर, पंचमहल और दाहोद से जोड़ने वाली सड़कें; डूंगरपुर -बांसवाड़ा जिले और संतरामपुर के साथ-साथ बांसवाड़ा लोकसभा निर्वाचन क्षेत्र में गलियाकोट और आनंदपुरी के बीच हैंगिंग ब्रिज राज्यीय राजमार्ग हैं, जिनके विकास और रखरखाव की जिम्मेदारी राजस्थान और गुजरात की संबंधित राज्य सरकार की है। इसके अलावा, एनएच-927ए के डूंगरपुर - बांसवाड़ा खंड में माही नदी पर किमी 226 / 045 पर बड़े पुल का निर्माण पहले ही किया जा चुका है।

PROMOTION OF KHADI AS SUITABLE TEXTILE

6239. DR. KALANIDHI VEERASWAMY:

Will the Minister of **MICRO, SMALL AND MEDIUM ENTERPRISES** be pleased to state:

- (a) whether Khadi fabric is a completely sustainable textile under national and international benchmarks and if so, the details thereof including certifications, environmental impact assessments and comparative data against synthetic fabrics, if not, the extent of its sustainability;
- (b) the details of Khadi production volume, water/energy consumption per unit, carbon footprint and waste generation from 2020 to 2026 along with the measures taken to minimize environmental impact, year-wise;
- (c) whether lifecycle analyses or scientific studies have been conducted on Khadi's sustainability (from cotton cultivation to garment disposal) and if so, the key findings thereof including biodegradability and recyclability metrics;
- (d) the details of Government policies, schemes and financial incentives specifically promoting Khadi as a sustainable textile including budget

allocations and employment generation for rural artisans during the last five years and the current year; and

(e) the steps proposed to position Khadi as a global model for sustainable fashion?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a): Khadi is a handspun and handwoven fabric made from natural fibers such as cotton, silk, wool, and their blends, and possesses attributes associated with sustainable textiles under both national and international sustainability parameters, particularly in terms of energy efficiency and resource utilization, as its largely manual production process results in very low energy consumption and a minimal carbon footprint, while the use of natural and biodegradable fibers further reduces environmental impact and supports circularity. Certain varieties of Khadi, such as Ponduru Khadi (Andhra Pradesh), Kala cotton (Gujarat), and silk variants like Tussar and Eri, are produced through traditional and low-input processes that enhance their sustainability profile. Khadi is also dyed using natural dyes, rendering it environmentally friendly enabling Khadi to broadly align with global sustainability principles.

(b) and (c): The details of quantity of Khadi Production during FY 2020-21 to FY 2024-25 are given below:

Year	Quantity of Production of Khadi (in million sq. meters)
2020-21	145.99
2021-22	194.47
2022-23	183.00
2023-24	172.86
2024-25	172.99

Specific assessments have not been undertaken with respect to water and energy consumption per unit, carbon footprint, and waste generation for the period 2020–2026 including life cycle analyses or scientific studies on Khadi's sustainability.

(d): The Khadi and Village Industries Commission (KVIC), under the umbrella scheme of Khadi and Gramodyog Vikas Yojana (KGVY), is implementing various schemes and programmes to support and promote Khadi activities across the country, including production, sales, marketing, infrastructure, training etc.

(e): The Khadi and Village Industries Commission is undertaking targeted interventions to position Khadi as a global sustainable textile, including focused promotional campaigns with digital outreach, strengthening of quality and environmental standards, and expanded capacity building and handholding support for Khadi Institutions. In this regard, a Centre of Excellence for Khadi (CoEK) has been established in collaboration with the National Institute of

Fashion Technology under a Hub-and-Spoke model to provide design intervention, product development, capacity building, and support the Khadi products for international market.

In addition, KVIC operates e-commerce portal www.khadiindia.gov.in wherein around 5000 plus various KVI products are on-boarded. This provides digital marketing access to various KVI units.

WIDENING OF NARSI-DEGLOOR SECTION OF NH-161 TO FOUR LANES

6240. SHRI RAVINDRA VASANTRAO CHAVAN:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

- (a) whether a 40-50 Kms stretch between Narsi to Degloor of National Highway (NH)-161 in Maharashtra is in dilapidated condition and if so, the details thereof;
- (b) whether a major portion of above NH has already been developed as a four-lane highway but the Narsi–Degloor section is still only of two lane wide, resulting in traffic congestion and frequent road accidents on the stretch and if so, the reasons therefor;
- (c) whether accident and loss of life and property due to accidents is a routine affair on the said stretch and if so, the details thereof;
- (d) whether the Government has conducted any survey or assessment regarding the upgradation/widening of the Narsi–Degloor section of above NH to four lanes and if so, the details thereof; and

(e) the time by which the said stretch is likely to be converted into four lane to facilitate the commuters of the region?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a) and (b): NH-161 starts in Akola District, Maharashtra and terminates in Sangareddy, Telangana. Based on the traffic, the stretch from Akola to Nanded has been developed to a 4-lane configuration by the National Highways Authority of India (NHAI). The Nanded to Narsi section of NH-161 has been developed to a 4-lane configuration in 42.00 km length and 2 lanes in 35.40 km from Narsi to Degloor as per the traffic requirement by the State Government of Maharashtra before declaration of this road as NH-161 on Design, Build, Finance, Operate and Transfer mode (DBFOT) with a concession period of 25 years upto 2036.

(c): Accidents have been reported on this NH stretch for the reasons attributed to over-speeding, rash driving, non-wearing of helmets, drinking and driving, etc. The number of accidents, fatalities and injuries reported on this NH section during the last three years including the current year are as under:

Number of accidents reported	Number of Fatalities reported	Number of Injuries reported
187	83	104

(d) and (e): The stretch is presently under DBFOT with State Government. Any proposal for improvements/upgradation can only be considered if the State

Government buys back the project and handover the same to Government of India.

NSSH SCHEME IN MAHARASHTRA

6241. SHRI ANIL YESHWANT DESAI:

Will the Minister of **MICRO, SMALL AND MEDIUM ENTERPRISES** be pleased to state:

- (a) the total number of applications received and approved under the National Scheduled Caste and Scheduled Tribe Hub (NSSH) Scheme in Maharashtra during the last three years, district-wise;
- (b) the number and percentage of total male and female beneficiaries under various components of the above scheme particularly under the Special Credit Linked Capital Subsidy Scheme (SCLCSS), district and year-wise;
- (c) the total amount of subsidies sanctioned and disbursed to SC/ST entrepreneurs in the State under different sub-schemes of NSSH scheme, component and year-wise; and
- (d) the steps being taken to enhance awareness and outreach of the scheme among SC/ST and women entrepreneurs in the State?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a): The National Scheduled Caste and Scheduled Tribe Hub (NSSH) scheme seeks to promote entrepreneurship amongst the SCs/STs and to facilitate

fulfilment of the mandated 4% procurement from SC/ST Micro and Small Enterprises (MSEs) under the Public Procurement Policy for Micro and Small Enterprises. To achieve this objective, several steps have been taken up, such as subsidy upto Rs. 25 lakh through Special Credit Linked Capital Subsidy Scheme (SCLCSS) on institutional finance for procurement of Plant and Machinery; skilling and capacity building programs; market linkage; and support for enhancing competitiveness through various interventions.

During FY 2022-23 to FY 2024-25, a total of 3371 applications of SC/ST entrepreneurs from the State of Maharashtra under SCLCSS and other reimbursement components of the Scheme were received, out of which 2266 applications have been approved. Details of year-wise and district-wise applications received and approved are given in **Statement-I**.

(b): A total of 3289 SC/ST entrepreneurs from the State of Maharashtra have availed benefits under various components which include capacity building and training, reimbursement components and SCLCSS during FY 2022-23 to FY 2024-25. Year-wise and district wise details of male and female beneficiaries of various components and SCLCSS in particular are given in **Statement-II**.

(c): The total amount sanctioned and disbursed under different sub-scheme of NSSH to the State of Maharashtra during FY 2022-23 to FY2024-25 is at **Statement-III**. Payment towards capacity building and training programmes are given to training institutes and not to individual beneficiaries directly. Other reimbursement components namely, bank loan processing charges, performance bank guarantee charges, testing charges, membership fee of

various export promotion councils, annual membership fee of Government promoted e-commerce portal, single point registration scheme of NSIC, goes to individual beneficiaries. In addition, under the SCLCSS, the bank adjusts the subsidy amount against the loan after 3 years from reference date.

(d): To increase participation of SC/ST entrepreneurs including women, the Ministry through its field offices/organisations has organised conclaves, vendor development programmes, entrepreneurship awareness camps and workshops at various locations in the country. Further, social media platforms are used to create publicity and wider awareness.

STATEMENT-I

(i) Year-wise number of applications received and approved in

Maharashtra:

Year	Applicationsreceived	Applicationsapproved
2022-23	832	763
2023-24	1283	923
2024-25	1256	580
Total	3371	2266

(ii) District-wise applications received and approved:

S. No	Districts	Total Application	
		Applications received	Applications approved
1	Ahilyanagar (Ahmednagar)	185	98
2	Akola	29	9

S. No	Districts	Total Application	
		Applications received	Applications approved
3	Amravati	16	8
4	Beed	42	32
5	Bhandara	21	7
6	Buldhana	17	5
7	Chandrapur	40	25
8	Chhatrapati Sambhajinagar (Aurangabad)	147	109
9	Dharashiv (Osmanabad)	34	23
10	Dhule	26	7
11	Gadchiroli	3	0
12	Gondia	14	6
13	Hingoli	4	3
14	Jalgaon	69	19
15	Jalna	12	2
16	Kolhapur	107	62
17	Latur	23	16
18	Mumbai	161	147
19	Mumbai Suburban	112	109
20	Nagpur	254	179
21	Nanded	7	6
22	Nandurbar	17	5
23	Nashik	361	197

S. No	Districts	Total Application	
		Applications received	Applications approved
24	Palghar	12	9
25	Parbhani	7	4
26	Pune	955	686
27	Raigad	50	48
28	Ratnagiri	14	10
29	Sangli	56	33
30	Satara	121	74
31	Sindhudurg	10	9
32	Solapur	238	148
33	Thane	176	166
34	Wardha	9	2
35	Washim	14	2
36	Yavatmal	8	1
Total		3371	2266

STATEMENT-II

(i) **Year-wise details of male and female beneficiaries of various components and SCLCSS in particular:**

Year	Male beneficiaries		Female beneficiaries	
	Total	SCLCSS	Total	SCLCSS
2022-23	822	274	450	32
2023-24	1032	409	207	36

Year	Male beneficiaries		Female beneficiaries	
	Total	SCLCSS	Total	SCLCSS
2024-25	615	190	163	22
Total	2469	873	820	90
Percentage	75.07%	90.65%	24.93%	9.35%

(ii) District-wise details of male and female beneficiaries:

S. No	Name of district	Male beneficiary	Female beneficiary
1	Ahilyanagar (Ahmednagar)	98	38
2	Akola	14	4
3	Amravati	55	5
4	Beed	37	6
5	Bhandara	14	6
6	Buldhana	26	7
7	Chandrapur	47	19
8	Chhatrapati Sambhajinagar (Aurangabad)	200	59
9	Dharashiv (Osmanabad)	29	1
10	Dhule	7	1
11	Gadchiroli	1	1
12	Gondia	13	2
13	Hingoli	17	4
14	Jalgaon	21	2
15	Jalna	24	3
16	Kolhapur	100	17

17	Latur	28	2
18	Mumbai	156	34
19	Mumbai Suburban	120	35
20	Nagpur	156	50
21	Nanded	22	8
22	Nandurbar	27	36
23	Nashik	171	96
24	Palghar	6	7
25	Parbhani	20	5
26	Pune	576	230
27	Raigad	47	8
28	Ratnagiri	10	-
29	Sangli	31	33
30	Satara	69	6
31	Sindhudurg	6	3
32	Solapur	146	5
33	Thane	137	48
34	Wardha	8	3
35	Washim	12	-
36	Yavatmal	18	36
Total		2469	820

STATEMENT-III

Year-wise details of fund utilised under SCLCSS, capacity building training programme and other reimbursement components in the State of Maharashtra:

(Amount in Rs.)

Year	SCLCSS	Capacity building Training programme	Other reimbursement components
2022-23	30,08,95,580	3,25,15,518	25,46,955
2023-24	41,55,07,471	58,90,277	28,37,678
2024-25	20,61,10,083	1,46,84,822	19,52,162
Total	92,25,13,134	5,30,90,617	73,36,795

NATURAL GAS (SUPPLY REGULATION) ORDER, 2026**6242. SHRI LAVU SRIKRISHNA DEVARAYALU:**

Will the Minister of **PETROLEUM AND NATURAL GAS** be pleased to state:

- (a) whether the Government has issued the Natural Gas (Supply Regulation) Order, 2026 to regulate production, allocation and distribution of natural gas in view of possible supply disruptions, if so, the details thereof;
- (b) whether the said order allocates gas supply to sectors based on their average consumption during the last six months, if so, the details thereof;
- (c) whether the Government is aware that certain industries, such as the agricultural seed processing sector operate on a seasonal cycle,

particularly during the months of February to April when mechanical drying of hybrid seeds is undertaken, if so, the details thereof;

(d) whether the Government has received any representations from seed industry associations regarding difficulties arising from the six-months averaging formula for gas allocation, if so, the details thereof; and

(e) whether the Government proposes to issue any clarification or modification in the said order to account for seasonal industries such as seed processing to ensure uninterrupted fuel supply during the peak processing period, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS; AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SURESH GOPI):

(a) to (e): Government has notified the Natural Gas (Supply Regulation) Order, 2026 dated 09.03.2026 under the Essential Commodities Act, 1955 to regulate the production, allocation and distribution of natural gas to ensure its equitable availability across sectors. Under this framework, natural gas supplies are being prioritized for critical sectors such as domestic PNG, CNG for transport and LPG production, which are being maintained up to 100% of their average past six month average gas consumption, subject to availability, thereby safeguarding household and essential requirements. The idea of 6 month average is to eliminate short-term consumption variations. Supply to other sectors, including agricultural seed processing sector, is being rationalized in a calibrated manner to manage any temporary constraints without widespread

disruption. The Order also provides for diversion and pooling of gas from non-priority sectors to priority sectors and enables necessary adjustments in supply schedules through coordinated action by GAIL (India) Ltd and Petroleum Planning and Analysis Cell. These steps are aimed at ensuring adequate natural gas availability and preventing disruption to domestic consumers, industries and economic activity, including in regions where concerns have been raised.

Representations have been received from industry associations such as National Seed Association of India (NSAI), the Federation of Seed Industry of India (FSI), and the Indian Chamber of Food and Agriculture (ICFA). Pointing out that allocation based on the past six-month average does not reflect the requirements of this seasonal activity, as consumption remains minimal during off-season months. As explained earlier, the whole purpose of 6 month average is to smooth out such variations.

REVIEW OF PERFORMANCE OF DISCOMS

6243. CAPTAIN BRIJESH CHOWTA:

SHRIMATI APARAJITA SARANGI:

Will the Minister of **POWER** be pleased to state:

- (a) whether the Government has undertaken any review of the performance of Power Distribution Companies (DISCOMs) under the Revamped Distribution Sector Scheme (RDSS) with regard to operational efficiency and reducing Aggregate Technical and Commercial (AT&C) losses, if so,

the details thereof;

- (b) the progress made in reducing AT&C losses and improving billing and collection efficiency across States; and
- (c) whether the Government has taken steps to accelerate the installation of smart meters and modernise distribution infrastructure in order to strengthen financial sustainability of DISCOMs and improve quality of power supply and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

(a) to (c): Revamped Distribution Sector Scheme (RDSS) has been launched by the Government of India (GoI) in the year 2021 with the objective of improving the operational efficiency and financial viability of the distribution utilities. Under the scheme, distribution infrastructure works, including smart metering works, worth Rs. 2.83 lakh crore have been sanctioned. The scheme aims to reduce Aggregate Technical and Commercial (ATand C) losses to pan-India levels of 12–15% and eliminate the gap between Average Cost of Supply (ACS) and Average Revenue Realised (ARR).

Under the scheme, projects worth Rs. 1.53 lakh crore for loss reduction infrastructure and Rs. 1.31 lakh crore for smart metering have been sanctioned based on the proposals submitted by the States. The loss reduction works include replacement of old conductors, augmentation of substations and Distribution Transformers (DTs), creation of new substations, installation of

new DTs, feeder segregation and implementation of SCADA/ DMS (Supervisory Control and Data Acquisition/ Distribution Management System) systems for real-time monitoring. The works have been undertaken under RDSS to reduce losses and improve quality of power supply.

Further, installation of smart meters is a key intervention under the scheme which helps improve the financial discipline of the DISCOMs through enhanced revenue collection and better energy accounting of the distribution system. Smart metering works for 19.79 crore consumers, 2.11 lakh feeders and 52.53 lakh DTs, totaling 20.33 crore smart meters, have been sanctioned based on the proposals submitted by the States/ distribution utilities and 4.69 crore smart meters have been installed. Smart meters have also been installed under other schemes including States' own schemes. A total of 6.13 crore smart meters have been installed across the country under various schemes.

To accelerate installation of smart meters, the Ministry has issued various advisories and Standard Operating Procedures (SOPs) to build consumer confidence, which include:

- (i) Prioritizing installation of prepaid smart meters for Government establishments, commercial, industrial and high-load consumers and subsequently for other consumers based on demonstration of benefits;
- (ii) Incentivizing consumers for prepaid meter installation through rebates in bill;
- (iii) No penalty on consumer based on maximum demand recorded by smart meters;

- (iv) Mechanism for recovery of past arrears in easy installments;
- (v) Installation of check meters for enhancing confidence in accuracy of smart meters.

The performance of distribution utilities under the scheme is regularly reviewed through institutional mechanisms. Monitoring and review of works sanctioned under RDSS, including smart metering works, is being done by the Nodal Agencies namely PFC Ltd and REC Ltd on a regular basis. Further, an institutional mechanism at the State level i.e., Distribution Reforms Committee headed by Chief Secretary of the State concerned, and at the Central level i.e., Inter-Ministerial Monitoring Committee headed by Secretary (Power), has been put in place under the RDSS guidelines to review and monitor the implementation of the works sanctioned under the scheme.

Further, the release of funds under the scheme is contingent on improvement in various operational and financial parameters which, in addition to other initiatives taken by Gol and States, has helped to improve efficiency in DISCOMs. These include timely payment of subsidies and Government department dues to the utilities, regular issuance of tariff order, publishing of accounts, non-creation of regulatory assets, etc.

As a result of the various reform measures taken under RDSS and other initiatives, the ATand C losses of distribution utilities at the national level have reduced from 21.91% in FY21 to 15.04% in FY25. Further, the billing efficiency at national level has improved from 84.17% in FY21 to 87.59 % in FY25 and the collection efficiency has improved from 92.77% in FY21 to 97% in FY25.

State wise details are enclosed at **Statement**.

STATEMENT

State wise AT&C Loss (%)

State/ UT	FY21	FY22	FY23	FY24	FY25
Andaman and Nicobar Islands	51.94	19.8	19.77	20.76	24.14
Andhra Pradesh	20.41	10.55	7.74	12.05	7.87
Arunachal Pradesh	51.82	48.89	51.70	42.86	46.20
Assam	18.73	16.95	16.22	14.03	15.44
Bihar	34.4	32.42	23.45	20.32	15.51
Chhattisgarh	18.05	18.13	16.14	15.88	14.25
Delhi	24.83	8.33	10.67	12.82	8.36
Goa	12.89	13.28	17.09	9.09	10.39
Gujarat	11.56	10.13	10.72	8.97	8.25
Haryana	17.46	13.72	12.01	11.30	11.76
Himachal Pradesh	14.02	12.9	10.57	10.88	19.44
Jharkhand	43.09	33.79	27.46	30.51	28.19
Karnataka	15.97	11.45	14.19	11.89	11.92
Kerala	7.83	7.69	5.65	7.44	6.61
Ladakh	-	48.29	38.61	42.46	26.82
Madhya Pradesh	41.72	22.55	20.45	22.89	22.76
Maharashtra	27.68	15.25	16.96	23.86	17.69
Manipur	24.56	23.62	13.82	13.41	12.90
Meghalaya	23.37	27.3	17.75	17.51	17.52
Mizoram	29.05	36.23	26.53	28.01	32.31
Nagaland	47.08	41.25	47.28	47.11	48.86

Puducherry	20.12	11.08	21.83	17.75	14.72
Punjab	18.54	11.67	11.23	10.96	19.21
Rajasthan	26.18	17.49	15.44	22.13	15.18
Sikkim	98.35	30.77	26.41	27.84	21.84
Tamil Nadu	11.78	13.46	10.92	11.39	10.96
Telangana	13.33	10.65	18.65	19.01	19.84
Tripura	37.36	33.25	24.91	69.01	29.61
Uttar Pradesh	27.11	30.52	22.18	16.39	19.54
Uttarakhand	15.39	14.15	14.41	14.69	15.08
West Bengal	21.34	16.67	17.43	17.13	17.17
Private Sector	13.86	15.23	10.76	11.00	10.05
National	21.91	16.12	15.11	16.12	15.04

State wise billing efficiency (%)

State/ UT	FY21	FY22	FY23	FY24	FY25
Andaman and Nicobar Islands	76.5	80.74	81.86	79.24	76.70
Andhra Pradesh	92.37	92.43	92.77	92.67	92.81
Arunachal Pradesh	48.18	53.3	55.97	60.07	60.24
Assam	81.45	83.05	83.78	86.31	84.56
Bihar	72.36	78.81	79.88	84.04	86.45
Chhattisgarh	83.16	87.87	83.86	85.78	85.75
Delhi	81.57	91.67	89.33	96.08	91.64
Goa	82.27	91.54	93.18	91.82	92.25
Gujarat	88.44	90.7	90.27	91.20	91.90
Haryana	82.95	86.28	89.03	89.51	90.12

Himachal Pradesh	85.98	87.25	89.43	89.79	90.32
Jharkhand	65.26	72.51	72.54	73.46	71.81
Karnataka	88.01	88.55	89.22	89.62	90.53
Kerala	92.24	92.31	94.35	94.35	93.39
Ladakh	-	59.48	61.39	61.29	81.10
Madhya Pradesh	76.64	79.68	79.55	78.35	78.16
Maharashtra	84.77	85.08	85.28	83.95	84.56
Manipur	86.07	83.05	86.18	88.52	89.41
Meghalaya	76.63	77.77	84.01	82.49	83.40
Mizoram	70.95	70.55	73.47	71.99	69.16
Nagaland	54.85	58.72	55.70	54.94	53.77
Puducherry	88.02	88.92	87.11	89.33	90.38
Punjab	88.52	88.35	88.77	89.27	87.82
Rajasthan	80.65	82.51	84.56	82.90	85.70
Sikkim	744.08	77.83	73.59	72.16	78.16
Tamil Nadu	89.49	87.9	90.83	90.08	90.32
Telangana	92.19	90.96	91.89	91.24	91.54
Tripura	71.54	75.26	75.09	76.00	76.89
Uttar Pradesh	79.37	80.29	83.35	84.52	86.29
Uttarakhand	86.04	85.85	85.59	86.11	86.31
West Bengal	79.03	84.84	83.28	83.75	84.63
Private Sector	88.44	88.25	90.07	89.42	90.33
National	84.17	86.08	86.98	86.91	87.59

State wise collection efficiency (%)

State/ UT	FY21	FY22	FY23	FY24	FY25
Andaman and Nicobar Islands	62.82	99.33	98.01	100	98.91
Andhra Pradesh	86.15	96.77	99.45	94.91	99.26
Arunachal Pradesh	100	95.88	86.30	95.12	89.31
Assam	99.78	100	100	99.60	100
Bihar	90.66	85.75	95.83	94.82	97.73
Chhattisgarh	98.55	100	100	98.06	100
Delhi	82.08	100	100	90.74	100
Goa	94.4	94.74	88.98	99.01	97.14
Gujarat	100	99.08	98.91	99.82	99.84
Haryana	99.5	100	98.84	99.10	97.92
Himachal Pradesh	100	99.82	100	99.26	89.20
Jharkhand	87.21	91.31	100	94.60	100
Karnataka	95.47	100	96.18	98.32	97.30
Kerala	99.92	100	100	98.10	100
Ladakh	-	86.94	100	93.89	90.23
Madhya Pradesh	76.03	97.2	100	98.42	98.83
Maharashtra	85.32	99.6	97.37	90.69	97.34
Manipur	87.65	91.97	100	97.83	97.41
Meghalaya	100	93.48	97.91	100	98.89
Mizoram	100	90.9	100	100	97.88
Nagaland	96.47	100	94.64	96.26	95.11
Puducherry	90.75	100	89.73	92.08	94.36
Punjab	92.02	99.7	100	99.73	92.00

Rajasthan	91.53	100	100	93.93	98.96
Sikkim	2.23	88.95	100	100	100
Tamil Nadu	98.58	98.45	98.08	98.37	98.58
Telangana	94.01	98.23	88.53	88.76	87.56
Tripura	87.55	88.7	100	40.77	91.54
Uttar Pradesh	91.84	86.54	93.36	98.93	93.24
Uttarakhand	98.34	100	100	99.08	98.39
West Bengal	99.53	98.21	99.15	98.94	97.87
Private Sector	97.4	96.05	99.08	99.53	99.58
National	92.77	97.45	97.60	96.51	97.00

MSME EXPORTS AND TECHNOLOGY UPGRADATION

6244. SHRIMATI KAMALJEET SEHRAWAT:

SHRI PRADEEP KUMAR SINGH:

SHRI KOTA SRINIVASA POOJARY:

SUSHRI KANGNA RANAUT:

SHRI KHAGEN MURMU:

SHRI KAUSHALENDRA KUMAR:

SHRI SHASHANK MANI:

Will the Minister of **MICRO, SMALL AND MEDIUM ENTERPRISES** be pleased to state:

- (a) whether Government has undertaken any review of the contribution of Micro, Small and Medium Enterprises (MSMEs) to the country's exports, particularly in view of the increasing participation of MSMEs in global value

chains,

- (b) if so, the details thereof including the share of MSMEs in India's total exports during the last three years, and
- (c) whether the Government proposes to strengthen technology upgradation, digital adoption and quality certification support for MSMEs in order to improve their competitiveness in domestic and international markets, and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) to (c): As per the available information, the share of export of MSME specified products in total merchandise exports of India is as follows:

Year	% share of export of MSME related products in total merchandise exports of India
2022-23	43.59%
2023-24	45.74%
2024-25	48.55%

Government has undertaken the following initiatives to support Micro, Small and Medium Enterprises (MSMEs) and boost their competitiveness in domestic and international markets:

- i. Technology Centres across the country, provide technological support to MSMEs across various sectors. To augment the network and increase outreach of existing MSME Technology Centres in the country, Government is implementing a scheme namely, “Establishment of New Technology Centres/ Extension Centres” for establishing 20 Technology Centres (TCs) and 100 Extension Centres (ECs).
- ii. Government periodically assesses the extent of digital adoption among MSMEs, covering aspects such as e-commerce platforms, digital accounting, supply chain digitization, and participation in platforms like the Government e-Marketplace (GeM) and Open Network for Digital Commerce (ONDC) through Trade Enablement and Marketing (TEAM) scheme through independent evaluation studies.
- iii. Government is implementing targeted schemes to promote technological upgradation and adoption of advanced, green and efficient technologies by MSMEs. Under the Micro and Small Enterprises - Green Investment and Financing for Transformation (MSE-GIFT) Scheme, concessional institutional finance is provided for adoption of clean and energy-efficient technologies, including renewable energy solutions, through 2% interest subvention.
- iv. Comprehensive GST rationalisation recently done by Government will strengthen MSMEs fortifying local supply chains in critical sectors like automobiles, textiles, food processing, logistics, and handicrafts. Lower GST rates have made raw materials and services more affordable,

motivating small and medium enterprises and start-ups to scale up operations, invest in innovation, and compete both domestically and globally.

- v. Credit Guarantee Scheme for Exporters has also been approved to provide 100% credit guarantee coverage by National Credit Guarantee Trustee Company Limited (NCGTC) to Member Lending Institutions (MLIs) for extending additional collateral free credit facilities up to Rs. 20,000 crore to eligible exporters, including MSMEs. The Scheme is expected to enhance the global competitiveness of Indian exporters and support diversification into new and emerging markets.
- vi. International Cooperation Scheme aims to build capacity of MSMEs by facilitating their participation in international exhibitions/fairs/conferences /seminar/buyer-seller meets abroad as well as reimbursement of various costs involved in exports.
- vii. Export Promotion Mission (EPM) seeks to provide a comprehensive, flexible, and digitally driven framework for export promotion, with a total outlay of Rs.25,060 crore for FY 2025–26 to FY 2030–31. EPM marks a strategic shift from multiple fragmented schemes to a single, outcome-based, and adaptive mechanism that can respond swiftly to global trade challenges and evolving exporter needs.

The Export Promotion Mission will operate through two integrated sub-schemes:

- NIRYAT PROTSAHAN – focuses on improving access to affordable trade

finance for MSMEs through a range of instruments such as interest subvention, export factoring, collateral guarantees, credit cards for e-commerce exporters, and credit enhancement support for diversification into new markets.

- NIRYAT DISHA – focuses on non-financial enablers that enhance market readiness and competitiveness, including export quality and compliance support, assistance for international branding, packaging, and participation in trade fairs, export warehousing and logistics, inland transport reimbursements, and trade intelligence and capacity-building initiatives.

WATER QUALITY TESTING LABORATORIES

6245. SHRI ATUL GARG:

SHRI RAVINDRA DATTARAM WAIKAR:

SHRI NARESH GANPAT MHASKE:

DR. SHRIKANT EKNATH SHINDE:

SHRI SHRIRANG APPA CHANDU BARNE:

SHRIMATI BHARTI PARDHI:

Will the Minister of **JAL SHAKTI** be pleased to state:

- (a) the number of water quality testing laboratories currently operational as on February 2026 to monitor drinking water safety across the country, particularly in Uttar Pradesh;
- (b) whether there are any plans to establish additional water quality testing

laboratories to expand monitoring capacity, particularly in underserved areas, if so, the details thereof and if not, the reasons therefor;

(c) the criteria used for prioritising locations for new laboratories to ensure comprehensive water quality coverage;

(d) the standards and technologies being adopted in these laboratories to ensure accurate and reliable water testing; and

(e) the manner in which this expanded laboratory network aligns with broader objectives of ensuring safe and potable water for all rural households?

**THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI; AND
MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI V.
SOMANNA):**

(a) to (e): Jal Jeevan Mission (JJM) is under implementation since August, 2019, in partnership with States/ UTs to make provision of potable tap water supply in adequate quantity, of prescribed quality and on regular and long-term basis to rural households. Under JJM, as per existing guidelines, Bureau of Indian Standards' BIS:10500 standards are adopted as benchmark for quality of water being supplied through the piped water supply schemes. Drinking Water being a State subject, the responsibility of Planning, Designing, Approval, Implementation, Operation and Maintenance of drinking water supply schemes, including those under the Jal Jeevan Mission (JJM), is vested with State/UT Governments. The Government of India supplements the efforts of the States/ UTs by providing financial, policy guidance and technical assistance.

As reported by States/ UTs on JJM – Water Quality Management Information System (JJM-WQMIS), the State Public Health Engineering/ Rural Water Supply Departments operated a network of 2,870 water quality testing laboratories as on February, 2026 at various levels viz. State, regional, district, sub-division, block, mobile and/ or WTP facility laboratories which increased to 2,874 water quality testing laboratories (including 145 in Uttar Pradesh) as on 30.03.2026.

In consultation with various stakeholders 'Concise Handbook for Monitoring Water Quality of Piped Drinking Water Supply to Rural Households' has been released in December 2024 for guidance to States/ UT's. This handbook recommended for a comprehensive testing of drinking water samples at various testing points such as source, treatment plant, storage and distribution points, and remedial action wherever necessary, to ensure that the water supplied to households is of prescribed quality (BIS:10500). In view of the increased frequency and scope of testing prescribed under the revised protocol as compared to earlier recommendations, States/UTs have been advised to strengthen and augment their water quality testing facilities, including in underserved areas, to meet the enhanced monitoring requirements. States/UTs may strengthen their existing laboratory infrastructure or adopt Public Private Partnership (PPP) modes, as per their requirements, to ensure adequate testing capacity.

Further, States/UTs have been advised to obtain and maintain accreditation/ recognition for their drinking water testing laboratories, in order

to ensure the reliability, accuracy, and credibility of the data they produce.

The enhanced laboratory coverage enables regular, timely and decentralised testing of drinking water sources and supply systems, early detection of contamination, and prompt corrective action by implementing agencies. This supports continuous water quality surveillance, strengthens community confidence in drinking water supplies, and contributes to the overall objective of providing safe drinking water on a sustainable basis in rural areas.

The Ministry of Housing Affairs (MoHUA) has informed that they have published Manual on Water Supply and Treatment Systems (Drink from Tap) in March 2024 for reference by the States/ ULBs for designing, implementation, drinking water quality and monitoring of the water supply projects. (<https://mohua.gov.in/publication/manual-on-water-supplyand-treatment-systems---drink-from-tap---march-2024.php>).

MoHUA has also issued an advisory "Strengthening Water Quality Monitoring in Cities through Community Participation" under AMRUT 2.0 in November, 2024 to all the States to formulate a Water Quality Monitoring strategy at the State or City level and to strengthen the institutional capacity for citywide monitoring of drinking water quality in urban areas along with Digital Display Boards for water quality parameters for public information and awareness.

Further, AMRUT 2.0 Mission promotes 24x7 water supply with quality assurance, Drink from Tap (DfT) quality water in selected District Metered Areas (DMAs)/wards, online water quality monitoring, sensors and Supervisory Control and Data Acquisition (SCADA), community participation, especially

Women Self Help Groups (SHGs), in water quality testing. 258 water supply schemes have smart monitoring systems such as SCADA system under AMRUT, and 1,422 water supply projects under AMRUT 2.0 has provision for SCADA system.

Central Ground Water Board (CGWB) has informed that there are 16 Regional Chemical Laboratories including Uttar Pradesh located at Lucknow, Jammu, Chandigarh, Jaipur, Ahmedabad, Bhopal, Raipur, Nagpur, Patna, Kolkata, Guwahati, Bhubaneswar, Hyderabad, Bengaluru, Chennai and Thiruvananthapuram. These laboratories have facilities to analyse groundwater samples for basic parameters such as pH, electrical conductivity, nitrate, fluoride, etc., and heavy metals including iron (Fe), arsenic (As) and uranium. CGWB conducts groundwater quality assessment throughout the country in accordance with the Standard Operating Procedure (SOP), which can be accessed through the following link:

<https://cgwb.gov.in/cgwbpm/public/uploads/documents/17333891661542642909file.pdf>

BANK EROSION IN MALDA, MURSHIDABAD AND NADIA DISTRICTS

6246. SHRI JAGANNATH SARKAR:

Will the Minister of **JAL SHAKTI** be pleased to state:

- (a) whether the Government has taken note of the bank erosion in Malda, Murshidabad and Nadia districts of West Bengal and if so, the details thereof;

- (b) the details of the total erosion and deposition recorded between 1988–2023, district-wise;
- (c) the number of villages, agricultural land area and population affected due to continuous bank erosion, particularly in Ratua-I, Manikchak-Kaliachak and Dhulian reaches;
- (d) whether the Government proposes to implement the recommended mitigation measures including spurs, revetments and activation of the Sakri Gali paleo-channel along with the estimated cost and timeline and if so, the details thereof; and
- (e) whether extension of the jurisdiction of Farakka Barrage Project for anti-erosion works up to 120 km has been approved or is under consideration and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (DR. RAJ BHUSHAN CHOUDHARY):

(a) to (d): Flood management and anti-erosion schemes are formulated and implemented by concerned State Governments as per their priority. The Union Government supplements the efforts of the States by providing technical guidance and also promotional financial assistance for management of floods in critical areas through a centrally sponsored scheme, Flood Management and Border Areas Programme (FMBAP).

As per the request of State Government of West Bengal, a Committee constituted by Department of Water Resources, River Development and Ganga Rejuvenation comprising members from the State Government of West Bengal,

Bihar, Jharkhand and concerned Central Government Departments has conducted a joint detailed technical study to formulate an integrated plan to combat the threat of erosion posed by Ganga-Padma river in its entire stretch of 163 km in three Districts namely, Malda, Murshidabad and Nadia in West Bengal and at a stretch of 15 km near Bihar-West Bengal Border. Report of this Committee containing recommended mitigation measures of bank revetments, spur and activation of the paleo-channel, among others, in identified and prioritised critical reaches, has been provided to the concerned stakeholders for implementation.

District-wise data on erosion and deposition and the data regarding villages, agricultural land and population affected due to bank erosion is not maintained centrally. Central Water Commission has carried out a morphological study of Ganga river using Remote Sensing Techniques for the period 1970 - 2010, through IIT Roorkee indicating erosion of 4289.32 hectares and deposition of 724 hectares in a reach of 50 km in the upstream of Farakka Barrage.

(e): Farakka Barrage Project undertakes river bank protection/anti-erosion works in critical reaches in its jurisdiction (upto 12.5 km in the upstream of Farakka Barrage and 6.9 km in the downstream of Farakka Barrage) for the safety and security of Farakka Barrage and its appurtenant structures. There is no proposal under the consideration of the Government for the extension of the jurisdiction of the Farakka Barrage Project.

खाद्य प्रसंस्करण क्षेत्र का सकल मूल्य संवर्धन (जीवीए)

6247. श्री राहुल सिंह लोधी:

क्या खाद्य प्रसंस्करण उद्योग मंत्री यह बताने की कृपा करेंगे कि:

(क) वर्ष 2014-15 की तुलना में 2023-24 में खाद्य प्रसंस्करण क्षेत्र के सकल मूल्य संवर्धन (जीवीए) का ब्यौरा क्या है, अप्रैल 2014 से मार्च 2025 तक प्रत्यक्ष विदेशी निवेश इक्विटी अन्तर्वाह कितना है और वर्ष 2024-25 में कृषि-खाद्य निर्यात में प्रसंस्कृत खाद्य पदार्थों का हिस्सा कितना है;

(ख) वार्षिक उद्योग सर्वेक्षण 2023-24 के अनुसार संगठित विनिर्माण क्षेत्र में खाद्य प्रसंस्करण क्षेत्र का रोजगार में हिस्सा कितना है; और

(ग) वर्ष 2014-15 से 2023-24 तक खाद्य प्रसंस्करण क्षेत्र की वृद्धि में राज्यों का योगदान क्या है और उत्पादन-संबद्ध प्रोत्साहन योजना के अंतर्गत स्थापित खाद्य प्रसंस्करण इकाइयों की संख्या कितनी है और दिसंबर 2025 तक उनकी निवेश प्रतिबद्धताएं क्या हैं?

खाद्य प्रसंस्करण उद्योग मंत्रालय में राज्य मंत्री; तथा रेल मंत्रालय में राज्य मंत्री (श्री रवनीत सिंह):

(क): ब्यौरा **विवरण-I** में दिया गया है।

(ख): वार्षिक उद्योग सर्वेक्षण (एएसआई) वर्ष 2023-24 की नवीनतम रिपोर्ट के अनुसार, खाद्य प्रसंस्करण क्षेत्र ने संगठित विनिर्माण क्षेत्र में कुल रोजगार में 12.83% का योगदान दिया।

(ग): एएसआई, वर्ष 2023-24 के अनुसार, खाद्य प्रसंस्करण क्षेत्र में इकाइयों की संख्या का राज्यवार योगदान **विवरण-II** में दिया गया है। इसके अलावा, खाद्य प्रसंस्करण उद्योग के लिए उत्पादन लिंकड प्रोत्साहन योजना (पीएलआईएसएफपीआई) के अंतर्गत, 275 परियोजनाओं के साथ 168 आवेदनों को मंजूरी दी गई है। योजना के अंतर्गत अनुमोदित प्रतिबद्ध निवेश 7722 करोड़ रुपये है, जबकि दिनांक 31.12.2025 तक वास्तविक निवेश 9207 करोड़ रुपये है।

विवरण- I

1. वर्ष 2014-15 से वर्ष 2023-24 तक खाद्य प्रसंस्करण क्षेत्र के सकल मूल्य वर्धित (जीवीए) का ब्यौरा निम्नानुसार है:

	वर्ष	जीवीए-एफपीआई
स्थिर कीमतों वर्ष 2011-12 पर खाद्य प्रसंस्करण जीवीए (लाख करोड़ रु. में)	2014-15	1.34
	2015-16	1.61
	2016-17	1.79
	2017-18	1.93
	2018-19	2.36
	2019-20	1.96
	2020-21	1.96
	2021-22	1.9
	2022-23	2.08
	2023-24 (प्रथम संशोधित अनुमान के अनुसार)	2.24

स्रोत: सांख्यिकी और कार्यक्रम कार्यान्वयन मंत्रालय

2. खाद्य प्रसंस्करण क्षेत्र में कुल प्रत्यक्ष विदेशी निवेश (एफडीआई) इक्विटी अंतर्वाह का विवरण निम्नानुसार है:

वर्ष (अप्रैल से मार्च)	एफडीआई (अमेरिकी मिलियन डॉलर में)
2014-15	516.72

2015-16	505.02
2016-17	727.22
2017-18	904.90
2018-19	628.24
2019-20	904.70
2020-21	393.41
2021-22	709.72
2022-23	895.34
2023-24	608.31
2024-25	540.76

स्रोत: भारत सरकार उद्योग और आंतरिक व्यापार संवर्धन विभाग

3. वाणिज्यिक खुफिया और सांख्यिकी महानिदेशालय द्वारा जारी आंकड़ों के अनुसार, कुल कृषि-खाद्य निर्यातों में प्रसंस्कृत खाद्य निर्यातों का हिस्सा वर्ष 2024-25 में 20.4% था।

विवरण-II

वार्षिक उद्योग सर्वेक्षण के अनुसार पंजीकृत क्षेत्र में खाद्य प्रसंस्करण क्षेत्र में लगी इकाइयों की राज्यवार संख्या

	इकाइयों की संख्या									
राज्य	वर्ष 2014 -15	वर्ष 2015 -16	वर्ष 2016 -17	वर्ष 2017 -18	वर्ष 2018 -19	वर्ष 2019 -20	वर्ष 2020 -21	वर्ष 2021 -22	वर्ष 2022 -23	वर्ष 2023 -24
अंडमान और निकोबार द्वीप	6	5	5	6	4	4	4	5	6	5

समूह										
आंध्र प्रदेश	5833	5914	5859	5789	5653	5737	5653	5565	5427	5237
अरुणाचल प्रदेश	28	30	30	29	27	29	28	52	51	48
असम	1319	1354	1410	1470	1569	1582	1602	1644	1750	1798
बिहार	838	894	881	880	884	896	901	899	953	1020
चंडीगढ़	19	18	19	17	17	19	20	20	19	19
छत्तीसगढ़	1142	1274	1309	1468	1630	1761	1877	2015	2225	2525
दादरा और नगर हवेली एवं दमन और दीव	51	39	40	39	42	43	41	51	33	49
दिल्ली	165	166	166	171	169	175	164	155	151	142
गोवा	89	97	98	112	106	103	97	98	96	97
गुजरात	2000	2068	2239	2281	2245	2356	2454	2496	2585	2691
हरियाणा	880	857	917	952	1045	1066	1052	1058	1008	998
हिमाचल प्रदेश	168	170	193	171	157	172	176	166	162	179
जम्मू और कश्मीर	162	152	176	174	176	179	181	185	184	192
झारखंड	220	233	228	235	240	237	239	238	266	270
कर्नाटक	2084	2160	2251	2313	2343	2361	2369	2379	2405	2448
केरल	1524	1578	1629	1672	1708	1743	1756	1771	1725	1692
लद्दाख	लागू नहीं	लागू नहीं	लागू नहीं	लागू नहीं	लागू नहीं	लागू नहीं	लागू नहीं	लागू नहीं	8	8
मध्य प्रदेश	815	846	875	948	927	1018	1048	1077	1096	1120
महाराष्ट्र	3013	3032	2808	2762	2791	2728	2783	2755	2820	2898
मणिपुर	25	25	28	27	30	30	31	33	38	42
मेघालय	20	19	26	27	30	32	32	33	30	31

मिजोरम	लागू नहीं	लागू नहीं	लागू नहीं	लागू नहीं	लागू नहीं	29	28	29	29	29
नागालैंड	20	20	21	21	20	20	17	18	17	18
उड़ीसा	968	1064	1127	1157	1188	1211	1300	1282	1356	1403
पुदुचेरी	65	59	60	61	67	68	80	70	68	69
पंजाब	2840	2894	2906	2969	3114	3267	3296	3292	3457	3408
राजस्थान	856	879	882	888	898	956	977	1016	980	1000
सिक्किम	21	21	19	20	20	19	18	18	18	16
तमिलनाडु	5149	5082	5077	4952	4982	4995	4973	5030	4996	4911
तेलंगाना	3966	3960	3968	3949	3900	3989	4007	3666	3702	3959
त्रिपुरा	75	79	95	102	105	117	123	131	131	136
उत्तर प्रदेश	2054	2086	2067	2098	2105	2127	2152	2220	2407	2935
उत्तराखंड	384	364	372	394	362	345	337	368	374	372
पश्चिम बंगाल	1807	1879	1959	2006	2026	2067	2118	2078	2230	2267
कुल	3860	3931	3974	4016	4058	4148	4193	4191	4280	4403
	6	8	0	0	0	1	4	3	3	2

टोल प्लाजा की स्थापना

6248.श्री मुरारी लाल मीना:

क्या सड़क परिवहन और राजमार्ग मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार का एक टोल प्लाजा से दूसरे टोल प्लाजा के बीच 60 किलोमीटर की दूरी रखने

संबंधी नियम के प्रभावी अनुपालन को सुनिश्चित करने का प्रस्ताव है; और

(ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

सड़क परिवहन और राजमार्ग मंत्री (श्री नितिन जयराम गडकरी):

(क) और (ख): सभी प्रयोक्ता शुल्क प्लाजा, राष्ट्रीय राजमार्गों पर राष्ट्रीय राजमार्ग शुल्क (दरों का निर्धारण और संग्रहण) नियमावली, 2008 के अनुसार स्थापित किए जाते हैं, जिसमें नियम 8 के उप-नियम (2) में यह निर्धारित किया गया है कि राष्ट्रीय राजमार्ग के उसी खंड पर और उसी दिशा में कोई अन्य शुल्क प्लाजा साठ किलोमीटर की दूरी के भीतर स्थापित नहीं किया जाएगा। उक्त नियमों के परंतुक में कहा गया है कि जहां निष्पादक प्राधिकारी आवश्यक समझे, वहां वह इसे लिखित में दर्ज किए जाने वाले कारणों के आधार पर, यदि ऐसा शुल्क प्लाजा किसी स्थायी पुल, बाईपास या सुरंग के लिए शुल्क संग्रहण हेतु है, तो दूसरे शुल्क प्लाजा से साठ किलोमीटर की दूरी के भीतर एक और शुल्क प्लाजा स्थापित कर सकता है या इसकी अनुमति दे सकता है। प्रयोक्ता शुल्क प्रभाव की लंबाई के आधार पर लगाया जाता है, इसके स्थान के आधार पर नहीं लगाया जाता है।

राष्ट्रीय राजमार्गों पर शुल्क प्लाजा, भूमि की उपलब्धता, वन क्षेत्र, यातायात का न्यूनतम मार्ग परिवर्तन (डायवर्जन), नगरपालिका सीमा और सुरक्षा तथा सड़क ज्यामिति जैसे विस्तृत विश्लेषण के आधार पर स्थापित किए जाते हैं। शुल्क प्लाजा के स्थान का पता लगाने के लिए, दिनांक 10 दिसंबर, 2025 के कार्यालय ज्ञापन के माध्यम से एक समिति का गठन किया गया है जिसमें सभी टोल प्लाजा प्रस्तावों की समीक्षा की जाती है।

IMPLEMENTATION OF PARVATMALA PARIYOJANA IN TELANGANA

6249. SHRI ARVIND DHARMAPURI:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

- (a) the objectives, scope and implementation framework of the Parvatmala Pariyojana for development of ropeway infrastructure in the country;
- (b) the details of ropeway projects identified, approved and under

implementation across the country, State-wise along with their present status and timelines;

- (c) whether the locations in Telangana have been identified or proposed under the Parvatmala Pariyojana and if so, the details thereof including the present status; and
- (d) the process and criteria followed for selection, approval and execution of ropeway projects under the scheme and the expected timeline for inclusion and completion of future projects?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a): The National Ropeways Development Programme, namely *Parvatmala Pariyojana*, was announced by the Government in Union Budget 2022-23 with an aim to develop alternative mobility systems across the country to improve connectivity and convenience for commuters in hilly regions and to decongest urban areas where conventional transport is not feasible, while promoting safe, sustainable and efficient last-mile connectivity and boosting tourism.

(b): The details are enclosed at **Statement**.

(c) and (d): Government of Telangana has requested for the sanction of three ropeway projects at the pilgrim/tourist locations in Telangana.

Execution of the ropeway projects is carried out by National Highways Logistics Management Limited (NHLML) in partnership with the concerned State/UT Government through the signing of a Ropeways Development Agreement (RDA). Timelines for inclusion and completion of projects are

project-specific and depend upon the readiness of proposals, statutory clearances and other associated factors. The NHLML has initiated the process for the appointment of consultant for the preparation of Detailed Project Report for three projects.

The investment decision and implementation of the ropeways projects are prioritised based on technical feasibility, socio-economic benefits, fulfilment of the criteria, the requirement for connectivity, and financial viability.

STATEMENT

The details of projects identified, approved and under implementation across the country under National Ropeways Development Programme:

S. No.	Name of State/UT	Ropeway project/ Stretch Name	Length (in km)	Status	Tentative Completion Date
1	Uttar Pradesh	Varanasi Cantt to Gowdolia Chowk	3.85	Under implementation	June -2026
2	Uttar Pradesh	Sangam Prayagraj	2.2	Under implementation	April-2027
3	Himachal Pradesh	Bijli Mahadev	2.32	Under implementation	**
4	Madhya Pradesh	Mahakaleshwar Temple, Ujjain	1.76	Under implementation	**

5	Madhya Pradesh	Tikitoriya Mata Temple	0.15	Under implementation	July-2027
6	Haryana	Dhosi Hill	0.88	Under implementation	March-2027
7	Jammu and Kashmir	Shankaracharya Temple	1.05	Under bidding	2 years from the Appointed Date of the Concessionaire
8	Uttarakhand	Sonprayag to Kedarnath	12.9	Awarded	May-2032
9	Uttarakhand	Govind Ghat to Hemkund Sahib Ji	12.4	Awarded	May-2032
10	Maharashtra	Ramtek Gad Temple	0.64	Under bidding	1.5 years from the Appointed Date
11	Assam	Kamakhya Devi Temple	1.43	Under bidding	1.5 years from the Appointed Date
12	Maharashtra	Pegalwadi to Brahmagiri	3.93	Under DPR stage	-
13	Arunachal	Tawang	5.15	Under DPR	-

	Pradesh	Monastery to P.T. Tso Lake at Tawang		stage	
14	Uttarakhand	Kathgodam- Hanuman Temple	14.9	Under DPR stage	-
15	Gujarat	GIFT City	2.4	Under DPR stage	-

**** Project is being reconsidered due to local opposition.**

PROMOTION OF AGRICULTURAL CLUSTERS IN KERALA

6250. SHRIMATI PRIYANKA GANDHI VADRA:

Will the Minister of **FOOD PROCESSING INDUSTRIES** be pleased to state:

- (a) whether the Government has taken any initiatives to promote and support agricultural clusters in Kerala and if so, the details thereof;
- (b) whether the Government has taken any action to strengthen the cold storage infrastructure especially for horticultural products like banana in Kerala, if so, the details thereof including projects sanctioned for the purpose; and
- (c) whether the Government has sanctioned any projects to promote banana processing in Kerala including in Wayanad Lok Sabha Constituency, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAVNEET SINGH):

(a): The Ministry of Food Processing Industries (MoFPI) has been implementing a Scheme for Creation of Infrastructure for Agro Processing Clusters (APC), a component scheme of the Pradhan Mantri Kisan Sampada Yojana (PMKSY) for development of modern infrastructure to encourage entrepreneurs to set up food processing units based on cluster approach in the country. Under the scheme, grants-in-aid @ 35% of the eligible project cost is provided in General Areas and 50% of the eligible project cost in North Eastern States including Sikkim and difficult areas including Himalayan States (Himachal Pradesh, Jand K and Uttarakhand), notified ITDP areas and Islands subject to a maximum of Rs.10.00 crore. The APC scheme is not sector specific. The scheme envisages for development of common basic enabling infrastructure and core infrastructure as per the requirement of food processing units. As on 31.12.2025, Ministry has approved 65 agro processing clusters in the country under the scheme. Out of 65, 2 agro processing clusters have been approved in the State of Kerala. The details of these 2 projects are provided in **Statement**.

(b): Ministry of Food Processing Industries, under its schemes does not provide financial assistance for establishment of standalone cold storages facilities. However, it incentivizes creation of cold storage infrastructure as part of food processing projects under relevant component schemes of the Pradhan

Mantri Kisan Sampada Yojana (PMKSY). As on 31.12.2025, Ministry has approved 54 number of projects under various component schemes of PMKSY in the State of Kerala, out of which 38 number of projects have been completed thereby creating 13 number of cold storages for various sectors (including fruits and vegetables sector) with capacity of 0.514 Lakh MT in the State of Kerala.

(c): The Ministry of Food Processing Industries (MoFPI) has been implementing Pradhan Mantri Kisan Sampada Yojana (PMKSY) with various component schemes for setting up of food processing projects (including banana processing) across the country (including Kerala).

The PMKSY scheme is a demand driven scheme under which applications are invited online from the potential investors / entrepreneurs against Expression of Interest (EoI) issued by the Ministry from time to time.

As on date, there is no approved project for banana processing in the State of Kerala under the component schemes of PMKSY.

STATEMENT

Details of two agro processing clusters approved in the State of Kerala:

Sr. No.	Name of the Project Execution Agency (PEA)	District	State	Date of approval	Project cost (In ₹Crore)	Grant Approved (in ₹ Crore)	Total Grant released (in ₹ Crore)	Status
1	M/s Chendayad	Wayanad	Kerala	03.10.2019	29.50	9.8981	9.65064	Completed

	Granites Private Limited							
2	M/s Synthite Industries Private Limited	Ernakulam	Kerala	30.04.2020	42.222	9.0504	8.37561	Completed

MSME UNITS IN YSR KADAPA DISTRICT, ANDHRA PRADESH

6251. SHRI Y. S. AVINASH REDDY:

Will the Minister of **MICRO, SMALL AND MEDIUM ENTERPRISES** be pleased to state:

- (a) the total number of Guarantees approved and the total amounts of loan sanctioned to Micro, Small and Medium Enterprises (MSMEs) units in YSR Kadapa district during the last ten years under the Credit Guarantee Scheme; and
- (b) the sector-wise breakup of the units that were provided loans during the last ten years?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a): The details of the guarantees extended to Micro and Small Enterprises (MSEs) in YSR Kadapa district during the last ten years under the Credit Guarantees Scheme (CGS) for MSEs are at **Statement-I**.

(b): The details of the sector wise guarantees extended to MSEs in YSR Kadapa district during the last ten years under the scheme are at **Statement-II**.

STATEMENT-I

1. National Fellowship (NFST) Scheme for ST Students

District-Wise Details of Beneficiaries for the State of Tamil Nadu Under the National Fellowship (NFST) Scheme for ST Students for the Last Three Years (F.Y. 2022-23 To F.Y. 2024-25)				
S. No.	District Name	2022-23	2023-24	2024-25
		No. of Beneficiaries	No. of Beneficiaries	No. of Beneficiaries
1	Chennai	1	1	0
2	Coimbatore	2	1	2
3	Cuddalore	1	2	2
4	Dharmapuri	3	1	2
5	Kanniyakumari	1	1	1
6	Madurai	1	1	0
7	Namakkal	3	4	5
8	Perambalur	1	1	1
9	Ranipet	0	0	0
10	Salem	4	4	4
11	Thiruvavarur	1	0	0
12	Tiruchirappalli	2	1	1

13	Tirupathur	0	0	1
14	Tiruvannamalai	1	1	0
15	Thoothukkudi	0	1	1
16	Vellore	3	2	0
17	Viluppuram	2	2	2
18	Virudhunagar	1	1	0
Total		27	24	22

2. National Scholarship (Top Class) Scheme for ST Students

District-Wise Details of Beneficiaries for the State of Tamil Nadu Under the National Scholarship (Top Class) Scheme for ST Students for the Last Three Years (F.Y. 2022-23 To F.Y. 2024-25)				
S. No.	District Name	2022-23	2023-24	2024-25
		No. of Beneficiaries	No. of Beneficiaries	No. of Beneficiaries
1	Chennai	3	3	4
2	Coimbatore	1	1	1
3	Cuddalore	0	2	0
4	Dharmapuri	3	5	5
5	Kallakurichi	0	1	2
6	Krishnagiri	0	1	0
7	Nagapattinam	1	1	1
8	Namakkal	1	1	2
9	Perambalur	0	0	1

10	Salem	1	4	6
11	The Nilgiris	2	3	1
12	Thiruvallur	0	0	2
13	Thiruvavarur	0	1	0
14	Tirupathur	0	0	1
15	Tiruvannamalai	2	3	1
Total		14	26	27

3. Pre-matric Scholarship Scheme for ST students

District-Wise Details of Beneficiaries for the State of Tamil Nadu Under the Pre-matric Scholarship Scheme for ST students for the Last Three Years (F.Y. 2022–23 To F.Y. 2024–25)				
S. No	District Name	2022-23	2023-24	2024-25
		No. of Beneficiaries	No. of Beneficiaries	No. of Beneficiaries
1	Ariyalur	211	207	221
2	Chengalpattu	543	535	598
3	Chennai	122	170	202
4	Coimbatore	437	422	618
5	Cuddalore	395	422	479
6	Dharmapuri	1136	1118	1318
7	Dindigul	92	119	98
8	Erode	312	415	477
9	Kallakurichi	1070	1160	1108

10	Kanchipuram	237	229	253
11	Kanniyakumari	150	164	171
12	Karur	8	3	9
13	Krishnagiri	368	382	492
14	Madurai	148	211	177
15	Mayiladuthurai	41	33	58
16	Nagapattinam	42	35	58
17	Namakkal	1541	1619	1605
18	Perambalur	83	93	123
19	Pudukkottai	4	5	9
20	Ramanathapuram	6	4	9
21	Ranipet	130	126	205
22	Salem	2835	2733	2656
23	Sivagangai	7	5	9
24	Tenkasi	41	55	66
25	Thanjavur	41	73	88
26	The Nilgiris	611	517	733
27	Theni	26	26	42
28	Thiruvallur	583	543	704
29	Thiruvarur	33	29	59
30	Tiruchirappalli	410	435	441
31	Tirunelveli	61	86	103
32	Tirupathur	705	631	815
33	Tiruppur	119	161	194
34	Tiruvannamalai	1815	1519	1949

35	Tuticorin	59	86	103
36	Vellore	260	210	311
37	Villupuram	619	515	636
38	Virudhunagar	24	58	76
Total		15325	15154	17273

4. Post-matric Scholarship Scheme for ST students

District-Wise Details of Beneficiaries for the State of Tamil Nadu Under the Post-matric Scholarship Scheme for ST students for the Last Three Years (F.Y. 2022–23 To F.Y. 2024–25)				
S. No	District Name	2022-23	2023-24	2024-25
		No. of Beneficiaries	No. of Beneficiaries	No. of Beneficiaries
1	Ariyalur	351	247	245
2	Chengalpattu	571	733	828
3	Chennai	268	634	878
4	Coimbatore	456	1,165	1,597
5	Cuddalore	559	541	643
6	Dharmapuri	2,378	1,941	2,098
7	Dindigul	197	258	270
8	Erode	361	582	797
9	Kallakurichi	1,693	1,074	998
10	Kancheepuram	231	351	416
11	Kanniyakumari	172	265	335
12	Karur	33	95	112

13	Krishnagiri	312	546	780
14	Madurai	255	318	368
15	Mayiladuthurai	78	55	70
16	Nagapattinam	80	68	87
17	Namakkal	2,856	3,626	4,091
18	Perambalur	110	197	258
19	Pudukkottai	54	107	84
20	Ramanathapuram	23	25	14
21	Ranipet	186	194	251
22	Salem	4,453	4,302	4,195
23	Sivagangai	8	34	34
24	Tenkasi	48	54	75
25	Thanjavur	81	175	181
26	The Nilgiris	637	533	716
27	Theni	44	56	63
28	Thoothukkudi	323	96	109
29	Tiruchirappalli	468	1,016	1,005
30	Tirunelveli	412	131	155
31	Tirupathur	724	1,172	1,185
32	Tiruppur	964	267	331
33	Tiruvallur	462	619	730
34	Tiruvannamalai	2,412	1,796	2,027
35	Tiruvarur	82	65	84
36	Vellore	335	461	632
37	Villupuram	761	600	755

38	Virudhunagar	91	83	81
	Total	23,529	24,482	27,578

Note: Post-matric Scholarship disbursement is Under Process for 2024-25

5. National Overseas Schemes (NOS) for ST students: There is no beneficiaries selected under the NOS scheme from the State of Tamil Nadu for the last three years.

STATEMENT-II

1. Pre-Matric Scheme for ST Students

District-Wise Number of Beneficiaries Under the Pre-Matric Scholarship Scheme for ST Students in Perambalur Lok Sabha Constituency (F.Y. 2020-21- 2024-25)						
S. No	District Name	F.Y.2020-2021	F.Y.2021-2022	F.Y.2022-2023	F.Y.2023-2024	F.Y.2024-2025
		Beneficiaries	Beneficiaries	Beneficiaries	Beneficiaries	Beneficiaries
1	Karur	6	0	9	4	0
2	Perambalur	159	0	140	28	0
3	Tiruchirappalli	772	0	676	163	0

2. Post-Matric Scheme for ST Students

District-Wise Number of Beneficiaries Under the Post-Matric Scholarship Scheme for ST Students in Perambalur Lok Sabha Constituency (F.Y. 2020-21- 2024-25)						
S. No	District Name	Beneficiaries	Beneficiaries	Beneficiaries	Beneficiaries	Beneficiaries
		F.Y. 2020-2021	F.Y. 2021-2022	F.Y. 2022-2023	F.Y. 2023-2024	F.Y. 2024-2025
1	Karur	160	0	53	10	0

2	Perambalur	454	0	347	25	0
3	Tiruchirappalli	1665	0	1526	292	2

3. National Fellowship (NFST) Scheme for ST Students

District-Wise Number of Beneficiaries Under the National Fellowship (NFST) Scheme for ST Students in Perambalur Lok Sabha Constituency (F.Y. 2020-21- 2024-25)						
S. No	District Name	F.Y.2020-21	F.Y.2021-22	F.Y.2022-23	F.Y.2023-24	F.Y.2024-25
		Beneficiaries	Beneficiaries	Beneficiaries	Beneficiaries	Beneficiaries
1	Karur	0	0	0	0	0
2	Perambalur	1	1	1	1	1
3	Tiruchirappalli	2	2	2	1	1

4. National Scholarship Scheme for ST Students (Top class)

District-Wise Number of Beneficiaries Under the National Scholarship Scheme for ST Students in Perambalur Lok Sabha Constituency (F.Y. 2020-21- 2024-25)						
S. No	District Name	F.Y.2020-21	F.Y.2021-22	F.Y.2022-23	F.Y.2023-24	F.Y.2024-25
		Beneficiaries	Beneficiaries	Beneficiaries	Beneficiaries	Beneficiaries
1	Karur	0	0	0	0	0
2	Perambalur	0	0	0	0	1
3	Tiruchirappalli	0	1	0	0	0

5. There is no beneficiaries selected under the National Overseas Scheme (NOS) from the Perambalur Lok Sabha Constituency (Karur, Perambalur and Tiruchirappalli districts for the last five years)

TRIBAL SCHOLARSHIPS IN TAMIL NADU

6252. SHRI ARUN NEHRU:

Will the Minister of **TRIBAL AFFAIRS** be pleased to state:

- (a) the details of tribal scholarships being provided and hostels operated in Tamil Nadu, district-wise;
- (b) the number of beneficiaries from tribal pockets of Perambalur Lok Sabha Constituency under these schemes; and
- (c) the details of the proposals pending for tribal development in central Tamil Nadu?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI DURGA DAS UIKEY):

(a): Ministry of Tribal Affairs implements the following Scholarship Schemes to promote and encourage secondary and higher education amongst ST population in the country, including the state of Tamil Nadu,

- i) Pre-Matric Scholarship for ST students (Class IX and X)
- ii) Post Matric Scholarship for ST students (Class XI and above)
- iii) National Fellowship for Higher Education for ST students (NFST)
- iv) National Scholarship for Higher Education for ST students (Top Class)
- v) National Overseas Scholarship for ST students (NOS)

The No of beneficiaries under the above mentioned Scholarship schemes in the State of Tamil Nadu, district-wise is provided in the **Statement-I**

(b): Details of beneficiaries under above mentioned scholarship schemes within the Perambalur Lok Sabha Constituency is enclosed at **Statement-II**.

(c): No proposal pending in the ministry related to tribal development in central Tamil Nadu.

STATEMENT-I

1. National Fellowship (NFST) Scheme for ST Students

District-Wise Details of Beneficiaries for the State of Tamil Nadu Under the National Fellowship (NFST) Scheme for ST Students for the Last Three Years (F.Y. 2022-23 To F.Y. 2024-25)				
S. No.	District Name	2022-23	2023-24	2024-25
		No. of Beneficiaries	No. of Beneficiaries	No. of Beneficiaries
1	Chennai	1	1	0
2	Coimbatore	2	1	2
3	Cuddalore	1	2	2
4	Dharmapuri	3	1	2
5	Kanniyakumari	1	1	1
6	Madurai	1	1	0
7	Namakkal	3	4	5
8	Perambalur	1	1	1
9	Ranipet	0	0	0
10	Salem	4	4	4
11	Thiruvavarur	1	0	0
12	Tiruchirappalli	2	1	1
13	Tirupathur	0	0	1
14	Tiruvannamalai	1	1	0
15	Thoothukkudi	0	1	1

16	Vellore	3	2	0
17	Viluppuram	2	2	2
18	Virudhunagar	1	1	0
Total		27	24	22

2. National Scholarship (Top Class) Scheme for ST Students

District-Wise Details of Beneficiaries for the State of Tamil Nadu Under the National Scholarship (Top Class) Scheme for ST Students for the Last Three Years (F.Y. 2022–23 To F.Y. 2024–25)				
S. No.	District Name	2022-23	2023-24	2024-25
		No. of Beneficiaries	No. of Beneficiaries	No. of Beneficiaries
1	Chennai	3	3	4
2	Coimbatore	1	1	1
3	Cuddalore	0	2	0
4	Dharmapuri	3	5	5
5	Kallakurichi	0	1	2
6	Krishnagiri	0	1	0
7	Nagapattinam	1	1	1
8	Namakkal	1	1	2
9	Perambalur	0	0	1
10	Salem	1	4	6
11	The Nilgiris	2	3	1
12	Thiruvallur	0	0	2
13	Thiruvarur	0	1	0

14	Tirupathur	0	0	1
15	Tiruvannamalai	2	3	1
Total		14	26	27

3. Pre-matric Scholarship Scheme for ST students

District-Wise Details of Beneficiaries for the State of Tamil Nadu Under the Pre-matric Scholarship Scheme for ST students for the Last Three Years (F.Y. 2022–23 To F.Y. 2024–25)				
S. No	District Name	2022-23	2023-24	2024-25
		No. of Beneficiaries	No. of Beneficiaries	No. of Beneficiaries
1	Ariyalur	211	207	221
2	Chengalpattu	543	535	598
3	Chennai	122	170	202
4	Coimbatore	437	422	618
5	Cuddalore	395	422	479
6	Dharmapuri	1136	1118	1318
7	Dindigul	92	119	98
8	Erode	312	415	477
9	Kallakurichi	1070	1160	1108
10	Kanchipuram	237	229	253
11	Kanniyakumari	150	164	171
12	Karur	8	3	9
13	Krishnagiri	368	382	492
14	Madurai	148	211	177
15	Mayiladuthurai	41	33	58
16	Nagapattinam	42	35	58
17	Namakkal	1541	1619	1605
18	Perambalur	83	93	123

19	Pudukkottai	4	5	9
20	Ramanathapuram	6	4	9
21	Ranipet	130	126	205
22	Salem	2835	2733	2656
23	Sivagangai	7	5	9
24	Tenkasi	41	55	66
25	Thanjavur	41	73	88
26	The Nilgiris	611	517	733
27	Theni	26	26	42
28	Thiruvallur	583	543	704
29	Thiruvarur	33	29	59
30	Tiruchirappalli	410	435	441
31	Tirunelveli	61	86	103
32	Tirupathur	705	631	815
33	Tiruppur	119	161	194
34	Tiruvannamalai	1815	1519	1949
35	Tuticorin	59	86	103
36	Vellore	260	210	311
37	Villupuram	619	515	636
38	Virudhunagar	24	58	76
Total		15325	15154	17273

4. Post-matric Scholarship Scheme for ST students

District-Wise Details of Beneficiaries for the State of Tamil Nadu Under the Post-matric Scholarship Scheme for ST students for the Last Three Years (F.Y. 2022–23 To F.Y. 2024–25)

S. No	District Name	2022-23	2023-24	2024-25

		No. of Beneficiaries	No. of Beneficiaries	No. of Beneficiaries
1	Ariyalur	351	247	245
2	Chengalpattu	571	733	828
3	Chennai	268	634	878
4	Coimbatore	456	1,165	1,597
5	Cuddalore	559	541	643
6	Dharmapuri	2,378	1,941	2,098
7	Dindigul	197	258	270
8	Erode	361	582	797
9	Kallakurichi	1,693	1,074	998
10	Kancheepuram	231	351	416
11	Kanniyakumari	172	265	335
12	Karur	33	95	112
13	Krishnagiri	312	546	780
14	Madurai	255	318	368
15	Mayiladuthurai	78	55	70
16	Nagapattinam	80	68	87
17	Namakkal	2,856	3,626	4,091
18	Perambalur	110	197	258
19	Pudukkottai	54	107	84
20	Ramanathapuram	23	25	14
21	Ranipet	186	194	251
22	Salem	4,453	4,302	4,195
23	Sivagangai	8	34	34

24	Tenkasi	48	54	75
25	Thanjavur	81	175	181
26	The Nilgiris	637	533	716
27	Theni	44	56	63
28	Thoothukkudi	323	96	109
29	Tiruchirappalli	468	1,016	1,005
30	Tirunelveli	412	131	155
31	Tirupathur	724	1,172	1,185
32	Tiruppur	964	267	331
33	Tiruvallur	462	619	730
34	Tiruvannamalai	2,412	1,796	2,027
35	Tiruvarur	82	65	84
36	Vellore	335	461	632
37	Villupuram	761	600	755
38	Virudhunagar	91	83	81
	Total	23,529	24,482	27,578

Note: Post-matric Scholarship disbursement is Under Process for 2024-

25

5. National Overseas Schemes (NOS) for ST students: There is no beneficiaries selected under the NOS scheme from the State of Tamil Nadu for the last three years.

STATEMENT-II**1. Pre-Matric Scheme for ST Students**

District-Wise Number of Beneficiaries Under the Pre-Matric Scholarship Scheme for ST Students in Perambalur Lok Sabha Constituency (F.Y. 2020-21- 2024-25)						
S. No	District Name	F.Y.2020-2021	F.Y.2021-2022	F.Y.2022-2023	F.Y.2023-2024	F.Y.2024-2025
		Beneficiaries	Beneficiaries	Beneficiaries	Beneficiaries	Beneficiaries
1	Karur	6	0	9	4	0
2	Perambalur	159	0	140	28	0
3	Tiruchirappalli	772	0	676	163	0

2. Post-Matric Scheme for ST Students

District-Wise Number of Beneficiaries Under the Post-Matric Scholarship Scheme for ST Students in Perambalur Lok Sabha Constituency (F.Y. 2020-21- 2024-25)						
S. No	District Name	Beneficiaries	Beneficiaries	Beneficiaries	Beneficiaries	Beneficiaries
		F.Y. 2020-2021	F.Y. 2021-2022	F.Y. 2022-2023	F.Y. 2023-2024	F.Y. 2024-2025
1	Karur	160	0	53	10	0
2	Perambalur	454	0	347	25	0
3	Tiruchirappalli	1665	0	1526	292	2

3. National Fellowship (NFST) Scheme for ST Students

District-Wise Number of Beneficiaries Under the National Fellowship (NFST) Scheme for ST Students in Perambalur Lok Sabha Constituency (F.Y. 2020-21- 2024-25)						
S. No	District Name	F.Y.2020-21	F.Y.2021-22	F.Y.2022-23	F.Y.2023-24	F.Y.2024-25
		Beneficiaries	Beneficiaries	Beneficiaries	Beneficiaries	Beneficiaries

1	Karur	0	0	0	0	0
2	Perambalur	1	1	1	1	1
3	Tiruchirappalli	2	2	2	1	1

4. National Scholarship Scheme for ST Students (Top class)

District-Wise Number of Beneficiaries Under the National Scholarship Scheme for ST Students in Perambalur Lok Sabha Constituency (F.Y. 2020-21- 2024-25)						
S. No	District Name	F.Y.2020-21	F.Y.2021-22	F.Y.2022-23	F.Y.2023-24	F.Y.2024-25
		Beneficiaries	Beneficiaries	Beneficiaries	Beneficiaries	Beneficiaries
1	Karur	0	0	0	0	0
2	Perambalur	0	0	0	0	1
3	Tiruchirappalli	0	1	0	0	0

5. There is no beneficiaries selected under the National Overseas Scheme (NOS) from the Perambalur Lok Sabha Constituency (Karur, Perambalur and Tiruchirappalli districts for the last five years)

TESTING LABORATORIES TO CHECK FOR GROUNDWATER CONTAMINATION

6253. SHRI D. M. KATHIR ANAND:

Will the Minister of **JAL SHAKTI** be pleased to state:

- whether the Government has established any testing laboratories to find out the presence of harmful and high levels of contamination of arsenic, mercury and fluoride in groundwater in the country;
- if so, the details thereof and if not, the reasons therefor;
- whether the Government has any new project proposal to control arsenic,

mercury and fluoride and other harmful substances contamination in groundwater, if so, the details thereof and the total amount of funds sanctioned in this regard; and

- (d) the details of the funds allocated to establish water contamination testing laboratories in Tamil Nadu and the status of the new projects being implemented in Tamil Nadu during the last five years, particularly in Vellore Lok Sabha Constituency?

**THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI; AND
MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI V.
SOMANNA):**

(a) to (d): Jal Jeevan Mission (JJM) is under implementation since August, 2019, in partnership with States/ UTs to make provision of potable tap water supply in adequate quantity, of prescribed quality and on regular and long-term basis to rural households. Drinking Water being a State subject, the responsibility of Planning, Designing, Approval, Implementation, Operation and Maintenance of drinking water supply schemes, including those under the Jal Jeevan Mission (JJM), is vested with State/UT Governments. The Government of India supplements the efforts of the States/ UTs by providing financial, policy guidance and technical assistance.

As per the Operational Guidelines, States/ UTs including Tamil Nadu can utilize JJM funds for Water Quality Monitoring and Surveillance (WQMand S) activities, inter-alia, which includes setting up and strengthening of water quality testing laboratories, procurement of equipment, instruments, chemicals,

glassware, consumables, hiring of skilled manpower, surveillance by community using field test kits (FTKs), awareness generation, educational programmes on water quality, accreditation/recognition of laboratories, etc.

As reported by States/ UTs on JJM – Water Quality Management Information System (JJM-WQMIS), as on 31.03.2026, the State Public Health Engineering/ Rural Water Supply Departments operate a network of 2,874 (including 113 in Tamil Nadu) water quality testing laboratories at various levels viz. State, regional, district, sub-division, block, mobile and/ or WTP facility laboratories.

Under the Jal Jeevan Mission, as per existing guidelines, Bureau of Indian Standards' BIS:10500 standards are adopted as benchmark for quality of water being supplied through the piped water supply schemes. Under JJM, while planning water supply schemes to provide tap water supply to households, priority is given to habitations affected by chemical contaminants. States/ UTs have been advised to plan and implement piped water supply schemes based on alternative safe water sources for the villages with water quality issues.

The Ministry of Housing Affairs (MoHUA) has informed that they have published Manual on Water Supply and Treatment Systems (Drink from Tap) in March 2024 for reference by the States/ ULBs for designing, implementation, drinking water quality and monitoring of the water supply projects. (https://mohua.gov.in/publication/manual-on-water_supply_and_treatment_systems---drink-from-tap---march-2024.php). MoHUA has issued an

advisory "Strengthening Water Quality Monitoring in Cities through Community Participation" under AMRUT 2.0 in November, 2024 to all the States to formulate a Water Quality Monitoring strategy at the State or City level and to strengthen the institutional capacity for citywide monitoring of drinking water quality in urban areas along with Digital Display Boards for water quality parameters for public information and awareness.

To ensure safe drinking water supply to the urban households, AMRUT/AMRUT 2.0 supports, rehabilitation and upgradation of water supply network and creation/augmentation of Water Treatment Plants (WTPs) plants. Under AMRUT/ AMRUT2.0, 6140 Million Litre per Day (MLD) of WTP capacity has been approved under AMRUT, of which, 5,429 MLD WTP capacity has been created. Under AMRUT 2.0, 11,395 MLD WTP capacity has been approved so far. These treatment plants are generally equipped with inhouse lab facilities or have tie up with the Labs for regular water quality testing.

The Central Ground Water Board (CGWB) has informed that groundwater quality monitoring and testing is conducted by CGWB on a regional scale across the country through its groundwater quality monitoring programme and scientific studies conducted as per the approved Standard Operating Procedure (SOP). CWGB has a total of 16 Regional Chemical Laboratories located at Jammu, Chandigarh, Jaipur, Ahmedabad, Bhopal, Raipur, Nagpur, Lucknow, Patna, Kolkata, Guwahati, Bhubaneswar, Hyderabad, Bengaluru, Chennai and Thiruvananthapuram. These laboratories have facilities to analyse groundwater samples for basic parameters such as

pH, electrical conductivity, nitrate, fluoride, etc., and heavy metals including iron (Fe), mercury (Hg), arsenic (As) and uranium (U) etc.

To address Fluoride contamination, Central Ground Water Board (CGWB) has provided technical assistance and proposed an eco-friendly, sustainable natural recharge model. This model involves constructing wells that tap into the shallow water table aquifer within colluvium, alluvium, and the weathered sections of granitic/basaltic areas, at depths ranging from 18 to 30 meters. The shallow aquifers are considered free of fluoride but are not sustainable during the summer season. These wells should be located near surface water bodies such as check dams, percolation tanks, canal command areas, river sections, Amrit Sarovar, and Pushkar Talab. This approach will facilitate the natural recharge of the upper layer of the unconfined aquifer.

For Arsenic contamination, CGWB has developed the innovative cement sealing technique through in-house research for construction of Arsenic-free wells in the Gangetic flood plains. CGWB is providing technical assistance to State agencies by sharing this cement-sealing technology to enable tapping of contamination-free aquifers and facilitating construction of arsenic-safe wells.

ESTABLISHMENT OF DECENTRALISED COLD CHAIN

INFRASTRUCTURE IN UTTAR PRADESH

6254. SUSHRI IQRA CHOUDHARY:

SHRI PUSHPENDRA SAROJ:

ADV. PRIYA SAROJ:

Will the Minister of **FOOD PROCESSING INDUSTRIES** be pleased to state:

- (a) the number and value of long-term and short-term credit facilities sanctioned, approved and actually disbursed through NABARD and the other Central financial channels during the last five years for the establishment of decentralised cold chain infrastructure in Uttar Pradesh, district-wise;
- (b) the number of projects sanctioned, completed, operational versus those remain incomplete and non-functional along with the reasons therefore for Uttar Pradesh, district-wise;
- (c) the coverage of cold chain facilities in Uttar Pradesh and the areas that remain without any decentralised cold storage support despite being major horticulture-producing areas, district-wise;
- (d) whether any interest subvention, credit guarantee or capital subsidy component remains underutilised and if so, the details thereof; and
- (e) the measurable impact of these credit interventions on the reduction of post-harvest losses and price realisation for farmers?

**THE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF RAILWAYS
(SHRI RAVNEET SINGH):**

(a) to (e): As on 31.12.2025, 26 projects have been approved in the State of Uttar Pradesh under the component scheme- Integrated Cold Chain and Value Addition Infrastructure(Cold Chain scheme) of Pradhan Mantri Kisan Sampada Yojana (PMKSY). Out of 26 projects, 20 projects have been completed and

started commercial operations in the State of Uttar Pradesh. District-wise distribution of projects approved in the State of Uttar Pradesh under Cold Chain scheme is provided at **Statement**.

The reasons for delay in completion of ongoing cold chain projects are (i) delay in obtaining statutory approvals for power connection, water supply, Consent to Establish, Consent to Operate, FSSAI license, etc. and (ii) delay in disbursement of term loan to the project by the bank concerned within stipulated time. Further, standalone cold storage projects are not supported under the Cold Chain component of PMKSY.

No project has been sanctioned by the National Bank for Agriculture and Rural Development (NABARD) for the establishment of decentralised cold chain infrastructure in Uttar Pradesh during last five years under Rural Infrastructure Development Fund (RIDF)/ Warehouse Infrastructure Fund (WIF)/ Food Processing Fund (FPF).

To strengthen agriculture infrastructure in the country, Department of Agriculture and Farmers Welfare has launched Agriculture Infrastructure Fund (AIF) of ₹ 1.00 lakh crore. Under AIF, there is provision for collateral free term loans up to ₹ 2.00 crore and interest subvention of 3% on the term loan availed for creation of post-harvest infrastructure including establishment of cold storages and transportation facilities, which may lead to reduction in post-harvest losses thereby augmenting farmers income.

STATEMENT

District-wise distribution of approved/ completed and operational projects under Cold Chain scheme as on 31.12.2025 in the State of Uttar Pradesh

District	No. of Approved Projects	No. of Completed Projects
Agra	2	2
Allahabad	1	1
Amroha	1	1
Aligarh	1	0
Balia	1	0
Auraiya	1	1
Badaun	1	1
Bulandshar	1	1
Etawah	1	0
Farukhabad	1	1
Gautam Budh Nagar	3	3
Gorakhpur	1	1
Hapur	2	2
Jalaun	2	1
Kanpur Dehat	1	1
Lucknow	1	0
Mathura	2	1
Shahjahanpur	1	1
Unnao	2	2
Total	26	20

COVERAGE OF PVTGS UNDER PM-JANMAN

6255. SHRI BALASHOWRY VALLABHANENI:

Will the Minister of **TRIBAL AFFAIRS** be pleased to state:

- (a) whether Pradhan Mantri Janjati Adivasi Nyaya Maha Abhiyan (PM-JANMAN) aims to improve socio-economic and basic facilities for seventy-five PVTG (Particularly Vulnerable Tribal Group) communities residing in eighteen States of the country;
- (b) if so, the details of the basic facilities proposed to be provided under PM-JANMAN;
- (c) the status of providing the above facilities since implementation of the programme, PVTG community-wise, with particular reference to Andhra Pradesh;
- (d) the details of line Ministries involved in implementing the objectives of PM JANMAN; and
- (e) the physical targets set and achievements made so far, with particular reference to Andhra Pradesh?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI DURGA DAS UIKEY):

(a) and (b): Pradhan Mantri Janjati Adivasi Nyaya Maha Abhiyan (PM JANMAN) was launched for socio-economic development of 75 PVTG communities residing in 18 states and one UT. The mission aims to provide basic facilities to improve their socio-economic conditions such as safe housing, clean drinking water and improved access to education, health and nutrition, road and telecom connectivity, electrification of unelectrified households and sustainable livelihood opportunities in 3 years. These objectives are being met through 11 interventions implemented by 9-line

Ministries.

(c) to (e): The details of targets, progress and achievements of various interventions under PM JANMAN, Ministry-wise, across country and in State of Andhra Pradesh is given in **Statement**.

STATEMENT

i. Progress under PM JANMAN, Ministry-wise, 28th February ,2026

Name of Ministry	Activity	Mission Target (2023-2026)	Sanction details	Physical Achievements
M/o Rural Development	Provision of pucca houses	4.90 lakh houses	477938 houses	266723 houses completed
	Connecting roads	8000 km road	7324.47 km road	1949 Km road completed
M/o Health and Family Welfare	Mobile Medical Units	1000 MMU (750 MMUs sufficient to cover all)	750 MMUs	750 MMUs operationalized
M/o Jal Shakti	Piped Water Supply	19375 Villages	18728 Villages	8473 Villages saturated
M/o Women and Child Development	Construction and running of Anganwadi Centres	2500	2500 AWCs	2390 AWCs made operational.
M/o Education	Construction and running of hostels	500	500 Hostels	10 completed
M/o Power	Energization of	139373 HHs	139373 HHs	136694 HHs

	unelectrified HHs			Electrified
M/o New and Renewable Energy	Households sanctioned under New Solar Power Scheme	As per identification of beneficiaries eligible for off grid	8823 HHs	7007 HHs Electrified
M/o Communications	Installation of mobile towers	Coverage of 4543 habitations	4247 habitations planned for Coverage	3073 Habitations covered
M/o Tribal Affairs	Multipurpose Centers	1000	1000 MPCs	511 completed
	Setting up of VDVks	500	540 VDVks	491 VDVks Business Started

ii. Progress under PM JANMAN, Ministry-wise, in the State of Andhra Pradesh, 28th February, 2026

Ministry/department	Scheme/Activity	Details
MoRD (PMAY-G)	Houses Sanctioned (HHs)	43593
	Completed (HHs)	6783
MoRD (PMGSY)	Roads sanction (in KM)	868.95
	Completed (in KM)	98
MoJS (JJM)	Sanctioned Villages	1964
	Saturated Villages	405
MoHFW (NRHM)	MMUs sanctioned and Operational	140
MoWCD (POSHAN 2.0)	AWCs sanctioned	192

	AWCs Operational	146
MoE (SSA)	Hostels Sanctioned (No.)	87
	Work Completed (No.)	3
MoP (RDSS)	HHs Sanctioned	24925
	HHs Electrified	24925
MNRE	HHs Sanctioned	1675
	HHs Electrified	967
MoC (DoT-USOF)	Habitation planned for coverage	1658
	Habitation covered	1346
MoTA	MPCs sanctioned	125
	MPCs completed	89
MoTA	VDVKs sanctioned	73
	VDVKs Business Started	73

Note 1: As per information from line Ministries

Note 2: Under the abhiyan, targets have been approved and there are no specified approved State-wise targets

Note 3: The Community-wise progress is not maintained at Central level

OPERATIONS AND MAINTENANCE COST UNDER AMRUT 2.0

6256. SHRI BAPI HALDAR:

Will the Minister of **HOUSING AND URBAN AFFAIRS** be pleased to state:

- (a) whether it is a fact that States have assessed about Rs. 21,023 crore as Operation and Maintenance (Oand M) cost for approved AMRUT 2.0 projects while the Union Government does not fund Oand M and if so, the

details thereof;

- (b) the plan to ensure Oand M financing through user charges, property tax and other sources and to prevent asset deterioration, State/UT-wise; and
- (c) the number of water and sewerage assets that are non-functional due to lack of Oand M funds, State/UT-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU):

(a) to (c): Water and Sanitation is State subject and maintenance of water and sewerage/ septage management infrastructure is the responsibility of the concerned Urban Local Bodies / Urban Development Authorities under the State Governments.

AMRUT 2.0 has been launched in the year 2021 in all Urban Local Bodies (ULBs)/ cities, enabling the cities to become 'self reliant' and 'water secure'. Providing universal coverage of sewerage and septage management in 500 AMRUT cities is one of the major focus areas of AMRUT 2.0. Rejuvenation of water bodies and development of green spaces and parks are other components of the mission.

The Mission guidelines advocates taking up projects with Operation and Maintenance (O and M) cost for at least five years, funded by way of levy of user charges or other revenue streams. The Mission framework also emphasizes reforms such as levy and collection of user charges, reduction of non-revenue water, reuse and recycling of treated wastewater and improvement in financial management practices to enhance the capacity of

ULBs to sustainably operate and maintain assets. Under AMRUT, Credit rating work has been completed in 468 cities. 162 cities have received Investible Grade Rating (IGR), including 34 cities with rating of A- or above. Further, Ministry of Housing and Urban Affairs has released a credit rating toolkit to support the States.

Under AMRUT 2.0, the States/ Union Territories are empowered to select, appraise, prioritise and implement the projects within the broad framework of Mission guidelines. The State Water Action Plans (SWAPs) comprising of 8,771 projects worth ₹1,92,482.52 crore have been approved so far under AMRUT 2.0, which include ₹20,019.38 crore as Operation and Maintenance (Oand M) cost. As updated by the States/ UTs on AMRUT 2.0 portal as on 02.03.2026, the State/UT-wise details of projects with Oand M cost is given in **Statement**.

As operation and maintenance of the project is the responsibility of the State/UTs, Ministry of Housing and Urban Affairs does not maintain State/UT-wise details of water and sewerage assets that are non-functional due to lack of Oand M funds.

STATEMENT

State-wise details of provision of O&M in the projects approved under AMRUT 2.0 as updated by the States/ UTs on AMRUT 2.0 portal as on 02.03.2026

(Figures in ₹ crore)

S.N o	State / UT	Total No. of projects	Total cost	Provision of O& M in the projects
1	ANDAMAN and NICOBAR ISLANDS	63	34.89	-
2	ANDHRA PRADESH	505	9505.91	1569.92
3	ARUNACHAL PRADESH	20	211.99	21.78
4	ASSAM	58	986.98	103.20
5	BIHAR	62	8167.78	622.76
6	CHANDIGARH	7	166.39	5.00
7	CHHATTISGARH	81	3164.87	336.20
8	DADRA and NAGAR HAVELI AND DAMAN and DIU	1	63.47	5.03
9	DELHI	69	4588.43	1698.06
10	GOA	30	184.41	15.85
11	GUJARAT	927	16316.32	2058.73
12	HARYANA	77	3823.54	-
13	HIMACHAL PRADESH	47	321.66	37.21
14	JAMMU AND KASHMIR	90	1002.37	60.05
15	JHARKHAND	113	4202.53	512.72

S.N o	State / UT	Total No. of projects	Total cost	Provision of O& M in the projects
16	KARNATAKA	648	10258.46	906.62
17	KERALA	737	3749.09	232.50
18	LADAKH	7	908.90	114.88
19	MADHYA PRADESH	1153	12951.11	1184.17
20	MAHARASHTRA	275	30079.93	2460.91
21	MANIPUR	67	196.49	9.08
22	MEGHALAYA	1	121.00	0.50
23	MIZORAM	106	157.78	2.18
24	NAGALAND	64	218.90	23.39
25	ODISHA	345	4029.55	391.82
26	PUDUCHERRY	19	196.41	30.11
27	PUNJAB	214	3626.38	122.14
28	RAJASTHAN	352	11267.31	604.63
29	SIKKIM	8	49.41	4.92
30	TAMIL NADU	1263	14637.74	1140.82
31	TELANGANA	252	9584.26	1903.97
32	TRIPURA	18	191.53	16.66
33	UTTAR PRADESH	651	26761.06	3235.81
34	UTTARAKHAND	38	767.75	68.88
35	WEST BENGAL	403	9987.93	518.91
	Total	8771	192482.52	20019.38

DISRUPTION OF FLIGHTS DUE TO CONFLICT IN WEST ASIA**6257. SHRI EATALA RAJENDER:**

Will the Minister of **CIVIL AVIATION** be pleased to state:-

- (a) the details of disruptions of airlines to and from the UAE, Dubai and other West Asian countries in view of ongoing conflict therein;
- (b) the estimated losses incurred due to such disruptions;
- (c) the number of flights cancelled as a result thereof;
- (d) the loss in terms of exports through airlines;
- (e) the details of the airlines which have brought back passengers from these West Asian countries, country-wise including the students who have been stranded there and evacuated for their safety; and
- (f) the details of the funds sanctioned and spent for the said purpose along with the steps taken to run more flights to evacuate more passengers/students from the said region?

**THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND
MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI
MURLIDHAR MOHOL):**

(a) to (f): Till 29th March 2026, Indian operators had to cancel 8,359 flights due to airspace restrictions, operational constraints, and reduced demand on account of the ongoing crisis in West Asia.

As informed by Indian carriers, they are incurring significant revenue losses due to the ongoing crisis, which has adversely impacted their operations and network planning.

From the start of the ongoing crisis, till 29th March 2026, Indian as well as foreign scheduled carriers have brought back 5,59,952 stranded Indian passengers from West Asian countries.

बलिया में 'अमृत' के अंतर्गत परियोजनाएं

6258. श्री सनातन पांडेय:

क्या आवासन और शहरी कार्य मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या बलिया लोक सभा निर्वाचन क्षेत्र में अमृत 2.0 के अंतर्गत पेयजल आपूर्ति, सीवरेज और जल निकासी से संबंधित विभिन्न परियोजनाएं स्वीकृत की गई हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ख) क्या भूमि अधिग्रहण, विवरण संबंधी प्रक्रियाओं और प्रशासनिक कारणों से कुछ परियोजनाओं के कार्यान्वयन में देरी हो रही है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ग) वर्ष 2021 से आज की तिथि तक उक्त लोक सभा निर्वाचन क्षेत्र में उक्त मिशन के अंतर्गत स्वीकृत परियोजनाओं की संख्या, कुल परिव्यय और की गई वास्तविक प्रगति का ब्यौरा क्या है;
- (घ) क्या परियोजनाओं की गुणवत्ता, समयबद्धता और पारदर्शिता सुनिश्चित करने के लिए सरकार द्वारा कोई निगरानी तंत्र स्थापित किया गया है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और
- (ङ) शहरी नागरिकों को बेहतर बुनियादी सुविधाएं प्रदान करने के लिए निर्धारित समय-सीमा के भीतर शेष परियोजनाओं को पूरा करने हेतु सरकार द्वारा क्या ठोस कदम उठाए जा रहे हैं?

आवासन और शहरी कार्य मंत्रालय में राज्य मंत्री (श्री तोखन साहू):

- (क) से (ङ): जल और स्वच्छता राज्य का विषय है। भारत सरकार योजनाबद्ध हस्तक्षेपों/परामर्शिकाओं के माध्यम से राज्यों के प्रयासों में सहायता करती है। यह विभिन्न योजनाओं/मिशनों जैसे अटल नवीकरण और शहरी परिवर्तन मिशन (अमृत 2.0) के माध्यम से

राज्यों को वित्तीय और तकनीकी सहायता प्रदान करती है।

अमृत 2.0 के तहत, राज्यों/संघ राज्य क्षेत्रों को परियोजनाओं के चयन, मूल्यांकन, प्राथमिकता और कार्यान्वयन करने का अधिकार है।

अमृत 2.0 के तहत, उत्तर प्रदेश राज्य ने बलिया लोकसभा क्षेत्र में बलिया और बारिया शहरी स्थानीय निकाय (यूएलबी) में 392.74 करोड़ रुपये की 03 परियोजनाएं शुरू की हैं। जैसा कि अमृत 2.0 पोर्टल पर राज्य द्वारा अपडेट किया गया है, परियोजनाओं का विवरण नीचे दिया गया है:

क्र. सं.	यूएलबी	परियोजना का प्रकार	परियोजना का शीर्षक	कुल लागत (₹ करोड़ में)	स्थिति/कार्य भौतिक रूप से पूर्ण (₹ करोड़ में)
1	बलिया (एनपीपी)	जलापूर्ति	एनपीपी बलिया में जल आपूर्ति पुनर्गठन	135.33	डीपीआर चरण
2	बलिया (एनपीपी)	सीवरेज/सेप्टेज प्रबंधन	नगर पालिका प्रसाद बलिया सीवरेज पुनर्गठन योजना	270.67	52.28
3	बारिया (एनपीपी)	जलापूर्ति	नगर पंचायत बैरिया में जलापूर्ति पुनर्गठन	36.73	9.11

राज्य द्वारा दी गई सूचना के अनुसार, भूमि विवाद के कारण सीवरेज परियोजना पर स्थगन आदेश दिया गया है। मिशन दिशा-निर्देशों में राज्य/संघ राज्य क्षेत्र स्तर पर योजना के कार्यान्वयन की निगरानी और पर्यवेक्षण के लिए राज्य के मुख्य सचिव की अध्यक्षता में राज्य उच्चाधिकार प्राप्त संचालन समिति (एसएचपीएससी) के गठन का प्रावधान है। शहरी विकास और

आवास विभाग के सचिव की अध्यक्षता में राज्य स्तरीय तकनीकी समिति (एसएलटीसी) राज्य स्तर पर योजना की निगरानी और पर्यवेक्षण में एसएचपीएससी को तकनीकी सहायता प्रदान करती है। इसके अतिरिक्त, मिशन दिशा-निर्देशों के दायरे में गठित एक शीर्ष समिति मिशन की आवधिक समीक्षा और निगरानी करती है। राज्यों/संघ राज्य क्षेत्रों में अमृत 2.0 के तहत किए गए कार्यों के आकलन और निगरानी के लिए, स्वतंत्र समीक्षा और निगरानी एजेंसियों (आईआरएमए) का प्रावधान है। इसके अलावा, अमृत 2.0 के कार्यान्वयन में तेजी लाने के लिए, आवासन और शहरी कार्य मंत्रालय (एमओएचयूए) द्वारा राज्यों/संघ राज्य क्षेत्रों और यूएलबी के साथ नियमित वीडियो कॉन्फ्रेंस/वेबिनार/कार्यशालाओं/ साइट-विजिट आदि के माध्यम से प्रगति की आवधिक समीक्षा और निगरानी की जाती है। राज्यों/संघ राज्य क्षेत्रों द्वारा प्रदान की गई प्रगति और परियोजना-वार परिणामों पर नज़र रखने के लिए एक समर्पित अमृत/अमृत 2.0 ऑनलाइन पोर्टल है।

अनुसूचित जनजाति छात्रों के लिए मैट्रिकोत्तर छात्रवृत्ति

6259. श्रीमती कलाबेन मोहनभाई देलकर:

क्या **जनजातीय कार्य** मंत्री यह बताने की कृपा करेंगे कि:

- (क) देश में, विशेषकर दादरा और नगर हवेली तथा दमन और दीव संघ राज्यक्षेत्र में अनुसूचित जनजाति (एसटी) छात्रों के लिए मैट्रिकोत्तर छात्रवृत्ति (पीएमएस) हेतु आवंटित और उपयोग की गई निधि का ब्यौरा क्या है;
- (ख) पिछले पांच वर्षों के दौरान उक्त पीएमएस के अंतर्गत जिला-वार लाभार्थियों की संख्या कितनी है;
- (ग) क्या पिछले कुछ वर्षों के दौरान लाभार्थियों की संख्या स्थिर हो गई है; और
- (घ) यदि हां, तो उक्त छात्रवृत्ति योजना के अंतर्गत लाभार्थियों की संख्या बढ़ाने के लिए राज्य-वार क्या कदम उठाए गए हैं?

जनजातीय कार्य मंत्रालय में राज्य मंत्री (श्री दुर्गा दास उइके):

(क): दादरा और नगर हवेली तथा दमन और दीव संघ राज्यक्षेत्र सहित, देश में अजजा छात्रों के लिए मैट्रिकोत्तर छात्रवृत्ति योजना हेतु आवंटित और उपयोग की गई निधि का ब्यौरा, **विवरण-I** में दिया गया है।

(ख): पिछले पांच वर्षों (अर्थात; वित्तीय वर्ष 2020-21 से 2024-25) के लिए अनुसूचित जनजाति (एसटी) छात्रों हेतु मैट्रिकोत्तर छात्रवृत्ति योजना के तहत जिला-वार लाभार्थियों की संख्या **विवरण-II** में दी गई है।

(ग): अजजा छात्रों के लिए मैट्रिकोत्तर छात्रवृत्ति योजना एक खुली (ओपन एंडेड) केंद्र प्रायोजित योजना है जिसे राज्य/संघ राज्यक्षेत्र के माध्यम से कार्यान्वित किया जाता है। योजना के तहत, अन्य अपेक्षित दस्तावेजों/अनुपालन के साथ, संबंधित राज्यों/संघ राज्यक्षेत्रों द्वारा प्रस्तुत किए गए मांग/प्रस्ताव के आधार पर केन्द्रीय हिस्से की निधि जारी की जाती है।

अजजा छात्रों के लिए मैट्रिकोत्तर छात्रवृत्ति योजना के तहत लाभार्थियों का वित्तीय वर्ष-वार ब्यौरा तालिका में दिया गया है:-

अजजा छात्रों के लिए मैट्रिकोत्तर छात्रवृत्ति योजना के तहत लाभार्थियों की संख्या (वित्तीय वर्ष 2020-21 से 2024-25)					
	वित्तीय वर्ष 2020-21	वित्तीय वर्ष 2021-22	वित्तीय वर्ष 2022-23	वित्तीय वर्ष 2023-24	वित्तीय वर्ष 2024-25
लाभार्थियों की संख्या	17,03,365	21,34,443	25,84,011	22,10,426	19,09,173

वित्तीय वर्ष (एफवाई) और शैक्षणिक वर्ष (एवाई) चक्रों के बीच अंतर के कारण, लाभार्थियों की संख्या वित्तीय वर्ष-वार भिन्न हो सकती है। इसके अलावा, किसी विशेष वित्तीय वर्ष के लाभार्थियों में पिछले शैक्षणिक वर्ष के भी लाभार्थी शामिल हो सकते हैं।

कुल मिलाकर, पिछले कुछ वर्षों में लाभार्थियों की संख्या में कोई उल्लेखनीय गिरावट नहीं आई है।

(घ): मंत्रालय अपने आधिकारिक पोर्टल पर प्रकाशन, समाचार पत्रों में विज्ञापन, राज्य/संघ राज्य क्षेत्र प्रशासन, विश्वविद्यालयों एवं संस्थानों के माध्यम से छात्रवृत्ति योजनाओं के बारे में जागरूकता फैला रहा है।

विवरण-I

अजजा छात्रों के लिए मैट्रिकोत्तर छात्रवृत्ति योजना के तहत राज्य-वार जारी और उपयोग की गई निधि

(वित्तीय वर्ष 2020-21 से 2024-25)

(₹ करोड़ में)											
क्र.सं	राज्य/ संघ राज्यक्षेत्र का नाम	वित्तीय वर्ष 2020-21		वित्तीय वर्ष 2021-22		वित्तीय वर्ष 2022-23		वित्तीय वर्ष 2023-24		वित्तीय वर्ष 2024-25	
		जारी निधि	उपयो ग की गई	जारी निधि	उपयो ग की गई	जारी निधि	उपयो ग की गई	जारी निधि	उपयो ग की गई	जारी निधि	उपयो ग की गई
1	अंडमान और निकोबार द्वीप समूह	0.13	0.13	0.10	0.10	0.00	0.00	0.00	0.00	0.10	0.10
2	आंध्र प्रदेश	60.39	60.39	89.91	89.91	133.57	133.57	114.71	114.71	120.00	120.00
3	अरुणाच ल प्रदेश	57.13	57.13	123.61	123.61	96.16	96.16	80.00	80.00	100.00	100.00
4	असम	54.14	54.14	10.93	10.93	68.45	68.45	35.00	35.00	79.71	79.71
5	बिहार	7.08	7.08	0.00	0.00	0.00	0.00	0.00	0.00	4.43	4.43
6	छत्तीसगढ़	87.90	87.90	0.00	0.00	93.30	93.30	71.25	71.25	70.00	70.00
7	दादरा	34.82	34.82	0.00	0.00	0.00	0.00	4.04	4.04	4.90	4.90

	और नगर हवेली तथा दमन और दीव										
8	गोवा	4.58	4.58	0.00	0.00	11.87	11.87	5.27	5.27	5.00	5.00
9	गुजरात	229.78	229.78	461.70	461.70	244.26	244.26	350.00	350.00	231.22	231.22
10	हिमाचल प्रदेश	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	5.00	5.00
11	जम्मू और कश्मीर	8.05	8.05	0.00	0.00	6.84	6.84	7.46	7.46	9.95	9.95
12	झारखंड	0.00	0.00	126.55	126.55	0.00	0.00	53.11	53.11	200.00	200.00
13	कर्नाटक	0.00	0.00	170.81	170.81	0.00	0.00	225.56	225.56	125.00	125.00
14	केरल	32.85	32.85	25.16	25.16	0.00	0.00	46.89	46.89	29.00	29.00
15	लद्दाख	7.38	7.38	22.14	22.14	18.91	18.91	5.96	5.96	35.00	35.00
16	मध्य प्रदेश	123.44	123.44	245.29	245.29	270.49	270.49	350.00	350.00	250.00	250.00
17	महाराष्ट्र	181.50	181.50	192.15	192.15	90.27	90.27	570.36	570.36	117.81	117.81
18	मणिपुर	21.84	21.84	42.92	42.92	41.38	41.38	30.00	30.00	25.00	25.00
19	मेघालय	0.00	0.00	26.36	26.36	146.20	146.20	85.00	85.00	145.08	145.08
20	मिजोरम	34.47	34.47	38.75	38.75	25.90	25.90	25.00	25.00	24.00	24.00
21	नागालैंड	32.26	32.26	44.36	44.36	36.08	36.08	35.00	35.00	62.00	62.00
22	ओडिशा	190.96	190.96	218.43	218.43	171.33	171.33	135.64	135.64	294.00	294.00
23	पुडुचेरी	0.20	0.20	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
24	राजस्थान	255.57	255.57	137.45	137.45	188.10	188.10	220.00	220.00	350.00	350.00
25	सिक्किम	5.54	5.54	10.36	10.36	9.25	9.25			6.00	6.00
26	तमिलना डु	33.29	33.29	48.49	48.49	28.54	28.54	20.00	20.00	25.00	25.00
27	तेलंगाना	272.98	272.98	75.04	75.04	238.51	238.51	112.50	112.50	152.50	152.50
28	त्रिपुरा	48.05	48.05	71.89	71.89	45.22	45.22	40.00	40.00	74.94	74.94

29	उत्तर प्रदेश	22.19	22.19	0.00	0.00	0.00	0.00	10.00	10.00	15.00	15.00
30	उत्तराखंड	0.00	0.00	35.68	35.68	0.00	0.00	1.88	1.88	2.70	2.70
31	पश्चिम बंगाल	22.56	22.56	38.72	38.72	0.00	0.00	34.06	34.06	35.00	35.00
	कुल	1829.08	1829.08	2256.80	2256.80	1964.63	1964.63	2668.69	2668.69	2598.34	2598.34

विवरण-II

अजजा छात्रों के लिए मैट्रिकोत्तर छात्रवृत्ति योजना के तहत जिले-वार लाभार्थियों की संख्या
(वित्तीय वर्ष 2020-21 से 2024-25)

क्र. सं.	राज्य का नाम	जिले का नाम	वित्तीय वर्ष 2020-21	वित्तीय वर्ष 2021-22	वित्तीय वर्ष 2022-23	वित्तीय वर्ष 2023-24	वित्तीय वर्ष 2024-25
1	अंडमान और निकोबार	निकोबार		299	307	153	
		दक्षिण अंडमान		10	23	17	2
2	आंध्र प्रदेश	अल्लूरी सीताराम राजू			7325	30406	6727
		अनकपल्ली			526	1971	528
		अनंतपुर	3830	10898	7984	5257	1478
		अन्नामय्या			440	1973	459
		बापटला			1	656	
		चित्तूर	4163	9010	5532	5419	
		पूर्वी गोदावरी	5083	10532	11545	8884	1321

		एलुरु				1950	2951
		गुंटूर	5590	1355 8	1141 3	1132 6	3697
		काकीनाडा			1	347	
		कोनासीमा			1	144	1
		कृष्णा	4155	8966	5705	5411	1634
		कुरनूल	2272	5957	4826	5068	1516
		नंदयाल			4	679	2
		एनटीआर				1096	
		अन्य राज्य		6	4		
		पालनाडू			1	2035	
		पार्वतीपुरम मन्यम				4983	2
		प्रकाशम	2545	6004	5244	5515	1541
		एसपीएसआर नेल्लोर	2920	6735	6069	6858	1939
		श्री सत्य साई			1911	6363	1803
		श्रीकाकुलम	3161	6295	8029	7964	2278
		सूरत					6
		तिरुपति			2	984	1
		विशाखापत्तनम	7876	1842 1	1701 1	692	180
		विजयनगरम	5575	9964	1146 0	9290	2903
		पश्चिम गोदावरी	2599	4146	5137	3836	1257
		वाई.एस.आर.	1866	5022	2968	2505	726
3	अरुणाचल प्रदेश	अंजॉ	132	86	170	240	289
		चांगलांग	466	388	596	726	746
		दिबांग घाटी	116	72	130	152	121
		पूर्वी कामेंग	1960	1836	3065	3512	3011
		पूर्वी सियांग	3086	2938	3965	3450	2915

		कामले	80	163	364	653	848
		क्रा दादी	293	521	875	1397	1406
		कुरुंग कुमे	826	926	1756	2000	1847
		लेपरदा	78	425	585	734	950
		लोहित	488	474	807	698	607
		लोगडिंग	239	719	1157	1393	1322
		निचली दिबांग घाटी	606	568	865	946	919
		निचली सियांग	112	218	353	693	864
		निचली सुबनसिरी	3694	3081	3994	4377	3881
		नामसाई	196	224	390	509	603
		पक्के केसांग	45	100	194	431	508
		पापुम पारे	1836	1132	1294	1233	1031
			3	1	3	8	0
		शि योमी	40	83	187	406	528
		सियांग	387	371	624	1086	1290
		तवांग	576	696	1099	1099	956
		तिरप	458	560	969	1138	796
		ऊपरी सियांग	563	637	1065	1174	1140
		ऊपरी सुबनसिरी	1342	1476	2137	2744	2640
		पश्चिम कामेंग	688	628	1053	1173	1040
		पश्चिम सियांग	3536	3012	4296	3358	3049
4	असम	बाजाली				104	26
		बक्सा	8353	5114	1061 8	6656	1619
		बारपेटा	263	124	337	104	24
		बिस्वानाथ	354	190	622	243	159
		बोंगाईगांव	130	72	189	70	31
		कछार	14	7	74	27	8
		चराईदेव	22	8	54	18	20

		चिरांग	3958	2343	6570	3687	1207
		दरांग	93	60	150	63	16
		धेमाजी	9893	2916	1472 6	3228	2205
		धुबरी	20				
		डिब्रूगढ़	549	137	584	144	93
		दीमा हसाओ	388	130	694	297	93
		गोलपारा	1187				
		गोलाघाट	1001	293	727	241	193
		हैलाकांडी	8	1	19	5	3
		होजाई	21	7	72	11	15
		जोरहाट	1103	380	1018	229	152
		कामरूप	1280	513	1655	537	224
		कामरूप मेट्रो	748	301	752	236	167
		कार्बी आंगलोंग	1740	911	3165	654	439
		करीमगंज	7	2	21	4	4
		कोकराझार	8596				
		लखीमपुर	4353	1600	6462	1892	1274
		माजुली	520	309	986	546	270
		मारीगांव	478	170	797	476	144
		नागांव	304	114	357	97	60
		नलबाड़ी	196	127	338	180	59
		उत्तरी कछार पहाड़ियाँ					1
		शिवसागर	207	5140	1171 3	7073	1922
		सोनितपुर	1138	527	1704	796	265
		दक्षिण सलमारा मनकाचर			14		2
		तामुलपुर					23

		तिनसुकिया	385	675	2512	751	323
		उदलगुरी	8050	4831	1078 5	6651	1444
		पश्चिमी कार्बी आंगलोंग	141	62	415	115	97
5	बिहार	अररिया	67				
		अरवल	73		126	5	
		औरंगाबाद	318		975	9	5
		बांका	34		186	57	43
		बेगूसराय	28				
		भागलपुर	27				
		भोजपुर	98		462	120	51
		बक्सर	117		524	93	90
		दरभंगा	87				
		गया	265		913	16	10
		गोपालगंज	113				
		जमुई	60		280	15	22
		जहानाबाद	47		197	5	2
		कैमूर (भभुआ)	590		2101	363	394
		कटिहार	250				
		खगड़िया	6				
		किशनगंज	52		3037	624	1140
		लखीसराय	17		1314	35	83
		मधेपुरा	45		177	3	2
		मधुबनी	78		615	8	14
		मुंगेर	61		526	32	50
		मुजफ्फरपुर	106		90	6	7
		नालंदा	103		524	27	28
		नवादा	86		432	6	11
		पश्चिम चंपारण	280		803	156	90

		पटना	69		1501	89	145
		पूर्वी चंपारण	101		72	11	16
		पूर्णिया	148		41	2	8
		रोहतास	673		1623	90	189
		सहरसा	28		990	18	39
		समस्तीपुर	169		1323	113	69
		सारण	605		2709	241	184
		शेखपुरा	13		1819	166	103
		शिवहर	10		724	22	19
		सीतामढ़ी	124		393	12	14
		सिवान	459		34	2	5
		सुपौल	17		8		
		वैशाली	119		482	121	212
6	छत्तीसगढ़	बालोद	8429	431	1466 9	7356	4422
		बलौदा बाजार	3477	188	5074	2401	1018
		बलरामपुर	3926	537	6622	3514	1511
		बस्तर	7553	176	7688	4626	2252
		बेमेतरा	1464	41	1537	907	414
		बीजापुर	1664	105	2472	813	419
		बिलासपुर	6054	485	8546	9085	2588
		दंतेवाड़ा	4434	75	3675	2062	1284
		धमतरी	7176	271	7907	4221	2351
		दुर्ग	2501	75	4204	3409	3386
		गरियाबंद	4979	173	7238	3947	3129
		गौरेला पेंड्रा मरवाही	2540	242	3470	5053	695
		जांजगीर-चांपा	4677	343	6158	3513	1754
		जशपुर	1097 6	1483	1186 4	8272	3314

		कबीरधाम	3405	212	5072	1795	1628
		कांकेर	1202 2	493	1375 2	5109	2825
		खैरगढ़ छुईखदान गंडई				807	434
		कोडागांव	1101 1	325	1233 7	2964	1644
		कोरबा	6784	842	1248 8	5446	2426
		कोरिया	3095	242	4595	2114	546
		महासमुंद	7531	193	6306	3558	1293
		मनेंद्रगढ़ चिरिमिरी भरतपुर				1475	1114
		मोहला मानपुर अंबागढ़ चौकी				3070	2079
		मुंगेली	1355	111	2659	1122	569
		नारायणपुर	2251	63	2938	1248	627
		रायगढ़	8785	804	1469 1	6876	3137
		रायपुर	1418	78	3881	5947	1196
		राजनांदगांव	1902 9	512	1972 0	5082	2372
		सक्ती				619	270
		सारंगढ़ बिलाईगढ़				980	587
		सुकमा	1948	59	2683	1569	1175
		सूरजपुर	4104	389	6316	4051	1366
		सरगुजा	1090 4	1052	1455 7	7925	3639
7	दादरा और नगर हवेली तथा दमन और दीव	दादरा और नगर हवेली	5068	2579	60	1732	

		दमन		75	1	71	
8	गोवा	उत्तरी गोवा	73	1464	1308	793	670
		दक्षिणी गोवा	301	3164	3239	3038	2669
9	गुजरात	अहमदाबाद	1426	9998	5610	6726	8296
		अमरेली	4	111	117	90	336
		आनंद	319	6554	2472	5035	5102
		अरवल्ली	1439	1251 8	5653	1226 8	1112 0
		बनास कांथा	250	4629	3462	3839	4932
		भरुच	4532	1220 7	6999	6362	7840
		भावनगर	169	3446	717	838	1600
		बोटाद		100	63	37	138
		छोटा उदयपुर	2909	1350 1	8693	1302 6	1669 3
		डांग	95	6105	4336	5130	5176
		देवभूमि द्वारका		79	50	80	56
		दोहद	1207	3121 3	9728	3440 8	2817 1
		गांधीनगर	632	7576	3726	6810	6246
		गिर सोमनाथ	10	711	436	887	837
		जामनगर		439	362	541	657
		जूनागढ़	2	3131	1259	4525	2883
		कच्छ	145	414	263	416	373
		खेड़ा	111	2809	672	2555	647
		महेसाणा	5419	1626 8	9004	1385 2	1657 4
		महिसागर	385	1146 3	8129	6902	1074 7

		मोरबी		254	158	482	253
		नर्मदा	359	1144 0	6984	1121 4	8030
		नवसारी	393	2300 1	1234 8	2487 1	1823 9
		पंच महल	558	9263	5575	7368	8168
		पाटन	273	1854	1662	1645	2120
		पोरबंदर		509	140	541	935
		राजकोट	4	3173	1462	4201	2522
		सबर कांठा	276	1574 3	9555	1099 0	1280 8
		सूरत	3877	3035 0	2315 8	2560 6	2442 0
		सुरेंद्रनगर		234	182	110	578
		तापी	224	1612 8	1171 1	1423 8	1349 0
		वडोदरा	1238	7182	3931	6595	1063 3
		वलसाड	740	2509 6	1706 0	2338 5	2037 8
10	हिमाचल प्रदेश	बिलासपुर		73	113	139	133
		हमीरपुर		29	46	31	37
		किन्नौर		279	479	537	520
		मंडी		82	150	175	158
		शिमला		776	1535	2017	1734
		सिरमौर		505	705	868	900
		सोलन		147	261	313	359
		ऊना		151	187	214	201
11	जम्मू और कश्मीर	अनंतनाग	2	138	1	179	71

		बांदीपोरा	29	379	1	506	394
		बड़गाम		46		49	24
		डोडा	41	199	1	154	89
		गंदरबल	2	16			
		जम्मू	206	3017	35	3559	2258
		कठुआ	261	911	6	624	324
		किश्तवाड़	34	57		61	38
		कुलगाम		32		44	11
		कुपवाड़ा	2	105	1	90	51
		लेह लद्दाख	680				
		पूँछ	675	1126		17	7
		पुलवामा	81	50		108	81
		राजौरी		22		72	189
		राजौरी	1745	5659	25	3852	2303
		रामबन	3	42	1	79	74
		रियासी	70	442	3	357	240
		सांबा	30	85		122	93
		शोपियां		2			
		श्रीनगर	11	26		101	74
		उधमपुर	61	207		437	270
12	झारखंड	बोकारो	339	469	1775	393	492
		चतरा	152	248	97		468
		देवघर	868	242	1281	1485	1469
		धनबाद	234	1559	2134		
		दुमका		4900	2215	4849	
		पूर्वी सिंहभूम	479	7267	787	6326	5347
		गढ़वा	88	891	486	25	70
		गिरिडीह	607	575			
		गोड्डा	392				

		गुमला	698	1077 2	2157	7949	2159
		हजारीबाग	94	879	1805		
		जामताड़ा	936		450		
		खूंटी	2234	2993	2360	4666	5057
		कोडरमा	6				
		लातेहार	1579	1206			
		लोहरदगा	2891	336	5053	5591	5490
		पाकुड़	87	1014			
		पलामू	588	806	1726	1632	1512
		रामगढ़	165	2829	632	2769	
		रांची	2022	5087	1906	4961	3305
			8	5	0	0	6
		साहेबगंज	351	1613	2408	1482	1172
		सरायकेला खरसावां	248	3691	968	2764	2003
		सिमडेगा	1302	2370	792		2803
		पश्चिम सिंहभूम	212	1247 5	3776	7903	
13	कर्नाटक	बागलकोट	3086	2060	1767	3151	5509
		बल्लारी	1918 0	7965	1131 3	1352 3	5554
		बेलगावी	9985	3095	6894	9411	8457
		बेंगलुरु ग्रामीण	1741	688	999	1560	1814
		बेंगलुरु शहरी	7567	1724	2035	7188	6586
		बीदर	1008 6	5277	7042	1267 3	9228
		चामराजनगर	2330	2162	2301	3579	1909
		चिक्काबल्लापुरा	4131	1161	3753	4662	4821
		चिक्कमगलुरु	1449	1078	845	1429	970

		चित्रदुर्ग	9161	4214	8232	1298 5	5967
		दक्षिण कन्नड़	4154	2202	1599	2402	3969
		दावणगेरे	7693	4254	4189	6505	8270
		धारवाड़	4552	1776	1273	2264	5835
		गडग	2854	1727	1231	2069	2758
		हासन	1295	718	644	1085	1499
		हावेरी	4791	2156	4112	4886	5138
		कलबुर्गी	1783	571	922	1931	3083
		कोडागु	864	457	533	624	715
		कोलार	1827	786	1701	2159	2116
		कोप्पल	4968	5701	3902	6955	7492
		मांड्या	1111	443	404	577	1275
		मैसूर	1317 1	8344	6996	1542 0	8998
		रायचूर	1043 9	7129	9833	1439 5	1223 6
		रामनगर	522	216	268	400	380
		शिवमोग्गा	2918	1491	1400	2062	2568
		सूरत			1	1	6
		तुमकुरु	7314	4799	4311	6400	7601
		उडुपी	2072	1024	1213	1562	1891
		उत्तर कन्नड़	888	416	492	732	912
		विजयपुरा	1472	629	551	2207	3498
		विजयनगर				5924	7264
		यादगीर	3512	2191	3222	4035	5200
14	केरल	अलप्पुझा	444	638	412	303	
		एर्नाकुलम	1934	2523	1739	1463	
		इडुक्की	5941	8498	6720	5027	

		कन्नूर	3755	5286	3819	3207	
		कासरगोड	8304	9580	1111 4	7634	
		कोल्लम	497	787	627	483	
		कोट्टायम	2840	4570	3782	2681	
		कोझिकोड	1411	2182	1635	1179	
		मलप्पुरम	1402	2078	1719	1024	
		पलक्कड़	5445	6903	6592	4518	
		पठानमथिट्टा	835	1051	885	702	
		तिरुवनंतपुरम	3270	4117	3338	2569	
		त्रिशूर	1259	1458	939	733	
		वायनाड	1182 8	1860 7	1458 6	9686	
15	लद्दाख	कारगिल		5840	9203	1585	1006 5
		लेह (लद्दाख)		3	25		121
		लेह लद्दाख		2171	2984	632	2962
16	मध्य प्रदेश	आगर मालवा	265	122	386	447	738
		अलीराजपुर	1245 2	9814	3870 1	2267 6	2355 5
		अनूपपुर	6748	3329	1262 9	1268 4	1604 0
		अशोकनगर	167	71	278	219	375
		बालाघाट	9777	4642	1951 0	1020 6	2214 4
		बड़वानी	1772 0	1061 0	3483 4	3395 3	2945 7
		बैतूल	1645 7	8316	3513 4	2149 0	3193 9

		भिंड	29	1	62	35	26
		भोपाल	1592	294	2167	1017	1351
		बुरहानपुर	2970	1467	5695	4243	4453
		छतरपुर	545	188	870	652	1362
		छिंदवाड़ा	1777 0	9651	4271 1	1543 3	2802 3
		दमोह	2501	689	3894	3435	2639
		दतिया	80	22	146	104	92
		देवास	6740	2947	1199 0	1130 8	7143
		धार	2870 9	2094 1	7693 3	4441 1	4856 9
		डिंडोरी	1146 2	4683	1792 2	1584 5	1733 4
		पूर्वी निमाड़	7803	2486	1320 3	1027 4	1322 7
		गुना	2074	1280	4440	2877	3504
		ग्वालियर	241	57	505	317	574
		हरदा	2406	1404	7357	1227	6708
		होशंगाबाद	3975	2407	9680	4696	1210 9
		इंदौर	5343	1907	1111 1	6492	3839
		जबलपुर	5647	2021	1052 2	7143	9057
		झाबुआ	1659 0	8848	3848 9	3420 4	4026 4
		कटनी	2814	934	5400	3430	5100
		खरगोन	1263	7924	3204	2350	2458

			0		3	6	7
		मंडला	1323 7	5597	2706 0	1861 9	3456 2
		मंदसौर	491	191	855	616	779
		मुरैना	54	5	75	45	50
		नरसिंहपुर	2935	1184	6174	3600	6501
		नीमच	453	109	648	316	674
		निवाड़ी	47		56	2	4
		पांडुरना					1
		पन्ना	1292	602	2921	1701	2959
		रायसेन	3338	1791	6606	5736	5897
		राजगढ़	1059	478	2220	1088	1627
		रतलाम	5364	2299	1298 9	9362	9909
		रीवा	2192	818	4737	3699	4097
		सागर	3076	1176	5223	5057	5602
		सतना	2380	1168	5360	3782	4428
		सीहोर	2572	1517	7020	3241	7192
		सिवनी	1160 8	6258	2511 5	1996 0	2845 5
		शहडोल	8407	3400	1400 8	1140 1	1569 3
		शाजापुर	443	210	1003	560	1131
		श्यापुर	582	246	1010	1268	656
		शिवपुरी	575	200	1141	675	830
		सीधी	4451	1576	8059	6977	9096
		सिंगरौली	4829	1801	8991	5387	9858
		टीकमगढ़	207	72	433	310	326
		उज्जैन	985	419	1799	1462	1431

		उमरिया	5469	1979	9362	4292	8653
		विदिशा	394	166	665	422	1045
17	महाराष्ट्र	अहमदनगर	8462	1852 2	2078 3	1700 2	
		अकोला	1814	3936	5234	2920	
		अमरावती	2732	6342	8297	4671	
		औरंगाबाद	4011	1461 6	1650 3	1418 9	
		बीड	7395	1497 7	2219 0	9390	
		भंडारा	1726	2869	3954	2855	
		बुलढाणा	2402	5582	7351	4381	
		चंद्रपुर	1661	5248	7751	3559	
		धुले	1483	3320	5133	2378	
		गढ़चिरोली	367	1212	1447	1238	
		गोंदिया	792	1599	2293	1175	
		हिंगोली	676	1758	2817	1510	
		जलगांव	2446	6284	6920	5222	
		जालना	2251	6322	8920	4394	
		कोल्हापुर	1694	6220	1010 1	4748	
		लातूर	2932	6184	9912	4330	
		मुंबई	295	1002	1238	930	
		मुंबई उपनगरी	172	1027	1318	853	
		नागपुर	2970	8656	1100 2	7808	
		नांदेड	3304	7842	1235 8	5593	
		नंदुरबार	437	1000	1654	651	

		नासिक	7145	1498 7	1734 5	1424 0	
		उस्मानाबाद	1271	3620	5518	2185	
		पालघर	110	599	942	382	
		परभणी	2479	4847	6709	5111	
		पुणे	4706	2076 0	2475 2	2216 2	
		रायगढ़	911	1527	2292	1724	
		रत्नागिरी	535	1401	1750	1359	
		सांगली	1420	5820	7270	5204	
		सतारा	3288	7198	8757	6602	
		सिंधुदुर्ग	95	785	1142	685	
		सोलापुर	4038	1027 8	1415 7	7636	
		ठाणे	273	2033	2307	2313	
		वर्धा	1945	3652	4598	3299	
		वाशिम	1661	3187	3980	3141	
		यवतमाल	3799	9119	1364 1	6352	
18	मणिपुर	बिष्णुपुर	102	95	150	89	68
		चंदेल	3077	3359	3855	3324	2268
		चुराचांदपुर	5660	7909	1071 1	9540	6369
		इम्फाल पूर्व	889	911	890	705	450
		इम्फाल पश्चिम	928	846	891	664	503
		जिरीबाम	22	19	36	46	18
		काकचिंग	4	12	28	25	8
		कामजोंग	1115	1328	1797	1771	1444
		कांगपोकपी	4128	5203	6613	5918	4082

		नोनी	1216	1477	2221	2368	1973
		फेरजावल	55	204	318	391	105
		सेनापति	3985	5306	7300	6314	5424
		तामंगलोग	3089	3060	3628	3149	2185
		तेगनौपाल	1280	1568	2010	2060	1468
		थौबल	27	22	27	35	20
		उखरुल	3851	4364	6001	4347	3607
19	मेघालय	पूर्वी गारो हिल्स	187	424	2165	1774	2017
		पूर्वी जैतिया हिल्स	449	1166	3326	3711	3700
		पूर्वी खासी हिल्स	2224	4778	1611 5	1802 8	1758 9
		पूर्वी पश्चिम खासी हिल्स				1722	2413
		उत्तरी गारो हिल्स	119	331	2075	2179	2122
		री भोई	530	1301	4923	5454	5523
		दक्षिण गारो हिल्स	71	213	1536	1722	1491
		दक्षिणी पश्चिम गारो हिल्स	143	634	1910	2309	2016
		दक्षिणी पश्चिम खासी हिल्स	286	722	2483	2824	2790
		पश्चिमी गारो हिल्स	672	1759	6516	7107	6122
		पश्चिमी जैतिया हिल्स	1163	2609	6600	7850	7913
		पश्चिमी खासी हिल्स	754	1926	6232	5280	4335
20	मिजोरम	आइजोल	4144	2163 7	1700 4	113	1143 3
		चंपाई	730	4630	3161	36	1874
		हनाहथियाल		738	904	2	882
		खॉजॉल		807	992	5	1033
		कोलासिब	510	3662	2665	13	2079
		लॉन्टलाई	965	3150	2867	25	2588
		लुंगलेई	1286	6945	4828	52	3195

		ममित	303	3212	2183	11	1585
		सियाहा	883	3939	2300	24	1471
		सैतुअल		1138	1501	10	1528
		सेरछिप	452	4362	2813	13	2197
		सियाहा					831
21	नागालैंड	चुमोकेदिमा					3588
		दीमापुर	1724	1649	1684	1665	1578
			6	5	9	3	5
		किफिरे	2551	2467	2786	3163	3151
		कोहिमा	1313	1222	1228	1222	1006
			4	4	6	4	0
		लॉंगलेंग	2606	2347	2727	2827	2882
		मोकोकचुंग	6061	5070	6247	6031	6814
		मोन	7291	6505	8300	8290	8683
		नियुलेंड					838
		नोक्लाक			20	1574	1972
		पेरेन	2711	2657	2904	2912	2647
		फेक	8140	7802	8269	8031	8184
		शामाटोर					928
		त्सेमिन्यु					1478
		तुएनसांग	5735	5565	6801	5713	4856
		वोखा	6578	6142	6562	6209	5784
		जुनहेबोटो	6817	6281	7058	6943	7127
22	ओडिशा	अनुगुल	1820	2537	2277	2028	2280
		बलांगीर	5845	6407	7528	7148	6351
		बालेश्वर	3558	4640	4876	3645	4049
		बरगढ़	4739	5148	5780	5162	5369
		भद्रक	211	249	327	263	261
		बौध	694	967	916	927	924

		कटक	480	657	540	493	499
		देवगढ़	1622	1851	1902	1884	2108
		ढेंकनाल	1259	1814	1823	1756	1866
		गजपति	8346	9209	10417	9471	9857
		गंजम	1878	2435	2087	2037	1692
		जगतसिंहपुर	86	118	116	113	130
		जाजापुर	1564	1851	1736	1872	1839
		झारसुगुड़ा	4206	3952	5257	3899	3628
		कालाहांडी	4303	5394	5751	5734	5421
		कंधमाल	1237	1299	1347	1300	1079
			2	3	6	3	1
		केंद्रपाड़ा	104	123	164	142	120
		केंदुझार	1214	1371	1562	1253	1381
			5	3	9	7	6
		खोरधा	1584	691	742	577	551
		कोरापुट	7138	8974	9123	9246	8947
		मलकानगिरी	4093	4791	5567	5897	5539
		मयूरभंज	2904	4168	4707	3228	3086
			3	4	4	7	6
		नबरंगपुर	5754	6954	7080	8073	7465
		नयागढ़	544	677	719	575	634
		नुआपाड़ा	3156	3607	4553	4367	3812
		पुरी	119	79	90	53	65
		रायगढ़	1000	1093	1313	1187	9460
			6	9	6	6	
		संबलपुर	7734	7004	7618	6432	6961
		सोनपुर	805	1122	1126	1129	1465
		सुंदरगढ़	2498	2857	3063	2667	2213

			4	2	7	3	3
23	पुडुचेरी	पांडिचेरी		21	18	8	
24	राजस्थान	अजमेर	299	544	648	133	417
		अलवर	1210 1	8471	1320 8	2786	1300 5
		बांसवाड़ा	4355 1	3034 4	3086 8	7840	2754 2
		बारां	4091	3773	6405	978	4974
		बाड़मेर	525	263	803	163	666
		भरतपुर	2325	1341	2479	1631	1628
		भीलवाड़ा	2331	1972	2461	334	1832
		बीकानेर	37	48	116	13	36
		बूंदी	4825	4179	7421	1306	7246
		चित्तौड़गढ़	747	320	764	19	697
		चूरू	173	158	666	33	139
		दौसा	1945 2	2042 8	2656 7	3821	2447 2
		धौलपुर	2216	1693	4709	370	2265
		डूंगरपुर	2393 9	3060 1	2965 3	5490	2505 2
		गंगानगर	65	180	157	79	40
		हनुमानगढ़	102	149	208	47	101
		जयपुर	1799 0	2556 8	3248 6	9265	2244 4
		जैसलमेर	68	190	197	44	159
		जालौर	670	227	2011	218	769
		झालावाड़	2027	1967	3085	739	2564
		झुंझुनू	1612	1477	1727	336	1041
		जोधपुर	130	119	414	60	198

		करौली	9698	5034	1536 0	401	1268 4
		कोटा	3196	2542	5254	967	3393
		नागौर	112	108	426	21	196
		पाली	365	371	869	108	703
		प्रतापगढ़	6944	7362	1741 2	2808	8215
		राजसमंद	129	89	343	52	191
		सवाई माधोपुर	7335	6643	1548 5	300	1135 1
		सीकर	1859	2680	5338	501	2678
		सिरोही	675	305	1455	212	666
		टोंक	4914	5478	6715	1723	7550
		उदयपुर	1053 2	1520 2	1563 5	2570	1376 6
25	सिक्किम	पूर्व					55
		पूर्व जिला	2021	876	1260	626	235
		उत्तर					42
		उत्तर जिला	322	493	598	399	176
		पाक्योंग				213	110
		सोरेंग				301	156
		दक्षिण					53
		दक्षिण जिला	544	1197	772	419	226
		पश्चिम					68
		पश्चिम जिला	886	922	1603	595	256
26	तमिलनाडु	अरियालुर	461		454	101	9
		चेन्नई	1007		585	111	2
		कोयंबटूर	1405		1487	179	5
		कुड्डालोर	564		707	222	9

		धर्मपुरी	2870		3243	679	15
		डिंडीगुल	350		386	57	
		इरोड	835		771	134	4
		कांचीपुरम	1261		1523	329	14
		कन्याकुमारी	426		334	56	1
		करूर	160		53	10	
		कृष्णागिरी	877		891	104	6
		मदुरै	522		378	98	1
		नागपट्टिनम	170		128	83	4
		नमक्कल	5796		6242	811	11
		पेरम्बलुर	454		347	25	
		पुदुक्कोट्टई	71		62	29	
		रामनाथपुरम	7		8	16	
		सलेम	8532		7532	1266	45
		शिवगंगा	44				
		तंजावुर	202		166	40	1
		नीलगिरी	663		714	261	7
		थेनी	78		73	14	1
		थिरुवल्लूर	759		921	256	17
		थिरुवरुर	69		76	34	
		तिरुचिरापल्ली	1665		1526	292	2
		तिरुनेलवेली	259		243	51	3
		तिरुप्पुर	256		296	79	5
		तिरुवन्नामलाई	2731		3158	713	77
		तूतीकोरिन	137		68	59	1
		वेल्लोर	2228		3982	1295	85
		विल्लुपुरम	2834		778	460	20
		विरुधुनगर	166		94	38	2
27	तेलंगाना	आदिलाबाद	9812	2537	522	1369	7428

				2		4	
		भद्राद्री कोठागुडेम	1590 7	3606 7	9494	1783 0	1400 7
		हनुमाकोडा	1394	4377	743	2458	1491
		हैदराबाद	4176	6967	2238	3067	3205
		जगटियाल	1067	3017	992	1643	920
		जंगांव	4151	8448	2002	4060	2362
		जयशंकर भूपालपल्ली	1216	3746	565	1704	1242
		जोगुलम्बा गडवाल	164	672	53	366	186
		कामारेड्डी	2613	1259 4	2460	5185	3878
		करीमनगर	911	1578	738	993	647
		खम्मम	1621 2	2351 7	5664	1818 0	9685
		कुमुराम भीम आसिफाबाद	3053	6491	1213	2893	2251
		महबूबाबाद	1881 9	4115 2	7187	1869 2	1121 8
		महबूबनगर	4488	9359	2977	4199	1954
		मंचेरियल	1533	5316	633	2161	1778
		मेडक	2220	6743	1925	2283	1900
		मेडचल मलकाजगिरी	4338	8962	2040	3926	2892
		मुलुगु	3089	7473	2046	3664	2631
		नागरकुरनूल	5311	9225	3512	4716	2896
		नलगोडा	1212 1	2355 0	6128	9104	8563
		नारायणपेट	990	2224	508	828	572
		निर्मल	2656	8776	2100	2910	3024
		निजामाबाद	5162	1523	3588	7337	4608

				3			
		पेड़डापल्ली	860	1391	517	867	415
		राजन्ना सिरसिला	1157	2565	1176	1446	945
		रंगा रेड्डी	9731	2148 6	4556	1028 1	9079
		संगारेड्डी	2605	1040 3	1852	2684	2165
		सिद्धीपेट	1403	3784	1202	1617	976
		सूर्यपेट	6010	2017 2	3685	6259	4435
		विकाराबाद	3507	9431	2749	5841	3289
		वानापर्थी	1895	5390	1052	1801	1628
		वारंगल	7381	1656 0	4517	8099	5336
		यादाद्री भुवनगिरी	2043	4151	1040	1347	1265
28	त्रिपुरा	धलाई	2917	2561	5450	5730	4853
		गोमती	3708	3159	6640	7417	6872
		खोवाई	2549	2047	4637	5100	4901
		उत्तरी त्रिपुरा	1020	782	1611	1647	1566
		सेपाहिजाला	2610	2069	4366	4729	3991
		दक्षिण त्रिपुरा	3576	2594	5390	5805	4650
		उनाकोटी	664	493	1170	1286	1292
		पश्चिम त्रिपुरा	4550	2971	5874	5698	5252
29	उत्तर प्रदेश	आगरा	14	15	17	8	5
		अलीगढ़	6	3	20	23	
		अंबेडकर नगर	48	52	57	36	6
		अमेठी	8	3		3	
		औरैया	6				
		अयोध्या	32	35	40	56	6

		आजमगढ़	80	126	53	43	3
		बागपत				9	1
		बहराइच	94	170	185	156	57
		बलिया	1470	924	394	306	13
		बलरामपुर	95		78	18	111
		बांदा	34		22	20	
		बाराबंकी	23	20		21	
		बरेली	39	65	1	35	8
		बस्ती	19	25	13	23	
		भदोही	11	4	2	7	
		बिजनौर	26	20	12	9	
		बदायूं	4	4	6	2	2
		बुलंदशहर	3	3	2	5	
		चंदौली	44	52	34	329	38
		चित्रकूट	5	6	3	3	
		देवरिया	1355	2127	1548	2288	103
		एटा		2	5		6
		इटावा	8	10	8	12	4
		फर्रुखाबाद		6			
		फतेहपुर	4		3	1	2
		फिरोजाबाद	3	5	26	11	3
		गौतम बुद्ध नगर	12	6	11		15
		गाजियाबाद		22	20	17	3
		गाजीपुर	1009	1154	864	833	49
		गोंडा	28	28	29	30	4
		गोरखपुर	185	206	191	164	79
		हमीरपुर	2	1			
		हापुड़	3	2	7		
		हरदोई	7	7	9	6	2

		हाथरस	3	2			6
		जालौन	8	5	1	9	
		जौनपुर	53	26	34	30	1
		झांसी	31	23	31	18	7
		कन्नौज	17	13		12	
		कानपुर देहात	5	8	5	8	
		कानपुर नगर	62	55	64		51
		कासगंज			2	2	
		कौशाम्बी	11	12	6	1	1
		खीरी	444	859	356	760	26
		कुशी नगर	47	73	68	953	46
		ललितपुर	74	108	72	66	10
		लखनऊ	201	180	208	166	34
		महाराजगंज	114	142	113	142	5
		महोबा	4	5	3	5	
		मैनपुरी	7	6	2	11	
		मथुरा			12	8	
		मऊ	209	227	115	133	2
		मेरठ	73	68	84	87	2
		मिर्जापुर	273	187	95	84	9
		मुरादाबाद	12	5	12	8	
		मुजफ्फरनगर	1	4	2	2	
		पीलीभीत	15	21	10	10	
		प्रतापगढ़	11	6	3		
		प्रयागराज	209	195	70	186	1
		रायबरेली	4	1	3		4
		रामपुर	9		11	2	
		सहारनपुर		8	3	3	2
		संभल	7				

		संत कबीर नगर	11	29	23	21	
		शाहजहांपुर	12	19	12	6	2
		श्रावस्ती	20	43	28	40	1
		सिद्धार्थ नगर	9	8	1	4	1
		सोनभद्र	696	692	762	770	163
		सुल्तानपुर	26	30	21	13	6
		उन्नाव	11	11	7	8	
		वाराणसी	766	756	528	614	120
30	उत्तराखंड	अल्मोड़ा	20		7	8	
		बागेश्वर	27		25	23	14
		चमोली	197				
		चंपावत	4		8	8	5
		देहरादून	4738		2254	1756	1573
		गढ़वाल					5
		हरिद्वार	11			1	1
		नैनीताल	180		99	83	37
		पौड़ी गढ़वाल	14		6	12	3
		पिथौरागढ़	439		220	175	171
		रुद्र प्रयाग	2		3	1	
		रुद्रप्रयाग					1
		टिहरी गढ़वाल	5		2	1	
		उधम सिंह नगर	2018		1034	1153	464
		उधम सिंह नगर			3	36	839
		उत्तरकाशी	66		108	141	120
31	पश्चिम बंगाल	24 परगना उत्तर	2497	3355		2648	1667
		24 परगना दक्षिण	769	931		1152	395
		अलीपुरद्वार	4765	6562		6517	2925
		बांकुरा	6543	7925		1022 5	3249

		बीरभूम	1803	2700		2061	623
		कूचबिहार	330	358		243	209
		दार्जिलिंग	2306	3428		3370	1779
		दिनाजपुर दक्षिण	2428	3990		3037	2005
		दिनाजपुर उत्तर	1453	1655		1530	534
		हुगली	3100	3662		3139	659
		हावड़ा	159	138		93	41
		जलपाईगुड़ी	2941	4577		5315	1319
		झारग्राम	4409	6196		5975	3640
		कलिम्पोंग	312	435		678	392
		कोलकाता	439	584		246	217
		मालदा	2810	5363		4404	1447
		मेदिनीपुर पूर्व	389	703		644	507
		मेदिनीपुर पश्चिम	4780	6264		6376	3106
		मुर्शिदाबाद	1166	1572		905	279
		नादिया	2893	2231		1316	714
		पश्चिम बर्धमान	979	1456		1243	560
		पूर्व बर्धमान	3098	4587		3798	1591
		पुरुलिया	9111	1296 7		1482 1	4986
कुल			170336 5	213444 3	258401 1	221042 6	190917 3

नोट: राज्यों/संघ राज्यक्षेत्रों द्वारा इस मंत्रालय के डीबीटी जनजातीय पोर्टल पर अपलोड किए गए लाभार्थी डेटा पर आधारित है।

राजस्थान में एफआरए दावों के तहत पट्टा जारी करना

6260. श्री अमरा राम:

क्या जनजातीय कार्य मंत्री यह बताने की कृपा करेंगे कि:

(क) राजस्थान में अब तक वन अधिकार अधिनियम [अनुसूचित जनजाति और अन्य पारंपरिक वन निवासी (वन अधिकारों की मान्यता) अधिनियम, 2006] के अंतर्गत प्राप्त आवेदनों की संख्या, जारी किए गए पट्टों की संख्या और अस्वीकृत किए गए आवेदनों की संख्या का जिला-वार ब्यौरा क्या है;

(ख) क्या सरकार का विचार अस्वीकृत आवेदनों को पुनः खोलने का है;

(ग) यदि हां, तो इसके लिए क्या समय-सीमा निर्धारित की गई है; और

(घ) यदि नहीं, तो राजस्थान सरकार द्वारा उक्त आवेदनों को पुनः नहीं खोलने के क्या कारण हैं, जबकि महाराष्ट्र सरकार द्वारा पहले ही ऐसा उपाय किया जा चुका है?

जनजातीय कार्य मंत्रालय में राज्य मंत्री (श्री दुर्गा दास उइके):

(क): राजस्थान सरकार ने सूचित किया है कि अनुसूचित जनजाति और अन्य पारंपरिक वन निवासी (वन अधिकारों की मान्यता) अधिनियम, 2006 (संक्षेप में, एफआरए) के तहत, फरवरी 2026 तक संचयी रूप से कुल 1,18,675 आवेदन प्राप्त हुए हैं, जिनमें से कुल 51,775 आवेदनों को स्वीकृत किया गया है और स्वामित्व अधिकार-पत्र जारी किए जा चुके हैं और 66,213 आवेदन अस्वीकृत किए गए हैं। प्राप्त दावों की संख्या, जारी किए गए स्वामित्व अधिकार-पत्रों की संख्या और अस्वीकृत दावों की संख्या का जिला-वार ब्यौरा संलग्न **विवरण** में दिया गया है।

(ख) से (घ): राज्य/संघ राज्यक्षेत्र सरकारें वन अधिकार अधिनियम और उसके अंतर्गत बनाए गए नियमों के विभिन्न प्रावधानों के कार्यान्वयन के लिए उत्तरदायी हैं। राजस्थान सरकार ने सूचित किया है कि माननीय सर्वोच्च न्यायालय के दिनांक 13.02.2019 और 28.02.2019 के आदेश के अनुपालन में, आदेश की तिथि तक अस्वीकृत किए गए दावों की समीक्षा की गई थी, जिसमें 4740 व्यक्तिगत और 34 सामुदायिक वन अधिकार पत्र जारी किए गए थे। उन्होंने आगे सूचित किया है कि वर्तमान में, अस्वीकृत आवेदनों की समीक्षा का मामला विचाराधीन नहीं है।

विवरण

प्राप्त दावों की संख्या, स्वीकृत दावों की संख्या और वितरित स्वामित्व अधिकार-पत्रों तथा अस्वीकृत दावों की संख्या का जिले-वार ब्यौरा:

क्र.सं.	जिले	प्राप्त दावों की संख्या	स्वीकृत दावों की संख्या और जारी किए गए अधिकार पत्रों की संख्या	अस्वीकृत दावे
1	बांसवाड़ा	28435	15551	12650
2	प्रतापगढ़	33244	10223	22568
3	डूंगरपुर	13063	6599	6464
4	उदयपुर	22533	12758	9775
5	सिरोही	5768	3422	2346
6	राजसमंद	1083	260	823
7	बारां	8925	1581	7344
8	पाली	1546	614	932
9	भीलवाड़ा	534	122	412
10	सवाई माधोपुर	121	0	121
11	कोटा	433	86	347
12	झालावाड़	302	88	214
13	बूंदी	567	14	553
14	जयपुर	98	0	98
15	चित्तौड़गढ़	1156	457	699

16	टोंक	245	0	245
17	धौलपुर	94	0	94
18	अलवर	528	0	528
कुल		118675	51775	66213

बदायूं जिले में जनजातीय कल्याण योजनाओं का कार्यान्वयन

6261. श्री आदित्य यादव:

क्या **जनजातीय कार्य** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार ने उत्तर प्रदेश के बदायूं जिले में जनजातीय समुदायों को सहायता प्रदान करने के लिए कोई कदम उठाए हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं;

(ख) क्या सामाजिक और आर्थिक सशक्तिकरण सुनिश्चित करने के लिए उक्त जिले में जनजातीय आबादी हेतु शिक्षा, कौशल विकास और आजीविका सृजन से संबंधित योजनाओं का विस्तार किया गया है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(ग) जनजातीय परिवारों के लिए स्वास्थ्य देखभाल, आवास और कल्याणकारी कार्यक्रमों तक पहुंच को सुदृढ़ करने हेतु राज्य एजेंसियों और स्थानीय निकायों के साथ समन्वय स्थापित करने के लिए क्या कदम उठाए गए हैं?

जनजातीय कार्य मंत्रालय में राज्य मंत्री (श्री दुर्गा दास उइके):

(क): सरकार उत्तर प्रदेश राज्य सहित देश में अनुसूचित जनजातियों और जनजातीय बहुल क्षेत्रों के विकास के लिए एक कार्यनीति के रूप में अनुसूचित जनजातियों के लिए विकास कार्य योजना (डीएपीएसटी) को क्रियान्वित (लागू) कर रही है। जनजातीय कार्य मंत्रालय के अलावा, 41 मंत्रालय/विभाग अनुसूचित जनजातियों (अजजा) और गैर-अजजा आबादी के बीच विकास संबंधी अंतर को पाटने और शिक्षा, स्वास्थ्य, कृषि, सिंचाई, सड़क, आवास, विद्युतीकरण, रोजगार सृजन,

कौशल विकास आदि से संबंधित विभिन्न जनजातीय विकास परियोजनाओं के लिए डीएपीएसटी के तहत जनजातीय विकास के लिए प्रति वर्ष अपने कुल योजना बजट का कुछ निश्चित प्रतिशत आवंटित कर रहे हैं। अनुसूचित जनजातियों के कल्याण के लिए बाध्य मंत्रालयों/विभागों द्वारा आवंटित निधियों के साथ योजनाएं केंद्रीय बजट दस्तावेज के व्यय प्रोफाइल के विवरण 10ख में लिंक <https://www.indiabudget.gov.in/doc/eb/stat10b.pdf> पर दी गई हैं।

राज्य सरकारों को राज्य में अनुसूचित जनजाति की आबादी (जनगणना 2011) के अनुपात में कुल योजना आवंटन के संबंध में टीएसपी निधियां निर्धारित करनी होती हैं। राज्यों/संघ राज्य क्षेत्रों द्वारा अपने स्वयं की निधियों से टीएसपी के लिए आवंटन और व्यय का विवरण <https://statetsp.tribal.gov.in> पर उपलब्ध है।

(ख): जनजातीय कार्य मंत्रालय देश भर में जनजातीय आबादी की शिक्षा, कौशल विकास और आजीविका सृजन से संबंधित निम्नलिखित योजनाओं को क्रियान्वित (लागू) कर रहा है:

एकलव्य आदर्श आवासीय विद्यालय (ईएमआरएस): एकलव्य आदर्श आवासीय विद्यालय (ईएमआरएस) का उद्देश्य जनजातीय बच्चों को उनके अपने परिवेश में नवोदय विद्यालय के समान गुणवत्तापूर्ण शिक्षा प्रदान करना है। इस नई योजना के अंतर्गत, सरकार ने 50% से अधिक अनुसूचित जनजाति की आबादी और कम से कम 20,000 जनजातीय व्यक्तियों (2011 की जनगणना के अनुसार) वाले प्रत्येक ब्लॉक में एक ईएमआरएस स्थापित करने का निर्णय लिया है।

अनुसूचित जनजाति के विद्यार्थियों के लिए मैट्रिक-पूर्व छात्रवृत्ति: यह योजना कक्षा IX-X में पढ़ने वाले विद्यार्थियों पर लागू है। माता-पिता की आय सभी स्रोतों को मिलाकर 2.50 लाख रुपये प्रति वर्ष से अधिक नहीं होनी चाहिए। दिवा छात्रों को 225 रुपये प्रति माह और छात्रावास में रहने वालों को 525 रुपये प्रति माह की छात्रवृत्ति वर्ष में 10 महीने की अवधि के लिए दी जाती है।

अनुसूचित जनजाति के विद्यार्थियों के लिए मैट्रिकोत्तर छात्रवृत्ति: इस योजना का उद्देश्य मैट्रिकोत्तर या माध्यमिकोत्तर स्तर पर अध्ययन कर रहे अनुसूचित जनजाति के विद्यार्थियों को उनकी शिक्षा पूरी करने में सक्षम बनाने के लिए वित्तीय सहायता प्रदान करना है। सभी स्रोतों को

मिलाकर माता-पिता की आय 2.50 लाख रुपये प्रति वर्ष से अधिक नहीं होनी चाहिए। वित्त वर्ष 2023-24 और वित्त वर्ष 2024-25 में, मैट्रिकोत्तर छात्रवृत्ति के तहत 10 और 6 छात्रों ने बढ़ायूं जिले में क्रमशः 1,63,700.00 रुपये और 1,61,610 रुपये की राशि का लाभ उठाया।

अजजा अभ्यर्थियों के लिए राष्ट्रीय समुद्रपारीय छात्रवृत्ति: यह योजना चयनित छात्रों को विदेश में स्नातकोत्तर, पीएचडी और पोस्ट-डॉक्टरल अध्ययन करने के लिए वित्तीय सहायता प्रदान करती है। प्रति वर्ष कुल 20 छात्रवृत्तियां दी जाती हैं। इनमें से 17 छात्रवृत्तियां अनुसूचित जनजातियों के लिए और 3 छात्रवृत्तियां विशेष रूप से कमजोर जनजातीय समूहों (पीवीटीजी) से संबंधित छात्रों के लिए हैं। सभी स्रोतों से माता-पिता/परिवार की आय रु. 6.00 लाख प्रति वर्ष से अधिक नहीं होनी चाहिए। मंत्रालय द्वारा चयनित अभ्यर्थियों को विदेश में भारतीय मिशनों/दूतावासों के माध्यम से अनुदान दिए जाते हैं।

राष्ट्रीय छात्रवृत्ति-(शीर्ष श्रेणी) योजना [स्नातक और स्नातकोत्तर स्तर]: इस योजना का उद्देश्य आईआईटी, एम्स, आईआईएम, एनआईआईटी आदि जैसे मंत्रालय द्वारा चिह्नित देश भर के 265 उत्कृष्ट संस्थानों में से किसी में भी निर्धारित पाठ्यक्रमों में अध्ययन करने के लिए मेधावी अजजा (एसटी) छात्रों को प्रोत्साहित करना है। सभी स्रोतों से परिवार की आय 6.00 लाख रुपये प्रति वर्ष से अधिक नहीं होनी चाहिए। छात्रवृत्ति राशि में शिक्षण शुल्क (ट्यूशन फीस), रहने का खर्च और किताबों एवं कंप्यूटर के लिए भत्ते शामिल हैं।

अजजा (एसटी) छात्रों के लिए राष्ट्रीय अध्येतावृत्ति: भारत में एमफिल और पीएचडी के लिए उच्चतर शिक्षा प्राप्त करने हेतु प्रत्येक वर्ष अजजा छात्रों को 750 अध्येतावृत्तियां प्रदान की जाती हैं। अध्येतावृत्ति यूजीसी मानदंडों के अनुसार दी जाती है।

अनुसूचित जनजातियों के कल्याण के लिए कार्यरत स्वैच्छिक संगठनों को सहायता अनुदान : अनुसूचित जनजातियों के कल्याण के लिए कार्यरत स्वैच्छिक संगठनों को सहायता अनुदान योजना के अंतर्गत, मंत्रालय शिक्षा और स्वास्थ्य के क्षेत्र में परियोजनाओं को वित्तपोषित करता है, जिसमें आवासीय विद्यालय, गैर-आवासीय विद्यालय, छात्रावास, सचल औषधालय, दस या

अधिक बिस्तरों वाले अस्पताल, आजीविका आदि शामिल हैं।

प्रधानमंत्री जनजातीय विकास मिशन (पीएमजेवीएम) : मंत्रालय भारतीय जनजातीय सहकारी विपणन विकास संघ (ट्राइफेड) के माध्यम से 'प्रधानमंत्री जनजातीय विकास मिशन (पीएमजेवीएम)' योजना क्रियान्वित कर रहा है जिसका उद्देश्य जनजातीय उद्यमिता पहलों को सुदृढ़ करना और प्राकृतिक संसाधनों, कृषि/लघु वन उपजों (उत्पादों) (एमएफपी)/गैर-कृषि उत्पादों के अधिक कुशल, न्यायसंगत, स्व-प्रबंधित, इष्टतम उपयोग को बढ़ावा देकर आजीविका के अवसरों को सुविधाजनक बनाना है। इस योजना के तहत, राज्य सरकारों को वन धन विकास केंद्र (वीडीवीके) स्थापित करने के लिए वित्तीय सहायता दी जाती है, जो एमएफपी/गैर-एमएफपी की मूल्य संवर्धन गतिविधियों के केंद्र हैं। ट्राइफेड ऑनलाइन और ऑफलाइन मंचों के माध्यम से धातु शिल्प, कपड़ा, आभूषण, पेंटिंग, बेंत और बांस, टेराकोटा और मिट्टी के बर्तन, जैविक और प्राकृतिक खाद्य उत्पादों आदि जैसे विभिन्न श्रेणियों के जनजातीय उत्पादों के विपणन के लिए जनजातीय कारीगरों / आपूर्तिकर्ताओं को बैकवर्ड और फॉरवर्ड लिंकेज भी प्रदान करता है। इसके अतिरिक्त, ट्राइफेड जनजातीय कारीगरों को अपने उत्पादों को प्रदर्शित करने तथा उन्हें संभावित खरीदारों से जोड़ने के लिए मंच प्रदान करने हेतु उत्सवों, मेलों आदि का आयोजन करता है तथा उनमें भाग लेता है, जिससे उन्हें अपनी उद्यमशीलता गतिविधियों को बढ़ाने का अवसर मिलता है।

राष्ट्रीय अनुसूचित जनजाति वित्त और विकास निगम (एनएसटीएफडीसी): जनजातीय कार्य मंत्रालय के तहत एनएसटीएफडीसी, अनुसूचित जनजातियों के आर्थिक विकास के लिए विशेष रूप से स्थापित एक सर्वोच्च (शीर्ष) संगठन है जो आजीविका सृजन के लिए विभिन्न योजनाएं क्रियान्वित (लागू) करता है। एनएसटीएफडीसी, थारू जनजाति सहित पात्र अनुसूचित जनजाति समुदायों को रियायती ऋण प्रदान करता है। एनएसटीएफडीसी की योजनाएं उत्तर प्रदेश राज्य सहित पूरे देश में क्रियान्वित (लागू) की जाती हैं। एनएसटीएफडीसी की प्रमुख योजनाएँ नीचे दी गई हैं:

i. **सावधि ऋण योजना:** एनएसटीएफडीसी प्रति इकाई ₹50.00 लाख तक की लागत वाली

व्यवहार्य परियोजनाओं के लिए सावधि ऋण देता है। इस योजना के तहत, परियोजना लागत के 90% तक वित्तीय सहायता प्रदान की जाती है और शेष राशि सब्सिडी/प्रमोटर के योगदान/मार्जिन मनी के माध्यम से कवर की जाती है।

- ii. **आदिवासी महिला सशक्तिकरण योजना (एमएसवाई) :** यह अनुसूचित जनजाति की महिलाओं के आर्थिक विकास के लिए एक विशेष योजना है। इस योजना के तहत, एनएसटीएफडीसी ₹2 लाख तक की लागत वाली परियोजनाओं के लिए 90% तक का ऋण देता है।
- iii. **स्वयं सहायता समूहों के लिए लघु ऋण योजना (एमसीएफ) :** यह योजना विशेष रूप से अनुसूचित जनजाति के सदस्यों की लघु (छोटे) ऋण की ज़रूरतों को पूरा करने हेतु स्वयं सहायता समूहों के लिए बनाई गई है। इस योजना के तहत, निगम प्रत्येक सदस्य को ₹50,000/- तक और प्रत्येक स्वयं सहायता समूहों (एसएचजी) को अधिकतम ₹5 लाख तक का ऋण देता है।
- iv. **आदिवासी शिक्षा ऋण योजना (एसआरवाई) :** यह अजजा विद्यार्थियों की भारत में पीएचडी सहित तकनीकी और व्यावसायिक (पेशेवर) शिक्षा प्राप्त करने के खर्च को पूरा करने में सक्षम बनाने के लिए एक शिक्षा ऋण योजना है। इस योजना के तहत, निगम प्रत्येक पात्र परिवार को ₹10 लाख तक की वित्तीय सहायता देता है। छात्र शिक्षा मंत्रालय, भारत सरकार से अधिस्थगन अवधि अर्थात् पाठ्यक्रम अवधि एवं पाठ्यक्रम पूरा होने के बाद एक वर्ष या नौकरी मिलने के बाद छः महीने जो भी पहले हो, के दौरान ब्याज सब्सिडी प्राप्त करने के लिए पात्र हैं।

(ग): अनुसूचित जनजातियों के लिए विकास कार्य योजना (डीएपीएसटी) के तहत, भारत सरकार के विभिन्न मंत्रालय/विभाग संबंधित राज्य कार्यान्वयन एजेंसियों के माध्यम से अपनी-अपनी योजनाओं को क्रियान्वित (लागू) करते हैं। राज्य/जिला स्तर पर वित्तीय एवं भौतिक प्रगति की निगरानी के लिए एक ऑनलाइन मॉनिटरिंग प्रणाली (<https://stcmis.gov.in>) स्थापित की गई है।

बदायूं जिले में, पीएमएवाई-जी के लिए पात्र के रूप में पहचाने गए 403 अनुसूचित जनजाति (ST) परिवारों में से 402 के लिए आवासों का निर्माण पूर्ण कर लिया गया है।

जनजातीय कार्य मंत्रालय अनुसूचित जनजातियों के लिए समावेशी शिक्षा, कौशल विकास और आजीविका के अवसरों को बढ़ावा देने के लिए कई तंत्रों के माध्यम से उत्तर प्रदेश सरकार सहित राज्य सरकारों के साथ समन्वय करता है। एकलव्य मॉडल आवासीय विद्यालय (ईएमआरएस) योजना, मंत्रालय के तहत राष्ट्रीय आदिवासी छात्र शिक्षा समिति (एनईएसटीएस) के माध्यम से क्रियान्वित (लागू) की जाती है, जो ईएमआरएस की स्थापना और प्रबंधन के लिए नामित राज्य कार्यान्वयन एजेंसियों के माध्यम से राज्य सरकारों के साथ समन्वय में काम करती है।

ट्राइफेड योजना पीएमजेवीएम योजना के कार्यान्वयन के लिए नोडल एजेंसी है और ट्राइफेड योजना दिशानिर्देशों के अनुसार राज्य कार्यान्वयन एजेंसियों (एसआईए) के माध्यम से प्रत्यक्ष या अप्रत्यक्ष रूप से योजना को क्रियान्वित (लागू) करता है।

मंत्रालय ने डीएपीएसटी के तहत विभिन्न मंत्रालयों/विभागों के पास उपलब्ध निधियों के अभिसरण के माध्यम से अजजा के विकास के लिए धरती आबा जनजातीय ग्राम उत्कर्ष अभियान (डीएजेजीयूए) मिशन शुरू किया है। धरती आबा जनजातीय ग्राम उत्कर्ष अभियान के प्रभावी कार्यान्वयन, समन्वय और निगरानी के लिए राज्य, जिला और ब्लॉक स्तरों पर समितियों का गठन किया गया है। इनमें मुख्य सचिव की अध्यक्षता में एक राज्य स्तरीय शीर्ष समिति, जिला कलेक्टरों की अध्यक्षता में जिला-स्तरीय समितियां और जमीनी स्तर पर कार्यान्वयन को सुविधाजनक बनाने के लिए ब्लॉक-स्तरीय कार्यान्वयन दल शामिल हैं।

बाध्य मंत्रालयों/विभागों द्वारा विभिन्न योजनाओं के तहत आवंटन और व्यय की समीक्षा के लिए डीएपीएसटी के ढांचे के तहत आवधिक समीक्षा बैठकें आयोजित की जाती हैं।

ROAD CONNECTIVITY TO INDUSTRIAL CLUSTERS

6262. SHRI SHAHU SHAHAJI CHHATRAPATI:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

(a) whether the Government has identified infrastructure gaps affecting industrial growth in districts like Kolhapur; and

(b) the steps taken to improve road connectivity to industrial clusters?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a) and (b): A total of 10 projects have been approved by the Government at an estimated cost of Rs. 10,665 crores for the development of National Highways (NHs) in Kolhapur District during last three years including current year. The National Highways Authority of India (NHAI) has taken up the widening of the Kagal to Satara section of NH-48 to 6 lanes along with the widening of the Ratnagiri – Kolhapur – Sangli – Solapur section of NH-166 to 4 lanes. These widening projects along with the construction of flyovers and underpasses on National Highway stretches near key industrial areas such as Kagal Maharashtra Industrial Development Corporation (MIDC), Gokul-Shirgaon MIDC, Shirol MIDC, Mangraichiwadi MIDC, Ajara MIDC and Gadhinglaj (Badyachi Wadi) MIDC within Kolhapur district will ensure smooth traffic flow and enhance connectivity between industrial clusters in Kolhapur and major urban centers including Mumbai, Pune, Satara, Solapur and Sangli as well as enhance interstate connectivity to districts such as Belagavi, Hubballi (Hubli) and Bangalore in Karnataka.

SLUM REDEVELOPMENT PROJECTS IN ODISHA

6263. SHRIMATI APARAJITA SARANGI:

Will the Minister of **HOUSING AND URBAN AFFAIRS** be pleased to state:

- (a) the number of slum redevelopment projects undertaken in Odisha under the Pradhan Mantri Awas Yojana-Urban (PMAY-U) and other schemes;
- (b) whether the Government has identified cities in Odisha with a high concentration of slums for priority rehabilitation and if so, the details thereof;
- (c) the measures taken to provide alternative housing and livelihood support to slum dwellers in Odisha; and
- (d) the funds allocated for slum redevelopment and the number of beneficiaries under the said schemes in Odisha?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU):

(a) to (d): 'Land' and 'Colonization' are State subjects. Therefore, all schemes related to housing for their citizens including rehabilitation of slums and providing houses to slum dwellers as well as providing livelihood are implemented by States/Union Territories (UTs) in their respective areas. However, Ministry of Housing and Urban Affairs (MoHUA) supplements the efforts of States/UTs by providing Central Assistance under Pradhan Mantri Awas Yojana – Urban (PMAY-U) since June 25, 2015 to provide pucca houses to all eligible urban beneficiaries including slum dwellers across the country. The scheme has been implemented through four verticals i.e., Beneficiary Led Construction (BLC), Affordable Housing in Partnership (AHP), In-Situ Slum

Rehabilitation (ISSR) and Credit Linked Subsidy Scheme (CLSS).

The beneficiaries were allowed to seek benefit under any of the vertical based on their preferences.

Based on the learnings from the experiences of implementation of PMAY-U, MoHUA has revamped the scheme and launched PMAY-U 2.0 'Housing for All' Mission with effect from 01.09.2024 for implementation in urban areas across the country to support 1 crore additional eligible beneficiaries in next five years. PMAY-U 2.0 is implemented through four verticals i.e., Beneficiary Led Construction (BLC), Affordable Housing in Partnership (AHP), Affordable Rental Housing (ARH) and Interest Subsidy Scheme (ISS). The Scheme Guidelines can be accessed at <https://pmay-urban.gov.in/uploads/guidelines/Operational-Guidelines-of-PMAY-U-2.pdf>.

PMAY-U and PMAY-U 2.0 adopts a demand driven approach wherein States/Union Territories (UTs) assess the requirement through their Urban Local Bodies (ULBs)/Implementing Agencies in their respective jurisdictions. Eligible citizens are also allowed to apply through Unified Web Portal of PMAY-U 2.0 with all details on the portal. States/UTs/ULBs validate the beneficiaries as per the eligibility criteria of the scheme guidelines and selection/scrutiny of beneficiary lists are done by the States/UTs. The Scheme Guidelines and Unified Web Portal for submitting the online applications can be accessed through <https://pmay-urban.gov.in>. Based on the demand survey and selection of beneficiaries, the project proposals are prepared and approved by the State Level Sanctioning and Monitoring Committee (SLSMC) headed by the Chief

Secretary of States/UTs for further consideration of release of Central Assistance by the Central Sanctioning and Monitoring Committee (CSMC).

Based on the project proposals submitted by States/UTs, a total of 125.15 lakh houses including 13.67 lakh under PMAY-U 2.0, have been sanctioned by the Ministry, so far across the country including slum dwellers in the State of Odisha. Of the sanctioned houses, 116.57 lakh houses have been grounded; of which 97.30 lakh are completed/delivered to the beneficiaries as on 02.03.2026. Against the sanctioned houses, more than 29 lakh beneficiaries are slum dwellers across the country, including 78,356 in Odisha. The total committed Central Assistance under the schemes is ₹2.09 lakh crores, of which ₹1.77 lakh crores have been released to the States/UTs, based on compliances submitted by them.

Based on the proposals received from State Government of Odisha, a total of 2.30 lakh houses have been sanctioned by the Ministry including 27,466 houses under PMAY-U 2.0. Out of which more than 1.95 lakh have been grounded and 1.69 lakh are completed/delivered to the beneficiaries in the urban areas, including families living in slums. A total of ₹3,588 crores of Central Assistance has been approved, of which ₹2,790 crores has been released to the State of Odisha so far, based on the compliances submitted by them which also includes funds for slum beneficiaries.

Moreover, States/UTs are encouraged to ensure convergence with various Centrally sponsored Schemes such as PM SVANidhi, Deendayal Antyodaya Yojana-National Urban Livelihoods Mission (DAY-NULM), AMRUT

2.0, SBM-U 2.0, PM Vishwakarma, National Health Mission (NHM), PM Surya Ghar: Muft Bijli Yojana, Ayushman Bharat, Ujjwala Yojana and other relevant Schemes to ensure effective and efficient utilization of public resources including providing livelihood avenues.

PUBLIC WORKS AND INFRASTRUCTURE CONTRACTS

6264. SHRI RAHUL GANDHI:

Will the Minister of **HOUSING AND URBAN AFFAIRS** be pleased to state:

- (a) the total number and value of public works and infrastructure contracts awarded by the Central Public Works Department and under urban infrastructure schemes of the Ministry during the last five years, year-wise;
- (b) the total number and value of such contracts awarded to enterprises owned by persons belonging to Scheduled Castes (SC), Scheduled Tribes (ST) and Other Backward Classes (OBC) during the last five years, year-wise;
- (c) whether the Government has met the existing sub-target of four per cent procurement from SC/ST owned businesses, if so, the details thereof and if not, the reasons therefor, and
- (d) whether the Government proposes to introduce procurement targets from OBC owned businesses and/or enhance procurement mandates for SC/ST owned enterprises in public works and infrastructure contracts, if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU):

(a): The year-wise number and value of public works and infrastructure contracts awarded are attached at **Statement**.

(b): There is no existing mechanism to ascertain about contracts awarded to enterprises owned by persons belonging to Scheduled Castes (SC), Scheduled Tribes (ST) and Other Backward Classes (OBC).

(c): All the above contracts fall under Works Contract. So, no such information is available as it is not mandatory for Works contract.

(d): Does not arise in view of (c) above.

STATEMENT

The year-wise number and value of public works and infrastructure contracts

Year	Nos. of Public works	Value (₹) (in Cr.)
2021-22	6057	10214.8
2022-23	7365	11621
2023-24	8088	12293.14
2024-25	8948	11274.10
2025-26	8402	16587

STATUS OF MSMEs IN PUDUCHERRY

6265. SHRI VE. VAITHILINGAM:

Will the Minister of **MICRO, SMALL AND MEDIUM ENTERPRISES** be

pleased to state:

- (a) whether the Government has reviewed the status of Micro, Small and Medium Enterprises (MSMEs) in UT of Puducherry, particularly in sectors such as textiles, food processing, handicrafts and small-scale manufacturing;
- (b) if so, the details of credit facilitation, cluster development programmes, technology upgradation schemes and export promotion support extended to MSMEs in Puducherry; and
- (c) the targeted policy measures proposed to be taken to strengthen MSME competitiveness expand employment opportunities and integrate Puducherry's enterprises into national and international supply chains?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) to (c): The Ministry of Micro, Small and Medium Enterprises is implementing various schemes/programs across the country including UT of Puducherry, to support MSME Sector including textiles, food processing, handicrafts and small-scale manufacturing units. The relevant schemes/programs interalia includes; Micro and Small Enterprises- Green Investment and Financing for Transformation (MSE-GIFT) Scheme and Micro and Small Enterprises- Scheme for Promotion and Investment in Circular Economy (MSE-SPICE) scheme under the RAMP programme to incentivize technological up gradation and extend credit facilitation support, Micro and Small Enterprises Cluster

Development Programme (MSE-CDP) is for establishment of common facility centers (CFCs) and creation and up-gradation of industrial estates, International Cooperation(IC) Scheme facilitates entry into the export market by providing financial assistance for international trade activities and MSME Champions scheme provide assistance for improving manufacturing competitiveness of the MSME sector.

MSE GIFT Scheme has a provision for interest subvention of 2% per annum, for period of 5 years, up to a term loan limit of INR 2 crores sanctioned to MSEs. Similarly, MSE-SPICE scheme has a provision for capital subsidy of 25% on plant and machinery capped at ₹12.5 lakhs per project. Further, MSME Sustainable (ZED) certification component of MSME Champions Scheme has a provision for technology upgradation of up to ₹3 lakh for adoption of Zero Effect solutions. For creation of common facilities centre (CFCs), grant up to 80% of Project cost Rs.30 crore whereas, for Infrastructure Development (ID) projects, it is up to 70%, upper limit of Project is Rs. 15 crore has been provisioned under the guidelines of the scheme. This Ministry has also approved a project to upgrade the infrastructure facilities at the Mettupalayam industrial estate, Puducherry under MSE-CDP Scheme. The details of ZED certified MSME units in Puducherry is as under:

ZEDRegistration	ZED BronzeCertification	ZED SilverCertification	ZED GoldCertification
541	363	24	27

Besides above, The Office of the Development Commissioner

(Handicrafts) under the aegis of Ministry of Textiles implements two schemes namely National Handicrafts Development Programme (NHDP) and Comprehensive Handicrafts Cluster Development Scheme (CHCDS) for overall development and promotion of handicrafts sector across the country. Under these schemes, need based financial assistance is provided for end-to-end support to the artisans through marketing events, skill development, cluster development, formation of Producer Companies, direct benefit to artisans, infrastructural and technology support, research and development support, digitization, branding and marketing of handicraft products in domestic and international markets etc. which benefit the traditional crafts and artisans throughout the country including the UT of Puducherry.

IMPLEMENTATION OF STATUTORY REVIVAL FRAMEWORK FOR MSMEs

6266. ADV. K. FRANCIS GEORGE:

Will the Minister of **MICRO, SMALL AND MEDIUM ENTERPRISES** be pleased to state:

- (a) whether the Government is aware of the problems faced by Micro, Small and Medium Enterprises (MSMEs) including credit constraints, delayed payments and complaints of harassment by banks through indiscriminate invocation of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI) and if so, the details thereof and the number of such complaints received during the last five years, State-wise;

- (b) whether banks and financial institutions are constituting Committees for identification of incipient stress, classifying SMA-0, SMA-1 and SMA-2 accounts and preparing Corrective Action Plans as mandated under the Micro, Small and Medium Enterprises Development Act, 2006 (MSMED) and the Reserve Bank of India (RBI) Notification dated 29.05.2015 and if not, the reasons therefor;
- (c) whether MSME accounts are being classified as Non-Performing Assets (NPAs) and recovery proceedings initiated without first implementing statutory revival measures and if so, the details thereof; and
- (d) whether the Government proposes to take regulatory or supervisory action to ensure compliance and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a): Government of India has, inter-alia, taken various steps to address the problems faced including credit constraints, delayed payments and complaints of harassment by banks for Micro, Small and Medium Enterprises (MSMEs) across the country:

- I. Credit Guarantee Scheme (CGS) for Micro and Small Enterprises (MSEs) implemented through Credit Guarantee Fund Trust for Micro and Small Enterprises (CGTMSE) to provide credit guarantee for loans extended to MSEs without collateral security and third-party guarantee, up to guarantee coverage of Rs. 10 crore.

- II. Self-Reliant India (SRI) Fund has been set up to infuse Rs. 50,000 crore as equity funding in MSMEs with a provision of Rs. 10,000 crore from Government and Rs. 40,000 crore through Private Equity/Venture Capital Funds. The Budget 2026-27 has also announced a support of Rs 2,000 crore to top up the SRI Fund set up in 2021 to bolster support to micro enterprises.
- III. Prime Minister's Employment Generation Programme provides Margin Money subsidy up to 35%, for setting up of new micro enterprises, with project cost of Rs. 50 lakh for manufacturing and Rs. 20 lakh for services enterprises.
- IV. PM Vishwakarma Scheme was launched on 17.09.2023 to provide holistic support to artisans and craftspeople of 18 specified trades. The Scheme includes provision of collateral free loans up to Rs. 3 lakh with interest subvention up to 8%
- V. In terms of para 4.1 (a) of RBI Master Direction - Lending to Micro, Small and Medium Enterprises (MSME) Sector dated July 24, 2017, all Scheduled Commercial Banks are mandated not to accept collateral security in the case of loans up to Rs.10 lakh extended to units in the MSE sector. As per RBI circular dated 9th February 2026, this limit stands increased to Rs. 20 lakh from 1st April, 2026.
- VI. Government regularly organizes outreach programmes in coordination with MSME/ Industry Departments of States/UTs concerned and other stakeholders like CGTMSE, SIDBI, Banks, MSME Associations etc., to

enhance credit availability among MSMEs.

VII. The liquidity issues of MSMEs have been dealt with MSME SAMADHAN portal and the cases are decided by Micro and Small Enterprises Facilitation Councils (MSEFCs). Government also launched Online Dispute Resolution (ODR) portal on 27.06.2025 as digital, technology-enabled mechanism to strengthen SAMADHAN portal, with the objective of ensuring timely, affordable, and transparent resolution of delayed payment disputes.

VIII. To address the working capital issues, Government vide notification S. O. 4845(E) dated 07.11.2024 directed CPSEs and all companies with the turnover of Rs.250 Crore or more to on-board the Trade Receivables Discounting System (TReDS), an electronic platform for facilitating the discounting of trade receivables of MSMEs through multiple financiers.

IX. To unlock the potential of working capital of MSMEs through TReDS, platforms, the following four key measures have been announced in Budget Announcements 2026-27:

- i. Mandate TReDS as the settlement platform for purchases from MSMEs by CPSEs, setting a benchmark for other Corporate.
- ii. Introduce CGTMSE-backed credit guarantee support for invoice discounting on TReDS platform.
- iii. Integrate with GeM with TReDS to enable information-sharing with financiers on Government MSME purchases, facilitating faster and cheaper credit.

iv. Introduce receivables as asset-backed securities to deepen the secondary market, improve liquidity, and speed up settlements.

(b) and (c): As informed by Reserve Bank of India (RBI), the Circular on Framework for Revival and Rehabilitation (FRR) of MSMEs was revised advising banks to identify incipient stress in the account and classify it under the Special Mention Account (SMA) as under:

SMA sub-categories	Basis for classification
SMA-0	Principal or interest payment not overdue for more than 30 days but account showing signs of incipient stress
SMA-1	Principal or interest payment overdue between 31-60 days
SMA-2	Principal or interest payment overdue between 61-90 days

The branch maintaining the accounts forwards the stressed accounts, with aggregate loan limits above Rs. 10 lakh, to a committee for a suitable Corrective Action Plan (CAP). The resolutions under CAP may include rectification, restructuring and recovery. Any MSME borrower may voluntarily initiate proceedings under this Framework, if the enterprise reasonably apprehends failure. The FRR only requires an MSME account classified as SMA-2 to be mandatorily referred to the Committee. It neither mandates restructuring as the corrective action plan nor preclude the Regulated Entities

(REs) from classifying the account as NPA based on the record of recovery.

(d): As informed by RBI, to monitor the progress in implementation of the above circular by the banks, all Scheduled Commercial Banks have been advised to submit a half yearly statement (September and March) on various parameters envisaged in the circular. Such statements are collected from the banks on regular basis.

EXPANSION OF NATIONAL HIGHWAYS

6267. SHRIMATI POONAMBEN MAADAM:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

- (a) whether the Government has taken steps to accelerate the pace of National Highways and Expressways construction across the country, if so, the details thereof;
- (b) the details of the total length of National Highways constructed and upgraded in the last three years, State/UT-wise;
- (c) the details of the expansion of India's National Highways network since 2014; and
- (d) whether any assessment has been conducted on the impact of improved connectivity on travel time, logistics efficiency and overall commuter convenience, if so, the details thereof?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a): In order to accelerate pace and reduce delay of construction of National Highways (NHs) and Expressways projects, the Government has undertaken various initiatives. These include streamlining and expediting land acquisition using “Bhoomirashi” portal and GIS-based Land Acquisition Plan, revamping “Parivesh” Portal through Ministry of Environment, Forest and Climate Change, to facilitate faster forest and environmental clearances, enabling online approval of General Arrangement of Drawings (GAD) of Road Over Bridge/Road Under Bridge (ROB/RUB) from the Railways, and leveraging the mechanism of review and resolution of bottlenecks / hindrances in ongoing projects, in active collaboration with the State Governments and other stakeholders. The Government has also launched a web portal for Railway related clearances with defined timelines for various approvals.

The Government has put in place a strong framework using multiple mechanisms for monitoring project progress. Regular review meetings are conducted at various levels with stakeholders to assess project progress, and critical projects, such as those delayed by more than three years or pending for award / appointment.

Many State Governments conduct coordination meetings led by the Chief Secretary to resolve issues affecting project execution. Projects where issues remain unresolved are escalated for further review through the Project Monitoring Group and through “PRAGATI”.

(b): The State/UT-wise details of total length of NHs constructed during the last three years is are given in **Statement**.

(c): The total length of NH network in the country has increased from about 91,287 km in March, 2014 to 1,46,572 km December, 2025.

(d): Based on the study by Indian Institute of Management, Bangalore on impact of development of National Highways projects in the country, broad findings are as under: -

- i. Every one-rupee expenditure in National Highway development leads to a ₹ 3.2 increase in Gross Domestic Product (GDP);
- ii. The time taken for transportation between factories and suppliers has decreased by 9.19% in treatment districts vis-à-vis control districts;
- iii. The time taken for transportation between factories and customers has decreased by 4.93% in treatment districts as compared to control districts;
- iv. The time to access schools has decreased by 16.6% in treatment districts vis-à-vis control districts;
- v. There has been a 9% reduction in time to access health services in treatment districts as compared to control districts;
- vi. The average time to reach Mandis decreased by 7% in treatment districts as compared to control districts; and
- vii. The average number of Mandis accessed increased by 8% in treatment districts as compared to control districts.

STATEMENT

The State/UT-wise details of total length of NHs constructed during the last three years

Sr. No.	State/UT	Total length (km)
1	Andhra Pradesh	1994
2	Arunachal Pradesh	734
3	Assam	926
4	Bihar	1,450
5	Chhattisgarh	802
6	Goa	54
7	Gujarat	1,780
8	Haryana	945
9	Himachal Pradesh	556
10	Jharkhand	695
11	Karnataka	1,611
12	Kerala	646
13	Madhya Pradesh	2,353
14	Maharashtra	3,753
15	Manipur	687
16	Meghalaya	414
17	Mizoram	540
18	Nagaland	625

19	Odisha	1,097
20	Punjab	910
21	Rajasthan	2,377
22	Sikkim	185
23	Tamil Nadu	2,117
24	Telangana	1,101
25	Tripura	302
26	Uttar Pradesh	2,487
27	Uttarakhand	583
28	West Bengal	595
29	Andaman and Nicobar Islands	54
30	Delhi	106
31	Jammu and Kashmir	674
32	Ladakh	182
33	Puducherry	11

आंवला क्षेत्र में प्रस्तावित बायोगैस संयंत्र और गैस अवसंरचना

6268. श्री नीरज मौर्य:

क्या पेट्रोलियम और प्राकृतिक गैस मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या 'सतत' (सस्टेनेबल अल्टरनेटिव टुवर्ड्स अफोर्डेबल ट्रांसपोर्टेशन) योजना के अंतर्गत आंवला क्षेत्र में प्रचुर मात्रा में उपलब्ध कृषि पराली के उपयोग के लिए बरेली-बदायूं सीमा पर एक बड़ा बायोगैस संयंत्र स्थापित करने का कोई प्रस्ताव है और यदि हां, तो तत्संबंधी ब्यौरा

क्या है;

(ख) क्या स्थानीय किसानों से कृषि अवशेषों की खरीद के लिए तेल विपणन कंपनियों के साथ दीर्घकालिक समझौते सुनिश्चित किए गए हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ग) क्या ऐसे संयंत्र से उत्पादित जैव उर्वरक को रियायती दरों पर उर्वरक के रूप में उपलब्ध कराने की कोई योजना है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(घ) आंवला क्षेत्र में गैस पाइपलाइन नेटवर्क के विस्तार की वर्तमान समय-सीमा का ब्यौरा क्या है?
पेट्रोलियम और प्राकृतिक गैस मंत्रालय में राज्य मंत्री; तथा पर्यटन मंत्रालय में राज्य मंत्री (श्री सुरेश गोपी):

(क) से (ग): सरकार ने देश भर में विभिन्न अपशिष्ट/बायोमास स्रोतों से संपीड़ित जैव गैस (सीबीजी) के उत्पादन को बढ़ावा देने के लिए गैल्वेनाइजिंग ऑर्गेनिक बायो-एग्रो रिसोर्सेस धन (गोबरधन) पहल के अंतर्गत "समग्र सरकार" का दृष्टिकोण अपनाया है। इस दृष्टिकोण में कई मंत्रालय और विभाग शामिल हैं, जिन्होंने देशव्यापी स्तर पर सीबीजी क्षेत्र के विकास को समर्थन देने के लिए विभिन्न सक्षमकारी उपाय आरम्भ किए हैं। "वहनीय परिवहन के लिए दीर्घकालिक विकल्प (सतत)" पहल गोबरधन के अंतर्गत ऐसा ही एक सक्षमकारी उपाय है, जिसमें तेल और गैस विपणन कंपनियाँ (ओएमसी) उत्पादकों से सीबीजी की अधिप्राप्ति के लिए सुनिश्चित मूल्य प्रदान करती हैं।

गोबरधन पोर्टल पर उपलब्ध आंकड़ों के अनुसार, उत्तर प्रदेश के बरेली-बदायूं क्षेत्र में 3 सीबीजी संयंत्र कमीशन किए गए हैं और 3 निर्माणाधीन हैं। इनमें हिंदुस्तान पेट्रोलियम कॉर्पोरेशन लिमिटेड द्वारा कमीशन किया गया एक और एक निर्माणाधीन कृषि अवशेष आधारित सीबीजी संयंत्र शामिल है। एचपीसीएल ने धान के भूसे की अधिप्राप्ति के लिए स्थानीय किसानों के साथ समझौते किए हैं।

इसके अलावा, जैविक खाद सीबीजी संयंत्रों के सह-उत्पादों में से एक है। सरकार जैविक उर्वरकों को बढ़ावा देने के लिए "जैविक उर्वरक संवर्धन नीति" के तहत 1,500 रुपए प्रति टन की

दर से बाजार विकास सहायता (एमडीए) प्रदान करती है।

(घ): पाइपड प्राकृतिक गैस (पीएनजी) कनेक्शन उपलब्ध कराना, संपीडित प्राकृतिक गैस (सीएनजी) स्टेशन स्थापित करना और पाइपलाइन अवसंरचना बिछाना, नगर गैस वितरण (सीजीडी) नेटवर्क के विकास का हिस्सा है, जिसे पेट्रोलियम और प्राकृतिक गैस विनियामक बोर्ड (पीएनजीआरबी) द्वारा प्राधिकृत कम्पनियों द्वारा उनके न्यूनतम कार्य कार्यक्रम (एमडब्ल्यूपी) और तकनीकी-वाणिज्यिक व्यवहार्यता के अनुसार किया जाता है।

आंवला संसदीय क्षेत्र में बदायूँ और बरेली जिले शामिल हैं। बदायूँ जिला शाहजहाँपुर और बदायूँ जिला जीए के अंतर्गत आता है, जबकि बरेली जिला बरेली जिला जीए के अंतर्गत आता है। पीएनजीआरबी ने शाहजहाँपुर और बदायूँ जिला जीए हिंदुस्तान पेट्रोलियम कॉर्पोरेशन लिमिटेड को तथा बरेली जिला सेंट्रल यूपी गैस लिमिटेड को संबंधित जीए में सीजीडी नेटवर्क के विकास के लिए प्राधिकृत किया है।

IMPACT OF QUALITY CONTROL ORDERS ON MSMEs

6269. SHRI MAGUNTA SREENIVASULU REDDY:

SHRI PRABHAKAR REDDY VEMIREDDY:

Will the Minister of **MICRO, SMALL AND MEDIUM ENTERPRISES** be pleased to state:

- (a) whether the Government has engaged in consultations or interactions with industry bodies, Micro, Small and Medium Enterprises (MSMEs) associations and other stakeholders to address concerns arising from delays and compliance challenges in the implementation of Quality Control Orders (QCOs) and the outcomes of such engagements;
- (b) the details of the steps undertaken to expand and upgrade accredited

testing and certification infrastructure, align Indian standards with international norms and reduce certification timelines and costs;

(c) the details of the funds allocated, released and utilised for strengthening the implementation and enforcement of QCOs across the country, State-wise; and

(d) whether the Government has undertaken measures including simplification or rationalisation of QCOs to encourage greater MSME participation, attract investments and prevent unintended adverse impacts on supply chains and consumer prices and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) to (d): The Government of India through Bureau of Indian Standards (BIS), Department of Consumer Affairs, Ministry of Consumers Affairs, Food and Public Distribution implements, phase-wise, Quality Control Orders (QCOs) issued by the line Ministries with exemptions / relaxations for Micro, Small and Medium Enterprises (MSMEs), to ensure that QCOs do not disrupt domestic production. Before, notifying the QCOs by the line Ministry consultation with Stakeholders including various Industry Associations, MSME Associations is carried out. The Ministry of MSME actively takes up concerns of MSMEs with Ministries/Departments concerned and BIS to ensure ease of implementation and compliance.

BIS has informed that the Testing infrastructure has been expanded

through BIS and its recognized laboratories, and over 93% standards have been harmonized with ISO/IEC norms wherever the corresponding standards exist.

To support MSMEs by strengthening testing capabilities and supporting the effective implementation of QCOs, BIS and National Test House (NTH) have improved accessibility of laboratories, simplified certification procedures, automated renewals, fee concessions, relaxation of in-house laboratory requirements etc. and supporting overall ease of doing business. These measures helped in reduction of timelines and compliance costs. No separate or dedicated funds for QCO implementation have been allocated. Some of the Financial and Technical relaxations being provided to MSMEs are as follows:

- To support MSMEs, financial incentives are provided by BIS in annual minimum marking fee with concession of 80% (for Micro scale units), 50% (Small scale units) and 20% (Medium scale units). An additional concession of 10% is also provided to units which are either located in north-east areas or women entrepreneur MSME units.
- Erstwhile mandatory requirement of in-house laboratory has been relaxed and for all manufacturers especially MSME units.
- For Domestic Manufacturers, Operations of product certification activities and processes involved across all the Branch Offices (BOs) in the country have been digitised. An Online platform “Manak online” is already available for product certification activities right from the stage of

submission of application to award of certification including all communications, payment, queries through the portal itself. The renewal of certifications has also been made automatic without any human intervention. The manufacturer can simply submit the renewal application at his convenience and after the online submission, the renewal endorsement gets generated extending the validity of certification.

- BIS issues product manuals as guidance documents for conformity assessment as per various Indian Standards. These product manuals also incorporate Scheme of Inspection and Testing (SIT) specifying controls and checks to be exercised by the manufacturer. The 'Levels of Control' given in the SIT are made recommendatory in nature. The manufacturer has the choice to define their own control unit/batch/lot and their own Levels of Control and inform the BIS.
- Targeted awareness and training programmes namely (i) Manak Samvaad (ii) Manak Manthan and (iii) Capsule courses for the industry at localised level with sector specific focus have also been initiated by BIS focusing on Standards, measures to implement them and obtain BIS certification.
- In addition; to strengthen the testing infrastructure, National Test House (NTH) is offering a blanket discount of 15% on testing fees to all registered MSME customers across all NTH laboratories nationwide.

SAFETY AND STRUCTURAL CONCERNS IN NH-66, KERALA**6270. SHRI SHAFI PARAMBIL:**

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

- (a) whether the Government is aware of reports alleging structural damage and safety concerns in certain stretches of National Highway (NH)-66 from Kasaragod to Thiruvananthapuram;
- (b) whether the National Highways Authority of India (NHAI) has initiated a safety audit of the entire stretch and the present status thereof;
- (c) whether soil quality, topography and high rainfall conditions specific to Kerala were adequately considered in the design and construction methodology adopted for NH-66;
- (d) whether the Government proposes to review the construction model adopted, particularly the use of embankments in vulnerable areas; and
- (e) whether directions would be issued to adopt elevated highway structures in geotechnically sensitive and flood-prone stretches to ensure long-term stability and public safety, if so, the details thereof?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a) to (e): In Kerala, instances of failures during construction have been reported including Retaining Soil (RS) Wall failure at Kooriyad (19.05.2025), girder collapse at Aroor–Thuravoor (13.11.2025), and RS Wall failure at Mylakkadu (05.12.2025).

Expert Committees comprising Indian Institutes of Technology (IITs), Central Road Research Institute (CRRI), Geological Survey of India (GSI) and IIT Palakkad examined vulnerable locations and submitted reports on the cause of accidents and remedial measures. Safety audits have also been carried out in various select stretches of NH-66. The observations, inter alia, relate to soil conditions, bearing capacity, terrain characteristics and high rainfall conditions, as well as adequacy of ground non-improvement and fill material in embankment/RS wall locations.

Geotechnical investigations have been carried out at RS wall locations; design aspects have been reviewed, including consideration of structural alternatives at select locations.

Structural options, including use of viaduct/elevated structures at select locations, have been considered based on technical and site-specific factors.

DRONE INTEGRATION POLICY

6271. SHRI SAUMITRA KHAN:

SHRI DARSHAN SINGH CHOUDHARY:

SHRIMATI KRITI DEVI DEBBARMAN:

SHRI DEVUSINH CHAUHAN:

SHRI RAJPALSINH MAHENDRASINH JADAV:

Will the Minister of **CIVIL AVIATION** be pleased to state:-

(a) the manner in which the reduction of GST on drones to five per cent in late 2025 has impacted the adoption of drone-as-a-service models in the

agricultural and logistics sectors;

- (b) whether the Government proposes to notify the National Sustainable Aviation Fuel (SAF) Policy to meet the one per cent blending target mandate starting in 2027 and if so, the details thereof;
- (c) the progress made in the Namo Drone Didi initiative; and
- (d) the number of women self-help groups trained successfully as drone pilots under the said initiative as of February 2026, State and district-wise including in West Bengal and Narmadapuram Lok Sabha Constituency?

**THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND
MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI
MURLIDHAR MOHOL):**

(a): The Government of India has taken a significant step towards strengthening farm mechanization by reducing the Goods and Services Tax (GST) slab on agricultural machinery, including drones, from 12-18% to 5%. This measure directly benefits farmers across the country, particularly those availing support under various farm mechanization assistance programs.

The reduction in GST has lowered the purchase cost of drones, making them more affordable and accessible for farmers. When combined with financial support available under farm mechanization schemes, which provide subsidies of up to 40-50% for the purchase of agricultural machinery, including drones, farmers gain the dual advantage of lower taxation and financial assistance. Under the Namo Drone Didi Scheme, subsidies amount to 80% of the drone package cost, up to a maximum of Rs 8 lakh per drone package.;

(b): The Government has approved indicative blending targets of 1% by 2027, 2% by 2028 and 5% by 2030 for Sustainable Aviation Fuels (SAF) in traditional ATF, initially for international flights. Public sector Oil Marketing Companies are actively engaged in achieving the stated blending targets. The Government has also initiated steps for formulation of a SAF Policy.

(c) and (d): Namo Drone Didi Yojana (NDDY) was approved by the Government as a Central Sector Scheme with an outlay of Rs 1,261 crore for the period from Financial Year (FY) 2023-24 to FY 2025-26. The scheme aims to provide 15,000 agricultural drones to selected Women Self-Help Groups (SHGs). In 2023, 1,094 drones were distributed to SHGs by Lead Fertilizer Companies using their internal resources. Out of these 1,094 drones, 500 were distributed under the NDDY scheme. All SHG members have been provided training at Remote Pilot Training Organisations.;

The State and District -wise list of drones distributed and SHG members trained as drone pilots is attached as **Statement**.

STATEMENT

State and district-wise details of drones distributed and shg members trained as drone pilots

S. No	States	District	No. Of SHGs
1	Andhra Pradesh	Alluri Seetharamaraju	1
2		Anakapalli	1
3		Anantapur	5
4		Annamaya	5

5		Bapatla	6	
6		Chittoor	6	
7		Dr.B.R. Konaseema	1	
8		Eluru	6	
9		Guntur	1	
10		<u>Kadapa</u>	2	
11		Kakinada	4	
12		Krishna	7	
13		Kurnool	10	
14		<u>Nandyal</u>	9	
15		Nellore	4	
16		NTR	3	
17		Palnadu	4	
18		Prakasam	6	
19		Spsr Nellore	1	
20		Sri Satya Sai	1	
21		Srikakulam	11	
22		Tirupathi	2	
23		West Godavari	6	
24		YSR	6	
Total			108	
1.		Assam	Baksa	1
2.			Barpeta	2
3.			Bongaigaon	2

4.		Darrang	2
5.		Dibrugarh	3
6.		Golaghat	4
7.		Jorhat	4
8.		Morigaon	1
9.		Sonitpur	3
10.		Tinsukia	3
11.		Udalguri	3
Total			28
1.	Bihar	Begusarai	3
2.		Bhojpur	2
3.		Buxar	1
4.		Gaya	1
5.		Muzaffarpur	2
6.		Nalanda	3
7.		Patna	2
8.		Purbi Champaran	3
9.		Purnea	4
10.		Rohtas	1
11.		Saharsa	1
12.		Samastipur	5
13.		Sitamarhi	1
14.		Siwan	1
15.		Vaishali	1

16.		West Champaran	1
Total			32
1.	Chhattisgarh	Balod	2
2.		Baloda Bazar	2
3.		Bilaspur	2
4.		Dhamtari	1
5.		Durg	2
6.		Janjgir Champa	1
7.		Khairagarh-Chhuikhadan-Gandai	1
8.		Mungeli	1
9.		Raipur	3
Total			15
1.	Goa	Sankhli	1
1.	Gujarat	Ahmedabad	1
2.		Amreli	4
3.		Aravali	1
4.		Banaskantha	4
5.		Bharuch	2
6.		Bhavnagar	3
7.		Chhotaudepur	1
8.		Dahod	1
9.		Dang	1
10.		Devbhumi Dwarka	2

11.		Gandhinagar	3
12.		Gir Somnath	1
13.		Jamnagar	1
14.		Kheda	1
15.		Kutch	2
16.		Mahisagar	2
17.		Morbi	2
18.		Narmada	3
19.		Patan	3
20.		Porbandar	1
21.		Rajkot	6
22.		Sabarkantha	1
23.		Surat	5
24.		Surendranagar	2
25.		Tapi	2
26.		Vadodara	3
Total			58
1.	Haryana	Ambala	2
2.		Bhiwani	8
3.		Ch Dadri	3
4.		Faridabad	1
5.		Fatehabad	6
6.		Gurgaon	5
7.		Hisar	9

8.		Jhajjar	2
9.		Jind	9
10.		Kaithal	6
11.		Karnal	8
12.		Kurukshetra	2
13.		Mahendragarh	1
14.		Nuh	4
15.		Palwal	5
16.		Panchkula	1
17.		Panipat	4
18.		Rewari	2
19.		Rohtak	3
20.		Sirsa	11
21.		Sonipat	7
22.	Yamunanagar	3	
Total			102
1.	Himachal Pradesh	Bilaspur	1
2.		Mandi	2
3.		Sirmaur	1
Total			4
1.	Jand K	Jand K	2
1.	Jharkhand	Deoghar	2
2.		Dumka	2
3.		Garhwa	2

4.		Gumla	1
5.		Hazaribagh	2
6.		Lohardaga	1
7.		Ranchi	4
8.		Sahebgani	1
Total			15
1.	Karnataka	Bagalkot	7
2.		Ballari	4
3.		Belagavi	9
4.		Belgaum	4
5.		Bellary	3
6.		Bengaluru	1
7.		Bidar	3
8.		Bijapur	3
9.		Chamarajnagar	3
10.		Chikkabalapur	5
11.		Chikmagalur	1
12.		Chitradurga	1
13.		Davanagere	6
14.		Dharwad	1
15.		Gadag	2
16.		Gulbarga	12
17.		Hassan	9
18.		Haveri	2
19.		Jhamkandi	1

20.		Kalaburagi	2
21.		Kodugu	1
22.		Kolar	6
23.		Koppal	13
24.		Mandya	11
25.		Mysore	5
26.		Raichur	8
27.		Ramanagara	1
28.		Shimoga	5
29.		Tumkur	4
30.		Vijayanagara	7
31.		Vijayapur	2
32.		Yadgir	3
Total			145
1.	Kerala	Alappuzha	4
2.		Ernakulam	4
3.		Idukki	3
4.		Kannur	1
5.		Kasargode	7
6.		Kollam	1
7.		Kottayam	3
8.		Kozhikode	4
9.		Malapurram	2
10.		Palakkad	8
11.		Pathanamthitha	4

12.		Thiruvananthapuram	3
13.		Thrissur	4
14.		Wayanad	3
Total			51
1.	Madhya Pradesh	Agar	1
2.		Agar Malwa	1
3.		Alirajpur	1
4.		Balaghat	1
5.		Barwani	1
6.		Betul	1
7.		Bhind	2
8.		Bhopal	1
9.		Burhanpur	1
10.		Chattarpur	1
11.		Chhindwara	2
12.		Damoh	1
13.		Datia	2
14.		Dewas	2
15.		Dhar	2
16.		Dindori	1
17.		Guna	1
18.		Gwalior	6
19.		Hosangabad	1
20.		Indore	2
21.		Jabalpur	1

22.		Jhabua	1
23.		Katni	3
24.		Khandwa	4
25.		Mandla	3
26.		Morena	3
27.		Narmadapuram	1
28.		Narsinghpur	1
29.		Panna	1
30.		Raisen	7
31.		Rajgarh	3
32.		Ratlam	4
33.		Rewa	2
34.		Sagar	5
35.		Satna	5
36.		Sehore	3
37.		Seoni	2
38.		Shajapur	1
39.		Sheopur	1
40.		Shivpuri	1
41.		Sidhi	1
42.		Ujiain	3
43.		Vidisha	2
Total			89
1.	Maharashtra	Ahmednagar	6
2.		Akola	2

3.		Amravati	1
4.		Beed	3
5.		Bhandara	1
6.		Buldhana	1
7.		Chandrapur	1
8.		Chatrapati Sambhajinagar	1
9.		Dharasiv	3
10.		Dhule	2
11.		Gadchiroli	1
12.		Hingoli	1
13.		Jalgaon	1
14.		Jalna	2
15.		Kolhapur	5
16.		Latur	1
17.		Nandurbar	1
18.		Nasik	4
19.		Palqhar	1
20.		Parbhani	2
21.		Pune	5
22.		Raigad	1
23.		Sangli	4
24.		Satara	3
25.		Sindhudure	1
26.		Solapur	4
27.		Wardha	1

28.		Washim	1
Total			60
1.	Odisha	Balasore	2
2.		Bargarh	1
3.		Belaguntha	1
4.		Bolangir	1
5.		Cuttack	1
6.		Ganjam	1
7.		Jagatsinghpur	1
8.		Jajpur	1
9.		Kendrapada	2
10.		Khordha	2
11.		Koraput	1
12.		Puri	1
13.		Sundargarh	1
Total			16
1.	Punjab	Amritsar	2
2.		Barnala	3
3.		Bathinda	4
4.		Faridkot	1
5.		Fatehgarh Sahib	1
6.		Fazilka	2
7.		Ferozepur	4
8.		Gurdaspur	3
9.		Hoshiarpur	1

10.		Jalandhar	1
11.		Ludhiana	4
12.		Malerkotla	1
13.		Mansa	4
14.		Moga	6
15.		Muktsar	1
16.		Patiala	5
17.		Ropar	2
18.		Rupnagar	1
19.		Sangrur	6
20.		Sbs Nagar	1
21.		Shri Mukatsar Sahib	3
22.		Tarntaran	1
Total			57
1.	Rajasthan	Ajmer	3
2.		Alwar	1
3.		Baran	3
4.		Barmer	1
5.		Bharatpur	2
6.		Bhilwara	2
7.		Bundi	2
8.		Chhitorgarh	2
9.		Dausa	1
10.		Hanumangarh	2
11.		Jaipur	1

12.		Jalore	1
13.		Jhalawar	1
14.		Jhunjhunu	3
15.		Jodhpur	1
16.		Karauli	2
17.		Kota	2
18.		Nagaur	2
19.		Pratapgarh	1
20.		Rajsamand	1
21.		Sawai Madhopur	1
22.		Sikar	1
23.		Sri Ganganagar	2
24.		Tonk	1
25.		Udaipur	1
Total			40
1.	Tamil Nadu	Ariyalur	4
2.		Chengalpattu	5
3.		Coimbatore	1
4.		Cuddalore	2
5.		Dindigul	2
6.		Erode	2
7.		Kallakurichi	2
8.		Kanchipuram	2
9.		Krishnagiri	2
10.		Namakkal	1

11.		Perambalur	1
12.		Pudukkottai	1
13.		Ranipet	3
14.		Salem	1
15.		Thanjavur	2
16.		Theni	1
17.		Thirppur	2
18.		Thiruvarur	1
19.		Thoothukudi	1
20.		Tirunelveli	1
21.		Tiruvannamalai	5
22.		Vellore	2
Total			44
1.	Telangana	Badradri Kothagudem	1
2.		Bhongir	1
3.		Jagitial	1
4.		Janagoan	2
5.		Kamareddy	1
6.		Karimnaqar	3
7.		Khammam	8
8.		Komaram Bheem Asifabad	2
9.		Mahabubabad	3
10.		Mahabubnagar	4
11.		Mancherial	2
12.		Medak	3

13.		Medchal	3
14.		Mehabubnagar	1
15.		Mulugu	4
16.		Nagarkurnool	1
17.		Nalgonda	11
18.		Nirmal	3
19.		Nizamabad	9
20.		Raianna- Siricilla	1
21.		Rangareddy	4
22.		Siddipet	4
23.		Siricilla	1
24.		Suryapet	4
25.		Vikarabad	1
26.		Warangal	3
Total			81
1.	Uttar Pradesh	Agra	4
2.		Aligarh	2
3.		Ambedkar Nagar	2
4.		Amethi	4
5.		Ayodhya	6
6.		Badaun	1
7.		Balia	2
8.		Barabanki	5
9.		Bareilly	4
10.		Basti	1

11.		Bijnore	1
12.		Bulandshahr	2
13.		Chandauli	1
14.		Deoria	2
15.		Etah	2
16.		Gonda	2
17.		Gorakhpur	8
18.		Hardoi	3
19.		Hathras	1
20.		Jalaun	1
21.		Jaunpur	5
22.		Jhansi	3
23.		Kanpur Naöar	1
24.		Kushinagar	2
25.		Lakhimpur	3
26.		Maharajganj	2
27.		Mahoba	1
28.		Mainpuri	4
29.		Meerut	3
30.		Moradabad	4
31.		Pratapgarh	3
32.		Prayagraj	16
33.		Rae Bareilly	3
34.		Sant Kabeer Naqar	2
35.		Shahjahanpur	4

36.		Sitapur	4
37.		Sonbhadra	1
38.		Sultanpur	2
39.		Unnao	2
40.		Varanasi	9
Total			128
1.	Uttarakhand	Dehradun	1
2.		Nainital	1
3.		Udham Singh Nagar	1
Total			3
1.	West Bengal	Bardhaman	1
2.		Birbhum	2
3.		East Burdwan	1
4.		Hooghly	5
5.		Jalpaiguri	1
6.		Murshidabad	1
7.		North Dinajpur	1
8.		Paschim Medinipur	1
9.		Purbha Bardhman	1
10.		South 24 Parganas	1
Total			15

Source: Ministry of Agriculture and Farmers Welfare

'अमृत' की समीक्षा

6272.श्री संजय हरिभाऊ जाधव:

क्या **आवासन और शहरी कार्य** मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार ने कायाकल्प और शहरी परिवर्तन के लिए अटल मिशन (अमृत) की समीक्षा की है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ख) जल आपूर्ति, सीवरेज और हरित स्थानों जैसी शहरी अवसंरचना के सुधार पर अमृत का क्या प्रभाव पड़ा है;
- (ग) उक्त मिशन के अंतर्गत महाराष्ट्र सहित राज्य-वार कितने शहरी परिवार लाभान्वित हुए हैं;
- (घ) सरकार द्वारा उक्त मिशन के अंतर्गत अवसंरचना विकास में कमियों को दूर करने के लिए क्या कदम उठाए गए हैं;
- (ङ) उक्त मिशन के अंतर्गत कितने शहरी परिवारों को नल के पानी के कनेक्शन प्रदान किए गए हैं;
- (च) अमृत के अंतर्गत देशभर के शहरी क्षेत्रों में सीवरेज नेटवर्क में क्या सुधार किए गए हैं; और
- (छ) उक्त मिशन के अंतर्गत परियोजनाओं की प्रगति का पता लगाने के लिए क्या निगरानी तंत्र मौजूद है?

आवासन और शहरी कार्य मंत्रालय में राज्य मंत्री (श्री तोखन साहू):

(क) से (च): अटल नवीकरण और शहरी परिवर्तन मिशन (अमृत) 25 जून 2015 को देश भर के चयनित 500 शहरों (15 विलयित शहरों सहित 485 शहर) और कस्बों में शुरू किया गया था। मिशन चयनित शहरों और कस्बों में जल आपूर्ति; सीवरेज और सेप्टेज प्रबंधन; तूफान वर्षा जल निकासी; हरित स्थान और पार्क; और गैर-मोटर चालित शहरी परिवहन के क्षेत्रों में बुनियादी इंफ्रास्ट्रक्चर के विकास पर केंद्रित था।

अमृत के तहत, राज्यों/संघ राज्य क्षेत्रों (यूटी) को परियोजनाओं का चयन, मूल्यांकन, प्राथमिकता निर्धारण और कार्यान्वयन करने का अधिकार दिया गया था। राज्यों/संघ राज्य क्षेत्रों (यूटी) ने अमृत के तहत 83,493.22 करोड़ रुपये की 6,000 परियोजनाओं की नींव रखी है, जिनमें से लगभग 81,177.67 करोड़ रुपये का निर्माण कार्य भौतिक रूप से पूर्ण हो चुका है। इन परियोजनाओं में 43,378.59 करोड़ रुपये की 1,403 जल आपूर्ति परियोजनाएं, 34,471.1

करोड़ रुपये की 889 सीवरेज/सेप्टेज प्रबंधन परियोजनाएं, 3,017.13 करोड़ रुपये की 838 जल निकासी परियोजनाएं, 1,022.27 करोड़ रुपये की 348 गैर-मोटर चालित शहरी परिवहन परियोजनाएं और 1,604.13 करोड़ रुपये की 2,522 हरित स्थान और पार्क परियोजनाएं शामिल हैं।

अमृत/अमृत 2.0 के माध्यम से और राज्यों के साथ मिलकर, शहरी क्षेत्रों में लगभग 246 लाख नल कनेक्शन प्रदान किए गए हैं, 93,457.51 किमी जल पाइपलाइन नेटवर्क बिछाया गया है/बदला गया है और अब तक 5,429 मिलियन लीटर प्रति दिन (एमएलडी) जल शोधन क्षमता का निर्माण किया गया है। सीवेज और सेप्टेज प्रबंधन क्षेत्र में, अमृत/अमृत 2.0 के माध्यम से अब तक लगभग 182 लाख सीवर कनेक्शन (मल कीचड़ और सेप्टेज प्रबंधन (एफएसएसएम) के माध्यम से कवर किए गए आवासों सहित) प्रदान किए गए हैं और अमृत शहरों के साथ कन्वर्जन्स में, 26,995.61 किलोमीटर सीवर नेटवर्क बिछाया गया है/बदला गया है/पूरा किया गया है और 5,178 एमएलडी सीवेज शोधन क्षमता का निर्माण किया गया है। जैसा कि राज्य/ संघ राज्य क्षेत्रों द्वारा सूचित किया गया है, अब तक नए/मरम्मत किए गए नल कनेक्शन और सीवर कनेक्शन के साथ कवर किए गए आवासों की कुल संख्या, महाराष्ट्र सहित राज्य-वार **विवरण** में दी गई है।

अमृत के तहत हरित स्थानों और पार्क परियोजनाओं के माध्यम से, अब तक 5,286 एकड़ पारगम्य हरित स्थान क्षेत्र विकसित किया गया है। अमृत के गैर-मोटर चालित शहरी परिवहन घटक के तहत, 431.14 किलोमीटर पैदल मार्ग और 43.2 किमी साइकिल ट्रैक बनाए गए हैं।

(छ): मिशन के दिशा-निर्देशों में राज्य/संघ राज्य क्षेत्र स्तर पर योजना के कार्यान्वयन की निगरानी और पर्यवेक्षण के लिए राज्य के मुख्य सचिव की अध्यक्षता में राज्य उच्चाधिकार प्राप्त संचालन समिति (एसएचपीएससी) के गठन के लिए विशिष्ट प्रावधान हैं। शहरी विकास और आवास विभाग के सचिव की अध्यक्षता में राज्य स्तरीय तकनीकी समिति (एसएलटीसी) राज्य स्तर पर योजना की निगरानी और पर्यवेक्षण में एसएचपीएससी को तकनीकी सहायता प्रदान करती है। इसके अतिरिक्त, मिशन दिशा-निर्देशों के दायरे में गठित एक शीर्ष समिति मिशन की आवधिक समीक्षा

और निगरानी करती है। इसके अलावा, परियोजनाओं को तेजी से पूरा करने के लिए, आवासन और शहरी कार्य मंत्रालय द्वारा राज्यों/संघ राज्य क्षेत्रों के साथ नियमित वीडियो कॉन्फ्रेंस/वेबिनार/कार्यशालाओं/साइट-विजिट आदि के माध्यम से प्रगति की आवधिक समीक्षा और निगरानी की जाती है। राज्यों/संघ राज्य क्षेत्रों द्वारा परियोजनाओं की प्रगति और निगरानी पर नज़र रखने के लिए एक समर्पित ऑनलाइन पोर्टल उपलब्ध है।

विवरण

राज्यों/संघ राज्य क्षेत्रों द्वारा दी गई रिपोर्ट के अनुसार अमृत, अमृत 2.0 और कन्वर्जेंस के तहत नल और सीवर कनेक्शनों का राज्य/संघ राज्य क्षेत्र-वार कवरेज

क्रम संख्या	राज्य/संघ राज्य क्षेत्र	नए/सर्विस्ड नल कनेक्शन द्वारा कवर किए गए परिवार	सीवर कनेक्शन/सेप्टेज प्रबंधन द्वारा कवर किए गए परिवार
1	अंडमान और निकोबार द्वीप समूह	9099	
2	आंध्र प्रदेश	527132	433448
3	अरुणाचल प्रदेश	4312	16000
4	असम	150435	
5	बिहार	741468	
6	चंडीगढ़	176434	236479
7	छत्तीसगढ़	376979	370700
8	दादरा और नगर हवेली और दमन और दीव	39673	41227
9	दिल्ली	2830615	2294924
10	गोवा	78685	8502

क्रम संख्या	राज्य/संघ राज्य क्षेत्र	नए/सर्विस्ड नल कनेक्शन द्वारा कवर किए गए परिवार	सीवर कनेक्शन/सेप्टेज प्रबंधन द्वारा कवर किए गए परिवार
11	गुजरात	2665948	3985809
12	हरियाणा	463929	473377
13	हिमाचल प्रदेश	34472	38919
14	जम्मू और कश्मीर	78305	336892
15	झारखंड	299296	33000
16	कर्नाटक	970436	708012
17	केरल	1188144	568549
18	लद्दाख	1620	
19	लक्षद्वीप	0	
20	मध्य प्रदेश	1654035	572606
21	महाराष्ट्र	1650698	749026
22	मणिपुर	28947	4000
23	मेघालय	15143	31000
24	मिजोरम	56535	2572
25	नागालैंड	5515	30520
26	ओडिशा	786949	414177
27	पुडुचेरी	27448	16813
28	पंजाब	303560	121907

क्रम संख्या	राज्य/संघ राज्य क्षेत्र	नए/सर्विस्ड नल कनेक्शन द्वारा कवर किए गए परिवार	सीवर कनेक्शन/सेप्टेज प्रबंधन द्वारा कवर किए गए परिवार
29	राजस्थान	489391	770314
30	सिक्किम	3907	17400
31	तमिलनाडु	2248246	2698838
32	तेलंगाना	554204	87570
33	त्रिपुरा	120727	600
34	उत्तर प्रदेश	1310610	2433845
35	उत्तराखंड	80856	74914
36	पश्चिम बंगाल	4676006	591116
	कुल	24649759	18163056

BENEFICIARIES UNDER DAY-NULM

6273. SHRI ESWARASAMY K.:

Will the Minister of **HOUSING AND URBAN AFFAIRS** be pleased to state:

- (a) the number of beneficiaries covered under Deendayal Antyodaya Yojana-National Urban Livelihoods Mission (DAY-NULM) during the last five years, year and State/UT-wise including the members enrolled in Self-Help Groups (SHGs), individuals trained under skill development components, urban poor promoted as micro-enterprises and those provided with shelterless support;

- (b) the details of the targets fixed, achievements made and funds sanctioned, released and utilized in this regard, year and State/UT-wise;
- (c) the data on loans facilitated (number and amount, bank linkage versus interest subsidy) including the number of micro-enterprises established, survival rate of these enterprises at one and three year marks and the share of women, SC/ST and other vulnerable groups among beneficiaries, year and State/UT-wise; and
- (d) the steps taken to strengthen market linkages, e-commerce integration, urban livelihood clusters, and convergence with other Central/State programmes such as PM SVANidhi, Atmanirbhar Bharat initiatives to enhance income sustainability for urban poor?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU):

- (a): The details on the number of beneficiaries covered under Deendayal Antyodaya Yojana- National Urban Livelihoods Mission during the last five years, year and State/UT-wise including the members enrolled in Self-Help Groups (SHGs) is placed at **Statement-I**. The details on individuals trained under skill development components is placed at **Statement-II**. The details on urban poor promoted as micro-enterprises is placed at **Statement-III**. The details on the number of beneficiaries provided with shelterless support is not maintained by the Ministry of Housing and Urban Affairs.
- (b): The year wise and State/UT wise details of target fixed, achievements made and fund sanctioned, released and utilized are placed at **Statement-IV**.

(c): The cumulative details on loans facilitated (number and amount, bank linkage vs. interest subsidy) and the number of micro- enterprises established are placed at **Statement-V** and **Statement-III** respectively. However, the Ministry of Housing and Urban Affairs does not maintain year wise data on bank linkage vs. interest subsidy, details on the survival rate of micro-enterprises at one and three year mark. Similarly, information on the proportion of women, SC/ST and other vulnerable groups among the beneficiaries disaggregated by year and State/UT-wise is also not maintained.

(d): City Livelihoods Centres (CLCs) were established to strengthen market linkages for urban micro-enterprises, especially women-led ones, by connecting buyers and sellers and addressing demand–supply gaps. SHG products were promoted through various e-commerce platforms with over 2,000 products from SHGs listed online. In 2024, the ‘Urban Square’ event at Bharat Mandapam showcased SHG products and urban artisans, promoting inclusive development and expanding livelihood opportunities for street vendors. The mission concluded on 30.09.2024.

STATEMENT-I

REGARDING ‘Beneficiaries under DAY-NULM’

Number of members enrolled in SHGs							
S.N o.	States/UTs	2020-21	2021-22	2022-23	2023-24	2024-25	Total
1	Andhra Pradesh	68917	50877	41739	75846	13036	250415

2	Arunachal Pradesh	217	578	303	390	262	1750
3	Assam	20331	16914	16772	34213	13468	101698
4	Bihar	28649	49564	54338	48319	18092	198962
5	Chhattisgarh	26195	31153	35545	26963	11174	131030
6	Goa	156	525	784	665	22	2152
7	Gujarat	35785	60691	48440	29011	14259	188186
8	Haryana	5414	10140	13870	8628	14961	53013
9	Himachal Pradesh	4119	2537	2379	2805	1164	13004
10	Jammu and Kashmir	1481	5010	6029	6387	3030	21937
11	Jharkhand	15504	44059	27774	29430	13599	130366
12	Karnataka	13094	28203	86491	79252	54533	261573
13	Kerala	29286	23521	23894	12960	6686	96347
14	Madhya Pradesh	51166	116264	111342	86338	30157	395267
15	Maharashtra	99603	120198	100160	129333	52675	501969
16	Manipur	582	5478	1420	1119	741	9340
17	Meghalaya	660	299	646	332	151	2088
18	Mizoram	445	1066	693	759	136	3099
19	Nagaland	729	192	169	239	51	1380
20	Odisha	9894	16852	20627	19419	5831	72623
21	Punjab	4521	8824	15079	12894	4764	46082
22	Rajasthan	33006	43994	30828	29781	14887	152496

23	Sikkim	81	170	156	219	0	626
24	Tamil Nadu	229894	245584	228545	170846	73848	948717
25	Telangana	28024	30217	35108	27487	7221	128057
26	Tripura	3969	6704	11524	13143	6729	42069
27	Uttar Pradesh	37451	83562	126590	129389	29222	406214
28	Uttarakhand	3725	5885	5883	5426	2509	23428
29	West Bengal	68297	67368	79179	69177	15949	299970
30	A and N Islands	204	326	110	10	48	698
31	Chandigarh	524	643	1251	1329	379	4126
32	Dadra and Nagar Haveli, Daman and Diu	0	0		0	0	0
33	Delhi	1765	2619	4736	1542	141	10803
34	Puducherry	1310	1397	1621	1514	194	6036
35	Ladakh	3	126	12	59	0	200
	Total	8,25,001	10,81,540	11,34,03 7	10,55,224	4,09,91 9	45,05,721

STATEMENT- II

REGARDING 'Beneficiaries under DAY-NULM'

Details on individuals trained under skill development components

S.No.	States/UTs	2020-21	2021-22	2022-23	2023-24	2024	Total

						-25	
1	Andhra Pradesh	727	44	97	469	1119	2456
2	Arunachal Pradesh	0	0	1149	306	27	1482
3	Assam	689	4513	15120	4479	0	24801
4	Bihar	1226	3278	6945	1961	26	13436
5	Chhattisgarh	40	68	0	0	0	108
6	Goa	546	1202	596	169	107	2620
7	Gujarat	13840	25375	11597	10858	2183	63853
8	Haryana	720	787	8303	4605	28	14443
9	Himachal Pradesh	407	2163	1522	95	0	4187
10	Jammu and Kashmir	97	983	1139	197	0	2416
11	Jharkhand	779	1160	8329	7664	162	18094
12	Karnataka	2725	7880	3679	124	6289	20697
13	Kerala	1612	1658	4299	661	21	8251
14	Madhya Pradesh	13068	12527	66212	11764	1909	105480
15	Maharashtra	3773	2594	2405	15004	198	23974
16	Manipur	55	233	6655	3355	0	10298
17	Meghalaya	49	734	803	238	0	1824
18	Mizoram	1095	1126	616	1519	106	4462
19	Nagaland	0	0	172	410	0	582
20	Odisha	0	0	0	0	0	0
21	Punjab	6309	13438	23344	17739	1173	62003
22	Rajasthan	1369	7583	12537	18292	1196	40977
23	Sikkim	0	0	0	0	0	0
24	Tamil Nadu	0	993	22772	13417	0	37182

25	Telangana	142	186	227	0	0	555
26	Tripura	109	0	30	22	0	161
27	Uttar Pradesh	5964	26513	25480	10376	284	68617
28	Uttarakhand	25	259	1851	97	0	2232
29	West Bengal	409	4272	4988	907	0	10576
30	A and N Islands	0	0	83	60	0	143
31	Chandigarh	99	2437	1441	951	0	4928
32	Dadra and Nagar Haveli, Daman and Diu	0	0		0	0	0
33	Delhi	127	579	793	86	228	1813
34	Puducherry	0	137	1621	1422	14	3194
35	Ladakh	0	0	0	0	0	0
	Total	56,001	1,22,722	2,34,805	1,27,247	15,070	5,55,845

STATEMENT-III**Number of beneficiaries assisted for setting up Individual/ Group micro enterprises**

S.No.	States/UTs	2020-21	2021-22	2022-23	2023-24	2024-25	Total
1	Andhra Pradesh	4432	5134	8922	10136	5508	34132
2	Arunachal Pradesh	3	2	2	0	0	7
3	Assam	788	690	1123	1585	616	4802
4	Bihar	984	1217	2231	1759	761	6952
5	Chhattisgarh	4144	4698	7084	4380	3403	23709
6	Goa	54	35	18	1	1	109
7	Gujarat	1900	3676	4891	3770	2599	16836
8	Haryana	792	852	1242	1136	1682	5704
9	Himachal Pradesh	519	323	359	445	243	1889
10	Jammu and Kashmir	1793	1844	1578	1646	1090	7951
11	Jharkhand	758	2027	2028	2222	1034	8069
12	Karnataka	908	1666	4011	3520	4242	14347
13	Kerala	1564	1923	1885	2565	1885	9822
14	Madhya Pradesh	2129	9666	12582	8400	4892	37669
15	Maharashtra	6149	5187	6558	6031	3236	27161
16	Manipur	0	0	129	0	0	129

17	Meghalaya	2	15	3	7	4	31
18	Mizoram	309	79	140	106	39	673
19	Nagaland	38	50	38	21	20	167
20	Odisha	5498	4988	6046	5441	2356	24329
21	Punjab	645	1129	1458	1951	974	6157
22	Rajasthan	2120	2265	2420	3149	1486	11440
23	Sikkim	0	0	0	0	0	0
24	Tamil Nadu	49642	36387	25107	25209	23318	159663
25	Telangana	1344	1446	1347	1210	443	5790
26	Tripura	406	330	480	436	153	1805
27	Uttar Pradesh	4942	7282	12394	11943	4888	41449
28	Uttarakhand	1211	1127	1225	923	562	5048
29	West Bengal	1573	1874	2903	2505	1052	9907
30	A and N Islands	4	0	3	0	0	7
31	Chandigarh	0	68	92	99	20	279
32	Dadra and Nagar Haveli, Daman and Diu	0	0		0	0	0
33	Delhi	107	39	857	98	114	1215
34	Puducherry	135	7	71	73	24	310
35	Ladakh	4	17	0	0	1	22
	Total	94,897	96,043	1,09,227	1,00,767	66,646	4,67,580

STATEMENT-IV

**‘Beneficiaries under DAY-NULM’ Target and achievement from 01.04.2014 to
30.09.2024 under DAY-NULM**

Parameters	Target	Achievement
No. of Self Help Groups (SHGs) formed	6,60,650	10,02,545
No. of SHGs given revolving fund	4,71,000	6,79,705
No. of Candidates Skill Trained	26,03,400	15,42,952
No. of Skilled Candidates Placed	16,62,380	8,43,299
No. of Beneficiaries assisted for setting up individual/Group Micro Enterprises	5,33,500	9,81,899
No. of loans disbursed to SHGs under Bank linkage Programme	3,83,500	6,42,207

Central fund released and utilized during 2020-2023 under DAY-NULM							
							(Rs in crore)
Sl. No.	States/UTs	2020-21		2021-22		2022-23	
		Released	Utilized	Released	Utilized	Released	Utilized
1.	Andhra Pradesh	58.23	58.23	60.50	60.50	37.63	33.82
2.	Arunachal Pradesh	9.36	9.36	0.00	0.00	0.00	0.00
3.	Assam	21.92	21.92	32.91	32.91	20.16	20.16
4.	Bihar	30.90	30.90	0.00	0.00	0.00	0.00

5.	Chhattisgarh	0.00	0.00	14.71	14.71	0.00	0.00
6.	Goa	3.90	3.90	3.40	3.40	0.00	0.00
7.	Gujarat	71.58	71.58	49.67	49.67	32.66	32.66
8.	Haryana	10.54	10.54	14.22	14.22	12.82	12.82
9.	Himachal Pradesh	10.21	10.21	10.20	10.20	6.00	6.00
10.	Jammu and Kashmir	3.67	3.67	6.25	3.76	13.46	0.00
11.	Jharkhand	16.28	16.28	18.37	18.37	0.00	0.00
12.	Karnataka	32.07	32.07	0.00	0.00	0.00	0.00
13.	Kerala	27.90	27.90	35.38	35.38	29.23	29.23
14.	Madhya Pradesh	55.09	55.09	63.36	63.36	100.00	100.00
15.	Maharashtra	96.15	96.15	64.37	64.37	62.33	62.33
16.	Manipur	2.98	2.98	10.08	10.08	25.00	25.00
17.	Meghalaya	3.79	3.79	0.00	0.00	1.29	1.29
18.	Mizoram	16.17	16.17	14.98	14.98	10.00	10.00
19.	Nagaland	6.96	6.96	4.92	4.92	1.83	1.83
20.	Odisha	20.07	20.07	13.43	13.43	0.00	0.00
21.	Punjab	0.00	0.00	19.36	19.36	68.49	68.31
22.	Rajasthan	39.31	39.31	40.53	40.53	0.00	0.00
23.	Sikkim	1.10	0.54	0.00	0.00	0.00	0.00
24.	Tamil Nadu	110.65	110.65	104.67	104.67	6.00	6.00
25.	Telangana	38.10	38.10	31.69	31.69	100.00	100.00
26.	Tripura	13.48	13.48	14.17	14.17	2.00	2.00

27.	Uttar Pradesh	65.34	65.34	62.65	62.65	0.00	0.00
28.	Uttarakhand	6.05	6.05	2.00	2.00	8.60	8.60
29.	West Bengal	34.30	34.30	43.39	43.39	0.00	0.00
30.	A and N Islands	0.00	0.00	0.28	0.28	0.00	0.00
31.	Chandigarh	1.82	1.82	1.86	1.86	2.54	2.54
32.	Dadra and Nagar Haveli, Daman and Diu	0.00	0.00	0.00	0.00	0.00	0.00
33.	Delhi	0.00	0.00	0.00	0.00	0.00	0.00
34.	Puducherry	4.20	4.20	0.00	0.00	0.00	0.00
35.	Ladakh	0.00	0.00	2.10	0.66	0.00	0.00
	Total	812.12	811.56	739.47	735.54	540.04	522.59

Central fund released and utilized during 2024-2025 under DAY-NULM					
					(Rs in crore)
Sl. No.	States/UTs	2023-24		2024-25	
		Released	Utilized	Released	Utilized
1.	Andhra Pradesh	0.00	0.00	0.00	0.00
2.	Arunachal	7.47	7.45	0.00	0.00

	Pradesh				
3.	Assam	16.62	16.62	0.00	0.00
4.	Bihar	10.00	9.81	0.00	0.00
5.	Chhattisgarh	15.00	11.05	0.00	0.00
6.	Goa	0.00	0.00	0.00	0.00
7.	Gujarat	40.79	40.79	6.25	2.75
8.	Haryana	0.00	0.00	0.00	0.00
9.	Himachal Pradesh	0.00	0.00	1.00	1.00
10.	Jammu and Kashmir	0.00	0.00	0.00	0.00
11.	Jharkhand	12.00	11.94	0.00	0.00
12.	Karnataka	26.25	24.90	0.00	0.00
13.	Kerala	15.00	15.00	5.00	4.63
14.	Madhya Pradesh	10.00	9.12	0.00	0.00
15.	Maharashtra	90.09	89.59	0.00	0.00
16.	Manipur	5.35	5.14	0.00	0.00
17.	Meghalaya	2.80	2.54	0.00	0.00
18.	Mizoram	3.99	3.99	0.00	0.00
19.	Nagaland	7.38	7.38	0.00	0.00
20.	Odisha	8.44	8.44	0.00	0.00
21.	Punjab	0.00	0.00	0.00	0.00
22.	Rajasthan	15.00	13.42	0.00	0.00
23.	Sikkim	1.00	1.00	0.00	0.00

24.	Tamil Nadu	85.00	85.00	0.00	0.00
25.	Telangana	25.00	0.00	0.00	0.00
26.	Tripura	10.86	10.86	0.00	0.00
27.	Uttar Pradesh	33.98	33.98	8.75	8.75
28.	Uttarakhand	0.00	0.00	2.50	2.36
29.	West Bengal	45.42	45.42	5.00	0.00
30.	A and N Islands	0.34	0.00	0.00	0.00
31.	Chandigarh	3.55	3.55	0.50	0.50
32.	Dadra and Nagar Haveli, Daman and Diu	0.00	0.00	0.00	0.00
33.	Delhi	0.00	0.00	0.00	0.00
34.	Puducherry	5.11	5.11	0.00	0.00
35.	Ladakh	0.00	0.00	0.00	0.00
	Total	496.44	462.10	29.00	19.99

STATEMENT-V

Individual Enterprises

S.N	Name of the States/UTs	SEP - Individual	Amt Sanctioned (In Lakhs)	Interest Subsidy Released (In Lakhs)
1	Andhra Pradesh	94,540	92,218	37
2	Bihar	16,031	17,555	0

3	Chhattisgarh	38,304	35,017	46
4	Goa	97	155	1
5	Gujarat	29,556	30,800	136
6	Haryana	8,146	9,358	36
7	Himachal Pradesh	3,995	4,708	18
8	Jharkhand	13,136	12,155	3
9	Karnataka	23,021	31,631	362
10	Kerala	7,475	10,370	15
11	Madhya Pradesh	87,917	95,683	122
12	Maharashtra	49,240	55,121	453
13	NCT of Delhi	1,350	1,264	0
14	Odisha	20,548	20,763	19
15	Punjab	13,629	13,569	2
16	Rajasthan	33,444	33,137	87
17	Tamil Nadu	72,994	42,584	82
18	Telangana	16,506	14,409	3
19	Uttar Pradesh	84,113	1,09,728	326
20	Uttarakhand	9,537	13,528	7
21	West Bengal	10,594	11,628	10
22	Arunachal Pradesh	77	135	7
23	Assam	5,557	7,045	3
24	Manipur	161	230	0
25	Meghalaya	171	214	0
26	Mizoram	1,973	3,380	82
27	Nagaland	324	538	0
28	Sikkim	39	67	0
29	Tripura	2,277	3,264	0
30	Andaman and Nicobar Islands	9	15	0

31	Chandigarh	597	586	0
32	J & K	17,696	31,196	130
33	Ladakh	41	78	0
34	Puducherry	455	364	2
35	Dadra and Nagar Haveli, Daman and Diu	0	0	0
	ALL INDIA	6,63,550	7,02,493	1,993

Group Enterprises				
S.N	Name of the States/UTs	SEP - Group (Members)	Amt Sanctioned (In Lakhs)	Interest Subsidy Released (In Lakhs)
1	Andhra Pradesh	12,821	14,317	3.29
2	Bihar	182	72	0
3	Chhattisgarh	13,989	5,724	1.91
4	Goa	190	178	0
5	Gujarat	1,959	478	1.68
6	Haryana	947	508	2.02
7	Himachal Pradesh	115	105	0.39
8	Jharkhand	97	28	0
9	Karnataka	8,273	5,890	20.61
10	Kerala	7,582	6,469	2.16
11	Madhya Pradesh	8,994	4,125	2.29
12	Maharashtra	18,805	6,241	58.31
13	NCT of Delhi	8	2	0
14	Odisha	28,873	12,535	1.26
15	Punjab	0	0	0
16	Rajasthan	1,073	411	0.04

17	Tamil Nadu	2,45,733	1,50,207	107.63
18	Telangana	54	47	0
19	Uttar Pradesh	7,722	7,663	4.34
20	Uttarakhand	37	24	0
21	West Bengal	4,996	1,537	0
22	Arunachal Pradesh	0	0	0
23	Assam	1,849	736	0.09
24	Manipur	0	0	0
25	Meghalaya	0	0	0
26	Mizoram	707	427	16.65
27	Nagaland	184	50	0
28	Sikkim	0	0	0
29	Tripura	6	4	0
30	Andaman and Nicobar Islands	0	0	0
31	Chandigarh	0	0	0
32	Jand K	299	406	0.65
33	Ladakh	0	0	0
34	Puducherry	199	60	0
35	Dadra and Nagar Haveli, Daman and Diu	0	0	0
	ALL INDIA	3,65,694	2,18,244	223.35

SHG Bank Linkage				
S.N	Name of the States/UTs	SHG Bank Linkage	Amt Sanctioned (In Lakhs)	Interest Subsidy Released (In Lakhs)
1	Andhra Pradesh	214482	35,54,032	6,368.7
2	Bihar	16168	29,747	0.0
3	Chhattisgarh	11063	29,152	6.2
4	Goa	34	180	0
5	Gujarat	11042	37,017	54.0
6	Haryana	1175	2,922	0.6
7	Himachal Pradesh	1404	4,214	8.3
8	Jharkhand	6982	13,861	0.1
9	Karnataka	10079	50,293	14.3
10	Kerala	35501	4,75,487	1,337.1
11	Madhya Pradesh	19073	44,673	5.6
12	Maharashtra	53547	2,36,295	261.5
13	NCT of Delhi	7	9	0
14	Odisha	17540	76,416	0.3
15	Punjab	278	219	0
16	Rajasthan	3781	9,411	1.5
17	Tamil Nadu	98855	12,93,656	66.8
18	Telangana	91096	12,24,531	448.1
19	Uttar Pradesh	15253	5,167	0
20	Uttarakhand	799	1,307	0

21	West Bengal	53174	1,06,247	11.3
22	Arunachal Pradesh	19	111	1.6
23	Assam	7519	26,592	0.2
24	Manipur	116	232	0
25	Meghalaya	6	12	0
26	Mizoram	271	1,006	12.0
27	Nagaland	0	0	0
28	Sikkim	0	0	0
29	Tripura	4753	17,102	0
30	Andaman and Nicobar Islands	1	10	0
31	Chandigarh	0	0	0
32	Jand K	266	351	0.6
33	Ladakh	0	0	0
34	Puducherry	965	6,528	0
35	Dadra and Nagar Haveli, Daman and Diu	0	0	0
	ALL INDIA	675249	72,46,780	8,598.8

METRO RAIL PROJECTS

6274. SHRI PUSHPENDRA SAROJ:

ADV. PRIYA SAROJ:

Will the Minister of **HOUSING AND URBAN AFFAIRS** be pleased to state:

- (a) the metro rail projects made operational during the last five years along with fare revisions undertaken, year and State-wise, particularly for Uttar

Pradesh, city-wise and the extent of Central financial support provided to each project;

- (b) the number of metro rail projects currently reporting operational losses or financial stress and the reasons recorded in Ministry reviews for continued dependence on budgetary support, State-wise, particularly for Uttar Pradesh, city-wise;
- (c) the number of grievances received regarding fare affordability, ridership shortfall and last-mile connectivity, State-wise, particularly for Uttar Pradesh;
- (d) the present status of Lucknow Metro Phase-II including the date of approval, funds sanctioned, expenditure incurred and reasons for delay in commencement of work; and
- (e) the corrective policy and funding measures proposed by the Ministry to ensure the financial sustainability of metro rail systems while preventing delays in expansion projects such as Lucknow Metro Phase-II?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU):

(a): The details of Metro Rail Projects made operational during the last five years are as per **Statement-I** and the details of funds released for the implementation of metro rail projects are as per **Statement-II**. The fare revision has been implemented in Delhi Metro Rail Corporation and Bangalore Metro Rail Corporation Limited in last five years.

(b): State wise position of metro corporations under this Ministry wherein Metro

has been constructed under initial phase reporting operational financial losses are enclosed as **Statement-III**.

(c): As informed by Uttar Pradesh Metro Rail Corporation Limited and Noida Metro Rail Corporation, during the last three month no grievance have been received regarding fare affordability, ridership shortfall and last mile connectivity.

(d): Lucknow Metro Rail Project Phase II is approved by Government of India on 03.09.2025. There is no delay in the commencement of work.

(e): The Metro Rail Policy, 2017 prescribes innovative financing through Transit Oriented Development (TOD), different modes of Non Fare Box and Value Capture Finance (VCF) to ensure financial viability of metro projects.

STATEMENT-I

DETAILS OF METRO RAIL PROJECTS MADE OPERATIONAL DURING THE LAST FIVE YEARS:

SI No.	Metro Rail Project	Length (in km)	State
1	Delhi Metro	28	Delhi
2	Bangalore Metro	53.8	Karnataka
3	Kochi Metro	4.5	Kerala
4	Chennai Metro	9	Tamil Nadu
5	Nagpur Metro	15.3	Maharashtra
6	Kanpur Metro	15.4	Uttar Pradesh
7	Pune Metro	33.2	Maharashtra
8	Ahmedabad Metro	61.7	Gujarat
9	Delhi Meerut RRTS	82.15	Delhi/Uttar Pradesh

10	Agra Metro	6	Uttar Pradesh
11	Mumbai Metro Line – 3	33.4	Maharashtra
12	Indore Metro	6.2	Madhya Pradesh
13	Bhopal Metro	6.9	Madhya Pradesh
14	Patna Metro	2.7	Bihar
15	Jaipur	2.4	Rajasthan
16	Mumbai Metro (State Initiative)	46.2	Maharashtra
17	Kolkata (East West Corridor)	11.2	West Bengal
18	Kolkata Metro Railways (Ministry of Railways)	29	West Bengal

STATEMENT-II

FUNDS RELEASED BY THIS MINISTRY TO AGENCIES IMPLEMENTING METRO RAIL PROJECTS DURING THE LAST FIVE YEARS AND CURRENT YEAR

(₹ in crore)

Sr No	Name of Metro Rail Corporation	Funds released during 2020-21	Funds released during 2021-22	Funds released during 2022-23	Funds released during 2023-24	Funds released during 2024-25	Funds released during 2025-26 (as on 30.03.26)
1.	Delhi Metro (DMRC)	20.00	2,254.00	3,015.65	2,910.04	4,048.67	6,563.64

2.	Millenium City Centre to Cyber City Gurugram	-	-	-	-	10.00	240
3.	Chennai Metro (CMRL)	1,620.85	935.78	-	-	5,219.57	8,688.49
4.	Bangalore Metro (BMRCL)	1,858.00	3,622.86	4,041.61	3,617.16	4,814.58	1,693.24
5.	Mumbai Metro Line 3 (MMRCL)	1,375.00	2,412.09	507.22	3,894.83	4,484.58	1,376.34
6.	Nagpur Metro	371.85	-	-	1,199.06	-	720.00
7.	Pune Metro	300.00	3,194.91	1,357.73	-	962.02	1,411.42
8.	Thane Metro	-	-	-	-	-	100.00
9.	Kochi Metro (KMRL)	-	-	146.74	-	-	66.02
10.	Kanpur Metro	1,136.00	2,012.00	1,156.75	1,472.50	262.25	428.09
11.	Agra Metro	216.00	1,122.00	868.93	1,044.75	387.00	481.62
12.	Ahmedabad Metro	892.74	1,323.54	1,968.17	628.00	1,020.72	823.02
13.	Surat Metro	-	638.93	1,697.78	2,264.00	2,264.00	364.78
14.	Bhopal Metro	-	527.23	217.54	613.00	215.81	1,160.01
15.	Indore Metro	-	250.63	260.00	1,105.74	290.00	1,060.23
16.	Patna Metro	163.00	49.5	437.50	700.75	100.75	1,617.19

	(PMRCL)						
17.	National Capital Region Transport Corporation (NCRTC)	2,487.40	4,472.00	4,710.00	3,596.00	3,844.00	1,857.35
18.	Pune Metro Line III Project (Hinjewadi to Shivaji Nagar)	-	-	-	410.00	411.00	-
19.	Kolkata Metro Rail Corporation Ltd. (KMRCL)	800.00	934.53	300.00	500.00	500.00	-

STATEMENT-III

DETAILS OF METRO RAIL PROJECTS UNDER THIS MINISTRY INCURRING LOSSES AS PER FINANCIAL YEAR – 2024-25

SI No	Metro Rail Corporation	City	State
1	Chennai Metro Rail Limited	Chennai	Tamil Nadu
2	Noida Metro Rail Corporation	Noida	Uttar Pradesh

	Limited		
3	Mumbai Metro Rail Corporation Limited	Mumbai	Maharashtra
4	Gujarat Metro Rail Corporation	Ahmedabad	Gujarat
5	Rajasthan Metro Rail Corporation Limited	Jaipur	Rajasthan

TREES TRANSPLANTED UNDER CENTRAL VISTA PROJECT

6275. SUSHRI MAHUA MOITRA:

Will the Minister of **HOUSING AND URBAN AFFAIRS** be pleased to state:

- (a) the details and the total number of trees transplanted for the Central Vista project;
- (b) the current location of these transplanted trees, site-wise;
- (c) the number of transplanted trees that have perished post transplantation;
- (d) whether any compensatory plantation have been undertaken, if so, the number and locations of such planted trees; and
- (e) the details of the amount (in Rupees) spent on such transplantation and compensatory plantation, since the commencement of the Central Vista Project, year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU):

- (a) and (b): Total 3609 trees have been transplanted. The details of the location of the transplanted trees are as follows-

Source Location of Transplanted Trees	Current Location	Nos.
Central Vista Avenue Kartavya Path	NTPC ECO Park, Badarpur and CVA	32
New Parliament Building	NTPC ECO Park, Badarpur and Parliament House complex	402
GPOA 2	Yamuna river bank	38
CCS 1,2,3	NTPC ECO Park, Badarpur	1734
V.P. Enclave	NTPC ECO Park, Badarpur and V.P. Enclave	390
Executive Enclave Plot A and B	Ghitorni	143
Executive Enclave Plot NO 36 and 38	Ghata Masjid, Plot no 30-B Krishna Menon Marg	342
CCS 13	NTPC ECO Park, Badarpur	70
CCS 6 and 7	NTPC ECO Park, Badarpur	458
Total Nos.		3609

(c): The number of transplanted trees that have perished post transplantation-

1545

(d): Compensatory Plantation-

24450 nos. of trees in NTPC ECO Park, Badarpur and 1730 nos. of trees in Ghitorni have been planted under compensatory plantation.

(e): Details of the amount (in Rupees) spent on such transplantation and compensatory plantation-

2023-24 - 35.86 lakhs

2024-25 - 122.92 lakhs

2025-26 – 370.30 lakhs

JAL SHAKTI ABHIYAN IN KARNATAKA

6276. SHRI BASAVARAJ BOMMAI:

Will the Minister of **JAL SHAKTI** be pleased to state:

- (a) the details of the works undertaken under the Jal Shakti Abhiyan (JSA) in Karnataka during the last three years, district-wise;
- (b) the amount of the funds allocated, released and utilised under the said Abhiyan in Karnataka during the said period;
- (c) whether any assessment has been made regarding the impact of the said Abhiyan on groundwater levels and drinking water availability, particularly in drought-prone districts of Karnataka and if so, the details thereof; and
- (d) the steps taken to ensure effective coordination with State Government schemes, Panchayati Raj Institutions and Urban Local Bodies for sustainable water conservation?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (DR. RAJ BHUSHAN CHOUDHARY):

(a) to (d): 'Water' being a State subject, the aspects related to water resources including its conservation are studied, planned, funded and executed by the State Governments as per their own resources and priorities. The Central Government supplements the measures and efforts being taken up by the State Governments.

The Ministry of Jal Shakti launched the Jal Shakti Abhiyan (JSA) in 2019 as a time-bound, mission-mode water conservation campaign in 256 water-stressed districts. Jal Shakti Abhiyan: Catch the Rain (JSA: CTR) with the tagline: Catch The Rain, Where It falls, When It Falls, was expanded pan India in 2021, with five focused interventions (1) water conservation and rainwater harvesting (2) enumerating, geo- tagging and making inventory of all water bodies; preparation of scientific plans for water conservation based on it (3) Setting up of Jal Shakti Kendras in all districts (4) intensive afforestation and (5) awareness generation. The Abhiyan was scaled up to cover all districts, blocks, and municipalities across the country (rural as well as urban). The JSA: CTR 2025 was launched on 22nd March 2025 with the theme "Jal Sanchay, Jan Bhagidari: Jan Jagrukta Ki Or". The details of JSA: CTR for the last three years in the State of Karnataka, as reported on the JSA: CTR portal, are attached at **Statement-I**.

The campaign emphasizes convergent financing from various schemes of the Central, State and local bodies like Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS), Atal Mission for Rejuvenation and Urban Transformation (AMRUT), Per Drop More Crop, Repair, Renovation

and Restoration Components under the Pradhan Mantri Krishi Sinchai Yojana (PMKSY), Compensatory Afforestation Fund Management and Planning Authority (CAMPA), Finance Commission grants.

To address the challenges faced by States and local bodies in implementation of the Jal Shakti Abhiyan campaign particularly in water-stressed regions including Karnataka, the Government of India has adopted a comprehensive, multi-pronged approach. As part of this strategy, Central teams consisting of Central Nodal Officers (CNOs) of the Rank of Additional Secretary/Joint Secretary/ Director/ Deputy Secretary and Technical Officers (TOs) from the organizations of Department of Water Resources, River Development and Ganga Rejuvenation are sent for field visits to the focused districts during the campaign for interaction with district authorities on Jal Shakti Abhiyan and to facilitate the districts and provide technical assistance. Further, State Nodal Officers are also appointed by all the states/ UTs including Karnataka to oversee the implementation of the campaign at state level.

Under JSA: CTR campaign, Panchayati Raj Institutions play a central role in mobilising communities, facilitating local-level planning and ensuring participatory implementation and monitoring of water conservation works. They are actively involved in awareness generation, behaviour change communication and social mobilization, thereby strengthening grassroots participation and ownership.

Ministry of Housing and Urban Affairs formulated guidelines for the States

to adopt measures suitable to local conditions, such as Unified Building Bye Laws (UBBL) of Delhi, 2016, Model Building Bye Laws (MBBL), 2016 and Urban and Regional Development Plan Formulation and Implementation (URDPFI) Guidelines, 2014 with focus on requirement of rainwater harvesting and water conservation measures.

As per the assessment 2025 of Central Ground Water Board assessment for Karnataka, the total Annual Ground Water Recharge is 19.27 Billion Cubic Metre (BCM) and the Annual Extractable Ground Water Resource is 17.41BCM. The Total Annual Ground Water Extraction of the state of Karnataka for the year 2025 has been estimated as 11.58 BCM. The Annual Extractable Ground Water Resource is 66.49 % for the state as a whole. Details are given in **Statement-II**.

CGWB monitors groundwater levels throughout the country including the state of Karnataka on a regional scale. The state -wise water level measured for Post Monsoon 2025 during November 2025 for the state of Karnataka is given in **Statement-III**. In order to assess the long-term fluctuation in ground water level, district -wise groundwater level data of November 2025 has been compared with the decadal mean of data of November 2015-2024, and the details are provided in **Statement-IV**.

Steps taken to improve collaboration between Central and State agencies inter alia includes inclusion of representatives of various State Governments in various National Level Committees to ensure cohesive and holistic management of water resources, hold review meetings, conferences,

workshops and video conferences at the highest level, wherein States are advised to plan and expedite implementation in a time-bound manner. In addition, field and site visits are also undertaken to handhold the States, and the progress is periodically monitored through video conferences, webinars, workshops and site visits.

Further the State of Karnataka reported that: -

- i. Jal Shakti Abhiyan (JSA) is implemented in Karnataka as a campaign mode initiative for water conservation and rainwater harvesting in convergence with various Central and State schemes. During the last three years, works such as check dams, rejuvenation of water bodies, afforestation, and groundwater recharge structures have been undertaken across districts based on local requirements.
- ii. Under the chairpersonship of the Additional Chief Secretary and Development Commissioner, review meetings, inter-departmental coordination, and involvement of district administrations and Urban Local Bodies were carried out under Jal Shakti Abhiyan for effective implementation.

STATEMENT-I**JSA: CTR for the last three years in the State of Karnataka**

Jal Shakti Abhiyan: Catch the Rain - 2025						
National Water Mission, Ministry of Jal Shakti						
Intervention-Wise Status Report in State of Karnataka as per JSA:CTR portal						
*Figures Showing No. of Works Completed						
S.No.	District Name	*Water Conservation and Rain Water Harvesting	*Renovation of Traditional Water Bodies	*Reuse and Recharge Structures	*Watershed Development	*Intensive Afforestation
1	BAGALKOTE	746	121	459	1596	1477
2	BALLARI	406	280	92	515	368
3	BELAGAVI	2771	1196	3067	4231	24333
4	BENGALURU RURAL	683	67	161	486	1096
5	BENGALURU URBAN	3	0	61	14	163
6	BIDAR	2575	592	515	7748	3924
7	CHAMARAJANAGARA	1011	136	250	347	1175

8	CHIKKABALLAPURA	894	83	363	1483	2223
9	CHIKKAMAGALURU	1610	227	1204	1522	7264
10	CHITRADURGA	7361	294	450	4901	2900
11	DAKSHINA KANNADA	160	160	932	682	5948
12	DAVANGERE	469	129	650	400	672
13	DHARWAD	1483	275	1718	3586	959
14	GADAG	477	51	144	650	654
15	HASSAN	1412	372	421	3059	12679
16	HAVERI	1241	313	359	1300	3007
17	KALABURAGI	3289	502	1182	7917	3449
18	KODAGU	237	105	216	107	682
19	KOLAR	2000	165	301	1998	2685
20	KOPPAL	1069	418	277	1860	1406
21	MANDYA	981	295	478	675	3106
22	MYSURU	967	124	430	1290	2187
23	RAICHUR	3687	970	627	3476	5950
24	RAMANAGARA	956	271	631	2517	5592

25	SHIVAMOGGA	759	442	218	776	814
26	TUMAKURU	2274	613	677	15321	13586
27	UDUPI	63	63	385	153	442
28	UTTARA KANNADA	789	193	1063	432	735
29	VIJAYAPURA	6146	175	307	7216	1465
30	VIJAYNAGAR	629	473	186	651	48964
31	YADGIR	3980	89	1123	5704	1442
	Total	51128	9194	18947	82613	161347*

Jal Shakti Abhiyan: Catch the Rain - 2024

National Water Mission, Ministry of Jal Shakti

Intervention-Wise Status Report in State of Karnataka as per JSA:CTR portal

*Figures Showing No. of Works Completed

S.No.	District Name	*Water Conservation and Rain Water Harvesting	*Renovation of Traditional Water Bodies	*Reuse and Recharge Structures	*Watershed Development	*Intensive Afforestation

1	BAGALKOTE	1733	458	1748	3442	3824
2	BALLARI	2814	1335	667	3680	2196
3	BELAGAVI	5676	1920	10380	7261	156561
4	BENGALURU RURAL	1270	206	543	1191	3022
5	BENGALURU URBAN	53	20	227	126	941
6	BIDAR	3858	1270	2918	15964	93416
7	CHAMARAJANAGARA	2282	445	3633	1873	5201
8	CHIKKABALLAPURA	2029	212	1728	2812	9096
9	CHIKKAMAGALURU	2940	618	3037	2908	66923
10	CHITRADURGA	16140	647	3780	19177	94792
11	DAKSHINA KANNADA	234	230	1681	915	37141
12	DAVANGERE	1098	277	2656	1393	8951
13	DHARWAD	3451	458	5058	8586	3845
14	GADAG	3974	350	1707	6025	5954
15	HASSAN	1776	448	1025	4588	15116
16	HAVERI	2000	610	3457	3658	11766

17	KALABURAGI	7420	1440	7741	18331	8301
18	KODAGU	416	306	999	416	3526
19	KOLAR	3750	330	1946	5180	8834
20	KOPPAL	4107	1680	2838	6485	44360
21	MANDYA	1669	654	1560	1756	5995
22	MYSURU	2061	411	3764	3264	11842
23	RAICHUR	8110	1097	3070	10412	85520
24	RAMANAGARA	2479	822	4169	11218	28161
25	SHIVAMOGGA	1642	834	1700	1419	7998
26	TUMAKURU	3344	817	3352	32913	17220
27	UDUPI	134	277	1843	652	3516
28	UTTARA KANNADA	1085	344	4101	1253	27226
29	VIJAYAPURA	8868	309	1472	11967	4229
30	VIJAYNAGAR	1933	2545	1130	2889	6161
31	YADGIR	14816	287	2400	22559	2999
	Total	113162	21657	86330	214313	784633*

Jal Shakti Abhiyan: Catch the Rain - 2023						
National Water Mission, Ministry of Jal Shakti						
Intervention-Wise Status Report in State of Karnataka as per JSA:CTR portal						
*Figures Showing No. of Works Completed						
S.No.	District Name	*Water Conservation and Rain Water Harvesting	*Renovation of Traditional Water Bodies	*Reuse and Recharge Structures	*Watershed Development	*Intensive Afforestation
1	BAGALKOTE	1564	357	1981	3887	3557
2	BALLARI	4743	831	2455	6213	9489
3	BELAGAVI	2911	752	13411	5754	5345
4	BENGALURU RURAL	1278	157	1749	1712	5873
5	BENGALURU URBAN	18	5	104	89	913
6	BIDAR	2297	507	2884	10176	3803
7	CHAMARAJANAGARA	954	180	2407	1106	2101
8	CHIKKABALLAPURA	2444	113	1887	2738	8602

9	CHIKKAMAGALURU	1555	176	2786	2502	21133
10	CHITRADURGA	4689	263	979	6513	4658
11	DAKSHINA KANNADA	219	151	3068	1174	9586
12	DAVANGERE	535	165	2410	657	3549
13	DHARWAD	1697	205	2319	4973	1530
14	GADAG	1095	84	761	1875	1649
15	HASSAN	6682	548	3603	12333	22262
16	HAVERI	1167	184	2851	2353	6256
17	KALABURAGI	2515	467	3478	5683	3050
18	KODAGU	338	271	1440	280	956
19	KOLAR	4622	168	3924	5433	13823
20	KOPPAL	2095	336	2506	6643	31474
21	MANDYA	1690	360	1631	1753	5334
22	MYSURU	1967	284	4568	1932	6734
23	RAICHUR	5439	616	4258	8043	5035
24	RAMANAGARA	4719	569	6189	16328	35275

25	SHIVAMOGGA	1132	500	4265	1094	8826
26	TUMAKURU	8401	776	6124	13351	18027
27	UDUPI	81	109	1442	510	2324
28	UTTARA KANNADA	590	224	7381	932	2510
29	VIJAYAPURA	8690	455	2272	8532	3258
30	VIJAYNAGAR	1751	1244	1857	5199	7229
31	YADGIR	7868	158	1543	11179	1609
	Total	85746	11215	98533	150947	255770*

STATEMENT- II

DISTRICT-WISE GROUND WATER RESOURCES OF KARNATAKA, 2025

S. No.	Name of District	Total Annual Ground Water Recharge	Annual Extractable Ground Water Resource	Current Annual Ground Water Extraction				Stage of Ground Water Extraction (%)
				Irrigation	Industrial	Domestic	Total	
1	Bagalkot	68522.5	61670.26	44115.2	28.29	4504.22	48647.69	78.88
2	Ballari	72840.39	65556.34	14180	494.02	2004.96	16678.97	25.44

3	Belagavi	118825.7	107484.7	62577.71	238.31	12881.04	75697.07	70.43
4	Bengaluru (Rural)	18678.56	16810.69	20734.62	1287.35	2652.04	24673.99	146.78
5	Bengaluru (Urban)	34265.4	30838.84	24744.05	13701.82	16223.9	54669.77	177.28
6	Bengaluru South	54568.86	49111.96	41644.03	1020.6	2116.22	44780.88	91.18
7	Bidar	37974.51	34195.2	18742.76	70.13	4434.3	23247.19	67.98
8	Chamarajanagara	39714.96	36078.7	29549.29	30.05	2303.92	31883.25	88.37
9	Chikkaballapura	34170.92	30753.83	47775.69	121.38	3049.24	50946.32	165.66
10	Chikkamagaluru	67772.97	61354.84	31107.88	202.89	2561.92	33872.68	55.21
11	Chitradurga	43540.66	39321.35	48219.48	115.51	3979.42	52314.42	133.04
12	Dakshina Kannada	73327.88	65995.09	24888.19	53.12	5224.75	30166.07	45.71
13	Davanagere	63708.03	57795.01	47283.4	229.09	3685.54	51198.05	88.59
14	Dharwad	33068.74	29761.87	14704.28	116.21	2098.97	16919.44	56.85
15	Gadag	35499.84	32552.47	23830.34	31.24	685.34	24546.92	75.41
16	Hassan	87379.99	79141.3	47437.44	40.27	1173.29	48651.01	61.47
17	Haveri	63312.72	56981.41	34681.2	73.02	2023.71	36777.92	64.54
18	Kalburgi	74896.38	67425.4	23757.91	47.7	7364.83	31170.45	46.23
19	Kodagu	23528.38	21292.87	6548.07	94.88	936.68	7579.65	35.6
20	Kolara	36703.06	33032.75	56505.97	226.97	4189.65	60922.59	184.43

21	Koppal	66271	59856.23	33573.37	277.51	2832.53	36683.4	61.29
22	Mandya	69663.29	63131.17	37500.42	97.06	3972.93	41570.44	65.85
23	Mysuru	73198.94	66020.4	27877.79	92.69	3020.86	30991.33	46.94
24	Raichur	86504.51	78483.52	30947.4	182.69	3369.77	34499.85	43.96
25	Shivamogga	108236.4	98115.07	38619.49	272.5	2714.47	41606.45	42.41
26	Tumakuru	84999.81	76499.82	63903.47	178.86	5861.53	69943.86	91.43
27	Udupi	54766.61	49289.94	13997.69	61.3	2124.74	16183.73	32.83
28	Uttara Kannada	92723.99	83772.07	22383.84	29.38	3167.21	25580.44	30.54
29	Vijayanagara	43384.98	39803.68	30492	32.16	1592.66	32116.83	80.69
30	Vijayapura	105433.7	95306.7	37653.59	62.05	5132.66	42848.26	44.96
31	Yadgir	59974.72	53977.25	16232.65	1172.5	3139.79	20544.93	38.06
	Total(Ham)	1927458	1741411	1016209	20681.55	121023.1	1157914	66.49
	Total(Bcm)	19.27	17.41	10.16	0.21	1.21	11.58	66.49

STATEMENT-III

**District -wise water level measured for Post Monsoon 2025 during November 2025
for the state of Karnataka**

District	No of well analysed	No./Percentage of wells showing depth to water level (mbgl) in the range of											
		0 to 2		2 to 5		5 to 10		10 to 20		20 to 40		> 40	
		No.	%	No.	%	No.	%	No.	%	No.	%	No.	%
Bagalkote	22	6	27.30%	10	45.50%	6	27.30%	0	0.00%	0	0.00%	0	0.00%
Ballari	8	2	25.00%	5	62.50%	1	12.50%	0	0.00%	0	0.00%	0	0.00%
Belagavi	69	24	34.80%	33	47.80%	9	13.00%	3	4.30%	0	0.00%	0	0.00%
Bengaluru Rural	10	0	0.00%	6	60.00%	3	30.00%	1	10.00%	0	0.00%	0	0.00%
Bengaluru Urban	18	8	44.40%	8	44.40%	2	11.10%	0	0.00%	0	0.00%	0	0.00%
Bidar	32	16	50.00%	8	25.00%	7	21.90%	1	3.10%	0	0.00%	0	0.00%
Chamarajanagara	19	6	31.60%	7	36.80%	4	21.10%	2	10.50%	0	0.00%	0	0.00%
Chikkaballapura	9	5	55.60%	3	33.30%	1	11.10%	0	0.00%	0	0.00%	0	0.00%
Chikkamagaluru	67	11	16.40%	29	43.30%	26	38.80%	1	1.50%	0	0.00%	0	0.00%

Chitradurga	25	8	32.00%	12	48.00%	5	20.00%	0	0.00%	0	0.00%	0	0.00%
Dakshina Kannada	89	8	9.00%	25	28.10%	50	56.20%	6	6.70%	0	0.00%	0	0.00%
Davangere	40	23	57.50%	16	40.00%	1	2.50%	0	0.00%	0	0.00%	0	0.00%
Dharwad	18	5	27.80%	4	22.20%	7	38.90%	2	11.10%	0	0.00%	0	0.00%
Gadag	13	3	23.10%	4	30.80%	5	38.50%	1	7.70%	0	0.00%	0	0.00%
Hassan	64	21	32.80%	26	40.60%	16	25.00%	1	1.60%	0	0.00%	0	0.00%
Haveri	16	8	50.00%	4	25.00%	4	25.00%	0	0.00%	0	0.00%	0	0.00%
Kalaburagi	50	22	44.00%	21	42.00%	7	14.00%	0	0.00%	0	0.00%	0	0.00%
Kodagu	67	8	11.90%	19	28.40%	31	46.30%	9	13.40%	0	0.00%	0	0.00%
Kolar	21	18	85.70%	2	9.50%	1	4.80%	0	0.00%	0	0.00%	0	0.00%
Koppal	17	4	23.50%	11	64.70%	2	11.80%	0	0.00%	0	0.00%	0	0.00%
Mandya	40	20	50.00%	11	27.50%	9	22.50%	0	0.00%	0	0.00%	0	0.00%
Mysuru	48	18	37.50%	17	35.40%	8	16.70%	4	8.30%	1	2.10%	0	0.00%
Raichur	39	19	48.70%	13	33.30%	7	17.90%	0	0.00%	0	0.00%	0	0.00%
Ramanagara	22	8	36.40%	9	40.90%	4	18.20%	1	4.50%	0	0.00%	0	0.00%
Shivamogga	71	17	23.90%	18	25.40%	33	46.50%	3	4.20%	0	0.00%	0	0.00%

Tumakuru	34	19	55.90%	11	32.40%	3	8.80%	1	2.90%	0	0.00%	0	0.00%
Udupi	71	3	4.20%	21	29.60%	41	57.70%	6	8.50%	0	0.00%	0	0.00%
Uttara Kannada	74	22	29.70%	27	36.50%	22	29.70%	3	4.10%	0	0.00%	0	0.00%
Vijayanagar	20	9	45.00%	9	45.00%	2	10.00%	0	0.00%	0	0.00%	0	0.00%
Vijayapura	48	16	33.30%	27	56.30%	5	10.40%	0	0.00%	0	0.00%	0	0.00%
Yadgir	27	12	44.40%	11	40.70%	4	14.80%	0	0.00%	0	0.00%	0	0.00%
Total	1168	369	31.59	427	36.56	326	27.91	45	3.85	1	0.09	0	0

STATEMENT-IV

District-wise Decadal Water Level Fluctuation with Mean (Post-Monsoon 2015 to 2024) and Post-Monsoon 2025 (Unconfined Aquifer), Karnataka

District	No of well s anal	No. and % of wells showing change in water level												Total No. of wells					
		Rise						Fall						Rise		Fall		No Change	
		0 to 2	%	2 to 4	%	> 4	%	0 to 2	%	2 to 4	%	> 4	%	No	%	No	%	No	%

	ysed																		
Bagalkote	22	12	54.5%	2	9.1%	3	13.6%	4	18.2%	1	4.5%	0	0.0%	17	77.3%	5	22.7%	0	0.0%
Ballari	7	5	71.4%	1	14.3%	0	0.0%	1	14.3%	0	0.0%	0	0.0%	6	85.7%	1	14.3%	0	0.0%
Belagavi	68	46	67.6%	6	8.8%	3	4.4%	10	14.7%	3	4.4%	0	0.0%	55	80.9%	13	19.1%	0	0.0%
Bengaluru Rural	9	4	44.4%	1	11.1%	0	0.0%	4	44.4%	0	0.0%	0	0.0%	5	55.6%	4	44.4%	0	0.0%
Bengaluru Urban	18	9	50.0%	1	5.6%	0	0.0%	8	44.4%	0	0.0%	0	0.0%	10	55.6%	8	44.4%	0	0.0%
Bidar	31	17	54.8%	6	19.4%	6	19.4%	2	6.5%	0	0.0%	0	0.0%	29	93.5%	2	6.5%	0	0.0%
Chamarajanagara	17	9	52.9%	1	5.9%	1	5.9%	3	17.6%	2	11.8%	1	5.9%	11	64.7%	6	35.3%	0	0.0%
Chikkaballapura	8	6	75.0%	1	12.5%	0	0.0%	1	12.5%	0	0.0%	0	0.0%	7	87.5%	1	12.5%	0	0.0%

																	%		
Chikkamagaluru	66	43	65.2%	8	12.1%	2	3.0%	12	18.2%	0	0.0%	1	1.5%	53	80.3%	13	19.7%	0	0.0%
Chitradurga	25	6	24.0%	11	44.0%	2	8.0%	6	24.0%	0	0.0%	0	0.0%	19	76.0%	6	24.0%	0	0.0%
Dakshina Kannada	85	26	30.6%	0	0.0%	1	1.2%	55	64.7%	2	2.4%	0	0.0%	27	31.8%	57	67.1%	1	1.2%
Davangere	39	28	71.8%	2	5.1%	1	2.6%	7	17.9%	1	2.6%	0	0.0%	31	79.5%	8	20.5%	0	0.0%
Dharwad	18	10	55.6%	6	33.3%	1	5.6%	1	5.6%	0	0.0%	0	0.0%	17	94.4%	1	5.6%	0	0.0%
Gadag	13	7	53.8%	3	23.1%	1	7.7%	0	0.0%	1	7.7%	1	7.7%	11	84.6%	2	15.4%	0	0.0%
Hassan	64	37	57.8%	10	15.6%	11	17.2%	6	9.4%	0	0.0%	0	0.0%	58	90.6%	6	9.4%	0	0.0%
Haveri	14	5	35.7%	2	14.3%	2	14.3%	3	21.4%	2	14.3%	0	0.0%	9	64.3%	5	35.7%	0	0.0%

Kalaburagi	47	20	42.6%	9	19.1%	4	8.5%	10	21.3%	3	6.4%	1	2.1%	33	70.2%	14	29.8 %	0	0.0%
Kodagu	62	26	41.9%	3	4.8%	3	4.8%	26	41.9%	2	3.2%	1	1.6%	32	51.6%	29	46.8 %	1	1.6%
Kolar	18	12	66.7%	5	27.8%	0	0.0%	0	0.0%	1	5.6%	0	0.0%	17	94.4%	1	5.6%	0	0.0%
Koppal	15	8	53.3%	3	20.0%	1	6.7%	3	20.0%	0	0.0%	0	0.0%	12	80.0%	3	20.0 %	0	0.0%
Mandya	39	26	66.7%	2	5.1%	1	2.6%	8	20.5%	0	0.0%	2	5.1%	29	74.4%	10	25.6 %	0	0.0%
Mysuru	44	24	54.5%	2	4.5%	0	0.0%	14	31.8%	4	9.1%	0	0.0%	26	59.1%	18	40.9 %	0	0.0%
Raichur	38	18	47.4%	7	18.4%	3	7.9%	8	21.1%	0	0.0%	2	5.3%	28	73.7%	10	26.3 %	0	0.0%
Ramanagara	22	10	45.5%	3	13.6%	0	0.0%	7	31.8%	0	0.0%	2	9.1%	13	59.1%	9	40.9 %	0	0.0%
Shivamogga	68	36	52.9%	3	4.4%	0	0.0%	29	42.6%	0	0.0%	0	0.0%	39	57.4%	29	42.6	0	0.0%

																	%		
Tumakuru	33	24	72.7%	6	18.2%	1	3.0%	1	3.0%	1	3.0%	0	0.0%	31	93.9%	2	6.1%	0	0.0%
Udupi	60	16	26.7%	2	3.3%	1	1.7%	38	63.3%	3	5.0%	0	0.0%	19	31.7%	41	68.3%	0	0.0%
Uttara Kannada	73	44	60.3%	1	1.4%	0	0.0%	26	35.6%	0	0.0%	0	0.0%	45	61.6%	26	35.6%	2	2.7%
Vijayanagar	19	8	42.1%	7	36.8%	2	10.5%	1	5.3%	1	5.3%	0	0.0%	17	89.5%	2	10.5%	0	0.0%
Vijayapura	46	23	50.0%	10	21.7%	4	8.7%	9	19.6%	0	0.0%	0	0.0%	37	80.4%	9	19.6%	0	0.0%
Yadgir	22	12	54.5%	3	13.6%	3	13.6%	1	4.5%	2	9.1%	1	4.5%	18	81.8%	4	18.2%	0	0.0%
Total	1110	577	52.0%	127	11.4%	57	5.1%	304	27.4%	29	2.6%	12	1.1%	761	68.6%	345	31.1%	4	0.4%

बहुमंजिला अपार्टमेंटों द्वारा भूजल का दोहन

6277. श्री दामोदर अग्रवाल:

क्या जल शक्ति मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार ने देशभर में बहुमंजिला अपार्टमेंटों में घरेलू उपयोग के कारण भू-जल संसाधनों पर बढ़ते दबाव को देखते हुए गिरते भू-जल स्तर का आकलन किया है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ख) क्या सरकार का जल की सतत उपलब्धता सुनिश्चित करने के लिए अटल भूजल योजना और अन्य भू-जल प्रबंधन पहलों जैसी योजनाओं के अंतर्गत जल संरक्षण पहलों और भू-जल पुनर्भरण कार्यक्रमों को सुदृढ़ करने का विचार है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ग) क्या दिल्ली और गाजियाबाद, नोएडा, फरीदाबाद, गुरुग्राम और सोनीपत जैसे निकटवर्ती जिलों में बहुमंजिला इमारतों में घरेलू उपयोग के लिए बड़े पैमाने पर भू-जल का दोहन किया जा रहा है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और
- (घ) सरकार द्वारा इन क्षेत्रों में भू-जल स्तर में गिरावट को रोकने के लिए क्या प्रतिबंध लगाए गए हैं?

जल शक्ति मंत्रालय में राज्य मंत्री (डॉ. राज भूषण चौधरी):

(क): जल शक्ति मंत्रालय के तहत केंद्रीय भूमि जल बोर्ड (सीजीडब्ल्यूबी) और संबंधित राज्य सरकारों द्वारा नियमित रूप से भूजल स्तर की मॉनिटरिंग की जाती है। सीजीडब्ल्यूबी द्वारा पूरे देश के लिए रिकार्ड किए गए भूजल स्तर के आंकड़ों के विश्लेषण से यह ज्ञात होता है कि पिछले दस वर्षों (2015-24) के दशकीय औसत भूजल स्तर की तुलना में, वर्ष 2025 के मानसून-पश्चात (नवंबर/दिसंबर) मॉनिटरिंग के दौरान देश के लगभग 73.25% मॉनिटरिंग कूपों के भूजल स्तर में वृद्धि हुई है।

इसके अतिरिक्त, वर्ष 2022 से केंद्रीय भूमि जल बोर्ड (सीजीडब्ल्यूबी) द्वारा राज्य सरकारों के समन्वय से देश के डॉयनेमिक भूजल संसाधनों का प्रतिवर्ष आकलन किया जा रहा है। पिछले

कुछ वर्षों के आकलन डेटा के विश्लेषण से यह ज्ञात होता है कि देश में कुल वार्षिक भूजल पुनर्भरण वर्ष 2017 में 432 बीसीएम (बीसीएम) से बढ़कर वर्ष 2025 में 448.52 बीसीएम हो गया है। इसके अतिरिक्त, 'सुरक्षित' आकलन इकाइयों की संख्या 62.6% से बढ़कर 73.14% हो गया है, जबकि इसी अवधि के दौरान अति-दोहित इकाइयों की प्रतिशतता 17.2% से घटकर 10.8% हो गई है, जो भूजल की स्थिति में समग्र सुधार को दर्शाता है।

तथापि, समग्र रूप से देश में अनुकूल परिस्थितियों के बावजूद, जनसंख्या के घनत्व, तीव्र शहरीकरण और औद्योगीकरण, जल की अधिक खपत वाली फसलों पर निर्भरता, अकुशल सिंचाई प्रथाओं, जलवायु परिवर्तन आदि विभिन्न कारणों से कुछ क्षेत्रों में मौसमी भूजल संकट की स्थिति है।

(ख): 'जल' राज्य का विषय है। जल और भूजल संसाधनों का सतत विकास और प्रबंधन मुख्य रूप से राज्य सरकारों का दायित्व है। तथापि, केंद्र सरकार द्वारा अटल भूजल योजना और अन्य भूजल प्रबंधन पहलों सहित अपनी विभिन्न योजनाओं और परियोजनाओं के माध्यम से तकनीकी और वित्तीय सहायता द्वारा राज्य सरकारों के प्रयासों समर्थन प्रदान किया जाता है। इस दिशा में किए गए प्रमुख एवं नवीनतम उपाय निम्नलिखित हैं:

- i. देश के जल/भूजल संसाधनों के संवर्धन के लिए सरकार के प्रयासों को मुख्य रूप से फ्लैगशिप अभियान जल शक्ति अभियान (जेएसए) के माध्यम से संचालित किया जाता है। यह अभियान जल संचयन और कृत्रिम पुनर्भरण गतिविधियों के कार्यान्वयन के लिए एक वार्षिक मिशन मोड कार्यक्रम है। जेएसए के तहत उपलब्ध जानकारी के अनुसार, अब तक देश में अभिसरण के माध्यम से 2 करोड़ से अधिक जल संरक्षण और कृत्रिम पुनर्भरण कार्य किए गए हैं, जिससे भूजल संसाधनों की स्थायित्वता को बढ़ाने में महत्वपूर्ण सफलता प्राप्त हुई है।
- ii. जेएसए की गति को और अधिक तेजी प्रदान करने के लिए, माननीय प्रधान मंत्री द्वारा वर्षा जल संचयन को एक जन आंदोलन बनाने के दृष्टिकोण के साथ वर्ष 2024 में जल संचय जन

- भागीदारी (जेएसजेबी) पहल का शुभारंभ किया गया है। सामुदायिक स्वामित्व और जिम्मेदारी को बढ़ावा देकर, यह पहल विभिन्न क्षेत्रों की विशिष्ट जल चुनौतियों के अनुरूप लागत प्रभावी स्थानीय समाधान विकसित करने का प्रयास करती है। अब तक, इस पहल के तहत देश भर में 50 लाख से अधिक वर्षा जल संचयन और कृत्रिम पुनर्भरण संरचनाओं का निर्माण किया गया है।
- iii. जल संरक्षण के प्रयासों को और अधिक बढ़ावा देने के लिए, 'राष्ट्रीय जल सुरक्षा पहल' के तहत, यह निर्णय लिया गया है कि मनरेगा निधि का कम से कम 65% हिस्सा देश के अति-दोहित (ओई) और गंभीर ब्लॉकों में खर्च किया जाएगा तथा 40% अर्ध गंभीर ब्लॉकों में और 30% हिस्सा सुरक्षित ब्लॉकों में जल संरक्षण कार्यों पर खर्च किया जाएगा। इस योजना के प्रावधानों में तदनुसार संशोधन किया गया है।
- iv. जल शक्ति मंत्रालय द्वारा अटल भूजल योजना के माध्यम से सामुदायिक नेतृत्व वाले सहभागी भूजल प्रबंधन कार्यक्रम का प्रभावी रूप से कार्यान्वयन किया गया है। इस योजना का कार्यान्वयन 7 राज्यों नामतः गुजरात, हरियाणा, कर्नाटक, मध्य प्रदेश, महाराष्ट्र, राजस्थान और उत्तर प्रदेश के 229 ब्लॉकों की जल की कमी वाले 8,203 ग्राम पंचायतों में किया गया था। इस योजना के तहत शामिल सभी ग्राम पंचायतों के लिए सामुदायिक नेतृत्व में जल बजट (डब्ल्यूबी) और जल सुरक्षा योजना (डब्ल्यूएसपी) को तैयार कर इसे प्रतिवर्ष अद्यतन किया गया है। इसके अतिरिक्त इस योजना के तहत 83,000 से अधिक वर्षा जल संचयन और पुनर्भरण संरचनाओं जैसे चेक डैम, तालाब, शाफ्ट आदि का निर्माण/पुनरुद्धार किया गया और 9.7 लाख हेक्टेयर से अधिक क्षेत्र को ड्रिप, स्प्रिंकलर आदि के उपयोग जैसी कुशल सिंचाई प्रथाओं के तहत शामिल किया गया। उपरोक्त के परिणामस्वरूप, वर्ष 2023 से 2025 के बीच किए गए आकलनों के निष्कर्ष से यह ज्ञात होता है कि 229 में से 180 ब्लॉकों में भूजल स्तर में सुधार प्रदर्शित हुआ है।
- v. भारत सरकार द्वारा 'मिशन अमृत सरोवर' आरंभ किया गया था जिसका उद्देश्य देश के

- प्रत्येक जिले में कम से कम 75 जल निकायों का विकास और पुनरुद्धार करना था। इसके परिणामस्वरूप देश में लगभग 69,000 अमृत सरोवरों का निर्माण/ पुनरुद्धार किया गया है जिससे जल भंडारण और भूजल पुनर्भरण में वृद्धि हुई है।
- vi. कृषि और किसान कल्याण विभाग (डीए एंड एफडब्ल्यू) द्वारा वर्ष 2015-16 से पर ड्रॉप मोर क्रॉप योजना का कार्यान्वयन किया जा रहा है, जो भूजल के संरक्षण हेतु सूक्ष्म सिंचाई के माध्यम से खेत के स्तर पर जल उपयोग दक्षता बढ़ाने पर केंद्रित है।
 - vii. नैक्यूम 1.0 की सफलता के पश्चात जिसके अंतर्गत देश के जलभृतों की मैपिंग की गई और हमारे देश के भूजल संसाधनों की विस्तृत जानकारी प्राप्त हुई। केंद्रीय भूमि जल बोर्ड द्वारा जल की कमी वाले और गुणवत्ता-प्रभावित क्षेत्रों पर ध्यान केंद्रित करते हुए नैक्यूम 2.0 आरंभ किया गया है। नैक्यूम 2.0 के तहत अत्यधिक विस्तृत, वैज्ञानिक डेटा के सृजन के लिए अत्याधुनिक प्रौद्योगिकियों का उपयोग किया जाता है। उक्त डेटा स्थायी भूजल प्रबंधन के लिए विवेकपूर्ण निर्णय लेने में एक महत्वपूर्ण भूमिका निभाते हैं।
 - viii. सीजीडब्ल्यूबी द्वारा पूरे देश के लिए कृत्रिम भूजल पुनर्भरण के लिए मास्टर प्लान - 2020 भी तैयार किया गया है और इसे राज्यों / संघ राज्य क्षेत्रों के साथ साझा किया गया है, ताकि यह वर्षा जल संचयन और कृत्रिम पुनर्भरण संरचनाओं के निर्माण के लिए एक तकनीकी मार्गदर्शिका के रूप में उपयोगी हो सके।
- (ग) और (घ): जल शक्ति मंत्रालय के तहत केंद्रीय भूमि जल प्राधिकरण (सीजीडब्ल्यूए) द्वारा केंद्रीय स्तर पर भूजल निष्कर्षण के विनियमन कार्य का निष्पादन किया जा रहा है। इसके अतिरिक्त, उत्तर प्रदेश, हरियाणा और राष्ट्रीय राजधानी क्षेत्र दिल्ली सहित 17 राज्यों/संघ राज्य क्षेत्रों के अपने स्वयं के नियामक तंत्र/निकाय हैं। सीजीडब्ल्यूए द्वारा दिनांक 24.09.2020 के दिशानिर्देशों के अनुसार विभिन्न उद्देश्यों के लिए 19 राज्यों/संघ राज्य क्षेत्रों में भूजल निष्कर्षण के लिए अनापत्ति प्रमाण पत्र (एनओसी) जारी किए जाते हैं। इन दिशानिर्देशों के अनुसार, निर्धारित मात्रा के आधार पर, उन उद्योगों और आवासीय अपार्टमेंट/ग्रुप हाउसिंग सोसाइटियों सहित विभिन्न परियोजनाओं

पर निर्धारित शर्तों के अनुपालन के अधीन भूजल निष्कर्षण शुल्क लगाया जाता है। सीजीडब्ल्यूए द्वारा भूजल के अवैध निष्कर्षण के लिए भारी जुर्माना और पर्यावरणीय क्षतिपूर्ति (ईसी) शुल्क लगाने और उचित मामलों में बोरवेल को सील करने सहित कड़े उपाय भी किए जा रहे हैं।

सीजीडब्ल्यूए के आंकड़ों के अनुसार, घरेलू उद्देश्यों के लिए भूजल निष्कर्षण दिल्ली में कुल भूजल निष्कर्षण का 71.88%; गाजियाबाद में 15.62%; गौतम बुद्ध नगर में 3.21%; फरीदाबाद में 18.60%; गुरुग्राम में 11.81% और सोनीपत में 13.24% है। ये आंकड़े हाई-राइज अपार्टमेंट सहित घरेलू उद्देश्यों के लिए कुल भूजल निष्कर्षण को दर्शाते हैं।

सीजीडब्ल्यूए के दिशानिर्देश में यह प्रावधान है कि आवासीय अपार्टमेंट/ग्रुप हाउसिंग सोसाइटियों के लिए एनओसी केवल ऐसे मामलों में दी जाएगी, जिन क्षेत्रों में स्थानीय सरकारी जल आपूर्ति पर्याप्त मात्रा में जल की आपूर्ति करने में असमर्थ है। इसके अतिरिक्त सभी आवासीय अपार्टमेंट और ग्रुप हाउसिंग सोसाइटियों के लिए भूजल का निष्कर्षण करने वाले सभी कूपों में डिजिटल वॉटर फ्लो मीटर संस्थापित करना अनिवार्य है।

इसके अतिरिक्त, आवासन और शहरी कार्य मंत्रालय (एमओएचयूए) द्वारा राज्यों / संघ राज्य क्षेत्रों के लिए मॉडल बिल्डिंग उपनियम (एमबीबीएल), 2016 तैयार किए गए हैं, जिसमें वर्षा जल संचयन और जल संरक्षण उपायों की आवश्यकता पर पर्याप्त ध्यान दिया गया है। एमबीबीएल के अनुसार, 100 वर्ग मीटर या उससे अधिक के प्लॉट आकार वाले सभी भवनों में वर्षा जल संचयन का पूर्ण प्रस्ताव अनिवार्य है। दिल्ली जल बोर्ड (डीजेबी) से प्राप्त सूचना के अनुसार दिल्ली में इसका पालन किया जा रहा है।

PMEGP IN CHHATTISGARH

6278. SHRIMATI ROOPKUMARI CHOUDHARY:

Will the Minister of **MICRO, SMALL AND MEDIUM ENTERPRISES** be pleased to state:

- (a) the status of the Prime Minister's Employment Generation Programme (PMEGP) along with the number of applications received, projects sanctioned, beneficiaries covered and total bank credit and subsidy/margin-money disbursed in Chhattisgarh during the last three years, district-wise, particularly in Mahasamund, Dhamtari and Gariyaband districts;
- (b) the composition of enterprises established under the said programme and the details of the industries assessed as most suitable for promotion in view of local demographic and resource endowments, sector and district-wise, particularly in above-mentioned districts;
- (c) the details of training, handholding and linkages with banks and Khadi and Village Industries Commission or other agencies to ensure uptake and sustainability of projects; and
- (d) the follow up measures proposed to augment employment generation in Mahasamund Lok Sabha Constituency through targeted interventions?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a): Ministry of MSME, through Khadi and Village Industries Commission (KVIC), is implementing the Prime Minister's Employment Generation Programme (PMEGP) for assisting entrepreneurs in setting up of new micro enterprises in the non-farm sector, primarily in rural areas by providing financial assistance in the form of Margin Money (MM) Subsidy on bank loans. It aims to

provide sustainable employment opportunities to traditional artisans/ rural and urban unemployed youth at their doorstep.

District-wise details of number of applications received, projects sanctioned and beneficiaries assisted along with total bank credit through sanctioned loans and MM subsidy disbursed in Chhattisgarh including Mahasamund, Dhamtari and Gariyaband districts under PMEGP during the last three years i.e. FY 2022-23 to FY 2024-25 is given at **Statement-I**.

(b): Under PMEGP, micro enterprises are assisted throughout the country including Chhattisgarh across both the manufacturing and services sectors based on local skills, resources and entrepreneurial interest, covering activities classified under rural and village industries including Agro Based Food Processing Industry, Forest Based Industry, Hand Made Paper and Fibre Industry, Mineral Based Industry, Polymer and Chemical Based Industry, Rural Engg. and Bio-Tech Industry and Service and Textile Industry.

District-wise and sector- wise number of micro enterprises assisted across manufacturing and service sector under PMEGP in Chhattisgarh during the last three years i.e. FY 2022-23 to FY 2024-25 is given at **Statement-II**.

(c): Details of training, handholding and other linkages support provided by financing banks and implementing agencies including KVIC to ensure uptake and sustainability of projects under PMEGP include the following:

- i. Prospective beneficiaries are provided with Entrepreneurship Development Programme (EDP) training to equip them with essential managerial and operational skills including finance, production, marketing, enterprise

management, banking procedures, book-keeping and statutory compliances to ensure effective enterprise management.

- ii. Awareness and outreach activities conducted by Implementing Agencies including KVIC across all States and UTs, including Chhattisgarh, to identify potential beneficiaries and offer guidance and handholding support during the application and project formulation process.
- iii. Establishment of dedicated Help Desks at State and Divisional Offices throughout the country, including in Chhattisgarh, to provide real-time assistance to applicants. Details of these Help Desks are available on the PMEGP online portal and through the link: <https://kviconline.gov.in/pmegportal/dashboard/helpDeskNo.jsp>.
- iv. Regular participation of Banks in applicant awareness and outreach programmes organised by Implementing Agencies to identify potential beneficiaries and provide necessary guidance and handholding support during the application process.
- v. Financial literacy camps and customer awareness programmes conducted by Banks to educate prospective entrepreneurs about various initiatives of the Government, including PMEGP.
- vi. Details of EDP training undergone and Awareness camps conducted in Chhattisgarh under PMEGP during the last three years i.e. FY 2022-23 to FY 2024-25 is given below:

Financial Year	No. of EDP trainings Undergone	Number of Awareness camps conducted
2022-23	8574	5
2023-24	7406	8
2024-25	1802	8
Total	17782	21

(d): Measures undertaken to augment employment generation under PMEGP throughout the country including Mahasamund Lok Sabha Constituency include the following:

- i. Enhancement of maximum project cost from Rs. 25 lakh to Rs. 50 lakh for manufacturing sector and from Rs. 10 lakh to Rs. 20 lakh for service sector.
- ii. Inclusion of applicants from Aspirational districts and transgenders under Special Category eligible for higher subsidy.
- iii. As per RBI's Master Directions on lending to MSMEs, no collateral security is to be insisted by Banks for projects involving loan up to Rs. 20 lakh. Furthermore, timelines for credit decisions for loans upto Rs. 25 lakh to units in the MSE borrowers has been updated to not more than 14 working days.
- iv. Awareness and outreach programmes in all the States/UTs including backward and under-performing areas, Aspirational districts, Northeastern Region, etc. to identify potential beneficiaries and provide necessary

guidance and handholding support during the application process.

- v. Establishment of PMEGP Helpdesk at State/Divisional Offices to provide real-time assistance to applicants.
- vi. Acceptance of PMEGP applications from beneficiaries in physical form in 19 regional languages excluding Hindi and English.
- vii. No requirement for any educational qualification under PMEGP for setting up projects costing up to Rs. 10 lakh in manufacturing sector and up to Rs. 5 lakh in service sector.
- viii. Conducting Entrepreneurship Development Programmes and webinars for prospective PMEGP entrepreneurs aimed at developing and improving their managerial, technical, and business skills.
- ix. A wide range of more than 1,000 model Detailed Project Reports have been prepared on various industries and made available on the PMEGP online portal to improve quality of proposals.
- x. Financial literacy camps and customer awareness programmes conducted by Banks to educate prospective entrepreneurs about various initiatives of the Government, including PMEGP.
- xi. Negative List has been modified to allow more activities under Animal Husbandry such as dairy, poultry, aquaculture, insects (bees, sericulture, etc.) under PMEGP.

STATEMENT-I

District-wise details of number of applications received, projects sanctioned and beneficiaries assisted along with total bank credit through sanctioned loans and MM subsidy disbursed in Chhattisgarh including Mahasamund, Dhamtari and Gariyaband districts under PMEGP during the last three years i.e. FY 2022-23 to FY 2024-25:

Sr. No	District Name	FY 2022-23					FY 2023-24					FY 2024-25				
		Application received by bank	Sanctioned by Bank		MM Subsidy Disbursed		Application received by bank	Sanctioned by Bank		MM Subsidy Disbursed		Application received by bank	Sanctioned by Bank		MM Subsidy Disbursed	
		No. of project	No. of project	Loan amount (Rs. Lakh)	No. of project	MM (Rs. Lakh)	No. of project	No. of project	Loan amount (Rs. Lakh)	No. of project	MM (Rs. Lakh)	No. of project	No. of project	Loan amount (Rs. Lakh)	No. of project	MM (Rs. Lakh)
1	Balod	258	130	803.65	89	204.16	306	147	989.56	93	177.10	253	114	902.93	99	198.97
2	Balodabazar	398	176	967.33	108	186.42	366	138	986.23	85	203.95	249	122	1190.76	87	208.38
3	Balrampur	291	92	461.43	43	83.73	127	33	299.86	23	47.75	101	46	424.52	21	31.96
4	Bastar	361	134	812.87	87	199.84	286	137	860.56	67	111.07	316	85	656.42	68	124.01
5	Bemetera	250	127	949.87	87	223.46	233	109	1019.79	100	322.17	193	67	964.34	44	169.92

Sr. No	District Name	FY 2022-23					FY 2023-24					FY 2024-25				
		Application received by bank	Sanctioned by Bank		MM Subsidy Disbursed		Application received by bank	Sanctioned by Bank		MM Subsidy Disbursed		Application received by bank	Sanctioned by Bank		MM Subsidy Disbursed	
		No. of project	No. of project	Loan amount (Rs. Lakh)	No. of project	MM (Rs. Lakh)	No. of project	No. of project	Loan amount (Rs. Lakh)	No. of project	MM (Rs. Lakh)	No. of project	No. of project	Loan amount (Rs. Lakh)	No. of project	MM (Rs. Lakh)
6	Bijapur	115	35	248.39	15	36.92	73	27	138.22	15	30.66	113	37	199.01	21	37.83
7	Bilaspur	1078	265	2692.12	142	499.18	780	220	3043.30	177	586.27	634	180	2971.89	123	606.56
8	Dantewada	143	72	663.37	47	121.31	143	49	353.00	25	87.55	105	44	255.68	36	81.36
9	Dhamtari	401	200	1417.62	143	342.21	350	135	1287.57	112	280.22	384	108	1123.57	61	211.49
10	Durg	602	207	2098.09	148	419.74	491	218	2829.44	98	412.85	449	182	2847.60	85	415.76
11	Gariyaband	263	117	852.59	82	223.75	206	99	944.21	54	180.08	284	121	1061.56	48	130.27
12	Gaurela-Pendra-Marwahi	187	35	221.47	17	37.50	113	39	422.60	40	150.46	108	17	255.18	11	36.73
13	Janjgir-Champa	637	246	2046.79	174	537.50	538	273	2571.55	200	616.09	479	226	2748.30	143	526.74
14	Jashpur	262	95	762.29	43	105.36	217	88	863.83	48	155.75	204	67	631.11	48	159.52
15	Kanker	324	137	733.87	120	206.88	366	145	1058.55	103	275.53	344	96	599.33	67	155.61

Sr. No	District Name	FY 2022-23					FY 2023-24					FY 2024-25				
		Application received by bank	Sanctioned by Bank		MM Subsidy Disbursed		Application received by bank	Sanctioned by Bank		MM Subsidy Disbursed		Application received by bank	Sanctioned by Bank		MM Subsidy Disbursed	
		No. of project	No. of project	Loan amount (Rs. Lakh)	No. of project	MM (Rs. Lakh)	No. of project	No. of project	Loan amount (Rs. Lakh)	No. of project	MM (Rs. Lakh)	No. of project	No. of project	Loan amount (Rs. Lakh)	No. of project	MM (Rs. Lakh)
16	Kawardha	306	157	2416.58	108	581.99	286	164	2555.13	115	492.09	244	132	3443.59	73	452.81
17	Khairgarh-Chhuikhadan-Gandai	0	0	0.00	0	0.00	21	6	19.60	2	4.00	52	35	329.96	5	12.47
18	Kondagaon	274	140	718.19	104	169.47	219	88	628.62	68	133.48	221	92	652.47	83	190.52
19	Korba	458	121	1094.69	93	235.80	426	140	1334.46	75	214.42	312	107	1217.86	72	248.82
20	Koriya	336	132	1206.56	74	191.15	257	94	850.70	81	235.57	210	85	913.06	50	154.43
21	Mahasamund	166	82	1006.97	65	324.67	190	92	1381.05	55	251.17	185	83	1633.61	48	310.56
22	Manendragarh-Chirimiri-Bharatpur	0	0	0.00	0	0.00	43	10	71.79	1	3.50	107	37	419.80	10	22.07
23	Mohla-	0	0	0.00	0	0.00	43	24	104.49	7	10.17	90	45	323.78	24	47.22

Sr. No	District Name	FY 2022-23					FY 2023-24					FY 2024-25				
		Application received by bank	Sanctioned by Bank		MM Subsidy Disbursed		Application received by bank	Sanctioned by Bank		MM Subsidy Disbursed		Application received by bank	Sanctioned by Bank		MM Subsidy Disbursed	
		No. of project	No. of project	Loan amount (Rs. Lakh)	No. of project	MM (Rs. Lakh)	No. of project	No. of project	Loan amount (Rs. Lakh)	No. of project	MM (Rs. Lakh)	No. of project	No. of project	Loan amount (Rs. Lakh)	No. of project	MM (Rs. Lakh)
	Manpur-Ambagarh Chouki															
24	Mungeli	453	156	1220.59	101	269.46	348	129	1344.00	116	347.85	247	91	1053.25	56	259.73
25	Narayanpur	98	44	269.83	24	41.32	92	40	363.90	22	56.84	62	19	113.48	10	24.12
26	Raigarh	458	184	2393.03	105	420.79	335	140	1460.82	90	401.26	238	103	1533.12	97	380.63
27	Raipur	644	344	4725.43	254	1114.74	796	293	4078.56	226	1028.36	487	213	3142.67	129	633.01
28	Rajnandgaon	495	197	1486.92	140	331.39	438	202	1560.24	131	327.43	302	142	1572.72	103	311.69
29	Sakti	0	0	0.00	0	0.00	69	17	135.50	4	12.16	145	78	758.34	25	69.53
30	Sarangarh Bilaigarh	0	0	0.00	0	0.00	41	4	50.60	0	0.00	120	45	691.14	9	34.19
31	Sukma	41	21	76.82	14	18.48	44	9	40.60	16	18.43	38	16	90.22	3	4.72

Sr. No	District Name	FY 2022-23					FY 2023-24					FY 2024-25				
		Application received by bank	Sanctioned by Bank		MM Subsidy Disbursed		Applicatio n received by bank	Sanctioned byBank		MM Subsidy Disbursed		Application received by bank	Sanctioned by Bank		MM Subsidy Disbursed	
		No. of project	No. of project	Loan amount (Rs. Lakh)	No. of project	MM (Rs. Lakh)	No. of project	No. of project	Loan amount (Rs. Lakh)	No. of project	MM (Rs. Lakh)	No. of project	No. of project	Loan amount (Rs. Lakh)	No. of project	MM (Rs. Lakh)
32	Surajpur	282	98	950.78	52	158.32	186	61	479.84	54	166.90	167	67	737.11	39	127.17
33	Surguja	358	126	1294.50	64	207.24	288	116	1337.41	76	284.19	204	72	957.69	55	185.2
Total		9939	3870	34592.64	2543	7492.7 7	8717	3486	35465.55	2379	7625.32	7647	2974	36416.06	1853	6564.0

STATEMENT-II

District-wise sector- wise number of micro enterprises assisted across manufacturing and service sector under PMEGP in Chhattisgarh during the last three years i.e. FY 2022-23 to FY 2024-25:

Sr. No.	District	Manufacturing			Services		
		FY 2022-23	FY 2023-24	FY 2024-25	FY 2022-23	FY 2023-24	FY 2024-25
1	Balod	32	23	21	57	70	78
2	Balodabazar	31	24	26	77	61	61
3	Balrampur	15	7	6	28	16	15
4	Bastar	15	12	7	72	55	61
5	Bemetera	29	33	21	58	67	23
6	Bijapur	3	3	7	12	12	14
7	Bilaspur	59	55	38	83	122	85
8	Dantewada	11	10	10	36	15	26
9	Dhamtari	27	16	16	116	96	45
10	Durg	58	30	29	90	68	56
11	Gariyaband	33	20	12	49	34	36
12	Gaurela-Pendra-Marwahi	5	11	2	12	29	9

Sr. No.	District	Manufacturing			Services		
		FY 2022- 23	FY 2023- 24	FY 2024- 25	FY 2022-23	FY 2023- 24	FY 2024- 25
13	Janjgir-Champa	63	63	45	111	137	98
14	Jashpur	10	14	13	33	34	35
15	Kanker	25	13	6	95	90	61
16	Kawardha	41	41	29	67	74	44
17	Khairgarh- Chhuikhadan- Gandai	0	1	0	0	1	5
18	Kondagaon	16	7	12	88	61	71
19	Korba	30	26	24	63	49	48
20	Koriya	18	15	10	56	66	40
21	Mahasamund	38	25	20	27	30	28
22	Manendragarh- Chirimiri-Bharatpur	0	0	1	0	1	9
23	Mohla-Manpur- Ambagarh Chouki	0	1	3	0	6	21
24	Mungeli	25	23	18	76	93	38
25	Narayanpur	7	3	1	17	19	9

Sr. No.	District	Manufacturing			Services		
		FY 2022- 23	FY 2023- 24	FY 2024- 25	FY 2022-23	FY 2023- 24	FY 2024- 25
26	Raigarh	42	32	24	63	58	73
27	Raipur	110	96	59	144	130	70
28	Rajnandgaon	46	29	26	94	102	77
29	Sakti	5	1	5	0	3	20
30	Sarangarh Bilaigarh	0	0	0	0	0	9
31	Sukma	0	2	0	9	14	3
32	Surajpur	16	17	8	36	37	31
33	Surguja	24	26	19	40	50	36
Total		834	679	518	1709	1700	1335

CRUDE OIL PRODUCTION

6279. SHRI RAO RAJENDRA SINGH:

Will the Minister of **PETROLEUM AND NATURAL GAS** be pleased to state:

- (a) the steps taken by the Government to increase production of crude oil in the country during the last five years, year-wise;
 - (b) the reasons for the decline in crude oil production during the year 2024-25;
- and

(c) the steps taken to offset supply pressures in view of the recent conflict in the Middle East?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS; AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SURESH GOPI):

(a): The Government has, from time to time, taken several measures to enhance crude oil production, including expansion of exploration acreage under the Hydrocarbon Exploration and Licensing Policy (HELP), reduction of 'No-Go' areas, de-risking of exploration through provision of geoscientific data, and implementation of various policy reforms, including Deregulation of sale of domestically produced crude oil in 2022-23, Enactment of Oilfields (Regulation and Development) Amendment Act and Promulgation of the Petroleum and Natural Gas Rules, 2025 to promote ease of doing business, contractual stability and operational efficiency and providing for single petroleum lease system, protection in case of change in law and effective dispute resolution mechanism, etc.

Under the framework of Open Acreage Licensing Programme (OALP), Discovered Small Fields (DSF) Policy and Coal Bed Methane (CBM) various bidding rounds are conducted periodically and blocks awarded for Exploration and Production of crude oil, natural gas and coal bed methane. In the last 5 years, 92 blocks with a total area of ~ 4,04,476 sq. KM have been offered under OALP bid Rounds VI to X. Similarly, 90 Discovered Small Fields (DSF) with an area of ~ 19,937 Sq. KM have been offered under DSF III, DSF IV and

Special DSF Bid Rounds during the same period.

(b): Production is impacted due to natural decline in mature and ageing oil and gas fields. Many of the country's major producing fields, such as Mumbai High and fields in Assam, have been in production for several decades and have passed their plateau production phase. In addition, geological and operational challenges impact production levels. These include increasing watercut, which leads to higher water production and reduces oil and gas yield, sand ingress, and limited reservoir influx. Further, subsurface complexities sometimes restrict the effectiveness of workover operations, new drilling and infill wells, thereby affecting the overall contribution to production.

(c): To ensure security of crude supplies and to mitigate the risk of dependence on crude oil from single region, Oil and Gas Public Sector Enterprises (PSEs) which are Board run entities source crude oil from diverse sources depending on their technical and commercial considerations. Currently, these PSEs import crude oil from 41 countries including new suppliers like USA, Nigeria, Angola, Canada, Columbia, Brazil and Mexico in addition to traditional suppliers from the Middle East.

LOW LEVELS OF PROCESSING OF AGRICULTURAL PRODUCE

6280. SUSHRI SAYANI GHOSH:

Will the Minister of **FOOD PROCESSING INDUSTRIES** be pleased to state:

(a) whether the Government has assessed the persistently low levels of processing of agricultural produce in the country with only about two

percent of fruits and vegetables, six percent of poultry are processed despite India being among the world's largest producers of these commodities and if so, the details thereof;

- (b) whether the Government has examined the economic and income loss arising from such low value addition and if so, the details thereof including its impact on farmers' incomes, employment generation and export competitiveness;
- (c) whether it is a fact that post-harvest losses of perishable agricultural produce are estimated at twenty to thirty percent, largely due to inadequate cold chain infrastructure, packhouses and refrigerated logistics and if so, the details thereof;
- (d) the availability and capacity of cold chains, warehouses, food parks, and processing infrastructure, State/UT-wise;
- (e) whether any regional imbalances or infrastructure deficits have been identified and if so, the details thereof; and
- (f) whether the Government has assessed the constraints faced by Micro, Small and Medium Enterprises (MSMEs) which constitute a large share of food processing units and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAVNEET SINGH):

(a): To assess the value addition in various agricultural commodities, the Ministry of Food Processing Industries (MoFPI) has conducted study to

determine the level of processing, titled “*Study to Determine the Level of Food Processing in India*” in 2021 through Deloitte. The available studies on level of processing are periodic in nature and do not provide year-wise estimates. The details of the extent of processing for the various category/commodities covered in the study are as below:

Level of Processing in India (%)

Category/ Commodity	Year		
	2010-11	2015-16	2018-19
Paddy	69.7	82.5	92.3
Wheat	55.3	70.1	78.0
Coarse Cereals	20.0	28.3	29.4
Cereals (Overall)	51.1	63.7	68.8
Gram	29.3	59.6	80.4
Arhar	31.6	51.3	51.7
Other Pulses	40.5	58.1	53.8
Pulses (Overall)	34.0	57.4	61.8
Foodgrains	49.3	63.2	68.2
Groundnut	8.1	17.5	43.7
Mustard	56.5	36.0	32.5
Other Oilseeds	87.9	79.9	61.5
Oilseeds (Overall)	60.1	49.5	49.8
Fruits	1.6	2.9	4.5
Potatoes and Onion	1.1	2.0	3.2
Other Vegetables	2.7	2.4	2.4
Fruits and Vegetables (Overall)	1.9	2.5	3.3
Milk	17.2	20.1	21.1
Eggs and Poultry	3.5	7.4	11.6

Meat	18.6	22.7	34.2
Animal Husbandry	8.7	12.7	18.7
Fish	2.8	8.3	15.4

Source: Study to determine the level of Food Processing in India 2021

(b) and (c): MoFPI supports the creation and expansion of the processing/preservation capacity through implementation of various schemes viz. Central Sector umbrella scheme- Pradhan Mantri Kisan Sampada Yojana (PMKSY), Centrally sponsored "PM Formalization of Micro Food Processing Enterprises (PMFME) Scheme" and Central Sector Production Linked Incentive Scheme for Food Processing Industries (PLISFPI). These schemes aim for the overall development of food processing sector, including creation of modern infrastructure with efficient supply chain management from farm gate to retail outlet, reduce post-harvest losses and wastages and create higher value-addition, providing better returns to farmers, creation of employment opportunities, reducing wastage, increasing the processing level and enhancing the export of the processed foods.

MoFPI estimates post-harvest losses from time to time for various agri-produces in the country through commissioning of studies based on primary surveys. Two studies were commissioned by the Ministry through (i) Indian Council of Agriculture Research (ICAR) -Central Institute of Post-Harvest Engineering and Technology (CIPHET), 2015 with reference year 2012-14 and (ii) NABARD Consultancy Service Pvt. Ltd (NABCONS), 2022 with reference year 2020-22. As per the findings of the studies, the estimated percentage of Post-Harvest losses of perishable crops covered in the study is placed below:

Crops/ Commodities	Estimated Percentage Loss	
	As per ICAR-CIPHET study (2015)	As per NABCONS study (2022)
Fruits	6.70-15.88	6.02-15.05
Vegetables	4.58-12.44	4.87-11.61

However, there is some level of post-harvest losses and wastage and rare instances of selling of produce at less than optimal prices due to less than optimal processing capacity and cold storages, constraints at the farm gate level, climate volatility, etc. To address the above issues and holistic end to end development of food processing sector, the MoFPI supports the creation and expansion of the processing/preservation capacity through implementation of various schemes viz. Central Sector umbrella scheme- Pradhan Mantri Kisan Sampada Yojana (PMKSY), Centrally sponsored "PM Formalization of Micro Food Processing Enterprises (PMFME) Scheme" and Central Sector Production Linked Incentive Scheme for Food Processing Industries (PLISFPI).

So far no specific assessment has been done by MoFPI to examine income loss due to low level of processing.

(d): The details are placed at **Statement**.

(e): The Indian cold storage and food processing industry has experienced growth, mainly increasing demand for perishable goods and advancements in technology. However, there are some deficiencies particularly in sectors and states. Addressing these infrastructure gaps is vital for reducing post-harvest

losses, enhancing food security, and fostering the growth of the agricultural sector. MoFPI so far has not conducted any specific study on identifying overall regional imbalances or infrastructure deficits.

(f): The Government is aware that MSMEs constitute a significant share of food processing units in the country and face a number of constraints that affect their growth and competitiveness. These include challenges relating to access to finance, modern technology, quality and packaging infrastructure, cold chain and storage facilities, compliance with food safety standards, skilled manpower, branding and marketing, and market linkages. To address these issues, MoFPI is implementing a centrally sponsored "PM Formalisation of Micro food processing Enterprises (PMFME) Scheme" for providing financial, technical and business support for setting up of new/ upgradation of micro food processing enterprises in the country. The scheme is operational for a period of five years from 2020-21 to 2025-26 with an outlay of Rs. 10,000 Crore. The scheme aims to enhance the competitiveness of existing individual micro-enterprises in the unorganized segment of the food processing industry and promote formalization of the sector.

STATEMENT

State wise distribution of Cold Storages as on 31.01.2026 in the Country

S. No.	Name of the State	Number.	Capacity (MT)
1	Andaman and Nicobar Islands (UT)	4	2210
2	Andhra Pradesh and Telangana	480	1996340
3	Arunachal Pradesh	2	6000

4	Assam	45	212662
5	Bihar	316	1490200
6	Chandigarh (UT)	7	12462
7	Chhattisgarh	132	586863
8	Delhi	97	129857
9	Goa	29	7705
10	Gujarat	1032	4086046
11	Haryana	388	891494
12	Himachal Pradesh	89	181318
13	Jammu and Kashmir	102	404814
14	Jharkhand	60	250077
15	Karnataka	271	930379
16	Kerala	202	96655
17	Lakshadweep (UT)	1	15
18	Madhya Pradesh	341	1498651
19	Maharashtra	672	1259932
20	Manipur	2	4500
21	Meghalaya	4	8200
22	Mizoram	3	4071
23	Nagaland	5	8150
24	Orissa	182	579321
25	Pondicherry (UT)	4	185
26	Punjab	780	2642715
27	Rajasthan	192	661876
28	Sikkim	2	2100

29	Tamil Nadu	188	399690
30	Telangana	117	627131
31	Tripura	14	46354
32	Uttar Pradesh	2489	15101408
33	Uttarakhand	62	206848
34	West Bengal	517	5952997
		8831	40289226

(Source: Directorate of Marketing and Inspection (DMI) upto 2009, National Horticulture Board (NHB), National Horticulture Mission (NHM), Horticulture Mission for North East and Himalayan States (HMNEH)) and MoFPI

1. The details of the total number of warehouses registered under Warehousing Development and Regulatory Authority

Sl. No.	State Name	Total no. of active warehouses registered with WDRA	Capacity in MT
1	Andaman And Nicobar Islands	0	0
2	Andhra Pradesh	269	3329187
3	Arunachal Pradesh	0	0
4	Assam	10	137218
5	Bihar	140	803464
6	Chandigarh	0	0
7	Chhattisgarh	215	2430958
8	Delhi	2	32458

9	Goa	0	0
10	Gujarat	331	2192937
11	Haryana	252	4436898
12	Himachal Pradesh	3	8850
13	Jammu And Kashmir	23	175966
14	Jharkhand	35	294860
15	Karnataka	79	999630
16	Kerala	20	144602
17	Ladakh	0	0
18	Lakshadweep	0	0
19	Madhya Pradesh	3548	19369664
20	Maharashtra	417	2941813
21	Manipur	0	0
22	Meghalaya	0	0
23	Mizoram	0	0
24	Nagaland	1	13000
25	Odisha	101	895400
26	Puducherry	1	7350
27	Punjab	92	2465921
28	Rajasthan	482	4312019
29	Sikkim	0	0
30	Tamil Nadu	838	1882299
31	Telangana	220	2845586
32	Dadra And Nagar Haveli And Daman And Diu	0	0

33	Tripura	1	11277
34	Uttarakhand	8	62143
35	Uttar Pradesh	301	4798429
36	West Bengal	50	559402
	Total	7439	55151331

Source: WDRA

The details of the processing infrastructure created through the various component schemes of PMKSY including the food parks

Figures in lakh metric tonnes/Annum

S.No	State	APC	BFL	CC	CEFPPC	MFP	OG
1	Andaman and Nicobar	0	0	0.27	0.00	0	0
2	Andhra Pradesh	0.15	0	5.73	7.28	1.88	2.98
3	Arunachal Pradesh	0	0	0.11	2.28	0.24	0
4	Assam	1.003	0.3	0.04	11.22	0	0.06
5	Bihar	0.23	0	6.75	1.61	0.6	0
6	Chandigarh	0	0	0	0.00	0	0
7	Chhattisgarh	0.3	0.014	0	1.47	0.42	0
8	Dand N Haveli and Dand D	0	0	0	0.05	0	0
9	Delhi	0	0	0	0.00	0	0
10	Goa	0	0	0	0.06	0	0
11	Gujarat	1.47	0.508	11.93	4.05	0.32	2.85
12	Haryana	0.396	0	7.28	3.79	0.11	0

13	Himachal Pradesh	0	0.08	0.99	1.89	0.43	0.06
14	Jammu and Kashmir	0	0.089	0.45	1.84	0.02	0
15	Jharkhand	0	0	0	0.00	0	0
16	Karnataka	0.08	0.22	7.25	4.51	1.6	0.24
17	Kerala	0.13	0.27	1.01	1.18	0.36	0
18	Ladakh	0	0	0	0.00	0	0
19	Lakshadweep	0	0	0	0.00	0	0
20	Madhya Pradesh	0.57	0.015	3.05	7.02	1.97	0.35
21	Maharashtra	2.81	0.698	51.65	24.73	0.85	2.11
22	Manipur	0	0	0	0.01	0.59	0
23	Meghalaya	0	0	0	0.13	0.18	0
24	Mizoram	0	0	0.32	0.00	0.07	0
25	Nagaland	0	0	0.39	0.00	0.19	0
26	Odisha	0.54	0	2.95	2.04	1.18	0
27	Puduchery	0	0	0	0.00	0	0
28	Punjab	1.18	0.17	5.85	2.54	2.04	0.24
29	Rajasthan	0.345	0.158	3.96	3.89	0.8	0
30	Sikkim	0	0	0	0.00	0	0
31	Tamil Nadu	4.11	0.734	7.32	5.54	0.1	0.46
32	Telangana	1.656	0	12.31	11.41	0.61	0
33	Tripura	0	0	0	1.03	0.07	0
34	Uttar Pradesh	0.15	1.01	8.74	9.03	0	0.8
35	Uttarakhand	0	0.75	4.62	3.21	0.78	0
36	West Bengal	0	0	4.56	4.09	0	0

	Total	15.12	5.016	147.53	115.86	15.41	10.15

CC-Integrated Cold Chain and Value Addition Infrastructure, CEFPPC-Creation/Expansion of Food Processing and Preservation Capacities, OG-Operation Greens, APC-Creation of Infrastructure for Agro Processing Clusters, MFP-Mega Food Parks (discontinued w.e.f. 01.04.2021) and CBFL- Creation of Backward and Forward Linkages (discontinued w.e.f. 01.04.2021).

OBJECTIVES OF TEAM SCHEME

6281. DR. AMOL RAMSING KOLHE:

SHRI DHAIRYASHEEL RAJSINH MOHITE-PATIL:

SHRIMATI SUPRIYA SULE:

PROF. VARSHA EKNATH GAIKWAD:

SHRI SANJAY DINA PATIL:

SHRI BHASKAR MURLIDHAR BHAGARE:

Will the Minister of **MICRO, SMALL AND MEDIUM ENTERPRISES** be pleased to state:

- (a) whether the Government is aware of the objectives of the Trade Enablement and Marketing (TEAM) Scheme to enhance market access, branding, e-commerce integration and export opportunities for enterprises and the extent to which these objectives have been realised in Maharashtra and if so, the details thereof;
- (b) whether any assessment has been undertaken of district-wise coverage, participation of enterprises and utilisation of funds under the Scheme in

Maharashtra and if so, the details thereof;

(c) whether it is a fact that enterprises in Maharashtra continue to face challenges relating to onboarding on digital marketplaces, branding support, logistics integration and access to national and international markets and if so, the details thereof;

(d) whether adequate institutional support, training and handholding mechanisms are in place to ensure effective implementation of the Scheme in the State and if so, the details thereof; and

(e) the steps taken or proposed, with timelines, to improve outreach, outcomes and measurable market linkages under the TEAM Scheme in Maharashtra?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a): The Trade Enablement and Marketing (TEAM) Initiative has been launched by the Ministry of Micro, Small and Medium Enterprises (MoMSME) under the Raising and Accelerating MSME Performance (RAMP) Programme with the objective of enhancing market access, branding, digital marketing capabilities, e-commerce integration and export opportunities for Micro and Small Enterprises (MSEs) through the Open Network for Digital Commerce (ONDC).

The key objectives of the TEAM Scheme include:

- Facilitating onboarding of MSMEs onto the ONDC network to enable digital commerce participation.

- Supporting MSMEs in creation of digital product catalogues, branding and packaging improvements.
- Providing training and capacity building on e-commerce operations, digital marketing, logistics and online payments.
- Strengthening market linkages and increasing online sales opportunities for participating enterprises.

(b) to (e): NSIC as Implementing Agency (IA) conducts MSME TEAM Workshops in various districts/Venues across the country including Maharashtra, thereby mobilising MSMEs through awareness workshops, hand-holding support and facilitation for on boarding on the TEAM portal and ONDC platform by SNPs which enables them to establish digital storefronts, access wider markets and participate in online trade.

STATUS OF FLYING TRAINING ORGANISATIONS

6282. THIRU DR. S. JAGATHRATCHAKAN:

Will the Minister of **CIVIL AVIATION** be pleased to state:-

- (a) the number of DGCA-approved Flying Training Organisations (FTOs) currently operational and the total number of commercial pilots trained annually through these institutions in the country, State-wise;
- (b) whether the Government has projected a requirement of approximately thirty thousands additional pilots over the next decade in view of fleet expansion by Indian carriers and if so, the details thereof along with the extent to which the current training capacity meets this requirement;

- (c) whether it is a fact that there are only about forty approved flying training institutions for over sixty flying bases in the country and if so, whether any assessment has been made of this capacity gap and if so, the details thereof; and
- (d) the steps expand domestic pilot training capacity including establishment of new FTOs or strengthening of public-sector aviation training infrastructure?

**THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND
MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI
MURLIDHAR MOHOL):**

(a) to (c): At present, 41 Flying Training Organisations (FTOs) have been approved by Directorate General of Civil Aviation (DGCA) in the country, operating across 63 flying bases. 3 FTOs are presently non-operational, therefore, 38 FTO are currently operational. The list of DGCA approved FTOs is attached as **Statement**.

Commercial Pilot Licences (CPLs) are not issued based on demographic parameters. During the year 2025, DGCA issued 1035 CPLs to trainees from Indian FTOs.

As regards to training capacity at DGCA approved FTOs, Civil Aviation Requirement (CAR) Section 7 Series D Part I stipulates Aircraft:Instructor: Student ratio as 1:1:10, which corresponds to current training capacity of approximately 3500 students at these FTOs. This capacity is dynamic and subject to variation due to factors such as frequent transition of instructors to

airlines after accumulation required flying hours and serviceability of aircraft.

(d): DGCA has taken following initiatives towards expansion of Indian FTOs:-

- i. DGCA has granted approval to 03 new FTOs in F.Y. 2025-26, increasing total tally of FTOs to 41 with 63 flying bases across the country.
- ii. The induction of 61 training aircraft by FTO in year 2025 for promoting the expansion of FTOs and pilot training capacity.
- iii. Civil Aviation Requirement (CAR) Section 7 Series I Part V has been revised in the year 2025, ensuring a more expeditious training framework.
- iv. CAR Section 7 Series D part I have been revised to address the emerging requirements of FTOs, wherein earlier requirement of Air Traffic Management NOC and Aerodrome Operator clearance requirements have been dispensed with at NOC stage and shifted to application stage for FTO approval. Requirement for aircraft has also been shifted to Phase - IV from erstwhile Phase - II of Certification.

STATEMENT

The list of DGCA approved FTOs

S No.	Name	Location of Flying Bases
1	Academy of Carver Aviation Pvt. Ltd.	1. Plot No. P-50, MIDC Ind. Area, Near Baramati Airport, Baramati Maharashtra.413133
2	Alchemist Aviation Pvt. Ltd.	1. Sonari Aerodrome, Jamshedpur Jharkhand-831011
3	Ambitions Flying Club Pvt. Ltd.	1. Karad Airport, Karad –Patan Road, Karad Satara, Maharashtra-415124.
4	Asia Pacific Flight Training	1. GMR HIAL Rajiv Gandhi International Airport

	Academy Ltd.	Shamshabad, 2. Kalaburagi Airport, Gulbarga, Karnataka
5	ARCA Global Aviation Private Limited	Hanger 3, Begumpet Airport, Begumpet, Hyderabad, Telangana 500016
6	Avyanna Aviation Pvt. Ltd.	Site-2, Kishangarh Airport, Ajmer, Rajasthan-305802
7	Aviation Connectivity and Infrastructure Developers Pvt. Ltd.	1. Old Technical Block, Ground Floor and 1st Floor (Old MET Office), Old Technical Block, Dharwad, Karnataka, 580030, India.
8	Banasthali Vidyapith Gliding and Flying Club	1. Banasthali Aerodrome, Dist. Tonk, Rajasthan - 304022
9	Bihar Flying Institute	1. Patna Airport, Patna, Bihar-800014.
10	Blue Ray Aviation Pvt. Ltd.	1. Mehsana Airstrip, Ahmedabad, Gujarat-384002
11	The Bombay Flying Club	1. Juhu Airport, Mumbai, Maharashtra 2. Dhule Airstrip, Mumbai, Maharashtra
12	Chetak Aviation (A unit of Sultan Education Society)	1. MS- 10 NH-91, Dhanipur Airstrip, Post Panethi, Aligarh- 202001, Uttar Pradesh-202001.
13	Chimes Aviation Academy	1. Dhana Airstrip, Sagar District - Madhya Pradesh: 470228 2. Neemuch Airstrip, Jaysingpura, Neemuch, Madhya Pradesh - 458441.
14	Dunes Aviation Academy (A unit of Ganpat Care Foundation)	1. GCF Hangar, Bahvnagar Airport, Bhavnagar, Gujarat: 364001 2. GCF Hangar, Hamirgarh Airstrip, Bhilwara, Rajasthan-312901
15	Ekvi Air Training Organistaion	1. Salem Airport, Kamlapuram Distt.: Salem

	Pvt. Ltd.	TAMILNADU-636309
16	Falcon Aviation Academy	1. Civil Airport, Ayodhya, Uttar Pradesh - 224001
		2. Rewa Airfield, Rewa, Madhya Pradesh
17	Flytech Aviation Academy	1. Nadergul Aerodrome, Hyderabad, Telangana-500070.
		2. Nagarjuna Sagar Airfield. Guntur, Andhra Pradesh-522439.
18	FSTC Flying School Pvt. Ltd.	1. Chaudhary Bansi Lal Airport, SH-16A, Village Gujrani, Bhiwani Airstrip - Haryana 127031.
		2. Narnaul Airstrip, Haryana
19	Garg Aviations Ltd.	1. Hanger No.3, Civil Aerodrome, Cantt. Kanpur-208004 Uttar Pradesh.
20	Govt. Aviation Training Institute	1. Birasal Airstrip, Birasal, Dhenkanal, Odisha - 759039
21	The Gujarat Flying Club	1. Civil Aerodrome, Harni Road, Vadodara-Gujarat , 390022
		2. Amreli Airstrip, Amreli- Gujarat 365601.
22	Govt. Flying Training School	1. Jakkur Aerodrome, Bangalore Karnataka
23	Haryana Institute of Civil Aviation	1. Civil Aerodrome, Kunjpura Road, Karnal Haryana
		2. Civil Aerodrome, Hisar, Haryana
		3. Civil Aerodrome , Pinjore, Haryana
24	Indian Flying Academy (A unit of Shaurya Flight Sim Pvt. Ltd.	1. Hangar No. 02, Khajuraho Airport, Khajuraho, M.P 471606
25	Indira Gandhi Rashtriya Uran Akademi	1. Fursatganj Airfield, Raebareli, Amethi-, Uttar Pradesh 229302.

		2. Airport Authority of India, Birsi Airport, P.O.P; Paraswada, Gondia, Maharashtra , 441614,
		3. Kalaburagi Airport, Gulbarga Karnataka
26	Jet Serve Aviation Pvt. Ltd.	1. Flyola Aviation Academy, Terminal Road, Khajuraho Airport, Khajuraho, Madhya Pradesh.
		2. Flyola Aviation Academy, Jalgaon Airport, Jalgaon Maharashtra-425003
27	Jharkhand Flying Institute	1. Jharkhand Flying Institute Dumka Airport, Dumka, Santhal Pargana Dumka, Jharkhand, Dumka, Jharkhand-814119, India
28	The Madhya Pradesh Flying Club Ltd.	1. Devi Ahilyabai Holkar Airport, Civil Aerodrome, Bijasan Road, Indore- Madhya Pradesh , 452005.
		2. Raja Bhoj Airport, Bairagarh, Bhopal- Madhya Pradesh , 462030.
29	Nagpur Flying Club	1. Hangar no. 1, Dr. Babasaheb Ambedkar International Airport, Sonagaon Aerodrome, Nagpur- Maharashtra 440005
		2. Moorwa airstrip, Chandrapur, Maharashtra
30	National Flying Training Institute Pvt. Ltd	1. Birsi Airport, Paraswada, Gondia, Maharashtra- 441614.
31	Orient Flight Aviation Academy	1. Mysore Airport, Mandakally post, Mysore , Karnataka- 571311
32	Patiala Aviation Club	1. Hanger -1, Civil Aerodrome, Sangrur Road, Patiala, Punjab- 147001

		2. Sri Guru Ram Das Jee, International Airport Amritsar Punjab
33	Pioneer Flying Academy Pvt. Ltd	1. MS- 10 NH-91, Dhanipur Airstrip, Post Panethi, Aligarh, Uttar Pradesh- 202001.
34	Rajiv Gandhi Academy for Aviation Technology	1. International Airport Thiruvananthapuram, Kerala
35	Redbird Flight Training Academy Pvt. Ltd.	1. Baramati Airport, Pune District, Maharashtra - 413133
		1. Baramati Airport, Pune District, Maharashtra - 413133
		3. Lilabari Airport district North Lakhimpur, Assam
		4. Kalaburagi Airport, Karnataka -545102
		5. Belagavi Airport, Belagavi, Karnataka
36	Sha- Shib Flying Academy	1. Guna Airport, Madhya Pradesh - 473001
37	Skynex Aero Pvt. Ltd.	1. Jalgaon Airport, Jalgaon, Maharashtra - 425003
		2. Mahsana, Gujarat
38	SVKM NMIMS Academy of Aviation	1. Shirpur Airstrip, Dist. Dhule , Maharashtra-425405
39	Telangana State Aviation Academy	1. Begumpet Airport Hyderabad, Telangana-500011
40	Vision Flying Training Institute	VFTI Hangar, Amreli Airport, Chital Road, Amreli, Gujarat,365601.
41	Wings Aviation Pvt. Ltd.	1. Begumpet Airport Hyderabad Telangana-500016

Source: Directorate General of Civil Aviation

OUTSTANDING DUES OF DISCOMS

6283. SHRI NAVEEN JINDAL:

Will the Minister of **POWER** be pleased to state:

- (a) the details of outstanding dues of DISCOMs at present, State/UT-wise;
- (b) whether certain States have floated bonds to retire the accumulated debt of DISCOMs under the Ujwal Discom Assurance Yojana (UDAY) during the last three years, if so, the details thereof, State/UT-wise and year-wise;
- (c) the reasons for delay in payments by DISCOMs; and
- (d) the remedial steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

(a): The Government of India notified the Electricity (Late Payment Surcharge and Related Matters) Rules, 2022 (LPS Rules) on 3rd June, 2022. As per the Rules, all dues owed to Generating Companies (IPPs, CPSEs, and Renewable Energy Developers), Traders, and TRANSCOs, including late payment surcharges, accrued up to 3rd June, 2022, were classified as legacy arrears. These arrears were required to be rescheduled, with distribution licensees paying them in Equated Monthly Installments (EMIs). The Rules also provide a framework for the time-bound clearance of current dues.

As a result, the outstanding legacy dues have reduced from Rs 1,39,947 crore as on 03.06.2022 to Rs 3,330 crore as on 27.03.2026. DISCOMs (distribution utilities) are also paying their current dues in time to avoid

regulation under the Rules.

For implementation of the Rules, PRAAPTI (Payment Ratification and Analysis in Power Procurement) portal was used. State-wise details of outstanding dues of DISCOMs as per PRAAPTI portal are placed at **Statement- I.**

(b): Ujwal DISCOM Assurance Yojana (UDAY) was launched by the Government of India in November 2015 with the overall aim of operational and financial turnaround of distribution utilities through financial restructuring. 27 States (except Odisha and West Bengal) and 5 UTs (except Delhi and Chandigarh) signed MoU under UDAY.

The Status of bonds issued under UDAY upto FY 2016-17 is attached as **Statement-II.** No bonds were issued under UDAY in last three years.

(c) and (d): Major reasons for delay in payments by distribution utilities is due to following:

- Regulatory disallowance of expenses incurred by distribution utilities.
- Continued gap between Average Cost of Supply and Average Revenue Realised (ACS-ARR Gap)
- Delayed receipt of subsidy and Government department dues from the State Governments.

Government of India has taken several measures to improve financial discipline in distribution utilities:

- i. Rules for implementation of Fuel and Power Purchase Cost Adjustment

(FPPCA) and cost reflective tariff so as to ensure that all prudent cost for supply of electricity is passed through.

- ii. Rules and Standard Operating Procedure issued for proper subsidy accounting and their timely payment.
- iii. Revamped Distribution Sector Scheme (RDSS) launched in 2021 wherein works amounting to Rs 2.83 lakh crore have been sanctioned across the country for loss reduction and smart metering works. The release of funds for loss reduction works under the scheme is contingent on improvement in operational and financial performance of utilities. This conditionality has helped in bringing financial discipline in DISCOMs. Further, execution of above works would help reduce technical and commercial losses of the utilities.
- iv. Timely Payment of dues through LPS Rules.
- v. The Additional Borrowing consent of 0.5% of GSDP to State Governments, which is conditional on them undertaking specific reforms in the power sector.
- vi. Additional Prudential Norms for sanctioning of loans to State owned power utilities such as DISCOMs/ GENCOs/ TRANSCOs contingent on the performance of power distribution utilities against prescribed conditions.

STATEMENT-I

Details of State-wise outstanding dues as on 03.06.2022 and balance outstanding dues as on 27.03.2026 to be paid to suppliers*

(In Rs. Cr.)Sl. No.	State/ UT	DISCOM	As on 03.06.2022	As on 27.03.2026		
			Legacy dues as per DISCOMs	Balance legacy dues after payment of 44 EMIs	Current dues as per PRAAPTI#	Total dues (Current + Legacy)
1	Andhra Pradesh	Andhra Pradesh Power Purchase Coordination Committee	18,309	-	1,375	1,375
2	Andhra Pradesh	Andhra Pradesh Southern Power Distribution Company Limited		-	384	384
3	Andhra Pradesh	Andhra Pradesh Eastern Power Distribution Company Limited		-	73	73
4	Andhra Pradesh	Andhra Pradesh Central Power Distribution Company Limited		-	54	54
5	Arunachal Pradesh	Arunachal Power Distribution Department	-	-	0	0
6	Assam	Assam Power Distribution Company Limited	-	-	61	61
7	Bihar	North Bihar Power Distribution Company Ltd.	430	-	4	4
8	Bihar	South Bihar Power Distribution Company Ltd.	662	-	0	0
9	Chandigarh	Chandigarh Power	-	-	0	0

(In Rs. Cr.)Sl. No.	State/ UT	DISCOM	As on 03.06.2022	As on 27.03.2026		
			Legacy dues as per DISCOMs	Balance legacy dues after payment of 44 EMIs	Current dues as per PRAAPTl#	Total dues (Current + Legacy)
		Distribution Limited				
10	Chhattisgarh	Chhattisgarh State Power Distribution Company Limited	4,162	-	77	77
11	Delhi	The New Delhi Municipal Council	-	-	31	31
12	Delhi	BSES Rajdhani Power Limited	-	-	2	2
13	Delhi	Delhi Tata Power Distribution Limited	-	-	0	0
14	Delhi	BSES Yamuna Power Limited	-	-	0	0
15	DNH and DD	Dadra And Nagar Haveli And Daman And Diu Power Distribution Corporation Ltd	-	-	48	48
16	Goa	Goa Power Department	-	-	1	1
17	Gujarat	Gujarat Urja Vikas Nigam Limited	-	-	11	11
18	Haryana	Haryana Power Purchase Centre	-	-	179	179
19	Himachal Pradesh	Himachal Pradesh State Electricity Board Limited	-	-	15	15

(In Rs. Cr.)Sl. No.	State/ UT	DISCOM	As on 03.06.2022	As on 27.03.2026		
			Legacy dues as per DISCOMs	Balance legacy dues after payment of 44 EMIs	Current dues as per PRAAPTl#	Total dues (Current + Legacy)
20	Jammu and Kashmir	Jammu And Kashmir State Power Trading Company Limited	14,164	-	886	886
21	Jharkhand	Jharkhand Bijli Vitran Nigam Limited	6,000	-	90	90
22	Karnataka	Bangalore Electricity Supply Company Ltd.	7,529	612	1,142	1,754
23	Karnataka	Hubli Electricity Supply Company Ltd.	1,247	-	493	493
24	Karnataka	Gulbarga Electricity Supply Company Ltd.	2,129	41	288	329
25	Karnataka	Chamundeshwari Electricity Supply Corporation Limited	2,528	92	266	358
26	Karnataka	Mangalore Electricity Supply Company Ltd.	125	10	1	11
27	Kerala	Kerala State Electricity Board Limited	-	-	14	14
28	Madhya Pradesh	Madhya Pradesh Power Management Co Ltd	8,500	-	95	95
29	Maharashtra	Maharashtra State	17,320	1,150	1,625	2,775

(In Rs. Cr.)Sl. No.	State/ UT	DISCOM	As on 03.06.2022	As on 27.03.2026		
			Legacy dues as per DISCOMs	Balance legacy dues after payment of 44 EMIs	Current dues as per PRAAPTl#	Total dues (Current + Legacy)
		Electricity Distribution Co. Ltd				
30	Maharashtra	Adani Electricity Mumbai Limited	-	-	15	15
31	Maharashtra	Tata Power Co Ltd- Mumbai Distribution	-	-	0	0
32	Manipur	Manipur State Power Distribution Company Limited	161	-	44	44
33	Meghalaya	Meghalaya Power Distribution Corporation Limited	-	-	0	0
34	Mizoram	Mizoram Power Department	-	-	0	0
35	Nagaland	Nagaland Power Department	-	-	26	26
36	Odisha	Grid Corporation of Odisha	-	-	420	420
37	Puducherry	Puducherry Power Department	-	-	0	0
38	Punjab	Punjab State Power Corporation Limited	-	-	279	279
39	Rajasthan	Jodhpur Vidyut Vitran Nigam	4,096	-	488	488

(In Rs. Cr.)Sl. No.	State/ UT	DISCOM	As on 03.06.2022	As on 27.03.2026		
			Legacy dues as per DISCOMs	Balance legacy dues after payment of 44 EMIs	Current dues as per PRAAPTl#	Total dues (Current + Legacy)
		Ltd.				
40	Rajasthan	Jaipur Vidyut Vitran Nigam Ltd.	8,874	-	122	122
41	Rajasthan	Ajmer Vidyut Vitran Nigam Ltd.	9,264	-	130	130
42	Rajasthan	Rajasthan Discoms Power Procurement Centre	-	-	0	0
43	Sikkim	Sikkim Power Department	-	-	3	3
44	Tamil Nadu	Tamil Nadu Generation and Distribution Corporation Limited	17,734	1,395	152	1,547
45	Telangana	Southern Power Distribution Company Of Telangana	2,977	-	52	52
46	Telangana	Telangana State Northern Power Distribution Company	6,973	-	134	134
47	Tripura	Tripura State Electricity Corporation Limited	-	-	72	72
48	Uttar Pradesh	Uttar Pradesh Power Corporation Ltd	6,762	-	4,277	4,277
49	Uttar Pradesh	Noida Power Company Limited	-	-	0	0
50	Uttarakhand	Uttarakhand Power Corporation Limited	-	-	42	42
51	West Bengal	West Bengal State Electricity Distribution	-	-	20	20

(In Rs. Cr.)Sl. No.	State/ UT	DISCOM	As on 03.06.2022	As on 27.03.2026		
			Legacy dues as per DISCOMs	Balance legacy dues after payment of 44 EMIs	Current dues as per PRAAPTl#	Total dues (Current + Legacy)
		Company Ltd.				
52	West Bengal	Damodar Valley Corporation	-	-	67	67
53	West Bengal	India Power Corporation Limited	-	-	37	37
		Total	1,39,947	3,300	13,594	16,894

*: Suppliers include generating, transmission and trading companies.

#: Current dues are within the trigger date as per the Rule

STATEMENT- II

The Status of bonds issued under UDAY upto FY 2016-17

Sl. No.	State	Total DISCOM liabilities as on 30-09-2015	DISCOM liabilities to be restructured as per MoU	Total bonds to be issued by States as per MoU	Bonds issued by States	Bonds issued by DISCOMs	Total bonds issued under UDAY
1.	Andhra Pradesh	14,721	11,008	8,893	8,256	0	8,256
2.	Assam	1,510	1,510	1,132	-	0	-
3.	Bihar	3,109	3,109	2,332	2,332	777	3,109
4.	Chhattisgarh	1,740	1,305	870	870	0	870
5.	Haryana	34,602	34,602	25,950	25,950	0	25,950

6.	Himachal Pradesh	3,854	3,854	2,891	2,891	0	2,891
7.	Jand K	3,538	3,538	3,538	3,538	0	3,538
8.	Jharkhand	7,215	7,215	6,924	6,136	0	6,136
9.	Madhya Pradesh	34,739	7,360	7,360	7,360	0	7,360
10.	Maharashtra	22,097	6,613	4,960	4,960	0	4,960
11.	Meghalaya	167	167	125	125	0	125
12.	Punjab	20,838	20,838	15,629	15,629	0	15,629
13.	Rajasthan	83,229	83,229	62,422	62,422	12,368	74,790
14.	Tamil Nadu	30,420	30,420	22,815	22,815	0	22,815
15.	Telangana	11,897	11,897	8,923	8,923	0	8,923
16.	Uttar Pradesh	53,211	53,211	39,908	39,133	10,377	49,510
	TOTAL	3,26,887	2,79,876	2,14,672	2,11,340	23,522	2,34,862

एमएसएमई के लिए डिजिटल सरकारी अवसंरचना

6284. श्रीमती मंजू शर्मा:

क्या सूक्ष्म, लघु और मध्यम उद्यम मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार ने सूक्ष्म, लघु और मध्यम उद्यम (एमएसएमई) क्षेत्र के लिए डिजिटल सरकारी अवसंरचना (डीपीआई) के निर्माण और विकास के लिए कोई कदम उठाए हैं और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है;
- (ख) क्या सरकार ने एमएसएमई क्षेत्र के कार्यबल को डीपीआई अपनाने में सहायता करने के लिए उन्हें कुशल बनाने हेतु कोई कदम उठाए हैं, यदि हाँ, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं; और
- (ग) क्या सरकार ने एमएसएमई क्षेत्र को आसान, किफायती और समय पर ऋण प्रदान करने के लिए बिग डेटा और कृत्रिम बुद्धिमत्ता (एआई) जैसी प्रौद्योगिकियों का उपयोग करने के लिए कोई कदम उठाए हैं, यदि हाँ, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण

हैं?

सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय में राज्य मंत्री; तथा श्रम और रोजगार मंत्रालय में राज्य मंत्री (कुमारी शोभा कारानन्दलाजे):

(क): सरकार ने डिजिटल सार्वजनिक अवसंरचना के निर्माण और विकास के लिए कई कदम उठाए हैं। इस प्रकार विकसित की गई अधिकांश अवसंरचना जैसे कि सरकारी ई-मार्केटप्लेस (जेम), वित्तीय लेन-देन के लिए यूनिफाइड पेमेंट इंटरफेस (यूपीआई) भुगतान प्रणाली, डिजिटल लॉकर, आधार, न्यू-एज गवर्नेंस के लिए यूनिफाइड मोबाइल एप्लिकेशन (उमंग), माई जीओवी आदि सामान्य उपयोग के लिए हैं, जिसने देश में डिजिटल अवसंरचना में काफी सुधार किया है। सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय (एमएसएमई) ने अपनी स्कीमों और कार्यक्रमों का कार्यान्वयन करने के लिए विभिन्न टूल और पोर्टल बनाया है, जिनमें अन्य के साथ-साथ, एमएसएमई पंजीकरण के लिए सिंगल विंडो ऑनलाइन उद्यम पंजीकरण पोर्टल, शिकायत निवारण के लिए एमएसएमई चैंपियंस पोर्टल, विपणन सहायता के लिए एमएसएमई ग्लोबल मार्ट पोर्टल, केंद्रीय सार्वजनिक क्षेत्र उद्यमों (सीपीएसई) द्वारा सूक्ष्म और लघु उद्यमों (एमएसई) से खरीद तथा विलंबित भुगतान की निगरानी के लिए एमएसएमई संबंध और एमएसएमई समाधान शामिल हैं।

(ख): सरकार ने स्किल इंडिया, एकीकृत सरकारी ऑनलाइन प्रशिक्षण (आईगोट) कर्मयोगी प्लेटफॉर्म और इसी प्रकार के अन्य माध्यम से प्रशिक्षण, कौशल विकास और डिजिटल साक्षरता अभियान संचालित करके डिजिटल सार्वजनिक अवसंरचना को अपनाने में सहायता प्रदान करने के लिए एमएसएमई कार्यबल को कुशल बनाने हेतु कई कदम उठाए हैं। एमएसएमई मंत्रालय के पास टूल रूम, प्रौद्योगिकी केंद्रों, एमएसएमई-विकास कार्यालयों (एमएसएमई-डीएफओ) और उद्यमिता विकास संस्थानों (ईडीआई) के माध्यम से प्रशिक्षण प्रदान करने के लिए उद्यमिता कौशल विकास कार्यक्रम (ईएसडीपी) जैसी कई स्कीमें हैं। इसके अलावा, सरकार ओपन नेटवर्क फॉर डिजिटल कॉमर्स (ओएनडीसी) के माध्यम से एमएसएमई को ई-मार्केट और डिजिटल कॉमर्स में शामिल होने में सहायता प्रदान कर रही है।

(ग): डिजिटल सेवाओं में सुधार करने और एमएसएमई क्षेत्र को आसान, किफायती और समय पर ऋण प्रदान करने के लिए बिग डेटा और कृत्रिम बुद्धिमत्ता (एआई) का उपयोग करने के लिए विभिन्न पद्धतियां विकसित की गई हैं, जिनमें अन्य बातों के साथ-साथ व्यापार प्राप्य छूट प्रणाली (ट्रेड्स), भारत-एआई मिशन, रेगुलेटरी सैंडबॉक्स और अकाउंट एग्रीगेटर फ्रेमवर्क शामिल हैं। भारतीय रिजर्व बैंक (आरबीआई) ने विलंबित भुगतान के मुद्दे का समाधान करने के लिए व्यापार प्राप्य छूट प्रणाली (ट्रेड्स) प्लेटफॉर्म बनाया है, नवाचारों को बढ़ावा देने के लिए रेगुलेटरी सैंडबॉक्स खोला है, जो प्रौद्योगिकी और डेटा एनालिटिक्स के उपयोग के माध्यम से एमएसएमई के लिए ऋण अंतर को पाट सकता है तथा सुरक्षित, पारदर्शी एवं कुशल तरीके से वित्तीय डेटा के साझाकरण और एकीकरण को संभव बनाने के लिए अकाउंट एग्रीगेटर (एए) फ्रेमवर्क की स्थापना की है।

IMPACT OF FLUCTUATIONS IN FUEL PRICES

6285. DR. KADIYAM KAVYA:

Will the Minister of **PETROLEUM AND NATURAL GAS** be pleased to state:

- (a) the year-wise trend in retail prices of petrol and diesel during the last three years in Telangana, district-wise including Warangal;
- (b) whether any assessment has been conducted to examine the impact of fluctuations in fuel prices on agricultural operations, input costs, transportation of produce and farm incomes in Warangal Lok Sabha Constituency and if so, the details thereof; and
- (c) whether the Government has considered or proposes to consider any targeted relief measures, differential pricing, subsidy support or cost-mitigation mechanisms for farmers and rural consumers in Warangal and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS; AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SURESH GOPI):

(a) to (c): Prices of petrol and diesel in the country are market-determined and the Public Sector Oil Marketing Companies (OMCs) take appropriate decision on pricing of petrol and diesel.

Government makes fiscal interventions whenever necessary to calibrate the tax structure applicable for petroleum products. Central Excise duty was reduced by the Central Government by a total of Rs. 13/litre and Rs. 16/litre on petrol and diesel respectively in two tranches in November 2021 and May 2022, which was fully passed on to consumers. In March, 2024, OMCs reduced the retail prices of petrol and diesel by Rs. 2 per litre each. But in April 2025, when excise duty on Petrol and Diesel was increased by Rs. 2 per litre each it was not passed on to consumers.

Recently due to the West Asia crisis, international crude oil prices have risen significantly. To protect consumers from its impact, Government has decided to absorb a part of this burden and has reduced the excise duties on petrol and diesel by Rs. 10 per litre each.

PSU OMCs have also carried out an intra-state freight rationalisation to reduce price differentials within a state.

The impact of increase/decrease in prices of petrol and diesel, including agricultural operations, can be assessed through their impact on inflation measured by Wholesale Price Index (WPI). The combined weightage of Petrol and Diesel in the WPI index is 4.7%.

The district wise details of Retail Selling Prices (RSP) of Petrol and Diesel as on 1st April of every year since 2023 in the state of Telangana are given at **Statement**

STATEMENT**Retail Selling Prices (RSP) of Petrol and Diesel in Telangana**

S. No	District	Market Name	As on 01.04.2023		As on 01.04.2024		As on 01.04.2025		As on 01.03.2026	
			Petrol	Diesel	Petrol	Diesel	Petrol	Diesel	Petrol	Diesel
1	ADILABAD	ADILABAD	111.90	99.90	109.65	97.73	108.83	97.10	108.83	97.10
2	BHADRADRI KOTHAGUDEM	KOTHAGUDAM	110.65	98.73	108.39	96.56	108.45	96.61	108.45	96.61
3	HYDERABAD	HYDERABAD	109.66	97.82	107.41	95.65	107.46	95.70	107.46	95.70
4	JAGITIAL	JAGTIAL	110.35	98.45	108.09	96.28	108.15	96.33	108.15	96.33
5	JANGAON	JANGOAN	109.60	97.76	107.35	95.59	107.41	95.64	107.41	95.64
6	JAYASHANKAR BHUPALPA	BHUPALAPALLI	109.74	97.89	107.49	95.71	107.54	95.77	107.54	95.77
7	JOGULAMBA GADWAL	GADWAL	111.51	99.55	109.26	97.38	108.83	97.10	108.84	97.11
8	KAMAREDDY	KAMAREDDY	110.71	98.79	108.46	96.62	108.52	96.67	108.52	96.67
9	KARIM NAGAR	KARIMNAGAR	109.77	97.91	107.52	95.74	107.57	95.79	107.57	95.79
10	KHAMMAM	KHAMMAM	109.68	97.82	107.43	95.65	107.48	95.70	107.49	95.71

11	KOMRAM BHEEM ASIFABA	ASIFABAD	111.45	99.48	109.19	97.31	108.83	97.10	108.83	97.10
12	MAHABUBABAD	MEHBUBABAD	109.84	97.98	107.58	95.80	107.64	95.85	107.64	95.85
13	MANCHERIAL	MANCHERIAL	110.70	98.78	108.44	96.61	108.50	96.66	108.50	96.66
14	MEDAK	MEDAK	110.43	98.54	108.17	96.36	108.23	96.42	108.08	96.28
15	MEDCHAL MALKAJGIRI	MEDCHAL	109.66	97.82	107.41	95.65	107.46	95.70	107.47	95.71
16	MEHABUBNAGAR	MAHBOOBNGR	110.60	98.70	108.35	96.53	108.41	96.58	108.41	96.59
17	MULUGU	MULUG	109.49	97.65	107.24	95.48	107.29	95.53	107.29	95.53
18	NAGARKURNOOL	NAGARKRNUL	110.84	98.92	108.58	96.75	108.64	96.80	108.65	96.81
19	NALGONDA	NALGONDA	109.57	97.72	107.32	95.54	107.37	95.60	107.38	95.60
20	NARAYANPET	NARAYANPET	111.40	99.45	109.15	97.28	108.83	97.10	108.84	97.10
21	NIRMAL	NIRMAL	111.36	99.40	109.10	97.22	108.82	97.10	108.82	97.10
22	NIZAMABAD	NIZAMABAD	111.42	99.46	109.17	97.28	108.83	97.10	108.83	97.10
23	PEDDAPALLI	PEDDAPALLY	110.20	98.31	107.94	96.14	108.00	96.19	108.00	96.19
24	RAJANNA SIRCILLA	SIRICILLA- KARIMNAGAR	110.21	98.33	107.96	96.16	108.02	96.21	108.02	96.21

25	RANGAREDDI	KULKACHERLA- VIKARABAD- MAHABUBNAGAR	110.60	98.70	108.35	96.53	108.41	96.58	108.41	96.59
26	SANGAREDDY	SANGAREDDY	110.05	98.19	107.79	96.01	107.84	96.06	107.85	96.07
27	SIDDIPET	SIDDIPET	110.07	98.19	107.81	96.02	107.86	96.07	107.86	96.07
28	SURYAPET	SURYAPET	109.04	97.22	106.78	95.05	106.83	95.10	106.84	95.10
29	VIKARABAD	VIKARABAD	110.59	98.69	108.33	96.52	108.39	96.57	108.40	96.57
30	WANAPARTHY	WANAPARTHY PANGAL	111.21	99.27	108.96	97.10	108.82	97.10	108.83	97.11
31	WARANGAL	WARANGAL	109.10	97.29	106.84	95.11	106.89	95.17	106.89	95.17
32	YADADRI BHUVANAGIRI	BHONGIR	109.39	97.57	107.14	95.40	107.20	95.45	107.20	95.46

Source: IOCL

अशोधित औद्योगिक अपशिष्ट और सीवेज को नदियों में बहाना

6286. श्री निलेश ज्ञानदेव लंके:

डॉ. शिवाजी बंडाप्पा कालगे:

क्या **जल शक्ति** मंत्री यह बताने की कृपा करेंगे कि:

- (क) सरकार द्वारा देश भर में, विशेषकर महाराष्ट्र में अशोधित औद्योगिक अपशिष्ट और सीवेज को नदियों में बहाए जाने से रोकने के लिए तत्काल क्या कदम उठाए जा रहे हैं;
- (ख) क्या सरकार ने राज्य में नदी के प्रदूषित जल के कारण स्थानीय समुदायों के समक्ष आ रहे स्वास्थ्य संबंधी खतरों का आकलन करने के लिए हाल ही में कोई वैज्ञानिक अध्ययन कराया है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ग) क्या सरकार का उन संवेदनशील क्षेत्रों को राष्ट्रीय नदी आपातकाल क्षेत्र घोषित करने का विचार है जहां प्रदूषण का स्तर सुरक्षित सीमा से अधिक है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और
- (घ) क्या सरकार का राष्ट्रव्यापी 'जनभागीदारी' पहल के अंतर्गत नदी पुनरुद्धार के प्रयासों में स्थानीय समुदायों, धार्मिक संस्थानों और स्वयंसेवकों को शामिल करने का भी विचार है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

जल शक्ति मंत्रालय में राज्य मंत्री (डॉ. राज भूषण चौधरी):

(क): नदियों की सफ़ाई एक निरंतर चलने वाली प्रक्रिया है। नदियों अथवा अन्य जल निकायों में निर्वहन से पहले, निर्धारित मानकों के अनुसार सीवेज का उचित उपचार सुनिश्चित करना राज्यों/संघ राज्य क्षेत्रों की प्राथमिक ज़िम्मेदारी है। औद्योगिक बहिःस्रावों के निर्वहन की निगरानी पर्यावरण (संरक्षण) अधिनियम, 1986 और जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 के प्रावधानों के अंतर्गत केंद्रीय प्रदूषण नियंत्रण बोर्ड (सीपीसीबी) और राज्य प्रदूषण नियंत्रण बोर्डों/समितियों द्वारा की जाती है। केंद्र सरकार ने पर्यावरण (संरक्षण) नियमावली, 1986 के तहत सामान्य निर्वहन मानक और उद्योग-विशिष्ट अपशिष्ट निर्वहन मानक अधिसूचित किए हैं, जिनका

अनुपालन औद्योगिक इकाइयों, सीवेज उपचार संयंत्रों (एसटीपी) और/ अथवा सामान्य बहिःस्राव उपचार संयंत्र (सीईटीपी) द्वारा जल निकायों में प्रदूषण की रोकथाम और नियंत्रण के लिए किया जाना है। अनुपालन न करने की स्थिति में, नियामक निकायों द्वारा संबंधित वैधानिक प्रावधानों के तहत दंडात्मक कार्रवाई की जाती है।

जल शक्ति मंत्रालय, गंगा और उसकी सहायक नदियों के लिए 'नमामि गंगे' की केंद्रीय क्षेत्र योजना के माध्यम से तथा अन्य नदियों के लिए 'राष्ट्रीय नदी संरक्षण योजना' (एनआरसीपी) की केंद्र प्रायोजित योजना के माध्यम से, देश की नदियों के चिन्हित खंडों में प्रदूषण कम करने के लिए हेतु वित्तीय और तकनीकी सहायता प्रदान करके राज्यों/संघ राज्य क्षेत्रों के प्रयासों में सहायता करता है।

एनआरसीपी के अंतर्गत, महाराष्ट्र में कृष्णा, पंचगंगा, गोदावरी और मूला-मुथा नदियों के प्रदूषण को कम करने के लिए कराड में 28 मिलियन लीटर प्रतिदिन (एमएलडी), सांगली में 27 एमएलडी, कोल्हापुर में 78 एमएलडी, नांदेड़ में 26 एमएलडी, नासिक में 100 एमएलडी, त्र्यंबकेश्वर में 1 एमएलडी और पुणे में 74 एमएलडी क्षमता वाले एसटीपी बनाए गए हैं।

(ख): नदी जल के अलग-अलग इस्तेमाल करने के उद्देश्य से, सीपीसीबी नदी के जल को उसके इस्तेमाल के आधार पर अलग-अलग गुणवत्ता मापदंड तय करता है और उसे अलग-अलग श्रेणी में बांटता है। पेयजल के लिए, जल को कीटाणु-मुक्त करने के बाद (बिना किसी पारंपरिक उपचार के) श्रेणी 'क' के मानकों को पूरा करना, और ऑउटडोर बाथिंग के लिए श्रेणी 'ख' के मानकों को पूरा करना आवश्यक है। जल शक्ति मंत्रालय में उपलब्ध सूचना के अनुसार, नदी के संदूषित जल के कारण स्थानीय समुदायों को होने वाले स्वास्थ्य से जुड़े खतरों का पता लगाने के लिए कोई वैज्ञानिक अध्ययन नहीं किया जा रहा है।

(ग): राष्ट्रीय जल गुणवत्ता निगरानी कार्यक्रम के तहत, सीपीसीबी विभिन्न राज्यों/संघ राज्य क्षेत्रों के प्रदूषण नियंत्रण बोर्डों/समितियों के सहयोग से, 4922 निगरानी स्टेशनों के एक नेटवर्क के माध्यम से नदियों और अन्य जल निकायों की जल गुणवत्ता की निगरानी करता है। इनमें से, 2265

स्टेशन पूरे देश में नदियों पर स्थित हैं, जिनमें महाराष्ट्र की नदियों पर 182 स्थान शामिल हैं। जैव रासायनिक ऑक्सीजन मांग (बीओडी) सांद्रता के रूप में मापे गए जैविक भार के आधार पर, जो स्थान/नदी खंड आउटडोर बाथिंग के लिए जल गुणवत्ता के प्राथमिक मानदंडों को पूरा नहीं करते, उन्हें प्रदूषित नदी खंडों (पीआरएस) के रूप में चिह्नित किया जाता है: जैसे प्राथमिकता-I (बीओडी > 30.0 मिलीग्राम प्रति लीटर (मिलीग्राम/लीटर)), प्राथमिकता-II (20.1-30.0 मिलीग्राम/लीटर), प्राथमिकता-III (10.1-20.0 मिलीग्राम/लीटर), प्राथमिकता-IV (6.1-10.0 मिलीग्राम/लीटर) और प्राथमिकता-V (3.1-6.0 मिलीग्राम/लीटर)। सीपीसीबी द्वारा वर्ष 2025 में प्रकाशित नवीनतम रिपोर्ट <https://cpcb.nic.in/reports-3/> पर उपलब्ध है। महाराष्ट्र में, वर्ष 2025 में 54 पीआरएस की पहचान की गई थी।

(घ): एनआरसीपी और नमामि गंगे के अंतर्गत, जागरूकता अभियानों/प्रकाशनों, पैम्फलेटों, वीडियो फिल्मों, यात्राओं, नारे, चित्रकला/निबंध प्रतियोगिताओं आदि के माध्यम से नदियों के महत्व, कार्यों और पारिस्थितिक सेवाओं के बारे में स्थानीय लोगों, छात्रों और हितधारकों के बीच शिक्षा और जागरूकता बढ़ाने सहित विभिन्न संरक्षण/पुनरुद्धार गतिविधियों के संचालन के लिए प्रतिभागी राज्यों/संघ राज्य क्षेत्रों को वित्तीय सहायता प्रदान की जाती है। 'जन गंगा' नमामि गंगे का एक महत्वपूर्ण स्तंभ है, जो जन-भागीदारी के माध्यम से नदी संरक्षण में बदलाव लाने के लिए जन-जागरूकता और सामुदायिक स्वामित्व के निर्माण पर केंद्रित है। गंगा बेसिन के 5 राज्यों में, प्रदूषण निवारण की निगरानी करने और जिला स्तर पर लोगों की भागीदारी सुनिश्चित करने के लिए 139 जिला गंगा समितियों (डीजीसी) का गठन किया गया है। इसके अतिरिक्त, गंगा विचार मंच, गंगा/यमुना टास्क फोर्स, गंगा प्रहरी, गंगा सेवा दूत आदि सहित स्वयंसेवी समूहों को स्कूलों, कॉलेजों और समुदायों में जागरूकता अभियान तथा अन्य आईईसी गतिविधियों के आयोजन के लिए लगाया गया है।

वर्ष 2021 में, 'जल शक्ति अभियान (जेएसए): कैच द रेन' का विस्तार पूरे देश में किया गया। इसका मुख्य उद्देश्य वर्षा जल संचयन, जल निकायों की सूची तैयार करना और पुनरुद्धार करना,

जल शक्ति केंद्रों की स्थापना, वृक्षारोपण गतिविधियों और बड़े पैमाने पर जागरूकता बढ़ाना था। 'जेएसए: कैच द रेन' को और सुदृढ़ बनाने के लिए, दिनांक 06 सितंबर 2024 को सूरत में 'जल संचय जन भागीदारी (जेएसजेबी) पहल शुरू की गई। यह कार्यक्रम ज़मीनी स्तर पर जल संरक्षण के लिए लोगों की भागीदारी और सामूहिक प्रयासों पर बल देता है।

IMPLEMENTATION OF JJM IN MAHARASHTRA

6287. DR. BACHHAV SHOBHA DINESH:

Will the Minister of **JAL SHAKTI** be pleased to state:

- (a) the status of implementation of the Jal Jeevan Mission (JJM) in Maharashtra, district-wise, particularly in Nashik and Dhule districts;
- (b) the number of Functional Household Tap Connections (FHTCs) installed under JJM in Maharashtra, district-wise, particularly in Nashik and Dhule districts;
- (c) the number of households having access to tap water and those still without drinking water connections as on date along with the total number of households in each district and the number of households identified as requiring drinking water tap connections after survey;
- (d) the targets fixed and funds released for the said districts of Maharashtra; and
- (e) the steps being taken to ensure universal coverage and timely completion of targets under JJM in these districts?

**THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI; AND
MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI V.**

SOMANNA):

(a) to (e): Drinking water is a State subject. The power to plan, design, approve and implement drinking water supply schemes/projects lies with State Government. Government of India, in partnership with States/UTs including Maharashtra is implementing Jal Jeevan Mission, since August, 2019, to make provision of tap water supply to every rural household in the country. Under Jal Jeevan Mission (JJM), the Department of Drinking Water and Sanitation provides financial, policy guidance and technical assistance to the States and Union Territories for implementing their drinking water supply schemes.

Significant progress has been made in the State of Maharashtra since the launch of JJM, towards enhancing access to tap water for rural households. At the start of JJM in August 2019, only 48.43 lakh (33.00%) rural households were reported to have tap water connections. So far, as reported by State/UTs, more than 84.39 lakh additional rural households have been provided with tap water connections. Thus, as on 31.03.2026, out of 146.77 lakh rural households in the State, more than 132.83 lakh (i.e. 90.50%) households are reported to have tap water connections in their homes (Source: JJM-IMIS).

The district-wise details of households with tap water connections in the State of Maharashtra, including Nashik and Dhule districts, as on 31.03.2026 is at **Statement**.

The details of allocation, release and reported utilization of the fund in

Maharashtra under JJM, are as under:

Year	Central Fund			Expenditure under State share
	Allocation	Fund drawn	Expenditure	
2019-20	847.97	345.28	308.04	431.79
2020-21	1,828.92	457.23	473.59	324.56
2021-22	7,064.41	1,666.64	377.98	477.98
2022-23	7,831.25	3,915.62	3,109.53	2,972.21
2023-24	21,465.88	7,444.26	8,208.53	8,371.34
2024-25	5,352.93	1,605.88	2,235.12	3,150.59

(Source: JJM-IMIS)

Further, on 10th March, 2026, the Union Cabinet has approved the JJM 2.0 to restructure and reorient the implementation of the JJM from infrastructure creation to a service delivery, supported by drinking water governance and institutional ecosystem for sustainable rural piped potable water supply. For restructuring JJM focussing on structural reforms, Cabinet has approved enhancement of total outlay to Rs. 8.69 lakh crore with total central assistance of Rs. 3.59 lakh crore enhancing from Rs. 2.08 lakh crore approved in 2019-20 i.e. additional central share of Rs. 1.51 lakh crore.

The following corrective actions have been taken to address and overcome implementation deficiencies and ensure quality works under JJM in various parts of the country:

- i) **Financial Reconciliation** to review the status of financial reconciliation of JJM funds to identify the scheme-wise requirement of remaining funds.
- ii) **Observations of CNO** (Central Nodal Officers from GoI) and Technical

Officers were shared to identify required corrective actions and assign responsibilities for compliance.

- iii) **Celebration of Jal Arpan Diwas** – for transparent handing over of scheme to community where the Local MPs and MLAs are to be invited.
- iv) **District Technical Unit (DTU)** to be constituted to monitor and provide support to assure the water supply in the Panchayats and villages.
- v) **Jal Sewa Ankalan** to be carried out by Panchayat for all the villages. The issues to be reviewed by District Technical Unit (DTU) and action to be taken by DWSM.
- vi) **Sujalam Bharat database** to be used for reporting all the water supply assets of rural areas on digital platforms such as JJM IMIS, PM Gati Shakti.
- vii) **Review of the Data reported on IMIS-** Ensure ground verification and rectify all data anomalies with prior approval of the Apex Committee chaired by Chief Secretaries.
- viii) **Cost Apportionment-** issues related to in-admissible apportioned costs arising from higher service level to be finalised by the Apex Committee.
- ix) **Oand M Policy Finalization-** Expedite the notification of the State Oand M Policy in accordance with the national framework.
- x) **Third-Party Inspection Agency (TPIA)** of all the works under JJM with involvement of district administrative authorities.
- xi) **Source and Asset Protection Advisory** to be issued by district-level for protection of water sources and JJM assets, including pipelines,

reservoirs, and pump house.

STATEMENT

District-wise details of households with tap water connections in

Maharashtra

District	Total Households	Households with tap water supply as on 31.03.2026	in % age
Ahmednagar	7,99,754	7,25,482	90.71
Akola	2,48,458	2,22,789	89.67
Amravati	4,32,311	4,28,167	99.04
Beed	4,72,732	3,74,038	79.12
Bhandara	2,56,684	2,25,945	88.03
Buldhana	4,48,293	4,27,582	95.38
Chandrapur	3,95,251	3,59,007	90.83
Chhatrapati Sambhajnagar	4,88,084	4,26,186	87.32
Dharashiv	2,88,559	2,64,081	91.52
Dhule	3,04,035	3,02,881	99.62
Gadchiroli	2,42,119	2,24,503	92.72
Gondia	3,07,730	2,53,536	82.39
Hingoli	2,14,938	1,82,749	85.02
Jalgaon	6,90,913	6,90,791	99.98
Jalna	3,00,063	2,99,947	99.96
Kolhapur	6,84,162	6,82,927	99.82
Latur	3,74,582	3,68,099	98.27
Nagpur	3,76,864	3,67,686	97.57

Nanded	5,36,765	4,84,196	90.21
Nandurbar	3,62,721	2,47,880	68.34
Nashik	7,18,369	6,80,562	94.74
Palghar	4,51,345	3,20,099	70.92
Parbhani	2,99,744	2,72,737	90.99
Pune	8,94,641	7,79,451	87.12
Raigad	5,48,620	5,01,215	91.36
Ratnagiri	4,48,161	3,88,237	86.63
Sangli	4,59,048	4,06,506	88.55
Satara	6,18,518	5,73,272	92.69
Sindhudurg	1,93,373	1,61,316	83.42
Solapur	5,77,245	5,76,668	99.90
Thane	2,61,275	1,98,342	75.91
Wardha	2,38,877	2,35,615	98.63
Washim	2,20,115	2,01,718	91.64
Yavatmal	5,22,884	4,29,309	82.10

NIRA DEOGHAR IRRIGATION PROJECT

6288. SHRI DHAIRYASHEEL RAJSINH MOHITE-PATIL:

Will the Minister of **JAL SHAKTI** be pleased to state:

- (a) whether a proposal for financial approval of the Nira Deoghar Irrigation Project in Maharashtra was submitted to the Public Investment Board (PIB) and whether a PIB meeting was scheduled on June 7, 2024 for its evaluation;
- (b) if so, the details thereof along with the reasons for postponement of the

said meeting at the request of the concerned Ministry/Department;

(c) whether a fresh date has been fixed for rescheduling the PIB meeting and whether any follow-up proposal/request has been submitted to the PIB in this regard;

(d) if not, the reasons therefor; and

(e) the concrete steps being taken by the Ministry to expedite approval of the said project to ensure timely irrigation facilities to drought-affected farmers, particularly in the Madha Lok Sabha Constituency?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (DR. RAJ BHUSHAN CHOUDHARY):

(a) to (e): A memorandum for Public Investment Board (PIB) for inclusion of Nira Deoghar Irrigation Project of Maharashtra with estimated cost of ₹ 3,591.46 crore (June 2022 Price Level) under Pradhan Mantri Krishi Sinchai Yojna-Accelerated Irrigation Benefits Programme (PMKSY-AIBP) was submitted by Department of Water Resources, River Development and Ganga Rejuvenation to Department of Expenditure. The PIB meeting scheduled on 07th June 2024 was postponed. Revised date for PIB meeting has not been fixed. Approval for inclusion of a project under PMKSY-AIBP is taken up after successful appraisal of the project by PIB and its recommendations for inclusion under the scheme.

RESTRUCTURING OF JAL JEEVAN MISSION

6289. SHRI T.M. SELVAGANAPATHI.:

Will the Minister of **JAL SHAKTI** be pleased to state:

- (a) whether it is a fact that the Government has approved restructuring and reorienting the implementation of the Jal Jeevan Mission (JJM) from infrastructure creation to service delivery, supported by a drinking water governance and institutional ecosystem for sustainable rural piped potable water supply and if so, the details thereof;
- (b) whether it is also true that the Government has approved extension of JJM 2.0 up to December, 2028 and if so, the details thereof; and
- (c) whether it is also a fact that out of 19.36 crore rural households identified in the States and Union Territories, around 15.80 crore households have been provided with tap water connections as on date and if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI; AND
MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI V.
SOMANNA):**

(a) to (c): To enable every rural household in the country to have assured potable water, in adequate quantity of prescribed quality on regular and long-term basis, through tap water connection, since August 2019, Government of India in partnership with states, is implementing Jal Jeevan Mission (JJM) - Har Ghar Jal.

At the start the Mission, only 3.23 Crore (16.7%) rural households were reported to have tap water connections. So far, as reported by States/ UTs as on 03.03.2026, under Jal Jeevan Mission (JJM) – Har Ghar Jal more than

12.58 Crore additional rural households have been provided with tap water connections. Thus, as on 03.03.2026, out of around 19.36 Crore rural households in the country, around 15.82 Crore (81.71%) households are reported to have tap water supply in their homes. The Year-wise, State/ UT-wise, District-wise and Village-wise status of tap water connection provided under the Mission in rural areas is in public domain and available on JJM dashboard at: <https://ejalshakti.gov.in/jjmreport/JJMIndia.aspx> (<https://ejalshakti.gov.in/jjmreport/JJMIndia.aspx>)

With aim to complete the ongoing works and facilitate the certification of all Gram Panchayats as 'Har Ghar Jal', the mission has been extended up to December 2028 with enhanced outlay and restructured implementation focusing on structural reforms in rural drinking water supply sector under JJM 2.0.

REVIEW OF WATER QUALITY ISSUES

6290. SHRI UMMEDA RAM BENIWAL:

Will the Minister of **JAL SHAKTI** be pleased to state:

- (a) whether the Government has reviewed water quality issues such as fluoride and salinity in desert districts;
- (b) if so, the findings thereof; and
- (c) the remedial measures being implemented in affected regions of the country?

**THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI; AND
MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI V.
SOMANNA):**

(a) to (c): Jal Jeevan Mission (JJM) is under implementation since August, 2019, in partnership with States/ UTs including States with desert district to make provision of potable tap water supply in adequate quantity, of prescribed quality and on regular and long-term basis to rural households. Drinking Water being a State subject, the responsibility of Planning, Designing, Approval, Implementation, Operation and Maintenance of drinking water supply schemes, including those under the Jal Jeevan Mission (JJM), is vested with State/UT Governments. The Government of India supplements the efforts of the States/ UTs by providing financial, policy guidance and technical assistance.

Under the Jal Jeevan Mission, as per existing guidelines, Bureau of Indian Standards' BIS:10500 standards are adopted as benchmark for quality of water being supplied through the piped water supply schemes. Under JJM, while planning water supply schemes to provide tap water supply to households, priority is given to habitations affected by chemical contaminants including fluoride and salinity. States/ UTs have been advised to plan and implement piped water supply schemes based on alternative safe water sources for the villages with water quality issues. Further, States/ UTs have been advised to install community water purification plants (CWPPs) especially in Arsenic and Fluoride affected habitations to provide potable water to every

household to meet their drinking and cooking requirements (to the tune of 8-10 litres per capita per day) till the commissioning of piped water supply schemes compliant to JJM standards.

In consultation with various stakeholders 'Concise Handbook for Monitoring Water Quality of Piped Drinking Water Supply to Rural Households' was released in December 2024 for guidance to States/ UT's. This handbook recommended for a comprehensive testing of drinking water samples at various testing points such as source, treatment plant, storage and distribution points, and remedial action wherever necessary, to ensure that the water supplied to households is of prescribed quality (BIS:10500).

Another Handbook on Drinking Water Treatment Technologies was released in March 2023 to disseminate information regarding technologies available amongst all stakeholders to understand and implement the new technologies that address local issues and challenges faced in water-quality affected villages. The States may take up appropriate numbers of water treatment system of one or a combination of technologies depending upon techno-economic feasibility.

RECOGNITION OF TRIBAL HEALERS

6291. ADV. GOWAAL KAGADA PADAVI:

SHRI VISHALDADA PRAKASHBAPU PATIL:

SUSHRI PRANITI SUSHILKUMAR SHINDE:

Will the Minister of **TRIBAL AFFAIRS** be pleased to state:

- (a) whether the Government has recognised or proposes to recognise tribal healers as partners in public health delivery under national health programmes in collaboration with the Ministry of Health and Family Welfare and the Ministry of AYUSH and the policy framework governing such recognition;
- (b) if so, the number of tribal healers identified or formally recognised and the criteria adopted for such identification, State/UT-wise, district-wise and year-wise particularly in Maharashtra;
- (c) whether such recognised tribal healers would receive structured training, formal accreditation, certification, honorarium and legal protection and whether quality control, monitoring and standardised care protocols would be instituted to ensure safe and accountable service delivery, if so, the details thereof; and
- (d) the steps taken to ensure that documentation and integration of indigenous tribal medical knowledge do not result in commercial exploitation, misappropriation or biopiracy and the safeguards in place to protect community intellectual rights?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI DURGA DAS UIKEY):

(a): The Ministry of Tribal Affairs (MoTA) organized a national capacity-building programme for Tribal Healers at Hyderabad, Telangana on 16 January 2026. The aim was to engage tribal healers as community-level partners in strengthening health outreach in tribal areas in collaboration with the Ministry

of Health and Family Welfare (MoHFW), ICMR-RMRC BB and Ministry of AYUSH.

(b): Ministry of Tribal Affairs has articulated an indicative national target to enable recognition of one lakh tribal healers. However, identification, enumeration and criteria for recognition are undertaken at State level and through health system frameworks under Ministry of Health and Family Welfare and the Ministry of AYUSH. In the capacity building program held on 16 January 2026 at Hyderabad, Telangana, State/ UT Governments have forwarded list of approx. 500 tribal healers for attending the programme. Around 50 numbers of tribal healers from Maharashtra attended the programme.

(c): Ministry of Tribal Affairs in collaboration with Indian Council of Medical Research - Regional Medical Research Centre, Bhubaneswar, Odisha is working on developing structured capacity-building and sensitization programmes for tribal healers, including training on preventive care, awareness generation, early identification and referral linkages.

(d): The protection of indigenous tribal medical knowledge and prevention of its misuse is primarily the responsibility of State Governments, which oversee documentation processes and safeguard community intellectual rights. Ministry of Tribal Affairs has prepared a Standard Operating Procedure (SOP) for capacity building programmes that incorporates ethical considerations, including prior informed consent and respect for traditional knowledge systems.

FLIGHTS UNDER KRISHI UDAN SCHEME

6292. SHRI THARANIVENTHAN M. S.:

Will the Minister of **CIVIL AVIATION** be pleased to state:-

- (a) the total number of flights operated under Krishi Udan scheme during the last three years, State-wise, particularly for Tamil Nadu;
- (b) the volume and types of perishable agricultural produce transported under the said scheme along with the number of farmers benefited;
- (c) whether the Government has evaluated the impact of the scheme on farmers' income, market access and reduction of post-harvest losses and if so, the details thereof;
- (d) the steps taken to increase awareness and participation of small and marginal farmers in the said scheme; and
- (e) the measures adopted to integrate Krishi Udan scheme with other logistics, cold chain infrastructure and e-marketing platforms to ensure timely delivery of agricultural products?

**THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND
MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI
MURLIDHAR MOHOL):**

(a) to (e): Krishi UDAN Scheme aims to ensure seamless, cost-effective, time-bound, air transportation and associated logistics for all Agri-produce originating especially from the Northeast, hilly and tribal regions of the country, so that it improves their value realisation. The perishable tonnage handled in Tamil Nadu are as under:

FY	Quantity (in Lakh MT);
2022-23	0.30
2023-24	0.34
2024-25	0.35

With the repeal of the Air Corporation Act in March 1994, the Indian aviation sector has been deregulated. Consequently, the decision to operate on any route rests solely with the airlines, based on the route's economic viability and other relevant commercial considerations.

Krishi Udan is a convergence scheme of various initiatives by eight Ministries/Departments namely Ministry of Civil Aviation, Department of Agriculture and Farmers' Welfare, Department of Animal Husbandry and Dairying, Department of Fisheries, Ministry of Food Processing Industries, Department of Commerce, Ministry of Tribal Affairs and Ministry of Development of North-Eastern. Perishable commodities such as horticulture, fishery, livestock and processed products are covered under the Krishi Udan Scheme.

In order to facilitate and incentivise movement of agri-produce by air transportation, waiver of landing and parking charges is provided for Indian freighters and P2C (Passenger-to-Cargo) Aircraft by the Airports Authority of India (AAI) and the Ministry of Defence at selected airports under the Krishi Udan Scheme. In addition, Route Navigation Facility Charges (RNFC) and Terminal Navigational Landing Charges (TNLC) are waived at such selected AAI airports. Agricultural and Processed Food Products Export Development

Authority (APEDA), also organizes training and capacity building programs in collaboration with concerned Ministries for its stakeholders to sensitize its members regarding Government Schemes like Krishi Udan.

आदि कर्मयोगी अभियान

6293. डॉ. मन्ना लाल रावत:

क्या जनजातीय कार्य मंत्री यह बताने की कृपा करेंगे कि:

- (क) विभिन्न राज्यों में आज की तिथि तक 'आदि कर्मयोगी' अभियान के अंतर्गत नामांकित और प्रशिक्षण प्रदान किए गए व्यक्तियों की राज्य-वार कुल संख्या कितनी है;
- (ख) इस अभियान के मुख्य उद्देश्य क्या हैं और इसके प्रभावी कार्यान्वयन के लिए केन्द्र सरकार द्वारा तैयार किया गया विशिष्ट नीतिगत ढांचा, दिशा-निर्देश और कार्ययोजना क्या है;
- (ग) 'आदि कर्मयोगी' अभियान के कार्यान्वयन के लिए प्रक्रियात्मक तंत्र क्या है और इसके विस्तृत चरण-दर-चरण विवरण सहित प्रमुख प्रचालन चरणों का ब्यौरा क्या है;
- (घ) उक्त अभियान के अंतर्गत ग्राम और जिला स्तर पर गठित समूहों, समितियों अथवा प्रकोष्ठों का ब्यौरा क्या है और उनके गठन के मानदंड, विनिर्दिष्ट उत्तरदायित्व और कार्यात्मक भूमिकाएं क्या हैं; और
- (ङ) राजस्थान में उक्त अभियान के कार्यान्वयन से जिला-वार अब तक क्या परिणाम प्राप्त हुए हैं?

जनजातीय कार्य मंत्रालय में राज्य मंत्री (श्री दुर्गा दास उइके):

(क): जनजातीय कार्य मंत्रालय ने आदि कर्मयोगी अभियान को एक क्षमता निर्माण और सामुदायिक लामबंदी पहल के रूप में शुरू किया है, जिसके तहत व्यक्तियों को राज्य/जिला/ब्लॉक मास्टर प्रशिक्षकों, आदि साथियों और आदि सहयोगियों के रूप में नामांकित किया गया है। उपलब्ध कार्यक्रम आंकड़ों (लगभग) के अनुसार

- राज्य मास्टर प्रशिक्षक: 200+

- जिला मास्टर प्रशिक्षक: 2,200+
- ब्लॉक मास्टर प्रशिक्षक: 11,000+
- कुल आदि साथी: लगभग 6,79,309
- कुल आदि सहयोगी: लगभग 4,03,306

राज्य-वार नामांकन और भागीदारी ब्यौरों को कार्यक्रम डैशबोर्ड के माध्यम से राज्य सरकारों तथा जिला प्रशासन के साथ समन्वय से अनुरक्षित और अद्यतित किया जाता है, जो क्षेत्र-स्तरीय कार्यान्वयन और प्रशिक्षण रोल-आउट के लिए उत्तरदायी हैं। राज्य-वार आंकड़े **विवरण** पर दिए गए हैं।

(ख): आदि कर्मयोगी अभियान की अवधारणा जनजातीय क्षेत्रों में अंतिम छोर तक शासन और सहभागी विकास को सुदृढ़ करने के लिए प्रमुख उद्देश्यों के साथ की गई है, जिनमें निम्नलिखित शामिल हैं:

- उत्तरदायी और जवाबदेह शासन को बढ़ावा देना
- जमीनी स्तर से ऊपर के स्तर तक (बॉटम-उप) योजना और ग्राम कार्य योजना (वीएपी) को सक्षम बनाना
- बहुविधि मंत्रालयों/विभागों की योजनाओं के अभिसरण की सुविधा प्रदान करना
- शिकायत निवारण और प्रतिक्रिया तंत्र (प्रणाली) को संस्थागत बनाना

यह कार्यक्रम एक अभिसरण और सुविधा ढांचे के रूप में कार्य करता है, जबकि क्षेत्रीय (सेक्टरल) नीतियों, योजना दिशानिर्देशों और कार्यान्वयन अवसंरचना को संबंधित मंत्रालयों और राज्य सरकारों द्वारा शासित किया जाएगा।

(ग): यह मिशन एक बहु-स्तरीय और चरणबद्ध कार्यान्वयन दृष्टिकोण का अनुसरण (पालन) करता है, जिसमें शामिल हैं:

- डिजिटल प्लेटफार्मों के माध्यम से आदि कर्मयोगियों को जुटाना (लामबंद करना) और

उनका पंजीकरण करना

- कैस्केड मॉडल (राज्य-जिला-ब्लॉक-गांव) के माध्यम से प्रशिक्षण और अभिविन्यास
- सेवा वितरण और अभिसरण के लिए आदि सेवा केंद्रों (एएसके) की स्थापना
- ग्राम कार्य योजना (वीएपी) तैयार करना और अपलोड करना
- डैशबोर्ड और क्षेत्र-स्तरीय समीक्षा तंत्र के माध्यम से निरंतर निगरानी करना

संचालन निष्पादन कार्य राज्य सरकारों, जिला प्रशासनों और स्थानीय संस्थानों द्वारा किया जाता है, जिसमें जनजातीय कार्य मंत्रालय समग्र सुविधा और समन्वय सहायता प्रदान करता है।

(घ): मिशन के तहत, संस्थागत संरचना जैसे आदि सेवा केंद्र और स्थानीय स्वयंसेवी नेटवर्क (आदि साथी और सहयोगी) को ग्राम स्तर पर विकसित किया गया है, जबकि जिला और ब्लॉक प्रशासन कार्यान्वयन और समन्वय के लिए एंकर का काम करते हैं।

- ऐसी संरचनाओं का गठन और संचालन राज्य सरकारों और जिला प्राधिकरणों द्वारा किया जाता है
- भूमिकाओं में सामुदायिक लामबंदी, शिकायत सुविधा, अभिसरण योजना और ग्राम कार्य योजना (वीएपी) को तैयार करने में सहायता करना शामिल है।

(ङ): उपलब्ध आंकड़ों के अनुसार, राजस्थान में आदि कर्मयोगी अभियान के तहत निम्नलिखित प्रगति हुई है, जिनमें शामिल हैं:

- आदि साथियों की संख्या: 48,640
- आदि सहयोगियों की संख्या: 42,978
- आदि सेवा केंद्रों की संख्या: 5,859 ($\approx$ 95% कवरेज)
- अपलोड की गई ग्राम कार्यपुस्तिकाओं की संख्या: 5,351
- तैयार की गई ग्राम कार्य योजनाओं की संख्या: 5,887 ($\approx$ 95%)

विवरण

आदि कर्मयोगी अभियान (एकेए) पोर्टल के अनुसार आदि कर्मयोगी अभियान की समग्र
उपलब्धि

राज्य			
आंध्र प्रदेश	2162	12594	6293
कर्नाटक	1085	2975	3986
तमिलनाडु	447	1280	1280
तेलंगाना	872	7254	7665
छत्तीसगढ़	7144	94390	53289
मध्य प्रदेश	14040	200000	115611
उत्तर प्रदेश	401	29	30
जम्मू-कश्मीर	237	2979	2636
हिमाचल प्रदेश	225	1548	638
उत्तराखंड	180	1594	675
ओडिशा	8371	89902	34903
बिहार	669	5839	2973
झारखंड	8733	72226	36587
महाराष्ट्र	6859	81746	55710
गुजरात	4289	18714	15558
राजस्थान	6194	48640	42978
गोवा	25	148	127
असम	3084	15110	9020
सिक्किम	90	502	493
मिजोरम	332	2328	1447
नागालैंड	552	983	582

अरुणाचल प्रदेश	161	190	153
मणिपुर	508	4363	2920
मेघालय	1437	9328	3136
त्रिपुरा	475	4647	4616
कुल	68620	679309	403306

PROMOTION OF MSMES IN UTTAR PRADESH PROMOTION OF MSMES IN UTTAR PRADESH

6294. SHRI RAJEEV RAI:

Will the Minister of **MICRO, SMALL AND MEDIUM ENTERPRISES** be pleased to state:

- (a) the number of enterprises registered on the Udyam Portal during the year 2024-2026 from Mau district, including Ghosi, Lok Sabha Constituency, Uttar Pradesh;
- (b) the number of Micro, Small and Medium Enterprises (MSMEs) in the said district that have received support under Central schemes such as Prime Minister's Employment Generation Programme (PMEGP), Credit Guarantee Scheme or Cluster Development initiatives;
- (c) the total assistance sanctioned and disbursed under such schemes in Mau district during the said period;
- (d) whether any review has identified credit or market access constraints affecting MSMEs in eastern Uttar Pradesh and if so, the details thereof; and
- (e) the steps taken to promote skill development and strengthen MSME growth

in Ghosi region?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a): A revised definition based on the twin criteria of investment and turnover, was adopted to define Micro, Small and Medium Enterprises (MSMEs) in 2020. For registration of MSMEs, Udyam Registration Portal (URP) was launched on 01.07.2020. Further, to formalise Informal Micro Enterprises (IMEs), Udyam Assist Platform (UAP) was launched on 11.01.2023. Since the adoption of the revised definition till 28.02.2026, over 7.83 crore enterprises have been registered. As per Udyam Registration Portal (URP), the total number of enterprises registered on the Udyam Portal during the year 2024-2026 from Mau district, Uttar Pradesh are as follows:

MSMEs Registered on URP and UAP in Mau District of Uttar Pradesh (Since inception till 28/03/2026)				
FY	Micro	Small	Medium	Total
2024-25	26,417	20	-	13,187
2025-26	65,983	16	1	26,423
Total	92,400	36	1	39,610
Source: Udyam Registration Portal				
Report Dated:- 30/03/2026 03:50 PM				

(b) and (c): Ministry of MSME, through Khadi and Village Industries Commission (KVIC), is implementing the Prime Minister's Employment

Generation Programme (PMEGP). It is a central sector scheme generating employment opportunities primarily in rural areas by assisting prospective entrepreneurs in setting up new micro enterprises in the non-farm sector across the country including state of Uttar Pradesh. The number of microenterprises assisted under PMEGP during FY 2024-25 are at **Statement-I**.

Ministry of MSME implements Credit Guarantee Scheme (CGS) for Micro and Small Enterprises (MSEs) through Credit Guarantee Fund Trust for Micro and Small Enterprises (CGTMSE) to provide credit guarantee for loans extended to MSEs without collateral security and third-party guarantee. The ceiling for guarantee coverage under the scheme is Rs. 10 crore (w.e.f. 01.04.2026).

CGS - Guarantees approved				
	Mau		Ballia	
Duration	No. of Guarantees Approved	Amount of guarantees Approved (in Rs. Crore)	No. of Guarantees Approved	Amount of guarantees Approved (in Rs. Crore)
2024-25	3,676	202	5,514	311
2025-26 (till 28.02.2026)	5,478	253	8,689	390
Total	9,154	455	14,203	701

Ministry of MSME implements Micro and Small Enterprises Cluster Development Programme (MSE-CDP). The scheme was launched in the year 2003 with the objective to enhance the productivity and competitiveness of Micro and Small Enterprises (MSEs) for their holistic development adopting cluster development approach by extending financial assistance as GoI grant to establish Common Facility Centers (CFCs) in the existing clusters and establish/up-grade infrastructural facilities in new/existing industrial estates/areas/flatted factory complexes. MSE-CDP is a Central Sector Scheme and it is demand driven scheme wherein proposals are received from the State/UT Governments to address the common needs of existing cluster in their States/UTs. No proposal is received for the Mau District.

(d): The Central Government supplements the efforts of the State/UT Governments through various schemes, programmes and policy initiatives for credit, skill development, infrastructure and cluster development etc. This inter alia includes initiatives for providing financial assistance, credit support and technology adoption through Schemes like Prime Minister's Employment Generation Programme (PMEGP), Credit Guarantee Scheme (CGS) for Micro and Small Enterprises (MSEs), Self Reliant India (SRI) Fund, Micro and Small Enterprises Cluster Development Programme (MSE-CDP), Raising and Accelerating MSME Performance (RAMP), Tool Rooms and Technical Institutions known as Technology Centres (TCs) etc.

(e): To promote skill development and strengthen MSME growth, the Government has undertaken several measures:

- (i) To increase outreach of the scheme, the Development and facilitation Offices (DFOs) of the Office of the Development Commissioner (MSME) located across the country have been entrusted with the responsibility of conducting the programmes.
- (ii) In addition, Technology Centres (TCs) and institutes like IITs, IIMs, NITs, CSIRs, ICAR, other central and state government institutions, universities etc. have been included as implementing agencies to conduct the training programmes.
- (iii) To identify potential beneficiaries, various measures including organizing Entrepreneurship Awareness Programmes (EAPs), uploading training calendar on scheme portal, advertisements, social media, engagement with industry associations and academic institutions are undertaken.

The Progress of Entrepreneurship and Skill Development Programme (ESDP) scheme in Mau district of Uttar Pradesh over the last five financial years is at **Statement-II**.

STATEMENT-I

Number of Microenterprises assisted in the state of Uttar Pradesh under PMEGP during FY 2024-25 to FY 2025-26 (as on 25.03.2026) are as follows:

Financial Year	No. of Microenterprises Assisted	MM Subsidy (Rs. Cr.)	Estimated Employment Generated
2024-25	5,518	219.09	44,144

2025-26 (as on 25.03.2026)	6,983	295.70	55,864

Number of Microenterprises assisted in **Mau district of Uttar Pradesh** under
PMEGP during FY 2024-25 to FY 2025-26 (as on 25.03.2026)

Financial Year	No. of Microenterprises Assisted	MM Subsidy (Rs. Cr.)	Estimated Employment Generated
2024-25	85	4.25	680
2025-26 (as on 25.03.2026)	95	4.90	760

Number of Microenterprises assisted in **Ballia district of Uttar Pradesh** under
PMEGP during FY 2024-25 to FY 2025-26 (as on 25.03.2026)

Financial Year	No. of Microenterprises Assisted	MM Subsidy (Rs. Cr.)	Estimated Employment Generated
2024-25	65	2.49	520
2025-26 (as on 25.03.2026)	107	4.61	856

STATEMENT-II**The Progress of Entrepreneurship and Skill Development Programme**

Name of District	Financial Year	2021-22	2022-23	2023-24	2024-25	2025-26
MAU	Programmes	1	2	4	4	10
	Beneficiaries	93	163	228	319	425

Data Source: MIS Portal on 27.03.2026

कोसी नदी पर तटबंधों का निर्माण**6295. श्री अजय कुमार मंडल:**

क्या **जल शक्ति** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या हाल के वर्षों में निर्मित और सुदृढ़ किए गए तटबंधों के कारण बिहार में कोसी नदी का प्राकृतिक प्रवाह और वहन क्षमता प्रभावित हुई है जिसका भागलपुर लोक सभा निर्वाचन क्षेत्र सहित प्रवाह वाले निचले क्षेत्रों पर प्रतिकूल प्रभाव पड़ा है;

(ख) यदि हां, तो किए गए तटसंबंधी तकनीकी मूल्यांकन का ब्यौरा क्या है;

(ग) क्या नेपाल में स्थित बैराजों/जलाशयों में अत्यधिक जन छोड़े जाने की स्थिति में कोसी के तटवर्ती क्षेत्रों के साथ-साथ भागलपुर लोक सभा निर्वाचन क्षेत्र में बाढ़ की गंभीर स्थिति उत्पन्न हो जाती है; और

(घ) यदि हां, तो विगत पांच वर्षों के दौरान भागलपुर क्षेत्र में आई बाढ़ और उससे हुई क्षति का वर्ष-वार ब्यौरा क्या है?

जल शक्ति मंत्रालय में राज्य मंत्री (डॉ. राज भूषण चौधरी):

(क) से (घ): बाढ़ प्रबंधन और कटाव-रोधी योजनाओं को संबंधित राज्य सरकारों द्वारा अपनी

प्राथमिकता के अनुसार तैयार और कार्यान्वित किया जाता है। केंद्र सरकार, राज्यों को तकनीकी मार्गदर्शन और गंभीर क्षेत्रों में बाढ़ प्रबंधन के लिए प्रोत्साहन हेतु वित्तीय सहायता प्रदान करके उनके प्रयासों को समर्थित करती है।

बिहार सरकार द्वारा सूचित किया गया है कि कोसी नदी के विस्थापन/घुमावदार प्रवाह को रोकने के लिए कोसी बैराज और नदी के दोनों किनारों पर तटबंधों का निर्माण किया गया था।

बिहार सरकार द्वारा यह भी सूचित किया गया है कि कोसी बैराज के निर्माण के बाद नदी में बहने वाले पानी को नियंत्रित किया जा रहा है। यह बैराज एक डायवर्जन संरचना है और अतिरिक्त जल निकासी बैराज के अनुप्रवाह की ओर बहती है। बिहार सरकार द्वारा सूचित किया गया है कि विगत पांच वर्षों में कोसी नदी के किनारे बसे क्षेत्रों, जिनमें भागलपुर क्षेत्र भी शामिल है, में इसके कारण कोई गंभीर बाढ़ की स्थिति उत्पन्न नहीं हुई है।

देश में नदियों में बाढ़ के कारण फसलों को हुए नुकसान, भूमि क्षेत्र और जानमाल के नुकसान से संबंधित आंकड़ों का रखरखाव केंद्रीय स्तर पर नहीं किया जाता है।

PROCEDURE FOR FLIGHT CLEARANCES

6296. SHRI K. E. PRAKASH:

Will the Minister of **CIVIL AVIATION** be pleased to state:-

- (a) whether the Government has taken note of reports regarding alleged bribery in the process of obtaining flight clearances for aircraft involved in defence exports and if so, the details thereof;
- (b) whether the Central Bureau of Investigation (CBI) has informed the Government of any irregularities or misuse of procedures relating to flight permissions issued by the Directorate General of Civil Aviation (DGCA) and if so, the details thereof;

- (c) whether the Government has reviewed the existing framework governing clearances for such flights and if so, the details thereof; and
- (d) the steps taken/proposed to be taken to strengthen transparency, oversight and safeguards in the granting of flight permissions to prevent corruption or misuse of the civil aviation regulatory process?

**THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND
MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI
MURLIDHAR MOHOL):**

(a) and (b): The alleged bribery case pertains to Ministry of Defence (MoD). As per communication received from Central Bureau of Investigation (CBI), a case has been registered in CBI against an officer of the Ministry of Defence under Bharatiya Nyaya Sanhita, 2023 and the Prevention of Corruption Act, 1988 (as amended in 2018).;

(c) and (d): DGCA has the required regulatory framework as contained in Civil Aviation Requirements Section 3 Series F Part I for issuance of flight clearance for such flights. DGCA also has a process in place for review of Civil Aviation Requirements and procedures based on any feedback from the stakeholders.

PROGRESS ACHIEVED UNDER SMART CITIES MISSION

6297. SHRI VISHWESHWAR HEGDE KAGERI:

SHRI PRADEEP KUMAR SINGH:

SHRI VISHNU DAYAL RAM:

SHRI RAMESH AWASTHI:

SHRI TEJASVI SURYA:

SHRI DULU MAHATO:

SHRI BALABHADRA MAJHI:

SHRIMATI KAMALJEET SEHRAWAT:

SHRI YOGENDER CHANDOLIA:

SHRI RAVINDRA SHUKLA ALIAS RAVI KISHAN:

SHRI PRAVEEN PATEL:

SHRI BHARTRUHARI MAHTAB:

Will the Minister of **HOUSING AND URBAN AFFAIRS** be pleased to state:

- (a) whether the Government has undertaken any assessment of the progress achieved under the Smart Cities Mission (SCM), particularly with regard to completion of projects relating to urban mobility, integrated command and control centres, water supply and waste management across the country including in areas falling under Nabarangpur Lok Sabha Constituency and if so, the details thereof; and
- (b) whether the Government proposes to replicate the best practices and technology solutions developed under SCM to strengthen urban governance and service delivery in other Urban Local Bodies and cities across the country including those in Nabarangpur Lok Sabha Constituency and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU):

- (a): NITI Aayog in its report titled 'Evaluation of Centrally Sponsored Schemes

in Package 4 – Urban Transformation and Skill Development’ published in September 2025, has concluded that the Smart Cities Mission demonstrates strong alignment with national urban priorities and citizen needs, contributing significantly to multiple United Nations Sustainable Development Goals. As per the report, the mission has achieved a high project completion rate of 93% of 8,063 projects and 100% completion of Integrated Command and Control Centres (ICCCs), leading to measurable improvements in urban liveability, mobility, safety, and environmental outcomes.

Further, Ministry of Housing and Urban Affairs (MoHUA) has conducted a comprehensive self assessment exercise under the ICCC Maturity Assessment Framework (IMAF 2.0) in two cycles. IMAF 2.0 serves as a structured self assessment tool designed to evaluate the maturity of ICCCs across ten defined pillars such as infrastructure, use cases, cybersecurity, data lifecycle management, governance team management, business plan, inter-departmental coordination, stakeholder engagement and adoption of innovation to enable mid course corrections for enhanced efficiency and impact. The results of the assessment were shared individually with all 100 Smart Cities to help them understand gaps and improve their ICCC operations.

(b): One of the major roles of Central Government throughout the Smart Cities Mission has been to support the cities in developing unique pilot projects as lighthouses, documenting them, so that they can be implemented in other cities. All these documents are on the public domain on the Ministry’s portal. Ministry has also prepared the document learning from the experiences across

hundred cities named 'Making City Smart', which has been circulated to all states, requesting them to use this as a reference document to other cities in their respective states.

NEED BASED CHANGES IN CHANDIGARH HOUSING BOARD

6298. SHRI MANISH TEWARI:

Will the Minister of **HOUSING AND URBAN AFFAIRS** be pleased to state:

- (a) whether any impact assessment of the Order on the Need Based Changes in Chandigarh Housing Board (CHB) Dwelling Units by CHB Chairman vide No. PA/CEO/EA1/2023/02 dated 03.01.2023 has been undertaken and if so, the details thereof;
- (b) whether any stakeholder consultations have been conducted/proposed to be conducted after the date of the said Order, if so, the details thereof and if not, the reasons therefor;
- (c) the number and nature of grievances received from residents, RWAs and allottees regarding the said Order and Chandigarh Building Bye-laws, eligibility, penalties and procedural rigidities from 2023 to 2025, year-wise; and
- (d) whether the Government/UT Administration is considering to amend, relax or rationalise the Chandigarh Building Rules (Urban), 2017, if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU):

(a) to (d): As per Entry 18 of List-II (State List) of the seventh schedule of the Constitution of India, 'Land' and 'Colonization' are State subjects. Therefore, the matters relating to building regulations, housing schemes and policy decisions of the Chandigarh Housing Board (CHB), fall within the administrative domain of the Union Territory of Chandigarh Administration.

As per the information provided by Union Territory of Chandigarh Administration, no impact assessment of the Order on Need Based Changes in Chandigarh Housing Board (CHB) Dwelling Units issued vide No. PA/CEO/EA1/2023/02 dated 03.01.2023 has been undertaken. However, stakeholder consultations have been held in respect of the implementation of Clause 20 of the said Need Based Changes (NBC) Order.

The number of grievances received during the years 2023, 2024, and 2025 is 03, 03 and 02, respectively. The nature of grievances received includes inclusion of old concessions in the new NBC order, one-time settlement based on the Delhi module, one-time payment/ settlement/ regularization for illegal encroachment on Government land, issues regarding one-time usage charges for regularization of additional construction within the allotted plot area and additional demands not covered under the NBC order.

At present, no proposal to amend, relax or rationalise the Chandigarh Building Rules (Urban), 2017 is under consideration with Chandigarh Administration. The Chandigarh building rules-2017 have been notified after holistic analysis of existing byelaws of neighbouring states and provides parameters for all kinds of buildings.

COVERAGE UNDER PMJUGA IN KARNATAKA

6299. SHRI YADUVEER WADIYAR:

Will the Minister of **TRIBAL AFFAIRS** be pleased to state:

- (a) the number of villages identified and covered under PM Janjatiya Unnat Gram Abhiyan (PMJUGA) in Mysuru and Kodagu districts of Karnataka;
- (b) the nature of interventions undertaken in these districts under the Abhiyan, including support for education, healthcare, livelihood generation, infrastructure and skill development;
- (c) the total funds sanctioned and released for implementation of the scheme in Mysuru and Kodagu during the last two years;
- (d) the measurable outcomes achieved so far in terms of improvement in socio-economic indicators of tribal communities in these districts; and
- (e) the monitoring mechanisms in place to ensure effective convergence with other central and State welfare schemes in tribal and forest-fringe areas?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI DURGA DAS UIKEY):

(a): Pradhan Mantri Janjatiya Unnat Gram Abhiyan (PMJUGA), launched by the Hon'ble PM on October 2, 2024, as Dharti Aaba Janjatiya Gram Utkarsh Abhiyan, aims to saturate infrastructural gaps, improve access to health, education, Anganwadi facilities and providing livelihood opportunities to tribal people of 63,843 villages in 549 districts and 2,911 blocks across 30 States/UTs including one village in Kodagu district and 62 villages in Mysuru district of the State of Karnataka. The abhiyan include 25 interventions of 17

Ministries.

(b): As per the information received from the line Ministries under DAJGUA, the details of various interventions undertaken in Mysuru and Kodagu districts of Karnataka under the DAJGUA scheme are placed at **Statement**.

(c): A total amount of ₹14,516.17 lakh has been sanctioned to the Government of Karnataka by the Ministry of Tribal Affairs under the DAJGUA scheme for various activities. Out of the total sanctioned amount, ₹2,181.00 lakh has been allocated for Mysuru district and ₹2,382.50 lakh for Kodagu district during the last two years. As on date, an amount of ₹2,877.50 lakh has been released to the Government of Karnataka by the Ministry of Tribal Affairs under DAJGUA.

(d): As per the information received from the line Ministries under DAJGUA, achievement is placed at **Statement**.

(e): Regular review meetings with Ministries/Departments and States/UTs under DAJGUA are conducted to assess the progress of the Abhiyan. These meetings also facilitate monitoring of both physical and financial progress of implementation at the Ministry as well as State/UT levels. Further, Project Monitoring Units (PMUs) have been established at the State and District levels to ensure effective monitoring.

STATEMENT

Project Sanctioned by Ministry of Tribal Affairs

S No.	District Name	Project Activity
1	Kodagu	Additional Classroom

2	Kodagu	Toilet
3	Kodagu	Teacher Quarter
4	Kodagu	Furniture
5	Mysore	Additional Classroom
6	Mysore	Toilet
7	Mysore	Teacher Quarter
8	Mysore	Furniture
9	Mysore	Repair

Sanctioned by Ministry of Rural Development under (PMAY-G)

State Name	District Name	Block Name	Sanctioned	Total Completion
KARNATAKA	MYSURU	HEGGADADEVANKOTE	73	0
KARNATAKA	MYSURU	HEGGADADEVANKOTE	1	1
KARNATAKA	MYSURU	HEGGADADEVANKOTE	1	1
KARNATAKA	MYSURU	HEGGADADEVANKOTE	11	1
KARNATAKA	MYSURU	HEGGADADEVANKOTE	2	0
KARNATAKA	MYSURU	HEGGADADEVANKOTE	2	0
KARNATAKA	MYSURU	HEGGADADEVANKOTE	5	1
KARNATAKA	MYSURU	HEGGADADEVANKOTE	5	0
KARNATAKA	MYSURU	HEGGADADEVANKOTE	6	0
KARNATAKA	MYSURU	HEGGADADEVANKOTE	3	0
KARNATAKA	MYSURU	HEGGADADEVANKOTE	6	2
KARNATAKA	MYSURU	HEGGADADEVANKOTE	20	13

State Name	District Name	Block Name	Sanctioned	Total Completion
KARNATAKA	MYSURU	HUNSUR	2	1
KARNATAKA	MYSURU	HUNSUR	4	0
KARNATAKA	MYSURU	HUNSUR	23	3
KARNATAKA	MYSURU	HUNSUR	13	3
KARNATAKA	MYSURU	HUNSUR	0	0
KARNATAKA	MYSURU	HUNSUR	0	1
KARNATAKA	MYSURU	HUNSUR	22	4
KARNATAKA	MYSURU	HUNSUR	1	0
KARNATAKA	MYSURU	HUNSUR	12	2
KARNATAKA	MYSURU	HUNSUR	8	0
KARNATAKA	MYSURU	HUNSUR	0	0
KARNATAKA	MYSURU	HUNSUR	1	0
KARNATAKA	MYSURU	MYSURU	0	2
KARNATAKA	MYSURU	MYSURU	0	0
KARNATAKA	MYSURU	MYSURU	2	0
KARNATAKA	MYSURU	MYSURU	0	3
KARNATAKA	MYSURU	NANJANGUD	12	6
KARNATAKA	MYSURU	NANJANGUD	40	1
KARNATAKA	MYSURU	NANJANGUD	56	5
KARNATAKA	MYSURU	NANJANGUD	3	6
KARNATAKA	MYSURU	NANJANGUD	69	1
KARNATAKA	MYSURU	NANJANGUD	12	2
KARNATAKA	MYSURU	NANJANGUD	141	2

State Name	District Name	Block Name	Sanctioned	Total Completion
KARNATAKA	MYSURU	NANJANGUD	0	0
KARNATAKA	MYSURU	NANJANGUD	14	10
KARNATAKA	MYSURU	PIRIYAPATNA	0	0
KARNATAKA	MYSURU	PIRIYAPATNA	0	0
KARNATAKA	MYSURU	SARAGURU	74	17
KARNATAKA	MYSURU	SARAGURU	19	4
KARNATAKA	MYSURU	SARAGURU	17	5
KARNATAKA	MYSURU	SARAGURU	56	3
KARNATAKA	MYSURU	SARAGURU	8	3
KARNATAKA	MYSURU	SARAGURU	108	8
KARNATAKA	MYSURU	SARAGURU	84	9
KARNATAKA	MYSURU	TIRUMAKUDAL- NARSIPUR	11	0
KARNATAKA	MYSURU	TIRUMAKUDAL- NARSIPUR	0	2
KARNATAKA	MYSURU	TIRUMAKUDAL- NARSIPUR	6	1
KARNATAKA	MYSURU	TIRUMAKUDAL- NARSIPUR	8	4
		Total	961	127

Ministry of Jal Shakti

S.No.	District	No of DA- JGUA Villages	No. of Saturated Village
			(100% tap connection)
1	Kodagu	<u>1</u>	0
2	Mysuru	<u>61</u>	<u>39</u>

Department of Telecom

STATE NAME	DISTRICT NAME	BLOCK NAME	VILLAGE NAME	FINAL DBN REMARKS
KARNATAKA	MYSURU	HEGGADADEVANKOTE	Machur	Covered by BSNL upgradation Phase 9.2 Project site

OFFSHORE OIL AND GAS PROJECTS IN ANDHRA PRADESH

6300. SHRI G. M. HARISH BALAYOGI:

Will the Minister of **PETROLEUM AND NATURAL GAS** be pleased to state:

(a) the number and details of offshore oil and gas exploration and development projects under implementation in the Krishna-Godavari Basin and other offshore areas of Andhra Pradesh, company-wise, including projects undertaken by Public Sector Undertakings (PSUs) and private companies;

(b) the total investment committed and expenditure incurred on such offshore

- projects during the last five years, project-wise and company-wise;
- (c) the number of wells drilled, offshore platforms installed, pipelines laid and onshore processing or terminal facilities established in connection with such projects during the said period;
 - (d) the estimated production capacity of crude oil and natural gas expected from these projects and the likely timelines for commencement of production;
 - (e) the environmental and coastal regulatory clearances required for offshore hydrocarbon projects in the region and the status of such clearances for ongoing and proposed projects; and
 - (f) the direct and indirect employment generated and the measures taken to ensure participation of local communities, especially in Amalapuram Parliamentary Constituency?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS; AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SURESH GOPI):

(a) to (d): A consolidated statement giving details of offshore oil and gas exploration and development projects under implementation in the Krishna-Godavari Basin and other offshore areas of Andhra Pradesh is placed at **Statement-I.**

(e): The regulatory and contractual provisions mandate that an operator is required to obtain necessary environmental and coastal clearances, as applicable, for offshore hydrocarbon projects located in territorial waters (up to

12 nautical miles), which include Environmental Clearances (EC) under the Environment Impact Assessment (EIA) Notification 2006 (as amended from time to time); Coastal Regulation Zone (CRZ) clearance under the CRZ Notification 2011/19; Consent to Establish (CTE) and Consent to Operate (CTO) from the concerned State authorities. The status of clearances varies across projects depending on their stage of implementation. Status of clearances for ongoing and proposed projects in KG Basin is placed at

Statement-II.

(f): Offshore projects generate both direct and indirect employment opportunities including creation of diverse job opportunities in specialized areas, local engagement through skill development, onshore facility management, boosting both skilled and unskilled employment in the KG region and multiplier effects from oil and gas monetization. Operators undertake various initiatives as part of their Corporate Social Responsibility (CSR) and statutory obligations, to ensure participation of local communities.

STATEMENT -I

**Details of offshore oil and gas exploration and development projects under implementation in the Krishna-
Godavari Basin**

S.No.	Regime	Contract Area	State / Location	Operator	Area (Sqkm)	Investment committed (MMUSD)	Investment during Last 5 years (MMUSD)	Timeline for Commencement of Production	No of wells drilled	No. of Offshore Platform Installed	Pipeline (km)	Offshore Facility	Onshore Facility
1	NELP	KG-DWN-98/2	KG offshore	ONGC	2392	5794.28	3318.94	already in production	6	1	400	A Bridge Connected Offshore Central Process Platform (CPP) and Living Quarters along with Utilities (LQUP) is installed	Two Onshore terminals established 1. Onshore Terminal at Odalarevu- Gas processing, Custody transfer meter, MEG Regeneration plant, effluent treatment plantg etc. 2. Onshore Terminal at Mallavaram- Custody transfer

S.No.	Regime	Contract Area	State / Location	Operator	Area (Sqkm)	Investment committed (MMUSD)	Investment during Last 5 years (MMUSD)	Timeline for Commencement of Production	No of wells drilled	No. of Offshore Platform Installed	Pipeline (km)	Offshore Facility	Onshore Facility
2	NELP	KG-DWN-98/3	KG offshore	RIL	979.75	2743 (Global) 1103 (incremental for RFDP)	1610 incurred till 2024-25 on global basis	Jun-28	NIL	NIL	NIL	NIL	NIL
3	Pre NELP	Ravva	Eastern Offshore	VEDANTA LIMITED	311	100	95	already in production	5	NIL	NIL	NIL	NIL
4	DSF	KG/OSD SF/GSKV 1/2016	KG Offshore	AVR Oil and Gas Private Limited	24.2	14.9	2.33	Q3 2027-28	NIL	NIL	NIL	NIL	NIL
5	DSF	KG/OSD SF/GSK W/2018	KG Offshore	Oil India Limited	93.902	102.5	8.93	Q1 2028-29	NIL	NIL	NIL	NIL	NIL
6	DSF	KG/OSD SF/GS21/2021	KG Offshore	IMC INFRASTRUCTURE	111.07	45	0.7	Q2 2026-27	NIL	NIL	NIL	NIL	NIL

S.No.	Regime	Contract Area	State / Location	Operator	Area (Sqkm)	Investment committed (MMUSD)	Investment during Last 5 years (MMUSD)	Timeline for Commencement of Production	No of wells drilled	No. of Offshore Platform Installed	Pipeline (km)	Offshore Facility	Onshore Facility
7	DSF	KG/OSD SF/GS49/2021	KG Offshore	ONGC	148.27	70.92	2.48	Q2 2029-30	NIL	NIL	NIL	NIL	NIL
8	DSF	KG/OSD SF/CHAN DRIKA/2021	KG Offshore	ONGC	697.03	434.06	4.93	Q2 2029-30	NIL	NIL	NIL	NIL	NIL
9	OALP	KG-DWHP-2017/1	KG Offshore	Vedanta Limited	6574.26	0.075	20.51	In exploration phase	0	NIL	NIL	NIL	NIL
10	OALP	KG-OSHP-2017/1	KG Offshore	Vedanta Limited	177.37	41.343	6.43	In exploration phase	6	NIL	NIL	NIL	NIL
11	OALP	KG-UDWHP-2018/1	KG Offshore	RIL-BP	1513.9	32.02085	78.815315	In exploration phase	2	NIL	NIL	NIL	NIL
12	OALP	KG-UDWHP-2022/1	KG Offshore	RIL-BP	1199.64	52.79946	3.66	In exploration phase	4	NIL	NIL	NIL	NIL
13	OALP	KG-	KG	Oil India	9495.16	18.0634	-	In exploration	0	NIL	NIL	NIL	NIL

S.No.	Regime	Contract Area	State / Location	Operator	Area (Sqkm)	Investment committed (MMUSD)	Investment during Last 5 years (MMUSD)	Timeline for Commencement of Production	No of wells drilled	No. of Offshore Platform Installed	Pipeline (km)	Offshore Facility	Onshore Facility
		UDWHP-2023/1	Offshore	Limited				phase					
14	OALP	KG-UDWHP-2023/2	KG Offshore	Oil India Limited	9223.22	23.755317	-	In exploration phase	0	NIL	NIL	NIL	NIL

STATEMENT- II**Details of clearances for ongoing and proposed projects in KG basin**

Type of Proposal	Location name/Block name	Operator
Environment Clearance	KG/OSDSF/GSKV1/2016	AVR Oil and Gas Pvt Ltd
PL	Penumadam-2	ONGC
State	KG/ONDSF/KORAVAKA/2016	KEI-RSOS
	KG/ONDSF/Gokarnapuram/2018	Keerthi Industries
	Mandapeta-19	ONGC
	Kavitam additional	ONGC

ईएमआरएस में अवसंरचना और कर्मचारियों की कमी**6301. श्री कुलदीप इंदौरा:**

क्या **जनजातीय कार्य** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या फरवरी, 2026 तक की स्थिति के अनुसार, संस्वीकृत एकलव्य आदर्श आवासीय विद्यालयों (ईएमआरएस) में से लगभग एक तिहाई विद्यालय पूरी तरह से कार्य नहीं कर रहे हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ख) क्या भूमि अधिग्रहण सुनिश्चित किए बिना विद्यालयों की संस्वीकृति के कारण कई ईएमआरएस अस्थायी और अपर्याप्त किराए के भवनों में संचालित किए जा रहे हैं, जिनमें छात्रावासों, प्रयोगशालाओं और अवसंरचना की कमी है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ग) क्या सरकार ने वन अधिकार संबंधी विवादों और भौगोलिक कठिनाइयों वाले क्षेत्रों में विद्यालयों को जल्दबाजी में संस्वीकृति दिए जाने के संबंध में संसदीय स्थायी समिति की सिफारिशों पर ध्यान दिया है और यदि हां, तो इस संबंध में क्या कदम उठाए गए हैं;

(घ) क्या नियमित शिक्षण पदों में भारी रिक्तियों और अतिथि शिक्षकों पर अत्यधिक निर्भरता के कारण जनजातीय छात्रों की शिक्षा की गुणवत्ता प्रभावित हो रही है और यदि हां, तो तत्संबंधी ब्यौरा क्या है और इस संबंध में क्या कदम उठाए गए हैं; और

(ङ) सरकार द्वारा इन मुद्दों का समाधान करने और राजस्थान में स्थापित ईएमआरएस सहित सभी एकलव्य आदर्श आवासीय विद्यालयों को पूरी तरह से कार्यशील बनाने के लिए क्या समय-सीमा निर्धारित की गई है?

जनजातीय कार्य मंत्रालय में राज्य मंत्री (श्री दुर्गा दास उइके):

(क) और (ख): केंद्रीय बजट 2018-19 में, भारत सरकार ने 2011 की जनगणना के अनुसार, 50% से अधिक अजजा आबादी वाले और कम से कम 20,000 जनजातीय व्यक्तियों वाले ब्लॉकों में कक्षा VI से XII तक एकलव्य आदर्श आवासीय विद्यालय (ईएमआरएस) स्थापित करने का निर्णय लिया। आज की तारीख तक, 723 ईएमआरएस पहले ही स्वीकृत किए जा चुके हैं, जिनमें से 499 अपने या किराए के भवनों के माध्यम से कार्यात्मक हैं। शेष ईएमआरएस निर्माण के विभिन्न चरणों में हैं। ईएमआरएस को पूरा करने में देरी मुख्य रूप से ऋण भार-मुक्त भूमि की अनुपलब्धता, उचित पहुंच सड़कों की कमी, भौगोलिक स्थिति (स्थलाकृति) की चुनौतियों आदि के कारण होती है।

ईएमआरएस में 15 एकड़ में फैले आधुनिक डिजाइन वाले सुसज्जित परिसरों का प्रावधान है, जिसमें VI से XII कक्षा के 480 छात्रों की क्षमता है, जिसमें लड़कों और लड़कियों के अलग-अलग छात्रावास, एकीकृत भोजन और रसोई सुविधाएं, शिक्षण और गैर-शिक्षण कर्मचारियों के लिए क्वार्टर, हवादार कक्षाएं, अत्याधुनिक प्रयोगशालाएं और शैक्षणिक शिक्षा की सहायता (समर्थन) करने के लिए पुस्तकालय शामिल हैं।

(ग) से (ङ): सरकार ने ईएमआरएस की समय पर स्थापना को प्रभावित करने वाले भूमि अधिग्रहण, वन अधिकारों और भौगोलिक कठिनाइयों से संबंधित मुद्दों के संबंध में संसदीय स्थायी समिति की टिप्पणियों और सिफारिशों को नोट कर लिया है। भूमि और वन निकासी के मुद्दों के

समाधान, व्यवहार्य स्थलों की प्राथमिकता और निगरानी तंत्र को सुदृढ़ करने के लिए राज्य सरकारों के साथ गहरा समन्वय सुनिश्चित करने के लिए कदम उठाए गए हैं।

XII तक की कक्षाओं में 480 छात्रों की पूर्ण संख्या वाले ईएमआरएस के लिए प्रति ईएमआरएस 31 शिक्षण पदों और 21 गैर-शिक्षण पदों को स्वीकृति दी गई है। शिक्षण और गैर-शिक्षण कर्मचारियों की भर्ती का पहला चरण पूरा किया जा चुका है और भर्ती का दूसरा चरण शुरू कर दिया गया है। इसके अलावा, राज्य सरकारों को भी सलाह दी गई है कि वे रिक्तियों के लिए प्रतिनियुक्ति पर और आउटसोर्सिंग के माध्यम से कर्मचारियों को नियोजित करें ताकि शैक्षणिक गतिविधियों में बाधा न आए।

एनईएसटीएस राष्ट्रीय शिक्षा नीति (एनईपी) के दिशानिर्देशों और स्कूलों में आवासीय प्रणाली की आवश्यकताओं के अनुसार शिक्षण और गैर-शिक्षण कर्मचारियों को प्रशिक्षण प्रदान करता है। आज की तारीख तक, लगभग 4455 शिक्षण और गैर-शिक्षण कर्मचारियों को प्रशिक्षित किया जा चुका है। प्रशिक्षण आईएसटीएम, दिल्ली विश्वविद्यालय, आईआईटी, केंद्रीय शिक्षा संस्थान, एनसीईआरटी और सीबीएसई आदि जैसे प्रमुख संस्थानों के विषय विशेषज्ञों के सहयोग से दिया जाता है। प्रशिक्षण मॉड्यूल में व्यावहारिक (प्रायोगिक) शिक्षा, छात्र कल्याण (तंदरुस्ती), जनजातीय संवेदीकरण और शिक्षा में प्रौद्योगिकी के उपयोग आदि पर इंटरैक्टिव (संवादात्मक) सत्र शामिल हैं।

राजस्थान राज्य में, 31 ईएमआरएस को स्वीकृति दी गई है और सभी कार्यरत हैं।

EXPANDING KHADI PRODUCTION IN TAMIL NADU

6302. SHRI A. MANI:

Will the Minister of **MICRO, SMALL AND MEDIUM ENTERPRISES** be pleased to state:

(a) whether the Government has been promoting the development of the

- Khadi sector through the Khadi and Village Industries Commission in order to support rural livelihoods, traditional artisans and employment generation across the country including in Tamil Nadu and if so, the details thereof;
- (b) the number of Khadi Institutions that have received Khadi Certificates across the country during the last four years along with the number of such institutions registered in Tamil Nadu during the same period;
- (c) whether the Government has assessed the potential for expanding Khadi production and artisan-based employment in various districts of Tamil Nadu, particularly in rural and economically weaker regions and if so, the details thereof; and
- (d) whether any proposals for establishing new Khadi Institutions in districts such as Dharmapuri have been received or are under consideration with the Khadi and Village Industries Commission and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a): Khadi and Village Industries Commission (KVIC) is promoting and developing the Khadi sector across the country including in the state of Tamil Nadu to support rural livelihoods, traditional artisans and employment generation by the implementation of Khadi and Gramodyog Vikas Yojana (KGVY). It consists Khadi Vikas Yojana (KVY) and Gramodyog Vikas Yojana (GVY).

The Khadi and Gramodyog Vikas Yojana is implemented by the Khadi

and Village Industries Commission (KVIC) with the support of State/UT Khadi and Village Industries Boards (KVIBs) and 2,985 Khadi institutions registered with KVIC/KVIBs. Total 4,99,589 artisans are engaged in the khadi sector across the country.

In Tamil Nadu, 79 khadi institutions (including the Tamil Nadu Khadi and Village Industries Board) are registered for implementing khadi activities in the State. Total 21,315 artisans are engaged in the khadi sector in Tamil Nadu.

(b): 224 new Khadi Institutions have received Khadi Certificate for carrying out Khadi activities across the country during the period from 2021-22 to 2024-25. During last four years, 02 New Khadi Institutions received Khadi Certificates in Tamil Nadu.

(c): The Khadi and Village Industries Commission has conducted third-party evaluation study of Khadi and Gramodyog Vikas Yojana (KGVY) to assess the effectiveness of Khadi and Village Industries activities across the country, including in the State of Tamil Nadu.

The evaluation study concludes that both Khadi Vikas Yojana (KVY) and Gramodyog Vikas Yojana (GVY) have made significant contributions to employment generation, artisan empowerment, and institutional revival across the country including in the state of Tamil Nadu.

(d): Specific proposal has not been received by KVIC for establishment of Khadi Institution in Dharmapuri district of Tamil Nadu.

पारंपरिक जल निकायों का पुनरुद्धार

6303. श्री त्रिवेन्द्र सिंह रावत:

श्रीमती मंजू शर्मा:

क्या **जल शक्ति** मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या उत्तराखंड और राजस्थान में केन्द्रीय योजनाओं के अंतर्गत नालों, नौलों और बावड़ियों जैसे पारंपरिक जल स्रोतों का संरक्षण और पुनरुद्धार किया जा रहा है;
- (ख) यदि हां, तो विगत तीन वर्षों के दौरान उत्तराखंड में और राजस्थान में जिला-वार कार्यान्वित की जा रही प्रमुख परियोजनाओं/पुनरुद्धार किए गए पारंपरिक जल निकायों का ब्यौरा क्या है;
- (ग) क्या सरकार का जलाशयों से गाद निकालने और उनके संरक्षण के लिए उत्तराखंड को अतिरिक्त वित्तीय सहायता प्रदान करने का विचार है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और
- (घ) वित्त वर्ष 2025-26 के दौरान उत्तराखंड और राजस्थान में इस प्रयोजनार्थ आवंटित बजट और किए गए व्यय का ब्यौरा क्या है?

जल शक्ति मंत्रालय में राज्य मंत्री (डॉ. राज भूषण चौधरी):

- (क) से (घ): जल राज्य का विषय होने के कारण, जल संसाधनों से संबंधित पहलुओं, जिनमें इसके संरक्षण का अध्ययन, योजना, वित्तपोषण और कार्यान्वयन शामिल है, राज्य सरकारों द्वारा उनके अपने संसाधनों और प्राथमिकताओं के अनुसार किया जाता है। केंद्र सरकार राज्य सरकारों द्वारा किए जा रहे उपायों और प्रयासों में सहायता प्रदान करती है।

वर्ष 2015-16 में, प्रधानमंत्री कृषि सिंचाई योजना (पीएमकेएसवाई) शुरुआत की गई, जिसका उद्देश्य खेत में जल की वास्तविक उपलब्धता को बढ़ाना, सुनिश्चित सिंचाई के अंतर्गत कृषि योग्य क्षेत्र का विस्तार, कृषि में जल उपयोग की दक्षता में सुधार, सतत जल संरक्षण पद्धतियों को लागू करना आदि है। पीएमकेएसवाई के हर खेत को पानी (एचकेकेपी) घटक के अंतर्गत लघु सिंचाई योजनाओं और जल निकायों के मरम्मत, नवीकरण और पुनरुद्धार (आरआरआर) के लिए

केंद्रीय सहायता प्रदान की जाती है। जल निकायों के गाद निकालने से संबंधित कार्य जल निकायों के आरआरआर के अंतर्गत आते हैं।

उत्तराखंड में 349.36 करोड़ रुपए की अनुमानित लागत की कुल 422 सतही लघु सिंचाई (एसएमआई) योजनाएं और राजस्थान में 160.57 करोड़ रुपए की अनुमानित लागत की 121 जल निकाय परियोजनाएं पीएमकेएसवाई-एचकेकेपी के अंतर्गत वर्तमान में कार्यान्वित की जा रही हैं। वर्तमान वित्तीय वर्ष के दौरान, भारत सरकार ने राजस्थान और उत्तराखंड को क्रमशः 48.00 करोड़ रुपए और 78.60 करोड़ रुपए की मूल स्वीकृतियां जारी की हैं। इसमें से राजस्थान सरकार और उत्तराखंड सरकार ने इन योजनाओं/जल निकायों के कार्यान्वयन के लिए क्रमशः 43.50 करोड़ रुपए और 48.68 करोड़ रुपए का उपयोग किया है।

इसके अतिरिक्त, भारत सरकार द्वारा प्रधानमंत्री कृषि सिंचाई योजना (डब्ल्यूडीसी-पीएमकेएसवाई) के वाटरशेड विकास घटक को भी लागू किया जा रहा है, जिसमें अन्य बातों के साथ-साथ, रिज क्षेत्र उपचार, जल निकासी लाइन उपचार, मृदा और नमी संरक्षण, वर्षा जल संचयन, स्प्रिंग-शेड विकास आदि शामिल हैं। पीएमकेएसवाई के अंतर्गत वर्ष 2021-26 के दौरान राज्यों/संघ राज्य क्षेत्रों को 52.95 लाख हेक्टेयर क्षेत्र में फैले कुल 1220 वाटरशेड परियोजनाओं को स्वीकृत किया गया है, जिनमें क्रमशः राजस्थान में 8.24 लाख हेक्टेयर क्षेत्र में 159 परियोजनाएं और उत्तराखंड में 0.84 लाख हेक्टेयर क्षेत्र में 15 परियोजनाएं शामिल हैं। वित्तीय वर्ष 2025-26 के दौरान राजस्थान और उत्तराखंड को क्रमशः 291.27 करोड़ रुपए और 12.04 करोड़ रुपए की केंद्रीय सहायता राशि जारी की गई है।

इसके अतिरिक्त, भारत सरकार महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार गारंटी योजना (मनरेगा) को पूरे देश में लागू कर रही है, जिसमें अन्य बातों के साथ-साथ जल संरक्षण और जल संचयन संरचनाएं शामिल हैं। विगत तीन वर्षों में मनरेगा के अंतर्गत उत्तराखंड के सभी 13 जिलों में 2,037 पारंपरिक जल निकायों और राजस्थान के 33 जिलों में 19,837 पारंपरिक जल निकायों का संरक्षण किया गया है। मनरेगा के अंतर्गत वित्तीय वर्ष 2025-26 में उत्तराखंड में 449 जल

निकायों के संरक्षण के लिए 5.26 करोड़ रुपए और राजस्थान में 3,462 जल निकायों के पुनरुद्धार के लिए 399.11 करोड़ रुपए का व्यय किया गया है।

इसके अतिरिक्त, अक्टूबर 2021 से कार्यान्वित किए जा रहे अटल नवीकरण एवं शहरी परिवर्तन मिशन (अमृत) के अंतर्गत जल निकायों और कुओं का संरक्षण एक प्रमुख घटक है। अमृत 2.0 के अंतर्गत, उत्तराखंड में 9.79 करोड़ रुपए की पाँच (05) संरक्षण परियोजनाओं और राजस्थान में 489.80 करोड़ रुपए की 128 जल निकाय संरक्षण परियोजनाओं को मंजूरी दी गई है। अमृत 2.0 के अंतर्गत स्वीकृत परियोजनाओं, जिनमें जल निकाय-वार संरक्षण परियोजनाएं भी शामिल हैं, का राज्य/शहरी स्थानीय निकाय (यूएलबी) और जिला-वार विवरण आवासन और शहरी कार्य मंत्रालय की वेबसाइट पर (<https://amrut.mohua.gov.in/approvedProjects/state>) उपलब्ध है।

राजस्थान में विगत तीन वर्षों के दौरान पीएमकेएसवाई-एचकेकेपी के अंतर्गत कार्यान्वित किए जा रहे जल निकायों और मनरेगा के अंतर्गत संरक्षित किए गए जल निकायों का जिला-वार ब्यौरा संलग्न **विवरण** में दिया गया है।

विवरण

राजस्थान में पिछले तीन वर्षों के दौरान पीएमकेएसवाई-एचकेकेपी के अंतर्गत कार्यान्वित किए जा रहे जल निकायों और मनरेगा के अंतर्गत संरक्षित किए गए जल निकायों का जिला-वार ब्यौरा

क्र. सं.	ज़िला	जल निकायों की संख्या	
		मनरेगा	पीएमकेएसवाई-एचकेकेपी
1	अजमेर	1570	5
2	अलवर	385	0
3	बांसवाड़ा	684	0
4	बारां	834	2

5	बाड़मेर	375	0
6	भरतपुर	543	2
7	भीलवाड़ा	2339	0
8	बीकानेर	406	0
9	बूंदी	211	28
10	चित्तौड़गढ़	358	1
11	चूरू	178	0
12	दौसा	150	1
13	धौलपुर	945	2
14	डूंगरपुर	1317	5
15	हनुमानगढ़	52	0
16	जयपुर	1364	3
17	जैसलमेर	304	0
18	जालौर	164	0
19	झालावाड़	1652	1
20	झुंझुनूं	119	0
21	जोधपुर	536	0
22	करौली	418	0
23	कोटा	168	44
24	नागौर	607	0
25	पाली	437	0
26	प्रतापगढ़	557	1

27	राजसमंद	1385	0
28	सवाई माधोपुर	323	3
29	सीकर	250	1
30	सिरोही	166	0
31	श्री गंगानगर	449	0
32	टोंक	307	22
33	उदयपुर	284	0
	कुल	19837	121

DEVELOPMENT OF AIRPORT INFRASTRUCTURE IN TAMIL NADU

6304. DR. M. K. VISHNU PRASAD:

Will the Minister of **CIVIL AVIATION** be pleased to state:-

- (a) the number of airports developed or upgraded under the UDAN Scheme since its launch in Tamil Nadu and other southern States;
- (b) whether any regional routes have been discontinued and if so, the details thereof alongwith the reasons therefor;
- (c) the criteria used for selection of routes and operators under the UDAN Scheme; and
- (d) the status of commencement of commercial operations at Neyveli Airport, Cuddalore district of Tamil Nadu?

**THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND
MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI
MURLIDHAR MOHOL):**

(a): Under the Regional Connectivity Scheme - Ude Desh ka Aam Nagrik (RCS-UDAN), four airports namely Salem, Vellore, Neyveli and Tanjore, have been identified for the development and operation of RCS flights in the State of Tamil Nadu.

(b): In the state of Tamil Nadu, a total of 26 routes have been operationalised under RCS-UDAN, out of which 20 routes are currently operational in the state of Tamilnadu.

Discontinuation of operation of any flight between cities in the country is primarily a commercial decision of the airlines, based on the economic and operational viability of the route and other associated factors. In addition, factors such as completion of the three-year Viability Gap Funding (VGF) period, poor visibility conditions, daytime runway restrictions at Visual Flight Rules (VFR)-only airports, shortage of aircraft, leasing-related issues, novation of routes and low passenger load factors have also contributed to discontinuation of certain routes.

(c): Under the UDAN scheme, selection of airline operators is undertaken through a transparent bidding process, wherein routes are awarded to the eligible bidder quoting the lowest Viability Gap Funding (VGF) per seat, in compliance with the provisions of the scheme. Post-bid, the Implementing Agency issues a Letter of Intent (LoI), which requires submission of a detailed operationalisation plan, including availability of aircraft and crew, proposed schedule, and coordination with relevant authorities. The routes are awarded based on satisfactory fulfilment of these requirements.

(d): The physical development works at Neyveli Airport have been completed. Presently, the processes related to licensing and overall operational readiness are underway. Operationalisation of RCS routes from Neyveli Airport is subject to readiness of the airport.

STATUS OF NATIONAL HIGHWAY PROJECTS IN NANDYAL DISTRICT

6305. DR. BYREDDY SHABARI:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

- (a) whether the Government has received proposals from the Government of Andhra Pradesh for construction of new National Highways (NHs) passing through Nandyal district including connectivity between NH-44 and NH-40 and other regional routes;
- (b) if so, the details thereof including date of submission, proposed length and estimated project cost of each proposal;
- (c) the present status of appraisal, sanction and inclusion of such proposals under the national highways development programme;
- (d) whether any funds have been sanctioned or released for these projects and if so, the details thereof;
- (e) the timeline fixed for commencement and completion of these projects once approved; and
- (f) the steps taken to expedite appraisal, approval and implementation of these highway projects to improve connectivity in Nandyal and

surrounding Rayalaseema districts?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a) to (f): The Government in the Ministry of Road Transport and Highways is primarily responsible for the development and maintenance of National Highways (NHs). The Government receives proposals from various State Governments/Union Territories, including the Government of Andhra Pradesh, for declaration of State roads as National Highways and for development of existing NH stretches.

The declaration of State roads as National Highways are considered from time to time based on the criteria such as connectivity requirements, traffic density and synergy with the PM Gati Shakti National Master Plan.

At present, no specific proposal for declaration of State Highway as new National Highway, including connectivity between NH-44 and NH-40 in Nandyal district, is under consideration.

However, details of ongoing National Highway projects in Nandyal district and Rayalaseema region in the State of Andhra Pradesh are given in **Statement.**

STATEMENT

**Details of Ongoing National Highway Projects in Nandyal district and Rayalaseema district/region in the State of
Andhra Pradesh**

Sl. No.	Name of the Project	NH No.	Total Length (km)	Length complete d (km)	Sanctioned Cost (Rs. in Cr)	Scheduled/ Revised Scheduled date of completion	Name of the District (s)
1	Development of six Lane Access Controlled Green Field Highway from Kodur (Ch. 0+000) to Vanavolu (Ch. 24+300) of NH-544(G) Bengaluru-Vijayawada Economic Corridor (Package-01	544G	24.3	23.23	912.94	31.07.2026	Sri Sathya Sai
2	Development of six Lane Access Controlled Green Field Highway from Vanavolu (Ch.	544G	21.4	17.16	750.81	31.07.2026	Sri Sathya Sai

	24+300) to Vankarakunta (Ch. 45+700) of NH-544(G) Bengaluru-Vijayawada Economic Corridor (Package-02)						
3	Development of six Lane Access Controlled Green Field Highway from Vankarakunta (Ch. 45+700) to Odulapalle (Ch. 72+000) of NH-544(G) Bengaluru-Vijayawada Economic Corridor (Package-03)	544G	26.3	19.55	992.89	31.07.2026	Sri Sathya Sai

4	Development of six Lane Access Controlled Green Field Highway from Odulapalle (Ch. 72+000) to Nallacheruvu-palli (Ch. 96+300) of NH-544(G) Bengaluru-Vijayawada Economic Corridor (Package- 04)	544G	24.3	18.45	1058.90	30.08.2026	Sri Sathya Sai and YSR Kadapa
5	Development of six Lane Access Controlled Green Field Highway from Nallacheruvu palli (Ch. 96+300) to Yerragudipadu (Ch. 129+000) of NH-544(G) Bengaluru- Vijayawada Economic Corridor (Package-05)	544G	32.7	23.41	1253.24	11.11.2026	YSR Kadapa

6	Development of six Lane Access Controlled Green Field Highway from Yerragudipadu (Ch. 129+000) to Audireddipalle (Ch. 160+000) of NH-544(G) Bengaluru- Vijayawada Economic Corridor (Package-06)	544G	31	12.07	1200.42	28.02.2027	YSR Kadapa
7	Development of six Lane Access Controlled Green Field Highway from Audireddipalle (Ch. 160+000) to Mallapalle (Ch. 176+000) of NH-544(G) Bengaluru-Vijayawada Economic Corridor (Package- 07)	544G	16	11.87	956.14	31.12.2026	YSR Kadapa

8	Development of six Lane Access Controlled Green Field Highway from Mallapalle (Ch. 176+000) to Kavulakuntla (Ch. 196+000) of NH-544(G) Bengaluru-Vijayawada Economic Corridor (Package-08)	544G	20	12.07	909.02	11.11.2026	YSR Kadapa
9	6L of Chittoor to Thatchur from Kumarajapet to Veera Kaveri Raja Puram from km 43.800 to km 61.380 of NH-716B (Pkg-II)	716B	17.58	17.50	799.36	30.04.2026	Chittoor
10	Bangalore Chennai Expressway) from km 96.000 To 127.000 (Byreddypalli to Bangarupalem) (Phase-II Pkg-II)	NE-7	31.00	28.00	2548.04	17.06.2026	Chittoor
11	4 Laning of NH 544D from	544D	36.785	35.201	907.76	29.05.2026	Ananthapur

	existing km 346.300 of NH 44 (Design Chainage km 0.000) to km 39.380 (Design Chainage km 37.000) of Anantapur-Muchukota section						
12	4 Laning of NH 544D from existing km 39.380 of NH 544D (Design Chainage km 37.000) to km 74.450 (Design Chainage km 69.000) of Muchukota – Bugga section (Package – II)	544D	32	27.05	1055.23	24.07.2026	Ananthapur
13	Construction of proposed half clover leaf interchanges cum ROB at Yerramanchi and Gudipalli villages across NH- 44 at km 416.005	44	3.17	1.18	123.79	04.10.2026	Sri Sathya Sai

14	Construction of four-Laning of NH-716 from Kadapa (Junction with Kadapa Bypass Road) (Design Km 0.000/Existing Km 260.652 of NH-716) to Chinna Orampadu (Design Km 64.200 /Existing Km 196.125) (Design Length = 64.200 Km) (Package-I)	716	64.2	0	1732.66	15.03.2028	YSR Kadapa and Tirupati
15	Construction of Four-Laning of NH-716 from Chinna Orampadu (Design Km 64.200/ Existing km 196.125 of NH-716) to Renigunta on NH 565 near Tirupati Airport Road (Design Km 121.935 / Existing km 137.000) (Design Length = 57.735 Km) (Package-II)	716	57.73	0	1500.11	15.03.2028	YSR Kadapa and Tirupati

16	Construction of 1 Nos ROB 2 Nos VUPs Service roads provision of lighting and construction of other miscellaneous works at various stretches including maintenance of existing section of NH-4 from AP/Tamil Nadu Border (Km. 134.890) to Nalagampalli village (Km.172.000)	69	5.45	4.15	153.27	15.05.2026	Chittoor
17	NH-440 Rayachoty-Vempalli 2L+PS	440	53.59	45.56	439.82	30.09.2026	Annamayya and Kadapa
18	Chintakunta to Adoni section of NH-167	167	54.80	52.90	236.16	31.07.2026	Kurnool
19	Widening and Strengthening of 2/4 lane to 4 lane	340C	9.01	6.71	90.12	30.06.2026	Kurnool

	carriageway from Km 6/0 to 15/0 of Kurnool Guntur road (NH-340C)						
20	2-lane ROB and its approaches in Lieu of existing LC No.120 is at K.M. 56.700 of NH-18 (New NH-40) under Setu Bharatam	40	1.40	0.00	58.25	31.12.2026	Annamayya
21	Construction of two lane ROB and its approaches in lieu of existing LC No. 119 at km. 226/800 of NH -205 (Km 52+688 of New NH-71) under Setu Bharatam2021-22	71	1.20	0.00	66.60	31.12.2026	Annamayya
22	4 Lane ROB at Km 510/8 of NH-565 (Near Yerpedu) in Lieu of LC No.36	565	2.27	1.60	97.34	30.06.2026	Tirupati

23	4 lane from Km.56+400 to Km 120+300 (i.e. from B.Kothapalli Junction to Gorantla) of NH 716G	716G	57.00	55.74	839.98	30.06.2026	Sri Satya Sai
24	4-laning of Puttaparthi-Koduru Section of NH-342	342	46.76	42.17	1318.57	31.07.2026	Sri Satya Sai
25	2-lane ROB and its approaches in lieu of existing LC No.95 at Km 183/600of NH 205(Km. 9/6 of new NH-71) under Setu Bharatam 2022-23	71	1.50	0.32	78.63	05.08.2026	Annamayya
26	NH 167 B MudireddyPalle to Kadapa Nellore Border (i.e. from Km 22+300 to 58+635)	167B	36.34	28	279.29	12.08.2026	Kadapa
27	One time improvement to the road in Bypassed stretch of NH 544E via Overlay from Km 58/970 to Km 62/980	544E	4.01	3.98	13.79	30.04.2026	Sri Satya Sai

	(Madakasira town limits) of Kandikonda-Madakasira-Sira Road						
28	Rehabilitation and Upgradation of NH 167K from Kurnool/Kadapa Border- Jammalamadugu section of NH-167K i.e. Design Ch. Km 248+010 to km 269+900 to 2 lane with paved shoulders	167K	21.89	18.12	292.63	17.12.2026	Kadapa
29	Construction of 2-lane ROB with approaches in lieu of existing L.C.NO. 41E at Km. 86/100 (railway chainage km 64/5-6) of NH-205(New NH- 42) under Sethubharatham	42	1.73	0	65.03	19.01.2027	Sri Satya Sai
30	Rehabilitation and Upgradation from km 0+00 to	167B	18	13.4	135.08	31.10.2026	Kadapa

	18+00 of Mydukur to Mudireddypalli Section of NH-167B two lane with paved shoulder configuration						
31	Rehabilitation and Upgradation from 2 lane to Four lane of Muddanur to B. Kothapalli section of NH-716G	716G	56.50	0.00	1019.97	10.08.2027	Kadapa and Satyasai
32	Widening to 2L+PS of Sangameswaram - Nallakaluva (from Km 93+819 to Km 124+530) and Velegodu Nandyals section (from Km 141+700 to Km 173+560) of NH-167K	167K	62.57	0.00	601.14	30.11.2027	Nandyal
33	Widening to 4 Lane of Gorantla - Hindupur section (from Km 120/300 to 153/880) of NH716G	716G	33.58	0.00	808.70	17.08.2027	Sri Satya Sai

34	Construction of 4-Lane ROB and its approaches in lien of existing level crossing No.124E/SPL 3@ Km 1.800(New Chainage km 77.805 on NH 205	205	1.55	0.00	78.38	17.09.2026	Ananthapuramu
35	Rehabilitation and Upgradation of NH 167K from Nandyala-Kurnool/Kadapa Border section of NH-167K i.e. Km 186/000 to Km 250/000(Design Ch.186+000 to 248+010) to 2L+PS	167K	62.01	18.65	691.81	04.09.2027	Nandyal
36	Construction of 4 laning in Realignment stretch from Km. 561/200 to Km. 563/055 (Peddasettipalli village) of Hubli-Krishnapatnam road NH-67	67	1.86	0.00	41.26	01.01.2027	Kadapa

दमन में राष्ट्रीय राजमार्ग परियोजनाओं की स्थिति

6306. श्री उमेषभाई बाबूभाई पटेल:

क्या सड़क परिवहन और राजमार्ग मंत्री यह बताने की कृपा करेंगे कि:

- (क) दमन में उस राष्ट्रीय राजमार्ग, जिसका उद्देश्य नानी दमन में वडचौकी को मोटी दमन में अंबाबाड़ी से जोड़ना है, की वर्तमान स्थिति क्या है;
- (ख) क्या नानी दमन को मोटी दमन से जोड़ने के लिए दमन गंगा नदी पर पुल के अभाव के कारण यह खंड अधूरा रह गया है और यदि हां, तो इसके क्या कारण हैं;
- (ग) क्या उक्त पुल के अभाव में शहरी क्षेत्र से गुजरने वाले भारी वाहनों के कारण यातायात की भीड़, प्रदूषण और आपातकालीन सेवाओं में विलंब के संबंध में सरकार के पास कोई अध्ययन या रिपोर्ट उपलब्ध है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (घ) क्या उक्त पुल के निर्माण के लिए विस्तृत परियोजना रिपोर्ट (डीपीआर) तैयार की गई है और यदि हां, तो इसकी वर्तमान स्थिति का ब्यौरा क्या है; और
- (ङ) सरकार द्वारा इस परियोजना को स्वीकृति प्रदान किए जाने की अनुमानित समय-सीमा क्या है और इसके लिए प्रस्तावित/आवंटित निधि का ब्यौरा क्या है?

सड़क परिवहन और राजमार्ग मंत्री (श्री नितिन जयराम गडकरी):

(क) से (ङ): वर्तमान यातायात आवश्यकताओं के आधार पर, दमन संघ राज्य क्षेत्र (यूटी) में राष्ट्रीय राजमार्ग (एनएच) - 848बी को चार लेन में पेव्ड शोल्डर के साथ उन्नयन करने का कार्य काफी हद तक पूरा हो चुका है और इसे जून, 2026 में पूरा करने का लक्ष्य रखा गया है। वर्तमान में, नानी दमन में वडचौकी से मोती दमन में अंबाबाड़ी तक पुल के निर्माण का कोई भी प्रस्ताव विचाराधीन नहीं है। हालांकि, वर्तमान यातायात आवश्यकताओं के दीर्घकालिक समाधान के रूप में, यूटी प्रशासन ने अपने स्वयं के संसाधनों के माध्यम से रामसेतु पथ (मोती दमन) को नमो पथ (नानी दमन) से जोड़ने वाले एक प्रतिष्ठित समुद्री लिंक पुल के निर्माण की परियोजना सौंपी है।

DEVELOPMENT OF GREENFIELD AIRPORT IN KARNATAKA**6307. SHRI RAMESH CHANDAPPA JIGAJINAGI:**

Will the Minister of **CIVIL AVIATION** be pleased to state:-

- (a) the current status of the Greenfield airport project at Vijayapura in Karnataka including the details of land acquisition, infrastructure development and pending environmental clearance;
- (b) the reasons for the delay in operationalisation of the airport despite significant progress in construction works;
- (c) whether the Government has conducted any review of the project and if so, the details thereof; and
- (d) the steps being taken to expedite the completion and operationalisation of the project including the expected timeline for commencement of commercial flights?

**THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND
MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI
MURLIDHAR MOHOL):**

(a) to (d): Government of India (GoI) granted 'In-Principle' approval to the State Government of Karnataka (GoK) for development of a Greenfield airport at Vijayapura. As per Greenfield Airports (GFA) Policy, 2008, the responsibility for implementation of the Greenfield airport projects lies with the Project Proponent. The timeline for completion of the airport projects depend upon several factors such as land acquisition, Rand R, financial closure, obtaining mandatory clearances including environmental clearances etc.;

The development works have been completed at Vijayapura airport. However, a matter of grant of Environmental Clearance (EC) to this project under violation category is sub-judice before the Hon'ble Supreme Court of India.

Ministry of Civil Aviation periodically reviews airport projects, including the Vijayapura airport project with stakeholders for their timely completion.

CONVERGENCE OF TRIBAL WELFARE SCHEMES WITH STATE INITIATIVES

6308. DR. T. SUMATHY ALIAS THAMIZHACHI THANGAPANDIAN:

Will the Minister of **TRIBAL AFFAIRS** be pleased to state:

- (a) whether the Government has received proposals from Tamil Nadu seeking convergence of Central tribal welfare schemes with State initiatives such as the Tholkudi-Ainthinai programme aimed at improving amenities and livelihoods in tribal areas, if so, the details thereof;
- (b) the details of funds sanctioned and released for housing, scholarships and skill development programmes for tribal communities including Narikurava and other Scheduled Tribe groups in Tamil Nadu during the last three years;
- (c) whether any targeted skill development or youth livelihood programmes covering tribal youth in the western districts of Tamil Nadu are under consideration, if so, the details thereof; and
- (d) the steps taken by the Government to strengthen coordination with States

to improve implementation of tribal welfare schemes?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI DURGA DAS UIKEY):

(a) to (d): The Government is implementing Development Action Plan for Scheduled Tribes (DAPST) as a strategy for the development of Scheduled Tribes and areas having tribal concentration in the country including the State of Tamil Nadu. Besides Ministry of Tribal Affairs, 41 Ministries/Departments are allocating certain percentage of their total scheme budget every year for tribal development under DAPST to bridge the developmental gap between Scheduled Tribes (STs) and non-ST populations and for various tribal development projects relating to education, health, agriculture, irrigation, roads, housing, electrification, employment generation, skill development, etc. Schemes along-with funds allocated by the obligated Ministries/Departments for the welfare of Scheduled Tribes are given at Statement 10B of Expenditure Profile of Union Budget document in the link:

<https://www.indiabudget.gov.in/doc/eb/stat10b.pdf>.

The State Governments are also supposed to earmark TSP funds with respect to the total Scheme allocation, in proportion to ST population (Census 2011) in the State. The details of allocation and expenditure for TSP by States/UTs out of their own funds are available at <https://statetsp.tribal.gov.in>.

As informed by the State Government of Tamil Nadu, Tholkudi Aithinai Program is a 100% State funded Scheme. The Scheme specifically aims at improving the livelihoods in Tribal areas. The State funds are allocated for Agri

and Allied livelihoods viz., On farm activities for promoting sustainable agriculture development and agricultural livelihoods such as horticultural production, multi crop production, honey bee farming, mushroom cultivation, cash crop production, casava production, Off Farm activities for strengthening forest, livestock based enterprises, fishing etc and Non-farm activities as skill development training for Tribal youth, building self-sufficient societies, procurement of agri machinery, construction of agri machinery sheds etc. The State has entered into MoU with various Institutes such as IIMR, IIHR, TANUVAS, Annamalai University, NBFGR, CIAE, NRCB and CTCRI and the State allocates funds to these Institutes for implementing livelihood schemes under Tribal Sub Plan of these Institutes.

Further, the Ministry of Tribal Affairs has allocated funds for Tribal Multi-Purpose Marketing towards implementing livelihood activities. The Ministry has also sanctioned funds for 45 Van Dhan Vikas Kendra with 50% of State Share.

Further, Ministry of Tribal Affairs is implementing various schemes/programmes for the welfare and development of the Scheduled Tribes (STs) in the country. The details of the schemes/programmes is given at **Statement-I.**

The details of fund allocations made during recent financial years by the Ministry under these schemes/programmes is given at **Statement-II.**

The Ministry has undertaken two missions for development of STs through convergence of funds available with different Ministries/Departments

under DAPST namely - Pradhan Mantri Janjati Adivasi Nyaya Maha Abhiyan (PM JANMAN) and Dharti Aaba Janjatiya Gram Utkarsh Abhiyaan (DAJGUA).

PM JANMAN: Government launched Pradhan Mantri Janjati Adivasi Nyaya Maha Abhiyan (PM JANMAN) for socio-economic development of 75 PVTG communities residing in 18 states and one UT. The mission aims to provide basic facilities such as safe housing, clean drinking water and improved access to education, health and nutrition, road and telecom connectivity, electrification of unelectrified households and sustainable livelihood opportunities in 3 years. These objectives are planned to be met through 11 interventions including Hostels and Mobile Medical Units (MMUs) implemented by 9-line Ministries. PM JANMAN has total budgetary outlay of Rs.24,104 Cr (Central share: ₹15336 Cr and State share: ₹8768 Cr).

Dharti Aaba Janjatiya Gram Utkarsh Abhiyan (DAJGUA): The Hon'ble PM launched Dharti Aaba Janjatiya Gram Utkarsh Abhiyan (DAJGUA) on 2nd October, 2024. The Abhiyan comprises of 25 interventions implemented by 17-line Ministries and aims to saturate infrastructural gaps in 63,843 villages, improve access to health, education, Anganwadi facilities and providing livelihood opportunities etc benefiting more than 5 crore tribals in 549 districts and 2,911 blocks in 30 States/UTs in 5 years. The Abhiyan has total budgetary outlay of Rs.79,156 Cr (Central share: ₹56,333 Cr and State share: ₹22,823 Cr).

As informed by the State Government of Tamil Nadu, under Tholkudi Umbrella Scheme has allocated and spent funds for Housing for Tribals for the

past three years as follows:

2023-24		2024-25		2025-26	
No. of Houses	Amount (in crores)	No. of Houses	Amount (in crores)	No. of Houses	Amount (in crores)
1500	79.28	750	40.33	1200	52.68

Under Tholkudi umbrella Scheme, Skill Development Training such as Two Wheeler Technician, General Duty Assistant, Beautician courses, CNC Training, Welding, etc. for 1000 Tribal youth are being conducted through empanelled training partners of Tamil Nadu Skill Development Training Centre. State of Tamil Nadu has so far conducted Skill Development Training for around 797 Tribal youth in the Western Districts.

The Ministry of Tribal Affairs coordinates with State Governments, including the Government of Tamil Nadu, through multiple mechanisms to promote inclusive growth in education, skill development and livelihood opportunities for Scheduled Tribes. The Eklavya Model Residential Schools (EMRS) scheme is implemented through the National Education Society for Tribal Students (NESTS) under the Ministry, which works in coordination with State Governments through designated State implementing agencies for

establishment and management of EMRSs.

TRIFED is the nodal agency for implementation of the scheme PMJVM scheme and TRIFED implements the scheme either directly or indirectly through the State Implementing Agencies (SIAs) as per scheme guidelines.

Under the Development Action Plan for Scheduled Tribes (DAPST), various Ministries/Departments of the Government of India implement their respective schemes through the corresponding State implementing agencies.

Under DAJGUA, committees have been constituted at the State, District and Block levels for effective implementation, coordination and monitoring of the Dharti Aaba Janjatiya Gram Utkarsh Abhiyan. These include a State-Level Apex Committee chaired by the Chief Secretary, District-Level Committees chaired by District Collectors and Block-Level Implementation Teams to facilitate implementation at the grassroots level.

Periodic review meetings are conducted under the framework of DAPST to review the allocation and expenditure under various schemes by the obligated Ministries/Departments.

STATEMENT-I

Brief details of major schemes/programmes being implemented by the Ministry of Tribal Affairs in the country:

(i) Dharti Aaba Janjatiya Gram Utkarsh Abhiyan (DAJGUA): The Hon'ble PM launched Dharti Aaba Janjatiya Gram Utkarsh Abhiyan on 2nd October, 2024. The Abhiyan comprises of 25 interventions implemented by 17-line Ministries and aims to saturate infrastructural gaps in 63,843 villages, improve

access to health, education, Anganwadi facilities and providing livelihood opportunities benefiting more than 5 crore tribals in 549 districts and 2,911 blocks in 30 States/UTs in 5 years. The Abhiyan has total budgetary outlay of Rs.79,156 Cr (Central share: ₹56,333 Cr and State share: ₹22,823 Cr).

(ii) Pradhan Mantri Janjati Adivasi Nyaya Maha Abhiyan (PM JANMAN):

Government has launched Pradhan Mantri Janjati Adivasi Nyaya Maha Abhiyan (PM-JANMAN) on 15th November 2023, which is celebrated as Janjatiya Gaurav Divas. The mission with financial outlay of around Rs.24,000 Crore aims to saturate PVTG households and habitations with basic facilities such as safe housing, clean drinking water and sanitation, improved access to education, health and nutrition, road and telecom connectivity, electrification of un-electrified households and sustainable livelihood opportunities in time bound manner in 3 years.

(iii) Pradhan Mantri Janjatiya Vikas Mission (PMJVM): The Ministry of Tribal Affairs is implementing the Pradhan Mantri Janjatiya Vikas Mission (PMJVM), which has been designed through the merger of two existing schemes for the promotion of tribal livelihood, i.e., “Mechanism for Marketing of Minor Forest Produce (MFP) through Minimum Support Price (MSP) and Development of Value Chain for MFP” and “Institutional Support for Development and Marketing of Tribal Products/Produce”.

The scheme envisages fixation and declaration of Minimum Support Price for the selected MFP. Procurement and Marketing operation at pre-fixed MSP will be undertaken by the designated State Agencies in the event of the

prevailing market price of the particular MFP item falling below the stipulated MSP. Simultaneously other medium and long-term issues like sustainable collection, value addition, infrastructure development, knowledge base expansion of MFP and market intelligence development will also be addressed.

(iv) Eklavya Model Residential Schools (EMRS): Eklavya Model Residential School (EMRS) was started in the year 2018-19 to provide quality education at par with Navodaya Vidyalaya to the tribal children in their own environment. Under the new scheme, Government decided to establish 440 EMRSs, one EMRS in every block having more than 50% ST population and at least 20,000 tribal persons (as per census 2011). 288 EMRS schools were initially funded under Grants under Article 275(1) of the Constitution, which are being upgraded as per the new model. Accordingly, Ministry has set the target to set up total of 728 EMRSs benefiting around 3.5 lakh ST students across the country.

(v) Grants under Article 275(1) of the Constitution: Under the Proviso to Article 275(1) of Constitution, Grants are released to States, having ST population for raising the level of administration in Scheduled Areas and for the welfare of tribal people. This is a Special Area Programme and 100% grants are provided to States. Funds are released to the State Governments depending on the felt needs of ST population to bridge the gap in infrastructure activities in the fields of education, health, skill development, livelihood, drinking water, sanitation, etc.

(vi) Grant-in Aid to Voluntary Organizations working for the welfare of

Scheduled Tribes: Under the scheme of Grant-in-Aid to Voluntary Organizations working for the welfare of Scheduled Tribes, the Ministry funds projects in the fields of education and health, covering residential schools, non-residential schools, hostels, mobile dispensaries, ten or more bedded hospitals, livelihood, etc.

(vii) Pre-Matric Scholarships to ST students: The scheme is applicable to students who are studying in Classes IX –X. Parental income from all sources should not be more than Rs.2.50 lakhs per annum. Scholarship of Rs.225/-per month for day scholars and Rs.525/-per month for hostellers is given for a period of 10 months in a year. Scholarship is disbursed through the State Government/UT Administration. Funding ratio is 75:25 between Centre and States for all States except North East and Hills States/UT like Himachal Pradesh, Uttarakhand and Jammu and Kashmir where it is 90:10. For UTs without legislature sharing pattern is 100% Central share.

(viii) Post Matric Scholarship to ST students: The objective of the scheme is to provide financial assistance to the Scheduled Tribe students studying at post-matriculation or post-secondary levels to enable them to complete their education. Parental income from all sources should not be more than Rs.2.50 lakhs per annum. Compulsory fees charged by educational institutions are reimbursed subject to the limit fixed by the concerned State Fee fixation committee and scholarship amount of Rs.230 to Rs.1200 per month, depending upon the course of study is paid. The Scheme is implemented by

the State Governments and Union Territory Administrations. Funding ratio is 75:25 between Centre and States for all States except NE and Hilly States/UT of Himachal Pradesh, Uttarakhand and Jammu and Kashmir where it is 90:10. For UTs without legislature sharing pattern is 100% Central share.

(ix) National Overseas Scholarship for ST students: It is a Central Sector Scheme of Ministry of Tribal Affairs under which scholarships are given to the meritorious Schedule Tribe (ST) students for pursuing higher education in top 1000 ranked (as per latest QS world ranking) Institutes/Universities abroad. This scheme is started from year 1954-55. The Scheme is implemented through the Indian Embassies/Missions abroad, Ministry of External Affairs. Twenty awards are given every year. ST students with annual family income not exceeding Rs.6.0 lakhs are eligible to apply for the Scholarship under the Scheme.

(x) National Fellowship and Scholarship for Higher Education of ST students:

(a) National Scholarship– (Top class) Scheme [Graduate level]: The objective of the scheme is to encourage meritorious ST students for pursuing studies in prescribed courses in any of the 265 institutions of excellence across the country like IITs, AIIMS, IIMs, NIITs, etc. identified by the Ministry. Family income from all sources should not exceed Rs.6.00 lakhs per annum. Scholarship amount includes tuition fees, living expenses and allowances for books and computer.

(b) National Fellowship for ST students: 750 fellowships are provided to ST

students each year for pursuing higher studies in India for MPhil and PhD. Fellowship is granted as per UGC norms.

(xi) Support to Tribal Research Institutes (TRIs): Ministry extends support to the State Governments through the Scheme to set up new TRIs where it didn't exist and to strengthen functioning of existing TRIs to carry out its core responsibility towards Research and Documentations, Training and capacity building, promotion of rich tribal heritage etc. To preserve tribal art and culture, financial assistance is provided to TRI's to carry out various activities to preserve and promote tribal culture and heritage across the country through research and documentation, maintenance and preservation of art and artefacts, setting up of tribal museum, exchange visits for the tribals to other parts of the State, organizing tribal festivals etc. Funding under this Scheme is 100% grant-in-aid by the Ministry of Tribal Affairs to the TRIs on need basis with the approval of Apex Committee.

STATEMENT-II

State-wise funds allocations made in the State of Tamil Nadu during recent financial years by the Ministry under these schemes/programmes is as follows:

Details of Fund Released and Utilized to under the Scheme of Pre-Matric Scholarship for ST students										
(₹ in crore)										
Sl. No.	Name of the State/UT	F.Y. 2021-22		F.Y. 2022-23		F.Y. 2023-24		F.Y. 2024-25		F.Y. 2025-26
		Fund Released	Utilized	Fund Released	Utilized	Fund Released	Utilized	Fund Released	Utilized	Fund Released (UC Not due)
1	Tamil Nadu	5.47	5.47	4.04	4.04	3.62	3.62	0.60	0.60	8.13

Details of Fund Released and Utilized under the Scheme of Post-Matric Scholarship for ST students										
(₹ in Crore)										
S.No.	Name of the State/UT	F.Y. 2021-22		F.Y. 2022-23		F.Y. 2023-24		F.Y. 2024-25		F.Y. 2025-26
		Fund Released	Utilized	Fund Released	Utilized	Fund Released	Utilized	Fund Released	Utilized	Fund Released (UC Not due)
1	Tamil Nadu	48.49	48.49	28.54	28.54	20.00	20.00	25.00	25.00	26.33

Year-wise funds released for the establishment and operation of EMRS till 28.02.2026

(Rs. In lakhs)

S.No	Name of the State/UT	2022-23	2023-24	2024-25	2025-26 (Till 28.02.2026)
1	Tamil Nadu	1,098.78	1,099.80	1,738.95	2,797.39

Details of funds released, year-wise and State-wise, for MPCs

(Rs. in Crore)

State	Funds released during 2023-24	Funds released during 2024-25	Funds released during 2025-26	Bills closed on SNA SPARSH during 2025-26
TAMIL NADU	5.2	20.67	-	5.07

Details of funds released, year-wise and State-wise, under Development of PVTGs**(Rs. in lakh)**

S. No.	Name of State	2021-22	2022-23	2023-24	2024-25*
1	Tamil Nadu	1967.81	907.70	0.00	2723.11

*Provisional

State-wise fund released under SCA to TSS/PMAAGY during last 5 years**(Rs. in lakh)**

S. No.	States	PMAAGY			
		2021-22	2022-23	2023-24	2024-25*
		Fund Release	Fund Release	Fund Release	Fund Release
1	Tamil Nadu	285.32	285.62	855.805	461.37

*Provisional

Status of Funds released under Pradhan Mantri Adi Adarsh Gram Yojana

(Rs. In Lakh)

S.No.	States	Pradhan Mantri Adi Adarsh Gram Yojana								
		2021-22		2022-23		2023-24		2024-25*		2025-26*
		Total Release	UC Received	Total Release	UC Received	Total Release	UC Received	Total Release	UC Received	Bills closed on SNA SPARSH in 2025-26
1	Tamil Nadu	285.32	251.95	285.62	211.39	855.805	854.27	461.37	0	662.44

* Provisional

DETAILS OF FUND RELEASED FUNDED DURING THE YEAR 2013-14 TO 2025-26 UNDER THE SCHEME OF GRANT IN AID TO VOLUNTARY ORGANIZATIONS WORKING FOR THE WELFARE OF SCHEDULED TRIBES' (Rs. in lakh)				
State	2022-23	2023-24	2024-25*	2025-26 (as on 12.02.2026*)
TAMILNADU	250.31	377.29	189.10	321.25

Details of funds released under the Scheme of 'Support to Tribal Research Institutes' during 2020-21 to 2024-25

(Rs. in lakh)

Sl. No	State	Fund Released				
		2020-21	2021-22	2022-23	2023-24	2024-25*
1	Tamil Nadu	0.00	135.09	0.00	25.00	300.00

*Provisional

Funds released and Utilization reported during under Proviso to Article 275(1) of the Constitution is as under (Rs in lakh):

(Rs. in lakh)

S. No.	State	2021-22	2022-23	2023-24	2024-25*

		Funds Released	Utilization reported by State Government	Funds Released	Utilization reported by State Government	Funds Released	Utilization reported by State Government	Funds Released	Utilization reported by State Government
1	Tamil Nadu	0.00	0.00	0.00	1146.26	650.49	0.00	2019.665	481.64

*Provisional

Dharti Aaba Janjatiya Gram Utkarsh Abhiyan Details of funds released during 2025-26 (Rs. in Cr) as on 21.01.2026

SI. No	State	Released
A	B	F
1	Tamil Nadu	2.31

Funds sanctioned for establishment of VDVKs

Sl. No.	State/UT	Total Number of VDVKs Sanctioned	Funds Sanctioned (In Lakhs)
1	Tamil Nadu	8	120.00

Funds sanctioned for establishment of PM-JANMAN VDVKs

Sl. No.	State/UT	VDVK Sanctioned	Funds Sanctioned (In Lakhs)
1	Tamil Nadu	37	120.15

IMPLEMENTATION OF VAN DHAN YOJANA

6309. DR. VINOD KUMAR BIND:

SHRIMATI HIMADRI SINGH:

SHRI KOTA SRINIVASA POOJARY:

SUSHRI KANGNA RANAUT:

SHRI CHANDRA PRAKASH JOSHI:

SHRI PRATAP CHANDRA SARANGI:

SHRI RAVINDRA SHUKLA ALIAS RAVI KISHAN:

Will the Minister of **TRIBAL AFFAIRS** be pleased to state:

- (a) the number of Van Dhan Vikas Kendras and tribal Self-Help Groups established under the Van Dhan Yojana to promote value addition of Minor Forest Produce;
- (b) the initiatives taken for training, processing, branding and marketing of tribal products through the Tribal Co-operative Marketing Development Federation of India (TRIFED) supported networks;
- (c) the steps taken to link tribal products with digital marketplaces and institutional buyers; and
- (d) the impact of the Scheme on income generation for tribal forest produce gatherers and the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI DURGA DAS UIKEY):

- (a): The Ministry of Tribal Affairs is providing financial assistance under the schemes of Pradhan Mantri Janjatiya Vikas Mission (PMJVM) and Pradhan

Mantri Janjati Adivasi Nyaya Maha Abhiyan (PM-JANMAN) for establishment of Van Dhan Vikas Kendras. As on date, under the PMJVM scheme, 4,172 VDVks have been sanctioned, associating 12.48 lakh tribal members, while under PM JANMAN 540 VDVks have been sanctioned associating around 0.46 Lakh tribal members across the country.

(b): The financial support provided for VDVks includes support for raw materials, training and capacity building, tool kits and machinery, packaging and branding, transportation, storage, etc., to establish them as viable enterprises for livelihood generation among tribal communities.

(c): Under the PMJVM scheme, TRIFED also undertakes empanelment of tribal artisans/ producers and procurement of various tribal products from them for generating livelihood opportunities for tribal communities. The empanelled suppliers comprise individual tribal artisans, tribal SHGs and NGOs/Agencies/Cooperatives/Organisations working with the tribals. TRIFED undertakes retail marketing of their tribal products through its 116 TRIBES India Outlets, E-Commerce platforms and Exhibitions like Aadi Mahotsav, Aadi Bazaar etc. across the country. TRIFED has designed and developed its own in-house ecommerce platform www.tribesindia.com targeted towards both domestic and international customers. Currently, around 6,000 products are live on the new Tribes India Website and more are in the process of being added. Besides, more than 1000 tribal products are being sold through Open Network for Digital Commerce (ONDC) platform.

(d): As on date, under the PMJVM scheme, out of the total sanctioned VDVks,

2,817 VDVks have been reported to be operationalized, with reported sales of Rs. 15,829.88 lakhs; while under the VDVk component of PM JANMAN scheme, out of the total sanctioned VDVks, 491 VDVks have been reported to be operationalized, with reported sales of Rs. 527.37 lakh.

COOPERATION WITH NEIGHBOURING COUNTRIES IN POWER SECTOR

6310. SHRI SOUMENDU ADHIKARI:

Will the Minister of **POWER** be pleased to state:

- (a) whether the Government has any plan to strengthen cooperation in power sector with neighbouring countries like Bangladesh, Bhutan, Nepal and other countries, if so, the details thereof; and
- (b) the details of such projects that are in operation at present or proposed for operations?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

(a) and (b): The Government of India, Ministry of Power, and its Central Public Sector Enterprises (CPSEs) engage with neighbouring countries such as Bhutan, Nepal, Bangladesh, Myanmar, and Sri Lanka to strengthen cooperation in the power sector.

A list of Memoranda of Understanding and agreements executed by the Ministry of Power and its CPSEs with neighbouring entities is placed at **Statement-I.**

The details of power generation and cross-border transmission links projects with neighbouring countries are placed at **Statement-II**.

STATEMENT-I

List of MoUs/Agreements executed by the Ministry of Power and its CPSEs with neighboring countries

1. Government of the Republic of India and the Government of Nepal for electric interconnections
2. The Government of the Republic of India and the Royal Government of Bhutan for cooperation in energy efficiency
3. Government of the Republic of India and Government of the Democratic Socialist Republic of Sri Lanka
4. The Government of the Republic of India and the Government of the People's Republic of Bangladesh
5. The Government of the Republic of India and the Government of the Republic of the Union of Myanmar
6. NHPC Limited with the Investment Board, Government of Nepal (IBN)
7. NHPC Limited with Vidhyut Utpadan Company Limited (VUCL), Nepal
8. NHPC Limited with MIS Rastriya Prasaran Grid Company Limited(RPGCL), Nepal
9. NTPC Limited with Nepal Electricity Authority
10. NVVN and Nepal Electricity Authority
11. Tripartite Agreement among NEA, NVVN and Bangladesh Power Development Board (BPDB)

12. Power Grid Corporation of India with Nepal Electricity Authority
13. Power Grid Corporation of India with DEPP, Ministry of Electric Power, Myanmar
14. Power Grid Corporation of India with Government of Sri Lanka
15. SJVN Limited with Govt. of Nepal represented by Ministry of Water Resources
16. SJVN Limited with the Investment Board, Government of Nepal (IBN)
17. SJVN Limited with Nepal Electricity Authority Memorandum of Understanding

STATEMENT-II

Details of projects with neighbouring countries for power generation:

Country	Sl. No.	Name of the project	I.C. (MW)
Nepal	1	Pokhra	1
	2	Trisuli	21
	3	Western Gandak	15
	4	Devighat	14.1
	5	Arun-3	900
	6	Lower Arun	669
Bhutan	7	Chukha	336
	8	Kurichu	60
	9	Tala	1020
	10	Mangdechhu	720

	11	Punatsangchhu -II	1020
	12	Punatsangchhu-I	1200
Bangladesh	13	Maitree STPP	1320

Details of projects with neighbouring countries for cross-border transmission links:

Country	Sl. No.	Transmission Link
Nepal	1	Muzaffarpur (India) – Dhalkebar (Nepal) 400 kV D/c line
	2	Tanakpur (India) – Mahendranagar (Nepal) 132 kV S/c line
	3	Kataiya (BSPTCL) – Kushaha (Nepal) 132 kV line (3 circuits – one ckt HTLS and two ckts ACSR Panther)
	4	Raxaul (BSPTCL) – Parwanipur (Nepal) line 132 kV line (2 circuits)
	5	Ramnagar (BSPTCL) – Surajpura (Nepal) 132 kV line (1 circuit)
	6	New Nautanwa (Uttar Pradesh) – Mainhiya (Nepal) 132 kV D/c line
	7	Sitamarhi (India)- Dhalkebar (Nepal) 400 kV D/c (Quad Moose) line
	8	Nanpara (India) – Kohalpur (Nepal) 132 kV D/C line
	9	Gorakhpur -New Butwal 400 kV D/c (Quad) line

Country	Sl. No.	Transmission Link
	10	Dododhara (Nepal) - Bareilly (New) (India) 400 kV (Quad) D/c line
	11	Inaruwa (Nepal) - Purnea (New) (India) 400 kV D/c (Quad) line
	12	Chameliya (Nepal) – Jauljivi (India) 220 kV D/c (Twin Moose) link
	14	Motihari (India) – Nijgad/Harnaiya (Nepal) 400 kV D/c (Quad Moose) line
	14	Lucknow (India) – Kohalpur (Nepal) 400 kV D/c (Quad Moose) line
	15	Reconductoring of Muzaffarpur (India) _ Dhalkebar (Nepal) 400kV D/c line with HTLS Conductor equivalent to Quad Moose
Bhutan	16	Tala HEP (Bhutan) – Siliguri (ISTS) 400 kV (3 circuits Twin Moose)
	17	Malbase (Bhutan) – Siliguri (ISTS) 400 kV (1 circuit Twin Moose)
	18	Chukha HEP (Bhutan) – Birpara (ISTS) 220 kV D/c line
	19	Malbase (Bhutan) – Birpara (ISTS) 220 kV S/c line
	20	Gelephu (Bhutan) – Salakati (ISTS) 132 kV S/c line
	21	Motonga (Bhutan) – Rangia (AEGCL, Assam) 132 kV S/c line

Country	Sl. No.	Transmission Link
	22	Punatsangchu – I HEP (Bhutan) – Alipurduar (ISTS) 400 kV line
	23	Punatsangchu – II HEP (Bhutan) – Alipurduar (ISTS) 400 kV line
	24	Jigmeling (Bhutan) – Alipurduar (ISTS) 400 kV D/c (Quad) line
Bangladesh	25	Baharampur (India) – Bheramara (Bangladesh) 400 kV 2x D/c line (along with 2x500 MW HVDC Back-to-Back terminal at Bheramara)
	26	Surajmaninagar (TPTL, Tripura) – Comilla (Bangladesh) 400kV D/c radial interconnection (operated at 132kV)
	27	Katihar (India) - Parbotipur (Bangladesh) - Bornagar (India) 765 kV D/c line
Myanmar	28	Tamu (Myanmar) – Moreh (Manipur, India)
	29	Imphal (India) – Tamu (Myanmar) 400 kV D/c line with 500 MW HVDC back-to-back terminal at Tamu (in 1 st phase), along with Tamu (Myanmar) – Kaley (Myanmar) 230 kV D/c line
Sri Lanka	30	New Madurai (India) and Mannar (Sri Lanka) 1000 MW VSC HVDC Bipole line

KG BASIN PROJECTS AND STRATEGIC PETROLEUM RESERVES

6311. DR. PRABHA MALLIKARJUN:

Will the Minister of **PETROLEUM AND NATURAL GAS** be pleased to state:

- (a) the current status of all ongoing oil and natural gas extraction projects in the Krishna-Godavari (KG) Basin, including production capacities, operational progress, timelines and revenue generated;
- (b) the economic, employment and energy security benefits derived so far from the KG Basin projects, including State/UT-wise contributions and local development initiatives;
- (c) the current capacity, storage and utilisation status of the country's Strategic Petroleum Reserves (SPR) and the role of production from the KG Basin in supplementing these reserves;
- (d) the measures taken to ensure optimal integration of domestic hydrocarbon production with SPR planning including contingency preparedness for supply disruptions; and
- (e) the steps being adopted to ensure environmental sustainability, safety compliance and efficient utilisation of resources in both KG Basin hydrocarbon projects and Strategic Petroleum Reserves?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS; AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SURESH GOPI):

- (a): A consolidated statement giving details of offshore oil and gas exploration and development projects under implementation in the Krishna-Godavari Basin and other offshore areas of Andhra Pradesh is placed at **Statement**.
- (b): The KG Basin projects have delivered substantial economic, employment,

and energy security benefits, primarily concentrated in Andhra Pradesh leading to injection of massive capital investment across major developments, generating significant revenue streams, fostering infrastructure spending, supply chain activation, creation of diverse job opportunities in specialized areas, onshore facility management, boosting both skilled and unskilled employment in the KG region and multiplier effects from oil and gas monetization. The basin also strengthens India's domestic hydrocarbon production, reducing import dependence with vast reserves of natural gas and crude oil that enhance energy reliability and fuel national growth.

(c) and (d): Government, through a Special Purpose Vehicle, called Indian Strategic Petroleum Reserves Limited (ISPRL), has established Strategic petroleum Reserves (SPR) facilities with total capacity of 5.33 Million Metric Tonnes (MMT) of crude oil. Government have also approved two additional commercial-cum-strategic petroleum reserves facilities. The Government ensures the optimal integration of domestic hydrocarbon production with the Strategic Petroleum Reserve (SPR), enhancing preparedness for unforeseen supply disruptions through a multi-pronged approach which includes coordinated planning, contingency preparedness, infrastructure optimization, industry coordination and continuous monitoring.

(e): Ministry of Environment, Forest and Climate Change is the nodal authority for grant of statutory Environmental and other requisite clearances, based on a comprehensive assessment of potential environmental impacts and the adequacy of proposed mitigation measures. All activities are undertaken

strictly in compliance with all statutory environmental clearances and prescribed safety standards, including those of OISD, with regular monitoring, audits and adherence to contractual and regulatory requirements.

STATEMENT

Details of offshore oil and gas exploration and development projects

SN	Regime	Contract Area	State / Location	Operator	Area (Sq km)	Investment committed (MMUSD)	Investment during Last 5 years (MMUSD)	Timeline for Commencement of Production	No of wells drilled	No. of Offshore Platform Installed	Pipeline (km)	Offshore Facility	Onshore Facility
1	NELP	KG-DWN-98/2	KG offshore	ONGC	2392	5794.28	3318.94	already in production	6	1	400	A Bridge Connected Offshore Central Process Platform (CPP) and Living Quarters along with Utilities (LQUP) is installed	Two Onshore terminals established 1. Onshore Terminal at Odalarevu- Gas processing, Custody transfer meter, MEG Regeneration plant, effluent treatment plantg etc. 2. Onshore Terminal at Mallavaram- Custody transfer,

SN	Regime	Contract Area	State / Location	Operator	Area (Sq km)	Investment committed (MMUSD)	Investment during Last 5 years (MMUSD)	Timeline for Commencement of Production	No of wells drilled	No. of Offshore Platform Installed	Pipeline (km)	Offshore Facility	Onshore Facility
2	NELP	KG-DWN-98/3	KG offshore	RIL	979.75	2743 (Global) 1103 (incremental for RFDP)	1610 incurred till 2024-25 on global basis	Jun-28	NIL	NIL	NIL	NIL	NIL
3	Pre NELP	Ravva	Eastern Offshore	VEDANTA LIMITED	311	100	95	already in production	5	NIL	NIL	NIL	NIL
4	DSF	KG/OSDSF/GSKV1/2016	KG Offshore	AVR Oil and Gas Private Limited	24.2	14.9	2.33	Q3 2027-28	NIL	NIL	NIL	NIL	NIL
5	DSF	KG/OSDSF/GSKW/2018	KG Offshore	Oil India Limited	93.902	102.5	8.93	Q1 2028-29	NIL	NIL	NIL	NIL	NIL
6	DSF	KG/OSDSF/GS21/2021	KG Offshore	IMC INFRASTRUCTURE	111.07	45	0.7	Q2 2026-27	NIL	NIL	NIL	NIL	NIL

SN	Regime	Contract Area	State / Location	Operator	Area (Sq km)	Investment committed (MMUSD)	Investment during Last 5 years (MMUSD)	Timeline for Commencement of Production	No of wells drilled	No. of Offshore Platform Installed	Pipeline (km)	Offshore Facility	Onshore Facility
7	DSF	KG/OSDSF/GS49/2021	KG Offshore	ONGC	148.27	70.92	2.48	Q2 2029-30	NIL	NIL	NIL	NIL	NIL
8	DSF	KG/OSDSF/CHANDRIKA/2021	KG Offshore	ONGC	697.03	434.06	4.93	Q2 2029-30	NIL	NIL	NIL	NIL	NIL
9	OALP	KG-DWHP-2017/1	KG Offshore	Vedanta Limited	6574.26	0.075	20.51	In exploration phase	0	NIL	NIL	NIL	NIL
10	OALP	KG-OSHP-2017/1	KG Offshore	Vedanta Limited	177.37	41.343	6.43	In exploration phase	6	NIL	NIL	NIL	NIL
11	OALP	KG-UDWHP-2018/1	KG Offshore	RIL-BP	1513.9	32.02085	78.815315	In exploration phase	2	NIL	NIL	NIL	NIL
12	OALP	KG-UDWHP-	KG Offshore	RIL-BP	1199.64	52.79946	3.66	In exploration phase	4	NIL	NIL	NIL	NIL

SN	Regime	Contract Area	State / Location	Operator	Area (Sq km)	Investment committed (MMUSD)	Investment during Last 5 years (MMUSD)	Timeline for Commencement of Production	No of wells drilled	No. of Offshore Platform Installed	Pipeline (km)	Offshore Facility	Onshore Facility
		2022/1											
13	OALP	KG-UDWHP-2023/1	KG Offshore	Oil India Limited	9495.16	18.0634	-	In exploration phase	0	NIL	NIL	NIL	NIL
14	OALP	KG-UDWHP-2023/2	KG Offshore	Oil India Limited	9223.22	23.755317	-	In exploration phase	0	NIL	NIL	NIL	NIL

POOR QUALITY REPAIR WORKS ON NH-27 IN UTTAR DINAJPUR**6312. SHRI KARTICK CHANDRA PAUL:**

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

- (a) the details of repair/maintenance tenders awarded for the Dalkhola–Ghoshpukur stretch of National Highway (NH)-27 in Uttar Dinajpur district, West Bengal, during the last three years, including name of executing agency, contract value and completion period;
- (b) whether it is a fact that certain portions of the repaired stretch deteriorated within a few days of completion and if so, the details thereof;
- (c) whether any inspection, quality audit or third-party verification has been conducted by the Ministry or the National Highways Authority of India in this regard;
- (d) whether any show-cause notice, penalty, blacklisting or recovery proceedings have been initiated against the agency concerned for poor workmanship;
- (e) the compensation mechanism available for road users in case of substandard highway repairs; and
- (f) the corrective steps taken to ensure durable restoration and accountability in maintenance works on NH-27 in Uttar Dinajpur?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

- (a): The details of repair/maintenance tenders awarded for the Dalkhola–

Ghoshpukur stretch of National Highway (NH)-27 in Uttar Dinajpur district, West Bengal, during the last three years, including name of executing agency, contract value, start date and completion date are given in **Statement**.

(b): Certain portions of the repaired stretch deteriorated on the newly overlaid surface and were subsequently repaired. In order to achieve prescribed roughness value of 2400 mm per km, overlay is to be done again in 26.10 km.

(c): Inspection has been carried out by the National Highways Authority of India (NHAI) Jalpaiguri and further, the Indian Institute of Technology, Patna has been engaged to conduct detailed pavement investigations.

(d): NHAI, the implementing agency for the work, has issued a Show Cause Notice and a Cure Period Notice to the contractor as per the provisions of the contract agreement.

(e): There is no mechanism to compensate road users in the cases of substandard highway repairs.

(f): Rectification work is being carried out by contractor at regular intervals under the continuous monitoring of NHAI. Further, NHAI has also invited bids to execute the balance work within the scope of the existing contract at the risk and cost of the existing contractor.

STATEMENT

Repair/maintenance tenders awarded for the Dalkhola–Ghoshpukur stretch of National Highway (NH)-27

Sr. No.	Name of the Work	Executing Agency	Contract value (in Rs. Cr.)	Start Date	Completion Date
1	Miscellaneous repair works on NH-31 (New NH-27) Dalkhola-Ghoshpukur in the state of West Bengal.	NHAI	8.86	25.04.2023	30.03.2024
2	Improvement and Routine Maintenance of NH-31 (New NH-27) from km 447 to km 551 for the section Dalkhola-Islampur-Ghoshpukur section (except Islampur bypass)	NHAI	136.48	10.06.2024	Under progress

INSTALLATION OF POLLUTION CONTROL SYSTEM IN TPPS

6313. SHRI ANTO ANTONY:

Will the Minister of **POWER** be pleased to state:

- (a) the number of Thermal Power Plants (TPPs) in the country having adequate infrastructure to control air pollution, State-wise;
- (b) the number of TPPs in which installation of pollution-control systems are yet to be done such as emission-control equipment;
- (c) the total amount of funds allocated by the Government for installation of pollution-control infrastructure in TPPs during the said period, year-wise;

- (d) the amount of funds released and utilised for this purpose during the said period, year wise; and
- (e) the steps taken by the Government to reduce air pollution caused by TPPs in the country?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

(a), (b) and (e): The Thermal Power Plants (TPPs) are mandated to obtain Environmental Clearance from Ministry of Environment, Forest and Climate Change (MoEFand CC).

Further, TPPs are regulated through grant of Consent to Establish and/or Consent to Operate under the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 by respective State Pollution Control Board (SPCB).

Furthermore, emissions are monitored in real time through Online Continuous Emission and Effluent Monitoring Systems (OCEMS) by the Central Pollution Control Board (CPCB) / respective State Pollution Control Board (SPCB).

(c) and (d): No funds are provided by Ministry of Power for installation of pollution-control infrastructure in TPPs. Such installations are financed by the respective generating companies.

SUPPLY OF UNSAFE WATER UNDER JAL JEEVAN MISSION**6314. SHRI RAHUL KASWAN:**

Will the Minister of **JAL SHAKTI** be pleased to state:

- (a) whether the Government maintains nationwide data on village/ward-wise cases where tap water supplied under the Jal Jeevan Mission was found to be unsafe during the financial year 2024–25 and if so, the details thereof and the number of such cases reported across the country;
- (b) whether the Government proposes to make district-wise timelines for rectification of failed water samples publicly available and if so, the details thereof;
- (c) whether laboratory audit results and sample re-testing records for water quality are being regularly monitored for Rajasthan including districts such as Churu and if so, the details thereof; and
- (d) the steps taken to strengthen the credibility and verification of water quality data?

**THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI; AND
MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI V.
SOMANNA):**

(a) to (d): Jal Jeevan Mission (JJM) is under implementation since August, 2019, in partnership with States/ UTs to make provision of potable tap water supply in adequate quantity, of prescribed quality and on regular and long-term basis to rural households. Under JJM, as per existing guidelines, Bureau of Indian Standards' BIS:10500 standards are adopted as benchmark for quality

of water being supplied through the piped water supply schemes. Drinking Water being a State subject, the responsibility of Planning, Designing, Approval, Implementation, Operation and Maintenance of drinking water supply schemes, including those under the Jal Jeevan Mission (JJM), is vested with State/UT Governments. The Government of India supplements the efforts of the States/ UTs by providing financial, policy guidance and technical assistance.

The State/ UT-wise details of water quality testing reported by States/UTs on JJM-WQMIS during 2024-25 is are given in **Statement**.

In consultation with various stakeholders 'Concise Handbook for Monitoring Water Quality of Piped Drinking Water Supply to Rural Households' has been released in December 2024 for guidance to States/ UTs. This handbook recommended for a comprehensive testing of drinking water samples at various testing points such as source, treatment plant, storage and distribution points, and remedial action wherever necessary, to ensure that the water supplied to households is of prescribed quality (BIS:10500).

Further, States/UTs including water quality testing laboratories located in Churu district of Rajasthan have been advised to obtain and maintain accreditation/ recognition for their drinking water testing laboratories, in order to ensure the reliability, accuracy, and credibility of the data they produce.

STATEMENT**State/UT-wise details of drinking water samples tested in lab during 2024-25**

S. No.	State	No. of samples tested in lab	No. of Samples tested using FTKs
1	A and N Islands	1,172	160
2	Andhra Pradesh	6,86,179	2,76,342
3	Arunachal Pradesh	22,271	10,689
4	Assam	2,70,466	8,37,769
5	Bihar	2,74,547	1,412
6	Chhattisgarh	1,60,891	2,03,657
7	DNH And Dand D	-	178
8	Goa	13,660	-
9	Gujarat	71,204	4,25,718
10	Haryana	60,757	16,896
11	Himachal Pradesh	2,41,458	1,30,389
12	Jammu and Kashmir	2,66,547	2,129
13	Jharkhand	2,18,562	6,99,655
14	Karnataka	3,21,759	9,21,677
15	Kerala	7,00,732	612
16	Ladakh	10,229	623
17	Lakshadweep	7,897	-
18	Madhya Pradesh	5,74,798	3,52,198
19	Maharashtra	5,87,570	3,56,666
20	Manipur	19,508	11,085

21	Meghalaya	40,657	14,606
22	Mizoram	21,908	3,377
23	Nagaland	6,751	15,590
24	Odisha	2,72,406	2,49,298
25	Puducherry	287	18
26	Punjab	67,481	1,14,956
27	Rajasthan	1,80,063	66,845
28	Sikkim	17,297	5,803
29	Tamil Nadu	9,07,742	4,40,081
30	Telangana	2,85,183	-
31	Tripura	82,287	52,494
32	Uttar Pradesh	10,67,899	38,34,685
33	Uttarakhand	1,25,553	1,520
34	West Bengal	6,82,526	3,37,058
Total		82,68,247	93,84,186

Source: JJM-WQMIS

IMPACT OF ETHANOL BLENDING ON VEHICLES AND CONSUMERS

6315. SHRI M. K. RAGHAVAN:

Will the Minister of **PETROLEUM AND NATURAL GAS** be pleased to state:

- (a) whether the Government has conducted any scientific or technical assessment on the impact of higher ethanol blending (E10 and E20) on older vehicles and agricultural machinery not designed to operate on ethanol-blended fuel and if so, the details thereof;

- (b) whether the Government is aware of complaints from the public regarding reduced engine performance, corrosion of fuel system components and increased maintenance costs due to ethanol-blended petrol and if so, the details thereof;
- (c) whether the Government proposes to provide an option for ethanol-free petrol in the country, if so, the details thereof;
- (d) whether the Government has examined international practices where ethanol-free fuel is made available for specific categories of vehicles and whether any such model is proposed to be adopted in India, if so, the details thereof; and
- (e) whether automobile manufacturers, fuel retailers and consumer groups were consulted before expanding ethanol blending targets and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS; AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SURESH GOPI):

(a) to (e): The Inter-Ministerial Committee (IMC) constituted on 26.12.2020 under NITI Aayog had, inter-alia, examined various aspects of vehicle compatibility and mileage on E20 fuel. This study was also supported by research studies conducted by Indian Oil Corporation Limited (IOCL), the Automotive Research Association of India (ARAI), and the Society of Indian Automobile Manufacturers (SIAM). Extensive field trials on vehicles with E20 fuel did not indicate any compatibility issue or any negative impact of E20.

These studies have confirmed that even legacy vehicles do not exhibit any significant variations in performance, nor do they show abnormal wear-and-tear when operated with E20 parameters such as drivability, startability, metal compatibility, and plastic compatibility. Only in case of certain older vehicles, some rubber parts and gaskets may require replacement earlier than in case of non blended fuel was used. This replacement is inexpensive and can be easily done once during routine servicing. It may be done once in the lifetime of the vehicle and is a simple process to be carried out at any authorized workshop.

According to the Joint Statement dated 30.08.2025 by Society of Indian Automobile Manufacturers (SIAM) and Automotive Research Association of India (ARAI), E20 fuel improves acceleration and ride quality while reducing carbon emissions by about 30% compared to E10. Ethanol's higher octane supports modern high-compression engines, and its higher heat of vaporization enhances efficiency by cooling intake air and improving combustion.

Ethanol Blended Petrol (EBP) Programme has resulted in expeditious payment to farmers to a tune of over Rs. 1,50,925 crore from Ethanol Supply Year (ESY) 2014-15 up to February 2026, besides savings of more than Rs. 1,70,560 crore of foreign exchange, net CO₂ reduction of approximately 869 lakh metric tonne and substitution of more than 289 lakh metric tonnes of crude oil.

PROJECTS AND SCHEMES FINANCED BY HUDCO**6316. SHRI G. LAKSHMINARAYANA:**

Will the Minister of **HOUSING AND URBAN AFFAIRS** be pleased to state:

- (a) the details of urban infrastructure projects financed by the Housing and Urban Development Corporation (HUDCO) during the last five years, year and State-wise;
- (b) the funds sanctioned and disbursed by HUDCO for such projects during the said period, year and State-wise;
- (c) the physical progress and completion status of HUDCO-approved projects along with reasons for delays, if any;
- (d) whether HUDCO has conducted any capacity-building or training programmes for State Government officials, particularly in Andhra Pradesh and if so, the number of such programmes conducted, participants trained and themes covered, year-wise; and
- (e) the details of the housing schemes funded by HUDCO including name of schemes, States covered, number of beneficiaries and financial assistance provided?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU):

- (a): The state-wise details of Housing and Urban Infrastructure projects financed by Housing and Urban Development Corporation (HUDCO) during the last five years (2021-22 to 2025-26 is at **Statement-I**.
- (b) and (c): The State-wise details of loan sanctioned and disbursed by

HUDCO during the last five years (2021-22 to 2025-26) along with physical progress, completion status of HUDCO approved projects and reasons for delays are at **Statement-II**.

(d): During the last five years i.e. 2021-22 to 2025-26, the following training/capacity-building programmes have been conducted by HUDCO for State Government officials:

- I. HUDCO/Human Settlement Management Institute (HSMI) had conducted two online training programmes for Urban Local Bodies (ULBs), State Agencies, Development Authorities on the subjects - 'Financial Strengthening of ULBs' and 'Sustainable Development Goals mapping for Swachh Bharat Mission' attended by 132 professionals from across the country including Andhra Pradesh.
- II. In collaboration with CityNet, HUDCO/HSMI had conducted two online training programs on the subjects 'Sustainable Infrastructure Development Management for ULBs and other Stakeholders' and 'Disaster Risk Reduction and Resilience in Cities' attended by 84 professionals across the country including Andhra Pradesh.
- III. HUDCO has organized a regional workshop on the Urban Invest Window (UiWIN) on 15th and 16th March 2026 in Visakhapatnam, for southern states including the state of Andhra Pradesh. The workshop witnessed participation of 172 officials representing ULBs, Development Authorities, State Financial Institutions, NITI Aayog, the World Bank, National Bank for Financing Infrastructure and Development, Asian Development Bank,

International Finance Corporation and other prominent institutions. The workshop covered a wide range of urban sector themes e.g. city economic regions, urban infrastructure financing including municipal bonds, municipal asset registers and asset monetization, infrastructure development, etc.

(e): The details of the housing schemes funded by HUDCO during the last five years i.e. 2021-22 to 2025-26, is at **Statement-III**.

STATEMENT-I

Urban Infrastructure Projects

(In Rs. Crore)

Details of Urban Infrastructure Projects financed by HUDCO [from 2021-22 to 2025-26 (Upto 31.12.2025)]					
States/Region	2021-22	2022-23	2023-24	2024-25	2025-26
Andhra Pradesh	-	-	1,694.25	1,610.52	11,629.56
Assam	-	64.26	52.70	55.00	-
Bihar	520.00	686.77	53.47	-	-
Chandigarh	50.00	-	132.00	600.00	1,000.00
Chattisgarh	-	-	-	-	30.66
Delhi	-	-	-	150.00	200.00
Jammu and Kashmir	-	-	-	-	563.16
Jharkhand	-	-	-	-	-
Karnataka	-	-	942.53	7,073.76	516.31
Kerala	598.97	1,000.00	1,318.32	1,853.23	1,455.47

Madhya Pradesh	11.99	5.57	5.48	500.00	963.21
Maharashtra	616.27	3,120.65	4,408.24	11,233.24	8,204.16
Nagaland	137.73	152.08	141.68	68.42	37.40
Odisha					
Rajasthan	4,155.00	1,431.11	4,795.00	7,643.35	5,394.00
Tamil Nadu	52.45	167.48	1,877.48	5,719.60	5,520.00
Telangana	-	-	-	1,685.00	1,117.09
Uttar Pradesh	1,400.00	-	-	623.88	500.00
Uttarakhand	-	-	200.00	-	284.90
West Bengal	65.00	-	-	401.14	223.03
Grand Total	7,607.40	6,627.91	15,621.15	39,217.13	37,638.95

STATEMENT- II

**Loan sanction and disbursed by HUDCO for urban infrastructure projects (2021-22
to 2025-26)**

(In Rs. Crore)

State	Borrower Name	Loan sanctioned Amount	Total Disbursed Amount	Status (In Progress / Completed)
Andhra Pradesh	NELLORE MUNICIPAL CORPORATION (A.P-APNMCO)	520.00	520.00	Completed
	NELLORE MUNICIPAL	475.00	475.00	Completed

	CORPORATION (A.P- APNMCO)			
	AP TOWNSHIP AND INFRA DEVP CORP LTD.	975.61	975.61	Completed
	ANDHRA PRADESH STATE FIBERNET LTD	150.00	150.00	Completed
	AP TOWNSHIP AND INFRA DEVP CORP LTD.	750.00	550.00	In progress
	ANDHRA PRADESH STATE FIBERNET LTD	150.00	150.00	Completed
	ANDHRA PRADESH STATE FIBERNET LTD	150.00	150.00	Completed
	SOUTHERN POWER DISTRIBUTION COMPANY OF ANDHRA PRADESH LIMITED	131.98	71.76	In progress
	ANDHRA PRADESH STATE FIBERNET LTD	551.17	551.17	Completed
	ANDHRA PRADESH STATE FIBERNET LTD	121.13	121.13	Completed
	SOUTHERN POWER DISTRIBUTION COMPANY OF ANDHRA PRADESH LIMITED	77.76	26.73	In progress
	TRANSMISSION	800.88	198.36	In progress

	CORPORATION OF ANDHRA PRADESH LIMITED			
	EASTERN POWER DISTRIBUTION COMPANY OF ANDHRA PRADESH LIMITED	98.87	75.89	In progress
	TRANSMISSION CORPORATION OF ANDHRA PRADESH LIMITED	1,542.00	221.25	In progress
	AP CAPITAL REGION DEV. AUTHORITY	11,000.00	2,750.00	In progress
	ANDHRA PRADESH POWER FINANCE CORPORATION LIMITED	710.00	710.00	Completed
	EASTERN POWER DISTRIBUTION COMPANY OF ANDHRA PRADESH LIMITED	222.44	80.00	In progress
	ANDHRA PRADESH POWER GENERATION CORPORATION LTD	192.35	0.70	In progress
	ANDHRA PRADESH POWER GENERATION	1,000.00	1,000.00	Completed

	CORPORATION LTD			
	BHOGAPURAM INTERNATIONAL AIRPORT CORPORA (A.P)	469.95	96.00	In progress
	BHOGAPURAM INTERNATIONAL AIRPORT CORPORA (A.P)	175.00	154.00	In progress
	AP STATE SPECIAL PROJECTS DEVELOPMENT CORPORATION LTD	5,000.00	2,028.98	In progress
	ANDHRA PRADESH POWER FINANCE CORPORATION LIMITED	5,000.00	5,000.00	Completed
	ANDHRA PRADESH POWER GENERATION CORPORATION LTD	801.51	80.00	In progress
	ANDHRA PRADESH CENTRAL POWER DISTRIBUTION COMPANY LIMITED	148.93	146.47	Completed
	SOUTHERN POWER DISTRIBUTION	355.42	355.42	Completed

	COMPANY OF ANDHRA PRADESH LIMITED			
	ANDHRA PRADESH CENTRAL POWER DISTRIBUTION COMPANY LIMITED	145.00	145.00	Completed
	ANDHRA PRADESH CENTRAL POWER DISTRIBUTION COMPANY LIMITED	139.21	130.64	In progress
Assam	MEGHALAYA URBAN DEVELOPMENT AUTHORITY	154.21	115.66	In progress.
	TRIPURA STATE ELECTRICITY CORPORATION LTD	55.00	55.00	Completed.
Bihar	BIHAR STATE ROAD DEVELOPMENT CORPORATION LTD.	1,260.25	1,260.25	Completed
Chandigarh	PUNJAB MUNICIPAL INFRASTRUCTURE DEVELOPMENT COMPNY	1,540.00	1,126.00	Repayment in progress
	PUNJAB POLICE HOUSING	150.00	150.00	Repayment in progress

	CORPORATION LTD.			
	HIMACHAL PRADESH INFRASTRUCTURE DEVELOPMENT BOARD	2,680.00	1,500.00	In progress
	PUNJAB STATE POWER CORPORATION LTD	600.00	600.00	Repayment in progress
	CHHATTISGARH STATE POWER DISTRIBUTION COMPANY LIMITED (CSPDCL)	204.41	122.64	In progress
Delhi	INDIA INTERNATIONAL CONVENTION AND EXHIBITION CENTRE LIMITED	500.00	350.00	
Jammu and Kashmir	CHENAB VALLEY POWER PROJECT LIMITED	1,073.75	830.16	In progress
Karnataka	KARNATAKA URBAN WATER SUP.and DRAINAGE BRD	200.00	108.62	In progress
	KARNATAKA URBAN WATER SUP.and DRAINAGE BRD	200.00	116.27	In progress
	KARNATAKA POWER CORP. LTD.	1,200.00	250.00	Completed

	BANGALORE ELECTRICITY SUPPLY COMPANY LTD	1,000.00	1,000.00	Completed
	KARNATAKA POWER CORP. LTD.	1,000.00	1,000.00	Completed
	POWER COMPANY OF KARNATAKA LIMITED	5,257.70	5,257.70	Completed
	KARNATAKA POWER CORP. LTD.	300.00	300.00	Completed
	KARNATAKA POWER CORP. LTD.	500.00	500.00	Completed
Kerala	KERALA URBAN and RURAL DEVELOPMENT FINANCE CORP.LTD	734.45	734.45	In progress
	KOCHI METRO RAIL LTD	316.85	293.97	In progress
	KOCHI METRO RAIL LTD	272.97	263.09	In progress
	KOCHI METRO RAIL LTD	335.00	335.00	Completed
	KERALA INFRA INVESTMENT BOARD	500.00	500.00	In progress
	KERALA INFRA INVESTMENT BOARD	2,000.00	1,600.00	In progress
	KERALA INFRA INVESTMENT BOARD	850.00	800.00	In progress
	KOCHI METRO RAIL LTD	55.00	55.00	Completed
	KERALA INFRA	930.00	930.00	Completed

	INVESTMENT BOARD			
	KERALA STATE ELECTRICITY BOARD LTD	1,000.00	1,000.00	Completed
	KERALA STATE ELECTRICITY BOARD LTD	1,000.00	1,000.00	Completed
Madhya Pradesh	MUNICIPAL PANCHAYAT, NAMLI, DISTT. RATLAM (M.P.)	1.04	0.13	Completed
	MUNICIPAL PANCHAYAT, NAMLI, DISTT. RATLAM (M.P.)	3.13	0.39	Completed
	MUNICIPAL COUNCIL, BHIND, DISTT. BHIND (M.P.)	1.96	0.17	Completed
	MUNICIPAL COUNCIL, BHIND, DISTT. BHIND (M.P.)	5.88	0.52	Completed
	NAGAR PARISHAD, NOWROZABAD, DISTT. UMARIA (M.P.)	2.75	0.69	Completed
	NAGAR PARISHAD, NOWROZABAD, DISTT. UMARIA (M.P.)	8.25	2.06	Completed

	NAGAR PARISHAD, OMKARESHWAR, DISTT. KHANDWA (MP)	1.25	0.21	Completed
	NAGAR PARISHAD, OMKARESHWAR, DISTT. KHANDWA (MP)	3.76	0.63	Completed
	MUNICIPAL COUNCIL RAISEN	1.36	0.34	Completed
	MUNICIPAL COUNCIL RAISEN	4.09	1.02	Completed
	NAGAR PARISHAD KUMBHRAJ, DISTT. GUNA (M.P.)	2.58	0.64	Completed
	NAGAR PARISHAD KUMBHRAJ, DISTT. GUNA (M.P.)	7.73	1.93	Completed
	NAGAR PARISHAD, KURWAI, DISTT. VIDISHA (M.P.)	2.09	0.70	Completed
	NAGAR PARISHAD, KURWAI, DISTT. VIDISHA (M.P.)	6.27	2.09	Completed
	NAGAR PARISHAD, TEONTHAR, DISTT. REWA (M.P.)	1.65	0.41	Completed

	NAGAR PARISHAD, TEONTHAR, DISTT. REWA (M.P.)	4.96	1.24	Completed
	NAGAR PARISHAD AMBAH, DISTT. MORENA (M.P.)	1.79	0.32	Completed
	NAGAR PARISHAD AMBAH, DISTT. MORENA (M.P.)	5.37	0.95	Completed
	NAGAR PALIKA PARISHAD, PALI, DISTT. UMARIA (M.P.	1.99	0.45	Completed
	NAGAR PALIKA PARISHAD, PALI, DISTT. UMARIA (M.P.	5.97	1.36	Completed
	NAGAR PARISHAD JEERAPUR, RAJGARH (M.P-MPNPJE)	1.52	0.38	Completed
	NAGAR PARISHAD JEERAPUR, RAJGARH (M.P-MPNPJE)	4.56	1.14	Completed
	NAGAR PARISHAD, GOVINDGARH, DISTT. REWA (M.P.)	1.35	0.27	Completed
	NAGAR PARISHAD,	4.06	0.81	Completed

	GOVINDGARH, DISTT. REWA (M.P.)			
	NAGAR PARISHAD, AMANGANJ, DISTT. PANNA (M.P.)	2.09	1.04	Completed
	NAGAR PARISHAD, AMANGANJ, DISTT. PANNA (M.P.)	6.26	3.13	Completed
	MP URBAN DEVELOPMENT COMPANY LTD.	954.80	463.21	In progress
	MP POORV KSHETRA VIDYIT VITARAN COMP.LTD	1,000.00	1,000.00	Completed
	CENTRAL GOVT. EMPLOYEES WELFARE HOUSING ORGN.	92.00	53.21	In progress
Maharashtra	NAGPUR MUMBAI SUPER COMMUNICATION EXPRESSWAY LTD	2,550.00	2,539.93	Completed
	Government of Maharashtra - Public Health Dept	2,000.00	873.02	In Progress

	Government of Maharashtra - Public Health Dept	1,948.00	712.90	In Progress
	Maharashtra State Road Development Corporation	3,500.00	3,500.00	Completed
	Maharashtra State Road Development Corporation	2,140.00	1,590.00	In Progress
	MUMBAI METRO RAIL CORPORATION LIMITED	1,000.00	175.00	Completed
	MAHARASHTRA STATE ELECTRICITY DISTRIBUTION CO LTD	1,600.00	1,600.00	Completed
	BHUJBAL BROTHERS CONSTRUCTION COMPANY	-	0.99	Completed
	BHUJBAL BROTHERS CONSTRUCTION COMPANY	2.58	2.58	Completed
	MAHARASHTRA STATE ELECTRICITY DISTRIBUTION CO LTD	2,700.00	2,699.99	Completed
	MAHARASHTRA STATE POWER GENERATION	2,028.10	1,086.94	In Progress
	MAHARASHTRA STATE POWER GENERATION	2,210.58	359.32	In Progress

	MSIDC SAMBAJI NAGAR REGION ROAD DEVELOPMENT CORPORATION LTD. (MSNRRDCL)	3,423.00	1,100.00	In Progress
	MSIDC KOKAN REGION ROAD DEVELOPMENT CORPORATION LTD. (MKRRDCL)	2,603.36	800.00	In Progress
	NAGPUR REGION ROAD DEVELOPMENT CORPORATION LTD	2,371.00	900.00	In Progress
	MAHARASHTRA STATE ELECTRICITY DISTRIBUTION CO LTD	3,653.25	1,435.08	In progress
	MAHARASHTRA STATE ELECTRICITY DISTRIBUTION CO LTD	1,000.00	890.00	In progress
	MAHARASHTRA URBAN INFRASTRUCTURE FUND	822.22	81.89	In progress
	Maharashtra State Road Development Corporation	22,250.00	3,400.00	In progress
	Maharashtra State Road Development Corporation	5,500.00	5,490.00	In progress

	MAHARASHTRA STATE ELECTRICITY DISTRIBUTION CO LTD	4,668.25	1,556.08	Completed
Manipur	PLANNING and DEVELOPMENT AUTHORITY MANIPUR (MAN-PDAM)	377.00	57.60	Completed
	MANIPUR POLICE HOUSING CORPORATION LTD.	192.53	176.00	Completed
Nagaland	PUBLIC WORKS DEPTT.GOV'T OF NAGALAND	1.00	1.00	Completed
	PUBLIC WORKS DEPTT.GOV'T OF NAGALAND	1.00	1.00	Completed
	PUBLIC WORKS DEPTT.GOV'T OF NAGALAND	1.00	1.00	Completed
	PUBLIC WORKS DEPTT.GOV'T OF NAGALAND	1.00	1.00	Completed
	PUBLIC WORKS DEPTT.GOV'T OF NAGALAND	1.00	1.00	Completed

	PUBLIC WORKS DEPTT.GOV'T OF NAGALAND	0.76	0.76	Completed
	PUBLIC WORKS DEPTT.GOV'T OF NAGALAND	1.00	0.85	Completed
	PUBLIC WORKS DEPTT.GOV'T OF NAGALAND	1.00	1.00	Completed
Arunachal Pradesh	A.P STATE COUNCIL FOR SCIENCE and TECHNOLOGY	20.00	20.00	Completed
Nagaland	CAWD GOV'T OF NAGALAND, KOHIMA	14.30	14.30	Completed
Manipur	PLANNING and DEVELOPMENT AUTHORITY MANIPUR (MAN-PDAM)	220.00	172.00	Completed
Nagaland	STATE INSTITUTE OF RURAL DEVELOPMENT	1.40	1.40	Completed
	GEOLOGY and MINING DEPARTMENT	1.00	1.00	Completed
	DEPARTMENT OF SCHOOL EDUCATION	1.87	1.87	Completed
	HEALTH and FAMILY	1.50	1.50	Completed

	WELFARE DEPARTMENT, GOVT. OF NAGAL			
	PUBLIC WORKS DEPTT.GOV'T OF NAGALAND	2.00	2.00	Completed
	PUBLIC WORKS DEPTT.GOV'T OF NAGALAND	1.00	1.00	Completed
Manipur	MANIPUR POLICE HOUSING CORPORATION LTD.	29.03	28.15	Completed
Nagaland	DEVELOPMENT AUTHORITY NAGALAND	38.61	38.61	Completed
	CAWD GOVT OF NAGALAND, KOHIMA	12.81	12.81	Completed
	STATE INSTITUTE OF RURAL DEVELOPMENT	1.00	1.00	Completed
	HEALTH and FAMILY WELFARE DEPARTMENT, GOVT. OF NAGAL	3.00	3.00	Completed
	PUBLIC WORKS DEPTT.GOV'T OF NAGALAND	4.93	4.93	Completed

	PUBLIC WORKS DEPTT.GOV'T OF NAGALAND	2.27	2.27	Completed
	CAWD GOV'T OF NAGALAND, KOHIMA	1.16	1.16	On-going
	PUBLIC WORKS DEPTT.GOV'T OF NAGALAND	9.87	5.50	On-going
	PUBLIC WORKS DEPTT.GOV'T OF NAGALAND	2.90	2.90	Completed
	PUBLIC WORKS DEPTT.GOV'T OF NAGALAND	7.00	5.00	Completed
	PUBLIC WORKS DEPTT.GOV'T OF NAGALAND	3.98	2.50	On-going
	CAWD GOV'T OF NAGALAND, KOHIMA	10.75	10.75	Completed
	PUBLIC WORKS DEPTT.GOV'T OF NAGALAND	1.00	1.00	Completed
	HEALTH and FAMILY WELFARE DEPARTMENT, GOV'T.	0.21	0.21	Completed

	OF NAGAL			
Manipur	PLANNING and DEVELOPMENT AUTHORITY MANIPUR (MAN-PDAM)	3.99	3.99	Completed
Rajasthan	RAJ URBAN DRK WATER SEW and INFRA CORP LTD	1,522.00	1,522.00	Completed
	NAGAR NIGAM BHARATPUR	150.00	130.00	In progress
	JAIPUR MUNICIPAL CORPORATION- HERITAGE	75.00	75.00	Completed
	JAIPUR MUNICIPAL CORPORATION- GREATER	80.00	80.00	Completed
	RAJ URBAN DRK WATER SEW and INFRA CORP LTD	450.00	450.00	Completed
	RAJASTHAN WATER SUPPLY and SEWERAGE CORPN.	4,000.00	4,000.00	Completed
	Nagar Nigam Jodhpur (North)	15.00	15.00	Completed
	RAJ URBAN DRK	1,900.00	1,900.00	Completed

	WATER SEW and INFRA CORP LTD			
	RAJASTHAN STATE ROAD DEV. AND CONST.CORP LTD	4,400.00	2,745.00	In progress
	JAIPUR VIDYUT VITRAN NIGAM LTD	400.00	400.00	Completed
	RAJASTHAN RAJYA VIDYUT UTPADAN NIGAM LTD	400.00	400.00	Completed
	AJMER VIDYUT VITRAN NIGAM LTD. (RAJ-AVV)	400.00	400.00	Completed
	JODHPUR VIDYUT VITRAN NIGAM LTD.	500.00	500.00	Completed
	RAJASTHAN WATER SUPPLY and SEWERAGE CORPN.	3,090.73	2,620.00	In progress
	JAIPUR VIDYUT VITRAN NIGAM LTD	55.00	42.50	In progress
	JAIPUR VIDYUT VITRAN NIGAM LTD	400.00	400.00	Completed
	RAJASTHAN WATER SUPPLY and SEWERAGE CORPN.	1,576.78	1,290.00	In progress
	JODHPUR VIDYUT	400.00	400.00	Completed

	VITRAN NIGAM LTD.			
	RAJASTHAN TOURISM DEVELOPMENT CORPORATION LIMITED	390.00	215.00	In progress
	RAJ URBAN DRK WATER SEW and INFRA CORP LTD	1,500.00	1,280.00	In progress
	RAJASTHAN STATE ROAD TRANSPORT CORPORATION	107.00	104.00	In progress
	AJMER VIDYUT VITRAN NIGAM LTD. (RAJ-AVV)	400.00	400.00	Completed
	RAJASTHAN RAJYA VIDYUT UTPADAN NIGAM LTD	1,000.00	1,000.00	Completed
	RAJASTHAN WATER SUPPLY and SEWERAGE CORPN.	5,000.00	2,500.00	In progress
	RAJASTHAN RAJYA VIDYUT UTPADAN NIGAM LTD	1,000.00	500.00	Completed
	RAJASTHAN RAJYA VIDYUT UTPADAN NIGAM LTD	1,000.00	1,000.00	Completed
	AJMER VIDYUT VITRAN	400.00	400.00	Completed

	NIGAM LTD. (RAJ-AVV)			
	RAJASTHAN STATE ROAD TRANSPORT CORPORATION	121.96	121.96	Completed
Tamil Nadu	FINANCE DEPT (WAYS and MEANS)	21.24	21.24	completed
	FINANCE DEPT (WAYS and MEANS)	15.27	15.27	completed
	FINANCE DEPT (WAYS and MEANS)	5.62	3.42	completed
	FINANCE DEPT (WAYS and MEANS)	7.53	4.50	completed
	FINANCE DEPT (WAYS and MEANS)	11.81	10.00	completed
	FINANCE DEPT (WAYS and MEANS)	20.57	3.99	completed
	FINANCE DEPT (WAYS and MEANS)	21.56	11.00	completed
	FINANCE DEPT (WAYS and MEANS)	15.21	8.00	completed
	FINANCE DEPT (WAYS and MEANS)	2.91	2.56	completed
	FINANCE DEPT (WAYS and MEANS)	8.78	5.25	completed
	WATER AND	355.21	216.62	Nearing

	SANITATION POOLED FUND (WSPF)			completion
	WATER AND SANITATION POOLED FUND (WSPF)	174.20	56.97	Nearing completion
	WATER AND SANITATION POOLED FUND (WSPF)	163.58	50.44	Nearing completion
	FINANCE DEPT (WAYS and MEANS)	30.10	25.60	completed
	TAMIL NADU POWER DISTRIBUTION CORPORATION LTD	1,000.00	1,000.00	completed
	TAMIL NADU POWER DISTRIBUTION CORPORATION LTD	1,000.00	1,000.00	completed
	CHENNAI AEROSPACE PARK LIMITED	150.00	100.00	Nearing completion
	TAMIL NADU POWER DISTRIBUTION CORPORATION LTD	2,400.00	2,400.00	completed
	TAMIL NADU POWER DISTRIBUTION CORPORATION LTD	3,000.00	3,000.00	completed
	TAMIL NADU POWER	1,000.00	1,000.00	completed

	DISTRIBUTION CORPORATION LTD			
	TAMILNADU POWER GENERATION CORPORATION LTD	3,000.00	2,250.00	in progress
	TAMIL NADU POWER DISTRIBUTION CORPORATION LTD	3,000.00	3,000.00	completed
Telangana	TELANGANA HOUSING BOARD	1,000.00	990.00	completed
	TL ROAD TRANSPORT CORPORATION	150.00	150.00	completed
	TELANGANA DRINKING WATER SUPPLY CORP LTD ICICI BANK	477.09	477.09	completed
	TRANSMISSION CORPORATION OF TELANGANA	571.00	10.00	In progress
	TELANGANA STATE INDUSTRIAL INFRASTRUCTURE COPN.LTD	1,000.00	380.00	In progress
	TL ROAD TRANSPORT CORPORATION	400.00	395.00	completed
	TL URBAN FINANCE	1,000.00	1,000.00	Completed

	AND INFRASTRUCTURE DEVELOPMENT CORPORATION LTD.			
	TL ROAD TRANSPORT CORPORATION	400.00	400.00	Completed
	TELENGANA STATE POWER GENERATION CORPORATION LIMITED (TGGENCO)	150.00	38.30	in progress
Uttar Pradesh	U.P EXPRESSWAY INDUSTRIAL DEV. AUTHORITY	2,400.00	1,400.00	Completed
	U.P POWER TRANSMISSION CORP. LTD.	380.00	123.88	In Progress
	UTTAR PRADESH POWER CORPORATION LIMITED	1,000.00	1,000.00	Completed
Uttarakhand	UTTARANCHAL TRANSPORT CORPORATION	34.90	34.90	Completed
	DEVELOPMENT AUTHORITY MUNSOORIE DEHRADUN	70.00	50.00	In progress

	UTTARAKHAND POWER CORPORATION LIMITED	400.00	400.00	Completed
West Bengal	SIKKIM IND. DEV. and INV. CORP. LTD.	103.70	65.00	Completed
	DAMODAR VALLEY CORPORATION	106.90	80.00	In progress
	WEST BENGAL POWER DEVELOPMENT CORP LTD	119.17	119.17	In progress
	WEST BENGAL POWER DEVELOPMENT CORP LTD	550.00	400.00	In progress
	WEST BENGAL STATE ELECTRICITY DISTRIBUTION COMPANY LIMITED	110.00	25.00	In progress

STATEMENT-III

Details of Housing Schemes funded by HUDCO for the last 5 years(2021-22 to 2025-26)

(In Rs. Cr.)

State	Borrower Name	Loan sanctioned amount	Total Disbursed Amt	Number of Dwelling Units

Andhra Pradesh	AP STATE HOUSING CORPORTION LTD	1,433.54	1,433.54	168407
	AP STATE HOUSING CORPORTION LTD	560.00	560.00	57017
	AP STATE HOUSING CORPORTION LTD	1,830.00	1,830.00	200000
Chandigarh	HARYANA POLICE HOUSING CORPORATION	550.00	545.35	3060
Chhattisgarh	STATE URBAN DEVELOPMENT AGENCY (CHT)	879.77	879.77	320126
Karnataka	RAJIV GANDHI RURAL HOUSING CORPN.LTD.	100.00	100.00	1886
Kerala	KERALA URBAN and RURAL DEVELOPMENT FINANCE CORP.LTD	1,000.00	1,000.00	50000
	KERALA URBAN and RURAL DEVELOPMENT FINANCE CORP.LTD	2,018.33	2,018.33	118654
	KERALA URBAN and RURAL DEVELOPMENT FINANCE CORP.LTD	1,448.34	1,448.34	78473
	KERALA URBAN and RURAL DEVELOPMENT FINANCE CORP.LTD	51.66	51.66	2583
	KERALA URBAN and RURAL	217.22	87.14	10861

	DEVELOPMENT FINANCE CORP.LTD			
Nagaland	DIMAPUR MUNICIPAL COUNCIL	2.75	1.11	20
Manipur	PLANNING and DEVELOPMENT AUTHORITY MANIPUR (MAN-PDAM)	315.00	165.00	392
	PLANNING and DEVELOPMENT AUTHORITY MANIPUR (MAN-PDAM)	51.00	51.00	180
Nagaland	PUBLIC WORKS DEPTT.GOV'T OF NAGALAND	1.00	1.00	4
	PUBLIC WORKS DEPTT.GOV'T OF NAGALAND	4.00	4.00	72
	PRINTING and STATIONARY, GOV'T. OF NAGALAND	0.14	0.14	2
	PUBLIC WORKS DEPTT.GOV'T OF NAGALAND	13.50	1.50	8
	PUBLIC WORKS DEPTT.GOV'T OF NAGALAND	2.41	2.41	18
	PUBLIC WORKS DEPTT.GOV'T OF NAGALAND	4.54	3.00	26
Manipur	PLANNING and DEVELOPMENT AUTHORITY MANIPUR (MAN-PDAM)	57.50	8.00	64
Telangana	TELANGANA STATE HOUSING CORPORATION LTD.	2,400.00	2,400.00	70318
	TELANGANA STATE HOUSING CORPORATION LTD.	145.00	145.00	4143

	TELANGANA STATE HOUSING CORPORATION LTD.	146.00	146.00	4171
	TELANGANA HOUSING BOARD	3,000.00	3,000.00	95235
	TELANGANA STATE HOUSING CORPORATION LTD.	5,000.00	1,500.00	146628
Uttarakhand	DEVELOPMENT AUTHORITY MUNSOORIE DEHRADUN	72.00	72.00	338
	DEVELOPMENT AUTHORITY MUNSOORIE DEHRADUN	59.98	45.00	288

TESTING OF DRINKING-WATER SAMPLES

6317. DR. KAKOLI GHOSH DASTIDAR:

Will the Minister of **JAL SHAKTI** be pleased to state:

- the number of drinking water samples tested and the number of samples out of those found contaminated during the last three years, year and State/UT-wise;
- the list of areas flagged repeatedly, district-wise and the remedial actions taken along with timelines set in this regard for the purpose; and
- whether the Government would place a public dashboard of contaminated sample trends and action taken reports and if so, the details thereof, State/UT-wise?

**THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI; AND
MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI V.
SOMANNA):**

(a) to (c): The Jal Jeevan Mission (JJM) – Har Ghar Jal, was launched in August 2019, in partnership with States/ UTs to make provision of potable tap water supply in adequate quantity, of prescribed quality and on regular and long-term basis to rural households. Drinking Water being a State subject, the responsibility of Planning, Designing, Approval, Implementation, Operation and Maintenance of drinking water supply schemes, including those under the Jal Jeevan Mission, is vested with State/UT Governments. The Government of India supplements the efforts of the States by providing technical and financial assistance.

Under the Jal Jeevan Mission (JJM), to enable States/ UTs to test water samples for water quality, and for sample collection, reporting, monitoring and surveillance of drinking water, an online JJM – Water Quality Management Information System (JJM-WQMIS) portal has been developed. The State-wise details of water quality testing, contamination reported and remedial action taken at village level as reported through WQMIS are available in public domain and can be accessed at: <https://ejalshakti.gov.in/WQMIS/Main/report>. The State/ UT-wise details of numbers of drinking water samples tested during 2023-24, 2024-25 and 2025-26 (as on 31.03.2026) are given in the **Statement**.

In consultation with various stakeholders 'Concise Handbook for Monitoring Water Quality of Piped Drinking Water Supply to Rural Households' has been released in December 2024 for guidance to States/ UTs. This handbook recommended for a comprehensive testing of drinking water samples at various testing points such as source, treatment plant, storage and

distribution points, and remedial action wherever necessary, to ensure that the water supplied to households is of prescribed quality. Further, as per this Handbook, it is envisaged that based on the geogenic situation and contamination found in a specific region, SWSM should carefully consider and declare the list of parameters that should be included in the water quality monitoring and surveillance activities of PWS for the rural areas.

State Water and Sanitation Mission (SWSM) Dashboard and District Water and Sanitation Mission (DWSM) Dashboard have been developed on the JJM-IMIS portal for monitoring of various aspects of progress made under JJM at the State level and District level respectively. Both the Dashboards display water quality monitoring data including reported contaminated samples and remedial action taken.

A “Citizen Corner” has also been placed on the JJM Dashboard. The “Citizen Corner” includes display of village level water quality test results in the public domain to further create awareness and build confidence among people about the quality of water supplies through the PWS in rural areas.

Ministry of Housing and Urban Affairs (MoHUA) has informed that as reported by the States/UTs on the AMRUT 2.0 platform during the period from 1st January, 2024 to 31st December, 2024, a total of 3,32,170 water quality samples out of 3,35,278 samples tested at WTPs and 22,18,838 samples out of 22,45,200 samples tested at the household level in urban areas were found compliant for the parameters E. coli, Arsenic and Fluoride. State-wise details of water quality testing in urban areas are available at the website

<https://amrut.mohua.gov.in/wqa/dashboard>. MoHUA has also published Manual on Water Supply and Treatment Systems (Drink from Tap) in March 2024 for reference by the States/ ULBs for designing, implementation, drinking water quality and monitoring of the water supply projects.

(<https://mohua.gov.in/publication/manual-on-water-supplyandtreatment-systems---drink-from-tap---march-2024.php>).

Further, MoHUA has issued an advisory "Strengthening Water Quality Monitoring in Cities through Community Participation" under AMRUT 2.0 in November, 2024 to all the States to formulate a Water Quality Monitoring strategy at the State or City level and to strengthen the institutional capacity for citywide monitoring of drinking water quality in urban areas along with Digital Display Boards for water quality parameters for public information and awareness.

Central Ground Water Board (CGWB) has informed that it undertakes groundwater quality assessment based on analysis of groundwater samples collected through its monitoring programme. The chemical analysis data generated through this monitoring is published in the Annual Ground Water Quality Report –2025 and is available on the CGWB website. The report contains State/UT-wise details of the number/percentage of groundwater samples found above permissible limits for various parameters such as Electrical Conductivity, Fluoride, Nitrate, Iron, Arsenic, Uranium and others.

STATEMENT**State-wise details of water quality testing**

S. No.	State	FY 2023-24		FY 2024-25		FY 2025-26 (as on 31.03.2026)	
		No. of samples tested in laboratory	No. of samples tested using FTKs	No. of samples tested in laboratory	No. of samples tested using FTKs	No. of samples tested in laboratory	No. of samples tested using FTKs
1	Aand N Islands	984	351	1,172	160	2,717	1,550
2	Andhra Pradesh	6,99,999	4,64,831	6,86,179	2,76,342	7,08,391	3,55,204
3	Arunachal Pradesh	39,238	33,490	22,271	10,689	10,260	3,886
4	Assam	2,97,405	12,14,852	2,70,466	8,37,769	2,02,272	4,22,531
5	Bihar	1,60,783	49,736	2,74,547	1412	1,36,072	29,531
6	Chhattisgarh	1,23,175	2,97,229	1,60,891	2,03,657	1,00,123	1,11,946
7	Dand NH And Dand D	0	3,060	0	178	0	0
8	Goa	10,336	22	13,660	0	7,490	0
9	Gujarat	1,53,057	2,92,444	71,204	4,25,718	3,04,428	2,79,740
10	Haryana	69,702	37,996	60,757	16,896	41,042	252
11	Himachal Pradesh	2,20,428	1,47,982	2,41,458	1,30,389	2,71,715	2,76,173

S. No.	State	FY 2023-24		FY 2024-25		FY 2025-26 (as on 31.03.2026)	
		No. of samples tested in laboratory	No. of samples tested using FTKs	No. of samples tested in laboratory	No. of samples tested using FTKs	No. of samples tested in laboratory	No. of samples tested using FTKs
12	Jammu and Kashmir	2,53,364	34,793	2,66,547	2,129	3,07,793	32
13	Jharkhand	2,14,431	7,85,488	2,18,562	6,99,655	2,07,658	2,81,973
14	Karnataka	2,66,532	2,15,742	3,21,759	9,21,677	2,50,642	8,01,047
15	Kerala	6,36,043	2,27,651	7,00,732	612	3,57,103	9,899
16	Ladakh	7,706	1,809	10,229	623	8,325	461
17	Lakshadweep	6,880	475	7,897	0	3,575	20
18	Madhya Pradesh	5,74,409	6,56,077	5,74,798	3,52,198	4,83,001	1,67,915
19	Maharashtra	6,42,396	2,46,187	5,87,570	3,56,666	5,44,432	3,59,565
20	Manipur	17,413	16,352	19,508	11,085	5,760	1,462
21	Meghalaya	51,836	17,172	40,657	14,606	37,123	9,673
22	Mizoram	29,224	7,381	21,908	3,377	7,741	1,198
23	Nagaland	7,947	20,249	6,751	15,590	1,258	6,279
24	Odisha	2,60,445	4,02,332	2,72,406	2,49,298	2,39,677	3,79,091

S. No.	State	FY 2023-24		FY 2024-25		FY 2025-26 (as on 31.03.2026)	
		No. of samples tested in laboratory	No. of samples tested using FTKs	No. of samples tested in laboratory	No. of samples tested using FTKs	No. of samples tested in laboratory	No. of samples tested using FTKs
25	Puducherry	818	0	287	18	0	0
26	Punjab	33,107	1,46,504	67,481	1,14,956	69,588	87,625
27	Rajasthan	1,98,476	3,64,778	1,80,063	66,845	71,356	10,495
28	Sikkim	15,527	9,566	17,297	5,803	7,718	49
29	Tamil Nadu	8,48,706	9,12,785	9,07,742	4,40,081	9,40,856	47,997
30	Telangana	2,91,673	1	2,85,183	0	2,75,675	0
31	Tripura	50,701	61,371	82,287	52,494	55,436	20,508
32	Uttar Pradesh	6,23,246	35,89,028	1,067,899	38,34,685	8,24,583	10,26,518
33	Uttarakhand	1,19,958	34,975	1,25,553	1,520	1,05,202	33
34	West Bengal	5,74,096	5,61,487	6,82,526	3,37,058	4,70,382	2,73,627
Total		75,00,041	1,08,54,196	82,68,247	93,84,186	70,59,394	49,66,280

Source: JJM-IMIS

BHARATMALA PARIYOJANA PHASE-I**6318. SHRI DILESHWAR KAMAIT:****SHRI ARUN GOVIL:**

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

- (a) the progress of the Bharatmala Pariyojana Phase-I as it nears completion in March 2026 and the total length of access-controlled high-speed corridors operationalised since 2014 till date;
- (b) the impact of the Delhi-Mumbai Expressway and the Ganga Expressway on reducing travel time and logistics cost for industrial clusters in western and northern india including Western Uttar Pradesh particularly in the Meerut region;
- (c) the status of the Parvatmala (National Ropeways Development Programme) in providing last-mile connectivity to high-altitude pilgrimage sites in Uttarakhand and Himachal Pradesh; and
- (d) whether the Government has conducted any assessment to strengthen additional road connectivity keeping in view the requirements of the developing industrial and export hubs in and around Meerut and if so, the details thereof?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

- (a): Bharatmala Pariyojana Phase-I was approved by the Government in 2017, covering a length of 34,800 km across the country at an estimated outlay of

₹5,35,000 crore. Under the programme, projects covering a total length of 26,425 km have been awarded, out of which 22,223 km has been constructed upto February 2026. The length of operational access-controlled National High-Speed Corridors (HSCs) / expressways has increased from 93 km in 2014 to 3,644 km as of February 2026.

(b): The Delhi–Mumbai Expressway is an access-controlled, high-speed corridor aimed at facilitating efficient movement of passenger and freight traffic across Western and Northern India, including Western Uttar Pradesh. The corridor is expected to reduce travel time between Delhi and Mumbai by about 50% (to 12–13 hours from approximately 25 hours) for passenger vehicles and by about 51% (to 15–16 hours from approximately 32 hours) for commercial vehicles. It also provides a reduction in travel distance of about 16% (from 1,424 km to 1,242 km), thereby improving overall route efficiency.

The improved connectivity and reduction in travel time are expected to enhance freight movement efficiency and support logistics operations along the corridor and its influence areas.

The Ganga Expressway project is being implemented by the Uttar Pradesh Expressways Industrial Development Authority (UPEIDA) under the Government of Uttar Pradesh.

(c): The status of the Ropeway projects taken up under National Ropeways Development Programme in the State of Uttarakhand and Himachal Pradesh is as under:

S. No.	State / UT	Ropeway project / Stretch Name	Length (in km)	Status / stage
1	Himachal Pradesh	Bijli Mahadev	2.32	Project is being reconsidered due to local opposition.
2	Uttarakhand	Sonprayag to Kedarnath	12.9	The work has been Awarded
3	Uttarakhand	Govind Ghat to Hemkund Sahib Ji	12.4	The work has been Awarded
4	Uttarakhand	Kathgodam- Hanuman Temple	14.9	Under DPR stage

(d):Development of National Highways is a continuous process. The Government assesses the requirement of road infrastructure, including connectivity needs of emerging industrial and export hubs across the country and projects are taken up based on the outcome of Detailed Project Reports (DPRs), traffic demand, connectivity requirements and synergy with PM Gati Shakti National Master Plan (NMP).

कोसी और महानंदा नदी में बाढ़ के खतरे

6319. श्री राजेश रंजन:

क्या **जल शक्ति** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार ने पूर्णिया प्रभाग के जिलों को प्रभावित करने वाली कोसी और महानंदा नदी प्रणालियों में बाढ़ के खतरे की कोई बेसिन-स्तरीय समीक्षा की है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है;

- (ख) पिछले पांच वर्षों के दौरान इन जिलों में 'बाढ़ प्रबंधन और सीमावर्ती क्षेत्र कार्यक्रम' के अंतर्गत अनुमोदित बाढ़ प्रबंधन परियोजनाओं का ब्यौरा क्या है;
- (ग) कोसी-महानंदा बेसिन में केंद्रीय जल आयोग द्वारा संचालित हाइड्रोलॉजिकल अवलोकन स्टेशनों और बाढ़ पूर्वानुमान केंद्रों की संख्या कितनी है;
- (घ) क्या बाढ़ पूर्वानुमान, जल निकासी प्रबंधन या तटबंध सुरक्षा से संबंधित किसी अवसंरचना संबंधी कमी की पहचान की गई है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है; और
- (ङ) केंद्रीय सहायता से इस क्षेत्र में बाढ़ से लड़ने की क्षमता को सुदृढ़ करने के लिए क्या उपाय किए जाने का प्रस्ताव है?

जल शक्ति मंत्रालय में राज्य मंत्री (डॉ. राज भूषण चौधरी):

(क): वर्ष 1986 से 2022 तक सेटेलाइट इमेजरी डेटा पर आधारित केन्द्रीय जल आयोग की रिपोर्ट 'भारत में बाढ़ से प्रभावित क्षेत्र का आकलन, 2024' के अनुसार, पूर्णिया डिवीजन के चार जिलों पूर्णिया, अररिया, कटिहार और किशनगंज में कुल बाढ़ प्रभावित क्षेत्र का आकलन 2,77,815 हेक्टेयर किया गया है।

(ख) से (ङ): बाढ़ प्रबंधन और अपरदन रोधी योजना संबंधित राज्य सरकारों द्वारा उनकी प्राथमिकता के अनुसार निर्मित और कार्यान्वित की जाती है। केंद्रीय सरकार राज्यों के प्रयासों को तकनीकी मार्गदर्शन प्रदान करके और संवेदनशील क्षेत्रों में बाढ़ प्रबंधन के लिए एक केन्द्रीय प्रायोजित योजना, बाढ़ प्रबंधन और सीमा क्षेत्र कार्यक्रम (एफएमबीएपी) के माध्यम से प्रोत्साहन स्वरूप वित्तीय सहायता प्रदान करके सहायता करती है।

पूर्णिया प्रभाग में 81.59 करोड़ रुपए की केंद्रीय सहायता के साथ तीन बाढ़ प्रबंधन परियोजनाएं केंद्रीय प्रायोजित योजना 'बाढ़ प्रबंधन और सीमावर्ती क्षेत्र कार्यक्रम (एफएमबीएपी)' के तहत पूरी की गई हैं।

केंद्रीय जल आयोग (सीडब्ल्यूसी) कोसी-महानंदा बेसिन में 25 हाइड्रोलॉजिकल ऑब्ज़र्वेशन स्टेशन और 17 बाढ़ पूर्वानुमान (16 लेवल + 01 इनफ्लो) स्टेशन प्रबंधित करता है।

बाढ़ पूर्वानुमान स्टेशन राज्य सरकार/परियोजना प्राधिकरणों से परामर्श करके स्थापित किए गए हैं।

स्थानीय प्राधिकारियों को लोगों के निकासी की योजना बनाने और अन्य सुधारात्मक उपाय करने के लिए अधिक समय प्रदान करने के उद्देश्य से, केंद्रीय जल आयोग ने वर्षा-बहाव गणितीय मॉडलिंग के आधार पर बेसिन वार बाढ़ पूर्वानुमान मॉडल विकसित किया है, जो सभी पूर्वानुमान स्टेशनों के लिए 7 दिनों के अग्रिम बाढ़ पूर्वानुमान परामर्श के साथ-साथ चिन्हित किए गए स्थलों पर संबंधित राज्य सरकारों को 24 घंटे तक की अग्रिम समय सीमा के साथ अल्पकालिक बाढ़ पूर्वानुमान प्रदान करता है।

टोल कर संबंधी नीति

6320.श्री अरुण कुमार सागर:

क्या सड़क परिवहन और राजमार्ग मंत्री यह बताने की कृपा करेंगे कि:

- (क) राष्ट्रीय स्तर पर टोल कर वाली सड़कों के विकास के लिए योजनाओं का ब्यौरा क्या है;
- (ख) उक्त योजनाओं के अंतर्गत निर्धारित टोल शुल्क संरचना और छूट नीतियों का ब्यौरा क्या है;
- (ग) उक्त योजनाओं के अंतर्गत शाहजहाँपुर लोक सभा निर्वाचन क्षेत्र में स्थापित टोल बूथों की संख्या कितनी है;
- (घ) देश में टोल शुल्क वसूलने के संबंध में जनता की शिकायतों का ब्यौरा क्या है; और
- (ङ) उक्त योजनाओं का सड़क उपयोग पर क्या प्रभाव पड़ा है?

सड़क परिवहन और राजमार्ग मंत्री (श्री नितिन जयराम गडकरी):

(क): कुशल निर्माण, संचालन और रखरखाव सुनिश्चित करने के लिए राष्ट्रीय राजमार्गों का विकास विभिन्न तरीकों से किया जाता है, जिसमें ईजिनियरिंग प्रापण निर्माण (ईपीसी), हाइब्रिड एन्युटी मॉडल (एचएएम), निर्माण-संचालन-हस्तांतरण (बीओटी) (टोल / एन्युटी), अवसंरचना निवेश न्यास (इनविट), टोल-संचालन-हस्तांतरण (टीओटी) शामिल हैं।

(ख): राष्ट्रीय राजमार्गों पर प्रदान की जाने वाली सेवाओं या लाभों के लिए शुल्क लगाने हेतु मौजूदा

राष्ट्रीय राजमार्ग शुल्क (दरों का निर्धारण और संग्रहण) नियमावली, 2008, वर्ष 2008 में तैयार की गई थी, जिससे प्रयोक्ता शुल्क दरों के निर्धारण में अधिक पारदर्शिता और निश्चितता सुनिश्चित हुई थी, साथ ही पूरे देश में प्रयोक्ता शुल्क की गणना के लिए एक समान पद्धति अपनाई गई थी। राष्ट्रीय राजमार्ग शुल्क नियमावली, 2008 के नियम 11 और उसके बाद के संशोधनों के अनुसार राष्ट्रीय राजमार्ग शुल्क प्लाजा पर विभिन्न श्रेणियों के वाहनों को प्रयोक्ता शुल्क के भुगतान से छूट दी गई है। इसके अतिरिक्त, दोपहिया वाहन, तिपहिया वाहन, ट्रैक्टर और पशु चालित वाहनों द्वारा राष्ट्रीय राजमार्ग खंड, स्थायी पुल, बाईपास या सुरंग के उपयोग के लिए कोई शुल्क नहीं लिया जाता है, बशर्ते कि कोई सर्विस रोड उपलब्ध न हो।

(ग): शाहजहांपुर लोकसभा निर्वाचन क्षेत्र में चालू शुल्क प्लाजा का विवरण निम्नानुसार है:

क्र.सं.	शुल्क प्लाजा का नाम	शुल्क प्लाजा में लेन की सं.	एनएच सं.
1.	सबली पोवायन, कि.मी. 61.500 पर	6	730 ए
2.	हिटौटा, किमी 69.700 पर	8	730
3.	कुदैया शुल्क प्लाजा, किमी. 91+010 पर	8	730सी
4.	महानंदपुर, 78.991 किमी पर(अभी शुरू नहीं हुआ है)	6	731

(घ): राष्ट्रीय राजमार्गों पर सभी शुल्क प्लाजाओं पर प्रयोक्ता शुल्क, प्रचलित राष्ट्रीय राजमार्ग शुल्क नियमावली और रियायत समझौते के प्रावधानों के अनुसार संग्रहित किया जाता है। इसके अतिरिक्त, सरकार अपनी निष्पादक एजेंसियों के माध्यम से राष्ट्रीय राजमार्ग शुल्क नियमावली के अनुपालन को सुनिश्चित करने के लिए सभी शुल्क प्लाजाओं की निगरानी करती है।

इसके अतिरिक्त, सरकार ने राष्ट्रीय राजमार्गों पर प्रयोक्ता शुल्क से संबंधित मुद्दों का समाधान करने के लिए कई शिकायत निवारण तंत्र स्थापित किए हैं। राष्ट्रीय राजमार्ग 24×7 टोल-फ्री हेल्पलाइन 1033, समर्पित ईमेल: falsededuction@ihmcl.com, संबंधित फास्टैग जारीकर्ता बैंक हेल्पलाइन के साथ-साथ राजमार्गयात्रा ऐप के माध्यम से शिकायतें दर्ज की जा सकती हैं। ये तंत्र प्रभावी, पारदर्शी और सड़क प्रयोक्ताओं के लिए सुलभ हैं।

(ड): एनएच के विकास से संबंधित विभिन्न योजनाओं के कार्यान्वयन से राष्ट्रीय राजमार्गों की सड़क गुणवत्ता में सुधार हुआ है, रखरखाव मानक बेहतर हुए हैं, यात्रा का समय कम हुआ है, ईंधन दक्षता में वृद्धि हुई है और समग्र प्रयोक्ता अनुभव में सुधार हुआ है, जिससे सड़क उपयोग पर सकारात्मक प्रभाव पड़ा है।

SC BENEFICIARIES UNDER MSME SCHEMES

6321. SHRI BASTIPATI NAGARAJU:

SHRI DAGGUMALLA PRASADA RAO:

SHRI B. K. PARTHASARATHI:

Will the Minister of **MICRO, SMALL AND MEDIUM ENTERPRISES** be pleased to state:

- (a) the details regarding funds allocated, disbursed and utilized for the welfare of Scheduled Castes (SCs) under the Emergency Credit Line Guarantee Scheme (ECLGS) along with the facilities extended to eligible Micro, Small and Medium Enterprises (MSMEs) borrowers during the last five years, year and State-wise;
- (b) the total Number of beneficiaries and the number of SC beneficiaries under ECLGS during the last five years, year and State-wise;

- (c) the details regarding funds allocated, disbursed and utilized for the welfare of SCs under the Prime Minister Employment Generation Programme (PMEGP) and PM Vishwakarma during the last five years, year and State-wise; and
- (d) the total number of beneficiaries and the number of SC beneficiaries under PMEGP and PM Vishwakarma during the last five years, year and State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) and (b): The Emergency Credit Line Guarantee Scheme (ECLGS) was launched in May, 2020 as part of Aatmanirbhar Bharat Package to support eligible MSMEs and business enterprises in meeting their operational liabilities due to disruption caused by COVID-19 pandemic). The scheme was in operational till 31.03.2023. As reported by Department of Financial Services, the State-wise and Year-wise details of MSME loans guaranteed including Scheduled Castes (SC) beneficiaries guaranteed under ECLGS are at **Statement-I.**

(c): The Prime Minister's Employment Generation Programme (PMEGP) and PM Vishwakarma scheme are Central Sector Schemes, where funds are not allocated State/UT-wise. The details of fund allocated and expenditure under PMEGP scheme and PM Vishwakarma, including SC beneficiaries are given below:

i) PMEGP:

Financial Year	Budget allocated (Rs. in Crore)	Expenditure (Rs. in Crore)
2021-22	2,950.00	2,889.37
2022-23	2,733.21	2,733.21
2023-24	3,106.34	3,106.18
2024-25	2,277.02	2,777.00
2025-26	2,548.66	2,548.66

ii) PM Vishwakarma:

Financial Year	Budget allocated (Rs. In Crore)	Expenditure (Rs. In Crore)
2023-24	753.11	745.91
2024-25	3993.78	3,993.10
2025-26	4,400.00	4,438.44

(d): The State-wise and year-wise details of SC beneficiaries against total beneficiaries under PMEGP during last five years are at **Statement- II**. The year-wise and State-wise details of SC beneficiaries against total beneficiaries under PM Vishwakarma scheme, since its inception in 2023 till 28.02.2026 are at **Statement-III**.

STATEMENT-I

The state wise and Year-wise details of MSME loans guaranteed under ECLGS, since inception							
Sl. No.	States/UTs	2020-21		2021-22		2022-23	
		No of Loans guaranteed	Amt. of loans guaranteed (Rs. in crore)	No of Loans guaranteed	Amt. of loans guaranteed (Rs. in crore)	No of Loans guaranteed	Amt. of loans guaranteed (Rs. in crore)
1	Andaman & Nicobar	1,946	90.91	121	41.97	44	16.15
2	Andhra Pradesh	1,99,336	6,088.04	36,815	2,546.48	3,358	720.16
3	Arunachal Pradesh	1,872	50.36	137	22.58	47	5.82
4	Assam	5,21,090	2,230.34	22,224	598.22	1,603	223.71
5	Bihar	6,18,456	2,937.42	1,63,606	883.94	2,578	206.68
6	Chandigarh	5,507	569.97	759	176.69	102	43.28
7	Chhattisgarh	1,32,008	2,807.20	59,782	1,103.89	1,428	238.17
8	Dadra & Nagar Haveli and Daman & Diu	2,757	258	324	181	68	41
9	Delhi	78,883	8,416.72	13,874	3,319.56	1,196	777.32
10	Goa	10,688	560.50	1,007	367.60	388	151.72
11	Gujarat	2,74,564	15,458.00	69,554	6,559.59	5,245	2,476.36
12	Haryana	1,41,646	6,888.09	47,207	2,595.66	2,293	597.49
13	Himachal Pradesh	42,738	1,137.59	4,945	570.21	1,004	146.80
14	Jammu &	32,408	924.69	1,524	260.14	519	61.60

	Kashmir						
15	Jharkhand	2,34,019	2,181.73	59,203	1,074.21	2,186	197.98
16	Karnataka	4,47,327	10,629.94	4,10,159	4,230.53	15,390	1,196.73
17	Kerala	3,89,874	5,596.08	1,36,899	2,294.10	4,095	641.50
18	Ladakh	790	32.48	32	9.50	4	1.62
19	Lakshadweep	368	1.80	3	0.19	3	0.10
20	Madhya Pradesh	3,74,280	5,590.18	1,72,165	1,993.60	2,959	501.00
21	Maharashtra	8,34,910	21,495.08	1,27,087	9,327.02	12,130	3,285.43
22	Manipur	9,361	96.58	250	9.92	47	5.74
23	Meghalaya	10,737	135.46	477	25.16	63	13.22
24	Mizoram	3,315	43.28	117	8.63	29	0.38
25	Nagaland	7,136	57.71	147	7.38	36	1.87
26	Orissa	8,62,108	3,725.89	56,307	1,209.03	8,834	527.25
27	Pondicherry	13,456	297.79	8,435	116.95	480	33.04
28	Punjab	1,76,374	5,761.51	26,283	2,135.84	2,605	501.39
29	Rajasthan	2,81,115	9,007.74	2,42,295	3,780.83	3,300	835.25
30	Sikkim	7,944	74.33	169	30.76	66	8.11
31	Tamilnadu	6,19,048	17,507.77	2,42,292	7,330.67	13,861	2,303.05
32	Telangana	1,03,156	6,484.54	14,193	2,307.55	1,490	828.60
33	Tripura	59,806	228.53	2,079	43.47	210	3.89
34	Uttar Pradesh	6,21,248	11,495.39	1,60,996	4,272.72	7,616	1,342.73
35	Uttarakhand	61,180	1,692.85	8,250	907.34	872	190.19
36	West Bengal	18,64,074	9,605.34	1,37,806	3,436.22	6,722	704.15
	Total	90,45,525	1,60,159.91	22,27,523	63,779.49	1,02,871	18,829.29

Source: DFS

STATEMENT- II

The State-wise and year-wise details of SC beneficiaries against total beneficiaries under PMEGP during last five years											
S. No	States/UTs	2021-22		2022-23		2023-24		2024-25		2025-26 (As on 27.03.2026)	
		Total no. of Micro Enterp rises Assist ed	No. SC Micro Enterprises Assisted	Total Micro Enterprises Assisted	No. SC Micro Enterprises Assisted	Total Micro Enterp rises Assist ed	No. SC Micro Enterprises Assisted	Total Micro Enterp rises Assist ed	No. SC Micro Enterp rises Assist ed	Total Micro Enterp rises Assist ed	No. SC Micro Enterp rises Assist ed
1	Andaman & Nicobar Island	162	0	121	0	135	0	61	0	33	0
2	Andhra Pradesh	2,477	414	3,073	526	5,577	1216	3,249	1381	6342	1287
3	Arunachal Pradesh	196	0	158	1	169	0	156	2	116	0
4	Assam	3,855	207	2,596	115	2,417	109	3,170	159	2172	112
5	Bihar	2,477	194	4,459	398	6,837	701	5,035	853	4431	422
6	Chandigarh	21	7	15	2	10	1	5	1	4	2
7	Chattishgarh	3,020	294	2,543	259	2,379	299	1,853	305	1004	200
8	Delhi	100	7	72	6	50	6	26	4	17	7
9	Goa	87	3	66	0	68	1	39	3	23	0
10	Gujarat*	4,143	313	3,071	243	3,000	274	1,783	239	1774	148
11	Haryana	1,726	307	1,559	298	1,398	250	788	276	1002	220
12	Himachal Pradesh	1,274	427	930	304	974	343	796	398	779	337

13	Jammu & Kashmir	21,648	537	12,023	374	15,065	658	9,863	763	6447	462
14	Jharkhand	1,714	92	1,851	115	2,101	130	1,452	150	755	67
15	Karnataka	5,877	1146	5,618	1063	4,672	877	2,839	952	3498	917
16	Kerala	2,789	169	3,129	245	3,389	292	2,260	371	2072	374
17	Ladakh	295	2	91	0	122	0	135	0	169	2
18	Lakshadweep	7	0	2	0	-	0	-	0	0	0
19	Madhya Pradesh	8,082	921	5,957	725	5,292	653	2,626	572	1746	192
20	Maharashtra*	4,128	627	3,625	510	2,766	374	1,857	395	2514	403
21	Manipur	1,139	16	545	9	348	4	608	10	382	9
22	Meghalaya	699	9	306	1	280	2	1,114	7	626	3
23	Mizoram	650	4	412	1	401	0	484	2	273	2
24	Nagaland	1,241	11	469	0	517	3	1,262	3	542	2
25	Odisha	4,301	393	3,880	320	2,975	248	1,867	394	2817	381
26	Puducherry	66	16	25	5	30	6	38	8	20	10
27	Punjab	1,790	502	1,564	423	1,469	370	970	384	1270	290
28	Rajasthan	2,599	238	2,037	140	1,678	92	916	122	1590	113
29	Sikkim	85	7	57	1	132	6	316	21	285	23
30	Tamil Nadu	5,972	691	6,140	765	6,814	823	3,949	1303	6206	1526
31	Telangana	2,906	449	2,540	354	2,503	347	1,850	453	2478	712
32	Tripura	958	143	703	99	588	93	730	85	581	89
33	Uttar Pradesh	12,594	1405	11,601	1279	11,689	1685	5,518	1284	6983	666
34	Uttarakhand	1,836	290	1,803	279	1,354	223	734	160	528	82
35	West Bengal	2,305	320	2,126	282	1,919	278	1,359	291	845	192
	Total	1,03,219	10,161	85,167	9,142	89,118	10,364	59,708	11,351	6,0324	9,252

* Including Daman and Diu ** Including Dadra Nagar and Haveli

STATEMENT-III

The year-wise and State-wise details of SC beneficiaries against total beneficiaries under PM Vishwakarma scheme, since its inception in 2023 till 28.02.2026							
Sl. No.	States/UTs	FY 2023-24		FY 2024-25		FY 2025-26 (As on 28.02.2026)	
		Total beneficiary	SC beneficiary	Total beneficiary	SC beneficiary	Total beneficiary	SC beneficiary
1	Andaman And Nicobar Islands	151	1	627	1	279	1
2	Andhra Pradesh	75,990	12,035	1,44,309	24,779	2,648	1,978
3	Arunachal Pradesh	256	5	5,760	7	1,180	2
4	Assam	48,507	6,593	69,829	12,824	525	163
5	Bihar	21,443	4,835	1,35,941	32,210	4,669	1,820
6	Chandigarh	131	40	130	16	514	114
7	Chhattisgarh	41,248	4,177	75,133	8,744	61	9
8	Delhi	-	-	2,239	466	380	81
9	Goa	12,947	373	5,615	122	13	-
10	Gujarat	1,06,913	10,740	1,06,321	10,383	830	63
11	Haryana	9,984	4,027	30,969	10,450	413	161
12	Himachal Pradesh	6,068	3,019	13,587	7,790	46	33
13	Jammu And Kashmir	73,498	14,182	81,202	10,053	181	15
14	Jharkhand	11,910	1,148	31,173	3,979	654	74
15	Karnataka	1,92,474	40,981	3,74,761	88,221	4,873	1,108
16	Kerala	13,053	1,288	9,071	552	220	1
17	Ladakh	2,652	39	1,231	13	306	1

18	Lakshadweep	-	-	694	1	3	-
19	Madhya Pradesh	37,464	7,107	2,36,228	51,007	4,330	1,378
20	Maharashtra	60,349	9,123	2,17,529	34,163	5,420	1,226
21	Manipur	1,787	4	13,706	1,205	2,639	127
22	Meghalaya	30	-	3,399	28	1,296	21
23	Mizoram	58	-	3,170	4	169	-
24	Nagaland	523	6	2,963	13	1,064	3
25	Odisha	14,731	2,828	90,347	26,122	1,234	46
26	Puducherry	234	8	515	21	153	19
27	Punjab	3,626	2,093	9,059	5,374	355	260
28	Rajasthan	39,990	9,344	2,04,329	41,243	7,663	2,169
29	Sikkim	256	24	2,449	227	702	79
30	Tamil Nadu	1	-	-	-	-	-
31	Telangana	19,892	2,494	66,580	8,929	2,568	889
32	The Dadra and Nagar Haveli and Daman and Diu	356	13	525	26	37	12
33	Tripura	8,781	2,655	11,453	3,214	39	6
34	Uttar Pradesh	25,230	7,730	1,51,492	34,249	1,309	318
35	Uttarakhand	9,706	2,708	10,609	3,544	42	13
36	West Bengal	1	1	-	-	-	-
Total		8,40,240	1,49,621	21,12,945	4,19,980	46,815	12,190

WASTE MANAGEMENT POLICIES

6322. SUSHRI S. JOTHIMANI:

Will the Minister of **HOUSING AND URBAN AFFAIRS** be pleased to state:

- (a) the details of the current national waste management policies including any recent updates made to improve urban waste management;
- (b) the steps being taken to integrate advanced waste management technologies such as waste-to-energy, AI-driven waste sorting and recycling innovations;
- (c) the manner in which the Government is ensuring the financial sustainability of waste management programmes along with the budgetary allocations made for urban waste management during the current financial year;
- (d) the measures in place to encourage Public-Private Partnerships (PPPs) in waste management along with the details of incentives, if any, being provided for private sector investment;
- (e) the projects being planned to reduce landfill dependency and promote circular economy principles; and
- (f) whether any international collaborations are being pursued to adopt global best practices and if so, the details thereof along with the manner in which the Government is planning to leverage these partnerships?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU):

(a): National waste management policies are governed by Solid Waste Management Rules, 2016 notified by Ministry of Environment Forest and Climate Change (MoEFand CC) under Environment (Protection) Act, 1986.

To support States/UTs with adequate sanitation and solid waste management systems, Swachh Bharat Mission – Urban (SBM-U) is under implementation in

all the urban areas of the country since 2014. To carry forward the progress made under first phase, SBM-U 2.0 was launched on October, 2021 for a period of five years with a vision of achieving Garbage Free Status for all cities through source segregation, door to door collection and scientific management of all fractions of waste.

MoEFCC has notified the Solid Waste Management Rules, 2026 on 27th January, 2026 under the Environment (Protection) Act, 1986, which shall come into effect from 1 April 2026.

The Rules introduce a strengthened framework for scientific solid waste management, incorporating principles of circular economy, Extended Bulk Waste Generator Responsibility (EBWGR), four-stream segregation at source, restriction on landfilling, and utilisation of Refuse-Derived Fuel (RDF).

(b): The Swachh Bharat Mission Urban advocates leveraging of technology to enhance sanitation and waste management across urban India. The selection of treatment technologies is open to ULBs/State Governments, allowing them to choose any proven technology as outlined in the Central Public Health and Environmental Engineering Organization (CPHEEO) Manual and advisories issued from time to time. ULBs may adopt suitable technologies including following technologies for scientific processing of municipal solid waste:

- (i) Bio-methanation, microbial composting, vermi-composting, anaerobic digestion or any other appropriate processing for bio-stabilization of biodegradable wastes;
- (ii) Waste to energy processes including refused derived fuel for combustible

fraction of waste or supply as feedstock to solid waste-based power plants or cement kilns

Further, to provide an enabling environment in the waste management sector, in collaboration with Department for Promotion of Industry and Internal Trade (DPIIT), start-ups and entrepreneurs are identified through a challenge mode. Also, an incubation center has been set up at Startup Incubation and Innovation Center (SIIC), IIT Kanpur for providing one year of incubation support to the shortlisted organizations.

(c) and (d): Under SBM-U 2.0, central share of funds is available for claiming VGF as per prescribed funding pattern. Under SBM – U 2.0, the total financial outlay of the States and UTs for the entire Mission Period is ₹1,41,600 crore, including committed Central Assistance of ₹36,465 crore.

Under SBM-U 2.0, projects under Public Private Partnership (PPP) mode are encouraged to invite private capital in urban infrastructure as well as to bring in private sector efficiency in delivery of urban services and Operation and Maintenance (Oand M).

(e): Under SBM-U Central assistance of fund is provided for setting up various type of waste processing facilities such as Material Recovery Facilities (MRFs), composting plants, bio-methanation plants, Refused Derived Fuel (RDF) processing facilities, Construction and Demolition (Cand D) waste plants including Waste to Energy Plants/ CBG plant. The scheme supports the promotion of a circular economy through a “Whole of Government” approach, ensuring coordinated efforts across various sectors.

To ensure large-scale awareness generation and citizen outreach to intensify last-mile participation towards achieving the vision of Garbage Free Cities, Urban Local Bodies (ULBs) are encouraged to undertake Zero Waste Events and promote Zero Waste Colonies across festivals, public gatherings, markets and institutional events, wherein mandatory source segregation, on-site composting and material recovery are demonstrated to ensure litter-free public spaces. Further, Information, Education and Communication (IEC) campaigns such as Hara Geela, Sooka Neela are being intensified through ward-level drives, door-to-door advocacy by sanitation workers, Swachhata Doots, Self-Help Groups, and RWAs, particularly in low-compliance areas.

(f): The Ministry of Housing and Urban Affairs (MoHUA) has entered into Memoranda of Understanding (MoUs) with international organizations in the area of solid waste management. Under these collaborations, support is provided for dissemination of model documents to Urban Local Bodies (ULBs) and for preparation and implementation of solid waste management projects. Projects have also been undertaken for eradication of plastic waste and integrated plastic waste management. In addition, the supports are also provided to prevent plastic from entering the marine environment, particularly in coastal cities, by improving systems for collection, segregation, and recycling of plastic waste.

GREEN ENERGY PROJECTS

6323. SHRI P. V. MIDHUN REDDY:

Will the Minister of **POWER** be pleased to state:

the details of carbon capture and utilization projects that are operational, under development or proposed in the country along with their current status, State/UT-wise?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

Several Carbon Capture and utilization projects are currently operational, under development, or proposed, across different States/UTs. The details are given at **Statement**.

STATEMENT

State/UT-wise Details of Carbon Capture Utilization Projects (Operational, Under Construction, Proposed)

A. Operational Carbon Capture and Utilisation Projects

S. No.	State / UT	Project	Implementing Agency	Status: Commissioned/ Operational
1.	Madhya Pradesh	3,000 Tonnes Per Annum (TPA) Flue Gas CO ₂ -to-Methanol Plant at NTPC Vindhyachal, Vindhyanagar, Singrauli	NTPC Ltd.	Commissioned

2.	Tamil Nadu	60,000 TPA CO ₂ Capture Facility, Tuticorin (Thoothukudi)	M/s Tuticorin Alkali Chemicals and Fertilizers Ltd.	Operational
3.	Maharashtra	500 Tonnes Per Day (TPD) CO ₂ Capture from Direct Reduced Iron (DRI) Unit at Salav	M/s JSW Steel	Operational

B. Carbon Capture and Utilisation Projects Under Construction / Under Execution

Sl. No.	State / UT	Project	Implementing Agency	Status
1.	Andhra Pradesh	3,000 TPA Flue Gas CO ₂ -to-Ethanol (Gen-4) Project at Pudimadaka	NTPC Ltd.	Under Execution
2.	Andhra Pradesh	1,800 TPA Flue Gas CO ₂ -to-Sustainable Aviation Fuel (SAF) project at Pudimadaka	NTPC Ltd	Under Execution
3.	Andhra Pradesh	24 Kilo Tonne Per Annum (KTPA CCU) Unit at HPCL Visakh	Hindustan Petroleum Corporation	Under Execution -Mechanically Completed

		Refinery, Malkapuram, Visakhapatnam	Limited (HPCL)	
4.	Telangana	Carbonated Fly-Ash Brick (C-brick) Plant (capacity 2 Lakh C-Brick/Day) at NTPC Ramagundam	NTPC Ltd	Under Execution
5.	Maharashtra	Development and demonstration of an indigenously developed integrated technology of CO ₂ capture from the recently demonstrated 1 TPD coal-to-methanol pilot plant and its conversion to methanol at Pune, Maharashtra	Knowledge Partner: IIT Delhi Industry Partner: Thermax Ltd.	Under Commissioning
6.	Telangana	To develop an indigenous catalytic process for coal derived CO ₂ hydrogenation to Dimethyl-ether (DME) at moderate temperature and pressures at Hyderabad	Knowledge Partner: CSIR-IICT Industry Partner: BHEL Ltd	Under Commissioning

C. Proposed Carbon Capture and Utilisation Projects

S. No.	State / UT	Project	Implementing Agency
1.	Assam	Carbonated Water Injection (CWI) is planned in one of OIL's reservoirs in Dikom field located in its operational areas in Assam.	Oil India Ltd (OIL)
2.	Assam	Feasibility Study of CO ₂ EOR Including CO ₂ Transportation and Injection in Makum-North Hapjan Field of Assam	Oil India Ltd (OIL)
3.	Assam	Revitalization of Kathaloni LK+TH Sand (KLN001 Block) Reservoir through Modelling Study along with Identification of Potential for Amenable EOR Scheme in Kathaloni Oilfield	Oil India Ltd (OIL)
4.	Assam	CO + CO ₂ Recovery (270 TPD + 190 TPD) at Numaligarh	Numaligarh Refinery Limited (NRL)
5.	Andhra Pradesh	Vacuum Swing Adsorption Process for Carbon dioxide Capture from Cement Kiln Gas and its Utilization within the Construction Material Value Chain.	Knowledge Partner- CSIR-Indian Institute of Petroleum (CSIR-IIP), Dehradun, IIT-Tirupati and IISc,

			Bengaluru. Industry Partner- JSW Cement Ltd.
6.	Gujarat	1,500 TPD CO ₂ -Enhanced Oil Recovery (EOR) at Gujarat refinery, Vadodara	Indian Oil Corporation Ltd (IOCL) + Oil and Natural Gas Corporation Limited (ONGC Ltd.)
7.	Gujarat	Initiative on the feasibility of CCUS in form of CO ₂ -EOR in the mature water flooded reservoirs of Gandhar in Gujarat.	Oil and Natural Gas Corporation Limited (ONGC Ltd.)
8.	Madhya Pradesh	15 TPD CO ₂ -to-Calcium Carbonate Plant (Bina Refinery) at Bina	Bharat Petroleum Corporation Limited (BPCL)
9.	Haryana	440 TPD CO ₂ -to-Acetic Acid (Panipat Refinery) at Panipat	Indian Oil Corporation Ltd (IOCL)
10.	Odisha	132 TPD CO ₂ -to-Polycarbonate at Paradip Refinery	Indian Oil Corporation Ltd (IOCL)

11.	Odisha	348 TPD of CO ₂ to Acetic Acid at Paradip Refinery	Indian Oil Corporation Ltd (IOCL)
12.	Odisha	Water-based catalyst-driven CO ₂ capture process, at a scale of 2 TPD, designed for integration within a live cement plant, enabling conversion of captured CO ₂ into calcium carbonate, sodium bicarbonate and formic acid.	Knowledge Partner: Indian Institute of Technology Bombay (IIT-B) Industry Partner: Dalmia Cement (Bharat) Limited
13.	Odisha	Carbon-negative using solvent-based carbon capture technology at a scale of 1 TPD and utilizing captured CO ₂ for mineralisation into concrete using ICCM (Integrated Carbon Capture and Mineralization) technology.	Knowledge Partner: IIT Kanpur Industry Partner: JSW Cement
14.	Rajasthan	Oxygen-based Calcination to capture 2 TPD (Tonnes Per Day) of CO ₂ and its utilization (0.4 TPD) in lightweight concrete products and olefins.	Knowledge Partner: National Council for Cement and Building Material, Ballabgarh (NCCBM), IIT Roorkee

			Industry Partner: JK Cement Ltd.
15.	Rajasthan	Feasibility Study of CO2 Transportation and Storage in Saline Aquifers/ Reservoirs of Jaisalmer Basin, Rajasthan	Oil India Ltd (OIL)
16.	Tamil Nadu	Innovative Interventions in Cement Industry for Lowering Carbon Impact. New kiln burning technology based on oxygen-enriched burning, capture using adsorption/absorption, and mineralization of captured CO2 (2 TPD) using concrete blocks, waste concrete fines and concrete plant sludge.	Knowledge Partner- IIT Madras and BITS Goa Industry Partner- Ultratech Cement Ltd

PASSENGER ASSISTANCE CONTROL ROOM

6334. SHRI AMAR SHARADRAO KALE:

SHRI JAGADISH SHETTAR:

Will the Minister of **CIVIL AVIATION** be pleased to state:-

- (a) whether the Government has conducted any evaluation of the operational outcomes of the 24x7 Passenger Assistance Control Room (PACR) including improvements in grievance redressal timelines and coordination

- among aviation stakeholders and if so, the details thereof;
- (b) the total number of passenger grievances resolved through the integration of PACR and AirSewa since their inception, category-wise including delays, cancellations, refunds and baggage-related issues;
- (c) whether any standard operating framework has been prescribed for fare monitoring and intervention during operational disruptions to ensure passenger protection and market stability; and
- (d) if so, the details thereof along with the steps being taken to further strengthen real-time passenger support systems through data analytics, automation and airline accountability mechanisms?

**THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND
MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI
MURLIDHAR MOHOL):**

- (a): Yes, the Passenger Assistance Control Room (PACR) has improved the grievance redressal timelines, including refunds and cancellations.
- (b): The number of passenger grievances handled through PACR and AirSewa integration, since its operationalisation is attached as **Statement**.
- (c): Airfares are not subject to regulation by the Government, and airlines have the flexibility to determine their airfares based on their operational needs, while adhering to Rule 135 of the Aircraft Rules, 1937. However, it remains vigilant and intervenes in exceptional circumstances by adopting measures like redistributing capacity across various sectors and imposing temporary fare caps, such as during the pandemic, Maha Kumbh, Pahalgam incident and

recently massive Indigo flight disruptions.

(d): To strengthen real-time passenger support and airline accountability mechanisms, measures have been taken, such as 24x7 real-time monitoring and resolution of grievances of air travellers received through AirSewa, PACR helpline numbers and social media channels, in coordination with airlines, airports and other relevant stakeholders to ensure prompt resolution on a priority basis.

STATEMENT

Category-wise details of the grievances received since PACR and AirSewa integration from 10 December 2025 to 27 March 2026:

Nature of grievance	PACR (Social media and Calls)		AirSewa (Portal + Email)	
	Received	Resolved	Received	Resolved
Delay	501	501	6771	6717
Refunds and Cancellation	4843	4843	14879	14590
Baggage	1002	985	4500	4391
Other categories	2002	1877	7624	6527
Total	8348	8206	33774	33043

विभिन्न योजनाओं के तहत निधि का आवंटन और उपयोग

6325. श्री भारत सिंह कुशवाह:

क्या **जल शक्ति** मंत्री यह बताने की कृपा करेंगे कि:

(क) वर्ष 2022-23 से आज तक ग्वालियर लोक सभा निर्वाचन क्षेत्र में मंत्रालय द्वारा कार्यान्वित

विभिन्न केंद्रीय योजनाओं के तहत आवंटित और उपयोग की गई निधियों का वर्ष-वार और योजना-वार ब्यौरा क्या है;

- (ख) उक्त योजनाओं के तहत आवंटित निधियों की तुलना में धीमी भौतिक और वित्तीय प्रगति के कारण क्या हैं, और
- (ग) निधि का अधिकतम और समय पर उपयोग सुनिश्चित करने के लिए सरकार द्वारा क्या कदम उठाए जा रहे हैं?

जल शक्ति मंत्रालय में राज्य मंत्री (डॉ. राज भूषण चौधरी):

(क) और (ख): जल शक्ति मंत्रालय के जल संसाधन, नदी विकास एवं गंगा संरक्षण विभाग की विभिन्न योजनाओं के अंतर्गत वर्ष 2022-23 से वर्ष 2025-26 के दौरान ग्वालियर लोकसभा निर्वाचन क्षेत्र को लाभान्वित करने वाली परियोजनाओं के लिए प्रदान की गई केंद्रीय सहायता का ब्यौरा निम्नानुसार है।

क्र. सं.	योजना/परियोजना का नाम	वर्ष 2022-23 से वर्ष 2025-26 के दौरान प्रदान की गई केंद्रीय सहायता (रूपए करोड़ में)
1.	राष्ट्रीय स्वच्छ गंगा मिशन के अंतर्गत नदी तट विकास परियोजनाएं (2 संख्या)	14.94
2.	केन-बेतवा लिंक परियोजना (केबीएलपी) के अंतर्गत लोअर ओर परियोजना	902.935

परियोजना के अंतर्गत प्राप्त प्रगति और पहले जारी की गई निधियों के उपयोग प्रमाण पत्र प्रस्तुत करने के आधार पर केंद्रीय सहायता प्रदान की जाती है।

(ग): भारत सरकार ने एसएनए-स्पर्श प्रणाली शुरू की है, जिसके अंतर्गत कार्यान्वयन एजेंसियों/लाभार्थियों को सीधे और समय पर निधि जारी की जा सकती है। यह प्रणाली निधियों के प्रतिधारण (पार्किंग) को कम करती है, नकदी प्रबंधन में सुधार करती है और निधियों के उपयोग में

दक्षता बढ़ाती है।

दिल्ली में एनएचएआई परियोजनाएं

6326.श्री रामवीर सिंह बिधूड़ी:

क्या सड़क परिवहन और राजमार्ग मंत्री यह बताने की कृपा करेंगे कि:

- (क) भारतीय राष्ट्रीय राजमार्ग प्राधिकरण (एनएचएआई) द्वारा विगत दस वर्षों के दौरान दिल्ली की सड़कों, फ्लाईओवरों, अंडरपासों और राष्ट्रीय राजमार्गों के निर्माण के संबंध में कितनी परियोजनाएं शुरू की गई हैं और उन पर कुल कितनी धनराशि खर्च की गई है;
- (ख) आज की स्थिति के अनुसार उक्त परियोजनाओं में से पूरी हो चुकी और निर्माणाधीन परियोजनाओं का ब्यौरा क्या है; और
- (ग) वर्तमान में विचाराधीन अन्य परियोजनाओं का ब्यौरा क्या है और उनके शुरू होने की तारीख क्या है?

सड़क परिवहन और राजमार्ग मंत्री (श्री नितिन जयराम गडकरी):

- (क) से (ग): दिल्ली-राष्ट्रीय राजधानी क्षेत्र (एनसीआर) में विगत दस वर्षों के दौरान पूर्ण की गई, कार्यान्वयन के अधीन/चल रही परियोजनाओं का ब्यौरा संलग्न **विवरण** में दिया गया है।

विवरण

1. दिल्ली-राष्ट्रीय राजधानी क्षेत्र (एनसीआर) में विगत दस वर्षों के दौरान पूर्ण की गई परियोजनाओं का विवरण।

क्र.सं.	परियोजना का नाम	कुल लंबाई (किमी में)	अभी तक कुल व्यय (करोड़ रुपये में)	स्थिति (पूर्ण/ चल रही)

1	दिल्ली-मेरठ एक्सप्रेसवे पैकेज-1 से 4	82.047	9,403.84	पूर्ण
2	दिल्ली-देहरादून राजमार्ग चरण-1, पैकेज-1	14.75	1476.75	निर्माण कार्य पूरा हो चुका है और अभी तक सीओडी जारी नहीं की गई है।
3	दिल्ली-देहरादून राजमार्ग चरण-1, पैकेज-2	16.85	1891.89	निर्माण कार्य पूरा हो चुका है और अभी तक सीओडी जारी नहीं की गई है।
4	पूर्वी परिधीय एक्सप्रेसवे पैकेज- 1 से 6	135	12000	निर्माण कार्य पूरा हो चुका है और वर्तमान में टीओटी के अधीन है।
5	किमी 0.70 से किमी 15.00 तक 6 लेन यूईआर II [पैकेज - I] (एनएच-1 बकोली के निकट से कराला कंझावला रोड तक) का विकास	15.7	1,815.70	पूर्ण
6	किमी 15.00 से किमी 28.45 तक 6 लेन यूईआर II [पैकेज - II] (कराला कंझावला रोड से नांगलोई-नजफगढ़ रोड तक) का	13.45	1,737.73	पूर्ण

	विकास			
7	किमी 28.45 से किमी 38.111 तक 6 लेन यूईआर II [पैकेज - III] (नांगलोई - नजफगढ़ सड़क सेक्टर 24 द्वारका तक) का विकास	9.66	853.08	पूर्ण
8	किमी 0.00 से किमी 7.30 तक 4 लेन यूईआर II [पैकेज - V] (बहादुरगढ़ बाईपास के लिए स्पर) (एनएच-10) का विकास	7.3	482.63	पूर्ण
9	द्वारका एक्सप्रेसवे, किमी -0.600 से किमी 5.300 तक - पैकेज-I (शिवमूर्ति चौक-आरयूबी, द्वारका सेक्टर 21 के निकट)	5.9	3,255.39	पूर्ण
10	एनएच-248बीबी के 5,300 किमी से 9,500 किमी तक द्वारका एक्सप्रेसवे पैकेज-II (द्वारका सेक्टर 21-डीएल/एचआर सीमा के पास आरयूबी) खंड को 8 लेन का बनाना।	4.2	2,319.23	पूर्ण
11	द्वारका एक्सप्रेसवे पैकेज-3	10.2	1,749.30	पूर्ण
12	द्वारका एक्सप्रेसवे पैकेज-4	8.76	1,451.93	पूर्ण

13	एंभियंस मॉल के पास भूमिगत यू-टर्न और शंकर चौक के पास एलिवेटेड यू-टर्न, किमी 23.66 से किमी 24.446 और किमी 25.684 से किमी 26.123 तक।	2.78	99.76	पूर्ण
14	हीरो होंडा चौक पर फ्लाईओवर और अंडरपास	1.4	143.21	पूर्ण
15	बदरपुर सीमा तक के स्पर सहित किमी 9.00 से किमी 33.00 तक, एनएच-148एनए पर फरीदाबाद-बल्लभगढ़ बाईपास पर जैतपुर-पुश्ता रोड के जंक्शन से सेक्टर 62/65 डिवाइडिंग रोड के जंक्शन तक, 6 लेन पहुंच नियंत्रित राजमार्ग	25.3	1381.54	पूर्ण
16	फरीदाबाद-बल्लभगढ़ बाईपास पर किमी 33.00 से किमी 59.063 तक सेक्टर 62/65 विभाजन सड़क के जंक्शन से लेकर एनएच-148एनए के साथ केएमपी एक्सप्रेसवे के जंक्शन तक 6 लेन पहुंच नियंत्रित राजमार्ग	26	1488.99	पूर्ण

17	हरियाणा और उत्तर प्रदेश राज्य में दिल्ली-आगरा खंड के किमी 20.500 से 200 किमी तक के खंड को छह लेन का बनाना।	179.5	1862.22	पीसीओडी जारी किया गया
18	यूईआर-2 {बवाना औद्योगिक क्षेत्र, दिल्ली (एनएच-344एम के 7+750 किमी पर) से प्रारंभ होकर गांव बरवासानी स्थित एनएच-352ए के सोनीपत बाईपास तक}	29.6	425.07	पुरा होना
19	दिल्ली-पानीपत मार्ग को 8 लेन का बनाना	70.5	744	पूर्ण
20	दिल्ली-अमृतसर-कटरा एक्सप्रेसवे (चरण-I पैकेज-I) एनएच-केएमपी एक्सप्रेसवे पर जुसूर खीरी से रुखी पानी गांव (किमी 0+000 से किमी 34+000) के निकट रोहतक-पानीपत रोड (एनएच-709) के साथ जंक्शन तक	34	1542	पीसीसी जारी किया गया
21	दिल्ली-अमृतसर-कटरा एक्सप्रेसवे (चरण-I पैकेज-II) रुखी पानी गांव के पास रोहतक-	26.8	1118	पीसीसी जारी किया गया

	पानीपत सड़क (एनएच-709) के जंक्शन से लेकर गंगाना गांव (किमी 34+000 से किमी 60+800) के निकट जिंद-पानीपत सड़क (एनएच-352ए) के जंक्शन तक			
22	गुड़गांव सोहना पैकेज-1	8.94	869.03	पूर्ण
23	गुड़गांव सोहना पैकेज-2	12.72	770.96	पूर्ण

2. दिल्ली-राष्ट्रीय राजधानी क्षेत्र (एनसीआर) में विगत दस वर्षों में शुरू की गई, निर्माणाधीन/प्रक्रियाधीन परियोजनाओं का विवरण।

क्र.सं.	परियोजना का नाम	कुल लंबाई (किमी में)	आज तक कुल व्यय (करोड़ रुपये में)	शुरू होने की तिथि
1	दिल्ली-मेरठ एक्सप्रेसवे (पैकेज IV के 50.000 किमी) से एनएच-235 के 8.520 किमी तक 4 लेन कनेक्टर।	14.6	411.66	30.03.2022
2	राष्ट्रीय राजधानी क्षेत्र (एनसीआर) में डीएनडी महारानी बाग जंक्शन और जैतपुर-पुश्ता रोड के बीच एनएच-148एनए पर किमी 0.00 से किमी	9	1406.69	11.01.2022

	9.00 तक 6 लेन पहुंच नियंत्रित राजमार्ग			
3	जेवर हवाई अड्डे से संपर्कता	31.425	1544.16	22.06.2023
4	हरियाणा राज्य में ईपीसी मोड पर एनएच-48 के छह लेन वाले गुड़गांव- जयपुर खंड पर किमी 42+700 से किमी 107+100 के बीच 04 अतिरिक्त संरचनाओं का निर्माण	2.5	19.1	22.09.2025
5	हरियाणा राज्य में ईपीसी मोड के तहत एनएच-48 (पुराना एनएच-8) के छह लेन वाले गुड़गांव-जयपुर खंड किमी 42+700 से किमी 107+100 के बीच अतिरिक्त संरचनाओं का निर्माण, सर्विस रोड का सुधार और रखरखाव	3.6	86.91	05.05.2025
6	गुड़गांव, पटौदी, रेवाड़ी, एनएच352 डब्ल्यू	46.11	1160.51	24.11.2021

CONNECTIVITY OF TOURIST CENTRES IN MAHARASHTRA

6327. SHRI BALWANT BASWANT WANKHADE:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

(a) whether the Government has finalized any action plan for improving road

connectivity to tourist centres across the country;

(b) if so, the details of such initiatives, including the financial allocation, status of implementation and timelines for each project, project-wise; and

(c) the extent to which tourist centres in Maharashtra including destinations such as Mahabaleshwar, Ajanta–Ellora and Melghat are likely to benefit from improved connectivity under the said action plan, along with the expected impact on tourism inflow and local economy?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a) and (b): Government in Ministry of Road Transport and Highways is primarily responsible for development and maintenance of National Highways (NHs). Development and maintenance of NHs is a continuous process. The development of NHs is carried out after network planning through PM Gati Shakti framework with whole of the Government approach. While planning such development, connectivity to important Economic, Tourist and Religious centres / nodes are invariably taken into consideration, including connectivity to tourist / religious destinations prioritized by the Ministry of Tourism.

At present, 1,244 NHs projects in about 27,300 km length costing about ₹7.60 Lakh Crore are under construction for improving connectivity across the country including Tourist and Religious centres / nodes. Out of this, 14,733 km have been constructed. These projects are under various stages of implementation with scheduled completion in a phased manner by Financial Year (FY) 2029-30. State / Union Territory (UT) – wise details of these NHs

projects are at **Statement**.

(c): At present, 118 NHs projects in about 2,634 km length costing about ₹57,518 Crore are under construction in the State of Maharashtra for improving connectivity across the State, including Tourist and Religious centres / nodes, thereby boosting the tourism inflow and local economy. This inter-alia includes Upgradation / Rehabilitation of Aurangabad – Sillod – Ajanta – Jalgaon section of NH-753F for improving connectivity to Ajanta. Improvement works taken up on NH-66 and NH-48 shall facilitate the improvement of connectivity to Mahabaleshwar. Similarly, Improvement works on NH-52 have facilitated the improved connectivity to Ellora. Further, Government has also taken up Two / Four Laning works on Betul – Khandwa section of NH-347B to improve the connectivity to Melghat.

STATEMENT

State / Union Territory (UT) – wise details of under construction NHs projects: -

Sl. No.	State / UT	Nos.	Length (Km)	Cost (₹ Crore)
1	Andaman and Nicobar	4	90	763
2	Andhra Pradesh	82	1,904	42,298
3	Arunachal Pradesh	16	452	7,783
4	Assam	52	1,104	43,425
5	Bihar	67	1,914	67,680

6	Chhattisgarh	38	632	10,901
7	Dadra and Nagar Haveli And Daman and Diu	3	37	338
8	Delhi	1	9	1,467
9	Goa	16	26	1,814
10	Gujarat	43	1,053	28,461
11	Haryana	18	318	14,157
12	Himachal Pradesh	31	518	14,126
13	Jammu and Kashmir	42	778	38,381
14	Jharkhand	35	847	21,255
15	Karnataka	82	2,044	45,535
16	Kerala	17	544	41,784
17	Ladakh	5	113	1,294
18	Madhya Pradesh	60	2,098	37,130
19	Maharashtra	118	2,634	57,518
20	Manipur	31	749	10,259
21	Meghalaya	14	309	6,268
22	Mizoram	15	292	8,991
23	Nagaland	21	378	5,429
24	Odisha	57	695	14,037
25	Puducherry	1	14	25
26	Punjab	34	1,029	31,565
27	Rajasthan	36	772	13,011
28	Sikkim	9	132	3,195
29	Tamil Nadu	45	697	31,849

30	Telangana	42	1,412	27,642
31	Tripura	11	228	4,562
32	Uttar Pradesh	97	2,509	96,656
33	Uttarakhand	72	750	20,322
34	West Bengal	29	219	9,947

STRENGTHENING OF URBAN LOCAL BODIES

6328. SHRI SRIBHARAT MATHUKUMILLI:

Will the Minister of **HOUSING AND URBAN AFFAIRS** be pleased to state:

- (a) whether any study has been undertaken to assess the institutional and fiscal capacity requirements of Urban Local Bodies (ULBs) at the local government level and if so, the details thereof;
- (b) the steps being taken by the Government to strengthen and increase the revenues of ULBs in the country and the results yielded so far during the last five years, particularly in Andhra Pradesh;
- (c) whether the Government proposes to launch any new programmes for capacity building of ULBs to improve implementation of urban missions and schemes and if so, the details thereof;
- (d) whether any such studies have examined international models of municipal revenue mobilisation including property taxation and fiscal autonomy and if so, the details thereof; and
- (e) whether the Government has identified any best practices from such international models that could be adapted to strengthen the financial

position of ULBs in the country and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU):

(a): As per entry 5 of list II-State list of Seventh Schedule of the Constitution of India, 'Local Government' is a state subject and urban planning is a function of Urban Local Bodies (ULBs) as envisaged in the Twelfth Schedule of the Constitution of India. Accordingly, strengthening of institutional and fiscal capacity of ULBs is primarily the responsibility of the respective State Governments. The Government of India supplements the efforts of the States through various schemes, policy initiatives and advisories.

(b): The Government has taken several steps to strengthen institutional capacity and augment the revenues of Urban Local Bodies (ULBs) through initiatives such as the Scheme for Special Assistance to States for Capital Investment (SSASCI), fiscal transfer recommended by Central Finance Commission, Atal Mission for Rejuvenation and Urban Transformation (AMRUT) and AMRUT 2.0, etc.

Ministry of Housing and Urban Affairs (MoHUA) has been providing incentive to ULBs for issuance of Municipal Bonds at the rate of ₹ 13 crore per ₹ 100 crore worth of bonds issued with maximum incentive of ₹ 26 crore per ULB. Second time eligibility only for issuance of Green bonds at the rate of ₹10 crore incentive per ₹100 crore of bonds issued, restricted to a maximum incentive of ₹20 cr. As per information by States/UTs and Securities and Exchange Board of India(SEBI), ₹5584 crore has been raised by ULBs in

AMRUT cities, out of which ₹2000 crore has been raised by Amaravati and ₹80 crore has been raised by Vishakhapatnam in Andhra Pradesh.

Under AMRUT 2.0, through various reform initiatives such as, Outcome Based Reforms, Jal Hi Amrit and AMRUT Mitra, a total of ₹75.95 crore has been sanctioned during the last five years to the State of Andhra Pradesh.

Under SSASCI 2025-26, the State of Andhra Pradesh has reported integration of property tax portal with Online Building Permission System (OBPS) and 10 cities/ULBs of Andhra Pradesh viz. Vijaywada, Rajamahendravaram, Eluru, Machilipatnam, Guntur, Nellore, Tirupati, Chittoor, Kadapa and Anantapuramu have linked property tax portal with revenue/registration portal.

Further, out of total allocation of ₹4,860 crore for Andhra Pradesh under the Fifteenth Finance Commission award period, an amount of ₹4,051.76 crore has been released to ULBs in Andhra Pradesh. All 123 ULBs in Andhra Pradesh have been updating Audited Financial Statements data since financial year (FY) 2021-22 as per recommendations of Fifteenth Finance Commission.

Further, the Government of India, in the Budget 2025-26, has announced setting up of an Urban Challenge Fund (UCF) of Rs 1 lakh crore. UCF supports raising market finance for strengthening of urban infrastructure through implementation of projects under three verticals namely 'Cities as Growth Hubs', 'Creative Redevelopment of Cities' and, 'Water and Sanitation'.

(c): There is no such proposal at present in the Ministry to launch any new programme for Capacity Building of ULBs.

(d) and (e): The various reforms already rolled out via the Finance Commission Grant releases, SSASCI and other reforms undertaken by MoHUA, contributes to improving the municipal revenue mobilization process.

हिडिसिंग सिंचाई परियोजना

6329. श्री रुद्र नारायण पाणी:

क्या **जल शक्ति** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार द्वारा ओडिशा के अंगुल जिले में हिडिसिंग मीडियम सिंचाई परियोजना को स्वीकृति प्रदान कर दी गई है; और

(ख) यदि हां, तो उक्त परियोजना को पूरा करने के लिए केन्द्र सरकार द्वारा राज्य सरकार को किस प्रकार और कितनी सहायता प्रदान किए जाने की संभावना है?

जल शक्ति मंत्रालय में राज्य मंत्री (डॉ. राज भूषण चौधरी):

(क) और (ख): 'जल' के राज्य का विषय होने के कारण सिंचाई परियोजनाओं की योजना बनाना, वित्तपोषण, कार्यान्वयन और रखरखाव राज्य सरकारों द्वारा उनके अपने संसाधनों और प्राथमिकताओं के अनुसार किया जाता है। भारत सरकार की भूमिका चल रही योजनाओं के अंतर्गत चिन्हित परियोजनाओं के लिए तकनीकी सहायता और आंशिक वित्तीय सहायता प्रदान करने तक सीमित है।

जल संसाधन, नदी विकास और गंगा संरक्षण विभाग के अंतर्गत केंद्रीय जल आयोग (सीडब्ल्यूसी) प्रमुख और मध्यम सिंचाई परियोजनाओं का तकनीकी-आर्थिक मूल्यांकन करता है। इसमें जल उपलब्धता का आकलन, अंतर-राज्यीय पहलुओं की जांच, सिंचाई योजना, परियोजना की समग्र तकनीकी-आर्थिक व्यवहार्यता आदि शामिल हैं।

ओडिशा के अंगुल जिले में स्थित हिडिसिंग मध्यम सिंचाई परियोजना का मूल्यांकन जल संसाधन, नदी विकास और गंगा संरक्षण विभाग, जल शक्ति मंत्रालय की सलाहकार समिति द्वारा

दिनांक 03.09.2024 को आयोजित अपनी 156वीं बैठक में किया गया। इस परियोजना की अनुमानित लागत 332.26 करोड़ रुपये (मूल्य स्तर: 2023) है। यह परियोजना जल संसाधन, नदी विकास और गंगा संरक्षण विभाग की किसी भी चल रही योजना के तहत केंद्रीय सहायता के दायरे में नहीं आती है।

FRAMING OF OPERATION AND MAINTENANCE POLICIES UNDER JJM

6330. SHRI DUSHYANT SINGH:

Will the Minister of **JAL SHAKTI** be pleased to state:

- (a) the number of States/Union Territories that have framed Operation and Maintenance (Oand M) policies under the Jal Jeevan Mission (JJM);
- (b) whether the Government is providing technical guidance or handholding support to States for framing such policies and ensuring compliance and if so, the details thereof;
- (c) the steps taken to establish strong institutional systems, predictable financing, empowered local governments and robust digital monitoring mechanisms to ensure sustained provision of safe drinking water along with the number of States that have adopted the 19-point advisory on O&M reforms;
- (d) the measures taken to strengthen Village Water and Sanitation Committees (VWSCs) and to place Gram Panchayats and community institutions at the centre of long-term service delivery;
- (e) the details of initiatives such as Jal Arpan, Sujal Gaon IDs, Jal Seva Ankalan and other similar initiatives aimed at institutionalising sustainable

O&M practices; and

(f) the details of the platforms created to document and disseminate best practices across States?

**THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI; AND
MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI V.
SOMANNA):**

(a) to (c): To enable every rural household in the country to have assured potable water, in adequate quantity of prescribed quality on regular and long-term basis, through tap water connection, since August 2019, Government of India in partnership with states, is implementing Jal Jeevan Mission (JJM) - Har Ghar Jal.

To ensure universal coverage through tap water connection, the Department has evolved a comprehensive multi-level and multi-format system of monitoring and evaluation of the implementation of programme, linking AADHAR of the head of household for targeted delivery and monitoring of specific outcomes, subject to statutory provisions, including geo-tagging of assets created, third-party inspections before making payments, measurement and monitoring of water supply in villages through sensor-based IoT solution on pilot basis, etc.

In addition, to expedite the implementation and strengthening the existing monitoring mechanisms under Jal Jeevan Mission aiming at improving efficiency and effectiveness, steps like Village/ District Dashboards and linking Village Level Dashboards to eGramswaraj portal, District Collectors' Peyjal

Samvad, Institutionalization of Role of National WASH Experts (NWEs) through IMIS module, Role of Third Party Inspection Agencies (TPIAs), strengthened collaboration with line Ministries, Decision Support System for strengthening Source Sustainability, Handbook on Community Managed Piped Water Systems, Unique ID for integrated Piped Water System, etc. have recently been taken up under JJM.

For long term sustainability, a comprehensive Oand M policy including features such as, handing over of schemes to Panchayats/ VWSC, user charges, sufficient financing specially to cover expenses on account of energy bills, skilling, and deployment of local persons for Oand M and water quality surveillance activities, is being put in place by States/ UTs.

For extending technical assistance, a draft framework for the comprehensive Oand M Policy, consisting of 19 major components, has been shared with the States. Further, a diagnostic matrix has also been shared with States to assess readiness of the State/ UT to effectively/ efficiently operate, manage and sustain the rural PWSs against different anticipated incidents/ parameters of operation and maintenance phase. In addition, Department is also providing technical support to states to build capacity for policy formulation inter alia including organizing workshops, training programs, and seminars to educate state officials on best practices, financial management, and community engagement strategies in O&M.

So far, 23 States/ UTs (Andhra Pradesh, Gujarat, Jharkhand, Karnataka, Tamil Nadu, A&N Islands, Arunachal Pradesh, Assam, Bihar, Chhattisgarh,

DNH&DD, Goa, Himachal Pradesh, Madhya Pradesh, Meghalaya, Mizoram, Nagaland, Puducherry, Sikkim, Tripura, Uttar Pradesh, Odisha and Uttarakhand) have reported notification of their O&M Policy. The States of Andhra Pradesh, Gujarat, Jharkhand, Karnataka, and Tamil Nadu reported to have notified their O&M policy in line with the 19 components.

(d): In consonance with 73rd Amendment of Constitution of India and to instill the sense of ownership among villagers, village level planning and community participation in all decisions pertaining to water supply systems have been envisaged under JJM through Panchayati Raj Institutions. Accordingly, Gram Panchayat or its sub-committee/ user group i.e. Village Water and Sanitation Committee (VWSC) or Pani Samiti has been empowered to plan, implement, manage, operate and maintain in-village water supply system. Under JJM, NGOs/ Community Based Organizations (CBOs)/ Self Help Groups (SHGs)/ Voluntary Organizations (VOs), etc. are also being empaneled as Implementation Support Agencies (ISAs) to handhold and train VWSCs/ Pani Samitis in planning, mobilizing and engaging communities, disseminating information and encouraging women participation for ensuring long-term maintenance of the water supply infrastructure.

While preparing VAPs, dovetailing of resources available at village level under various programmes like Finance Commission tied grant for water and sanitation to RLBs/ PRIs, JJM, SBM(G), VBG-RAM-G, MP/ MLA - Local Area Development Funds, District Mineral Development Fund (DMDF), CSR Fund, community contributions, etc. is of paramount importance.

Further, for enabling the local village community to play their role shouldering the responsibility of operation and maintenance, Nal Jal Mitra Programme (NJMP) has been launched in collaboration with Ministry of Skill Development and Entrepreneurship to equip them with a comprehensive set of skills and develop “Nal Jal Mitras”, so that they can function as scheme operators and are able to carry out minor repairs and maintenance, including preventive maintenance, of the piped water supply scheme(s) in their village as skilled masons, plumbers, fitters, electricians, motor mechanics, pump operators, etc.

(e): Government has approved extension of Jal Jeevan Mission (JJM) period up to December 2028 with enhanced outlay and restructured implementation focusing on structural reforms in rural drinking water supply sector under JJM 2.0. Accordingly, a uniform national digital framework, namely Sujalam Bharat has been instituted under which villages are assigned a unique Sujal Gaon / Service Area ID, digitally mapping the complete drinking water supply system from source to tap. To enhance transparency and promote Jan Bhagidari for sustainable and continuous service delivery, standardized Handbook on Community-Managed Piped Water Systems under Jal Arpan mandating a 15-day trial run involving GPs and VWSC members to ensure smooth handover and sustainable operations; district and Gram Panchayat dashboards have been launched and integrated with the Meri Panchayat platform for citizen feedback and grievance redressal and Jal Seva Ankalan has been initiated as a Gram Panchayat-led digital drinking water service

functionality assessment tool.

(f): To enable cross-learning amongst diverse stakeholders, Jal Jeevan Samvad has been initiated in the form of monthly magazine and knowledge platform covering JJM progress, ground stories/ best practices, focus articles by sector experts, updates on JJM activities, etc. Further, to build partnerships and work with various stakeholder institutions/ individuals, Rural WASH Partners' Forum (RWPF) has also been established by the Department as a unified engagement platform for all development and sector partners working in the rural Water, Sanitation and Hygiene (WASH) for driving innovation, sharing thoughts, proposing policy initiatives, sharing and documenting best practices, suggesting implementation course correction, and facilitating progress under the Missions.

OPERATIONAL STATUS OF AGRO-PROCESSING CLUSTERS IN PUNJAB

6331. SHRI MALVINDER SINGH KANG:

Will the Minister of **FOOD PROCESSING INDUSTRIES** be pleased to state:

- (a) the total number of micro food processing enterprises assisted in Punjab under the PM Formalization of Micro Food Processing Enterprises (PMFME) scheme and the Pradhan Mantri Kisan Sampada Yojana (PMKSY) during the last three financial years from 2023-24 to till date;
- (b) the current operational status of sanctioned Agro-Processing Clusters and Integrated Cold Chain projects in Rupnagar, Hoshiarpur and SBS Nagar districts, along with the details of central grants-in-aid released for these

projects as on January 2026;

- (c) whether any assessment has been conducted regarding the adequacy of Primary Processing Centres (PPCs) at the farm-gate level in the Shivalik region to reduce post-harvest losses of perishable crops and if so, the details thereof; and
- (d) the steps taken to strengthen One District One Product (ODOP) clusters in Punjab to enable direct integration of local farmers with domestic retail supply chains and export markets?

**THE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF RAILWAYS
(SHRI RAVNEET SINGH):**

(a): Under the Pradhan Mantri Formalisation of Micro Food Processing Enterprises (PMFME) Scheme, 2137 micro food processing enterprises have been approved in the state of Punjab from 2023-24 and upto 31.12.2025.

Ministry of Food Processing Industries (MoFPI) has approved 4 projects under various component schemes of Pradhan Mantri Kisan SAMPADA Yojana (PMKSY) in the state of Punjab from 2023-24 and upto 31.12.2025.

(b): As on 31.12.2025, MoFPI has approved 3 projects of Creation of Infrastructure for Agro-processing Clusters (APC) and 24 projects of Integrated Cold Chain and Value Addition Infrastructure (Cold Chain) under PMKSY in the state of Punjab. No project has been approved under APC in Rupnagar, Hoshiarpur and SBS Nagar districts. The details of sanctioned Cold Chain projects in Rupnagar, Hoshiarpur and SBS Nagar districts are as under-

(Rs. in Cr)

Project Name	District	Date of Approval	Project Cost	Approved Grant-in-aid	Released Grant-in-aid	Status
Alchemist Foods Ltd	Rupnagar	27.02.2021	40.71	3.05	3.05	Operational
A.S.Frozen Foods	SBS Nagar	29.10.2018	17.31	6.35	6.35	Operational
P. Star Agro Products	Hoshiarpur	23.11.2020	16.12	5.11	5.11	Operational

(c) and (d): So far, no such assessment has been conducted by MoFPI regarding the adequacy of Primary Processing Centres (PPCs) at the farm-gate level in the Shivalik region. However, MoFPI estimates post-harvest losses from time to time for various agri-produces in the country through commissioning of studies based on primary surveys. Two studies were commissioned by the Ministry through (i) Indian Council of Agriculture Research (ICAR) -Central Institute of Post-Harvest Engineering and Technology (CIPHET), 2015 with reference year 2012-14 and (ii) NABARD Consultancy Service Pvt. Ltd (NABCONS), 2022 with reference year 2020-22.

In order to promote local industries, One District One Product (ODOP) approach under PMFME Scheme has been adopted to reap the benefit of scale in terms of procurement of inputs, availing common services and marketing of products. It provides the framework for value chain development

and alignment of support infrastructure. Under PMFME Scheme, ODOP products for all the 23 districts of the Punjab has been identified.

Schemes implemented by MoFPI aim towards creation of modern infrastructure with efficient supply chain management from farm gate to retail outlet which includes storage, transportation, value addition etc., thereby enhancing productivity, reducing wastage of agricultural produce, reduction in post-harvest losses, enhancing productivity, increasing the processing level and enhancing the export of the processed foods.

Agricultural and Processed Food Products Export Development Authority (APEDA) under Central Sector Scheme (CSS) provides financial assistance to facilitate the export of agri/horticulture processed food products to exporters on PAN India basis. Financial assistance is provided under Agriculture and Processed Foods Export Promotion Scheme of APEDA for the 15th Finance Commission Cycle (2021-22 to 2025-26) in three broad areas, namely Development of export infrastructure, Quality Development and Market Development.

PROGRESS MADE UNDER NAMAMI GANGE PROGRAMME

6332. PROF. SOUGATA RAY:

Will the Minister of **JAL SHAKTI** be pleased to state:

- (a) the measures being taken by the Government to control pollution in major rivers of the country;
- (b) the progress made under the Namami Gange Programme for cleaning the

Ganga River; and

(c) the manner in which the Government is addressing industrial waste discharge into rivers?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (DR. RAJ BHUSHAN CHOUDHARY):

(a): The Government of India has been supplementing efforts of the States/UTs by providing financial and technical assistance for the abatement of pollution in rivers/tributaries in the Ganga basin through the Central Sector Scheme of Namami Gange Programme (NGP), and the Centrally Sponsored Scheme of National River Conservation Plan (NRCP) for other rivers.

The Government of India (GoI) launched the Namami Gange Programme (NGP) in 2014-15 for the rejuvenation of river Ganga and its tributaries for five years, up to March 2021 and has been further extended to March 2026. Under the Namami Gange Programme, a diverse and holistic set of interventions for cleaning and rejuvenation of river Ganga have been taken up, that includes wastewater treatment, riverfront management, ensuring e- flow, rural sanitation, afforestation, biodiversity conservation, public participation. As of February, 2026, a total of 524 projects have been sanctioned at a cost of ₹ 43,030 crores, out of which 355 projects have been completed.

NRCP is taking up various pollution abatement works relating to interception and diversion of raw sewage, construction of sewerage systems, setting up of sewage treatment plants, low-cost sanitation, river front/bathing ghat development, etc for the rivers of the country except rivers part of Ganga

Basin. So far, NRCP has covered 58 rivers in 100 towns spread over 17 States in the country at a total sanctioned cost of Rs. 8,970.51 crores, and sewage treatment capacity of 3,019 million litres per day (MLD) has been created.

The various measures under the National Mission for Clean Ganga (NMCG) are as follows;

1. A total of 218 **sewerage infrastructure projects** costing ₹ 35,794 crores have been taken up for the remediation of polluted river areas with a treatment capacity of 6,610 Million Liters per Day (MLD). 138 STP projects with a capacity of 4,050 MLD have been completed and made operational.
2. At NMCG, an on-line dashboard “**PRAYAG**” has been operationalized for continuous monitoring of river water quality; the performance of Sewage Treatment Plants (STPs) etc. on the Ganga and Yamuna River.
3. NMCG successfully implemented the **minimum e-flow** norms notified in October 2018, ensuring continuous environmental flow in the river Ganga. Regular compliance is being effectively monitored by the Central Water Commission (CWC).
4. **Biodiversity Conservation:** Seven Biodiversity Parks in seven districts (Mirzapur, Bulandshahar, Hapur, Budaun, Ayodhya, Bijnore and Pratapgarh) of Uttar Pradesh and 5 priority wetlands in Uttar Pradesh (3), Bihar (1) and Jharkhand (1) have been sanctioned.
5. NMCG, through the State Forest Department, has implemented a **forestry intervention** project along the main stem of river Ganga. 33,024 hectares area have been afforested with an expenditure of about ₹ 414 crores.

6. A total of 203 lakhs of Indian Major Carp (IMC) fingerlings have been reared in the Ganga to conserve fish biodiversity and prey base for river Dolphins, and ensure the **livelihood of fishers** in the Ganga basin under the special project implemented by Central Inland Fisheries Research Institute (CIFRI).
7. India's first **Dolphin Rescue Ambulance** was developed and inaugurated on 13th January, 2026 by the Hon'ble Minister at Wildlife Institute of India, Dehradun, enabling safe rescue and translocation; 8 Gangetic dolphins were rescued and released.
8. A citizen-led **Soons-Saathi network** (100 volunteers across 250 km), 160 trained personnel, 2,000 sensitised community members, and 15 Dolphin Clubs strengthened early reporting and conservation outreach.
9. **Gharial Conservation:** Gharial assessments across 22 rivers recorded 3,037 individuals, with habitat models indicating only 5.6% highly suitable habitat, underscoring the need for flow regulation and habitat protection.
10. **Threatened turtle species** including 15 (10 radio tagged) captive hatched Chitra indica, 60 Hardellathurjii (10 radio tagged) and 20 Batagurkachuga (all radio tagged) re-wilded in Yamuna, Sarju and Ganga rivers, respectively with **robust monitoring protocol**. Dispersal and survival maps ready.
11. Total 387 vulnerable nest (8257 eggs) of endangered Batagur turtle species were protected in Chambal through two riverside hatcheries. This ensured safe return of 7979 hatchlings back into the river, marking an

overall hatching success of 96.7%.

12. Technology-driven conservation was advanced through the institutionalization of SMART-based riverine patrolling across 210 km of the Chambal River in Uttar Pradesh.

13. **“Ganga Knowledge Portal”** is a pioneering initiative developed in-house by the National Mission for Clean Ganga, serving as a centralized repository for comprehensive resources on water resource management. This platform is engineered to facilitate access for students, research scholars, stakeholders, and the general public to a vast array of materials (1346 documents), including journals, publications, books, technical articles, research reports; data sets (District River Maps, STP performance and river atlas) and coffee table books. By concentrating on the intricacies of water resource challenges, Ganga Knowledge portal aims to enhance awareness and foster informed decision-making in this critical sector;

14. A total no. of 139 **District Ganga Committees** (DGCs) have been constituted which conducts 4M (Monthly, Mandated, Minuted, and Monitored) meetings regularly. As of January 2026, more than 5,118 meetings have been conducted;

15. **Ganga Task Force (GTF)** was raised in the state of Uttar Pradesh to assist NMCG in carrying out its mandated tasks, such as (a) Plantation of trees to check soil erosion; (b) Management of Public Awareness/Participation campaigns; (c) Patrolling of Sensitive Rivers Areas for Biodiversity protection; (d) Patrolling of Ghats, etc.;

16. Comprehensive public awareness campaigns have been undertaken to instill a sense of responsibility and engagement among the public in efforts to clean and conserve the Ganga River. These include - Ganga Utsav, Nadi Utsav, regular cleanathons and plantation drives, Ghat Par Yoga, Ganga Aartis, etc. The efforts are also supported by dedicated cadres of Ganga saviours, such as Ganga Praharis, Ganga Vichar Manch, etc.

(b): Central Pollution Control Board (CPCB), carries out manual water quality monitoring of the river Ganga at 112 locations across five Ganga main-stem States- Uttarakhand-19; Uttar Pradesh-41; Bihar-33; Jharkhand-04; and West Bengal-15. As per CPCB report on Polluted River Stretch (PRS) 2025 following information about Ganga main stem pollution is available:

Ganga Main Stem – State-wise Comparison (2018 vs 2025)

State	2018 Polluted Stretch	Priority (2018)	2025 Polluted Stretch	Priority (2025)	Trend/Observation
Uttarakhand	Haridwar → Sultanpur	IV	No PRS	—	Improved and PRS stretch removed
Uttar Pradesh	Kannauj → Varanasi	IV	Bijnor → Tarighat	IV / V	Partially improved
Bihar	Buxar to Bhagalpur	V	Bhagalpur D/S → Khargaon D/S	V	Marginal pollution remains

Jharkhand	No PRS	—	No PRS	—	—
West Bengal	Triveni → Diamond Harbour	III	Baharampore → Diamond Harbour	V	improved

Based on the water quality data (median values) of the river Ganga for the year 2025 (January to August), the following observations are made.

- (i) pH and Dissolved Oxygen (DO) are the most critical parameters of river health. The pH and DO of River Ganga meet the required norms for bathing criteria at all the locations of River Ganga.
- (ii) Water quality of river Ganga is conforming with the bathing criteria w.r.t. Bio- chemical Oxygen Demand (BOD) in the entire stretch of river Ganga in Uttarakhand, Jharkhand, Bihar and West Bengal, except the following locations/stretches:
 - Farrukhabad to Purana Rajapur, Kanpur.
 - Dalmau, Raebareli.
 - D/s Mirzapur to Tarighat, Ghazipur (except two locations namely U/s Varanasi, After confluence Gomti and U/s Ghazipur) in Uttar Pradesh.

As per the biomonitoring conducted during 2024-25 at 50 locations along river Ganga and its tributaries and 26 locations along River Yamuna and its tributaries, the biological water quality (BWQ) predominantly ranged from 'Good' to 'Moderate'. The presence of diverse benthic macro-invertebrate species indicates the ecological potential of the rivers to sustain aquatic life.

Science-based species restoration programme, rescue, and rehabilitation programme for aquatic species like Dolphins, Otters, Hilsa, Turtles, and Ghariyal in collaboration with Wild Life Institute of India (WII), Dehradun and State Forest Department, have shown marked improvements in biodiversity with increased sightings of Dolphins, Otters, Hilsa, Turtles, and other riverine species.

(c): Under NGP, for industrial pollution abatement, 3 nos. of Common Effluent Treatment Plants (CETPs) have been sanctioned, i.e., Jajmau CETP (20 MLD), Banther CETP (4.5 MLD), and Mathura CETP (6.25 MLD). Two projects, Mathura CETP (6.25 MLD) and Jajmau CETP (20 MLD), have been completed. Further, the Annual inspection of Grossly Polluting Industries (GPIs) started in 2017. These efforts have resulted in a reduction in BOD load from 26 tons per day (TPD) in 2017 to 10.75 TPD in 2024, and about 23.9 % reduction in effluent discharge from 349 MLD in 2017 to 265.56 MLD in 2024.

LAND ALLOTMENT TO OIL MARKETING COMPANIES IN NCR

6333. SHRI LAXMIKANT PAPPU NISHAD:

Will the Minister of **PETROLEUM AND NATURAL GAS** be pleased to state:

- (a) the details of land allotted since 2010 by HUDA, now HSVP to Oil Marketing Companies (OMCs) for development of petrol pumps/CNG stations in Haryana, year-wise and location-wise;
- (b) the details of the number of petrol pump dealerships developed and commissioned by OMCs in Haryana since 2010, applicant-wise and

category-wise along with the date of allotment and present operational status;

- (c) the number of Letters of Intent (Lols) issued for retail outlet dealerships in Haryana/NCR during 2010-2014 and subsequently cancelled after selection, along with applicant details and reasons for cancellation;
- (d) the number of SC/ST candidates, including those under the Corpus Fund Scheme of the Ministry, who have been allotted petrol pumps in Haryana during the last fifteen years, year-wise;
- (e) the number of applicants under the Corpus Fund Scheme presently awaiting allotment of petrol pump dealerships in Delhi/NCR, along with their current status; and
- (f) the number of kerosene dealers in Delhi/NCR who have been allotted petrol/CNG retail outlets by OMCs?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS; AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SURESH GOPI):

(a): Year/location-wise details of land allotted since 2010 by HUDA, now HSVP, to Public Sector Oil Marketing Companies (OMCs) for development of petrol pumps/CNG stations in Haryana are given in **Statement**.

(b): Public Sector OMCs have commissioned 2558 petrol pump in Haryana since 2010 (till Feb, 2026) out of which 58 petrol pumps are non-operational.

The category-wise details are given below:-

Category	Number of Petrol Pumps Commissioned	Number of Non Operational Petrol Pumps
OPEN	1755	34
SCHEDULED CASTE	410	14
OBC	302	6
OPEN CC1	43	1
OPEN-PH	30	2
SPL CATEGORY-GOVT	12	1
OPEN CC2	3	0
SCHEDULED CASTE CC1	2	0
OBC-PH	1	0
TOTAL	2558	58

Source – BPCL

(c): Public Sector OMCs had issued 88 Letters of Intent (LOIs) for retail outlet dealerships in Haryana/NCR during 2010-2014 that were subsequently cancelled due to LOI holder not interested, non-compliance of LOI conditions, land related issues, rejection of NOC/statutory approvals, established complaints etc.

(d): Year-wise number of petrol pumps allotted (commissioned) by Public Sector OMCs to SC/ST candidates including Corpus Fund Scheme candidates in Haryana during the last fifteen years, are given below :-

Year	Number of RO allotted (commissioned)
2010-11	49
2011-12	89
2012-13	69
2013-14	45
2014-15	19
2015-16	25
2016-17	57
2017-18	54
2018-19	34
2019-20	40
2020-21	121
2021-22	106
2022-23	48
2023-24	55
2024-25	104
2025-26 (Till Feb 26)	102

Source – Public Sector OMCs

(e): Public Sector OMCs have informed that there are 573 applicants (LOI holders) under the Corpus Fund Scheme presently awaiting allotment (commissioning) of petrol pump dealerships in Delhi/NCR owing to non-availability of land, pending NOC, court cases, pending

reconstitution/resitement etc.

(f): Public Sector OMCs have not allotted petrol/CNG outlets to kerosene dealers in Delhi/NCR.

STATEMENT

OMC/year-wise details of land allotted by HUDA, now HSVP, since 2010 for development of petrol pumps/CNG stations in Haryana.

Sr. No	OMC	Retail Outlet Name	Location	District	State	Year of Land Allotment
1	IOCL	Motor Fuels	Sector-44/47, Faridabad	Faridabad	Haryana	2012-13
2	IOCL	Fuel Nation	Gurgaon City	Gurgaon	Haryana	2012-13
3	IOCL	A Square Wheels and Fuels	Sector 39, Gurgaon City	Gurgaon	Haryana	2013-14
4	IOCL	Gurgaon Fuels	Sector 44, Gurgaon City	Gurgaon	Haryana	2013-14
5	IOCL	M/s Khandelwal Oil Co	Sector 1,Gurgaon City	Gurgaon	Haryana	2014-15
6	IOCL	M/s B S Fuels	Sector 47, Gurgaon City	Gurgaon	Haryana	2014-15
7	IOCL	Petro Fuels	Sector 15, Gurgaon City	Gurgaon	Haryana	2014-15
8	IOCL	City Fuels	Sector 16,	Gurgaon	Haryana	2014-15

			Gurgaon City			
9	IOCL	M/s Shaheed Manohar Lal Filling Station	Sector 49, Gurgaon City	Gurgaon	Haryana	2015-16
10	IOCL	Shd. Ramphal Singh Joon Petro Fuel	Sector-12, Bahadurgarh	Jhajjar	Haryana	2017-18
11	BPCL	Yaj Filling Station	Sector 53, Gurgaon	Gurgaon	Haryana	2015-16
12	BPCL	RO not commissioned *	Sector 26A, Gurgaon	Gurgaon	Haryana	2015-16
13	BPCL	Navin Fuels	Sector 9, Faridabad	Faridabad	Haryana	2016-17
14	BPCL	Sapru Car Care Centre	Sector 47, Gurgaon	Gurgaon	Haryana	2018-19
15	HPCL	Durga Filling Station	New Byepass Sector- 10, Bahadurgarh City	Jhajjar	Haryana	2012-13
16	HPCL	Hindustan Fuels	Sec-48, Gurgaon City Sec. Road	Gurgaon	Haryana	2013-14
17	HPCL	Om Shanti Filling Station	Sec-8. HUDA, Sonipat	Sonipat	Haryana	2013-14
18	HPCL	Shri Ramakrishna Filling Station	Sector- 77 Faridabad	Faridabad	Haryana	2015-16

19	HPCL	Om Filling Station	Sec-7, HUDA, Panipat	Panipat	Haryana	2017-18
20	HPCL	Petro India Filling Station	Sector-20, HUDA	Panchkula	Haryana	2017-18
21	HPCL	Adhoc A D Filling Station	Sector-4, HUDA	Kurukshetra	Haryana	2017-18

Source - Public Sector OMCs

* Land allotted but RO not commissioned. NOC awaited (under court case).

यात्री सहायता नियंत्रण कक्ष

6334. श्री अमर शरदराव काले:

श्री जगदीश शट्टर:

क्या **नागर विमानन** मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार ने शिकायत निवारण समय-सीमा में सुधार और विमानन हितधारकों के बीच समन्वय सहित 24×7 यात्री सहायता नियंत्रण कक्ष (पीएसीआर) के प्रचालनात्मक परिणामों का कोई मूल्यांकन किया है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ख) पीएसीआर और एयरसेवा के प्रारंभ से लेकर अब तक उनके एकीकरण के माध्यम से विलंब, रद्दीकरण, वापसी और सामान संबंधी समस्याओं सहित श्रेणी-वार कुल कितनी यात्री शिकायतों का समाधान किया गया है;
- (ग) क्या यात्रियों की सुरक्षा और बाजार स्थिरता सुनिश्चित करने के लिए प्रचालनिक व्यवधानों के दौरान किराया निगरानी और हस्तक्षेप के लिए कोई मानक प्रचालन ढांचा निर्धारित किया गया है; और
- (घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है और डाटा एनालिटिक्स, ऑटोमेशन और एयरलाइन जवाबदेही तंत्र के माध्यम से तत्समय यात्री सहायता प्रणाली को और अधिक सुदृढ़ करने के

लिए क्या कदम उठाए जा रहे हैं?

सहकारिता मंत्रालय में राज्य मंत्री; तथा नागर विमानन मंत्रालय में राज्य मंत्री (श्री मुरलीधर मोहोले):

(क): जी हाँ, यात्री सहायता नियंत्रण कक्ष (पीएसीआर) ने रिफंड और रद्दकरणों सहित शिकायत निवारण समय-सीमा में सुधार किया है।

(ख): पीएसीआर के माध्यम से और एयरसेवा एकीकरण की शुरुआत से हैंडल की गई यात्री शिकायतों की संख्या का ब्यौरा संलग्न **विवरण** में दिया गया है।

(ग): हवाई किराए सरकार के विनियमन के अध्यक्षीन नहीं हैं और एयरलाइनों के पास वायुयान नियमावली, 1937 के नियम 135 का अनुपालन करते हुए अपनी परिचालन आवश्यकताओं के आधार पर अपने हवाई किराए निर्धारित करने का लचीलापन है। तथापि वह सतर्क भूमिका में रहती है और विभिन्न क्षेत्रों में क्षमता का पुनर्वितरण और अस्थायी किराया सीमा लगाने जैसे उपायों को अपनाकर महामारी, महाकुंभ, पहलगाम घटना और हाल ही में इंडिगो में व्यापक उड़ान व्यवधानों जैसी अपवादात्मक परिस्थितियों में हस्तक्षेप करती है।

(घ): रियल-टाइम यात्री सहायता और एयरलाइन जवाबदेही तंत्र को सुदृढ़ करने के लिए, एयरलाइनों, हवाईअड्डों और अन्य संबंधित हितधारकों के साथ समन्वय करके 24x7 रियल-टाइम निगरानी और एयरसेवा, पीएसीआर हेल्पलाइन नंबरों एवं सोशल मीडिया चैनलों के माध्यम से प्राप्त हवाई यात्रियों की शिकायतों का समाधान करने जैसे उपाय किए गए हैं ताकि प्राथमिकता के आधार पर त्वरित समाधान सुनिश्चित किया जा सके।

विवरण

दिनांक 10 दिसंबर 2025 से 27 मार्च 2026 तक पीएसीआर और एयरसेवा एकीकरण के बाद से प्राप्त शिकायतों का श्रेणीवार ब्यौरा :

शिकायत की प्रकृति	पीएसीआर (सोशल मीडिया और कॉल)	एयरसेवा (पोर्टल + ईमेल)

	प्राप्त	समाधान	प्राप्त	समाधान
देरी	501	501	6771	6717
रिफंड और रद्दकरण	4843	4843	14879	14590
सामान	1002	985	4500	4391
अन्य श्रेणियाँ	2002	1877	7624	6527
कुल	8348	8206	33774	33043

डीजल में एथेनॉल/योजक सम्मिश्रण का मूल्यांकन

6335. श्री इमरान मसूद:

क्या पेट्रोलियम और प्राकृतिक गैस मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार ने डीजल के साथ एथेनॉल अथवा आइसोबुटानॉल जैसे योजकों को मिलाने के प्रस्ताव का कोई पारदर्शी वैज्ञानिक मूल्यांकन किया है, यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ख) क्या ऐसे मूल्यांकन से यह पता चला है कि इंजन प्रणालियों, ईंधन दक्षता, मानव स्वास्थ्य और पर्यावरण पर इसके दीर्घकालिक प्रभाव के संदर्भ में इस प्रकार का सम्मिश्रण सुरक्षित है, यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ग) क्या ऑटोमोबाइल विनिर्माताओं, इंजन विशेषज्ञों और प्रदूषण नियंत्रण एजेंसियों के परामर्श से समन्वित सार्वजनिक परीक्षण परिणाम प्रकाशित किए गए हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और
- (घ) क्या इस प्रकार के सम्मिश्रण के उपयोग से वाहनों के रखरखाव/मरम्मत की लागत में वृद्धि और दीर्घावधि में उत्सर्जन पैटर्न में परिवर्तन जैसे मुद्दे उत्पन्न हुए हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

पेट्रोलियम और प्राकृतिक गैस मंत्रालय में राज्य मंत्री; तथा पर्यटन मंत्रालय में राज्य मंत्री (श्री

सुरेश गोपी):

(क) से (घ): जी हां। इथेनॉल को डीजल के साथ मिलाने के संबंध में वैज्ञानिक मूल्यांकन सार्वजनिक क्षेत्र की तेल विपणन कंपनियों (ओएमसीज) द्वारा अपने-अपने अनुसंधान एवं विकास केन्द्रों के माध्यम से मान्यता प्राप्त प्रयोगशालाओं और ऑटोमोबाइल विनिर्माताओं के सहयोग से किया गया है। यह देखा गया कि इथेनॉल मिश्रित डीजल, डीजल के फ्लैश पॉइंट को पूरा नहीं कर रहा था क्योंकि इथेनॉल की उपस्थिति के कारण इसका फ्लैश पॉइंट बहुत कम हो जाता है।

जबकि भारत पेट्रोलियम कॉर्पोरेशन लिमिटेड ने डीजल के साथ आइसो-ब्यूटेनॉल मिश्रण पर एक प्रारंभिक अध्ययन किया है, आइसो-ब्यूटेनॉल मिश्रण पर अभी तक कोई विचार नहीं किया गया है।

UPGRADATION OF NH-183 FROM KADAVOOR-ANJILIMOODU STRETCH IN KERALA

6336. SHRI KODIKUNNIL SURESH:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

- (a) whether the Government has approved proposals for the development, widening or upgradation of the stretch of NH-183 from Kadavoor to Anjilimoodu passing through districts including Kollam and Alappuzha;
- (b) if so, the details of the financial sanctions granted, including year-wise allocations and the estimated project cost;
- (c) the present status of the project including stages such as survey, Detailed Project Report, land acquisition, tendering and construction;
- (d) whether the Government will provide the official alignment plan and details

of the approved route alignment for the said stretch of NH-183;

- (e) whether any proposals for realignment, bypasses or additional connectivity improvements have been received from the State Government or local authorities and if so, the details thereof; and
- (f) the timeline for commencement and completion of the project and the steps taken to expedite the development of this stretch of NH-183?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a) to (f): A proposal for widening to a 4-lane configuration for the section from Kollam Bypass Junction (Km 4/200) to Anjilimoodu (Km 58/570) of NH-183 in the State of Kerala has been considered and the project is now planned with a 4-lane configuration within an effective Right of Way (ROW) of about 20 metres so as to minimise demolition of large numbers of structures. Contribution of the State Government is being sought in terms of utility shifting costs, including land acquisition for the utility corridor or reimbursement of State component of Goods and Services Tax, whichever is preferable for the State Government.

Land acquisition for the project has been initiated. Further action, including consideration of sanction, tendering and construction, will be taken as per extant procedures, subject to availability of land, utility shifting and requisite statutory clearances.

IMPLEMENTATION OF PM SVANIDHI SCHEME

6337. SHRI VISHNU DATT SHARMA:

Will the Minister of **HOUSING AND URBAN AFFAIRS** be pleased to state:

- (a) whether the Government is implementing the PM Street Vendor's AtmaNirbhar Nidhi (PM-SVANidhi) scheme nationwide to provide working-capital loans, financial inclusion and livelihood support to street vendors and urban micro-entrepreneurs;
- (b) whether the street vendors in the districts of Katni, Panna and the town of Khajuraho in Khajuraho Lok Sabha Constituency have been covered under the said scheme and if so, the details thereof along with the number of beneficiaries who have received loans during the last three years;
- (c) whether any comprehensive identification and registration of all eligible street vendors in these districts has been undertaken so that no entitled beneficiary remains excluded and if so, the details thereof;
- (d) whether any gaps in identification or coverage persist and if so, the reasons therefor along with the corrective measures taken thereon; and
- (e) the steps proposed to be taken to ensure complete coverage, awareness, digital payment enablement and credit access for vendors in these towns?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU):

(a): Yes, Ministry of Housing and Urban Affairs is implementing PM SVANidhi Scheme since 1st June, 2020 with the objective of facilitating collateral free working capital loan, financial inclusion and livelihood support to street vendors.

(b): Yes, since the inception of PM SVANidhi scheme till 1st March 2026,

details of loans disbursed to street vendor beneficiaries in districts of Katni, Panna and the town of Khajuraho in Khajuraho Lok Sabha Constituency under the scheme during last three years (FY 2022-23, 2023-24 and 2024-25) are as follows:

Name of District/ ULB	No. of Beneficiaries	Total Loans Disbursed	Amount of Loans Disbursed (₹ in Cr.)
Katni District	3,768	8,934	17.09
Panna District	2,185	4,937	9.74
Khajuraho Town Panchayat	454	1,131	2.34

(c) and (d): The identification of street vendors is carried out by States/UTs through surveys conducted under the provisions of the Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act, 2014. The responsibility for conducting surveys, issuing Certificates of Vending etc. rests with the respective Urban Local Bodies and State/UT Governments. The PM SVANidhi is a demand driven scheme, wherein eligible street vendors who seek working capital support apply for loans on the PM SVANidhi portal or PM SVANidhi mobile app. Since the inception of PM SVANidhi scheme till 1st March 2026, applications received and the number street vendors who have

availed loans under the scheme in districts of Katni, Panna and the town of Khajuraho are as follows:

Name of District/ ULB	Total loan Applications Received	No. of Beneficiaries
Katni District	11,305	10,606
Panna District	6,021	5,331
Khajuraho Town Panchayat	1,481	1,343

(e): To ensure effective implementation of the scheme, the Ministry has undertaken following steps:

To spread the awareness of PM SVANidhi Scheme across the country, M/o. Housing and Urban Affairs (MoHUA) has undertaken several initiatives, including periodic awareness campaigns through radio jingles, television, social media and newspaper advertisements. States and Union Territories are also regularly provided with Information, Education and Communication (IEC) materials in local languages to facilitate outreach and dissemination of scheme benefits among street vendors. Further, following the restructuring of the scheme, SMS messages were sent to around 69 lakh beneficiaries across the country including districts of Katni, Panna and the town of Khajuraho, to inform them about the new features and benefits introduced under the scheme.

After the approval of the restructured PM SVANidhi scheme on 27th August 2025, Lok Kalyan Melas were organized in ULBs from 17th September

2025 to 15th October 2025. These Melas promoted the new features of the scheme and supported vendor mobilization, loan application submission, faster loan disbursement, and digital onboarding of beneficiaries. A special campaign across all States and Union Territories was also undertaken from 3rd November 2025 to 2nd December 2025 for clearing pendency at both the bank and Urban Local Body (ULB) levels.

Urban Local Bodies (ULBs), in collaboration with Digital Payment Aggregators (DPAs), also conduct regular digital literacy camps. To enhance digital onboarding and promote the adoption of cashless payments among street vendors, beneficiaries are provided cashback incentives.

MoHUA along with Department of Financial Services (DFS) conducts regular review meetings with States/UTs/ULBs/Lending Institutions (LIs) to assess the ground level performance and address the issues, if any.

JAL JEEVAN MISSION AND ATAL BHUJAL YOJANA

6338. SHRI SASIKANTH SENTHIL:

Will the Minister of **JAL SHAKTI** be pleased to state:

- (a) the number of States and Union Territories that have achieved hundred per cent Functional Household Tap Connections (FHTCs) under the Jal Jeevan Mission (JJM) as of February 2026;
- (b) whether the Government has introduced 'Smart Water Meters' with IoT sensors to prevent leakages in aspirational districts and if so, the details thereof; and

(c) the details of the extension of the Atal Bhujal Yojana and its impact on the groundwater table in over-exploited blocks during the last two years?

**THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI; AND
MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI V.
SOMANNA):**

(a) and (b): To enable every rural household in the country to have assured potable water, in adequate quantity of prescribed quality on regular and long-term basis, through tap water connection, since August 2019, Government of India in partnership with states, is implementing Jal Jeevan Mission (JJM) - Har Ghar Jal.

At the start the Mission, only 3.23 Crore (16.7%) rural households were reported to have tap water connections. So far, as reported by States/ UTs as on 03.03.2026, under Jal Jeevan Mission (JJM) – Har Ghar Jal more than 12.58 Crore additional rural households have been provided with tap water connections. Thus, as on 03.03.2026, out of around 19.36 Crore rural households in the country, around 15.82 Crore (81.71%) households are reported to have tap water supply in their homes. The Year-wise, State/ UT-wise, District-wise and Village-wise status of tap water connection provided under the Mission in rural areas is in public domain and available on JJM dashboard at:

<https://ejalshakti.gov.in/jjmreport/JJMIndia.aspx>

So far, 11 States/ Union Territories, namely Arunachal Pradesh, Goa, Gujarat, Haryana, Himachal Pradesh, Mizoram, Punjab, Telangana, Andaman

and Nicobar Islands, Dadra Nagar Haveli and Daman Diu (DNH and DD), and Puducherry, have achieved 100% coverage of rural households and have attained the 'Har Ghar Jal (HGJ)' status.

Through Operational Guidelines, envisaging long term sustainable operation and maintenance of Rural Water Supply Works, States have been advised to utilize real-time monitoring tools such as flow meters, pressure sensors, online water quality devices and SCADA help detect issues early and improve decision-making therein ensuring operational sustainability and consistent, safe and reliable water supply to households as per JJM service standards.

(c): Atal Bhujal Yojana was a pilot project with fixed duration and outlay, implemented across 8,203 water stressed Gram Panchayats of 229 blocks in 80 districts of seven States viz. Gujarat, Haryana, Karnataka, Madhya Pradesh, Maharashtra, Rajasthan and Uttar Pradesh. The Scheme has successfully demonstrated the efficacy of community led participatory ground water management and provided a replicable model which can be taken up for implementation by other States also, with their own budgetary arrangements. the programme has demonstrably improved groundwater management through active community participation. Preparation of participatory Water Security Plans, adoption of water efficient practices, community-led monitoring, and implementation of recharge structures have collectively contributed to better governance and sustainable use of groundwater resources. More than 83,800 supply-side structures like check

dams, ponds, recharge shafts/pits etc. have been constructed/renovated for water conservation and groundwater recharge across 7 states and 180 blocks have shown improvement in ground water level.

Overall Impact Assessment Study of Atal Bhujal Yojana has been conducted by Quality Council of India (QCI). On the basis of detailed field surveys in the scheme implementation areas and interactions with local communities, the study has recognized important changes brought about by the scheme, like enhanced community awareness on ground water issues through capacity building and IEC activities, women's participation in leadership and decision making in groundwater management, social inclusivity and overall knowledge enhancement and willingness of the community to partake in groundwater conservation and water management.

COMPENSATION FOR LAND ACQUISITION UNDER BHARATMALA PARIYOJANA

6339. SHRI KARTI P. CHIDAMBARAM:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

- (a) the total land required and land acquired for projects under Bharatmala Pariyojana since 2017 as on date, State-wise and project-wise;
- (b) the total compensation assessed and disbursed for such land acquisition, State-wise and year-wise;
- (c) the number of cases where compensation or rehabilitation and

resettlement payments remain pending beyond statutory timelines under the Right to Fair Compensation and Transparency in Land Acquisition Rehabilitation and Resettlement Act, 2013; and

(d) whether any review has been conducted on cost escalation in bharatmala projects due to delays in land acquisition and the project-wise extent of such escalation thereof?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a) to (c): The process for land acquisition for National Highway (NH) projects are governed as per NH Act, 1956 and compensation is determined as per provisions of Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (RFCTLARR) Act, 2013, as made applicable by Government. The acquisition of land for National Highway projects is a continuous process and the Competent Authority for Land Acquisition (CALA), notified under Section 3(a) of NH Act, 1956, is responsible for the payment of compensation. Further, there remains a time lag between award and disbursement, due to various reasons including disputes in ownership of the land, discrepancy in revenue records, unwillingness of the beneficiary to receive the disbursement/payment due to disputes on compensation etc. The State wise details of land acquired under Bharatmala Pariyojana during last 05 years by National Highways Authority of India (NHAI) are given in **Statement**.

(d): Currently, as per the available data, 85 under construction National

Highways (NHs) projects including projects under Bharatmala Pariyojana are delayed by more than three years, attributable to various issues such as, bottlenecks relating to land acquisition, statutory clearances / permissions, utility shifting, encroachment removal, law and order issues, financial crunch affecting implementation capacity of concessionaire / contractor, poor performance of contractor / concessionaire, and Force Majeure events such as Covid-19 pandemic, Change of Law, etc.

The Government has undertaken various initiatives to prevent recurrence of delays and cost escalations. These include streamlining and expediting land acquisition and compensation using “BhoomiRashi” portal integrated with Public Finance Management System (PFMS) and GIS-based Land Acquisition Plan, revamping “Parivesh” Portal, to facilitate faster forest and environmental clearances, enabling online approval of General Arrangement of Drawings (GAD) of Road Over Bridge/ Road Under Bridge (ROB/ RUB), and leveraging the mechanism of review and resolution of bottlenecks / hindrances in ongoing projects, in active collaboration with the State Governments and other stakeholders. Government has also launched a web portal for Railway related clearances with defined timelines for various approvals.

The Government has put in place a strong framework using multiple mechanisms for monitoring project progress and contractor inefficiencies. Regular review meetings are conducted at various levels with stakeholders to assess project progress, and critical projects, such as those delayed by more

than three years or pending for award/ appointment. Cost escalation is not incurred in all delayed projects. If delay is not attributable to the Contractor, escalation is paid as per contract conditions, which may or may not result in additional cost, depending upon final value of price escalation determined on actual completion of project. If delay is attributable to the Contractor, damages are imposed and there is no additional cost due to delay.

Many State Governments conduct coordination meetings led by the Chief Secretary to resolve issues affecting project execution. Projects where issues remain unresolved are escalated for further review through the Project Monitoring Group. As a result of the above, no. of projects delayed by more than 3 years has come down to 85 in February 2026.

The optimal alignment for a new project is approved by an Empowered Committee keeping in view the viability of the project after taking into consideration various factors such as the cost of the land, the time period for acquisition etc.

STATEMENT

State-wise Details of Land Acquisition for Project including under Bharatmala Pariyojana by National Highways Authority of India (NHAI) during last 5 years (2021-2026)

S. No.	State	Acquired land during Last 05 Years (Hectare)
1	ANDHRA PRADESH	5033.20
2	ASSAM	674.66

3	BIHAR	5274.88
4	CHHATTISGARH	976.45
5	DADRA and NAGAR HAVELI	2.36
6	DELHI	16.05
7	GUJARAT	2442.12
8	HARYANA	1832.60
9	HIMACHAL PRADESH	510.39
10	JAMMU and KASHMIR	632.37
11	JHARKHAND	4482.28
12	KARNATAKA	6292.26
13	KERALA	781.95
14	MADHYA PRADESH	6634.87
15	MAHARASHTRA	4779.82
16	MEGHALAYA	2.85
17	ODISHA	2602.28
18	PONDICHERRY	8.82
19	PUNJAB	5483.34
20	RAJASTHAN	1799.60
21	TAMIL NADU	1058.58
22	TELANGANA	4796.16
23	UTTAR PRADESH	7098.43
24	UTTARAKHAND	606.86
25	WEST BENGAL	2274.86
TOTAL		66098.03

VEHICLE-TO-VEHICLE COMMUNICATION SYSTEM

6340. ADV. ADOOR PRAKASH:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

- (a) whether the Government is planning to launch Vehicle-to-Vehicle (V2V) communication system to reduce road accidents; and
- (b) if so, the details thereof and the implementation plan for the same?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a) and (b): The Government accords high priority to road safety in the country. To reduce fatalities due to road accidents and enhance road safety, Government through Ministry of Communications has earmarked 50 MHz in the frequency range of 5875-5925 MHz in the National Frequency Allocation Plan (NFAP-2025) for Intelligent Transport System (V2X) use.

V2V (Vehicle-to-Vehicle) Communication system enables vehicles to broadcast their status data (such as position, speed, etc.) with surrounding vehicles to provide a level of situational awareness that exceeds human vision or traditional sensors like cameras, radar, etc. specially at the intersections or blind spots.

MODERNISATION OF MSME IN UTTAR PRADESH

6341. SHRI ZIA UR REHMAN:

Will the Minister of **MICRO, SMALL AND MEDIUM ENTERPRISES** be

pleased to state:

- (a) whether the Government has conducted any assessment of the financial stress, technology gaps and export challenges faced by Micro, Small and Medium Enterprises (MSMEs) in industrial clusters of Western Uttar Pradesh;
- (b) if so, the details of credit support, technology upgradation schemes and cluster development programmes implemented in the region;
- (c) whether similar MSME-related challenges exist in other parts of the country; and
- (d) if so, the details of nationwide initiatives undertaken to strengthen and modernize the MSME sector across India?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) to (d): The Government regularly undertakes assessments of issues faced by Micro, Small and Medium Enterprises (MSMEs) through stakeholder consultations, inputs from State Governments, industry associations, and periodic studies conducted by various institutions. These assessments indicate that MSMEs, including those in industrial clusters of Western Uttar Pradesh, face challenges such as access to timely and affordable credit, technology obsolescence, infrastructure gaps, and constraints in accessing markets, etc.

Government has taken various measures to improve credit penetration and reduce financial stress for MSMEs across the country, which inter-alia

includes:

- (i) Ministry of MSME implements Credit Guarantee Scheme (CGS) for Micro Small Enterprises (MSEs) through Credit Guarantee Fund Trust for Micro and Small Enterprises (CGTMSE) to provide credit guarantee for loans extended to new as well as existing MSEs by Member Lending Institutions without collateral security and third-party guarantee.
- (ii) Prime Minister's Employment Generation Programme provides Margin Money subsidy up to 35%, for setting up of new micro enterprises, in the non-farm sector with project cost of Rs. 50 lakh for Manufacturing and Rs. 20 lakh for Services enterprises.
- (iii) PM Vishwakarma Scheme was launched on 17.09.2023 to provide end-to-end holistic support to artisans and craftspeople of 18 traditional trades who work with their hands and tools. The Scheme includes provision of loans up to Rs. 3 lakh with interest subvention up to 8%.
- (iv) Self-Reliant India (SRI) Fund has been set up to infuse Rs. 50,000 crore as equity funding in MSMEs with a provision of Rs. 10,000 crore from the Government of India and Rs. 40,000 crore through Private Equity/Venture Capital Funds.
- (v) Ministry of MSME implements MSME Champions scheme with a holistic approach to unify, synergize, and converge various schemes with common purpose. The end objective is to pick up enterprises and modernize their processes, reduce wastages, sharpen business competitiveness, and facilitate their national and global reach and

excellence. There are 3 components under the MSME Champions scheme which include MSME-Sustainable (ZED) Certification Scheme, MSME-Competitive (Lean) Scheme and MSME-Innovative (Incubation, Design and IPR) Scheme.

- (vi) Ministry of MSME implements Procurement and Marketing Support (PMS) Scheme to enhance marketability and market access of products and services of MSEs. The Scheme supports market access initiatives such as organising/participation in national and international trade fairs/ exhibitions, vendor development programmes (VDPs), adoption of e-commerce platform (MSME Global Mart), adoption of bar-code, national workshops/ seminars.
- (vii) Further, International Cooperation Scheme provides financial assistance to facilitate visits/participation of MSMEs in international exhibitions/fairs/buyer-seller meets and for organizing international conferences/seminar/workshops in India. Under this scheme, financial support is also provided to the first-time Micro and Small exporters on Registration-cum-Membership Certification (RCMC) with Export Promotion Councils (EPCs), Export Insurance Premium and Testing and Quality Certification for exports.
- (viii) Ministry of MSME has developed a dedicated support system for export promotion in MSME Sector in the country by establishing 65 Export Facilitation Centres (EFCs) in its field organizations namely MSME-Development and Facilitation Offices, MSME Technology Centres and

MSME Testing Centres.

Some of the major interventions in the State of Uttar Pradesh are at
Statement.

STATEMENT

(i) The details of approved projects of Common Facility Centre (CFCs) implemented in the Western Uttar Pradesh under MSE-CDP Scheme:

S. No.	Name of the Cluster	District	Present Status
1.	Readymade Garments Cluster, Bareilly	Bareilly	Completed
2.	Scissors Cluster, Meerut	Meerut	Completed
3.	Pottery Cluster, Khurja	Bulandshahr	Completed

(ii) Details of the credit guarantees extended to MSEs in Uttar Pradesh under CGS, including Western region of Uttar Pradesh are as under:

CGS - Guarantees approved- Inception in 2000 till 28.02.2026			
Sr. No.		No. of guarantees approved	Amount approved (in Rs. crore)
1	All India	1,39,39,040	13,16,741
2	Uttar Pradesh	19,26,677	1,37,574

(iii) Under PMEGP micro enterprises assisted, Margin Money Subsidy disbursed since its inception:

Sr. No.	State	No. of Units Assisted	Margin Money Subsidy (Rs. Cr)
	All India	10,78,509	29,491.25
1	Uttar Pradesh	114,312	3,914.09

(iv) Self-Reliant India (SRI) Fund has assisted 731 MSMEs by way of total fund investment of Rs. 17,438 crore. Out of which, 23 MSMEs have been assisted by a way of total fund investment of Rs. 653.40 crore in Uttar Pradesh.

एक्सप्रेस-वे पर अनिवार्य सर्विस लेन

6342. श्री सुधाकर सिंह:

क्या सड़क परिवहन और राजमार्ग मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार को इस बात की जानकारी है कि भारतमाला परियोजना के अंतर्गत बनाए गए एक्सप्रेस-वे पर सर्विस लेन का निर्माण नहीं किया जा रहा है;
- (ख) क्या यमुना एक्सप्रेस-वे के दोनों ओर सर्विस लेन की उपलब्धता से कृषि कार्यकलापों में सुविधा हुई है, स्थानीय वाहनों की सुरक्षित आवाजाही सुनिश्चित हुई है और सड़क दुर्घटनाओं में कमी आई है;
- (ग) क्या सरकार भारतमाला परियोजना के हिस्से के रूप में बनाए जा रहे एक्सप्रेस-वे पर सर्विस लेन को अनिवार्य बनाने के लिए डिजाइन मानकों या दिशानिर्देशों में संशोधन करने पर विचार कर रही है; और
- (घ) यदि हां, तो ऐसे विचारण की वर्तमान स्थिति क्या है और यदि नहीं, तो इसके क्या कारण हैं क्योंकि स्थानीय निवासियों, किसानों और सड़क सुरक्षा के लिए सर्विस लेन अत्यंत

महत्वपूर्ण हैं?

सड़क परिवहन और राजमार्ग मंत्री (श्री नितिन जयराम गडकरी):

(क): राष्ट्रीय एक्सप्रेसवे (एनई) मुख्य रूप से ग्रीनफील्ड / ग्रामीण क्षेत्रों से होकर गुजरते हैं और इस प्रकार भारतीय सड़क कांग्रेस (आईआरसी) के कोडल प्रावधानों के अनुसार सेवा लेन प्रदान नहीं की जाती हैं।

(ख): यमुना एक्सप्रेसवे राष्ट्रीय राजमार्ग नहीं है और यह उत्तर प्रदेश सरकार की परियोजना है।

(ग) और (घ): सर्विस लेन आम तौर पर स्थानीय संपर्कता की आवश्यकता के लिए प्रदान की जाती हैं। एक्सप्रेसवे आम तौर पर बस्तियों से दूर ग्रीनफील्ड संरेखण पर बनाए जाते हैं और अनियोजित विकास को बढ़ावा नहीं दिया जाता है। तदनुसार, एक्सप्रेसवे के साथ सर्विस रोड बनाने का कोई प्रस्ताव नहीं है।

FLIGHTS FOR INDIANS STRANDED IN WEST ASIAN COUNTRIES

6343. SHRI CHARANJIT SINGH CHANNI:

Will the Minister of **CIVIL AVIATION** be pleased to state:-

- (a) whether it is a fact that a large number of residents of Punjab have been stranded in several West Asian countries since February 2026 due to the cancellation of international flights amid the ongoing regional conflict;
- (b) if so, the number of Indian nationals, particularly from Punjab, reported stranded in the Gulf region as on date;
- (c) whether the Government proposes to direct Indian carriers to operate additional special flights from Amritsar and Chandigarh airports to facilitate the return of such stranded passengers; and
- (d) if so, the details of the proposed schedule of such flights and the number of

passengers expected to be accommodated during March 2026?

**THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND
MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI
MURLIDHAR MOHOL):**

(a) to (d): From the start of the ongoing regional conflict, a total of 2,768 scheduled flights have been operated by Indian as well as foreign carriers from West Asian countries, carrying 5,59,952 passengers to various airports in India till 29.03.2026. Airlines are continuing to augment services in line with demand and operational feasibility and no proposal for operating additional special flights is presently under consideration.

BENEFICIARIES UNDER PMUY IN WEST BENGAL

6344. SHRI RAJU BISTA:

Will the Minister of **PETROLEUM AND NATURAL GAS** be pleased to state:

- (a) the details of funds allocated, released and utilised under the Pradhan Mantri Ujjwala Yojana (PMUY) in West Bengal, district-wise, since 2019;
- (b) the details of the number beneficiaries provided with LPG connections under the said scheme in West Bengal since 2019, district-wise and year-wise, particularly in Darjeeling and Kalimpong; and
- (c) the total number of beneficiaries who have received free LPG connections and refill subsidies under the said scheme in Darjeeling and Kalimpong during the said period?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND

NATURAL GAS; AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SURESH GOPI):

(a) to (c): Pradhan Mantri Ujjwala Yojana (PMUY) was launched in May, 2016 with an objective to provide deposit free LPG connection to adult women from poor households across the country. As on 01.03.2026, there were about 10.56 crore PMUY connections across the country including 1.23 crore connections in the state of West Bengal.

District-wise number of PMUY connections released during the period 2019-20 to 2025-26 (up to 01.03.2026) in the state of West Bengal are at **Statement.**

Further, OMCs have released 26,436 connections in Darjeeling and 2,628 connections in Kalimpong during the period from 2019–20 to 2025–26 (up to 01.03.2026).

State/UT/District-wise allocation of funds is not done under PMUY. The details of funds allocation and utilization under Pradhan Mantri Ujjwala Yojana (PMUY) since FY 2019-20 are as below:

(Rs. in Crore)

Scheme	F.Y.	Total Allocation (Revised Estimates)	Actual Expenditure*
PradhanMantriUjjwalaYojana (PMUY)	2019-20	3724.00	3724.00
	2020-21	9690.00	9235.42

	2021-22	1618.00	1568.44
	2022-23	8010.00	5663.38
	2023-24	8500.00	8500.00
	2024-25	12700.00	12700.00
	2025-26	12736.00	12000.00

*Figures include Targeted Subsidy to PMUY Beneficiaries w.e.f. May 2022

In addition to above, Government has paid a compensation of Rs. 22,000 crore to OMCs in FY 2022-23 for the under recoveries incurred by PSU OMCs on sale of domestic LPG and has approved another compensation of Rs. 30,000 crore in FY 2025-26.

STATEMENT

District-wise number of PMUY connections

District	FY 2019-20	FY 2021-22	FY 2022-23	FY 2023-24	FY 2024-25
Alipurduar	6,627	16,750	14,063	90	22
Bankura	45,069	1,69,616	69,182	342	0
Birbhum	21,645	1,39,431	98,199	458	0
DakshinDinajpur	34,480	59,099	28,007	23	0
Darjeeling	4,922	12,866	8,574	2	72
Howrah	19,155	31,275	49,907	266	0
Hooghly	31,970	71,632	49,030	103	163
Jalpaiguri	15,780	30,936	32,094	63	148
Jhargram	10,333	42,214	19,648	5	0
Kalimpong	126	789	1,713	0	0

Cooch Bihar	34,586	55,730	59,386	546	168
Kolkata	9,027	12,692	7,946	40	0
Maldah	55,360	1,45,473	66,298	343	0
Murshidabad	87,883	2,34,643	1,80,031	913	0
Nadia	43,577	1,35,814	1,01,059	200	154
North 24 Parganas	79,970	1,68,448	1,71,504	371	251
PaschimBardhaman	16,729	25,605	19,630	148	312
PaschimMedinipur	23,234	84,776	63,802	241	0
PurbaBardhaman	23,407	1,29,795	80,078	596	0
PurbaMedinipur	65,248	1,37,605	1,00,346	284	103
Purulia	38,962	1,41,167	59,566	285	0
South 24 Parganas	78,149	1,82,175	1,27,580	351	468
Uttar Dinajpur	48,137	67,842	62,065	437	247

Note: No PMUY connection was released in 2020-21.

No PMUY connection has been released in 2025-26 in the state of West Bengal.

Source: IOCL on behalf of PSU OMCs

IMPACT OF WEST ASIAN CONFLICT ON INDIAN AIR SERVICES

6345. SHRI VIJAYAKUMAR ALIAS VIJAY VASANTH:

Will the Minister of **CIVIL AVIATION** be pleased to state:-

- (a) whether the Government has assessed the impact of ongoing conflicts in West Asia on Indian flight operations over affected airspaces including the Strait of Hormuz and adjoining regions and if so, the details thereof;

- (b) whether Indian carriers have rerouted flights to avoid airspace over Iran, Iraq and surrounding conflict zones and if so, the details of the operational and financial implications thereof;
- (c) whether it is true that flight durations and fuel costs for long-haul routes to Europe and North America have increased due to mandatory diversions and if so, the estimated additional burden on airlines;
- (d) whether airfare for passengers travelling to Gulf countries has increased following airspace restrictions and if so, the details thereof along with the measures taken to prevent unreasonable fare escalation; and
- (e) whether the Directorate General of Civil Aviation (DGCA) has issued fresh safety advisories to airlines in view of missile and drone threats in West Asian air corridors and if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND
MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI
MURLIDHAR MOHOL):**

(a) to (e): Directorate General of Civil Aviation (DGCA) has issued multiple advisories to address and ensure the safety of passengers, crew, and aircraft evolving from the risks arising from the West Asia conflict. These advisories provide operational guidance on affected airspace, including NOTAM, identification of high-risk areas, FIR boundaries, and impacted countries, enabling operators to plan safe routing after conducting comprehensive Safety Risk Assessments.

Due to prevailing airspace restrictions, flights to Europe and North

America are operating on longer alternate routes, leading to increased flight durations and higher fuel consumption. This has resulted in additional operational costs for airlines, the extent of which depend upon specific route, duration of diversion, and prevailing fuel prices. Further, as informed by Indian carriers, they are incurring significant revenue losses due to the ongoing crisis. Airlines are, however, taking necessary measures to mitigate the impact while ensuring continuity of operations.

Airfares are market-driven, and under Rule 135(1) of the Aircraft Rules, 1937, airlines are free to fix tariffs based on factors such as operational costs, service characteristics, prevailing tariffs, demand, seasonality, prevailing international scenarios and other market forces. The airline fare system operates through multiple levels (fare buckets), where prices rise as lower fare categories are sold out with increasing demand. The DGCA's Tariff Monitoring Unit (TMU) monitors to ensure that airlines adhere to their established tariffs.

STAFF SHORTAGE IN AVIATION SAFETY REGULATORY BODIES

6346. SHRI GAURAV GOGOI:

Will the Minister of **CIVIL AVIATION** be pleased to state:-

- (a) whether the shortage of manpower in the Directorate General of Civil Aviation (DGCA) and the Bureau of Civil Aviation Security (BCAS) is affecting the timely completion of safety audits, licensing, surveillance, and enforcement functions, including compliance with ICAO and other international aviation safety standards and if so, the reaction of the

Government thereto;

- (b) the number of airline, airport, and aviation safety audits and inspections that were either delayed or not conducted during the last three years due to staff inadequacies; and
- (c) whether the Government has prepared a time-bound action plan to fill vacant positions, modernize recruitment practices, and strengthen institutional capacity in both DGCA and BCAS and if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND
MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI
MURLIDHAR MOHOL):**

(a) and (b): The shortfall in manpower requirements has not impacted the safety audit, inspections and surveillance plans which are undertaken regularly as a part of Annual Surveillance Plan and is published on website of DGCA.

(c): 426 technical posts have been created during the period 2022 to 2024 as part of the restructuring of DGCA, keeping in view, inter-alia, the current and futuristic expansion of the sector and enhanced role of DGCA as a safety regulator. Further, as part of recruitment exercise, 167 candidates have already been selected/recommended, out of which offer of appointments have also been issued to 106 candidates. Further, 42 candidates have also been requested from the reserve panel with the recruiting agency. Additionally, recruitment proposals for 82 posts has been sent to UPSC.

The recruitment process of filling these positions involve multiple stages

and all methods of recruitment are vigorously pursued. To meet requirements in the interregnum due to vacancies arising from reasons like inadequate response to advertisements, non-joining of selected candidates, insufficient response to deputation posts and others, efforts are made to recruit persons through short terms contractual hiring.

पेट्रोलियम रिटेल आउटलेट का डिजिटलीकरण और रूपान्तरण

6347. श्री अशोक कुमार रावत:

क्या पेट्रोलियम और प्राकृतिक गैस मंत्री यह बताने की कृपा करेंगे कि:

- (क) डिजिटल भुगतान प्रणाली को अपनाने सहित पेट्रोलियम रिटेल आउटलेट के डिजिटल सशक्तिकरण ने पेट्रोलियम विपणन क्षेत्र में उपभोक्ता सुविधा को बढ़ाने और प्रचालनात्मक दक्षता में सुधार करने में कैसे योगदान दिया है;
- (ख) क्या फ्यूल बाउजर सहित मोबाइल ईंधन वितरण अवसंरचना के परिनियोजन के परिणामस्वरूप दूरस्थ, ग्रामीण और अल्पसेवित क्षेत्रों में अंतिम छोर तक ईंधन की उपलब्धता में कोई उल्लेखनीय सुधार हुआ है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और
- (ग) क्या सरकार ने पेट्रोलियम रिटेल आउटलेट को एकीकृत ऊर्जा सेवा केन्द्रों में परिवर्तित करने के लिए कोई रूपरेखा तैयार की है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

पेट्रोलियम और प्राकृतिक गैस मंत्रालय में राज्य मंत्री; तथा पर्यटन मंत्रालय में राज्य मंत्री (श्री सुरेश गोपी):

- (क) से (ग): सार्वजनिक क्षेत्र की तेल विपणन कंपनियों (ओएमसीज) के शहरी, अर्ध-शहरी और ग्रामीण क्षेत्रों सहित पूरे देश में 92343 खुदरा बिक्री केंद्रों (आरओज) का नेटवर्क है, जिनमें से दिनांक 01.03.2026 की स्थिति के अनुसार 92195 आरओज डिजिटल भुगतान करने संबंधी समाधानों से लैस हैं। इनमें यूपीआई, क्रेडिट और डेबिट कार्ड और लॉयल्टी प्रोग्राम शामिल हैं, जो

पूरे देश में ग्राहकों के लिए सुविधाजनक नकदी मुक्त लेनदेन सुनिश्चित करते हैं।

दिनांक 01.03.2026 की स्थिति के अनुसार, सार्वजनिक क्षेत्र की ओएमसीज के पास दूरदराज, ग्रामीण और अल्प-सेवित क्षेत्रों सहित पूरे देश में 3283 मोबाइल ईंधन वितरण वाहन हैं। इन वाहनों ने हाई स्पीड डीजल (एचएसडी) में आपूर्ति-मांग के अंतर को पाटने में मदद की है, खासकर उन उद्योगों और दूरस्थ उपयोगकर्ताओं के लिए जिनके पास भंडारण सुविधाओं की कमी है, साथ ही कारोबार करने की सुलभता और पहुंच का विस्तार करने में भी सहायता की है।

दिनांक 01.03.2026 की स्थिति के अनुसार, सार्वजनिक क्षेत्र की ओएमसीज के पास पूरे देश में 1488 ऊर्जा स्टेशन हैं। ये ऊर्जा स्टेशन ईंधन खुदरा केंद्र के रूप में कार्य करते हैं जो गतिशीलता के लिए ऊर्जा विकल्पों की एक श्रृंखला प्रदान करते हैं, जिसमें न केवल पारंपरिक ईंधन शामिल हैं बल्कि वैकल्पिक ऊर्जा स्रोत भी शामिल हैं। वे पारंपरिक ईंधन (पेट्रोल और डीजल) और हरित ईंधन [जहां भी जैवईंधन, संपीड़ित प्राकृतिक गैस (सीएनजी) और तरलीकृत प्राकृतिक गैस (एलएनजी) व्यवहार्य हो] प्रदान करते हैं और उनके पास इलेक्ट्रिक वाहन (ईवी) चार्जिंग सुविधाएं भी हैं।

ODF STATUS IN SC/ST MAJORITY VILLAGES

6348. SHRIMATI RACHNA BANERJEE:

Will the Minister of **JAL SHAKTI** be pleased to state:

- (a) whether the Ministry maintains data on the number of villages with Scheduled Caste/Scheduled Tribe (SC/ST) majority population that have been declared Open Defecation Free (ODF), if so, the details thereof and if not, the reasons therefor; and
- (b) whether it is a fact that the Manipur has less than three per cent ODF plus villages, if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI; AND
MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI V.
SOMANNA):**

(a): Department of Drinking Water and Sanitation does not maintain data on the number of villages with SC/ST majority population that have been declared Open Defecation Free (ODF).

(b): No Sir. Under Swachh Bharat Mission-Grameen [SBM(G)] Phase-II, as per data recorded by the State on the Integrated Management Information System (IMIS) of SBM(G), out of identified 2,567 villages, 78 villages (3.03%) have been declared Open Defecation Free (ODF) Plus in the State of Manipur, as on 30.03.2026. Further, 26 villages have been declared as ODF Plus (Model) in the State.

SCALING UP OF MSMEs

6349. SHRI RAJESHBHAI NARANBHAI CHUDASAMA:

Will the Minister of **MICRO, SMALL AND MEDIUM ENTERPRISES** be pleased to state:

- (a) the specific mechanisms proposed to be put in place to ensure that Micro, Small and Medium Enterprises (MSMEs) can effectively scale up to meet the revised investment and turnover limits;
- (b) the steps proposed to be taken to ensure that banks and financial institutions actually extend the enhanced credit guarantee cover to eligible MSMEs and startups;

- (c) the safeguards that are in place to prevent misuse of credit schemes or fraudulent loan applications; and
- (d) whether there would be any special provisions for rural and women-led micro enterprises to access these credit cards easily and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a): To help them achieve higher efficiencies of scale, technological upgradation and better access to capital, the investment and turnover limits for classification of all MSMEs are enhanced to 2.5 and 2 times, respectively. Subsequently, the steps taken by the Government to ensure that Micro, Small and Medium Enterprises (MSMEs) can effectively scale up are as under:

- i. Non-tax benefits extended for 3 years in case of an upward change in status of MSMEs.
- ii. Under the Credit Guarantee Scheme (CGS) for Micro and Small Enterprises (MSEs) through Credit Guarantee Fund Trust for Micro and Small Enterprises (CGTMSE) to provide credit guarantee for loans extended to MSEs. The ceiling for guarantee coverage under the scheme is Rs 10 crore.
- iii. Government of India vide notification S. O. 4845(E) dated 07.11.2024 directed CPSEs and all companies with the turnover of Rs.250 Crore or

more to on-board the Trade Receivables Discounting System (TReDS), an electronic platform for facilitating the discounting of trade receivables of MSMEs through multiple financiers.

- iv. The government has introduced Mutual Credit Guarantee Scheme for MSMEs (MCGS-MSME), a government-backed initiative designed to help Micro, Small, and Medium Enterprises (MSMEs) access loans to grow their businesses. This scheme offers a credit guarantee, making it easier for MSMEs to obtain loans, especially for purchasing essential equipment and machinery. The Scheme provides credit guarantee cover to lenders (Scheduled Commercial Banks, All India Financial Institutions, NBFCs for their term loans up to Rs.100 crore to MSMEs for their projects involving purchase of equipment/machinery.

The following measures have been announced in Budget Announcements 2026-27:

- (i) To strengthen equity financing for MSMEs, a dedicated ₹10,000 crore SME Growth Fund has been announced to promote high-growth enterprises based on defined eligibility criteria. Further, the Self-Reliant India (SRI) Fund, established in 2021, is being augmented with an additional ₹2,000 crore to continue supporting micro enterprises through risk capital.
- (ii) To further enhance liquidity, the Government has proposed measures including mandating TReDS for settlement of MSME purchases by CPSEs; introducing CGTMSE-backed credit guarantee support for

invoice discounting on TReDS; integrating GeM with TReDS to facilitate faster credit flow to MSME suppliers; and enabling TReDS receivables as asset-backed securities to deepen the secondary market and improve liquidity.

(b): As informed by Reserve Bank of India (RBI), Scheduled Commercial Banks SCBs have been mandated not to accept collateral security in the case of loans up to ₹10 lakh extended to units in the MSE sector. The above limit has been enhanced to ₹20 lakh which shall be applicable to all new loans to MSEs sanctioned or renewed on or after April 01, 2026.

RBI has also encouraged financial institutions to offer collateral free lending under the CGTMSE scheme thereby prescribing zero risk weight for the loan portion covered under the CGTMSE.

Government of India approved the Credit Guarantee Scheme for Exporters (CGSE) on 12.11.2025 to provide additional credit support up to 20% of existing working capital limits to eligible borrowers, particularly MSMEs. By enabling collateral-free credit access under CGSE, the Scheme is expected to enhance the global competitiveness of Indian exporters and support diversification into new and emerging markets. The facility has been made operational w.e.f. 25.11.2025 on pan-India basis.

(c): As informed by Department of Financial Services (DFS), A New Credit assessment model has been launched for Micro, Small and Medium Enterprises. This credit assessment model leverages the digitally fetched and verifiable data available in the ecosystem and devise automated journeys for

MSME Loan appraisal using objective decision for all loan applications and model-based limit assessment for both Existing to Bank (ETB) as well as New to Bank (NTB) MSME borrowers. All the Public Sector Banks (PSBs) have the model live for their ETB and NTB customers.

All credit related schemes of Ministry of Micro, Small and Medium Enterprises (MSMEs) are implemented through Banks/Financial Institutions. Further, Ministry of MSME, through its field offices, regularly organizes outreach programmes in coordination with MSME/ Industry Departments of States/UTs concerned and other stakeholders such as Credit Guarantee Fund Trust for Micro and Small Enterprises (CGTMSE), Small Industries Development Bank of India (SIDBI), Banks, MSME Associations etc. to create awareness and disseminate information among MSMEs in the country. Ministry of MSME, vide letter no. No. 1(12)/CLCSS/Misc/Fake Loans /2020-21 dated 18.09.2020, issued advisory to all MSMEs not to fall prey to offers made by such fraudsters either directly or through website/phone calls etc.

(d): The Government has taken a number of initiatives to increase the accessibility to credit for rural and women-led micro enterprises such as:

- i. Ministry of MSME implements Prime Minister's Employment Generation Programme (PMEGP) which is a credit-linked subsidy programme aimed at generating self-employment opportunities through establishment of micro-enterprises in the non-farm sector by helping traditional artisans and rural/urban unemployed youth. Out of the total PMEGP beneficiaries, 39% are women and they are provided higher subsidy (35%) vis-a-vis non-

special category (upto 25%).

1. Guarantee coverage of up to 90% as against the 75% for others; and
 2. 10% concession in annual Guarantee fees
- ii. To support women entrepreneurs under Credit Guarantee Scheme for Micro and Small Enterprises (MSEs), the following two provisions have been introduced for women-led MSEs w.e.f. 01.12.2022:
- iii. Participation of women entrepreneurs in trade fairs under Procurement and Marketing Support Scheme is subsidized to the extent of 100% vis-a-vis 80% for other entrepreneurs.
- iv. The Ministry has launched the awareness campaign 'Yashasvini' to create awareness among existing and aspiring women entrepreneurs with various schemes of the Ministry of MSME, providing them with continuum of support through handholding, mentorship, and capacity building.
- v. Subsequent to Union Budget Announcement 2024-25, SIDBI has opened 61 branches across India during the period of 01.04.2024 till 16.03.2026. Further, in compliance with the said budget announcement, SIDBI will continue to open new branches to expand its reach to serve major MSME clusters by 31.03.2027.

DEVELOPMENT OF NEW AIRPORTS IN BIHAR

6350. SHRI JANARDAN SINGH SIGRIWAL:

Will the Minister of **CIVIL AVIATION** be pleased to state:-

(a) whether the Union Government has received any proposal from the State

Government of Bihar for the development of new airports in the State;

- (b) if so, the details thereof including the names and locations of the proposed airports;
- (c) whether the Government has conducted any feasibility studies/surveys in this regard;
- (d) if so, the details thereof and the present status of each proposal; and
- (e) whether the Government proposes to approve and allocate funds for these new airports under the UDAN scheme or any other scheme and if so, the details thereof and the expected timeline for commencement and completion of the said projects?

**THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND
MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI
MURLIDHAR MOHOL):**

(a) to (d): As per Greenfield Airports (GFA) Policy, 2008, if any airport developer including the State Government desires to develop an airport, they are required to identify a suitable site and get the Pre-feasibility Study conducted for construction of airport and submit a proposal to Ministry of Civil Aviation (MoCA) for 'Site Clearance' followed by 'In-Principle' approval.

Government of Bihar (GoB) identified three sites at Rajgir, Sonpur and Sultanganj (Bhagalpur) for development of Greenfield Airports. Pre-feasibility study of these identified sites were carried out.

Subsequently, GoB submitted three separate proposals for these sites seeking 'Site Clearance' approval. The proposal was returned with certain

observations for Rajgir site, whereas 'Site Clearance' has been granted for development of a greenfield airport at Sonpur. The proposal in respect of Bhagalpur site is under consideration of MoCA in consultation with stakeholders concerned.

(e): As per GFA Policy, the responsibility for implementation of the Greenfield airport projects including funding, land acquisition, Rand R, obtaining mandatory clearances etc. lies with the Project Proponent i.e. GoB, in this case. The timeline for completion of an airport project depends upon many factors such as land acquisition, availability of mandatory clearances, financial closure etc.;

SEWERAGE INFRASTRUCTURE PROJECTS IN VARANASI

6351. SHRIMATI JUNE MALIAH:

Will the Minister of **JAL SHAKTI** be pleased to state:

the number of sewerage infrastructure projects sanctioned and completed in Varanasi, Uttar Pradesh since 2014 till date, year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (DR. RAJ BHUSHAN CHOUDHARY):

Under the Namami Gange Programme, since 2014 till date, a total of 4 sewerage infrastructure projects have been sanctioned in Varanasi, Uttar Pradesh. Out of these, 2 projects have been completed. The year-wise details of sewerage infrastructure projects are as under:

S. No.	Date of Sanction	Name of works	STP Capacity (MLD)	Status
1	02.03.2017	Sewerage Treatment Plant (STP) for Assi-BHU Sewerage District at Ramana (HAM)	50	Completed
2	28.07.2017	Interception, diversion of Drains and Sewage Treatment works at Ramnagar	10	Completed
3	19.10.2022	Interception and Diversion and STP Works for Assi-BHU Area (Phase II), Varanasi	55	Under Trial Run
4	06.03.2025	Interception and Diversion and 60 MLD STP works for Durga Drain at Varanasi (HAM)	60	Work Awarded
Total			175	

SHORTCOMINGS UNDER JAL JEEVAN MISSION 2.0

6352. SHRI V. K. SREEKANDAN:

Will the Minister of **JAL SHAKTI** be pleased to state:

- (a) whether it is a fact that the Jal Jeevan Mission (JJM) 2.0 has failed to achieve its objective of providing tap water to rural households and if so, the

details thereof;

(b) whether it is also a fact that households provided with tap water connections under JJM are receiving water supply only rarely and if so, the details thereof;

(c) whether it is also true that in many parts of Kerala, pipelines have been laid by digging roads but household connections have not yet been provided and if so, the details thereof; and

(d) whether it is also true that pipelines have been laid without constructing water storage tanks and without adequate provision for sourcing water and if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI; AND
MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI V.
SOMANNA):**

(a) and (b): Since August 2019, the Government of India is implementing Jal Jeevan Mission (JJM) – Har Ghar Jal, in partnership with States/ UTs, to make provision of tap water connection to every rural household of the country. As reported by States/UTs on JJM-IMIS, at the start of JJM on 15.08.2019, only 3.24 Crore (16.72%) rural households had tap water connections. Since then, around 12.59 crore additional rural households have been provided with tap water connections. Thus, as on 08.03.2026, out of 19.26 crore rural households in the country, the provision of tap water connections is available to 15.82 crore (81.72%) rural households.

Further, the Union Cabinet has approved the extension of JJM upto

December 2028, with enhanced outlay to complete all ongoing works within a stipulated time.

(c) and (d): As reported by the State of Kerala, at the start of JJM, only 16.64 lakh (23.51%) rural households had tap water connections. Since then, around 22.23 lakh additional rural households have been provided with tap water connections. Thus, as on 08.03.2026, out of 70.77 lakh rural households in State, the provision of tap water connections is available to approximately 38.87 lakh (54.92%) rural households.

Drinking water is a State subject and, therefore, the primary responsibility for planning, implementation, and operation and maintenance (O and M) of piped water supply schemes to provide tap water to rural households, lies with the respective State/UT Government. Further, the responsibility of repairing or restoration of roads that get affected while laying water supply pipelines of rural water supply schemes taken up under JJM, lies with State/ UT Governments and the funds available under JJM may be utilized for the same.

Under JJM, provisions have been made to approve water supply scheme only after the recommendation of a Source Finding Committee of the respective State Government, consisting of experts, to the effect that the identified water source through which the scheme is planned, has sufficient yield for sustaining supplies of water as per norm, over the design life of the scheme. Further, to ensure long term sustainability of rural water supply scheme sources, under JJM, provisions have also been made for

development/ strengthening/ augmentation of drinking water sources; and infrastructure for bulk transfer of water, treatment and distribution systems in water deficit drought-prone and desert areas without dependable ground water sources apart from creation of in-village water supply infrastructure. In addition, under the Mission, States/UTs have been advised for source recharging viz. dedicated bore well recharge structures, rainwater recharge, rejuvenation of existing water bodies, reuse of greywater, etc., in convergence with other schemes such as VB G RAM G, Integrated Watershed Management Programme (IWMP), Finance Commission tied grants to RLBs/ PRIs, State schemes, CSR funds, etc.

IMPACT ASSESSMENT OF MAJOR WATER SECTOR INITIATIVES

6353. SHRI GANESH SINGH:

Will the Minister of **JAL SHAKTI** be pleased to state:

- (a) whether the Government has undertaken an impact assessment of major water sector initiatives such as the Jal Jeevan Mission, Jal Shakti Abhiyan: Catch the Rain and Mission Amrit Sarovar to evaluate their effectiveness in improving rural drinking water access, rainwater harvesting and water conservation across the country and if so, the details thereof;
- (b) the total number of beneficiaries covered under these initiatives so far, State and district-wise;
- (c) the measurable outcomes achieved under these programmes including increase in Functional Household Tap Connections, rejuvenation/creation

of water bodies and improvements in local water availability; and

- (d) whether the Government maintains separate data regarding the implementation and outcomes of these schemes in Satna district of Madhya Pradesh and if so, the details of works undertaken, beneficiaries covered and outcomes achieved, scheme-wise?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (DR. RAJ BHUSHAN CHOUDHARY):

(a) to (d): Water being a State subject, the aspects related to water resources including its conservation are studied, planned, funded and executed by the State Governments as per their own resources and priorities. The Central Government supplements the measures and efforts being taken up by the State Governments.

Government of India in partnership with State/UTs implements Jal Jeevan Mission (JJM) – Har Ghar Jal to make provision of potable water to every rural household of the country, through functional tap water connection i.e. at a service level of 55 litre per capita per day (lpcd), of prescribed quality (BIS:10500), on regular and long-term basis. As on 30.03.2026, 15.83 Crore rural households have tap water connections.

Under Jal Jeevan Mission, the Department of Drinking Water and Sanitation (DDWS) carries out regular functionality assessments, evaluations, and impact assessments through a third-party agency. In such assessment(s), State/UTs are given a functionality score on the basis of functionality of samples on quantity, quality and regularity of water supply to rural households.

The reports are shared with State/UTs to undertake measures to enhance the functionality of tap connections.

The Ministry of Jal Shakti launched the Jal Shakti Abhiyan (JSA) in 2019 as a time-bound, mission-mode water conservation campaign in 256 water-stressed districts. Jal Shakti Abhiyan: Catch the Rain (JSA: CTR) with the tagline: Catch The Rain, Where It falls, When It Falls, was expanded pan India in 2021, with five focused interventions (1) water conservation and rainwater harvesting (2) enumerating, geo- tagging and making inventory of all water bodies; preparation of scientific plans for water conservation based on it (3) Setting up of Jal Shakti Kendras in all districts (4) intensive afforestation and (5) awareness generation. The Abhiyan was scaled up to cover all districts, blocks, and municipalities across the country (rural as well as urban). The JSA: CTR 2025 was launched on 22nd March 2025 with the theme “Jal Sanchay, Jan Bhagidari: Jan Jagrukta Ki Or”. The State wise details of JSA: CTR campaign, as reported on the JSA: CTR portal, is attached at **Statement-I**. Further, the district wise details of JSA: CTR campaign in the state of Madhya Pradesh including Satna is attached at **Statement-II**.

Mission Amrit Sarovar was launched on April 24th, 2022, to construct or rejuvenate 75 Amrit Sarovars in every rural district (except Delhi, Chandigarh, and Lakshadweep) in a concerted effort to conserve water for future generations. This initiative contributed significantly to addressing the problem of water scarcity and increasing surface and groundwater availability in various regions. These reservoirs not only met immediate water requirements but also

created sustainable water sources. Under Mission Amrit Sarovar, a total of 112 Amrit Sarovars are completed in Satna district.

Dynamic Ground Water Resources of the country are assessed jointly by Central Ground Water Board (CGWB) and State Governments. As per the assessment, between 2017 and 2025, the Total Annual Ground Water Recharge increased from 431.86 BCM to 448.52 BCM, and the Annual Extractable Ground Water Resource increased from 392.70 BCM to 407.75 BCM. At the same time, the Total Annual Ground Water Extraction declined from 248.69 BCM to 247.22 BCM, and the Stage of Ground Water Extraction declined from 63.33% to 60.63%.

Further, the comparative analysis of assessment units indicates that the proportion of Safe units increased from 63% in 2017 to 73.14% in 2025, while Over-Exploited units declined from 17% to 10.80% during the same period. The number of Critical units also reduced from 5% to 2.97%.

The assessment also shows that recharge from tanks, ponds and water conservation structures increased significantly by about 12.93 BCM, from 13.98 BCM in 2017 to 26.91 BCM in 2025. This reflects the positive impact of water conservation and rainwater harvesting measures. The District-wise Ground Water resources in State of Madhya Pradesh including Satna as per 2025 Report is attached at **Statement-III**.

STATEMENT- I**The State wise details of JSA**

Jal Shakti Abhiyan: Catch the Rain						
National Water Mission, Ministry of Jal Shakti						
Intervention-Wise Status Report (Status From 22/03/2025 to 31/03/2026) as per JSA: CTR portal						
Ministry/Department: ALL			*Figures Showing No. of Works Completed			
S.No.	State	*Water Conservation and Rain Water Harvesting	*Renovation of Traditional Water Bodies	*Reuse and Recharge Structures	*Watershed Development	*Intensive Afforestation
1	ANDAMAN AND NICOBAR ISLANDS	38	30	62	44	20
2	ANDHRA PRADESH	156113	47303	78149	90975	97889
3	ARUNACHAL PRADESH	820	40	124	319	1215
4	ASSAM	12101	986	2389	14739	17268
5	BIHAR	71342	5178	23070	44375	560480
6	CHANDIGARH	8	0	0	0	119364
7	CHHATTISGARH	33187	7212	9346	19224	51893
8	DADRA AND NAGAR HAVELI AND DAMAN AND DIU	95	0	25	2	82
9	DELHI	23	17	2	0	5146
10	GOA	22	60	19	41	5
11	GUJARAT	7749	3692	13927	14346	3939737
12	HARYANA	3729	1475	2259	3065	4770866

13	HIMACHAL PRADESH	8778	842	609	32493	4616
14	JAMMU AND KASHMIR	46115	4260	8516	76817	395760
15	JHARKHAND	19472	307	2312	120125	49764
16	KARNATAKA	51180	9204	18958	82684	161444
17	KERALA	22125	8502	20859	78038	8794
18	LADAKH	711	6	28	461	178
19	LAKSHADWEEP	0	4	0	0	0
20	MADHYA PRADESH	99116	2579	12969	25155	14594
21	MAHARASHTRA	10460	1886	12588	4550	440445
22	MANIPUR	2602	975	34	1617	1557
23	MEGHALAYA	3209	350	158	4108	76620
24	MIZORAM	9509	40	517	5182	865
25	NAGALAND	252	31	50	332	1253
26	ODISHA	41988	8136	7713	29603	33241
27	PUDUCHERRY	34	714	0	4	0
28	PUNJAB	2129	5030	604	6802	4596138
29	RAJASTHAN	119445	11313	14629	34355	15539703
30	SIKKIM	199	7	492	1869	3660
31	TAMIL NADU	62917	3122	32636	57244	265955
32	TELANGANA	12110	7500	15138	22438	231605
33	TRIPURA	9576	118	809	9377	12430
34	UTTAR PRADESH	79395	27638	14819	317504	14794450
35	UTTARAKHAND	6781	1353	686	19461	15993
36	WEST BENGAL	2433	935	41	1217	11073
Total		895763	160845	294537	1118566	46224103

STATEMENT- II**CTR campaign in the state of Madhya Pradesh**

Jal Shakti Abhiyan: Catch the Rain						
National Water Mission, Ministry of Jal Shakti						
Intervention-Wise Status Report (Status From 22/03/2025 To 31/03/2026) as per Jsa: Ctr Portal						
*Figures Showing No. of Works Completed						
S.NO.	DISTRICT NAME	*WATER CONSERVATION AND RAIN WATER HARVESTING	*RENOVATION OF TRADITIONAL WATER BODIES	*REUSE AND RECHARGE STRUCTURES	*WATERSHED DEVELOPMENT	*INTENSIVE AFFORESTATION
1	AGAR MALWA	805	61	44	125	96
2	ALIRAJPUR	516	16	12	152	295
3	ANUPPUR	3897	24	69	614	322
4	ASHOKNAGAR	1786	16	186	128	75
5	BALAGHAT	5305	112	508	864	530
6	BARWANI	2663	16	128	453	309
7	BETUL	4003	140	301	509	195
8	BHIND	563	122	83	235	45
9	BHOPAL	400	16	121	78	101
10	BURHANPUR	1093	34	60	156	109
11	CHHATARPUR	3969	20	566	450	217
12	CHHINDWARA	3846	60	386	1027	929
13	DAMOH	1365	43	432	664	239
14	DATIA	646	29	19	171	84
15	DEWAS	2037	15	298	391	100
16	DHAR	1977	26	210	556	311
17	DINDORI	4114	57	656	1635	543

18	GUNA	2049	31	93	494	215
19	GWALIOR	582	37	177	240	223
20	HARDA	640	27	77	67	52
21	HOSHANGABAD	775	49	299	278	170
22	INDORE	6229	49	293	95	456
23	JABALPUR	737	26	307	415	118
24	JHABUA	850	14	84	145	31
25	KATNI	1044	44	331	624	184
26	KHANDWA (EAST NIMAR)	3479	87	755	434	504
27	KHARGONE	1619	24	389	589	974
28	MAIHAR	2	0	0	0	0
29	MANDLA	4336	65	173	3330	760
30	MANDSAUR	847	26	179	275	388
31	MAUGANJ	0	0	0	0	0
32	MORENA	1663	27	234	582	221
33	NARSINGHPUR	847	27	224	370	241
34	NEEMUCH	932	45	51	241	145
35	NIWARI	493	62	42	258	126
36	PANDHURNA	7	0	4	0	0
37	PANNA	1013	69	114	557	229
38	RAISEN	1632	28	623	733	261
39	RAJGARH	5010	140	706	1151	681
40	RATLAM	1223	46	102	422	1087
41	REWA	1686	173	404	636	193
42	SAGAR	2455	22	347	303	221
43	SATNA	516	44	326	286	62
44	SEHORE	875	48	215	117	142

45	SEONI	3231	114	152	1014	619
46	SHAHNOL	1970	90	181	286	145
47	SHAJAPUR	1032	20	143	98	251
48	SHEOPUR	647	15	119	359	182
49	SHIVPURI	2957	88	177	401	259
50	SIDHI	1847	84	186	496	114
51	SINGRAULI	2125	37	161	692	225
52	TIKAMGARH	701	16	137	366	214
53	UJJAIN	1615	26	631	268	123
54	UMARIA	521	47	83	128	100
55	VIDISHA	1944	25	371	197	178
	TOTAL	99116	2579	12969	25155	14594*

STATEMENT-III

District-Wise Ground Water Resources of Madhya Pradesh (2025)

S. No.	Name of District	Total Annual Ground Water Recharge (in HAM)	Annual Extractable Ground Water Resource (in HAM)	Current Annual Ground Water Extraction (in HAM)	Stage of Ground Water Extraction (%)
1	Agar Malwa	43306.08	41140.77	38175.78	92.79
2	Alirajpur	24092.76	22888.13	9591.32	41.91
3	Anuppur	27660.67	26277.63	7237.68	27.54
4	Ashoknagar	41157.3	39099.42	24462.42	62.56
5	Balaghat	75892.13	71524.88	17006.89	23.78

6	Barwani	56057.36	52968.69	37486.44	70.77
7	Betul	104478.26	99188.8	50296.81	50.71
8	Bhind	96818.16	91194.17	30214.8	33.13
9	Bhopal	38635.26	36703.5	30017.75	81.78
10	Burhanpur	37528.05	35651.65	24603.54	69.01
11	Chhatarpur	88788.42	84341.63	54357.51	64.45
12	Chhindwara	88260.54	82881.36	49994.57	60.32
13	Damoh	40229.15	38217.72	22403.86	58.62
14	Datia	50025.78	46960.13	15727.01	33.49
15	Dewas	87972.18	83573.56	67094.58	80.28
16	Dhar	137816.27	130925.45	87247.38	66.64
17	Dindori	32151.84	30544.25	4397.69	14.4
18	Guna	91381.61	86812.52	57831.65	66.62
19	Gwalior	82607.36	78476.99	25935.85	33.05
20	Harda	47480.42	45106.41	16950.58	37.58
21	Hoshangabad	186621.99	177290.89	47109.77	26.57
22	Indore	58596.41	55666.6	65662.91	117.96
23	Jabalpur	64498.39	61273.47	34077.38	55.62
24	Jhabua	30042.85	28540.72	12460.33	43.66
25	Katni	42668.92	40535.48	19011.64	46.9
26	Khandwa	122287.68	113374.18	45104.11	39.78
27	Khargone	100575.34	95546.56	42796.69	44.79
28	Maihar	22672.25	21175.54	14869.25	70.22
29	Mandla	45232.61	42970.97	10294.33	23.96
30	Mandsaur	71370.98	67802.42	67752.51	99.93

31	Mauganj	14237.16	13525.29	7200.98	53.24
32	Morena	78096.15	74191.34	31266.43	42.14
33	Narsinghpur	127610.98	121230.44	80649.36	66.53
34	Neemuch	39547.16	37569.8	38123.74	101.47
35	Niwari	20432.98	19411.32	13033.59	67.14
36	Pandhurna	20002.95	19002.81	13933.19	73.32
37	Panna	53338.11	50374.84	19204.19	38.12
38	Raisen	97045.63	91585.27	48166.87	52.59
39	Rajgarh	94636.35	89904.53	79974.32	88.95
40	Ratlam	84613.02	80128.09	106727.1	133.2
41	Rewa	41365.63	39297.34	22417.69	57.05
42	Sagar	109143.64	103319.3	61907.76	59.92
43	Satna	56978.62	54129.7	34060.3	62.92
44	Sehore	70489.16	66964.71	43002.91	64.22
45	Seoni	69919.45	66423.48	30175.85	45.43
46	Shahdol	48259.51	45846.53	7662.77	16.71
47	Shajapur	56572.62	53743.99	56623.04	105.36
48	Sheopur	55991.21	51584.3	19645.41	38.08
49	Shivpuri	91482.57	85050.05	56456.9	66.38
50	Sidhi	31840.46	30248.44	11257.01	37.22
51	Singrauli	36500.31	34675.29	15375.81	44.34
52	Tikamgarh	40365.92	38347.62	30803.16	80.33
53	Ujjain	99833.93	94842.23	102168.7	107.72
54	Umaria	36375.15	34556.39	7024.6	20.33
55	Vidisha	95026.06	90274.77	58759.23	65.09

	Total (Ham)	3606611.75	3414882.36	2025794	59.32
	Total (Bcm)	36.07	34.15	20.26	59.32

MSMEs SCHEMES IN TELANGANA

6354. SHRIMATI D. K. ARUNA:

Will the Minister of **MICRO, SMALL AND MEDIUM ENTERPRISES** be pleased to state:

- (a) the details of applications applied for assistance under Credit Guarantee Fund Trust for Micro and Small Enterprises (CGTMSE), PM MUDRA Yojana and Mutual Credit Guarantee Scheme in Telangana; and
- (b) the status of such applications, scheme-wise?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) and (b): A total of 3.87 lakh credit guarantees amounting to ₹45,935 crore have been extended to Micro and Small Enterprises in Telangana by the Credit Guarantee Fund Trust for Micro and Small Enterprises as on 28.02.2026 since its inception in 2000.

As informed by the Department of Financial Services (DFS), a total of 88.32 lakh loans, amounting to ₹0.92 lakh crore, have been extended under the Pradhan Mantri Mudra Yojana in Telangana as on 27.02.2026 since its inception in April, 2015.

Further, as informed by Department of Financial Services, though the

Mutual Credit Guarantee Scheme for Micro, Small and Medium Enterprises is a demand driven pan India scheme, however, no guarantees have been availed in Telangana under the same.

TOLL COLLECTION AND MONETISATION OF NATIONAL HIGHWAYS

6355. DR. MOHAMMAD JAWED:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

- (a) the total amount of toll collection across the country during the last five financial years, State/UT-wise and year-wise;
- (b) the details of the Government's plan to monetise National Highways during the next five years including the mechanism proposed under Toll-Operate-Transfer (TOT), Infrastructure Investment Trust (InvIT), Public-Private Partnership (PPP) or any other model;
- (c) the estimated amount of revenue expected to be generated through such monetization during the said period, year-wise;
- (d) the manner in which the monetisation plan is affected due to delays in completion of National Highway projects in a particular State including whether such delays impact projected revenue realisation and investor participation; and
- (e) whether any policy exists regarding the percentage of toll collected in a particular State that is reinvested or utilised within that State for infrastructure development and if so, the details thereof?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a): The State/UT-wise details of user fee collected on National Highways and National Expressways in country during the last five financial years are at **Statement.**

(b) and (c): The details of the Government's plan to monetize National Highways during the next five years including the mechanism proposed and the estimated amount of revenue expected to be generated through such monetization during the said period, year-wise is given below:-

(Rs. in Crore)

S. No.	Asset Class	TMV Target						Mode of Monetisation
		FY26	FY27	FY28	FY29	FY30	Total	
1.	Stretches where user fee is accruing to NHAI	32,500	38,800	45,700	53,300	61,600	2,31,900	InvIT/ TOT model
2.	Under construction stretches where user fee will accrue to NHAI	-	-	12,800	14,500	16,300	43,600	InvIT/ TOT model
3.	Projects at the end of their concession periods	9,600	10,800	12,000	13,200	14,400	60,000	InvIT/ TOT model
	Total	42,100	49,600	70,500	81,000	92,300	3,35,500	

(d): Monetization of National Highway assets through TOT/ InvIT mode deals

with only completed and commercially operational assets having a tolling history of at least 1 year.

(e): User fee at fee plazas on National Highways (NHs) is collected uniformly across the country in accordance with the provisions of the National Highways Fee (Determination of Rates and Collection) Rules, 2008 and the respective Concession Agreements. The revenue collected by the Central Government from user fees on NHs and from asset monetisation is deposited into the Consolidated Fund of India (CFI). Funds provided through budgetary allocations are then utilized for the maintenance, development, and expansion of National Highways across the country, based on overall priorities and project requirements.

Further, State Governments benefit from the overall infrastructure development resulting from the construction and improvement of National Highways. Such development contributes to multiple advantages, including the expansion of towns and cities and broader economic growth within the State.

STATEMENT

The State-wise details of user fee collected on National Highways and National Expressways in country during the last five financial years:

Name of the State/UT	User Fee collection (in Crore Rupees)				
	2020-21	2021-22	2022-23	2023-24	2024-25
Andhra Pradesh	1,979.08	2,434.42	3,273.86	3,502.27	3,718.55
Assam	194.66	299.48	465.90	486.49	547.56
Bihar	1,247.63	1,271.55	1,566.07	1,720.81	2,036.94

Chhattisgarh	384.46	481.89	865.75	1,009.74	1,146.65
Delhi	782.49	1,167.91	1,786.08	2,558.26	3,016.73
Gujarat	2,720.81	3,642.40	4,518.96	4,851.04	5,450.20
Haryana	768.60	485.62	1,518.72	2,072.34	1,956.38
Himachal Pradesh	5.80	37.11	55.64	113.97	171.00
Jammu and Kashmir	108.75	194.81	409.96	436.86	507.56
Jharkhand	304.69	422.19	607.32	818.21	894.55
Karnataka	1,866.39	2,351.26	3,516.79	4,086.18	4,320.27
Kerala	180.59	215.66	460.71	562.71	579.22
Madhya Pradesh	2,178.19	2,472.96	3,184.62	3,858.43	4,188.15
Maharashtra	2,590.85	3,386.20	4,660.21	5,352.53	6,102.80
Meghalaya	62.91	88.47	93.61	95.82	83.75
Orissa	619.14	685.64	1,274.49	1,745.10	1,856.10
Punjab	282.15	293.47	1,188.16	1,491.94	1,574.03
Rajasthan	3,330.39	3,940.03	5,053.58	5,697.04	6,289.22
Tamil Nadu	2,332.79	2,695.78	3,817.49	4,221.51	4,459.40
Telangana	1,052.46	1,380.04	1,826.27	2,097.57	2,310.87
Uttar Pradesh	3,086.87	3,626.53	4,811.24	5,774.42	6,573.82
Uttarakhand	102.08	324.23	458.27	533.61	581.73
West Bengal	1,744.89	2031.03	2,618.71	2,795.29	3,042.66
Total	27,926.67	33,928.68	48,032.41	55,882.14	61,408.14

EMPLOYEES WORKING IN NHPC

6356. SHRI ABDUL RASHID SHEIKH:

Will the Minister of **POWER** be pleased to state:

- (a) the total number of employees working in National Hydroelectric Power Corporation (NHPC) Limited in the country as on date;
- (b) the total number of contractual (seasonal/casual) workers working in various projects of NHPC Limited in UT of Jammu and Kashmir as on date; and
- (c) the measures taken to regularise their emoluments and provide them better incentives?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

- (a): The total number of regular employees working in NHPC Limited as on 1st March 2026, is 4,590.
- (b) and (c): The contract workers are engaged by various contractors against the contracts awarded by NHPC Limited and its Joint Ventures (JVs) for execution of project related works. As on date, around 13,800 workers have been engaged by various contractors at various project locations of NHPC and its JVs in the Union Territory of Jammu and Kashmir.

NHPC Limited stipulates, through contractual provisions, that the wages paid to workers engaged by/through contractors, are higher than the minimum wages notified by the appropriate authority. The wage structure includes statutory and welfare benefits such as EPF, ESI, bonus and gratuity. The wage structure also covers social security schemes such as Pradhan Mantri Suraksha Bima Yojana (PMSBY) and Pradhan Mantri Jeevan Jyoti Bima

Yojana (PMJJBY), as well as Medclaim benefits. In addition, the contract workers are entitled to leave with wages, national holidays and provisions for conveyance, uniforms, and liveries.

ELIGIBILITY CRITERIA FOR PM-EBUS SEWA SCHEME

6357. SHRIMATI KRITI DEVI DEBBARMAN:

SHRI DARSHAN SINGH CHOUDHARY:

SHRI RAJPALSINH MAHENDRASINH JADAV:

Will the Minister of **HOUSING AND URBAN AFFAIRS** be pleased to state:

- (a) the eligibility criteria prescribed for cities and States to participate in the Pradhan Mantri e-Bus Sewa scheme;
- (b) the manner in which the Government is monitoring the daily operations, service quality and utilisation of electric buses being deployed under green urban mobility initiatives;
- (c) whether the Government is particularly focusing on expansion of electric bus services to smaller and medium cities to strengthen their public transport systems and if so, the details thereof;
- (d) whether the Government proposes to start electric bus services in Narmadapuram and Narsinghpur Lok Sabha Constituencies as a large number of daily commuters, farmers, labourers and students essentially require affordable and clean public transport; and
- (e) if so, the details thereof along with the action plan proposed for the said scheme and the estimated timeline for the full deployment of allocated

electric buses in the selected cities?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU):

(a) to (c) and (e): Under the PM-eBus Sewa Scheme, cities and clusters of adjoining small statutory towns with population size between 3-40 lakhs along with State/UT capital cities, hilly capital cities, NER State capital cities with less than 3 lakh population as per Census 2011 are eligible to participate in the Scheme. Under the Scheme, 10,000 air-conditioned e-buses have been sanctioned for 116 cities across 26 States/UTs on Public Private Partnership model. In addition, Central Financial Assistance is also provided for creation of Civil Depot and Behind-the-Meter (BTM) Power Infrastructure for buses covered under the Scheme.

The monitoring of daily bus operations of the buses deployed under the Scheme is the responsibility of the respective city. However, the Scheme envisages to develop a Central Intelligent Transit Management System (ITMS) platform to help cities in monitoring daily operation of the buses deployed under the Scheme.

Apart from above, under a sub-scheme head namely "Transport Planning and Capacity Building in Urban Transport for metro and non-metro projects", 100% Central Financial Assistance (CFA) for undertaking the activities relating to preparation of Comprehensive Mobility Plan (CMP)/Detailed Project Report (DPR)/Research studies etc. is provided to the cities for strengthening their public transport system.

The Scheme envisages 31st March 2027 as the estimated timeline for full deployment of electric buses by the participating cities, which is subjected to completion of work for creation of associated depot infrastructure, which is the responsibility of concerned State Governments.

(d): Respective State Governments had sent proposals for inclusion of electric buses based on eligibility of cities as per extant guidelines of PM-eBus Sewa Scheme. Government of Madhya Pradesh has not sent any proposal for electric buses under PM-eBus Sewa Scheme in respect of Narmadapuram and Narsinghpur Lok Sabha Constituencies.

NORMS FOR SETTING UP OF NEW AIRPORTS

6358. DR. SHASHI THAROOR:

Will the Minister of **CIVIL AVIATION** be pleased to state:-

- (a) the list of cities proposed to have multiple airports along with the details of the parameters adopted for identification of saturated airports and the current status of approvals in this regard;
- (b) whether the Government has taken any policy decision to relax or dilute the 150-km radius norm for setting up greenfield airports once the existing airport capacity is deemed to have saturated and if so, the details thereof;
- (c) whether the Government has received any objections from existing airport operators to the setting up of a second airport within a 150-km radius and if so, the policy framework governing the Government's response to such objections;

- (d) whether any feasibility studies and traffic demand assessments have been conducted to support these proposals and if so, the key findings thereof, city-wise; and
- (e) the regulatory framework for allocation of air traffic and airline operations between multiple airports within the same city along with the measures being taken to ensure passenger convenience and financial viability of existing airports?

**THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND
MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI
MURLIDHAR MOHOL):**

(a) to (d): As per Greenfield Airports (GFA) Policy, 2008, Government of India (GoI) grants requisite approvals for setting up of Greenfield airports, where development of such airports are undertaken based on traffic forecast, commercial feasibility, operational requirements, demand from airlines etc. The responsibility for implementation of the Greenfield airport projects lie with the airport developer concerned.

As per the policy, no greenfield airport is allowed within an aerial distance of 150 kilometres of an existing civilian airport. However, the same may be allowed after carrying out the impact assessment on the existing civilian airport(s) on a case to case basis.

Additionally, airports under Public Private Partnership (PPP) are governed by their respective Concession Agreements (CA) etc.

Government has given approval for setting up of second airport in Noida

(Jewar) near Delhi Airport, Navi Mumbai near Mumbai Airport , Dholera near Ahmedabad Airport, Mopa near Dabolim, Goa Airport, Puri near Bhubaneswar airport and Parandur near Chennai airport, within 150 kilometres of existing airports.

(e): The distribution of traffic between two Airports is demand driven and airlines plan their schedule based on their company policy and traffic at the Airports. With the repeal of Air Corporations Act in March 1994, the Indian domestic aviation was deregulated. Airlines are free to induct capacity with any aircraft type, free to select whatever markets and network they wish to service and operate subject to compliance of Route Dispersal Guidelines (RDGs) issued by the Government and flight schedules approved by the Directorate General of Civil Aviation (DGCA).

MEGA FOOD PARKS

6359. DR. ALOK KUMAR SUMAN:

Will the Minister of **FOOD PROCESSING INDUSTRIES** be pleased to state:

- (a) the number of Mega Food Parks operational in the country;
- (b) the details of investment attracted by the food processing sector including under Mega Food Parks and other schemes;
- (c) the employment generated through Mega Food Parks and the food processing sector;
- (d) the incentives provided under the Production Linked Incentive Scheme for Food Processing Industry; and

(e) the measures taken by the Government to reduce post-harvest losses?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAVNEET SINGH):

(a): The Ministry of Food Processing Industries is implementing Mega Food Park (MFP) Scheme, a component scheme under the Pradhan Mantri Kisan Sampada Yojana (PMKSY). Under MFP Scheme, 41 MFPs are approved out of which 25 MFPs are operational.

(b) to (e): In order to promote and ensure overall development of Food Processing Industries and reduce post-harvest losses, Ministry has been incentivizing setting up/ expansion of related infrastructure, through its two Central Sector Schemes viz. Pradhan Mantri Kisan SAMPADA Yojana (PMKSY) and Production Linked Incentive Scheme for Food Processing Industry (PLISFPI) and a Centrally sponsored PM Formalization of Micro food processing Enterprises (PMFME) Scheme across the country.

Ministry is implementing PMKSY since 2017-18 across the country. Under the component schemes of PMKSY namely (i) Integrated Cold Chain and Value Addition Infrastructure (Cold Chain scheme), (ii) Creation of Infrastructure for Agro Processing Clusters (APC scheme), (iii) Operation Greens (OG scheme)- Long term intervention, (iv) Creation and Expansion of Food Processing and Preservation Capacities (CEFPPC), (v) Mega Food Parks (MFP scheme- discontinued w.e.f. 01.04.2021) and (vi) Creation of Backward and Forward Linkages (CBFL scheme- discontinued w.e.f.

01.04.2021) financial support is provided in the form of grants-in-aid/ subsidy for setting up of food processing projects thereby creating both processing and preservation infrastructure facilities including cold chain infrastructure across the country. Financial assistance in the form of grants-in-aid/ subsidy is provided for setting up of food processing projects at the rate of 35% of the eligible project cost in case of projects from general areas and 50% in case of projects from difficult areas as well as projects for SC/ ST, FPOs and SHGs subject to a maximum of ₹5.00 crore in case of Creation and Expansion of Food Processing and Preservation Capacities (CEFPPC) scheme, ₹10.00 crore in case of Cold Chain scheme/ APC scheme as well as in case of standalone projects under OG scheme and ₹ 15.00 crore in case of integrated projects under OG scheme. Ministry does not set up such projects on its own, it invites proposals from interested entities/organizations through Expression of Interest (EoI) floated from time to time, in accordance with scheme guidelines.

As on 31.01.2026, a total of 1,599 projects have been approved under the sub-component schemes of PMKSY, including the Mega Food Parks, attracting private investment of ₹21,667.38 crore in the food processing sector. Further, Mega Food Park projects have generated direct and indirect employment for 1,01,860 persons.

Under PMFME, Ministry provides credit-linked capital subsidy of 35% of eligible project cost (up to ₹10 lakh) for setting up/ upgradation of micro food processing enterprises, along with seed capital support up to ₹40,000 per SHG member, as per eligibility. Further, for strengthening infrastructure, support is

extended for Incubation Centre and creation of common infrastructure facilities, including processing units, warehouses, cold storages and other value chain infrastructure facilities. The scheme also provides grant-in-aid through its Branding and Marketing support to help groups with limited market access to boost the visibility and sales of their products. Under PMFME scheme, financial, technical and business support is also provided for setting up / upgradation of micro food processing enterprises. The scheme is operational from 2020-21 to 2025-26 with an outlay of Rs.10,000 Crore.

The Production Linked Incentive Scheme for Food Processing Industry (PLISFPI) is approved for the period from Financial Year (FY) 2021-22 to FY 2026-27, with an approved outlay of ₹10,900 crore. The objectives of the Scheme are to support creation of global food manufacturing champions, promote Indian brands of food products, increase employment opportunities for off-farm jobs, ensure remunerative prices of farm produce and higher income to the farmers. Scheme Components and Incentive Structure under PLIS is placed at **Statement**.

Under the Scheme, incentives are provided to selected applicants on achievement of eligible incremental sales of food products, in accordance with the provisions of the Scheme guidelines. The incentives under the PLISFPI are admissible where the entire chain of manufacturing processes, including primary processing, of the food products applied for coverage under the scheme takes place in India. The incentives are also provided to promote branding and marketing abroad by approved beneficiaries / applicants.

STATEMENT

Scheme Components

- Category-I = Relates to incentivizing manufacturing of four major food product segments viz. Ready to Cook/ Ready to Eat (RTC/ RTE) foods including Millets based products, Processed Fruits and Vegetables, Marine Products and Mozzarella Cheese.
- Category-II = Relates to production of Innovative/ Organic products of SMEs including Free Range - Eggs, Poultry Meat, Egg Products in these four segments.
- Category-III = Relates to support for branding and marketing abroad to incentivize emergence of strong Indian brands for in-store Branding, shelf space renting and marketing. The Approved implementation period for Branding and Marketing components is from 2022-23 to 2026-27.
- In the backdrop of declaration of Year 2023 as “International Year of Millets”, the Ministry took the initiative to encourage the use of Millets in RTC/RTE products and incentivizing them under the PLI Scheme (PLISMBP) to increase usage of millets in food products and promote value addition and sales.

Cat. 2	Organic Products	10%	-		10%	10%	10%	10%	9%	8%
	Innovative Products	10%	-		10%	10%	10%	10%	9%	8%
Cat. 3	Band M	Only Indian brands covered for selling food products completely manufactured in India.		50% of total expenditure	-	Financial incentive 50% of expenditure on Band M abroad subject to max. grant of 3% of sales of food products or Rs. 50 Cr per year, whichever is less.				

*Minimum sale of all food products. **₹ 1 Cr sale of each product (Organic/ Innovative)

UTILISATION OF FUNDS UNDER INDUSTRIAL HOUSING SCHEME

6360. SHRI YUSUF PATHAN:

Will the Minister of **HOUSING AND URBAN AFFAIRS** be pleased to state:

- (a) whether the Government is aware of the ninety-six per cent underutilisation of the funds allocated under the Scheme for Industrial Housing and if so, the details thereof along with the reasons therefor;
- (b) the details of the funds allocated and utilised under the said scheme since its inception, year-wise; and
- (c) the details of the number of beneficiaries under the said scheme, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU):

(a) to (c): In the Union Budget 2025–26, the Government announced a scheme for Industrial Housing with an outlay of ₹2,500 crore aimed at promoting affordable rental housing for industrial workers in proximity to major manufacturing and industrial hubs.

Pursuant to this announcement, the Ministry of Housing and Urban Affairs (MoHUA) has conceptualised a scheme to facilitate the development of dormitory-type rental accommodation near industrial zones, with the objective of providing safe, hygienic and affordable living spaces for workers close to their places of employment. Preliminary consultation with stakeholders has been done. The scheme has not yet been approved so expenditure is nil.

REVIVAL OF LEGACY INDUSTRIAL CLUSTERS

6361. SHRI MADDILA GURUMOORTHY:

Will the Minister of **MICRO, SMALL AND MEDIUM ENTERPRISES** be pleased to state:

- (a) the selection criteria and timeline set for revival of 200 legacy industrial clusters announced in Budget 2026–27 and whether the list of clusters is proposed to be placed in the public domain and if so, the details thereof;
- (b) whether convergence has been planned with existing schemes (CFCs, skilling, credit guarantee, export promotion) to prevent fragmented implementation and if so, the details thereof; and
- (c) whether the Government has fixed cluster-level targets (employment, productivity, export output), and whether third-party evaluation would be conducted with cluster-wise outcome disclosure and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) to (c): The revival of 200 legacy industrial clusters announced in Budget 2026-27 is aimed to improve their cost competitiveness and efficiency through infrastructure and technology upgradation.

The rejuvenation and revival of 200 legacy industrial clusters is being driven by the Ministry of Finance in coordination with other central ministries and the National Industrial Corridor Development Corporation (NICDC),

Department for Promotion of Industry and Internal Trade (DPIIT), Ministry of Commerce and Industry as per Union Budget 2026-27 announcement.

NEW POLICY TO PROMOTE FOOD PROCESSING SECTOR

6362. DR. M. P. ABDUSSAMAD SAMADANI:

Will the Minister of **FOOD PROCESSING INDUSTRIES** be pleased to state:

- (a) whether the Government has formulated any new policy to promote the food processing sector in the country and if so, the details thereof; and
- (b) the steps taken to reduce post-harvest losses of agricultural produce through food processing initiatives?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAVNEET SINGH):

(a) and (b): In order to promote and facilitate overall development of food processing sector, Ministry of Food Processing Industries (MoFPI) has been incentivizing setting up/expansion of related infrastructure through its two Central Sector Schemes namely Pradhan Mantri Kisan SAMPADA Yojana (PMKSY) and Production Linked Incentive Scheme for Food Processing Industry (PLISFPI). Further, a Centrally sponsored PM Formalization of Micro Food Processing Enterprises (PMFME) scheme is also being implemented by MoFPI. All these three schemes are demand driven and are implemented across the country.

Under PMKSY, financial assistance is provided to entrepreneurs for

setting up of food processing industries. The scheme is operational for a period upto 2025-26 with total outlay of Rs 6520 Crore for 15th Finance Commission Cycle. MoFPI has approved 1607 projects across the country till 31.12.2025 under this scheme.

PLISFPI is, inter alia, intended to support creation of global food manufacturing champions and support Indian brands of food products in international market. The Scheme is operational for a period from 2021-22 to 2026-27 with an outlay of Rs. 10,900 crores. MoFPI has approved 170 proposals across the country till 31.12.2025 under this scheme.

Under PMFME scheme, financial, technical and business support is provided for setting up / upgradation of micro food processing enterprises. The scheme is operational for a period of upto 2025-26 with an outlay of Rs.10,000 Crore. 1,72,707 micro food processing enterprises have been approved for assistance across the country till 31.12.2025 under this scheme.

Schemes implemented by MoFPI aim towards creation of modern infrastructure with efficient supply chain management from farm gate to retail outlet which includes storage, transportation, value addition etc., thereby help in providing better returns to farmers, reducing wastage of agricultural produce, reduction in post-harvest losses, enhancing productivity and increasing the processing level.

उत्तर प्रदेश में आरडीएसएस के अंतर्गत निधियों का आवंटन

6363. श्री बाबू सिंह कुशवाहा:

क्या विद्युत मंत्री यह बताने की कृपा करेंगे कि:

- (क) उत्तर प्रदेश के जौनपुर जिले के ग्रामीण क्षेत्रों में जीर्ण-शीर्ण तारों को बदलने और नए 33/11 केवी उप-केन्द्रों के निर्माण के लिए पुनरुद्धार वितरण क्षेत्र योजना (आरडीएसएस) के अंतर्गत आवंटित कुल निधियों में से क्षेत्र-वार अंश का ब्यौरा क्या है;
- (ख) क्या वोल्टेज में उतार-चढ़ाव के कारण मछलीशहर के ग्रामीण और औद्योगिक क्षेत्रों में उत्पादन अथवा कृषि कार्यकलापों में हानि दर्ज की गई है, यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ग) क्या जौनपुर जिले में कृषि फीडर पृथक्करण का कार्य पूरी तरह से पूरा कर लिया गया है, यदि हां, तो तत्संबंधी ब्यौरा क्या है; और
- (घ) क्या सरकार मछलीशहर में सौर ऊर्जा से चलने वाले विशेष हरित ऊर्जा उप-केन्द्र की स्थापना करने पर विचार कर रही है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

विद्युत मंत्रालय में राज्य मंत्री; तथा नवीन और नवीकरणीय ऊर्जा मंत्रालय में राज्य मंत्री (श्री श्रीपाद येसो नाईक):

(क) और (ग): भारत सरकार सभी उपभोक्ताओं को गुणवत्तापूर्ण और विश्वसनीय बिजली आपूर्ति प्रदान करने के उद्देश्य से 2014 में शुरू की गई दीन दयाल उपाध्याय ग्राम ज्योति योजना और वर्तमान में जुलाई 2021 में शुरू की गई संशोधित वितरण क्षेत्र योजना जैसी स्कीमों के माध्यम से राज्यों के प्रयासों में सहायता कर रही है।

आरडीएसएस के अंतर्गत, राज्यों द्वारा प्रस्तुत प्रस्तावों के आधार पर वितरण यूटिलिटी को हानि न्यूनीकरण वाले अवसंरचना कार्यों जैसे नए सब-स्टेशनों की स्थापना, सब-स्टेशनों का उन्नयन, नए वितरण ट्रांसफार्मरों (डीटी) की स्थापना, कंडक्टरों का प्रतिस्थापन, नई एचटी/एलटी लाइनें, फीडर विभाजन, फीडर पृथक्करण आदि के लिए वित्तीय सहायता प्रदान की जाती है। उपर्युक्त कार्यों को जिला-वार स्वीकृत किया गया है और इससे विद्युत आपूर्ति की गुणवत्ता में सुधार होगा।

स्कीम के अंतर्गत हानि न्यूनीकरण वाले अवसंरचना कार्यों के लिए 1.53 लाख करोड़ रु

की राशि के कार्य स्वीकृत किए गए हैं। जौनपुर जिले के लिए 272.31 करोड़ रु के कार्यों सहित उत्तर प्रदेश के लिए 21,780 करोड़ रु की परियोजना लागत वाले कार्य स्वीकृत किए गए हैं। जौनपुर के लिए स्वीकृत हानि न्यूनीकरण वाले कार्यों का ब्यौरा संलग्न **विवरण-I** पर दिया गया है।

भारत सरकार कुशल भार प्रबंधन सुनिश्चित करने के लिए और कृषि फीडरों के सौरकरण को सक्षम बनाने के लिए 30% से अधिक कृषि भार वाले मिश्रित भार फीडरों, को कृषि एवं गैर-कृषि फीडरों में विभाजित करने पर विशेष जोर दे रही है। आरडीएसएस के अंतर्गत उत्तर प्रदेश राज्य द्वारा प्रस्तुत प्रस्ताव के आधार पर, राज्य तथा जौनपुर जिले के लिए स्वीकृत फीडर पृथक्करण कार्यों तथा उनकी प्रगति का ब्यौरा संलग्न **विवरण-II** पर दिया गया है।

(ख) और (घ): विद्युत एक समवर्ती विषय होने के कारण, उपभोक्ताओं को विद्युत की आपूर्ति और आपूर्ति की गुणवत्ता सहित वितरण संबंधित राज्य सरकार/वितरण यूटिलिटी के अधिकार क्षेत्र में आता है। राज्य द्वारा दी गई सूचना के अनुसार, वोल्टेज में उतार-चढ़ाव के कारण मछलीशहर के ग्रामीण और औद्योगिक क्षेत्रों में उत्पादन या कृषि गतिविधियों में किसी प्रकार की हानि दर्ज नहीं की गई है।

इसके अतिरिक्त, राज्य द्वारा दी गई सूचना के अनुसार, वर्तमान में मछलीशहर में विशेष सौर ऊर्जा संचालित 'ग्रीन एनर्जी सब-स्टेशन' स्थापित करने का कोई प्रस्ताव विचाराधीन नहीं है।

विवरण- I

संशोधित वितरण क्षेत्र योजना (आरडीएसएस) के अंतर्गत उत्तर प्रदेश के जौनपुर जिले के लिए निम्नलिखित कार्य स्वीकृत किए गए हैं।

प्रमुख घटक	संस्वीकृत		प्रगति
	मात्रा (सीकेएम में)	कुल लागत (करोड रु में)	मात्रा (सीकेएम में)
अनावृत्त कंडक्टरों को एबी केबलों से बदलना	4168.26	214.60	3,876.74
33 केवी लाइन का संवर्धन/ पुनर्गठन	135.83	8.91	74.84

11 केवी लाइन का संवर्धन/ पुनर्गठन	555.35	17.33	467.85

जौनपुर जिले में कोई नया 33/11 केवी उप-स्टेशन स्वीकृत नहीं किया गया है।

विवरण-II

आरडीएसएस के अंतर्गत उत्तर प्रदेश में फीडर पृथक्करण कार्यों का विवरण:

क्रम सं.	राज्य/जिला	डीडीयूजीजेवाई/राज्य स्कीम (संख्या) के अंतर्गत पृथक्कृत फीडर	आरडीएसएस (संख्या) के तहत स्वीकृत	कुल पूर्ण (आरडीएसएस + गैर आरडीएसएस) (संख्या)	प्रगति में
1	उत्तर प्रदेश	2,878	1,799	4,083	594
2	जौनपुर	0	1	0	5*

*उत्तर प्रदेश राज्य द्वारा फीडर पृथक्करण कार्यों के लिए मूल स्वीकृति के भीतर किए गए पुनः

आवंटन के अनुसार।

IMPACT OF ELECTRICITY RULES ON IMPROVING PAYMENT DISCIPLINE AMONG DISCOMS

6364. SHRI MANISH JAISWAL:

SHRI RAVINDRA SHUKLA ALIAS RAVI KISHAN:

Will the Minister of **POWER** be pleased to state:

(a) the impact of the Electricity (Late Payment Surcharge and Related Matters)

Rules on improving payment discipline among Power Distribution Companies (DISCOMs);

- (b) the total amount of outstanding dues of DISCOMs to power generation companies that has been cleared since the implementation of these rules;
- (c) whether the Government has reviewed the financial stability of the power sector and the status of power supply infrastructure in various regions including districts such as Hazaribagh and Ramgarh in Jharkhand and if so, the details thereof; and
- (d) the measures taken to ensure financial sustainability of the power sector and timely payments across the electricity supply chain?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

(a) and (b): As a result of the Electricity (Late Payment Surcharge and Related Matters) Rules, 2022 (LPS Rules), the outstanding legacy dues have reduced from Rs 1,39,947 crore as on 03.06.2022 to Rs. 3,330 crore as on 27.03.2026. DISCOMs are also paying their current dues in time to avoid regulations under the rule.

(c) and (d): Electricity being a concurrent subject, supply and distribution of electricity to all consumers is within the purview of the respective State Government/ distribution utility. Government of India (GoI) supplements the efforts of the States through various schemes to help achieve the objective of providing quality and reliable supply of power to all consumers. This includes works amounting to Rs 1.85 lakh crore executed under earlier schemes of DDUGJY, Integrated Power Development Scheme (IPDS), and SAUBHAGYA,

including Rs 11,431 crore in the State of Jharkhand, including districts such as Hazaribagh and Ramgarh.

Now under Revamped Distribution Sector Scheme (RDSS), launched with the objective of improving the quality and reliability of power supply to consumers through a financially sustainable and operationally efficient distribution sector, distribution infrastructure works including smart metering works worth Rs. 2.83 lakh crore have been sanctioned. This includes works amounting to Rs 4,326 crore for the State of Jharkhand (district wise details are enclosed at **Statement**). Financial support under RDSS is contingent upon performance of the utilities against various operational and financial parameters.

In addition to LPS Rules and RDSS, GoI has been supporting the distribution utilities to improve their operational performance and financial viability through various initiatives. Some of the key initiatives taken are as under:

- i. Additional borrowing space of 0.5% of Gross State Domestic Product (GSDP) has been made available to State Governments, which is conditional upon them undertaking specific reforms in the power sector including financial performance of the distribution utilities.
- ii. Additional Prudential Norms have been laid down for sanctioning of loans to State-owned power utilities based on performance of power distribution utilities against prescribed conditions.
- iii. Rules for implementation of Fuel and Power Purchase Costs Adjustment

(FPPCA) and cost-reflective tariff have been framed so as to ensure that all prudent costs for supply of electricity are passed through.

- iv. Rules and Standard Operating Procedure have been issued for proper subsidy accounting and their timely payment.

With concerted efforts of Central and State Governments, the Aggregate Technical and Commercial (ATand C) losses at national level have reduced from 21.91% in FY21 to 15.04% in FY25 and the gap between Average Cost of Supply and Average Revenue Realized (ACS-ARR) has narrowed from Rs. 0.69/kWh to Rs. 0.06/kWh.

STATEMENT

District wise sanctioned cost of works* in Jharkhand under RDSS

District	Sanctioned cost (Rs crore)
Bokaro	220
Chatra	72
Deoghar	218
Dhanbad	298
Dumka	78
East Singhbhum	469
Garhwa	195
Giridih	234
Godda	110
Gumla	141

Hazaribagh	201
Jamtara	97
Khunti	45
Koderma	102
Latehar	78
Lohardaga	89
Pakur	82
Palamu	276
Ramgarh	214
Ranchi	622
Sahebganj	91
Saraikela Kharsawan	102
Simdega	90
West Singhbhum	150
Sub Total	4,272
PMA charges	54
Total	4,326

*Including smart metering works.

FLOOD MANAGEMENT PROGRAMME AND FLOOD FORECASTING INITIATIVES

6365. SUSHRI KANGNA RANAUT:

Will the Minister of **JAL SHAKTI** be pleased to state:

- (a) the outcomes of the Flood Management Programme and Flood Forecasting Initiatives at the national level during the last five years;
- (b) the details of the flood protection, erosion control and forecasting infrastructure created in Himachal Pradesh, river-specific, district-wise; and
- (c) the steps taken to strengthen early warning systems and disaster preparedness in flood and landslide-prone hill regions?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (DR. RAJ BHUSHAN CHOUDHARY):

(a) to (c): Flood management and anti-erosion schemes are formulated and implemented by concerned State Governments as per their priority. The Union Government supplements the efforts of the States by providing technical guidance and also promotional financial assistance for management of floods in critical areas through a centrally Sponsored Scheme 'Flood Management and Border Areas Programme (FMBAP)'. Total central assistance amounting to Rs. 8725.16 crore has been released under FMBAP Scheme to various states upto March 2025 which includes Rs. 862.74 Crore for Himachal Pradesh. During last 5 years (2021-26), total central assistance released under FMBAP is Rs. 1566.93 Crore, which includes Rs. 49.04 Crore for Himachal Pradesh.

Total 431 flood management projects under Flood Management Programme (FMP) component of FMBAP have been completed in various States which gave protection from flood to an area of around 5.13 Mha and protected a population of about 54.84 million from flood. In Himachal Pradesh six flood management projects have been completed with central assistance

under FMBAP, details of which is given at **Statement**.

Central Water Commission (CWC) maintains a network of 350 Flood Forecasting Stations (150 Inflow Forecast Stations + 200 Level Forecast Stations) through out the country in consultation with State Govt./ Project Authorities. During last 5 years, 22 nos. of Flood Forecasting stations has been opened in the country. Himachal Pradesh has 26 nos. of Hydrological Stations and one level flood forecasting station at Paonta Sahib on river Yamuna in District Sirmour. CWC has developed basin wise flood forecasting model based on rainfall-runoff mathematical modelling for 7 days advance flood forecast advisory for all the forecasting stations in addition to the short-range flood forecasts with a lead time up to 24 hours.

National Disaster Management Authority (NDMA) has implemented “Common Alerting Protocol (CAP)” based integrated alert system for dissemination of alerts pertaining to various disasters including flood and land slide. NDMA has also implemented National Landslide Risk Mitigation Programme (NLRMP) envisaging deployment of sensor-based systems, real-time hazard assessment, and effective dissemination of alerts through integrated communication platforms across 15 landslide prone States including Himachal Pradesh.

STATEMENT

No. of flood management projects completed in Himachal Pradesh with central assistance under FMBAP since XI plan

S. No.	Name of Project	District	River	Benefitted area (Hectare)	Benefitted population
1	Channelisation of Bata River from RD 10230 to RD 19700 meter in Tehsil Poanta	Sirmour	Bata	1537.81	17000
2	Swan River Flood Management and Integrated Land Development Project (Phase-II)	Una	Swan	5000	9000
3	Flood protection works to Soan Khad from Sayathi Awal to Kaiswai Dharampur in Tehsil Sarkaghat	Mandi	Beas	56.00	1030
4	Providing Stabilization of Seer Khad and Flood control works from Jahoo to Bum in Tehsil Ghumarwin	Bilaspur	Seer khand	120.00	5370
5	Channelisation of tributaries of Bata River Phase-I (Sunker) in	Sirmour	Bata	584.60	7460

	Tehsil-Paonta Sahib				
6	Swan river flood management project from Daulatpur to Gargel Bridge in main Swan River and all tributaries joining main Swan River from Daulatpur to Santokhgarj Bridge	Una	Swan	7163.49	235834

WASTE SEGREGATION AT SOURCE

6366. SUSHRI PRANITI SUSHILKUMAR SHINDE:

Will the Minister of **HOUSING AND URBAN AFFAIRS** be pleased to state:

- (a) whether the Government has taken note of the persistent problem of poor waste segregation at source and indiscriminate dumping of garbage on streets and public spaces in urban areas across the country and if so, the details thereof;
- (b) the status of implementation of mandatory source segregation of waste by households, commercial establishments and bulk waste generators under the Solid Waste Management Rules, 2016 including compliance levels reported by Urban Local Bodies (ULBs);
- (c) whether adequate penalties and enforcement mechanisms are in place to deter littering and illegal disposal of waste in public spaces and if so, the details thereof;
- (d) the steps taken by the Government to fix individual and institutional

responsibility for waste segregation at source including public awareness campaigns, door-to-door collection systems and capacity-building of ULBs; and

(e) whether the Government proposes to strengthen monitoring, enforcement and penalty provisions to ensure cleaner cities and sustainable urban waste management and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU):

(a): To deal with issues related to management of Municipal Solid waste such as poor waste segregation at source and indiscriminate dumping of garbage on streets and public spaces in urban areas across the country, Government of India launched Swachh Bharat Mission – Urban 2.0 (SBM-U 2.0) on October 1, 2021 with a vision of achieving Garbage Free Status for all Urban Local Bodies (ULBs)/cities in the country through source segregation, door to door collection and scientific management of all fractions of waste.

Under SBM-U 2.0, the provisions have been made to ensure large-scale awareness generation and citizen outreach to intensify the spirit of Jan Andolan and institutionalize sustainable swachh behaviour, drive behaviour change and ensure last-mile participation towards achieving the vision of Garbage Free Cities.

Cities are being encouraged to undertake citizen-driven campaigns, involving plog runs, ward-level cleanliness drives, and community participation activities to enhance visible sanitation outcomes, Zero Waste Events and

promote Zero Waste Colonies are being promoted wherein mandatory source segregation, on-site composting and material recovery are demonstrated to ensure litter-free public spaces. Further, Information, Education and Communication (IEC) campaigns such as Hara Geela, Sooka Neela are being intensified through ward-level drives, door-to-door advocacy by sanitation workers, Swachhata Doots, Self-Help Groups, and RWAs, particularly in low-compliance areas.

(b) to (e): Ministry of Environment Forest and Climate Change (MoEFand CC) has notified the Solid Waste Management Rules on 8th April, 2016 under Environment (Protection) Act, 1986 for proper and scientific management of Solid Waste.

As per the SWM Rules, 2016, it is the responsibility of the local authorities and Panchayats to facilitate construction, operation and maintenance of solid waste processing facilities and associated infrastructure, to arrange for door-to-door collection, create public awareness through information, education and communication campaign, educate the waste generators and to frame bye-laws related to levying of spot fine for persons who fail to comply with the provisions of these rules.

To ensure enforcement SWM (Rules), 2016, **Central Pollution Control Board (CPCB)** has issued various directions to all SPCBs/PCCs under Section 5 of the Environment (Protection) Act, 1986 for management solid waste, legacy waste, etc. All the direction issued by CPCB under Section 5 of the Environment (Protection) Act, 1986 are available at <https://cpcb.nic.in/cpcb->

[directions-5ep.php.](#)

MoEF& CC has notified the Solid Waste Management Rules, 2026 on 27th January, 2026 under the Environment (Protection) Act, 1986, which shall come into effect from 1 April 2026.

The Rules introduce a strengthened framework for scientific solid waste management, incorporating principles of circular economy, Extended Bulk Waste Generator Responsibility (EBWGR), four-stream segregation at source, restriction on landfilling, and utilisation of Refuse-Derived Fuel (RDF).

'उड़ान' योजना के अंतर्गत मार्ग

6367. श्री संदिपनराव आसाराम भुमरे:

क्या **नागर विमानन** मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या महाराष्ट्र सहित विभिन्न राज्यों में 'उड़ान' योजना के अंतर्गत स्वीकृत सभी मार्गों को अब चालू कर दिया गया है;
- (ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है और ऐसे कितने मार्गों पर महाराष्ट्र के छत्रपति संभाजीनगर विमानपत्तन से वास्तव में उड़ानें संचालित की गई हैं;
- (ग) शेष मार्गों जिन पर अभी उड़ानें संचालित नहीं हुई हैं उनके प्रचालन में कौन-कौन सी प्रमुख बाधाएं आ रही हैं; और
- (घ) महाराष्ट्र में ऐसे कितने मार्गों को प्रचालन में कठिनाइयों का सामना करना पड़ा है और कितने मार्ग अभी भी लंबित हैं?

सहकारिता मंत्रालय में राज्य मंत्री; तथा नागर विमानन मंत्रालय में राज्य मंत्री (श्री मुरलीधर मोहोल):

- (क): क्षेत्रीय संपर्क योजना - उड़े देश का आम नागरिक (आरसीएस-उड़ान) के तहत, महाराष्ट्र

राज्य में 111 आरसीएस मार्गों सहित देशभर में कुल 663 मार्गों को कार्यशील किया गया है।

(ख): छत्रपति संभाजीनगर (औरंगाबाद) हवाईअड्डे को जोड़ने वाले कोई भी आरसीएस मार्ग आज की तारीख तक कार्यशील नहीं किए गए हैं।

(ग) और (घ): महाराष्ट्र में कुल 18 आरसीएस मार्गों पर अभी परिचालन आरंभ किया जाना है। इनमें से, रत्नागिरी हवाईअड्डे को जोड़ने वाले 2 मार्गों पर हवाईअड्डे के तैयार होने पर परिचालन आरंभ होने की उम्मीद है। शेष 16 मार्गों पर संबंधित एयरलाइन प्रचालकों के पास विमान उपलब्ध होने पर उड़ान परिचालन आरंभ होने की संभावना है।

कुछ आरसीएस मार्गों का कार्यशील न होना या कार्यशील होने में विलंब होने के मुख्य रूप से कारण हवाईअड्डा अवसंरचना का तैयार न होना, आवश्यक विनियामक अनुमोदन प्राप्त करने में देरी, खराब दृश्यता स्थितियां, केवल-दृश्य उड़ान नियमावली (वीएफआर) वाले हवाईअड्डों पर दिन के समय रनवे प्रतिबंध, विमानों की कमी, पट्टे से संबंधित मुद्दे और एयरलाइनों के परिचालन और वाणिज्यिक सरोकारों जैसे कारक होते हैं।

TARGETS ACHIEVED UNDER JAL JEEVAN MISSION

6368. SHRI BALRAM NAIK PORIKA:

Will the Minister of **JAL SHAKTI** be pleased to state:

- (a) the total number of rural households provided with Functional Household Tap Connections (FHTCs) under the Jal Jeevan Mission, State/UT-wise along with the percentage achieved against the targets;
- (b) the number of villages declared as 'Har Ghar Jal' villages and the criteria adopted for such declaration;
- (c) whether there have been instances of non-functional tap connections and if so, the details thereof along with the mechanism in place for addressing

complaints and ensuring water quality; and

(d) the status of water quality testing laboratories established at the Gram Panchayat level under the said Mission?

**THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI; AND
MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI V.
SOMANNA):**

(a): To enable every rural household in the country to have assured potable water, in adequate quantity of prescribed quality on regular and long-term basis, through tap water connection, since August 2019, Government of India in partnership with states, is implementing Jal Jeevan Mission (JJM) - Har Ghar Jal.

At the start the Mission, only 3.23 Crore (16.7%) rural households were reported to have tap water connections. So far, as reported by States/ UTs as on 03.03.2026, under Jal Jeevan Mission (JJM) – Har Ghar Jal more than 12.58 Crore additional rural households have been provided with tap water connections. Thus, as on 03.03.2026, out of around 19.36 Crore rural households in the country, around 15.82 Crore (81.71%) households are reported to have tap water supply in their homes. The Year-wise, State/ UT-wise, District-wise and Village-wise status of tap water connection provided under the Mission in rural areas is in public domain and available on JJM dashboard at:

<https://ejalshakti.gov.in/jjmreport/JJMIndia.aspx>

(b): Under JJM, after making provision of tap connections to all rural

households in a village, the Department implementing the scheme provides completion certificate to Gram Panchayat and marks the village as 'Har Ghar Jal' village on JJM-IMIS. Subsequently, Gram Panchayats in its Gram Sabha meeting after reading out aloud the work completion report, formally passes resolution certifying itself as 'Har Ghar Jal' village. The copy of certificate provided by implementing department, resolution passed by Gram Sabha, and a small video capturing the Gram Sabha is reflected on JJM Dashboard and village is marked certified in JJM- IMIS. As reported by States, out of more than 2.75 lakh villages reported as 'Har Ghar Jal', around 1.81 lakh villages have been certified by the respective Gram Sabhas.

(c) and (d): The Department undertakes assessment of the functionality of household tap water connections provided under the Mission, through an independent third-party agency, selected based on standard statistical sampling. During the Functionality Assessment, 2024, it was found that 98.1% of households in surveyed villages had tap connections; 87% of households with tap connections reported receiving water in the past week, indicating overall progress; 84% households receive water as per schedule; 80% households found receiving the minimum 55 LPCD water; 76% households found free from bacteriological contamination and 81% households of the supply source found free from chemical contamination and considering the parameters of quantity, quality and regularity, 76% of household tap connections were found to be functional. Results of functionality assessment are shared with States and Union Territories to take corrective measures and

ensure functionality.

Moreover, water being a state subject, grievances/ complaints, etc. under JJM are handled and disposed of at the State/ UT level. Such complaints/ representations as and when received in this department are forwarded to the state government for taking necessary corrective measures.

In consultation with various stakeholders 'Concise Handbook for Monitoring Water Quality of Piped Drinking Water Supply to Rural Households' has been released in December 2024 for guidance to States/ UTs. This handbook recommended for a comprehensive testing of drinking water samples at various testing points such as source, treatment plant, storage and distribution points, and remedial action wherever necessary, to ensure that the water supplied to households is of prescribed quality (BIS: 10500).

Further, as reported by States/ UTs on JJM – Water Quality Management Information System (JJM-WQMIS), as on 30.03.2026, the State Public Health Engineering/ Rural Water Supply Departments operate a network of 2,874 water quality testing laboratories at various levels viz. State, regional, district, sub-division, block, mobile and/ or WTP facility laboratories. Under JJM, States/ UTs may deploy FTKs and services of Mobile Water Testing Laboratories to facilitate testing of drinking water in remote and far-flung areas where fixed laboratory infrastructure may not be available. The mobile laboratories enable on-site testing of drinking water sources and supply systems, thereby extending water quality monitoring and surveillance services to rural habitations, including remote Panchayats.

PROMOTION AND EXPANSION OF NATURAL GAS SECTOR**6369. SHRI ANUP SANJAY DHOTRE:**

Will the Minister of **PETROLEUM AND NATURAL GAS** be pleased to state:

- (a) the steps being taken by the Government to increase availability of natural gas and to expand pipeline infrastructure in the country;
- (b) the measures adopted by the Ministry to promote City Gas Distribution networks;
- (c) the policies in place to encourage the use of Compressed Natural Gas (CNG) and Liquefied Natural Gas (LNG);
- (d) the initiatives taken by the Government to support gas-based power generation and industrial use of natural gas; and
- (e) whether any incentives are being provided to expand the use of natural gas in transportation and households and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS; AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SURESH GOPI):

(a) to (e): Natural gas is supplied through a network of natural gas pipelines and City Gas Distribution (CGD) networks, which are developed by entities authorized by the Petroleum and Natural Gas Regulatory Board (PNGRB). As on December 2025, PNGRB has authorized approximately 34,273 km of Natural Gas Pipeline (NGPL) network which includes common carrier, spur line, tie-in connectivity and dedicated pipeline across the country to create a National Gas Grid to be completed within periods as specified in the PNGRB

authorization, out of which 27,427 km are operational. The expansion of National Gas Grid is being undertaken to ensure connectivity to demand centres across the country and enhance availability of natural gas.

Providing Piped Natural Gas (PNG) connections, establishment of Compressed Natural Gas (CNG) stations and laying of pipeline infrastructure is part of development of CGD Networks and the same is carried out by the entities authorized by PNGRB as per their Minimum Work Programme (MWP) and techno-commercial feasibility.

After completion of 12/12A CGD bidding round, PNGRB has authorized entities for the development of CGD network in 307 Geographical Areas (GAs), covering the entire mainland area for the development of CGD network across the country. The expansion and roll out of CGD network is a continuous process. As on 31.01.2026, the authorized entities have provided 1.62 crore PNG Domestic (PNG (D)) connections, established 8,616 CNG Stations and laid 6.296 lakh inch-km pipeline.

To promote the CNG (Transport) and PNG (Domestic) segment of CGD Sector, Government have taken various steps which, *inter-alia*, includes allocating domestic gas on priority basis to CNG (T)/ PNG(D); diverting domestic gas from non-priority sectors to meet the requirement for CNG (T)/PNG(D) sector, expansion of CGD network, grant of Public Utility Status to CGD projects, notification for supply of domestic gas through available mode (including cascade mode) for CNG(T)/ PNG(D) purpose, provision for priority supply to CNG(T)/PNG(D) from Deepwater, Ultra Deepwater and High

Pressure-High Temperature discoveries in case of proportionate distribution etc.

Government have also taken measures to enhance availability and accessibility of natural gas across sectors, including CGD (CNG/PNG), gas-based power generation and industrial use, which, *inter-alia*, include expansion of the National Gas Grid to connect domestic sources and LNG terminals with demand centres; development of LNG import infrastructure; implementation of a unified pipeline tariff; allowing producers with marketing and pricing freedom to sell a portion of domestic gas through gas exchanges authorised by PNGRB; and placing LNG under Open General Licence (OGL) to enable imports on mutually agreed commercial terms.

The Unified Tariff has been rationalised by reducing tariff zones from three to two and notified transportation tariffs of Rs. 54/MMBTU for Zone-1 (up to 300 km) and Rs. 102.86/MMBTU for Zone-2 (beyond 300 km), effective from 01.01.2026. Zone-1 tariff has been extended nationwide for CNG (T) and PNG (D), resulting in nearly 50% reduction in transportation charges for consumers beyond 300 km. This reform further improves affordability and equity in access to natural gas.

Recently, a comprehensive control order dated 24.03.2026 has been issued under the Essential Commodities Act, 1955 to facilitate time-bound expansion of pipeline infrastructure across the country, especially CGD. The Order provides a uniform framework for grant of right of way (RoW) and permissions by mandating strict timelines, enabling deemed approvals in case

of delays, and prohibiting imposition of unauthorised charges by public authorities. It also addresses access issues in residential and private areas by ensuring non-discriminatory and time-bound permissions, thereby removing key bottlenecks in pipeline laying.

FLIGHT CANCELLATIONS

6370. SHRI MATHESWARAN V. S.:

Will the Minister of **CIVIL AVIATION** be pleased to state:-

- (a) whether the airlines are required to inform the Directorate General of Civil Aviation (DGCA) about the reasons for cancellation of flights under the existing rules and regulations and if so, the details thereof;
- (b) whether the Government proposes to incorporate any new rule mandating airline operators to inform the reasons for cancellation of flights and if so, the details thereof; and
- (c) the number of instances wherein Alliance Air flight 9I-513 from Bengaluru to Salem has been cancelled for commercial reasons from January 2024 till date?

**THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND
MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI
MURLIDHAR MOHOL):**

(a) to (c): As per the prevailing regulations, airlines are required to submit monthly traffic data to the Directorate General of Civil Aviation (DGCA), which include the number of flights cancelled during the month along with the

reasons for such cancellations, categorized as technical, commercial, operational, weather-related. However, airlines are not mandated to provide flight-specific cancellation details to the DGCA.

No such proposal is under consideration to mandate airlines to submit flight-wise reasons for cancellations to the DGCA.

02 flights were cancelled by M/s Alliance Air due to commercial reasons on the Bengaluru - Salem sector since January 2024.

स्वच्छ पेयजल की उपलब्धता

6371. श्री सतपाल ब्रह्मचारी:

क्या आवासन और शहरी कार्य मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार को इस बात की जानकारी है कि हरियाणा में सोनीपत लोक सभा निर्वाचन क्षेत्र के शहरी और अर्ध-शहरी क्षेत्रों में सभी नागरिकों को सुरक्षित और स्वच्छ पेयजल की उपलब्धता सुनिश्चित करने के लिए अतिरिक्त प्रयास किए जाने की आवश्यकता है;
- (ख) यदि हां, तो केन्द्र सरकार द्वारा इस प्रयोजनार्थ राज्य सरकार के समन्वय से क्या कदम उठाए गए हैं और इसकी वर्तमान स्थिति क्या है;
- (ग) सोनीपत लोक सभा निर्वाचन क्षेत्र में प्रधान मंत्री आवास योजना-शहरी (पीएमएवाई-यू) के अंतर्गत किफायती किराया आवास परिसर (एआरएचसी) योजना के कार्यान्वयन की सीमा कितनी है; और
- (घ) उक्त योजना के अंतर्गत लाभार्थियों की संख्या कितनी है और प्रस्तावित परियोजनाओं का ब्यौरा क्या है?

आवासन और शहरी कार्य मंत्रालय में राज्य मंत्री (श्री तोखन साहू):

- (क) और (ख): जल राज्य का विषय है। भारत सरकार योजनाबद्ध हस्तक्षेपों/परामर्शिकाओं के

माध्यम से राज्यों के प्रयासों में सहायता करती है। सरकार शहरी क्षेत्रों में जल आपूर्ति के इन्फ्रास्ट्रक्चर में सुधार/वृद्धि के लिए अटल नवीकरण और शहरी परिवर्तन मिशन (अमृत) और अमृत 2.0 जैसे विभिन्न मिशनों/योजनाओं के माध्यम से राज्यों को वित्तीय और तकनीकी सहायता प्रदान करती है।

शहरी परिवारों को सुरक्षित पेयजल आपूर्ति सुनिश्चित करने के लिए, अमृत/अमृत 2.0 जल आपूर्ति नेटवर्क के सुधार और उन्नयन और जल शोधन संयंत्रों (डब्ल्यूटीपी) के निर्माण/संवर्धन में सहायता करता है। अमृत/अमृत 2.0 के तहत, राज्यों/संघ राज्य क्षेत्रों को मिशन दिशानिर्देशों के व्यापक ढांचे के अनुरूप अपनी स्थानीय जरूरतों और आवश्यकताओं के अनुसार परियोजनाओं का चयन, मूल्यांकन, प्राथमिकता निर्धारण और कार्यान्वयन करने का अधिकार है।

अमृत के तहत हरियाणा राज्य ने सोनीपत लोकसभा निर्वाचन क्षेत्र के अंतर्गत सोनीपत शहर में 76.33 करोड़ रुपये की 03 जलापूर्ति परियोजनाएं शुरू की हैं, जो पूरी की जा चुकी हैं। इन परियोजनाओं के माध्यम से, 15 मिलियन लीटर प्रति दिन (एमएलडी) जल शोधन क्षमता विकसित की गई है और अमृत तथा कन्वर्जेंस के माध्यम से 12,118 जल नल कनेक्शन प्रदान किए गए हैं।

अमृत 2.0 के अंतर्गत, 524.24 करोड़ रुपये की लागत की 05 जल आपूर्ति परियोजनाओं वाली हरियाणा की राज्य जल कार्य योजनाएं (एसडब्ल्यूएपी) सोनीपत लोकसभा निर्वाचन क्षेत्र के गणौर, गोहाना, जींद, जुलाना और खरखोदा शहरी स्थानीय निकायों (यूएलबी) में अनुमोदित की गई हैं, जिसमें 69.5 एमएलडी की जल शोधन क्षमता, 490.6 किमी की नई जल पाइपलाइन बिछाना /प्रतिस्थापन और 81,194 नए/सर्विस जल नल कनेक्शन शामिल हैं। इन परियोजनाओं की स्थिति वेबसाइट amrut.mohua.gov.in/approvedProjects/ulb/MVNReTQzNzZUeVNkSG90Tllwc0RkZz09 पर उपलब्ध है।

(ग) और (घ): आवासन और शहरी कार्य मंत्रालय ने जुलाई 2020 में प्रधान मंत्री आवास योजना-शहरी (पीएमएवाई-यू) की एक उप-योजना के रूप में किफायती किराया आवास परिसरों (एआरएचसी) को शुरू किया, ताकि हरियाणा सहित देश भर में आर्थिक रूप से कमजोर वर्ग

(ईडब्ल्यूएस)/निम्न आय वर्ग (एलआईजी) श्रेणी के प्रवासी श्रमिकों, शहरी गरीबों और अनौपचारिक क्षेत्र के श्रमिकों के सामने आने वाले आवास की आवश्यकता को पूरा किया जा सके। यह योजना दो मॉडलों के माध्यम से कार्यान्वित की गई है।

मॉडल-1 के तहत, गुजरात, राजस्थान और उत्तराखंड राज्यों और चंडीगढ़ तथा जम्मू और कश्मीर संघ राज्य क्षेत्रों (यूटी) में अब तक कुल 5,783 सरकारी वित्त पोषित खाली आवासों को एआरएचसी में परिवर्तित किया जा चुका है। इसके अतिरिक्त, फरीदाबाद, हरियाणा में 2,545 मौजूदा सरकारी वित्त पोषित खाली आवासों सहित 7,413 मौजूदा सरकारी वित्त पोषित खाली आवासों को एआरएचसी इकाइयों में परिवर्तित करने के प्रस्तावों पर कार्रवाई की गई है। इसके अलावा, मॉडल-2 के तहत राज्यों/संघ राज्य क्षेत्रों द्वारा प्रस्तुत प्रस्तावों के आधार पर, आवासन और शहरी कार्य मंत्रालय ने कई राज्यों में 83,298 नई एआरएचसी इकाइयों के निर्माण के प्रस्तावों को अनुमोदन दिया है। जिनमें से 40,630 एआरएचसी इकाइयों का निर्माण कार्य पूरा किया जा चुका है। तथापि, सोनीपत लोक सभा निर्वाचन क्षेत्र सहित हरियाणा सरकार से एआरएचसी के मॉडल-2 के अंतर्गत कोई प्रस्ताव प्राप्त नहीं हुआ है।

IMPACT OF WEST ASIAN CONFLICT

6372. SHRI SURESH KUMAR SHETKAR:

Will the Minister of **CIVIL AVIATION** be pleased to state:-

- (a) whether cargo operations, particularly pharmaceutical and perishable exports, have been disrupted due to longer flight routes and airspace congestion and if so, the details thereof;
- (b) whether contingency evacuation plans are in place for Indian nationals residing in Gulf nations in case of further escalation of hostilities and if so, the details thereof;

- (c) whether aviation insurance premiums for Indian airlines have increased due to war-risk coverage in West Asian sectors and if so, the assessment of the financial impact thereof;
- (d) whether any coordination meetings have been held with major Indian carriers including Air India and IndiGo to review preparedness and passenger safety measures and if so, the details thereof; and
- (e) whether the Government is formulating a long-term aviation risk management strategy to mitigate disruptions caused by geopolitical conflicts affecting critical international air routes and if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND
MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI
MURLIDHAR MOHOL):**

- (a): Cargo operations have experienced operational disruption attributable to external airspace restrictions, extended routings and airspace congestion. All types of cargo was impacted including pharmaceutical and perishable goods.
- (b): The Government accords the highest priority to the safety and well-being of Indian nationals abroad and closely monitors evolving global situations. Regular advisories are issued to keep citizens informed on the situation, safety measures and available travel options. Indian Missions in the affected areas provide 24x7 assistance through emergency helplines, while a dedicated Special Control Room in the Ministry of External Affairs ensures real-time monitoring, coordination and prompt response to queries from affected

nationals and their families. The Government has facilitated the return of over 4.75 lakh Indian nationals by commercial flights, including non-scheduled operations, from these regions till 25 March 2026.

(c) to (e): War-risk insurance premiums for flights to West Asian destinations have witnessed escalation in the wake of the prevailing situation, resulting in an increase in the operating costs.

The situation is being closely monitored by the Ministry of Civil Aviation. The Directorate General of Civil Aviation (DGCA) follows a risk-based regulatory approach, wherein airlines are required to take operational decisions based on their internal safety risk assessments, operational considerations and prevailing threat perceptions. Accordingly, airlines conduct detailed safety risk assessments for their operations and routing, including those in conflict-prone regions.

राष्ट्रीय राजमार्गों का अपर्याप्त रखरखाव

6373. डॉ. संबित पात्रा:

क्या सड़क परिवहन और राजमार्ग मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार को देश भर में राष्ट्रीय राजमार्गों के कतिपय खंडों पर ठेकेदारों द्वारा गुणवत्तापूर्ण निर्माण की कमी के संबंध में शिकायतें प्राप्त हुई हैं;
- (ख) यदि हां, तो दोषी ठेकेदारों के विरुद्ध की गई कार्रवाई का ब्यौरा क्या है;
- (ग) क्या सरकार को विगत पांच वर्षों के दौरान ओडिशा राज्य में निर्माण के बाद रियायतग्राहियों द्वारा राष्ट्रीय राजमार्गों के अपर्याप्त और अनुचित रख-रखाव के संबंध में शिकायतें प्राप्त हुई हैं;
- (घ) यदि हां, तो प्राप्त शिकायतों का ब्यौरा क्या है और उन पर क्या कार्रवाई की गई है;

(ड) राष्ट्रीय राजमार्गों के गुणवत्तापूर्ण निर्माण और अनुरक्षण को सुनिश्चित करने के लिए राष्ट्रीय स्तर पर किए गए उपचारात्मक उपायों का ब्यौरा क्या है; और

(च) क्या चूककर्ता ठेकेदारों को दंडित करने और उत्कृष्ट कार्य करने वालों को प्रोत्साहित करने के लिए नीति में कोई संशोधन किया गया है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

सड़क परिवहन और राजमार्ग मंत्री (श्री नितिन जयराम गडकरी):

(क) से (च): राष्ट्रीय राजमार्गों (एनएच) के क्रियान्वयन एजेंसियों द्वारा प्रदान की गई जानकारी के अनुसार, विगत तीन वर्षों और वर्तमान वर्ष के दौरान 67 परियोजनाओं/ खंडों के लिए एनएच खंडों पर बड़ी कमियों/ क्षतियों की सूचना दी गई है। विगत तीन वर्षों और वर्तमान वर्ष के दौरान एनएच पर बड़ी कमियों/ क्षतियों का ओडिशा राज्य सहित राज्य/ संघ राज्य क्षेत्र (यूटी)-वार, इसके सुधार कार्यों की स्थिति और संविदाकारों, रियायतग्राहियों, परामर्शदाताओं आदि के खिलाफ कार्रवाई का ब्यौरा संलग्न **विवरण-I** के रूप में दिया गया है। कमियों/ क्षति के मामले में दोषी एजेंसियों के खिलाफ करार/ रियायत समझौते के प्रावधानों के अनुसार कार्रवाई, जैसे करार समझौते को समाप्त करना, दंड/ परिसमापन क्षति लगाना, प्रतिबंधित करना/ काली सूची में शामिल करना, गैर-निष्पादकों के रूप में घोषित करना आदि की गई है।

विगत 5 वर्षों और वर्तमान वर्ष में ओडिशा राज्य में एनएच कार्यों में रखरखाव दायित्वों का अनुपालन नहीं करने के कारण संविदाकारों/ रियायतग्राहियों के खिलाफ कृत कार्रवाई **विवरण-II** में दी गई है।

एनएच का विकास और रखरखाव एक सतत प्रक्रिया है। यह सुनिश्चित करने के लिए सभी प्रयास किए जाते हैं कि राष्ट्रीय राजमार्गों (एनएच) का निर्माण भारतीय सड़क कांग्रेस (आईआरसी) के विनिर्देशों में निर्दिष्ट निर्धारित गुणवत्ता मानकों और संहिताओं (कोड्स) के अनुसार किया जाए। राजमार्ग निर्माण में निर्धारित गुणवत्ता मानकों का अनुपालन सुनिश्चित करने के लिए निष्पादन एजेंसियों द्वारा निर्माण स्थल (साइट) पर कार्यों के दैनिक पर्यवेक्षण के लिए परामर्शदाता (प्राधिकरण के अभियंता /स्वतंत्र अभियंता- एई/आईई) नियुक्त किए जाते हैं। निष्पादन एजेंसियों के

अधिकारी समय-समय पर निरीक्षण करते हैं और यह सुनिश्चित करते हैं कि रियायतग्राही/संविदाकार द्वारा किए गए कार्य की गुणवत्ता निर्धारित आवश्यकताओं के अनुरूप हो।

राष्ट्रीय राजमार्ग विकास परियोजनाएं मुख्य रूप से तीन तरीकों (मोड) अर्थात् (i) निर्माण संचालन और हस्तांतरण (बीओटी), (ii) हाइब्रिड एन्युटी मॉडल (एचएम) और (iii) इंजीनियरिंग प्रापण और निर्माण (ईपीसी) से निष्पादित की जाती हैं, जिसके लिए परियोजना के दायरे (स्कोप) के अनुसार डिजाइन की जिम्मेदारी ठेकेदार/रियायतग्राही की होती है।

सरकार ने मौजूदा राष्ट्रीय राजमार्ग नेटवर्क के रखरखाव को प्राथमिकता दी है और इसके लिए एक उत्तरदायी रखरखाव एजेंसी के माध्यम से सभी राष्ट्रीय राजमार्ग खंडों के रखरखाव और मरम्मत (एम एंड आर) सुनिश्चित करने हेतु एक तंत्र विकसित किया है। बीओटी परियोजनाओं के लिए रखरखाव सहित रियायत अवधि 15 से 20 वर्ष है और एचएम परियोजनाओं के लिए यह सामान्यतः 15 वर्ष है। परियोजना की रियायत अवधि के भीतर संबंधित राष्ट्रीय राजमार्ग खंडों के रखरखाव के लिए रियायतग्राही उत्तरदायी है। केवल ईपीसी परियोजनाओं के मामले में, बिटुमिनस फुटपाथ कार्यों के लिए दोष देयता अवधि (डीएलपी) 5 वर्ष और कंक्रीट फुटपाथ कार्यों के लिए 10 वर्ष है। टोल-संचालन-हस्तांतरण (टीओटी) और इनविट परियोजनाओं (अवसंरचना निवेश न्यास) परियोजनाओं के लिए, रखरखाव सहित रियायत अवधि 20 से 30 वर्ष है। संचालन, रखरखाव और हस्तांतरण (ओएमटी) परियोजनाओं के लिए रियायत अवधि सामान्यतः 9 वर्ष है।

सरकार ने राष्ट्रीय राजमार्गों के उन सभी शेष खंडों, जहां दोष देयता अवधि (डीएलपी) समाप्त हो चुकी है या जो बीओटी/एचएम/टीओटी/इनविट परियोजना की किसी रियायत अवधि के अंतर्गत नहीं हैं, के लिए निष्पादन आधारित रखरखाव विवरण (पीबीएमसी) या अल्पकालिक रखरखाव विवरण (एसटीएमसी) के माध्यम से रखरखाव कार्य करने का नीतिगत निर्णय लिया है। एसटीएमसी कार्य आमतौर पर 1-2 वर्ष की विवरण अवधि के लिए किए जाते हैं, जबकि पीबीएमसी कार्य लगभग 5-7 वर्ष की विवरण अवधि के लिए किए जाते हैं।

संविदा करार के प्रावधानों के अनुसार, निर्माण के दौरान या दोष देयता अवधि (डीएलपी)

में क्षति की मरम्मत या पुनर्निर्माण के लिए सुधारात्मक कार्य करना, संविदाकार/रियायतग्राही की उनकी लागत पर करने की जिम्मेदारी है, केवल उन मामलों को छोड़कर जहां संविदा करार समाप्त कर दिया गया है, वैसें मामले में दी गई प्रतिभूतियां जब्त कर ली जाती हैं।

सरकार ने राष्ट्रीय राजमार्गों के निर्माण कार्यों के कार्यान्वयन में गुणवत्ता नियंत्रण प्रणालियों में सुधार के लिए निम्नलिखित पहलें भी की हैं:

- i. राष्ट्रीय राजमार्ग परियोजनाओं में स्वचालित एवं कुशल/मशीन-सहायता प्राप्त निर्माण (एआई-एमसी) को अपनाना;
- ii. सभी राष्ट्रीय राजमार्गों और एक्सप्रेसवे कार्यों के लिए, कार्य पूर्ण होने के समय और उसके बाद प्रत्येक छह माह में नेटवर्क सर्वेक्षण वाहन (एनएसवी) के माध्यम से सड़क की स्थितियों का आकलन अनिवार्य है, जिसकी निगरानी इलेक्ट्रॉनिक प्लेटफॉर्म के माध्यम से की जाती है। सड़क की स्थिति के आकलन के लिए, समर्पित केंद्रीय सेल के माध्यम से संचालन और रखरखाव (ओ एंड एम) के दौरान अनुबंधात्मक प्रावधानों के प्रवर्तन के लिए वैश्लेषिकी (एनलिटिक्स) का उपयोग करके एनएसवी प्रणाली को नवीनीकृत किया गया है।
- iii. राजमार्ग दोषों की निगरानी और सुधार के लिए एनएचएआई वन ऐप नामक एक केंद्रीकृत प्रणाली का संचालन शुरू किया गया है, जो तस्वीरों के साथ-साथ दोषों की जियो-टैगिंग को सुगम बनाती है;
- iv. ड्रोन सर्वेक्षणों से एकत्रित उच्च-रिज़ॉल्यूशन छवियों (इमेज) का विश्लेषण ड्रोन एनालिटिक्स मॉनिटरिंग सिस्टम (डीएमएस) में किया जाता है, जो कृत्रिम बुद्धिमत्ता(एआई)/मशीन लर्निंग एल्गोरिदम के साथ एकीकृत है, ताकि राष्ट्रीय राजमार्ग के चल रहे कार्यों की समय-समय पर प्रगति और गुणवत्ता का आवधिक मूल्यांकन किया जा सके;
- v. परियोजना कार्यान्वयन के विभिन्न चरणों के दौरान समय-समय पर कार्यों की समग्र स्थिति और गुणवत्ता के नैदानिक आकलन के लिए चार राज्यों गुजरात, राजस्थान, ओडिशा और कर्नाटक में बगैर-जोखिम वाले परीक्षण उपकरणों से सुसज्जित मोबाइल गुणवत्ता नियंत्रण वैन

(एमक्यूसीवी) की प्रायोगिक आधार पर तैनाती;

- vi. एनएच के कार्यों की स्वतंत्र गुणवत्ता जांच के लिए तृतीय-पक्ष गुणवत्ता लेखा परीक्षकों की नियुक्ति मामला-दर-मामला आधार पर की जाती है।
- vii. एनएच परियोजनाओं के लिए संविदाकार/ रियायतग्राही की रेटिंग प्रणाली के लिए कार्रवाई शुरू की गई है जिसका उद्देश्य समय पर कार्य पूरा करना, कार्य की गुणवत्ता, रखरखाव कार्य निष्पादन, सुरक्षा अनुपालन, विवाद प्रबंधन, उप-विवरण प्रक्रिया आदि जैसे प्रमुख मापदंडों के आधार पर संविदाकारों/ रियायतग्राहियों के कार्य निष्पादन का मूल्यांकन करने के लिए एक पारदर्शी कार्यतंत्र बनाना है।

विवरण-I

विगत तीन वर्षों और वर्तमान वर्ष के दौरान एनएच पर हुए ढहने/ बड़ी कमियों/ सतह के दोषों का राज्य/ संघ राज्य क्षेत्र (यूटी)-वार और इनके दोष/ ढहने के कारणों, सुधार कार्यों की स्थिति और संविदाकारों, रियायतग्राहियों, परामर्शदाताओं आदि के खिलाफ की गई कार्रवाई सहित ब्यौरा :

राज्य	क्र. सं.	परियोजना का नाम	घटना का वर्ष	बड़ी क्षतियों/ दोषों का ब्यौरा	कृत कार्रवाई
अरुणाचल प्रदेश	1	अरुणाचल प्रदेश राज्य में एनएच -713ए और एनएच -13 के पापु – युपिया – होज – पोटिन खंड पर किमी 31.000 (होज मार्केट), किमी 38.300	2024	आर.ई. दीवार ढह गई	संविदाकार द्वारा शुरू किए गए दोषपूर्ण कार्य का सुधारा संविदाकार पर अनुबंध मूल्य का 5% जुर्माना

राज्य	क्र. सं.	परियोजना का नाम	घटना का वर्ष	बड़ी क्षतियों/ दोषों का ब्यौरा	कृत कार्रवाई
		(याबी गांव), किमी 39.000 (झरना), किमी 39.700 (अप्पा क्रशर) और किमी 40.300 (क्रशर प्वाइंट) पर स्लिप जोन का स्थायी समाधान			
आंध्र प्रदेश	2	हाइब्रिड वार्षिकी मोड पर भारतमाला परियोजना के तहत आंध्र प्रदेश राज्य में एनएच-16 के विजयवाड़ा- गुंडुगोलानु खंड में चिन्ना औटपल्ली (डिजाइन चैनेज 0+000) से गोलापुडी (डिजाइन चैनेज 30+000) तक विजयवाड़ा बाईपास को छह लेन का बनाना।	2024	आर.ई. वॉल के निर्माण में दोष।	रियायतग्राही ने आर.ई. वॉल विशेषज्ञ की सिफारिश/सुझाव के आधार पर सुधार कार्य शुरू किया। रियायतग्राही से क्षतिपूर्ति के रूप में 10,99,235 /- रुपये वसूल किए गए।
	3	ईपीसी मोड पर भारतमाला परियोजना के अंतर्गत एनएचडीपी चरण-V के	2025	आरई दीवार के निर्माण में दोष।	संविदाकार ने अपने खर्च पर त्रुटि को सुधारा।

राज्य	क्र. सं.	परियोजना का नाम	घटना का वर्ष	बड़ी क्षतियों/ दोषों का ब्यौरा	कृत कार्रवाई
		तहत आंध्र प्रदेश राज्य में 6-लेन हनुमान जंक्शन बाईपास (मौजूदा किमी 1055.680 से किमी 1060.800) (डिजाइन च.0.000 से च.6.720) (कुल डिजाइन लंबाई: 27.40 किमी) सहित एनएच-5 के कलपरू (डिजाइन किमी 1050.680) से चिन्ना अवुतुपल्ली (डिजाइन किमी 1076.480) तक मौजूदा 4-लेन सड़क को 6 लेन का बनाना(पैकेज-2)			अनुबंधीय प्रावधानों के अनुसार संविदाकार को कारण बताओ नोटिस जारी किया गया।
बिहार	4	बिहार राज्य में ईपीसी मोड पर एनएच-31 के सिमरिया-खगड़िया खंड को किमी 206.050 से	2023	सीआरआरआई द्वारा किमी 264.946 पर पुल के अधिसंरचना के कंक्रीट की गुणवत्ता	सीआरआरआई रिपोर्ट में सिफारिश के अनुसार संविदाकार द्वारा मरम्मत कार्य शुरू किया गया

राज्य	क्र. सं.	परियोजना का नाम	घटना का वर्ष	बड़ी क्षतियों/ दोषों का ब्यौरा	कृत कार्रवाई
		किमी 266.282 (डिजाइन चैनेज) और (एनएच-31 के मौजूदा चैनेज किमी 209.945 से किमी 270.000 तक) चार लेन का बनाना		में रिपोर्ट की गई समस्याएं	
	5	वाराणसी - मोहनिया (जीटीआरआईपी/5; पैकेज - IV ए): उत्तर प्रदेश और बिहार में एनएच-2 पर एनएच-2 के किमी 65 से किमी 317 तक मौजूदा 2 लेन खंड का 4 लेन	2023	संरचनात्मक तत्वों में प्रमुख कमियाँ	संविदाकार पर 25 करोड़ रुपये का हर्जाना लगाया गया
	6	एनएच-19 (एनएच-31) का छपरा-हाजीपुर खंड	2023	किमी 145+280 पर बड़े पुल के डेक स्लैब से कंक्रीट का गिरना और किमी 157+860 पर आरओबी के डेक	रियायतग्राही के परियोजना प्रबंधक और पुल इंजीनियर को निलंबित कर दिया गया था। रियायतग्राही द्वारा अपने स्वयं के खर्च पर

राज्य	क्र. सं.	परियोजना का नाम	घटना का वर्ष	बड़ी क्षतियों/ दोषों का ब्यौरा	कृत कार्रवाई
				स्लैब से कंक्रीट का गिरना।	पुनर्निर्माण पूरा किया गया।
	7	उमागांव-सहरसा पैकेज-IV (कोसी पुल और पहुंच मार्ग)	2024	निर्माण के दौरान एक गर्डर गिर गया।	संविदाकार के मुख्य परियोजना प्रबंधक और इंजीनियर (लॉन्चिंग) को निलंबित कर दिया गया।
	8	एनएच-200 (एनएच-130) के सिमगा-सरगांव खंड को किमी 48+580 से किमी 91+026 तक 4 लेन का बनाना	2024	सीमेंट कंक्रीट पैनलों में दरारें	ईपीसी संविदाकार की लागत पर सुधार कार्य शुरू किया गया
छत्तीसगढ़	9	एनएच 200 (नया एनएच 49) (पैकेज-III) पर बिलासपुर उरदावल खंड के किमी 241.553 से 312.60 = 71.0476 किमी (मसनियालाला से रेंगापाली) में पेव्ड शोल्डर के साथ 2-लेन का	2025	छोटे पुल के स्लैब को नुकसान	यह कार्य दोष दायित्व अवधि में है और संविदाकार द्वारा अपने खर्च पर किया गया है।

राज्य	क्र. सं.	परियोजना का नाम	घटना का वर्ष	बड़ी क्षतियों/ दोषों का ब्यौरा	कृत कार्रवाई
		पुनर्स्थापन और उन्नयन (किमी 217.358 पर बोराई नदी एमएनबी)			
हरियाणा	10	हीरो होंडा चौक एनएच 48 पर फ्लाईओवर और अंडरपास	2024	डेक स्लैब का कुछ हिस्सा बिटुमिनस सतह के धंसने के साथ नीचे गिर गया (एमसीडब्ल्यू-01) चैनेज 36+350 पर आरएचएस	क्षतिपूर्ति की वसूली हेतु संविदाकार को मध्यस्थता नोटिस जारी किया गया। सुधार एवं मरम्मत कार्य की प्रक्रिया शुरू की गई।
	11	दिल्ली-वडोदरा एक्सप्रेसवे पैकेज 2	2024	रटिंग	प्राधिकरण ने रखरखाव में देरी के लिए संविदाकार पर 48,61,243/- रुपये का हर्जाना लगाया है। संविदाकार द्वारा गड्ढों को ठीक करने का काम शुरू कर दिया गया है और गड्ढे वाले अधिकांश हिस्से को ठीक कर दिया

राज्य	क्र. सं.	परियोजना का नाम	घटना का वर्ष	बड़ी क्षतियों/ दोषों का ब्यौरा	कृत कार्रवाई
					गया है।
	12	दिल्ली-वडोदरा एक्सप्रेसवे पैकेज 3	2024	रटिंग	प्राधिकरण ने रखरखाव में देरी के लिए संविदाकार पर 42,95,049/- रुपये का हर्जाना लगाया है। संविदाकार द्वारा गड्ढों को ठीक करने का कार्य शुरू कर दिया गया है और गड्ढे वाले अधिकांश हिस्से को ठीक कर दिया गया है।
गुजरात	13	सांचौर-संतालपुर पैकेज-4	2025	जून माह 2025 में बारिश के बाद गड्ढे, दरारें और सतह विरूपण/समस्या देखी गई, कुछ स्थानों पर गहरी रटिंग हो गई	संविदाकार पर ₹2.8 करोड़ रुपये का जुर्माना लगाया गया है और एक वर्ष तक या सफलतापूर्वक सुधार होने तक, जो भी बाद में हो, उस पर रोक लगाने की सिफारिश की गई है। संविदाकार ने

राज्य	क्र. सं.	परियोजना का नाम	घटना का वर्ष	बड़ी क्षतियों/ दोषों का ब्यौरा	कृत कार्रवाई
					मरम्मत/पुनर्स्थापना कार्य शुरू कर दिया है। एनएचएआई के परियोजना निदेशक को निलंबित कर दिया गया है।
झारखंड	14	एनएचडीपी चरण -III के तहत ईपीसी पैटर्न पर झारखंड राज्य में एनएच-33 (किमी.277 + 500 से किमी.333 + 500 तक) और एनएच-06 (किमी.199 + 200 से किमी.183 + 587 तक) (71.61 किमी की लंबाई) के महुलिया-बहारागोरा-जेएच/डब्ल्यूबी सीमा खंड को चार लेन का बनाना।	2024	टूटे हुए पीक्यूसी पैनल, गड्ढे	संविदाकार पर 1.55 करोड़ रुपये का जुर्माना लगाया गया।

राज्य	क्र. सं.	परियोजना का नाम	घटना का वर्ष	बड़ी क्षतियों/ दोषों का ब्यौरा	कृत कार्रवाई
कर्नाटक	15	एनएच-948 के बेंगलुरु खंड तक बीआरटी टाइगर रिजर्व सीमा को दो/चार लेन का बनाया जाना	2025	किमी 337+670 से किमी 337+680 आरई 10 मीटर लंबाई का ब्लॉक ढह गया	रियायतग्राही ने मरम्मत/पुनर्स्थापना कार्य शुरू कर दिया है (आईआईएससी बेंगलोर द्वारा प्रस्तुत रिपोर्ट की सिफारिश के अनुसार।)
	16	कर्नाटक राज्य में एनएच-66 (पूर्व में एनएच-17) के गोवा-कर्नाटक सीमा से कुंदापुर खंड तक किमी 93.700 से किमी 283.300 तक चार लेन का कार्य एनएचडीपी-IV के तहत डीबीएफओटी पैटर्न पर बीओटी परियोजना के रूप में निष्पादित किया जाएगा:	2024	काली पुल के तीन हिस्सों के ढहने की घटना। ढलान स्थिरता कार्य अपर्याप्त।	संविदाकार को अगस्त 2024 में 1 महीने के लिए प्रतिबंधित किया गया
केरल	17	कलमस्सेरी से वल्लारपदम एनएच 966ए तक	2025	पुल संख्या 07 और 08 चैनेज 7+960	संविदाकार पर 30.74 करोड़ रुपये का जुर्माना

राज्य	क्र. सं.	परियोजना का नाम	घटना का वर्ष	बड़ी क्षतियों/ दोषों का ब्यौरा	कृत कार्रवाई
		वल्लारपदम में आईसीटीटी के लिए राष्ट्रीय राजमार्ग संपर्कता		और चैनेज 9+067 (बीएचएस) पर पाइल फाउंडेशन में संकट देखा गया।	लगाया गया
	18	कोडुगल्लूर से एडापल्ली एनएच 66	2025	पाइल नींव में क्षति चैनेज 398+400 और 398+989 (आरएचएस)	रियायतग्राही को 1 वर्ष के लिए प्रतिबंधित कर दिया गया।
	19	एनएच -66 का चेंगला-नीलेश्वरम खंड	2025	दिनांक 16.06.2025 को चैनेज 58+035 से चैनेज 58+100 (आरएचएस) पर मृदा नेलिंग ढहने की घटना घटी, जिसमें कोई हताहत नहीं हुआ।	प्राधिकरण ने रियायतग्राही और उसके प्रमोटर को भविष्य में बोली लगाने से एक महीने के लिए निलंबित कर दिया है। रियायतग्राही पर प्रतिबन्ध भी जारी किया गया है। ईई के वरिष्ठ पुल अभियंता को साइट से हटा दिया गया है।
	20	एनएच -66 का नीलेश्वरम-	2025	कटे हुए भाग में	सुधार कार्य किया गया

राज्य	क्र. सं.	परियोजना का नाम	घटना का वर्ष	बड़ी क्षतियों/ दोषों का ब्यौरा	कृत कार्रवाई
		थालिपरंभा खंड		असुरक्षित मिट्टी का खिसकना तथा कैरिजवे पर मलबा जमा होना।	और मध्य भाग में एहतियाती बैरिकेडिंग के साथ यातायात बहाल कर दिया गया।
	21	एनएचएआई - भारतमाला परियोजना के तहत हाइब्रिड एन्युइटी मोड पर केरल राज्य में डिजाइन चैनेज 298+500 (एक्स. किमी 304.250) से डिजाइन चैनेज 335+850 (एक्स. किमी 349.260) तक एनएच - 66 (पुराना एनएच -17) के वलनचेरी बाईपास की शुरुआत से कपिरिक्कड़ खंड तक छह लेन का कार्य	2025	आरई वॉल ढह गई	संविदाकार और स्वतंत्र इंजीनियरिंग फर्म को 01 महीने की अवधि के लिए या विशेषज्ञ समिति द्वारा जांच पूरी होने तक, जो भी बाद में हो, चालू/भविष्य की बोली में भाग लेने से रोक दिया जाएगा।
	22	थुरवूर-परवूर	2025	निर्माण के दौरान 4 पीएससी गर्डरों का	एनएचएआई ने 15.35 लाख रुपये का जुर्माना

राज्य	क्र. सं.	परियोजना का नाम	घटना का वर्ष	बड़ी क्षतियों/ दोषों का ब्यौरा	कृत कार्रवाई
				ढहना	लगाया। ब्रिज इंजीनियर और एई के टीम लीडर को बर्खास्त कर दिया गया।
	23	भारतमाला परियोजना के अंतर्गत हाइब्रिड एन्युइटी मोड पर केरल राज्य में एनएच-47 (नया एनएच-66) के किमी 486+000	2025	किमी चैनेज 497+370 (आरएचएस) पर छोटे पुल (निर्माणाधीन) के मचान का टूटना/गिरना	रियायतग्राही पर 9.55 लाख रुपये का जुर्माना लगाया गया
	24	से किमी.517+800 तक कोल्लम बाईपास से कदम्बट्टुकोणम तक छह लेन का निर्माण	2025	आरई वॉल चैनेज 504+400 से 504+500 (एलएचएस) की विफलता	रियायतकर्ता द्वारा शुरू की गई सुधारा।
	25	एनएच 66 के अरूर से थुरवूर थेक्कू खंड तक जमीनी स्तर पर मौजूदा 4 लेन सड़क के विकास के साथ-साथ 6एल एलिवेटेड	2025	स्पैन पी-202-पी-203 पर दो पीएससी गर्डरों का गिरना प्रक्षेपण में प्रयुक्त	संविदाकार और एई को एक महीने के लिए भविष्य में बोली लगाने से रोक दिया गया।

राज्य	क्र. सं.	परियोजना का नाम	घटना का वर्ष	बड़ी क्षतियों/ दोषों का ब्यौरा	कृत कार्रवाई
		कॉरिडोर		सामग्री की प्रभावकारिता की समीक्षा करने में एई की ओर से विफलता तथा अनुमोदित प्रक्षेपण योजना का अनुप्रयोग सुनिश्चित न करना।	
	26	अझियूर-वेंगालम	2024	मृदा नेलिंग का ढहना किमी: 191 (एलएचएस) और किमी: 193 (आरएचएस) पर सॉइल नेलिंग	रियायतग्राही द्वारा सुधार कार्य शुरू किए गए।
	27	रामनट्टुकरा-वलंचरी	2025	आरई दीवार में दोष	सुधार कार्य संविदाकार द्वारा अपने खर्च पर शुरू किया गया।
	28	थलीपरम्बा-मुझापिलंगाडु	2026	रिटैनिंग वॉल का खिसकना और भूमि	क्षतिग्रस्त हिस्से को तोड़ दिया गया और

राज्य	क्र. सं.	परियोजना का नाम	घटना का वर्ष	बड़ी क्षतियों/ दोषों का ब्यौरा	कृत कार्रवाई
				सुधार कार्यों में दोष।	रियायतग्राही द्वारा सुधार कार्य शुरू किया गया।
मध्य प्रदेश	29	एनएच-46 के भोपाल-बायोरा खंड का 4 लेन में निर्माण	2025	फुटपाथ की समयपूर्व विफलता।	संविदाकार पर 119 करोड़ रुपये का जुर्माना लगाया गया। संविदाकार की लागत से सुधार कार्य शुरू किया गया
महाराष्ट्र	30	एनएच-66 के किमी.0.0 से किमी.42.3 तक पनवेल से इंदापुर खंड के 4-लेन बनाने के लिए शेष कार्य - ईपीसी	2024	पैनल में दरार, खराब सवारी गुणवत्ता, धक्के, खराब मोड़ आदि।	संविदाकार ने सुधार कार्य शुरू कर दिया है।
	31	मेहकर-अजीसपुर रोड	2024	टूटे हुए पैनल	संविदाकार की निष्पादन गारंटी जब्त कर ली गई है। क्षति की क्षतिपूर्ति हेतु प्रक्रिया शुरू कर दी गई है।
	32	भोकर-सरसम	2024	टूटे हुए पैनल	संविदाकार ने क्षति की मरम्मत के लिए कार्रवाई शुरू कर दी है।

राज्य	क्र. सं.	परियोजना का नाम	घटना का वर्ष	बड़ी क्षतियों/ दोषों का ब्यौरा	कृत कार्रवाई
	33	सिल्लोड-फर्दापुर	2024	टूटे हुए पैनल	संविदाकार ने क्षति की मरम्मत के लिए कार्रवाई शुरू कर दी है।
	34	महाराष्ट्र राज्य में एनएच-66 (पूर्ववर्ती एनएच-17) को किमी 241+300 से 281+300 (अरावली से कांटे खंड) तक हाइब्रिड एन्युइटी मोड पर एनएचडीपी-IV के तहत पेव्ड सड़क सहित चार लेन का पुनर्स्थापन और उन्नयन।	2025	पीक्यूसी में धसाव और दरारें	संविदाकार ने क्षति की मरम्मत के लिए कार्रवाई शुरू कर दी है।
	35	हाइब्रिड एन्युइटी मोड पर एनएचडीपी-IV के तहत महाराष्ट्र राज्य में एनएच-66 (पुराना एनएच 17) का किमी 281+300 से किमी 332+200 (कांटे से वेकेड	2024	पीक्यूसी दरारें और निपटान।	संविदाकार ने टूटे हुए पैनलों को बदल दिया है।

राज्य	क्र. सं.	परियोजना का नाम	घटना का वर्ष	बड़ी क्षतियों/ दोषों का ब्यौरा	कृत कार्रवाई
		खंड) तक चार लेन का पुनर्स्थापन और उन्नयन।			
	36	महाराष्ट्र राज्य में एनएचडीपी-IV के अंतर्गत ईपीसी मोड पर एनएच-66 (पुराना एनएच-17) का किमी 332/200 से किमी 367/200 (वातुल से तालगांव खंड) तक चार लेन का पुनर्स्थापन और उन्नयन।	2024	पीक्यूसी में पूर्ण गहराई वाली दरारें	संविदाकार ने क्षति की मरम्मत के लिए कार्रवाई शुरू कर दी है।
	37	तलेरे गगनबावड़ा कोल्हापुर रोड (एनएच-166जी) के खंडों का पुनर्स्थापन और उन्नयन, एनएच-166जी के चैप्टर 6/00 किमी से चैप्टर	2025	पीक्यूसी में दरारें	संविदाकार ने क्षति की मरम्मत के लिए कार्रवाई शुरू कर दी है।

राज्य	क्र. सं.	परियोजना का नाम	घटना का वर्ष	बड़ी क्षतियों/ दोषों का ब्यौरा	कृत कार्रवाई
		11/00 किमी तक और चैप्टर 19/300 किमी (करुल घाट की शुरुआत) से 35/300 किमी (गगनबावड़ा के अंत) तक, महाराष्ट्र राज्य में ईपीसी मोड पर 2 लेन पेव्ड शोल्डर/2 लेन कॉन्फ़िगरेशन लेन, लंबाई 21.00 किमी तक।			
	38	महाराष्ट्र राज्य में ईपीसी मोड पर कराड से तासगांव एनएच 266 पर किमी 0/00 से 58/830 तक पेव्ड सड़क सहित दो लेन का पुनर्स्थापन और उन्नयन	2024	टूटे हुए पैनल	क्षति की भरपाई संविदाकार के जोखिम और लागत पर की जाएगी।

राज्य	क्र. सं.	परियोजना का नाम	घटना का वर्ष	बड़ी क्षतियों/ दोषों का ब्यौरा	कृत कार्रवाई
	39	महाराष्ट्र राज्य में ईपीसी मोड पर एनएच 753 के सलाईखुर्द से तिरोदा किमी 120/100 से 163/200 (डिजाइन किमी 44/00 से 87/00) तक पेव्ड सड़क के साथ दो लेन का उन्नयन	2024	निर्माण के बाद कठोर फुटपाथ में दोष देखे जाते हैं, जैसे अनुदैर्घ्य और पार्श्व दरारें बनना, केंद्रीय जोड़ों का खुलना, पैनलों का बैठना आदि।	आईआईटी बॉम्बे को दोषों की तकनीकी जांच और उपचारात्मक उपायों के सुझाव के लिए नियुक्त किया गया है।
राजस्थान	40	दिल्ली वडोदरा एक्सप्रेस एनई-4 पैकेज 06	2024	गड्ढे, रेनकट, और जल जमाव	रियायत करार के प्रावधान के अनुसार तय समय में कमियों को ठीक न करने पर हर संविदाकार पर 50 लाख रुपये की शास्ति लगाई गई।
	41	दिल्ली वडोदरा एक्सप्रेसवे एनई-4 पैकेज 07	2024		
	42	दिल्ली वडोदरा एक्सप्रेसवे एनई-4 पैकेज 08	2024		
	43	दिल्ली वडोदरा एक्सप्रेसवे	2024		

राज्य	क्र. सं.	परियोजना का नाम	घटना का वर्ष	बड़ी क्षतियों/ दोषों का ब्यौरा	कृत कार्रवाई
		एनई-4 पैकेज 09			
	44	भारतमाला परियोजना- चरण-I के तहत राजस्थान राज्य में सांगरिया (चौटाला के पास)-रासीसर (बीकानेर के पास) खंड के किमी 28+70 से किमी 53+0 तक 6-लेन पहुंच नियंत्रित ग्रीनफील्ड राजमार्ग का निर्माण। (एजे/एसआर-पैकेज-2)	2024	राइडिंग क्वालिटी और सेटलमेंट में कुछ अवस्थानों पर कमी देखी गई	(i) संविदाकार पर 50.00 लाख रुपये का हर्जाना लगाया गया। (ii) अथॉरिटी इंजीनियर टीम के दो खास लोगों को खराब पर्यवेक्षण की वजह से नौकरी से निकाल दिया गया।
	45	भारतमाला परियोजना - चरण-I के तहत राजस्थान राज्य में अमृतसर-जामनगर आर्थिक कॉरिडोर के हिस्से के तौर पर रासा-754के के संगरिया (चौटाला के पास) - रासीसर (बीकानेर के पास)	2024	83 मी. सिंगल स्पैन ट्रस ब्रिज के उद्घाटन के दौरान नोज स्ट्रक्चर में खराबी	संविदाकार पर 1.00 करोड़ रु. की शास्ति लगाई गई और भविष्य में ऐसा करने पर उसे प्रतिबंध की कार्रवाई की चेतावनी दी गई। एनएचएआई के कामों में फैब्रिकेशन टीम और

राज्य	क्र. सं.	परियोजना का नाम	घटना का वर्ष	बड़ी क्षतियों/ दोषों का ब्यौरा	कृत कार्रवाई
		खंड के किमी 53+000 से किमी 88+000 तक 6-लेन पहुंच नियंत्रित ग्रीनफील्ड राजमार्ग का निर्माण। (एजे/एसआर-पैकेज-3)			डिज़ाइनर टीम को 02 साल के लिए प्रतिबंधित किया गया। अथॉरिटी इंजीनियर पर 20 लाख रुपये का जुर्माना और भविष्य में ऐसा करने उसे प्रतिबंध की कार्रवाई की चेतावनी दी गई। अथॉरिटी इंजीनियर द्वारा तैनात सीनियर ब्रिज इंजीनियर को एनएचएआई के कामों में 2 साल के लिए प्रतिबंधित किया गया।
	46	दिल्ली-वडोदरा एक्सप्रेसवे पैकेज 4	2024	रटिंग और पहुंचमार्ग का सेटलमेंट	कमियों को हमेशा के लिए ठीक करने के लिए विस्तृत अध्ययन के लिए आईआईटी, खड़गपुर को सौंपा गया है।

राज्य	क्र. सं.	परियोजना का नाम	घटना का वर्ष	बड़ी क्षतियों/ दोषों का ब्यौरा	कृत कार्रवाई
	47	दिल्ली-वडोदरा एक्सप्रेसवे पैकेज 5	2024	आरई दीवार का उबड़-खाबड़ होना, पहुंचमार्ग का बैठना और उभार होना	अनुरक्षण में देरी के लिए 88.32 लाख रुपये का हर्जाना लगाया गया। सीआर आरआई के सुझावों के अनुसार आरई दीवार के उभार को ठीक कर दिया गया है। ज्यादातर गड्ढे ठीक कर दिए गए हैं। इसके अलावा, ऊपर बताई गई चीजों के अलावा, आईआईटी खड़गपुर को कमियों को हमेशा के लिए ठीक करने के लिए विस्तृत अध्ययन के लिए लगाया गया है।
	48	दिल्ली-वडोदरा ग्रीनफील्ड संरेखण (सारा-148एन) (पैकेज-16) चै. 427.300 से चै. 452.420) [नयागांव	2024	यह खंड 30.11.2023 से चालू है और कुछ जगहों पर संरचना के	ईपीसी संविदाकार ने नुकसान ठीक कर दिया है।

राज्य	क्र. सं.	परियोजना का नाम	घटना का वर्ष	बड़ी क्षतियों/ दोषों का ब्यौरा	कृत कार्रवाई
		के पास जागीर गांव से राजस्थान/एमपी सीमा तकली नदी पर बड़ा पुल]		रास्ते में सेटलमेंट देखे गए हैं।	
	49	राजस्थान के नागौर जिले में रारा-65 पर जोधपुर-अजमेर रोड पर किमी 172.990 पर मौजूदा लेवल क्रॉसिंग नंबर सी-64 के स्थान पर प्रस्तावित 2-लेन आरओबी और इसके पहुंचमार्ग का निर्माण	2024	काम पूरा होने के बाद, खराब कारीगरी की वजह से आरओबी के डेक स्लैब में हनी कॉम्बिंग की वजह से स्ट्रक्चरल खराबी देखी गई है।	संविदा समाप्त कर दिया गया है। संविदाकार का निष्कासन/ विवर्जन (डिबारमेंट) की कार्रवाई शुरू कर दी गई है। सुधार कार्य के लिए बोलियां मंगाई गई है।
	50	सेथियाथोप - चोलपौराम खंड को 65.960 किमी से 116.440 किमी तक 4 लेन का बनाना	2025	ए2 (तंजावुर) साइड एप्रोच (एलएचएस साइड) के आरई वॉल पैनल का हिस्सा जियो ग्रीड से अलग हो गया है और नीचे गिर गया है।	सुधार कार्य रियायतकर्ता द्वारा अपने स्वयं के खर्च पर पूरा किया गया।

राज्य	क्र. सं.	परियोजना का नाम	घटना का वर्ष	बड़ी क्षतियों/ दोषों का ब्यौरा	कृत कार्रवाई
	51	तंजावुर - त्रिची खंड को 80.000 किलोमीटर से 136.490 किलोमीटर तक 4 लेन का बनाना	2023	ए1 (तंजावुर) साइड एप्रोच (एलएचएस साइड) के आरई वॉल पैनल का हिस्सा जियो ग्रिड से अलग हो गया है और नीचे गिर गया है।	विशेषज्ञ समिति की रिपोर्ट के आधार पर, संविदाकार द्वारा सॉइल नेलिंग का उपयोग करके बहाली का कार्य पूरा किया गया।
उत्तर प्रदेश	52	हाइब्रिड एन्युइटी मोड पर उत्तर प्रदेश राज्य में रारा-731ए के किमी 35.00 से 49.155 तक पेल्ड शोल्डर सहित 4 लेन ग्रीन फील्ड राजमार्ग का	2025	कुछ हिस्सों में बारिश का पानी रिसने के कारण डीबीएम पर दरारें देखी गईं।	परियोजना अभी निर्माणाधीन है, रिपेयर और सुधार का कार्य रियायतग्राही ने अपने खर्च पर किया है।
	53	लखनऊ रिंग रोड पैकेज-3ए	2024	2.886 किमी की लंबाई में पीक्यूसी पैनल में दरारें।	संविदाकार ने नुकसान को ठीक करने की प्रक्रिया शुरू कर दिया है।
उत्तर प्रदेश और उत्तराखंड	54	रारा-74 के हरिद्वार-नगीना खंड पर 4 लेन	2023	पीक्यूसी पैनल में दरारें	संविदाकार ने नुकसान को ठीक करने का प्रक्रिया शुरू कर दिया है।

राज्य	क्र. सं.	परियोजना का नाम	घटना का वर्ष	बड़ी क्षतियों/ दोषों का ब्यौरा	कृत कार्रवाई
उत्तराखंड	55	उत्तराखंड राज्य में एनएच-134 (पुराना एनएच-94) के साथ पड़ने वाले चैनेज 25.400 किलोमीटर और चैनेज 51.000 किलोमीटर के बीच धरासू – यमुनोत्री खंड पर पहुंचमार्ग सहित 2-लेन द्वि-दिशात्मक सिल्क्यारा बेंड बरकोट सुरंग का निर्माण, संचालन और रखरखाव	2023	सिल्क्यारा टनल में कैविटी ढह गई।	ईपीसी संविदाकार ने अपने खर्च पर सुधार के उपाय किए। जांच कमिटी की रिपोर्ट के अनुसार कार्रवाई शुरू की गई।
पश्चिम बंगाल	56	ईपीसी मोड पर पश्चिम बंगाल राज्य में रारा-32 (लंबाई 10.315 किमी) के पुरुलिया बाईपास खंड के किमी 84.030 से किमी 94.345 तक 4-लेन का निर्माण	2025	नए बने पीक्यूसी में दरारें आ गई हैं।	i) संविदाकार ने सुधार का काम शुरू किया। संविदाकार के बिल से 20.00 लाख रुपये काट लिए गए। ii) ईई के खास लोगों को एक साल के लिए

राज्य	क्र. सं.	परियोजना का नाम	घटना का वर्ष	बड़ी क्षतियों/ दोषों का ब्यौरा	कृत कार्रवाई
					प्रतिबंधित कर दिया गया है।
	57	पश्चिम बंगाल राज्य में चिचरा से खड़गपुर किलोमीटर 185.150 से किलोमीटर 134.400 तक रारा-6 को पेव्ड शोल्डर सहित चार लेन का बनाना , जिसमें किलोमीटर 134.400 से किलोमीटर 129.600 तक मौजूदा चार लेन का सुधार भी शामिल है।	2023	पीक्यूसी पैनलों में दरारें	ईपीसी संविदाकार के जोखिम और लागत पर मरम्मत किया गया।
	58	एनएच-12 (पुराना एनएच-34) के बरहामपुर-फरक्का खंड को चार लेन का बनाना	2024	अहिरोन ब्रिज (चैप्टर 257+440 लेफ्ट-लेफ्ट एमजेबी-ट्रस) के पी2 पर पॉट-पीटीएफई बेयरिंग के मेम्ब्रेन पैड में खराबी	रियायतग्राही पर 26.19 लाख रुपये का जुर्माना लगाया गया। सुधार कार्य पूरा हो गया है।

राज्य	क्र. सं.	परियोजना का नाम	घटना का वर्ष	बड़ी क्षतियों/ दोषों का ब्यौरा	कृत कार्रवाई
				पाई गई। साथ ही, डेक-I और डेक-II के विस्तार जोड़ के बीच 90 मिमी तक का लेवल अंतर देखा गया, और कनेक्टिंग गसेट प्लेटों के कुछ एंकरिंग बोल्ट गायब थे।	
	59	एनएच-12 (पुराना एनएच-34) के फरक्का-रायगंज खंड को चार लेन का बनाना	2024	महानंदा पुल के 325+060 किमी (बाएं ओर) पर डेक स्लैब के निचले हिस्से में दरार। यह दरार स्पैन पी1 और पी2 (पीएससी गर्डर) के बीच फास्ट लेन के नीचे स्थित थी। एमजेबी के आरएचएस	सुधार कार्य पूर्ण हो गया है।

राज्य	क्र. सं.	परियोजना का नाम	घटना का वर्ष	बड़ी क्षतियों/ दोषों का ब्यौरा	कृत कार्रवाई
				पियर 4 पर 325+223 पर, खंभे और भारी सुदृढीकरण खुले हुए थे। खुले हुए सुदृढीकरण में जंग लग गई थी।	
	60	एनएच-12 (पुराना एनएच-34) के बरहामपुर-फरक्का खंड को चार लेन का बनाना	2025	सड़क के किनारे गड्ढे, दरारें	रियायतग्राही द्वारा अपने स्वयं के खर्च पर सुधार कार्य शुरू किया गया।
	61	बीओटी (टोल) आधार पर भारतमाला परियोजना के तहत पश्चिम बंगाल राज्य में निष्पादित किए जाने वाले राष्ट्रीय कॉरिडोर एनएच-19 को पलसित से डंकुनी (एनएच-6 कनेक्टर तक) तक 588.870 किमी से 652.700 किमी तक छह	2026	आरई दीवार का ढहना	टोल निलंबित कर दिया गया है। आईई और रियायतग्राही के 2 प्रमुख कर्मियों को निलंबित कर दिया गया है।

राज्य	क्र. सं.	परियोजना का नाम	घटना का वर्ष	बड़ी क्षतियों/ दोषों का ब्यौरा	कृत कार्रवाई
		लेन का बनाया जाना।			
ओडिशा	62	एनएच-16 का चंडीखोले-भद्रक खंड	2023	1. किमी 96+326 पर पुल का खराब डिज़ाइन: 2. किमी 79+614 पर पुल: कैंटिलीवर टूटने की वजह से स्पैन ए1-पी1, पियर पी2 से अलग हो गया था घाट का एक हिस्सा टूटकर ज़मीन पर गिर गया था। ग्रिड "पी2" पर पियर कैप में चौड़ी दरारें (3-4 मिमी तक) दिखना।	1. किमी 96+326 पर खराब डिज़ाइन के लिए, रियायतग्राही पर 30 लाख रु. और स्वतंत्र इंजीनियर पर 5 लाख रु. की शास्ति लगाई गई। आईई के टीम लीडर और रियायतग्राही के खास लोगों को निलंबित कर दिया गया। किमी 79+614 पर पुल के लिए : संविदाकार पर 5 करोड़ रुपये और पर्यवेक्षण परामर्शदाता पर 20 लाख रु. की शास्ति लगाई गई।

राज्य	क्र. सं.	परियोजना का नाम	घटना का वर्ष	बड़ी क्षतियों/ दोषों का ब्यौरा	कृत कार्रवाई
				डेक स्लैब और उखड़े हुए स्पैन के गर्डर को नुकसान।	डीपीआर परामर्शदाता को 1 साल के लिए बैन किया गया। पूरे सुधार के उपायों / पुर्ननिर्माण का खर्च रियायतग्राही से वसूला गया।
असम	63	ईपीसी आधार पर भारतमाला परियोजना के तहत असम राज्य में एनएच-31 और एनएच-31सी [नया एनएच-27 (ईडब्ल्यू)] के खंडों पर बोंगाईगांव, चापागुरी, पाठशाला, सिमलागुरी चौक और बैहाटा जंक्शनों पर 6-लेन के स्टैंडअलोन फ्लाईओवर का निर्माण	2024	बैहाटा फ्लाईओवर (स्पैन पी1-पी2) पर एक पीएससी गर्डर गिरने से एक व्यक्ति की मौत हो गई।	संविदाकार पर शास्ति लगाई गई। संविदाकार को 4 महीने के लिए प्रतिबंधित कर दिया गया।

राज्य	क्र. सं.	परियोजना का नाम	घटना का वर्ष	बड़ी क्षतियों/ दोषों का ब्यौरा	कृत कार्रवाई
मेघालय	64	मेघालय राज्य में एनएच - 44 के जवाई-मेघालय असम सीमा खंड में किमी 69.200 से किमी 173.200 तक (डिज़ाइन चैनेज 171.455) पेव्ड शोल्डर विन्यास के साथ दो लेन का बनाना	2025	लगभग 10-15 मीटर की लंबाई के लिए बिटुमिनस कंक्रीट का स्लिपेज	संविदाकार पर 20,00,000 रुपये का जुर्माना लगाया गया और संविदाकार द्वारा अपने खर्च पर सुधार कार्य किया गया।
दिल्ली	65	ईपीसी मोड पर दिल्ली राज्य में एनएच-8 के किमी 20 पर शिव मूर्ति चौराहे से द्वारका सेक्टर-21 के पास सड़क अधोगामी पुल (आरयूबी) तक (किमी - 0.600 से 5.300 तक) द्वारका एक्सप्रेसवे पैकेज-1 का निर्माण	2023	द्वारका एक्सप्रेसवे पर शिव मूर्ति इंटरचेंज के फ्लाईओवर हिस्से का पी8-पी9 गिर गया।	संविदाकार द्वारा किए गए उपचारात्मक उपाय।
अंडमान और	66	ईपीसी मोड पर संघ राज्य क्षेत्र अंडमान और निकोबार	2024	अलग-अलग जगहों पर फुटपाथ का	सुधार का काम पूरा हो गया।

राज्य	क्र. सं.	परियोजना का नाम	घटना का वर्ष	बड़ी क्षतियों/ दोषों का ब्यौरा	कृत कार्रवाई
निकोबार द्वीप समूह		द्वीप समूह में एनएच-4 के अंडमान ट्रंक रोड के किमी 181.00 से किमी 206.00 खंड तक हॉर्ड शोल्डर के साथ इंटरमीडिएट लेन में पुनर्स्थापन (कुल लंबाई 25.00 किमी)" (पैकेज-VII)		धंसना।	
	67	ईपीसी मोड पर संघ राज्य क्षेत्र अंडमान और निकोबार द्वीप समूह में दक्षिण अंडमान और बाराटांग द्वीप को जोड़ने वाले एनएच-223 (नया एनएच-4) के किमी 21.717, किमी 23.150, किमी 88.300, किमी 92.100 पर 4 छोटे पुलों का निर्माण	2024	बीडी नाला पर किमी 88+300 पर बने छोटे पुल के डेक स्लैब (बाईं ओर) में पंचिंग और खराब कारीगरी समेत अन्य गुणवत्ता संबंधी दिक्कतें।	ईपीसी संविदाकार ने सीआरआरआई-सीएसआईआर रिपोर्ट के अनुसार स्लैब बदलने सहित ज़रूरी सुधार अपने खर्चे पर किए हैं।

विवरण-II

विगत 5 वर्षों और वर्तमान वर्ष में ओडिशा राज्य में एनएच कार्यों में रखरखाव दायित्वों के अनुचित अनुपालन के लिए संविदाकारों/ रियायतग्राहियों के खिलाफ की गई कार्रवाई:

क्र. सं.	पूर्ण परियोजना का नाम/ ओ एंड एम/ टीओटी अनुबंध के अंतर्गत परियोजना	कार्य पूर्ण होने के पश्चात/ ओ एंड एम के दौरान एनएच के अनुचित रखरखाव के कारण संविदाकार पर की गई कार्रवाई
1	राष्ट्रीय राजमार्ग 16 के पुइंटोला से इच्छापुरम खंड तक का 4 / 6 लेन में विस्तार	करार के अनुसार ओ एंड एम दायित्वों के उल्लंघन के लिए टीओटी रियायतग्राही पर 1.37 करोड़ रुपये का जुर्माना लगाया गया है।
2	ओडिशा राज्य में एनएच-215 (एनएच-20) पानीकोइली - रिमुली खंड को एकल प्रतिशत आइटम दर करार में किलोमीटर 0.000 से किलोमीटर 163.000 (डिज़ाइन चै. 0.000 से 166.173 तक) के शेष कार्य को पूरा करना	संविदाकार के जोखिम और लागत पर एक अन्य संविदाकार के माध्यम से 1.52 करोड़ रुपये का कार्य किया गया।
3	एनएच-55 के अंगुल-संबलपुर संबलपुर खंड के चार लेन का निर्माण	संविदाकार के जोखिम और लागत पर अन्य संविदाकार के माध्यम से कार्य निष्पादित किया गया।
4	एनएच-53 के संबलपुर- बारगढ़/ छत्तीसगढ़ सीमा खंड को चार लेन का बनाना	गैर-कार्यात्मक (फंक्शनल) स्ट्रीट लाइट और एनएसवी अवलोकन के अनुपालन के लिए संविदाकार के बिल से 2 लाख रुपये की कटौती

		की गई।
5	एनएच-16 के भुवनेश्वर-चंडीखोल खंड पर बालीकुडा, शिखरपुर और बडाचना में वीयूपी	संविदाकार के जोखिम और लागत पर एक अन्य संविदाकार के माध्यम से 3.78 करोड़ रुपये का कार्य निष्पादित किया गया।

छोटे उद्यमों को अनुचित प्रतिस्पर्धा से बचाने के लिए नीति

6374. श्री हरीश चंद्र मीना:

क्या सूक्ष्म, लघु और मध्यम उद्यम मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार छोटे उद्यमों को बड़े कारपोरेट समूहों से अनुचित प्रतिस्पर्धा से बचाने के लिए कोई विशेष नीति बनाने पर विचार कर रही है, यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ख) क्या राजस्थान में कार्यरत सूक्ष्म, लघु और मध्यम उद्यमों (एमएसएमई) के लिए वित्तीय स्थिरता और कारपोरेट अनुपालन सुनिश्चित करने के लिए सरकार द्वारा कोई विशिष्ट योजनाएं और सहायता प्रदान की जा रही है, यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ग) विगत तीन वर्षों के दौरान उक्त राज्य में कंपनी अधिनियम के अंतर्गत कितनी कंपनियों को दंडित किया गया है; और

(घ) उक्त दंडित कंपनियों में से कितनी छोटी स्थानीय इकाइयां हैं?

सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय में राज्य मंत्री; तथा श्रम और रोजगार मंत्रालय में राज्य मंत्री (कुमारी शोभा कारान्दलाजे):

(क) से (घ): भारत सरकार ने एमएसएमई के लिए प्रतिस्पर्धा के एक समान अवसर उपलब्ध कराने और विशेष रूप से विलंबित भुगतान, अनुचित प्रतिस्पर्धा आदि जैसे क्षेत्रों में उनके हितों की रक्षा करने के लिए विभिन्न नीतिगत उपाय किए हैं।

कारपोरेट कार्य मंत्रालय से प्राप्त सूचना के अनुसार, प्रतिस्पर्धा अधिनियम, 2002 के अनुसार, भारतीय प्रतिस्पर्धा आयोग (सीसी) को प्रतिस्पर्धा पर प्रतिकूल प्रभाव डालने वाली प्रथाओं को रोकने, बाजारों में प्रतिस्पर्धा को प्रोत्साहित करने और इसे बनाए रखने, उपभोक्ताओं के हितों की रक्षा करने और भारत में बाजारों में अन्य प्रतिभागियों द्वारा किए जाने वाले व्यापार की स्वतंत्रता सुनिश्चित करने और उससे जुड़े या उसके आनुषंगिक मामलों के लिए अधिकार प्रदान किए गए हैं।

इसके अलावा, छोटे उद्यमों का समर्थन करने के लिए निम्नलिखित उपाय भी किए गए हैं:

- i. सूक्ष्म, लघु और मध्यम उद्यम विकास (एमएसएमईडी) अधिनियम, 2006, यह अधिदेशित करता है कि खरीदारों को 45 दिनों के भीतर एमएसएमई को भुगतान करना होगा, अन्यथा चक्रवृद्धि ब्याज देय होगा।
- ii. सूक्ष्म और लघु उद्यमों को समय पर भुगतान को बढ़ावा देने के लिए, वित्त अधिनियम, 2023, आयकर अधिनियम की धारा 43ख में संशोधन किया गया था ताकि यह प्रावधान किया जा सके कि एमएसएमईडी अधिनियम, 2006 की धारा 15 में निर्दिष्ट समय सीमा से परे किसी सूक्ष्म या लघु उद्यम को निर्धारणकर्ता द्वारा देय कोई भी राशि केवल वास्तविक भुगतान पर कटौती के रूप में स्वीकार की जाएगी।
- iii. व्यापार प्राप्य छूट प्रणाली (ट्रेडस) आरबीआई-विनियमित एक डिजिटल प्लेटफॉर्म है जो एमएसएमई को अपने व्यापार प्राप्य को वित्त में बदलने में सक्षम बनाता है जिससे उनकी नकदी उपलब्धता में सुधार होता है और बड़े खरीदारों पर निर्भरता कम होती है।
- iv. चैंपियंस पोर्टल एक ऑनलाइन शिकायत निवारण तंत्र है जिस पर अनुचित प्रथाओं सहित विभिन्न मुद्दों से संबंधित शिकायतें प्रस्तुत की जा सकती हैं।

राजस्थान राज्य सहित देश भर में एमएसएमई के लिए वित्तीय स्थिरता और अनुपालन में सुगमता सुनिश्चित करने के लिए, एमएसएमई मंत्रालय सूक्ष्म और लघु उद्यमों (एमएसई) के लिए क्रेडिट गारंटी स्कीम (सीजीएस), आत्मनिर्भर भारत (एसआरआई) कोष, एमएसएमई चैंपियंस स्कीम,

एमएसएमई कार्य-निष्पादन का उत्थान और गतिवर्धन (रैम्प), प्रधानमंत्री रोजगार सृजन कार्यक्रम (पीएमईजीपी), आदि लागू करता है। एमएसएमई को वित्तीय सहायता के लिए इन पहलों के तहत कार्यनिष्पादन का ब्यौरा निम्नानुसार है:

सीजीएस- अनुमोदित गारंटी: वर्ष 2000 में इसकी स्थापना के बाद से दिनांक 28.02.2026 तक		
स्थान	अनुमोदित गारंटियों की संख्या	अनुमोदित राशि (करोड़ रुपए में)
अखिल भारत	1,39,39,040	13,16,741
राजस्थान	6,19,410	59,092

वित्त वर्ष 2020-21 से वित्त वर्ष 2024-25 तक पीएमईजीपी के तहत सहायता प्राप्त सूक्ष्म उद्यमों की संख्या			
स्थान	सहायता प्राप्त इकाइयों की संख्या	मार्जिन मनी सब्सिडी (करोड़ रुपए में)	अनुमानित रोजगार
अखिल भारत	4,11,627	13,184.51	32,93,016
राजस्थान	10,002	489.06	80,016

आत्म-निर्भर भारत कोष : इसकी स्थापना से लेकर दिनांक 28.02.2026 तक		
स्थान	निवेश करने वाली कंपनियों की संख्या	निवेशित निधि (करोड़ रुपए में)
अखिल भारत	731	17,438.1
राजस्थान	9	275.7

एमएसएमई की प्रतिस्पर्धात्मकता और स्थिरता के संवर्धन हेतु, मंत्रालय ने एमएसएमई-सस्टेनेबल- जीरो दोष जीरो प्रभाव (जेड) प्रमाणन स्कीम शुरू की है। जेड प्रमाणित एमएसएमई का ब्यौरा निम्नानुसार है:

जेड प्रमाणित एमएसएमई लॉन्च के बाद से (दिनांक 28.04.2022 तक)				
स्थान	2022-23	2023-24	2024-25	2025-26 (आज तक की स्थिति के अनुसार)
अखिल भारत	3,143	1,76,341	1,04,976	2,42,679
राजस्थान	94	8299	8683	11213

कंपनी अधिनियम, 2013 के तहत दंडित कंपनियों की संख्या के बारे में जानकारी कारपोरेट कार्य मंत्रालय द्वारा रखी जाती है।

PROMOTION OF TRIBAL CULTURAL HERITAGE IN ODISHA

6375. SHRI SAPTAGIRI SANKAR ULAKA:

Will the Minister of **TRIBAL AFFAIRS** be pleased to state:

- the details of the number of tribal museums established/upgraded since 2019 in Odisha along with their location and current status;
- the details of the funds sanctioned, released and utilised for tribal museums/interpretation centres in Odisha during the last five years, year and project-wise;
- the details of the Government supported cultural/tourism projects in Koraput-Rayagada, including Deomali Hills, such as museums, interpretation centres, craft haats along with the current status thereof; and

(d) the details of the steps to document and promote tribal Intangible Cultural Heritage (ICH) and crafts in Southern Odisha, project-wise?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI DURGA DAS UIKEY):

(a): No tribal museum is established in Odisha since 2019 under the scheme 'Support to TRIs'. However, the Ministry has been providing financial assistance to TRI, Odisha under the scheme 'Support to TRIs' from time to time as per the need raised by the TRI, Odisha for the maintenance and management of the Odisha State Tribal Museum. The said tribal museum in Odisha has been functioning at CRPF Square, Bhubaneswar since the year 2001. Details of approved projects/ activities and funds released to TRI, Odisha may be accessed at https://tribal.nic.in/Display_Apex_Minutes.aspx.

It may be mentioned that TRI and Media Division, Ministry of Tribal Affairs administers the Centrally Sponsored scheme 'Support to Tribal Research Institutes (TRIs)'. Under the scheme, the Ministry extends financial support to 29 Tribal Research Institutes (TRIs) in States/Union Territories (UTs), including TRI, Odisha, on the basis of the Annual Action Plan submitted by the States/UTs subject to the approval of the Apex Committee chaired by the Secretary, Ministry of Tribal Affairs to strengthen their infrastructural needs, including setting up of Tribal Museum/ Memorials including virtual museums, research and documentation activities and training and capacity building programmes, organization of tribal festivals yatras for promotion of unique cultural heritage and for promoting tourism and organisation of exchange visits

by tribals etc, so that the tribal culture practices, languages and rituals are preserved and disseminated. The scheme 'Support to TRIs' is a demand driven scheme where State/UT TRIs submitted projects/proposals to the Ministry as per their need basis. TRIs are primarily institutions under the administrative control of the State Government/UT Administration.

(b): Details of fund sanctioned, released and utilised for tribal museums/interpretation centres in Odisha as per the proposal received from the TRI, Odisha during the last five years is given at **Statement**.

(c): Nil.

(d): The SCSTRTI (TRI, Odisha) conducts various empirical research, ethnographic studies, action research on cultural aspects of tribals of Odisha. SCSTRTI also captures the cultural aspects of tribes of Odisha through audio-video documentation. The Odisha State Tribal Museum (OSTM), located inside the premises of SCSTRTI preserves and promotes various aspects of tribal culture and customs. Further, the institute organises different events for promotion of tribal culture from time to time such as National Tribal Crafts Mela, National Tribal Dance Mela, Live Demonstration of Tribal Art and Crafts by Tribal Artisans inside the Museum, State level Art Competition among tribal Students, Essay Competition on tribal life and culture among the tribal school children, Workshop-cum-Exhibition on Tribal Paintings and State Level Tribal Poet Meet, etc.

Further, Government of Odisha has established the Special Development Council (SDC) in 2017. The SDC is functioning in 23 districts

covering 172 blocks of Odisha with an objective to protect and promote the culture and heritage of tribal communities. The council has undertaken the following initiatives for preservation and promotion of tribal culture in Odisha:

- i. Conservation of tribal culture aligned with development objectives through restoration, conservation and development of cultural aspects for ensuring tribal cultural identity – including shrine crafts, sacred groves, music, arts, sports etc.
- ii. Recognition of the indigenous knowledge system of the tribal and its promotion to help support retention of tribal culture.
- iii. Documentation of tangible and intangible tribal culture, tradition and practices.
- iv. Identification of tribal resources and making the indigenous knowledge/unique culture as a means of livelihood.
- v. Exposure visits of tribal people to different places of cultural, historical and developmental significance.
- vi. Promotion of tribal languages and dialects for developmental communication through publication of bilingual dictionaries and tri-lingual proficiency modules.

Besides, the Government of Odisha has established the Academy of Tribal Languages and Culture (ATLC), Bhubaneswar which is functioning as a centre for preservation and promotion of tribal languages and culture in Odisha. It is an autonomous body under the administrative control of ST and SC Development, Minorities and Backward Classes Welfare Department, Govt. of

Odisha. ATLC takes the following initiatives for conservation and promotion the tribal culture in Odisha:

- i. Organises the Annual Adivasi Mela for promotion of tribal culture.
- ii. Conducts periodical research on tribal folklores.
- iii. Publishes Books on Tribal Language and Culture. Published bi-lingual dictionaries and tri-lingual proficiency modules in 21 tribal languages of Odisha.
- iv. Felicitates the Tribal Talents who have expertise in various fields such as language, literature, culture, art, arts, sports, social service, indigenous medicines, dance, music and drama etc.
- v. Developed audio-video documents on tribal festivals and dances
- vi. Sponsored tribal dance troupes to perform tribal dances in different National, State as well as District Level Festivals/ Mahotsav for promotion and continuance of tribal cultural heritage.

STATEMENT**Tribal museums/interpretation centres in Odisha**

FY	Project	Funds Sanctioned (in lakhs)	Funds Released (in lakhs)	Funds Utilised (in lakhs)
2025-26	Nil	Nil	Nil	Nil
2024-25	Workshop-cum Capacity Building Training on LanjiaSaora Painting (Idital) for Lanjiasaora youth of Odisha	9.29	9.29	9.29
2023-24	Live Demonstration of tribal Art and Crafts by Tribal Artists in the Museum Premises	45.00	45.00	15.96
	Annual Insurance of artefacts and equipment of tribal Museum	3.00	3.00	0.21
2022-23	Live Demonstration of tribal Craft and Arts in the Museum Premises	40.00	40.00	40.00
	Audio-Video Content Development on Tribal Culture of selected culturally vibrant communities of Odisha for display in virtual mode in KIOSKS of the Museum	80.00	80.00	80.00
	Maintenance of the Museum including the upgradation and replacement of interactive gadgets	30.00	30.00	17.27
2021-22	Nil	Nil	Nil	Nil

पीएमकेएसवाई के अंतर्गत सिंचाई सुविधाओं का विस्तार

6376. श्री अनिल फिरोजिया:

क्या जल शक्ति मंत्री यह बताने की कृपा करेंगे कि:

क्या सरकार का उज्जैन-आलोट क्षेत्र में सिंचाई सुविधाओं के विस्तार हेतु प्रधानमंत्री कृषि सिंचाई योजना (पीएमकेएसवाई) के अंतर्गत कोई नई परियोजना प्रारंभ करने का प्रस्ताव है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है?

जल शक्ति मंत्रालय में राज्य मंत्री (डॉ. राज भूषण चौधरी):

जल के राज्य का विषय होने के कारण, सिंचाई परियोजनाओं की योजना बनाना, उन्हें कार्यान्वित करना, उनका संचालन और प्रबंधन करना तथा राज्य में सिंचाई का विस्तार करने के लिए कार्य योजना तैयार करना संबंधित राज्य सरकार का दायित्व है। भारत सरकार चल रही योजनाओं के अंतर्गत आने वाली परियोजनाओं को तकनीकी सहायता और आंशिक वित्तीय सहायता प्रदान करती है।

प्रधानमंत्री कृषि सिंचाई योजना (पीएमकेएसवाई) वर्ष 2015-16 में खेतों में पानी की वास्तविक उपलब्धता बढ़ाने, सुनिश्चित सिंचाई के अंतर्गत कृषि योग्य क्षेत्रों का विस्तार करने, खेतों की जल उपयोग दक्षता में सुधार करने, सतत जल संरक्षण पद्धतियों को कार्यान्वित करने आदि के उद्देश्य से शुरू की गई थी। पीएमकेएसवाई के दो प्रमुख घटक त्वरित सिंचाई लाभ कार्यक्रम (एआईबीपी) और हर खेत को पानी (एचकेकेपी) हैं, जिनका कार्यान्वयन जल शक्ति मंत्रालय द्वारा किया जा रहा है।

निर्धारित योजना दिशानिर्देशों को पूरा करने वाली और अपेक्षित वैधानिक मंजूरी प्राप्त परियोजनाओं को, संबंधित राज्य सरकार के अनुरोध पर, उचित मूल्यांकन और अनुमोदन के पश्चात्, पर्याप्त वित्तीय संसाधनों की उपलब्धता के अधीन, पीएमकेएसवाई के एआईबीपी और एचकेकेपी घटकों में शामिल करने के लिए विचार किया जाता है। वर्तमान में, उज्जैन-आलोट क्षेत्र की कोई भी परियोजना ऐसे विचाराधीन नहीं है।

वाराणसी में मेट्रो रेल सेवाएं

6377. श्री वीरेन्द्र सिंह:

क्या **आवासन और शहरी कार्य** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार का उत्तर प्रदेश के वाराणसी जिले में मेट्रो रेल सेवाएं आरंभ करने का प्रस्ताव है; और

(ख) यदि हाँ, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं?

आवासन और शहरी कार्य मंत्रालय में राज्य मंत्री (श्री तोखन साहू):

(क) और (ख): शहरी परिवहन शहरी विकास का हिस्सा है, जो राज्य का विषय है। संबंधित राज्य सरकार शहरी परिवहन परियोजना, जिसमें मेट्रो रेल परियोजनाएं शामिल हैं, की आयोजना, शुरुआत और विकास के लिए जिम्मेदार है। केंद्र सरकार मेट्रो रेल नीति, 2017 के प्रावधान के अनुसार मेट्रो रेल परियोजनाओं के संबंध में संबंधित राज्य सरकार द्वारा प्रस्ताव प्रस्तुत किए जाने पर उस प्रस्ताव की व्यवहार्यता और संसाधनों की उपलब्धता के आधार पर वित्तीय सहायता प्रदान करती है। वर्तमान में मेट्रो रेल नीति, 2017 के संदर्भ में उत्तर प्रदेश सरकार से वाराणसी में मेट्रो रेल सेवाओं के लिए कोई प्रस्ताव प्राप्त नहीं हुआ है।

CARBON FOOTPRINT OF LEATHER INDUSTRY

6378. DR. C. M. RAMESH:

Will the Minister of **POWER** be pleased to state:

- (a) whether the Government has assessed the preparedness of the leather industry to participate in the Carbon Credit Trading System (CCTS) notified under the energy conservation framework;
- (b) if so, the details thereof including the estimated carbon emission profile of the leather and tanning sector;

- (c) whether the Government proposes to include leather processing units under mandatory or voluntary carbon market mechanisms, if so, the details thereof; and
- (d) the steps taken/being taken to optimise the Carbon Credit Trading System to ensure ease of compliance and enhanced participation by MSMEs in the leather sector?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

(a) to (d): The leather sector is currently not covered under the Carbon Credit Trading Scheme (CCTS). Furthermore, there is no proposal, at present, to bring the leather sector within the ambit of the CCTS.

Leather processing units including Micro, Small, and Medium Enterprises (MSMEs) within the leather sector may voluntarily participate under the Offset Mechanism of the CCTS, by adopting the methodologies prescribed by the Bureau of Energy Efficiency (BEE). Leather industry can also propose additional methodologies.

The list of offset methodologies prescribed by the BEE is enclosed at **Statement.**

STATEMENT

List of methodologies in the offset mechanism under CCTS

1. BM EN01.001 – Grid-connected electricity generation from renewable sources

2. BM EN01.002 – Hydrogen production from electrolysis of water
3. BM IN02.001 Energy efficiency and fuel switching measures for industrial facilities
4. BM IN02.002 Hydrogen production using methane extracted from biogas
5. BM WA03.001 Landfill methane recovery
6. BM WA03.002 Flaring or use of landfill gas
7. BM AG04.001 Methane recovery from livestock and manure management at households and small farms
8. BM FR05.001 Afforestation and reforestation of degraded mangrove habitats
9. BM FR05.002 Afforestation and reforestation of lands except wetlands

POLICY ON PIPED NATURAL GAS

6379. DR. MALLU RAVI:

Will the Minister of **PETROLEUM AND NATURAL GAS** be pleased to state:

- (a) whether the Government has issued any directions for restricting or requiring surrender of LPG connections for households having Piped Natural Gas (PNG) connections, if so, the details thereof;
- (b) whether it is a fact that the country has about 33.37 crore domestic LPG consumers and around 1.5-1.6 crore households connected to PNG and that the Government is encouraging sixty lakh households located near PNG pipelines to shift from LPG to PNG and if so, the details thereof;
- (c) whether the Union Government is aware that Telangana has about 1.3

crore domestic LPG consumers and the supply of commercial LPG cylinders has reportedly declined from about 23,000 cylinders per day to around 6,200 cylinders per day affecting hotels and small businesses and if so, the details thereof;

- (d) whether the Union Government has received any request from the State Government of Telangana for additional LPG allocation and if so, the details thereof; and
- (e) the steps being taken to ensure adequate and uninterrupted supply of LPG and natural gas across the country, State/UT-wise including Telangana?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS; AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SURESH GOPI):

(a) to (e):

LPG:

As on 01.03.2026, there are a total of 33.37 crore active Domestic LPG consumers of PSU OMCs in the country. India imports about 60 percent of its LPG consumption, out of which about 90 percent transits through the Strait of Hormuz. In view of the ongoing geopolitical developments in West Asia, the availability of imported LPG in the country has been impacted. The Government has undertaken a series of proactive measures to ensure stability in LPG supplies.

In exercise of the powers conferred under Section 3 of the Essential Commodities Act, 1955, the Central Government has issued the Liquefied

Petroleum Gas (Regulation of Supply and Distribution) Amendment Order, 2026 to amend the Liquefied Petroleum Gas (Regulation of Supply and Distribution) Order, 2000. The Amendment Order introduces provisions under Clause 3 prohibiting persons having a Piped Natural Gas (PNG) connection from retaining or availing domestic LPG connections or refills from Government Oil Companies or their distributors and mandates such consumers to surrender their existing LPG connections. It further restricts any person having a PNG connection from obtaining a new domestic LPG connection.

Further, as per the revised Schedule-I of the said Order, Government Oil Companies are prohibited from providing domestic LPG connections or supplying LPG cylinder refills to consumers who already have a PNG connection.

While domestic LPG supplies have been prioritised, commercial LPG supplies were initially impacted. Subsequently, Government restored partial supplies of 20% to commercial consumers, which was further enhanced to an overall allocation of 50%, including 10% linked to PNG expansion reforms. This allocation has been prioritised for key sectors such as restaurants, dhabas, hotels, industrial canteens, food processing and dairy units, subsidised canteens run by State Governments or local bodies, community kitchens, and 5 kg FTL cylinders for migrant labourers. From 14.03.2026 to 21.03.2026, approximately 15,440 MT of commercial LPG has been uplifted across States and UTs. Additionally, educational institutions and hospitals continue to receive priority, accounting for around 50% of the total commercial

LPG allocation. Due to supply prioritization to domestic LPG, all states including Telangana have witnessed supply cuts.

In continuation of these measures, Government has further enhanced allocation of commercial LPG by an additional 20%, taking the total allocation to 70% of the pre-crisis level (including the 10% reform-linked component). This additional allocation is being prioritised for labour-intensive and core industrial sectors, including steel, automobile, textile, dye, chemicals and plastics, with preference to process industries and those requiring LPG for specialised heating purposes where substitution with natural gas is not feasible.

Entities seeking allocation under this additional 20% are required to comply with existing conditions relating to registration with OMCs and application for PNG connections to CGD entities, as stipulated earlier. However, in cases where LPG is required for specialised process use that cannot be substituted by natural gas, such requirements are being waived.

Natural Gas:

As on 31.01.2026, there are 1.62 crore PNG (Domestic) connections in the country. Providing Piped Natural Gas (PNG) connections is part of the development of City Gas Distribution (CGD) Network, which is carried out by the entities authorized by the Petroleum and Natural Gas Regulatory Board as per their Minimum Work Programme (MWP) and techno-commercial feasibility. After completion of 12/12A CGD bidding round, PNGRB has authorized entities for the development of CGD network in 307 Geographical Areas (GAs),

covering almost the entire mainland area of the country. The expansion and rollout of PNG (D) connections is a continuous process depending upon development of pipeline infrastructure and demand in the respective Gas.

Government has also notified the Natural Gas (Supply Regulation) Order, 2026 dated 09.03.2026 under the Essential Commodities Act, 1955 to regulate the production, allocation and distribution of natural gas including LNG, to ensure its equitable availability across sectors. Under this framework, natural gas supplies are being prioritised for critical sectors such as domestic PNG, CNG for transport and LPG production, which are being maintained up to 100% of their average past sixmonth average gas consumption, subject to availability, thereby safeguarding household and essential requirements.

Government of India vide Gazette dated 24.03.2026 has notified the Natural Gas and Petroleum Products Distribution (Through Laying, Building, Operation and Expansion of Pipelines and Other Facilities) Order, 2026 under the Essential Commodities Act, 1955. The Order provides a streamlined and time-bound framework for laying and expanding pipelines across the country, addressing delays in approvals and access to land, and enabling faster development of natural gas infrastructure, including in residential areas. It is expected to accelerate PNG network growth, enhance last-mile connectivity, and support the transition to cleaner fuels, thereby strengthening energy security and advancing India's gas-based economy.

SCHOLARSHIPS FOR ST STUDENTS

6380. SHRI DAGGUMALLA PRASADA RAO:

Will the Minister of **TRIBAL AFFAIRS** be pleased to state:

- (a) the details of scholarships provided for students belonging to Scheduled Tribes (STs) in the country, particularly those intended for pursuing education abroad;
- (b) the number of students availing such scholarships since inception, year-wise and State- wise, including district-wise details for Andhra Pradesh;
- (c) the funds released under such schemes since inception, year-wise and State-wise, including district-wise details for Andhra Pradesh;
- (d) the key issues reported in the implementation of such schemes and the measures taken to address the same; and
- (e) the measures taken to increase awareness of such schemes and the funds allocated for the same?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI DURGA DAS UIKEY):

(a): Ministry of Tribal Affairs implements the following Scholarship Schemes to promote and encourage secondary and higher education amongst ST population in the country: -

- i) Pre-Matric Scholarship for ST students (Class IX and X)
- ii) Post Matric Scholarship for ST students (Class XI and above)
- iii) National Fellowship for ST students (NFST). (for Ph.D scholars)
- iv) National Scholarship for Higher Education for ST students (Top Class)

v) National Overseas Scholarship (NOS) for ST students

Out of the schemes mentioned above, the scheme of National Overseas Scholarship (NOS) for ST students is specifically for the students pursuing education abroad.

Under the National Overseas Scholarship (NOS) scheme, a total of 20 slots is available annually for Scheduled Tribe (ST) students. The scheme is applicable to candidates whose annual family income does not exceed ₹6.00 lakh. The age limit for applicants is prescribed as per the scheme guidelines (For Master - 32 years, Ph.D - 35 years and for Post-Doctoral Research - 38 years). Furthermore, the scholarship is admissible for studies taking admission in top 1000 ranked universities as per the latest QS World University Rankings.

(b): Number of students availing scholarships under above mentioned scholarship schemes (year-wise, State-wise) for last five years is given at

Statement-I.

Scheme-wise and District-wise Number of students availing scholarships in Andhra Pradesh for last five years is given at **Statement-II.**

(c): Fund released under scholarship schemes (year-wise, State-wise) for last five years is given at **Statement-III.**

Scheme-wise and District-wise fund release for scholarships in Andhra Pradesh for last five years is given at **Statement-IV.**

(d): No specific issue is brought to the notice of the Ministry.

(e): The Ministry is creating awareness about scholarship Schemes through publication in its official Portal, advertisement in News Papers, through

State/UT administration, Universities and Institutions.

STATEMENT- I

Year-wise Number of students availing scholarships under scholarship schemes (All India) during last five years:

Scheme Name	Year 2020-21 to 2024-25				
	2020-21	2021-22	2022-23	2023-24	2024-25
Pre-Matric Scholarship	1145018	1302724	721466	575314	283159
Post-Matric Scholarship	1732373	2391924	2006508	1434884	262611
National Scholarship Scheme	2449	2751	2828	5429	7013
National Fellowship Scheme	2625	2693	2938	2975	2698
National Overseas Scholarship scheme	30	46	44	65	58

STATEMENT- II

1. National Overseas Scholarship (NOS) for ST Students

Number of students availing scholarships district-wise details for Andhra Pradesh for last five years. (F.Y 2021-22 to F.Y 2024-25) under NOS Scheme					
	F.Y 2020-21	F.Y 2021-22	F.Y 2022-23	F.Y 2023-24	F.Y 2024-25
District Name	No. of Beneficiaries	No. of Beneficiaries	No. of Beneficiaries	No. of Beneficiaries	No. of Beneficiaries
Kurnool			1	1	1
Guntur				1	

2. National Scholarship Scheme (Top Claas scheme)

Number of students availing scholarships district-wise details for Andhra Pradesh for last five years. (F.Y 2021-22 to F.Y 2024-25) under National Scholarship Scheme (Top Claas scheme)					
	F.Y 2020-21	F.Y 2021-22	F.Y 2022-23	F.Y 2023-24	F.Y 2024-25
District	No. of Beneficiaries	No. of Beneficiaries	No. of Beneficiaries	No. of Beneficiaries	No. of Beneficiaries
ALLURI SITHARAMA RAJU				24	28
ANAKAPALLI					1
ANANTAPUR	29	39	36		
ANANTHAPURA				48	45

MU					
ANNAMAYYA				3	6
BAPATLA				3	8
CHITTOOR	10	13	7	9	7
DR. B.R. AMBEDKAR KONASEEMA				1	1
EAST GODAVARI	7	8	9	10	5
ELURU				4	9
GUNTUR	33	34	39	47	40
KAKINADA				2	1
KRISHNA	16	18	14	17	11
KURNOOL	12	13	11	18	22
NANDYAL				5	11
NTR				12	18
PALNADU				12	24
PARVATHIPURA M MANYAM				3	9
PRAKASAM	8	7	9	15	12
SPSR NELLORE	10	15	8		
SRI POTTI SRIRAMULU NELLORE				15	13
SRI SATHYA SAI				14	25

SRIKAKULAM	1	3	7	15	16
TIRUPATI				1	1
VISAKHAPATAN AM	15	18	17	23	15
VIZIANAGARAM	1	2	4	6	5
WEST GODAVARI	1	3	2	6	6
Y.S.R.	4	9	9	8	4

3. National Fellowship Scheme (NFST)

Number of students availing scholarships district-wise details for Andhra Pradesh for last five years. (F.Y 2021-22 to F.Y 2024-25) under National Fellowship Scheme (NFST)					
Year	F.Y 2020-21	F.Y 2021-22	F.Y 2022-23	F.Y 2023-24	F.Y 2024-25
District	No. of Beneficiaries	No. of Beneficiaries	No. of Beneficiaries	No. of Beneficiaries	No. of Beneficiaries
ALLURI SITHARAMA RAJU	0	0	0	0	2
ANAKAPALLI	0	0	0	0	1
ANANTHAPURAMU	10	11	13	11	8
ANNAMAYYA	0	0	0	0	2
CHITTOOR	20	15	7	5	3
EAST GODAVARI	4	4	2	4	1
GUNTUR	26	25	21	17	9
KAKINADA	0	0	0	0	1

KRISHNA	4	7	3	1	1
KURNOOL	7	7	5	7	4
PARVATHIPURAM MANYAM	0	0	0	0	1
PRAKASAM	9	6	6	3	1
SRI POTTI SRIRAMULU NELLORE	3	3	5	3	0
SRI SATHYA SAI	0	0	0	0	1
SRIKAKULAM	3	1	1	1	1
TIRUPATI	0	0	0	0	1
VISAKHAPATANAM	37	34	31	28	16
VIZIANAGARAM	3	2	2	2	1
WEST GODAVARI	3	2	2	3	3
Y.S.R. KADAPA	11	10	8	5	2

4. Pre-Matric Scheme

Number of students availing scholarships district-wise details for Andhra Pradesh for last five years. (A.Y 2021-22 to A.Y 2024-25) under Pre-Matric Scheme					
Year	A.Y 2020- 21	A.Y 2021- 22	A.Y 2022- 23	A.Y 2023- 24	A.Y 2024- 25
Name of the District	No of beneficiarie s	No of beneficiarie s	No of beneficiarie s	No of beneficiarie s	No of beneficiarie s
Alluri seetha ramaraju			11221	23596	No payment has been made during this year

Anakapalli			950	2101	
Anathapur	1774	2321	1229	2601	
Annamayya			1073	1933	
Bapatla			1061	1834	
Chittor	1776	2060	854	1608	
East Godavari	2927	4117	352	974	
Eluru			1827	3527	
Guntur	2723	3367	1112	2417	
Kadapa	695	856			
Kakinada			469	1022	
konaseema			265	482	
krishna	1574	1734	567	1381	
Kurnool	849	1139	459	1263	
Nandyal			840	1973	
Nellore	1807	2198			
NTR			1295	2708	
Palnadu			2112	4279	
Parvathipuram Manyam			4050	8472	
Prakasam	1211	1515	1114	2478	
SPSR Nellore			2233	4665	
Sri satya sai			1267	2296	
Srikakulam	1909	2460	1317	2514	
Tirupathi			2488	4324	
Visakapatana	5240	8234	593	1696	

m					
Vizianagaram	2616	3566	814	1517	
West Godavari	1575	1797	314	680	
YSR			589	1325	
Total	26676	35364	40465	83666	

1. Post-Matric Scheme

Number of students availing scholarships district-wise details for Andhra Pradesh for last five years. (A.Y 2021-22 to A.Y 2024-25) under Post-Matric Scheme					
Year	A.Y 2020-21	A.Y 2021-22	A.Y 2022-23	A.Y 2023-24	A.Y 2024-25
Name of the District	No of beneficiaries	No of beneficiaries	No of beneficiaries	No of beneficiaries	No of beneficiaries
Alluri seetha ramaraju			18166	19056	4097
Anakapalli			5018	4325	1316
Anathapur	7901	8500	5382	4317	1904
Annamayya			2862	2358	1079
Bapatla			2231	1795	676
Chittor	8651	8632	2040	1748	760
East Godavari	12614	13377	4001	1296	341
Eluru			5004	3186	1976
Guntur	12329	12168	6557	4663	1324
Kadapa	4057	1280			
Kakinada			4918	6103	2998

konaseema			1388	3276	2375
krishna	8351	8039	2302	2982	882
Kurnool	4494	4729	2149	1767	803
Nandyal			2815	2255	689
Nellore	5758	6185			
NTR			4995	4601	1817
Palnadu			5372	4412	1726
Parvathipuram					
Manyam			10145	10130	1982
Prakasam	5201	5260	4460	3733	1648
SPSR Nellore			5090	4158	1821
Sri satya sai			2585	4175	1955
Srikakulam	6859	7182	4958	2101	563
Tirupathi			7213	6370	2902
Visakapatanam	19813	21273	7509	6415	3936
Vizianagaram	11757	12343	7177	5993	2091
West Godavari	4860	5121	1320	1042	665
YSR			3375	2267	1360
Total	112645	114089	129032	114524	43686

STATEMENT- III

Year-wise Fund released under scholarship schemes (All India) during last five years:

(Rs. in Lakh)

Scheme Name	Year 2020-21 to 2024-25				
	2020-21	2021-22	2022-23	2023-24	2024-25
Pre-Matric Scholarship	41586.31	44473.22	24091.19	21067.14	10935.26
Post-Matric Scholarship	205036.80	285893.19	287622.03	284704.16	50168.62
National Scholarship Scheme	2931.46	3516.51	3448.15	7043.96	9537.72
National Fellowship Scheme	9077.88	8485.65	11051.79	15955.81	14462.27
National Overseas Scholarship scheme	476	495	397.13	700	600

STATEMENT- IV

Scheme-wise and District-wise fund released for scholarships in Andhra Pradesh for last five years.

(a) National Overseas Scholarship (NOS) for ST Students

(Rs. in Lakh)

Fund released district-wise for Andhra Pradesh for last five years. (F.Y 2021-22 to F.Y 2024-25) under NOS Scheme					
	F.Y 2020-	F.Y 2021-	F.Y 2022-23	F.Y 2023-24	F.Y 2024-25

	21	22			
District Name	Fund release	Fund release	Fund release	Fund release	Fund release
Kurnool	0		17.08393	41.90072	33.23813
Guntur	0		0	0.57222	0

(b) National Scholarship Scheme (Top Claas scheme)

(Rs. in Lakh)

Fund released district-wise for Andhra Pradesh for last five years. (F.Y 2021-22 to F.Y 2024-25) under National Scholarship Scheme (Top Claas scheme)					
	F.Y 2020-21	F.Y 2021-22	F.Y 2022-23	F.Y 2023-24	F.Y 2024-25
District	Fund release	Fund release	Fund release	Fund release	Fund release
ALLURI SITHARAMA RAJU	0.00	0.00	0.00	29.00	26.98
ANAKAPALLI	0.00	0.00	0.00	0.00	1.19
ANANTAPUR	19.82	30.36	22.41	0.00	0.00
ANANTHAPURAMU	0.00	0.00	0.00	41.89	43.40
ANNAMAYYA	0.00	0.00	0.00	5.11	9.97
BAPATLA	0.00	0.00	0.00	3.13	9.74
CHITTOOR	10.85	17.91	11.93	7.05	4.15
DR. B.R. AMBEDKAR KONASEEMA	0.00	0.00	0.00	1.08	0.47
EAST GODAVARI	4.45	4.41	5.57	6.94	3.08

ELURU	0.00	0.00	0.00	4.33	11.31
GUNTUR	37.80	44.19	42.95	57.01	44.39
KAKINADA	0.00	0.00	0.00	1.98	0.41
KRISHNA	27.08	15.20	12.49	16.23	9.66
KURNOOL	14.78	11.35	11.20	24.80	29.05
NANDYAL	0.00	0.00	0.00	5.83	10.15
NTR	0.00	0.00	0.00	24.71	27.30
PALNADU	0.00	0.00	0.00	20.62	33.25
PARVATHIPURAM MANYAM	0.00	0.00	0.00	3.22	8.05
PRAKASAM	7.03	3.64	6.96	13.73	15.45
SPSR NELLORE	8.28	10.50	6.60	0.00	0.00
SRI POTTI SRIRAMULU NELLORE	0.00	0.00	0.00	10.90	11.65
SRI SATHYA SAI	0.00	0.00	0.00	17.37	39.26
SRIKAKULAM	0.32	4.72	6.27	11.77	11.09
TIRUPATI	0.00	0.00	0.00	3.66	3.24
VISAKHAPATANAM	11.67	12.32	18.71	24.78	19.92
VIZIANAGARAM	0.30	1.18	3.58	4.71	2.75
WEST GODAVARI	1.35	3.24	1.41	4.62	4.67
Y.S.R.	4.10	4.19	4.59	5.36	2.31

(c) National fellowship Scheme (NFST)**(Rs. in Lakh)**

Fund released district-wise for Andhra Pradesh for last five years. (F.Y 2021-22 to F.Y 2024-25) under National Fellowship Scheme (NFST)					
	F.Y 2020-21	F.Y 2021-22	F.Y 2022- 23	F.Y 2023- 24	F.Y 2024- 25
	Fund release	Fund release	Fund release	Fund release	Fund release
ALLURI SITHARAMA RAJU	0.00	0.00	0.00	0.00	18.36
ANAKAPALLI	0.00	0.00	0.00	0.00	6.86
ANANTHAPURAMU	43.98	31.13	40.19	50.54	38.56
ANNAMAYYA	0.00	0.00	0.00	0.00	17.33
CHITTOOR	39.48	33.73	24.88	22.03	15.02
EAST GODAVARI	15.06	16.39	9.85	5.75	5.80
GUNTUR	99.88	72.33	103.98	65.98	23.71
KAKINADA	0.00	0.00	0.00	0.00	8.19
KRISHNA	15.59	24.17	10.52	0.23	1.28
KURNOOL	18.52	23.87	13.00	38.03	9.99
PARVATHIPURAM MANYAM	0.00	0.00	0.00	0.00	7.94
PRAKASAM	33.58	23.23	12.68	8.19	7.05
SRI POTTI SRIRAMULU NELLORE	7.36	11.63	21.43	11.37	0.00
SRI SATHYA SAI	0.00	0.00	0.00	0.00	8.73
SRIKAKULAM	2.06	0.20	0.64	6.70	5.86

TIRUPATI	0.00	0.00	0.00	0.00	6.95
VISAKHAPATANAM	129.02	94.83	124.98	91.75	85.08
VIZIANAGARAM	9.54	4.16	11.50	8.03	3.33
WEST GODAVARI	9.79	8.04	4.32	14.79	19.31
Y.S.R.	36.59	23.77	21.11	20.64	13.98

4. Pre-Matric Scheme

Fund released district-wise for Andhra Pradesh for last five years. (A.Y 2021-22 to A.Y 2024-25) under Pre-Matric Scheme					
	A.Y 2020-21	A.Y 2021-22	A.Y 2022-23	A.Y 2023-24	A.Y 2024-25
District Name	Fund release	Fund release	Fund release	Fund release	Fund release
Alluri seetha ramaraju			525.45	1396.95	No payment has been made during this year
Anakapalli			44.49	86.95	
Anathapur	248.36	301.73	57.55	106.86	
Annamayya			50.25	80.84	
Bapatla			49.68	62.59	
Chittor	248.64	267.8	39.99	56.63	
East Godavari	409.78	535.21	16.48	34.03	
Eluru			85.55	173.35	
Guntur	381.22	437.71	52.07	78.95	
Kadapa	97.3	111.28			
Kakinada			21.96	41.84	

konaseema			12.41	14.98	
krishna	220.36	225.42	26.55	52.45	
Kurnool	118.86	148.07	21.49	54.47	
Nandyal			39.33	89.38	
Nellore	252.98	285.74			
NTR			60.64	102.69	
Palnadu			98.90	172.86	
Parvathipuram			189.65	500.35	
Manyam					
Prakasam	169.54	196.95	52.17	103.72	
SPSR Nellore			104.56	165.66	
Sri satya sai			59.33	97.84	
Srikakulam	267.26	319.8	61.67	131.61	
Tirupathi			116.51	165.83	
Visakapatanam	733.6	1070.42	27.77	68.5	
Vizianagaram	366.24	463.58	38.12	69.82	
West Godavari	220.5	233.61	14.70	21.02	
YSR			27.58	50.64	
Total	3734.64	4597.32	1894.86	3981	

5. Post-Matric Scheme

Fund released district-wise for Andhra Pradesh for last five years. (A.Y 2021-22 to A.Y 2024-25) under Post-Matric Scheme					
	A.Y 2020-	A.Y 2021-22	A.Y	A.Y	A.Y

	21		2022-23	2023-24	2024-25
District Name	Fund release	Fund release	Fund release	Fund release	Fund release
Alluri seetha ramaraju			1682.68	2321.76	222.8
Anakapalli			749.98	722.32	256.07
Anathapur	594.55907	1141.24099	1020.60	954.82	557.29
Annamayya			542.43	514.49	354.27
Bapatla			447.75	401.32	264.88
Chittor	899.43574	1429.7082	325.52	328.99	212.93
East Godavari	836.70275	1542.22	495.85	257.79	114.6
Eluru			912.83	488.92	262.31
Guntur	1453.10701	1930.96352	1618.35	842.79	378.38
Kadapa	412.65932	735.40712			
Kakinada			974.86	1466.58	1051.31
konaseema			271.13	775.66	474.54
krishna	1060.8066	1454.58961	613.82	610.16	376.46
Kurnool	387.53477	669.4159	451.46	439.9	291.16
Nandyal			437.86	411.52	212.53
Nellore	481.02847	915.29096			
NTR			1008.08	974.84	578.54
Palnadu			971.10	876.35	453.52

Parvathipuram					
Manyam			1105.45	1312.99	246.32
Prakasam	441.34207	753.80488	923.85	902.12	517.23
SPSR Nellore			941.45	754.47	407.18
Sri satya sai			354.59	876.09	507.18
Srikakulam	382.66077	728.74652	708.39	341.22	146.14
Tirupathi			1483.32	1419.6	866.61
Visakapatanam	1216.08144	2293.11664	1486.26	1427.05	893.22
Vizianagaram	632.41168	1287.54757	1077.79	1037.23	452.67
West Godavari	410.80959	666.18623	346.59	329.8	369.66
YSR			778.68	614.13	443.45

WATER TREATMENT PLANTS AND INTEGRATED SYSTEM FOR SUPPLY OF WATER

6381. SHRI N. K. PREMACHANDRAN:

Will the Minister of **JAL SHAKTI** be pleased to state:

- (a) whether the Government has initiated any action to provide adequate water treatment plants and an integrated system for supply of water through domestic pipeline connections under the Jal Jeevan Mission (JJM) and if so, the details thereof;
- (b) whether the Union Government has provided financial assistance to Kerala for establishing treatment plants and integrated systems to ensure water supply through tap connections under JJM and if so, the details thereof;

- (c) the action initiated by the Government to implement traditional water resources conservation practices to ensure availability of drinking water;
- (d) whether the Union Government extends assistance to the States for technical support, monitoring support and quality assurance mechanisms to improve water delivery, water testing and sustainable supply planning; and
- (e) if so, the details thereof during the last ten years, State-wise?

**THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI; AND
MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI V.
SOMANNA):**

(a) to (e): Since August 2019, Government of India is implementing Jal Jeevan Mission (JJM) – Har Ghar Jal, in partnership with States/ UTs including Kerala, to make provision of potable water to every rural household of the country, through functional tap water connection i.e. at a service level of 55 litre per capita day (lpcd), of prescribed quality (BIS:10500), on regular and long-term basis.

Drinking Water being a state subject, the responsibility of planning, approval, implementation, operation, and maintenance of drinking water supply schemes, including those under the JJM, lies with State/UT Governments. The Government of India supports the States by providing technical and financial assistance. Numerous projects are implemented concurrently at various levels across the States for achieving the envisaged objectives. As such, project-wise details of individual projects/ schemes for rural water supply projects are maintained at the level of state Government. The details of funds drawn and

reported utilization of central and state share under JJM by Kerala, are available in public domain and is accessible through JJM dashboard at: <https://ejalshakti.gov.in/jjmreport/JJMIndia.aspx>

Under JJM, States/UTs are encouraged to undertake source sustainability and water resource conservation measures, including traditional water conservation practices such as rainwater harvesting, groundwater recharge, renovation of traditional water bodies and watershed management, in convergence with other schemes such as Viksit Bharat Guarantee for Rozgar and Aajeevika Mission (Gramin) (VB-G RAM G), Jal Shakti Abhiyan, Pradhan Mantri Krishi Sinchayee Yojana (PMKSY) and State schemes, to ensure long-term availability of drinking water.

Under JJM, as per existing guidelines, Bureau of Indian Standards' BIS:10500 standards are adopted as benchmark for quality of water being supplied through the piped water supply schemes. As per the Operational Guidelines, States/ UTs can utilize JJM funds for Water Quality Monitoring and Surveillance (WQMand S) activities, inter-alia, which includes setting up and strengthening of water quality testing laboratories, procurement of equipment, instruments, chemicals, glassware, consumables, hiring of skilled manpower, surveillance by community using field test kits (FTKs), awareness generation, educational programmes on water quality, accreditation/recognition of laboratories, etc. In addition, States/UTs can take up support activities, inter-alia, including IEC, third party inspections, training and skill development and mobilization of local communities.

CIVIL AIRCRAFT OPERATIONS AT DABOLIM AIRPORT**6382. CAPTAIN VIRIATO FERNANDES:**

Will the Minister of **CIVIL AVIATION** be pleased to state:-

- (a) whether any proposal is under consideration to stop civil/commercial flight operations at Dabolim airport and if so, the details and the background of taking this decision;
- (b) whether the State Government of Goa has been consulted with such decision and if so, the details thereof;
- (c) whether the Government proposes to reduce Dabolim airport to domestic airport for civil aircraft operations and if so, whether the State Government is aware of this decision or given its consent and if so, the details thereof;
- (d) whether any decision was taken by the Government previously to keep Dabolim airport operational for both military as well as civil aircraft and if so, the details thereof; and
- (e) the total number of defence airports in the country functional for both military and civil aircraft operations?

**THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND
MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI
MURLIDHAR MOHOL):**

(a) to (d): Dabolim Airport, an International Airport belongs to the Indian Navy and the Airports Authority of India maintains the civil enclave. Both military and civil operations are undertaken at the airport.

At present no proposal is under consideration in this Ministry to stop

civil/commercial flight operations at Dabolim Airport or changing the status to a Domestic Airport.

(e): At present, there are 33 civil enclaves in the country.

GROUNDWATER REJUVENATION IN CHEVELLA

6383. SHRI KONDA VISHWESHWAR REDDY:

Will the Minister of **JAL SHAKTI** be pleased to state:

- (a) whether the Government has taken cognizance of studies warning of a “zero day” water crisis in Telangana by 2034 along with groundwater utilization touching sixty-five per cent and Vikarabad in Chevella Constituency recording depletion levels exceeding 16.60 metres below ground level;
- (b) if so, the details thereof along with the financial and technical interventions prioritised for Chevella Constituency under the Atal Bhujal Yojana to rejuvenate aquifers and mitigate fluoride contamination in affected rural habitations;
- (c) the reasons for the Central Water Commission (CWC) withholding techno-economic clearances for the Palamuru-Rangareddy Lift Irrigation Scheme (PRLIS) which is critical for drought-proofing the upland agricultural communities of Chevella; and
- (d) whether the Government proposes to formulate a fast-track appraisal mechanism to resolve inter-State Krishna basin water disputes thereby expediting PRLIS approvals and ensuring water security for the periphery

of Hyderabad and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (DR. RAJ BHUSHAN CHOUDHARY):

(a): Dynamic Ground Water Resource Assessment of the country is carried out annually by the Central Ground Water Board (CGWB) in coordination with State Governments. As per the latest assessment for 2025, the total Annual Ground Water Recharge in Telangana is 21.93 Billion Cubic Meter (BCM) and the Annual Extractable Ground Water Resource is 19.84 BCM. The Total Annual Ground Water Extraction of the entire state for the year 2025 has been estimated as 9.26 BCM. Accordingly, the Stage of Ground Water Extraction (SoE), defined as the ratio of Annual Ground Water Extraction for all uses to Annual Extractable Ground Water Resource, is worked out to be 46.69 % for the state as a whole. In Chevella Lok Sabha Constituency, comprising of Vikarabad and Ranga Reddy districts, the stage of ground water extraction is assessed as 60.66% and 66.59%, respectively, indicating that both districts fall under the 'Safe' category as a whole.

Further, as per the ground water level data measured by CGWB during its post monsoon round of monitoring during November/December 2025, in Vikarabad district, all the 39 wells monitored (100%) have recorded groundwater levels within 0-10 metres below ground level (mbgl) and in Ranga Reddy district, 29 out of 31 wells monitored (93.5%) were within 0-10 mbgl range.

(b): 'Water' is a State subject and the responsibility of ground water

management, including taking initiatives for improving ground resources and mitigating contamination issues, lies primarily with the State Governments. However, the Central Government facilitates the efforts of the State Governments by way of technical and financial assistance through its various schemes and projects. In this direction, several important steps have been taken by the Ministry of Jal Shakti and other Central Ministries for sustainable management and improvement of ground water resources of the country, including in Chevella Lok Sabha constituency of Telangana. Gist of various such initiatives is given below:-

- i. Efforts of the Government for augmenting the water/groundwater resources of the country are mainly channeled through the flagship campaign of Jal Shakti Abhiyan (JSA), an annual mission mode programme for taking up water harvesting and artificial recharge activities. As per the available information, under JSA more than 2 Cr water conservation and artificial recharge works have been taken up through convergence in the country so far, with around 3.02 lakh works in Telangana, including 19,366 works in Vikarabad and 5,522 works in Ranga Reddy Districts, which have played a key role in enhancing the sustainability of ground water resources.
- ii. To further strengthen the momentum of JSA, Jal Sanchay Jan Bhagidari (JSJB) initiative has been launched by the Hon'ble Prime Minister in 2024 with a vision to make rain water harvesting a mass movement in the country. By promoting community ownership and responsibility, the initiative seeks to develop cost-effective, local solutions tailored to specific water challenges

across different regions. So far, more than 50 lakh rain water harvesting and artificial recharge structures have been constructed across the country under this initiative, with around 7.11 lakh such structures in Telangana, including 5,399 in Vikarabad and 1,739 in Ranga Reddy districts.

- iii. To further boost the water conservation works in the country, under the 'National Initiative on Water Security', it has been decided to spend at least 65% of MGNREGS funds on water conservation works in Over-Exploited (OE) and Critical Blocks of the country and 40% in Semi-critical Blocks and 30% in Safe Blocks and the scheme provisions have been amended to that effect.
- iv. Mission Amrit Sarovar was also launched by the Government of India, which aimed at developing and rejuvenating at least 75 water bodies in each district of the country, for the purpose of increasing water storage and boosting ground water recharge. As an outcome nearly 69,000 Amrit Sarovars have been constructed/rejuvenated in the country, with 1,872 sarovars in Telangana, including 75 in Vikarabad and 23 in Ranga Reddy districts.
- v. Central Ground Water Board under its National Aquifer Mapping and Management (NAQUIM) Programme, has covered the entire mappable area of 25 lakh sq. kms of the country and district level aquifer maps along with appropriate aquifer management plans, containing recommendations for various recharge structures, have been shared with all State and District administrations, including for Telangana, for taking further field

implementation. Subsequent to this CGWB has initiated NAQUIM 2.0, wherein state of the art technologies are being used for generation of aquifer information of high granularity and preparation of village/Block level management plans.

vi. For mitigation of Fluoride contamination and with an objective to provide safe drinking water to every rural household of the country, the Government of India, in partnership with States, is implementing Jal Jeevan Mission (JJM) – Har Ghar Jal Scheme. As on date 15.82 Cr rural households of the country have been provided with functional tap connection under the Scheme as compared to 3.23 Cr at the time of Scheme commencement in August 2019. Following measures have been taken under JJM to facilitate action on water quality aspects at state level :-

- Under the JJM, Bureau of Indian Standards' BIS:10500 standards have been adopted as prescribed norms for quality of tap water service delivery.
- While allocating the funds to States/ UTs, 10% weightage is given to the population residing in habitations affected by chemical contaminants.
- Around 2870 water quality testing laboratories have been set up in the country. Besides this, five persons, preferably women are identified and trained from every village for testing the water samples through Field Test Kits (FTKs).
- States/ UTs have also been advised to install community water purification plants (CWPPs) as an interim measure, especially in quality

affected habitations, to provide potable drinking water to every household.

As per the data available on JJM dashboard, from August 2019 to March 2026, an amount of Rs.188.23 Cr has been released as Central Share to State of Telangana and the total expenditure is Rs. 467.86 Cr.

vii. Atal Bhujal Yojana was a pilot project with a fixed duration and outlay implemented across 8,203 water stressed Gram Panchayats across 7 States. The Scheme was not implemented in Telangana.

(c) and (d): The Detailed Project Report (DPR) of the Palamuru-Rangareddy Lift Irrigation Scheme (PRLIS) has not been taken up for techno-economic appraisal by the Central Water Commission (CWC) as the project involves utilisation of Krishna River waters and the allocation of these waters is presently sub-judice before the Krishna Water Disputes Tribunal (KWDT)-II. In view of the ongoing adjudication appraisal of PRLIS including the request for Phase-I clearance cannot be undertaken at this stage.

Further, it has been advised that comprehensive and integrated planning for achieving the intended benefits of the entire PRLIS project may be undertaken by the project authorities and a proposal may be submitted for appraisal after the final award of KWDT-II and in conformity with the said award.

EXPANSION OF AIR CONNECTIVITY IN CHHATTISGARH

6384. SHRIMATI JYOTSNA CHARANDAS MAHANT:

Will the Minister of **CIVIL AVIATION** be pleased to state:-

- (a) whether the Government has taken cognizance of the allocation of Rupees Eighty Crore investment in the Chhattisgarh Budget 2026 for the development of Jagdalpur, Bilaspur and Ambikapur airports and if so, the details thereof;
- (b) the current status of commercial flight operationalization for Ambikapur airport under the UDAN scheme along with the reasons for technical delays, if any;
- (c) the number of new regional routes connecting Raipur and Bilaspur to major metro cities of the country proposed for the 2026-27 bidding rounds; and
- (d) whether there is any plan to upgrade the terminal capacity and night-landing facilities at Jagdalpur airport to support increased tourist inflow and if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND
MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI
MURLIDHAR MOHOL):**

- (a): The Government of Chhattisgarh, in its Budget 2026-27, has made a provision of Rs. 80 crore for the infrastructure development of airports at Jagdalpur, Bilaspur and Ambikapur.
- (b): Ambikapur Airport, Chhattisgarh, owned by the State Government of Chhattisgarh, was identified under UDAN for development and operation of RCS flights. The airport has been developed at a cost of Rs.80.32 crore and was licensed for 3C VFR operations on 15.03.2024. FlyBig commenced RCS

flights on the Ambikapur-Bilaspur-Ambikapur and Ambikapur -Raipur-Ambikapur routes using 19-seater aircraft, awarded under UDAN, with operations commencing on 19.12.2024.

The airline discontinued the operations due to aircraft issues from 15.06.2025.

On 22.09.2025, Flybig assigned and novated its contractual rights and obligations wef 10.10 25 under the Regional Connectivity Scheme (RCS) to the new entrant airline Skyhop Aviation Private Limited. Skyhop Aviation Private Limited is in the process of fulfilling regulatory and operational requirements.

(c): None of the airline bidders have submitted proposals to operate RCS flights from Bilaspur and Raipur airstrip till the completion of five rounds of bidding under the UDAN scheme.

(d): Jagdalpur airport has been developed with a CAPEX of Rs. 60.16 Crores under the UDAN scheme. Night Landing at Jagdalpur Airport is not feasible due to space constraints.

हिमाचल प्रदेश में खाद्य प्रसंस्करण क्षेत्र का विकास

6385. डॉ. राजीव भारद्वाज:

क्या खाद्य प्रसंस्करण उद्योग मंत्री यह बताने की कृपा करेंगे कि:

(क) विगत तीन वर्षों के दौरान खाद्य प्रसंस्करण क्षेत्र के विकास के लिए हिमाचल प्रदेश को कितनी धनराशि आवंटित की गई है;

(ख) क्या कांगड़ा और चम्बा जिलों में कृषि प्रसंस्करण क्लस्टर स्थापित किए गए हैं और यदि हां,

तो तत्संबंधी ब्यौरा क्या है; और

(ग) क्या हिमाचल प्रदेश में सूक्ष्म खाद्य प्रसंस्करण उत्पादों के लिए इनक्यूबेशन केंद्र स्थापित किए गए हैं और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है?

खाद्य प्रसंस्करण उद्योग मंत्रालय में राज्य मंत्री; तथा रेल मंत्रालय में राज्य मंत्री (श्री रवनीत सिंह):

(क): खाद्य प्रसंस्करण क्षेत्र के समग्र विकास को बढ़ावा देने और सुगम बनाने के लिए, खाद्य प्रसंस्करण उद्योग मंत्रालय (एमओएफपीआई) अपनी दो केंद्रीय क्षेत्र योजनाओं, अर्थात् प्रधानमंत्री किसान संपदा योजना (पीएमकेएसवाई) योजना, खाद्य प्रसंस्करण उद्योग के लिए उत्पादन-लिंकड प्रोत्साहन योजना (पीएलआईएसएफपीआई) और केंद्र प्रायोजित प्रधानमंत्री सूक्ष्म खाद्य प्रसंस्करण उद्यम उन्नयन (पीएमएफएमई) योजना के माध्यम से हिमाचल प्रदेश सहित पूरे देश में संबंधित अवसंरचना की स्थापना/विस्तार को प्रोत्साहित कर रहा है।

पीएमकेएसवाई और पीएलआईएसएफपीआई के अंतर्गत राज्य-वार बजट आवंटन नहीं किया जाता है। हालांकि, दिनांक 31.12.2025 तक, **एमओएफपीआई** ने हिमाचल प्रदेश राज्य में पीएमकेएसवाई के अंतर्गत 271.39 करोड़ रुपये की अनुदान सहायता के साथ 37 खाद्य प्रसंस्करण परियोजनाओं और पीएलआईएसएफपीआई के अंतर्गत 10.66 करोड़ रुपये के प्रतिबद्ध निवेश के साथ विभिन्न स्थानों पर 4 परियोजनाओं को स्वीकृति दी है।

पीएमएफएमई योजना के अंतर्गत , दिनांक 31.12.2025 तक हिमाचल प्रदेश राज्य में 2628 सूक्ष्म खाद्य उद्यमों को 63.57 करोड़ रुपये की स्वीकृत सब्सिडी दी गई है। पीएमएफएमई योजना के अंतर्गत वर्ष 2022-23 से हिमाचल प्रदेश को **एमओएफपीआई** द्वारा जारी की गई केंद्रीय धनराशि इस प्रकार है:

वित्तीय वर्ष	वित्त वर्ष 2022-23	वित्त वर्ष 2023-24	वित्त वर्ष 2024-25
राशि (करोड़ रुपये में)	13.74	57.11	4.00

(ख): एमओएफपीआई स्वयं खाद्य प्रसंस्करण इकाइयाँ स्थापित नहीं करता है। हालांकि, यह संबंधित योजना दिशानिर्देशों के अनुसार देश भर में, हिमाचल प्रदेश के कांगड़ा और चंबा जिलों सहित, अपनी तीन योजनाओं के माध्यम से पात्र उद्यमियों को खाद्य प्रसंस्करण उद्योग स्थापित करने के लिए वित्तीय सहायता प्रदान करता है। पीएमकेएसवाई के कृषि-प्रसंस्करण क्लस्टर (एपीसी) घटक के लिए अवसंरचना निर्माण के अंतर्गत एक परियोजना को हिमाचल प्रदेश में निम्नानुसार स्वीकृत किया गया है-

नाम	ज़िला	स्वीकृति की तिथि	परियोजना लागत (करोड़ रुपये में)	स्वीकृत अनुदान सहायता (करोड़ रुपये में)
एपीजी फूड्स डिवीजन प्राइवेट लिमिटेड	सोलन	28.02.2024	22.66	10.00

(ग): पीएमएफएमई योजना के अंतर्गत, हिमाचल प्रदेश राज्य में 2 इनक्यूबेशन केंद्रों को स्वीकृति दी गई है, जो इस प्रकार हैं:

ज़िला	मेजबान संस्थान	अनुदान स्वीकृत (करोड़ रुपये में)
सोलन	डॉ वाईएस परमार बागवानी एवं वानिकी विश्वविद्यालय, नौणी	3.73
लाहौल और स्पीति	केवीके- कुकुमसेरी, लाहौल और स्पीति (सीएसके हिमाचल प्रदेश कृषि विश्वविद्यालय)	2.52

बाढ़, नदी कटाव और जलभराव के कारण होने वाले नुकसान

6386. श्री राम शिरोमणि वर्मा:

क्या **जल शक्ति** मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार को जानकारी है कि उत्तर प्रदेश के कई जिलों, विशेषकर श्रावस्ती और बलरामपुर जैसे आकांक्षी जिले और बाढ़ प्रवण क्षेत्र में किसानों और ग्रामीण आबादी को बाढ़, नदी कटाव और जलभराव के कारण प्रतिवर्ष भारी नुकसान होता है और यदि हां, तो पिछले तीन वर्षों के दौरान हुए नुकसान का जिला-वार ब्यौरा क्या है;
- (ख) क्या तटबंधों को मजबूत करने, नदी की तलहटी की सफाई, जल निकासी प्रणालियों के विकास और नदी प्रबंधन हेतु अंतर-राज्यीय समन्वय के माध्यम से इन जिलों में स्थायी बाढ़ नियंत्रण हेतु कोई व्यापक कार्य योजना क्रियान्वित की जा रही है और यदि हां, तो तत्संबंधी ब्यौरा क्या है और प्रगति की वर्तमान स्थिति क्या है; और
- (ग) क्या सरकार का इन क्षेत्रों में वर्षा-आधारित कृषि पर निर्भरता कम करने हेतु लघु सिंचाई परियोजनाओं, नलकूपों, चेक डैम, जल संचयन संरचनाओं तथा सूक्ष्म सिंचाई योजनाओं को बढ़ावा देने के लिए कोई विशेष पैकेज प्रदान करने का प्रस्ताव है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है?

जल शक्ति मंत्रालय में राज्य मंत्री (डॉ. राज भूषण चौधरी):

(क) से (ग): देश में बाढ़, नदी अपरदन और जलभराव से हुई क्षति का डेटा केंद्रीय स्तर पर नहीं रखा जाता है।

बाढ़ प्रबंधन और अपरदन रोधी योजनाओं को संबंधित राज्य सरकारों द्वारा उनकी प्राथमिकता के अनुसार तैयार और कार्यान्वित किया जाता है। केंद्र सरकार तकनीकी मार्गदर्शन प्रदान करके और महत्वपूर्ण क्षेत्रों में बाढ़ प्रबंधन के लिए प्रोत्साहन स्वरूप वित्तीय सहायता प्रदान करके राज्यों के प्रयासों में सहायता करती है।

उत्तर प्रदेश सरकार ने सूचित किया है कि श्रावस्ती जिले में बाढ़ नियंत्रण के लिए, राप्ती

नदी के बाएं किनारे पर छह बांध बनाए गए हैं, जिनकी कुल लंबाई 110.18 किमी है। ये बांध 4,96,596 लोगों की आबादी और 291 गांवों में 83,225 हेक्टेयर भूमि की सुरक्षित करते हैं। वर्ष 2025 के दौरान, 45 किमी क्षेत्र में सात ड्रेनो की सफाई की गई है।

उत्तर प्रदेश सरकार ने सूचित किया है कि बलरामपुर जिले में बाढ़ नियंत्रण के लिए चार तटबंधों नामतः बलरामपुर-भदरिया तटबंध, मेवा लाल तालाब दीपबा तटबंध, इमिलिया-खादर तटबंध और भोजपुर-शाहपुर तटबंध का निर्माण किया गया है।

भारत सरकार प्रधानमंत्री कृषि सिंचाई योजना- "पर ड्रॉप मोर क्रॉप" (सूक्ष्म सिंचाई) को लागू कर रही है, जिसका उद्देश्य खेत में पानी की भौतिक पहुंच को बढ़ाना और कृषि योग्य क्षेत्र और सुनिश्चित सिंचाई का विस्तार करना, खेत के जल उपयोग दक्षता में सुधार करना, सतत जल संरक्षण प्रथाओं को लागू करना आदि है। उत्तर प्रदेश के श्रावस्ती जिले में कवर किए गए क्षेत्र का वर्षवार ब्यौरा नीचे दिया गया है:

वर्ष	कवर किया गया क्षेत्र (हेक्टेयर)	सब्सिडी (लाख रु.)	लाभार्थियों की संख्या
2023-24	30.62	22.00	27
2024-25	115.00	128.99	87
2025-26	53.40	41.61	39

उपरोक्त के अतिरिक्त, दोनों जिलों में जल शक्ति अभियान - कैच द रेन (जेएसए: सीटीआर) में निर्मित विभिन्न हस्तक्षेपों का विवरण नीचे दिया गया है:

जिला	पारंपरिक जल निकायों का नवीनीकरण	पुनः उपयोग और पुनर्भरण संरचनाएं	वाटर शैड विकास	गहन वनीकरण

बलरामपुर	148	281	4595	1552
श्रावस्ती	274	122	4218	3118

बलरामपुर और श्रावस्ती जिलों में जल संचय जन भागीदारी (जेएसजेबी) के तहत पूर्ण किए गए कार्यों की संख्या क्रमशः 887 और 1210 है।

GREENFILED HIGHWAY PROJECTS IN TRIBAL DISTRICTS

6387. SHRI DHAIRYASHEEL SAMBHAJIRAO MANE:

SHRI SUDHEER GUPTA:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

- (a) whether new greenfield highway projects/corridors are planned in tribal-dominated aspirational districts across the country and if so, the details thereof;
- (b) the status of such projects/corridors especially in Lok Sabha Constituency of Hathras in Uttar Pradesh, Mandsour in Madhya Pradesh and Ichalkaranji Assembly Constituency in Maharashtra; and
- (c) whether the Government is prioritizing highway roads with Electric Vehicle (EV) infrastructure or solarized rest areas and if so, the details thereof?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

- (a): The development of National Highways, including Greenfield corridors, is undertaken in a planned and phased manner to improve connectivity across all regions of the country, including tribal-dominated and aspirational districts.

Significant efforts have been made in recent years to enhance connectivity in such areas, and the most tribal and aspirational districts have been connected or are being connected to the high-speed corridor network under various programmes such as Bharatmala Pariyojana and National Highway (Original) NH(O) works.

Some of the prominent Greenfield/high-speed corridors traversing tribal-dominated and aspirational districts include: Durg–Raipur–Arang; Raipur–Visakhapatnam; Raipur–Ranchi; Varanasi–Ranchi–Kolkata; Delhi–Mumbai Expressway; Nashik–Solapur; Kadapa–Tirupati; and Bengaluru–Chennai Expressway.

(b): The details are are given in **Statement**.

(c): The Government envisages development of Wayside Amenities (WSAs) at intervals of approximately 40–60 km along National Highways and Expressways, subject to land availability and commercial viability. These WSAs provide facilities such as eateries, toilets, drinking water, parking, fuel stations, Electric Vehicle (EV) charging stations, and short-term accommodation for road users, including truckers. Further, developers are encouraged to incorporate solar-powered energy sources in such amenities.

STATEMENT**Prominent Greenfield/high-speed corridors**

Sl. No.	Name of project	Name of District through which project is passing	Type of project	Length (in Km)	Total cost (in cr.)	Status	Remarks
1	Four Laning of Agra Aligarh section of NH-509 from km. 0.000 (Junction of NH-34 Aligarh) to Km. 28.000 (Near Asroi Village in Hathras) in the state of U.P.	Aligarh, Hathras In the State of UP	Greenfield	28	1309.08	Appointed Date pending	-

2	Four Laning of Agra Aligarh section of NH-509 from Km. 28.000 (Near Asroi Village in Hathras) to km. 65.119 (Junction of Yamuna Expressway at Km. 151.50 in Khandauli, Agra District) in the state of U.P.	Hathras, Agra In the State of UP	Greenfield	37.119	1796.23	Appointed Date pending	-
3	Access controlled Greenfield Delhi-Mumbai Expressway (NE-4) (length 102.4 Km.)	Mandsaur In the State of MP	Greenfield	102.4	3588 (Pkg-17,18 and 19 of DME)	Already Completed in the year 2022-23	-
4	Four laning of Kolhapur (Shiroli) to Sangli (Ankali) Section of NH-166 in the State of Maharashtra	Kolhapur In the State of Maharashtra	Brownfield/ Greenfield	33.609	1192.84	Bids invited	Part of the project length of Kolhapur to Sangli is passing through Ichalkaranji

							Assembly Constituency in Maharashtra State. Out of total length of 33.609 km, the Bypasses (3.2km) and Realignment (4.9km) is proposed in Greenfield.

उत्तराखंड में ग्रामीण पेयजल आपूर्ति योजनाएं

6388. श्री अजय भट्ट:

क्या **जल शक्ति** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या केंद्र सरकार को ग्रामीण पेयजल आपूर्ति योजनाओं के क्रियान्वयन हेतु वित्तीय सहायता प्रदान करने हेतु उत्तराखंड राज्य सरकार से कोई अभ्यावेदन प्राप्त हुआ है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ख) क्या केंद्र सरकार ने पेयजल योजनाओं में केन्द्रीय हिस्सेदारी कम कर दी है; और

(ग) यदि हां, तो तत्संबंधी ब्यौरा क्या है और इसके क्या कारण हैं?

जल शक्ति मंत्रालय में राज्य मंत्री; तथा रेल मंत्रालय में राज्य मंत्री (श्री वी. सोमन्ना):

(क) से (ग): उत्तराखंड के माननीय मुख्यमंत्री ने वित्त वर्ष 2024-25 के दौरान जेजेएम के लिए आवंटित निधि की शेष राशि जारी करने के लिए इस विभाग को दो समरूप अनुरोध भेजे हैं। केंद्रीय मंत्रिमंडल ने 2,08,652 करोड़ रुपये के केंद्रीय परिव्यय के साथ 2019-20 से 2023-24 की अवधि के लिए जल जीवन मिशन (जेजेएम) को मंजूरी दी थी और 2024-25 में उपलब्ध निधि का लगभग पूरा उपयोग कर लिया गया था।

जेजेएम के तहत निधियां नीचे वर्णित अनुपात के अनुसार मिशन अवधि के दौरान जेजेएम के कार्यसंबंधी दिशानिर्देशों में उल्लिखित अनुमोदित मानदंडों के अनुसार आवंटित की गई थीं:

- **90:10** - हिमालयी और पूर्वोत्तर राज्यों, विधानमण्डल वाले संघ राज्य क्षेत्रों (उत्तराखंड सहित) हेतु,
- **100%** - विधानमण्डल रहित संघ राज्य क्षेत्रों हेतु, और
- **50:50** - अन्य राज्यों हेतु।

केन्द्रीय हिस्से के अनुपात में कमी करने का कोई प्रस्ताव विभाग के विचाराधीन नहीं है।

केंद्रीय मंत्रिमंडल ने 10 मार्च, 2026 को जेजेएम 2.0 के पुनर्गठन और बुनियादी ढांचे के निर्माण से सेवा प्रदायगी की ओर पुनर्निर्देशित करने को मंजूरी दे दी है, जो स्थायी ग्रामीण पाइपगत

जलापूर्ति के लिए पेयजल अभिशासन और संस्थागत पारिस्थितिकी तंत्र द्वारा समर्थित है। संरचनात्मक सुधारों पर ध्यान केंद्रित करते हुए, जेजेएम के पुनर्गठन के लिए, मंत्रिमंडल ने कुल 3.59 लाख करोड़ रुपये की केंद्रीय सहायता के साथ कुल परिव्यय को बढ़ाकर 8.69 लाख करोड़ रुपये करने की मंजूरी दी है, जो 2019-20 में स्वीकृत 2.08 लाख करोड़ रुपये में वृद्धि करके बढ़ाया गया है अर्थात् केन्द्रीय हिस्से में 1.51 लाख करोड़ रुपये की अतिरिक्त वृद्धि की गई है।

महाराष्ट्र में पीने के पानी की कमी

6389. डॉ. शिवाजी बंडाप्पा कालगे:

श्री निलेश ज्ञानदेव लंके:

क्या **जल शक्ति** मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार ने महाराष्ट्र में ऐसे ब्लॉकों की पहचान की है जो गिरते भूजल स्तर अथवा दूषित स्रोतों के कारण दीर्घकालिक पेयजल कमी का सामना कर रहे हैं और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है;
- (ख) महाराष्ट्र में ऐसी बहु-ग्राम जलापूर्ति योजनाओं की संख्या कितनी है जिनमें भूमि संबंधी समस्याओं, ठेकेदारों की विफलता अथवा सतत जल स्रोतों की कमी के कारण विलंब हुआ है;
- (ग) क्या फ्लोराइड, आयर्न, लवणता अथवा जीवाणुओं के कारण जल प्रदूषण से राज्यों के कुछ क्षेत्रों में पेयजल प्रभावित हो रहा है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और
- (घ) ऐसे जल-संकटग्रस्त क्षेत्रों में बार-बार होने वाली जल कमी की समस्या के समाधान हेतु सरकार द्वारा प्रस्तावित विशेष उपायों का ब्यौरा क्या है?

जल शक्ति मंत्रालय में राज्य मंत्री; तथा रेल मंत्रालय में राज्य मंत्री (श्री वी. सोमन्ना):

(क): जल आपूर्ति और स्वच्छता विभाग, महाराष्ट्र सरकार ने सूचित किया है कि केन्द्रीय भूजल बोर्ड द्वारा किए गए अध्ययन के अनुसार, महाराष्ट्र के 4 जिलों के 7 ब्लॉक अति-दोहित श्रेणी के अंतर्गत आते हैं, 3 जिलों के 5 ब्लॉक गंभीर श्रेणी में आते हैं और 10 जिलों के 40 ब्लॉक अर्ध-

गंभीर श्रेणी में आते हैं। अब तक संदूषित स्रोतों के कारण दीर्घकालिक पेयजल की कमी वाला कोई ब्लॉक नहीं है।

(ख): राज्य द्वारा दी गई सूचना के अनुसार, महाराष्ट्र में कुल 1,790 बहु-ग्राम योजनाएं कार्यान्वित की जा रही हैं, जिनमें से 28.03.2026 तक 595 योजनाएं पूरी हो चुकी हैं। शेष 1,195 योजनाएं प्रगति पर हैं और कई कारणों से देरी हो रही हैं, जिनमें से जिला परिषद की 24 योजनाओं तथा महाराष्ट्र जीवन प्राधिकरण की 65 योजनाओं मुख्य रूप से भूमि के मुद्दों के कारण देरी हो रही है। इसके अतिरिक्त, ठेकेदारों द्वारा धीमी प्रगति के कारण जिला परिषद की 5 योजनाओं और महाराष्ट्र जीवन प्राधिकरण की 35 योजनाओं में देरी हो रही है। स्थायी जल स्रोतों से संबंधित मुद्दों के कारण किसी बहु-ग्राम योजना में विलंब होने की सूचना नहीं है।

(ग): राज्य द्वारा दी गई सूचना के अनुसार, राज्य के जल आपूर्ति और स्वच्छता विभाग द्वारा लवणता परीक्षण नहीं किया जाता है। फ्लोराइड और आयरन के कारण संदूषण क्रमशः 237 और 77 गांवों में पाया जाता है। इसके अलावा, यह सूचित किया गया है कि ई-कोलाई और कुल कोलीफॉर्म के कारण बैक्टीरियोलॉजिकल संदूषण क्रमशः 2597 और 4222 गांवों में पाया गया है।

राज्यों को सलाह दी गई है कि वे राज्यों/संघ राज्य क्षेत्रों के मार्गदर्शन के लिए दिसंबर 2024 में जारी की गई 'ग्रामीण परिवारों को पाइपगत पेयजल आपूर्ति की जल गुणवत्ता की निगरानी हेतु संक्षिप्त पुस्तिका' के अनुसार उपचारात्मक कार्रवाई करें।

संदूषणों के लिए नियमित परीक्षण सहित परिवारों को आपूर्ति किए जाने वाले पाइपगत जल की गुणवत्ता सुनिश्चित करने के लिए जेजेएम के तहत निम्नलिखित तंत्र मौजूद हैं:

- i) जल जीवन मिशन के तहत, मौजूदा दिशानिर्देशों के अनुसार, भारतीय मानक ब्यूरो के बीआईएस: 10500 मानकों को पाइपगत जलापूर्ति योजनाओं के माध्यम से आपूर्ति किए जा रहे जल गुणवत्ता के लिए बेंचमार्क के रूप में अपनाया जाता है।
- ii) राज्यों/संघ राज्य क्षेत्रों को जल गुणवत्ता के लिए पानी के नमूनों का परीक्षण करने में सक्षम बनाने और पेयजल स्रोतों के नमूना संग्रह, रिपोर्टिंग, निगरानी तथा पर्यवेक्षण हेतु एक

ऑनलाइन जेजेएम-जल गुणवत्ता प्रबंधन सूचना प्रणाली (डब्ल्यूक्यूएमआईएस) पोर्टल विकसित किया गया है। डब्ल्यूक्यूएमआईएस के माध्यम से सूचित किए गए जल गुणवत्ता परीक्षण का राज्य-वार विवरण पब्लिक डोमेन में उपलब्ध है और इसे निम्न लिंक पर देखा जा सकता है: <https://ejalshakti.gov.in/WQMIS/Main/report>

- iii) जल गुणवत्ता की निगरानी करने हेतु समुदायों को सशक्त बनाने के लिए, राज्यों/संघ राज्य क्षेत्रों को यह भी सलाह दी गई है कि वे ग्राम स्तर पर फील्ड टेस्ट किट (एफटीके)/बैक्टीरियोलॉजिकल शीशियों का उपयोग करके जल गुणवत्ता परीक्षण करने हेतु प्रत्येक गांव में व्यक्तियों, अधिमानतः महिलाओं की पहचान करें और उन्हें प्रशिक्षित करें तथा डब्ल्यूक्यूएमआईएस पोर्टल पर इसकी सूचना दें।

(घ): पेयजल राज्य का विषय है और पेयजल आपूर्ति योजनाओं/परियोजनाओं की आयोजना, डिजाइन, अनुमोदन और कार्यान्वयन का अधिकार राज्य/संघ राज्य क्षेत्र सरकारों के पास है। जल जीवन मिशन (जेजेएम) के तहत, पेयजल एवं स्वच्छता विभाग राज्यों और संघ राज्य क्षेत्रों को उनकी पेयजल आपूर्ति योजनाओं को कार्यान्वित करने के लिए नीतिगत मार्गदर्शन वित्तीय और तकनीकी सहायता प्रदान करता है।

जल राज्य का विषय होने के कारण, जल संसाधनों के संवर्धन, संरक्षण और कुशल प्रबंधन के लिए कदम प्राथमिक रूप से संबंधित राज्य सरकारों द्वारा उठाए जाते हैं। जेजेएम के तहत, पेयजल स्रोत विकास/सुदृढ़ीकरण/संवर्धन और गांव में जल आपूर्ति अवसंरचना के सृजन के अलावा, जल की कमी वाले सूखा-प्रवण तथा भरोसेमंद भूजल स्रोतों से रहित रेगिस्तानी क्षेत्रों में जल के थोक अंतरण के लिए अवसंरचना, शोधन और संवितरण प्रणालियों के लिए प्रावधान किए गए हैं।

पेयजल सुरक्षा प्राप्त करने के लिए, प्रत्येक गांव को एक ग्राम कार्य योजना तैयार करनी होती है, जिसमें ग्रामीण स्तर पर अन्य योजनाओं जैसे कि ग्रामीण स्थानीय निकायों (आरएलबी)/पीआरआई को वित्त आयोग से सशर्त अनुदान, एकीकृत वाटरशेड प्रबंधन कार्यक्रम

(आईडब्ल्यूएमपी), राज्य योजनाएं, जिला खनिज विकास निधि, सीएसआर निधि, सामुदायिक अंशदान, आदि के तालमेल में पेयजल स्रोतों का संवर्धन तथा सुदृढ़ीकरण करना शामिल है।

AVAILABILITY STATUS OF LPG SUPPLY

6390. SHRI SACHITHANANTHAM R.:

Will the Minister of **PETROLEUM AND NATURAL GAS** be pleased to state:

- (a) the basis on which the Government claims that there is no shortage of LPG in the country, in view of reports from several regions indicating disruption of services by restaurants, college hostels and small food establishments due to non-availability of LPG cylinders along with households long waiting periods for domestic refills;
- (b) whether the Government has received complaints from consumers and commercial establishments regarding delays in LPG cylinder supply despite confirmed bookings, if so, the details thereof; and
- (c) the details on LPG supply, demand and pending bookings during the ongoing West Asia crisis, State/UT-wise?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS; AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SURESH GOPI):

(a) to (c): Before the outbreak of conflict in the Middle East on 28 February, India imported about 60 percent of its LPG consumption, out of which about 90 percent was transiting through the Strait of Hormuz. The ensuing crisis has impacted supplies of imported LPG in the country. The Government has

undertaken a series of proactive measures to ensure stability in LPG supplies post the outbreak of the conflict. These include rapid increase in production of LPG by 40%, prioritization of domestic LPG consumption, diversification of import sources, dynamic stock management, and inter-regional allocation to address localized shortages.

To boost domestic production of LPG, Government, on 9th March 2026, issued directions to all oil refining companies, including petrochemical complexes, that the entire output of C3 and C4 hydrocarbon streams—such as propane, butane, propylene and butenes—is utilised exclusively for LPG production and supplied only to the Public Sector Oil Marketing Companies (IOCL, HPCL and BPCL). Further, refineries were also instructed not to divert these streams for manufacture of petrochemical products or any downstream derivatives. OMCs have been directed to ensure that the LPG so produced is supplied exclusively to domestic LPG consumers. As a result of these initiatives, domestic LPG production has been increased by 40 per cent.

While domestic LPG supplies have been prioritised, commercial LPG supplies were regulated in order to avoid hoarding and black marketing, as commercial LPG is sold over the counter. After coordinating with State Governments and restaurant/hotel associations, Government started supplies of 20% to commercial consumers, which was further enhanced to an overall allocation of 50%, including 10% linked to PNG expansion reforms by State Governments. This allocation was prioritised for key sectors such as restaurants, dhabas, hotels, industrial canteens, food processing and dairy

units, subsidised canteens run by State Governments or local bodies, community kitchens, and 5 kg FTL cylinders for migrant labourers. From 14.03.2026 to 21.03.2026, approximately 15,440 MT of commercial LPG has been uplifted across States and UTs. Additionally, educational institutions and hospitals continue to receive 100% of supplies, accounting for around 50% of the total commercial LPG allocation.

In continuation of these measures, the Government have further enhanced allocation of commercial LPG by an additional 20%, taking the total allocation to 70% of the pre-crisis level on 27 March (including the 10% reform-linked component). This additional allocation is being prioritised for labour-intensive and core industrial sectors, including steel, automobile, textile, dye, chemicals and plastics, with preference to process industries and those requiring LPG for specialised heating purposes where substitution with natural gas is not feasible.

Entities seeking allocation under this additional 20% are required to comply with existing conditions relating to registration with OMCs and application for PNG connections to CGD entities, as stipulated earlier. However, in cases where LPG is required for specialised process use that cannot be substituted by natural gas, such requirements are being waived.

While prioritizing supplies, many temporary demand management measures have also been taken in domestic LPG segment like implementation of inter-refill gap of 25 days for urban areas and 45 days for rural areas, rationalized stock management at bottling plants, etc. As a result of these

steps and large scale panic booking by consumers, average waiting period (backlog) for refill delivery has increased from 1.2 days (varying between 0.6 to 22 days) to about 5.7 days (varying between 0.8 to 16 days) as of 30.03.2026.

While Government and OMCs receive complaints relating to LPG supplies, Government remains alert to all these issues and continues to make efforts necessary to resolve them.

हिमाचल प्रदेश में जेजेएम के अंतर्गत नल जल कनेक्शन

6391. श्री सुरेश कुमार कश्यप:

क्या **जल शक्ति** मंत्री यह बताने की कृपा करेंगे कि:

- (क) जल जीवन मिशन (जेजेएम) के अंतर्गत अब तक देश भर के ग्रामीण परिवारों को कितने नल जल कनेक्शन प्रदान किए गए हैं;
- (ख) हिमाचल प्रदेश और अन्य पर्वतीय एवं दुर्गम राज्यों में लाभान्वित परिवारों की संख्या राज्य-वार कितनी हैं;
- (ग) हिमाचल प्रदेश के शिमला लोक सभा निर्वाचन क्षेत्र में जल जीवन मिशन के अंतर्गत कितने घरों को नल जल कनेक्शन प्रदान किए गए हैं और कितनी योजनाएं अधूरी हैं;
- (घ) क्या पहाड़ी एवं दूरदराज के क्षेत्रों, विशेषकर शिमला लोक सभा निर्वाचन क्षेत्र में भौगोलिक कठिनाइयों के कारण योजना के क्रियान्वयन में अतिरिक्त लागत आती है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और
- (ङ) सरकार द्वारा ऐसी योजनाओं को समय पर पूरा किया जाना सुनिश्चित करने के लिए प्रदान की जा रही विशेष वित्तीय अथवा तकनीकी सहायता का ब्यौरा क्या है?

जल शक्ति मंत्रालय में राज्य मंत्री; तथा रेल मंत्रालय में राज्य मंत्री (श्री वी. सोमन्ना):

- (क) से (ग): भारत सरकार अगस्त 2019 से हिमाचल प्रदेश सहित राज्यों/संघ राज्य क्षेत्रों की

भागीदारी से देश के प्रत्येक ग्रामीण परिवार को नल जल कनेक्शन के माध्यम से नियमित और दीर्घकालिक आधार पर पर्याप्त मात्रा में निर्धारित गुणवत्ता वाला सुनिश्चित पेयजल उपलब्ध कराने के लिए जल जीवन मिशन (जेजेएम) - हर घर जल कार्यान्वित कर रही है।

मिशन की शुरुआत में, केवल 3.23 करोड़ (16.7%) ग्रामीण परिवारों के पास नल जल कनेक्शन होने की सूचना थी। अब तक, राज्यों/संघ राज्य क्षेत्रों द्वारा सूचित किए गए अनुसार, 03.03.2026 तक, जल जीवन मिशन (जेजेएम) – हर घर जल के तहत 12.58 करोड़ से अधिक और ग्रामीण परिवारों को नल जल कनेक्शन प्रदान किए गए। इस प्रकार, 03.03.2026 तक, देश के लगभग 19.36 करोड़ ग्रामीण परिवारों में से लगभग 15.82 करोड़ (81.71%) परिवारों के पास उनके घरों में नल जल आपूर्ति होने की सूचना है। इसके अलावा, जेजेएम आईएमआईएस पर हिमाचल प्रदेश राज्य सरकार द्वारा सूचित किए गए अनुसार, सभी 17.08 लाख ग्रामीण परिवारों को उनके घरों में नल के पानी के कनेक्शन प्रदान किए गए हैं। ग्रामीण क्षेत्रों में मिशन के तहत प्रदान किए गए नल जल कनेक्शन की वर्ष-वार, राज्य/संघ राज्य क्षेत्र-वार, जिला-वार और ग्राम-वार स्थिति पब्लिक डोमेन में उपलब्ध है और इसे जेजेएम डैशबोर्ड के निम्न लिंक पर देखा जा सकता है:

<https://ejalshakti.gov.in/jjmreport/JJMIndia.aspx>

(घ) और (ङ): पेयजल राज्य का विषय है। पेयजल आपूर्ति स्कीमों/परियोजनाओं की आयोजना, डिजाइन, अनुमोदन एवं कार्यान्वयन का अधिकार राज्य सरकार के पास है। भारत सरकार तकनीकी और वित्तीय सहायता प्रदान करके राज्यों के प्रयासों में मदद करती है।

राज्यों ने जेजेएम के कार्यान्वयन में कुछ चुनौतियों की सूचना दी है, जिसमें अन्य बातों के साथ-साथ भौगोलिक भूभाग, अलग-थलग बसी हुई ग्रामीण बसावटें, जल-संकटग्रस्त, सूखा प्रवण और रेगिस्तानी क्षेत्रों में भरोसेमंद पेयजल स्रोतों की कमी शामिल है, जिससे इन क्षेत्रों में ग्रामीण जल आपूर्ति योजनाओं के कार्यान्वयन की लागत में वृद्धि हो सकती है। इन चुनौतियों का समाधान करने के लिए, जेजेएम के तहत, राज्यों को लागत प्रभावी और टिकाऊ जल आपूर्ति प्रणालियों को

अपनाने की सलाह दी गई है जो संचालित तथा अनुरक्षण करने में आसान हों। इनमें गुरुत्वाकर्षण-आधारित जल आपूर्ति प्रणाली और झरना-आधारित योजनाएं शामिल हैं। ऐसे मामलों में जहां गुरुत्वाकर्षण-आधारित स्रोत उपलब्ध नहीं हैं, वहां विकेन्द्रीकृत भूजल या सतही जल आधारित पंपिंग योजनाओं को अपनाया जा सकता है। जहां भूभाग अनुमत करता है, वहां ऊंचे जलाशयों में पानी उठाने हेतु उच्च दक्षता वाले पंपों की सिफारिश की जाती है, ताकि संवितरण नेटवर्क डिजाइन किए जा सकें।

इसके अलावा, भारत सरकार स्कीमों के समय पर और प्रभावी कार्यान्वयन को सुकर बनाने के लिए निरंतर तकनीकी सहायता के साथ-साथ 90:10 (केन्द्र-राज्य) वित्तपोषण पद्धति के अंतर्गत हिमाचल प्रदेश सहित हिमालयी और पूर्वोत्तर राज्यों को वित्तीय सहायता प्रदान करती है।

IMPACT OF MIDDLE EAST CONFLICT ON LPG PRICES

6392. SHRI K. RADHAKRISHNAN:

Will the Minister of **PETROLEUM AND NATURAL GAS** be pleased to state:

- (a) whether the Government has taken note of the recent increase in domestic LPG cylinder prices in the country following the escalation of conflict in the Middle East and the resulting volatility in global energy markets and if so, the details thereof;
- (b) whether the Government has assessed the impact of the ongoing conflict in the Middle East on India's LPG imports and domestic LPG prices and if so, the details thereof;
- (c) the steps taken by the Government to address the emerging energy crisis and to ensure stability in LPG prices in the country; and
- (d) the measures taken by the Government to protect poor and middle-class

households, including beneficiaries of the Pradhan Mantri Ujjwala Yojana from the burden of rising LPG prices?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS; AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SURESH GOPI):

(a) to (d): Prices of LPG in the country are linked to its prices in the international market. Government continues to modulate the effective price to consumer for domestic LPG.

Before the outbreak of conflict in the Middle East in February 2026, India imported about 60 percent of its LPG consumption, out of which about 90 percent was transiting through the Strait of Hormuz. The Government have undertaken a series of proactive measures to ensure stability in LPG supplies post the outbreak of the conflict. These include rapid increase in production of LPG by 40%, prioritization of domestic LPG consumption, diversification of import sources, dynamic stock management, and inter-regional allocation to address localized shortages.

While the average Saudi CP (international benchmark for LPG pricing) rose by 41% (from US\$ 385/MT in July 2023 to US\$ 542/MT in February 2026) along with exchange rate, the prices of domestic LPG were reduced by about 17% (from Rs. 1103 in August 2023 to Rs. 913 in March 2026). For PMUY consumers, effective price for domestic LPG has been reduced by about 32% (from Rs. 903 in August 2023 to Rs. 613 in March 2026).

The Retail Selling Price (RSP) of a 14.2 Kg domestic LPG cylinder is currently

Rs. 913 in Delhi. After a targeted subsidy of Rs. 300/cylinder to PMUY consumers, Government of India is providing 14.2 Kg LPG cylinders at an effective price of Rs. 613 per cylinder (in Delhi) to all eligible PMUY beneficiaries.

Government has paid a compensation of Rs. 22,000 crore to OMCs in FY 2022-23 and has approved another compensation of Rs. 30,000 crore in FY 2025-26 for under-recoveries on sale of domestic LPG.

Effective price of domestic LPG cylinder in neighbouring countries as on 01.03.2026 is as below:

Country	Domestic LPG (Rs./14.2 kg.cyl.)
India	613.00#*
Pakistan	1046.34
Sri Lanka	1241.67
Nepal	1207.81

#Effective 7th March'2026

*Effective cost to PMUY beneficiaries in Delhi, effective cost is Rs. 913 for non-PMUY consumers

Source: Petroleum Planning and Analysis Cell (PPAC)

Further, to ensure adequate LPG storage and supply chain resilience, OMCs have been directed to plan for LPG stocks equivalent to at least 30 days of national consumption (in terms of stock levels and not storage capacity).

OBJECTIVES OF WINGS INDIA 2026**6393. DR. D. RAVI KUMAR:**

Will the Minister of **CIVIL AVIATION** be pleased to state:-

- (a) the objectives of Wings India 2026;
- (b) whether the advanced air mobility projects have received any regulatory, funding or pilot project support under Wings India 2026 and if so, the details thereof; and
- (c) whether the Government intends to showcase its domestic capabilities in Wings India 2026, if so, the details thereof and if not, the reasons therefor?

**THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND
MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI
MURLIDHAR MOHOL):**

(a) and (b): Wings India 2026 showcased India's civil aviation capabilities, promoted investment and partnerships and positioned India as a global aviation hub while supporting the vision of Viksit Bharat @2047. The event served as a facilitation platform for emerging technologies such as Advanced Air Mobility (AAM), drones and eVTOLs. However, regulatory approvals, funding and pilot projects for such technologies are undertaken through existing Government frameworks.

(c): Wings India 2026 showcased domestic aviation capabilities, including participation from airlines, airport operators, MRO providers, manufacturers, startups and skill institutions. Indigenous platforms, MRO capabilities and digital solutions were highlighted, with focus on promoting Make in India and

Atmanirbhar Bharat, along with participation from State Governments.

PROMOTION OF FOOD PROCESSING INDUSTRIES IN HARYANA

6394. SHRI DHARAMBIR SINGH:

Will the Minister of **FOOD PROCESSING INDUSTRIES** be pleased to state:

- (a) whether drought-prone districts like Bhiwani-Mahendragarh are being given priority under PMFME, Mega Food Park or other Central schemes and if so, the details thereof;
- (b) the amount of financial assistance sanctioned to Haryana for millet, mustard and dairy processing during the last three years, district-wise;
- (c) whether cold chain, storage and transportation infrastructure has been strengthened in South Haryana and if so, the details thereof;
- (d) whether skill training programmes are being conducted for rural youth and women to operate agro-processing units and if so, the details thereof; and
- (e) whether the Government proposes to establish a dedicated agro-processing cluster in South Haryana to promote water-efficient crops and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAVNEET SINGH):

(a): In order to promote and facilitate overall development of the food processing sector, Ministry of Food Processing Industries (MoFPI) has been incentivizing setting up of such industries through its two Central Sector

Schemes viz. Pradhan Mantri Kisan SAMPADA Yojana (PMKSY), Production Linked Incentive Scheme for Food Processing Industry (PLISFPI) and a Centrally sponsored Pradhan Mantri Formalization of Micro Food Processing Enterprises (PMFME) Scheme. These schemes are not region or state specific but demand driven and are implemented across the country including Bhiwani and Mahendragarh districts of Haryana.

As on 31.12.2025, 1 project has been approved under Creation / Expansion of Food Processing and Preservation Capacities Scheme (CEFPPC), component scheme of PMKSY in Bhiwani district. As on 31.12.2025, loans for 97 micro food processing enterprises have been sanctioned in Bhiwani and Mahendergarh districts of Haryana under PMFME Scheme.

(b): District/state-wise budget allocation is not done under PMKSY and PLISFPI. Under component schemes of PMKSY, 10 projects with approved grants in aid of Rs 78.44 crores related to dairy processing have been approved in Haryana. Under PLISFPI, 2 projects with approved grants in aid of Rs 31.95 crores related to Millet processing have been approved in Haryana.

District-wise fund is not allocated under PMFME, however, central funds released by MoFPI to Haryana state since 2022-23 are as under:

Financial Year	FY 2022-23	FY 2023-24	FY 2024-25
Amount (Rs. In crore)	5.46	11.25	25.00

As on 31.12.2025, under PMFME scheme, 83 micro food enterprises with subsidy of Rs. 4.68 crore related to Mustard and 293 micro food enterprises with subsidy of Rs. 14.35 crore related to dairy processing have been approved in Haryana.

(c): MoFPI, under its schemes, does not provide financial assistance for establishment of standalone cold storages facilities. However, it incentivizes creation of cold storage infrastructure as part of food processing projects under relevant component schemes of PMKSY. As on 31.12.2025, 23 cold chain projects have been approved in state of Haryana.

Department of Agriculture and Farmers Welfare is implementing Mission for Integrated Development of Horticulture (MIDH) under which capital assistance is provided for various horticulture activities including Construction/Expansion/Modernization of cold storages of capacity up to 5000 MT in the country on the basis of Annual Action Plan (AAP) received from States/UTs.

(d): Under the Capacity Building component of PMFME Scheme, MoFPI provides assistance for training of Trainers, District Resource Persons, Entrepreneurs and various other groups for Entrepreneurship Development Skilling (EDP+) and product specific skilling to meet the requirement of food processing industry. In terms of capacity building, the scheme provides structured training programmes aimed at enhancing technical, managerial, and entrepreneurial skills of beneficiaries. These trainings support adoption of modern food processing practices, food safety standards, and business

management skills, thereby improving productivity, quality, and competitiveness of micro enterprises.

(e): Schemes implemented by MoFPI are not region specific but demand driven and MoFPI does not establish food processing units on its own. However, it provides financial assistance in the form of grants-in-aid to eligible entrepreneurs for establishing related infrastructure. Mega Food Park and Creation of Infrastructure for Agro-processing Clusters (APC) components of PMKSY are aimed at development of such Industries in clusters. The Mega Food Park Scheme has been discontinued since 01.04.2021. So far, MoFPI has approved 2 Mega Food Parks and 2 APC in Haryana as under-

Project Name	District	Date of Approval	Project Cost (Rs in Cr)	Approved Grant-in-aid (Rs. in Cr)
Component Scheme-Mega Food Parks				
Haryana State Cooperative Supply and Marketing Federation Ltd	Rohtak	21.02.2018	179.75	50.00
Haryana State Industrial and Infrastructure Development Corporation Ltd	Sonapat	06.11.2015	155.58	44.94
Component Scheme -Infrastructure for Agro-Processing Clusters (APC) Scheme				
Shree Shyam Snacks	Hisar	18.02.2019	10.26	3.09

Food Private Limited				
Karnal Food Pack Cluster Limited	Karnal	06.04.2018	32.97	9.863

PROMOTION OF GAS-BASED MSME CLUSTERS

6395. SHRI VAMSI KRISHNA GADDAM:

Will the Minister of **MICRO, SMALL AND MEDIUM ENTERPRISES** be pleased to state:

- (a) whether the Government proposes to promote the development of gas-based Micro, Small and Medium Enterprises (MSMEs) clusters in Peddapalli Lok Sabha Constituency in Telangana, particularly in view of the availability of natural gas through the Mallavaram–Bhopal–Bhilwara–Vijaipur Gas Pipeline (MBBVPL) and if so, the details thereof;
- (b) whether any feasibility study or assessment has been conducted to identify potential sectors such as engineering fabrication, ceramics, food processing, agro-processing and allied industries for cluster-based development in the said Constituency and if so, the details thereof;
- (c) the details of cluster development assistance, infrastructure support and scheme based incentives available under the Government programmes to facilitate the establishment of new MSME units and modernisation of existing enterprises in gas connected regions; and
- (d) the steps being taken to align MSME cluster development in Peddapalli with India's clean energy transition, manufacturing growth objectives and

reduction of industrial pollution?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) to (d): The Micro and Small Enterprises-Cluster Development Programme (MSE-CDP) scheme of the Ministry aims to establish Common Facility Centers (CFCs) and create/upgrade Infrastructure Facilities in new/existing Industrial Area/Estates/Flatbed Factory Complex providing financial support to enhance the productivity and competitiveness of Micro and Small Enterprises (MSEs) in the existing cluster. It is a demand driven Central Sector Scheme wherein, State Governments send proposals as per common needs of existing cluster in their States/UTs. No proposal for promotion of Gas-based MSME cluster has been received to this ministry from the State Government of Telangana.

सड़क परियोजनाओं के लिए भूमि अधिग्रहण नीति

6396. श्री रमाशंकर राजभर:

क्या सड़क परिवहन और राजमार्ग मंत्री यह बताने की कृपा करेंगे कि:

- (क) सड़क निर्माण हेतु भूमि अधिग्रहण की वर्तमान नीति/मानदंड क्या हैं तथा अधिसूचना जारी करने से लेकर मुआवज़े के भुगतान तक की न्यूनतम और अधिकतम समय-सीमा क्या है;
- (ख) पूर्वांचल क्षेत्र में भूमि अधिग्रहण के मामलों में मुआवज़ा पाने वाले कुल किसानों/भूस्वामियों की संख्या कितनी है तथा वर्तमान में कितने मामले लंबित हैं;
- (ग) भूमि अधिग्रहण से संबंधित मामलों के कारण पूर्वांचल में लंबित सड़क परियोजनाओं की कुल संख्या कितनी है;

(घ) राष्ट्रीय राजमार्ग-727ए (गोरखपुर-सलेमपुर-देवरिया-बलिया) तथा राष्ट्रीय राजमार्ग-727बी (सलेमपुर-बैरिया) के लिए भूमि अधिग्रहण एवं मुआवजा भुगतान की वर्तमान स्थिति क्या है; और

(ङ) अधिग्रहण के बाद बची हुई ज़मीन की बिक्री और खरीद पर यदि कोई प्रतिबंध लगाए गए हैं तो उनका ब्यौरा क्या है, विशेष रूप से एनएच-727ए तथा एनएच-727बी के संदर्भ में उनके कारण एवं नियम क्या हैं?

सड़क परिवहन और राजमार्ग मंत्री (श्री नितिन जयराम गडकरी):

(क): राष्ट्रीय राजमार्गों के निर्माण के लिए भूमि अधिग्रहण हेतु सरकार, राष्ट्रीय राजमार्ग (एनएच) अधिनियम, 1956 के अंतर्गत भूमि अधिग्रहण करती है और भूमि अर्जन, पुनर्वासन और पुनर्व्यस्थापन में उचित प्रतिकर और पारदर्शिता अधिकार अधिनियम (आरएफसीटीएलएआरआर), 2013 के प्रथम अनुसूची के अनुसार मुआवजे के घटकों का निर्धारण, द्वितीय अनुसूची के अनुसार पुनर्वास और पुनर्स्थापन का निर्धारण और तृतीय अनुसूची के अनुसार अवसंरचनात्मक सुविधाओं के प्रावधान, उनकी प्रयोज्यता के अनुरूप, करती है तथा भू-स्वामियों को मुआवजा देती है। एनएच अधिनियम, 1956 के धारा 3ए के तहत प्रारंभिक अधिसूचना के प्रकाशन के पश्चात, धारा 3डी के तहत अधिग्रहण की घोषणा प्रारंभिक अधिसूचना की तारीख से एक वर्ष की अवधि के भीतर जारी की जानी चाहिए। भूमि अधिग्रहण के लिए सक्षम प्राधिकारी (सीएलए) धारा 3जी के तहत मुआवजे का निर्धारण करता है और भूस्वामियों को मुआवजा वितरित करता है। इस प्रक्रिया को सुविधाजनक बनाने के लिए, सरकार ने भूमि राशि पोर्टल विकसित किया है, जो लाभार्थियों के खातों में मुआवजे की राशि के सीधे भुगतान को सक्षम बनाता है। मुआवजे के वितरण हेतु समय-सीमा विभिन्न कारकों जैसे भूमि अभिलेखों में उपलब्धता/ अस्पष्टता, अधिग्रहित भूमि के स्वामित्व के संबंध में विवाद, चल रहे अदालती मामलों की लंबितता आदि के अध्यधीन है।

(ख): मुआवजे का संवितरण संबंधित सीएलए द्वारा किया जाने वाला एक सतत प्रक्रिया है। अब

तक, सीएलए ने राष्ट्रीय राजमार्ग परियोजनाओं के लिए पूर्वांचल क्षेत्र में 1,80,577 भूस्वामियों/प्रभावित पक्षों को मुआवजा राशि के लिए अधिनिर्णीत किया है, जिनमें से 1,65,563 मुआवजे का भुगतान किया गया है।

(ग): पूर्वांचल में 04 (चार) राष्ट्रीय राजमार्ग परियोजनाएं विभिन्न कारणों, जैसे भूमि अधिग्रहण, वन मंजूरी, निर्माण-पूर्व गतिविधियों, आदि के कारण लंबित हैं।

(घ): राष्ट्रीय राजमार्ग-727ए (गोरखपुर-सलेमपुर-देवरिया-बलिया) और राष्ट्रीय राजमार्ग-727बी (सलेमपुर-बैरिया) से संबंधित भूमि का अधिग्रहण किया गया है और कुल 1437.43 करोड़ रुपये के मुआवजे की अधिनिर्णीत राशि में से संबंधित सीएलए द्वारा 1191.16 करोड़ रुपये की राशि का भुगतान किया गया है।

(ङ): राष्ट्रीय राजमार्ग अधिनियम, 1956 के तहत अधिग्रहण पर मूल भूमि धारकों के पास बची हुई शेष भूमि की बिक्री या खरीद के संबंध में कोई वैधानिक प्रतिबंध नहीं है।

WASTAGE OF FOOD-GRAINS

6397. SHRI ARUP CHAKRABORTY:

Will the Minister of **FOOD PROCESSING INDUSTRIES** be pleased to state:

- (a) the details of wastage of food grains recorded during the last three years due to lack of godowns and storage facilities, State-wise; and
- (b) the details of wastage of perishable crops like sugarcane recorded during the last three years due to lack of godowns close to farms or processing units, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF RAILWAYS
(SHRI RAVNEET SINGH):

(a) and (b): The Ministry of Food Processing Industries (MoFPI) estimates post-harvest losses from time to time for various agri-produces in the country through commissioning of studies based on primary surveys. Two studies were commissioned by the Ministry through (i) Indian Council of Agriculture Research (ICAR) -Central Institute of Post-Harvest Engineering and Technology (CIPHET), 2015 with reference year 2012-14 and (ii) NABARD Consultancy Service Pvt. Ltd (NABCONS), 2022 with reference year 2020-22. The available studies on post-harvest losses are periodic in nature and do not provide year-wise estimates. In the latest study conducted by NABCONS, 54 crops have been selected across the country based on production levels. Accordingly, the estimated percentage of post-harvest losses of various agricultural produce in India including food grains and perishable crops at different stages such as handling, storage, transportation, processing, etc., with reference to the crops selected in the State, is placed at **Statement.**

STATEMENT**State Wise Post-Harvest Losses of various agri-produce in India**

Andhra Pradesh	
Product	Overall Total Loss (%)
Bajra	5.07
Banana	9.33
Black gram	5.56
Cashew nut	4.82
Chickpea	5.71
Chilli	7.06
Citrus	7.97

Assam	
Product	Overall Total Loss (%)
Cabbage	7.38
Egg	6.05
Meat	3.44
Mushroom	4.48
Paddy	6.07
Pineapple	7.11
Poultry Meat	6.61

Chhattisgarh	
Product	Overall Total Loss (%)
Bottlegourd	6.77
Guava	13.79
Paddy	3.92
Radish	6.66
Gujarat	
Product	Overall Total

Coconut	4.32
Cottonseed	3.03
Egg	5.47
Green gram	6.17
Groundnut	6.58
Inland fish	4.68
Maize	5.98
Mango	7.9
Marine fish	8.5

Radish	5.14

Andaman and Nicobar Islands	
Product	Overall Total Loss (%)
Areca nut	6.44
Coconut	4.25

Bihar	
Product	Overall Total

Green gram	5.85
Bajra	4.41
Tomato	10.97
Cottonseed	2.93
Groundnut	5.31
Okra	5.79
Sapota	7.47
Cabbage	8.39
Cauliflower	7.99

Milk	0.58
Muskmelon	7.42
Paddy	5.73
Papaya	6.58
Pomegranate	8.69
Poultry Meat	7.39
Sorghum	5.67
Tapioca	N/A
Tomato	12.36
Turmeric	4.97

	Loss (%)
Bottlegourd	7.35
Brinjal	7.52
Cabbage	8.7
Cauliflower	6.76
Green gram	6.06
Guava	15.36
Inland fish	5.99
Maize	5.83
Mango	10.1
Okra	6.27
Paddy	4.65
Pineapple	5.89

Milk	0.5
Onion	7.57
Mustard	4.38
Potato	5.18
Wheat	5.18
Maize	5.18
Beans	6.65
Brinjal	6.99
Banana	7.59
Black gram	4.8
Papaya	5.81
Paddy	4.54

Potato	6.11
Radish	5.11
Sugarcane	8.99
Sunflower	5.18

Pigeon	
Pea	4.27

Haryana	
Product	Overall Total Loss (%)
Bajra	3.77
Chickpea	5.66
Cottonseed	2.55
Egg	6.74

Jharkhand	
Product	Overall Total Loss (%)
Papaya	6.73

Jammu and Kashmir	
Product	Overall

Karnataka	
Product	Overall Total Loss (%)
Areca nut	4.15
Bajra	5.03
Beans	7.33
Black pepper	1.31

Meat	2.88
Milk	0.74
Mushroom	5.91
Mustard	4.52
Poultry Meat	4.63
Radish	7.51
Sugarcane	6.34
Sunflower	4.44

	Total Loss (%)
Apple	9.51
Egg	6.08
Maize	3.92

Kerala	
Product	Overall Total Loss (%)
Areca nut	4.01
Black	1.26

Capsicum	5.75
Cashew nut	3.17
Coconut	3.78
Egg	5.64
Grapes	8.02
Inland fish	4.82
Maize	4.41
Marine fish	8.97

Wheat	4.37

Himachal Pradesh	
Product	Overall Total Loss (%)
Apple	9.2
Capsicum	5.74
Green Pea	6.35
Mushroom	6.01
Wheat	3.32
Maize	2.27

pepper	
Cashew nut	3.07
Coconut	3.61
Egg	5.53
Marine fish	8.75
Meat	2.2
Poultry Meat	5.32
Tapioca	4.8

Onion	8.7
Pigeon Pea	4.57
Pineapple	3.73
Pomegranate	8.19
Safflower	3.1
Sorghum	5.69
Soybean	6.63
Sugarcane	4.84
Sunflower	4.22
Tomato	9.97

Turmeric	4.63

Madhya Pradesh	
Product	Overall Total Loss (%)
Bajra	4.53
Black gram	6.73
Bottlegourd	7.46
Capsicum	4.33
Cauliflower	6.46
Chickpea	5.85

Maharashtra	
Product	Overall Total Loss (%)
Bajra	4.21
Banana	6.06
Black gram	7.48
Chickpea	5.4
Citrus	8.79
Cottonseed	2.98

Meghalaya	
Product	Overall Total Loss (%)
Tapioca	4.99
Turmeric	5.64
Cashew nut	4.53

Nagaland	
Product	Overall Total Loss (%)

Chilli	6.29
Citrus	7.4
Coriander	6.01
Egg	6.33
Green Pea	6.27
Groundnut	6.11
Guava	14.93
Maize	6.3
Milk	0.53
Muskmelon	5.76
Mustard	4.86
Okra	5.84

Eggs	5.55
Grapes	6.73
Green gram	5.9
Groundnut	6.16
Maize	5.3
Mango	8.61
Marine fish	8.8
Meat	2.78
Milk	0.65
Mushroom	9.24
Onion	6.78
Paddy	4.44

Tapioca	5.42

Odisha	
Product	Overall Total Loss (%)
Bottle gourd	7.57
Brinjal	7.3
Cabbage	8.08
Cauliflower	7.65
Chickpea	6.09
Egg	6.63
Green gram	6.11
Inland fish	5.68

Onion	8.11
Paddy	4.2
Pigeon Pea	6.43
Potato	7
Sorghum	6.76
Soybean	7.36
Tomato	11.85
Wheat	4.94

Pigeon Pea	6.9
Pomegranate	6.02
Poultry Meat	4.78
Safflower	3.02
Sorghum	6.16
Soybean	8.84
Sugarcane	8.61
Sunflower	4.93

Marine fish	9.89
Mushroom	13.64
Okra	6.25
Paddy	4.17
Tomato	13.19

Punjab

Tamil Nadu

Uttarakhand

West Bengal

Product	Overall Total Loss (%)	Product	Overall Total Loss (%)	Product	Overall Total Loss (%)	Product	Overall Total Loss (%)
Capsicum	4.31	Banana	7.47	Apple	11.5	Beans	5.48
Citrus	5.4	Beans	7.82	Milk	1.16	Brinjal	7.85
Green Pea	6.67	Black gram	5.93	Paddy	2.87	Cabbage	8.71
Maize	6.91	Egg	6.6	Sugarcane	5.46	Cauliflower	7.26
Milk	0.63	Groundnut	5.31	Wheat	2.51	Eggs	7.07
Mushroom	6.7	Maize	4.39			Green gram	6.24
Muskmelon	5.48	Marine fish	9.14	Uttar Pradesh		Groundnut	7.24

Paddy	3.15	Meat	3.04	Product	Overall Total Loss (%)	Guava	15.86
Potato	5.57	Mushroom	11.03	Bajra	4.11	Inland fish	3.79
Sugarcane	4.38	Paddy	5.98	Black gram	6.11	Maize	5.42
Wheat	4.55	Poultry Meat	6.08	Bottle gourd	6.43	Marine fish	8.94
		Sorghum	6.29	Egg	6.06	Meat	2.41
Rajasthan		Sugarcane	8.65	Green Pea	6.34	Milk	1.09

Product	Overall Total Loss (%)			Inland fish		Mustard	
Bajra	5.03	Telangana		Maize	4.99	Okra	6.21
Black gram	5.74	Product	Overall Total Loss (%)	Meat	5.77	Paddy	6.05
Chickpea	5.83	Chilli	2.8	Milk	1.12	Pineapple	5.14
Coriander	5.7	Citrus	7.73	Mushroom	2.74	Potato	5.66
							5.71

Cottonseed	2.53	Cottonseed	3.04	Muskmelon	7.25	Poultry Meat	5.41
Greengram	6.21	Egg	5.36	Mustard	5.97	Radish	6.45
Groundnut	5.03	Green gram	6.24	Paddy	4	Sunflower	5.21
Maize	5.81	Groundnut	6.67	Potato	5.82	Wheat	6.13
Milk	1.35	Maize	6.51	Poultry Meat	7.24		
Mustard	4.75	Meat	1.61	Sugarcane	6.91		
Sorghum	6.01	Pigeon Pea	5.01	Wheat	6.36		

Soybean	6.54	Poultry Meat	8.12
Wheat	6.25		

EXPANSION OF NATIONAL HIGHWAY INFRASTRUCTURE IN COASTAL REGIONS

6398. SHRI RAJMOHAN UNNITHAN:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

- (a) whether the Government has undertaken major highway development projects in coastal regions of the country to improve connectivity between ports, industrial corridors and tourism destinations;
- (b) whether it is a fact that delays in land acquisition, environmental clearances and contractual issues have affected timely completion of certain highway projects;
- (c) whether the Government has established any monitoring mechanism to ensure that highway construction projects are completed within stipulated timelines; and
- (d) the steps taken or proposed to strengthen road infrastructure in coastal districts to support economic growth and regional connectivity?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a): Government in Ministry of Road Transport and Highways is primarily responsible for development and maintenance of National Highways (NHs). Government has taken up development of coastal roads (generally within 50 km of the coast). Additionally, connectivity of ports as per the prioritization of Ministry of Shipping, Ports and Waterways and connectivity to Industrial nodes

as per the priority of National Industrial Corridor Development Corporation (NICDC) are also taken up for development to reduce logistics costs and improve freight efficiency, which will act as driver to economic growth.

At present, 1,244 NHs projects in about 27,300 km length costing about ₹7.60 Lakh Crore are under construction in the country for improving connectivity across the country including Coastal Regions, Ports, Economic, Industrial, Tourist and Religious centres / nodes.

(b) and (c): Delays in NHs projects are primarily due to issues / bottlenecks relating to land acquisition, statutory clearances / permissions, utility shifting, encroachment removal, law and order issues, financial crunch affecting implementation capacity of Concessionaire / Contractor, poor performance of Contractor / Concessionaire, Force Majeure events etc.

The Government has taken number of steps to expedite the completion of projects in the country. These include streamlining and expediting land acquisition using “Bhoomirashi” portal and GIS-based Land Acquisition Plan, revamping “Parivesh” Portal through Ministry of Environment, Forest and Climate Change, to facilitate faster forest and environmental clearances, enabling online approval of General Arrangement of Drawings (GAD) of Road Over Bridge / Road Under Bridge (ROB/RUB) from the Railways, and leveraging the mechanism of review and resolution of bottlenecks / hindrances in ongoing projects, in active collaboration with the State Governments and other stakeholders. Government has also launched a web portal for Railway related clearances with defined timelines for various approvals.

Government has put in place a strong framework using multiple mechanisms for monitoring project progress and contractor inefficiencies. Regular review meetings are conducted at various levels with stakeholders to assess project progress, and critical projects such as those delayed by more than three years or pending for award / appointment.

Many State Governments conduct coordination meetings led by the Chief Secretary to resolve issues affecting project execution. Projects where issues remain unresolved are escalated for further review through the Project Monitoring Group and also through "PRAGATI".

(d): There is substantial progress in strengthening coastal NH infrastructure, with a majority of the network already operational. Out of about 6,144 km of NH network along the country's coastline, 4,322 km has already been completed, and 1,033 km is under implementation. Remaining NHs projects are at various stages of approval.

MSME CLUSTERS IN PUNJAB

6399. SHRI GURMEET SINGH MEET HAYER:

Will the Minister of **MICRO, SMALL AND MEDIUM ENTERPRISES** be pleased to state:

- (a) the total number of functional Micro, Small and Medium Enterprises (MSMEs) clusters including such clusters added during the last ten years, State-wise, industry-wise and sector-wise;
- (b) the criteria and procedure for approval of new MSME clusters and the

quantum of Central assistance provided for infrastructure, common facility centres and technology support;

- (c) whether the Government is considering to establish or support any new clusters in Punjab and if so, the status and timelines of such proposals;
- (d) the number of clusters operational in Punjab and neighbouring States with comparative performance data thereof; and
- (e) the steps taken to strengthen MSME value chains, enhance competitiveness and ensure effective uptake of cluster development schemes by industries in Punjab, including outreach and handholding support?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a): A total number of 113 Common Facility Centres (CFCs), including (78) such CFC added during the last ten years, have been Completed/functional across the country under the Micro and Small Enterprises–Cluster Development Programme (MSE-CDP), State-wise details of CFCs Completed/functional under the MSE-CDP are are given in Statement at **Statement-I** and Sector-wise/Industry-wise details of Common Facility Centres (CFC)Completed/functional including such CFC added during last ten years under the MSE-CDP are are given in **Statement-II**.

(b): Ministry of MSME is implementing Micro and Small Enterprises Cluster Development Programme (MSE-CDP) across the country. The objective of the

scheme is to enhance the productivity and competitiveness of Micro and Small Enterprises (MSEs) for their holistic development adopting cluster development approach by extending financial assistance as GoI grant to establish Common Facility Centers (CFCs) in the existing clusters and establish/up-grade infrastructural facilities in new/existing industrial estates/areas/flatted factory complexes. It is demand driven scheme and proposals are received from State Government/UTS as per their need. Clusters are required to consist of a group of Micro and Small Enterprises located in a contiguous geographical area or linked through a value chain, producing similar or related products and facing common opportunities and challenges. The cluster should have adequate number of enterprises, potential for growth, and willingness of stakeholders to participate through a Special Purpose Vehicle (SPV). Project proposals are initiated by the State Government/Implementing Agency. A Detailed Project Report (DPR) is prepared and appraised by a competent bank or technical institution. The proposal is then recommended by the State Level Steering Committee (SLSC) and subsequently examined and approved by the National Project Approval Committee (NPAC) of the Government of India after receipt of complete proposal as per Scheme guidelines. For Common Facility Centres (CFCs), Central assistance is provided up to 60% of the project cost, subject to a maximum of Rs. 30crore. In the case of Special Category States, Aspirational Districts and for clusters owned and managed by women, the assistance may go up to 80%.

(c) to (e): Presently, 03 Common Facility Centres (CFCs) are

functional/operational in the State of Punjab. In the neighbouring States, 05 CFCs in Haryana, 01 in Jammu and Kashmir, and 01 in Rajasthan have been completed and are operational. Further, Ministry of MSME, through its field offices i.e. MSME-DFO Ludhiana, regularly organizes outreach programmes in coordination with MSME/Industry Departments of States of and other stakeholders like Special purpose vehicle (SPV), Industry Associations etc., to create awareness and strengthen MSME value chains and enhance competitiveness in Punjab under MSE-CDP Schemes. The proposal for setting up of Honey Processing cluster, Ludhiana /Agro-based is received from government of Punjab is under process.

STATEMENT-I

Number of State-wise details of Common Facility Centres (CFC) Completed/functional including such CFC added during last ten years under the MSME are as follows:

S. No.	State	Total No. of CFC Completed/ Functional	No. of CFC Completed/ Functional during last Ten years
1.	Andhra Pradesh	3	1
2.	Assam	1	0
3.	Bihar	1	0
4.	Goa	1	0
5.	Gujarat	2	1

6.	Haryana	5	5
7.	Jand K	1	0
8.	Karnataka	15	11
9.	Kerala	12	4
10.	Maharashtra	18	16
11.	Odisha	3	2
12.	Punjab	3	3
13.	Rajasthan	1	1
14.	Tamil Nadu	33	23
15.	Uttar Pradesh	5	4
16.	West Bengal	9	7
Total		113	78

STATEMENT-II

Sector-wise/Industry-wise details of Common Facility Centres (CFC) Completed/functional including such CFC added during last ten years under the MSE-CDP are as follows:

S. No.	Sector Name	Total	During the Last Ten Year
1.	Agro Based Industries	2	1
2.	Automobiles	5	4
3.	Ceramic	2	2
4.	Chemical	7	1

5.	Electronics / Electrical	3	2
6.	Engineering	11	10
7.	Food processing	23	14
8.	Foundary	2	1
9.	Furniture	9	6
10.	Gem and Jewellery	4	3
11.	Handicraft	3	0
12.	Leather	1	1
13.	Metal	3	2
14.	Miscellaneous	3	1
15.	Pharma and Ayurveda	2	2
16.	Plastic	3	2
17.	Printing and Packaging	6	5
18.	Rubber	1	0
19.	Steel	2	2
20.	Textile	21	19
Total		113	78

DEVELOPMENT OF ADDITIONAL AIRPORTS

6400. DR. LATA WANKHEDE:

SHRI RAJESH VERMA:

SHRI ARUN BHARTI:

SHRIMATI SHAMBHAVI:

SHRIMATI DAGGUBATI PURANDESWARI:

Will the Minister of **CIVIL AVIATION** be pleased to state:-

- (a) whether the Government proposes to develop fifty additional airports during the next five years, if so, the details thereof including locations, funding sources and implementation timelines and if not, the reasons therefor;
- (b) the details and the objectives of this expansion drive with respect to enhancing connectivity, regional development and economic opportunities;
- (c) whether any assessment has been made of the potential real estate, employment and industrial opportunities arising from airport infrastructure growth, particularly in Madhya Pradesh, if so, the details thereof and if not, the reasons therefor;
- (d) the measures proposed to be taken to ensure environmental safeguards, transparency in land acquisition and stakeholder consultations; and
- (e) the expected impact of the airport development programme on tourism, logistics and regional investment, particularly in Sagar, Khagaria, Jamui, Samastipur and Rajahmundry Lok Sabha Constituencies?

**THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND
MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI
MURLIDHAR MOHOL):**

(a) to (e): Government constantly endeavours to get more airports developed and operationalised to cater to the growing aspirations of people for air travel. In this regard, the Government is following a multi pronged approach of developing Greenfield Airports, developing existing airstrips through Regional

Connectivity Scheme (RCS) - Ude Desh Ka Aam Nagrik (UDAN), and initiatives for airport development by Airports Authority of India (AAI) and other airport operators. As a result, the total number of operational airports in the country has increased to 164 (as on 28.02.2026) including Greenfield Airports/helipads/Water Aerodromes. RCS-UDAN is funded through budgetary support.

Government has also launched Modified UDAN Scheme to enhance regional connectivity to 120 new destinations in the next 10 years.

Airport operators/developers are responsible for implementation of the airport projects including obtaining environmental clearance; land acquisition, rehabilitation and resettlement etc. in consultation with stakeholders concerned, adhering to the extant legal provisions in this regard.

Airports have emerged as a nucleus of economic activities and have multiplier effect on the economy of the State. The linkage between the Civil Aviation Sector and Economic Growth is well recognised. Development of airports leads to increase in passenger movements, tourism development, employment generation and augmentation in circle rates of land valuation leading to enhanced collection of various taxes/stamp duties etc., in the respective State and in the overall development of the Country. International Civil Aviation Organisation (ICAO) study shows that the air connectivity has an economic multiplier of 3.25 and employment multiplier of 6.1.

सड़क दुर्घटनाएं

6401. श्री लालजी वर्मा:

क्या सड़क परिवहन और राजमार्ग मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या वर्ष 2022, 2023 और 2024 के दौरान देश में सड़क दुर्घटनाओं में क्रमशः लगभग

1.68 लाख, 1.72 लाख और 1.88 लाख लोगों की मृत्यु हुई है;

(ख) क्या सरकार इस बात को स्वीकार करती है कि सड़क दुर्घटनाओं में प्रतिदिन औसतन 500

से अधिक व्यक्ति अपनी जान गंवा देते हैं;

(ग) क्या सरकार सड़क यातायात प्रबंधन और सुरक्षा प्रणालियों को सुदृढ़ करने के लिए एक

समर्पित सड़क सुरक्षा बल के गठन पर विचार कर रही है; और

(घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं?

सड़क परिवहन और राजमार्ग मंत्री (श्री नितिन जयराम गडकरी):

(क) से (घ): सरकार राज्यों / संघ राज्य क्षेत्रों से प्राप्त आंकड़ों के आधार पर "भारत में सड़क दुर्घटनाएं" पर रिपोर्ट प्रकाशित करती है। रिपोर्ट के अनुसार, वर्ष 2022 से 2024 के दौरान देश में सभी श्रेणियों की सड़कों पर कुल सड़क दुर्घटनाओं और मौतों की संख्या निम्नानुसार है: -

वर्ष	सड़क दुर्घटनाएं	मौतें
2022	461312	168491
2023	480583	172890
2024	487707	177175

इसके अतिरिक्त, सरकार ने सड़क सुरक्षा के मुद्दे का समाधान करने के लिए 4ई अर्थात् शिक्षा, इंजीनियरिंग (सड़क और वाहन दोनों की), प्रवर्तन और आपातकालीन देखभाल पर आधारित एक बहुआयामी रणनीति तैयार की है। तदनुसार, देश में सड़क सुरक्षा के लिए विभिन्न

पहलें शुरू की गई हैं, जिनका ब्यौरा संलग्न **विवरण** में दिया गया है।

विवरण

सरकार के सड़क परिवहन और राजमार्ग मंत्रालय द्वारा सड़क सुरक्षा के लिए की गई विभिन्न पहलों का ब्यौरा: -

(1) शिक्षा:

- i. पूरे देश में राज्य/जिला स्तर पर ड्राइविंग प्रशिक्षण और अनुसंधान संस्थान (आईडीटीआर), क्षेत्रीय ड्राइविंग प्रशिक्षण केंद्र (आरडीटीसी) और ड्राइविंग प्रशिक्षण केंद्र (डीटीसी) की स्थापना हेतु एक योजना लागू करना। हाल ही में, संशोधित योजना दिशानिर्देश जारी किए गए हैं जिनमें ड्राइविंग प्रशिक्षण संस्थानों की स्थापना के लिए वित्तीय सहायता में वृद्धि और पात्रता मानदंडों को सुव्यवस्थित किया गया है। इसके अतिरिक्त, प्रशिक्षण-परीक्षण क्लस्टर दृष्टिकोण के तहत ड्राइविंग प्रशिक्षण संस्थानों (डीटीआई) के साथ मिलकर स्वचालित परीक्षण केंद्र (एटीएस) स्थापित करने के लिए प्रोत्साहन राशि की शुरुआत की गई है।
- ii. जागरूकता फैलाने और सड़क सुरक्षा सुदृढीकरण के लिए प्रति वर्ष राष्ट्रीय सड़क सुरक्षा माह मनाना।

(2) इंजीनियरिंग:

2.1 सड़क इंजीनियरिंग

- i. सभी राष्ट्रीय राजमार्गों (एनएच) का तृतीय पक्ष के लेखा परीक्षक/विशेषज्ञों के माध्यम से सड़क सुरक्षा ऑडिट (आरएसए) सभी चरणों अर्थात् डिजाइन, निर्माण, संचालन और रखरखाव आदि में कराना अनिवार्य कर दिया गया है।
- ii. राष्ट्रीय राजमार्गों पर ब्लैक स्पॉट्स/दुर्घटना संभावित स्थानों को चिह्नित करने और सुधार करने को उच्च प्राथमिकता देना।
- iii. सड़क स्वामित्व एजेंसियों के प्रत्येक क्षेत्रीय कार्यालय में सड़क सुरक्षा अधिकारी (आरएसओ) को आरएसए और अन्य सड़क सुरक्षा संबंधी कार्यों की देखरेख करने के लिए अभिहित किया

गया है।

- iv. पूरे भारत में सड़क दुर्घटनाओं के आंकड़ों को दर्ज करने, उनका प्रबंधन और विश्लेषण के लिए एक केंद्रीय भंडार गृह स्थापित करने के लिए इलेक्ट्रॉनिक विस्तृत दुर्घटना रिपोर्ट (ई-डीएआर) परियोजना शुरू की गई है।
- v. एक्सप्रेसवे और राष्ट्रीय राजमार्गों पर साइनेज के प्रावधान के लिए दिशा-निर्देश जारी किए गए हैं, ताकि वाहन चालकों को बेहतर दृश्यता और सहज मार्गदर्शन मिल सके।
- vi. सड़क डिजाइन, निर्माण और रखरखाव के लिए समय-समय पर केंद्र सरकार द्वारा निर्धारित मानकों का अनुपालन करने में विफल रहने के बारे में मोटर यान अधिनियम, 1988 में प्रावधान किए गए हैं।

2.2 वाहन इंजीनियरिंग:

वाहनों को सुरक्षित बनाने के लिए विभिन्न पहलें की गईं, जिनमें निम्नलिखित शामिल हैं:-

- i. वाहन की अगली सीट पर चालक के बगल में बैठे यात्री के लिए एयरबैग का अनिवार्य प्रावधान।
- ii. मोटर साइकिल पर सवारी करने या उस पर ले जाए जाने वाले चार वर्ष से कम आयु के बच्चों के लिए सुरक्षा उपायों से संबंधित निर्धारित मानदंड। इसमें सुरक्षा हार्नेस, क्रैश हेलमेट के उपयोग को भी निर्दिष्ट किया गया है और गति को 40 किमी प्रति घंटे तक सीमित रखा गया है।
- iii. निम्नलिखित सूचीबद्ध सुरक्षा प्रौद्योगिकियों के फिटमेंट के लिए अनिवार्य प्रावधान:-

एम1 श्रेणी के वाहनों के लिए:

- क. ड्राइवर और सह-चालक के लिए सीट बेल्ट रिमाइंडर (एसबीआर)
- ख. सेंट्रल लॉकिंग सिस्टम के लिए मैनुअल ओवरराइड
- ग. अति रफ्तार चेतावनी प्रणाली

सभी एम और एन श्रेणी के वाहनों के लिए:

- क. रिवर्स पार्किंग चेतावनी प्रणाली

- iii. एल [चार पहियों से कम वाले मोटर वाहन और क्वाड्रिसाइकिल शामिल हैं] एम [यात्रियों को

परिवहन के लिए उपयोग किए जाने वाले कम से कम चार पहियों वाले मोटर वाहन] और एन [माल के परिवहन के लिए उपयोग किए जाने वाले कम से कम चार पहियों वाले मोटर वाहन, जो बीआईएस मानकों में निर्धारित शर्तों के अधीन माल के अलावा व्यक्तियों को भी ले जा सकते हैं] श्रेणियों के कुछ वर्गों के लिए अनिवार्य एंटी-लॉक ब्रेकिंग सिस्टम (एबीएस)।

- iv. दो पहिया, तिपहिया, क्वाड्रिसाइकिल, दमकल, एंबुलेंस और पुलिस वाहनों को छोड़कर सभी परिवहन वाहनों में गति सीमित करने वाली विशिष्टता/गति सीमित करने वाला उपकरण अनिवार्य किया गया।
- v. स्वचालित परीक्षण स्टेशनों की मान्यता, विनियमन और नियंत्रण के लिए नियम प्रकाशित किए गए, जो स्वचालित उपकरणों के माध्यम से वाहनों की फिटनेस जांच की प्रक्रिया और एटीएस द्वारा फिटनेस प्रमाण पत्र देने की प्रक्रिया को परिभाषित करते हैं। इन नियमों में दिनांक 31.10.2022 और दिनांक 14.03.2024 को और संशोधन किया गया है।
- vi. प्रोत्साहन/हतोत्साहन के आधार पर वाहन स्क्रेपिंग नीति तैयार की गई और पुराने, अनुपयुक्त और प्रदूषणकारी वाहनों को चरणबद्ध तरीके से हटाने के लिए एक पारिस्थितिकी तंत्र बनाया गया।
- vii. स्वचालित प्रणाली के माध्यम से वाहनों की फिटनेस जांचने के लिए केंद्रीय सहायता से प्रत्येक राज्य/संघ राज्य क्षेत्र में एक आदर्श निरीक्षण और प्रमाणन केंद्र स्थापित करने की एक योजना तैयार की गई।
- viii. यात्री कारों की सुरक्षा रेटिंग की अवधारणा को शुरू करने और उपभोक्ताओं को सूचित निर्णय लेने के लिए सशक्त बनाने के लिए भारत न्यू कार एसेसमेंट प्रोग्राम (बीएनसीएपी) के संबंध में नियम प्रकाशित किए गए।
- ix. मूल उपकरण निर्माताओं (ओईएम) और बस बॉडी बिल्डरों द्वारा बसों के विनिर्माण के क्षेत्र में निर्धारित समान अवसर के संबंध में नियम प्रकाशित किए गए।
- x. 1 अक्टूबर, 2025 को या उसके बाद निर्मित एन2 (3.5 टन से अधिक लेकिन 12.0 टन से

अधिक नहीं के सकल वाहन भार वाला माल वाहन) और एन3 (12.0 टन से अधिक सकल वाहन भार वाला माल वाहन) श्रेणी के वाहनों के केबिन के लिए अनिवार्य एयर कंडीशनिंग प्रणाली लगाना अनिवार्य किया गया।

- xi. एम, एन और एल7 श्रेणी के मोटर वाहनों में सुरक्षा बेल्ट असेंबलियों, सुरक्षा बेल्ट एंकरेज और सुरक्षा बेल्ट और नियंत्रण प्रणाली संस्थापन के लिए संशोधित मानकों की प्रयोज्यता के प्रावधान करने के लिए सुरक्षा बेल्ट, नियंत्रण प्रणाली और सुरक्षा बेल्ट रिमाइंडर के मानकों के संशोधन के लिए 1 अप्रैल 2025 को नियम प्रकाशित किए गए। इसके अलावा, 1 अप्रैल 2025 को और उसके बाद निर्मित श्रेणी एम1 के वाहनों को एआईएस-145-2018 के अनुसार आगे की ओर वाली सभी पिछली सीटों के लिए सुरक्षा बेल्ट रिमाइंडर की आवश्यकता को पूरा करना होगा।
- xii. मध्यम और भारी शुल्क वाहनों में सक्रिय सुरक्षा सुविधाओं के लिए प्रकाशित नियम, जो एम2, एम3, एन1, एन2, एन3 और क्वाड्रिसाइकिल (1 जनवरी, 2027 से नए मॉडल के लिए और 1 अक्टूबर, 2027 से मौजूदा मॉडल के लिए प्रभावी) के लिए एंटी-लॉक ब्रेकिंग, एंड्योरेंस ब्रेकिंग सिस्टम सहित ब्रेकिंग सिस्टम, और वाहन स्थिरता फंक्शन (वीएसएफ), लेन प्रस्थान चेतावनी प्रणाली (एलडीडब्ल्यूएस), ड्राइवर का उनींदापन और ध्यान चेतावनी प्रणाली, ब्लाइंड स्पॉट सूचना प्रणाली और एम2, एम3, एन2 और एन3 श्रेणियों के वाहनों के लिए चेतावनी सूचना प्रणाली (1 अक्टूबर, 2027 से नए मॉडल के लिए और 1 जनवरी, 2028 से मौजूदा मॉडल के लिए प्रभावी) प्रदान करते हैं।

(3) प्रवर्तन

- i. मोटर यान (संशोधन) अधिनियम, 2019 का कड़ाई से अनुपालन सुनिश्चित करने और यातायात नियमों के उल्लंघन के प्रतिवारण बढ़ाने और प्रौद्योगिकी के उपयोग के माध्यम से सख्त प्रवर्तन के लिए कठोर शास्तियों का प्रावधान करता है। यातायात प्रबंधन और प्रवर्तन अनिवार्य रूप से राज्य सरकारों/संघ राज्य क्षेत्रों के प्रशासन के अधिकार क्षेत्र में हैं। जबकि केंद्र

सरकार मोटर यान अधिनियम, 1988 के तहत नियम बनाती है, इन नियमों का प्रवर्तन राज्य सरकारों/संघ राज्य क्षेत्रों के प्रशासन के अधिकार क्षेत्र में आता है।

- ii. सड़क सुरक्षा की इलेक्ट्रॉनिक निगरानी और प्रवर्तन के लिए नियम जारी किए गए। ये नियम भारत के दस लाख से अधिक आबादी वाले शहरों और राष्ट्रीय स्वच्छ वायु कार्यक्रम (एनसीएपी) के अंतर्गत आने वाले शहरों में राष्ट्रीय राजमार्गों, राज्यीय राजमार्गों और महत्वपूर्ण जंक्शनों पर उच्च जोखिम और उच्च सघनता वाले गलियारों पर इलेक्ट्रॉनिक प्रवर्तन उपकरण लगाने के लिए विस्तृत प्रावधान निर्दिष्ट करते हैं।
- iii. सरकार ने पूंजी निवेश 2025-26 के लिए राज्यों को विशेष सहायता योजना (एसएससीआई 2025-26) के अंतर्गत सड़क सुरक्षा के इलेक्ट्रॉनिक प्रवर्तन के कार्यान्वयन के लिए राज्यों को प्रोत्साहन हेतु 3,000 करोड़ रुपये (पहले आओ पहले पाओ के आधार पर) के आवंटन के साथ दिशानिर्देश जारी किए हैं।
- iv. 10 जून, 2024 को सरकार ने मोटर यान अधिनियम, 1988 के अनुपालन को सुनिश्चित करने के लिए तकनीकी उपाय पर सभी राज्यों और संघ राज्य क्षेत्रों को परामर्शी जारी की है।

(4) आपातकालीन देखभाल:

- i. नेक व्यक्ति (गुड समारिटन) की सुरक्षा के लिए योजना (राह-वीर के रूप में नामकरण) के दिशानिर्देशों में संशोधन किया गया है, जो सद्भावनापूर्वक, स्वेच्छा से और बिना किसी पुरस्कार या मुआवजे की अपेक्षा के दुर्घटना स्थल पर पीड़ित को आपातकालीन चिकित्सा या गैर-चिकित्सा देखभाल या सहायता प्रदान करते हैं या ऐसे पीड़ित को अस्पताल पहुँचाते हैं। योजना के अनुसार, राह-वीर के लिए पुरस्कार राशि 5,000 रुपये से बढ़ाकर 25,000 रुपये कर दी गई है।
- ii. हिट एंड रन मोटर दुर्घटनाओं के पीड़ितों के लिए मुआवजा बढ़ाया गया (गंभीर चोट के लिए 12,500 रुपये से 50,000 रुपये और मृत्यु होने पर 25,000 रुपये से 2,00,000 रुपये तक)।
- iii. भारतीय राष्ट्रीय राजमार्ग प्राधिकरण ने राष्ट्रीय राजमार्गों के पूरे हो चुके कॉरिडोर पर टोल

प्लाजा पर पैरामेडिकल स्टाफ/आपातकालीन चिकित्सा तकनीशियन/नर्स के साथ एम्बुलेंस का प्रावधान किया है।

iv. सरकार के सड़क परिवहन और राजमार्ग मंत्रालय ने 5 मई, 2025 को सड़क दुर्घटना पीड़ितों के लिए कैशलेस उपचार योजना, 2025 को अधिसूचित किया है। प्रक्रिया प्रवाह, हितधारक-वार मानक संचालन प्रक्रियाओं और स्पष्ट रूप से चित्रित भूमिकाओं और जिम्मेदारियों सहित विस्तृत दिशानिर्देश भी 4 जून, 2025 को अधिसूचित किए गए हैं।

समर्पित सड़क सुरक्षा बल के गठन का निर्णय लेना राज्य सरकारों / संघ राज्य क्षेत्रों के अधिकार क्षेत्र में आता है। केंद्रीय सड़क सुरक्षा बल के गठन का कोई प्रस्ताव विचाराधीन नहीं है।

ANNUAL ESCALATION OF TOLL RATES

6402. SHRI E. T. MOHAMMED BASHEER:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

- (a) whether the Government has reviewed the automatic annual escalation of toll rates based on the 2008 base rates and the fixed three percent annual increase formula in light of the Committee's observations; and
- (b) the current status of the proposed NITI Aayog study to re-evaluate toll base rates and the user fee determination framework?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a): The extant National Highways Fee (Determination of Rates and Collection) Rules, 2008 was formulated to ensure transparency, with a uniform methodology for calculating user fees across the country. The annual revision

is linked to the Wholesale Price Index (WPI), which reflects inflationary trends in the economy, and is implemented uniformly across National Highway fee plazas. As per Rule 5 of extant National Highways Fee (Determination of Rates and Collection) Rules, 2008, User Fee rates are revised annually with effect from 1st April every year increasing the base rate of 2007-08 with 40% increase in Wholesale Price Index (WPI) over the base year index indexing the inflation factor as well as fixed 3% yearly increase without compounding.

(b): NITI Aayog is actively engaged to study the user fee framework, including issues relating to base rates and the methodology for revision of user fees and the study is as yet incomplete.

वाराणसी-कोलकाता एक्सप्रेसवे पर इंटरचेंज का निर्माण

6403. श्री दुलू महतो:

क्या सड़क परिवहन और राजमार्ग मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार को बोकारो के आरजू (बरवाडीह) में वाराणसी-कोलकाता एक्सप्रेसवे पर इंटरचेंज के निर्माण के संबंध में कोई अभ्यावेदन प्राप्त हुआ है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ख) क्या सरकार को इस बात की जानकारी है कि इस स्थान पर इंटरचेंज न होने से गिरिडीह, धनबाद और पुरुलिया की लगभग तीन लाख आबादी इसके लाभों से वंचित रह जाएगी और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ग) क्या सरकार को इस बात की जानकारी है कि वर्तमान में प्रस्तावित इंटरचेंज तीस किलोमीटर दूर स्थित है जो स्थानीय किसानों और आपातकालीन चिकित्सा से जुड़ी आवश्यकताओं के लिए अव्यावहारिक है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(घ) क्या सरकार आर्थिक विकास और अंतिम छोर तक संपर्क को प्राथमिकता देते हुए इस स्थान पर प्रवेश-निकास बिंदु के निर्माण पर विचार करेगी और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

सड़क परिवहन और राजमार्ग मंत्री (श्री नितिन जयराम गडकरी):

(क) से (घ): वाराणसी-कोलकाता एक्सप्रेसवे पर एनएच-320 की क्रॉसिंग पर रियायत/संविदा करार के अनुसार किलोमीटर 357+200 (लेपो गांव) पर इंटरचेंज का प्रस्ताव है। यह एनएच-19, एनएच-18 और एनएच-320 के माध्यम से गिरिडीह, धनबाद, बोकारो जिलों से आने वाले यात्रियों को वाराणसी-कोलकाता एक्सप्रेसवे पर संपर्कता देगा, जिसे पहले ही 4/6 लेन राजमार्ग के रूप में विकसित किया जा चुका है।

एक्सप्रेसवे पर इंटरचेंज की योजना एक्सप्रेसवे और राष्ट्रीय राजमार्ग/राज्य राजमार्ग (एनएच / एसएच) क्रॉसिंग के बीच यातायात के सुरक्षित और कुशल आवागमन को सुनिश्चित करने के लिए बनाई गई है और तदनुसार, तकनीकी व्यवहार्यता, यातायात अध्ययन और सुरक्षा मानदंडों पर विचार करते हुए किमी. 357 + 200 (लेपो गांव) पर प्रस्तावित इंटरचेंज का स्थान तय किया गया है।

इसके अलावा, बोकारो के अरजू (बरवाडीह) में स्थानीय किसानों और आपातकालीन चिकित्सा आवश्यकताओं के लिए एक वाहन अंडरपास (वीयूपी) प्रस्तावित किया गया है। इस स्थान पर स्लिप रोड के माध्यम से प्रवेश/निकास की जांच की जा रही है।

FOOD QUALITY IN FOOD PROCESSING INDUSTRIES

6404. SHRI SUKANTA KUMAR PANIGRAHI:

Will the Minister of **FOOD PROCESSING INDUSTRIES** be pleased to state:

(a) the steps taken to strengthen food quality, safety standards and value addition in food processing industries across the country;

(b) the details of schemes being implemented to promote Self Help Groups

(SHGs), Farmer Producer Organisations (FPOs) and small entrepreneurs in food processing and allied activities under Mega Food Parks and other initiatives;

- (c) the details of budget allocation, funds sanctioned and expenditure incurred for promoting food processing units, Mega Food Parks and SHG-based food processing enterprises during the last five years, State-wise; and
- (d) whether the Government proposes to expand support for SHG-led food processing units, skill training, modern technology and market linkages, particularly in rural and tribal areas including Odisha, to enhance food production, processing capacity and employment generation and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAVNEET SINGH):

(a): Food Safety and Standards Authority of India (FSSAI) is mandated to lay down science-based standards for articles of food and to regulate their manufacture, storage, distribution, sale, and import to ensure the availability of safe and wholesome food for human consumption. To maintain the food quality, FSSAI has established a network of 252 food testing laboratories for analysis of food samples and 24 Referral Food Laboratories for the analysis of appellate samples by empaneling food testing laboratories of various govt institutes, states and of private entities. Apart from this, there are 305 mobile food testing laboratories or Food Safety on Wheels (FSW) to combat

adulteration in various food commodities, currently, deployed across 35 States/UTs.

FSSAI has issued an advisory dated 03.11.2025 reiterating strict compliance with environmentally sound procedures for disposal of seized, rejected, and expired food items, in line with earlier guidelines dated 21.12.2020 issued under Sections 38(4) and 47(4) of the Food Safety and Standards (FSS) Act 2006.

Further, FSSAI through its regional offices and also through the State/UT Food Safety Departments, carry out regular inspections and audits of all food business operators of all food products to ensure compliance with the standards and statutory requirements established under the FSS Act, 2006 and the Regulations made thereunder.

Ministry of Food Processing Industries (MoFPI) has been incentivizing setting up/expansion of food processing infrastructure through its two Central Sector Schemes namely Pradhan Mantri Kisan SAMPADA Yojana (PMKSY) and Production Linked Incentive Scheme for Food Processing Industry (PLISFPI) and a Centrally sponsored PM Formalization of Micro Food Processing Enterprises (PMFME) scheme across the country.

Schemes of MoFPI are, inter alia, intended to increase the level of processing and decreasing the post-harvest losses and develop value-added products.

(b): Farmer Producer Organizations (FPOs) and Self Help Groups (SHGs) are eligible to apply under the schemes implemented by MoFPI. Under PMKSY,

quantum of grant is provided at enhanced level of 50% of eligible project cost, in comparison to 35% for proposals from general areas (Subject to the maximum ceiling under respective sub-schemes) to Farmer Producer Organizations (FPOs) and Self Help Groups (SHGs).

Under Branding and Marketing component of the PMFME scheme, support is provided to Farmer Producer Organizations /Self Help Groups/Cooperatives or a Special Purpose Vehicle of micro food processing enterprises for developing a common packaging and branding with provision for quality control, standardization, and adhering to food safety parameters for consumer retail sale.

The Mega Food Park Scheme has been discontinued by MOFPI since 01.04.2021. So far, MoFPI has approved 41 Mega Food Parks in the country.

(c): No state-wise budget allocation is done under PMKSY and PLISFPI. Year-wise total allocation and funds utilized under PMKSY and PLISFPI since 2020-21 and funds released to State/UT -wise under PMFME schemes since 2020-21 are at **Statement**.

(d): MoFPI provides financial assistance to the eligible entrepreneurs including SHGs, as per respective schemes guidelines across the country including Odisha.

Under the Capacity Building component of PMFME Scheme, MoFPI provides assistance for training of Trainers, District Resource Persons, Entrepreneurs and various other groups for Entrepreneurship Development Skilling (EDP+) and product specific skilling to meet the requirement of food

processing industry.

Schemes implemented by MoFPI aim towards creation of modern infrastructure with efficient supply chain management from farm gate to retail outlet which includes storage, transportation, value addition etc., thereby enhancing productivity, reducing wastage of agricultural produce, reduction in post-harvest losses, increasing the processing level and thereby creating off-farm employment opportunities including rural and urban areas of Odisha.

STATEMENT

Details of funds allocated and funds utilized in PMKSY and PLISFPI schemes of MoFPI

(Rs in Crores)

<u>Scheme</u>	2020-21		2021-22		2022-23		2023-24		2024-25	
	R.E.	A.E.	R.E.	A.E.	R.E.	A.E.	R.E.	A.E.	R.E.	A.E.
PMKSY	750.00	667.05	791	713.49	673.00	561.92	745	666.20	630	540.12
PLISFPI	Scheme started in 2021-22		10	9.27	801	489.83	1150	590.50	700	450.49

R.E.—Revised Estimates, A.E.- Actual Expenditure

State-wise funds released under PMFME Scheme since 2020-21

(Rs in Crores)

Sl. No.	State	2020-21	2021-22	2022-23	2023-24	2024-25
1	Andaman and Nicobar	1.82	1.92	0.34	0.38	0.00

	Islands					
2	Andhra Pradesh	34.98	25.12	18.57	46.25	10.62
3	Arunachal Pradesh	0.15	7.34	0.03	11.09	8.00
4	Assam	16.71	15.96	18.12	43.88	51.99
5	Bihar	9.05	13.59	1.61	88.65	100.39
6	Chandigarh	0.40	1.06	0.44	0.31	0.00
7	Chhattisgarh	7.04	8.88	1.44	7.69	7.00
8	Dand NH and Daman and Diu	0.40	0.89	0.14	0.00	0.00
9	Delhi	0.50	0.32	1.15	0.50	4.25
10	Goa	0.41	3.14	1.81	2.08	2.50
11	Gujarat	16.55	8.53	1.98	7.02	15.00
12	Haryana	3.23	3.98	5.46	11.25	25.00
13	Himachal Pradesh	5.19	7.64	13.75	57.12	3.49
14	Jammu and Kashmir	8.19	1.50	2.16	2.68	25.75
15	Jharkhand	2.69	1.74	0.00	9.79	14.22
16	Karnataka	32.47	21.48	31.07	27.76	57.50
17	Kerala	10.13	3.46	3.99	29.52	31.27
18	Ladakh	0.45	0.93	2.32	0.36	3.00
19	Lakshadweep	0.40	0.61	0.00	0.00	0.00
20	Madhya Pradesh	20.62	9.93	9.98	44.97	62.16
21	Maharashtra	27.58	26.60	76.87	120.00	175.44
22	Manipur	3.14	9.09	0.00	0.00	0.00
23	Meghalaya	2.69	3.04	0.39	1.00	3.71
24	Mizoram	7.73	2.94	0.00	0.00	0.00

25	Nagaland	6.64	5.90	0.41	3.97	3.75
26	Odisha	30.37	29.93	2.97	15.46	18.03
27	Puducherry	1.16	0.79	0.68	2.46	3.00
28	Punjab	5.76	9.36	16.31	30.65	72.89
29	Rajasthan	14.51	13.44	4.79	16.98	4.90
30	Sikkim	5.12	1.51	1.75	0.91	5.86
31	Tamil Nadu	12.95	3.23	24.02	72.00	98.59
32	Telangana	33.16	16.88	2.31	15.40	47.82
33	Tripura	3.11	10.35	0.15	1.13	3.75
34	Uttar Pradesh	36.29	24.08	21.06	79.55	140.07
35	Uttarakhand	6.03	2.26	2.45	8.24	14.06
36	West Bengal	0.00	0.00	0.00	6.28	2.50

NATIONAL HIGHWAY PROJECTS IN TAMIL NADU

6405. SHRI NAVASKANI K.:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

- (a) whether the Government has been implementing the Bharatmala Pariyojana Phase-I to strengthen National Highway infrastructure and improve seamless road connectivity across the country, including in Tamil Nadu;
- (b) the details of National Highway projects sanctioned, awarded and completed under Bharatmala Pariyojana and other highway development programmes in Tamil Nadu during the last five years;

- (c) whether improved highway connectivity is contributing to faster movement of goods and passengers, enhanced logistics efficiency and regional economic development in various parts of the State;
- (d) the details of road safety measures, audits and modern design standards adopted in the construction and upgradation of National Highways passing through Ramanathapuram district; and
- (e) whether the Government proposes to take up additional National Highway projects, bypasses or connectivity corridors in Ramanathapuram district to further strengthen transport infrastructure and regional economic development in the area?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a) to (c): Bharatmala Pariyojana Phase-I was approved by the Government in 2017, envisaging development of 34,800 km of National Highways at an estimated outlay of Rs. 5,35,000 crore, with the objective of improving connectivity to key economic centres and reducing logistics costs through development of economic corridors, feeder routes, inter-corridors, and coastal roads.

Under the programme, projects covering 26,425 km have been awarded, out of which 22,223 km have been constructed as of February 2026. Details of projects sanctioned, awarded, and completed under various programmes in the State of Tamil Nadu during the last five years by National Highways Authority of India (NHAI) are given in **Statement**.

(d): Road safety provisions are an integral part of the project scope and are incorporated as per relevant Indian Road Congress (IRC) codes at the time of estimate sanction. Accordingly, measures such as High Mast Lights, retro-reflective signs, thermoplastic road markings, road studs, solar blinkers, rumble strips, crash barriers, signboards, and hazard markers have been provided at 44 locations on the Thiruppuvanam–Ramanathapuram section, along with geometrical improvements at four locations on the Karaikudi–Ramanathapuram section.

(e): The details are are given in **Statement**.

STATEMENT

Projects sanctioned, awarded, and completed under various programmes in the State of Tamil Nadu during the last five years by (NHAI)

Sl. No.	Name Project	Scheme	Length (Km)	Cost (Rs.in Cr.)	Date of Award	Appointed Date	Physical Progress as on 28.02.2026 (%)	Actual / Revised Scheduled date of completion
1	4-laning Neraluru-Thorapalli Agraharam section of NH-844 (Package-I)	Bharatmata Pariyojana	23.35	1757.27	27.01.2022	26.10.2022	80.92%	31.07.2026
2	6L of Maduravoyal - Sriperumbudur Section from Km. 13+800 - Km. 37+000 of NH-4 through NH-GoTN	Bharatmata Pariyojana	23.20	463.07	22.11.2021	14.02.2022	100.00%	Completed on 27.12.2024
3	Balance works of 4- Lane from Thiruvallur Bypass to Veppampattu Bypass passing through	Bharatmata Pariyojana	17.52	467.99	10.05.2022	21.09.2022	97.92%	30.04.2026

	Thannerkulam, Thozur and Sevapet Bypass of Tirupati- Tiruttani-Chennai Section of NH-716							
4	4L of Vadugapatti to Therkuvenganallur (Rajapalyam) section of NH- 744 (Package-II)	Bharatmata Pariyojana	35.60	1317.06	31.03.2022	12.04.2023	99.70%	15.04.2026
5	4L of Thirumangalam to Vadugapatti section of NH- 744 (Package-I)	Bharatmata Pariyojana	36.00	1076.97	31.03.2022	23.02.2023	93.74%	31.05.2026
6	4-laning of STRR Bengaluru, NH 948A Balagondapalli (Tamil Nadu) to Karnataka/Tamil Nadu border	Bharatmata Pariyojana	35.766	1260.74	09.03.2024	18.05.2023	83.02%	30.09.2026

7	Two Lane with Paved Shoulder from Thoppur Mettur Bhavani Erode Section of NH 544H	NH (O)	85.00	242.40	14.07.2022	Package I = 04.08.2022 Package II = 25.07.2022, Package III = 04.08.2022 Package IV = 08.08.2022	100.00%	Completed on 28.02.2025
8	Six laning of Tuticorin Port Road section of NH-7A	NH (O)	6.14	157.67	31.03.2023	05.07.2023	100.00%	Completed on 30.06.2025
9	4-laning of left over works including Additional structures in KL/TN Border	Bharatmata Pariyojana	53.71	1564.23	31.03.2023	12.08.2023	72.43%	30.04.2026

	Kanyakumari of NH-66							
10	New Double Tier 4-lane Elevated Corridor from Chennai Port to Maduravoyal (Package-I)	Bharatmata Pariyojana	4.95	1388.59	31.07.2023	23.11.2023	18.92%	16.11.2027
11	New Double Tier 4-lane Elevated Corridor from Chennai Port to Maduravoyal (Package-II)	Bharatmata Pariyojana	5.10	1616.97	31.07.2023	23.11.2023	15.48%	16.11.2027
12	New Double Tier 4-lane Elevated Corridor from Chennai Port to Maduravoyal (Package-III)	Bharatmata Pariyojana	4.49	1299.36	31.07.2023	23.11.2023	15.38%	16.11.2027
13	New Double Tier 4-lane Elevated Corridor from Chennai Port to Maduravoyal	Bharatmata Pariyojana	6.41	1205.40	31.07.2023	23.11.2023	6.67%	16.11.2027

	(Package-IV)							
14	Construction of Trumpet Interchange Connecting Bangalore –Chennai Expressway with Maduravoyal - Walajahpet Section of NH 48 near Sriperumbudur	Bharatmata Pariyojana	1.10	162.55	10.01.2024	26.02.2024	28.79%	31.10.2026
15	Access Controlled Highway of 4 Lane with Paved Shoulders from Tiruvallur to TN/AP Broder section of NH-716 (Chennai-Tirupati Package-1)	NH (O)	43.95	1376.10	09.03.2024	28.12.2024	28.01%	27.12.2026
16	Improving the alignment of Thoppur Ghat section from in	NH (O)	6.60	905.00	09.03.2024	21.03.2025	27.80%	20.03.2028

	Dharmapuri - Salem section of NH-44							
17	Balance Works for six laning of Sriperumbudur to Karaipettai section of NH-48	NHDP (Phase-V)	16.820	411.160	07.11.2024	27.01.2025	26.16%	27.10.2026
18	Access controlled Highway of 4 lane with paved shoulders from Walajapet/Ranipet to TN/AP Border of NH-40	NH (O)	28.021	1338.140	24.01.2025	30.09.2025	5.00%	29.09.2027
19	Balance works for four laning of Vikravandi to Sethiyathopu section of NH 45C	NH (O)	65.96	834.430	20.03.2025	25.06.2025	17.21%	24.06.2027
20	Construction of Bypass to Gangaikonda Cholapuram in Kallagam to Meensurutti	NH (O)	7.18	180.59	06.03.2026	Agreement to be signed		

	section of NH - 81 (Old NH - 227) in Tamil Nadu on EPC Mode under NH (O).					
21	Four laning of Paramakudi to Ramanathapuram section of NH-87	NH (O)	46.67	1853.16	27.11.2025	Agreement signed on 08.01.2026. Appointed Date to be declared
22	Four laning of Marakkanam-Puducherry section of NH 332 A	NH (O)	46.05	2157.09	05.02.2026	Agreement to be signed
	Total		599.56	23035.94		

Details of National Highway Stretches passing through Ramanathapuram District of Tamil Nadu along with their status and proposed upgradation, by NHAI.					
Sr. No.	NH No.	Name of the proposed project	Total Length (Km)	Length falling in Ramanathapuram District (Km)	Remarks / Present Status

1	87	Thiruppuvanam (Madurai) - Paramakudi - Ramanathapuram Section	115.48	64.98	4-laning of Paramakudi - Ramanathapuram Section of 46.67 Km has been taken up at a cost of Rs.1853.16 Cr. and contract awarded on 27.11.2025 and Agreement signed on 08.01.2026.
2	536	Karaikudi - Ramanathapuram section	80.00	49.15	Upgraded to 2-lane with Paved Shoulder configuration on 02.05.2023 and is presently under Oand M stage.
3	32	4 laning of Nagappattinam - Tuticorin via Ramanathapuram Section	308.00	131.64	Detailed Project Report (DPR) is awarded.
4	87	Ramanathapuram - Rameswaram - Dhanushkodi section	74.57	74.57	Bids for preparing Detailed Project Report (DPR) have been invited.
5	85	Kerala/Tamil Nadu border - Theni - Madurai - Thondi section	225.00	17.80	Bids for preparing Detailed Project Report (DPR) have been invited.
		Total	803.05	338.14	

चकेरी विमानपत्तन का विकास

6406. श्री रमेश अवस्थी:

क्या **नागर विमानन** मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार ने देश में हवाई यात्रियों की बढ़ती संख्या को देखते हुए कानपुर में चकेरी विमानपत्तन की मौजूदा अवसंरचना क्षमता का आकलन किया है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ख) क्या सरकार के पास नए टर्मिनल सहित चकेरी विमानपत्तन के विस्तार, रनवे के उन्नयन और अतिरिक्त उड़ानों के संचालन का कोई प्रस्ताव है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ग) क्या सरकार का कानपुर के औद्योगिक, शैक्षिक और पर्यटन महत्व को ध्यान में रखते हुए कानपुर और देश के अन्य प्रमुख महानगरों के बीच बेहतर हवाई संपर्क प्रदान करने के लिए नई घरेलू और अंतर्राष्ट्रीय उड़ानें शुरू करने का विचार है; और
- (घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है और इस संबंध में अब तक क्या कार्रवाई की गई है और इस संबंध में क्या समय-सीमा निर्धारित की गई है?

सहकारिता मंत्रालय में राज्य मंत्री; तथा नागर विमानन मंत्रालय में राज्य मंत्री (श्री मुरलीधर मोहोल):

- (क) और (ख): भारतीय विमानपत्तन प्राधिकरण (एएआई) और अन्य हवाईअड्डा प्रचालकों द्वारा यात्री मांग, परिचालन अपेक्षाएं और एयरलाइन की मांग के आधार पर हवाईअड्डों का विस्तार और विकास किया जाता है। ऐसे विकास कार्य भूमि की उपलब्धता, वित्तीय व्यवहार्यता और हवाईअड्डों पर परिचालन संबंधी सरोकारों के अध्यधीन चरणबद्ध रूप से किए जाते हैं। क्षेत्रीय हवाई संपर्क बढ़ाने के लिए क्षेत्रीय संपर्क योजना (आरसीएस)-उड़ान के तहत 134.79 करोड़ रुपये के पूंजीगत व्यय के साथ कानपुर (चकेरी) हवाईअड्डे को विकसित किया गया है।
- (ग) और (घ): कानपुर (चकेरी) हवाईअड्डा एक घरेलू हवाईअड्डा है। किसी हवाईअड्डे को

अंतर्राष्ट्रीय हवाईअड्डे के रूप में घोषित करना यातायात क्षमता, अंतरराष्ट्रीय उड़ानों के परिचालन के लिए एयरलाइनों की मांग और द्विपक्षीय हवाई सेवा समझौते के अलावा ग्राउंड लाइटिंग सुविधाओं, इंस्ट्रूमेंट लैंडिंग सिस्टम, रनवे की लंबाई, आप्रवासन, स्वास्थ्य और पशु एवं पादप संगरोध सेवाओं आदि के प्रावधान पर निर्भर करता है।

इसके अलावा, मार्च 1994 में वायु निगम अधिनियम के निरस्त होने के बाद, घरेलू विमानन क्षेत्र को नियंत्रणमुक्त किया गया था, जिससे एयरलाइनें स्वतंत्र रूप से योजना बनाने, परिचालन करने और उन नेटवर्कों का चयन करने के लिए सक्षम हैं, जिन्हें वे सेवा प्रदान करना चाहती हैं। परिणामस्वरूप, किसी भी हवाईअड्डे पर हवाई सेवाओं की शुरुआत करना, जारी रखना या बंद करना, एयरलाइनों के विवेकाधिकार पर निर्भर है।

राज्य राजमार्ग-4 और 71 का राष्ट्रीय राजमार्ग के रूप में विकास

6407. श्री कौशलेन्द्र कुमार:

क्या सड़क परिवहन और राजमार्ग मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार को बिहार राज्य सरकार से नालंदा के जहानाबाद और गया जिलों से गुजरने वाले लोक निर्माण विभाग के अधीन आने वाले मार्ग खंड-1, एसएच-4 को राष्ट्रीय राजमार्ग में परिवर्तित करने और विकसित करने के संबंध में कोई प्रस्ताव प्राप्त हुआ है;
- (ख) यदि हां, तो उक्त प्रस्ताव के संबंध में अब तक की गई कार्रवाई का ब्यौरा क्या है;
- (ग) क्या नालंदा के ऐतिहासिक महत्व और तीर्थयात्रियों और पर्यटकों की निरंतर आमद को ध्यान में रखते हुए इस्लामपुर से एसएच-71, राजगीर तक एसएच-4 के खंड-2 को राष्ट्रीय राजमार्ग में परिवर्तित करने और विकसित करने की कोई योजना है; और
- (घ) यदि हां, तो अंतर्राष्ट्रीय महत्व के शहर नालंदा के समग्र विकास के लिए एसएच-4 के खंड -1 और खंड-2 और एसएच-71 को राष्ट्रीय राजमार्ग के रूप में घोषित करने, निर्माण और विकास के लिए परियोजना को कब तक अनुमोदित किए जाने की संभावना है?

सड़क परिवहन और राजमार्ग मंत्री (श्री नितिन जयराम गडकरी):

(क) और (ख): राज्य सरकार से, नालंदा, जहानाबाद और गया जिलों से गुजरने वाले राज्य राजमार्ग (एसएच)-4 के पीडब्ल्यूडी सड़क खंड-1 को राष्ट्रीय राजमार्ग के रूप में बदलने और विकास करने का कोई प्रस्ताव प्राप्त नहीं हुआ है।

(ग) और (घ): इस्लामपुर से राजगीर तक जाने वाले राज्य राजमार्ग एसएच-4 और एसएच-71 के पीडब्ल्यूडी सड़क खंड-2 को राष्ट्रीय राजमार्ग घोषित करने का कोई प्रस्ताव विचाराधीन नहीं है। सरकार को विभिन्न राज्य सरकारों/संघ राज्य क्षेत्रों (यूटी) से राज्य सड़कों को राष्ट्रीय राजमार्ग (एनएच) घोषित करने/उन्नत करने के प्रस्ताव प्राप्त होते रहते हैं, जिनमें बिहार राज्य सरकार का प्रस्ताव भी शामिल है। सरकार, राष्ट्रीय राजमार्ग घोषित करने के मानदंडों की पूर्ति, संपर्कता की आवश्यकता, यातायात घनत्व और प्रधानमंत्री गति शक्ति राष्ट्रीय मास्टर प्लान के साथ तालमेल के आधार पर समय-समय पर राज्य सड़कों को राष्ट्रीय राजमार्ग घोषित करने पर विचार करती रहती है।

RAMP SCHEME FOR ANDHRA PRADESH**6408. SHRI B. K. PARTHASARATHI:**

Will the Minister of **MICRO, SMALL AND MEDIUM ENTERPRISES** be pleased to state:

- (a) the details regarding the total number of beneficiaries supported under the Raising and Accelerating MSME Performance (RAMP) scheme and each of its components, since its inception, year-wise, State-wise and district-wise for Andhra Pradesh;
- (b) the funds allocated, released and utilised under this scheme, since its inception, year and State-wise;

- (c) the outcomes achieved through this scheme till date, State-wise; and
- (d) the details regarding the issues reported in the scheme implementation and measures taken to address the same?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a): The World Bank supported Central Sector Scheme 'Raising and Accelerating MSME Performance' (RAMP), aims at enhancing the impact of the existing schemes of the Ministry of Micro, Small and Medium Enterprises (MSME) and increasing Centre-State collaboration by providing grants to States/UTs for funding selected projects proposed in the Strategic Investment Plans proposed by the States and UTs. The number of beneficiaries of RAMP, State and Year wise, including in Andhra Pradesh is given in **Statement-I**.

(b): The funds allocated, released and utilised under RAMP Programme, since its inception, year and State-wise is given in **Statement-II**.

(c) and (d): The Output-Outcome Monitoring Framework of NITI Aayog's is the institutional mechanism to evaluate the outcome of RAMP Programme. As on end January 2026, 21,36,502 number of MSMEs benefitted so far in different States/UTs through RAMP Programme. The Government has not faced any challenges in the Scheme implementation so far.

STATEMENT -I**State-wise Number of Beneficiary under RAMP Programme as on end****January 2026**

Sl. No.	State/Uts Name	Grand Total
1	Andhra Pradesh	85,846
2	Arunachal Pradesh	1,050
3	Assam	1,44,221
4	Bihar	1,61,370
5	Chandigarh	4,508
6	Chhattisgarh	4,877
7	DNH	127
8	Delhi	--
9	Goa	4,853
10	Gujarat	--
11	Haryana	150
12	Himachal Pradesh	2,040
13	J and K	14,382
14	Jharkhand	27,929
15	Karnataka	26,897
16	Kerala	22,317
17	Madhya Pradesh	23,287
18	Maharashtra	1,19,242
19	Manipur	34,867
20	Meghalaya	22,728
21	Mizoram	64,903

22	Nagaland	29,196
23	Odisha	11,251
24	Puducherry	801
25	Punjab	35,179
26	Rajasthan	30,940
27	Sikkim	3,342
28	Tamil Nadu	6,033
29	Telangana	14,942
30	Tripura	4,171
31	Utter Pradesh	1,63,839
32	Uttarakhand	11,000
33	West Bengal	10,60,214
34	Lakshadweep	--
35	Ladakh	--
36	Andaman And Nicobar	--
	Total	21,36,502

STATEMENT-II**State-wise funds allocated, released and utilised under RAMP****Programme (Rs. Crore)**

State/UT	Total Approved Budget	Fund Disbursed till March 25	Fund Disbursed during 2025-26	Total Funds Disbursed	Cumulative expenditure made as on 26.03.2026
Andaman and Nicobar Island	49.18	0.00	0.83	0.83	0.71
Andhra Pradesh	115.64	24.30	29.42	53.72	46.80
Arunachal Pradesh	65.59	5.02	26.73	31.75	9.94
Assam	97.66	39.24	17.96	57.20	42.25
Bihar	146.60	29.97	0.03	30.00	29.96
Chandigarh	51.07	8.34	6.61	14.95	6.31
Chhattisgarh	74.92	0.99	14.49	15.48	12.80
DDNHand DD	66.24	5.15	2.66	7.81	7.24
Delhi	57.74	0.00	13.20	13.20	2.94
Goa	69.57	13.67	19.81	33.49	30.27
Gujarat	127.06	1.36	48.67	50.03	49.51
Haryana	145.98	19.23	2.77	22.00	17.39
Himachal Pradesh	118.09	33.86	16.43	50.30	45.33
Jammu and Kashmir	74.63	5.05	18.19	23.24	21.75
Jharkhand	78.07	1.50	17.63	19.13	18.05
Karnataka	128.22	4.23	32.73	36.96	28.57
Kerala	116.33	4.39	15.19	19.58	19.45

Ladakh	42.59	1.73	9.38	11.11	0.37
Lakshadweep	23.87	0.00	0.00	0.00	0.00
Madhya Pradesh	113.79	14.65	51.53	66.18	40.87
Maharashtra	204.65	17.30	37.69	54.98	38.56
Manipur	57.65	5.49	18.41	23.90	23.18
Meghalaya	52.80	22.40	12.72	35.11	34.07
Mizoram	45.36	14.36	9.92	24.28	23.61
Nagaland	60.02	7.52	25.60	33.11	23.89
Odisha	65.34	8.72	21.54	30.26	8.72
Puducherry	39.98	0.90	9.49	10.39	6.33
Punjab	129.98	12.68	37.65	50.32	50.22
Rajasthan	123.98	21.40	19.83	41.23	40.75
Sikkim	82.74	7.38	43.17	50.55	43.73
Tamil Nadu	177.26	23.23	0.19	23.42	23.42
Telangana	126.74	17.26	32.85	50.11	50.11
Tripura	73.17	5.28	16.86	22.14	19.58
Uttar Pradesh	165.92	29.11	81.02	110.14	81.48
Uttarakhand	91.05	6.33	4.15	10.47	8.12
West Bengal	92.00	11.79	13.59	25.37	13.63
Total	3351.47	423.81	728.98	1152.79	919.92

MSMEs OUTSIDE THE PURVIEW OF ORGANIZED SECTOR

6409. SHRI ABU TAHER KHAN:

Will the minister of **MICRO, SMALL AND MEDIUM ENTERPRISES** be pleased to state:

- (a) whether a large number of Micro, Small and Medium Enterprises (MSMEs) remain outside the purview of the organized sector and do not get benefits under Central schemes and if so, the details thereof; and
- (b) the total number of unregistered MSMEs in the country, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) and (b): A revised definition based on the twin criteria of investment and turnover, was adopted to define Micro, Small and Medium Enterprises (MSMEs) in 2020. For registration of MSMEs, Udyam Registration Portal (URP) was launched on 01.07.2020. Further, to formalise Informal Micro Enterprises (IMEs), Udyam Assist Platform (UAP) was launched on 11.01.2023. Since the adoption of the revised definition till 28.02.2026, over 7.83 crore enterprises have been registered. Since launch of UAP on 11.01.2023, as on 29.03.2026, the state-wise details of the total IMEs registered on UAP, are at **Statement**.

Once the enterprise is registered and formalized, it becomes eligible to avail the benefits of various schemes and initiatives of the Ministry of MSME. The Udyam Assist Certificate (UAC) is considered equivalent to the Udyam Registration Certificate (URC) specifically for Informal Micro Enterprises (IMEs) to access Priority Sector Lending (PSL). A number of Schemes to support such enterprises in accessing credit have been launched, which inter alia include, Prime Minister's Employment Generation Programme for setting up of new

micro enterprises in the non-farm sector by providing Margin Money subsidy on the Bank loan, Credit Guarantee Scheme for collateral free loans upto Rs 20 Lakh for IMEs, PM Vishwakarma Yojana, Mudra Loan, etc.

Further to increase awareness among MSMEs, awareness programmes are conducted by field offices of Ministry of MSME, in coordination with MSME/ Industry Departments of States/UTs concerned and other MSME stakeholders through physical workshops, social media, print media and electronic media for creating wide publicity for increasing participation from all stakeholders.

STATEMENT

State-wise details of the total IMEs

Sl No.	State	IMEs registered on UAP (since inception to 29.03.2026)
1	Andaman And Nicobar Islands	3,702
2	Andhra Pradesh	19,22,042
3	Arunachal Pradesh	19,073
4	Assam	4,61,862
5	Bihar	23,25,313
6	Chandigarh	19,463
7	Chhattisgarh	6,44,853
8	Delhi	4,27,291
9	Goa	41,085
10	Gujarat	14,10,077

11	Haryana	6,39,189
12	Himachal Pradesh	78,349
13	Jammu And Kashmir	2,44,450
14	Jharkhand	7,82,231
15	Karnataka	24,81,922
16	Kerala	7,72,648
17	Ladakh	5,634
18	Lakshadweep	910
19	Madhya Pradesh	25,05,704
20	Maharashtra	29,69,102
21	Manipur	52,448
22	Meghalaya	18,391
23	Mizoram	17,025
24	Nagaland	27,041
25	Odisha	10,83,722
26	Puducherry	46,384
27	Punjab	5,48,959
28	Rajasthan	13,71,098
29	Sikkim	15,012
30	Tamil Nadu	21,97,117
31	Telangana	20,29,210
32	The Dadra & Nagar Haveli And	7,493

	Daman & Diu	
33	Tripura	1,97,084
34	Uttarakhand	2,10,882
35	Uttar Pradesh	38,20,715
36	West Bengal	32,28,487

ACCIDENTS IN AVIATION SECTOR

6410. SHRI SAGAR ESHWAR KHANDRE:

Will the Minister of **CIVIL AVIATION** be pleased to state:-

- (a) whether the Government has taken note of multiple aviation accidents including recent crashes involving an air ambulance and a helicopter as well as other fatal incidents during the last year and if so, the details thereof;
- (b) whether any comprehensive safety audit of airlines, charter operators and helicopter services has been conducted;
- (c) if so, the findings thereof, particularly regarding causes such as technical failures, weather assessment and regulatory lapses; and
- (d) the steps taken to fix accountability, strengthen oversight by the Directorate General of Civil Aviation (DGCA) and ensure passenger safety in view of the country's growing aviation sector?

**THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND
MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI**

MURLIDHAR MOHOL):

(a): During the year 2025 and 2026 (till date), a total of 16 accidents including 08 fatal incidents have taken place. Investigations of all accidents have been ordered by Aircraft Accident Investigation Bureau (AAIB) as per Aircraft (Investigation of Accidents Incidents) Rules, 2025 and are under progress.;

(b) to (d): Directorate General of Civil Aviation (DGCA) has a systematic safety oversight mechanism for monitoring compliance of Rules and Civil Aviation Requirements (CARs) encompassing all aircraft and airport operators. The safety oversight process includes regulatory audits, night surveillances, ramp inspections, spot check and special audits. DGCA publishes Annual Surveillance Plan (ASP) on its website. Findings of audits, surveillances and spot checks are followed up with concerned operator for compliance. Further, the compliance of action taken by operator is verified during next audit/surveillance.

The details of Regulatory audit of airlines, charter operators, helicopter services and Special audits are given below:

Year	Regulatory Audit	Special Audits
2025	56	12
2026	09	29

DGCA has recently issued an order dated 27/03/2026 on "Guidelines for carriage of Central, State and other dignitaries by aircraft" for strict compliance by all stakeholders and mandates the adoption of effective measures to uphold

the highest standards of safety in the operation of such flights.

DGCA has conducted safety audits of NSOP holders in 2 phases i.e in February, 2026 and March, 2026. Further, DGCA has planned two more phases of safety audits of NSOP holders.

In case of any violations/ non-compliance to regulations detected during audit/surveillance, enforcement action including financial penalty is imposed by DGCA.

वैश्विक स्तर पर ऊर्जा कीमतों में वृद्धि का एलपीजी उपभोक्ताओं पर प्रभाव

6411. श्रीमती रुचि वीरा:

क्या पेट्रोलियम और प्राकृतिक गैस मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार ने उन रिपोर्टों का संज्ञान लिया है जिनमें यह बताया गया है कि पश्चिम एशिया में चल रहे संघर्ष के कारण वैश्विक स्तर पर ऊर्जा कीमतों में वृद्धि और आपूर्ति की अनिश्चितताओं के बीच देश भर में घरेलू तरलीकृत पेट्रोलियम गैस (एलपीजी) सिलेंडरों की कीमत में लगभग 60 रुपये की वृद्धि की गई है;
- (ख) यदि हां, तो एलपीजी आयात पर भारत की निर्भरता, घरेलू रसोई गैस की कीमतों, परिवहन ईंधन की लागत और देश में पेट्रोलियम उत्पाद आपूर्ति की समग्र स्थिरता पर भू-राजनीतिक तनाव के संभावित प्रभाव के संबंध में सरकार द्वारा किए गए आकलन का ब्यौरा क्या है; और
- (ग) एलपीजी आयात के स्रोतों के विविधीकरण, सामरिक भंडार को सुदृढ़ करने सहित घरेलू उपभोक्ताओं को वैश्विक ऊर्जा बाजारों में उतार-चढ़ाव से बचाने के लिए सरकार द्वारा क्या उपाय किए जाने का विचार है?

पेट्रोलियम और प्राकृतिक गैस मंत्रालय में राज्य मंत्री; तथा पर्यटन मंत्रालय में राज्य मंत्री (श्री सुरेश गोपी):

(क) से (ग): देश में एलपीजी का मूल्य अंतरराष्ट्रीय बाज़ार में इसके मूल्यों से जुड़ा होता है। सरकार घरेलू एलपीजी के लिए उपभोक्ताओं के लिए प्रभावी मूल्य को घटाती-बढ़ाती रहती है।

फरवरी 2026 में मध्य-पूर्व में संघर्ष शुरू होने से पहले, भारत अपनी एलपीजी खपत का लगभग 60 प्रतिशत आयात करता था जिसमें से लगभग 90 प्रतिशत होर्मुज जलडमरूमध्य से होकर आ रहा था। संघर्ष शुरू होने के बाद एलपीजी की आपूर्ति में स्थिरता सुनिश्चित करने के लिए सरकार ने कई सक्रिय कदम उठाए हैं। इनमें एलपीजी के उत्पादन में 40% की तीव्र वृद्धि, घरेलू एलपीजी खपत को प्राथमिकता देना, आयात के स्रोतों में विविधता लाना, गतिशील स्टॉक प्रबंधन और स्थानीय स्तर पर होने वाली कमी को दूर करने के लिए अंतर-क्षेत्रीय आवंटन शामिल हैं।

जहां औसत सऊदी सीपी (एलपीजी के मूल्य निर्धारण का अंतराष्ट्रीय बेंचमार्क) विनिमय दर के साथ 41% (जुलाई 2023 में अमेरिकी डॉलर 385/एमटी से फरवरी 2026 में अमेरिकी डॉलर 542/एमटी तक) बढ़ा, वहीं घरेलू एलपीजी का मूल्य लगभग 17% (अगस्त 2023 में 1103 रुपए से मार्च 2026 में 913 रुपए तक) कम किया गया। पीएमयूवाई उपभोक्ताओं के लिए, घरेलू एलपीजी का प्रभावी मूल्य लगभग 32% (अगस्त 2023 में 903 रुपए से मार्च 2026 में 613 रुपए तक) कम कर दिया गया है।

घरेलू एलपीजी की बिक्री पर हुई 'अल्प-वसूली' के लिए, सरकार ने वित्त वर्ष 2022-23 में ओएमसीज को 22,000 करोड़ रुपये का मुआवज़ा दिया है और वित्त वर्ष 2025-26 में 30,000 करोड़ रुपये के दूसरे मुआवज़े की मंजूरी दी है।

दिनांक 01.03.2026 की स्थिति के अनुसार पड़ोसी देशों में घरेलू एलपीजी सिलेंडर का प्रभावी मूल्य निम्नानुसार है:

देश	घरेलू एलपीजी (रु./14.2 कि.ग्रा. सिलेंडर)
भारत	613.00#*
पाकिस्तान	1046.34

श्रीलंका	1241.67
नेपाल	1207.81

#7 मार्च 2026 से प्रभावी

*दिल्ली में पीएमयूवाई लाभार्थियों के लिए प्रभावी लागत, गैर-पीएमयूवाई उपभोक्ताओं के लिए प्रभावी लागत ₹913 है।

स्रोत: पेट्रोलियम योजना और विश्लेषण प्रकोष्ठ (पीपीएसी)

मौजूदा उपयोग के लिए एलपीजी के घरेलू उत्पादन को बढ़ाने के लिए, सरकार ने 9 मार्च 2026 को सभी तेल रिफाइनिंग कंपनियों जिनमें पेट्रोकेमिकल परिसर भी शामिल हैं, को निर्देश जारी किए हैं कि सी3 और सी4 हाइड्रोकार्बन स्ट्रीम्स जैसे प्रोपेन, ब्यूटेन, प्रोपलीन और ब्यूटीन्स का पूर्ण उत्पादन केवल एलपीजी उत्पादन के लिए इस्तेमाल किया जाए और इसकी आपूर्ति केवल सार्वजनिक क्षेत्र की तेल विपणन कंपनियाँ (आईओसीएल, एचपीसीएल, और बीपीसीएल) को की जाए। इसके अलावा, रिफाइनरियों को यह भी निर्देश दिया गया कि वे इन स्ट्रीम्स को पेट्रोकेमिकल उत्पादों या किसी भी डाउनस्ट्रीम उपोत्पाद के निर्माण के लिए इस्तेमाल न करें। तेल विपणन कंपनियों को यह सुनिश्चित करने का निर्देश दिया गया है कि इस तरह उत्पादित एलपीजी की आपूर्ति केवल घरेलू एलपीजी उपभोक्ताओं को ही की जाए। इन पहलों के परिणामस्वरूप, घरेलू एलपीजी के उत्पादन में 40 प्रतिशत की वृद्धि हुई है। वर्तमान में, सरकार के सक्रिय प्रबंधन के कारण, डिस्ट्रीब्यूटरशिप पर किसी भी तरह की ड्राइ-आउट की रिपोर्ट नहीं मिली है और घरों तक पर्याप्त आपूर्ति सुनिश्चित की जा रही है।

इसके अलावा, एलपीजी के पर्याप्त भंडारण और आपूर्ति श्रृंखला की मज़बूती सुनिश्चित करने के लिए तेल विपणन कंपनियों को निर्देश दिया गया है कि वे राष्ट्रीय खपत के कम से कम 30 दिनों (भंडार के स्तर के आधार पर, न कि भंडारण क्षमता के आधार पर) के बराबर एलपीजी के भंडार की योजना बनाएँ।

FUNCTIONING OF FTOS

6412. SHRI RAJIV PRATAP RUDY:

Will the Minister of **CIVIL AVIATION** be pleased to state:-

- (a) the number of Directorate General of Civil Aviation (DGCA)-approved Flying Training Organisations (FTOs) operating in the country along with their distribution under Union Government, State Government and private sector ownership;
- (b) the total number of students enrolled in these FTOs during the last five years;
- (c) the number of students going abroad for flight training annually;
- (d) the details of the DGCA's ranking framework for FTOs introduced to enhance safety and training quality and the corrective mechanisms in place for FTOs receiving lower grades;
- (e) the steps taken to ensure strict regulatory oversight including periodic audits, transparency in training data on FTO websites and safeguards against non-compliance with safety and operational standards; and
- (f) whether the Government proposes to expand Flying Training Organisation capacity to meet the rising demand for Commercial Pilot Licences (CPLs) in line with projected aviation growth and if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND
MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI
MURLIDHAR MOHOL):**

- (a): At present, 41 Directorate General of Civil Aviation (DGCA) approved

Flying Training Organisations (FTOs) are operating at 63 flying bases in the country. The list of DGCA approved FTOs is attached as **Statement**.

(b): Prior to commencement of ab-initio flying training, each student enrolled in FTOs is issued Student Pilot License (SPL). The number of SPLs issued by DGCA approved FTOs in last five Years are as under:

Year	No. of SPL issued
2021 -	1173
2022 -	1675
2023 -	2088
2024 -	2364
2025 -	2309

(c): The number of CPL issued by DGCA to cadets trained in foreign FTOs for F.Y. 2025 is 615.

(d): DGCA has implemented ranking framework for FTOs operating under its approval w.e.f. 01st October, 2025 to enhance safety and training quality.

The FTOs falling under Category 'C' were issued notices along with scorecards and are required to submit improvement plans, which are reviewed by DGCA.

(e): DGCA conducts annual surveillance, safety audits, regulatory audits and spot checks of FTOs to ensure strict regulatory oversight.

FTOs are also mandated to publish key operational and training details on their websites such as training fleets, airfield information, details of examiner and instructors, financial assistance rendered to students, fee details etc.

(f): The Government is committed towards development of ecosystem of Flying Training Organisation in the country.

STATEMENT

The list of DGCA approved FTOs

S No.	Name	Location of Flying Bases
1	Academy of Carver Aviation Pvt. Ltd.	1. Plot No. P-50, MIDC Ind. Area, Near Baramati Airport, Baramati Maharashtra.413133
2	Alchemist Aviation Pvt. Ltd.	1. Sonari Aerodrome, Jamshedpur Jharkhand-831011
3	Ambitions Flying Club Pvt. Ltd.	1. Karad Airport, Karad –Patan Road, Karad Satara, Maharashtra-415124.
4	Asia Pacific Flight Training Academy Ltd.	1. GMR HIAL Rajiv Gandhi International Airport Shamshabad,
		2. Kalaburagi Airport, Gulbarga, Karnataka
5	ARCA Global Aviation Private Limited	Hanger 3, Begumpet Airport, Begumpet, Hyderabad, Telangana 500016
6	Avyanna Aviation Pvt. Ltd.	Site-2, Kishangarh Airport, Ajmer, Rajasthan-305802
7	Aviation Connectivity and Infrastructure Developers Pvt. Ltd.	1. Old Technical Block, Ground Floor and 1st Floor (Old MET Office), Old Technical Block, Dharwad, Karnataka, 580030, India.
8	Banasthali Vidyapith Gliding and Flying Club	1. Banasthali Aerodrome, Dist. Tonk, Rajasthan - 304022
9	Bihar Flying Institute	1. Patna Airport, Patna, Bihar-800014.
10	Blue Ray Aviation Pvt. Ltd.	1. Mehsana Airstrip, Ahmedabad, Gujarat-384002

11	The Bombay Flying Club	1. Juhu Airport, Mumbai, Maharashtra
		2. Dhule Airstrip, Mumbai, Maharashtra
12	Chetak Aviation (A unit of Sultan Education Society)	1. MS- 10 NH-91, Dhanipur Airstrip, Post Panethi, Aligarh- 202001, Uttar Pradesh-202001.
13	Chimes Aviation Academy	1. Dhana Airstrip, Sagar District - Madhya Pradesh: 470228
		2. Neemuch Airstrip, Jaysingpura, Neemuch, Madhya Pradesh - 458441.
14	Dunes Aviation Academy (A unit of Ganpat Care Foundation)	1. GCF Hangar, Bahvnagar Airport, Bhavnagar, Gujarat: 364001
		2. GCF Hangar, Hamirgarh Airstrip, Bhilwara, Rajasthan-312901
15	Ekvi Air Training Organistaion Pvt. Ltd.	1. Salem Airport, Kamlapuram Distt.: Salem TAMILNADU-636309
16	Falcon Aviation Academy	1. Civil Airport, Ayodhya, Uttar Pradesh - 224001
		2. Rewa Airfield, Rewa, Madhya Pradesh
17	Flytech Aviation Academy	1. Nadergul Aerodrome, Hyderabad, Telangana- 500070.
		2. Nagarjuna Sagar Airfield. Guntur, Andhra Pradesh-522439.
18	FSTC Flying School Pvt. Ltd.	1. Chaudhary Bansi Lal Airport, SH-16A, Village Gujrani, Bhiwani Airstrip - Haryana 127031.
		2. Narnaul Airstrip, Haryana
19	Garg Aviations Ltd.	1. Hanger No.3, Civil Aerodrome, Cantt. Kanpur- 208004 Uttar Pradesh.

20	Govt. Aviation Training Institute	1. Birasal Airstrip, Birasal, Dhenkanal, Odisha - 759039
21	The Gujarat Flying Club	1. Civil Aerodrome, Harni Road, Vadodara-Gujarat , 390022
		2. Amreli Airstrip, Amreli- Gujarat 365601.
22	Govt. Flying Training School	1. Jakkur Aerodrome, Bangalore Karnataka
23	Haryana Institute of Civil Aviation	1. Civil Aerodrome, Kunjpura Road, Karnal Haryana
		2. Civil Aerodrome, Hisar, Haryana
		3. Civil Aerodrome , Pinjore, Haryana
24	Indian Flying Academy (A unit of Shaurya Flight Sim Pvt. Ltd.	1. Hangar No. 02, Khajuraho Airport, Khajuraho, M.P 471606
25	Indira Gandhi Rashtriya Uran Akademi	1. Fursatganj Airfield, Raebareli, Amethi-, Uttar Pradesh 229302.
		2. Airport Authority of India, Birsi Airport, P.O.P; Paraswada, Gondia, Maharashtra , 441614,
		3. Kalaburagi Airport, Gulbarga Karnataka
26	Jet Serve Aviation Pvt. Ltd.	1. Flyola Aviation Academy, Terminal Road, Khajuraho Airport, Khajuraho, Madhya Pradesh.
		2. Flyola Aviation Academy, Jalgaon Airport,Jalgaon Maharashtra-425003
27	Jharkhand Flying Institute	1. Jharkhand Flying Institute Dumka Airport, Dumka, Santhal Pargana Dumka, Jharkhand, Dumka, Jharkhand-814119, India
28	The Madhya Pradesh Flying	1. Devi Ahilyabai Holkar Airport, Civil Aerodrome,

	Club Ltd.	Bijasan Road, Indore- Madhya Pradesh , 452005.
		2. Raja Bhoj Airport, Bairagarh, Bhopal- Madhya Pradesh , 462030.
29	Nagpur Flying Club	1. Hangar no. 1, Dr. Babasaheb Ambedkar International Airport, Sonegaon Aerodrome, Nagpur- Maharashtra 440005
		2. Moorwa airstrip, Chandrapur, Maharashtra
30	National Flying Training Institute Pvt. Ltd	1. Birsi Airport, Paraswada, Gondia, Maharashtra- 441614.
31	Orient Flight Aviation Academy	1. Mysore Airport, Mandakally post, Mysore , Karnataka- 571311
32	Patiala Aviation Club	1. Hanger -1, Civil Aerodrome, Sangrur Road, Patiala, Punjab- 147001
		2. Sri Guru Ram Das Jee, International Airport Amritsar Punjab
33	Pioneer Flying Academy Pvt. Ltd	1. MS- 10 NH-91, Dhanipur Airstrip, Post Panethi, Aligarh, Uttar Pradesh- 202001.
34	Rajiv Gandhi Academy for Aviation Technology	1. International Airport Thiruvananthapuram, Kerala
35	Redbird Flight Training Academy Pvt. Ltd.	1. Baramati Airport, Pune District, Maharashtra - 413133
		1. Baramati Airport, Pune District, Maharashtra - 413133
		3. Lilabari Airport district North Lakhimpur, Assam
		4. Kalaburagi Airport, Karnataka -545102

		5. Belagavi Airport, Belagavi, Karnataka
36	Sha- Shib Flying Academy	1. Guna Airport, Madhya Pradesh - 473001
37	Skyrex Aero Pvt. Ltd.	1. Jalgaon Airport, Jalgaon, Maharashtra - 425003 2. Mahsana, Gujarat
38	SVKM NMIMS Academy of Aviation	1. Shirpur Airstrip, Dist. Dhule , Maharashtra-425405
39	Telangana State Aviation Academy	1. Begumpet Airport Hyderabad, Telangana-500011
40	Vision Flying Training Institute	VFTI Hangar, Amreli Airport, Chital Road, Amreli, Gujarat,365601.
41	Wings Aviation Pvt. Ltd.	1. Begumpet Airport Hyderabad Telangana-500016

Source: Directorate General of Civil Aviation

पीएम विश्वकर्मा योजना

6413. श्री अरुण गोविल:

क्या सूक्ष्म, लघु और मध्यम उद्यम मंत्री यह बताने की कृपा करेंगे कि:

- (क) फरवरी, 2026 तक प्रधानमंत्री विश्वकर्मा योजना के अंतर्गत राज्य-वार कुल कितने शिल्पकारों को संपार्श्विक मुक्त ऋण की पहली किस्त प्रदान की गई है;
- (ख) क्या उक्त योजना के अंतर्गत प्रशिक्षण प्राप्त करने के बाद पंजीकृत शिल्पकारों की औसत मासिक आय में कोई वृद्धि दर्ज की गई है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और
- (ग) क्या सरकार ने मेरठ जैसे पारंपरिक शिल्पकारों और खेल सामग्री विनिर्माण क्लस्टर वाले क्षेत्रों में उक्त योजना के विशिष्ट प्रभाव के संबंध में कोई आकलन किया है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय में राज्य मंत्री; तथा श्रम और रोजगार मंत्रालय में राज्य

मंत्री (कुमारी शोभा कारान्दलाजे):

(क) से (ग): पीएम विश्वकर्मा स्कीम का शुभारंभ दिनांक 17.09.2023 को अपने हाथों और औजारों से काम करने वाले 18 पारंपरिक व्यवसायों के कारीगरों और शिल्पकारों को समग्र सहायता प्रदान करने के लिए की किया गया था। इस स्कीम के तहत फरवरी, 2026 तक कोलेटरल मुक्त ऋण की प्रथम किस्त प्राप्त करने वाले कारीगरों की राज्य/संघ-राज्य क्षेत्र वार कुल संख्या **विवरण** में दी गई है।

इस स्कीम के तहत 18 व्यवसाय नामतः कारपेंटर, नाव निर्माता, अस्त्रकार, धातु शिल्पी, टूलकिट निर्माता, ताला बनानेवाला, गोल्डस्मिथ, पॉटर, स्कल्पटर/मूर्तिकार, मोची/फुटवियर कारीगर, मेसन, टोकरी /चटाई/झाडू बनाने वाला, खिलौना निर्माता (पारंपरिक), नाई, मालाकार, धोबी, दर्जी और फिशिंग नेट निर्माता शामिल हैं।

त्रिस्तरीय सत्यापन के बाद सफलतापूर्वक पंजीकृत कारीगर, कौशल उन्नयन, ऋण संबंधी सहायता, आधुनिक टूलकिट, डिजिटल प्रोत्साहन और विपणन सहायता सहित पीएम विश्वकर्मा योजना के तहत लाभ प्राप्त करने के लिए पात्र बन जाते हैं। कौशल उन्नयन से आधुनिक उपकरणों, सर्वोत्तम कार्यपद्धतियों, नवीन डिजाइनों और उद्यमशीलता और विपणन ज्ञान के साथ उनकी क्षमताओं को बढ़ाया जाता है। लाभार्थियों को उद्यम असिस्ट प्लेटफॉर्म पर भी शामिल किया जाता है, जिससे वे प्राथमिकता प्राप्त क्षेत्र को दिए जाने वाले ऋण सहित विभिन्न सरकारी योजनाओं के तहत लाभ प्राप्त करने में सक्षम होते हैं, जिससे व्यवसाय में विस्तार, आधुनिकीकरण और उद्यमिता में औपचारिकीकरण की सुविधा मिलती है, जो राष्ट्र निर्माण में योगदान देता है।

पीएम विश्वकर्मा योजना का साथ-साथ मूल्यांकन अध्ययन शुरू किया गया है और वर्तमान में यह आईआईएम, मुंबई द्वारा किया जा रहा है।

विवरण

पीएम विश्वकर्मा स्कीम के तहत फरवरी, 2026 तक कोलेटरल मुक्त ऋण की प्रथम किस्त प्राप्त

करने वाले कारीगरों की राज्य/संघ राज्य क्षेत्र वार कुल संख्या

राज्य/संघ राज्य क्षेत्र	संस्वीकृत ऋण आवेदन
आंध्र प्रदेश	55,715
अरुणाचल प्रदेश	262
असम	15,673
बिहार	24,455
छत्तीसगढ़	11,440
गोवा	1,166
गुजरात	48,872
हरियाणा	7,665
हिमाचल प्रदेश	2,095
झारखंड	6,849
कर्नाटक	1,28,432
केरल	5,553
मध्य प्रदेश	55,660
महाराष्ट्र	62,593
मणिपुर	2,194
मेघालय	73
मिजोरम	101
नागालैंड	401

ओडिशा	18,976
पंजाब	1,879
राजस्थान	62,296
सिक्किम	325
तेलंगाना	28,836
त्रिपुरा	4,446
उत्तर प्रदेश	16,269
उत्तराखंड	1,485
अंडमान और निकोबार द्वीप समूह	140
चंडीगढ़	77
दिल्ली	216
जम्मू और कश्मीर	14,531
लद्दाख	607
लक्षद्वीप	19
पुडुचेरी	159
दादरा और नगर हवेली एवं दमन और दीव	166

* तमिलनाडु और पश्चिम बंगाल सरकार ने अभी तक पीएम विश्वकर्मा के तहत राज्य निगरानी समितियों का गठन नहीं किया है।

संविदा इंजीनियरों की नियुक्ति/सेवाएं लेना

6414. श्री ओमप्रकाश भूपालसिंह उर्फ पवन राजेनिंबालकर:

क्या आवासन और शहरी कार्य मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या यह सच है कि विभिन्न राष्ट्रीय मिशनों के अंतर्गत भवन और अवसंरचना कार्यों के

निष्पादन के लिए निर्माण विभाग द्वारा संविदात्मक आधार पर बड़ी संख्या में इंजीनियरिंग पदों को भरा जा रहा है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ख) क्या सरकार को इस बात की जानकारी है कि संविदा आधार पर नियुक्त इंजीनियरों के कारण गुणवत्ता, निरंतरता, जवाबदेही और कार्य को समय पर पूरा करने पर असर पड़ता है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ग) क्या सरकार का ऐसे संविदा वाले इंजीनियरिंग पदों को चरणबद्ध तरीके से समाप्त करने और उनके स्थान पर स्थायी पदों का सृजन करने और नियमित भर्ती करने का विचार है; और

(घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है और इसे कब तक किए जाने की संभावना है और यदि नहीं, तो इसके क्या कारण हैं?

आवासन और शहरी कार्य मंत्रालय में राज्य मंत्री (श्री तोखन साहू):

(क) से (घ): विभिन्न राष्ट्रीय मिशनों के अंतर्गत भवन निर्माण एवं अवसंरचना कार्यों के निष्पादन हेतु मंत्रालय द्वारा संविदात्मक आधार पर ऐसे कोई इंजीनियरिंग पद नहीं भरे जा रहे हैं। इस मंत्रालय द्वारा सेंट्रल विस्टा परियोजना के निष्पादन/क्रियान्वयन हेतु केंद्रीय लोक निर्माण विभाग से केवल 02 अधिकारियों—01 मुख्य वास्तुकार तथा 01 कार्यकारी अभियंता (सिविल)—को ही उनकी सेवानिवृत्ति के पश्चात पुनर्नियुक्ति/संविदात्मक आधार पर, निश्चित अवधि के लिए, नियुक्त किया गया है। इन अधिकारियों को उनकी सेवानिवृत्ति से पहले उक्त परियोजना में उनकी विशेषज्ञता और अनुभव को ध्यान में रखते हुए पुनः नियुक्त किया गया है। इस व्यवस्था से कार्य की गुणवत्ता, निरंतरता, जवाबदेही और समय पर पूर्णता सुनिश्चित होने की उम्मीद है। इस मंत्रालय में संविदात्मक आधारित कोई इंजीनियरिंग पद विद्यमान नहीं हैं।

DEVELOPMENT OF ROAD INFRASTRUCTURE IN NASHIK

6415. SHRI RAJABHAU PARAG PRAKASH WAJE:

Will the minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to

state:

- (a) whether the Government is aware of the acute traffic congestion, frequent accidents and infrastructure stress on the stretch between Dwarka Circle and Nashik Road in Nashik city and if so, the corrective action taken thereof;
- (b) whether any proposal has been approved or is under consideration for construction of a flyover on the said stretch and if so, the present status thereof;
- (c) the details of statutory clearances required for the project, including land, environmental and railway clearances and the status of such clearances as received and pending;
- (d) the timelines fixed for execution of the project and the budgetary allocations made so far;
- (e) whether the said stretch falls under National Highways Authority of India (NHAI) and is included under Bharatmala Pariyojana;
- (f) whether the Government proposes to complete and operationalise the flyover before Kumbh Mela-2027 and if so, the details thereof; and
- (g) whether the Government has planned or sanctioned any new National Highway projects, an Outer Ring Road in view of the increasing traffic demand in Nashik and if so, the project-wise details thereof along with the present status and timelines?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a) to (f): The Government has sanctioned the construction of a grade-separated interchange at the Dwarka Circle in Nashik city at an estimated cost of Rs. 213.86 crore, which is under implementation by the Maharashtra State Infrastructure Development Corporation Limited (MSIDCL). In addition, the State Government has submitted a proposal for the development of the Dwarka Circle junction – Upnagar Naka – Datta Mandir Chowk stretch of NH-60 at an estimated cost of Rs. 258.53 crore to be implemented through Nashik Municipal Corporation. The proposal will be considered for sanction based on requirement of connectivity and traffic density.

The work for the construction of Dwarka Circle interchange is under implementation with the scheduled date for completion in February 2027, before the Kumbh Mela - 2027. The interchange is being developed within the available Right of Way (ROW), and all the statutory clearances for the project have been obtained.

(g): The alignment for construction of outer ring road for Nashik city has been approved. A part of this ring road has been taken up by the State Government of Maharashtra through its own funds.

HYDERABAD METRO RAIL PROJECT

6416. SHRI ASADUDDIN OWAISI:

Will the Minister of **HOUSING AND URBAN AFFAIRS** be pleased to state:

(a) whether the Ministry has received a proposal from the State Government of Telangana seeking approval for four corridors under Phase 2A and three

- corridors under Phase 2B of the Hyderabad Metro Rail project;
- (b) if so, the current status of final approval by the Union Government including grant of in-principle approval;
- (c) the details and present status of the constitution of a joint committee comprising Centre and State officials for coordination regarding takeover of Phase-I of the Hyderabad Metro Rail project;
- (d) the timeline fixed for final clearance and completion of the project in view of the State Government of Telangana's recent approval of land acquisition funds of Rs. 2,787 crore; and
- (e) the measures being taken by the Union Government to expedite implementation of the project and avoid further delays?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU):

(a), (b), (d) and (e): Yes. The proposals of Hyderabad Metro Rail Phase-II (76.4 km comprising five corridors) and Hyderabad Metro Phase-II (B) (86.1 km comprising three corridors) were received in this Ministry from Government of Telangana (GoTG). The Metro Rail projects are highly cost intensive, which undergoes thorough appraisal process and examination at different levels in Central Government as per relevant provisions of Metro Rail Policy, 2017. The approval of project depends upon outcome of such appraisal process, feasibility of project and availability of the resources, therefore, no timeline of the project can be fixed for approval.

(c): Government of Telangana (GoTG) has informed that a six-member

committee under the chairmanship of Chief Secretary, GoTG has been constituted on 19.11.2025 for taking over of Phase-I of the Hyderabad Metro Rail project by GoTG or its entities. Government of India (GoI) has nominated one member on the committee solely to advise on the technical feasibility of the integration of the proposed Phase-II network with the existing Phase-I metro network. Government of India has advised GoTG that entire range of options, illustratively (a) a system with interoperability by a single operating entity or (b) an interoperable system with more than one operator or (c) any combination/s thereof are also available for GoTG for operation of existing Phase-1 and proposed Phase-II network. Government of India has further directed the GoTG that the preferred option be submitted to the Central Government for taking a holistic view on such a cost intensive project.

FUNDS UTILISATION UNDER PMAY-U

6417. SHRI G. KUMAR NAIK:

Will the Minister of **HOUSING AND URBAN AFFAIRS** be pleased to state:

- (a) the Budget Estimates (BE), Revised Estimates (RE) and actual expenditure under Pradhan Mantri Awas Yojana-Urban (PMAY-U) during each of the last three financial years, year-wise;
- (b) the reasons for any shortfall between budgeted allocations and actual expenditure during the said period and the corrective measures taken to improve fund utilisation;
- (c) the total number of houses sanctioned, grounded for construction,

completed and occupied under PMAY-U during the last three years, vertical-wise;

(d) the details of the In-Situ Slum Rehabilitation (ISSR) component including the total number of houses sanctioned, since inception houses completed and houses occupied as of February 2026; and

(e) the reasons for low occupancy of completed houses and whether any evaluation has been conducted to assess implementation bottlenecks and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU):

(a) to (e): Ministry of Housing and Urban Affairs (MoHUA) has been implementing Pradhan Mantri Awas Yojana – Urban (PMAY-U) since 25.06.2015 with an aim to provide all weather pucca houses with basic civic amenities to all eligible urban beneficiaries including slum dwellers across the country. The scheme has been implemented through four verticals i.e., Beneficiary Led Construction (BLC), Affordable Housing in Partnership (AHP), In-Situ Slum Rehabilitation (ISSR) and Credit Linked Subsidy Scheme (CLSS).

The beneficiaries were allowed to seek benefit under any of the vertical based on their preferences. The scheme period of PMAY-U has been extended up to 30th September 2026 for completion of under-construction houses and release of funds through SNA-SPARSH module.

Based on the learnings from the experiences of implementation of

PMAY-U, MoHUA has revamped the scheme and launched PMAY-U 2.0 'Housing for All' Mission with effect from 01.09.2024 for implementation in urban areas across the country to construct, purchase and rent a house by 1 crore additional eligible beneficiaries at affordable cost in next five years.

PMAY-U and PMAY-U 2.0 adopts a demand driven approach wherein States/Union Territories (UTs) assess the requirement through their Urban Local Bodies (ULBs)/Implementing Agencies in their respective jurisdictions. Eligible citizens are also allowed to apply through Unified Web Portal of PMAY-U 2.0 with all details on the portal. States/UTs/ULBs validate the beneficiaries as per the eligibility criteria of the scheme guidelines and selection/scrutiny of beneficiary lists are done by the States/UTs. The Scheme Guidelines and Unified Web Portal for submitting the online applications can be accessed through <https://pmay-urban.gov.in>. Based on the demand survey and selection of beneficiaries, the project proposals are prepared and approved by the State Level Sanctioning and Monitoring Committee (SLSMC) headed by the Chief Secretary of States/UTs for further consideration of release of Central Assistance by the Central Sanctioning and Monitoring Committee (CSMC).

Based on the project proposals submitted by States/UTs, a total of 125.15 lakh houses including 13.67 lakh under PMAY-U 2.0, have been sanctioned by the Ministry, so far across the country. Of the sanctioned houses, 116.57 lakh houses have been grounded; of which 97.30 lakh are completed/delivered to the beneficiaries as on 02.03.2026.

Against the sanctioned houses, more than 29 lakh households are slum dwellers. A total of 1,73,387 houses has been approved under ISSR vertical of PMAY-U specifically since inception, of which 1,70,653 houses have been grounded. Out of total houses sanctioned under ISSR, 1,59,641 houses have been completed and 1,34,114 are occupied.

As per the Scheme Guidelines of PMAY-U/PMAY-U 2.0, Central Assistance is released to the States/UTs in three instalments of 40%, 40% and 20% for construction of houses on the basis of various compliances submitted by them. Budget allocation for a financial year is kept considering the anticipated requirement under the scheme during the year and utilized according to the claims received from States/UTs. Based on the claims received and curtailment/cancellation proposals submitted by States/UTs, the Budgetary Estimates (BE) and Revised Estimates (RE) are decided.

The Year-wise details of Budget Estimates (BE), Revised Estimates (RE) and under PMAY-U/PMAY-U 2.0 and expenditure incurred thereagainst during each of last three financial years are given at **Statement-I**. The vertical-wise details of houses sanctioned, grounded for construction, completed and occupied under PMAY-U during last three financial years are given at **Statement-II**.

Occupancy of completed houses is an important concern raised with States/Union Territories (UTs) during periodically held review meetings. The reasons of unoccupancy in In-situ Slum Redevelopment (ISSR) and Affordable Housing in Partnership (AHP) vertical of PMAY-U include incomplete basic

infrastructure such as water, roads and electricity, migration or unwillingness to relocate from existing livelihoods and social networks, financial constraints in contributing beneficiary share, delays in documentation and allotment by implementing agencies. The States/UTs have been advised to improve occupancy of houses under PMAY-U by providing civic infrastructure and ensuring allotment to beneficiaries on priority.

The Ministry conducts regular review with the States/UTs on progress for expeditious grounding and completion of sanctioned projects. These review meetings focus on identifying the bottlenecks and provide necessary handholding support to States/UTs for faster implementation of the projects including timely release of Central Assistance and its utilization along with ensuring completion of all the sanctioned houses within scheme period and stipulated timeline.

STATEMENT- I

Year wise Budget Estimates (BE) Revised Estimates (RE) and Actual

Expenditure incurred under PMAY-U and PMAY-U 2.0

(₹ in crore)

F.Y.	Funds allocated		Expenditure
	B.E.	R.E.	
2022-23	28,000	28,708	28,653
2023-24	25,103	21,703	21,684
2024-25	30,171	15,170	6,595
Total	83,274	65,581	56,932

STATEMENT- II

Vertical-wise details of houses sanctioned, grounded for construction, completed and occupied during the last three years (FY 2022-25) under PMAY-U and PMAY-U 2.0

Particulars	BLC	AHP/ISSR	CLSS/ISS	Total
Houses Sanctioned (Nos)	12,20,665	1,272	4,30,300	16,52,237
Houses Grounded (Nos)*	13,71,677	1,85,665	4,30,300	19,87,642
Houses Completed (Nos)*	25,58,342	4,71,315	4,30,300	34,59,957
Houses Occupied (Nos)**	25,58,342	5,83,915	4,30,300	35,72,557

* Includes houses grounded and completed in the year which were sanctioned in preceding years.

** Includes houses occupied in the year which were completed in preceding years.

पीएम-जनमन का कार्यान्वयन

6418. श्री दिनेश चंद्र यादव:

क्या **जनजातीय कार्य** मंत्री यह बताने की कृपा करेंगे कि:

(क) देश में कार्यान्वित किए जा रहे प्रधान मंत्री जनजातीय आदिवासी न्याय महाअभियान (पीएम-जनमन) का जिला-वार ब्यौरा क्या है और इसमें शामिल किए गए लाभार्थियों की जिला-वार संख्या कितनी है;

(ख) विगत पांच वर्षों के दौरान इस योजना के अंतर्गत जिला-वार कितनी धनराशि जारी की गई है; और

(ग) क्या सरकार ने उक्त योजना के अंतर्गत टीकाकरण कार्यक्रम को पूरा करने के लिए कोई लक्ष्य

निर्धारित किया है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

जनजातीय कार्य मंत्रालय में राज्य मंत्री (श्री दुर्गा दास उइके):

(क): 18 राज्यों और एक संघ राज्य क्षेत्र में रहने वाले 75 पीवीटीजी समुदायों के सामाजिक-आर्थिक विकास के लिए प्रधानमंत्री जनजातीय आदिवासी न्याय महा अभियान (पीएम जनमन) शुरू किया गया था। मिशन का उद्देश्य 3 वर्षों में सुरक्षित आवास, स्वच्छ पेयजल और शिक्षा, स्वास्थ्य और पोषण तक बेहतर पहुंच, सड़क और दूरसंचार कनेक्टिविटी, गैर-विद्युतीकृत घरों के विद्युतीकरण और स्थायी आजीविका के अवसरों जैसी बुनियादी सुविधाएं प्रदान करके उनके सामाजिक-आर्थिक स्थितियों में सुधार करना है। इन उद्देश्यों को 9-लाइन मंत्रालयों द्वारा कार्यान्वित 11 उपायों के माध्यम से पूरा किया जा रहा है। राज्य सरकारों/ संघ राज्य क्षेत्र प्रशासन द्वारा डेटा संग्रह करने के कार्य के आधार पर, जिले-वार, पीवीटीजी आबादी, **विवरण-I** में दी गई है। हालांकि, इस अभियान के तहत कवर किए जाने वाले लाभार्थियों की वास्तविक संख्या अनुमोदित मानदंडों के अनुसार संबंधित उपायों के विशिष्ट दिशानिर्देशों के पात्रता मानदंडों के अधीन है।

(ख): अभियान के शुभारंभ के बाद से पिछले दो वर्षों के दौरान जनजातीय कार्य मंत्रालय के उपायों के लिए वित्तीय प्रगति के ब्यौरे संलग्न **विवरण-II** में दिए गए हैं।

(ग): पीएम जनमन के तहत, स्वास्थ्य और परिवार कल्याण मंत्रालय (एमओएचएफडब्ल्यू) के एनएचएम के तहत मोबाइल चिकित्सा इकाइयों (एमएमयू) के माध्यम से स्वास्थ्य सेवाओं का प्रावधान है। ये एमएमयू बच्चों के टीकाकरण सहित प्राथमिक देखभाल सेवाएं प्रदान कर रहे हैं। अभियान के तहत पीवीटीजी क्षेत्रों में 1000 एमएमयू के संचालन का लक्ष्य था। हालांकि, स्वास्थ्य एवं परिवार कल्याण मंत्रालय ने 750 एमएमयू के लक्ष्यों का पुनर्मूल्यांकन किया है।

विवरण - I

राज्य सरकारों/संघ राज्य क्षेत्र प्रशासन द्वारा डेटा संग्रह करने के कार्य के आधार पर पीवीटीजी की जिले-वार, जनसंख्या

क्र.सं.	राज्य का नाम	जिले का नाम	पीवीटीजी

			जनसंख्या
1	अंडमान और निकोबार द्वीप समूह	नॉर्थ और मिडिल अंडमान	57
2	अंडमान और निकोबार द्वीप समूह	साउथ अंडमान	134
3	आंध्र प्रदेश	अल्लूरी सीताराम राजू	283184
4	आंध्र प्रदेश	अनकपल्ली	8705
5	आंध्र प्रदेश	डॉ. बी.आर. अंबेडकर कोनासीमा	560
6	आंध्र प्रदेश	ईस्ट गोदावरी	728
7	आंध्र प्रदेश	एलुरु	9516
8	आंध्र प्रदेश	काकीनाडा	2943
9	आंध्र प्रदेश	नांदयाल	8640
10	आंध्र प्रदेश	एनटीआर	676
11	आंध्र प्रदेश	पलनाडु	12170
12	आंध्र प्रदेश	पार्वतीपुरम मन्यम	107686
13	आंध्र प्रदेश	प्रकाशम	14205
14	आंध्र प्रदेश	श्रीकाकुलम	65942
15	आंध्र प्रदेश	विजयनगरम	6218
16	बिहार	बांका	434
17	बिहार	भागलपुर	3654
18	बिहार	गया	582
19	बिहार	कैमूर (भभुआ)	289
20	बिहार	कटिहार	333
21	बिहार	किशनगंज	488

22	बिहार	मधेपुरा	1349
23	बिहार	नवादा	85
24	बिहार	पूर्णिया	1420
25	बिहार	सुपौल	205
26	छत्तीसगढ़	बलौदाबाजार-भाटापारा	199
27	छत्तीसगढ़	बलरामपुर-रामानुजगंज	16305
28	छत्तीसगढ़	बिलासपुर	7530
29	छत्तीसगढ़	धमतरी	7955
30	छत्तीसगढ़	गरियाबंद	18813
31	छत्तीसगढ़	गौरेला-पेंड्रा-मरवाही	8411
32	छत्तीसगढ़	जशपुर	17398
33	छत्तीसगढ़	कबीरधाम	52106
34	छत्तीसगढ़	खैरागढ़-छुईखदान-गंडई	20042
35	छत्तीसगढ़	कोंडागांव	36
36	छत्तीसगढ़	कोरबा	5482
37	छत्तीसगढ़	महासमुंद	3576
38	छत्तीसगढ़	मनेन्द्रगढ़-चिरमिरी-भरतपुर	23275
39	छत्तीसगढ़	मुंगेली	8177
40	छत्तीसगढ़	नारायणपुर	26459
41	छत्तीसगढ़	रायगढ़	1246
42	छत्तीसगढ़	सरगुजा	16206
43	छत्तीसगढ़	उत्तर बस्तर कांकेर	1321

44	ગુજરાત	અહમદાબાદ	16694
45	ગુજરાત	અમરેલી	242
46	ગુજરાત	ભરૂચ	846
47	ગુજરાત	ભાવનગર	447
48	ગુજરાત	બોટાડ	37
49	ગુજરાત	ડાંગ	2845
50	ગુજરાત	દેવભૂમિ દ્વારકા	409
51	ગુજરાત	ગિર સોમનાથ	6548
52	ગુજરાત	જામનગર	1853
53	ગુજરાત	જૂનાગઢ	1536
54	ગુજરાત	મોરબી	77
55	ગુજરાત	નર્મદા	4773
56	ગુજરાત	નવસારી	16598
57	ગુજરાત	પોરબંદર	106
58	ગુજરાત	રાજકોટ	1634
59	ગુજરાત	સાબરકંઠા	1257
60	ગુજરાત	સૂરત	9757
61	ગુજરાત	સુરેંદ્રનગર	22160
62	ગુજરાત	તાપી	27397
63	ગુજરાત	વલસાડ	38308
64	झारखंड	बोकारो	316
65	झारखंड	चतरा	7354

66	झारखंड	देवघर	4232
67	झारखंड	धनबाद	216
68	झारखंड	दुमका	42107
69	झारखंड	पूर्वी सिंहभूम	22546
70	झारखंड	गढ़वा	63260
71	झारखंड	गिरिडीह	460
72	झारखंड	गोड्डा	36556
73	झारखंड	गुमला	20830
74	झारखंड	हजारीबाग	3325
75	झारखंड	जामताड़ा	6171
76	झारखंड	खूंटी	65
77	झारखंड	कोडरमा	1866
78	झारखंड	लातेहार	14997
79	झारखंड	लोहरदगा	4664
80	झारखंड	पाकुड़	73173
81	झारखंड	पलामू	22914
82	झारखंड	रामगढ़	1222
83	झारखंड	रांची	1205
84	झारखंड	साहेबगंज	70914
85	झारखंड	सरायकेला खरसावां	2406
86	झारखंड	सिमडेगा	1765
87	झारखंड	पश्चिमी सिंहभूम	834

88	कर्नाटक	चामराजनगर	1096
89	कर्नाटक	दक्षिण कन्नड़	4203
90	कर्नाटक	कोडागु	9514
91	कर्नाटक	मैसूर	34134
92	कर्नाटक	उडुपी	8658
93	केरल	कासरगोड	1678
94	केरल	कोझिकोड	146
95	केरल	मलप्पुरम	3401
96	केरल	पलक्कड़	4606
97	केरल	त्रिशूर	1244
98	केरल	वायनाड	18462
99	मध्य प्रदेश	अनूपपुर	29966
100	मध्य प्रदेश	अशोकनगर	132441
101	मध्य प्रदेश	बालाघाट	33596
102	मध्य प्रदेश	भिंड	327
103	मध्य प्रदेश	छिंदवाड़ा	36803
104	मध्य प्रदेश	दतिया	10992
105	मध्य प्रदेश	डिंडोरी	68432
106	मध्य प्रदेश	गुना	71762
107	मध्य प्रदेश	ग्वालियर	74346
108	मध्य प्रदेश	जबलपुर	9940
109	मध्य प्रदेश	कटनी	835

110	मध्य प्रदेश	मैहर	53
111	मध्य प्रदेश	मंडला	51367
112	मध्य प्रदेश	मुरैना	16130
113	मध्य प्रदेश	नरसिंहपुर	7768
114	मध्य प्रदेश	रायसेन	2223
115	मध्य प्रदेश	सिवनी	5238
116	मध्य प्रदेश	शहडोल	106452
117	मध्य प्रदेश	श्यापुर	183403
118	मध्य प्रदेश	शिवपुरी	294718
119	मध्य प्रदेश	सीधी	33972
120	मध्य प्रदेश	सिंगरौली	60905
121	मध्य प्रदेश	उमरिया	103464
122	मध्य प्रदेश	विदिशा	49753
123	महाराष्ट्र	अहिल्यानगर	334
124	महाराष्ट्र	अमरावती	334
125	महाराष्ट्र	चंद्रपुर	7504
126	महाराष्ट्र	गढ़चिरौली	138051
127	महाराष्ट्र	कोल्हापुर	180
128	महाराष्ट्र	मुंबई	33
129	महाराष्ट्र	नांदेड़	2407
130	महाराष्ट्र	नासिक	22567
131	महाराष्ट्र	पालघर	97988

132	महाराष्ट्र	पुणे	20779
133	महाराष्ट्र	रायगढ़	187980
134	महाराष्ट्र	रत्नागिरी	6998
135	महाराष्ट्र	सतारा	4122
136	महाराष्ट्र	सिंधुदुर्ग	1486
137	महाराष्ट्र	ठाणे	75528
138	महाराष्ट्र	वर्धा	8049
139	महाराष्ट्र	यवतमाल	100578
140	मणिपुर	कांगपोकपी	2876
141	मणिपुर	सेनापति	41818
142	ओडिशा	अनुगुल	8695
143	ओडिशा	देवगढ़	5115
144	ओडिशा	ढेंकनाल	14533
145	ओडिशा	गजपति	34653
146	ओडिशा	गंजम	13769
147	ओडिशा	जाजपुर	1700
148	ओडिशा	कालाहांडी	38237
149	ओडिशा	कंधमाल	12414
150	ओडिशा	केंदुझार	90349
151	ओडिशा	मलकानगिरी	22776
152	ओडिशा	मयूरभंज	10054
153	ओडिशा	नुआपाड़ा	5062

154	ओडिशा	रायगडा	45506
155	ओडिशा	सुंदरगढ	9371
156	राजस्थान	बारां	146895
157	तमिलनाडु	अरियालुर	15284
158	तमिलनाडु	चेंगलपट्टूर	22346
159	तमिलनाडु	कोयंबटूर	24982
160	तमिलनाडु	कुड्डालोर	25715
161	तमिलनाडु	धर्मपुरी	30009
162	तमिलनाडु	कल्लाकुरिची	1282
163	तमिलनाडु	कांचीपुरम	17229
164	तमिलनाडु	कृष्णागिरी	27272
165	तमिलनाडु	नमक्कल	1160
166	तमिलनाडु	पेरम्बलुर	767
167	तमिलनाडु	रानीपेट	9377
168	तमिलनाडु	सलेम	805
169	तमिलनाडु	नीलगिरी	53634
170	तमिलनाडु	तिरुवल्लूर	29143
171	तमिलनाडु	तिरुचिरापल्ली	381
172	तमिलनाडु	तिरुनेलवेली	2400
173	तमिलनाडु	तिरुपथुर	9731
174	तमिलनाडु	तिरुप्पुर	1957
175	तमिलनाडु	तिरुवन्नामलाई	45851

176	तमिलनाडु	वेल्लोर	10061
177	तमिलनाडु	विलुप्पुरम	38193
178	तेलंगाना	आदिलाबाद	27564
179	तेलंगाना	भद्राद्री कोठागुडेम	1163
180	तेलंगाना	कुमुरम भीम आसिफाबाद	16098
181	तेलंगाना	महबूबनगर	1433
182	तेलंगाना	मंचेरियल	1677
183	तेलंगाना	नागरकुरनूल	9910
184	तेलंगाना	नलगोंडा	841
185	तेलंगाना	निर्मल	3193
186	तेलंगाना	रंगा रेड्डी	610
187	तेलंगाना	विकाराबाद	3252
188	त्रिपुरा	धलाई	94728
189	त्रिपुरा	गोमती	50492
190	त्रिपुरा	खोवाई	4041
191	त्रिपुरा	उत्तरी त्रिपुरा	87861
192	त्रिपुरा	सेपाहिजाला	33
193	त्रिपुरा	दक्षिणी त्रिपुरा	21920
194	त्रिपुरा	उनाकोटी	15526
195	त्रिपुरा	पश्चिमी त्रिपुरा	13
196	उत्तर प्रदेश	बिजनौर	3527
197	उत्तराखंड	चंपावत	144

198	उत्तराखंड	देहरादून	37860
199	उत्तराखंड	हरिद्वार	3952
200	उत्तराखंड	नैनीताल	6257
201	उत्तराखंड	पौड़ी गढ़वाल	1103
202	उत्तराखंड	पिथौरागढ़	714
203	उत्तराखंड	उदम सिंह नगर	45840
204	पश्चिम बंगाल	अलीपुरद्वार	1427
205	पश्चिम बंगाल	झारग्राम	22273
206	पश्चिम बंगाल	पश्चिम मेदिनीपुर	44617
207	पश्चिम बंगाल	पुरुलिया	403

विवरण - II

***28.02.26 तक पिछले दो वर्षों के दौरान जनजातीय कार्य मंत्रालय के उपायों के लिए पीएम-जनमन के तहत वित्तीय प्रगति के ब्यौरे (करोड़ रुपये में) नीचे दिए गए हैं :**

(क) बहु-उद्देशीय केंद्र (एमपीसी)

वित्तीय वर्ष	ब.अ.	स.अ.	वास्तविक
2023-24	-	100	100
2024-25	240	150	99.68

(ख) वन धन विकास केंद्र (वीडीवीके)

वित्तीय वर्ष	ब.अ.	स.अ.	वास्तविक
2023-24	-	10	9.97
2024-25	25	10	0.15

*अन्य मंत्रालयों/विभागों द्वारा किए जाने वाले उपायों की वित्तीय प्रगति के रिकॉर्ड, संबंधित मंत्रालयों/विभागों द्वारा रखे जाते हैं।

** जिले-वार निधियों का संवितरण राज्य सरकार की ज़िम्मेदारी है।

हिट एंड रन के मामले

6419. श्री गिरिधारी यादव:

क्या सड़क परिवहन और राजमार्ग मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार के पास देश में हिट एंड रन के मामलों के संबंध में कोई आंकड़े हैं और यदि हां, तो विगत पांच वर्षों के दौरान तत्संबंधी राज्य-वार ब्यौरा क्या है;
- (ख) ऐसे मामलों की संख्या कितनी है जिनमें मुआवजे का भुगतान किया गया है;
- (ग) बिहार के बांका जिले में हिट एंड रन के सौ मामलों सहित सामान्य बीमा कंपनियों द्वारा पीड़ितों को मुआवजा न दिए जाने का राज्य-वार ब्यौरा क्या है;
- (घ) क्या सरकार ने बीमा कंपनियों द्वारा मुआवजे के भुगतान में विलंब के मामलों की कोई जांच कराई है और यदि हां, तो जांच के निष्कर्ष क्या निकले और यदि नहीं, तो इसके क्या कारण हैं; और
- (ङ) पीड़ितों को शीघ्र मुआवजा प्रदान करने और भविष्य में ऐसी घटनाओं को रोकने के लिए सरकार द्वारा क्या कदम उठाए जा रहे हैं अथवा उठाए जाने का विचार है?

सड़क परिवहन और राजमार्ग मंत्री (श्री नितिन जयराम गडकरी):

(क) से (ङ): सरकार राज्यों/ संघ राज्य क्षेत्रों से प्राप्त आंकड़ों के आधार पर "भारत में सड़क दुर्घटनाओं" पर रिपोर्ट प्रकाशित करती है। आंकड़ों के अनुसार, कैलेंडर वर्ष 2020 से 2024 के दौरान टक्कर के प्रकार के अनुसार वर्गीकृत हिट एंड रन सड़क दुर्घटनाओं का राज्य/ संघ राज्य क्षेत्र-वार ब्यौरा संलग्न **विवरण-I** में दिया गया है।

सरकार ने दिनांक 25 फरवरी, 2022 के सा.का.नि 163(अ) के माध्यम से हिट एंड रन मोटर दुर्घटनाओं के परिणामस्वरूप व्यक्तियों की मृत्यु या उन्हें गंभीर चोट लगने पर मुआवजा प्रदान करने हेतु हिट एंड रन मोटर यान दुर्घटना पीड़ित प्रतिकर स्कीम, 2022 अधिसूचित की है। यह योजना 1 अप्रैल, 2022 से लागू की गई है। योजना के अनुसार, मृत्यु की स्थिति में 2.00 लाख रुपये की एक निश्चित राशि और गंभीर चोट लगने की स्थिति में 50,000 रुपये की एक निश्चित राशि दी जाएगी।

इस योजना के अनुसार, आवेदक को उस अनुमंडल या तालुका के दावा जांच अधिकारी को निर्धारित दस्तावेजों के साथ मुआवजे की मांग करते हुए एक आवेदन प्रस्तुत करना होगा जहां पर दुर्घटना हुई थी। दावा जांच अधिकारी को दावा प्राप्त होने के एक माह के भीतर अपना निर्णय बताना आवश्यक है, जिसके बाद दावा निपटान अधिकारी को दावों को स्वीकृत करने तथा स्वीकृति आदेश को जनरल इंश्योरेंस काउंसिल को अग्रेषित करने के लिए पंद्रह दिन का समय दिया जाता है। जनरल इंश्योरेंस काउंसिल पंद्रह दिनों की अवधि के भीतर दावेदार द्वारा बताए गए बैंक खाते में ई-भुगतान करेगी। 01 अप्रैल, 2022 के बाद से हिट एंड रन मामलों का डेटा **विवरण-II** के रूप में दिया गया है।

मंत्रालय ने सा.का.नि 153(अ), दिनांकित 02.03.2026 के माध्यम से हिट एंड रन मोटर यान दुर्घटना पीड़ित प्रतिकर स्कीम, 2022 में संशोधन किया है, ताकि इसके कार्यान्वयन को और सुव्यवस्थित और मजबूत किया जा सके।

योजना के पैराग्राफ 13 के तहत, जिला सड़क सुरक्षा समिति को योजना के कार्यान्वयन का मूल्यांकन करने और जहां भी आवश्यक हो, सुधारात्मक कदम उठाने का अधिकार है। इसी तरह, योजना के पैराग्राफ 13ए के तहत, राज्य सड़क सुरक्षा परिषद संबंधित राज्य या संघ राज्य क्षेत्र में योजना के कार्यान्वयन के लिए इसी प्रकार के कदम उठा सकती है।

हिट एंड रन मोटर यान दुर्घटना पीड़ित प्रतिकर स्कीम, 2022 के तहत दावों के निपटान में देरी के समाधान के लिए पत्र जारी किया गया और हितधारकों को वैधानिक और प्रक्रियागत

आवश्यकताओं का सख्ती से अनुपालन सुनिश्चित करने और दावों के निपटान में दावा निपटान अधिकारी की सहायता के लिए प्रत्येक जिले में बीमा कंपनियों के अधिकारियों की सक्रिय भागीदारी, पूर्ण दस्तावेजों को अपलोड करने और जिला स्तर पर लंबितता को कम करने का निर्देश दिया गया है।

विवरण-I

टक्कर के प्रकार के कारण "हिट एंड रन" के रूप में दुर्घटनाएँ

क्र. सं.	राज्य/ संघ राज्य क्षेत्र	हिट एंड रन				
		2020	2021	2022	2023	2024(P)
1	आंध्र प्रदेश	1196	1796	1560	1340	1308
2	अरुणाचल प्रदेश	7	5	2	0	0
3	असम	1235	1393	1163	1045	925
4	बिहार	774	1257	2903	3817	5759
5	छत्तीसगढ़	1539	1553	1487	1494	1544
6	गोवा	36	34	35	20	11
7	गुजरात	1552	1720	2209	2214	1902
8	हरियाणा	2386	2644	2590	1750	1809
9	हिमाचल प्रदेश	411	182	218	237	313
10	झारखंड	800	953	990	1073	1304
11	कर्नाटक	2193	1958	3017	2737	2284
12	केरल	1118	1847	1953	1278	958

13	मध्य प्रदेश	11550	9690	12250	14093	12453
14	महाराष्ट्र	6049	7974	8768	8987	6485
15	मणिपुर	20	24	88	23	22
16	मेघालय	47	45	39	38	41
17	मिज़ोरम	11	14	11	11	13
18	नागालैंड	29	38	24	34	5
19	ओडिशा	1737	1866	2109	2357	2493
20	पंजाब	1238	1102	1563	1826	1954
21	राजस्थान	4650	5052	5618	5560	3379
22	सिक्किम	13	23	11	18	4
23	तमिलनाडु	3829	3704	4774	5498	5799
24	तेलंगाना	2041	2065	2099	2126	2408
25	त्रिपुरा	149	126	171	137	110
26	उत्तराखंड	115	163	223	222	245
27	उत्तर प्रदेश	5823	6770	7585	6867	11209
28	पश्चिम बंगाल	1180	1204	1314	1251	1447
29	अंडमान और निकोबार द्वीप समूह	16	12	10	22	9
30	चंडीगढ़	31	49	18	16	22
31	दादरा और नगर हवेली एवं दमन और दीव	30	52	68	66	35
32	दिल्ली	1445	1592	1772	1751	1575
33	जम्मू और कश्मीर	337	469	730	807	682

34	लद्दाख	लागू नहीं	3	5	13	8
35	लक्षद्वीप	0	0	0	0	0
36	पुडुचेरी	36	36	10	55	69
कुल		53623	57415	67387	68783	68584

टिप्पणी: 1. एनए: लागू नहीं

2. कैलेंडर वर्ष 2020 के लिए पश्चिम बंगाल और तमिलनाडु के लिए डेटा का मिलान किया गया है।

3. 2024 के लिए डेटा अनंतिम है

4. वर्ष 2024 के लिए पश्चिम बंगाल के आंकड़े वर्ष 2023 के लिए राज्य पुलिस विभाग द्वारा प्रस्तुत किए गए आंकड़ों के पैटर्न और वर्ष 2024 के लिए राज्य के समग्र ई-डीएआर डेटा के आधार पर पुनः तैयार किए गए हैं

5. कैलेंडर वर्ष 2015 से 2017, 2019 और 2020 के लिए पश्चिम बंगाल और कैलेंडर वर्ष 2017 से 2020 के लिए तमिलनाडु के डेटा का मिलान किया गया है।

विवरण-II

01 अप्रैल, 2022 के बाद से हिट एंड रन मामलों का डेटा

	2022-2023		2023-2024		2024-2025		2025-2026 (28.02.2026 तक)	
	पंजीकृत दावे	भुगतान किए गए दावे	पंजीकृत दावे	भुगतान किए गए दावे	पंजीकृत दावे	भुगतान किए गए दावे	पंजीकृत दावे	भुगतान किए गए दावे
राज्य/ संघ राज्य क्षेत्र								
आंध्र प्रदेश	0	0	0	0	583	171	765	851

अरुणाचल प्रदेश	0	0	0	0	0	0	347	0
असम	0	0	0	0	13	5	16	9
बिहार	1	0	2774	2047	3959	2912	2,811	2872
छत्तीसगढ़	0	0	3	1	102	53	488	315
गोवा	0	0	0	0	0	0	0	0
गुजरात	1	0	18	11	678	350	819	720
हरियाणा	0	0	2	1	42	24	515	168
हिमाचल प्रदेश	0	0	0	0	12	9	21	13
झारखंड	190	88	399	432	433	312	790	563
कर्नाटक	0	0	11	3	193	130	463	385
केरल	0	0	1	1	57	24	107	99
मध्य प्रदेश	1	0	73	34	231	133	929	425
महाराष्ट्र	2	1	21	10	47	49	135	58
मणिपुर	0	0	0	0	1	2	15	11
मेघालय	0	0	0	0	0	0	7	1
मिज़ोरम	0	0	0	0	0	0	2	1
नागालैंड	0	0	2	0	1	1	0	0
ओडिशा	0	0	0	0	52	35	59	57
पंजाब	0	0	1	1	53	27	107	65
राजस्थान	8	5	35	24	121	80	395	230
सिक्किम	0	0	0	0	0	0	0	0
तमिलनाडु	0	0	0	0	149	73	418	208

तेलंगाना	0	0	0	0	45	10	261	150
त्रिपुरा	0	0	0	0	0	0	4	4
उत्तर प्रदेश	1	1	54	5	164	104	219	106
उत्तराखंड	0	0	9	0	41	24	66	19
पश्चिम बंगाल	1	0	6	1	5	9	41	9
अंडमान और निकोबार द्वीप समूह	0	0	0	0	0	0	0	0
चंडीगढ़	0	0	0	0	0	0	0	0
दादरा और नगर हवेली और दमन और दीव	0	0	0	0	1	1	6	2
दिल्ली	0	0	0	0	1	1	0	0
जम्मू और कश्मीर	0	0	0	0	0	0	5	1
लद्दाख	0	0	0	0	0	0	0	0
लक्षद्वीप	0	0	0	0	0	0	0	0
पुडुचेरी	0	0	4	0	3	4	2	6
कुल दावे	205	95	3413	2571	6987	4543	9813	7348
भुगतान की गई कुल राशि		1.78 करोड़		50.76 करोड़		84.14 करोड़		125.9 करोड़

**IMPLEMENTATION OF FOOD PROCESSING SCHEMES IN UTTAR
PRADESH**

6420. ADV. PRIYA SAROJ:

Will the Minister of **FOOD PROCESSING INDUSTRIES** be pleased to state:

- (a) the total agricultural production and the estimated quantity of produce processed during the last five years, year-wise and commodity-wise, particularly for Uttar Pradesh;
- (b) the processing capacity created under Central schemes during the said period and the reasons identified for gap between growth in production and expansion of processing and cold-chain capacity, year-wise, commodity-wise and district-wise for Uttar Pradesh;
- (c) the estimated post-harvest losses during the last five years and the number of complaints received regarding lack of cold storage, food parks and logistics infrastructure, year-wise, commodity-wise and district-wise for Uttar Pradesh;
- (d) the findings of monitoring reports on utilisation of funds under Central food processing schemes including delayed, incomplete or non-operational projects; and
- (e) the measures proposed to reduce wastage of produce and ensure that Central schemes lead to actual value addition and higher farmer's income?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAVNEET SINGH):

(a): The details of the total agricultural production during the last five years, commodity wise for the state of Uttar Pradesh is placed at **Statement**. To assess the value addition in various agricultural commodities, the Ministry of

Food Processing Industries (MoFPI) has conducted study to determine the level of processing, titled “*Study to Determine the Level of Food Processing in India*” in 2021 through Deloitte. The available studies on level of processing are periodic in nature and do not provide neither State-wise nor year-wise estimates. The details of the extent of processing for the various category/commodities covered in the study are as below:

Level of Processing in India (%)

Category/ Commodity	Year		
	2010-11	2015-16	2018-19
Paddy	69.7	82.5	92.3
Wheat	55.3	70.1	78.0
Coarse Cereals	20.0	28.3	29.4
Cereals (Overall)	51.1	63.7	68.8
Gram	29.3	59.6	80.4
Arhar	31.6	51.3	51.7
Other Pulses	40.5	58.1	53.8
Pulses (Overall)	34.0	57.4	61.8
Foodgrains	49.3	63.2	68.2
Groundnut	8.1	17.5	43.7
Mustard	56.5	36.0	32.5
Other Oilseeds	87.9	79.9	61.5

Oilseeds (Overall)	60.1	49.5	49.8
Fruits	1.6	2.9	4.5
Potatoes and Onion	1.1	2.0	3.2
Other Vegetables	2.7	2.4	2.4
Fruits and Vegetables (Overall)	1.9	2.5	3.3
Milk	17.2	20.1	21.1
Eggs and Poultry	3.5	7.4	11.6
Meat	18.6	22.7	34.2
Animal Husbandry	8.7	12.7	18.7
Fish	2.8	8.3	15.4
Category/ Commodity	Year		
	2010-11	2015-16	2018-19
Paddy	69.7	82.5	92.3
Wheat	55.3	70.1	78.0
Coarse Cereals	20.0	28.3	29.4
Cereals (Overall)	51.1	63.7	68.8
Gram	29.3	59.6	80.4
Arhar	31.6	51.3	51.7
Other Pulses	40.5	58.1	53.8
Pulses (Overall)	34.0	57.4	61.8
Foodgrains	49.3	63.2	68.2

Groundnut	8.1	17.5	43.7
Mustard	56.5	36.0	32.5
Other Oilseeds	87.9	79.9	61.5
Oilseeds (Overall)	60.1	49.5	49.8
Fruits	1.6	2.9	4.5
Potatoes and Onion	1.1	2.0	3.2
Other Vegetables	2.7	2.4	2.4
Fruits and Vegetables (Overall)	1.9	2.5	3.3
Milk	17.2	20.1	21.1
Eggs and Poultry	3.5	7.4	11.6
Meat	18.6	22.7	34.2
Animal Husbandry	8.7	12.7	18.7
Fish	2.8	8.3	15.4

Source: Study to determine the level of Food Processing in India 2021

(b): MoFPI implements Central Sector umbrella scheme – Pradhan Mantri Kisan Sampada Yojana (PMKSY) since 2017-18 across the country. Under the various component schemes of PMKSY, MoFPI provides financial support in the form of grants-in-aid/ subsidy for setting up of food processing projects thereby creating both processing and preservation infrastructure facilities including cold chain infrastructure across the country including the state of Uttar Pradesh. The schemes are demand driven and proposals are invited by floating Expression of Interest from time to time based on availability of funds.

As on 31st December, 2025, the total processing and preservation capacity created under PMKSY is 409.65 lakh metric ton per annum.

Further, MoFPI is implementing the PLISFPI for the period FY 2021-22 to FY 2026-27 with an approved outlay of ₹10,900 crore, to support the creation of global food manufacturing champions, commensurate with India's natural resource endowment, and to support Indian brands of food products in international markets. By 31st December, 2025, around 35 lakh metric tonnes per annum of processing and preservation capacity has been created under the PLI scheme.

In some instances, there may be possibility of some gap between growth in production and expansion of processing level which is possibly attributed to less than optimal investment in particular infrastructure, nascent stages of supply chain development in some cases, etc. To address the above issues and holistic end to end development of food processing sector, the MoFPI implements PMKSY, Centrally sponsored "PM Formalization of Micro Food Processing Enterprises (PMFME) Scheme" and PLISFPI.

The data on gap between growth in production and expansion of processing and cold-chain capacity, year-wise, commodity-wise and district-wise for Uttar Pradesh is not available with MoFPI.

(c): The MoFPI estimates post-harvest losses from time to time for various agri-products in the country through commissioning of studies based on primary surveys. The available studies on post-harvest losses are periodic in nature and do not provide year-wise estimates. As per the latest study

conducted by NABARD Consultancy Service Pvt. Ltd (NABCONS) in 2022 with reference year 2020-22, the estimated percentage loss of the crops covered in the state of Uttar Pradesh is as below:

Post Harvest Losses of crops covered in Uttar Pradesh(%)	
Crop	Overall Total Loss
Bajra	4.11
Black gram	6.11
Bottlegourd	6.43
Egg	6.06
Green Pea	6.34
Inland fish	4.99
Maize	5.77
Meat	2.80
Milk	1.12
Mushroom	2.74
Muskmelon	7.25
Mustard	5.97
Paddy	4.00
Potato	5.82
Poultry Meat	7.24
Sugarcane	6.91
Wheat	6.36

The schemes of the MoFPI are demand-driven wherein proposals are invited from eligible entities through Expression of Interest (EoI) issued from time to time, subject to the availability of funds. Under the scheme, funds are not allocated State-wise. Accordingly, the Ministry does not receive complaints in a structured or centralized manner regarding the lack of cold storage, food parks, or logistics infrastructure in a manner that can be classified year-wise, commodity-wise, or district-wise for the State of Uttar Pradesh. However, the demand for such infrastructure is reflected through the proposals submitted by stakeholders under various schemes of the Ministry.

(d): Prior to the release of Grant-in-Aid (GIA), joint inspections of the project units are conducted by representatives of MoFPI and the Programme Management Agency (PMA), along with other stakeholders such as bankers, Agricultural and Processed Food Products Export Development Authority (APEDA) officials, etc. These inspections are aimed at verifying that the project is being implemented in accordance with the scheme guidelines and that the physical progress is commensurate with the financial progress. The inspection reports also assess the utilisation of funds, including expenditure incurred from promoter's equity, term loan, and grant in aid is released.

The findings of monitoring reports indicate that, while a majority of projects are progressing satisfactorily, instances of delays, incomplete implementation, or projects becoming non-operational are observed in some cases. These are generally attributable to factors such as delays in financial closure, land-related issues, statutory approvals, or other implementation

challenges. The Ministry takes appropriate action based on these reports, including withholding further release of GIA, seeking clarifications, or initiating corrective measures, in accordance with the provisions of the respective scheme guidelines.

(e): The Government has taken several measures to reduce wastage of agricultural produce and ensure that Central schemes lead to value addition and higher farmer income. These include support for development of post-harvest and processing infrastructure such as cold chain, storage, transportation, and food processing units under various schemes of the MoFPI. Assistance is also provided for promotion of micro food processing enterprises, strengthening farmer-processor linkages, adoption of better processing and preservation technologies, and improvement in market access. These efforts aim to minimize post-harvest losses, enhance value addition, and improve farmers' income through better price realization.

STATEMENT

Crop-wise Production in Uttar Pradesh					
Production in Lakh Tonnes					
Crop	2021-22	2022-23	2023-24	2024-25	2025-26*
Rice	152.72	161.43	159.90	207.59	191.92
Wheat	339.50	336.10	353.40	356.53	353.54
Maize	16.21	19.52	26.68	19.61	13.38

Barley	5.01	5.92	4.72	4.90	5.76
Jowar	2.70	3.15	4.62	4.35	3.44
Bajra	19.51	20.46	21.95	18.92	19.84
Small Millets	0.05	0.08	0.42	0.28	0.28
Shree Anna /Nutri Cereals	22.26	23.69	27.00	23.55	23.57
Nutri/Coarse Cereals	43.47	49.13	58.40	48.06	42.71
Tur	3.55	3.64	3.95	1.15	2.86
Gram	8.18	8.98	7.86	8.08	9.34
Urad	2.92	2.82	5.02	3.37	2.44
Moong	0.54	0.66	0.69	2.10	0.24
Lentil	4.66	5.17	5.77	6.25	7.22
Other Pulses	6.35	7.16	7.85	5.36	7.28
Groundnut	1.03	1.14	1.48	4.96	2.95
Sesamum	0.71	0.84	1.19	1.22	1.14
Soybean	0.09	0.11	0.18	0.31	0.55
Sunflower	0.05	0.03	0.03	0.02	-
Rapeseed and Mustard	10.33	16.20	19.16	24.09	25.07
Linseed	0.17	0.35	0.29	0.26	0.51
Safflower	0.00				

Sugarcane	1791.6 7	2242.46	2158.11	2208.01	2329.59
Cotton#	0.09	0.07	0.09	0.40	0.40
Tobacco	1.23	0.93	1.28	1.40	-
Sannhemp##	0.03	0.07	0.07	0.03	-
Guarseed	0.01	0.01	0.01	-	-
*Data for the year 2025-26 is of 2nd Advance Estimates					
# Cotton Production in Lakh Bales, 1Bale=170 Kg					
## Sannhemp Production in Lakh Bales, 1Bale=180 Kg					

Source: Ministry of Agriculture and Farmers' Welfare

TOLL MONETISATION

6421. SHRIMATI PRATIMA MONDAL:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

- (a) the manner in which the Government justifies aggressive toll monetisation under asset recycling models and the safeguards that exist to prevent long-term user burden;
- (b) whether the National Highways are being redesigned to withstand extreme heat, flooding and landslides, if so, the details thereof and the percentage of new projects that incorporate climate-risk assessments; and
- (c) the data that demonstrates recent highway expansion has reduced freight turnaround time and logistics costs for Indian industry?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a): National Monetization Pipeline (NMP) is a strategic initiative by the Government of India to unlock the value of public assets for infrastructure development.

These models are designed to generate funds for new infrastructure development without transferring ownership of assets. Safeguards are built into concession agreements to protect road users, including regulated user fee rates, defined concession periods, and performance standards for maintenance and operation. Presently, user fees at fee plazas are levied in accordance with the provisions of the National Highways Fee (Determination of Rates and Collection) Rules, 2008. A uniform methodology is followed for calculation of user fees across the country, irrespective of the mode of contract, including asset monetization contracts.

(b): All National Highway projects are designed in accordance with the Indian Roads Congress (IRC) codes, which already include provisions to address climate conditions such as extreme heat, flooding, landslides, and seismic risks. Accordingly, all new projects incorporate climate and disaster risk considerations, along with environmental impact assessments at the preparation of Detailed Project Report (DPR) stage. Key technical initiatives include:

- (i) The use of Polymer Modified Bitumen (PMB) and Crumb Rubber Modified Bitumen (CRMB) has been mandated for high-traffic corridors to prevent

deformation and rutting under extreme ambient temperatures exceeding 45-50°C.

(ii) Design discharge calculations for bridges and culverts now factor in increased rainfall intensity. Use of reinforced drainage systems and higher vertical clearance (Freeboard) for bridges is being implemented in flood-prone zones to ensure all-weather connectivity.

(iii) In hilly terrains, specialized slope stabilization techniques such as hydro-seeding, rock bolting, and soil nailing are utilized. Furthermore, early warning systems and real-time monitoring of slopes are being piloted in vulnerable stretches.

(iv) In addition, the DPR preparation process mandatorily includes multi-hazard risk modelling, hydrological studies, and comprehensive drainage planning.

(c): Assessment of logistics costs in India was carried out by the Department for Promotion of Industry and Internal Trade (DPIIT) in association with the National Council of Applied Economic Research (NCAER). As per this study, logistics costs in India are estimated at about 8% of Gross Domestic Product (GDP), which is comparable to developed economies.

Further, High-speed corridors, expansion of National Highways, and access controlled highways have significantly improved freight movement and reduced logistics costs for Indian industry. In addition, all lanes at fee plazas on National Highways were declared as FASTag lanes with effect from midnight of 15th/16th February, 2021, enabling seamless movement, reduced

waiting time, and easing congestion. As per the Impact Assessment of the National Electronic Toll Collection (NETC) Programme conducted during 2024–25, the average time for a vehicle to cross a fee plaza under Electronic Toll Collection (ETC) is about 40 seconds, compared to 12.23 minutes under the earlier manual tolling system, indicating significant improvement in traffic flow and reduction in congestion.

IMPLEMENTATION OF TSP GUIDELINES

6422. SHRI MANOJ KUMAR:

Will the Minister of **TRIBAL AFFAIRS** be pleased to state:

- (a) whether the Government has issued any guidelines for implementation of the Tribal Sub-Plan (TSP) subsequent to the consolidated guidelines issued in 2006 and the revised guidelines issued in 2014, if so, the details thereof;
- (b) whether the Government has reviewed the implementation of these guidelines by various Central Ministries, Departments and State Governments, if so, the details thereof,
- (c) the details of the allocations made and expenditure incurred under TSP during the last ten years, Ministry-wise and State-wise particularly in Bihar;
- (d) whether instances of diversion, under-utilization or misutilization of funds earmarked under TSP have been reported particularly from Bihar;
- (e) if so, the details thereof and the action taken to ensure strict adherence to the guidelines; and

- (f) whether the Government proposes to introduce legislation or strengthen monitoring mechanisms to ensure proper implementation of TSP and prevent diversion of funds and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI DURGA DAS UIKEY):

(a) and (c): The Tribal Sub-Plan (TSP) framework has been continued but renamed as Development Action Plan for Scheduled Tribes (DAPST). NITI Aayog in 2017, issued revised guidelines for earmarking of funds for DAPST.

Some salient features of the guidelines are as follows:

- i. Ministries/Departments have been mandated to allocate certain percentage of total allocation of schemes.
- ii. Percentage of earmarking should not be less than 50 % of the population proportion or as decided by the task force or actuals whichever is higher.
- iii. Ministries/Departments are required to place the funds earmarked for SCSP and for DAPST under separate budget heads.
- iv. State-wise distribution of allocation under various Centrally Sponsored Schemes by Central Ministries/ Departments, especially under beneficiary oriented schemes should be done in proportion to population for SCs and STs in the respective States/UTs
- v. Institutional mechanism for monitoring to be strengthened.

Government is implementing DAPST as a strategy for the development of Scheduled Tribes and areas having tribal concentration in the country

including the state of Uttar Pradesh. Besides Ministry of Tribal Affairs, 41 Ministries/Departments are allocating certain percentage of their total scheme budget every year for tribal development under DAPST to bridge the developmental gap between Scheduled Tribes (STs) and non-ST populations and for various tribal development projects relating to education, health, agriculture, irrigation, roads, housing, electrification, employment generation, skill development, etc.

State Governments are also supposed to earmark TSP funds with respect to the total Scheme allocation, in proportion to ST population (Census 2011) in the State. The details of allocation and expenditure for TSP by States/UTs out of their own funds are available at <https://statetsp.tribal.gov.in>.

Schemes along-with funds allocated by the obligated Ministries/Departments for the welfare of Scheduled Tribes are given at Statement 10B of Expenditure Profile of Union Budget document in the link:

<https://www.indiabudget.gov.in/doc/eb/stat10b.pdf>.

The state wise details of funds allocated and released including State of Bihar under various schemes of the Ministry in last 10 years is given at **Statement**.

(b): The Union Government has taken several steps to ensure strict implementation of scheme guidelines and to create awareness among Scheduled Tribe (ST) communities about various tribal development schemes.

Ministry of Tribal Affairs (MoTA) convenes meetings with obligated Ministries/Departments from time to time to review the implementation of

guidelines, allocation and expenditure of DAPST funds. The concerned officers of all major schemes of the obligated Ministries/Departments are requested to attend these meetings for proper and meaningful discussions. Allocation, expenditure, and implementation of individual schemes with DAPST allocation are discussed in the review meetings. The obligated Ministries/Departments are urged to adhere to the norms prescribed by NITI Aayog for allocation of DAPST funds under the schemes which provide specific benefits to the STs and the obligated Ministries/Departments are urged to ensure full and effective utilization of the allocated funds

The Ministry has undertaken two missions for development of STs through convergence of funds available with different Ministries/Departments under DAPST namely - Pradhan Mantri Janjati Adivasi Nyay Maha Abhiyan (PM JANMAN) and Dharti Aaba Janjatiya Gram Utkarsh Abhiyaan. For effective monitoring of allocations under the Development Action Plan for Scheduled Tribes (DAPST), scheme/programme-wise allocations by Ministries/Departments are reflected in Statement 10B of the Union Budget, which provides ministry-wise allocations for the welfare of Scheduled Tribes. Further, Statement 10BB and Statement 10BBB provide dedicated information on allocations for PM-JANMAN and Dharti Aaba Janjatiya Gram Utkarsh Abhiyan (DAJGUA) respectively. To ensure proper accounting and non-diversion of funds, allocations under DAPST are reflected by Ministries/Departments under the minor head '796' in their Detailed Demands for Grants.

An online monitoring system (<https://stcmis.gov.in>) has been developed

by MoTA for tracking DAPST funds. The system captures data directly from the Public Finance Management System (PFMS) and enables real-time monitoring of expenditure vis-à-vis allocations by different Ministries/Departments. In addition, interactive dashboards on the PM Gati Shakti portal provide ministry-wise and intervention-wise progress monitoring using real-time data, enabling targeted planning and gap analysis for Particularly Vulnerable Tribal Groups (PVTGs).

(d) and (e): For proper accounting and monitoring and to ensure their non-divertibility to any other scheme, funds allocated under DAPST are shown by all the obligated Ministries/Depts under the minor head '796' below the functional major Head/Sub Major Heads in their 'Detailed Demands for Grants'. Cases of irregularities are dealt with as per the punitive provisions under each scheme or guideline as per the rule applicable to the respective case.

(f): At present, Ministry is not considering to introduce any legislation at Central level to improve fund allocation and utilization due to following reasons:

- In the Union Budget 2026-27, an amount of Rs. 1,39,189.53 crore (excluding UT allocation) has been allocated as DAPST funds (BE) out of the total scheme budgetary allocation of obligated Ministries/Departments which is almost six times increase in DAPST funds allocation (BE) than that of FY 2016-17 (Rs. 23206.14 Crore).
- DAPST fund utilization has been more than 92 % of RE during last five years.
- For proper accounting and monitoring and to ensure their non-divertibility

to any other scheme, funds allocated under DAPST are shown by all the obligated Ministries/Depts under the minor head '796' below the functional major Head/Sub-Major Heads in their 'Detailed Demands for Grants'.

- NITI Aayog regularly reviews existing guidelines, and issues updated or new guidelines as needed.
- The Ministry has undertaken two missions for development of STs through convergence of funds available with different Ministries/Departments under DAPST namely-PM JANMAN and DAJGUA. Enacting the bill, may limit the scope of DAPST and restrict the Ministry to launch new initiatives like these for development of ST and tribal areas in saturation mode.

Further, Andhra Pradesh, Karnataka, Telangana, Uttarakhand, Rajasthan and Tamil Nadu have enacted legislation to ensure adequate allocation and effective expenditure in respect of State Tribal Sub Plan.

STATEMENT

The details of funds and beneficiaries under various schemes for Scheduled Tribes during recent financial years by the Ministry under the schemes/programmes is as follows:

Details of funds under Pre Matric Scholarship Scheme:

Details of Fund Released and Beneficiaries to State Governments/UT Administrations thereof under the Scheme of Pre-Matric Scholarship for ST students												
(₹ in crore)												
Sl.No.	Name of the State/UT	F.Y. 2015-16	F.Y. 2016-17	F.Y. 2017-18	F.Y. 2018-19	F.Y. 2019-20	F.Y. 2020-21	F.Y. 2021-22	F.Y. 2022-23	F.Y. 2023-24	F.Y. 2024-25	F.Y. 2025-26
		Fund Released	Fund Released	Fund Released	Fund Released	Fund Released	Fund Released	Fund Released	Fund Released	Fund Released	Fund Released	Fund Released (UC not due)
1	Andaman & Nicobar	0.00	0.00	0.00	0.05	0.06	0.12	0.08			0.10	
2	Andhra Pradesh	19.83	0.00	52.83	12.11	7.36	14.34	39.35		57.00	30.77	
3	Arunachal Pradesh	0.00	0.00	0.00	0.00	0.00	0.00	2.07	2.67			

4	Assam	0.00	3.21	0.00	0.00	0.00	0.17	1.02	1.07	1.88	1.00	
5	Bihar	3.75	0.00	0.00	0.00	71.31	0.00	0.00				
6	Chhattisgarh	36.07	25.34	18.05	47.56	47.97	35.42	0.00		52.50		
7	DNH & DD						2.34	2.07				
8	Dadar & Nagar Haveli	0.00	0.00	0.00	0.20	0.38						
9	Daman & Diu	0.00	0.00	0.08	0.00	0.06						
10	Goa	0.00	0.53	0.04	0.81	0.81	0.41	0.00	1.08	0.53	0.36	
11	Gujarat	37.46	0.81	36.51	44.82	52.48	21.99	36.89	54.52	62.00	9.23	
12	Himachal Pradesh	0.96	0.51	0.00	0.39	0.84	0.92	0.00	0.79	1.10		0.93
13	Jammu & Kashmir	7.00	0.00	0.00	0.00	0.00	0.00	0.00				
14	Jharkhand	0.00	0.00	17.05	23.46	15.14	0.00	38.99		57.00		
15	Karnataka	0.00	0.00	13.65	12.56	18.47	0.00	17.53	23.70	34.00	7.00	29.40
16	Kerala	3.00	7.96	0.00	3.09	2.87	1.17	3.47		4.36	1.00	
17	Ladakh						0.42	0.74			0.40	1.00
18	Madhya Pradesh	43.00	0.00	55.39	58.84	76.99	54.29	114.58	127.44		53.05	75.87
19	Maharashtra*											
20	Manipur	0.00	8.67	6.19	7.73	4.43	0.00	0.00				

21	Meghalaya	0.00	0.00	1.57	0.00	0.00	0.00	0.00	1.15		0.70	5.06
22	Mizoram	0.00	3.36	1.32	3.20	7.02	1.68	6.57		3.07		4.76
23	Nagaland	8.51	0.00	0.00	0.00	0.00	0.61	0.00				
24	Odisha	49.00	33.76	51.35	66.66	61.58	69.45	52.37	93.97		29.50	43.55
25	Puducherry					0.00	0.02	0.00				
26	Rajasthan	0.00	0.00	32.85	17.16	53.47	31.27	62.34	35.31		22.36	
27	Sikkim	0.00	0.00	0.26	0.08	0.04	0.09	0.00	0.18			0.20
28	Tamil Nadu	6.00	0.00	0.00	0.00	5.90	2.41	5.47	4.04	3.62	0.60	8.13
29	Telangana	0.00	0.00	3.58	6.94	0.00	0.00	0.00		1.50	0.00	
30	Tripura	13.04	0.00	2.33	0.00	3.86	2.52	0.59	11.37		6.92	2.23
31	Uttar Pradesh	0.00	0.00	0.00	0.00	0.00	0.00	0.88				
32	Uttarakhand	1.07	0.00	1.04	0.00	0.00	1.38	0.00		0.15	0.70	
33	West Bengal	0.00	0.00	0.00	5.85	8.94	7.88	9.13		29.89		
	Total	228.69	84.15	294.09	311.51	439.98	248.90	394.14	357.29	308.60	163.69	171.13

*State implemented the scheme from their own fund

Details of funds under Post Matric Scholarship Scheme:

Details of Fund Released and Beneficiaries to State Governments/UT Administrations thereof under the Scheme of Post-Matric Scholarship for ST students												
(₹ in Crore)												
Sl.No.	Name of the State/UT	F.Y. 2015-16	F.Y. 2016-17	F.Y. 2017-18	F.Y. 2018-19	F.Y. 2019-20	F.Y. 2020-21	F.Y. 2021-22	F.Y. 2022-23	F.Y. 2023-24	F.Y. 2024-25	F.Y. 2025-26
		Fund Released	Fund Released	Fund Released	Fund Released	Fund Released	Fund Released	Fund Released	Fund Released	Fund Released	Fund Released	Fund Released (UC not due)
1	A. & N. Islands	0.00	0.00	0.00	0.10	0.11	0.13	0.10			0.10	
2	Andhra Pradesh	19.87	97.78	82.69	139.45	77.97	60.39	89.91	133.57	114.71	120.00	
3	Arunachal Pradesh	11.38	11.36	58.04	18.84	61.13	57.13	123.61	96.16	80.00	100.00	85.00
4	Assam	67.48	2.67	25.16	32.48	48.67	54.14	10.93	68.45	35.00	79.71	
5	Bihar	0.00	0.00	0.71	0.00	15.25	7.08				4.43	
6	Chhattisgarh	47.65	26.75	38.11	46.10	70.23	87.90		93.30	71.25	70.00	81.79
7	DNH DD						34.82			4.04	4.90	
8	Dadar & Nagar	0.00	0.00	0.00	0.00	0.89						

	Haveli											
9	Daman & Diu	0.00	0.54	0.26	0.03	0.00						
10	Goa	3.56	6.45	3.65	5.36	7.33	4.58		11.87	5.27	5.00	4.909
11	Gujarat	55.20	220.40	146.10	324.29	140.04	229.78	461.70	244.26	350.00	231.22	864.62
12	Himachal Pradesh	13.50	9.31	31.23	2.78	24.69	0.00				5.00	15.25
13	Jammu & Kashmir	24.94	25.88	23.23	6.38	10.48	8.05		6.84	7.46	9.95	14.99
14	Jharkhand	0.00	81.48	27.17	52.81	78.63	0.00	126.55		53.11	200.00	
15	Karnataka	58.39	85.40	88.73	73.41	150.03	0.00	170.81		225.56	125.00	147.68
16	Kerala	0.00	31.22	27.45	26.74	16.42	32.85	25.16		46.89	29.00	62.36
17	Ladakh						7.38	22.14	18.91	5.96	35.00	35.0890
18	Madhya Pradesh	30.65	130.54	103.21	134.05	121.99	123.44	245.29	270.49	350.00	250.00	343.70
19	Maharashtra	52.10	220.92	108.85	152.38	155.75	181.50	192.15	90.27	570.36	117.81	379.10
20	Manipur	35.88	33.85	63.83	20.27	62.36	21.84	42.92	41.38	30.00	25.00	27.07
21	Meghalaya	32.75	31.89	7.71	24.58	0.00	0.00	26.36	146.20	85.00	145.08	236.01
22	Mizoram	49.28	42.68	24.35	35.28	44.16	34.47	38.75	25.90	25.00	24.00	50.43
23	Nagaland	26.46	13.44	25.15	47.17	32.69	32.26	44.36	36.08	35.00	62.00	23.10
24	Odisha	40.50	155.56	87.84	148.02	166.40	190.96	218.43	171.33	135.64	294.00	407.39
25	Puducherry					0.00	0.20				0.00	

26	Rajasthan	108.90	98.00	199.12	135.99	259.51	255.57	137.45	188.10	220.00	350.00	
27	Sikkim	4.00	9.38	12.47	11.34	5.67	5.54	10.36	9.25		6.00	9.35
28	Tamil Nadu	22.67	30.62	24.40	39.34	50.25	33.29	48.49	28.54	20.00	25.00	26.33
29	Telangana	96.50	114.83	180.31	99.22	196.11	272.98	75.04	238.51	112.50	152.50	
30	Tripura	17.00	13.24	27.56	36.27	23.56	48.05	71.89	45.22	40.00	74.94	42.73
31	Uttar Pradesh	0.00	10.58	12.45	12.11	18.23	22.19			10.00	15.00	
32	Uttarakhand	9.00	50.91	6.00	0.00	0.00	0.00	35.68		1.88	2.70	7.45
33	West Bengal	29.48	0.00	28.08	22.19	24.11	22.56	38.72		34.06	35.00	
	Total	857.14	1555.68	1463.86	1646.98	1862.66	1829.08	2256.80	1964.63	2668.69	2598.34	2864.33

Funds released and Utilization reported by State Governments during the years from 2014-15 to 2019-20 under

Proviso to Article 275(1) of the Constitution is as under (Rs in lakh):

S. No.	State	2014-15		2015-16		2016-17		2017-18		2018-19		2019-20	
		Funds Released	Utilization reported by State Government	Funds Released	Utilization reported by State Government	Funds Released	Utilization reported by State Government	Funds Released	Utilization reported by State Government	Funds Released	Utilization reported by State Government	Funds Released	Utilization reported by State Government
1.	Andhra Pradesh	2139.00	2139.00	5500.00	5500.00	2869.43	2869.43	4591.11	4591.11	6390.77	6390.77	8942.43	8942.43
2.	Arunachal Pradesh	1880.40	1880.40	3000.80	3000.80	6580.53	6580.53	8378.82	8378.82	12170.52	12170.520	13202.25	13202.25
3.	Assam	0.00	0.00	0.00	0.00	844.12	844.12	0.00	0.00	3916.32	3916.32	10802.85	9927.80
4.	Bihar	0.00	0.00	0.00	0.00	1467.58	1433.89	991.89	654.63	0.00	0	0.00	0.00

5.	Chhattisgarh	10778.00	10778.00	11904.31	11904.31	10488.52	10488.52	10964.49	10964.49	11352.92	11352.92	22500.77	22500.77
6.	Goa	0.00	0.00	400.00	400.00	450.00	367.79	103.00	103.00	345.66	345.66	0.00	0.00
7.	Gujarat	8592.45	8592.45	11680.00	11680.00	9739.02	9739.02	11384.08	11384.08	11648.20	11240.2	16833.88	16583.88
8.	Himachal Pradesh	190.99	190.99	523.20	523.20	1595.87	1595.87	2074.70	2074.70	3378.16	3378.16	5314.7	5314.70
9.	J & K	0.00	0.00	2000.00	2000.00	3539.66	3539.66	3049.06	3049.06	2051.79	2051.79	5410	5410.00
10.	Jharkhand	9873.00	9873.00	12202.96	12202.96	9489.38	9489.38	12386.93	12386.93	7354.30	7354.3	11166.77	11166.77
11.	Karnataka	4880.40	4880.40	6300.00	6300.00	4664.00	4664.00	5881.74	5881.74	5220.61	5220.610	10435.46	10435.46
12.	Kerala	748.94	748.94	1085.44	1085.44	695.58	695.58	803.17	803.17	472.28	472.28	633.29	633.29
13.	Madhya Pradesh	17321.42	17321.42	14845.15	14845.15	14971.43	14971.43	22399.48	22375.40	24635.30	22957.6	44938.92	44178.97
14.	Maharashtra	11701.29	11701.29	13374.00	13374.00	11536.53	11536.53	13862.24	13862.24	17015.91	14299.46	23136.7	13306.36

15.	Manipur	1600.01	1600.01	1216.00	1216.00	1694.40	1694.40	2308.80	2308.80	5367.65	5095	6151.91	5351.91
16.	Meghalaya	2334.03	2334.03	1507.68	1507.68	1576.21	1576.21	3603.40	3603.40	5129.79	5129.79	4799.53	4799.53
17.	Mizoram	1877.78	1877.78	3617.37	3617.37	1927.49	1927.49	2504.41	2504.41	3507.71	3507.71	6598.83	6598.83
18.	Nagaland	2067.15	2067.15	5469.34	5469.34	6368.00	6368.00	4434.11	4434.11	9194.49	9194.485	6802.11	6802.11
19.	Odisha	12728.22	12728.22	15200.00	15200.00	11954.96	11954.96	15995.30	15995.30	21449.15	21449.15	15110.66	15110.66
20.	Rajasthan	9755.92	9755.92	11000.00	11000.00	10341.39	10341.39	10240.58	10240.58	13769.23	13769.23	15586.19	15586.19
21.	Sikkim	370.30	370.30	1250.30	1250.30	1147.00	1147.00	405.30	405.30	355.34	355.34	3175.35	3175.35
22.	Tamil Nadu	639.60	639.60	852.80	852.80	798.24	798.24	378.00	378.00	773.57	601.83	6356.07	6276.12
23.	Telangana	3894.40	3894.40	6090.00	6090.00	3608.05	3608.05	5015.32	5015.32	3248.89	3248.89	9973.28	9973.28
24.	Tripura	1218.99	1218.99	1600.68	1600.68	1280.99	1280.99	2040.99	2040.89	2006.73	2006.73	2952.63	2952.63
25.	Uttarakhand	743.49	743.49	1514.74	1514.74	1138.62	1138.62	189.00	189.00	252.43	252.43	2760.71	2760.710

26.	Uttar Pradesh	1530.36	1530.36	92.02	92.02	0.00	0.00	1577.56	1577.56	1255.27	1255.27	428.37	428.37
27.	West Bengal	5747.00	5747.00	7000.00	7000.00	5814.37	5814.37	5376.51	5376.51	9235.73	9235.725	12127.17	12127.17
TOTAL		112613.1	112613.14	139226.7	139226.79	126581.3	126465.47	150939.9	150578.55	181498.7	176252.17	266140.8	253545.54
		4		9		7		9		2		3	

Funds released and Utilization reported by State Governments during the years from 2020-21 to 2024-25 under Proviso to Article 275(1) of the Constitution is as under (Rs in lakh):

(Rs. in lakh)

S. No.	State	2020-21		2021-22		2022-23		2023-24		2024-25*	
		Funds Released	Utilization reported by State Government	Funds Released	Utilization reported by State Government	Funds Released	Utilization reported by State Government	Funds Released	Utilization reported by State Government	Funds Released	Utilization reported by State Government
1.	Andhra Pradesh	2055.55	2055.55	2638.65	2555.70	0.00	0.00	0.00	0.00	9841.55	0.00
2.	Arunachal Pradesh	6014.00	6014.00	9830.00	9830.00	7265.30	7265.30	6740.00	6705.74	10030.00	3025.00
3.	Assam	4592.37	4033.345	2570.000	2392.33	2300.00	2011.69	3294.12	1978.52	4286.23	0.00
4.	Bihar	0.00	0.00	642.08	642.08	1001.01	818.91	871.24	614.88	524.00	0.00
5.	Chhattisgarh	9976.24	9976.24	11604.02	11604.02	13578.43	13562.43	15676.77	3524.39	14506.46	0.00
6.	Goa	0.00	0.00	600.41	400.41	667.79	667.79	150.00	0.00	479.91	44.31
7.	Gujarat	5940.04	5637.87	6923.79	5091.71	7549.12	6037.65	4584.77	1667.04	2727.27	0.00
8.	Himachal	1161.00	1297.00	1500.00	1383.91	1655.00	990.43	1696.45	456.95	2244.23	941.38

	Pradesh										
9.	Jharkhand	10278.00	10278.00	12264.19	10715.62	6677.87	5642.87	14299.82	0.00	5147.06	0.00
10.	Karnataka	3305.68	3305.68	3210.00	3210.00	4297.57	4297.57	4070.00	377.56	4730.26	0.00
11.	Kerala	0.00	0.00	0.00	0.00	817.67	0.00	1910.44	0.00	395.81	0.00
12.	Madhya Pradesh	4279.78	3689.47	5319.10	3851.89	8438.75	2751.16	15741.70	145.10	9183.585	0.00
13.	Maharashtra	4573.16	617.99	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
14.	Manipur	0.00	0.00	0.00	0.00	1067.36	533.68	2456.35	100.00	1981.32	0.00
15.	Meghalaya	492.71	492.71	1595.25	1333.02	2904.84	2353.65	3127.29	1093.50	2217.40	0.00
16.	Mizoram	1909.71	1909.71	2971.54	2971.54	1654.05	1654.05	2897.97	1891.08	2143.80	0.00
17.	Nagaland	1717.38	1717.38	3202.39	3202.39	5863.47	5303.07	5020.11	1614.60	2050.50	0.00
18.	Odisha	6304.62	6304.62	11382.05	11382.05	10150.55	10150.55	6870.56	0.00	10107.95	0.00
19.	Rajasthan	9166.00	9166.00	10435.21	9088.65	11002.53	6592.23	8940.07	5385.04	4626.61	959.94
20.	Sikkim	516.00	495.47	2045.00	2045.00	720.38	642.69	1754.38	1024.67	4485.06	300.00
21.	Tamil Nadu	0.00	0.00	0.00	0.00	0.00	1146.26	650.49	0.00	2019.665	481.64
22.	Telangana	2517.00	2517.00	2050.00	2050.00	3114.46	3114.46	5169.00	5169.00	13797.00	0.00
23.	Tripura	201.74	201.74	607.53	607.53	1294.71	1194.71	4226.39	2399.59	4151.82	0.00
24.	Uttarakhand	927.426	927.43	832.71	832.71	1135.82	1041.66	1353.63	0.00	1829.90	0.00

25.	Uttar Pradesh	0.00	0.00	100.65	100.65	306.02	12.05	964.05	0.00	0.00	0.00
26.	West Bengal	4041.14	4041.14	0.00	0.00	4186.50	3873.98	4744.40	2017.63	3549.61	0.00
TOTAL		79969.546	74678.345	92324.57	85291.21	97649.2	81658.84	117210	36165.29	117057	5752.27

*Provisional

Status of Funds released under Special Central Assistance to Tribal Sub-Scheme/Pradhan Mantri Adi Adarsh Gram Yojana

(Rs. In Lakh)

S.No	States	Special Central Assistance to Tribal Sub-Scheme															
		2013-14	2014-15		2015-16		2016-17		2017-18		2018-19		2019-20		2020-21		
		Total Released	Total Release	UC Received	Total Release	UC Received	Total Release	UC Received	Total Release	UC Received	Total Release	UC Received	Total Release	UC Received	Total Release	UC Received	
1	Andhra Pradesh	5789	2937.82	2937.82	3500	3500	5000.42	5000.42	3624.77	3624.77	5617.39	5617.39	12470.5	5478.41	4954.96	0	
2	Arunachal	0	0	0	0	0	0	0	0	0	2211.83	2211.83	9224.29	9224.29	7015.5	1775.7	

	Pradesh															
3	Assam	6563.6 3	1788.59	1788.59	5844	5844	3407.8	3407.8	0	0	0	0	2710.08	2710.08	4578.76	4578.76
4	Bihar	0	403	0	1368.26	0	743.74	595.71	0	0	0	0	0	0	994	0
5	Chhattisgarh	9478	9826.5	9826.5	10809.6 4	10809.6 4	11717.8 2	11717.8 2	14327.5 7	14327.5 7	10342.6 5	10342.6 5	9415.53	9415.53	8769.06	8769.06
6	DNDD	0	0	0	0		0	0	0	0	0	0	0	0	0	0
7	Goa	0	0	0	0	0	455.68	455.68	559.09	559.09	352.31	352.31	0	0	724.26	710.32
8	Gujarat	8448	10382.74	10382.74	10566.5	10566.5	9488	9488	10270.4 1	10270.4 1	11765.3 8	11765.3 8	8975.55	8975.22	10786.4	10786.4
9	Himachal Pradesh	1768	997.99	997.99	475	475	1959.39	1959.39	2291.2	2291.2	3628	3628	2394.18	2394.18	1367	1367
10	J & K	1702.4 1	0	0	2000	2000	3671.61	3671.61	3626.5	3626.5	3749.8	3749.8	4509	4509	0	0
11	Ladakh	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
12	Jharkhand	12187	9571.11	9571.11	10000	10000	9820.75	9820.75	11372.4 9	11372.4 9	8564.52	8564.52	6201.49	6201.49	7049.64	2168.98
13	Karnataka	2471	3000	3000	4370	4370	5100	5100	5955.37	5955.37	5347.76	5347.76	7434	7434	0	0

14	Kerala	549	530	530	357.5	357.5	808.09	808.09	808.43	808.43	335	335	0	0	459.15	459.15
15	Madhya Pradesh	17525	15274.22	15274.22	11501.2 1	11501.2 1	19236.6 1	18922.5 4	22828.7	22315.8 2	16968.9 7	16713.2 9	13415.2 5	13389.8 3	0	0
16	Maharashtra	7728	11726.18	11726.18	12514.9 1	12514.9 1	9547	9547	13760.3 8	13760.3 8	13802.5 7	9058.95	11929.0 9	9016.46	0	0
17	Manipur	1581.9	1118	1118	1100	1100	2260	2260	3790.38	3790.38	5442.48	5442.48	1434.02	1433.82	0	0
18	Meghalaya	0	0	0	0	0	0	0	0	0	2739.2	2739.2	3788	2749.56	328.25	44.16
19	Mizoram	0	0	0	0	0	0	0	0	0	1220	1220	3140	3140	1236.22	1236.22
20	Nagaland	0	0	0	0	0	0	0	0	0	3225	3225	2951.12	2951.12	2846.14	2846.14
21	Odisha	13321	14925.04	14925.04	14728.5 2	14728.5 2	11806.2 7	11806.2 7	11975	11975	17553.2 2	17553.2 2	8691.18	8418.84	9010.42	8316.68
22	Rajasthan	8377	8822.04	8822.04	10190	10190	11072.9	11072.9	10051.8 3	10051.8 3	10327.9 3	10327.9 3	11461.4 1	10739.9 1	8662.66	7974.61
23	Sikkim	437	520.25	520.25	353	353	1497.62	1497.62	5986	5986	0	0	0	0	0	0
24	Tamil Nadu	651	217.33	217.33	0	0	600	598.83	894.1	894.1	315	315	450.56	450.36	377.47	377.47
25	Telangana	0	3541	3541	4000	4000	3845.35	3845.35	4493.55	4493.55	2850.32	2850.32	5361.29	5361.29	4191	4191
26	Tripura	2102.1	1183.94	1183.94	2400.07	2400.07	1345.76	1345.76	1649.77	1649.77	1294.38	1294.38	1362.97	1362.97	1173.3	1173.3
27	Uttarakhand	139.6	805.83	805.83	0	0	0	0	679	679	1012.88	1012.88	600	600	757.8	747.45

	d															
28	Uttar Pradesh	0	697.79	697.79	905.51	905.51	121.92	121.92	458.35	458.35	0	0	779.91	0	508.83	0
29	West Bengal	4181.36	5730	5730	6233	6233	5995.5	5995.5	5397.11	5397.11	5833.41	5833.41	5862.58	5862.58	3746	3746
	Total	105000	103999.37	103596.37	113217.1	111848.9	119502.2	119039	134800	134287.1	134500	129500.7	134562	121818.9	79536.82	61268.4

S.No.	States	Pradhan Mantri Adi Adarsh Gram Yojana									
		2021-22		2022-23		2023-24		2024-25*		2025-26*	
		Total Release	UC Received	Total Release	UC Received	Total Release	UC Received	Total Release	UC Received	Bills closed on SNA SPARSH in 2025-26	
1	Andhra Pradesh	0	0	0	0	0	0	0	0	0	
2	Arunachal Pradesh	733.68	733.68	0	0	0	0	0	0	0	
3	Assam	8743.02	8743.02	11538.22	11538.22	7182.38	7182.38	5186.19	3591.19	596.54	
4	Bihar	774.44	774.44	0	0	0	0	0	0	0	

5	Chhattisgarh	15595.8	13215.86	23021.82	7011.84	0	0	0	0	0
6	DNDD	0	0	173.23	0	0	0	0	0	0
7	Goa	0	0	0	0	0	0	0	0	0
8	Gujarat	15916.78	7428.46	19401.76	0	0	0	0	0	0
9	Himachal Pradesh	377.03	377.03	288.09	288.09	0	0	0	0	40.75
10	J & K	0	0	932.39	599.14	0	0	0	0	0
11	Ladakh	0	0	470.53	470.52	0	0	0	0	0
12	Jharkhand	6531.79	0	6915.28	0	0	0	0	0	0
13	Karnataka	2139.9	2139.9	937.48	840.7	0	0	0	0	0
14	Kerala	0	0	0	0	61.19	0	30	0	0
15	Madhya Pradesh	12268.76	12268.76	27694.54	20375.3	0	0	0	0	0
16	Maharashtra	0	0	13485.5	10105.81	0	0	0	0	0
17	Manipur	427.98	425.18	295.47	0	0	0	0	0	0
18	Meghalaya	0	0	3342.3	1290.03	0	0	0	0	0
19	Mizoram	580.83	580.83	1818.61	1818.61	1112.009	1112.009	1468	1468	934.01
20	Nagaland	886.53	886.53	2233.97	2233.97	0	0	3827.44	3827.43	1926.73

21	Odisha	2771.68	2771.68	1001.24	1001.24	3044.42	1380.15	0	0	1423.66
22	Rajasthan	7224.71	4600.93	15269.66	0	0	0	0	0	0
23	Sikkim	0	0	0	0	0	0	0	0	0
24	Tamil Nadu	285.32	251.95	285.62	211.39	855.805	854.27	461.37	0	662.44
25	Telangana	2262.18	2262.18	1681.04	1681.04	0	0	1646	1646	0
26	Tripura	631.78	631.78	904.48	899.99	2737.23	2425.01	0	0	0
27	Uttarakhand	0	0	0	0	0	0	0	0	0
28	Uttar Pradesh	0	0	0	0	0	0	0	0	0
29	West Bengal	0	0	3495.2	0	0	0	0	0	0
	Total	78152.21	58092.21	135186.4	60365.88	14993.04	12953.82	12619	10532.62	5584.13

*Provisional

**DETAILS OF FUND RELEASED FUNDED DURING THE YEAR 2013-14 TO 2025-26 UNDER THE SCHEME OF
GRANT IN AID TO VOLUNTARY ORGANIZATIONS WORKING FOR THE WELFARE OF SCHEDULED TRIBES'**

(Rs. In Lakh)

State	2013- 2014	2014- 2015	2015- 2016	2016-17	2017-18	2018-19	2019-20	2020-21	2021-22	2022-23	2023-24	2024-25*	2025-26 (as on 12.02.2026*
ANDHRA PRADESH	307.1091	86.51254	2183.709	431.5245	1293.967	128.7635	101.5722	50.2608	162.2866	183.0131	92.19195	249.0834	133.4334
ARUNACHAL PRADESH	684.2768	492.4707	95.69894	456.0509	642.885	487.1134	355.9569	271.843	237.7899	213.909	205.7397	639.0913	489.1604
ASSAM	173.4242	159.8743	57.8517	230.6606	384.663	286.5215	62.13405	40.61646	185.1248	214.4602	121.7467	284.4746	215.5902
CHHATTISGARH	139.3094	88.69348	16.2027	105.6017	112.4806	174.8224	159.4862	49.00346	130.3687	138.4165	140.6435	250.8344	44.36253
DELHI		15.1129		9.07171	17.14742	5.40869		13.16151	14.28775	8.3145		17.41684	5.83764
GUJARAT	1543.784	2155.915	1755.706	2969.868	1585.626	240.1152	178.881	120.9835	104.0305	284.7319	299.1675	338.786	270.6518

HIMACHAL PRADESH	153.0797	170.7404		277.3386	251.0964	280.1571	179.5374	224.2526	131.5456	226.0227	437.2185	578.272	40.78917
JAMMU AND KASHMIR	18.4938	40.35911			19.68601	19.68822	15.87901	46.39377	26.7291	36.7623		49.279	0.4375
JHARKHAND	307.293	701.6857	226.2662	405.759	966.2873	1286.317	1075.146	501.3698	697.1192	881.91	918.7556	2666.315	796.297
KARNATAKA	220.629	312.4874	227.2535	389.099	304.5387	484.7588	254.9747	116.5104	222.9378	290.586	247.3345	520.8624	335.4526
KERALA	70.23003	99.0737	96.2546	113.5505	66.55688	77.30092		120.8248	142.8147	129.4777	7.52581	186.7455	194.34
LADAKH			0	0					43.08595	74.32575	84.53665	181.7933	57.10052
MADHYA PRADESH	750.739	672.9274	210.1187	572.8334	527.5052	967.025	491.9998	223.8857	1102.693	1091.13	975.5579	1438.542	622.5507
MAHARASHTRA	157.559	232.9778	33.77213	361.3387	527.3457	566.9194	628.5915	402.5729	673.9848	1358.805	1047.527	1550.501	839.2619
MANIPUR	213.8141	210.9155	63.4635	394.0621	264.2895	206.1883	330.975	280.9235	602.0299	207.5395	406.0878	657.2946	342.3139
MEGHALAYA	906.8775	702.6002	274.7921	606.9277	757.0396	851.4238	1453.477	845.0059	776.023	2132.055	914.8314	2017.335	1347.521

MIZORAM	40.26663	40.3956		40.16475	55.89524	93.73256	47.11528	69.63997	111.5125	51.50495	38.69288	158.847	40.47167
NAGALAND	10.50361	136.0744		24.48		37.97873							7.85475
ODISHA	1844.775	569.06	1231.608	2386.788	2271.151	3415.394	2939.976	1536.819	2424.817	2049.495	4095.845	2885.478	2779.013
RAJASTHAN	109.7658	179.9612	31.82749	216.6108	39.63317	294.1925	171.845	189.7992	101.6558	269.2142	217.6751	498.9536	269.5511
SIKKIM	28.29	25.64384	54.54113	52.0533	90.81202	85.01627	30.46526	9.46123	27.1836	46.81356	53.15775	117.1079	35.28135
TAMIL NADU	128.092	35.09519	11.8179	70.11019	342.0453	360.3299	289.0875	117.0303	274.7385	250.3097	377.2922	189.1002	321.2499
TELANGANA	23.72423	434.3178	500.5214	1357.624	398.6709	53.63885	10.9677	54.81754	56.64219	39.99477	96.97708	208.0321	43.54111
TRIPURA	1.0737	17.1531	15.8247	66.0204	32.61804	57.71765	46.56113	33.54479	1.56271	95.68845	42.08501	186.6313	132.7845
UTTAR PRADESH	16.83981	69.04581	22.18403	34.48897	67.43175			112.2294	32.20666	61.4949	51.0276	140.361	42.13639
UTTARAKHAND	90.24302	118.6674	17.66858	112.6387	37.42689	133.811	15.5817	48.54462	64.22488	112.9269	44.30032	98.68091	8.49106

WEST BENGAL	360.5739	452.5282	377.9176	315.3345	937.4378	805.6655	644.8319	470.5058	577.6052	476.0994	1167.794	1390.183	298.4164
Total	8300.765	8220.288	7505	12000	11994.24	11400	9485.042	5950	8925	10925	12083.71	17500	9713.891

*Provisional

Amount of loan disbursed by NSTFDC and beneficiaries: (Rs in lakhs)

Sl. No.	State	2014-15	2015-16	2016-17	2017-18	2018-19	2019-20	2020-21	2021-22	2022-23	2023-24	2024-25*
		Amount	Amount	Amount	Amount	Amount	Amount	Amount	Amount	Amount	Amount	Amount
1	Andhra Pradesh	0	3313.14	691.3	2961.24	781.72	1285.03	5022.24	1127.19	4119.8	5551.49	6039.21
2	Andaman & Nicobar Islands	0	0	0	0	0	245				0	0
3	Arunachal Pradesh	4653	1863.6	1016.73	689.5	324.25		970.52	814.01	699.9	25.77	17.88
4	Assam	46	10	172.32	19.06	4.92	58.2	5			40.02	24.24
5	Bihar								11.48		3.06	0
6	Chhattisgarh	20.53	936.81	506.47	1348.85	533.55	932.16	197.49	1398.99	296	227.29	499.43
7	Dadra & Nagar Haveli										4.55	0
8	Goa	0	0	0	0	0					0.22	0
9	Gujarat	2353.39	2137.84	3848.22	4739.9	2329.32	394.75	1442.03	2022.5	1019.61	2810.12	4931.39
10	Haryana					0.41						0
11	Himachal Pradesh	94.01	11.32	42.3	79.83	82.3	40.83	13.4	14	56.9	2.19	30.6
12	Jammu & Kashmir	0.69	271	172.5	370.05	1249.5	446.25	408.75	1362.87	1272.54	295.19	1102.49

13	Jharkhand	41.67	204.5	411.91	4.05	85.7	633.17	1001.6	1422	3	684.25	247.45
14	Karnataka	2500	0	0	0	26.89	47.38	3109.08	1369.31	1582.42	853.41	1854.44
15	Kerala	95.18	83.92	129.91	95.72	143.39	128.31	298.76	637.3	720.73	446.74	684.8
16	Lakshadweep	0	0	0	0	0						73.53
17	Madhya Pradesh	692.99	687.82	1084.7	2157.2	2014.57	4176.26	3360.1	2755.01	5392.05	1759.58	1660.72
18	Maharashtra	0	0	0	0	9.43	1167.56	37.27	209.06	658.19	2523.52	567.76
19	Manipur	200	0	0	0	0		62.37		25	235.49	102.8
20	Meghalaya	517.57	311.75	244.64	663.25	3090.6	1745.18	4485.43	694.81	470.6	475.91	298.09
21	Mizoram	122.73	984.72	2277.87	3456.09	2136.81	6459.22	3324.18	5450.68	5295.74	6856.69	6948.28
22	Nagaland	210.4	563.81	79.5	2574.19	1582.23	2413.22	1098.72	693.36	20.39	1199.77	627.08
23	Odisha	97.36	8.51	153.6	310.87	199.62	2298.15	1794.44	2457.93	63.19	362.35	883.56
24	Rajasthan	1043.54	321.63	1409.48	3447.84	1470.54	2311.39	2205.16	508.6	789.35	712.22	130.16
25	Sikkim	0	0	623.9	198.56	0.92	253.3	82.11	62.56		34.23	201.63
26	Tamil Nadu					47.32	28.5	12.5	15	1087.13	3265.67	1210.39
27	Telangana	0	5000	5000	0	10477.15	2740.07	5359.23	3111.55	4583.99	3218.52	5174.31
28	Tripura	2581.96	69.96	4428.31	3054.2	1009	71.41	2216.28	580.26	48.02	2014.62	1695.98
29	Uttarakhand	39.2	338.8	21.6	71.97	444.92	102.37	6.15		81.42	32.59	1.92
30	Uttar Pradesh	0	0	0	301.32	3.73		1.55			3.37	85.81
31	West Bengal	186.84	540.87	747.6	528.64	1283.3	558.86	275.64	573.91	1643.33	1526.59	2233.75

*Provisional

7	Karnat aka	0.00	0.00	8.58	8.58	836.	836.3	136.	136.0	467.	467.0	460.	460.0	1933	1933.	438.	438.4	661.	467.1	1439	0.00	0.00	0.00	0.00	0.00
						30	0	00	0	00	0	00	0	.01	01	46	6	17	9	.42					
8	Kerala	600.	600.0	600.	600.0	0.00	0.00	100.	0.00	62.0	0.00	0.00	0.00	0.00	0.00	88.0	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
		00	0	00	0			00		0						0									
9	Madhy a Prades h	4500	4500.	4272	4272.	4491	4491.																		
		.00	00	.94	94	.92	92	1046	9950.	8232	7905.	7998	5642.	8064	6158.	2188	1317.	2888			0.00	0.00	0.00	0.00	0.00
								0.40	40	.46	46	.09	08	.89	10	.11	52	.69							
1	Mahar ashtra	2610	2610.	1900	1900.	0.00	0.00	2077	2077.	1226	1226.	1230	1230.	2510	1128.	1411	327.0								
0		.00	00	.00	00			.00	00	.25	25	.26	26	.00	51	.66	6	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
1	Manipu r	100.	100.0	47.5	47.50	100.	100.0	329.	329.0	195.	195.0	1157	276.5												
1		00	0	0		00	0	00	0	00	0	.55	3	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
1	Odisha	2000	2000.	2500	2500.	3373	3373.	1164	1164.	1297	1297.	3626	3626.	976.	976.3	1202	1202.	1197	792.2	1796					
2		.00	00	.00	00	.92	92	.00	00	.00	00	.00	00	38	8	.00	00	.00	4	.75	0.00	0.00	0.00	0.00	0.00
1	Rajast han	700.	700.0	1500	1500.	1076	1076.	1331	1331.	1038	1038.	1008	1008.	968.	968.1	968.	914.2	706.	706.1	1120	33.00	0.00	0.00	0.00	0.00
3		00	0	.00	00	.09	09	.00	00	.00	00	.00	00	10	0	00	4	17	7	.63					
1	Tamil	2000	2000.	128.	128.3	1118	1118.	3055	3055.	1770	1770.			819.	745.6	551.	549.0	1967	1967.	907.	898.0			2723	
4	Nadu	.00	00	35	5	.89	89	.00	00	.75	75	0.00	0.00	48	8	08	5	.81	51	70	8	0.00	0.00	.11	0.00

1	Telang	0.00	0.00	600.	600.0	1439	1439.	1139	1139.	778.	778.0	533.	533.0	538.	538.5	1460	1460.	1193	1193.	1508	1508.	0.00	0.00	2746	0.00
5	ana			00	0	.04	04	.00	00	00	0	00	0	50	0	.50	50	.04	04	.13	13			.87	
1	Tripura	950.	950.0	826.	826.5	895.	895.5	2250	2250.	2305	2305.	789.	789.5	1960	1960.	231.	231.4	1481	1418.	1402	1402.	0.00	0.00	207.	0.00
6		00	0	54	4	56	6	.00	00	.00	00	53	3	.82	82	43	3	.71	53	.65	65			95	
1	Uttar	0.00	0.00	0.00	0.00	0.00	0.00			17.9						82.0									
7	Prades							0.00	0.00	6	0.00	0.00	0.00	0.00	0.00	4	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
	h																								
1	Uttarak	0.00	0.00	0.00	0.00	0.00	0.00	292.	292.4	130.	130.0	565.	565.8	489.		295.	295.0	367.							
8	hand							48	8	00	0	86	6	53	45.23	00	0	07	0.00	0.00	0.00	0.00	0.00	0.00	0.00
1	West	1300	1300.	0.00	0.00	447.	447.6	895.	895.0	330.	330.7	843.	843.4	437.	437.4	519.	519.4			665.	231.5			1631	
9	Bengal	.00	00			60	0	00	0	75	5	42	2	47	7	40	0	0.00	0.00	95	9	0.00	0.00	.05	0.00
	Grand	2023	2023	1799	1799	2135	2135	3390	3311	2394	2335	2500	2176	2499	2119	1400	1083	1600	8784.	1371	4275.			7308	
	Total	5.00	5.00	9.99	9.99	4.39	4.39	5.86	0.99	9.28	7.27	0.00	2.97	9.00	2.63	0.00	2.07	0.00	99	7.93	95	0.00	0.00	.98	0.00

Details of funds released and utilization certificates, year-wise and State-wise, for MPCs (in Rs. Cr)

State	Funds released during 2023-24	UC submitted	Funds released during 2024-25	UC submitted	Funds released during 2025-26	UC submitted	Bills closed on SNA SPARSH during 2025-26
ANDHRA PRADESH	14.97	14.97	5	4.9	27.52	-	0.80
BIHAR	-	-	-	-	2.1	-	0
CHHATTISGARH	8.52	7.9	-	-	-	-	6.47
GUJARAT	1.66	-	4.37	-	-	-	0
JHARKHAND	0.62	0.62	1.5	-	16.42	-	0
KARNATAKA	3.33	3.33	10.26	10.26	15.4	14.47	0

KERALA	2.29	-	-	-	-	-	0.88
MADHYA PRADESH	25.99	20.82	-	-	-	-	11.30
MAHARASHTRA	12.47	12.47	5	4.65	27.56	-	10.36
MANIPUR	-	-	-	-	3.3	-	0
ODISHA	12.68	12.68	23.92	1	-	-	1.65
RAJASTHAN	3.33	3.33	3.44	1.91	-	-	1.29
TAMIL NADU	5.2	5.2	20.67	15.24	-	-	5.07
TELANGANA	2.91		13.24		-	-	4.36
TRIPURA	4.57	4.57	7.5	7.5	-	-	5.27
UTTAR PRADESH	0.83	-	-	-	-	-	0
UTTARAKHAND	0.62	0.62	4.78	1.59	1.8	-	0.87
Total	99.99	86.51	99.68	47.05	94.1	14.47	48.30

Dharti Aaba Janjatiya Gram Utkarsh Abhiyan details of funds released

during 2025-26 (Rs. in Cr) as on 21.01.2026

Sl. No	State	Released
A	B	F
1	Andhra Pradesh	41.15
2	Arunachal Pradesh	11.24
3	Assam	11.86
4	Bihar	6.82
5	Gujarat	87.92
6	Himachal Pradesh	.47
7	Jammu & Kashmir	39.21
8.	Karnataka	28.77
9.	Kerala	7.79
10.	Madhya Pradesh	67.98
11.	Maharashtra	134.33
12.	Manipur	9.35
13.	Nagaland	4.84
14.	Odisha	12.54
15.	Rajasthan	83.74
16.	Sikkim	5.85
17.	Tamil Nadu	2.31
18.	Tripura	2.30

19.	Uttar Pradesh	4.44
20.	West Bengal	.15
21.	Chhattisgarh	18.66
22.	Jharkhand	22.43
23.	Uttarakhand	1.46
24.	Telangana	43.19
Total		648.80

भारतीय पेय पदार्थों के ब्रांडों का विपणन

6423. श्री उत्कर्ष वर्मा मधुर:

क्या खाद्य प्रसंस्करण उद्योग मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या भारतीय बाजार में अभी भी घरेलू ब्रांडों की तुलना में विदेशी पेय पदार्थों के ब्रांडों की हिस्सेदारी अधिक है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ख) क्या भारतीय पेय पदार्थों के ब्रांडों के विश्वव्यापी विपणन का कोई प्रस्ताव है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ग) क्या भारतीय कंपनियों को सहायता प्रदान करने के लिए कोई प्रोत्साहन योजना है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(घ) ग्रामीण क्षेत्रों में खाद्य प्रसंस्करण उद्योग को बढ़ावा देने के लिए किए जा रहे उपायों का ब्यौरा क्या है?

खाद्य प्रसंस्करण उद्योग मंत्रालय में राज्य मंत्री; तथा रेल मंत्रालय में राज्य मंत्री (श्री रवनीत सिंह):

(क): भारतीय पेय बाजार को व्यापक रूप से दो खंडों में वर्गीकृत किया गया है। पहले में मुख्य रूप से घरेलू ब्रांडों के नेतृत्व वाली श्रेणियां शामिल हैं, जैसे कि पैकेज्ड वाटर, फ्रूट ज्यूस, रेडी टू ड्रिंक

(आरटीडी) चाय और आईएमएफएल स्पिरिट आदि। दूसरे में वे खंड शामिल हैं जहां विदेशी ब्रांडों की मजबूत उपस्थिति है, जिसमें कार्बोनेटेड सॉफ्ट ड्रिंक्स, एनर्जी ड्रिंक और प्रीमियम स्पिरिट आदि शामिल हैं। तथापि, भारतीय पेय पदार्थों के बाज़ार में विदेशी और घरेलू पेय ब्रांडों की हिस्सेदारी से संबंधित विशिष्ट डेटा एमओएफपीआई के पास उपलब्ध नहीं है।

(ख) से (घ): खाद्य प्रसंस्करण उद्योग मंत्रालय (एमओएफपीआई) भारत के प्राकृतिक संसाधन संपन्नता के अनुरूप वैश्विक खाद्य विनिर्माण चैंपियन सृजित करने और अंतर्राष्ट्रीय बाजारों में खाद्य उत्पादों के भारतीय ब्रांडों का समर्थन करने के लिए 10,900 करोड़ रुपये के परिव्यय के साथ "खाद्य प्रसंस्करण उद्योग के लिए उत्पादन लिंकड प्रोत्साहन योजना (पीएलआईएसएफपीआई)" कार्यान्वित कर रहा है। पीएलआईएसएफपीआई को "भारत की विनिर्माण क्षमताओं और निर्यात बढ़ाने के लिए आत्मनिर्भर भारत अभियान" के अंतर्गत नीति आयोग की उत्पादन लिंकड प्रोत्साहन योजना के आधार पर तैयार किया गया है। यह योजना वर्ष 2021-22 से 2026-27 तक छह वर्ष की अवधि में कार्यान्वित की जा रही है। फल आधारित पेय पदार्थ योजना के अंतर्गत पात्र हैं।

इस योजना का उद्देश्य खाद्य विनिर्माण संस्थाओं को न्यूनतम बिक्री के साथ समर्थन देना है और प्रसंस्करण क्षमता के विस्तार और विदेशों में ब्रांडिंग के लिए न्यूनतम निर्धारित निवेश करने के इच्छुक हैं ताकि मजबूत भारतीय ब्रांडों के उभरने को प्रोत्साहित किया जा सके। यह न केवल वैश्विक खाद्य विनिर्माण चैंपियन के सृजन का समर्थन करने की आकांक्षा रखता है, बल्कि वैश्विक दृश्यता और अंतर्राष्ट्रीय बाजारों में व्यापक स्वीकृति के लिए चयनित भारतीय खाद्य उत्पादों के ब्रांड को मजबूत करना, कृषि-इतर नौकरियों के रोजगार के अवसरों को बढ़ाना और कृषि उत्पादों के लाभकारी मूल्य और किसानों को उच्च आय सुनिश्चित करना भी चाहता है। इस योजना के कार्यान्वयन से वर्ष 2026-27 तक प्रसंस्करण क्षमता का विस्तार होगा और लगभग 2.5 लाख लोगों के लिए रोजगार सृजित होंगे। अन्य प्रसंस्कृत खाद्य उत्पादों के बीच पीएलआईएसएफपीआई से सहायता के लिए फल आधारित पेय भी पात्र हैं।

इसके अलावा, कृषि और प्रसंस्कृत खाद्य उत्पाद निर्यात विकास प्राधिकरण (एपीडा)

अवसंरचना, गुणवत्ता, बाज़ार विकास आदि के लिए अपनी विभिन्न योजनाओं के अंतर्गत प्रसंस्कृत खाद्य निर्यातकों को प्रोत्साहन प्रदान करता है। ये योजनाएं ग्रामीण क्षेत्र सहित पूरे देश में कार्यान्वित की जाती हैं।

इसके अलावा, पेय पदार्थों सहित भारतीय खाद्य उत्पादों के निवेश और सोर्सिंग को बढ़ावा देने के उद्देश्य से, एमओएफपीआई ने घरेलू उद्योग को प्रदर्शित करने और इसे अंतर्राष्ट्रीय हितधारकों के साथ सहयोगात्मक अवसर प्रदान करने के लिए सितंबर 2025 में भारत मंडपम, नई दिल्ली में "वर्ल्ड फूड इंडिया" नामक एक मेगा इवेंट का चौथा संस्करण आयोजित किया। इस कार्यक्रम ने वैश्विक खाद्य प्रसंस्करण कंपनियों, नवप्रवर्तकों, आपूर्ति श्रृंखला हितधारकों, उपकरण निर्माताओं आदि को एक सहयोगात्मक मंच पर आमंत्रित किया और विदेशी कंपनियों को अपने भारतीय समकक्षों के साथ टाई-अप / व्यावसायिक अवसर प्रदान किए।

EXPANSION OF DOMESTIC PNG CONNECTIONS IN COIMBATORE

6424. DR. GANAPATHY RAJKUMAR P..

Will the Minister of **PETROLEUM AND NATURAL GAS** be pleased to state:

- (a) whether the Union Government has taken steps to provide domestic Piped Natural Gas (PNG) connections in all areas of Coimbatore city and Coimbatore district in Tamil Nadu, if so, the details thereof;
- (b) the details of the total number of authorised entities appointed for expanding domestic PNG connection networks across Coimbatore; and
- (c) the timeline by which the expansion of domestic PNG connection networks in Coimbatore city and Coimbatore district is likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS; AND MINISTER OF STATE IN THE MINISTRY OF

TOURISM (SHRI SURESH GOPI):

(a) to (c): Providing Piped Natural Gas (PNG) connections is part of the development of City Gas Distribution (CGD) Network, which is carried out by the entities authorized by the Petroleum and Natural Gas Regulatory Board (PNGRB) as per their Minimum Work Programme (MWP) and techno-commercial feasibility.

Coimbatore district is covered under the Coimbatore Geographical Area (GA), which has been authorized by PNGRB to Indian Oil Corporation Limited (IOCL) for development of CGD network. The expansion and roll out of CGD network is a continuous process. As on 31.01.2026, IOCL has provided 39,235 PNG (D) connections in the GA.

Recently, a comprehensive control order dated 24.03.2026 has been issued under the Essential Commodities Act, 1955 to facilitate time-bound expansion of pipeline infrastructure across the country, especially CGD. The Order provides a uniform framework for grant of right of way (RoW) and permissions by mandating strict timelines, enabling deemed approvals in case of delays, and prohibiting imposition of unauthorised charges by public authorities. It also addresses access issues in residential and private areas by ensuring non-discriminatory and time-bound permissions, thereby removing key bottlenecks in pipeline laying.

PM VISHWAKARMA SCHEME IN MAHARASHTRA**6425. SHRI BHASKAR MURLIDHAR BHAGARE:**

Will the Minister of **MICRO, SMALL AND MEDIUM ENTERPRISES** be pleased to state:

- (a) whether the Government can provide district-wise data for tribal-dominated districts of Maharashtra on the number of artisans registered, trained and certified under the PM Vishwakarma Scheme, along with details of toolkits distributed and trades covered such as carpentry, bamboo craft, blacksmithy, tailoring and pottery, if so, the details thereof;
- (b) whether a significant number of tribal artisans from these districts have been onboarded on the scheme's digital platform and if so, the details thereof and the number of beneficiaries who have availed collateral-free credit and interest subvention up to January 2026;
- (c) whether Government has reviewed the scheme's outcomes in tribal areas of Maharashtra in terms of income enhancement, repeat credit uptake and linkage with local, forest-produce and e-commerce markets and if so, the details thereof; and
- (d) whether steps are being taken to expand outreach in remote tribal belts through mobile registration camps, vernacular training modules and coordination with Tribal Development Departments and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

- (a): PM Vishwakarma scheme was launched on 17.09.2023, to provide end-to-

end holistic support to artisans and craftspeople of 18 traditional trades who work with their hands and tools. District-wise data for tribal-dominated districts of Maharashtra on the number of artisans registered, trained and certified under the PM Vishwakarma Scheme, along with details of toolkits distributed and trades covered such as carpentry, bamboo craft, blacksmith, tailoring and pottery is at **Statement-I**.

(b): The number of beneficiaries who have availed collateral-free credit and interest subvention up from tribal-dominated districts of Maharashtra, upto January 2026 is at **Statement-II**.

(c): The successfully registered artisans, after three levels of verifications, are eligible to avail of all benefits of the Scheme including Skill upgradation, credit support, modern toolkits, digital incentive and marketing support. Through skill upgradation, beneficiaries' skills are enhanced and they are introduced to modern tools, best practices and innovative designs, along with marketing and entrepreneurial knowledge. The beneficiaries are also on-boarded on Udyam Assist Platform to be eligible for availing of benefits under various government schemes, including priority sector lending to scale-up their operations, modernize/upgrade their tools and business and enter the formal economy as entrepreneurs and contribute towards the larger goal of nation building.

(d): In order to ensure equitable access to the scheme for all artisans and craftsmen, Ministry of Micro, Small and Medium Enterprises has undertaken a series of initiatives to spread awareness about PM Vishwakarma scheme. More than 760 awareness programmes/camps, over 50 workshops, 50 trade

fairs, 34 State-level exhibitions and more than 50 flash mobs have been organized across the country, including the tribal dominated districts of the Maharashtra.

The Ministry has also undertaken extensive publicity through social media campaigns, radio jingles on All India Radio, newspaper advertisements, hoardings, digital displays and audio announcements in local languages at various public locations. To further enhance accessibility and ensure wider outreach, PM Vishwakarma Guidelines and Handbook for various trades have been translated into 12 regional languages is available in public domain. In addition, Awareness programmes in every district are being organised in collaboration with State Governments/ UT Administrations to disseminate awareness in local languages under the Scheme.

STATEMENT-I

District-wise data for tribal-dominated districts of Maharashtra

District	Registratio ns	Basic Skill Trainin g	Toolkit Delivere d (ALL TRADES)	Carpent er	Basket/ Mat/ Broom Maker/ Cair Weaver	Metal Smith/M etal Caster	Tailor	Potte r
Amravati	24,101	20,740	16,951	1,996	442	683	3,741	377
Bhandara	19,567	15,478	11,741	1,437	259	710	1,841	-

Chandrapur	14,323	12,105	7,686	1,257	350	514	1,397	-
Dhule	2,188	1,316	584	288	3	84	16	-
Gadchiroli	6,655	5,337	3,361	639	22	145	595	-
Gondia	8,711	7,012	4,026	1,097	171	436	247	-
Jalgaon	6,570	4,824	2,258	156	212	105	14	-
Nagpur	16,643	13,108	10,020	1,868	72	691	2,177	22
Nandurbar	3,537	2,153	727	233	38	140	29	-
Nashik	10,470	7,812	4,988	1,136	265	308	7	213
Palghar	3,788	1,748	496	127	-	33	26	-
Yavatmal	12,677	11,510	8,424	1,632	315	624	652	-

STATEMENT-II

The number of beneficiaries who have availed collateral-free credit and interest subvention

District	No. of Loans Sanctioned	Sanction Amount (Rs. in Crore)	Interest Subvention (Rs. in Lakh)
Amravati	5,871	47.57	82.55
Bhandara	3,218	28.85	52.16
Chandrapur	2,303	19.40	29.31
Dhule	543	5.21	12.83
Gadchiroli	1,431	11.01	13.16
Gondia	1,712	16.05	30.87
Jalgaon	955	7.39	15.13
Nagpur	3,154	29.36	84.83
Nandurbar	598	5.86	12.08
Nashik	2,598	24.31	69.73
Palghar	152	1.25	2.53
Yavatmal	3,330	24.73	40.59

LPG PRICE INCREASE BY OMCS**6426. SHRI ANAND BHADAURIA:**

Will the Minister of **PETROLEUM AND NATURAL GAS** be pleased to state:

- (a) whether Public Sector Oil Marketing Companies (OMCs) have increased the prices of domestic and commercial LPG cylinders by about Rs. 60 and

Rs. 115 to Rs. 144 respectively with effect from 7th March, 2026, if so, the details thereof; and

(b) the reasons for such increase in the prices of domestic and commercial LPG cylinders?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS; AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SURESH GOPI):

(a) and (b): India imports about 60% of its LPG requirement and accordingly prices of LPG in the country are linked to its prices in the international market. While prices of commercial LPG are set by LPG marketing companies independently, Government continues to modulate the effective price to consumer for domestic LPG.

While the average Saudi CP (international benchmark for LPG pricing) rose by 41% (from US\$ 385/MT in July 2023 to US\$ 542/MT in February 2026) along with exchange rate, the prices of domestic LPG were reduced by about 17% (from Rs. 1103 in August 2023 to Rs. 913 in March 2026). For PMUY consumers, effective price for domestic LPG has been reduced by about 32% (from Rs. 903 in August 2023 to Rs. 613 in March 2026).

The Retail Selling Price (RSP) of a 14.2 Kg domestic LPG cylinder is currently Rs. 913 in Delhi. After a targeted subsidy of Rs. 300/cylinder to PMUY consumers, Government of India is providing 14.2 Kg LPG cylinders at an effective price of Rs. 613 per cylinder (in Delhi) to all eligible PMUY beneficiaries.

Government has paid a compensation of Rs. 22,000 crore to OMCs in FY 2022-23 and has approved another compensation of Rs. 30,000 crore in FY 2025-26 for under-recoveries on sale of domestic LPG.

The retail selling price of commercial LPG at New Delhi Market since 01.01.2026 is given below:

Effective Date	Retail Selling Price for commercial LPG (Rs./19Kg cylinder)
01.01.2026	1691.50
01.02.2026	1740.50
01.03.2026	1768.50
07.03.2026	1883.00

Source: IOCL

सीमावर्ती क्षेत्रों में पेयजल की कमी

6427. श्री विनोद लखमशी चावड़ा:

क्या **जल शक्ति** मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या गुजरात-कच्छ सहित मरुभूमि और तटीय क्षेत्रों से सटे देश के सीमावर्ती क्षेत्रों में सुरक्षित पेयजल की कमी है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ख) सरकार द्वारा इस संबंध में समस्याओं के समाधान के लिए क्या कदम उठाए गए हैं; और
- (ग) क्या सरकार ने सूखा प्रभावित क्षेत्रों में स्वच्छ पेयजल उपलब्ध कराने के लिए कोई विशेष प्रावधान किए हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

जल शक्ति मंत्रालय में राज्य मंत्री; तथा रेल मंत्रालय में राज्य मंत्री (श्री वी. सोमन्ना):

- (क) से (ग): भारत सरकार अगस्त 2019 से राज्यों की भागीदारी से रेगिस्तान और तटीय क्षेत्रों के ग्रामीण परिवारों सहित देश के प्रत्येक ग्रामीण परिवार को नल जल कनेक्शन के माध्यम से नियमित

और दीर्घकालिक आधार पर पर्याप्त मात्रा में निर्धारित गुणवत्ता वाला सुनिश्चित पेयजल उपलब्ध कराने के लिए जल जीवन मिशन (जेजेएम) - हर घर जल कार्यान्वित कर रही है।

मिशन की शुरुआत में, केवल 3.23 करोड़ (16.7%) ग्रामीण परिवारों के पास नल जल कनेक्शन होने की सूचना थी। अब तक, राज्यों/संघ राज्य क्षेत्रों द्वारा सूचित किए गए अनुसार, 03.03.2026 तक, जल जीवन मिशन (जेजेएम) – हर घर जल के तहत 12.58 करोड़ से अधिक और ग्रामीण परिवारों को नल जल कनेक्शन प्रदान किए गए। इस प्रकार, 03.03.2026 तक, देश के लगभग 19.36 करोड़ ग्रामीण परिवारों में से लगभग 15.82 करोड़ (81.71%) परिवारों के पास उनके घरों में नल जल आपूर्ति होने की सूचना है। इसके अलावा, गुजरात राज्य सरकार ने बताया है कि सभी ग्रामीण परिवारों को उनके घरों में नल जल कनेक्शन प्रदान किए गए हैं। ग्रामीण क्षेत्रों में मिशन के तहत प्रदान किए गए नल जल कनेक्शन की राज्य/संघ राज्य क्षेत्र-वार स्थिति पब्लिक डोमेन में उपलब्ध है और इसे जेजेएम डैशबोर्ड के निम्न लिंक पर देखा जा सकता है:

<https://ejalshakti.gov.in/jjmreport/JJMIndia.aspx>

जेजेएम के तहत, पेयजल स्रोत के विकास/सुदृढीकरण/संवर्धन और ग्राम-अवस्थित जल आपूर्ति अवसंरचना के सृजन के अलावा, जल की कमी वाले सूखा-प्रवण तथा बिना भरोसेमंद भू-जल स्रोतों वाले रेगिस्तानी क्षेत्रों में जल के थोक अंतरण, शोधन और संवितरण प्रणालियों हेतु अवसंरचना के लिए प्रावधान किए गए हैं। अन्य योजनाओं जैसे कि वीबी-जी राम जी, एकीकृत वाटरशेड प्रबंधन कार्यक्रम (आईडब्ल्यूएमपी), आरएलबी/पीआरआई को 15वें वित्त आयोग से सशर्त अनुदान, राज्य योजनाओं, सीएसआर निधि आदि के सामंजस्य में समर्पित बोरवेल पुनर्भरण संरचनाएं, वर्षा जल पुनर्भरण, मौजूदा जल निकायों का कायाकल्प, आदि जैसे स्रोत पुनर्भरण प्रावधान किए गए हैं। जल शक्ति अभियान (जेएसएस): कैच द रेन (सीटीआर) अभियान के तहत एक विशेष पहल जल संचय जन भागीदारी (जेएसजेबी) 6 सितंबर, 2024 को शुरू की गई है, जिसका उद्देश्य स्थानीय समुदायों, उद्योगों और अन्य हितधारकों की सक्रिय भागीदारी को सुनिश्चित करते हुए, सहयोगी समुदाय-संचालित जल संरक्षण प्रयासों को बढ़ावा देना है और कम

लागत, वैज्ञानिक रूप से डिज़ाइन की गई कृत्रिम पुनर्भरण संरचनाओं के माध्यम से जल प्रबंधन के संवर्धन पर ध्यान केंद्रित करना है।

SCHEMES FOR TRIBAL STUDENTS

6428. SHRI T. R. BAALU:

Will the Minister of **TRIBAL AFFAIRS** be pleased to state:

- (a) whether the Union and State Governments are implementing any special schemes to ensure that students belonging to tribal communities secure admissions in institutions of higher learning such as IITs, IIMs and AIIMSs in view of their low representation therein;
- (b) if so, the details thereof including the number of beneficiaries; and
- (c) the budget allocations and expenditure incurred by the Union Government under the above said schemes during the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI DURGA DAS UIKEY):

(a) and (b): The Ministry of Tribal Affairs is implementing Eklavya Model Residential Schools (EMRS) Scheme with the objective of providing quality education to Scheduled Tribe (ST) children in their own socio-cultural environment. To improve the success rate of EMRS students in competitive examinations, various initiatives have been undertaken like bridge courses, remedial classes and academic mentoring. These are provided to support students with learning gaps and ensure smooth transition across grades. Career counselling sessions are conducted to provide clarity on higher

education and career paths. Special coaching programs like NEET/JEE preparation in partnership with reputed institutions are provided to Class XI and XII students.

Under CSR, three Centres of Excellence (CoEs) have been established for IIT-JEE and NEET preparation which are at Bhopal in Madhya Pradesh, Chintapalle in Andhra Pradesh, and Chankapur in Maharashtra. These centres offer structured offline coaching to meritorious students from the EMRS ecosystem.

In addition, the ENABLE program has been launched to provide online coaching support for IIT-JEE and NEET preparation to students enrolled in science stream in EMRSs across the country.

During 2024-25, 219 EMRS students qualified IIT-JEE (Main), 34 qualified IIT-JEE (Advanced), and 344 qualified the NEET examination, which indicates positive learning outcomes.

(c): The budget allocations and expenditure incurred under the EMRS scheme during the last three years is given below:

(Rs. in Crore)

S.No.	Financial Year	Funds Allocated	Actual Expenditure
1	2022-23	1,999.90	2,014.95
2	2023-24	2,471.81	2,446.24
3	2024-25	4,748.92	4,713.21

LPG SUPPLY RESILIENCE AMID GLOBAL DISRUPTIONS

6429. DR. AMAR SINGH:

Will the Minister of **PETROLEUM AND NATURAL GAS** be pleased to state:

- (a) whether the Government has assessed the impact of global energy supply disruptions and geopolitical tensions in West Asia on LPG imports and domestic availability in the country and if so, the details thereof;
- (b) the details of initiatives undertaken by the Government to manage LPG supply chains including measures to enhance domestic production and regulate distribution among consumer categories; and
- (c) the initiatives proposed to be taken by the Government to strengthen country's LPG supply resilience and to prevent similar shortages in future?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS; AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SURESH GOPI):

(a) and (b): India imports about 60 percent of its LPG consumption, out of which about 90 percent transits through the Strait of Hormuz. In view of the ongoing geopolitical developments in West Asia, the availability of imported LPG in the country has been impacted. The Government has undertaken a series of proactive measures to ensure stability in LPG supplies. These include prioritization of domestic LPG consumption, diversification of import sources, dynamic stock management, and inter-regional allocation to address localized shortages.

To boost domestic production of LPG for current usage, Government, on

9th March 2026, has issued directions to all oil refining companies, including petrochemical complexes, that the entire output of C3 and C4 hydrocarbon streams—such as propane, butane, propylene and butenes—is utilised exclusively for LPG production and supplied only to the Public Sector Oil Marketing Companies (IOCL, HPCL and BPCL). Further, refineries were also instructed not to divert these streams for manufacture of petrochemical products or any downstream derivatives. OMCs have been directed to ensure that the LPG so produced is supplied exclusively to domestic LPG consumers. As a result of these initiatives, domestic LPG production has been increased by 40 per cent.

While domestic LPG supplies have been prioritised, commercial LPG supplies were initially impacted. Subsequently, Government restored partial supplies of 20% to commercial consumers, which was further enhanced to an overall allocation of 50%, including 10% linked to PNG expansion reforms. This allocation has been prioritised for key sectors such as restaurants, dhabas, hotels, industrial canteens, food processing and dairy units, subsidised canteens run by State Governments or local bodies, community kitchens, and 5 kg FTL cylinders for migrant labourers. From 14.03.2026 to 21.03.2026, approximately 15,440 MT of commercial LPG has been uplifted across States and UTs. Additionally, educational institutions and hospitals continue to receive priority, accounting for around 50% of the total commercial LPG allocation.

In continuation of these measures, Government has further enhanced

allocation of commercial LPG by an additional 20%, taking the total allocation to 70% of the pre-crisis level (including the 10% reform-linked component). This additional allocation is being prioritised for labour-intensive and core industrial sectors, including steel, automobile, textile, dye, chemicals and plastics, with preference to process industries and those requiring LPG for specialised heating purposes where substitution with natural gas is not feasible.

Entities seeking allocation under this additional 20% are required to comply with existing conditions relating to registration with OMCs and application for PNG connections to CGD entities, as stipulated earlier. However, in cases where LPG is required for specialised process use that cannot be substituted by natural gas, such requirements are being waived.

Oil Marketing Companies (OMCs) have constituted a three-member Committee at the Executive Director level to oversee and ensure rationalised and equitable distribution of commercial LPG across States. States/UTs have also been advised to expedite implementation of PNG-related reforms to avail the additional 10% reform-linked allocation.

City Gas Distribution (CGD) entities have also been advised by the Government of India to prioritize the provision of Piped Natural Gas (PNG) connections to commercial establishments such as restaurants, hotels, and canteens across their authorized Geographical Areas, with a view to addressing concerns relating to the availability of commercial LPG. Further, Government of India has requested the Governments of States/Union

Territories to expedite the approval of applications required for the expansion of CGD networks.

(c): Government has undertaken several proactive measures to reduce import dependence and enhance energy security in the medium to long term. In this regard, Government has requested all Central Government Ministries/Departments to carry out a comprehensive assessment of the potential demand for PNG connections in establishments under their jurisdiction, and to designate a nodal officer in each Ministry/Department to coordinate this exercise. Pursuant to the aforesaid directions, the Petroleum and Explosives Safety Organisation (PESO) has instructed all its offices to accord priority to CGD-related applications and ensure their disposal within 10 days of receipt.

Further, strengthening of the supply chain and infrastructure has been undertaken through expansion of refining capacity, augmentation of LPG import terminals, pipelines, bottling plants and storage facilities to ensure efficient nationwide distribution. Government is also promoting alternative fuels by increasing the share of natural gas in the energy mix through expansion of City Gas Distribution (CGD) networks and Piped Natural Gas (PNG). In addition, emphasis is being laid on renewable energy development, including solar, wind, bioenergy and green hydrogen, alongside implementation of energy efficiency measures across sectors. Ethanol blending and other biofuels are also being promoted to reduce import dependence and enhance energy sustainability.

Strategically, diversification of LPG imports is being pursued to ensure supply security and mitigate risks arising from regional disruptions or geopolitical events. As part of this strategy, PSU OMCs have recently concluded contracts for the import of approximately 2.2 Million Metric Ton (MMT) of US-origin LPG for the calendar year 2026, covering nearly 10% of the country's total LPG import requirement. This marks a significant step in strengthening India's energy resilience by establishing a reliable alternate LPG supply source outside the traditional Arab Gulf region.

WOMEN LED MSMEs

6430. SHRI KALIPADA SAREN KHERWAL:

Will the Minister of **MICRO, SMALL AND MEDIUM ENTERPRISES** be pleased to state:

- (a) the total number of Micro, Small and Medium Enterprises (MSMEs) across the country since 2014, year and State-wise;
- (b) the total number of women-led MSMEs across the county since 2014, year and State-wise; and
- (c) the total number of women employed by MSMEs across the country since 2014, year and State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) and (b): Udyam Registration Portal was launched on 01.07.2020. As on

28.02.2026, the number of Micro, Small and Medium Enterprises (MSMEs) registered in the country on the Udyam Registration (UR) Portal and Udyam Assist Platform (UAP) was 7.83 crore and number of women-led MSMEs registered was 3.07 crore. The year-wise and state-wise total MSMEs and women-led MSMEs registered across the country are given at **Statement-I**.

(c): The year-wise and state-wise number of women employed by MSMEs registered on the Udyam Registration Portal since 01.07.2020 to 28.02.2026 are given at **Statement-II**.

STATEMENT- I

Year-wise and State-wise total MSMEs and Women Owned MSMEs registered under Udyam Registration Portal and UAP Since 01/07/2020 to 28/02/2026													
Sl. No.	State	2020-21		2021-22		2022-23		2023-24		2024-25		2025-26	
		Total MSMEs	Women Owned MSMEs	Total MSMEs	Women Owned MSMEs	Total MSMEs	Women Owned MSMEs	Total MSMEs	Women Owned MSMEs	Total MSMEs	Women Owned MSMEs	Total MSMEs	Women Owned MSMEs
1	ANDAMAN AND NICOBAR ISLANDS	1,784	460	2,896	723	3,824	967	5,377	1,557	4,322	1,339	4,046	1,433
2	ANDHRA PRADESH	64,507	12,673	145,720	34,264	243,233	70,171	1,314,704	811,804	1,418,041	894,700	743,997	300,058
3	ARUNACHAL PRADESH	694	155	2,211	685	6,893	3,582	10,972	4,645	14,514	6,848	13,592	6,114
4	ASSAM	16,835	2,876	71,430	20,275	132,127	37,239	401,836	133,029	469,704	196,986	420,999	150,125
5	BIHAR	89,388	14,444	219,536	38,277	321,254	53,178	1,631,465	1,035,635	1,128,025	506,958	884,213	312,910
6	CHANDIGARH	5,752	833	9,520	1,529	10,089	1,923	22,403	5,836	17,245	5,752	16,102	4,957
7	CHHATTISGARH	32,769	4,160	68,186	9,578	107,820	18,039	474,339	266,466	393,764	168,962	272,014	107,158
8	DELHI	89,498	13,553	134,637	21,921	178,674	31,671	419,148	135,740	316,886	101,455	329,538	84,411

9	GOA	5,992	1,114	8,552	1,862	15,399	3,723	46,075	22,002	31,964	13,065	22,169	8,645
10	GUJARAT	243,691	37,018	393,791	54,006	518,068	84,846	1,387,206	521,320	986,437	283,973	843,844	196,924
11	HARYANA	102,882	12,659	179,447	24,618	236,586	41,937	518,409	185,369	541,442	169,905	439,883	126,688
12	HIMACHAL PRADESH	12,729	1,885	26,727	4,566	46,964	8,744	88,145	21,284	100,770	24,735	67,928	17,860
13	JAMMU AND KASHMIR	26,237	2,999	73,934	13,317	103,201	24,279	291,616	77,705	219,145	47,983	138,366	37,901
14	JHARKHAND	42,675	5,769	82,394	13,971	141,302	33,624	613,647	375,980	374,612	170,101	304,700	117,001
15	KARNATAKA	150,898	29,528	312,244	57,120	420,050	95,507	1,536,197	852,741	1,709,727	843,461	864,447	287,118
16	KERALA	71,143	14,569	116,718	24,964	179,135	49,813	621,804	384,944	505,609	245,219	349,061	126,417
17	LADAKH	727	81	2,285	353	3,195	510	7,178	2,666	4,229	1,675	2,662	1,003
18	LAKSHADWEEP	38	5	207	20	328	57	395	60	1,132	361	354	80
19	MADHYA PRADESH	110,745	14,239	243,957	30,080	841,559	207,795	1,370,863	744,746	1,375,095	462,898	887,087	228,959
20	MAHARASHTRA	640,087	122,225	963,540	189,474	1,205,973	273,405	2,726,316	1,238,268	2,564,466	1,024,691	2,051,624	755,155
21	MANIPUR	10,252	3,988	13,564	5,134	21,002	9,785	46,861	29,980	45,363	26,238	41,196	24,360
22	MEGHALAYA	686	195	2,190	638	6,600	2,276	15,703	7,453	21,069	12,040	27,841	14,448

23	MIZORAM	1,100	415	3,518	1,505	7,804	4,156	16,426	11,647	14,047	7,712	9,629	5,466
24	NAGALAND	711	195	3,310	1,106	7,281	3,037	25,888	15,745	18,364	8,918	19,212	9,316
25	ODISHA	48,997	7,811	105,241	20,621	170,685	37,974	1,042,371	563,028	583,133	242,938	487,935	202,750
26	PUDUCHERRY	3,817	1,043	8,129	2,271	11,445	3,427	35,635	20,292	31,056	17,581	18,183	7,915
27	PUNJAB	100,976	13,671	182,887	28,722	269,721	58,082	594,496	212,609	576,464	218,496	413,910	136,620
28	RAJASTHAN	233,505	29,317	389,821	45,917	515,117	70,026	1,131,039	399,457	1,249,169	336,307	930,998	211,376
29	SIKKIM	343	86	1,765	600	3,117	1,027	7,936	3,145	13,176	8,293	9,951	5,598
30	TAMIL NADU	309,284	70,018	536,698	126,397	725,974	200,233	1,769,419	916,445	1,666,424	904,572	1,222,886	543,099
31	TELANGANA	96,664	22,968	159,971	35,054	229,277	55,398	1,021,311	547,649	893,126	446,580	1,434,352	974,499
32	THE DADRA AND NAGAR HAVELI AND DAMAN AND DIU	3,029	442	4,131	698	5,049	914	9,482	3,040	7,486	2,298	6,750	1,672
33	TRIPURA	1,656	224	6,683	798	16,519	4,060	168,558	130,527	67,623	34,845	52,971	29,986
34	UTTAR PRADESH	217,151	30,667	412,762	58,537	1,468,866	366,917	2,518,455	248,739	2,013,970	227,640	1,972,733	476,463

35	UTTARAKHAND	22,429	4,143	49,311	8,479	72,614	13,976	209,809	823,855	154,270	527,282	141,339	39,945
36	WEST BENGAL	62,646	9,317	168,892	25,422	277,007	46,937	2,764,631	2,040,045	1,092,562	550,106	946,270	347,743
	Total:-	2,822,31	485,745	5,106,80	903,502	8,523,75	1,919,23	24,866,11	12,795,453	20,624,431	8,742,91	16,392,7	5,902,17
		7		5		2	5	5			3	82	3

STATEMENT-II

Year-wise and State-wise total Female Employment reported under Udyam Registration Portal since 01/07/2020 to 28/02/2026							
Sl. No.	State	2020-21	2021-22	2022-23	2023-24	2024-25	2025-26
1	ANDAMAN AND NICOBAR ISLANDS	2,086	56,550	11,559	2,461	4,884	52,998
2	ANDHRA PRADESH	185,826	339,509	814,325	783,583	2,620,935	1,173,097
3	ARUNACHAL PRADESH	3,763	4,964	7,500	17,627	22,698	27,692
4	ASSAM	53,915	144,554	257,797	403,244	855,574	1,253,347
5	BIHAR	143,803	302,674	468,796	506,530	898,192	1,357,122
6	CHANDIGARH	25,226	12,503	17,815	16,375	14,909	12,072

7	CHHATTISGARH	56,605	97,003	133,412	182,669	264,474	290,680
8	DELHI	236,482	240,641	266,786	496,621	351,251	342,396
9	GOA	14,949	14,060	19,660	21,624	18,705	22,322
10	GUJARAT	367,418	367,672	465,992	630,482	591,489	618,935
11	HARYANA	202,645	211,116	265,613	341,582	416,918	492,787
12	HIMACHAL PRADESH	28,143	34,713	37,337	80,240	71,095	63,015
13	JAMMU AND KASHMIR	35,368	90,561	182,471	158,765	144,619	151,252
14	JHARKHAND	62,241	118,197	186,452	215,119	334,078	451,548
15	KARNATAKA	563,471	769,711	1,032,258	1,360,655	2,117,150	1,420,662
16	KERALA	232,065	237,998	260,099	329,377	377,211	375,179
17	LADAKH	738	2,186	4,211	2,069	1,645	2,549
18	LAKSHADWEEP	47	121	265	177	346	335
19	MADHYA PRADESH	153,493	301,554	422,231	558,661	817,799	1,007,995
20	MAHARASHTRA	913,263	950,547	1,075,809	1,194,849	1,457,176	1,793,272
21	MANIPUR	35,600	42,492	60,888	48,265	69,253	70,581
22	MEGHALAYA	2,150	5,888	8,279	14,261	37,983	75,178

23	MIZORAM	2,790	7,154	23,767	15,786	16,761	25,955
24	NAGALAND	2,394	7,749	15,492	19,750	26,485	27,661
25	ODISHA	131,220	231,054	339,761	881,903	614,377	840,150
26	PUDUCHERRY	12,826	15,821	19,258	23,985	22,798	30,381
27	PUNJAB	143,817	172,849	247,656	352,276	840,799	353,458
28	RAJASTHAN	227,179	482,432	680,046	674,615	973,961	1,109,512
29	SIKKIM	1,081	3,481	5,009	6,645	13,820	19,230
30	TAMIL NADU	1,028,549	1,215,936	1,450,162	2,014,155	2,027,751	1,822,296
31	TELANGANA	438,509	512,616	748,706	1,100,537	1,071,242	1,862,850
32	THE DADRA AND NAGAR HAVELI AND DAMAN AND DIU	12,771	7,887	7,708	9,027	7,255	10,458
33	TRIPURA	3,082	12,387	50,229	72,258	92,169	93,721
34	UTTAR PRADESH	377,975	552,654	875,442	1,371,406	1,858,381	2,868,302
35	UTTARAKHAND	44,177	92,439	94,287	104,779	138,611	172,654
36	WEST BENGAL	221,689	486,518	741,641	916,537	1,234,817	1,069,024
	Total:-	5,967,356	8,146,191	11,298,719	14,928,895	20,427,611	21,360,666

WELFARE SCHEMES FOR TRIBAL YOUTH IN HINGOLI

6431. SHRI NAGESH BAPURAO AASHTIKAR PATIL:

Will the Minister of **TRIBAL AFFAIRS** be pleased to state:

- (a) whether a large number of tribal students and youth in the Hingoli Lok Sabha Constituency of Maharashtra are dropping out of schools and colleges due to poverty, lack of hostels, poor transport facilities, digital divide and inadequate scholarship support, if so, the details thereof;
- (b) whether the access to quality skill development programmes, vocational training centres and employment-oriented courses remains extremely limited in tribal-dominated blocks of Hingoli, if so the reasons therefor;
- (c) whether any special residential schools, Eklavya Model Residential Schools or skill hubs have been sanctioned or proposed for the said constituency; and
- (d) the time-bound steps being taken to strengthen educational infrastructure, expand scholarships and hostels, promote digital inclusion, establish skill development centres and ensure sustainable livelihood and employment opportunities for tribal youth in Hingoli Lok Sabha Constituency?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI DURGA DAS UIKEY):

(a) to (d): The operational jurisdiction of this Project Office covers two districts, namely Hingoli and Parbhani in Maharashtra. The entire operational area falls under the Outside Tribal Sub-Plan (OTSP), due to which the Project Office receives a relatively limited budget allocation. Despite this constraint, the

Government of Maharashtra is implementing both individual and community-based schemes for the welfare and socio-economic upliftment of tribal populations.

In the Hingoli Lok Sabha Constituency, the dropout rate among tribal students and youth at both school and college levels is negligible. To sustain and further reduce dropout rates, several measures have been undertaken. These include the *Suvarna Mahotsavi Scholarship Scheme* for students from Class I to X and the Government of India Scholarship Scheme for higher education. In addition, free admission is provided in schools. Under the *Pandit Deendayal Upadhyay Swayam Scheme*, students who are unable to secure hostel accommodation are provided financial assistance for lodging, food, and educational materials, amounting to ₹2,43,000 per student for non-professional courses and ₹2,48,000 per student for professional courses.

To support educational access, the Project Office oversees a network of institutions, including 5 Government residential Ashramshalas, 7 aided Ashramshalas, 2 recognized residential schools, 6 Government tribal hostels, and 1 Sainik School. Government Ashramshalas are equipped with digital learning facilities such as tablet labs and Interactive Flat Panels (IFPs), promoting digital inclusion among tribal students.

For skill development, initiatives such as the *Pardhi Package* and the N.B. Scheme have been implemented, under which 30 and 120 laptops respectively have been distributed to tribal beneficiaries in Hingoli district. A Government Tribal Industrial Training Institute (ITI) has been established at

Jamgavhan (Taluka Kalamnuri) to provide vocational training. Additionally, five other Government ITIs and one Government Polytechnic College are operational in the district, offering further opportunities for technical and skill-based education.

Further, the establishment of an Eklavya Model Residential School (EMRS) is under process. As per Government Resolution dated 09.10.2020, a total of 15 acres of land is required. Out of this, 7.5 acres have already been acquired at Shivani (Taluka Kalamnuri). The acquisition of the remaining land is in progress, and upon completion, the proposal will be submitted to the National Education Society for Tribal Students (NESTS) for approval.

DISRUPTION IN SUPPLY OF PETROL, DIESEL AND CNG

6432. SHRI TAMILSELVAN THANGA:

Will the Minister of **PETROLEUM AND NATURAL GAS** be pleased to state:

- (a) whether the Union Government is aware that the supply of Petrol, Diesel and CNG has been reduced or totally stopped in some parts of the country, leading to closure of many petrol bunks/pumps due to non-availability of regular fuel supply and if so, the details thereof;
- (b) the reasons for the short supply of Petrol, Diesel and CNG across the country; and
- (c) the time by which the supply of Petrol, Diesel and CNG is likely to be restored across the country, particularly in Tamil Nadu?

**THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND
NATURAL GAS; AND MINISTER OF STATE IN THE MINISTRY OF
TOURISM (SHRI SURESH GOPI):**

(a): No, Public Sector Oil Marketing Companies (OMCs) have informed that they have not reduced the supply of Petrol and Diesel anywhere in the country including Tamil Nadu.

Also, Government has notified the Natural Gas (Supply Regulation) Order, 2026 dated 09.03.2026 under the Essential Commodities Act, 1955 to regulate the production, allocation and distribution of natural gas to ensure its equitable availability across sectors. Under this framework, natural gas supplies are being prioritised for critical sectors such as domestic PNG, CNG for transport and LPG production, which are being maintained up to 100% of their average past six months' consumption, subject to availability, thereby safeguarding household and essential requirements.

(b) and (c): Does not arise.

ESTABLISHMENT OF PINEAPPLE PROCESSING INDUSTRY IN ASSAM

6433. SHRI PARIMAL SUKLABAIDYA:

Will the Minister of **FOOD PROCESSING INDUSTRIES** be pleased to state:

- (a) whether the Government is aware that the Lakhimpur area in Cachar district of Assam produces a significant quantity of pineapples and has strong potential for agro-based industries and if so, the details thereof;
- (b) whether the Ministry has any proposal, plan or scheme to establish

pineapple processing or food processing industries in the Lakhimpur region so that the benefits of this produce can reach markets across the country; and

(c) if so, the details thereof and if not, the reasons therefor along with the steps proposed to promote food processing industries in the region?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAVNEET SINGH):

(a) to (c): In order to promote and facilitate overall development of the food processing sector, Ministry of Food Processing Industries (MoFPI) has been incentivizing setting up of related industries through its two Central Sector Schemes viz. Pradhan Mantri Kisan SAMPADA Yojana (PMKSY) and Production Linked Incentive Scheme for Food Processing Industry (PLISFPI) and a Centrally sponsored Pradhan Mantri Formalization of Micro Food Processing Enterprises (PMFME) scheme across the country including Lakhimpur area in Cachar district of Assam. These schemes are not region specific but demand driven. MoFPI does not setup any food processing Industries on its own. However, MoFPI extends financial support to prospective entrepreneurs for setting up of different kinds of food processing industries including processing of pineapple, as per respective scheme guidelines.

To promote processing of local produce including pineapple processing, One District One Product (ODOP) approach has been adopted under Pradhan Mantri Formalization of Micro Food Processing Enterprises (PMFME) scheme,

to reap the benefit of scale in terms of procurement of inputs, availing common services and marketing of products. It provides the framework for value chain development and alignment of support infrastructure. "Pineapple" has been identified as ODOP in Cachar district of Assam.

In the State of Assam, as on 31.12.2025, MoFPI has sanctioned 72 food processing projects under corresponding component schemes of PMKSY, out of which 1 project is located in Cachar district. Four food processing companies have been approved for assistance under various categories of the PLISFPI scheme in Assam State. Further, 5194 micro food processing enterprises have been approved for assistance under PMFME, out of which 358 are located in Cachar district.

ROAD CONSTRUCTION AND UPGRADATION WORKS IN LAKSHADWEEP

6434. SHRI HAMDULLAH SAYEED:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

- (a) the details of road construction and upgradation works carried out in various islands in Lakshadweep during the last ten years, island-wise.
- (b) the total length of New roads constructed, roads widened and roads repaired or resurfaced in this period;
- (c) the funds allocated, released and utilized for road infrastructure development in Lakshadweep during the last ten years;

(d) the challenges faced in road construction and maintenance in island territories like Lakshadweep including land availability, terrain and climatic conditions; and

(e) the steps being taken by the Government to improve road connectivity, transportation efficiency and safety across the islands of Lakshadweep?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a) and (b): The Ministry of Road Transport and Highways is primarily responsible for development and maintenance of National Highways (NHs) and also provides financial assistance to States/Union Territories for development of State roads (other than rural roads) under the Central Road and Infrastructure Fund (CRIF) based on their priorities.

There are no National Highways in the Union Territory of Lakshadweep; accordingly, no works relating to construction, upgradation, widening or resurfacing of NHs have been undertaken during the last ten years.

The road network in Lakshadweep comprises internal roads, which are developed and maintained by the UT Administration. As per information provided by Lakshadweep Public Works Department, 11.889 km of roads have been constructed and 13.605 km have been resurfaced during the last ten years.

(c): No funds have been allocated, released or utilised for National Highway infrastructure development in Lakshadweep during the last ten years. No proposal has been received from the UT Administration for funding under

CRIF.

(d): Road development in island territories such as Lakshadweep faces challenges including limited land availability, ecological restrictions, coastal and low-lying terrain, logistical constraints in transportation of materials, and adverse climatic conditions such as high humidity and saline environment.

(e): Development and maintenance of internal roads in Lakshadweep are the responsibility of the UT Administration. The Central Government supports infrastructure development in coordination with the UT Administration, with emphasis on sustainable and need-based development, keeping in view the ecological sensitivity of the islands.

विद्युत की उच्चतम मांग

6435. श्री लुम्बाराम चौधरी:

श्री दिलीप शङ्कीया:

श्रीमती शोभनाबेन महेन्द्रसिंह बारैया:

श्री कृष्ण प्रसाद टेन्नेटी:

श्री बिद्युत बरन महतो:

श्री शंकर लालवानी:

श्री प्रवीण पटेल:

श्रीमती कमलेश जांगड़े:

श्री दिनेशभाई मकवाणा:

श्री बिभु प्रसाद तराई:

डॉ. संजय जायसवाल:

क्या विद्युत मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार ने विशेषकर हाल के ग्रीष्म ऋतु के दौरान दर्ज की गई उच्चतम मांग के स्तर को ध्यान में रखते हुए हाल ही में देश में बिजली/ऊर्जा की अधिकतम मांग के संबंध में कोई आकलन किया है;
- (ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है और कितनी अधिकतम उच्च मांग दर्ज की गई है और बिजली/ऊर्जा की बढ़ती मांग को पूरा करने के लिए पर्याप्त उत्पादन क्षमता सुनिश्चित करने के लिए क्या उपाय किए गए हैं; और
- (ग) क्या सरकार ने आगामी वर्षों में बिजली/ऊर्जा की मांग में अनुमानित वृद्धि को पूरा करने के लिए उत्पादन क्षमता में वृद्धि करने और पारेषण अवसंरचना को सुदृढ़ करने के लिए कोई दीर्घकालिक रूपरेखा तैयार की है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

विद्युत मंत्रालय में राज्य मंत्री; तथा नवीन और नवीकरणीय ऊर्जा मंत्रालय में राज्य मंत्री (श्री श्रीपाद येसो नाईक):

(क) से (ग): देश ने वित्तीय वर्ष 2024-25 में 250 गीगावाट की अब तक की सर्वाधिक मांग को सफलतापूर्वक पूरा कर लिया था। पिछले तीन वित्तीय वर्षों और मौजूदा वित्तीय वर्ष 2025-26 (फरवरी, 2026 तक) के लिए देश की अधिकतम मांग और ऊर्जा आवश्यकता के हिसाब से 'विद्युत आपूर्ति की स्थिति' का ब्यौरा संलग्न **विवरण** पर दिया गया है। 'आपूर्ति ऊर्जा और अधिकतम मांग', 'ऊर्जा आवश्यकता और अधिकतम मांग' के अनुरूप है, जिसमें केवल मामूली अंतर है जो आम तौर पर राज्य पारेषण/वितरण नेटवर्क में बाधाओं के कारण होता है।

20वें इलेक्ट्रिक पावर सर्वे (ईपीएस) की मध्यावधि समीक्षा के अनुसार, वित्त वर्ष 2029-30 के लिए विद्युत की अधिकतम मांग और ऊर्जा की आवश्यकता क्रमशः 345 गीगावाट और 2,388 बीयू रहने का अनुमान है; और वित्त वर्ष 2031-32 के लिए, विद्युत की अधिकतम मांग और ऊर्जा की आवश्यकता क्रमशः 388 गीगावाट और 2703 बीयू रहने का अनुमान है।

भारत सरकार ने देश में विद्युत की बढ़ती मांग को पूरा करने के लिए निम्नलिखित कदम

उठाए हैं:

1. उत्पादन और भंडारण आयोजना:

- i. राष्ट्रीय विद्युत योजना (एनईपी) के अनुसार, वर्ष 2031-32 में संस्थापित उत्पादन क्षमता 874 गीगावाट होने की संभावना है। यह सुनिश्चित करने के लिए कि उत्पादन क्षमता अनुमानित उच्चतम मांग से आगे रहे, सभी राज्यों ने सीईए के परामर्श से अपनी "संसाधन पर्याप्तता योजनाएं (आरएपी)" तैयार की हैं, जो 10 वर्षीय गतिशील रोलिंग योजनाएं हैं और इसमें विद्युत उत्पादन के साथ-साथ विद्युत खरीद आयोजना भी शामिल है।
- ii. सभी राज्यों को सलाह दी गई कि वे अपनी संसाधन पर्याप्तता योजनाओं के अनुसार सभी उत्पादन स्रोतों से उत्पादन क्षमताएं बनाने/अनुबंधित करने की प्रक्रिया शुरू करें।
- iii. विद्युत उत्पादन क्षमता बढ़ाने के लिए भारत सरकार ने निम्नलिखित क्षमता वृद्धि कार्यक्रम शुरू किया है:

(क) दिनांक 31.03.2023 तक की स्थिति के अनुसार संस्थापित क्षमता 2,11,855 मेगावाट की तुलना में वर्ष 2034-35 तक कोयला एवं लिग्नाइट आधारित क्षमता की आवश्यकता लगभग 3,07,000 मेगावाट अनुमानित है। इस आवश्यकता को पूरा करने के लिए, विद्युत मंत्रालय ने अतिरिक्त न्यूनतम 97,000 मेगावाट कोयला और लिग्नाइट आधारित ताप क्षमता स्थापित करने की परिकल्पना की है।

अप्रैल 2023 से 31.01.2026 तक लगभग 18,160 मेगावाट की ताप क्षमता पहले ही कमीशन की जा चुकी है। इसके अलावा, 38,745 मेगावाट ताप क्षमता (4,845 मेगावाट संकटग्रस्त ताप विद्युत परियोजनाओं सहित) वर्तमान में निर्माणाधीन है। 22,920 मेगावाट के विवरण अवार्ड किए गए हैं और इनका निर्माण होना बाकी है। इसके अतिरिक्त, 24,020 मेगावाट कोयला एवं लिग्नाइट आधारित संभावित क्षमता की पहचान की गई है, जो देश में आयोजना के विभिन्न चरणों में है।

(ख) 12,723.50 मेगावाट जलविद्युत परियोजनाएं दिनांक 31.01.2026 तक निर्माणाधीन हैं।

इसके अतिरिक्त, 4,274 मेगावाट जल विद्युत परियोजनाएं आयोजना के विभिन्न चरणों में हैं और वर्ष 2031-32 तक पूरा करने का लक्ष्य है।

(ग) 6,600 मेगावाट की परमाणु क्षमता दिनांक 31.01.2026 तक निर्माणाधीन है और वर्ष 2029-30 तक पूरा करने का लक्ष्य है। 7,000 मेगावाट की परमाणु क्षमता आयोजना और अनुमोदन के विभिन्न चरणों में है।

(घ) दिनांक 31.01.2026 तक की स्थिति के अनुसार, 64,670 मेगावाट सौर, 6,490 मेगावाट पवन और 59,990 मेगावाट हाइब्रिड विद्युत सहित 1,54,830 मेगावाट नवीकरणीय क्षमता निर्माणाधीन है, जबकि 35,440 मेगावाट सौर और 10,080 मेगावाट हाइब्रिड विद्युत सहित 47,920 मेगावाट नवीकरणीय क्षमता आयोजना के विभिन्न चरणों में है और वर्ष 2029-30 तक पूरा करने का लक्ष्य है।

(ङ) ऊर्जा भंडारण प्रणालियों में, दिनांक 31.01.2026 तक की स्थिति के अनुसार, 13,120 मेगावाट/78,720 मेगावाट घंटा पंप भंडारण परियोजनाएं (पीएसपी) निर्माणाधीन हैं। इसके अतिरिक्त, कुल 9,580 मेगावाट/57,480 मेगावाट-घंटा क्षमता वाली पंप भंडारण परियोजनाओं (पीएसपी) को स्वीकृति प्रदान की गई है और इनका निर्माण कार्य शुरू किया जाना है। दिनांक 31.01.2026 तक, 10,658.94 मेगावाट/28,729.32 मेगावाट घंटा बैटरी ऊर्जा भंडारण प्रणाली (बीईएसएस) निर्माणाधीन हैं तथा 22,347.15 मेगावाट/69,836.70 मेगावाट घंटा बीईएसएस क्षमता बोली के विभिन्न चरणों में हैं।

2. पारेषण आयोजना: अंतर्राज्यीय और अंतः-राज्यीय पारेषण प्रणाली की योजना बनाई गई है और उत्पादन क्षमता वृद्धि के समतुल्य समय सीमा में इसका कार्यान्वयन किया गया है। राष्ट्रीय विद्युत योजना के अनुसार, वर्ष 2022-23 से 2031-32 तक की दस साल की अवधि के दौरान लगभग 1,91,474 सीकेएम पारेषण लाइनें और 1,274 जीवीए ट्रांसफॉर्मेशन क्षमता (220 केवी और उससे अधिक वोल्टेज स्तर पर) जोड़ने की योजना है।

उपर्युक्त के अलावा, विद्युत मंत्रालय ने पारेषण लाइनों के लिए राइट ऑफ वे

(आरओडब्ल्यू) के मुआवजे के भुगतान के संबंध में दिशानिर्देश दिनांकित 14.06.2024, 21.03.2025 और 15.12.2025 जारी किए हैं, जिसमें भूमि दर को प्रचलित बाजार दर से जोड़ा गया है। ये दिशानिर्देश राज्य सरकार द्वारा निर्धारित दरों की तुलना में अधिक मुआवजे की मांग करने वाले भूस्वामियों से उत्पन्न होने वाली आरओडब्ल्यू की प्रमुख चुनौतियों का समाधान करते हैं।

3. नवीकरणीय ऊर्जा उत्पादन को बढ़ावा देना:

- i. दिनांक 30 जून, 2025 तक (जून, 2028 तक प्रतिवर्ष 25% की दर से छूट में क्रमिक कमी सहित) शुरू होने वाली परियोजनाओं, जून 2028 तक शुरू होने वाली एक ही स्थान पर स्थित बीईएसएस परियोजनाओं, जून 2028 तक निर्माण कार्य अवार्ड होने वाली हाईड्रो पीएसपी परियोजनाओं, दिसंबर 2030 तक शुरू होने वाली हरित हाइड्रोजन परियोजनाओं तथा दिसंबर 2032 तक शुरू होने वाली अपतटीय पवन परियोजनाओं के लिए सौर एवं पवन ऊर्जा की अंतर-राज्यीय बिक्री हेतु अंतर-राज्यीय पारेषण प्रणाली (आईएसटीएस) शुल्क को 100% माफ किया गया है।
- ii. ग्रिड से जुड़ी सौर, पवन, पवन-सौर हाइब्रिड तथा फर्म एवं डिस्पैचेबल नवीकरणीय ऊर्जा (एफडीआई) परियोजनाओं से विद्युत की खरीद हेतु टैरिफ आधारित प्रतिस्पर्धी बोली प्रक्रिया के लिए मानक बोली दिशा-निर्देश जारी किए गए हैं।
- iii. नवीकरणीय ऊर्जा कार्यान्वयन एजेंसियां (आईआईए) नियमित रूप से आई विद्युत की खरीद के लिए बोलियाँ आमंत्रित कर रही हैं।
- iv. स्वचालित मार्ग के अंतर्गत 100 प्रतिशत तक प्रत्यक्ष विदेशी निवेश (एफडीआई) की अनुमति दी गई है।
- v. तीव्र आई ट्रजेक्टरी के लिए आवश्यक पारेषण अवसंरचना को बढ़ाने के लिए, वर्ष 2032 तक पारेषण योजना तैयार की गई है।
- vi. नवीकरणीय ऊर्जा की निकासी हेतु हरित ऊर्जा गलियारा स्कीम के अंतर्गत नई पारेषण

लाइनें बिछाने और नई उप-स्टेशन क्षमता निर्माण को सहायता प्रदान की गई है।

- vii. बड़े पैमाने पर नवीकरणीय ऊर्जा परियोजनाओं की स्थापना हेतु भूमि और पारेषण सुविधा उपलब्ध कराने के उद्देश्य से सोलर पार्क तथा अल्ट्रा मेगा सोलर पावर परियोजनाओं की स्थापना संबंधी स्कीम लागू की जा रही है।
- viii. प्रधानमंत्री किसान ऊर्जा सुरक्षा एवं उत्थान महा अभियान (पीएम-कुसुम), पीएम सूर्य घर मुफ्त बिजली योजना, उच्च दक्षता वाले सौर पीवी मॉड्यूल पर राष्ट्रीय कार्यक्रम, प्रधानमंत्री जनजाति आदिवासी न्याय महा अभियान (पीएम-जनमन) एवं धरती आबा जनजातीय ग्राम उत्कर्ष अभियान (डीए-जेजीयूए) के अंतर्गत (जनजातीय एवं पीवीटीजी आबादी/गांवों के लिए) नई सौर ऊर्जा योजना, राष्ट्रीय हरित हाइड्रोजन मिशन तथा अपतटीय पवन ऊर्जा परियोजनाओं के लिए व्यवहार्यता अंतर वित्तपोषण (वीजीएफ) स्कीम जैसी योजनाएं शुरू की गई हैं।
- ix. नवीकरणीय ऊर्जा खपत को प्रोत्साहित करने के लिए, नवीकरणीय खरीद दायित्व (आरपीओ) के बाद नवीकरणीय उपभोग दायित्व (आरसीओ) ट्रजेक्टरी को वर्ष 2029-30 तक अधिसूचित किया गया है। आरसीओ जो ऊर्जा संरक्षण अधिनियम, 2001 के तहत सभी निर्दिष्ट उपभोक्ताओं पर लागू होता है, उसके अनुपालन न करने पर शास्ति लगेगी।
- x. “अपतटीय पवन ऊर्जा परियोजनाओं की स्थापना हेतु कार्यनीति” जारी की गई है।
- xi. एक्सचेंजों के माध्यम से नवीकरणीय ऊर्जा पावर की बिक्री को सुविधाजनक बनाने के लिए ग्रीन डे अहेड मार्केट (जीडीएएम) तथा ग्रीन टर्म अहेड मार्केट (जीटीएएम) लॉन्च किए गए हैं।
- xii. सौर पीवी मॉड्यूल के आपूर्ति श्रृंखला के स्थानीयकरण के उद्देश्य को प्राप्त करने के लिए उत्पादन आधारित प्रोत्साहन (पीएलआई) स्कीम शुरू की गई है।

विवरण

पिछले तीन वित्तीय वर्षों और वर्तमान वित्तीय वर्ष 2025-26 (फरवरी, 2026 तक) के लिए देश की अधिकतम मांग और ऊर्जा आवश्यकता के संदर्भ में 'विद्युत आपूर्ति की स्थिति' का विवरण:

वित्तीय वर्ष	ऊर्जा				अधिकतम			
	ऊर्जा आवश्यकता	आपूर्ति ऊर्जा	अनापूर्ति ऊर्जा		अधिकतम मांग	अधिकतम आपूर्ति	अनापूर्ति मांग	
	(एमयू)	(एमयू)	(एमयू)	(%)	(मेगावाट)	(मेगावाट)	(मेगावाट)	(%)
2022-23	15,13,497	15,05,914	7,583	0.5	2,15,888	2,07,231	8,657	4.0
2023-24	16,26,132	16,22,020	4,112	0.3	2,43,271	2,39,931	3,340	1.4
2024-25	16,93,959	16,92,369	1,590	0.1	2,49,856	2,49,854	2	0.0
2025-26 (दिनांक फरवरी, 2026)	15,59,347	15,58,892	454	0.0	2,45,444	2,45,416	28	0.0

उड़ान योजना के अंतर्गत किफायती क्षेत्रीय हवाई संपर्क

6436. श्रीमती मालविका देवी:

श्री दिलीप शङ्कीया:

श्री प्रताप चंद्र षडङ्गी:

श्रीमती शोभनाबेन महेन्द्रसिंह बारैया:

श्री पी. पी. चौधरी:

श्री बिद्युत बरन महतो:

श्रीमती महिमा कुमारी मेवाड़:

डॉ. एम. के. विष्णु प्रसाद:

श्रीमती कमलेश जांगड़े:

श्री प्रदीप कुमार सिंह:

श्री लुम्बाराम चौधरी:

डॉ. विनोद कुमार बिंद:

श्री योगेन्द्र चांदोलिया:

श्री कोटा श्रीनिवास पूजारी:

श्री तेजस्वी सूर्या:

श्री दिनेशभाई मकवाणा:

श्री खगेन मुर्मु:

श्री विष्णु दयाल राम:

श्री दामोदर अग्रवाल:

श्री चन्द्र प्रकाश जोशी:

श्री तापिर गाव:

श्री प्रवीण पटेल:

श्री रोडमल नागर:

श्री भर्तृहरि महताब:

डॉ. निशिकान्त दुबे:

क्या **नागर विमानन** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार का किफायती क्षेत्रीय हवाई संपर्क के माध्यम से अतिरिक्त टियर-2 और टियर-3 शहरों और सुदूर क्षेत्रों को जोड़ने के लिए उड़े देश का आम नागरिक (उड़ान) योजना का और विस्तार करने का विचार है;

(ख) यदि हां, तो तत्संबंधी राज्यवार ब्यौरा क्या है, साथ ही आगामी चरणों में प्रचालनशील किए

जाने वाले अतिरिक्त विमानपत्तनों, हेलीपोटों और जल-एयरोड्रोमों की संख्या कितनी है;

(ग) क्या सरकार का वर्तमान सत्र के दौरान मानपुर हवाई पट्टी से नियमित उड़ानें शुरू करने का विचार है; और

(घ) क्या सरकार ने उड़ान योजना के अंतर्गत विशेषकर व्यवहार्यता अंतर वित्तपोषण (बीजीएफ) और हवाई कंपनियों की सहभागिता के संबंध में मार्गों की प्रचालनगत संधारणीयता संबंधी कोई आकलन किया है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

सहकारिता मंत्रालय में राज्य मंत्री; तथा नागर विमानन मंत्रालय में राज्य मंत्री (श्री मुरलीधर मोहोले):

(क) से (ग): सरकार ने अगले 10 वर्षों में 4 करोड़ यात्रियों को सेवा प्रदान करने के लिए 120 नए गंतव्यों को जोड़ने हेतु हाल ही में एक संशोधित उड़ान योजना को मंजूरी दी है। यह योजना पर्वतीय, आकांक्षी और पूर्वोत्तर क्षेत्र के जिलों में हेलीपैड और छोटे हवाईअड्डों को भी सहयोग प्रदान करेगी।

मानपुर (अबू रोड) हवाईपट्टी के लिए हवाई संपर्क के किसी भी वैध प्रस्ताव पर योजना के प्रावधानों के अनुसार विचार किया जा सकता है।

(घ): विकास निगरानी और मूल्यांकन कार्यालय (डीएमईओ), नीति आयोग द्वारा वर्ष 2023-24 के दौरान "क्षेत्रीय संपर्क योजना का मूल्यांकन अध्ययन" नामक एक मूल्यांकन अध्ययन आयोजित किया गया था। इस अध्ययन में स्पष्ट लक्ष्यों, क्षेत्रीय बाजार स्थितियों के आधार पर बेहतर मार्ग चयन, क्षेत्रीय संपर्क निधि (आरसीएफ) के पर्याप्त वित्तपोषण, आरसीएस हवाईअड्डों के लिए व्यवहार्यता आकलन, क्षमता निर्माण और राज्य/संघ राज्य क्षेत्र सरकारों के साथ सुदृढ़ समन्वय की आवश्यकता पर प्रकाश डाला गया।

REVIEW OF IMPLEMENTATION OF JAL JEEVAN MISSION

6437. SHRI RAJKUMAR CHAHAR:

DR. K. SUDHAKAR:

SHRI ALOK SHARMA:

SHRI TAPIR GAO:

SHRIMATI APARAJITA SARANGI:

SHRI BHOJRAJ NAG:

SHRIMATI MAHIMA KUMARI MEWAR:

DR. MANNA LAL RAWAT:

SHRI VISHWESHWAR HEGDE KAGERI:

SHRI PRADEEP KUMAR SINGH:

SHRI YOGENDER CHANDOLIA:

SHRIMATI HIMADRI SINGH:

SHRI KOTA SRINIVASA POOJARY:

SHRI BHARTRUHARI MAHTAB:

SHRI BALABHADRA MAJHI:

SHRI KHAGEN MURMU:

DR. HEMANG JOSHI:

SHRI MAHESH KASHYAP:

SHRIMATI SANJNA JATAV:

SHRI MANISH JAISWAL:

SHRI CHANDRA PRAKASH JOSHI:

DR. NISHIKANT DUBEY:

Will the Minister of **JAL SHAKTI** be pleased to state:

(a) whether the Government has recently reviewed the implementation of the

Jal Jeevan Mission (JJM), particularly with regard to providing Functional Household Tap Connections (FHTCs) to rural households across the country and if so, the details thereof, State-wise and district-wise, particularly in Shahdol, Nabarangpur, Bastar, Bharatpur and Chikkaballapur Lok Sabha Constituencies;

- (b) the number of rural families provided with FHTCs so far across the country, State and district-wise, including in the above-mentioned Lok Sabha Constituencies and Districts;
- (c) whether the Government has identified States or districts where the coverage of tap water connections is lower than the national average, particularly in Chhattisgarh including tribal and remote areas of Bastar division and in Rajasthan including Bharatpur Lok Sabha Constituency and if so, the details thereof along with the steps being taken to accelerate the implementation of the said Mission in the said areas;
- (d) whether the Government is aware that Ramnagar and Chakramnagar villages, located five kilometers away from Bharatpur, have tap water connections but do not have water supply and if so, the details thereof along with the steps taken by the Government in this regard;
- (e) the number of projects audited under the said Mission in Rajasthan so far along with the number of cases in which irregularities have been found;
- (f) the details of persons or agencies found guilty in such cases of irregularities along with the administrative or legal action taken against them so far; and

(g) the latest update on the progress made under the 'Nal Se Jal' Yojana in Bhopal district of Madhya Pradesh?

**THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI; AND
MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI V.
SOMANNA):**

(a) to (d): Since August, 2019, Government of India, in partnership with States/ UTs including Madhya Pradesh, Odisha, Rajasthan, Chhattisgarh and Karnataka, is implementing Jal Jeevan Mission (JJM) to make provision of potable tap water supply in adequate quantity, of prescribed quality on regular and long-term basis to every rural household in the country.

At the start the Mission, only 3.23 crore (16.7%) rural households were reported to have tap water connections. So far, as reported by States/ UTs as on 03.03.2026, under JJM, more than 12.58 crore additional rural households have been provided with tap water connections. Thus, as on 03.03.2026, out of around 19.36 crore rural households in the country, approx. 15.82 crore (81.71%) households are reported to have tap water connections in their homes. The parliamentary constituency-wise details of tap connections provided under JJM are not maintained at the Government of India level. The State/ UT-wise, district-wise and village-wise status of tap water connection provided under the mission in rural areas is in public domain and available on JJM dashboard at:

<https://ejalshakti.gov.in/jjmreport/JJMIndia.aspx>

A number of steps have been taken to implement JJM in the whole country,

including those in tribal areas, with speed, which *inter alia*, includes joint discussions and finalization of saturation plans and annual action plans (AAP) of States/UTs, regular review of implementation, workshops / conferences / webinars capacity building, training, knowledge sharing, field visits by multi-disciplinary team to provide technical support, etc. For online monitoring, JJM–Integrated Management Information System (IMIS) and JJM–Dashboard has been put in place. Provision has also been made for transparent online financial management through Public Financial Management System (PFMS).

The Government of India regularly reviews the implementation JJM with States/UTs through conferences, workshops, review meetings, field visits, and other forums. During these reviews, States/UTs are advised to expedite the implementation of JJM to ensure objectives of the missions are achieved. Further, as stipulated in the operational guidelines, the Government of India also conducts third-party functionality assessments across States/UTs. The assessment reports are shared with the respective States/UTs for taking necessary corrective measures, wherever required.

The Department has also held meetings with 729 District Collectors/ Magistrates/ Deputy Commissioners across the country to review various aspects of the implementation of the JJM at district level. They have been urged to play a leadership role in monitoring progress of JJM through the District Water and Sanitation Mission (DWSM) dashboard and hold DISHA meetings in the presence of public representatives to address the bottlenecks to ensure effective implementation of JJM.

As informed by the State Government of Rajasthan, all the piped water supply schemes under JJM for providing tap water connection to all rural households in the State, including Bharatpur district, have been approved by the State and the works are at various stages of implementation in the State. As reported by the State Government of Rajasthan on IMIS, Ramnagar village is reported to have provided with tap water connection in every household while Chakramnagar village is yet to be provided with tap water connections. Furthermore, to complete the remaining works, the Union Cabinet has approved the extension of JJM upto December 2028 with enhanced outlay.

(e) and (f): As reported by the State Government of Rajasthan, 176 complaints have been received from various sources, including media reports, suo motu cognizance, references from public representatives, citizens, and the grievance portal, regarding financial irregularities and poor quality of works under JJM. Action has been taken against 170 departmental officials, 53 contractors and 02 Third Party Inspection Agencies (TPIAs). The departmental officials involved in irregularities are undergoing administrative action including suspension, departmental inquiries, and issuance of charge sheets as per established procedures. In the case of contractors and TPIAs, action include issuance of show cause notice, blacklisting, and imposition of penalty and recovery. Furthermore, 03 cases are under investigation by Anti-Corruption Bureau/ ED/other investigative agencies and FIR is registered in 02 cases where 06 official/contractor/others have been arrested.

(g): As reported by the State of Madhya Pradesh on IMIS, at the start the JJM,

only 11,879 (12%) rural households were reported to have tap water connections in Bhopal district. Since then, 68,694 additional rural households have been provided with tap water connections. Thus, as on 28.03.2026, out of 98,128 rural households in the district, 80,573 (82%) households are reported to have tap water connections in their homes.

STATUS OF PMAY-U AND PMAY-U 2.0 IN KARNATAKA AND ASSAM

6438. SHRIMATI BIJULI KALITA MEDHI:

SHRI P. C. MOHAN:

Will the Minister of **HOUSING AND URBAN AFFAIRS** be pleased to state:

- (a) the present status of implementation of Housing for All under Pradhan Mantri Awas Yojana–Urban (PMAY-U) and PMAY-U 2.0, district-wise in Assam and Karnataka including Bengaluru;
- (b) the number of houses sanctioned, completed and handed over under PMAY-U during each of the last three years, district-wise in Assam and Karnataka including Bengaluru;
- (c) the targets fixed for sanction and completion of dwelling units under PMAY-U 2.0 during the next three years, district-wise in Assam and Karnataka including Bengaluru; and
- (d) whether any shortcomings were identified in implementation of PMAY-U in urban centres and if so, the details thereof along with the remedial measures incorporated in PMAY-U 2.0 to improve delivery, beneficiary identification and timely completion of houses, district-wise in Assam and

Karnataka including Bengaluru?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU):

(a) to (d): Ministry of Housing and Urban Affairs (MoHUA) has been implementing Pradhan Mantri Awas Yojana – Urban (PMAY-U) since 25.06.2015 with an aim to provide all weather pucca houses with basic civic amenities to all eligible urban beneficiaries across the country, including the State of Assam and Karnataka. The scheme period of PMAY-U has been extended up to 30th September 2026 for completion of under-construction houses and release of funds through SNA-SPARSH module. Based on the learning from the experiences of implementation of PMAY-U, MoHUA has revamped the scheme and launched PMAY-U 2.0 'Housing for All' Mission with effect from 01.09.2024 for implementation in urban areas across the country, including the State of Assam and Karnataka, to support 1 crore additional eligible beneficiaries in next five years. The scheme is implemented through four verticals i.e., Beneficiary Led Construction (BLC), Affordable Housing in Partnership (AHP), Affordable Rental Housing (ARH) and Interest Subsidy Scheme (ISS).

PMAY-U and PMAY-U 2.0 are demand driven schemes and there are no fixed targets. States/Union Territories (UTs) assess the requirement through their Urban Local Bodies (ULBs)/ Implementing Agencies in their respective jurisdictions, select the beneficiaries based on the eligibility criteria and implement housing project. Based on the demand survey and selection of

beneficiaries, the project proposals are prepared and approved by the State Level Sanctioning and Monitoring Committee (SLSMC) headed by the Chief Secretary of States/UTs for further consideration of release of Central Assistance by Central Sanctioning and Monitoring Committee (CSMC).

The Ministry conducts regular review meetings with States/UTs to ensure completion of the remaining under-construction houses within the stipulated timeframe. It has been observed that the major challenges faces by the implementing agencies include non-availability of encumbrance free land, unwillingness of beneficiaries, shortage of skilled manpower, financial constraint of implementing agencies, issues related to trunk infrastructure, increase in the cost of construction materials, delays in obtaining statutory clearance/ No Objection Certificates (NOCs) and disruptions caused by unforeseen circumstances.

District-wise details of houses sanctioned, grounded and completed/delivered since inception and houses sanctioned and completed/delivered during the last three years under PMAY-U and PMAY-U 2.0 in the States of Assam and Karnataka including Bengaluru, as on 02.03.2026, are given in the **Statement**.

STATEMENT

District-wise details of houses sanctioned, grounded and completed/delivered since inception and houses sanctioned and completed/delivered during the last three years under PMAY-U and PMAY-U 2.0 in the States of Assam and Karnataka

Sr. No.	Name of the District	Physical Progress of Houses (Nos)									
		Since Inception				During each of the last three years (F.Y. 2022-23 to F.Y. 2024-25)					
		Sanctioned		Ground ed	Completed/ Delivered	Sanctioned			Completed/ Delivered*		
		PMAY- U	PMAY- U2.0			2022- 23	2023- 24	2024- 25	2022-23	2023 -24	2024- 25
	Assam										
1	Bajali	867	144	872	463	-	-	-	156	33	10
2	Baksa	1,670	-	1,670	1,185	28	-	-	333	94	113
3	Barpeta	7,789	311	8,005	7,420	357	-	-	2,776	1,412	1,088

4	Biswanath	2,369	150	2,471	1,920	443	224	-	188	89	338
5	Bongaigaon	2,165	104	2,206	1,855	271	267	-	295	519	167
6	Cachar	13,702	3	13,699	12,320	266	2,143	-	2,346	2,014	2,848
7	Charaideo	1,218	81	1,267	837	91	715	-	139	3	159
8	Chirang	2,198	-	2,197	2,039	106	46	-	492	251	360
9	Darrang	2,896	550	3,389	2,335	110	295	-	366	133	274
10	Dhemaji	5,986	1	5,963	4,079	1	1,364	-	1,392	892	249
11	Dhubri	21,136	390	21,189	19,617	561	2,204	-	3,946	2,701	1,923
12	Dibrugarh	5,339	92	5,296	3,436	638	-	-	1,101	568	649
13	Dima Hasao	4,047	1,216	4,736	3,460	100	-	-	566	191	861
14	Goalpara	2,993	626	3,233	2,679	29	479	-	971	296	336
15	Golaghat	4,865	154	4,966	3,586	458	215	-	822	422	944
16	Hailakandi	3,788	-	3,788	3,583	18	-	-	1,339	547	207
17	Hojai	3,200	214	3,320	2,850	73	927	-	653	310	532
18	Jorhat	3,426	263	3,461	2,634	378	293	-	1,179	183	248

[illegible]

33	Tinsukia	6,124	1,413	6,333	5,569	123	160	-	1,322	771	1,150
34	Udalguri	914	-	858	723	-	53	-	136	31	87
35	West Karbi Anglong	1,680	1,578	1,926	1,270	108	-	-	385	172	100
Total for Assam		1,69,626	17,406	1,77,887	1,44,666	9,526	13,542	-	36,483	19,542	24,134

Sr. No.	Name of the District	Physical Progress of Houses (Nos)									
		Since Inception				During each of the last three years (F.Y. 2022-23 to F.Y. 2024-25)					
		Sanctioned		Grounded	Completed/ Delivered	Sanctioned			Completed/ Delivered*		
		PMAY-U	PMAY- U2.0			2022-23	2023- 24	2024- 25	2022- 23	2023 -24	2024- 25
	Karnataka										
1	Bagalkote	18,333	-	16,093	14,168	509	866	-	1,769	918	1,578
2	Ballari	22,089	-	17,388	14,214	200	232	-	890	1,031	2,291
3	Belagavi	41,602	-	31,475	26,031	959	2,375	-	2,317	1,580	3,192
4	Bengaluru Rural	6,902	-	6,113	5,665	162	792	-	405	534	529
5	Bengaluru Urban	1,42,56 5	-	1,29,97 8	94,469	1,507	344	-	11,974	5,434	9,407
6	Bidar	13,093	-	10,495	8,832	250	480	-	861	1,375	1,429

7	Chamarajanagar	4,764	-	4,619	4,357	139	278	-	537	232	186
8	Chikkaballapura	6,015	-	5,320	4,560	67	427	-	298	408	512
9	Chikkamagaluru	6,281	-	5,058	3,450	258	297	-	571	320	676
10	Chitradurga	16,497	-	14,248	10,575	326	215	-	1,240	1,288	1,833
11	Dakshina Kannada	9,422	-	8,877	8,404	612	579	-	849	651	709
12	Davanagere	12,755	-	11,771	10,980	533	504	-	1,683	1,361	1,255
13	Dharwad	22,710	-	19,824	15,980	654	313	-	1,405	664	2,951
14	Gadag	15,543	-	13,984	9,977	352	75	-	956	796	1,802
15	Hassan	9,122	-	6,602	5,542	504	446	-	939	461	1,013
16	Haveri	14,566	-	13,799	12,188	471	125	-	1,358	1,602	2,990
17	Kalaburagi	27,607	-	21,299	18,448	530	334	-	1,341	683	3,103
18	Kodagu	773	-	670	604	12	211	-	38	60	70
19	Kolar	7,892	-	6,967	6,160	127	430	-	583	265	443
20	Koppal	9,777	-	8,305	7,703	294	336	-	604	700	1,174
21	Mandya	5,859	-	5,261	4,409	279	157	-	831	310	132

22	Mysuru	26,378	-	23,911	16,542	736	854	-	1,661	1,071	1,940
23	Raichur	21,324	-	18,429	14,272	422	1,393	-	1,097	1,271	2,371
24	Ramanagara	11,669	-	9,978	7,943	76	288	-	800	810	1,787
25	Shivamogga	17,820	-	13,900	9,763	490	559	-	880	875	1,747
26	Tumakuru	16,031	-	12,763	10,697	378	813	-	675	467	1,019
27	Udupi	4,629	-	4,105	3,638	317	300	-	385	117	165
28	Uttara Kannada	12,262	-	10,779	8,339	851	286	-	1,127	1,455	1,831
29	Vijayanagara	13,184	-	11,193	10,609	222	1	-	645	1,431	1,697
30	Vijayapura	30,158	-	25,704	21,798	1,128	314	-	2,796	1,572	1,846
31	Yadgir	10,182	-	9,684	8,941	144	767	-	989	565	838
Total for Karnataka		5,77,804	-	4,98,592	3,99,258	13,509	15,391	-	42,504	30,307	52,516

**Includes houses completed in the year which were sanctioned in preceding years.*

**PRODUCTION LINKED INCENTIVE SCHEME FOR FOOD PROCESSING
INDUSTRY**

6439. SHRI TANUJ PUNIA:

SHRIMATI JYOTSNA CHARANDAS MAHANT:

Will the Minister of **FOOD PROCESSING INDUSTRIES** be pleased to state:

- (a) the total number of applications received and approved under the Production Linked Incentive Scheme for Food Processing Industry (PLISFPI) since 2021-22 till date, category-wise and year-wise;
- (b) the details of amount of funds disbursed under the PLISFPI, category-wise and year-wise;
- (c) the details of the steps taken to enhance the presence and competitiveness of Indian tribal-branded consumer food products in global markets;
- (d) the details of the total number of loans sanctioned under the Pradhan Mantri Formalisation of Micro Food Processing Enterprises (PMFME) scheme, separately for micro food processing entrepreneurs specially for Tribals, Farmer Producer Organisations (FPOs), Self Help Groups (SHGs) and Co-operatives, year-wise and State/UT-wise;
- (e) the total amount of credit sanctioned and disbursed under PMFME scheme, and the average loan size for each of the above categories, year-wise in the country including Chhattisgarh; and
- (f) the steps taken to enhance the global competitiveness of tribals-branded consumer products originating from Chhattisgarh?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF RAILWAYS
(SHRI RAVNEET SINGH):

(a): The total number of applications received and approved as on 31/12/2025, under the Production Linked Incentive Scheme for Food Processing Industry (PLISFPI), category-wise and year-wise are as under:

Sl. No.	Category	Sector	No. of applications received	No. of approvals	Total	Year of approval
1	Category – I	Ready to Eat (RTE)/ Ready to Cook (RTC)	34	12	51	2021
		Fruit and Vegetables (Fand V)	40	26		
		Marine	11	09		
		Mozzarella Cheese	06	04		
2	Category – II	Innovative	62	2	15	2021
		Organic	36	13		
3	Category – III	Branding and Marketing (Band M)	94	73	73	2021
4	PLI	Large Entities	8	8	29	2022
	Scheme for Millet-Based Products	Micro, Small and Medium Enterprises (MSME)	25	21		

	(PLISMBP)					
	Total		316	168	168	

(b): The details of amount of funds disbursed under the PLISFPI, category-wise and year-wise are as under:

(Rs. in crores)

Incentive Disbursed Financial Year	FY	FY 2023-	FY	FY
Wise	2022-23	24	2024-25	2025-26
Category-1 Fruit and Vegetables (Fand V)	59.745	233.672	175.066	449.157
Category-1 Ready to Eat (RTE)/ Ready to Cook (RTC)	343.995	303.428	239.715	410.641
Category-1 (Marine)	72.31	31.43	10.37	172.131
Category-1 (Mozzarella Cheese)	8.91	11.99	0	35.37
Category-2 (Innovative and Organic)	1.83	2.234	0.54	2.73
Category-3 (Branding and Marketing)	0	0	0	99.209
Millet Based Products	0	3.897	22.674	23.762
Total	486.79	586.651	448.365	1193.00

(c) and (f): Ministry of Food Processing Industries (MoFPI) is implementing the Pradhan Mantri Formalisation of Micro Food Processing Enterprises (PMFME) Scheme, which provides support to micro food processing enterprises, Farmer

Producer Organizations (FPOs), cooperatives and Self Help Groups (SHGs) through credit-linked capital subsidy, capacity building, and branding and marketing support, thereby promoting value addition and entrepreneurship. The Scheme adopts the One District One Product (ODOP) approach to leverage scale in procurement, common services and marketing. Minor Forest Produce (MFP) has been identified as ODOP in 48 districts across the country, including districts in Chhattisgarh, which supports development of products based on local and tribal resources. The Scheme also provides branding and marketing support to enhance market access and visibility of products through tie-ups with retail chains and digital platforms. As on 31st December 2025, 27 proposals for Branding and Marketing have been approved under PMFME Scheme. However, no proposal under Branding and Marketing component of PMFME Scheme has been received from the State of Chhattisgarh.

Further, MoFPI is also implementing Production Linked Incentive Scheme for Food Processing Industry (PLISFPI) under which support is provided for branding and marketing abroad to enhance the global visibility and competitiveness of Indian food products. These provisions contribute to strengthening the presence and competitiveness of Indian food products in global markets.

(d): Under the Pradhan Mantri Formalisation of Micro food processing Enterprises (PMFME) Scheme, loans for 1,72,707 micro food processing enterprises have been sanctioned as on 31st December 2025. Out of this, loans have been sanctioned for 9600 Scheduled Tribe beneficiaries, 269

Farmers Producer Organisations (FPOs), 1427 Self Help Groups (SHG) and 90 Cooperatives. The year-wise and State/UT-wise details are at **Statement-I**.

(e): Under the PMFME Scheme, loans for 1,72,707 micro food processing enterprises have been sanctioned with term loan sanction amount of Rs. 14,182.22 crore and 1,40,462 loans disbursed with amount of Rs. 11,264.20 crore, as on 31st December 2025. The average loan size for Tribals, Farmer Producer Organisations (FPOs), Self Help Groups (SHGs) and Co-operatives is Rs. 0.06 crore, Rs. 0.75 crore, Rs. 0.05 crore and Rs.1.20 crore respectively. Out of this, for the State of Chhattisgarh, average loan size is Rs. 0.06 crore, for ST beneficiaries and 0.28 crore for SHG beneficiaries. The year-wise details of the total amount of credit (term loan) sanctioned and disbursed under PMFME scheme, and the average loan size for each of the above categories average loan sanction are at **Statement-II**.

STATEMENT-I

State-wise and Year-wise number of loans sanctioned for Scheduled Tribes beneficiaries under PMFME Scheme:

Sr.No.	State	2021-22	2022-23	2023-24	2024-25	2025-26	Total
1	Andaman and Nicobar Islands	0	0	0	0	0	0
2	Andhra Pradesh	4	166	297	569	459	1495
3	Arunachal Pradesh	1	21	28	47	51	148
4	Assam	7	95	66	235	277	680
5	Bihar	0	33	103	69	28	233

6	Chandigarh	0	0	0	0	0	0
7	Chhattisgarh	5	21	17	43	40	126
8	Dadra and Nagar Haveli Daman and Diu	0	0	1	3	0	4
9	Delhi	0	0	2	1	0	3
10	Goa	0	2	0	0	0	2
11	Gujarat	0	2	7	9	28	46
12	Haryana	0	0	0	0	0	0
13	Himachal Pradesh	0	5	21	35	35	96
14	Jammu and Kashmir	2	12	43	154	151	362
15	Jharkhand	0	40	255	276	153	724
16	Karnataka	5	69	80	88	86	328
17	Kerala	0	2	6	14	8	30
18	Ladakh	6	26	32	17	14	95
19	Madhya Pradesh	14	202	367	729	481	1793
20	Maharashtra	8	391	612	400	253	1664
21	Manipur	50	10	2	15	6	83
22	Meghalaya	5	23	39	100	44	211
23	Mizoram	0	7	13	19	28	67
24	Nagaland	0	25	155	180	80	440
25	Odisha	6	23	11	15	13	68
26	Puducherry	0	0	0	0	0	0
27	Punjab	0	0	0	0	0	0
28	Rajasthan	1	5	6	15	17	44

29	Sikkim	2	9	11	2	2	26
30	Tamil Nadu	1	52	37	22	5	117
31	Telangana	12	125	289	91	36	553
32	Tripura	3	13	11	11	10	48
33	Uttar Pradesh	1	3	18	13	13	48
34	Uttarakhand	0	7	33	8	16	64
35	West Bengal	0	0	0	0	2	2
	Grand Total	131	1389	2562	3180	2336	9600

**State-wise and Year-wise number of loans sanctioned for Farmers
Producer Organisations (FPOs) under PMFME Scheme:**

Sr. No.	States/ UTs	2021-22	2022-23	2023-24	2024-25	2025-26	Total
1	Andaman and Nicobar Islands	0	0	0	0	0	0
2	Andhra Pradesh	0	0	4	1	0	5
3	Arunachal Pradesh	0	0	0	0	1	1
4	Assam	0	0	0	0	0	0
5	Bihar	0	0	10	5	5	20
6	Chhattisgarh	0	0	0	0	0	0
7	Dadra and Nagar Haveli Daman And Diu	0	0	0	0	0	0
8	Delhi	0	0	0	6	8	14
9	Goa	0	0	0	0	0	0
10	Gujarat	0	0	0	3	2	5

11	Haryana	0	0	1	1	0	2
12	Himachal Pradesh	0	0	0	0	0	0
13	Jammu and Kashmir	0	0	0	2	1	3
14	Jharkhand	0	0	2	2	0	4
15	Karnataka	0	6	5	3	3	17
16	Kerala	0	0	7	4	4	15
17	Ladakh	0	0	0	0	0	0
18	Madhya Pradesh	0	1	5	8	2	16
19	Maharashtra	0	3	21	27	24	75
20	Manipur	0	0	0	0	0	0
21	Meghalaya	0	0	0	0	0	0
22	Mizoram	0	0	0	0	1	1
23	Nagaland	0	0	0	0	0	0
24	Odisha	1	2	0	0	0	3
25	Puducherry	0	0	0	0	0	0
26	Punjab	0	1	1	0	0	2
27	Rajasthan	0	0	1	13	10	24
28	Sikkim	0	0	1	0	0	1
29	Tamil Nadu	1	3	4	2	4	14
30	Telangana	0	1	0	0	0	1
31	Tripura	0	0	0	0	0	0
32	Uttar Pradesh	0	2	6	17	12	37
33	Uttarakhand	0	0	0	4	2	6
34	West Bengal	0	0	0	1	2	3
Grand Total		2	19	68	99	81	269

State-wise and Year-wise number of loans sanctioned for Self Help

Groups (SHGs) under PMFME Scheme:

Sr. No.	States/ UTs	2021-22	2022-23	2023-24	2024-25	2025-26	Total
1	Andaman and Nicobar Islands	0	0	0	0	0	0
2	Andhra Pradesh	0	1	0	0	1	2
3	Arunachal Pradesh	0	1	5	2	3	11
4	Assam	0	0	0	0	0	0
5	Bihar	0	56	174	226	114	570
6	Chhattisgarh	0	0	1	0	2	3
7	Dadra and Nagar Haveli Daman and Diu	0	0	0	0	0	0
8	Delhi	0	0	0	5	6	11
9	Goa	0	0	0	0	1	1
10	Gujarat	0	0	0	1	0	1
11	Haryana	0	0	0	0	0	0
12	Himachal Pradesh	0	0	0	0	0	0
13	Jammu and Kashmir	0	0	0	0	0	0
14	Jharkhand	0	0	2	1	0	3
15	Karnataka	0	3	11	4	0	18
16	Kerala	0	2	15	15	6	38
17	Ladakh	0	1	0	0	0	1
18	Madhya Pradesh	0	1	2	17	6	26
19	Maharashtra	0	58	116	201	77	452

20	Manipur	0	0	0	0	0	0
21	Meghalaya	0	0	0	0	0	0
22	Mizoram	0	0	0	0	0	0
23	Nagaland	0	0	0	0	0	0
24	Odisha	14	84	33	78	54	263
25	Puducherry	0	0	1	0	0	1
26	Punjab	0	1	0	0	0	1
27	Rajasthan	1	2	0	0	1	4
28	Sikkim	0	3	1	0	0	4
29	Tamil Nadu	0	0	11	0	0	11
30	Telangana	0	0	1	0	0	1
31	Tripura	0	0	0	0	0	0
32	Uttar Pradesh	0	0	1	0	0	1
33	Uttarakhand	0	0	0	0	1	1
34	West Bengal	0	0	1	1	1	3
Grand Total		15	213	375	551	273	1427

State-wise and Year-wise number of loans sanctioned for Co-operatives

under PMFME Scheme:

Sr. No.	State/UTs	2021- 22	2022- 23	2023- 24	2024- 25	2025- 26	Total
1	Andaman and Nicobar Islands	0	0	0	0	0	0
2	Andhra Pradesh	0	1	1	0	0	2

3	Arunachal Pradesh	0	0	0	0	0	0
4	Assam	0	0	0	0	0	0
5	Bihar	0	3	1	0	1	5
6	Chhattisgarh	0	0	0	0	0	0
7	Dadra and Nagar Haveli Daman and Diu	0	0	0	0	0	0
8	Delhi	0	0	1	3	8	12
9	Goa	0	1	0	0	0	1
10	Gujarat	0	1	0	0	0	1
11	Haryana	0	0	0	0	0	0
12	Himachal Pradesh	0	0	0	0	1	1
13	Jammu and Kashmir	0	0	0	0	0	0
14	Jharkhand	0	0	0	0	1	1
15	Karnataka	0	1	3	0	2	6
16	Kerala	0	0	1	4	2	7
17	Ladakh	0	0	0	0	0	0
18	Madhya Pradesh	0	1	0	2	0	3
19	Maharashtra	0	0	6	5	3	14
20	Manipur	0	0	0	0	0	0
21	Meghalaya	0	0	0	1	0	1
22	Mizoram	0	0	0	0	0	0
23	Nagaland	0	0	0	0	0	0

24	Odisha	0	0	0	0	0	0
25	Puducherry	0	1	0	0	0	1
26	Punjab	0	2	0	0	0	2
27	Rajasthan	0	0	1	2	2	5
28	Sikkim	0	0	0	0	0	0
29	Tamil Nadu	0	4	14	3	1	22
30	Telangana	0	0	1	0	0	1
31	Tripura	0	0	0	0	0	0
32	Uttar Pradesh	0	1	0	0	1	2
33	Uttarakhand	0	0	0	0	1	1
34	West Bengal	0	0	0	1	1	2
Grand Total		0	16	29	21	24	90

STATEMENT-II

The year-wise details of the total amount of credit (term loan) sanctioned, disbursed and the average loan size under PMFME scheme in the country including Chhattisgarh

Financial Year	Loan Sanctioned (Numbers)	Term Loan Sanctioned (Rs. in cr.)	Loan Disbursed (Numbers)	Amount Disbursed (Rs. in cr.)
2021-22	3218	366.68	2469	216.41
2022-23	28492	2166.63	21674	1611.30

2023-24	54594	4400.10	48960	3753.03
2024-25	50875	4152.52	42508	3490.50
2025-26	35528	3096.30	24851	2192.97
Total	172707	14182.22	140462	11264.2

For the State of Chhattisgarh, loans for 1442 micro food processing enterprises have been sanctioned with loan sanction amount of Rs. 211.28 crore and 1115 loans disbursed with amount of Rs. 154.10 crore, as on 31st December 2025.

Financial Year	Loan Sanctioned (Numbers)	Term Loan Sanctioned (Rs. in cr.)	Loan Disbursed (Numbers)	Amount Disbursed (Rs. in cr.)
2021-22	24	1.78	15	0.903
2022-23	211	23.94	166	17.321
2023-24	350	66.40	324	57.729
2024-25	396	51.95	342	40.375
2025-26	461	67.21	268	37.812
Total	1442	211.28	1115	154.10

The year-wise details of the average loan size under PMFME scheme

(Rs. in Cr)

Categories	FY 2021- 22	FY 2022- 23	FY 2023- 24	FY 2024- 25	FY 2025- 26
ST beneficiaries	0.15	0.04	0.04	0.04	0.04
FPO	0.62	0.63	1.00	0.93	0.75
SHG	0.05	0.06	0.05	0.05	0.06
Co-operatives	0	1.47	1.68	0.75	0.89

ई-परिवहन मिशन मोड परियोजना का क्रियान्वयन

6440. श्री दिलीप शङ्कीया:

श्रीमती शोभनाबेन महेन्द्रसिंह बारैया:

श्रीमती माला राज्यलक्ष्मी शाह:

श्री बिद्युत बरन महतो:

श्री जी. एम. हरीश बालयोगी:

श्रीमती कमलेश जांगड़े:

श्री लुम्बाराम चौधरी:

श्री कोटा श्रीनिवास पूजारी:

श्री दिनेशभाई मकवाणा:

श्री राजकुमार चाहर:

श्री माधवनेनी रघुनंदन राव:

श्री बिभु प्रसाद तराई:

क्या सड़क परिवहन और राजमार्ग मंत्री यह बताने की कृपा करेंगे कि:

- (क) ई-परिवहन मिशन मोड परियोजना के अंतर्गत परिवहन संबंधी कितनी सेवाएं लाई गई हैं और राज्यों और संघ राज्यक्षेत्रों में इन्हें कितनी संख्या में अपनाया गया है;
- (ख) वर्तमान में वाहनों के पंजीकरण, ड्राइविंग लाइसेंस जारी करने, करों का संग्रहण और परमिट संबंधी सेवाओं सहित फेसलेस अथवा संपर्क रहित डिजिटल प्रणालियों के माध्यम से कौन-कौन सी सेवाएं प्रदान की जा रही हैं;
- (ग) आधार प्रमाणीकरण, ईकेवाईसी, डिजिटल हस्ताक्षर और ए आई आधारित चेहरे की पहचान के उपयोग सहित उक्त प्लेटफॉर्म में कौन-कौन सी तकनीकी विशेषताएं शामिल की गई हैं;
- (घ) उक्त प्लेटफॉर्म पर सरकार-से-सरकार, सरकार से व्यवसाय और सरकार से नागरिक सेवाओं के एकीकरण के लिए उक्त मंच के अंतर्गत विकसित किए गए संस्थागत ढांचे का ब्यौरा क्या है; और
- (ङ) परिवहन क्षेत्र में नागरिकों और स्टैकहोल्डरों के लिए सेवा प्रदायगी दक्षता, पारदर्शिता और पहुंच को आसान बनाने संबंधी उक्त पहल का क्या प्रभाव पड़ने की संभावना है?

सड़क परिवहन और राजमार्ग मंत्री (श्री नितिन जयराम गडकरी):

(क) से (ङ): सरकार के सड़क परिवहन और राजमार्ग मंत्रालय ने का.आ. 4353(अ), दिनांक 16 सितंबर, 2022 के माध्यम से स्वैच्छिक आधार पर आधार प्रमाणीकरण के जरिए परिवहन संबंधी 58 ऑनलाइन सेवाओं को अधिसूचित किया है। ई-ट्रांसपोर्ट मिशन मोड परियोजना के तहत ऑनलाइन और डिजिटल प्रमाणीकरण तंत्रों की ओर बदलाव का उद्देश्य दक्षता, पारदर्शिता बढ़ाना और निवासियों के जीवन को सुगम बनाना और नागरिकों को सेवाओं तक बेहतर पहुंच उपलब्ध कराने के साथ ही नागरिकों के स्वयं (फिजीकली) क्षेत्रीय परिवहन कार्यालय (आरटीओ) में जाने की आवश्यकता को कम करना है।

मोटर यान अधिनियम, 1988 और उसके अंतर्गत बनाए गए नियमों में निहित प्रावधानों का कार्यान्वयन संबंधित राज्य की सरकारों/संघ राज्य क्षेत्रों के अधिकार क्षेत्र में आता है। इन सेवाओं

को राज्यों/संघ राज्य क्षेत्रों में अपनाने की सूची **विवरण** में संलग्न है।

विवरण

सेवाओं को राज्यों/संघ राज्य क्षेत्रों में अपनाने की सूची

राज्य	वाहन सेवाओं की संख्या	सारथी सेवाओं की संख्या	ऑनलाइन सेवाओं की कुल संख्या
अंडमान और निकोबार	21	19	40
आंध्र प्रदेश	21	11	32
अरुणाचल प्रदेश	2	1	3
असम	20	22	42
बिहार	19	26	45
चंडीगढ़	19	22	41
छत्तीसगढ़	18	16	34
दादर एवं नगर हवेली और दमन एवं दीव संघ राज्य क्षेत्र	18	10	28
दिल्ली	19	14	33
गोवा	21	27	48
गुजरात	19	20	39
हिमाचल प्रदेश	22	18	40
हरियाणा	15	16	31
झारखंड	14	0	14
जम्मू और कश्मीर	20	24	44
कर्नाटक	15	14	29

केरल	17	12	29
लद्दाख	15	1	16
लक्षद्वीप	1	0	1
महाराष्ट्र	21	23	44
मेघालय	8	5	13
मणिपुर	10	15	25
मध्य प्रदेश	22	25	47
मिजोरम	11	1	12
नागालैंड	2	0	2
ओडिशा	19	13	32
पंजाब	11	13	24
पुदुचेरी	7	8	15
राजस्थान	17	17	34
सिक्किम	2	10	12
तेलंगाना*	0	0	0
तमिलनाडु	21	18	39
त्रिपुरा	10	10	20
उत्तराखंड	9	0	9
उत्तर प्रदेश	20	26	46
पश्चिम बंगाल	20	9	29

नोट* - तेलंगाना राज्य को हाल ही में वाहन 4 और सारथी 4 में स्थानांतरित किया गया है।

माननीय अध्यक्ष : माननीय सदस्यगण, मुझे कई माननीय सदस्यों द्वारा कई विषयों पर स्थगन प्रस्ताव की सूचनाएं प्राप्त हुई हैं मैंने आज स्थगन प्रस्ताव की किसी भी सूचना के लिए अनुमति नहीं दी है।

12.01 hrs

PAPERS LAID ON THE TABLE

माननीय अध्यक्ष : अब पत्र सभा पटल पर रखे जाएंगे।

आइटम नंबर 3 – श्री किंजरापु राममोहन नायडू जी।

नागर विमानन मंत्री (श्री किंजरापु राममोहन नायडू) : अध्यक्ष महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

- (1) (एक) इंदिरा गांधी राष्ट्रीय उड़ान अकादमी, अमेठी के वर्ष 2024-2025 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
- (दो) इंदिरा गांधी राष्ट्रीय उड़ान अकादमी, अमेठी के वर्ष 2024-2025 के कार्यक्रम की सरकार द्वारा समीक्षा के बारे में विवरण (हिन्दी तथा अंग्रेजी संस्करण)।
- (2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 6822/18/26]

- (3) विमान वस्तुओं में हित संरक्षण अधिनियम, 2025 की धारा 10 की उपधारा 14 के अंतर्गत विमान वस्तुओं में हित संरक्षण नियम, 2026 जो दिनांक 30 जनवरी, 2026 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि. 77(अ) में प्रकाशित हुए थे तथा उसका शुद्धिपत्र जो दिनांक 12 फरवरी, 2026 की अधिसूचना संख्या सा.का.नि. 124(अ) में प्रकाशित हुआ था, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 6823/18/26]

- (4) भारतीय वायुयान अधिनियम, 2024 की धारा 35 के अंतर्गत वायुयान (खतरनाक माल का वहन) नियम, 2026 जो दिनांक 17 फरवरी, 2026 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि.137(अ) में प्रकाशित हुए थे, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 6824/18/26]

विद्युत मंत्रालय में राज्य मंत्री; तथा नवीन और नवीकरणीय ऊर्जा मंत्रालय में राज्य मंत्री (श्री श्रीपाद येसो नाईक) : अध्यक्ष महोदय, मैं विद्युत अधिनियम, 2003 की धारा 179 के अन्तर्गत निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ:-

- (1) केंद्रीय विद्युत विनियामक आयोग (परामर्शदाताओं की नियुक्ति) (छठा संशोधन) विनियम, 2026 जो दिनांक 10 मार्च, 2026 की अधिसूचना संख्या एल-7/1/0एस44(59)-सीईआरसी के भारत के राजपत्र में प्रकाशित हुए थे।
- (2) विद्युत (संशोधन) नियम, 2026 जो दिनांक 13 मार्च, 2026 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि.186(अ) में प्रकाशित हुए थे।

[Placed in Library, See No. LT 6825/18/26]

कॉरपोरेट कार्य मंत्रालय में राज्य मंत्री; तथा सड़क परिवहन और राजमार्ग मंत्रालय में राज्य मंत्री (श्री हर्ष मल्होत्रा) : अध्यक्ष महोदय, अपने साथी श्री पंकज चौधरी जी की ओर से, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

- (1) संविधान के अनुच्छेद 151(1) के अंतर्गत निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-
 - (एक) मार्च 2023 को समाप्त हुई अवधि के लिए भारत के नियंत्रक-महालेखापरीक्षक का प्रतिवेदन- संघ सरकार (2026 का संख्यांक 02) -रक्षा सेवाएँ (वायु सेना) (खंड-दो)।
 - (दो) वर्ष 2024-25 के लिए भारत के नियंत्रक-महालेखापरीक्षक का प्रतिवेदन-संघ

सरकार (2026 का संख्यांक 06) (वित्तीय लेखापरीक्षा)-वित्त मंत्रालय, संघ सरकार के लेखे ।

(तीन) 31 मार्च 2024 को समाप्त हुई अवधि के लिए भारत के नियंत्रक-महालेखापरीक्षक का प्रतिवेदन-संघ सरकार (2026 का संख्यांक 05) (अनुपालन लेखापरीक्षा)-वित्त और संचार ।

(चार) मार्च 2024 को समाप्त हुई अवधि के लिए भारत के नियंत्रक-महालेखापरीक्षक का प्रतिवेदन- संघ सरकार (2025 का संख्यांक 40)- राजस्व विभाग, प्रत्यक्ष कर, बैंकों और गैर-बैंककारी वित्तीय कंपनियों को छूट, और कटौतियों संबंधी निष्पादन लेखापरीक्षा प्रतिवेदन- (निष्पादन लेखापरीक्षा – सिविल) ।

[Placed in Library, See No. LT 6826/18/26]

(2) सीमाशुल्क अधिनियम, 1962 की धारा 159 के अंतर्गत अधिसूचना संख्या सा.का.नि. 242(अ), जो दिनांक 31 मार्च, 2026 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनका आशय विशेष आर्थिक क्षेत्रों (एसईजेड) में विनिर्मित वस्तुओं हेतु मंजूरी के लिए घरेलू टैरिफ क्षेत्र (डीटीए) में विशेष एक-बारगी राहत खिड़की के रूप में सीमा शुल्क की रियायती दरें लगाना है, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा एक व्याख्यात्मक ज्ञापन ।

[Placed in Library, See No. LT 6827/18/26]

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर) : अध्यक्ष महोदय, मैं नाशक कीट और नाशक जीव अधिनियम, 1914 की धारा 3 की उप-धारा (1) के अंतर्गत पादप संगरोध (भारत में आयात का विनियमन) (दूसरा संशोधन) आदेश, 2026 जो दिनांक 3 फरवरी, 2026 के भारत के राजपत्र में अधिसूचना संख्या का.आ. 492(अ) में प्रकाशित हुआ था, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ ।

[Placed in Library, See No. LT 6828/18/26]

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY

**WELFARE; AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS
AND FERTILIZERS (SHRIMATI ANUPRIYA PATEL):** Sir, I rise to lay on the

Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (3) of Section 16 of the Indian Nursing Council, 1947:-
 - (i) The Indian Nursing Council {Nurse Practitioner in Midwifery (NPM) Educator Program}, Regulations, 2023 published in Notification No. F.No. 11-1/2022-INC(i) in Gazette of India dated 6th March, 2024.
 - (ii) The Indian Nursing Council {Nurse Practitioner in Mental Health/Psychiatric Nursing (NPMH) – Postgraduate Residency Program} Regulations, 2023 published in Notification No. F.No. 11-1/2022-INC (ii) in Gazette of India dated 6th March, 2024.
 - (iii) The Indian Nursing Council (Post Basic Diploma in Pediatric Specialty Nursing-Residency Program) Regulations, 2023 published in Notification No. F.No. 11-1/2022-INC in Gazette of India dated 5th December, 2023.
 - (iv) The Indian Nursing Council (Nurse Practitioner in Emergency and Trauma Care – Postgraduate Residency Program) Regulations, 2022 published in Notification No. F.No. 11-1/2022-INC in Gazette of India dated 5th December, 2023.
- (2) Four statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 6829/18/26]

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT;
AND MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR.
CHANDRA SEKHAR PEMMASANI):** Sir, I rise to lay on the Table: -

- (1) (i) A copy each of the Annual Report (Hindi and English versions) of the Bharat Rural Livelihoods Foundation, New Delhi, for the years 2022-2023 and 2023-2024, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bharat Rural Livelihoods Foundation, New Delhi, for the years 2022-2023 and 2023-2024.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 6830/18/26]

विद्युत मंत्रालय में राज्य मंत्री; तथा नवीन और नवीकरणीय ऊर्जा मंत्रालय में राज्य मंत्री (श्री श्रीपाद येसो नाईक) : अध्यक्ष महोदय, अपनी साथी कुमारी शोभा कारान्दलाजे जी की ओर से, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

- (1) कंपनी अधिनियम, 2013 की धारा 394 की उपधारा 1(ख) के अंतर्गत निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-
 - (एक) ओम्निबस औद्योगिक विकास निगम, दमन और दीव तथा दादरा और नगर हवेली लिमिटेड, दमन के वर्ष 2024-2025 के कार्यकरण की सरकार द्वारा समीक्षा के बारे में विवरण।

[Placed in Library, See No. LT 6831/18/26]

(दो) ओम्निबस औद्योगिक विकास निगम, दमन और दीव तथा दादरा और नगर हवेली लिमिटेड, दमन का वर्ष 2024-2025 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियाँ।

(2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 6832/18/26]

(3) औद्योगिक संबंध संहिता, 2020 की धारा 103 की उप-धारा (2) के अंतर्गत औद्योगिक संबंध संहिता (कठिनाइयों का निवारण) (संशोधन) आदेश, 2026 जो दिनांक 2 फरवरी, 2026 के भारत के राजपत्र में अधिसूचना संख्या का.आ.464(अ) में प्रकाशित हुआ था, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 6833/18/26]

(4) औद्योगिक संबंध संहिता, 2020 की धारा 1 की उप-धारा (3) के अंतर्गत जारी अधिसूचना संख्या का.आ. 465(अ) जो दिनांक 2 फरवरी, 2026 के भारत के राजपत्र में प्रकाशित हुई थी तथा जिसके द्वारा यह विनिर्दिष्ट किया गया है कि (क) व्यवसाय संघ अधिनियम, 1926 (1926 का 16); (ख) औद्योगिक नियोजन (स्थायी आदेश) अधिनियम, 1946 (1946 का 20); और (ग) औद्योगिक विवाद अधिनियम, 1947 के उपबंध दिनांक 21 नवम्बर, 2025 की अधिसूचना में नियत तारीख से निरसित हो गए हैं, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 6834/18/26]

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री; तथा सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री बी. एल. वर्मा) : अध्यक्ष महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

(1) (एक) राष्ट्रीय लोकोमोटर दिव्यांगजन संस्थान, कोलकाता के वर्ष 2024-2025 के

वार्षिक प्रतिवेदन की प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) राष्ट्रीय लोकोमोटर दिव्यांगजन संस्थान, कोलकाता के वर्ष 2024-2025 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 6835/18/26]

कॉरपोरेट कार्य मंत्रालय में राज्य मंत्री; तथा सड़क परिवहन और राजमार्ग मंत्रालय में राज्य मंत्री (श्री हर्ष मल्होत्रा) : अध्यक्ष महोदय, अपने साथी श्री अजय टम्टा जी की ओर से, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

(1) कंपनी अधिनियम, 2013 की धारा 394 की उपधारा 1(ख) के अंतर्गत निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-

(एक) राष्ट्रीय राजमार्ग एवं अवसंरचना विकास निगम लिमिटेड, नई दिल्ली के वर्ष 2024-2025 के कार्यक्रम की सरकार द्वारा समीक्षा।

(दो) राष्ट्रीय राजमार्ग एवं अवसंरचना विकास निगम लिमिटेड, नई दिल्ली का वर्ष 2024-2025 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियाँ।

(2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 6836/18/26]

(3) राष्ट्रीय राजमार्ग अधिनियम, 1956 की धारा 9 की उपधारा (3) के अंतर्गत निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

- (एक) राष्ट्रीय राजमार्ग शुल्क (दरों का निर्धारण और संग्रहण) (चौथा संशोधन) नियम, 2025 जो दिनांक 1 जनवरी, 2026 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि.01(अ) में प्रकाशित हुए थे।
- (दो) राष्ट्रीय राजमार्ग शुल्क (दरों का निर्धारण और संग्रहण) (संशोधन) नियम, 2026 जो दिनांक 4 फरवरी, 2026 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि.107 (अ) में प्रकाशित हुए थे।

[Placed in Library, See No. LT 6837/18/26]

- (4) राष्ट्रीय राजमार्ग अधिनियम, 1956 की धारा 10 के अंतर्गत निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-

- (एक) का.आ. 5521(अ) जो दिनांक 1 दिसम्बर, 2025 के भारत के राजपत्र में प्रकाशित हुआ था, तथा जिसके द्वारा उत्तर प्रदेश राज्य में राष्ट्रीय राजमार्ग संख्या 56ए एवं बी के डिजाइन किमी. 0.000 से किमी. 22.850 तक लखनऊ बाईपास खंड और राष्ट्रीय राजमार्ग संख्या 28 (नया एनएच-27) के डिजाइन किमी. 8.00 से किमी. 137.970 तक लखनऊ-अयोध्या खंड की चार लेन की परियोजना के लिए दिनांक 19 दिसम्बर, 2022 की प्रकाशित शुल्क संबंधी अधिसूचना का.आ. 5948(अ) में संशोधन किए गए हैं।

[Placed in Library, See No. LT 6838/18/26]

- (दो) का.आ. 5568(अ) जो दिनांक 3 दिसम्बर, 2025 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा आंध्र प्रदेश राज्य में ईपीसी मोड पर राष्ट्रीय राजमार्ग संख्या 30 के डिजाइन किमी. 170.700 से किमी. 234.567 (विद्यमान चैनेज किमी. 170.700 से किमी. 236.150) तक भद्राचलम से कोंटा खंड के पैव्ड शोल्डर सहित दो लेन की परियोजना के लिए प्रयोक्ता शुल्क अधिसूचित किया गया है।

[Placed in Library, See No. LT 6839/18/26]

- (तीन) का.आ. 5569(अ) जो दिनांक 3 दिसम्बर, 2025 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा बिहार राज्य में ईपीसी मोड पर राष्ट्रीय राजमार्ग संख्या 107 (नया एनएच-231) के किमी. 90.000 से किमी. 177.960 तक महेशखूंट – सहरसा - पूर्णिया खंड के पैव्ड शोल्डर सहित दो लेन की परियोजना के लिए प्रयोक्ता शुल्क अधिसूचित किया गया है।

[Placed in Library, See No. LT 6840/18/26]

- (चार) का.आ. 5570(अ) जो दिनांक 3 दिसम्बर, 2025 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा आंध्र प्रदेश राज्य में ईपीसी मोड पर राष्ट्रीय राजमार्ग संख्या 716जी के डिजाइन किमी. 56.400 से किमी. 120.300 तक (किमी. 70.200 से किमी. 77.105 तक कादिरी बाईपास को छोड़कर) बी. कोथापल्ली से गोरंटला खंड के पैव्ड शोल्डर सहित चार लेन की परियोजना के लिए प्रयोक्ता शुल्क अधिसूचित किया गया है।

[Placed in Library, See No. LT 6841/18/26]

- (पांच) का.आ. 5571(अ) जो दिनांक 3 दिसम्बर, 2025 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा झारखंड राज्य में हाइब्रिड एनुइटी मोड पर राष्ट्रीय राजमार्ग संख्या 75 (नया एनएच-39) के डिजाइन चैनेज किमी. 219.600 से किमी. 260.660 तक (विद्यमान किमी. 218.500 से किमी. 259.640) खजुरी गांव-विंध्यमगंज (झारखंड-उत्तर प्रदेश सीमा) की चार या अधिक लेन की परियोजना के लिए प्रयोक्ता शुल्क अधिसूचित किया गया है।

[Placed in Library, See No. LT 6842/18/26]

(छह) का.आ. 5660(अ) जो दिनांक 8 दिसम्बर, 2025 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा आंध्र प्रदेश राज्य में ईपीसी मोड पर राष्ट्रीय राजमार्ग संख्या 340बी के डिजाइन चैनेज किमी. 0.000 से किमी. 53.330 तक (विद्यमान किमी. 0.000 से किमी. 56.200) सोमयाजुलपल्ली - डोन खंड की 2 एलपीएस/4 लेन की परियोजना के लिए प्रयोक्ता शुल्क अधिसूचित किया गया है।

[Placed in Library, See No. LT 6843/18/26]

(सात) का.आ. 5686(अ) जो दिनांक 9 दिसम्बर, 2025 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा बिहार राज्य में एनएच-227एफ के डिजाइन किमी. 0.000 से किमी. 34.556 तक चोरमा - बैरगनिया खंड के पैड शोल्डर सहित 2 लेन की परियोजना के लिए प्रयोक्ता शुल्क अधिसूचित किया गया है।

[Placed in Library, See No. LT 6844/18/26]

(आठ) का.आ. 5687(अ) जो दिनांक 9 दिसम्बर, 2025 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा आंध्र प्रदेश राज्य में हाइब्रिड एनुइटी मोड पर डिजाइन किमी. 0.000 से किमी. 69.000 तक (राष्ट्रीय राजमार्ग संख्या 544डी के विद्यमान किमी. 0.000 से किमी. 74.450) अनंतपुर - मुचुकोटा - बुग्गा खंड की चार या अधिक लेन की परियोजना के लिए प्रयोक्ता शुल्क अधिसूचित किया गया है।

[Placed in Library, See No. LT 6845/18/26]

(नौ) का.आ. 5741(अ) जो दिनांक 11 दिसम्बर, 2025 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा झारखंड राज्य में हाइब्रिड एनुइटी मोड पर राष्ट्रीय राजमार्ग संख्या 75 (नया एनएच-39) के डिजाइन चैनेज किमी. 147.540 से किमी. 196.870 तक (विद्यमान किमी. 148.020 से किमी. 197.420) भोगू गांव - साखा, गढ़वा रोड खंड की चार या अधिक लेन की परियोजना के लिए प्रयोक्ता शुल्क अधिसूचित किया गया है।

[Placed in Library, See No. LT 6846/18/26]

(दस) का.आ. 5805(अ) जो दिनांक 16 दिसम्बर, 2025 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा जो उत्तर प्रदेश राज्य में ईपीसी मोड पर राष्ट्रीय राजमार्ग संख्या 227ए के डिजाइन किमी. 54.960 से किमी. 89.720 तक (विद्यमान किमी. 55.00 से किमी. 90.00) छपिया गांव के निकट से सिकरीगंज खंड तक की 2 एलपीएस/4 लेन की परियोजना के लिए प्रयोक्ता शुल्क अधिसूचित किया गया है।

[Placed in Library, See No. LT 6847/18/26]

(ग्यारह) का.आ. 5900(अ) जो दिनांक 19 दिसम्बर, 2025 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा आंध्र प्रदेश राज्य में राष्ट्रीय राजमार्ग संख्या 205 पर किमी. 274.800 से किमी. 341.600 तक (डिजाइन चैनेज किमी. 274.800 से किमी. 338.030) और तमिलनाडु राज्य में राष्ट्रीय राजमार्ग संख्या 205 पर किमी. 0.000 से किमी. 59.600 तक (डिजाइन चैनेज किमी. 0.000 से किमी. 61.470) के तिरुपति-तिरुथानी-चेन्नई खंड की 2 एलपीएस/4 लेन की परियोजना के लिए प्रयोक्ता शुल्क अधिसूचित किया गया है।

[Placed in Library, See No. LT 6848/18/26]

(बारह) का.आ. 5901(अ) जो दिनांक 19 दिसम्बर, 2025 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा तमिलनाडु राज्य में ईपीसी मोड पर राष्ट्रीय राजमार्ग संख्या 179ए के किमी. 17.800 से किमी. 80.000 तक सेलम से वाणियमबाड़ी खंड की 2 एलपीएस /4 लेन की परियोजना के लिए प्रयोक्ता शुल्क अधिसूचित किया गया है।

[Placed in Library, See No. LT 6849/18/26]

(तेरह) का.आ. 5945(अ) जो दिनांक 22 दिसम्बर, 2025 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा मध्य प्रदेश राज्य में ईपीसी मोड पर राष्ट्रीय राजमार्ग 552 एक्सटेंशन के मिहोना से लहर से दबोह खंड के डिजाइन किमी. 2.800 से किमी. 10.955 तथा डिजाइन किमी. 17.335 से किमी. 36.540 तक और दबोह से भांडेर से उत्तर प्रदेश सीमा खंड के डिजाइन किमी. 40.230 से किमी. 70.525 तथा डिजाइन किमी. 76.900 से किमी. 89.860 तक और मिहोना बाईपास डिजाइन किमी. 0.000 से 2.800, लहर बाईपास डिजाइन किमी. 11.000 से 17.300, दबोह बाईपास डिजाइन किमी. 36.500 से 40.200 और भांडेर बाईपास डिजाइन किमी. 70.600 से 78.400 तक के खंड के पैव्ड शोल्डर सहित दो लेन की परियोजना के लिए प्रयोक्ता शुल्क अधिसूचित किया गया है।

[Placed in Library, See No. LT 6850/18/26]

(चौदह) का.आ. 5946(अ) जो दिनांक 22 दिसम्बर, 2025 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा तमिलनाडु राज्य में एनएचडीपी चरण-V के अंतर्गत बीओटी (टोल) आधार पर एनएच-48 (पुराना एनएच-46) के किमी. 0.000 से किमी. 148.300 तक कृष्णागिरी - वालजाहपेट खंड की छह लेन की परियोजना के लिए अधिसूचना संख्या का.आ. 2417(अ) दिनांक 05 अक्टूबर, 2010 में कतिपय संशोधन किए गए हैं।

[Placed in Library, See No. LT 6851/18/26]

(पंद्रह) का.आ. 31(अ) जो दिनांक 3 जनवरी, 2026 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा हरियाणा राज्य में हाइब्रिड एनुइटी मोड पर राष्ट्रीय राजमार्ग संख्या 148बी के किमी. (-) 0.464 से किमी. 40.880 तक (कुल लंबाई 41.344 किमी.) भिवानी-हांसी खंड की 4 लेन की परियोजना के लिए प्रयोक्ता शुल्क अधिसूचित किया गया है।

[Placed in Library, See No. LT 6852/18/26]

(सोलह) का.आ. 93(अ) जो दिनांक 6 जनवरी, 2026 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा उत्तर प्रदेश राज्य में भारतमाला परियोजना के अंतर्गत मेरठ शहर को बाईपास करते हुए सलरपुर जलालपुर (मेरठ) गांव के पास एनएच-119 (नया एनएच-34) को दौराला (मेरठ) गांव के पास एनएच-58 (नया एनएच-334) से जोड़ने वाले एनएच-709ए के मेरठ - गढ़मुक्तेश्वर खंड के स्पर (डिजाइन किमी. 0.800 से डिजाइन किमी. 12.828) की चार या अधिक लेन की परियोजना के लिए प्रयोक्ता शुल्क अधिसूचित किया गया है।

[Placed in Library, See No. LT 6853/18/26]

(सत्रह) का.आ. 114(अ) जो दिनांक 7 जनवरी, 2026 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा केरल राज्य में हाइब्रिड एनुइटी मोड पर राष्ट्रीय राजमार्ग 66 के डिजाइन किमी. 230.400 से डिजाइन किमी. 335.850 तक (विद्यमान किमी. 230.400 से विद्यमान किमी. 349.260) (वेंगलम जंक्शन से कप्पिरिक्कड खंड) की चार या अधिक लेन की परियोजना के लिए प्रयोक्ता शुल्क अधिसूचित किया गया है।

[Placed in Library, See No. LT 6854/18/26]

(अठारह) का.आ. 176(अ) जो दिनांक 13 जनवरी, 2026 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा राजस्थान राज्य में डिजाइन किमी. 0.000 (विद्यमान किमी. 167.624) पर देवली से डिजाइन किमी. 82.810 (विद्यमान किमी. 250.434) पर राष्ट्रीय राजमार्ग संख्या-52 के कोटा बाईपास जंक्शन तक के खंड की चार या अधिक लेन की परियोजना के लिए प्रयोक्ता शुल्क अधिसूचित किया गया है।

[Placed in Library, See No. LT 6855/18/26]

(उन्नीस) का.आ. 177(अ) जो दिनांक 13 जनवरी, 2026 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा हरियाणा राज्य में राष्ट्रीय राजमार्ग संख्या 152जी के किमी. 0.000 से किमी. 22.850 तक जलभेड़ा - शाहबाद खंड और राष्ट्रीय राजमार्ग संख्या 444ए के किमी. 0.000 से किमी. 30.910 तक अंबाला-साहा-शाहबाद खंड की चार लेन की परियोजना के लिए प्रयोक्ता शुल्क अधिसूचित किया गया है।

[Placed in Library, See No. LT 6856/18/26]

(बीस) का.आ. 215(अ) जो दिनांक 15 जनवरी, 2026 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा तेलंगाना राज्य में राष्ट्रीय राजमार्ग संख्या 565 के डिजाइन किमी. 1.000 से किमी. 86.057 तक नकरेकल-नागार्जुनसागर खंड की चार या अधिक लेन की परियोजना के लिए प्रयोक्ता शुल्क अधिसूचित किया गया है।

[Placed in Library, See No. LT 6857/18/26]

(इक्कीस) का.आ. 216(अ) जो दिनांक 15 जनवरी, 2026 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा राजस्थान राज्य में ईपीसी मोड पर राष्ट्रीय राजमार्ग संख्या 162ई के डिजाइन किमी. 0.00 से किमी. 88.800 तक (विद्यमान किमी. 150.00 से किमी. 55.950) चारभुजा से नीचली ओडन खंड के पैव्ड शोल्डर सहित दो लेन की परियोजना के लिए प्रयोक्ता शुल्क अधिसूचित किया गया है।

[Placed in Library, See No. LT 6858/18/26]

(बाईस) का.आ. 254(अ) जो दिनांक 16 जनवरी, 2026 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा दिल्ली राष्ट्रीय राजधानी क्षेत्र और हरियाणा राज्य में राष्ट्रीय राजमार्ग संख्या 2 (नया एनएच-44) के दिल्ली-आगरा खंड (बदरपुर एलिवेटेड हाईवे खंड) पर डिजाइन किमी. 16.100 से किमी. 20.500 तक के खंड की चार या अधिक लेन की परियोजना के लिए प्रयोक्ता शुल्क अधिसूचित किया गया है।

[Placed in Library, See No. LT 6859/18/26]

(तेईस) का.आ. 255(अ) जो दिनांक 20 जनवरी, 2026 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा महाराष्ट्र राज्य में राष्ट्रीय राजमार्ग संख्या 753बी के एनएच-753बी के किमी. 0.000 से किमी. 49.050 तक शेवाली (साक्री) – नंदुरबार खंड के पैव्ड शोल्डर सहित दो लेन की परियोजना के लिए प्रयोक्ता शुल्क अधिसूचित किया गया है।

[Placed in Library, See No. LT 6860/18/26]

(चौबीस) का.आ. 357(अ) जो दिनांक 22 जनवरी, 2026 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा उत्तर प्रदेश राज्य में टीओटी मोड पर एनएच-28 (नया एनएच-27) के अयोध्या-गोरखपुर (विद्यमान चैनेज किमी. 136.759 से किमी. 252.860 तक) खंड के पैव्ड शोल्डर सहित चार लेन की परियोजना के लिए प्रयोक्ता शुल्क अधिसूचित किया गया है।

[Placed in Library, See No. LT 6861/18/26]

(पच्चीस) का.आ. 358(अ) जो दिनांक 22 जनवरी, 2026 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा उत्तर प्रदेश राज्य में टीओटी मोड पर एनएच-28 (नया एनएच-27) के लखनऊ-अयोध्या (विद्यमान किमी. 15.400 से विद्यमान किमी. 137.970 तक) खंड के पैव्ड शोल्डर सहित चार लेन की परियोजना के लिए प्रयोक्ता शुल्क अधिसूचित किया गया है।

[Placed in Library, See No. LT 6862/18/26]

(छब्बीस) का.आ.359(अ) जो दिनांक 22 जनवरी, 2026 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा उत्तर प्रदेश राज्य में टीओटी मोड पर एनएच-731 के किमी. 90.370 से किमी. 217.795 तक सुल्तानपुर-लखनऊ खंड के पैव्ड शोल्डर सहित चार लेन परियोजना के लिए प्रयोक्ता शुल्क अधिसूचित किया गया है।

[Placed in Library, See No. LT 6863/18/26]

(सत्ताईस) का.आ.370(अ) जो दिनांक 24 जनवरी, 2026 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा उत्तर प्रदेश राज्य में हाइब्रिड एनुइटी मोड पर राष्ट्रीय राजमार्ग संख्या 24 (पुराना एनएच-29ई) पर डिज़ाइन किमी. 0.000 (विद्यमान चैनैज किमी. 0.000) से डिज़ाइन किमी. 79.54 (विद्यमान चैनैज किमी. 80.295) तक सुनौली से गोरखपुर खंड के पैव्ड शोल्डर सहित चार लेन परियोजना के लिए प्रयोक्ता शुल्क अधिसूचित किया गया है।

[Placed in Library, See No. LT 6864/18/26]

(अठ्ठाईस) का.आ.371(अ) जो दिनांक 24 जनवरी, 2026 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा बिहार राज्य में एचएएम मोड पर एनएच-327ई के परसरमा से बरियाही (डिज़ाइन किमी. 0.000 से किमी. 24.068), बनगाँव बाईपास (डिज़ाइन किमी. 0.000 से 3.820) और महिषी स्पर रोड (डिज़ाइन किमी. 0.000 से किमी. 5.720) तक पैव्ड शोल्डर सहित दो लेन परियोजना के लिए प्रयोक्ता शुल्क अधिसूचित किया गया है।

[Placed in Library, See No. LT 6865/18/26]

(उनतीस) का.आ.395(अ) जो दिनांक 28 जनवरी, 2026 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा पंजाब राज्य में एनएच-205ए के आईटी सिटी चौक से कुराली भाग तक ग्रीनफील्ड संरक्षण के चार या अधिक लेन (डिज़ाइन चैनैज किमी. 0.000 से किमी. 22.080 तथा एनएच-205 के डिज़ाइन चैनैज किमी. 22.080 से किमी. 31.230 तक के भाग, जिसमें एनएच-205 पर किमी. 22.680 से किमी. 29.900 विद्यमान कुराली बाईपास का खंड सम्मिलित है) की परियोजना के लिए प्रयोक्ता शुल्क अधिसूचित किया गया है।

[Placed in Library, See No. LT 6866/18/26]

(तीस) का.आ.396(अ) जो दिनांक 28 जनवरी, 2026 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा बिहार राज्य में राष्ट्रीय राजमार्ग संख्या 33 के मुंगेर से मिर्जाचौकी खंड (डिज़ाइन किमी. 73.020 से किमी. 193.931 (विद्यमान किमी. 72.950 से किमी. 190.000)) की चार या अधिक लेन की परियोजना के लिए प्रयोक्ता शुल्क अधिसूचित किया गया है।

[Placed in Library, See No. LT 6867/18/26]

(इकतीस) का.आ.488(अ) जो दिनांक 3 फरवरी, 2026 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा उत्तर प्रदेश राज्य में ईपीसी मोड पर राष्ट्रीय राजमार्ग संख्या एनएच-730सी पर किमी. 000.000 से किमी. 52.770 तक बेवर – अल्लाहगंज खंड की चार या अधिक लेन परियोजना के लिए प्रयोक्ता शुल्क अधिसूचित किया गया है।

[Placed in Library, See No. LT 6868/18/26]

(बत्तीस) का.आ.489(अ) जो दिनांक 3 फरवरी, 2026 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा, राजस्थान राज्य में ईपीसी मोड पर राष्ट्रीय राजमार्ग 11 के फतेहपुर बाईपास (डिज़ाइन चैनेज किमी. 0.000 से किमी. 7.400), मंडावा बाईपास (डिज़ाइन चैनेज किमी. 20.925 से किमी. 27.300) तथा झुंझुनू बाईपास (डिज़ाइन चैनेज किमी. 41.625 से किमी. 54.689) की 2/4एलपीएस परियोजना के लिए प्रयोक्ता शुल्क अधिसूचित किया गया है।

[Placed in Library, See No. LT 6869/18/26]

(तैंतीस) का.आ.656(अ) जो दिनांक 6 फरवरी, 2026 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा कर्नाटक राज्य में ईपीसी मोड पर राष्ट्रीय राजमार्ग संख्या एनएच-75 (पुराना एनएच-48) पर किमी. 311.040 से किमी. 314.080 में कल्लडका नगर पर 6-लेन फ्लाईओवर सहित अड्डाहोले से बंटवाल खंड (डिज़ाइन किमी. 255.140 से किमी. 318.755 (विद्यमान किमी. 263.000 से किमी. 328.000) के चार या अधिक लेन की परियोजना के लिए प्रयोक्ता शुल्क अधिसूचित किया गया है।

[Placed in Library, See No. LT 6870/18/26]

(चौत्तीस) का.आ.657(अ) जो दिनांक 6 फरवरी, 2026 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा महाराष्ट्र राज्य में हाइब्रिड एनुइटी मोड पर राष्ट्रीय राजमार्ग संख्या 66 के परशुराम घाट-अरावली-कांते-वाकड खंड के चार या अधिक लेन (डिज़ाइन किमी. 51.533 से किमी. 165.233 (विद्यमान किमी. 210.00 से किमी. 323.700)) परियोजना के लिए प्रयोक्ता शुल्क अधिसूचित किया गया है।

[Placed in Library, See No. LT 6871/18/26]

(पैंतीस) का.आ.1000(अ) जो दिनांक 24 फरवरी, 2026 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा कर्नाटक राज्य में ईपीसी मोड पर राष्ट्रीय राजमार्ग संख्या 234 (नया एनएच-69) के हुलियार – सीरा खंड (किमी. 243.200 से किमी. 289.775 (डिज़ाइन चैनेज)) की 2/4एलपीएस परियोजना के लिए प्रयोक्ता शुल्क अधिसूचित किया गया है।

[Placed in Library, See No. LT 6872/18/26]

(छत्तीस) का.आ.1015(अ) जो दिनांक 25 फरवरी, 2026 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा तेलंगाना राज्य में ईपीसी मोड पर राष्ट्रीय राजमार्ग संख्या एनएच-167 के डिज़ाइन किमी. 113.900 से डिज़ाइन किमी. 154.479 तथा किमी. 157.707 (अलीनगर) से किमी. 187.723 (मिर्यालगुड़ा) तक के 2/4एलपीएस परियोजना के लिए प्रयोक्ता शुल्क अधिसूचित किया गया है।

[Placed in Library, See No. LT 6873/18/26]

(सैंतीस) का.आ.1017(अ) जो दिनांक 25 फरवरी, 2026 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा आंध्र प्रदेश राज्य में हाइब्रिड एनुइटी मोड पर राष्ट्रीय राजमार्ग संख्या 5 (नया एनएच-16) के विजयवाड़ा बाईपास (पैकेज-IV), गोल्लापुडी – चिन्नाकाकानी खंड के छह लेन (किमी. 30.000 से किमी. 47.881) परियोजना के लिए प्रयोक्ता शुल्क अधिसूचित किया गया है।

[Placed in Library, See No. LT 6874/18/26]

(अड़तीस) का.आ.1022(अ) जो दिनांक 25 फरवरी, 2026 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा बिहार राज्य में ईपीसी मोड पर राष्ट्रीय राजमार्ग संख्या 120 के दावथ बाईपास को छोड़कर, बिक्रमगंज – डुमरांव खंड (डिज़ाइन चैनेज किमी. 201.665 से किमी. 240.200 (विद्यमान चैनेज किमी. 201.665 से किमी. 240.200)) के पैड शोल्डर सहित दो लेन परियोजना के लिए प्रयोक्ता शुल्क अधिसूचित किया गया है।

[Placed in Library, See No. LT 6875/18/26]

(उनतालीस) का.आ.1156(अ) जो दिनांक 3 मार्च, 2026 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा कर्नाटक राज्य में हाइब्रिड एनुइटी मोड पर राष्ट्रीय राजमार्ग संख्या एनएच-150सी के अक्कलकोट से केएन-टीएस सीमा खंड के छह लेन (किमी. 41.072 से किमी. 202.059) परियोजना के लिए प्रयोक्ता शुल्क अधिसूचित किया गया है।

[Placed in Library, See No. LT 6876/18/26]

(चालीस) का.आ.1157(अ) जो दिनांक 3 मार्च, 2026 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा महाराष्ट्र राज्य में किमी. 85.686 (म्हसवड) से किमी. 156.164 (तेम्भूर्णी) [किमी. 126.200 से 139.000 को छोड़कर] तक के चार या अधिक लेन खंड की परियोजना के लिए प्रयोक्ता शुल्क अधिसूचित किया गया है।

[Placed in Library, See No. LT 6877/18/26]

(इकतालीस) का.आ.1162(अ) जो दिनांक 5 मार्च, 2026 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा झारखंड राज्य में हाइब्रिड एनुइटी मोड पर राष्ट्रीय राजमार्ग संख्या 114ए के बसुकीनाथ-देवघर खंड के चार या अधिक लेन (विद्यमान किमी. 85.081 से किमी. 130.240) परियोजना के लिए प्रयोक्ता शुल्क अधिसूचित किया गया है।

[Placed in Library, See No. LT 6878/18/26]

(5) मोटर यान अधिनियम, 1988 की धारा 212 की उप-धारा (4) के अन्तर्गत निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-

(एक) केंद्रीय मोटर यान (पहला संशोधन) नियम, 2026 जो दिनांक 6 जनवरी, 2026 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि.07(अ) में प्रकाशित हुए थे।

(दो) केंद्रीय मोटर यान (मोटर वाहन दुर्घटना निधि) संशोधन नियम, 2025 जो दिनांक 9 जनवरी, 2026 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि.17(अ) में प्रकाशित हुए थे।

[Placed in Library, See No. LT 6879/18/26]

(तीन) केंद्रीय मोटर यान (दूसरा संशोधन) नियम, 2026 जो दिनांक 14 जनवरी, 2026 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि.28(अ) में प्रकाशित हुए थे।

(चार) केंद्रीय मोटर यान (तीसरा संशोधन) नियम, 2026 जो दिनांक 21 जनवरी, 2026 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि.48(अ) में प्रकाशित हुए थे।

[Placed in Library, See No. LT 6880/18/26]

जनजातीय कार्य मंत्रालय में राज्य मंत्री (श्री दुर्गा दास उइके) : अध्यक्ष महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

(1) (एक) भारतीय आदिम जाति सेवक संघ शाखा कालसी, देहरादून, उत्तराखंड के वर्ष 2020-2021 और 2021-2022 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा वर्ष 2020-2021, 2021-2022 और 2022-2023 के लेखापरीक्षित लेखे।

(दो) भारतीय आदिम जाति सेवक संघ शाखा कालसी, देहरादून, उत्तराखंड के वर्ष

2020-2021, 2021-2022 तथा 2022-2023 के कार्यकरण की सरकार द्वारा समीक्षा की प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

- (2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाले विवरण (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT 6881/18/26]

- (3) (एक) प्रगति रूरल डेवलपमेंट सोसाइटी, चिक्काबल्लापुर, कर्नाटक के वर्ष 2022-2023 और 2023-2024 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे ।

- (दो) प्रगति रूरल डेवलपमेंट सोसाइटी, चिक्काबल्लापुर, कर्नाटक के वर्ष 2022-2023 और 2023-2024 के कार्यकरण की सरकार द्वारा समीक्षा (हिन्दी तथा अंग्रेजी संस्करण) की एक प्रति ।

- (4) उपर्युक्त (3) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT 6822/18/26]

- (5) (एक) भारत सेवाश्रम संघ, गंगपुर, टीए-वांसदा, जिला-नवसारी, गुजरात के वर्ष 2020-2021, 2021-2022, 2022-2023 और 2023-2024 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे ।

- (दो) भारत सेवाश्रम संघ, गंगपुर, टीए-वांसदा, जिला-नवसारी, गुजरात के वर्ष 2020-2021, 2021-2022, 2022-2023 और 2023-2024 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

- (6) उपर्युक्त (5) में वर्ष 2020-2021, 2022-2023 और 2023-2024 के लिए उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT 6883/18/26]

- (7) (एक) श्री मंजूनाथस्वामी विद्या संस्थे संस्थे, दावणगेरे, कर्नाटक के वर्ष 2015-2016 और 2016-2017 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा वर्ष 2015-2016, 2016-2017 और 2017-2018 के लेखापरीक्षित लेखे।
- (दो) श्री मंजूनाथस्वामी विद्या संस्थे संस्थे, दावणगेरे, कर्नाटक के वर्ष 2015-2016, 2016-2017 और 2017-2018 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।
- (8) उपर्युक्त (7) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 6884/18/26]

- (9) (एक) भारत सेवाश्रम संघ, जिला-सुंदरगढ़, ओडिशा के वर्ष 2015-2016, 2017-2018, 2018-2019, 2021-2022 और 2022-2023 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा वर्ष 2015-2016, 2017-2018, 2018-2019, 2021-2022 और 2022-2023 के लेखापरीक्षित लेखे।
- (दो) भारत सेवाश्रम संघ, जिला-सुंदरगढ़, ओडिशा के 2015-2016, 2017-2018, 2018-2019, 2021-2022 और 2022-2023 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।
- (10) उपर्युक्त (9) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 6885/18/26]

- (11) (एक) श्री चैतन्य सेवा ट्रस्ट, ठाणे, महाराष्ट्र के वर्ष 2020-2021 और 2021-2022 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)

तथा वर्ष 2020-2021, 2021-2022 और 2022-2023 के लेखापरीक्षित लेखे।

(दो) श्री चैतन्य सेवा ट्रस्ट, ठाणे, महाराष्ट्र के वर्ष 2020-21, 2021-2022 और 2022-2023 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(12) उपर्युक्त (11) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 6886/18/26]

(13) (एक) जीयर एजुकेशनल ट्रस्ट, हैदराबाद के वर्ष 2021-2022 और 2022-2023 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा वर्ष 2021-2022, 2022-2023 और 2023-2024 के लेखापरीक्षित लेखे।

(दो) जीयर एजुकेशनल ट्रस्ट, हैदराबाद के वर्ष 2021-2022, 2022-2023 और 2023-2024 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(14) उपर्युक्त (13) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 6887/18/26]

(15) (एक) पांडे शिक्षा समिति, सतना के वर्ष 2017-2018 और 2018-2019 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) पांडे शिक्षा समिति, सतना के वर्ष 2017-2018 और 2018-2019 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

- (16) उपर्युक्त (15) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 6888/18/26]

- (17) (एक) मध्य प्रदेश अनुसूचित जाति, जनजाति एवं पिछड़ा वर्ग कल्याण संघ, उज्जैन, उज्जैन के वर्ष 2020-2021, 2021-2022, 2022-2023 और 2023-2024 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
- (दो) मध्य प्रदेश अनुसूचित जाति, जनजाति एवं पिछड़ा वर्ग कल्याण संघ, उज्जैन, उज्जैन के वर्ष 2020-2021, 2021-2022, 2022-2023 और 2023-2024 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।
- (18) उपर्युक्त (17) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 6889/18/26]

- (19) (एक) मध्य प्रदेश आदिवासी सेवक संघ, जयसिंह नगर, शहडोल के वर्ष 2016-2017, 2017-2018 और 2018-2019 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
- (दो) मध्य प्रदेश आदिवासी सेवक संघ, जयसिंह नगर, शहडोल के वर्ष 2016-2017, 2017-2018 और 2018-2019 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।
- (20) उपर्युक्त (19) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 6890/18/26]

(21) (एक) बांधेवाल शिक्षा समिति, भोपाल के वर्ष 2015-2016, 2016-2017, 2017-2018, 2019-2020, 2020-2021, 2021-2022 और 2022-2023 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) बांधेवाल शिक्षा समिति, भोपाल के वर्ष 2015-2016, 2016-2017, 2017-2018, 2019-2020, 2020-2021, 2021-2022 और 2022-2023 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(22) उपर्युक्त (21) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 6891/18/26]

(23) (एक) भारत सेवाश्रम संघ, सोनारी, जमशेदपुर के वर्ष 2015-2016, और 2022-2023 की वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा वर्ष 2015-2016, 2017-2018, 2022-2023 और 2023-2024 के लेखापरीक्षित लेखे।

(दो) भारत सेवाश्रम संघ, सोनारी, जमशेदपुर के वर्ष 2015-2016, 2017-2018, 2022-2023 और 2023-2024 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(24) उपर्युक्त (23) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 6892/18/26]

(25) (एक) भारत सेवाश्रम संघ तेओर यूनिट, दक्षिण दिनाजपुर के वर्ष 2022-2023 और 2023-2024 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)

तथा लेखापरीक्षित लेखे ।

(दो) भारत सेवाश्रम संघ तेओर यूनिट, दक्षिण दिनाजपुर के वर्ष 2022-2023 और 2023-2024 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

(26) उपर्युक्त (25) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT 6893/18/26]

(27) (एक) रामकृष्ण मिशन अस्पताल, ईटानगर, पापुम पारे, अरुणाचल प्रदेश के वर्ष 2016-2017 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा वर्ष 2016-2017 और 2017-2018 के लेखापरीक्षित लेखे ।

(दो) रामकृष्ण मिशन अस्पताल, ईटानगर, पापुम पारे, अरुणाचल प्रदेश के वर्ष 2016-2017 और 2017-2018 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

(28) उपर्युक्त (27) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT 6894/18/26]

(29) (एक) भारत सेवाश्रम संघ कुसुरिया शाखा, नादिया, पश्चिम बंगाल के वर्ष 2022-2023 और 2023-2024 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे ।

(दो) भारत सेवाश्रम संघ कुसुरिया शाखा, नादिया, पश्चिम बंगाल के वर्ष 2022-2023 और 2023-2024 के कार्यकरण की सरकार द्वारा समीक्षा (हिन्दी तथा अंग्रेजी संस्करण) की एक प्रति ।

- (30) उपर्युक्त (29) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 6895/18/26]

- (31) (एक) विवेकानंद इंस्टीट्यूट ऑफ सोशल हेल्थ एंड वेलफेयर सर्विस (विश्वास), नारायणपुर, छत्तीसगढ़ के वर्ष 2020-2021 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा वर्ष 2020-2021 और 2021-2022 के लेखापरीक्षित लेखे।
- (दो) विवेकानंद इंस्टीट्यूट ऑफ सोशल हेल्थ एंड वेलफेयर सर्विस (विश्वास), नारायणपुर, छत्तीसगढ़ के वर्ष 2020-2021 और 2021-2022 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

- (32) उपर्युक्त (31) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 6896/18/26]

- (33) (एक) बौद्ध संस्कृति संरक्षण सोसायटी, जिला पश्चिम कामेंग अरुणाचल प्रदेश के वर्ष 2016-2017, 2017-2018 और 2018-2019 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
- (दो) बौद्ध संस्कृति संरक्षण समिति, जिला पश्चिम कामेंग अरुणाचल प्रदेश के वर्ष 2016-2017, 2017-2018 और 2018-2019 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

- (34) उपर्युक्त (33) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 6897/18/26]

- (35) (एक) भारत सेवाश्रम संघ मुलुक बोलपुर, बीरभूम, पश्चिम बंगाल के वर्ष 2022-2023

और 2023-2024 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे ।

(दो) भारत सेवाश्रम संघ मुलुक बोलपुर, बीरभूम, पश्चिम बंगाल के 2022-2023 और 2023-2024 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

(36) उपर्युक्त (35) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT 6898/18/26]

(37) (एक) भारत सेवाश्रम संघ बलूरघाट, दक्षिण दिनाजपुर, पश्चिम बंगाल के वर्ष 2022-2023 और 2023-2024 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे ।

(दो) भारत सेवाश्रम संघ बलूरघाट, दक्षिण दिनाजपुर, पश्चिम बंगाल के वर्ष 2022-2023 और 2023-2024 के कार्यकरण की सरकार द्वारा समीक्षा (हिन्दी तथा अंग्रेजी संस्करण) ।

(38) उपर्युक्त (37) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाले विवरण (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT 6899/18/26]

(39) (एक) भारत सेवाश्रम संघ औरंगाबाद, मुर्शिदाबाद, पश्चिम बंगाल के वर्ष 2022-2023 और 2023-2024 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे ।

(दो) भारत सेवाश्रम संघ औरंगाबाद, मुर्शिदाबाद, पश्चिम बंगाल के वर्ष 2022-2023 और 2023-2024 के कार्यकरण की सरकार द्वारा समीक्षा (हिन्दी तथा अंग्रेजी संस्करण) ।

- (40) उपर्युक्त (39) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 6900/18/26]

- (41) (एक) नीलगिरी आदिवासी कल्याण संघ, कोटागिरी, तमिलनाडु के वर्ष 2015-2016, 2016-2017, 2017-2018, 2018-2019, 2019-2020, 2022-2023 और 2023-2024 के वार्षिक प्रतिवेदन की प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

- (दो) नीलगिरी आदिवासी कल्याण संघ, कोटागिरी, तमिलनाडु द्वारा वर्ष 2015-2016, 2016-2017, 2017-2018, 2018-2019, 2019-2020, 2022-2023 और 2023-2024 की समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

- (42) उपर्युक्त (41) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 6901/18/26]

- (43) (एक) रिनचेन जंगपो सोसाइटी, लाहौल और स्पीति, हिमाचल प्रदेश के वर्ष 2016-2017, 2022-2023 और 2023-2024 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

- (दो) रिनचेन जंगपो सोसाइटी, लाहौल और स्पीति, हिमाचल प्रदेश के वर्ष 2016-2017, 2022-2023 और 2023-2024 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

- (44) उपर्युक्त (43) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 6902/18/26]

(45) (एक) सन रेज एजुकेशन सोसाइटी, किन्नौर, हिमाचल प्रदेश के वर्ष 2022-2023 और 2023-2024 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) सन रेज एजुकेशन सोसाइटी, किन्नौर, हिमाचल प्रदेश के वर्ष 2022-2023 और 2023-2024 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(46) उपर्युक्त (45) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 6903/18/26]

(47) (एक) नेशनल एजुकेशन सोसाइटी फॉर ट्राइबल स्टूडेंट्स, नई दिल्ली के वर्ष 2024-2025 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) नेशनल एजुकेशन सोसाइटी फॉर ट्राइबल स्टूडेंट्स, नई दिल्ली के वर्ष 2024-2025 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(48) उपर्युक्त (47) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 6904/18/26]

**THE MINISTER OF STATE OF THE MINISTRY OF LAW AND JUSTICE;
AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY
AFFAIRS (SHRI ARJUN RAM MEGHWAL):** Sir, on behalf of Shrimati Raksha
Nikhil Khadse, I rise to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of

the National Sports Development Fund, New Delhi, for the year 2024-2025, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Sports Development Fund, New Delhi, for the year 2024-2025.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 6905/18/26]

नागर विमानन मंत्री (श्री किंजरापु राममोहन नायडू) : अध्यक्ष महोदय, मैं अपने साथी श्री मुरलीधर मोहोल जी की ओर से निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

- (1) भारतीय वायुयान अधिनियम, 2024 की धारा 35 के अंतर्गत वायुयान (दुर्घटनाओं और घटनाओं का अन्वेषण) नियम, 2025 जो दिनांक 7 नवम्बर, 2025 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि.829(अ) में प्रकाशित हुए थे, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।
- (2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT 6906/18/26]

- (3) भारतीय विमानपत्तन प्राधिकरण अधिनियम, 1994 की धारा 43 के अंतर्गत भारतीय विमानपत्तन प्राधिकरण (भर्ती और पदोन्नति) संशोधन विनियम, 2026 जो दिनांक 12 फरवरी, 2026 के भारत के राजपत्र में अधिसूचना संख्या फा.सं. ए.60011/34/2016/एचआरपीसी में प्रकाशित हुए थे, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT 6907/18/26]

**THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS;
AND MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND
HIGHWAYS (SHRI HARSH MALHOTRA):** Sir, on behalf of Shrimati Nirmala Sitharaman, I rise to lay on the Table a copy of the Notification No.12/2026-Customs (Hindi and English versions) and Notification No.13/2026-Customs (Hindi and English versions) both dated 1st April, 2026 together with an explanation memorandum seeking to provide concessional rates of customs duty on select petrochemical commodities in view of the prevailing West Asia crisis, under Section 159 of the Customs Act, 1962.

[Placed in Library, See No. LT 6908/18/26]

12.05 hrs

MESSAGES FROM RAJYA SABHA

SECRETARY GENERAL: Sir, I have to report the following message received from the Secretary General of Rajya Sabha:-

"In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 1st April, 2026 agreed without any amendment to the Insolvency and Bankruptcy Code (Amendment) Bill, 2026 which was passed by the Lok Sabha at its sitting held on the 30th March, 2026."

12.05½ hrs

STANDING COMMITTEE ON RURAL DEVELOPMENT AND
PANCHAYATI RAJ

31st and 32nd Reports

DR. MOHAMMAD JAWED (KISHANGANJ): Sir, I rise to present the following Reports (Hindi and English versions) of the Standing Committee on Rural Development and Panchayati Raj:

- (1) Thirty-first Report on Action taken on the recommendations contained in the Ninth Report (Eighteenth Lok Sabha) on 'Impact of National Social Assistance Programme (NSAP) on the Poor and Destitute in the Villages (2024-25)' of the Ministry of Rural Development (Department of Rural Development).
- (2) Thirty-second Report on Action taken on the recommendations contained in the Twentieth Report (Eighteenth Lok Sabha) on 'Effective Functioning of DISHA Committees (2024-25)' of the Ministry of Rural Development (Department of Rural Development).

—————

12.06 hrs

STATEMENTS BY MINISTERS

(i) Status of implementation of observations/recommendations contained in the 4th Report of the Standing Committee on Energy on 'Demands for Grants (2025-26)' pertaining to the Ministry of Power*

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK): Sir, I rise to lay a statement regarding the status of implementation of observations /recommendations contained in the 4th Report of the Standing Committee on Energy on 'Demands for Grants (2025-26)' pertaining to the Ministry of Power.

12.06 ½hrs

(ii) Status of implementation of recommendations contained in the 6th Report of the Standing Committee on Housing and Urban Affairs on action taken by the Government on the recommendations/observations contained in the 3rd Report of the Committee on 'Demands for Grants (2025-26)' pertaining to the Ministry of Housing and Urban Affairs*

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (DR. RAJ BHUSHAN CHOUDHARY): Sir, with your kind permission, on behalf of my colleague, Shri Tokhan Sahu, Minister of State in the Ministry of Housing and Urban Affairs, I rise to lay a statement regarding the status of implementation of recommendations contained in the 6th Report of the Standing Committee on Housing and Urban Affairs on action taken by the Government on the recommendations/observations contained in the 3rd Report of the

* Laid on the Table and also placed in Library, See No. LT 6820/18/26 and 6821/18/26 respectively.

Committee on 'Demands for Grants (2025-26)' pertaining to the Ministry of Housing and Urban Affairs.

माननीय अध्यक्ष : माननीय सदस्यगण, कई माननीय सदस्य आधे घंटे से पीछे बैठ कर बातें कर रहे हैं। कई माननीय सदस्य सदन में खड़े होकर बहुत देर तक बातें करते रहते हैं। मैं आज स्पष्ट कहना चाहता हूँ कि यदि कोई इमरजेंसी हो तो एक मिनट में बात कर लो, दो मिनट में बात कर लो, तीन मिनट में बात कर लो। कोई भी माननीय सदस्य यहां सदन के अंदर बातचीत यदि आवश्यक हो, तभी करेगा और कोई भी सदस्य या मंत्री महोदय खड़े होकर किसी से बातचीत नहीं करेंगे, नहीं तो मैं नाम लेकर उल्लेख करूंगा।

सदन मर्यादा से चलेगा। सभागृह की मर्यादा बनाने की सब की जिम्मेदारी है, सामूहिक जिम्मेदारी है। मैं आप सबसे ऐसी अपेक्षा करता हूँ।

12.08 hrs

MATTERS OF PUBLIC IMPORTANCE

माननीय अध्यक्ष : आज शून्य काल में जिनका नाम लिस्टेड है, उनको दो मिनट बोलने दिया जाएगा। जिनका नाम लिस्ट में आया है, लेकिन कई दिनों से उनका नंबर नहीं आया है, उनको एक-एक मिनट का अवसर दिया जाएगा। एक मिनट के बाद अपने आप ही माइक बंद हो जाएगा।

श्रीमती रुचि वीरा जी।

श्रीमती रुचि वीरा (मुरादाबाद) : अध्यक्ष महोदय, मैं आपके माध्यम से सरकार का ध्यान उत्तर प्रदेश के मुरादाबाद और बिजनौर जिले की एक अत्यंत गंभीर समस्या की ओर आकर्षित करना चाहती हूँ। यह सिर्फ एक वन्य जीव का मुद्दा नहीं है, यह सीधे-सीधे किसानों की जान और उनकी रोजी-रोटी से जुड़ा हुआ प्रश्न है।

आज स्थिति यह है कि बिजनौर जिले में पिछले कुछ वर्षों में दर्जनों किसानों और ग्रामीणों

की जान जा चुकी है। रिपोर्ट्स बताती हैं कि वर्ष 2023 के बाद से ही 30 से अधिक लोगों की मौत गुलदार के हमलों से हो चुकी है और 100 से ज्यादा लोग घायल हो चुके हैं।

अभी हाल ही की घटनाओं में मेरे संसदीय क्षेत्र मुरादाबाद की बढ़ापुर विधान सभा में एक किसान महिला क्रांति देवी पत्नी रंजीत सिंह ग्राम चौहड़ वाला की खेत में काम करते समय गुलदार ने जान ले ली। दूसरा, इस्लाम नगर पंचायत के गांव जमुनवाले में तेंदुए ने हमला करके एक महिला को गन्ने के खेत में खींच कर ले गया और उसकी जान ले ली। विधान सभा कांठ के गांव मेहदूद कलमी से 3 साल की बच्ची सिद्रा को, अभी इसी हफ्ते तीन दिन पहले, तेंदुआ घर से उठा कर ले गया, जो अपनी जिंदगी से जूझ रही है। इससे पूरे इलाके में दहशत है।

महोदय, यह कोई एक-दो घटनाएं नहीं हैं, बल्कि लगातार हो रही घटनाओं की एक श्रृंखला है। स्थिति इतनी भयावह है कि किसान अपने खेतों में जाने से डरने लगे हैं। महिलाएं समूह में खेतों में काम करती हैं, बच्चे घर से बाहर निकलने में भय महसूस करते हैं। यहाँ तक कि 80 गांवों को हाई रिस्क जोन में घोषित कर दिया गया है।

माननीय अध्यक्ष जी, मैं सरकार से मांग करती हूँ कि तत्काल विशेष टास्क फोर्स बनाई जाए। प्रभावित गांवों में पिंजरे, ड्रोन और कैमरा ट्रैप लगाए जाएं, किसानों को रात में सुरक्षा (गश्त, लाइटिंग) उपलब्ध कराई जाए, मृतकों के परिवारों को 25 लाख रुपये मुआवजा दिया जाए।
... (व्यवधान)

SHRI CHAMALA KIRAN KUMAR REDDY (BHONGIR): Sir, thank you very much for giving me this opportunity to speak in the House today regarding the need to finance the Musi Riverfront Development project in Hyderabad.

In this connection, the Musi Riverfront Development Corporation Limited in the State of Telangana has formally submitted a Preliminary Proposal Report seeking a loan of USD 500 million from the World Bank to finance the project. This report has been forwarded to the Ministry and NITI Aayog for their

review, input, and comments.

10 years of BRS rule after formation of Telangana has pushed it from surplus state to debt state with heavy loans. Even though the BJP government was at the centre they never tried to stop the corruption of the BRS government. Sir, we have many challenges in implementing projects like RRR, Musi rejuvenation and metro phase 2 for which we need support from the central government. Yesterday the Minister was referring to the loot of the previous government, but he did not assure the support of Central Government in implementing these projects. Instead of blaming, the Minister should have extended support for these projects in Telangana.

श्री शिवमंगल सिंह तोमर (मुरैना) : अध्यक्ष महोदय जी, माननीय प्रधानमंत्री श्री नरेंद्र मोदी जी के नेतृत्व में माननीय नितिन गडकरी जी ने परिवहन मंत्रालय में सराहनीय कार्य किया है। मैं माननीय परिवहन मंत्री जी का ध्यान इस ओर आकर्षित कराना चाहता हूँ कि मेरे मुरैना शिवपुरी लोकसभा क्षेत्र के नगर बानमोर में एनएच 44 सड़क पार करते हुए कई दुर्घटनाएं होती हैं। कई माताएं अपने लाल खो चुकी हैं। पूर्व में जनता ने भूख हड़ताल भी की थी।

मेरा सुझाव है कि बानमोर नगर में तीन एफओबीज अतिशीघ्र बनाए जाने की आवश्यकता है एवं मैं बानमोर नगर का बाईपास निर्माण कराए जाने की मांग करता हूँ ताकि आए दिन में हो रही हो दुर्घटनाओं में कमी हो सके और आम जनता को राहत मिल सके।

माननीय अध्यक्ष जी धन्यवाद।

श्री मनोज कुमार (सासाराम) : अध्यक्ष महोदय जी, आपने मुझे अति लोक महत्व के विषय पर बोलने का समय दिया है, इसके लिए मैं आपको धन्यवाद देता हूँ। मैं बिहार के सासाराम लोक सभा के कैमूर, रोहतास वन क्षेत्र के लाखों आदिवासी एवं वनवासी समुदाय के गंभीर चिंताओं की

..... English translation of this part of Speech was originally delivered in Telugu.

ओर सदन का ध्यान आकर्षित करना चाहता हूँ। आदिवासी समुदाय के द्वारा कैमूर वन्य जीव अभयारण्य को टाइगर रिजर्व घोषित करने के प्रस्ताव के खिलाफ लगातार आंदोलन हो रहे हैं।

अध्यक्ष महोदय, इस टाइगर प्रोजेक्ट से कैमूर एवं रोहतास वन्य क्षेत्र के सैकड़ों गांवों के करीब एक लाख लोग इससे प्रभावित हैं, जिन्हें विस्थापन आजीविका के नुकसान और भूमि जल एवं जंगल पर पारंपरिक अधिकारों से वंचित होने का भय है।

महोदय, यह मुद्दा वन्य जीव संरक्षण बनाम लोगों का नहीं बल्कि सामाजिक न्याय और संवैधानिक अधिकारों का है। मेरी सरकार से मांग है, टाइगर रिजर्व प्रस्ताव पर पुनर्विचार किया जाए, वन अधिकार अधिनियम 2006 का पूर्ण पालन सुनिश्चित करें, कैमूर क्षेत्र को पांचवी अनुसूची में शामिल किया जाए, पेसा अधिनियम 1996 लागू कर ग्राम सभाओं को अधिकार, ... (व्यवधान)

सर, मेरी दो-तीन मांगें हैं। प्रशासनिक पुनर्गठन कर आदिवासियों के हित की रक्षा की जाए, उत्पीड़न अवैध बेदखल और घरों को जो विध्वंस किया गया है, इस पर रोक लगाया जाए। 11 सितंबर, 2020 की पुलिस कार्रवाई की जांच कर ... (व्यवधान)

माननीय अध्यक्ष : शून्य काल में एक ही मांग की जाती है, पांच मांगें नहीं की जाती है।

***SHRI GOPAL JEE THAKUR (DARBHANGA):** Hon'ble Speaker Sir, I would like to urge upon the Minister for Road Transport and Highways-Shri Nitin Gadkari- to take initiatives for construction of Pashupatinathdam-Kusheshwarsthan-Vaidyanathdham international tourist circuit via Garaul, an important NHAI project. The proposed international linkage of tourist sites in the country with Pashupatinathdham is a high-speed corridor crossing the Indo-Nepal border giving a Phillip to the tourism sector in the region and paving path for economic growth in the region. Sir the approved-high-speed project linking the spots of pilgrimage would motivate the tourism sector in the

* English translation of the speech originally delivered in Maithili.

region and devotees all around would be facilitated to realize the importance of the Himalayan tourism and would connect Kusheshwarsthan located in the northern Bihar with Baidyanathdham and Pashupatinathdham. I would request the Hon'ble minister to take cognizance of the issue under consideration and co-ordinate among the agencies involved in linking the pilgrimage located in Bihar (Garaul-Kusheshwarsthan-Khagaria) and Jharkhand (Baidyanathdham) with that of Nepal (Pashupatinathdham) as has been assured repeatedly. Sir, with a gratitude for the opportunity given.

DR. BYREDDY SHABARI (NANDYAL): Hon. Speaker, Sir, in my constituency, there is a place called Ahobilam. As we all know, AP is the land of temples. The Ahobilam temple is a Narasimha Swamy temple where nine forms of Narasimha Swami are there and it is called Nava Narasimha Swamy temple. There is a speciality that Narasimha Swamy has married the Chenchu tribal community lady called Chenchu Lakshmi. From that time onward, all 33 villages began celebrating the Paruveta Utsavam for 40 days and Chenchu community lead this Utsavam. This is the example of unity in diversity and this requires global recognition. So, I request the Government of India to recommend Paruveta Utsavam for UNESCO Intangible Cultural Heritage to Humanity Tag. Thank you.

डॉ. धर्मवीर गांधी (पटियाला) : अध्यक्ष महोदय, मैं आपके माध्यम से सदन का ध्यान पंजाब के एक महत्वपूर्ण विषय की ओर दिलाना चाहता हूँ। पंजाब में मानवाधिकारों का हनन हो रहा है, जो लोग जेल में बंद हैं, जिन्हें राजनीतिक कारणों से अलग-अलग कोर्टों ने सजा दी और जो अपनी सजा पूरी भुगत चुके हैं। उसके बावजूद वे दशकों से जेल की सलाखों के पीछे बंद हैं। वहां

मानवाधिकारों का हनन हो रहा है और नेचुरल जस्टिस का भी अपमान है। इसके लिए इंटरनेशनल लॉ है, कैदियों के भी अधिकार होते हैं, उसका भी हनन हो रहा है। पंजाब के अनेकों पार्टियों और कांग्रेस के सांसद ने इस बारे में सवाल उठाया था।

मैं आपके माध्यम से सरकार से विनती करता हूँ कि पंजाब के उन लोगों के अधिकारों की रक्षा की जाए और उन्हें तुरंत जेल से रिहा किया जाए ताकि वे समाज की मुख्यधारा में जिन्दगी जी सकें।

DR. MALLU RAVI (NAGARKURNOOL): Thank you, Sir. Hon. Speaker, Sir, I would like to bring to the notice of the House and to the Railway Minister the issue of continued neglect of backward regions of Telangana, particularly Nagarkurnool Parliamentary constituency in railway development. Despite the vision of the National Rail Plan, large areas in southern Telangana lack basic rail connectivity. The proposed Dornakal-Gadwal railway line (approximately 296 km) will connect underserved districts like Suryapet, Nalgonda, Nagarkurnool, Wanaparthy and Gadwal. It is crucial for movement of coal, cement and granite and for boosting regional economic activity. Similarly, the long-pending Kalwakurthy–Macherla railway line will provide a vital interstate link between Telangana and Andhra Pradesh, benefiting backward and tribal mandals that remain isolated from rail access.

Sir, reports and regional assessments show that these areas suffer from low rail density and poor connectivity, affecting growth and employment. The South Central Railway, General Manager has submitted the survey and DPR report to the Railway Board. I, therefore, urge the Government to expedite the survey and approval process, sanction the newly proposed Dornakal-Gadwal

and Kalwakurthy–Macherla railway lines, allocate necessary funding and initiate work on both projects at the earliest possible time. These projects are essential for improving connectivity in backward regions, addressing poor infrastructure that affects growth and employment and ensuring inclusive and balanced regional development.

श्री अमरिंदर सिंह राजा वारिंग (लुधियाना) : अध्यक्ष महोदय, मैं गुरुग्रंथ साहब महाराज जी की आज सदन में बात करना चाहता हूँ। आज से ठीक ग्यारह साल पहले पंजाब के अंदर एक जून, 2015 को गुरुग्रंथ साहब जी गुरुद्वारा साहब से चोरी की गई। चोरी होने पर चार महीने बाद लोगों ने शिकयत दर्ज करायी, सरकार ने सुनवाई नहीं की, फिर चार महीने बाद 12 अक्टूबर, 2015 को ... (व्यवधान)

माननीय अध्यक्ष: किस सरकार ने कार्रवाई नहीं की?

श्री अमरिंदर सिंह राजा वारिंग : अध्यक्ष महोदय, उस समय वहां अकाली दल की सरकार थी।

माननीय अध्यक्ष: अभी किसकी सरकार है? अभी कहां बोल रहे हैं।

श्री अमरिंदर सिंह राजा वारिंग : अध्यक्ष महोदय, 12 अक्टूबर, 2015 को गुरुग्रंथ साहब महाराज जी के अंग फाड़े गए, पिछले 11 साल से सिख संगत इंसोफ मांग रही है।

*Sikh sangat agitated there and sat on a dharna for their Guru. Sikh Sangat was beaten at 4 AM by the then government. Two persons were murdered and the justice is still awaited. In the recent past i.e. on 2nd December, 2024, ... ** admitted before Akaal Takht Sahib that the crime was committed by them. But nobody has been punished till now. I submit that the guilty is yet to be punished but a law should be enacted for such crimes.*

*..... * English translation of this part of Speech was originally delivered in Punjabi.

** Not recorded.

माननीय अध्यक्ष: आप नाम नहीं ले सकते हैं।

... (व्यवधान)

माननीय अध्यक्ष: इसमें केन्द्र सरकार क्या करेगी? आप राज्य का विषय यहां उठा रहे हैं।

... (व्यवधान)

माननीय अध्यक्ष : माननीय सदस्य, आप किसी का नाम नहीं ले सकते।

श्री ओमप्रकाश राजेनिम्बालकर जी - उपस्थित नहीं।

श्री प्रवीण पटेल जी।

... (व्यवधान)

माननीय अध्यक्ष : इसमें केंद्र सरकार क्या करेगी? आप राज्य का विषय उठा रहे हैं।

... (व्यवधान)

श्री प्रवीण पटेल (फूलपुर) : माननीय अध्यक्ष जी, मैं आपका ध्यान अपने लोक सभा क्षेत्र के फूलपुर विधान सभा की ओर आकृष्ट करना चाहता हूं। हमारे क्षेत्र में लगभग 2 दर्जन ऐसे गांव हैं, जहां जमीन अधिग्रहण के लिए बार-बार नोटिस दिया जा रहा है या सर्वे किया जा रहा है। इसमें मुख्य रूप से बजहां, चकहिनौता-चकिया हिनौता, मुकुंदपुर, राजूपुर, बहादुरपुर, कछार, हेतापट्टी, फैजुल्लापुर, फिरोज़पुर, गुलालपुर, मदारपुर, धरमपुर, घुरवा, सकरा, गारापुर, नीबी नारायणपुर, नीबी खुर्द, बसमहुआ, मेडुआ, कादी, सहसो, बेरुई, रामनगर, कसेरुआ कला, करेरुआ खुर्द, समईपुर, केवटलिया में बहुत छोटे किसान हैं। उनके पास कृषि के अलावा जीवन-यापन का कोई साधन नहीं है। अतः आपके माध्यम से मैं मांग करना चाहता हूं कि सरकार को निर्देशित करें कि वहां की जमीनों का अधिग्रहण न किया जाए, जिससे किसानों को राहत मिल सके तथा वे अपने बच्चों के भविष्य को सुरक्षित बना सकें। धन्यवाद।

श्री देवेश शाक्य (एटा) : धन्यवाद अध्यक्ष जी। मैं उत्तर प्रदेश के साथ-साथ जनपद-एटा, कासगंज में विकास की परियोजनाओं में चल रही धांधली के विषय में बताना चाहता हूं कि पीडब्ल्यूडी, आरईएस और सिंचाई विभाग में अधिकारी नियम ताक पर रखकर मनमाने चहेते

ठेकेदारों को काम आवंटित कर रहे हैं। मेरे क्षेत्रीय भ्रमण के दौरान ... (व्यवधान)

माननीय अध्यक्ष : माननीय सदस्य, आप राज्य के विषय नहीं, केंद्र का विषय उठाएं।

श्री देवेश शाक्य : सर, शून्य-काल में तो राज्य के विषय उठाए जा सकते हैं।

माननीय अध्यक्ष : नहीं, राज्य के विषय उठाने की इजाजत नहीं है।

श्री देवेश शाक्य : सर, कृपया मेरा विषय स्वीकार कर लीजिए। मेरे भ्रमण के दौरान कई सड़कों में मानक के अनुसार क्रस्ट कम थी और मानक के अनुसार नहीं थी। पीएमजीएसवाई के कार्यों का भी मैंने निरीक्षण किया। नवनिर्माण के कार्यों में ऊपर की जो लेयर होती है, उससे पत्थर निकल चुके हैं, क्सरेंकि कमीशनखोरी बहुत ज्यादा है। टेंडर बहुत बिलो जा रहे हैं। उसका पैसा बाद में ठेकेदारों को दूसरी तरह से दे दिया जाता है। अतः सरकार से मेरी मांग है कि जनपद-एटा में चल रहे कार्यों की जांच हो, निविदाओं में चल रही धांधली की जांच हो तथा जो दोषी हैं, उनके खिलाफ कार्रवाई हो। धन्यवाद।

श्री मुरारीलाल मीना (दौसा) : धन्यवाद अध्यक्ष जी। मैं आपके माध्यम से माननीय रेल मंत्री जी का ध्यान मेरे लोक सभा क्षेत्र के जिला मुख्यालय दौसा जंक्शन, बांदीकुई, बसवा, बस्सी पर ट्रेनों के ठहराव के संबंध में दिलाना चाहता हूं। दिल्ली से जयपुर रेल-लाइन पर सभी जिला मुख्यालय गुरुग्राम, अलवर, रेवाड़ी पर वंदे भारत ट्रेन रुकती है, लेकिन मेरे लोक सभा क्षेत्र दौसा पर यह ट्रेन नहीं रुकती है। अतः दौसा जंक्शन पर वंदे भारत व शताब्दी ट्रेनों को रोका जाए। बांदीकुई जंक्शन ऐसा रेलवे स्टेशन है, जहां दिल्ली व हरियाणा से मेहंदीपुर बालाजी जाने वाले यात्री उतरते हैं। यहां पर डबलडेकर ट्रेन, दिल्ली से जैसलमेर-शकूरबस्ती ट्रेन का ठहराव किया जाए। इसके अलावा बसवा, बस्सी रेलवे स्टेशन भी मेरे संसदीय क्षेत्र में आते हैं। बसवा में रानीखेत एक्सप्रेस व बस्सी रेलवे स्टेशन पर हरिद्वार-ऋषिकेश एक्सप्रेस ट्रेन का ठहराव किया जाए। दौसा जिला मुख्यालय के नजदीक खान भांकरी और भड़ाना रेलवे स्टेशन, जो मीटरगेज के समय संचालित थे, लेकिन ब्रॉडगेज जिस समय बनी, तब ये स्टेशन बंद कर दिए गए। अब दौसा जिला मुख्यालय का आबादी क्षेत्र काफी बढ़ गया है। अतः दोनों स्टेशनों को चालू किया जाए। दौसा-गंगापुर रेल लाइन बिछाकर

वर्ष 2024 में जयपुर से गंगापुर मात्र एक डेमो ट्रेन चलाई गई है, जो अपर्याप्त है। इस ट्रेक पर अन्य ट्रेनें भी चलाई जाएं। धन्यवाद।

डॉ. नामदेव किरसान (गड़चिरोली-चिमुर्) : महोदय, मेरा लोक सभा संसदीय चुनाव क्षेत्र गड़चिरोली-चिमुर् भौगोलिक और आर्थिक दृष्टि से पहले से ही कई चुनौतियों का सामना कर रहा है। यहां के किसान वर्षा पर अत्यधिक निर्भर हैं। जल स्रोतों की कमी उनके जीवन और उनकी आजीविका को सीधे प्रभावित करती है। ऐसे में मनरेगा के तहत कुओं का निर्माण केवल एक योजना नहीं, बल्कि उनकी जीवन रेखा है। दुर्भाग्य की बात यह है कि इस महत्वपूर्ण योजना के लिए स्वीकृत धनराशि समय पर जारी नहीं की जा रही है, जिसका सीधा असर उन गरीब मजदूरों और किसानों पर पड़ रहा है, जो अपने खेतों में पानी की व्यवस्था के लिए इन कुओं पर निर्भर हैं। कई स्थानों पर निर्माण कार्य अधूरा पड़ा हुआ है। मजदूरों को उनका मेहनताना नहीं मिल पा रहा है। किसान असमंजस की स्थिति में हैं। यह केवल प्रशासनिक देरी नहीं है, यह लोगों के जीवन पर सीधा आघात है।

महोदय, मैं आपके माध्यम से सरकार से मांग करता हूँ कि मनरेगा के तहत कुओं के निर्माण के लिए लंबित धनराशि को तत्काल जारी किया जाए। मनरेगा के तहत जिन मजदूरों का भुगतान रुका हुआ है, उन्हें बिना किसी और देरी के उनका मेहनताना दिया जाए। अधूरे पड़े सभी कार्यों को तुरन्त पूर्ण किया जाए। धन्यवाद।

श्री राम प्रसाद चौधरी (बस्ती) : महोदय, आज पूरे हिन्दुस्तान में, उत्तर प्रदेश में और जिस जनपद बस्ती से मैं निर्वाचित होकर आया हूँ, वहां बेरोजगारी की बहुत बड़ी समस्या है। आज चाहे रेलवे हो, चाहे विद्युत विभाग हो, शिक्षा विभाग हो, स्वास्थ्य विभाग हो या अन्य कोई भी विभाग हो, सभी जगह सारे कर्मचारी ठेके पर रखे जाते हैं।

12.27 hrs

(Shri Krishna Prasad Tenneti in the Chair)

महोदय, उनको जो मानदेय निर्धारित है, वह उन्हें समय से नहीं मिलता है। जब वे लोग मानदेय के लिए दबाव बनाते हैं तो 7-8 साल सेवा में रहने के बाद भी ठेकेदार उनको निकाल देते

हैं। जब उनकी उम्र 40 वर्ष के पार हो जाती है तो वे अन्य किसी सेवा में जाने लायक भी नहीं रह जाते हैं। हम आपके माध्यम से मांग करते हैं कि जो इस देश में, प्रदेशों में ठेके पर कर्मचारी रखे गए हैं, उनको परमानेंट किया जाए। हम उनको परमानेंट करने की मांग करते हैं। इन्हीं शब्दों के साथ बहुत-बहुत धन्यवाद।

श्री दिनेश चंद्र यादव (मधेपुरा) : महोदय, धन्यवाद।

महोदय, बिहार राज्य के कोसी एवं मिथिला क्षेत्र की सामाजिक, आर्थिक, सांस्कृतिक प्रगति तथा क्षेत्रीय कनेक्टिविटी को सुदृढ़ करने की दृष्टि से एनएच-131 (पुराना एनएच-106) मधेपुरा से लहेरियासराय (कोसी नदी पर पुल सहित) तक ग्रीनफील्ड एक्सप्रेसवे पथ का निर्माण अत्यंत आवश्यक है। प्रस्तावित मार्ग साहुगढ़-परमानंदपुर-पंचगछिया-नवहट्टा-बकुनियां-किरतपुर एवं बेनीपुर होकर गुजरता है। यह क्षेत्र उच्च क्षमता वाले सड़क नेटवर्क के अभाव में औद्योगिक विकास, कृषि उत्पादों की सुगम ढुलाई तथा सुरक्षित आवागमन से वंचित रहा है। उक्त ग्रीनफील्ड एक्सप्रेसवे के निर्माण से यात्रा समय में उल्लेखनीय कमी आएगी, सड़क सुरक्षा बेहतर होगी, रोजगार के अवसर सृजित होंगे तथा क्षेत्रीय अर्थव्यवस्था को गति मिलेगी। इससे कोसी क्षेत्र के लोगों को इलाज हेतु एम्स एवं डीएमसीएच मेडिकल कॉलेज, दरभंगा जाने का भी मार्ग प्रशस्त होगा।

अतः मैं माननीय मंत्री, सड़क परिवहन एवं राष्ट्रीय राजमार्ग से मांग करता हूँ कि एनएच-131 मधेपुरा से लहेरियासराय (कोसी नदी पर पुल सहित) तक ग्रीनफील्ड एक्सप्रेसवे पथ का निर्माण कराने की कृपा करें। धन्यवाद।

श्री बलराम नाइक पोरिका (महबूबाबाद) : सर, आपने बोलने का मौका दिया, इसके लिए धन्यवाद।

सर, रामागुंडम में जो फर्टिलाइजर फैक्ट्री है, वह 10 साल से चल रही है, वह हर साल 6 से 12 बार खराब हो जाती है, ऐसा बोलकर वे यूरिया की सप्लाई रोक रहे हैं। वह ऐसी फैक्ट्री है, जिसका हैड ऑफिस नोएडा में है और फैक्ट्री रामागुंडम में है। उसके ऑफिसर्स यहां पर एन्जॉय

कर रहे हैं। उसमें हर साल 12.7 लाख मीट्रिक टन यूरिया का उत्पादन होता है। उसमें हर साल कमी कर रहे हैं। उसका हैड ऑफिस यहां पर है। किसानों के लिए बहुत मुश्किल हो रही है। तेलंगाना में यूरिया की इतनी जरूरत है, लेकिन वहां पर गवर्नमेंट यूरिया की सप्लाई नहीं कर पा रही है। क्या कांग्रेस गवर्नमेंट होने के कारण तेलंगाना में ही यूरिया की कमी हो रही है या पूरे भारत में भी यूरिया की कमी हो रही है? सूर्य भगवान सभी को समान रूप से देखते हैं। हमारे तेलंगाना में कांग्रेस पार्टी है, बीजेपी पार्टी हमें भी समान रूप से देखे। हमें ही ऐसे क्यों देख रहे हैं? गरीबों के लिए और किसानों के लिए यूरिया के कारण बहुत मुश्किलें आ रही हैं।

सर, एक मिनट। आपको तो तेलंगाना के बारे में पूरा पता है। आप जब आईपीएस ऑफिसर थे, डीजीपी साहब थे, आपको वहां के बारे में पूरा पता है। आपको यदि पता नहीं है, तो कोई बात नहीं है, मगर मेहरबानी करके हमें यूरिया दीजिए और गरीबों तथा किसानों को बचाइए। हमारी तरफ भी देखिए। कांग्रेस पार्टी समझकर हमें न छोड़े। इसका हैड ऑफिस नोएडा में है और फैक्ट्री रामगुंडम में है। वह फैक्ट्री 12 दिन से फिर बंद हो गई है। गरीबों और किसानों का क्या होगा?

श्री लक्ष्मीकान्त पप्पू निषाद (संत कबीर नगर) : माननीय सभापति महोदय, आपने बोलने का अवसर दिया, इसके लिए धन्यवाद।

मैं आपके माध्यम से सरकार का ध्यान उत्तर प्रदेश की 17 पिछड़ी जातियों निषाद, मछुआ, मल्लाह, केवट, बिन्द, कश्यप, रायकवार, मांझी, कहार, गोड़िया, धीवर, धीमर, राजभर, कुम्हार, प्रजापति जाति को अनुसूचित जाति में शामिल करने बाबत आग्रह करना चाहता हूं।

सभापति महोदय, निषाद, मछुआ, मल्लाह, केवट, धीवर, मांझी आदि का परम्परागत पेशा मत्स्ययाखेट, शिकारमाही, नौका फेरी, नौका चालन, बालू, मोरम खनन, मत्स्य पालन आदि रहा है, जो वर्तमान में लगभग छिन गया है। यह समाज सामाजिक, आर्थिक, शैक्षिक रूप से अत्यंत पिछड़ा है।

महोदय, मैं आपके माध्यम से बताना चाहता हूं कि उत्तर प्रदेश की कई सरकारों ने समय-

समय पर 17 पिछड़ी जातियों को अनुसूचित जाति में शामिल करने के लिए केंद्र सरकार को प्रस्ताव भेजा था। हमारे पूर्व राष्ट्रीय अध्यक्ष श्री मुलायम सिंह यादव और वर्ष 2017 में श्री अखिलेश यादव जी ने जो प्रस्ताव केंद्र सरकार को भेजा, लेकिन इन सरकारों ने उन प्रस्तावों को नहीं माना। मैं आपके माध्यम से यह मांग करता हूँ कि निषाद, मछुआ, मल्लाह, केवट, बिन्द, मांझी, धीवर, गोड़िया, कश्यप जातियों को अनुसूचित जातियों में शामिल किया जाए। ये जातियाँ निषाद समुदाय की हैं, ये बहुत गरीब हैं, बहुत पिछड़ी हुई हैं। सभी पार्टियाँ चाहती हैं और सभी पार्टियों के कहने के बावजूद भी आरजीआई सुनने को तैयार नहीं है। महोदय, मैं एक मिनट का समय और लूंगा।

महोदय, निषादों की मझवार जाति का आदेश आपके माध्यम से दिया जाए। उत्तर प्रदेश के तमाम मंत्री गलत बोलकर निषादों को लॉलीपॉप देते हैं और कहते हैं कि हम आपको अनुसूचित जाति का दर्जा देंगे।

श्री राजेश रंजन (पूर्णिया) : सभापति महोदय, बहुत-बहुत धन्यवाद।

महोदय, बिहार या अन्य जगहों पर, चाहे वे हॉस्टल्स हों, चाहे छात्रावास हों, चाहे कोचिंग संस्थान हों या कॉलेजेज हों या गांवों में महिलाएं हों, लगातार बेटियों का शोषण हो रहा है। नूरसराय की घटना है, वहां डिबरा गांव है, एक महिला जिसके पति बाहर काम करते थे। उसकी पत्नी पैसे मांगने के लिए गई थी। वहां पर पांच से दस लड़कों ने मणिपुर की घटना की पुनरावर्ति की है, वह भी नालंदा जैसी जगहों पर।

सर, आप इसकी गंभीरता को सोच नहीं सकते हैं। पूरी दुनिया ने इस घटना को देखा है। बिहार में कभी भी इस तरह की इतनी बड़ी घटना घटित नहीं हुई थी।

दूसरी तरफ छह-सात लड़कों ने डगरूआ में सामूहिक बलात्कार किया। हमारे बरारा में डिबरा से उठाकर ले गए। इसी तरह सहरसा के ईंट भट्टे के मालिक द्वारा लगातार गरीब, मजदूर, नाबालिक बच्चियों को नचवाना और उनके साथ बलात्कार करना और भट्टे में लगातार एक साल तक शोषण करना। इसी तरह भवानीपुर की एक बच्ची को एक साल से गलत आदमी के द्वारा कैद

करके लगातार बलात्कार करते रहना ।

छपरा में भी वैसी ही घटना हुई, आरा में भी वैसी ही घटना हुई, 'नीट' की परीक्षा की तैयारी कर रही बच्ची के साथ छात्रावास में जो घटना हुई, उस पर भी अभी तक कोई कार्रवाई या एक्शन नहीं हुआ है ।

महोदय, मैं आपके माध्यम से सरकार से मांग करता हूँ कि छात्रावासों के लिए कड़े कानून हों, स्पीडी ट्रायल की व्यवस्था हो और जिस थाने के अन्तर्गत बच्चियों के साथ यौन शोषण हो, वहां के लोग सस्पेंड हों ।

महोदय, नूरसराय में जो घटना हुई, 'नीट' की तैयारी कर रही बच्ची के साथ जो घटना घटी है, इस घटना में अविलम्ब स्पीडी ट्रायल करके दोषियों को फांसी की सजा हो, उनको छोड़ा न जाए और बेटियों की सुरक्षा की व्यवस्था की जाए, यह मैं आपसे आग्रह करूंगा ।

श्री राजीव राय (घोसी) : माननीय सभापति जी, मैं आपके माध्यम से सरकार का ध्यान इस देश के लाखों-करोड़ों निम्न मध्यम आय वाले उन गरीब मरीजों की तरफ आकर्षित करना चाहता हूँ, जो गंभीर बीमारियों से ग्रस्त हैं और जो न आयुष्मान योजना में आते हैं और न ही किसी अन्य सरकारी सुविधा के अन्तर्गत आते हैं । उदाहरण के लिए मेरे यहां के एक अखिलेश कुमार सिंह हैं, जिनके इलाज के लिए 16 लाख रुपये का एस्टीमेट बना हुआ है और वे यहीं आईएलबीएस में भर्ती हैं । ऐसे मरीज आपके इलाके में भी होंगे, सदन के सारे सांसदों के इलाके में भी ऐसे मरीज होंगे, इसलिए मैं इस मामले में संरक्षण भी चाहता हूँ ।

माननीय सभापति महोदय, सबसे बड़ी बात यह है कि जब हमारी समाजवादी पार्टी की सरकार थी, जब आदरणीय अखिलेश यादव जी मुख्य मंत्री थे, तब उन्होंने एक सुविधा दी थी कि जो गरीब होगा, वह कम से कम दवा और बीमारी के अभाव में नहीं मरेगा, चाहे कितना भी खर्च होगा, उसको सरकार उठाएगी । लेकिन आज जो हालत है, उससे आप भी जूझ रहे होंगे और हम सब भी जूझ रहे हैं कि अगर किसी का परिवार 6 लोगों से कम का है, तो उसका नाम आयुष्मान कार्ड में नहीं आएगा, किसी ने 'हम दो, हमारे दो' कर दिया या फिर एक-दो आदमी का परिवार है तो

उसे मरने के लिए छोड़ दिया जाता है। कई लोगों को तो गंभीर बीमारियां हैं, जैसे लीवर, हार्ट, किडनी इत्यादि से संबंधित बीमारियां हैं, जिनके इलाज में कम से कम 10-15-20 लाख रुपये का खर्च आता है और आयुष्मान योजना में 5 लाख रुपये से ऊपर की राशि का इलाज नहीं हो सकता है। क्या यह सरकार की जिम्मेदारी नहीं बनती है कि इन सब गरीबों का इलाज सरकार कराए, जो अपने इलाज का खर्च नहीं उठा सकते? अगर इस देश में इलाज के अभाव में एक भी गरीब मरता है तो फिर न '56 इंच का सीना' होगा, न इसका डंका बजेगा?

महोदय, मैं सरकार से मांग करता हूँ कि इस देश के हर नागरिक को आयुष्मान कार्ड ही नहीं, बल्कि उनके सारे इलाज का खर्च सरकार उठाए।... (व्यवधान) आप इसके लिए नहीं चिल्ला रहे होंगे, क्योंकि आपके यहां गरीब नहीं होंगे, पर हमारे यहां हैं, इसलिए मैं सरकार से यह मांग करता हूँ कि आयुष्मान कार्ड में मिनिमम नम्बर्स की सीमा न हो और गरीबों के इलाज का जितना भी खर्च हो, उस सारे खर्च को उठाने की जिम्मेदारी सरकार की हो, नहीं तो गरीबों की बददुआएं भी लगती हैं, यह याद रखिएगा।... (व्यवधान)

कुमारी सैलजा (सिरसा) : माननीय सभापति महोदय, आपका बहुत-बहुत धन्यवाद।

महोदय, किसान हमारे अन्नदाता हैं। उनकी समस्याओं का समाधान सुनिश्चित करना हम सभी की जिम्मेदारी है। हरियाणा राज्य की अनाज मंडियों में किसानों एवं आढ़ती वर्ग द्वारा जो गंभीर समस्याओं का सामना किया जा रहा है, उसकी ओर मैं आपका ध्यान आकर्षित करना चाहती हूँ।

महोदय, इस डबल इंजन की सरकार से मांग करती हूँ कि हरियाणा में नयी लागू की गयी व्यवस्था की तत्काल समीक्षा की जाए और उसे दुरुस्त किया जाए। गेट पास एवं बायोमीट्रिक प्रणाली को सरल, सुगम और व्यावहारिक बनाया जाए, पोर्टल की तकनीकी खामियों को दूर कर सुचारु संचालन सुनिश्चित किया जाए, सभी खरीद केन्द्रों पर गुणवत्ता परीक्षण लैब को पूर्ण रूप से कार्यशील किया जाए, मंडियों में पर्याप्त सुविधाएं और भंडारण व्यवस्था सुनिश्चित की जाए, आढ़त दरों की पुनर्समीक्षा कर उन्हें महंगाई के अनुरूप बढ़ाया जाए तथा 'मेरी फसल, मेरा ब्यौरा' पोर्टल

को पुनः खोला जाए, ताकि कोई भी किसान अपनी उपज बेचने से वंचित न रहे।

माननीय सभापति : माननीय सदस्यगण, जिन माननीय सदस्यों को कल 01 अप्रैल को शून्य काल में बोलने का मौका नहीं मिला, मैं उनके नाम बुला रहा हूँ।

माननीय श्री रविन्द्र वसंतराव चव्हाण जी - उपस्थित नहीं।

श्री अशोक कुमार रावत (मिश्रिख) : माननीय सभापति महोदय, जनप्रिय पूर्व प्रधान मंत्री स्वर्गीय अटल बिहारी वाजपेयी जी का मेरे संसदीय क्षेत्र मिश्रिख के कस्बा संडीला से गहरा जुड़ाव रहा है। वहां उन्होंने राष्ट्रीय स्वयंसेवक संघ के विस्तारक और प्रचारक के रूप में कार्य किया। वर्ष 1945 में जब वे कानपुर के डीएवी कॉलेज में शिक्षा ग्रहण कर रहे थे, उस दौरान वह संघ के कार्य से संडीला आए और करीब दो माह तक वहां पर अपना समय व्यतीत किया। उन्होंने पैदल ही क्षेत्र का भ्रमण किया। जब-जब मैं संडीला क्षेत्र जाता हूँ, तब-तब वहां के जनमानस द्वारा पंडित स्वर्गीय अटल बिहारी वाजपेयी जी की प्रतिमा या मूर्ति स्थापित करने की मांग की जाती है।

मैं केंद्र सरकार से आग्रह करता हूँ कि भरत रत्न जनप्रिय पूर्व प्रधानमंत्री स्वर्गीय पंडित अटल बिहारी वाजपेयी जी की कस्बा संडीला, जनपद - हरदोई में मूर्ति स्थापित कराने हेतु संबंधित विभाग को आदेशित करने की कृपा करें। धन्यवाद।

माननीय सभापति : श्री अनिल फिरोजिया - उपस्थित नहीं।

श्री पी. वी. मिथुन रेड्डी - उपस्थित नहीं।

श्री अमरा राम, - उपस्थित नहीं।

श्री बैन्नी बेहनन - उपस्थित नहीं।

श्री योगेन्द्र चांदोलिया (उत्तर-पश्चिम दिल्ली) : माननीय सभापति जी, मेरे लोक सभा क्षेत्र के अंदर नरेला एक बहुत बड़ा उपनगर है। नरेला में बाईपास नहीं होने के कारण हजारों लोग परेशान रहते हैं। स्कूल के छोटे-छोटे बच्चे जिनको दो बजे अपने घर पहुंच जाना चाहिए, वे चार बजे तक भी अपने घर नहीं पहुंच पाते हैं। नरेला के अंदर एक बहुत बड़ी अनाज मंडी है। वहां ट्रकों की आवाजाही बहुत ज्यादा रहती है। मैं आपके माध्यम से माननीय मंत्री जी से कहना चाहता हूँ कि

वहां नरेला बाईपास बनाया जाए और दिल्ली के अंदर मास्टर प्लान अतिशीघ्र लागू किया जाए। इससे वहां के रहने वाले लोगों को राहत मिलेगी। मेरा क्षेत्र हरियाणा से भी संबंधित है। हरियाणा के लोगों का भी वहां आना-जाना लगा रहता है। इससे वहां जाम की बहुत समस्या रहती है। अतः मेरा आपसे आग्रह है कि इस पर विचार करके वहां पर बाईपास बनाया जाए।

माननीय सभापति : डॉ. राजेश मिश्रा - उपस्थित नहीं।

श्री मुरारी लाल मीना- उपस्थित नहीं।

30 तारीख की लिस्ट में जिन माननीय सदस्यों का नाम है और जिनको मौका नहीं मिला, उनको मैं बुला रहा हूं।

श्री अब्दुल रशीद शेख - उपस्थित नहीं।

श्री बृजेन्द्र सिंह ओला (झुझुनू) : माननीय सभापति जी, मैं आपके माध्यम से अपने क्षेत्र की एक महत्वपूर्ण मांग जो खेल से संबंधित है, उसकी ओर सरकार का ध्यान आकर्षित करना चाहूंगा। मेरे निर्वाचन क्षेत्र झुझुनू में बहुत सारी खेल प्रतिभाएं हैं। वैसे पूरे शेखावटी में खेल के मामले में हम हरियाणा के बाद दूसरे नंबर पर आते हैं।

माननीय सभापति: ओला साहब, आप विश्वविद्यालय के बारे में बोलना चाह रहे थे।

श्री बृजेन्द्र सिंह ओला : महोदय, मैं खेल विश्वविद्यालय के बारे में बोलना चाह रहा हूं। मैं आपके माध्यम से निवेदन करना चाहता हूं। झुझुनू जिला सेना में बहुत सारे जवान भेजता है, वहां बहुत सारे खेलों की प्रतिभाएं हैं। आपके माध्यम से सरकार से मेरा आग्रह है कि राजस्थान का शेखावटी जो महत्वपूर्ण क्षेत्र है, वहां खेलों की दृष्टि से बहुत पोटेंशियल है। वहां केन्द्रीय खेल विश्वविद्यालय खोला जाए। अगर केन्द्रीय खेल विश्वविद्यालय नहीं खोल सकें तो पटियाला में जैसा राष्ट्रीय महत्व का खेल संस्थान है, वैसे ही झुझुनू में भी स्थापित किया जाए, जिससे वहां की प्रतिभाएं आगे बढ़ सकें। देश में चाहे कॉमनवेल्थ गेम हो, एशियाड गेम हो, ओलंपिक गेम हो, सेना में हमारे जो जवान हैं, वे भी बहुत सारे मेडल्स लाते हैं। इससे झुझुनू जिले के खिलाड़ियों को अपनी प्रतिभा निखारने में सहयोग मिलेगा और लोगों को रोजगार भी मिलेगा। बहुत-बहुत धन्यवाद।

श्री उम्मेदा राम बेनीवाल (बाड़मेर) : माननीय सभापति जी, राजस्थान के सीमावर्ती जिले बाड़मेर और जैसलमेर के अंदर जल जीवन मिशन के अंतर्गत बरती गई भयंकर अनियमितताओं की वजह से पेयजल का गंभीर संकट उत्पन्न हो गया है। इसकी तरफ मैं सरकार का ध्यान आकर्षित करना चाहता हूँ।

माननीय सभापति जी, वर्ष 2019 के अंदर हर घर स्वच्छ जल के लिए जल जीवन मिशन का शुभारंभ किया गया। वर्ष 2024 तक हर घर तक स्वच्छ जल पहुंचाने का लक्ष्य था। अगर मैं राजस्थान की बात करूँ तो पूरे राजस्थान के अंदर जेजेएम का काम बहुत ही धीमी गति से चल रहा है। बाड़मेर संसदीय क्षेत्र के अंदर सबसे निचले पायदान पर प्रोग्रेस रिपोर्ट है।

सभापति महोदय, जेजेएम के अंदर भारी अनियमितताएं बरती गई हैं। वहां घर-घर पाइप तो डाल दी गई है, लेकिन पानी का कोई अता-पता नहीं है। कागजों के अंदर 70-80 परसेंट प्रोग्रेस रिपोर्ट दिखायी गई है, लेकिन धरातल के ऊपर 5 परसेंट नलों के अंदर भी पानी नहीं जा रहा है।

सभापति महोदय, मेरा आपके माध्यम से निवेदन है कि पानी की उपलब्धता के ऊपर विशेष ध्यान दिया जाए और इसकी एक समीक्षा रिपोर्ट तैयार करके विस्तृत समीक्षा की जाए।

माननीय सभापति : अभी 30 तारीख को जिन माननीय सदस्यों को बोलने का मौका नहीं मिला है, उनके नाम मैं दोबारा बुला रहा हूँ। आपको सूची अनुसार उसी सब्जेक्ट पर बात करनी है।

माननीय श्री जितेंद्र कुमार दोहरे जी।

श्री जितेंद्र कुमार दोहरे (इटावा) : माननीय सभापति महोदय, आपका बहुत-बहुत धन्यवाद। मैं आपका ध्यान इटावा जिले के उन लोगों की तरफ आकर्षित करना चाहता हूँ, जिन्होंने 'कल्पतरु' एक पल्स ग्रुप, जो सरकार के द्वारा चलाया जाता था, वहां पर जिलाधिकारी महोदय ने एक बार कागज भी जमा कराए थे, उसमें कई करोड़ रुपये का घपला हुआ। जिलाधिकारी महोदय ने कागज जमा कराए कि मैं पूरी जिम्मेदारी लेता हूँ कि इन लोगों का रुपया वापस किया जाएगा, लेकिन करीब दस साल हो गए हैं, आज तक उनका रुपया वापस नहीं मिला है।

माननीय सभापति जी, मैं आपसे निवेदन करता हूँ कि वे ऐसे गरीब लोग हैं, जिन्होंने एक-

एक रुपया जोड़ कर जमा किया, क्योंकि उनसे वादा किया गया था कि पांच साल में रुपये को दोगुना किया जाएगा, लेकिन आज तक उनका पैसा वापस नहीं हुआ है। मैं आपके माध्यम से कहना चाहता हूँ कि वहां के जिलाधिकारी या आप खुद संज्ञान लेकर उन लोगों का पैसा वापस कराया जाए, जिससे वे अपना रोजगार कर सकें।

माननीय सभापति : माननीय श्रीमती कृष्णा देवी शिवशंकर जी।

... (व्यवधान)

***PROF. VARSHA EKNATH GAIKWAD (MUMBAI NORTH-CENTRAL):**

Honorable Speaker, I would like to express my gratitude to you for giving me the opportunity to speak. I stand here during the 'Zero Hour' to speak on behalf of the original inhabitants of Mumbai—the Agri and Koli communities. The indigenous citizens of Mumbai are currently facing a grave crisis, as no decision is being taken regarding the issues concerning their Koliwadās (fishing villages) and Gaothans. In the context of Mumbai's Development Control Regulations—a subject I have consistently raised—I reiterate that decisive action must be taken regarding these Gaothans. Specifically, the old buildings located in the Khar-Danda area of my constituency require immediate redevelopment and repairs; furthermore, occupancy permissions should be granted to those buildings where construction has already been completed. Regrettably, however, the failure to implement any decisions by the Mumbai Municipal Corporation is causing immense hardship. Through this platform, I am voicing the concerns of these people I earnestly request that you kindly pay your attention to this matter.

* English translation of the speech originally delivered in Marathi.

Thank you.

माननीय सभापति : माननीय सदस्यगण, मैं एक बार फिर दोहराता हूँ कि 30 तारीख के शून्य काल के जो प्रश्न हैं, जिन माननीय सदस्यों को बोलने का मौका नहीं मिला है, मैं उनके नाम दोबारा बुला रहा हूँ। कृपया आप उसी सब्जेक्ट पर बोलिए।

श्रीमती रूपकुमारी चौधरी (महासमुन्द) : धन्यवाद सभापति महोदय, मैं आज इस सदन के माध्यम से अपने संसदीय क्षेत्र के लिए आरंग से झलप, पिथौरा, बसना, सरायपाली होते हुए बरगढ़, संबलपुर तक नई रेल लाइन के निर्माण की दीर्घकालीन और अत्यंत महत्वपूर्ण मांग सदन के समक्ष रखना चाहती हूँ।

महोदय, यह केवल एक रेल लाइन नहीं है, बल्कि समूचे क्षेत्र के विकास का द्वार है। यह क्षेत्र कृषि प्रधान है। यहां धान, दलहन, तिलहन, सब्जी, फलों की भरपूर उपज होती है, परंतु परिवहन के अभाव में किसानों को उनकी मेहनत का उचित मूल्य नहीं मिल पाता है। इस रेल लाइन के बनने से किसानों की उपज सीधे बड़े बाजारों तक पहुँचेगी और उनकी आय में ठोस वृद्धि होगी।

माननीय सभापति महोदय, साथ ही यह रेल लाइन छत्तीसगढ़ को ओडिशा के बरगढ़ और संबलपुर से जोड़कर एक महत्वपूर्ण कॉरिडोर भी तैयार करेगी। महोदय, सरायपाली बसना रेल लाइन ओडिशा और छत्तीसगढ़ की संघर्ष समिति मिलकर पिछले लगभग 35 वर्षों से इस मांग को लेकर निरंतर प्रयास कर रही है। यह केवल एक परियोजना ही नहीं, बल्कि लाखों लोगों की आशाओं और आकांक्षाओं की आवाज भी है।

माननीय सभापति महोदय, देश के यशस्वी प्रधानमंत्री जी की भी यह सोच है। उनकी भावना के अनुरूप इस परियोजना को केवल व्यावसायिक या औद्योगिक दृष्टिकोण से न देखा जाए, बल्कि जनता की सुविधा के लिए इसे मानवीय दृष्टिकोण से भी देखा जाना चाहिए। जैसा कि माननीय प्रधानमंत्री जी का अंत्योदय का सपना है, उसी भावना के अनुरूप इस रेल लाइन को देखा जाना चाहिए। मैं आपके माध्यम से माननीय रेल मंत्री जी से आग्रह करती हूँ कि इस प्रस्तावित रेल लाइन का शीघ्र सर्वेक्षण पूर्ण किया जाए और इसके निर्माण के लिए समयबद्ध

कार्ययोजना घोषित की जाए।

HON. CHAIRPERSON: Shri E. T. Mohammed Basheer *ji* – not present.

Shri Bharat Singh Kushwah *ji*.

श्री भारत सिंह कुशवाह (ग्वालियर) : मैं आपके माध्यम से सरकार का ध्यान इस ओर भी आकर्षित कराना चाहूंगा कि जिस तरह से ग्वालियर रेलवे स्टेशन के पुनर्विकास के लिए माननीय प्रधानमंत्री जी ने बहुत बड़ी सौगात दी है, लेकिन जो कंपनी वहां काम कर रही है, वह बहुत धीमी गति से काम कर रही है। अभी तक परियोजना में दो बार समयवृद्धि की जा चुकी है। मेरी सरकार से यह मांग है कि रेलवे स्टेशन ग्वालियर के पुनर्विकास का काम जल्द-से-जल्द पूरा कराया जाए।

श्री राम शिरोमणि वर्मा (श्रावस्ती) : धन्यवाद माननीय सभापति महोदय, मैं आपके माध्यम से देश की चुनाव प्रक्रिया की विश्वासघात से जुड़े एक अत्यंत गंभीर विषय पर आपका ध्यान आकर्षित कराना चाहता हूं।

महोदय, चुनाव लोकतंत्र की आत्मा है और वोट हमारा संवैधानिक अधिकार है। संविधान निर्माता डॉ. बाबा साहब भीमराव अंबेडकर जी के सपनों का भारत हम सही मायने में तभी बना पायेंगे, जब हमारी चुनाव प्रक्रिया पूरी तरह स्वतंत्र, निष्पक्ष और पारदर्शी होगी। आज हालात ये हैं कि देश में अलग-अलग चुनावों के लिए अलग-अलग वोटर लिस्ट जारी होती है। चाहे वह लोक सभा का चुनाव हो, चाहे विधान सभा का चुनाव हो, चाहे ग्राम पंचायत का चुनाव हो, इन सब के लिए अलग-अलग मतदाता सूची तैयार की जाती है। इसके कारण लाखों नामों की पुनरावृत्ति होती है, गंभीर त्रुटियां और खामियां बनी रहती हैं और फर्जी मतदाताओं की शिकायतें लगातार आती रहती हैं।

सभापति महोदय, जब वोट की पवित्रता पर सवाल उठता है, तो लोकतंत्र की बुनियाद कमजोर हो जाती है। अगर एक ही व्यक्ति एक से अधिक जगह अपना वोट देता है, तो एक सच्चे मतदाता का अधिकार छिन जाता है। आपके माध्यम से मेरी सरकार से मांग है कि लोक सभा, विधान सभा और ग्राम पंचायतों के लिए एकीकृत मतदाता सूची लागू की जाए। मतदाता पहचान

पत्र आधार से लिंक किया जाए।

श्रीमती संध्या राय (भिण्ड) : धन्यवाद सभापति महोदय, आपने बड़े महत्वपूर्ण विषय पर मुझे बोलने की अनुमति प्रदान की। मैं आपके माध्यम से माननीय रेलवे मंत्री जी को बताना चाहती हूँ कि हमारे भारतीय रेलवे द्वारा वरिष्ठ नागरिकों एवं महिलाओं को किराये में छूट दी जाती थी, जो कि कोविड के दौरान बंद कर दी गयी थी। मैं आपके माध्यम से कहना चाहती हूँ कि हमारी वरिष्ठ बहनों को 58 वर्ष से अधिक आयु पर 50 प्रतिशत की छूट दी जाती थी और वरिष्ठ नागरिकों को 60 वर्ष से अधिक आयु पर 40 प्रतिशत की रियायत किराये में दी जाती थी। इस योजना को पुनः चालू किया जाए। यह केवल सुविधा नहीं, बल्कि सामाजिक सुरक्षा और महिलाओं के सशक्तिकरण का विषय है। धन्यवाद।

श्री हरीश चंद्र मीना (टोंक-सवाई माधोपुर) : धन्यवाद सभापति महोदय, आपने मुझे मेरे क्षेत्र की रेल संबंधी योजना पर सरकार का ध्यान आकर्षण करने का मौका दिया।

महोदय, मैं उस अभागे जिले, टोंक का प्रतिनिधित्व करता हूँ, जो कि मेरे संसदीय क्षेत्र का मुख्यालय है और जहां से मैंने नामांकन भरा था। उसमें आजादी से लेकर आज तक रेलवे की लाइन नहीं है। हमारे यहां के लोगों को रेलवे में बैठने के लिए जयपुर या कोटा जाना पड़ता है। हमारे बच्चे शिक्षा के लिए दूसरे राज्यों में कैसे जायेंगे? लोग चिकित्सा के लिए कैसे जायेंगे? हमारे किसान अपना सामान कैसे ले जायेंगे? बिना रेल के कोई विकास नहीं हो सकता है। हमारे यहां की जनता बहुत सीधी है। उन्होंने आपकी सारी बातों का यकीन किया कि सबका साथ है, सबका प्रयास है और सबका विकास होगा। हमने तो राजस्थान में और यहां डबल इंजन की भी सरकार बना दी, लेकिन हमारी रेलवे नहीं आयी। मेरी आपसे प्रार्थना है और इन गरीब लोगों की, इन पिछड़े लोगों की, आपसे दरखास्त है कि हमारे साथ न्याय किया जाए और टोंक को अजमेर से वाया नसीराबाद जोड़ जाए, ताकि हमारा विकास हो सके। आपका बहुत-बहुत धन्यवाद। जय हिंद। जय भारत।

डॉ. राजेश मिश्रा (सीधी) : सभापति महोदय, आपने मुझे शून्य काल में मेरे लोक सभा क्षेत्र के एक

अति महत्वपूर्ण विषय पर बोलने का अवसर दिया, इसके लिए आपका बहुत-बहुत धन्यवाद।

सभापति महोदय, मेरे लोक सभा क्षेत्र में सिंगरौली इंडस्ट्रियल कॉरिडोर है। सिंगरौली के बरगवां से कटनी के लिए एक फोर लेन सड़क का सर्वे वर्ष 2018 में एनएचपीडब्ल्यूडी द्वारा हुआ था, जिसमें बरगवां, परसौना, राजमिलान, सरई, टिकरी, मड़वास, मझौली, ब्यौहारी और विजयसोता होते हुए कटनी तक फ्रेट कॉरिडोर बनेगा। उसमें दो औद्योगिक नगरी कटनी और सिंगरौली आपस में जुड़ जाएंगी। अभी बहुत ज्यादा रोड एक्सीडेंट होते हैं, क्योंकि ट्रैफिक बहुत ज्यादा है। इससे क्षेत्र के लोगों को फायदा होगा। इससे उनकी जान तो बचेगी ही, साथ में औद्योगिक क्षेत्र की प्रगति भी होगी। वर्ष 2018 में इसका प्राथमिक सर्वे हो चुका है।

आपके माध्यम से मैं माननीय मंत्री जी से निवेदन करता हूँ कि हमारी इस महत्वपूर्ण मांग को पूरा करने की कृपा करें। धन्यवाद।

***SHRI G. LAKSHMINARAYANA (ANANTAPUR):** Recently the supreme court has given a judgement that if teachers do not qualify for the Teacher Eligibility Test (TET) within 2 years of appointment they will lose their eligibility for appointment as teacher. As a result of this judgement teachers with 30 to 40 years of teaching experience have to appear for this test, which is creating a sense of insecurity for their jobs.

This is causing a serious distress among the teaching community. In this context Andhra Pradesh teachers associations are demanding that before passing this judgment, teachers who qualified for DSC may be exempted from appearing for TET. For this, there is a need to amend the Right to Education act of 2009. Taking into account the hardships faced by the teachers I request the government through you to take necessary steps to amend the Right to

* English translation of the speech originally delivered in Telugu.

Education Act of 2009.

Thank you very much sir.

माननीय सभापति : श्री अनिल बलूनी - उपस्थित नहीं ।

श्रीमती महिमा कुमारी मेवाड़ जी ।

श्रीमती महिमा कुमारी मेवाड़ (राजसमन्द) : धन्यवाद सभापति महोदय । पर्यावरण के प्रति सरकार की प्रतिबद्धता लगातार दिखाई दे रही है । मैं अपने क्षेत्र राजसमन्द, जहां अरावली पर्वतमाला है, साथ में पहाड़, हरियाली और वन है । मैं उन क्षेत्रों के बारे में बोलना चाहती हूं कि अरावली पर्वतमाला सहित देशभर में वनों की कटाई, खनन, बजरी उत्खनन एवं निर्माण गतिविधियों के लिए वर्तमान में क्या स्पष्ट एवं एकरूप दिशा-निर्देश निर्धारित हैं? राजस्थान के राजसमंद जिले में अरावली क्षेत्र में हो रहे अवैध निर्माण एवं वनों की कटाई जैसे मामले उदाहरण स्वरूप सामने आ रहे हैं । ऐसे में क्या सरकार पर्यावरण संरक्षण सुनिश्चित करते हुए इन गतिविधियों को नियंत्रित करने हेतु कोई सख्त, पारदर्शी एवं एकरूप नीति या मार्गदर्शिका लागू करने का प्रस्ताव रखती है? अन्यथा, हमारे जितने भी अरावली क्षेत्र हैं, उनको बहुत नुकसान पहुंचेगा । वन में जानवर भी रहते हैं । वे बाहर निकलकर आ रहे हैं । उससे लोगों को बहुत मुश्किल हो रही है । बहुत-बहुत धन्यवाद ।

माननीय सभापति : श्री संजय दीना पाटिल जी - उपस्थित नहीं ।

श्री माधवनेनी रघुनंदन राव जी ।

***SHRI MADHAVANENI RAGHUNANDAN RAO (MEDAK):** Thank you Chairman sir for giving me this opportunity to speak in zero hour. We have only one airport in Bhagyanagar which is Shamshabad international airport. It has an annual capacity of 40 lakh passengers. As per data for 2024-25 around 35 lakh passengers are using this airport every year. This is the only airport in our

* English translation of the speech originally delivered in Telugu.

state Telangana. The Union government under the leadership of our honorable Prime Minister Shri Narendra Modi has sanctioned one airport at Maamunuru in Warangal and another airport in my fellow MP Nagesh's constituency Adilabad. In yesterday's discussion, the union government is being blamed for providing 8 airports in Andhra Pradesh and only one airport in Telangana, in this context I request the state government of Telangana to provide land to construct sanctioned airports in Maamunuru and Adilabad. I also request that these airports may be inaugurated by our honorable Prime Minister. As we have our Telugu person as minister for Civil aviation Shri Ram Mohan Naidu, I request him to inaugurate the second terminal in Shamshabad airport at the earliest.

13.00 hrs

माननीय सभापति : श्री रमाशंकर विद्यार्थी राजभर जी – उपस्थित नहीं ।

श्रीमती हरसिमरत कौर बादल जी ।

श्रीमती हरसिमरत कौर बादल (भटिण्डा) : शुक्रिया सर, वर्ष 1984 में देश के इतिहास में सबसे ज्यादा घोर बेअदबी की, तो कांग्रेस पार्टी ने की, जहां तोपों-टैंकों के साथ दरबार साहब पर हमला करके सैकड़ों गुरु ग्रंथ साहब की बेअदबी की, जिसका आज तक इंसाफ नहीं मिला, किसी को जेल नहीं हुई । जिस इंदिरा को ये अपनी माँ कहते हैं, उन्होंने बेअदबी की । वर्ष 1984 के बाद देश भर में गुरु ग्रंथ साहब की बेअदबी हुई, वहां वर्ष 2015 में जब से आम आदमी पार्टी का जन्म पंजाब में हुआ । वर्ष 2015 में एक बार फिर से बेअदबी और उसके बाद तकरीबन 600 बेअदबी कांग्रेस और आम आदमी पार्टी की सरकार में हुई हैं और सिर्फ 7 पर्सेंट कंविक्शन हुई है । वर्ष 2016 में अकाली दल की सरकार एंटी सैक्रेलिज बिल लेकर आयी थी, जो इस सरकार के पास भेजा था, लेकिन आज तक वह अप्रूव नहीं हुआ, मैं विनती करती हूं कि उसे अप्रूव किया जाए । हमारे भाई

राजोआना को जिन्हें 30 साल की सजा हो गई है। सुप्रीम कोर्ट कहता है कि उन्हें या तो फांसी लगाइए या फिर उन्हें आजाद करें, होम मिनिस्ट्री ने कहा था कि उन्हें आजाद करेंगे, गुरुनानक साहब के... (व्यवधान)

माननीय सभापति : श्रीमती अनीता शुभदर्शिनी जी – उपस्थित नहीं।

श्री सुखजिंदर सिंह रंधावा जी।

श्री सुखजिंदर सिंह रंधावा (गुरुदासपुर) : सभापति जी, आपका धन्यवाद। मैं पंजाब के बारे में एक नेशनल सिक्योरिटी की बात करना चाहता हूँ। कल बीजेपी के पंजाब के ऑफिस चंडीगढ़ में एक टेरिस्ट अटैक हुआ है, उससे एक दिन पहले भिण्डी सैदां अमृतसर डिस्ट्रिक्ट में पुलिस स्टेशन के ऊपर टेरिस्ट अटैक हुआ है, उससे पहले जहां से मैं चुनकर आया हूँ, गुरुदासपुर डिस्ट्रिक्ट में आईएसआई ने पुलिस के दो कांस्टेबल, ऑफिसर को शहीद कर दिया। पंजाब में हर रोज गैंगस्टर, टेरिस्ट और नार्को टेरिज्म वाले, तीनों का नेक्सस इकट्ठा हो गया है और पंजाब एक बार्डर स्टेट है, वहां पर पाकिस्तान से आए दिन ड्रोन आ रहे हैं, असलहा आ रहे हैं, ड्रग्स आ रही है। मैं केन्द्र सरकार से विनती करना चाहता हूँ, हम सभी एमपी इकट्ठा होकर होम मिनिस्टर साहब से भी मिले थे कि पंजाब के लिए एक ऐसा कोई कानून चाहिए, जिससे टेरिस्टों का, गैंगस्टरों का जो नेक्सस बना है, गैंगस्टर पंजाब में बैठे हैं, टेरिस्ट्स दूसरी कंट्रीज में बैठे हैं, वहां से इनका नेक्सस चलकर पंजाब की जो नेशनल सिक्योरिटी है, उसे खतरा है, जो आम नागरिक हैं, उन्हें खतरा है, इस पर केन्द्र सरकार को ध्यान देना चाहिए।

श्री राजकुमार चाहर (फतेहपुर सीकरी) : माननीय सभापति, आगरा, खेरागढ़, जगनेर, तांतपुर होकर बयाना, राजस्थान को जोड़ने वाली एक नई रेलवे लाइन का सर्वे वर्ष 2024 में पूरा हो गया है। मैं आपके माध्यम से सरकार से मांग करता हूँ कि उसे अतिशीघ्र वित्तीय स्वीकृति प्रदान कर दे, जिससे आगरा, फतेहपुर सीकरी, धौलपुर, भरतपुर, करौली, हिंडौन क्षेत्र की जनता को उसका लाभ मिलेगा, वहीं आगरा कैंट फोर्ट से टुंडला होकर इटावा को एक रेलवे लाइन जोड़ती है। मेरी आपसे मांग है कि दिल्ली से भी टुंडला होकर गाड़ियां जाती हैं। आगरा से टुंडला के बजाय आगरा,

फतेहाबाद, बाह, बटेश्वर होते हुए, इटावा को जोड़ते हुए, रेलवे लाइन को आगे ले जाएं। इसके लिए भी कुछ ट्रेनें चलायी जाएं, उन ट्रेनों में से जो ट्रेनें चल रही हैं, उनमें से कुछ ट्रेनें हमें इधर से दे दें, जो टुंडला होकर इटावा जाती हैं। मेरी आपसे मांग है कि उन ट्रेनों को बटेश्वर होते हुए इटावा भेजा जाए, इसकी स्वीकृति सरकार प्रदान करे।

***SHRI BALWANT BASWANT WANKHEDE (AMRAVATI):** Many of my tribal brothers and sisters reside in the Melghat area of my constituency. However, the Forest Department is constantly obstructing and prohibiting them from worshipping their revered deities, such as Riga Korku, Kandri Baba, and Onga Baba.

I would like to take this opportunity to request that the Forest Department should allow these tribal communities to perform their rituals and worship their deities without any interference. Since Water, Forest, and Land rightfully belong to them, they are facing continuous injustice in their own habitat.

Restricting someone from worshipping their God is a serious and grave matter. Therefore, through you, Honorable Speaker, I urge the government to ensure that they are given formal permission to carry out their religious practices and that no further restrictions are imposed on them.

श्री दुलू महतो (धनबाद) : सभापति महोदय, मेरे धनबाद लोक सभा क्षेत्र में बीसीएल बोकारो द्वारा विस्थापितों की लगभग 31 हजार एकड़ जमीन का अधिग्रहण किया और इसके बदले वहां के लोगों को फोर्थ ग्रेड की नौकरी में रिजर्वेशन दिया गया था। अभी बीएसएल द्वारा किसी न किसी रूप से इसे बंद कर दिया गया है। वहां के विस्थापितों की 31 हजार एकड़ जमीन 10 मिलिटन टन का

* English translation of the speech originally delivered in Marathi.

स्टील प्लांट लगाने के लिए ली गई थी, जबकि वर्तमान में 4 मिलियन टन का ही प्लांट चल रहा है।

मैं आपके माध्यम से सरकार से आग्रह करना चाहूंगा कि बाकी जमीन जो कंपनी के उपयोग में नहीं है, वह या तो विस्थापितों को वापस दे दी जाए या फोर्थ ग्रेड की नौकरी जो बीएसएल प्रबंधन द्वारा वहां के विस्थापितों को देनी चाहिए, वह उन्हें दी जाए। वहां के विस्थापितों को, लगभग 12 हजार युवाओं को अप्रेंटिस करवाकर रोजगार से दूर रखा गया। मैं आपके माध्यम से आग्रह करूंगा कि अप्रेंटिस किए हुए इन 12 हजार युवाओं को वहां नौकरी दी जाए। ... (व्यवधान) विस्थापित लोग वहां नौकरी या मुआवजा मांगने गए और न मिलने पर आंदोलन किया। वहां प्रेम महतो नाम के एक आदमी को सीआईएसएफ द्वारा मार दिया गया। वह वहां मुआवजा या नौकरी मांगने गया था। मैं आपके माध्यम से आग्रह करूंगा कि जो यह हत्या की गई है, इसके लिए कड़ी से कड़ी सजा मिलनी चाहिए और जिन विस्थापितों की जमीन ली गई है, उन युवाओं को रोजगार मिलना चाहिए।

एडवोकेट चन्द्र शेखर (नगीना) : महोदय, मैं देश में आर्थिक रूप से कमजोर वर्ग (ईडब्ल्यूएस) के लिए जारी किए जा रहे प्रमाण-पत्रों के संबंध में एक गंभीर विषय सदन के माध्यम से सरकार के संज्ञान में लाना चाहता हूं। वर्ष 2019 में ईडब्ल्यूएस आरक्षण लागू होने के बाद पूरे देश में बड़ी संख्या में प्रमाण-पत्र जारी किए गए हैं, लेकिन विभिन्न राज्यों से शिकायतें सामने आ रही हैं। कई स्थानों पर नियमों को दरकिनार कर फर्जी या अपात्र व्यक्तियों को ईडब्ल्यूएस प्रमाण-पत्र जारी किए जा रहे हैं। यदि ऐसा हो रहा है तो इससे वास्तविक, आर्थिक रूप से कमजोर लोगों का हक मारा जा रहा है और आरक्षण व्यवस्था की पारदर्शिता पर प्रश्नचिह्न लग रहा है। इसलिए मैं सरकार से मांग करता हूं कि पूरे देश में जारी ईडब्ल्यूएस प्रमाण-पत्रों की व्यापक जाँच और सत्यापन कराया जाए, ताकि यह सुनिश्चित किया जा सके कि इसका लाभ वास्तव में पात्र और जरूरतमंद लोगों तक पहुंचे।

वर्ष 2019 से अब तक पूरे देश में कुल कितने ईडब्ल्यूएस प्रमाणपत्र जारी किए गए हैं?

इसका राज्यवार विवरण भी सदन के समक्ष प्रस्तुत किया जाए। साथ ही सरकार यह भी स्पष्ट करे कि अब तक ईडब्ल्यूएस प्रमाणपत्र आधार पर देश में कितने लोगों को सरकारी नौकरियों और शैक्षणिक संस्थानों में अवसर प्राप्त हुए हैं? जय भीम, जय भारत।

माननीय सभापति : श्री हमदुल्लाह सईद - उपस्थित नहीं।

श्री अभय कुमार सिन्हा जी।

श्री अभय कुमार सिन्हा (औरंगाबाद) : सभापति जी, धन्यवाद। मैं आपके माध्यम से बिहार और देश के करोड़ों गरीब ठेले वाले, खोमचे वाले, फेरी वाले, फुटपाथ दुकानदारों, अन्य गरीब परिवारों के निवेश के साथ सुनियोजित तरीके से लाखों करोड़ रुपये की ठगी का गम्भीर मुद्दा उठाना चाहता हूँ। सहारा इंडिया, पियरलेस ग्रुप, सारदा ग्रुप, रोज वैली ग्रुप, स्पीक एशिया, चिटफंड पूंजी घोटाला कर इन सभी कंपनीज़ ने गरीब, मेहनतकश लोगों के लगभग 2 लाख करोड़ रुपये हड़प लिए। सुप्रीम कोर्ट ने सेबी-सहारा में जो 25-30 हजार करोड़ रुपये पड़े हुए हैं, उसमें से 5 हजार करोड़ रुपये रिलीज किए हैं कि आप इसे बांट दें, उसके बाद मैं पुनः और पैसा दूंगा।

कम से कम वह 25-30 हजार करोड़ रुपये, जो सेबी-सहारा में पड़े हुए हैं, गरीब निवेशकों को लौटा दिए जाएँ।

महोदय, मैं माँग करना चाहता हूँ कि देश और बिहार के गरीब निवेशकों का डेटा जारी हो। इन कंपनियों से निवेशकों का पैसा गारंटी के साथ सरकार कब तक लौटाएगी, इसकी समय सीमा तय करे और निवेशकों के पैसे की वापसी के लिए सरकार संसदीय निगरानी कमेटी बनाए।

श्रीमती कमलेश जांगड़े (जांजगीर-चांपा) : धन्यवाद सभापति महोदय, मेरे लोक सभा क्षेत्र जांजगीर-चांपा के अंतर्गत आठ विधान सभा क्षेत्र और चार जिले आते हैं। जिसमें एक नया जिला सक्ती बनाया गया है। इस नए जिले सक्ती में रहने वाले अधिकांश लोग आर्थिक रूप से काफी पिछड़े और संसाधन विहीन हैं। जिला सक्ती के साथ-साथ अन्य जिले बलौदाबाजार-भाटापार, सारंगढ़-बिलाईगढ़ में कोई भी पासपोर्ट कार्यालय न होने के कारण यहाँ के लोगों को काफी परेशानियों का सामना करते हुए लम्बी यात्रा कर रायपुर या जांजगीर जाकर अपना पासपोर्ट

बनवाना पड़ता है।

महोदय, इसके साथ ही उक्त जिलों में रहने वाले लोगों के लिए पासपोर्ट कार्यालय बहुत दूर जांजगीर में होने के कारण लोग अपना पासपोर्ट नहीं बनवा पाते हैं। उक्त जिलों में रहने वाले लोगों की काफी लम्बे समय से माँग रही है कि उक्त जिलों में से किसी एक जिले में एक पासपोर्ट कार्यालय स्थापित किया जाए। जिससे यहाँ के लोगों को अपना पासपोर्ट बनवाने में सुविधा हो सके।

अतः आपके माध्यम से मेरी माननीय विदेश मंत्री जी से माँग है कि लोकसभा क्षेत्र जांजगीर-चांपा के अंतर्गत नए बनाए गए जिले सक्ती के डाकघर में एक स्थाई पासपोर्ट कार्यालय स्थापित किया जाए। धन्यवाद।

SHRI ROBERT BRUCE C. (TIRUNELVELI): Sir, in my constituency, there are thousands of beedi workers. Many factories have closed down. The Government of India is giving only Rs. 800 pension per month. I honestly request the Government to increase the pension to Rs. 6,000 at least.

In the same way, the Government should implement the penury scheme for non-pensioner ex-servicemen above 65 years by relaxing the eligibility criteria, including non-pensioner ex-servicemen in the Ex-Servicemen Contributory Health Scheme and give *pro rata* pension. Thank you, Sir.

***SHRI DHAIRYASHEEL RAJSINH MOHITE-PATIL (MADHA):** A severe water crisis has arisen in the MHADA constituency within my Solapur district. In light of this, when does the government intend to complete the pending work under the JJM (Jal Jeevan Mission) scheme?

Furthermore, does the government plan to formulate any specific

* English translation of the speech originally delivered in Marathi.

schemes to alleviate the water scarcity in the affected villages? Additionally, will a special package be provided for water conservation and groundwater replenishment? Through your media, I wish to pose these questions to the government.

Thank you.

श्री तारिक अनवर (कटिहार) : सभापति महोदय, मैं आपके माध्यम से सरकार का ध्यान आयुष्मान भारत योजना और स्वास्थ्य सेवाओं की जमीनी स्थिति की ओर ले जाना चाहता हूँ। बिहार के कटिहार सहित सीमांचल क्षेत्र में बड़ी संख्या में गरीब एवं मध्यम वर्गीय परिवार आयुष्मान भारत योजना पर निर्भर हैं, किंतु वास्तविकता यह है कि कई गंभीर बीमारियों का समुचित उपचार अभी भी इस योजना के अंतर्गत उपलब्ध नहीं हो पा रहा है। कटिहार मेडिकल कॉलेज, जो एक निजी संस्थान है, वहाँ आसपास के कई जिलों से मरीज इलाज के लिए आते हैं, इसके बावजूद हृदय, न्यूरो और किडनी से संबंधित कई गंभीर उपचारों को आयुष्मान योजना के तहत पूर्ण स्वीकृति नहीं मिली है।

माननीय सभापति : कृपया अपनी माँग रखिए।

श्री तारिक अनवर : महोदय, इसके परिणामस्वरूप मरीजों को महँगे निजी अस्पतालों में जाना पड़ता है या इलाज अधूरा छोड़ना पड़ता है। इसके साथ ही जिले के प्राथमिक स्वास्थ्य केंद्र पीएचसी एवं सामुदायिक स्वास्थ्य केंद्र सीएचसी में डॉक्टरों, विशेषज्ञों, चिकित्सकों और स्वास्थ्यकर्मियों की भारी कमी बनी हुई है, जिससे ग्रामीण क्षेत्रों में स्वास्थ्य सेवाएँ अत्यंत प्रभावित हो रही हैं।

HON. CHAIRPERSON : Sir, please put your demand.

श्री तारिक अनवर : महोदय, मैं सरकार से जानना चाहता हूँ कि क्या केंद्र सरकार आयुष्मान भारत योजना के अंतर्गत निजी अस्पतालों में भी सभी प्रमुख गंभीर बीमारियों और सुपर स्पेशियलिटी सेवाओं को शामिल करने हेतु कोई स्पष्ट एवं व्यापक नीति बनाने जा रही है?

श्री जगदम्बिका पाल (डुमरियागंज) : अधिष्ठाता महोदय, भारत-नेपाल की सीमा पर जो बुद्धिस्ट सर्किट है और नेपाल के कारण भारत में जिस तरह से हर साल बाढ़ आती है, वर्ष 1902 में ब्रिटिशर्स ने 10 जलाशय बनाए थे। उन 10 ऐतिहासिक जलाशयों की जो क्षमता है, वह कम से कम मझौली है, सिसुआ है, मरथी है।

इसका रिजर्वायर 30 लाख घन फुट से अधिक है। आज यहां 13.5 लाख विदेशी बुद्धिस्ट पर्यटक आए हैं इसलिए मेरा निवेदन है कि इसे ईको टूरिज्म केंद्र बनाया जाए और ईको टूरिज्म हब के रूप में हो। वहां वाटर स्पोर्ट्स की सुविधा हो सकती है। यहां भारत और नेपाल के बुद्धिस्ट सर्किट पर्यटक आएंगे तो यह स्थल पर्यावरण, वुडन जोन और स्थानीय उत्पाद वन डिस्ट्रिक्ट, वन प्रोडक्ट के लिए प्रसिद्ध होगा।

मैं आपके माध्यम से मांग करता हूं कि दस ऐतिहासिक जलाशय, जो ब्रिटिश काल से थे, इन्हें ईको टूरिज्म केंद्र के रूप में डेवलप किया जाए।

श्री मनीश तिवारी (चंडीगढ़) : माननीय सभापति जी, 31 मार्च, 2025 को स्मार्ट स्कीम की अवधि खत्म हो गई। चंडीगढ़ में 125 करोड़ रुपये स्मार्ट स्कीम में बचे थे तो चंडीगढ़ म्युनिसिपल कॉर्पोरेशन में जमा कर दिए गए। म्युनिसिपल कॉर्पोरेशन ने यह पैसा आईएफबीसी बैंक में जमा कर दिया। बैंक से यह पैसा गायब हो गया यानी 125 करोड़ रुपये गबन कर लिए गए।

मेरी सरकार से मांग है कि आरबीआई को निदेश दिया जाना चाहिए क्योंकि सरकार के पैसे एक शैड्यूल्ड कमर्शियल बैंक में जमा हुए और 125 करोड़ रुपये गायब हो गए लेकिन आज तक इसका कुछ पता नहीं है। यह बहुत संवेदनशील मामला है इसलिए इसकी पुख्ता जांच होनी चाहिए। धन्यवाद।

डॉ. शिव पाल सिंह पटेल (प्रतापगढ़) : माननीय सभापति जी, मैं आपके माध्यम से सरकार का ध्यान एक अत्यंत महत्वपूर्ण विषय की ओर आकर्षित करना चाहता हूं जो देश एवं विशेषकर उत्तर प्रदेश सहित अनेक राज्यों के लाखों शिक्षकों के भविष्य से जुड़ा हुआ है।

महोदय, शिक्षा का अधिकार अधिनियम, 2009 लागू होने के बाद शिक्षकों की नियुक्ति के

लिए टीईटी, टीचर एलिजिबिलिटी टैस्ट परीक्षा उत्तीर्ण करना अनिवार्य कर दिया गया है। यह प्रावधान अधिनियम लागू होने के बाद नियुक्त होने वाले शिक्षकों पर लागू किया गया है जो पूर्णतः उचित है, लेकिन समस्या उन शिक्षकों के संदर्भ में उत्पन्न हुई है जो इस अधिनियम के लागू होने से पूर्व विधिवत चयन प्रक्रिया एवं उस समय की निर्धारित शैक्षिक योग्यताओं के आधार पर नियुक्त हुए और वर्षों से निरंतर अपनी सेवाएं दे रहे हैं। उस समय टीईटी जैसी कोई अनिवार्यता नहीं थी अतः उन्हें इस शर्त के अधीन लाना न्यायसंगत नहीं है। इससे लाखों शिक्षक, जिन्होंने 10, 20, 30 वर्षों से शिक्षण कार्य किया है, असमंजस और मानसिक तनाव की स्थिति में हैं जबकि आज उनके लिए पुनः इसी परीक्षा की अनिवार्यता रखी जा रही है जो कि उनकी नियुक्ति के समय अस्तित्व में नहीं थी। मैं सरकार से आग्रह करता हूं कि इस विषय पर संवेदनशीलता से विचार किया जाए और उनको टीईटी अनिवार्यता में छूट दी जाए।

***SHRI SHREYAS M. PATEL (HASSAN):** I would like to draw the attention of the House about the severe damages of agricultural and horticultural crops caused by heavy rainfall and various diseases during the last monsoon in my Hassan Lok Sabha constituency.

As we are aware that we will have Monsoon in the month of June I want to bring to your notice that coconut is grown in nearly 1.8 lakh hectares in my Hassan constituency.

So, I humbly request the Union government to implement a comprehensive 'Plant Protection Scheme' and also to allocate additional grants for the upgradation of local agricultural laboratories.

Further, during last June, maize was grown in about 1.1 lakh hectares. The farmers had suffered due to crop failure in almost all taluks of the Hassan

* English translation of the speech originally delivered in Kannada.

constituency, however our farmers have not yet received any crop compensation. Hence, I urge the government to take all necessary steps to help our farmers without further delay.

In addition to this, I would like to request that the Union government to issue necessary directions to the authorities concerned to provide the information pertaining to state government's crop compensation to the farmers through the Milk Federation to communicate directly.

Sir, another submission is that the 'Rajamudi Rice' grow in district has got a rich history and heritage.

It is a unique variety of rice.

So, I would like to impress upon the Union government to take all the necessary measures to secure the GI Tag for Rajamudi rice at the earliest."

श्री रामभुआल निषाद (सुल्तानपुर) : माननीय सभापति महोदय जी, आपके माध्यम से सदन को यह अवगत कराना चाहता हूं कि हमारे लोकसभा क्षेत्र सुल्तानपुर में स्थापित सहकारी शुगर मिल आज पूरी तरह से जर्जर और निष्क्रिय है। यह मिल कभी किसानों की आर्थिक रीढ़ हुआ करती थी, लेकिन आज इसकी दुर्दशा के कारण गन्ना उत्पादन कर किसान अपनी उपज का उचित मूल्य पाने से वंचित हैं, श्रमिकों के सामने रोजी-रोटी की समस्या है और स्थानीय अर्थव्यवस्था पर गहरा संकट छाया हुआ है।

माननीय महोदय, हम आपसे अनुरोध करते हैं कि इस मिल को चालू कराया जाए और एक दूसरी गंभीर घटना हमारे गोरखपुर जनपद की है। ... (व्यवधान)

माननीय सभापति : कृपया आप अपनी मांग रखिए।

... (व्यवधान)

श्री रामभुआल निषाद : राजकुमार चौहान जो बरगदवा के निवासी थे, थाना चिलुआताल के

निवासी थे, इनकी निर्मम हत्या हो गई और मुलजिमों को बचाया जाता है।... (व्यवधान) परिवार के लोगों के अंदर भय है। सीबीआई की जांच हो।... (व्यवधान)

माननीय सभापति: माननीय सदस्य, श्री अनिल फिरोजिया जी।

श्री अनिल फिरोजिया (उज्जैन) : माननीय सभापति महोदय, धन्यवाद आपने मेरे क्षेत्र का एक बहुत ही महत्वपूर्ण विषय उठाने की अनुमति दी।

माननीय सभापति महोदय, मेरे उज्जैन में जो बाबा महाकाल का विश्व प्रसिद्ध मंदिर है, उसकी सुरक्षा को ध्यान में रखते हुए, वहां पर प्रतिदिन ढाई से तीन लाख दर्शनार्थी तीर्थ यात्री आते हैं और साल भर में लगभग आठ करोड़ दर्शनार्थी, तीर्थ यात्री आ रहे हैं। वहां पर पहले उज्जैन 'सिमी' का गढ़ हुआ करता था, अभी वहां पर पीएफआई के कुछ लोग भी पकड़े गए हैं और उत्तर प्रदेश के खतरनाक अपराधी भी वहां पर महाकाल परिसर में पकड़े गए हैं।

इन सबको ध्यान में रखते हुए, मैं आपके माध्यम से माननीय मंत्री जी और माननीय प्रधानमंत्री जी से निवेदन करता हूं कि वहां पर सीआईएसएफ या सेंट्रल रिजर्व फोर्स की तैनाती करना बहुत आवश्यक है, क्योंकि वर्ष 2028 में सिंहस्थ आना है और करोड़ों तीर्थ यात्री, दर्शनार्थी वहां आने वाले हैं। उन सब की सुरक्षा को ध्यान में रखते हुए और चूंकि बाबा महाकाल विश्व प्रसिद्ध तीर्थ स्थान है, इनको सभी बातों को ध्यान में रखते हुए वहां पर सुरक्षा की व्यवस्था की जाए।

आपने बोलने का अवसर दिया, उसके लिए धन्यवाद।

SHRI HAMDULLAH SAYEED (LAKSHADWEEP): Thank you, hon. Chairperson Sir, for giving me this opportunity. I would like to raise a very important and sensitive issue pertaining to my constituency, that is, Lakshadweep, which is a Scheduled Tribe area under Schedule V of the Constitution due to its social, geographic and economic backwardness.

Sir, I would like to bring to your attention, and to the attention of the House, that an order was issued by the Lakshadweep Administration on 17th

February, 2026 allowing liquor in all the Government Guest Houses. Here, I would like to state that the liquor licences issued on 17th February, 2026 to all the Government Guest Houses in Lakshadweep are in contravention and violation of Article 47 of the Constitution, which directs the States, under the Directive Principles of State Policy, and Union Territories towards the prohibition of intoxicating drinks injurious to public health.

Sir, in a Scheduled Tribe dominated society like Lakshadweep, even a small or limited supply of liquor in Government Guest Houses may gradually normalise alcohol consumption and disturb the delicate social fabric.

My concern is that Lakshadweep is a globally admired tourist destination because of its pristine lagoons, sandy beaches, and peaceful social environment. Issuing such an order would directly affect its natural beauty and unique culture. Lakshadweep is not known for tourism because of its liquor.

Therefore, I would request and urge the Government to take necessary steps to maintain social harmony and ensure that we do not promote intoxicants which are injurious to public health.

HON. CHAIRPERSON : Please place your demand.

SHRI HAMDULLAH SAYEED: Sir, if you are allowing it in Government Guest Houses, ... *

श्री हरेन्द्र सिंह मलिक (मुजफ्फरनगर) : माननीय सभापति जी, मैं आपके माध्यम से, पूरे उत्तर भारत में फैल रहे ड्रग्स माफियाओं के जाल के बारे में सरकार का ध्यान आकर्षित करते हुए, उनके विरुद्ध कार्रवाई की मांग करता हूँ।

* Expunged as ordered by the Chair.

पूरे उत्तर भारत- पंजाब, हरियाणा, राजस्थान, उत्तराखंड और पश्चिमी उत्तर प्रदेश में ड्रग्स सप्लाई होती है। जितने भी विद्या के मंदिर हैं, चाहे वे यूनिवर्सिटीज या कॉलेजेज हों, सभी जगहों पर ड्रग्स माफियाओं का जाल है। यह मुजफ्फरनगर में सबसे ज्यादा है। इसी जाल में, देहरादून में हमारे गांव का एक लड़का, जिसका नाम दिव्यांशु जटराणा था, ड्रग्स माफियाओं ने उसे चैलेंज करके, यह कहकर कि तुझे देखेंगे और मारेंगे, उसे सरेआम पीट-पीटकर मार दिया। माफियाओं के सामने प्रशासन बिल्कुल मूक है।

पुलिस और प्रशासन की मिलीभगत से ड्रग्स माफिया बच्चों का भविष्य अंधकार में डाल रहे हैं, वे बच्चों को बिगाड़ रहे हैं। आप सोनीपत में देख लें। आप वहां शाम को चले जाइए, तो पाएंगे कि हर जगह ड्रग्स माफियाओं का जाल बिछा है। जो छात्र उनके विरुद्ध कुछ बोलता है, उसका कत्ल कर दिया जाता है।

आपसे अनुरोध है कि कृपया पश्चिमी उत्तर प्रदेश, हरियाणा, पंजाब, राजस्थान और उत्तराखंड को उनसे बचाने का निर्देश दें।

डॉ. विनोद कुमार बिंद (भदोही) : माननीय सभापति जी, सामाजिक न्याय के विषय में मेरी एक महत्वपूर्ण मांग है, जो उत्तर प्रदेश की 17 अति पिछड़ी जातियों को अनुसूचित जाति में सम्मिलित करने के बारे में है।

महोदय, मेरी यह मांग बिंद, निषाद, केवट, मल्लाह, कश्यप, धीमर, प्रजापति, राजभर, विश्वकर्मा आदि 17 अति पिछड़ी जातियों के सम्मान, अधिकार और उसके भविष्य से जुड़ी है। ये केवल नाम नहीं हैं, बल्कि ये भारत की आत्मा, संस्कृति और हमारी परम्परा के जीवित प्रतीक हैं। सबसे बड़ा प्रश्न यह है कि एक ही समाज, एक ही जीवन शैली, एक ही संघर्ष है, लेकिन अधिकार अलग-अलग क्यों हैं? कई प्रदेशों में ये सभी जातियां अनुसूचित जाति में हैं। यहां तक कि ये दिल्ली में भी अनुसूचित जाति में हैं, उत्तर प्रदेश, बिहार और मध्य प्रदेश में इनको ओबीसी में रखा गया है।

महोदय, डॉक्टर श्यामा प्रसाद मुखर्जी जी 'एक देश, एक विधान, एक प्रधान' की बात कहते

थे, तो हम लोगों के साथ ऐसा भेदभाव क्यों?

महोदय, इन सभी जातियों को अनुसूचित जातियों में सम्मिलित किया जाए। जब तक यह प्रक्रिया पूरी नहीं होती है, तब तक इनके लिए एक विशेष आरक्षण और सामाजिक योजनाओं का प्रावधान किया जाए।

आपने मुझे बोलने का अवसर दिया, इसके लिए बहुत-बहुत धन्यवाद।

श्रीमती मंजू शर्मा (जयपुर) : माननीय सभापति महोदय, मैं आपके माध्यम से, सरकार से कहना चाहती हूँ कि वर्ष 1950 से 2026 तक हाई कोर्ट्स और सुप्रीम कोर्ट में महिला जजों की संख्या केवल 11 हैं। मैं कहना चाहती हूँ कि प्रत्येक न्यायालय में वरिष्ठ महिला अधिवक्ताओं की कमी नहीं है, जहां से उनका उच्च न्यायालयों और उच्चतम न्यायालय में चयन होता है। न्यायालयों में महिला जजों की संख्या बढ़ायी जाए, मैं आपके माध्यम से, यह सरकार से मांग करती हूँ।

महोदय, आज भी जितने भी जजेज हैं, उनमें से केवल 15 परसेंट ही महिला जजेज की नियुक्ति होती है। हमारे प्रधानमंत्री जी महिलाओं को हरेक क्षेत्र में प्रतिनिधित्व दे रहे हैं, तो आज उनसे सभी महिलाओं को आशा और पूर्ण विश्वास है कि वे हाई कार्ट्स और सुप्रीम कोर्ट में महिला जजेज की नियुक्ति के लिए 15 परसेंट को बढ़ाकर कम से कम 30 परसेंट करें।

***SHRI GODAM NAGESH (ADILABAD):** Chairperson sir, I would like to draw the attention of the union government towards an important issue of my parliamentary constituency Adilabad in Telangana.

My district has a huge forest cover. After tenders were awarded by R&B, Panchayati Raj and Tribal Welfare Department for road construction, the works were stopped by the forest department citing lack of permissions. Some permissions are pending at the state level and some permissions are pending with the union government. Through you I request the government to kindly

* English translation of the speech originally delivered in Telugu.

give clearances for road construction in my constituency.

Thank you.

SHRI BHARTRUHARI MAHTAB (CUTTACK): The historic 1946 Royal Indian Navy Uprising began on February 18th at HMIS Talwar in Mumbai and swiftly spread across the country involving nearly 20,000 naval ratings, 78 ships, and multiple shore establishments.

What makes this episode especially unique is that there was an extraordinary display of communal harmony. At a time of rising communal tensions, workers, students, and citizens across communities stood together in solidarity, turning Mumbai into a symbol of collective resistance and shared purpose. Despite its scale and importance in India's freedom struggle, this uprising remains largely absent from our national memory.

Therefore, I urge the Union Government to establish a National Naval Uprising Memorial in Delhi on the lines of the memorial in Colaba, Mumbai, to honour the courage of these naval ratings, to commemorate the inspiring moment of unity. Thank you, Sir.

***SHRI MALVINDER SINGH KANG (ANANDPUR SAHIB):** Thank you, Chairperson, Sir. In my Lok Sabha constituency, there is a road from Banga to Shri Anandpur Sahib from where every year, lakhs of devotees from Majha and Doaba region go to Shri Anandpur Sahib to pay homage, or go to Kiratpur Sahib to immerse the ashes of deceased persons.

I request the Minister through you that the Banga to Shri Anandpur

* English translation of the speech originally delivered in Punjabi.

Sahib road be converted into a national highway and made four-lane. For this, a notification was issued earlier in 2016 but it was withdrawn.

Therefore, I request that keeping in mind the sentiments of the devotees of Majha and Doaba region, the Banga to Shri Anandpur Sahib road be made four-lane.

Thank you very much.

श्री शंकर लालवानी (इन्दौर) : सभापति महोदय, मैं इंदौर की एक महत्वपूर्ण रोड के बारे में बताना हूँ, जोकि मुंबई बाईपास है। वह राष्ट्रीय राजमार्ग 27 वर्ष पूर्व बना था। शहर के आस-पास के जो अंडरपासेज हैं, उनकी चौड़ाई कम है। एक्सप्रेस रोड की चौड़ाई तो 100 फिट है, लेकिन अंडरपासेज की चौड़ाई लगभग 30 फिट है। वहां बार-बार जाम लग जाता है। रोड के दोनों तरफ कालोनियां बस गई हैं। वहां पर जितने भी अंडरपासेज हैं, चाहे बिचौली, निपानिया, पंथ मुंडला या बलारिया हों, उनके स्थान पर केन्द्र सरकार नेशनल हाइवेज पर फ्लाईओवर्स बनाए। मैं ऐसी मांग करता हूँ।

DR. KADIYAM KAVYA (WARANGAL): Thank you very much, Chairperson Sir. As a mother of two children under 16 years of age, I request the Central Government to ban social media throughout the country because of the rising rates of anxiety, all the mental health issues like anxiety, depression, body image concerns. There is also lack of family relationships, insight, and societal knowledge to these growing children because their minds are occupied by all these social media apps and they are guided in a wrong way. I request because already in a few States, this ban has been implemented. So, the Central Government should kindly look into this matter as other MPs have also suggested the same thing.

I request as there is also a problem of human trafficking happening in these cases and also a problem of self-isolation, brain fog, and many more things that are happening to the children. We need to ban the social media for these children under 16 years of age so that we can save our future generations for a better India. Thank you so much, Sir.

श्री राहुल कस्वां (चुरु) : सभापति महोदय, हमारे देश के ट्रक ड्राइवर्स का मुद्दा बहुत बड़ा है, मैं इस सदन में उसके बारे में बोलना चाहता हूँ। हिन्दुस्तान में लगभग डेढ़ से पौने दो करोड़ ट्रक ड्राइवर्स हैं। आज इनकी देश में 50 प्रतिशत से ज्यादा कमी है। आज भी हिन्दुस्तान की जो लॉजिस्टिक कॉस्ट है, वह 14 प्रतिशत से ऊपर है, क्योंकि ट्रक ड्राइवर्स नहीं मिलते हैं।

महोदय, यह एक ऐसा व्यवसाय बन चुका है, जिसमें कोई भी पिता अपने बच्चे को ट्रक ड्राइवर बनाना पसंद नहीं करेगा। हालात बहुत खराब हैं। यह बहुत महत्वपूर्ण है, क्योंकि इस व्यवसाय से जो लोग जुड़े हुए हैं, उनका जो जीवनयापन और हाइवेज़ पर मूवमेंट्स हैं, सरकारी कर्मचारियों के द्वारा उनको टॉर्चर किया जाता है। आए दिन ऐसी घटनाएं होती रहती हैं। इन घटनाओं के कारण इनके जीवन का आत्म-सम्मान मरता है।

महोदय, हाल ही में हाइवे पर ट्रकों की जांच हो रही थी, उस अवरोध के कारण चुरु के कोलासर में रंजीत नाम का व्यक्ति मोटर साइकिल से गिर गया था और उसकी मृत्यु हो गई थी।

आये दिन पुलिस अधिकारियों या परिवहन अधिकारों के द्वारा, चाहे यूपी हो, बिहार हो, राजस्थान हो, हरियाणा हो या नॉर्थ इंडिया का कोई भी एरिया हो, इन ट्रक ड्राइवर्स को बहुत ज्यादा प्रताड़ित किया जाता है।

सभापति जी, आपके माध्यम से सरकार से मेरा अनुरोध है कि मिनिस्ट्री ऑफ रोड ट्रांसपोर्ट एंड हाइवेज़ के अंतर्गत आने वाले नेशनल हाइवेज़ के ऊपर डेडिकेटेड स्पॉट्स को आइडेंटिफाई किया जाना चाहिए। जो स्पेसिफिक एरियाज़ हों, वहीं पर ट्रक्स की चेकिंग हो।

सर, हम फास्टैग के जमाने में जी रहे हैं, लेकिन हर दिन और हर बार हाइवेज़ के ऊपर

ट्रक्स को रोका जाता है। सिर्फ टोल टैक्स लेने वाली जगह पर ही व्हीकल्स को चेक करने का काम किया जाए, ताकि उन्हें कैमरा की विजिलेंस मिल सके और इन ट्रक ड्राइवर्स को उनकी रिस्पेक्ट मिल सके। धन्यवाद।

श्री अरुण गोविल (मेरठ) : सभापति महोदय, मैं अपने लोक सभा क्षेत्र मेरठ से जुड़े एक महत्वपूर्ण विषय की ओर रेल मंत्री जी का ध्यान आकर्षित करना चाहता हूँ। वर्ष 2014 के आस-पास भारतीय रेलवे नेटवर्क में लगभग 30,000 से अधिक लेवल क्रॉसिंग्स थीं। पिछले वर्षों में उनकी जगह रोड ओवर ब्रिजेज़ और रोड अंडर ब्रिजेज़ बनाए गए हैं। इसके बावजूद मेरे लोक सभा क्षेत्र मेरठ में कुछ महत्वपूर्ण स्थानों पर अभी भी रेलवे लेवल क्रॉसिंग्स होने के कारण लोगों को काफी परेशानियों का सामना करना पड़ रहा है।

पहला, हापुड़ रोड और दिल्ली रोड के बीच बिजली बंबा रेलवे लेवल क्रॉसिंग स्थित है, जहां से प्रतिदिन लगभग 50,000 लोग गुजरते हैं। दूसरा, एनएच-58 से सरदार वल्लभभाई पटेल एग्रीकल्चर यूनिवर्सिटी जाने वाले मार्ग पर रेलवे क्रॉसिंग स्थित है, जहां से लगभग कई हजार लोग प्रतिदिन आवागमन करते हैं। इसके अतिरिक्त खरखौदा से मोहिउद्दीनपुर मार्ग पर बनाया जा रहा अंडरपास अभी अधूरा है, जिसके कारण स्थानीय लोगों को अभी भी रेलवे लेवल क्रॉसिंग का उपयोग करना पड़ रहा है। मैं माननीय रेल मंत्री जी से निवेदन करता हूँ कि इन समस्याओं पर ध्यान दिया जाए, ताकि क्षेत्र के लोगों को सुरक्षित और सुगम यातायात की सुविधा मिल सके। मुझे पूर्ण विश्वास है कि इस विषय पर मंत्री जी सकारात्मक विचार करेंगे। सभापति महोदय, आपका बहुत-बहुत धन्यवाद।

श्री जिया उर रहमान (सम्भल) : माननीय सभापति जी, मैं अपने सम्भल लोक सभा क्षेत्र की एक बहुत ही महत्वपूर्ण समस्या की तरफ ध्यान आकर्षित करना चाहता हूँ। मेरे लोक सभा क्षेत्र के अंदर सम्भल जिले में केन्द्रीय विद्यालय की बहुत आवश्यकता है। मेरे क्षेत्र के युवाओं का भविष्य अंधकार में है। मैं इसके लिए लगातार प्रयास कर रहा हूँ और सरकार से मांग करता हूँ कि वहां पर केन्द्रीय विद्यालय खोला जाए। सम्भल के साथ-साथ मेरे लोक सभा क्षेत्र की कुंदरकी विधानसभा

के अंदर एक नवोदय विद्यालय खोलने की मेरी मांग है। इसे जल्द से जल्द खोला जाए।

माननीय सभापति जी, इसके साथ ही साथ मैं कहना चाहता हूँ कि राइट टू एजुकेशन के तहत हमें शिक्षा का अधिकार दिया गया है। शिक्षा स्कूलों के साथ-साथ मदरसों में भी मिलती है, लेकिन मुझे अफसोस है कि सम्भल, पूरे उत्तर प्रदेश और हिन्दुस्तान के मुख्तलिफ हिस्सों में लगातार मदरसों को चिन्हित करके बुलडोजर की कार्रवाई की जा रही है। मेरी मांग है कि राइट टू एजुकेशन और राइट टू फ्रीडम ऑफ रिलिजन के तहत दिए गए अधिकारों को ध्यान में रखते हुए एक कमेटी बनाई जाए और जो अधिकारी उसका उल्लंघन करें, उनके खिलाफ कार्रवाई की जाए।

मेरी पुरजोर मांग है कि मदरसों के अधिकारों का संरक्षण होना चाहिए। मेरे लोक सभा क्षेत्र के सम्भल जिले के अंदर केन्द्रीय विद्यालय और कुंदरकी विधानसभा में एक नवोदय विद्यालय खोले जाने की बहुत आवश्यकता है। सरकार मेरी इस मांग को कुबूल करे। आपका बहुत-बहुत धन्यवाद।

***SHRIMATI GENIBEN NAGAJI THAKOR (BANASKANTHA):** Hon. Chairperson, Sir, through you, I would like to draw the attention of the government and the Finance Minister of the country to the fact that crores of people across the nation, including Gujarat, had invested their money in Plus and Sahara companies for the purpose of saving. Even after the maturity period has been completed, these investors have not received their money back.

After the supervision and orders of the Supreme Court, the Finance Minister had assured in this House that those people who had made investment in Sahara and Plus companies, their money will be given back to them; but till today, these investors have not received their money back.

* English translation of the speech originally delivered in Gujarati.

Therefore, through you, I request the government and the Finance Minister to ensure that the hard-earned money of the poor and middle-class people, which they had invested, should be returned to them at the earliest.

SHRIMATI KRITI DEVI DEBBARMAN (TRIPURA EAST): Hon. Chairperson, Sir, I rise today to draw the attention of this august House to a matter of great importance for my constituency Tripura East and the entire State of Tripura – the need to develop State-of-the-art sports infrastructure for our talented athletes.

Our youth, especially the indigenous tribal youth, have immense talent and passion for sports. However, due to lack of proper training facilities, coaching, and infrastructure, this potential remains untapped. While Government initiatives are ongoing, Tripura has yet to see significant improvement on the ground. Compared to other States of the North-Eastern region, we are far behind and this gap needs to be addressed urgently. Sports like football, gymnastics, shooting, and archery are widely played, but talent needs structured grooming and exposure.

I urge the hon. Sports Minister to provide an additional grant for developing modern and inclusive sports infrastructure in Tripura East parliamentary constituency, and to organise tier-wise tournaments from grassroots to higher levels. This will surely help identify and nurture talent across all sections and enable our athletes to compete at national and international levels.

Thank you, Sir.

श्री नरेश चंद्र उत्तम पटेल (फतेहपुर) : माननीय सभापति महोदय, मैं आपके माध्यम से सरकार का ध्यान उत्तर प्रदेश के जनपद फतेहपुर के भितौरा क्षेत्र में स्थित ऐतिहासिक गंगा घाटों की एक अत्यंत गंभीर समस्या की ओर आकर्षित करना चाहता हूँ।

माननीय सभापति महोदय, भितौरा क्षेत्र के पक्का घाट, बलखंडी घाट, ओम घाट और आदमपुर घाट लंबे समय से आस्था और परंपरा के केंद्र रहे हैं। कभी इन घाटों पर श्रद्धालुओं की बड़ी संख्या में उपस्थिति रहती थी और यहां स्नान, पूजा-अर्चना तथा गंगा आरती का वातावरण बना रहता था। लेकिन पिछले कुछ वर्षों में मां गंगा की धारा इन घाटों से दूर चली गई है, जिससे यहां की धार्मिक गतिविधियां बुरी तरह प्रभावित हुई हैं।

माननीय सभापति महोदय, स्थानीय लोगों और जानकारों का कहना है कि गंगा क्षेत्र में हो रहे अनियमित और अवैधानिक बालू खनन के कारण नदी की प्राकृतिक धारा प्रभावित हुई है। इसी कारण गंगा की मुख्य धारा का घाटों से लगभग 700 मीटर दूर ओम घाट तथा आसपास के अन्य घाटों पर जल नहीं पहुंच पा रहा है। स्थिति यह हो गई है कि पौराणिक धार्मिक पर्वों पर इन घाटों पर स्नान करना भी दुश्वार हो गया है।

माननीय सभापति महोदय, फतेहपुर जिले में गंगा लगभग 70 किलोमीटर की लंबाई में बहती है। इसके साथ ही हाजीपुर गंगा का स्नान घाट पूरी तरह से रेत से ढक गया है, जिससे श्रद्धालुओं और स्थानीय लोगों में गहरी चिंता है।

माननीय सभापति महोदय, मैं यह स्पष्ट करना चाहता हूँ कि यह समस्या केवल मेरे जिले की ही नहीं है, बल्कि यह एक गंभीर पर्यावरणीय और नदी प्रबंधन से जुड़ा हुआ मुद्दा है। यदि समय रहते इस पर ध्यान नहीं दिया गया, तो आने वाले समय में गंगा के किनारे बसे अन्य क्षेत्रों में भी ऐसी ही स्थिति उत्पन्न हो सकती है।

अतः मैं केंद्र सरकार से मांग करता हूँ कि इस पूरे क्षेत्र में अवैधानिक खनन पर प्रभावी रोक लगाई जाए तथा गंगा की धारा में आए परिवर्तन का वैज्ञानिक अध्ययन कराया जाए। तट संरक्षण और नदी पुनर्जीवन के लिए भी ठोस कदम उठाए जाएं। इसके साथ ही नमामि गंगे योजना के

अंतर्गत भी इस क्षेत्र को प्राथमिकता देते हुए आवश्यक कार्यवाही की जाए, ताकि गंगा की अविरल धारा पुनः इन ऐतिहासिक घाटों तक पहुंच सके और श्रद्धालुओं की आस्था तथा पर्यावरण दोनों की रक्षा हो सके।

आपने मुझे बोलने का अवसर दिया, इसके लिए आपका बहुत-बहुत धन्यवाद।

***SHRI GURJEET SINGH AUJLA (AMRITSAR):** Thanks hon. Chairperson, Sir, for allowing me to speak. I would like to draw your attention towards the deadly cancer disease. Cancer patients are increasing every coming day in Punjab. Earlier, it was increasing in Malwa region and now it is spreading in Majha region also. Data from the Chief Minister Cancer Relief Fund indicates that the number of cancer patients is increasing in Amritsar. Treatment for this disease is very costly and it is beyond the reach of poor people. Common people are becoming victims of this disease and after the lengthy process of treatment, it is difficult to survive. Poor people have to sell their houses. I would like to request the government to deeply look into the causes for the spread of cancer; particularly the sewage drainage system of the towns should be managed properly. One such drain in Amritsar is Tung Dhab.

Another cause for spread of cancer is use of pesticides. Presence of uranium in the ground water is another reason for this. It is prime duty of the government to provide clean water to the people. While the government strives to make the country cancer free, it is imperative that a minimum assistance of Rs.10 lacs from the Prime Minister Relief Fund should be given for treatment of patients. Thanks you.

* English translation of the speech originally delivered in Punjabi.

SHRI VIJAYAKUMAR ALIAS VIJAY VASANTH (KANYAKUMARI): Sir, the situation of Indian fishermen stranded in Iran is alarming. Over one thousand fishermen from Kanyakumari are in panic. I urge the Government to take immediate action to relocate them to safest places and ensure their speedy evacuation. The Government must ensure their safety, provide food and medical assistance and arrange for their early return to India. I demand the Government to take diplomatic measures to evacuate them on a war footing. The people of Kanyakumari and their families are anxious and worried. I request the Government to provide a comprehensive plan for the rescue and repatriation at the earliest. Thank you, Sir.

श्रीमती लवली आनंद (शिवहर) : सभापति महोदय, धन्यवाद। मैं आज अति महत्वपूर्ण विषय पर बोलने के लिए खड़ी हुई हूँ। यह मामला हमारे क्षेत्र का है, जो बहुत महत्वपूर्ण है। मैं आपके माध्यम से माननीय कृषि मंत्री जी का ध्यान आकृष्ट करना चाहती हूँ कि शिवहर लोक सभा क्षेत्र है, जहाँ से मैं आती हूँ। वैसे तो पूरे बिहार में 12 मार्च से बेमौसम लगातार बारिश हुई है, आंधी-तूफान भी साथ-साथ चलता रहा और ओलावृष्टि भी हो रही थी। इसके कारण बिहार के किसान बर्बाद हो गए। खासकर, हमारे शिवहर में फसल का बहुत ही ज्यादा नुकसान हुआ है।

महोदय, आप जानते हैं कि मौसम की फसल बाढ़ की चपेट में आने से किसानों की क्षति होती रही है, तो रबी की फसल पर किसानों का भरोसा बढ़ रहा है। अभी खेतों में गेहूँ, धान, दलहन पड़ी हुई थी और सब चीजों का बहुत नुकसान हुआ है। इसमें शिवहर, सीतामढ़ी, सहरसा, पूर्णिया, खगड़िया के साथ-साथ मैक्सिमम जिले इसकी चपेट में हैं। कहीं पर मकई की फसल पूरी तरह से नष्ट हुई और गेहूँ की फसल तो पूरी तरह से बर्बाद हो गई है। लीची और आम की फसल पर भी ओलावृष्टि का बहुत ही कुप्रभाव पड़ा है।

मैं आपके माध्यम से कृषि मंत्री जी से कहना चाहूंगी कि इस मौसम में बहुत सारे किसानों

को अपने खेतों को देखकर हार्ट अटैक तक आ गया है। मैं चाहती हूँ कि किसानों की क्षतिपूर्ति की जाए। माननीय कृषि मंत्री जी ज्यादा से ज्यादा ध्यान दें और ज्यादा से ज्यादा अनुदान दें।

***SHRI NILESH DNYANDEV LANKE (AHMEDNAGAR):** Sir, I would like to draw your attention towards a matter concerning humanity. In Ahilyanagar—the largest district in Maharashtra—impoverished cancer patients are compelled to travel to cities like Mumbai and Pune to receive chemotherapy. This is an extremely unfortunate and shameful state of affairs. If patients from rural areas are forced to sell their agricultural land, jewelry, and other assets to fund their medical treatment, it serves as a test not only of the healthcare system but also of the government's great sensitivity. While the government did announce the establishment of Day Care Cancer Centers in every district, this initiative remains merely on paper. There is an urgent need to immediately open a primary cancer center in Ahilyanagar, along with sub-centers in every taluka (administrative block). The financial coverage limit of ₹5 lacs under the Ayushman Bharat scheme is insufficient for cancer treatment. If poor individuals are compelled to sell their land to afford medical care, then this scheme serves no practical purpose; therefore, the financial allocation under this scheme must be increased. The lives of the poor are saved not by mere announcements, but by timely medical treatment. Consequently, the government must address this matter with immediate attention.

Thank you.

माननीय सभापति : श्री संतोष पांडेय जी - उपस्थित नहीं।

* English translation of the speech originally delivered in Marathi.

श्री दामोदर अग्रवाल जी ।

श्री दामोदर अग्रवाल (भीलवाड़ा) : माननीय सभापति महोदय, मैं आपके माध्यम से भीलवाड़ा स्थित हमीरगढ़ हवाई पट्टी पर क्षेत्रीय उड़ान योजना के अंतर्गत हवाई सेवा शुरू करने के लिए आग्रह करना चाहता हूँ। मैं इस सदन के माध्यम से सरकार का ध्यान आकर्षित करना चाहता हूँ कि हमीरगढ़ हवाई पट्टी विमान सेवा शुरू करने की योजना को सरकार द्वारा उड़ान दस्तावेज असेवित हवाई पट्टियों की सूची में सूचीबद्ध कर रखा है। क्षेत्रीय उड़ान योजना के अंतर्गत हवाई सेवा शुरू करने के लिए पांच चरण पूरे होने तक आरसीएस उड़ानों के परिचालन के लिए हमीरगढ़ हवाई पट्टी को जोड़ने वाला कोई भी मार्ग किसी भी एयरलाइन को अवार्ड नहीं किया गया है, जबकि वर्ष 2019 में उड़ान-4 के दौरान हमीरगढ़ हवाई पट्टी पर विमान सेवा के लिए विभिन्न एयरलाइन्स कंपनियों द्वारा बोलियां प्राप्त हुई, लेकिन कोविड-19 के कारण उनको अवार्ड नहीं किया जा सका। भीलवाड़ा अंतर्राष्ट्रीय स्तर पर वस्त्र नगरी एवं माइनिंग के लिए बहुत बड़ा इंडस्ट्रियल हब है और भारी संख्या में व्यापारियों और उद्योगपतियों का आवागमन रहता है। हमीरगढ़ हवाई पट्टी पर सेवा उपलब्ध न होने कारण या तो 135 किलोमीटर उदयपुर या 250 किलोमीटर ... (व्यवधान)

माननीय सभापति : आप अपनी मांग रखिए।

श्री दामोदर अग्रवाल : मेरी आपके माध्यम से मांग है कि हमीरगढ़ हवाई पट्टी से दिल्ली, मुंबई और अहमदाबाद के लिए नियमित सेवा प्रारम्भ की जाए।

श्री धैर्यशील संभाजीराव माणे (हातकणंगले) : सभापति महोदय, आपने मुझे अपनी बात रखने का मौका दिया, इसके लिए आपका बहुत-बहुत धन्यवाद। महोदय, मैं जिस संसदीय क्षेत्र से आता हूँ वह कोल्हापुर जिले में है और कोल्हापुर जिले में जंगली इलाका भी लगता है। मेरे निर्वाचन क्षेत्र से चांदोली अभयारण्य लगता है। वहां आज बहुत सारे जंगली जानवर मानव बस्ती तक आ रहे हैं। उनका इतने बड़े पैमाने पर बढ़ना, तेंदुओं की तादाद इतने बड़े पैमाने पर बढ़ गयी है कि नागरिक बस्ती में रहना मुश्किल हो गया है। छोटे बच्चों की जान मुश्किल में आ गयी है और छोटे बच्चों पर होने वाले हमलों से जन-जीवन पूरी तरह व्यथित हो गया है।

माननीय सभापति : अपनी मांग रखिए।

श्री धैर्यशील संभाजीराव माणे : महोदय, इसको नियंत्रित करने के लिए सरकार कोई प्रावधान करे, जिसके माध्यम से लोग बचे रहें, बच्चे बचे रहें। मैं सदन के माध्यम से माताओं का आक्रोश आप तक पहुंचाने का काम कर रहा हूँ। वाइल्ड लाइफ प्रोटेक्शन एक्ट बना हुआ है, लेकिन ह्यूमन प्रोटेक्शन के लिए कोई प्रावधान नहीं है। मैं सरकार से मांग करना चाहूंगा तेंदुओं की रक्षा जरूर की जाए, लेकिन नागरिकों की भी सुरक्षा की जाए।

श्रीमती भारती पारधी (बालाघाट) : सभापति महोदय, धन्यवाद। मैं अपने संसदी क्षेत्र सिवनी जिले की शिक्षा आवश्यकताओं पर इस सदन का विशेष ध्यान आकर्षित करना चाहती हूँ। सिवनी का प्रधानमंत्री कॉलेज ऑफ़ एक्सीलेंस, शासकीय स्नातकोत्तर महाविद्यालय पूरे आदिवासी अंचल का प्रमुख उच्च शिक्षण संस्थान है। वर्ष 1962 से यह महाविद्यालय सिवनी के हजारों विद्यार्थियों, विशेषकर ग्रामीण एवं आदिवासी छात्र-छात्राओं के लिए शिक्षा का मुख्य आधार रहा है। आज यहाँ 8,000 से अधिक विद्यार्थी अध्ययनरत हैं, जिनमें अधिकांश हमारी बेटियाँ हैं। सिवनी के इस महाविद्यालय को स्वायत्तशासी दर्जा मिले, जो शैक्षणिक विकास की दिशा में एक महत्वपूर्ण कदम होगा। इससे विद्यार्थियों को कम शुल्क में आधुनिक व रोजगारोन्मुख पाठ्यक्रम उपलब्ध होंगे, समय पर परीक्षा परिणाम मिलेंगे और उच्च शिक्षा तथा रोजगार के अवसर बढ़ेंगे।

अतः मैं आपके माध्यम से माननीय शिक्षा मंत्री जी से विनम्र आग्रह करती हूँ कि सिवनी महाविद्यालय को स्वायत्तशासी दर्जा प्रदान किया जाए, जिससे रुसा, पीएम-उषा और विश्व बैंक जैसी योजनाओं से अतिरिक्त वित्तीय सहायता मिल सके और सिवनी के विद्यार्थियों को गुणवत्तापूर्ण, सुलभ शिक्षा सुनिश्चित की जाए, क्योंकि पढ़ेगा इंडिया तभी बढ़ेगा इंडिया। धन्यवाद।

डॉ. आलोक कुमार सुमन (गोपालगंज) : सभापति महोदय, धन्यवाद। मेरे संसदीय क्षेत्र गोपालगंज, बिहार से गंडक नदी गुजरती है, जो नेपाल की पहाड़ियों से निकलती है। प्रत्येक वर्ष राज्य के बड़े हिस्से एवं गोपालगंज में नदियों के उफान के कारण गंभीर स्थिति उत्पन्न हो जाती है, जिससे जन-धन की हानि होती है, फसलों और बुनियादी ढांचे को नुकसान पहुँचता है तथा हजारों

परिवारों को विस्थापन का सामना करना पड़ता है।

महोदय, मैं आपके माध्यम से इसके लिए जिलो में तटबंध, जल निकासी प्रणाली तथा नदी प्रबंधन परियोजनाओं की स्थिति का आंकलन और पुनर्वास उपाय, मुआवजा तंत्र तथा दीर्घकालिक रणनीतियों पर ध्यान दिया जाए। इसके साथ ही, चूंकि नेपाल से यह पानी आता है, इसलिए मेरा आपके माध्यम से सरकार से आग्रह है कि नेपाल के साथ मिलकर एक व्यापक कार्य योजना बनायी जाए। धन्यवाद।

SHRI PRATAP CHANDRA SARANGI (BALASORE): Sir, thank you for giving me this opportunity to raise an important matter during 'Zero Hour'. I wish to draw the attention of this august House to the urgent need for establishing a CGHS Wellness Centre in Balasore, Odisha. Balasore is a strategically important coastal district and home to several major Central Government institutions such as the DRDO's Integrated Test Range, Kendriya Vidyalayas, Income Tax Department, GST offices, the Indian Meteorological Department, and Central Water Commission, among others. Despite hosting these significant national establishments, many Central Government employees and their families in the region remain deprived of the healthcare benefits under the Central Government Health Scheme. In the absence of a CGHS Wellness Centre in Balasore, beneficiaries are compelled to travel nearly 220 kilometres either to Bhubaneswar or Kolkata to avail even primary CGHS healthcare services.

Further, Balasore is a climate-vulnerable coastal zone, frequently facing cyclones and extreme weather conditions. Such events cause disruption in healthcare access and increase public health risks such as waterborne and

vector-borne diseases. Lack of a local CGHS facility during emergencies severely impacts the well-being and readiness of personnel serving crucial national security and administrative functions in the region.

HON. CHAIRPERSON : Sir, please place your demand.

SHRI PRATAP CHANDRA SARANGI (BALASORE): Therefore, I urge the hon. Union Health Minister to ensure the establishment of a CGHS Wellness Centre in Balasore at the earliest, as it will provide timely medical access, eliminate the need for long-distance travel, and improve the operational efficiency of Central Government personnel and their families serving in this strategically important coastal region.

श्री अनूप प्रधान वाल्मीकि (हाथरस) : माननीय सभापति जी, आपने मुझे लोक महत्व के महत्वपूर्ण विषय पर सदन में अपनी बात रखने का अवसर दिया, इसके लिए आपका हृदय से बहुत-बहुत आभार।

मैं सबसे पहले देश के यशस्वी प्रधान मंत्री जी और अपने समस्त बाल्मीकि समाज की तरफ से आभार व्यक्त करना चाहूंगा कि भगवान श्रीराम जी की नगरी अयोध्या में भगवान महर्षि बाल्मीकि के नाम से जो एयरपोर्ट का नाम देने का काम किया, मैं उसके लिए उनका हृदय से आभार और धन्यवाद व्यक्त करना चाहूंगा।

मैं साथ ही साथ बताना चाहूंगा कि ईश्वर किसी भी सफाई कर्मचारी के साथ ऐसा न करे कि सफाई के दौरान उनकी मृत्यु हो जाए। मैं बताना चाहूंगा कि वर्ष 2014 से पूर्व जब किसी सफाई कर्मचारी... (व्यवधान)

माननीय सभापति : आप प्लीज अपनी मांग रखिये।

श्री अनूप प्रधान वाल्मीकि : अभी हाल ही में दो दिन पहले न्यू सीमापुरी क्षेत्र में एक सफाई कर्मचारी, जिसका नाम राहुल बाल्मीकि है... (व्यवधान)

माननीय सभापति : आप अपनी मांग रखिये ।

श्री अनूप प्रधान वाल्मीकि : मैं सीधे मांग ही रख रहा हूँ । उस सफाई कर्मचारी की उम्र लगभग 30 वर्ष थी । सफाई के दौरान उसकी दर्दनाक मृत्यु हुई है । मेरी सरकार से मांग है कि सीवर सफाई के लिए पूरी तरह मशीनों का उपयोग किया जाए । साथ ही साथ सभी सफाई कर्मियों को आवश्यक सुरक्षा उपकरण उपलब्ध कराए जाएं, सभी सफाई कर्मियों की ट्रेनिंग सुनिश्चित की जाए और मृतक परिवार को उचित मुआवजा देने की कृपा करें । बहुत-बहुत धन्यवाद ।

SHRI G. KUMAR NAIK (RAICHUR): Sir, I thank you for giving me the opportunity. My demand is for the inclusion of the Karnataka SC and ST Act, 2022, in the Ninth Schedule of the Constitution of India. For this, a full ministerial Coordination between the Ministry of Home Affairs and the Ministry of Social Justice and Empowerment is very much required. Why is it to be done?

HON. CHAIRPERSON: Please place your demand.

SHRI G. KUMAR NAIK: Sir, the demand is for the inclusion of the Karnataka SC and ST Act, 2022, in the Ninth Schedule of the Constitution of India. The Central Government is providing reservation at 15 per cent to the Scheduled Castes and 7.5 per cent to the Scheduled Tribes. In Karnataka, unfortunately, for the last 50 years, it has remained only 15 per cent for the Scheduled Castes and three per cent for the Scheduled Tribes.

HON. CHAIRPERSON: Okay, you have made your point.

श्री चंदन चौहान (बिजनौर) : सभापति महोदय, मैं आपके माध्यम से अपने क्षेत्र की एक महत्वपूर्ण मांग को... (व्यवधान)

माननीय सभापति : आप सीधे डिमांड पर आइये ।

श्री चंदन चौहान : मान्यवर, बिजनौर लोक सभा क्षेत्र में बड़ी संख्या में पेंशन भोगी, सेंट्रल गवर्नमेंट के ऑफिसर्स रहते हैं, वरिष्ठ नागरिक रहते हैं। जनपद बिजनौर और मुजफ्फरनगर में सीजीएचएस वेलनेस सेंटर नहीं है। मैं आपके माध्यम से सरकार से मांग करता हूँ कि सीजीएचएस वेलनेस सेंटर जल्द से जल्द खोला जाए। बहुत-बहुत धन्यवाद।

माननीय सभापति : श्री सुनील कुमार जी, आप सीधे मांग रखियेगा।

श्री सुनील कुमार (वाल्मीकि नगर) : सभापति महोदय, मैं सरकार का ध्यान माननीय सड़क परिवहन मंत्री श्री नितिन गडकरी जी द्वारा संसद में दिए गए आश्वासन संख्या यूएसक्यू-18/03/1777 का अब तक निष्पादन नहीं किए जाने की ओर आकृष्ट करना चाहता हूँ।

महोदय, 05 दिसंबर, 2024 को अतारांकित प्रश्न के जवाब में माननीय मंत्री जी ने सदन में यह आश्वासन दिया था कि वाल्मीकि नगर टाइगर रिजर्व के वैकल्पिक मार्ग के रूप में मेरे संसदीय क्षेत्र के अंतर्गत बगहा के शास्त्री नगर और उत्तर प्रदेश के बेलवनिया के बीच गंडक नदी पर पुल सह-सड़क मार्ग की स्वीकृति प्रदान की गई है। डीपीआर के निर्माण के लिए एजेंसी भी नियुक्त कर दी गई है, लेकिन अभी तक उस पर... (व्यवधान)

माननीय सभापति : श्रीमती कलाबेन मोहनभाई देलकर जी।

श्रीमती कलाबेन मोहनभाई देलकर (दादरा और नागर हवेली) : सभापति महोदय, मैं दादरा और नागर हवेली संसदीय क्षेत्र से 18वीं लोक सभा की सांसद हूँ। मुझे यह बताते हुए अत्यंत खेद हो रहा है कि मेरे पिछले (17वीं लोक सभा) और वर्तमान (18वीं लोक सभा) कार्यकाल के दौरान आवंटित एमपी लैंड फंड का महत्वपूर्ण हिस्सा अभी तक उपयोग नहीं हो पाया है।

महोदय, यह स्थिति अत्यंत चिंतनीय है, जिसके कारण मेरे संसदीय क्षेत्र में अत्यावश्यक विकासात्मक कार्य और जनहित की परियोजनाएं लंबे समय से लंबित पड़ी हुई हैं। सड़कों, सार्वजनिक सुविधाओं और बुनियादी ढांचे से संबंधित कार्यों में हो रही इस अत्यधिक देरी से क्षेत्र की जनता को घोर असुविधा का सामना करना पड़ रहा है।... (व्यवधान)

माननीय सभापति : आप अपनी मांग रख दीजिए।

श्रीमती कलाबेन मोहनभाई देलकर : मैं आपके माध्यम से संबंधित मंत्री जी से विनम्र अनुरोध करती हूँ कि वे इस मामले को व्यक्तिगत रूप से देखते हुए संबंधित अधिकारियों को जल्द से जल्द आवश्यक और कड़े निर्देश दें, ताकि मेरे संसदीय क्षेत्र के विकास के लिए लंबित फंड का उपयोग तत्काल सुनिश्चित हो सके और सभी महत्वपूर्ण विकास कार्य बिना किसी विलंब के शुरू किए जा सकें।... (व्यवधान)

14.00 hrs

श्री आदित्य यादव (बदायूं) : सभापति महोदय, मैं आपके माध्यम से सरकार से सरकार का ध्यान अपने लोकसभा क्षेत्र बदायूं की ओर आकर्षित करना चाहता हूँ।

महोदय, मैं चाहता हूँ कि चंदौसी, बिसौली, बदायूं, उसैती, कासगंज, कायमगंज में एक नई रेल की लाइन का निर्माण किया जाए, क्योंकि इस पूरे 100 किलोमीटर के क्षेत्र में कहीं पर भी यात्रियों के आवागमन के लिए निजी बस सेवा के अलावा कोई भी सुविधा बदायूं के अंदर उपलब्ध नहीं है।

मैं आपके माध्यम से सरकार से अनुरोध करता हूँ कि इस योजना को तत्काल शुरू कराया जाए ताकि बदायूं तथा आसपास के जिलों में कायमगंज तक के लोगों को आवागमन के लिए सुविधा मिले। बहुत-बहुत धन्यवाद।

श्री धर्मबीर सिंह (भिवानी-महेन्द्रगढ़) : सभापति महोदय, मैं आपके माध्यम से सरकार से कहना चाहता हूँ कि एक तो हमारी बांद्रा चंडीगढ़ सुपरफास्ट गाड़ी संख्या 22451 एवं 22452 का अटेली में ठहराव किया जाए। इसी प्रकार गाड़ी संख्या 22471 एवं 22472, बीकानेर दिल्ली इंटरसिटी को सतनाली में रोका जाए। कनीना में गाड़ी संख्या 22421 और 22422, दिल्ली-जोधपुर-सालासर सुपरफास्ट है, उसका ठहराव हो। इसी प्रकार चरखी-दादरी में गाड़ी संख्या 19415 और 19416, जो साबरमती से श्री माता वैष्णो देवी जाती है, को वहां रोका जाए। भिवानी जंक्शन पर गाड़ी संख्या 54424 और 14732 का ठहराव हो।

***DR. BACHHAV SHOBHA DINESH (DHULE):** Hon'ble Chairperson, thank you. I wish to draw your attention to a matter of grave concern within my Dhule constituency. For several years now, illegal mining activities have been rampant within the territorial limits of my Dhule and Nashik constituencies. Reports from the Indian Bureau of Mines have documented instances of illegal mining in the Dhule and Malegaon regions over the past five to six years. Despite this, no concrete solution has been devised to address this issue, nor has any permanent action been initiated. I have brought this matter to the notice of the concerned officials on numerous occasions; while they did take temporary measures, the situation remains unchanged.

सुश्री बाँसुरी स्वराज (नई दिल्ली) : सभापति महोदय, कल एक बहुत ही संगीन घटना हुई है, पश्चिम बंगाल के मालदा एरिया में पर लोकतंत्र का दामन हुआ है। वहां पर एसआईआर करने के लिए जो ज्यूडिशल ऑफिसर्स गए थे, उसको रूलिंग डिस्पेन्सेशन यानी टीएमसी, सरकार के लोगों ने ज्यूडिशल ऑफिसर्स, खास करके महिला ऑफिसर्स को कन्फाइन करके घंटों तक रखा है। सभापति महोदय, आज इस देश के सर्वोच्च न्यायालय ने इस बात का संज्ञान लेते हुए यह टिप्पणी की है, यह ऑब्जर्वेशन दी है। This is a complete break down of law and order. मेरी इस सदन से मांग है कि हम क्लियर मैसेज दें।

महोदय, मैं आपके माध्यम से केन्द्र सरकार से मांग करती हूं कि इस प्रकार के अराजकता पश्चिम बंगाल में हमें स्वीकार्य नहीं है। एसआईआर एक राजनैतिक एक्सरसाइज नहीं है। यह एक संवैधानिक अनिवार्यता है। It is not a political exercise; it is a constitutional necessity. धन्यवाद।

माननीय सभापति : शोभा जी, आप 15 सेकेंड्स में अपनी मांग रखिए।

* English translation of the speech originally delivered in Marathi.

***DR. BACHHAV SHOBHA DINESH (DHULE):** Through you, Sir, I earnestly request the Government to ensure that these illegal mining activities are brought to an immediate halt. Thank you!

श्री मोहिबुल्लाह (रामपुर) : जनाबे स्पीकर साहब, मैं आपके तवस्सुत से सरकार से यह मांग रखना चाहता हूँ कि मैं जिस जिले से मुन्तखिब हो कर आया हूँ। रामपुर जिला एक ऐतिहासिक और तारिखी जिला है। मगर अफसोस की बात यह है कि आजादी के बाद से अब तक वहाँ हिफजाने सेहत, हेल्थ केयर के लिए ऐसा एक अस्पताल तक नहीं है, जिसमें सारी सुविधाएं हों। मैंने पिछले सत्र में भी आपके जरिए सरकार से यह मांग की थी कि वहाँ एम्स खोला जाए। उत्तर प्रदेश एक बड़ा स्टेट है। मुरादाबाद और संभल के माननीय एमपी साहब बैठे हैं। इनकी भी यही डिमांड है कि रामपुर में एम्स खोला जाए। वहाँ इस बात की जरूरत है। इस बात को पूरा किया जाए।

[جناب محب اللہ (رامپور): جناب اسپیکر صاحب، میں آپ کے توسط سے سرکار سے یہ مانگ رکھنا چاہتا ہوں کہ میں جس ضلع سے منتخب ہو کر آیا ہوں، رامپور ضلع ایک تاریخی ضلع ہے۔ مگر افسوس کی بات یہ ہے کہ آزادی کے بعد سے اب تک وہاں حفظانِ صحت، ہیلتھ کیئر کے لئے ایسا ایک اسپتال تک نہیں ہے، جس میں ساری سہولیات مہیا ہوں۔ میں نے پچھلے سیشن میں بھی آپ کے ذریعہ سرکار سے یہ مانگ کی تھی کہ وہاں ایمس کھولا جائے۔ اتر پردیش ایک بڑا اسٹیٹ ہے۔ مرادآباد اور سنبھل کے معزز ایم پی۔ صاحب بیٹھے ہیں۔ ان کی بھی یہی ڈیمانڈ ہے کہ رامپور میں ایمس کھولا جائے۔ وہاں اس بات کی ضرورت ہے۔ اس بات کو پورا کیا جائے۔]

श्री रविन्द्र दत्ताराम वायकर (मुम्बई उत्तर-पश्चिम): सभापति महोदय, मैं आपका ध्यान अपने

* English translation of the speech originally delivered in Marathi.

लोक सभा क्षेत्र की ओर दिलाना चाहता हूं। वहां जोगेश्वरी गुफा और अंधेरी गुफा है। दोनों गुफाओं की कनेक्टिविटी है। मैं परसों आगरा का किला और ताजमहल देखने के लिए गया था। एएसआई डिपार्टमेंट के माध्यम से उसका जीर्णोद्धार होना चाहिए।

महोदय, मैं आपके माध्यम से मंत्री महोदय से विनती करना चाहता हूं कि वे वहां उनको भेज दें और उसका डेवलपमेंट कैसे करना है, उसके ऊपर विचार करें। मैं आपके माध्यम से यह निवेदन करना चाहता हूं।

श्री बिष्णु पद राय (अंडमान और निकोबार द्वीप समूह) : सभापति महोदय, अंडमान निकोबार के कैम्बेल बे, ग्रेट निकोबार में माननीय मोदी जी का ट्रांसशिपमेंट पोर्ट बन रहा है। मैं आपके माध्यम से आग्रह करता हूं कि वहां जो शेटलमेंट किया गया है, उनके जमीन की कीमत लैंड एक्विजिशन एक्ट, 2013 के मुताबिक डेढ़ करोड़ रुपये प्रति एकड़ दिया जाए। यह एक्ट में लिखा हुआ है। साथ-साथ में, फल, सुपारी और नारियल पेड़ों की अच्छी कीमत दी जाए। इसके साथ एक्ट में है कि उनको लैंड फोर लैंड दिया जाए, जो जीएमआई मेडिकल, बीएमआर, एयरपोर्ट को दिया गया था। मैं आपसे आग्रह करता हूं कि माननीय मोदी जी जो कैम्बेल बे जीएनआई प्रोजेक्ट बन रहा है, वह विश्व में एक बड़ा प्रोजेक्ट होगा। हमें हमारा अधिकार दिया जाए।

श्री आनंद भदौरिया (धौरहरा) : धन्यवाद सभापति जी। हनुमान जयंती की बधाई देते हुए मैं कहना चाहता हूं कि मेरे लोक सभा क्षेत्र धौरहरा के विधान सभा क्षेत्र हरगांव और धौरहरा में हर साल बाढ़ की जो विभीषिका आती है, हजारों परिवार बेघर हो जाते हैं और हर साल उजड़ते व बसते हैं। वर्ष 2001 से 2009 के बीच एक बांध बनाने की प्रक्रिया शुरू हुई, जो शारदा नगर से ऐरा, ऐरा से अंबरपुर, जालिम नगर से अंबरपुर तक है। मेरी मांग यह है कि उसमें गैप छूटा हुआ है, जिसे पूरा किया जाए। ऐरा पुल से तम्बौर तक एक नया पुल बनाया जाए। इसकी मैं मांग करता हूं, ताकि बाढ़ की विभीषिका से हमारे क्षेत्र को निजात मिल सके। धन्यवाद।

डॉ. शिवाजी बंडाप्पा कालगे (लातूर) : धन्यवाद सभापति जी। मैं महाराष्ट्र के मराठवाड़ा क्षेत्र से आता हूं। मराठवाड़ा बहुत पिछड़ा क्षेत्र है। इसके विकास के लिए वर्ष 1994 में मराठवाड़ा वैधानिक

विकास मंडल की स्थापना की गई थी, जिसका उद्देश्य सिंचाई, कृषि, शिक्षा, स्वास्थ्य, ऊर्जा, सड़क तथा इंफ्रास्ट्रक्चर आदि बुनियादी क्षेत्रों के विकास का बैकलॉग भरना था। वर्ष 2020 से इसका काम बंद है। मैं आपके माध्यम से, सरकार से इस महत्वपूर्ण मराठवाड़ा वैधानिक विकास मंडल का पुनर्जीवन करके मराठवाड़ा क्षेत्र का बैकलॉग भरने के लिए स्पेशल इकोनॉमिक पैकेज की मांग करता हूँ। धन्यवाद।

श्री आशीष दुबे (जबलपुर) : धन्यवाद सभापति जी। मैं आपके माध्यम से सरकार का ध्यान अपने संसदीय क्षेत्र जबलपुर के किसानों व पशुपालकों की महत्वपूर्ण समस्याओं एवं क्षेत्रीय विकास की संभावनाओं की ओर आकर्षित करना चाहता हूँ। जबलपुर क्षेत्र मटर उत्पादन का एक विशाल केंद्र है। मध्य प्रदेश सरकार द्वारा मटर को जबलपुर के एक जिला, एक उत्पाद योजना के तहत चयनित किया गया है। यहां प्रतिवर्ष लगभग 55 से 60 हजार टन मटर का उत्पादन होता है। अतः मैं मांग करता हूँ कि जबलपुर में सफल का एक स्थायी और नियमित खरीदी केंद्र तत्काल खोला जाए, ताकि क्षेत्र के हजारों किसानों को उनकी उपज का लाभकारी मूल्य मिल सके।

महोदय, इसके साथ ही मैं यह बताना चाहता हूँ कि जबलपुर दुग्ध उत्पादन क्षेत्र में भी अग्रणी है, जहां प्रतिदिन लगभग 3 लाख लीटर दूध का उत्पादन होता है। प्रसंस्करण एवं सुविधाओं की कमी के कारण इस क्षमता का पूर्ण उपयोग नहीं हो पा रहा है। यदि जबलपुर में मदर डेरी की फूड एवं डेयरी प्रॉसेसिंग यूनिट स्थापित की जाती है, तो इससे न केवल संपूर्ण महाकौशल क्षेत्र के दुग्ध उत्पादक लाभान्वित होंगे, बल्कि स्थानीय स्तर पर रोजगार के नए अवसर भी सृजित होंगे। अतः मेरा आग्रह है कि जनहित एवं किसान कल्याण को दृष्टिगत रखते हुए सरकार इन दोनों मांगों पर शीघ्र सकारात्मक निर्णय लेने की कृपा करे। धन्यवाद।

डॉ. प्रशांत यादवराव पडोले (भन्डारा-गोंदिया) : धन्यवाद सभापति जी। मैं आपके माध्यम से माननीय प्रधान मंत्री जी से मांग करना चाहता हूँ। आप बोल रहे हैं कि मांगें रखिए, लेकिन दो सालों में हमारी एक भी मांग पूरी नहीं हुई। हमारे यहां खिलाड़ी बच्चों के लिए एक भी ग्राउंड नहीं है। 17वीं लोक सभा के समय बीजेपी के एक माननीय सदस्य ने ग्राउंड के लिए 50 करोड़ रुपये

सरकार से मांगे थे। वे बीजेपी के सदस्य थे, फिर भी मांग पूरी नहीं हुई।

महोदय, मैं आपके माध्यम से हमारे प्रभावशाली, गौरवशाली प्रधानमंत्री मोदी जी से मांग करता हूँ कि हमारे क्षेत्र के डेवलपमेंट के लिए एक लाख करोड़ रुपया दिया जाए। जहां बच्चों का विकास हो सके। मैं यह मांग करता हूँ।

मैं एक मांग और करता हूँ कि हम सांसद लोगों की जो सांसद निधि है, उसे 30 करोड़ रुपया की जाए। मैं आपके माध्यम से यह मांग सरकार से करना चाहता हूँ। धन्यवाद।
... (व्यवधान)

डॉ. आनन्द कुमार गोंड (बहराइच) : महोदय, आज के डिजिटल युग में सोशल मीडिया के अनियंत्रित और अत्यधिक उपयोग का प्रभाव विशेष रूप से 16 वर्ष से कम आयु के बच्चों पर चिंताजनक रूप से बढ़ रहा है। इस कोमल आयु में बच्चे अभी सही-गलत का पूर्ण रूप से विवेक नहीं कर पाते हैं, जिसके कारण वे भ्रामक सूचनाओं, डीपफेक कंटेंट, साइबर बुलिंग और अनुचित सामग्री के प्रभाव में आ जाते हैं।

माननीय सभापति : आप अपनी मांग रखिए।

डॉ. आनन्द कुमार गोंड : मैं सरकार से अनुरोध करना चाहता हूँ कि वह इस विषय पर गंभीरता से विचार करते हुए 16 वर्ष से कम आयु के बच्चों के लिए सोशल मीडिया उपयोग को विनियमित करने अथवा उपयुक्त प्रतिबंध लगाने की व्यवस्था करे। प्रभावी आयु सत्यापन व्यवस्था लागू करने तथा सोशल मीडिया प्लेटफॉर्म के लिए स्पष्ट और सख्त दिशा-निर्देश लाने पर सरकार गंभीरता से विचार करे। धन्यवाद।

श्री श्रीरंग आप्पा चंदू बारणे (मावल) : महोदय, अगर आज देश भर की नदियों की हालत देखी जाए तो सभी नदियों का पानी खराब हुआ है। मेरे चुनाव क्षेत्र में एक पवना नदी है। पवना नदी रिवर डेवलपमेंट फंड के बारे में राज्य सरकार से केन्द्र सरकार के पास प्रस्ताव आया है, लेकिन अभी तक केन्द्र सरकार ने उस प्रस्ताव को मंजूरी नहीं दी है। अगर केन्द्र सरकार रिवर डेवलपमेंट फंड के तहत पवना नदी सुधार प्रकल्प को मंजूरी दी जाती है तो यह नदी पूरी तरह से, जहां से यह

नदी आती है, साफ-सुथरी हो जायेगी। मैं आपसे विनती करता हूँ कि जल्दी से जल्दी पवना रिवर फ्रंट के लिए मंजूरी दी जाए। धन्यवाद।

14.12 hrs

(Hon. Speaker *in the Chair*)

माननीय अध्यक्ष : अल्फ्रेड आर्थर जी।

अब शून्यकाल बहुत हो गया है। अब बिल लिया जायेगा।

... (व्यवधान)

SHRI ALFRED KANNGAM S. ARTHUR (OUTER MANIPUR): Speaker, Sir, thank you for giving me time today. On the 13th of February, 2025, my State Manipur as well as this House heaved a huge sigh of relief when the President's Rule was imposed and we indeed hoped that peace would prevail in the State. Again, on the 4th of February, 2026 the President's Rule was revoked and a popular Government was allowed to be formed. As you know, the earlier conflict was between the general Meitei community and the tribal Kuki community. Today, the conflict is spreading through the hills of Manipur between the tribal communities. Already there have been seven to eight death incidents.

I wish to express my anguish before this House and this nation. I hope I am not wrong when I say that the people of this nation have a right to hope that peace, indeed, will prevail. But that cannot be at the expense of justice. Today, before this august House, before this nation, I place this plea to stop the conflict in the hills or it will be to the sole blame of the Union Government and the State Government. For this reason, I beseech this Union Government through the hon. Chair to bring back normalcy to my State.

**LIST OF MEMBERS WHO HAVE ASSOCIATED THEMSELVES WITH
THE ISSUES RAISED UNDER MATTERS OF PUBLIC IMPORTANCE**

सदस्य, जिनके द्वारा लोक महत्व के विषय उठाये गये।	सदस्य, जिन्होंने उठाए गए विषयों के साथ स्वयं को सम्बद्ध किया।
Shrimati Mahima Kumari Mewar	Adv. Gowaal Kagada Padavi Dr. Prashant Yadaorao Padole
Dr. Namdeo Kirsan	Dr. Prashant Yadaorao Padole
Shri Gopal Jee Thakur	Dr. Nishikant Dubey
Shrimati Manju Sharma	Shrimati Malvika Devi Shri Anup Sanjay Dhotre Shrimati Smita Uday Wagh Shrimati Bharti Pardhi Sushri Bansuri Swaraj Shrimati Roopkumari Choudhary Shrimati Kriti Devi Debbarman Shrimati Mahima Kumari Mewar Shrimati Sandhya Ray Shrimati Kalaben Mohanbhai Delkar Dr. Hemant Vishnu Savara
Dr. Shiv Pal Singh Patel	Shri Jagdambika Pal
Shri Shreyas M. Patel	Shri Jagdambika Pal
Shri Anil Firojiya	Shri Jagdambika Pal
Shrimati Sandhya Ray	Shri Anup Sanjay Dhotre Dr. Hemant Vishnu Savara Shrimati Malvika Devi Shrimati Smita Uday Wagh Shrimati Bharti Pardhi Shrimati Roopkumari Choudhary Sushri Bansuri Swaraj

	Shrimati Kriti Devi Debbarmar Shrimati Mahima Kumari Mewar Shrimati Manju Sharma
Dr. Kadiyam Kavya	Shri Saptagiri Sankar Ulaka
Shri Alfred Kannam S. Arthur	Shri Saptagiri Sankar Ulaka
Dr. Prashant Yadaora Padole	Shrimati Sanjna Jatav Shri Amar Sharadrao Kale Shri Sanjay Uttamrao Deshmukh Adv. Gowaal Kagada Padavi Shri Balwant Baswant Wankhade
Shri Abhay Kumar Sinha	Shri Rahul Kaswan

14.13 hrs**MATTERS UNDER RULE 377***

माननीय अध्यक्ष : माननीय सदस्यगण, आज जिन सदस्यों को नियम 377 के अधीन मामलों को उठाने की अनुमति दी गई है, वे व्यक्तिगत रूप से 20 मिनट के भीतर अपने मामले का अनुमोदित पाठ सभा पटल पर प्रस्तुत कर सकते हैं।

(i) Need for establishment of a dedicated Nuclear Science Specialised Research and Educational Institute in Rajasthan

SHRI RAO RAJENDRA SINGH (JAIPUR RURAL): Rajasthan currently produces 1880 MW of Nuclear energy through the Rajasthan Atomic Power Plant (RAPP), which totals to about 1/5th of the total nuclear generation capacity in the country. With the proposed 2800 MW plant in Banswara and the 700 MW of unit 8 of the RAPP, this capacity is set to rise to about 1/4th of

* Treated as laid on the Table.

our nuclear generation capacity. Even after such massive strides in nuclear power generation, Rajasthan currently does not have any institutions professing nuclear sciences in the state, causing natives seeking advanced studies in the high-impact field to often relocate to other regions, creating a talent drain that diminishes local scientific capacity and limits opportunities for homegrown innovation. The study of nuclear sciences is critical for national development and with continued civil nuclear expansion, which has been furthered with the advent and passing of the SHANTI Bill, 2025, demand for trained scientists, engineers, and researchers is rapidly increasing. Dedicated educational institutions would provide state-of-the-art curriculum, research facilities, and industry collaboration, fostering cutting-edge research and innovation. Establishing specialized institutes would enable Rajasthan to retain and nurture its brightest minds, contributing to a skilled workforce that can support India's ambitious nuclear programme.

(ii) Need to set up a digital network system integrating with family, police and health services for the care and safety of the senior citizens living alone

श्रीमती मंजू शर्मा (जयपुर) : भारत में बुजुर्गों की संख्या तेजी से बढ़ रही है। लॉन्जिट्यूडल एजिंग स्टडी इन इंडिया (2017-18) के अनुसार अकेले रहने वाले 60 वर्ष से अधिक साल के वरिष्ठ नागरिकों की संख्या 80.90 लाख तक है। शहरीकरण और पलायन से उनकी सुरक्षा और स्वास्थ्य संबंधी चुनौतियां बढ़ रही हैं। ऐसे में केंद्र सरकार को पुलिस एवं स्वास्थ्य सेवाओं और परिवार को जोड़ने वाला एक डिजिटल नेटवर्क शुरू करना चाहिए। इसमें जीपीएस डिवाइस, टेलीमेडिसिन, नियमित पुलिस विजिट और साइबर सुरक्षा जागरूकता को शामिल किया जाना

जरूरी है। बुजुर्गों में अकेलापन और अवसाद एक बड़ी समस्या बनती जा रही है। इसके समाधान के लिए स्थानीय प्रशासन और स्वयंसेवी संस्थाओं के बीच समन्वय जरूरी है। एक ऐसा डिजिटल प्लेटफॉर्म विकसित किया जाए जो जरूरत पड़ने पर तुरंत संबंधित एनजीओ को सूचना दे सके। स्वयंसेवकों को प्रशिक्षित कर और उन्हें प्रोत्साहित कर इस कार्य में युवाओं की भागीदारी बढ़ाई जा सकती है। मेरा माननीय सामाजिक न्याय एवं अधिकारिता मंत्री जी से निवेदन है कि वरिष्ठ नागरिकों के प्रति सहानुभूतिपूर्वक विचार करते हुये मंत्रालय स्तर पर उचित कदम उठाये जाये जिससे उनका जीवन सुखमय एवं खुशहाल हो सके।

**(iii) Need to retain and strengthen Central Bureau of Communication
Office in Balaghat, Madhya Pradesh**

श्रीमती भारती पारधी (बालाघाट) : मैं आज बालाघाट-सिवनी संसदीय क्षेत्र की ओर से एक महत्वपूर्ण विषय इस सदन के समक्ष रखना चाहती हूँ। सूचना एवं प्रसारण मंत्रालय के अंतर्गत कार्यरत सेंट्रल ब्यूरो ऑफ कम्युनिकेशन (CBC) का बालाघाट कार्यालय वर्ष 1990 से जनजागरूकता का एक सशक्त माध्यम रहा है। यह कार्यालय विशेष रूप से जनजातीय एवं दूरस्थ क्षेत्रों में निवास करने वाले नागरिकों तक केंद्र सरकार की विभिन्न जनकल्याणकारी योजनाओं की जानकारी पहुँचाने में महत्वपूर्ण भूमिका निभाता रहा है। चित्र प्रदर्शनी, लोकनृत्य, गीत-नाटक, सांस्कृतिक कार्यक्रमों एवं जनसंवाद जैसे माध्यमों के जरिए यह संस्था सीधे जनता से जुड़ती है और उन्हें योजनाओं का लाभ उठाने के लिए प्रेरित करती है। इस प्रकार यह कार्यालय न केवल सूचना का प्रसार करता है, बल्कि सामाजिक जागरूकता को भी बढ़ावा देता है। मुझे यह जानकर चिंता हुई है कि इस कार्यालय को बंद कर जबलपुर स्थानांतरित करने का प्रस्ताव विचाराधीन है, जो कि पूर्णतः अनुचित और जनहित के विपरीत है। बालाघाट एक जनजातीय बहुल जिला है, जहाँ इस प्रकार की संस्थाओं की अत्यधिक आवश्यकता है। अतः मैं केंद्र सरकार से आग्रह करती हूँ कि बालाघाट स्थित CBC कार्यालय को यथावत बनाए रखा जाए तथा इसे और अधिक सुदृढ़ किया जाए, ताकि क्षेत्रीय विकास और जनजागरूकता को निरंतर गति मिलती रहे।

**(iv) Need to start recording of programmes and other activities in
Akashvani and Doordarshan Kendra in Medininagar in
Palamu, Jharkhand**

श्री विष्णु दयाल राम (पलामू) : पलामू संसदीय क्षेत्र के मेदिनीनगर आकाशवाणी एवं दूरदर्शन केंद्र की ओर आकृष्ट कराना चाहता हूँ। कोविड-19 महामारी के दौरान इस केंद्र पर रिकॉर्डिंग कार्यक्रमों एवं अन्य गतिविधियों को अस्थायी रूप से बंद कर दिया गया था, जो उस समय की परिस्थितियों में उचित था। परंतु महामारी समाप्त हुए काफी समय बीत जाने के बावजूद अब तक इन गतिविधियों को पुनः प्रारंभ नहीं किया गया है, जो अत्यंत चिंता का विषय है। वर्तमान में उक्त केंद्र पर आवश्यक आधारभूत संरचना उपलब्ध है तथा नियमित कार्यक्रमों के संचालन में कोई विशेष बाधा नहीं है। इसके बावजूद संगीत, सांस्कृतिक एवं अन्य स्थानीय कार्यक्रमों की रिकॉर्डिंग बंद रहने से क्षेत्र के कलाकारों, लोक प्रतिभाओं और सांस्कृतिक समूहों को अपने हुनर को प्रस्तुत करने का अवसर नहीं मिल पा रहा है। आकाशवाणी एवं दूरदर्शन जैसे मंच स्थानीय कला, संस्कृति और परंपराओं के संरक्षण एवं प्रसार के महत्वपूर्ण माध्यम हैं। इनके पुनः संचालन से न केवल स्थानीय प्रतिभाओं को मंच मिलेगा, बल्कि क्षेत्रीय संस्कृति को भी प्रोत्साहन मिलेगा तथा जनसंचार सेवाएं सुदृढ़ होंगी। अतः सूचना एवं प्रसारण मंत्रालय, भारत सरकार से अनुरोध करता हूँ कि मेदिनीनगर स्थित आकाशवाणी एवं दूरदर्शन केंद्र में रिकॉर्डिंग कार्यक्रमों एवं अन्य गतिविधियों को शीघ्र पुनः प्रारंभ कराने की कृपा करें।

**(v) Need for a national policy to comprehensively improve connectivity
to farming land in country to boost agricultural economy**

SHRI ANURAG SHARMA (JHANSI): I wish to draw the attention of the Government to the poor condition of Chak roads (farm access roads) in rural areas of Uttar Pradesh, particularly in the Bundelkhand districts of Jhansi,

Lalitpur, Banda, Mahoba and Chitrakoot. These roads were created after land consolidation to ensure easy access to fields, smooth agricultural operations and transport of produce. However, many such roads are now dilapidated, encroached upon or completely unusable, especially during the rainy season. This severely affects timely sowing and harvesting, restricts use of farm machinery and increases local disputes. In several villages, these roads also serve as access routes to schools, Panchayat buildings, Anganwadi centres and cremation grounds, yet there is no proper system for their maintenance. I urge the Government to formulate a clear national policy for construction and upkeep of Chak roads, provide dedicated funds, utilise VB-G RAM G Act for repairs, remove encroachments through coordinated action, and introduce GIS-based mapping and monitoring. Special attention may be given to Bundelkhand through a focused development package to improve rural connectivity and strengthen the agricultural economy.

(vi) Need to ensure participation of people in disposal and recycling of plastic waste through extensive use of Reverse Vending Machines

डॉ. मन्ना लाल रावत (उदयपुर) : देश में प्लास्टिक कचरे की समस्या निरंतर बढ़ती जा रही है, जो पर्यावरण एवं जनस्वास्थ्य के लिए गंभीर चुनौती बन चुकी है। प्लास्टिक अपशिष्ट के प्रभावी प्रबंधन हेतु नवीन विधान व तकनीकों को अपनाना समय की आवश्यकता है। इस संदर्भ में रिवर्स वेंडिंग मशीन एक अत्यंत उपयोगी एवं आधुनिक व्यवस्था के रूप में उभरकर आई है। इसके माध्यम से नागरिक उपयोग की गई प्लास्टिक बोतलों को मशीन में जमा करते हैं और बदले में उन्हें कीमत का आधी तक धनराशि, कूपन या रिवार्ड प्राप्त होता है, जिससे रीसाइक्लिंग के प्रति जन प्रोत्साहन मिलता है। वर्तमान में देश के कुछ रेलवे स्टेशनों, मेट्रो स्टेशनों, मॉल एवं अन्य

सार्वजनिक स्थलों पर इन मशीनों की स्थापना की गयी है। इनका मुख्य उद्देश्य प्लास्टिक कचरे को लैंडफिल में जाने से रोकना तथा रीसाइक्लिंग की प्रक्रिया को सुदृढ़ करना है। यह “वेस्ट-टू-वेल्थ” की अवधारणा को भी साकार करता है। अतः निवेदन है कि देशभर में रिवर्स वेंडिंग मशीनों का व्यापक विस्तार किया जाए तथा नागरिकों को इनके उपयोग पर रिवार्ड या उत्पाद के टैक्स में छूट का प्रोत्साहन प्रदान किया जाए, जिससे प्लास्टिक कचरे के सुनियोजित निस्तारण एवं रिसायकलिंग में जनभागीदारी सुनिश्चित हो सके, यह पहल पर्यावरण संरक्षण एवं स्वच्छ भारत मिशन को सशक्त बनाएगी।

**(vii) Need to renovate historical temple of Shri Dauji Maharaj in Hathras
Parliamentary Constituency, Uttar Pradesh**

श्री अनूप प्रधान वाल्मीकि (हाथरस) : हाथरस जिले में प्रतिवर्ष आयोजित होने वाला श्री दाऊजी महाराज “लक्की मेला” लगभग 275 वर्ष पुरानी परंपरा है और इसमें लाखों श्रद्धालु एवं आगंतुक भाग लेते हैं। कहा जाता है कि श्री दाऊजी महाराज मंदिर को 18वीं शताब्दी में राजा दयाराम ने बनवाया था। 1817 में, जब ब्रिटिशों ने इलाके पर हमला किया था, उन्होंने मंदिर पर भी तोप का गोला दागा था। लेकिन जो चौंकाने वाली बात है: मंदिर को कोई बड़ी क्षति नहीं हुई। उस तोप का एक गोला आज भी मंदिर में सुरक्षित रखा हुआ है। हाथरस जिले में प्रतिवर्ष आयोजित होने वाला श्री दाऊजी महाराज “लक्की मेला” सामाजिक सद्भाव, सांस्कृतिक पहचान और क्षेत्रीय आस्था का प्रमुख प्रतीक है। अतः मेरा निवेदन है कि सरकार इस मंदिर के जीर्णोद्धार एवं संरचनात्मक सुधार को जल्दी से जल्दी कराने की कृपा करें।

**(viii) Need for robust regulatory framework to curb malpractices in
private hospitals across the country**

SHRI BHARTRUHARI MAHTAB (CUTTACK): I hereby draw urgent attention to rampant billing malpractice in India's private healthcare sector. In the world's fifth-largest economy, it is alarming that private hospitals—handling nearly 80%

of medical services—can inflate bills with impunity. Reports by The Times of India have highlighted cases of double-counted surgeries, inflated consumables, and hidden charges becoming disturbingly routine. Hospitals routinely pad bills through inflated pricing of medicines and consumables—masks, syringes, IV sets, and catheters—items that families cannot realistically audit during medical emergencies. In 2018, the National Pharmaceutical Pricing Authority found profit margins as high as 1,737% on consumables. More recently, investigations exposed dual pricing systems where out-of-pocket patients are charged significantly more than insured patients. Patients are often denied discharge—or even the release of deceased relatives—until payments are settled. Despite this, the Clinical Establishments Act remains unevenly implemented, and hospital billing standards issued by the Bureau of Indian Standards are merely voluntary. I urge the Union Government to introduce a comprehensive national policy framework—mandating transparent billing, standardised pricing, strict audits, grievance redressal mechanisms, and enforceable penalties. Healthcare must prioritise patients' rights, not profits.

(ix) Regarding policy for protection of Journalists and their welfare

श्री दर्शन सिंह चौधरी (होशंगाबाद) : भारतीय लोकतंत्र में पत्रकारिता चौथा स्तंभ है, पत्रकारिता लोकतंत्र को जीवंत एवं सशक्त बनाए रखने में महत्वपूर्ण भूमिका निभाती है। किंतु जिस प्रकार विधायिका, कार्यपालिका और न्यायपालिका को विभिन्न प्रकार की सुरक्षा, सुविधाएं एवं संरचनात्मक सहयोग प्राप्त है, उसी अनुपात में पत्रकारों को अपेक्षित संरक्षण एवं सहयोग प्राप्त नहीं हो पा रहा है। अतः मैं यह जानना चाहता हूं क्या सरकार पत्रकारों की सुरक्षा तथा उनके

सामाजिक एवं आर्थिक सुदृढीकरण हेतु एक समग्र “पत्रकार सुरक्षा एवं कल्याण नीति” बनाने पर विचार कर रही है? यदि हाँ, तो क्या उक्त प्रस्तावित नीति में निम्नलिखित प्रावधानों को शामिल करने पर विचार किया जा रहा है क्या— पत्रकारों की कार्यस्थल, घर, फील्ड रिपोर्टिंग के दौरान सुरक्षा, पूर्व अनुसार रेलयात्रा में 50% छूट की पुनर्बहाली, पत्रकारों एवं उनके परिवारजनों हेतु जीवन एवं स्वास्थ्य बीमा, बच्चों के लिए शिक्षा सहायता, आवास/प्लॉट आवंटन या सरकारी आवास सुविधा, राष्ट्रीय एवं राज्य राजमार्गों पर आवागमन के लिए टोल नाका शुल्क में रियायत इत्यादि। साथ में “पत्रकारिता” की आड़ में होने वाले ब्लैकमेलिंग एवं दुरुपयोग को रोकने हेतु राज्यों के साथ समन्वय स्थापित कर एक पारदर्शी, जवाबदेह एवं संतुलित व्यवस्था विकसित करने की दिशा में कोई ठोस स्पष्ट एवं सख्त प्रावधान लाने पर विचार कर रही है क्या?

(x) Need for establishment of 'Buddhist Studies Centre' in Siddharth University in Siddharthnagar district, Uttar Pradesh

श्री जगदम्बिका पाल (डुमरियागंज) : मैं सदन के माध्यम से सिद्धार्थनगर की प्राचीन बौद्ध धरोहर से जुड़े महत्वपूर्ण विषय को उठाने की अनुमति चाहता हूँ। भगवान बुद्ध ने जीवन के प्रथम 29 वर्ष कपिलवस्तु (आज का सिद्धार्थनगर) में व्यतीत किए। पिपरहवा के अवशेष इसे बौद्ध अध्ययन का स्वाभाविक केंद्र बनाते हैं। वर्तमान सरकार ने बौद्ध अध्ययन एवं सांस्कृतिक कूटनीति को बढ़ावा दिया है, जैसे लेह के Central Institute of Buddhist Studies और नालंदा के Nava Nalanda Mahavihara को समर्थन। इसी क्रम में, सिद्धार्थ विश्वविद्यालय, सिद्धार्थनगर में ‘केन्द्रित बौद्ध अध्ययन केंद्र’ की स्थापना आवश्यक है। यह बौद्ध इतिहास, दर्शन, पुरातत्व एवं कूटनीति पर उच्च-स्तरीय शिक्षण-शोध करेगा। मेरा अनुरोध है कि संस्कृति मंत्रालय इसकी स्थापना हेतु विशेष वित्तीय सहायता प्रदान करे, इसे Leh/Nalanda की तर्ज पर विकसित करे, श्रीलंका, नेपाल, भूटान आदि देशों के संस्थानों से MoU एवं शैक्षणिक सहयोग सुनिश्चित करे, ताकि यह अंतरराष्ट्रीय स्तर का अग्रणी केंद्र बने।

(xi) Need to relax the criteria for establishment of Eklavya Model Residential Schools (EMRS) and sanction setting up of a greater number of EMRS in Karnataka

SHRI G. KUMAR NAIK (RAICHUR): I would like to draw the attention of this House to the urgent need for establishing more Eklavya Model Residential Schools (EMRS) in Karnataka, especially in areas dominated by Scheduled Tribes (ST). Although the existing EMRSs have shown encouraging results with increasing enrolment, they are currently overcrowded. Many students are forced to travel from far-off places seeking admission. However, it must be noted that since the revision of criteria in 2018, no new EMRS has been sanctioned. According to the new norms, a block must have more than 50% ST population and at least 20,000 ST residents. Since the ST population in Karnataka is scattered, no block simultaneously meets both these criteria. As a result, these new norms have become an obstacle for our children to receive quality and residential education, while putting intense pressure on existing resources. Karnataka has fifteen ST assembly constituencies, the majority of which—nine to be precise—are in the Kalyan Karnataka region. It is pertinent to note that this region has been recognized under Article 371(J) for special attention to education due to historical backwardness. Districts like Raichur and Yadgiri have also been identified under NITI Aayog's Aspirational Districts Programme, reflecting the challenges faced in their development. Hence, I strongly urge the Central Government to relax the eligibility criteria and

sanction one EMRS for every ST Assembly Constituency in Karnataka to ensure accessible and quality education for Scheduled Tribe students.

(xii) Need to address the shortage of petroleum products and fertilisers in the country

SHRI MANISH TEWARI (CHANDIGARH): I wish to draw attention towards a matter of urgent public importance concerning the ongoing conflict in West Asia involving Israel, the United States, and Iran, which has triggered a severe global energy crisis. The effective closure of the Strait of Hormuz and sustained attacks on energy infrastructure have disrupted global oil and LNG supplies significantly. Major import-dependent countries like India are particularly vulnerable, given that nearly 87–88% of our crude oil and about 47% of LNG requirements are met through imports, much of which transits this critical chokepoint. Even in the event of an immediate ceasefire, restoration of maritime trade will take time due to unavailability or prohibitive costs of insurance and war-risk coverage. Global crude prices are expected to remain elevated, placing further strain on our economy. This has already begun affecting ordinary citizens. LPG availability in rural areas is delayed, with long booking cycles and distribution bottlenecks. Additionally, fertilizer supply chains are under stress, impacting agriculture. In light of these developments, I urge the Government to outline immediate and medium-term strategies to address energy security, stabilize supplies, and protect consumers. This issue warrants urgent and structured discussion in this House.

(xiii) Regarding construction of additional railway line at Nari Khetri and Bhavdhari Railway Stations in Jhunjhunu Parliamentary Constituency to facilitate stoppage of trains at these stations

श्री बृजेन्द्र सिंह ओला (झुंझुनू) : मैं आपके माध्यम से अपने संसदीय क्षेत्र झुंझुनू के अंतर्गत लोहारू-सीकर रेलवे सेक्शन पर स्थित नारी-खेतड़ी एवं भावधरी रेलवे स्टेशनों की गंभीर समस्या की ओर सरकार का ध्यान दिलाना चाहता हूँ। नारी-खेतड़ी रेलवे स्टेशन पूर्व में एक महत्वपूर्ण स्टेशन रहा है, जहाँ से गिट्टी आदि सामग्री का आवागमन होता था। यहां से लोग नियमित यात्रा भी करते थे। ट्रेनों के संचालन हेतु यहां पर बिजली का पॉवर स्टेशन भी स्थित है और यहाँ स्टेशन मास्टर का पद भी पूर्व में स्वीकृत था तथा आज भी आवश्यक आधारभूत संरचना यहां पर उपलब्ध है। इसी प्रकार की स्थिति भावधरी रेलवे स्टेशन पर भी बनी हुई है, जिससे स्थानीय यात्रियों को इन स्टेशनों का फायदा नहीं मिल पाता है। किन्तु वर्तमान में इन स्टेशनों के परिसर में सिंगल लाइन होने एवं नियमित सिग्नल व्यवस्था नहीं होने के कारण इन स्टेशनों की उपयोगिता अत्यंत सीमित हो गई है। अतः मेरी माननीय रेल मंत्री जी से मांग है कि नारी-खेतड़ी एवं भावधरी रेलवे स्टेशनों पर नियमित सिग्नल व्यवस्था प्रारंभ कर उन्हें सुदृढ़ किया जाए तथा इन स्टेशनों के परिसर में अतिरिक्त रेल लाइन (लूप/डबल लाइन) का निर्माण कराया जाए, जिससे इन स्टेशनों पर भी ट्रेनों का ठहराव संभव हो सके और क्षेत्र की जनता को बेहतर रेल सुविधाएं प्राप्त हो सकें।

(xiv) Need to confer Bharat Ratna on Late Babu Jagjivan Ram and Late Shri Kanshi Ram

श्री मनोज कुमार (सासाराम) : मैं इस सदन के माध्यम से दो महान समाज सुधारकों—बाबू जगजीवन राम और मान्यवर कांशीराम साहेब—को उनके असाधारण योगदान के लिए देश के सर्वोच्च नागरिक सम्मान भारत रत्न से सम्मानित करने की मांग करता हूँ। बाबू जगजीवन राम एक महान स्वतंत्रता सेनानी थे, जिन्होंने देश की आज़ादी के आंदोलन में सक्रिय भाग लिया और

कई बार जेल भी गए। स्वतंत्रता के बाद उन्होंने सामाजिक न्याय, समानता और वंचित वर्गों के अधिकारों के लिए आजीवन कार्य किया। वे भारत सरकार में कई महत्वपूर्ण मंत्रालयों के मंत्री रहे और बाद में देश के उपप्रधानमंत्री भी बने। रक्षा मंत्री के रूप में उनके नेतृत्व में भारत ने 1971 के युद्ध में ऐतिहासिक विजय प्राप्त की, जिसके परिणामस्वरूप बांग्लादेश का निर्माण हुआ। इसी प्रकार मान्यवर कांशीराम साहेब ने अपना पूरा जीवन बहुजन समाज के सामाजिक और राजनीतिक जागरण को समर्पित किया। उन्होंने दलितों, आदिवासियों, पिछड़े वर्गों और अन्य वंचित समुदायों को संगठित कर उन्हें उनके संवैधानिक अधिकारों के प्रति जागरूक किया और सामाजिक न्याय के लिए मजबूत आंदोलन खड़ा किया। अतः सरकार से मेरा विनम्र आग्रह है कि इन दोनों महान विभूतियों को भारत रत्न देकर राष्ट्र के लिए उनके द्वारा किये गए उपरोक्त महान कार्यों व उनकी सेवाओं का सम्मान करे।

(xv) Need to take necessary steps to increase enrolment and uplift standard of education among girls in Moradabad district, Uttar Pradesh

श्रीमती रुचि वीरा (मुरादाबाद) : मैं उत्तर प्रदेश के मुरादाबाद जिले में मुस्लिम लड़कियों में शिक्षा के अत्यंत निम्न स्तर के चिंताजनक मुद्दे को सदन के ध्यान में लाना चाहता हूँ। बालिका शिक्षा को बढ़ावा देने के उद्देश्य से कई सरकारी योजनाओं के बावजूद, गरीबी, जागरूकता की कमी, अपर्याप्त स्कूल बुनियादी ढांचे और सामाजिक-सांस्कृतिक बाधाओं जैसे कारकों के कारण इस क्षेत्र में मुस्लिम लड़कियों में साक्षरता और नामांकन दर गंभीर रूप से कम है। अल्पसंख्यक क्षेत्रों में सामुदायिक आउटरीच, छात्रवृत्ति, लड़कियों के अनुकूल स्कूल सुविधाओं और बेटी बचाओ बेटी पढ़ाओ, पीएम-श्री और मौलाना आज़ाद एजुकेशन फाउंडेशन पहल जैसी मौजूदा योजनाओं के कार्यान्वयन की निगरानी सहित लक्षित हस्तक्षेप की तत्काल आवश्यकता है। मैं सरकार से आग्रह करता हूँ कि इस मुद्दे को हल करने के लिए तत्काल कदम उठाए और सभी के लिए समावेशी और समान शिक्षा सुनिश्चित करे, खासकर मुरादाबाद में हाशिए पर रहने वाली मुस्लिम लड़कियों के लिए।

(xvi) Need to declare and develop the road from Maigalganj to Lakhimpur Kheri in Uttar Pradesh as a National Highway

श्री आनंद भदौरिया (धौरहरा) : मेरे संसदीय क्षेत्र धौरहरा (उत्तर प्रदेश) में मैगलगंज से लखीमपुर खीरी तक की सड़क, जिसकी लंबाई लगभग 55 किलोमीटर है, काफी संकरी है। इस सड़क पर हमेशा जाम की स्थिति बनी रहती है, जिसके कारण आए दिन दुर्घटनाएँ होती रहती हैं। चिकित्सा आपातकाल के दौरान एम्बुलेंस का निकलना भी अत्यंत कठिन हो जाता है, जिससे मरीजों की जान जोखिम में पड़ जाती है।

अतः मेरा सरकार से विनम्र अनुरोध है कि जनहित को ध्यान में रखते हुए इस सड़क को राष्ट्रीय राजमार्ग (National Highway) घोषित किया जाए और इसे चार लेन (Four Lane) में तब्दील किया जाए। इससे जनता की कठिनाइयाँ दूर होंगी और क्षेत्र की आर्थिक उन्नति में भी इस सड़क का महत्वपूर्ण योगदान होगा।

(xvii) Need to strengthen institutional capacity of organ transplantation and provide all round support to families of organ donors in the country

DR. BYREDDY SHABARI (NANDYAL): I wish to draw attention towards an urgent matter concerning equity, ethics, and systemic strengthening of organ transplantation in India. India performed 18,111 transplants in 2024; however, nearly 80% are in the private sector, where costs remain prohibitively high. Kidney transplants cost ₹5–10 lakh and liver transplants ₹25–45 lakh, placing them beyond the reach of most families. Even in deceased donor cases, lack of cost regulation leads to disparities and additional logistical burdens. State support remains uneven and limited. Further, 15,505 transplants were from living donors, indicating heavy dependence on family donors who face

insurance discrimination, wage loss, and lack of long-term safeguards. With only 1,128 deceased donors, there is a need for structured support to donor families through financial assistance, insurance, educational support, and national recognition to build trust. Concerns also exist regarding inaccurate portrayals of organ donation in media, which risk misinformation. Additionally, India lacks a unified national audit of post-transplant outcomes, limiting evidence-based policymaking. I urge the Government to expand financial coverage, standardise costs, protect donors, support donor families, ensure accurate awareness, and strengthen institutional capacity.

**(xviii) Need to run a direct daily train from Rajgir in Nalanda
Parliamentary Constituency to Katra in Jammu and Kashmir**

श्री कौशलेन्द्र कुमार (नालंदा) : मेरे संसदीय क्षेत्र नालंदा और इसके निकटवर्ती जिलों से बड़ी संख्या में तीर्थ यात्री माता वैष्णव देवी जी के दर्शन करने के लिए प्रतिदिन जाते हैं। गाड़ी संख्या-03221/03222, राजगीर से माता वैष्णव देवी कटरा के लिए साप्ताहिक गाड़ी चलाई गई थी, जिसे बन्द कर दिया गया। इसके अतिरिक्त पटना से जम्मू के लिए गाड़ी संख्या-12355/12356 सप्ताह में दो दिन चलती है। परन्तु रेगुलर यात्री गाड़ी नहीं चलने की स्थिति में यात्रियों को काफी परेशानी होती है। क्षेत्र भ्रमण के दौरान क्षेत्रवासियों द्वारा पर्यटक नगरी राजगीर से माता वैष्णव देवी कटरा के लिए सीधी रेगुलर यात्री गाड़ी प्रतिदिन चलाने की माँग लगातार की जा रही है। अतः जनहित में सदन के माध्यम से मेरी माँग है कि पर्यटक नगरी राजगीर से माता वैष्णव देवी कटरा के लिए सीधी रेगुलर यात्री गाड़ी प्रतिदिन चलाई जाए।

(xix) Need to ensure effective functioning of district level Committees, especially DISHA, Development and Monitoring Committees

श्री उमेशभाई बाबूभाई पटेल (दमन और दीव) : मैं सदन के संज्ञान में एक महत्वपूर्ण प्रशासनिक एवं जनहित का विषय लाना चाहता हूँ, जो देशभर में जिला स्तरीय समितियों—विशेषकर DISHA समिति एवं अन्य विकास एवं निगरानी समितियों—की कार्यप्रणाली से संबंधित है। व्यवहार में देखा गया है कि इन बैठकों में संबंधित विभागों के वरिष्ठ एवं उत्तरदायी अधिकारी प्रायः उपस्थित नहीं होते और उनके स्थान पर निम्न स्तर के कर्मचारियों को भेज दिया जाता है। ऐसे प्रतिनिधियों के पास न तो योजनाओं की पर्याप्त जानकारी होती है और न ही निर्णय लेने का अधिकार, जिससे बैठकों का उद्देश्य पूर्ण नहीं हो पाता तथा विकास कार्यों में अनावश्यक विलंब होता है। अतः मेरा निवेदन है कि समितियों के अध्यक्ष (सांसद) को अनुपस्थित या लापरवाह अधिकारियों को नोटिस जारी करने एवं आवश्यक होने पर विभागीय कार्यवाही सुनिश्चित कराने का अधिकार दिया जाए। साथ ही, प्रत्येक बैठक में सक्षम अधिकारी की उपस्थिति अनिवार्य की जाए। MPLADS के अंतर्गत स्वीकृत कार्यों के लिए समयबद्ध जवाबदेही तय हो तथा अनावश्यक विलंब की स्थिति में स्पष्ट दंडात्मक प्रावधान लागू किए जाएँ। मेरा विश्वास है कि इन सुधारों से समितियाँ अधिक प्रभावी एवं परिणामोन्मुख बन सकेंगी।

(xx) Regarding establishment of 100-bedded ESIC hospital in Bokaro district, Jharkhand

श्री चन्द्र प्रकाश चौधरी (गिरिडीह) : मैं आपके संज्ञान में श्रम एवं रोजगार मंत्रालय के ESIC द्वारा पूर्व में राज्य सरकार को भेजे गए पत्रों की ओर दिलाना चाहता हूँ जिसमें यह स्पष्ट उल्लेख है कि बोकारो जिले में 100 बेड ESIC अस्पताल निर्माण हेतु आवश्यक 5 एकड़ भूमि अभी तक आवंटित नहीं हो पाई है, जिसके कारण यह महत्वपूर्ण स्वास्थ्य परियोजना लंबे समय से लंबित है। इससे क्षेत्र के श्रमिक वर्ग, बीमित व्यक्तियों तथा आम नागरिकों को गुणवत्तापूर्ण स्वास्थ्य सुविधाओं से वंचित रहना पड़ रहा है। अतः मेरा आग्रह है कि केंद्र सरकार राज्य सरकार के साथ समन्वय

स्थापित करते हुए, कसमार प्रखंड क्षेत्र या बेरमो क्षेत्र में उपलब्ध इस भूमि को ESIC अस्पताल हेतु शीघ्र आवंटित कराने की पहल करे तो बेरमो एवं अन्य क्षेत्र के लाखों श्रमिकों को फायदा होगा । मेरा श्रम एवं रोजगार मंत्रालय से आग्रह है कि इस अत्यंत महत्वपूर्ण स्वास्थ्य परियोजना को प्राथमिकता देते हुए इसके क्रियान्वयन में हो रही देरी को दूर किया जाए। यह विषय मेरे क्षेत्र के लाखों श्रमिकों के स्वास्थ्य और सामाजिक सुरक्षा से संबंधित है, अतः इसे गंभीरता से देखते हुए आवश्यक कदम उठाए जाने की अपेक्षा है।

माननीय अध्यक्ष : आइटम नंबर 19, केंद्रीय सशस्त्र पुलिस बल (सामान्य प्रशासन) विधेयक, 2026.

माननीय गृह राज्य मंत्री जी ।

14.14 hrs

CENTRAL ARMED POLICE FORCES (GENERAL ADMINISTRATION)

BILL, 2026

As Passed By Rajya Sabha

गृह मंत्रालय में राज्य मंत्री (श्री नित्यानन्द राय) : महोदय, माननीय गृह मंत्री जी श्री अमित शाह जी की ओर से, मैं प्रस्ताव करता हूं:

“कि केंद्रीय सशस्त्र पुलिस बलों में समूह क सामान्य ड्यूटी अधिकारियों और अन्य अधिकारियों की भर्ती तथा सेवाओं की शर्तों को शासित करने वाले साधारण नियमों और इन बलों से संबंधित अन्य नियमों को विनियमित करने तथा उनसे संसक्त या उनके आनुषंगिक विषयों वाले विधेयक, राज्य सभा द्वारा यथापारित, पर विचार किया जाए।”

माननीय अध्यक्ष : सुश्री महुआ मोइत्रा, आप अपना अमेंडमेंट मूव कर दें ।

SUSHRI MAHUA MOITRA (KRISHNANAGAR): Sir, I beg to move:

“That the Bill to regulate the rules governing the recruitment and conditions of service of the officers in the Central Armed Police Forces, as passed by Rajya Sabha, be referred to a Select Committee consisting of 15 members, namely:-

- 1) Dr. Kakoli Ghosh Dastidar
- 2) Dr. Sharmila Sarkar
- 3) Smt. June Maliah

- 4) Shri Kalipada Saren Kherwal
- 5) Shri Khalilur Rahaman
- 6) Shri Azad Kirti Jha
- 7) Smt. Mitali Bag
- 8) Smt. Pratima Mondal
- 9) Smt. Rachna Banerjee
- 10) Ms. Sayani Ghosh
- 11) Smt. Dimple Yadav
- 12) Ms. Iqra Choudhary
- 13) Shri Dharmendra Yadav
- 14) Shri Harendra Singh Malik
- 15) Shri Mohibbullah

with instructions to report by the last day of the first week of the next

Session of the Lok Sabha.” (4)

माननीय अध्यक्ष : प्रस्ताव प्रस्तुत हुए:

“कि केंद्रीय सशस्त्र पुलिस बलों में समूह क सामान्य ड्यूटी अधिकारियों और अन्य अधिकारियों की भर्ती तथा सेवाओं की शर्तों को शासित करने वाले साधारण नियमों और इन बलों से संबंधित अन्य नियमों को विनियमित करने तथा उनसे संसक्त या उनके आनुषंगिक विषयों वाले विधेयक, राज्य सभा द्वारा यथापारित, पर विचार किया जाए।”

और

“कि राज्य सभा द्वारा यथापारित, केंद्रीय सशस्त्र पुलिस बलों में अधिकारियों की भर्ती एवं सेवाओं की शर्तों को शासित करने वाले नियमों

का विनियमन करने वाले विधेयक को 15 सदस्यों की प्रवर समिति को संदर्भित किया जाए, अर्थात:-

- 1) डॉ. काकोली घोष दस्तीदार
- 2) डॉ. शर्मिला सरकार
- 3) श्रीमती जून मालिया
- 4) श्री कालिपद सरेन खेरवाल
- 5) श्री खलीलुर रहमान
- 6) श्री कीर्ति आज़ाद
- 7) श्रीमती बाग मिताली
- 8) श्रीमती प्रतिमा मण्डल
- 9) श्रीमती रचना बनर्जी
- 10) सुश्री सयानी घोष
- 11) श्रीमती डिम्पल यादव
- 12) सुश्री इकरा चौधरी
- 13) श्री धर्मेन्द्र यादव
- 14) श्री हरेन्द्र सिंह मलिक
- 15) श्री मोहिबुल्लाह

इस अनुदेश के साथ कि लोक सभा के अगले सत्र के पहले सप्ताह के अंतिम दिवस तक प्रतिवेदन प्रस्तुत किया जाए। (4)

... (व्यवधान)

डॉ. मोहम्मद जावेद (किशनगंज) : सर, बिना गृह मंत्री के यह बिल कैसे लिया जा सकता है।

... (व्यवधान) सर, यह गलत है।... (व्यवधान)

माननीय अध्यक्ष : आप बैठ जाइए।

... (व्यवधान)

डॉ. मोहम्मद जावेद : सर, गृह मंत्री जी को सदन में होना चाहिए ।... (व्यवधान)

माननीय अध्यक्ष : आप बैठ जाइए ।

... (व्यवधान)

माननीय अध्यक्ष : आप बैठ जाइए । आप ज्ञान मत बांटिए । ऐसा कौन सी किताब में लिखा है कि गृह राज्य मंत्री जी बिल को पेश नहीं कर सकते हैं?

... (व्यवधान)

माननीय अध्यक्ष : ऐसा कौन सी किताब में लिखा हुआ है? आप बताइए । आप रूल्स निकालिए । सदन नियम-प्रक्रिया से चलेगा । आप मुझे यह मत बताइए कि कौन सदन में होना चाहिए और कौन सदन में नहीं होना चाहिए?

... (व्यवधान)

डॉ. मोहम्मद जावेद : सर, ऐसा कभी नहीं देखा गया है ।... (व्यवधान) आप बिना मंत्री जी के चर्चा करा रहे हैं ।... (व्यवधान)

माननीय अध्यक्ष : नो, कुछ नहीं ।

... (व्यवधान)

माननीय अध्यक्ष : श्री हरीश मीना । आप तो आईपीएस अफसर रहे हैं न!

श्री हरीश चंद्र मीना (टोंक-सवाई माधोपुर) : हां, हां, बिल्कुल सर ।

सर, मैं सदन का सदस्य हूँ । ... (व्यवधान)

अध्यक्ष महोदय, आपने मुझे इस महत्वपूर्ण बिल पर बोलने का मौका दिया, इसके लिए आपको धन्यवाद देता हूँ ।

सर, इस बिल पर बोलने से पहले मैं वह परिस्थिति बताना चाहूंगा कि सरकार को यह बिल क्यों लाना पड़ा । अक्टूबर, 2025 को सुप्रीम कोर्ट का एक फैसला आया और उसमें केन्द्र सरकार को निर्देश दिया गया कि आपके जो सेवानिवृत्त कर्मचारी हैं, उनको न्याय दीजिए । वह मुद्दा

सेवानिवृत्त कर्मचारियों और सरकार के बीच था। वे कोर्ट तब गए, जब उनको विभाग में न्याय नहीं मिला। न्याय देना विभाग का काम था। आपसे पीड़ित होकर उन्होंने कोर्ट की शरण ली। सुप्रीम कोर्ट में एक दिन में फैसला नहीं हुआ। आप इतने दिनों से सरकार में हैं। यह केस सालों-साल चलता रहा और आपने उन्हें बुलाया ही नहीं। आप उनकी सुनते कि उनकी पीड़ा क्या है। आपका कर्मचारी आपके खिलाफ कोर्ट में जा रहा है। वह आपके पास क्यों नहीं आया और अगर आया तो आपने उसकी क्यों नहीं सुनी? हमारी पहली फेल्योर यहां हुई कि हमने हमारे आदमियों की नहीं सुनी जबकि हमारी ड्यूटी यह है कि हम अपने कर्मचारियों की पीड़ा सुनें, उनकी वेदना सुनें। वे सरकार के खिलाफ गए और आपने फैसला कुछ और कर दिया। वे चाह रहे थे कि उनकी प्रमोशन हो। जिसकी प्रमोशन ड्यू है, उसे प्रमोशन मिलनी चाहिए और समय पर मिलनी चाहिए। यह कोई दो वर्गों में झगड़ा नहीं है।

सर, मैं आपको उदाहरण दूंगा। आप बहुत अनुभवी आदमी हैं। मैंने पहले आपको कंस्टीट्यूशन क्लब में भी देखा है। जब से कंस्टीट्यूशन क्लब बना है, तब से इसमें चुनाव होते हैं। इसके सदस्य वोट देते हैं। इसमें कोई राजनीति नहीं होती है, कोई जातिवाद नहीं होता है। इस बार आपने क्या किया है? आपकी ही पार्टी के दो-दो आदमी लड़ा दिए और जातियों के आधार पर वोट डाल दिए - 'फूट डालो और राज करो'।... (व्यवधान)

सर, मैं माहौल बता रहा हूं। ... (व्यवधान)

श्री जगदम्बिका पाल (डुमरियागंज) : महोदय।... (व्यवधान)

माननीय अध्यक्ष : जगदम्बिका पाल जी, ये खुद आईपीएस अफसर रहे हैं। अब ये आईपीएस अफसर के खिलाफ कैसे बोलें, तो इधर-उधर की कहानी बता रहे हैं।

... (व्यवधान)

श्री हरीश चंद्र मीना : सर, आप हमारे माननीय अध्यक्ष हैं। इस सभा के हमारे संरक्षक हैं। मैं आपके सामने अपनी पीड़ा रख रहा हूं।

सर, यह हुआ। अगर अधिकारी और कर्मचारी लड़ेंगे तो कार्य कुशलता जाएगी, उनका मन

कार्यों में नहीं लगेगा और इससे कहीं न कहीं विभाग को नुकसान होगा और अगर विभाग को नुकसान होगा तो देश को नुकसान होगा।

सर, ये जो केन्द्रीय सशस्त्र बल हैं, ये गृह विभाग के अधीन आते हैं और गृह विभाग में आंतरिक सुरक्षा विभाग के अधिकारी हैं। इनके यहां इंटरनल सिक्योरिटी (आई.एस.) डिवीजन होता है। इसके सचिव होते हैं। क्या उनको यह पता नहीं था कि इनके अधिकारी और कर्मचारी सुप्रीम कोर्ट में लड़ रहे हैं। उन्होंने सरकार को बताया नहीं। क्या सरकार को इसके बारे में बताना इनकी ड्यूटी नहीं थी? आपके कर्मचारी क्या कर रहे हैं, किससे दुखी हैं और कब तक दुखी हैं, यह आपको पता ही नहीं था। आप क्या गृह विभाग चला रहे थे? यह किसकी जिम्मेदारी थी? आपने जिम्मेदारी क्यों नहीं तय की? जब इन अधिकारियों का झगड़ा होता है तो उसका फल क्या होता है? तब बालाकोट होता है, पहलगाम होता है क्योंकि वे तो झगड़े में व्यस्त हैं, आपकी ड्यूटी कौन करेगा?

सर, यह आपकी कमजोरी है। मैं यह इसलिए कह रहा हूँ क्योंकि यह देश की सुरक्षा का मसला है। जब देश आंतरिक रूप से सुरक्षित नहीं है तो बताइए यहां का नागरिक कैसे सुरक्षित होगा?

सर, मुझे वह दिन भी याद है। ... * ... (व्यवधान)

माननीय अध्यक्ष : माननीय सदस्य, मैं एक बात बताऊँ। कभी भी सदन के अन्दर स्पीकर के वक्तव्य पर सवाल नहीं उठाते। आपने सवाल उठा दिया। आप यह सवाल नहीं उठा सकते।

... (व्यवधान)

श्री हरीश चंद्र मीना : नहीं, महोदय, मैं यह नहीं कह रहा हूँ।

महोदय, मैं सुरक्षा की बात कह रहा हूँ। मैं किसी का नाम नहीं लेता। हमारे देश में हर नागरिक सुरक्षित होना चाहिए।

हर नागरिक को सुरक्षा प्रदान करना सरकार की जिम्मेदारी है, यह तो सही है? आप हर

* Not recorded as ordered by the Chair.

नागरिक की बात छोड़ दीजिए। अगर ...* असुरक्षित है तो आप बताइए कि कौन सुरक्षित है। मुझे इसकी पीड़ा है। मैं किसी के ऊपर आरोप नहीं लगा रहा हूँ। ...* ... (व्यवधान)

माननीय अध्यक्ष: आप इस विधेयक पर बोलें।

... (व्यवधान)

श्री हरीश चंद्र मीना : सर, मैं आपके परमिशन से ही बोल रहा हूँ। ... (व्यवधान)

माननीय अध्यक्ष: आप विधेयक पर बोलें।

... (व्यवधान)

श्री हरीश चंद्र मीना : सर, यह आंतरिक सुरक्षा का विषय है। मैं आंतरिक सुरक्षा पर बोल रहा हूँ। इससे बड़ी सुरक्षा क्या होगी?... (व्यवधान)

सर, मेरी बात बिल्कुल सही है, लेकिन यह अनुराग जी को समझ में नहीं आ रही है। इनको मैं अलग से समझा दूंगा। इस विषय पर मैं बोलना चाहता हूँ। यह वर्ष 2026 है। इस सेवा में रहते हुए मुझे 50 साल हो गए। मैं वर्ष 1976 में आईपीएस में आया था और वर्ष 2026 में आपके साथ हूँ। अनुराग जी, मैं लगातार यही काम कर रहा हूँ। मैं एक दिन भी एक्स नहीं हुआ। मैंने आंतरिक सुरक्षा विभाग में भी काम किया है। मैंने सीआरपीएफ में भी काम किया है। मैं आईजी, पर्सनेल के तौर पर इस विषय को डील करता था।... (व्यवधान)

माननीय सदस्य, आप मुझे आंतरिक सुरक्षा पर बोलने दीजिए। आप क्यों पीड़ित हो रहे हैं?... (व्यवधान)

माननीय अध्यक्ष: आप चेयर को संबोधित कीजिए।

श्री हरीश चंद्र मीना : सर, मैं आपको ही संबोधित कर रहा हूँ। मैं अनुराग जी को समझाने का प्रयास करूंगा। यह आंतरिक सुरक्षा का विषय है। मैं इसको एक देश के नागरिक के रूप में देखा है। मैंने प्रधानमंत्री कार्यालय में भी आंतरिक सुरक्षा विभाग देखा है। मैं मनमोहन सिंह जी के कार्यालय में सुरक्षा सचिव था। वहां से भी मैंने इस विषय को देखा है। मैं सीआरपीएफ में भी था।

* Not recorded as ordered by the Chair.

मैं इसी विभाग को डील करता था। मैं पुलिस में डीजीपी रहा हूँ। मैं इस सदन का सदस्य हूँ। मैं अनुभव के आधार पर बोल रहा हूँ। मैं किसी पर आरोप नहीं लगा रहा हूँ। मैं अपने 50 साल के अनुभव के आधार पर कह रहा हूँ कि इसमें सुधार की आवश्यकता है। उसमें किसको आपत्ति है? अगर हमारी आंतरिक सुरक्षा ठीक होती, संवेदनशीलता होती तो शायद पहलगाम और पुलवामा की घटना नहीं होती। आप इसकी जवाबदेही तय कीजिए। इसमें किसकी गलती थी, किसकी चूक थी और यह घटना क्यों हुई? मुझे आप बताइए कि क्या आपने किसी एक आदमी के खिलाफ भी कार्रवाई की? कितनी गंभीर घटना हुई थी।

अध्यक्ष महोदय, कुछ समय पहले मुम्बई में एक आतंकी हमला हुआ था। हमारे संवेदनशील तत्कालीन गृह मंत्री शिवराज पाटिल साहब थे, उन्होंने इस्तीफा दे दिया। महाराष्ट्र के मुख्यमंत्री ने नैतिक जिम्मेवारी लेते हुए इस्तीफा दे दिया। पुलवामा और बालाकोट में किसने जिम्मेवारी ली थी? मैं किसी के ऊपर आरोप नहीं लगा रहा हूँ। जो घटना हुई थी, उसी के बारे में मैं आपको बता रहा हूँ। उन्होंने इस्तीफा दिया था।... (व्यवधान)) चलिए, आपने कपड़े नहीं बदला, लेकिन बदला क्या? आपने सुरक्षा तो बिगाड़ दी। ... (व्यवधान)

माननीय अध्यक्ष: आप बिल पर बोलिए। बाकी, इधर ध्यान मत दीजिए।

... (व्यवधान)

श्री हरीश चंद्र मीना : सर, मैं बिल पर ही बोल रहा हूँ। मैं तो सुरक्षा की बात कर रहा हूँ। सुरक्षा में भी मैं आंतरिक सुरक्षा पर बात कर रहा हूँ। इस देश की सुरक्षा और नागरिक की सुरक्षा पर बोल रहा हूँ।

सर, जब उनमें झगड़ा होता है तो क्या होता है? जब अधिकारियों और कर्मचारियों में मतभेद होता है तो काम में उनका ध्यान नहीं लगता है। वे लड़ाई में व्यस्त हो जाते हैं। इससे उनकी कार्यकुशलता घट जाती है। हमारी सुरक्षा खतरे में पड़ जाती है। इस बिल की जरूरत क्यों पड़ी? यह मैं आपको बता रहा हूँ। माननीय सुप्रीम कोर्ट का एक आदेश था, जो अक्टूबर, 2025 में आया। सरकार यह विधेयक लेकर लाई है। आप केंद्रीय सशस्त्र पुलिस बल (सामान्य प्रशासन)

विधेयक, 2026 लेकर आए हैं। आपने इसका उद्देश्य क्या बताया है? आप बताइए कि इसके उद्देश्य की क्या जरूरत पड़ी? इस फोर्स को न कांग्रेस ने बनायी है और न ही बीजेपी ने बनायी है। सीआरपीएफ वर्ष 1939 में बनी थी। उस समय झगड़े नहीं हुए। तब लोकप्रिय सरकार नहीं थी, क्योंकि वे सरकार चलाना चाहते थे। वे अधिकारियों से काम लेना जानते थे। वे ड्यूटी बांटते थे और जिम्मेवारी लेते थे। यह असम राइफल्स वर्ष 1835 की बनी हुई है। तब भी यह चल रही थी। आज क्या हो गया? हम इस पर चर्चा कर रहे हैं। इसकी क्या नौबत आ गई कि हम अपने जवान और व्यवस्था को चला नहीं पा रहे हैं? यह आरोप की बात नहीं है। यह पक्ष और विपक्ष की बात नहीं है। यह देश की सुरक्षा की बात है। सुरक्षा की जिम्मेदारी भारत के गृह विभाग को है। यही मैं कह रहा हूँ। उस पर हमें पार्टी से ऊपर उठ कर चर्चा करनी चाहिए। जो गलत है, उसे हम गलत कहें और जो सही है, उसे सही कहें। इसमें दिक्कत क्या है? अगर सुरक्षा में चूक हुई है तो हुई है। उसका कारण यह है कि आपके अधिकारियों और कर्मचारियों का सुरक्षा में मन ही नहीं लग रहा है। वे एक-दूसरे के खिलाफ मुकदमें लड़ रहे हैं।

जो एक-दूसरे के घर में मुकदमे लड़ेंगे, वह घर कैसे चलेगा? यह हमारी चिंता का विषय है। मेरा सरकार से अनुरोध है कि अगर आप इस बिल को बहुमत से पास करें, आपका बहुमत है, पर यह उचित नहीं होगा। इस बिल पर गहन चिंता हो, चर्चा हो, मंथन हो और फिर जो सहमति बने, आप उस पर निर्णय लें। अगर आप बहुमत के आधार पर करेंगे, तो आपका बहुमत है, आप उसे पास करा लेंगे, पर क्या वह न्याय होगा? न्याय वह होगा, जिसमें सबकी राय हो, सबकी सहमति हो और हम सबकी सहमति बनाएं।

सर, यह बहुत जरूरी है। अगर यह कर दिया, तो आज जो वर्ग आपस में मुकदमे लड़ रहे हैं, वे एक-दूसरे के शत्रु बन जाएंगे। उनको एक ही काम करना चाहिए और वह देश की आंतरिक सुरक्षा है, जब ये लड़ेंगे, तो सुरक्षा किसको प्रदान करेंगे? ये क्यों बनाया है? आपने अपनों को आपस में क्यों लड़ाया? इसीलिए सर, मैं आपसे कह रहा था कि कांस्टीट्यूशन क्लब में क्यों लड़ाया? ... (व्यवधान) मुझे यह भी पता है कि कांस्टीट्यूशन क्लब तो मैम्बर्स का था। आपने दो

जातियों को लड़ा दिया । ... (व्यवधान) जाति, धर्म पर किसको लड़ाना और क्यों लड़ाना?

सर, मैंने यह दिन भी देखा है । अध्यक्ष महोदय, मैं पद में आपसे छोटा हूँ, लेकिन उम्र में थोड़ा सा बड़ा हूँ । ... (व्यवधान) इसलिए मैं बताता हूँ । मैंने अंग्रेजों के राज के बारे में भी सुना था । वह परदेशी थे, पर हिन्दू धर्म खतरे में नहीं था । मुगलों के राज के बारे में भी सुना है, हिन्दू धर्म खतरे में नहीं था । अब कैसा हिन्दू धर्म का राज है कि हिन्दू धर्म खतरे में पड़ गया है? मुझे बताइए कि यह सब कौन कर रहा है?... (व्यवधान) आपकी यह कैसी सुरक्षा है, बताइए? वह परदेशी लोग थे, यहां के नहीं थे, तब भी हम सुरक्षित थे । ... (व्यवधान)

माननीय अध्यक्ष : हरीश जी, इस बात पर धर्मेन्द्र जी बड़े खुश हो रहे हैं ।

... (व्यवधान)

श्री हरीश चंद्र मीना : नहीं सर, मैं तो बिल और आंतरिक सुरक्षा पर बोल रहा हूँ । मैं किसी को कुछ नहीं कह रहा हूँ । ... (व्यवधान) यह देश हमारा है, यह सेना सब की है । इसमें गैजेटेड अफसर भी होंगे, नॉन-गैजेटेड भी होंगे, सिपाही भी होगा, हेड कांस्टेबल भी होगा, एसआई भी होगा, इंस्पेक्टर, सब इंस्पेक्टर, डीजी सब होंगे । सब की ड्यूटी है और उन सब से काम लेना सरकार का काम है । ... (व्यवधान)

अर्जुन जी, मैं तो आपके पक्ष में भी हूँ । ... (व्यवधान) आप जहां भी हो, मेरे हो । ... (व्यवधान) सर, मेरा अनुरोध है, क्योंकि यह बहुत गंभीर विषय है । आज हम इस पार्लियामेंट में बैठे हैं, इस सुरक्षा व्यवस्था में बैठे हैं । हम सुरक्षित हैं, इसलिए बैठे हैं । अगर हम असुरक्षित होंगे, देश असुरक्षित होगा, तो इस देश में सुरक्षित कौन होगा? आज सेवा प्रदान करने वाले असुरक्षित हैं, वह कोर्ट में जा रहे हैं । अगर उनके अधिकार सुरक्षित नहीं हैं, तो किसके अधिकार सुरक्षित हैं? यह सेना किसके लिए है, यह सदन किसके लिए है, यह सेवाएं किसके लिए हैं? यह देश के लिए है और देश को चलाने वाले जिसमें पक्ष और विपक्ष दोनों हैं, हम सब मिल कर काम करें ।

इसलिए गृह मंत्री महोदय मैं आपसे अनुरोध कर रहा हूँ कि इस बिल को जेपीसी को दें और सबकी राय लें । आप बिल लाए और दो घंटे बाद उसे पास कर देंगे, फिर उस पर चर्चा कहां हुई?

दो दिन पहले आते, कागज आते, उन्हें पढ़ते-लिखते फिर आपको अपनी राय देते। बिल सदन को ही पास करना है फिर आपको ऐसी क्या जल्दी पड़ रही है कि आज के आज ही इसे पेश करेंगे और आज ही पास करेंगे? यह क्या हो रहा है?... (व्यवधान) जनमत जानिए, लोगों की राय लीजिए, आपको राय देंगे। सर्विंग ऑफिसर्स भी राय देंगे, रिटायर्ड भी राय देंगे।

सर, हमारी पुलिस में ऐसा होता था, जब पुलिस में पता लगाना होता था, तो पुलिस लाइन में जाते थे, जवानों से मिलते थे, अधिकारियों से मिलते थे। गृह मंत्री जी, मैं यह पूछना चाहता हूँ कि आपने इस फैसले के बाद कहां-कहां, किस-किस से संपर्क किया, बताइए?... (व्यवधान) आपने किस-किस से संपर्क किया? क्या आपने जवानों से बात की, हवलदारों से बात की, क्योंकि बहुसंख्यक, जिनकी हम बात कर रहे हैं, वह जवान हैं?

रेल मंत्री महोदय, 96 परसेंट कांस्टेबल, हेड कांस्टेबल और एएसआई हैं, जिनकी बात ही नहीं हो रही है। अर्धसैनिक बलों में 11 लाख की फौज में 100 आईपीएस अफसर हैं। आप अफसरों को कंट्रोल नहीं कर पा रहे हैं। तीन हजार गैजेटेड ऑफिसर्स हैं, उन्हें आप कंट्रोल नहीं कर पा रहे हैं। आप इन 96 परसेंट की तो सुन ही नहीं रहे हैं, तो आप किसकी सुन रहे हैं? इस फौज को कौन चलाएगा? अधिकारी आदेश देंगे और उसका पालन वह करेंगे। आप कानून बनाएंगे और वे कानून को लागू करेंगे। आप उनकी सुन ही नहीं रहे हैं। मुझे एक दिन बता दीजिए कि आप कहां गए? मैं आपकी पूरी बात मान लूंगा। आपने किसी से चर्चा नहीं की। कोई आदमी आपको बताता है, क्या बताता है? इसका मुझे पता नहीं है कि आप कैसे बनाते हैं? परंतु यह बिना चर्चा के जल्दी में लाया गया बिल है। मैं आज इस आधार पर इसका विरोध कर रहा हूँ। इसकी खूबियां हैं, तो आप बता देना। इस बिल को आज ही पेश करके आज ही पास करने की क्या जरूरत पड़ गई? यह पुराना मसला है। दस साल से मुकदमा चल रहा है, तब आपकी नींद नहीं खुली। ये लोग क्यों कोर्ट में गए? कोई सीधा सुप्रीम कोर्ट में नहीं पहुँचता है, निचली कोर्ट में भी केस चला होगा। जब धीरे-धीरे केस चल रहा था, तब आपका गृह विभाग क्या कर रहा था? आपका कानून विभाग क्या कर रहा था? वहां पर आपके वकील भी होते हैं। आप कोर्ट में क्यों हारे, आप उसका जवाब

दीजिए? हाईकोर्ट ने आपकी बात नहीं मानी, सुप्रीम कोर्ट ने आपकी बात नहीं मानी, तो आपकी बात में ऐसी क्या कमी थी? अगर आप देशहित की बात कर रहे थे, देश की सुरक्षा की बात कर रहे थे, तो कोर्ट क्यों नहीं माना?

मैं नहीं मानता कि कोई कोर्ट हमारे देश के खिलाफ है। कहीं-न-कहीं हमारी बात में कमी है। हमने उसको ढंग से पेश नहीं किया, लोगों को संतुष्ट नहीं किया। आप जवानों का भी साथ लीजिए, अधिकारियों का भी साथ लीजिए और कोर्ट में भी अपनी बात रखें, ताकि हमारे देश को अच्छी सुरक्षा-व्यवस्था मिल सके। ... (व्यवधान)

धन्यवाद सर, आपने मुझे बहुत कुछ याद दिला दिया। मैं आपका आभार व्यक्त करता हूँ और आपसे यही उम्मीद थी।

सर, ये जो अलग-अलग फोर्सज बनी हैं। अलग-अलग उद्देश्य से बनी हैं, अलग-अलग समय पर बनी हैं। मुझे पता है कि गृह मंत्री जी क्या जवाब देंगे? वे कह देंगे कि इसके लिए तो नेहरू जी जिम्मेदार हैं। सीआरपीएफ वर्ष 1939 में बनी थी, उस वक्त नेहरू जी प्रधानमंत्री नहीं थे। कृपया ये मत कहना कि इसके लिए इंदिरा जी जिम्मेवार हैं। इंदिरा जी के बारे में कुछ कमी है, तो आप जरूर बताइए, लेकिन इंदिरा जी वही हैं, जो आप बार-बार कहते हैं कि पाकिस्तान हमारा दुश्मन है, हम पाकिस्तान का ये कर देंगे, वो कर देंगे। इंदिरा जी ने बात कम की और पाकिस्तान के दो टुकड़े कर दिए। यह आप अपने मुंह से नहीं कहेंगे कि उन्होंने हमारे देश की सबसे बड़ी चुनौती पाकिस्तान के दो टुकड़े किए। उन्होंने इस पर राजनीति नहीं की, अपना कर्तव्य निभाया। इंदिरा गांधी वे थीं, जिन्होंने सिक्कम, जोकि स्वतंत्र देश था, उसको हिन्दुस्तान में मिलाया, पर राजनीति नहीं की। उन्होंने देशहित में किया, जनता के हित में किया। आपको करना कुछ नहीं है, बस बातें बड़ी-बड़ी करनी हैं। मुझे बताइए आपने क्या किया है? आपने पाकिस्तान की कितनी इंच जमीन ली है? आप आंतरिक सुरक्षा की बात नहीं करेंगे। बस नेहरू जी ने कर दिया, इंदिरा जी ने कर दिया। उन्होंने जो किया, उससे देश का निर्माण किया, जिस पार्टी ने देश को आजादी दिलायी, उसके वे अध्यक्ष थे। कांग्रेस पार्टी के सदस्य थे, कांग्रेस के बड़े नेता थे। नेहरू जी का भी योगदान

था, पटेल जी का भी था, गांधी जी का भी था और जितने हमारे स्वाधीनता संग्राम के लोग थे, सभी पार्टियों का योगदान था। बस इसका नेतृत्व कांग्रेस पार्टी ने किया था। आप अपनी बात बताइए कि आपके कार्यकाल में, आपके विभाग का ये फेल्योर क्यों हुआ? आपसे कहाँ चूक हुई? उस चूक को पहचानिए, उसको दूरस्त कीजिए और जिसकी गलती है, उसे सजा दीजिए और जिम्मेवारी लीजिए। आप इंचार्ज हैं। आप विपक्ष को यह नहीं कह सकते कि आप इसके लिए जिम्मेवार हैं। आप 12 वर्षों से सत्ता में हैं, आपको यह भी नहीं पता कि आपके खिलाफ मुकदमा चल रहा है। आपको पाकिस्तान का पता है, अमेरिका का पता है, अन्य जगहों का पता है, लेकिन आपके यहां खुद क्या हो रहा है, यह आपको पता नहीं है। यह बड़े अचम्भे की बात है। अभी भी समय है, आप सजग हो जाइए। क्योंकि हम जागें या न जागें, जनता जाग रही है।

सर, मैं आपको कुछ उदाहरण देता हूं। शायद अश्विनी जी की समझ में कुछ आ जाए। जब सरदार पटेल जी भारत के गृहमंत्री बनें और भारत आजाद हुआ, तब देश नहीं था। अंग्रेज एक बिखरी हुई विरासत छोड़ कर गए थे। राजा-रजवाड़े थे। अंग्रेज यह कह कर गए थे कि आप हिन्दुस्तान में रहना चाहो, तो हिन्दुस्तान में रहो, पाकिस्तान में रहना हो, तो पाकिस्तान चले जाओ और स्वतंत्र रहना है, तो स्वतंत्र रह जाओ। यही सरदार पटेल थे, जिन्होंने हैदराबाद को एक किया। कश्मीर के बारे में आप जानते हैं कि वहां के राजा कहीं जाना चाहते थे और प्रजा कहीं और जाना चाहती थी, सरदार पटेल जी ने कहा कि हिन्दुस्तान में रहना पड़ेगा। लेकिन, उन्होंने हिंसा नहीं की और न ही राजनीति की। जूनागढ़, जो गुजरात में है, उसके नवाब साहब कुछ कहते थे और बेगम साहिबा कुछ कहती थीं, लेकिन पटेल जी ने कहा कि मैं हिन्दुस्तान का गृह मंत्री हूं, इसको एक रखूंगा। हमारे यहां भी बहुत सारे रजवाड़े थे, उन्होंने अपना कर्तव्य निभाया, धर्म निभाया, किसी पर बहाना नहीं बनाया और अपनी कलम से, अपनी ताकत से और सबके सहयोग से सबको एक किया। आरोप किस पर लगाना है? यह अपना देश है। यहां पक्ष भी अपना है, विपक्ष भी अपना है, सेना भी हमारी है, अधिकारी भी हमारे हैं और कर्मचारी भी हमारे हैं। यह हमारे लिए जरूरी है। आप उसी कुर्सी पर बैठे हैं, जिस पर सरदार पटेल जी बैठे थे। वे सरदार पटेल, जिन्होंने

राजे-रजवाड़ों से काम करवाया, आप तो अपने मातहत कर्मचारियों की बात कर रहे हो।

अश्विनी वैष्णव साहब, जोधपुर साइड से आते हैं। वहां का युवा राजा पाकिस्तान जाना चाहता था, क्योंकि वह पाकिस्तान की सीमा का था और अंग्रेज उनको छूट देकर गए थे, लेकिन पटेल जी नहीं माने। उन्होंने कैसे मनाया होगा, यह तो वे ही जानें, पर उन्होंने अपनी काबिलियत से उन्हें मनाया।

माननीय अध्यक्ष : हरीश जी, इतिहास पर डिबेट नहीं हो रही है।

श्री हरीश चंद्र मीना : सर, आंतरिक सुरक्षा पर बात हो रही है।

आपसे आपके मातहत कर्मचारी नहीं मान रहे हैं। उन्होंने राजा-रजवाड़ों को मनाया। वे सरदार पटेल थे जो देश के गृह मंत्री थे। इस बिल पर बात हो रहे हैं। ... (व्यवधान) मैं बिल पर ही बात कर रहा हूं, देश की आंतरिक सुरक्षा की बात कर रहा हूं। सरदार पटेल ने बिखरे हुए देश को एक किया और आंतरिक सुरक्षा मजबूत की। वह भारत के गृह मंत्री थे और वह भी गुजरात से थे। आप भी गुजरात से हैं और आप भी गृह मंत्री हैं। सत्ता आपके पास है और आप सर्वशक्तिमान हैं। आपको किस बात का डर है? आपको कौन चैलेंज कर सकता है। शिवसेना आपके साथ है, एनसीपी अब आपके साथ है। आपके विरोध में कौन हैं? कुछ हम लोग हैं, जो आपके राजनैतिक विरोधी हैं, लेकिन देश के हित में हम भी आपके साथ में हैं। इसलिए मैं प्रार्थना करते हुए इस बिल का विरोध करता हूं और आपसे आग्रह करता हूं कि इस पर व्यापक चर्चा के लिए इस बिल को जेपीसी को भेजें। इस बिल पर व्यापक चर्चा हो और फिर जो भी सहमति बने उस काम को हम लोग करें। धन्यवाद।... (व्यवधान)

माननीय अध्यक्ष : मेरा माननीय सदस्यों से आग्रह है कि बिल को पढ़ लें, थोड़ा और अध्ययन कर लें। इसके बाद आप बिल के थोड़ा इधर-उधर बोलें लेकिन बिल से पूरा अलग न बोलें। आप विषय पर बोलें, अगर इतिहास का विषय है तो इतिहास पर बोलें। मैं फिर से बिल पढ़ देता हूं ताकि ध्यान में रहे- आइटम नंबर 19, केंद्रीय सशस्त्र पुलिस बल (सामान्य प्रशासन) विधेयक, 2026।

राव राजेंद्र सिंह जी। राजेंद्र जी, तो इतिहासकार हैं और पूरा इतिहास बता देंगे।

डॉ. निशिकान्त दुबे (गोड्डा) : अध्यक्ष महोदय, आप भी राजस्थान से हैं, उधर के वक्ता भी राजस्थान से थे और भाषण भी अश्विनी वैष्णव जी पर दिया। अब राजेंद्र जी भी राजस्थान से हैं।

माननीय अध्यक्ष : राजस्थान शौर्य और वीरों की धरती है, जिन्होंने दुनिया में जाकर भी युद्ध लड़े हैं।

श्री राव राजेन्द्र सिंह (जयपुर ग्रामीण) : अध्यक्ष महोदय, केन्द्रीय सशस्त्र बल के इस विधेयक पर अभिव्यक्ति के जो क्षण सदन ने, आसन ने और सरकार ने मुझे प्रदान किए हैं, उसके लिए मैं आभार प्रकट करता हूँ।

महोदय, अभिव्यक्ति की विवेचना में शास्त्र का वह व्यवस्थित संदर्भ भारत के संविधान की प्रस्तावना में जो मूल रूप से दृष्टिगोचर होता है उसके व्यवस्थित चरित्र को चित्रण करने का श्रम भारत के गृह मंत्री ने और भारत के प्रधानमंत्री ने किया है और इस विधेयक के माध्यम से इस सदन में प्रस्तुत करने का सत्कर्म किया है, मैं उसका स्वागत करता हूँ, मैं उसका अभिनंदन करता हूँ।

14.38 hrs

(Shri Jagdambika Pal in the Chair)

मनुष्य सामाजिक और समाज मानवीय बने, यह व्यवस्थित स्वरूप का वह सिद्धांत है, जिसका शाश्वत आलोक भारत के संविधान की प्रस्तावना में दृष्टिगोचर होता है। किसी भी देश की प्रगति और उन्नति का पहला आयाम उस देश की स्थिति पर निर्भर करता है कि किस प्रकार की कानून व्यवस्था है और शांति की व्यवस्था में शांति की परिभाषा का परीक्षण करने की गुणवत्ता क्या उस देश का नागरिक और सभ्यता रखती है या नहीं?

मैं बहुत आदर से यह निवेदन करना चाहता हूँ कि किसी दार्शनिक से यह पूछा गया कि शांति की परिभाषा क्या है? क्या संघर्ष का अनुपस्थित होना शांति को सुनिश्चित करता है? उस दार्शनिक ने बहुत विवेकशील होकर इस बात को कहा कि नहीं संघर्ष की अनुपस्थिति शांति की परिभाषा नहीं है। कानून की उपस्थिति और न्याय की परिभाषा में कानून का प्रत्यारोपण शांति की अनुशासित परिस्थिति को परिभाषित करता है। इस विधेयक के माध्यम से इसको सुनिश्चित करने का परिश्रम देश के गृह मंत्री जी ने किया है, वे साधुवाद के पात्र हैं।

महोदय, मैं आपसे एक निवेदन करना चाहता हूँ। यह देश उस कालखंड से भी गुजरा है, जिसको हम उपनिवेशन काल कहते हैं। कामुक शक्तियों का आविष्कार जिस उपनिवेशन काल में हुआ, वह इस भारत की संप्रभुता और भारत की मानव सम्पदा को गुलामी के दंश से ग्रस्त करने के उद्देश्य से हुआ। उनका आविष्कार उन उपक्रमों के माध्यम से हुआ, जो उस वक्त के न्याय के व्यवस्थित स्वरूप को उजाकर करता है। आज भारत की वर्तमान कानून व्यवस्था में जो आमूलचूल परिवर्तन हुआ है, वह भारत की सरकार ने किया है। वह भारत के प्रधानमंत्री नरेंद्र मोदी जी के नेतृत्व में हुआ। इस देश के गृह मंत्री अमित शाह जी ने इसको सेतु के रूप में अपने श्रम के प्रतिरूप प्रस्तुत करने का काम किया। मैं आज इस विधेयक के माध्यम से इस बात का आलोक करना चाहता हूँ कि जिस विधान की व्यवस्था में संविधान को सर्वोपरि माना गया है, जहां हमें स्मरण हुआ कि किसी भी देश की आंतरिक व्यवस्था के अंदर अनुशासन का होना और अनुशासन के लिए चेन ऑफ कमांड को सुनिश्चित करना तथा यह सुनिश्चित करके इस बात को पूर्ण रूप से लागू करना कि जिस सशस्त्र बल के माध्यम से आंतरिक सुरक्षा और वहां के नागरिक को सोमपान होता है, उसको निश्चित स्वरूप में संविधान की मर्यादित आलोक का प्रतिरूप मानकर इस विधेयक को लाना हम सबके लिए अभिनंदनीय है। हम इसका स्वागत करते हैं।

सभापति महोदय, केंद्रीय सशस्त्र बल राष्ट्रीय सुरक्षा प्रणाली का अत्यंत महत्वपूर्ण हिस्सा है। वह सीमाओं की सुरक्षा से लेकर आंतरिक सुरक्षा तक अनेक महत्वपूर्ण दायित्व निभाता है। ऐसे संस्थानों के लिए एक मजबूत प्रशासनिक ढांचा होना आवश्यक है। यह विधेयक उसी दिशा में एक बहुत महत्वपूर्ण कदम है। जब बढ़ती सेवा शर्तों और प्रशासनिक प्रक्रियाओं में स्पष्टता होती है, तब संगठन अधिक प्रभावी ढंग से कार्य कर सकता है। उससे निर्णय और प्रक्रिया मजबूत होती है। हर दृष्टि से यह विधेयक केवल प्रशासनिक विषय नहीं है बल्कि राष्ट्रीय सुरक्षा संस्थानों को मजबूत करने का प्रयास है। मेरा आसन से यह निवेदन है कि मुझे यह बता दें कि मुझे कितना समय मिलेगा? मैं उसी हिसाब से बोलूंगा।

माननीय सभापति : आप कितनी देर बोलना चाहते हैं?

श्री राव राजेन्द्र सिंह : आसन मुझे जितनी देर के लिए अनुमति प्रदान करेगा, मैं उतनी देर बोल सकता हूँ।

माननीय सभापति: आपके पास बीस मिनट है।

श्री राव राजेन्द्र सिंह : सभापति महोदय, किसी भी संगठन की सबसे बड़ी शक्ति उसके मानव संसाधन होते हैं। जब अधिकारियों को यह विश्वास होता है कि उनकी सेवा सत्य, स्पष्ट, स्थिर और न्यायसंगत है तो उनका मनोबल स्वाभाविक रूप से मजबूत होता है। यह विधेयक सेवा प्रशासन से स्पष्टता लाकर अधिकारियों को यह भरोसा देता है कि उनकी करियर प्रगति और सेवा संरचना का एक व्यवस्थित ढांचे के अंतर्गत संचालित होता है। इससे संगठन में विश्वास, प्रेरणा और स्थिरता बढ़ती है।

महोदय, मैं आपसे निवेदन करना चाहता हूँ। संपूर्ण सशस्त्र बल की जो मूल इकाई है, वह इस सशस्त्र बल का कांस्टेबुलरी है। मैं इस बात का पूरी तरह से समर्थन करता हूँ कि अगर कांस्टेबुलरी का मनोबल ऊंचा है तो कठिन से कठिन परिस्थिति को भी हम पाट सकते हैं। मैं इस बात के लिए गृह राज्य मंत्री जी का ध्यान आकर्षित करना चाहता हूँ।

आदरणीय सभापति जी, आप जिस सशस्त्र बल के निर्वाचित, प्रशासनिक नेता हैं, मैं आपसे एक बात का निवेदन करना चाहता हूँ कि जिस सशस्त्र बल के व्यवस्थित ढांचे को संविधान की व्यवस्था के अनुरूप प्रतिस्थापित कर, आपने इस विधेयक के माध्यम से अनुशासन को सुनिश्चित करने का कार्य किया है, इसके लिए मैं आपका स्वागत करता हूँ, अभिनंदन करता हूँ। आज यहां पर हम जितने भी जनप्रतिनिधि हैं, मैं सभी से बहुत विनम्रता से निवेदन कर रहा हूँ, मैं किसी पर आक्षेप नहीं लगा रहा हूँ। कांस्टेबुलरी, जिसे हम सिपाही के रूप में जानते हैं, जो हमारा निचला प्रशासनिक ढांचा है, यह आपको और हमारे को अलंकरण प्रदान करने का भी एक विषय है। अगर जनप्रतिनिधि के साथ में 4-5 हेड कांस्टेबल सशस्त्र न चलें, तो रुतबे का पता ही नहीं चलता, यह हमारे लिए रुतबे का भी प्रतीक है।

श्री जय प्रकाश (हिसार) : सभापति जी, यह बिल से अलग बोल रहे हैं।

माननीय सभापति : श्री राव राजेन्द्र सिंह, कृपया आप उनकी बात न सुनें। कृपया आप चेयर को संबोधित करें और अपनी बात रखें।

श्री राव राजेन्द्र सिंह : आदरणीय सभापति जी, मैं आपको ही संबोधित कर रहा हूँ, ये मुझे क्यों संबोधित करने लग जाते हैं, यह इनसे पूछिए।

माननीय सभापति : आप उनको नोटिस न कीजिए।

श्री राव राजेन्द्र सिंह : आदरणीय सभापति जी, ऐसा हो सकता है कि किसी को व्यक्तिगत सुरक्षा की ज्यादा आवश्यकता पड़ती हो, लेकिन कई बार सिर्फ मैं कितना महत्वपूर्ण व्यक्ति हूँ, इसके लिए भी इस कांस्टेबुलरी का इस्तेमाल होता है।

माननीय सभापति : आप बिल पर अपनी बात रखें।

श्री राव राजेन्द्र सिंह : आदरणीय सभापति जी, कांस्टेबुलरी इस बिल का ही विषय है।

माननीय सभापति : वह है, लेकिन आप बिल पर अपनी बात रखें।

श्री राव राजेन्द्र सिंह : आदरणीय सभापति जी, मैं यह बात इसलिए आपके बीच में अभिव्यक्त कर रहा हूँ कि आपने कभी इस बात का विचार किया है कि कांस्टेबुलरी की व्यवस्था के अंदर अगर अनुशासन का अभाव हो जाए, तो उनके मनोबल पर क्या असर होता है? इस मनोबल को सुनिश्चित करके और प्रशासनिक दक्षता को निश्चित अंजाम तक पहुंचाने के लिए इस विधेयक का आना अत्यंत आवश्यक था। राजकीय व्यवस्था के अंदर चाहे राज्य पुलिस व्यवस्था हो और केंद्रीय सशस्त्र बल हो। जब कभी भी इस प्रकार की स्थितियां आती हैं, इस प्रकार की परिस्थितियां उत्पन्न होती हैं कि हमें राष्ट्र की आंतरिक सुरक्षा के लिए सशस्त्र बल की आवश्यकता पड़ती है, तो प्रदेश और राष्ट्र के सशस्त्र बल साथ मिलकर उस स्थिति का सामना करते हैं और सामान्य रूप से वह शांति प्रदान करने की चेष्टा करते हैं। अगर समन्वय का अभाव हो, अगर प्रशासनिक सेवा का व्यक्ति अनुशासित चेन ऑफ कमांड का मुखिया न हो, तो विरोधाभास होता है।

आदरणीय सभापति जी, कल ही यहां पर इस बात का विवेचन हो रहा था कि कैसे किसी एक प्रदेश में किसी एक कार्यक्रम में सुरक्षा प्रदान न करने की वजह से वह कार्यक्रम नहीं हुआ। क्या

आपको और हमें यह बात नहीं मालूम है कि जब देश की राष्ट्रपति किसी एक प्रदेश में गयीं, तो वहां की व्यवस्था किस प्रकार की थी? इस प्रकार की व्यवस्था को, जो भारत के संघीय ढांचों के साथ-साथ राष्ट्र की संप्रभुता को सुरक्षित रखने का प्रयास करती है, उस विधेयक के माध्यम से ही लाया जा रहा है। मुझे यह नहीं मालूम कि बाकी लोगों का विचलित होना, इस बात का क्या द्योतक है? ... (व्यवधान)

माननीय सभापति : धर्मेन्द्र जी, बैठे-बैठे मत बोलिए। राजेन्द्र जी की बात के अलावा कुछ भी रिकार्ड में नहीं जाएगा।

श्री राव राजेन्द्र सिंह : आदरणीय सभापति जी, मैं आसन से यह भी निवेदन करता हूं, अगर आसन ने मुझे बोलने के लिए समय दिया है, तो आसन यह भी सुनिश्चित करे कि बैठे-बैठे बोलकर माननीय सदस्य अपनी वरिष्ठता का दुरुपयोग न करें।

माननीय सभापति : मैंने कह दिया है, मैंने आग्रह कर दिया है।

श्री राव राजेन्द्र सिंह : मैं आदरणीय गृह राज्य मंत्री जी से यह निवेदन करना चाहता हूं कि कुछ ऐसी व्यवस्था है, जिसके ऊपर आपको भी ध्यान देना पड़ेगा। हमारी सेना के अंदर जो सैनिक हैं, उनकी स्वयं की व्यवस्था के लिए सेंट्रल कैंटीन का एक डिपार्टमेंट है।

लेकिन यह जो अर्द्धसैनिक बल है, इनके पास अपनी सामाजिक व्यवस्था के लिए जो कुछ भी है, उसमें हमें ध्यान देने की आवश्यकता है, क्योंकि केंद्र बल के अंदर जो कांस्टेबलरी है, उस कांस्टेबलरी को कम से कम इस बात का आभास हो कि उनका जो सामाजिक दायित्व है, उनका जो परिवार के प्रति दायित्व है, उसको भी हम सुरक्षित रखें, क्योंकि वहीं से मनोबल का सूत्रपात होता है।

मैं आपसे और आदरणीय मंत्री महोदय से यह निवेदन करना चाहता हूं कि इस राष्ट्र के हित में, इस राष्ट्र की सरकार ने माननीय प्रधानमंत्री मोदी जी के नेतृत्व में और माननीय गृह मंत्री जी के सशक्त प्रशासन ने सुनिश्चित करने का जो कार्य किया है, उसका साधुवाद भी देता हूं, आपका अभिनंदन भी करता हूं और मैं आपको धन्यवाद भी देता हूं। जय हिंद, जय भारत।

माननीय सभापति : श्री धर्मेन्द्र यादव जी ।

श्री धर्मेन्द्र यादव (आज़मगढ़) : माननीय सभापति जी, धन्यवाद ।

माननीय सभापति जी, मैं अपने वक्तव्य को शुरू करने से पहले देश के सभी सशस्त्र सैनिकों को, विशेषकर वो सैनिक जिन्होंने देश की रक्षा के लिए, आंतरिक सुरक्षा के लिए, बाहरी रक्षा के लिए, अपने जीवन की आहुति दी, प्राणों की आहुति दी और देश के लिए शहीद हुए हैं । सबसे पहले मैं अपनी ओर से, अपनी पार्टी और माननीय अखिलेश यादव जी की ओर से उन शहीदों को नमन करता हूँ ।

सभापति जी, हमने बचपन से ही श्रद्धेय नेताजी का सानिध्य पाया है और यह मेरा सौभाग्य है कि जब तक हमने होश संभाला, तब तक श्रद्धेय नेताजी देश के रक्षा मंत्री बन गए थे । हमारे परिवार में भी बहुत सारे सैनिक रहे हैं । हमारे बड़े ताऊ जो श्रद्धेय नेताजी से बड़े थे, वो खुद सेना में थे । सेना के लोगों का, पैरामिलिट्री फोर्स के लोगों का दर्द, एहसास, परेशानियां, मैं बड़ी जिम्मेदारी से कहता हूँ, हम लोग जो देहातों से आए हुए हैं, किसानों के परिवारों से आए हुए हैं, उनसे बेहतर कोई नहीं समझ सकता है ।

सभापति जी, अभी दो दिन पहले इसी सदन में नक्सलवाद पर चर्चा चल रही थी । देश के माननीय गृह मंत्री जी कह रहे थे कि देश के अंदर नक्सलवाद खत्म किया है । मैं माननीय गृह मंत्री जी से जानना चाहता हूँ, उस दिन भी थोड़ा सवाल किया था और बेहतर होता कि आज माननीय गृह मंत्री जी स्वयं होते । मैंने उस दिन भी कहा था... (व्यवधान)

माननीय सभापति : माननीय गृह राज्य मंत्री जी हैं ।

... (व्यवधान)

श्री धर्मेन्द्र यादव : अरे, माननीय गृह राज्य मंत्री जी हैं, स्वीकार हैं, लेकिन पूरा देश जानता है कि माननीय गृह मंत्री जी के फैसले से ही देश चल रहा है । यह बात पूरा देश जानता है, उसको हम दोहराना नहीं चाहते हैं ।

सभापति जी, जहां हम लोग इस बात के लिए फख्र महसूस कर रहे हैं, पूरा देश फख्र

महसूस कर रहा है कि नक्सलवाद खत्म हुआ है या खत्म होने की कगार पर है, तो बेहतर होता कि केंद्र की सरकार इस सदन में कुछ ऐसा कानून लाती कि जिनके दम पर, जिनकी कुर्बानियों से, जिनके त्याग, तपस्या से, बलिदानों से हमें नक्सलवाद खत्म करने का मौका मिला है, आज हम लोग कम से कम उनके लिए कुछ सुविधाएं बढ़ा रहे होते, उनके लिए कुछ सेवाओं में रियायत दे रहे होते, उनकी कहीं हम पे से लेकर और तमाम चीजों को बढ़ा रहे होते, तो शायद पूरा सदन फख्र के साथ उस बिल को पास कर रहा होता। लेकिन सभापति जी, यह जो बिल लाया गया है, यह बिल जो केंद्रीय सशस्त्र पुलिस बल (सामान्य प्रशासन) विधेयक 2026, मैं बहुत जिम्मेदारी से कह रहा हूं और यह बात सरकार के लोगों, माननीय मंत्री जी, मुझे लगता नहीं है कि आप जिनके नाम से यह बिल ला रहे हो, प्रशासनिक सुधार की बात कर रहे हो, मुझे नहीं लगता है कि आप किसी केंद्रीय आर्म्ड पुलिस बल के अधिकारियों के डेलीगेशन से मिले होंगे। हममें से अधिकांश सांसद ऐसे हैं, जिनके दरवाजों पर आकर हमारे अधिकारी लोग अपना दर्द बताकर गए हैं। काश आपने इस बिल को, विधेयक को ड्राफ्ट करने से पहले उनके दर्द को सुना होता।

सभापति जी, अभी हमारे मीना जी कह रहे थे, हम उसको लंबा नहीं दोहराएंगे। आखिर क्या कारण है कि हमारे केंद्रीय पुलिस फोर्स के लोगों को उच्च न्यायालय, सर्वोच्च न्यायालय, जीतते हुए भी सर्वोच्च न्यायालय में भी सरकार को चैन नहीं पड़ा, उसके बाद रिव्यू पिटिशन में चले गए। रिव्यू पिटिशन भी हार गए, तो विधेयक ले आए और विधेयक ने क्या कहा कि हम सुधार करने जा रहे हैं। आप क्या सुधार कर रहे हैं? आप जितनी भी केंद्रीय पैरामिलिट्री फोर्सेस हैं, उन फोर्सेस में आप आईपीएस को डेपुटेशन पर लाकर ऊपर से बैठाना चाहते हो।

उनके पूरी जीवन की मेहनत, त्याग-तपस्या, अनुभव है, वे विपरीत परिस्थितियों में काम करने वाले हैं, आप ऐसे अनुभवी अधिकारियों की पूरी तरह से उपेक्षा कर रहे हैं, उनके मनोबल को तोड़ रहे हैं। 23 मई, 2025 को माननीय सर्वोच्च न्यायालय के फैसले के संबंध में, लोग हमसे मिले। केन्द्रीय फोर्सेज में 13 हजार क्लास वन अधिकारी हैं, 10 लाख से ज्यादा जवान हैं, लेकिन दुर्भाग्य यह है कि जवानों को अपनी सुविधाओं की मांग के लिए न्यायालय की शरण में जाना पड़

रहा है। जहां हम लोग इस फैसले की चर्चा कर रहे हैं, वहीं जनवरी, 2023 में दिल्ली उच्च न्यायालय को एक फैसला देना पड़ा। दिल्ली उच्च न्यायालय ने फैसला दिया कि पूरे पैरा मिलट्री फोर्सेज और आर्म्ड फोर्सेज को ओल्ड पेंशन स्कीम का लाभ मिलना चाहिए। बजाए इसके कि सरकार ओपीएस का लाभ देती, वह सर्वोच्च न्यायालय में अपील के लिए चली गई। अब ये सर्वोच्च न्यायालय से भी जीतेंगे, तो आप रिव्यू में जाइएगा, रिव्यू में भी जीतेंगे, तो फिर से एक बिल ले आइएगा। हमने मान लिया कि आपका बहुमत है, लेकिन आपका यह बहुमत देश की सेना, हमारे पैरा मिलट्री फोर्सेज और केन्द्रीय आर्म्ड रिज़र्व फोर्सेज का मनोबल गिराने के लिए काम कर रहा है।

माननीय सभापति जी, श्रद्धेय नेता जी ने रक्षा मंत्री रहते हुए, रक्षा मंत्रालय के जो सैनिक हैं, उनके लिए तमाम सुविधाएं बढ़ाने की कोशिश की। आपने क्या किया? हालांकि यहां पर रक्षा मंत्री मौजूद नहीं हैं, लेकिन सरकार की सामूहिक जिम्मेदारी है। आपको रक्षा मंत्रालय के सैनिकों को पेंशन न देनी पड़े, उसके लिए आप अग्निवीर की टेम्पररी नौकरी ले आए। क्या कर रही है यह सरकार? इस सरकार की जो नीयत है, मैं उसे समझ ही नहीं पा रहा हूँ। आखिर सीआरपीएफ, बीएसएफ, सीआईएसएफ, आईटीबीपी और एसएसबी के जो लाखों जवान हैं, आप उन जवानों के मनोबल को क्यों गिरा रहे हैं? आईपीएस को सेन्ट्रलाइज ताकत देने में क्या रखा है? इस बात में क्या रखा है कि केवल गृह मंत्रालय ताकतवर हो जाए, बाकी देश के किसी मंत्रालय की ताकत बढ़े या घटे, इस बात से सरकार को कोई मतलब नहीं है। इसलिए मैं इस मौके पर बहुत जिम्मेदारी से कहता हूँ कि यह बिल देश के सशस्त्र सुरक्षा बलों का मनोबल गिराने के लिए आया है।

गृह राज्य मंत्री जी, मैं बहुत ही जिम्मेदारी से कह रहा हूँ, मैं जो बात कह रहा हूँ, यह हमेशा रिकॉर्ड में रहेगी। आप लोग जो कुछ भी कानून बना रहे हैं, चाहे इस बिल के माध्यम से, आप केन्द्रीय सुरक्षा बलों के जवानों के मनोबल को गिरा रहे हैं, उनके पदों को घटा रहे हैं, पन्द्रह साल तक उनको प्रमोशन नहीं मिलता है, जितनी अवधि में आईपीएस लोगों को लगभग चार प्रमोशनस मिल रहे हैं, उतनी अवधि में पैरा मिलट्री फोर्सेज के अधिकारियों को 25 वर्षों तक एक ही पद पर

पड़े हैं, उनको कोई प्रमोशन नहीं मिला है और उसे कानूनी अमलीजामा पहनाने के लिए ऐसा किया जा रहा है। जब केन्द्रीय पुलिस बल के लोग न्यायालय से जीत जाते हैं, तो आप कानून ले आते हैं।

राजा साहब, आप बहुत तारीफ कर रहे हैं। मैं समझता हूँ कि पूरे देश का अर्द्धसैनिक बल इसको देख रहा है। देश की हर सीमा पर लोग देख रहे हैं। हमारे देश की 13 हजार किलोमीटर की जो सीमा है, लोग उसे देख रहे हैं, नक्सलवाद के इलाकों में ड्यूटी कर रहे सैनिक देख रहे हैं। वे इस बात को भी देख रहे हैं कि जब हमारा गला काटा जा रहा था, तो कौन-कौन से सांसद उसमें तालियां बजाने का काम कर रहे थे और ऐसे कौन-से साथी थे, जो संख्या बल की दृष्टि से कुछ कर पाए या नहीं कर पाए, संख्या बल की दृष्टि से हम भले ही कमजोर हैं, लेकिन हमारी पार्टी और अन्य विपक्षी पार्टियां पूरी तरह से अपने सैनिकों के साथ, अपने जवानों के साथ खड़े हैं।

माननीय सभापति जी, मैं आज इस मौके पर आपसे कहूंगा, मैंने उस दिन माननीय गृह मंत्री जी की मौजूदगी में भी कहा था और आज फिर मैं इस बात को दोहराना चाहता हूँ।

देश की सीमा पर जो भी सैनिक शहीद हों, नक्सलवादी ऑपरेशन या किसी भी ऑपरेशन में वे शहीद होते हैं, तो उन सैनिकों को शहीद का दर्जा मिलना चाहिए।

आप सोचिए, पुलवामा का हमला हुआ, उस समय वर्ष 2019 का चुनाव था, तो पूरे सत्ता पक्ष के लोग घड़ियाली आंसू बहा रहे थे। उस घटना के बाद, सैनिकों की शहादत के बाद, आप बताएं कि आपने सैनिकों से संबंधित एक भी सामान को बढ़ाने का काम किया हो।

अगर मेरे बोलने का टाइम कम पड़ जाएगा, तो हमारे बाद बोलने वाले साथी अपना समय कम कर देंगे। इस बात की कोई चिन्ता नहीं है।

माननीय सभापति जी, आप सत्ता पक्ष वालों से पूछ रहे हैं कि कितनी देर बोलना है। कृपा करके एक बार आप विपक्ष वालों से भी पूछ लिया कीजिए, जिससे विपक्ष के लोगों के बीच आपके प्रति भी सम्मान बढ़े।

माननीय सभापति : धर्मेन्द्र जी, आप बहुत वरिष्ठ हैं। मैंने अभी तक आपको नहीं टोका है।

आपने यह बात क्यों छेड़ी?

15.00 hrs

श्री धर्मेन्द्र यादव : सभापति जी, जैसे पुलवामा की घटना हुई, दंतेवाड़ा की घटना हुई, ऐसी अनेक घटनाएं हैं। चूंकि समय नहीं है, मेरे पास घटना दर घटना की पूरी और व्यापक जानकारी है कि हमारे सैनिकों ने कैसे-कैसे शहादत दी है। अगर मैं सभी फौज की बात करूं, तो अब तक सीआरपीएफ के 2,200 से ज्यादा जवानों और उनके अधिकारियों ने अपनी शहादत दी है। बीएसएफ के 1,900 से ज्यादा जवानों और उनके अधिकारियों ने शहादत दी है। आईटीबीपी के 600 से ज्यादा जवानों और उनके अधिकारियों ने शहादत दी है। एसएसबी और सीआईएसएफ के सैकड़ों जवानों ने शहादत दी है। हमारे संसद भवन की सुरक्षा करने में उन्होंने अपनी शहादत दी है। हमारे देश की सीमा की सुरक्षा करते हुए उन्होंने अपनी शहादत दी है, लेकिन आप उनको क्या दे रहे हैं?

जब कोई सैनिक खत्म हो जाता है, तो हममें से अधिकांश लोग उनके परिवार वालों से मिलने जाते हैं। श्रद्धेय नेता जी ने कानून बनाया था कि हर सैनिक की डेडबॉडी राष्ट्रीय सम्मान के साथ उसके पैतृक गांव में जाएगी और उसकी अंत्येष्टि होगी। जब हम लोग वहां जाते हैं, तो उनके परिवार वाले हमसे चिपककर रोने लगते हैं। वे कहते हैं कि हमारे परिवार का जवान शहीद हो गया है, कम से कम उसको एक शहीद का दर्जा दे दीजिए। आपकी सरकार उसको शहीद का दर्जा देने में कंजूसी पर कंजूसी व छोटा मन से छोटा मन करती जा रही है।

माननीय सभापति : सरकार तो आपकी भी है।

श्री धर्मेन्द्र यादव : यदि किसी उद्योगपति को जरा भी सुविधा चाहिए, तो आपने 16.50 लाख करोड़ रुपये माफ कर दिए हैं। हमारे सैनिकों की शहादत के सम्मान के लिए आपके पास फंड नहीं है, पैसा नहीं है। इसलिए मैं बहुत जिम्मेदारी के साथ यह बात कह रहा हूं। अभी कांग्रेस पार्टी के हमारे एक साथी आदरणीय मीणा जी ने जो कहा है, मैं उनके साथ अपने आपको संबद्ध कर रहा हूं। इस बिल पर गंभीर चिंतन और मंथन होना चाहिए। इसके जितने भी हितधारक हैं, अर्धसैनिक

बलों के जितने भी अधिकारीगण हैं, उनके जितने कर्मचारीगण हैं, उनसे राय व मशविरा लेना चाहिए। इस बिल को जेपीसी में भेजना चाहिए।

सभापति जी, इस बिल को जेपीसी में भेजिए व इस पर व्यापक चर्चा कीजिए। हमारे सैनिकों की बात सुनिए, हमारे पुलिस के जवानों व उनके अधिकारियों की बात सुनिए। मैं अपनी पार्टी और माननीय अखिलेश यादव जी की ओर से दो मांग करना चाहता हूँ। अगर सरकार के लोगों में जरा भी संवेदनशीलता है, सैनिकों ने जो शहादतें दी हैं, अगर आपकी आंखों में जरा भी आंसू हैं, तो कम से कम आप दो फैसले ले लीजिए। आपको लोग याद करेंगे। मेरा सुझाव है कि आप दो फैसले लीजिए। पहला, चाहे वह फौज का सैनिक शहीद हो या चाहे केन्द्रीय अर्धसैनिक बलों का नौजवान शहीद हो, आप उसको हर हाल में शहीद का दर्जा दीजिए।

दूसरा, हमारी फौज के स्थायी जवानों के लिए ओपीएस लागू है, कृपा करके हमारे केन्द्रीय अर्धसैनिक बलों के जवानों के लिए भी ओपीएस लागू करिए। माननीय न्यायालय का निर्देश है। अगर आप न्यायालय के निर्देश के बाद भी ऐसा नहीं करते हैं, तो आपका ईश्वर ही मालिक है। इसलिए मैं अपनी पार्टी और हमारे नेता आदरणीय अखिलेश यादव जी की ओर से हमारे सभी शहीद सैनिकों को श्रद्धांजलि व सलामी देता हूँ। उन्होंने देश के लिए त्याग, तपस्या और अपना बलिदान दिया है, मैं उसके प्रति कृतज्ञता ज्ञापित करता हूँ तथा इस बिल का पुरजोर विरोध करता हूँ।

मैं यह अपील करता हूँ कि इस बिल को जेपीसी में भेजा जाए।

SUSHRI MAHUA MOITRA (KRISHNANAGAR): Thank you, Chairperson, Sir.

I am the only speaker from my Party.

“ऐ मेरे वतन के लोगों, जरा आंख में भर लो पानी,
जो शहीद हुए हैं उनकी, जरा याद करो कुर्बानी,
जब देश में थी दिवाली, वे खेल रहे थे होली,
जब हम बैठे थे घरों में, वे झेल रहे थे गोली,

थे धन्य जवान वो अपने, थी धन्य उनकी जवानी,
तुम भूल न जाओ उनको, इसलिए सुनो ये कहानी।”

Hon. Chairperson, Sir, today, I stand here not just on behalf of my party, the All India Trinamool Congress but I stand for every single *jawan*, for every single officer of the Central Armed Police Forces to oppose the Central Armed Police Forces (General Administration) Bill, 2026 with all my mind. I speak for those CAPF officers who are killed in action and denied the tag of a martyr. This Government insists on calling them operational casualties. I speak for those officers who are recruited through UPSC — just like IPS — who guard 15,000 kilometres of India's borders, serve in conditions that rivals active warfare from Ladakh's frozen heights to Chattisgarh's *jungles* and respond as the first line of command to every terrorist operation. They have no fix duty time, no guaranteed family postings, no compensatory leave and they handle the full spectrum of national security threats from Jammu and Kashmir to Manipur. Disaster Relief Duty is there after every national calamity. Election duty is there. There have been more than 1,128 official-level deaths. My colleague Shri Dharmendra Yadav has already spoken about a number of *jawans*. Across all CAPFs, more than 1,128 official level deaths have taken place during combat and operational duties during the period 1990 to 2025.

There are 217 plus permanently-disabled officers whose disability pensions also you are taxing now. It is their voice which the Government has consistently refused to listen to in the past 15 years. It is their voice which is resonating through all our voices in this House today. It is these officers whom

this Government has refused to consult; whom you have refused to consider as stakeholders; you have aggressively fought them in the courts for the past 15 years; and even after losing case after case to them, you are not willing to do the right thing.

Let us understand first the history of the CAPF in India and where the problem lies, where the root of the problem is, and why the Government is bringing in this Bill now on the back of a Supreme Court judgment, which they lost, and a failed review petition which went against the MHA in February, 2026, and an upcoming contempt petition next week.

We know most commonly of the five CAPFs, but actually there are seven CAPFs. There were seven paramilitary forces set up in India in the 150-year period between 1835 and 1984, and they are all covered under the Ministry of Home Affairs. The oldest is the Assam Rifles set up in 1835 as the Cachar Levy. It is responsible for the Indo-Myanmar border and counter-insurgency. This is the only one with the two-tiered command. So, its operational command is under the Ministry of Defence and it is headed by a Lieutenant General rank Army officer, Its administrative command is with the Ministry of Home Affairs.

Then, this was followed by the Crown Representative's Police in 1939, later renamed as the CRPF in 1949. This is the largest force with 3.3 lakh, and it is responsible for internal security and anti-Naxal operations. It even contains the specialist unit 'Cobra'. Then, came the three forces guarding our borders. First, the Indo-Tibetan Border Police (ITBP) was set up after the 1962 Chinese

war to guard the Sino-Indian border. The Sashastra Seema Bal was set up in 1963 for the Indo-Nepal and the Indo-Bhutan borders. After the Indo-Pakistan war, the BSF was set up in 1965, and today it also helps the Army and the CRPF in counter-insurgency operations.

The Central Industrial Security Force (CISF) was set up in 1969 to provide security for critical installations, to guard our nuclear sites, and to guard our airports. Today, it is also responsible for the duty of guarding X, Y, Z, and Z plus persons who are covered in these security categories. In fact, our Home Minister has famously said that he owes his life to them. Fantastic! At last, the National Security Guards was set up as a specialist commando unit in 1984.

Now, the CAPF in India has about 13,000 Group 'A' officers leading a total strength of 9.5 lakh active personnel. This is only 25 per cent less than the Indian Army, which has about 12.5 lakh active soldiers on the ground today. Now, these CAPF officer positions, when they come in through the UPSC, they come in as Assistant Commandants through the UPSC. Going forward is the twist. The problem is, they enter, then what happens? So, as Assistant Commandant or Deputy Commandant, you are filled in by UPSC recruitment; up to Senior Commandant, you are promoted; and the minute you come to DIG level, you have a 70:30 cadre to deputation ratio, which means 70 per cent from the cadre and 30 per cent from IPS deputation.

When you go to Senior Administrative Grade, which is SAG, IG rank, you have 50:50, that is, 50 per cent will come in from the IPS. When you get to

the higher levels, which is the HAGs and the apex, which is ADGP and DG, no CAPF officer, no matter how good he is or how hard he works, can ever head his own force. It is always going to be from outside. Always a DG is going to be an IPS. How is this fair? So, generalist IPS officers are parachuted into CAPF commands as DIG, IG, ADG to occupy the very posts that CAPF cadre officers have been training for 20-30 years. So, a CRPF commandant with Cobra experience in Bastar in Chhattisgarh is watching silently as an IPS officer with no CAPF background is suddenly assuming command over him. How is this fair? You tell us.

Every time the BJP pulls some unknown BJP worker out of the hat and makes him Chief Minister, they tell all of us, "Look how great the BJP is. Even the lowliest worker can get to the top post." Even our Pradhan Mantri came from a very humble background. He has become the Prime Minister. The top job is available to him. Then how can this Government, led by this very ruling Party, deny this meritocracy to the men who are shedding and staking every drop of their blood for this country? What kind of double standards are these?

Now, there was a historical reason for this IPS deputation. When the new services were set up in 1962, 1963, 1965 or 1969, what happened? There was going to be a time lag of 20 to 30 years when in-house officers rose to senior positions through career progressions. So even then, when there was a shortage of cadre officers, they did not put down on paper that there should be reservation for IPS. The IPS officer deputation was only meant to be a temporary stop-gap arrangement. It was never meant to be a permanent

hegemony over the forces. You see Lallan Prasad Singh, ICS, he was Union Home Secretary. In 1970, what did Lallan Prasad Singh say? He said, "Finding avenues of promotion for officers of the IPS cannot be the overriding objective. The force must provide adequate avenues of promotion to its own officers." Take Khusro Rustam ji. He himself was an IPS. He was the first DG of the BSF from 1966 to 1970. What did he say? He said, "In due course, there would be sufficient officers to occupy the higher ranks of Deputy Commandants and would not like to take IPS or Army officers on deputation." This is Khusro Rustam ji. The Khusro Rustam ji Committee Report was the basis on which the Coast Guard was set up. In the report, he said that the DG of the Coast Guard should be somebody from the Coast Guard. That is why today, the Coast Guard is not led by an IPS officer. It is led by somebody from the Coast Guard.

Shri Vijay Kanetkar was DG of the CRPF in 1966. What did he say? He said, "I felt that the claims of such CRPF senior officers for higher ranks should not be ignored. Then we have the 7th Central Pay Commission Report of 2015. It mentions clearly, "Such Group 'A' officers should get sufficient opportunity to man senior positions in the CAPF. The percentage of posts year-marked for deputation officers should be reviewed and service rules should be amended. Officers from the CAPF must be made eligible for manning the highest post of Director General DG."

In 2018, it is the BJP government. There are two Committee reports both saying exactly the same thing. The first, there is an Estimates Committee Report headed by Murali Manohar Joshi ji in March 2018. What does it say? "It

is surprising to note that even when these officers were recruited by UPSC through open competition and that too at officer level, the top positions in CAPF are occupied by IPS officers. IPS officers, in spite of competence and efficiency, cannot have the advantage of expertise that the insider has.” This is the truth.

The harshest comments came from the report in December 2018 by the Parliamentary Standing Committee on Home Affairs chaired by Mr. Chidambaram. It made very, very stringent comments. What does it say? “The CAPFs have come of age, however, neither short of experience nor short of numbers. No more than 25 per cent posts should be reserved for officers coming on deputation and there should be no reservation of posts of Director General in any CAPF and officers of CAPF should be given equal opportunity to reach the topmost ranks.” In spite of all these experts, in spite of all these reports, what does this Government do? First, the Central Government even refused to recognise that the CAPF was an organised Group ‘A’ service, which is commonly known as OGAS. They said, you are not an OGAS. CAPF officers went to the Delhi High Court in 2015. The High Court ruled in their favour and said very clearly that the five CAPFs, which is the CRPF, BSF, ITBP, SSB and CISF, are definitely part of OGAS and entitled to Sixth Pay Commission Non-Functional Financial Upgradation. What did the Government do? It did not listen. It went to appeal in the Supreme Court. The Supreme Court, a bench of Rohinton Nariman and M. R. Shah in February 2019, upheld the Delhi High Court judgement and told the Government, “Please grant Non-Functional

Financial Upgradation and regard them as organised Group A services. The court said the Government is doing U-turns. What is applicable to all Group 'A' Central services must be applicable to CAPF. You cannot deny them."

The 2019 order also stated that the cadre review should begin immediately and be completed by 30th June 2019. It laid down a clear deadline. After that, what happened? The Cabinet met in July. Narendra Modi ji chaired the Cabinet meeting in July, 2019 and said, "all right, we will pay you." They agreed to the financial component, which was the Non-Functional Financial Upgradation. But they did nothing regarding the cadre review, amending the service rules, or stopping deputation. They did nothing.

Then, in 2024, another batch of petitions was filed by BSF, CISF, and other CAPFs, stating that you have been declared OGAS for all purposes, not merely financial. So why are consequential steps like cadre review and restructuring not being carried out? Finally, on May 23rd, 2025 – just listen to this 13-year-long saga. सुन लीजिए यह कहानी । सबको यह कहानी सुननी है ।

On May 23rd, 2025, a Supreme Court bench of Justice Oka and Justice Bhuyan delivered an order in favour of the CAPFs. I have the order here. Section 45 clearly states:

"Amend the service recruitment rules with all consequential benefits after hearing CAPF officers within six months. Complete the cadre review, which was due in 2021, within six months. Phase out deputation posts up to IG and SAG levels within two years "

What did your Government do? Did it comply? No. It immediately filed a review petition. Whom are you fighting? You are fighting 13,000 officers who serve and sacrifice their lives for this country. Is this the battle you should be choosing? The MHA's review petition was dismissed by the Chief Justice in October. Chief Justice Suryakant dismissed it. The judgment is final and binding. Yet, not a single directive has been complied with. A contempt petition was filed against the MHA in January. Hearings took place in February and March. The Additional Solicitor General of the Government of India stood up and said, "No, no, we are considering legislative alternatives."

Now, what is this so-called legislative alternative? These four pages that I hold in my hand – this Bill. This is the legislative alternative. It is not even worth the paper it is printed on. Do you know why? Let me read out Clause 3. Clause 3 of this Bill states:

"Notwithstanding anything contained in any other law for the time being in force, any judgment, decree, or order issued from time to time, the Central Government may, by notification, make rules to provide for the method, manner, and mode of recruitment, including promotion and deputation and such rules shall provide that 50 per cent of the posts shall be filled by deputation in the rank of IG, a minimum of 67 per cent of posts shall be filled by deputation in the rank of ADG and all DG and Special DG posts shall be filled through deputation."

Now, I believe the Law Ministry of this Government has gone into sleep. It has been a long winter, and it is still not summer yet in Delhi. Perhaps they are still in hibernation and need to wake up. Why? It is because you are not even stating this in the Bill that is meant to become an Act. You are not saying it explicitly. Instead, you are saying that rules will be framed.

I think the Law Ministry has not even considered that on October 29th, 2025, the Supreme Court delivered a significant judgment. Justice Dipankar Dutta and Justice Augustine George Masih held that the Legislature cannot override a court judgment. It can only cure defects in its basis through valid amendments. So, if it is a settled principle of law that even an Act cannot override a judgment, you are attempting to introduce rules that will override a judgment. And not just any judgment – a judgment that has already withstood a review. That is the kind of path you are pursuing. So, you are following a path which is morally reprehensible and legally fallacious. It is bound to be struck down in the court.

The State is eroding officers' morale through structural stagnation, and yet you expect excellence on the battlefield. Look at the figures: 438 suicides among CAPF personnel in the last three years – nearly 150 every year on average. A 300 per cent increase in fratricides within just one year, from 2024 to 2025. A 50 per cent increase in resignations among CAPF personnel between 2014 and 2025.

In the Statement of Objects and Reasons in this Bill, on the final page, you are stating:

“For ensuring close coordination between the Union and the States for effective operational functioning, it is essential to maintain the existing system of deputation of IPS officers in the CAPFs.”

With due respect, Sir, this is completely false. Actually, this IPS deputation in the CAPF is being weaponised against the Opposition during the time of election. In Bengal, what have you done today? You have removed all Bengal cadre IPS officers. You have shifted every single State cadre police officer. Why? It is because you are saying they are agents of Trinamool Congress Party. Fine, they are agents of Trinamool Congress Party. But what have you done? You have brought in IPS officers from every BJP-ruled State to control the CAPF in Bengal. Let me give you one example.

In Bengal today, there are 2500 CAPF companies, that is, 2.5 lakh soldiers on the ground, being controlled by one key player, Shri Shalabh Mathur, IG rank officer, 2006 batch, UP cadre. He only joined the CRPF on deputation in January, only two months ago and he is already there in the Bengal polls. His wife is posted as Joint Director, Central Intelligence Bureau in Kolkata. She is a Manipur cadre IPS. Another backed up duo, Ashish Bharti and Swapna Meshram, both IPS DIGs, 2011 Bihar cadre, recently joined CRPF are posted to Bengal. Now why suddenly post two husband-wife duos with no experience in Bengal, who have just joined CRPF?

HON. CHAIRPERSON: Make it brief. Kindly conclude now.

SUSHRI MAHUA MOITRA: I have got one minute more, Sir. Last Sunday, in

Leh, the hon. Chief Justice of India, Surya Kant Ji told us that the nation must never place its soldiers in the position of fighting two battles at once; one at the frontier and another at home; for what is lawfully theirs. This is the Chief Justice of India saying this. Now, instead of improving working conditions, equipment, food, acclimatisation, pensions, and making sure that when they are transferred, their children get admission into Kendra Vidyalayas, what is the Government doing? It is hell-bent on demoralising and destroying the careers of 13,000 CAPF officers and the morale of the 10-lakh strong force.

HON. CHAIRPERSON: Kindly conclude now.

SUSHRI MAHUA MOITRA: I have got one minute more, Sir. I am the only speaker from my Party. I have got one minute more, Sir. The Home Minister knows he is wrong. Yesterday, he did not come to the Rajya Sabha. Today, his Deputy has stood here to bring this Bill into this House. We, the Trinamool Congress, are not going to sit back while you play political games over our brave forces. Please send this Bill to a select committee to deliberate on it. India has one rallying call, Sir, Jai Jawan! Jai Kisan! This Government has already got the inglorious record of bringing in the shameful farm laws and was forced to backtrack by our *kisan*. Do not make the same mistake again. Our Jawans have won every battle on the ground and in the courts and they will defeat you again. Jai Hind! Jai Hind Ki Sena!

HON. CHAIRPERSON: Whatever time was given by the Business Advisory Committee, you have taken more than that. You cannot dictate to Chair.

Shrimati Lovely Anand.

श्रीमती लवली आनंद (शिवहर) : सभापति महोदय, आपने मुझे केन्द्रीय सशस्त्र पुलिस बल (सामान्य प्रशासन) विधेयक, 2026 पर सदन में चर्चा में भाग लेने की अनुमति दी है, इसके लिए मैं आपको बहुत-बहुत धन्यवाद देती हूँ। भारत के गृहमंत्री और देश के प्रधानमंत्री जी के नेतृत्व में यह विधेयक प्रस्तुत हुआ। मैं इसका अनुमोदन करती हूँ। मैं अपनी पार्टी को भी धन्यवाद देती हूँ।

सभापति महोदय, माननीय गृहमंत्री जी सीएपीएफ बिल के माध्यम से सभी केन्द्रीय सशस्त्र पुलिस बल जो अपने-अपने अधिनियम से संचालित होते आ रहे हैं और उनके अधिनियम के तहत बने नियम सीएपीएफ में समूह-ए सामान्य ड्यूटी अधिकारियों और अन्य अधिकारियों एवं कर्मियों की भर्ती एवं सेवा शर्तों को नियंत्रित करने का प्रस्ताव पेश किया है। सीएपीएफ के तहत कोई एक कानून नहीं होने के कारण इसकी आवश्यकता हुई है। इसके साथ ही पिछले वर्ष माननीय सर्वोच्च न्यायालय का भी एक अहम आदेश आया था, जिसके लिए एक कानून की आवश्यकता है, उसमें यह प्रस्ताव समन्वय स्थापित करने का काम करेगा।

सभापति महोदय, देश में आंतरिक सुरक्षा के लिए गृह मंत्रालय के अधीन सात पैरामिलिट्री फोर्सेज हैं। असम राइफल्स की स्थापना वर्ष 1835 में हुई और इसमें करीब 63 हजार जवान कार्यरत हैं। सीआरपीएफ की स्थापना वर्ष 1939 में हुई और इसमें करीब 3 लाख जवान कार्यरत हैं। सीमा सुरक्षा बल, बीएसएफ की स्थापना वर्ष 1965 में हुई और इसमें करीब ढाई लाख जवान कार्यरत हैं।

आईटीबीपी की स्थापना वर्ष 1962 में हुई और करीब 89 हजार जवान कार्यरत हैं। एसएसबी की स्थापना वर्ष 1963 में हुई और करीब 94 हजार पुलिस बल कार्यरत हैं। सीआईएसएफ की स्थापना वर्ष 1969 में हुई और करीब 1.5 लाख पुलिस बल कार्यरत हैं। एनएसजी की स्थापना वर्ष 1984 में हुई थी। इसमें करीब 10 हजार विशिष्ट जवान कार्यरत हैं। अगर देखा जाए तो गृह विभाग के तहत 10 लाख पुलिस बल की बड़ी संख्या वाला सशस्त्र पुलिस बल है, जो नियंत्रण के लिए सीएपीएफ नियमन में सुधार काफी आवश्यक है। किन्तु आज देखा जा रहा है कि इन सातों बलों में 93,000 पदों की रिक्तियां हैं, जो काफी अधिक है। माननीय गृह मंत्री

जी यह विधेयक लेकर आए हैं, जो बहुत ही सराहनीय है, क्योंकि इससे हमें पता चलेगा कि जवानों को कहां दिक्कत और परेशानी है। कहां रिक्तियां पड़ी हैं और उनको भरा जाए तथा सीमा पर सुरक्षा की कहां जरूरत है। आज 93 हजार रिक्तियां हैं। अगर सरकार इसके मानित संख्या को लगातार भरते रहे तो जवानों का मनोबल ऊंचा रहेगा और युवाओं को नौकरियां भी मुहैया कराया जाएगा। अतः सरकार को नियुक्ति पर भी विचार करने की आवश्यकता है। मैं आग्रह करूंगी कि इस पर आप ध्यान देंगे। हमारी सरकार हमेशा ध्यान देती रही है।

मैं बिहार और नेपाल के साथ करीब 730 किलोमीटर लम्बी एक खुली अंतराष्ट्रीय सीमा की बात करना चाहती हूं। यह सीमा 1816 के सुगौली की संधि के तहत निगरानी में है, जहां एसएसबी की तैनाती है। मेरा संसदीय क्षेत्र शिवहर के साथ अन्य 7 जिले जैसे पश्चिमी चम्पारण, पूर्वी चम्पारण, सीतामढ़ी, मधुबनी, सुपौल, अररिया और किशनगंज हैं। कुल आठ जिले नेपाल बॉर्डर से सटे हुए हैं। हमारे शिवहर में रीगा विधान सभा क्षेत्र के अंतर्गत जो बैरगनिया है, वह नेपाल बॉर्डर से बिल्कुल सटा हुआ है। वहां पर खाद की तस्करी हो रही है। इधर से खाद जा रही है, यहां के किसानों को काफी दिक्कत होती है और नेपाल से खुलेआम शराब आ रही है। बिहार में शराबबंदी है। हमारे माननीय मुख्य मंत्री नीतीश कुमार जी ने शराबबंदी लागू की थी। वहां धड़ल्ले से शराब आ रही है। इसलिए मेरा गृह मंत्री जी से आग्रह है कि वहां एसएसबी की निगरानी हो। वहां एसएसबी के जवान रहें, वहां उनका कार्यालय बने और वहां से शराब आना रुके।

मेरा मानना है कि नेपाल सीमा पर अवैध गतिविधियों की रोकथाम नहीं हो पा रही है। अभी पिछले महीने 29 मार्च को जानकीनगर क्षेत्र में दो नेपाली नागरिकों को गश्ती के दौरान पकड़ा गया है, जिनके पास से करीब 13 लाख चार हजार रुपये नेपाली करेंसी जब्त हुई है। खुली सीमा का दुरुपयोग लगातार बढ़ गया है। नशीली दवाओं, नेपाल से बिहार में शराब की सप्लाई एवं तस्करी, जाली नोटों का प्रवाह और अवैध घुसपैठ की घटनाएं बढ़ती ही जा रही हैं। अपराधी 'नो मेन्स लैण्ड' का फायदा उठा रहे हैं। यह दोनों तरफ की बातें हैं। संदिग्ध विदेशी भी नेपाल के रास्ते भारत में शरण लेने की कोशिश कर रहे हैं। इन समस्याओं पर एसएसबी को अधिक सतर्क रहने

और भारत के स्थानीय पुलिस तथा नेपाल के स्थानीय पुलिस बल के समन्वय से ही रोकथाम संभव है। यह मेरा सुझाव है।

महोदय, वरिष्ठ अधिकारियों की जो आशंकाएं सीएपीएफ के लिए हैं, यह सरकार विचार-विमर्श कर उन्हें ठीक करें और यह मेरा आग्रह है। पुलिस बल के मनोबल को बनाये रखने के लिए यह अत्यावश्यक हैं। यह आशंका प्रतिनिर्युक्ति पर उनके कैरियर पर प्रभाव डालने वाला हो सकता है। अधिकारियों के प्रमोशन पर भी असर डाल सकता है। अतः इस विषय पर सरकार को विचार करना चाहिए। मैं इसके माध्यम से कहना चाहती हूं कि जो पैरामिलिट्री फोर्सेज हैं, उनकी सुविधाओं को भी ध्यान में रखा जाएगा कि उनकी वर्दी कैसी है, उनके जूते कैसे हैं, उनका पहनावा कैसा है और कहां पर क्या दिक्कत व परेशानी है? इस पर ध्यान देने की जरूरत है। जो नए वाहन हैं, उनको मुहैया करवाया जाए, ताकि वे अपराधियों को जल्दी से जल्दी पकड़ सकें। आपसे मेरा ऐसा आग्रह है। आपने मुझे बोलने का समय दिया, इसके लिए आपको बहुत-बहुत धन्यवाद।

माननीय सभापति : श्री अर्जुन राम मेघवाल जी।

विधि और न्याय मंत्रालय के राज्य मंत्री; तथा संसदीय कार्य मंत्रालय में राज्य मंत्री (श्री अर्जुन राम मेघवाल) : आदरणीय सभापति जी, प्राइवेट मैम्बर्स बिजनेस का समय हो रहा है, लेकिन मैं आपसे रिव्रैस्ट कर रहा हूं कि यह बहुत इम्पोर्टेंट बिल है। यह बिल पास हो जाए, इसलिए आज का बिजनेस उसी पर आधारित रखें। आज का प्राइवेट मैम्बर बिजनेस किसी और शुक्रवार के दिन ले लिया जाए। आप हाउस का सेंस ले लीजिए और इस बिल को पास कराने की कार्यवाही करें।

माननीय सभापति : माननीय संसदीय कार्य मंत्री जी ने जो प्रस्ताव किया है कि आज के प्राइवेट मैम्बर्स बिल को आगे ले लिया जाएगा, तो क्या इस पर आप सभी माननीय सदस्यों की सहमति है?

अनेक माननीय सदस्य : जी हां।

डॉ. निशिकान्त दुबे (गोड्डा) : सभापति महोदय, यह फैक्ट है कि सरकारी बिजनेस सबसे महत्वपूर्ण है, लेकिन पिछले कुछ वर्षों से हंगामे के कारण या हंगामे में जो समय बर्बाद होता है,

उसमें सरकार की मजबूरी के कारण शुक्रवार को जो प्राइवेट मैम्बर्स बिल्स, रेज्योल्यूशंस होते हैं, उसमें हमेशा परेशानी होती है।

आज मैं आपके माध्यम से सरकार से आग्रह करूंगा कि वह कमिट करे कि फिर किसी शुक्रवार को प्राइवेट मैम्बर्स का हक नहीं ले जाएगी, क्योंकि यह बड़ा काम है।

माननीय सभापति : आपकी बात सदन में आ गई। अगर मैंने आपको आपकी बात के लिए अनुमति दे दी तो यह सरकार के संज्ञान में आ गया।

... (व्यवधान)

माननीय सभापति : इमरान साहब, आज निशिकांत जी ने दोनों तरफ की बात की है। आज आप उनको धन्यवाद दे दीजिए।

... (व्यवधान)

माननीय सभापति : जय प्रकाश जी, आज आप उनको धन्यवाद दे दीजिए।

... (व्यवधान)

श्री कृष्ण प्रसाद टेन्नेटी (बापतला) : महोदय, आज आपने मुझे महत्वपूर्ण बिल केंद्रीय सशस्त्र पुलिस बल (सामान्य प्रशासन) विधेयक, 2026 पर तेलगु देशम पार्टी की तरफ से अपनी बात रखने का मौका दिया है, इसके लिए मैं आपका आभारी हूँ।

सर, सबसे पहले हमें यह समझना चाहिए, before we go into the details, सबसे महत्वपूर्ण इश्यू यह है कि we the people of India have given ourselves a federal structure of Government, a union of India, a union of States which is forming the federal structure. Without reference to the federal structure, this discussion is incomplete. The fundamental thing that we need to understand here is that ours is a totally different form of Government, nation or country in the entire world. We have a federal structure. When we say 'federal structure' what it basically means is that there is a national character, there is a central

character, and there is core a character. That is the reason to keep the entire country together, to bind the country, to cement the country, to keep the country in one national character. We have what we call the steel framework of the country. The steel framework of the country is in the shape of the All India services. In the All India Services, we have the Indian Administrative Service (IAS), IFS and IPS, and these kind of forces actually form the steel framework of the administration of this country. I want you to imagine, what happens if IAS, as a cadre, as a service, is not there. What will happen then? Why do we have IAS in the country? We have IAS in the country because it is an All India Service, it brings the national character. The officers who are born or selected through the UPSC, the toughest examination of this world, IAS officers are actually appointed by the hon. President of India. Some of them are actually borne to some States. They are given to the States and they gain the continuation of the national spirit of the country. Similar is the IPS and similar is the IFS. This is a fundamental thing which I wish my friends and colleagues from the Opposition understood. When I am talking about the national character, and when it comes to the police forces or the security forces, what we are talking about is the national security and internal security.

The national security and internal security are two distinct but very, very important and very combined and conjoined.

Sir, Officers who are working or the Forces who are working in national security and internal security, interact on a daily basis with both Government, Administration, Executive and Legislative agencies at different levels. We have

discussed about who formed the CAPF. In the Central Armed Police Forces, we have the Assam Rifles, Border Security Force, Indo-Tibetan Border Police, Sashastra Seema Bal, Central Reserve Police Force, National Security Guard, and Central Industrial Security Force. When we look at these seven Forces, we can broadly divide them into two categories. One is that group of Forces who are working on the border, rubbing their shoulders with the Indian Army. They are doing their duties on the borders protecting the borders of this country. They are working in the most hostile conditions. We have seen that every year on 21st of October we observe Commemoration Day in every district of this country. On that day, we take an opportunity to offer a great respect to all those police officers and constables who laid down their lives while protecting this country. They have martyred for the sake of the country.

Sir, as an IPS Officer of 1986 batch, I have saluted several times to our Martyrs Stupas. We have read out with a lot of pain the names of the officers who laid down their lives in each year. I distinctly remember that officers and constabulary belonging to these seven Forces also were a part of that long list. Sometimes that list is to go up to 3000-5000 names. Every year, they sacrificed their lives. Their families sacrificed their lives.

I, today, on behalf of this House, salute all the families who sacrificed their men -- their bread earners, their fathers, their husbands -- for the security of this country and for the protection of this country. We are talking about them. And this is very important. We are talking about them. When we are looking at ITBP, BSF, Assam Rifles, and SSB, who are working on the border, we are

looking at the CRPF, CISF and National Security Guard who predominantly are not working on the border but are also working for the internal security of the nation. So, for a moment, let us see, how their day passes every day. With whom do they interact? When they are working on the border, they are interacting with the Indian Army Officers. Sometimes they are interacting with the Navy Officers and with the Indian Air Force Officers. So, who is going to interact with them? They are very, very senior officers. Who is going to interact with them? This is one.

Two, they have to again interact with the District Administration, particularly with the District Magistrate. So, who is going to interact with the District Magistrate? Who is going to take care of the welfare of their families who are thousands of kilometres away from them? How do they take care of the welfare of their families by talking to the District Collector or the Magistrate or the District SP? So, all these things require very, very senior officer who can have a lot of coordination.

So, fundamentally, when we are talking about the Bill today, we have to also understand the background as to why and how this Bill has come to the House today for discussion.

Sir, recently, we have seen hon. Home Minister Shri Amit Shah *ji* speaking in this House about the promise made by our hon. Prime Minister Shri Narendra Modi *ji* and our hon. Home Minister Shri Amit Shah *ji* to this country that they will end Naxalism by 31st March, 2026. Did they not do it? They did it. They showed it. This is the commitment of the hon. Prime Minister

and the hon. Home Minister of this country. When they say something, they mean it; they will do it; they will implement it; and they will prove it.

They have a plan for this country. They know that if the country is safe, secure, and peaceful, the path to 'Viksit Bharat 2047' will, in fact, be faster, smoother, and easier. So, there is a need to bring in smoother coordination and smoother work towards law and order maintenance and internal security. I salute both the hon. Prime Minister and the Home Minister for this great initiative they have taken. I understand that bringing in this Bill is a part of the overall big initiative to bring peace and tranquillity to this nation and also, finally, growth and development.

So, what happens here is this. Why this particular Bill is brought? What is it going to do? This Bill is actually going to bring a lot of clarity within the Forces for recruitment, promotion, training, and also retirement benefits, etc. It is all about administration. With great pain, let me tell you that, while working in the Force, I have seen many constables retire as constables in the police forces. It is very, very unfortunate. In spite of working for 35-40 years, they retired as constables. So, there has to be some promotional avenues that should be given to them.

HON. CHAIRPERSON: Kindly conclude.

SHRI KRISHNA PRASAD TENNETI: Yes, Sir.

So, the entire Bill is basically to give promotional chances to those people who are coming from the bottom-most layer or induction layer of each of these organisations. We have also seen organisations like Greyhounds,

where I was IG Greyhounds, and I have seen how the coordination has to take place. Basically, what the Bill is talking about is bringing in a lot of clarity in the organisation. A lot of people are still going to courts in the CAPF for their promotional chances, etc., spending several years on this.

Finally, I have two important suggestions. First, I am pained to understand that there are 90,000 vacancies in all the CAPF put together. Sir, through your Chair, I am requesting the hon. Home Minister - from the Minister of State for Home Affairs to the hon. Home Minister - to kindly take initiative to fill up all these vacancies.

In Andhra Pradesh, where the Greyhounds establishment was started initially, after the bifurcation of the two States, the new State of Andhra Pradesh is not having the full setup of the Greyhounds. Through you, I am requesting the hon. Home Minister to provide all the support systems to establish the Greyhounds in Andhra Pradesh.

Finally, I stand here in front of you to support the Bill from the Telugu Desam Party.

श्री संजय उत्तमराव देशमुख (यवतमाल-वाशिम) : महोदय, आपने मुझे केन्द्रीय सशस्त्र पुलिस बल (सामान्य प्रशासन) विधेयक, 2026 पर बोलने का अवसर दिया, इसके लिए मैं आपका आभारी हूँ।

सीएपीएफ के हमारे वीर जवान और अधिकारी देश की सुरक्षा के सच्चे प्रहरी हैं। वे हर परिस्थिति में, चाहे सीमा हो, चाहे नक्सल क्षेत्र हो या कोई भी संकट हो, अपनी जान की परवाह किए बिना देश की सेवा में लगे रहते हैं। उनका साहस, उनका समर्पण और उनका त्याग अतुलनीय है। मैं ऐसे सभी वीर जवानों को दिल से सलाम करता हूँ।

महोदय, हमारे देश में सीएपीएफ के अंतर्गत 10 लाख से अधिक जवान और अधिकारी कार्यरत हैं। सीआरपीएफ, बीएसएफ, सीआईएसएफ, आईटीबीपी और एसएसबी जैसे पांच बल सीएपीएफ में सेवा दे रहे हैं। यह बिल 10 हजार से अधिक कैडर अधिकारियों के कैरियर की संभावनाओं, उनके मौलिक अधिकारों को और उनकी वैध अपेक्षाओं को इतना गंभीर और ऐसा नुकसान पहुँचायेगा, जिसकी भरपाई नहीं हो सकती है।

महोदय, सीएपीएफ के अधिकारी वर्ष 2012 से देश की न्यायिक व्यवस्था में एक कानूनी लड़ाई लड़ रहे हैं। उन्हें वर्ष 2015 में दिल्ली हाई कोर्ट से, वर्ष 2019 में सुप्रीम कोर्ट से और फिर वर्ष 2025 में दोबारा सुप्रीम कोर्ट से अनुकूल फैसले मिले, जिनमें सीएपीएफ को आर्गनाइज्ड ग्रुप 'ए' सर्विस के रूप में मान्यता दी गई।

माननीय सुप्रीम कोर्ट ने सीएपीएफ को ग्रुप 'ए' सर्विसेज (ओजीएस) के रूप में मान्यता देते हुए अन्य सेवाओं के अनुसार इनके कैडर रिव्यू आदि के आदेश दिए हैं तो सरकार को उसे स्वीकार करना चाहिए।

अवमानना नोटिस पर सुप्रीम कोर्ट में एक अप्रैल को सुनवाई निर्धारित है। इस विधेयक को संसद में इसलिए जबरदस्ती पास कराया जा रहा है ताकि सुप्रीम कोर्ट के आदेश को निष्प्रभावी किया जा सके और न्यायपालिका को दरकिनार किया जा सके।

सभापति महोदय, यह विधेयक 'एकीकृत प्रशासन' की बात करता है, जो सिद्धांत रूप में सही लगता है, लेकिन वास्तविक स्थिति यह है कि सी.ए.पी.एफ. के आज भी हजारों पद खाली हैं। कई अधिकारियों को समय पर पदोन्नति नहीं मिल रही है और कई अधिकारी वर्षों से एक ही पद पर कार्य कर रहे हैं। ऐसी स्थिति में डिप्यूटेशन के माध्यम से बाहरी अधिकारियों को लाना सी.ए.पी.एफ. के अधिकारियों के साथ एक अन्याय जैसा महसूस होता है।

सभापति महोदय, यह विषय पद या नौकरी का विषय नहीं है, बल्कि यह विषय जवानों को न्याय, आत्मसम्मान और मनोबल का है। माननीय गृह राज्य मंत्री जी यहां मौजूद हैं। मैं उनसे यही कहना चाहता हूँ कि देश की सुरक्षा सिर्फ हथियारों से नहीं, बल्कि जवानों के मनोबल और विश्वास

से सुनिश्चित होती है, इसलिए इस विधेयक को लाते समय सी.ए.पी.एफ. के अधिकारियों के साथ कमेटी की स्थापना करके उनके साथ संवाद होना चाहिए था, उनकी समस्याओं को सुन कर उससे संबंधित प्रावधानों में स्पष्टता और संतुलित बनाना चाहिए था।

महोदय, यह विधेयक कहीं न कहीं माननीय सुप्रीम कोर्ट ऑफ इंडिया के जजमेंट को साइडलाइन करने की कोशिश करता हुआ दिखाई देता है, जो कंस्टीट्यूशनल स्पिरिट के खिलाफ जाता है। यह वास्तव में रिफॉर्म नहीं है, बल्कि यह सी.ए.पी.एफ. ऑफिसर्स के करियर ग्रोथ, स्टैबिलिटी पर निगेटिव इम्पैक्ट डालने वाला स्टेप है। यह इक्विलिटी को स्ट्रेंथेन करने के बजाय इंस्टीट्यूशनल इम्बैलेंस को बढ़ाने वाला है। हमारे पैरा मिलिट्री फोर्स के लिए यह बिल डैमेजिंग भी हो सकता है और डीमोरैलाइजिंग भी साबित हो सकता है।

कुल मिलाकर, यह लेजिस्लेशन अनफेयर भी लगता है, अनजस्ट भी लगता है और कहीं न कहीं इसे अनफॉर्च्यूनेट भी कहा जा सकता है।

सभापति महोदय, मैं आपके माध्यम से माननीय गृह राज्य मंत्री जी से कहना चाहता हूं कि आप देश की आंतरिक सुरक्षा के प्रमुख हैं। आज आप यह विधेयक लेकर आए हैं, लेकिन इसके साथ ही यह सुनिश्चित करना भी आपकी जिम्मेदारी है कि देश का हर नागरिक सुरक्षित महसूस करे। इसलिए मैं सरकार से मांग करता हूं कि इस क्षेत्र में बढ़ते अपराधों की उच्च स्तरीय जांच कराई जाए, पुलिस प्रशासन के कामकाज की समीक्षा की जाए और अपराधियों पर सख्त एवं त्वरित कार्रवाई कर कानून-व्यवस्था को बहाल किया जाए।

सभापति महोदय, अन्त में, मैं इतना ही कहना चाहता हूं कि यह विधेयक तभी सफल होगा, जब इसका सकारात्मक प्रभाव देश के हर कोने में दिखाई देगा। सी.ए.पी.एफ. के जवानों का विश्वास और आम नागरिकों की सुरक्षा - ये दोनों एक-दूसरे से जुड़े हुए हैं।

महोदय, मैं सरकार से यह मांग करता हूं कि इस विधेयक को विस्तृत विचार के लिए समिति के पास भेजा जाए।

धन्यवाद।

श्री धैर्यशील राजसिंह मोहिते-पाटील (माधा) : सभापति महोदय, आज मैं एक बहुत ही महत्वपूर्ण विषय पर बोलने के लिए खड़ा हुआ हूँ।

यह सी.ए.पी.एफ. (जनरल एडमिनिस्ट्रेशन) बिल सिर्फ कोई कानूनी बिल नहीं है, बल्कि यह देश की सुरक्षा संभालने वाले लाखों जवानों के भविष्य से सीधा जुड़ा हुआ मामला है। हमारे सन्तों ने हमेशा यह सिखाया है कि सच और न्याय के साथ खड़े रहना चाहिए।

संत तुकाराम महाराज कहते हैं - 'जे का रंजले गांजले, त्यासी म्हणे जो आपुले', यानी जो दुखी है, जो पीड़ित है, उसे अपना मानना चाहिए। लेकिन, आज हालत क्या दिख रही है? जो सच में परेशान हैं, जिनके साथ अन्याय हो रहा है, वे सी.ए.पी.एफ. के जवान हैं। सुप्रीम कोर्ट ने सी.ए.पी.एफ. अधिकारियों को न्याय देने का एक बड़ा फैसला दिया, लेकिन ये बिल क्या कर रहा है? यह बिल उस फैसले को बे-असर करने की कोशिश कर रहा है। क्या सरकार न्यायालय का सम्मान करती है या फिर अपनी ताकत के दम पर न्याय को भी मोड़ने की कोशिश कर रही है?

इस बिल के अनुसार आई.जी. स्तर पर 50 प्रतिशत पद आई.पी.एस. के लिए आरक्षित हैं, ए.डी.जी. स्तर पर 67 प्रतिशत पद आई.पी.एस. के लिए आरक्षित हैं और डी.जी., स्पेशल डी.जी. के सभी पद सिर्फ आई.पी.एस. के लिए हैं। इसका मतलब साफ है कि सी.ए.पी.एफ. के अधिकारी चाहे कितनी भी मेहनत करें, उन्हें सबसे ऊँचा पद कभी नहीं मिलेगा। यह सीधा-सीधा अन्याय है।

माननीय सभापति महोदय, एक सी.ए.पी.एफ. अधिकारी 16 सालों की सेवा करने के बाद भी प्रमोशन का इंतज़ार करता रहता है और आई.पी.एस. अधिकारी तीन-चार प्रमोशन्स ले लेता है। यह कैसी समानता है? यह बिल हमारे जवानों का मनोबल तोड़ने वाला बिल है।

आंकड़े बहुत कुछ बताते हैं। वर्ष 2021 से 2025 तक 750 जवानों ने आत्महत्या की है। 46 हजार से ज्यादा जवानों ने नौकरी छोड़ दी है। 93 हजार से ज्यादा पद आज भी खाली पड़े हैं। यह क्या दिखाता है? आज हमारे जवान परेशान हैं। सिस्टम उनका साथ नहीं दे रहा है। इस वजह से उनके अंदर निराशा बढ़ रही है। संत नामदेव कहते हैं - दुखी जनों का दुख समझना चाहिए, लेकिन आज सरकार को यह दुख दिखाई नहीं दे रहा है। इस बिल में जवानों के कल्याण की पूरी

तरह अनदेखी की गई है। इस बिल में रहने की सुविधा में कोई सुधार नहीं है। पेंशन में भी कोई सुधार नहीं है। इसमें स्वास्थ्य सुविधा का कोई प्रावधान नहीं है।

सभापति महोदय, रिटायर हुए जवानों को सीजीएचएस के तहत इलाज के लिए दूर-दूर तक जाना पड़ता है। उनको 100 से 150 किलोमीटर तक ट्रैवल करना पड़ता है। उन्हें अपने शहर या नजदीक के तहसील में इलाज की सुविधा नहीं मिलती है। आज उनकी जरूरत क्या है? हर तहसील या छोटे शहरों में मल्टी स्पेशियलिटी हॉस्पिटल्स हैं, जिनमें सीजीएचएस के तहत इलाज की सुविधा मिलनी चाहिए। सबसे चौंकाने वाली बात यह है कि इस बिल का खर्च 'शून्य' बताया गया है। इसका मतलब साफ है कि सरकार जवानों के कल्याण पर एक रुपया भी खर्च करने के लिए तैयार नहीं है। यह बिल जल्दबाजी में लाया गया है। इस पर कोई गहन चर्चा नहीं हुई है। इसे स्थायी समिति के पास नहीं भेजा गया। हितधारकों से कोई सलाह नहीं ली गई। क्या यही लोकतंत्र की प्रक्रिया है?

सभापति महोदय, आज सच्चाई क्या है? जवानों के साथ अन्याय हो रहा है। न्यायपालिका का अपमान हो रहा है। हमें लग रहा है कि हमारा लोकतंत्र खतरे में है। यह देश सिर्फ कानून से ही नहीं चलता है, बल्कि यह देश त्याग और बलिदान से खड़ा है। सीमा पर खड़ा जवान अपने पसीने और खून से इस देश को सुरक्षित रखता है। आज हम उनके साथ क्या कर रहे हैं? हम उनके हकों पर चोट कर रहे हैं। हम उनके सपनों पर रोक लगा रहे हैं।

महोदय, अंत में, मैं इतनी ही मांग करता हूँ कि सीएपीएफ अधिकारियों को समान अवसर दिया जाए। जवानों के कल्याण के लिए ठोस कदम उठाया जाए। इस बिल को जेपीसी के पास भेजा जाए। इतना ही मैं मांग करता हूँ।

धन्यवाद।

श्री धैर्यशील संभाजीराव माणे (हातकणंगले) : सभापति महोदय, धन्यवाद। आपने मुझे एक महत्वपूर्ण विधेयक पर अपनी पार्टी की ओर से बोलने का मौका दिया है। मैं शिव सेना पार्टी की ओर से इस बिल के समर्थन में बोलने के लिए खड़ा हुआ हूँ। विपक्ष के बहुत सारे सदस्यों ने

अपनी-अपनी बात और राय इस मामले में रखी है।

सर, आज एक बहुत स्पेशल दिन है। शक्ति के प्रतीक और संकट मोचक हमारे हनुमान जी का जन्मोत्सव आज पूरा देश मना रहा है। इसी पावन पर्व पर इस देश को संकट से दूर रखने के लिए जो बल देश की भूमि पर कवच के रूप में कार्यरत है, उस कवच को और प्रभावी करने के लिए प्रयास किया जा रहा है। जैसे हनुमान जी संजीवनी बूटी लेकर आए थे और मूर्छित पड़े लक्ष्मण जी को वापिस चेतना दी थी, उसी प्रकार आज इस बिल की वजह से इस ढांचे को और ताकत मिलेगी। सम्माननीय अमित शाह जी और नरेन्द्र मोदी साहब यह बिल इस सदन में लाए हैं।

... (व्यवधान) आप उसको छोटी नजर से देख रहे हैं। मैं आपसे कहना चाहूंगा कि जब राष्ट्र बना था, तब इसका एक फेडरल सिस्टम बना था। उसका एक ढांचा बना था और ऑल इंडिया सर्विसेज बनी थीं। ऑल इंडिया सर्विसेज के माध्यम से हर एक स्टेट को देश से जोड़ कर रखने के लिए एक व्यवस्था बनायी गयी थी। चाहे आईएस हो, आईपीएस हो, आईएफएस हो, उनके माध्यम से लोगों को एक साथ रखने का काम यह फेडरल स्ट्रक्चर करता रहा है।

आज आप एक डिपार्टमेंट का सोच रहे हैं, लेकिन जमीनी हकीकत देखें, तो पुलिस डिपार्टमेंट में भी प्रमोटीज़ डायरेक्ट एसपी नहीं बनते हैं। उन्हें डेप्युटी एसपी होना पड़ता है, डेप्युटी एसपी से आगे वाली रैंक को ही एसपी तक जाने के लिए स्टेट गवर्नमेंट की तरफ से एक कोटा तय किया जाता है और वहां उन्हीं को प्रमोशन मिलता है। वहां हवलदार लेबल का आदमी एसपी नहीं बनता है। इसी तरह हरेक स्ट्रक्चर में यह स्ट्रक्चर बनाया गया है। इस बिल को पढ़ते वक्त विपक्ष यह दिखाने की कोशिश कर रहा है कि हम जवानों के खिलाफ हैं। यही वह गवर्नमेंट है, जब ठंड में सिकुड़ते हुए जवानों के हाथों में छोटी सी राइफल हुआ करती थी, आगे से एके-47 से गोलियों की बारिश होती थी, उसे वे सीने पर झेलते थे। अगर उन्हें किसी ने सुरक्षा प्रदान की है, तो वह नरेन्द्र मोदी जी की गवर्नमेंट ने की है। उनकी ढाल बनकर, उन्हें सशक्त बनाने का काम किया है।

आज भी आप सेंट्रल रिजर्व फोर्स के जवानों से पूछें कि आपकी सुरक्षा का प्रावधान किस गवर्नमेंट ने किया है, तो वह दिल से कहेंगे कि मोदी जी के आने के बाद ही सुरक्षा बलों को आत्म

विश्वास के साथ आगे बढ़ने का मौका मिला है।

सर, मैं बिल पर आना चाहता हूँ। आज निश्चित रूप से नक्सलवाद को खत्म करने का निर्णय देश ने लिया है। कल ही सम्माननीय गृह मंत्री जी ने देश के सामने नक्सलवाद मुक्त भारत की घोषणा की। हम लोग जिस संकल्प को लेकर चल रहे हैं, वह विकसित भारत का संकल्प है। इस ढांचे में अधिकारी विरुद्ध कर्मचारी, ऐसा संघर्ष नहीं चलेगा। इसी डिपार्टमेंट में आज यह दोगली राजनीति करने की कोशिश कर रहे हैं, लोगों के मन में और सेंट्रल रिजर्व फोर्सों के मन में विष डालने की कोशिश कर रहे हैं कि गवर्नमेंट आपके खिलाफ काम कर रही है।

16,000 घर सीएपीएफ के जवानों को देने का काम इस गवर्नमेंट ने किया है। उनकी सुरक्षा का काम ही नहीं, उनके घर वालों की सुरक्षा का काम भी यह गवर्नमेंट कर रही है। सर, मैं जिस राज्य से आता हूँ, वह शिवाजी महाराज की भूमि है। शिवाजी महाराज ने मुगलों के साथ संघर्ष किया था, लेकिन उनके साथ जो सैनिक जुड़े हुए थे, वह अपने प्राणों की आहुति देने के क्यों तैयार हुए, क्योंकि वह जानते थे कि अगर मेरे प्राणों को कुछ हुआ, तो मेरे परिवार की रक्षा के लिए छत्रपति शिवाजी हैं, वह किसी भी तरीके से परिवार को उजड़ने नहीं देंगे।

आज भी सेंट्रल रिजर्व फोर्सों या जो भी आर्म्ड फोर्सों हैं, उन्हें इस गवर्नमेंट पर यह विश्वास है कि गवर्नमेंट उनकी सुरक्षा के लिए योग्य प्रावधान करेगी। उनकी हेल्थ के लिए योग्य प्रावधान करेगी और आज गवर्नमेंट उस तरीके के निर्णय लेकर आगे बढ़ रही है। अभी मुझसे पहले जो वक्ता थे, उन्होंने कहा कि एक जिम्मेदार नागरिक होने के नाते या मंत्री होने के नाते कांग्रेस के टाइम में गृह मंत्री ने रेजिनेशन दिया था। मैं यह सूचित करना चाहूँगा कि उन्होंने जो राजीनामा दिया था, वह जिम्मेदारी लेते हुए नहीं दिया था। सर, वह कपड़े बदल रहे थे। वहां पर हल्ला चल रहा था और जवान लड़ रहे थे और वहां शहादत हो रही थी और ये कपड़े बदलने में मशरूफ थे। इसलिए इस हरकत की वजह से उनके नेतृत्व ने उनसे कहा कि आप रेजिनेशन दो और वहां से अलग हो जाओ।

आज मैं निश्चित रूप से यह कहना चाहूँगा। सर, आप रिकॉर्ड देखिए। आप ही की गवर्नमेंट

के नेता ने यह कहा था और निश्चित रूप से यह गवर्नमेंट सुरक्षा प्रदान करने का जो काम कर रही है। ... (व्यवधान)

माननीय सभापति : माननीय सदस्य, कृपया आप चेयर को एड्रेस कीजिए।

श्री धैर्यशील संभाजीराव माणे : जो जवानों के बारे में बोल रहे थे, उसमें आईपीएस ऑफिसर्स की शहादत हुई थी। उसमें हेमंत करकरे नामक आईपीएस ऑफिसर की शहादत हुई। वहां अशोक कामटे नामक ऑफिसर की शहादत हुई। मेरे लोक सभा क्षेत्र से विश्वास नागरे पाटिल नामक आईपीएस ऑफिसर उस समय कामगिरी कर रहे थे। आईपीएस कॉडर में दोगली राजनीति करने की जरूरत नहीं है। हम लोग एक देश और एक यूनिट हैं। इस माध्यम से जब कोई भी फोर्स अपने नेतृत्व पर आहत होती है, तो उसका भुगतान जनता को न भुगतना पड़े। सर, मैं अपनी पार्टी से अकेला ही स्पीकर हूँ। मैं दो मिनट में अपनी स्पीच खत्म कर रहा हूँ।

जब उरी का हल्ला हुआ, तो इन्होंने कहा कि सबूत दो। जब हमारे जवानों ने बालाकोट में जाकर पाकिस्तान के कैम्प ध्वस्त किए, तब इन्होंने कहा कि हमें सबूत दो। मैं निश्चित रूप से विपक्ष से यह कहना चाहूंगा कि सैन्य मनोबल तब नहीं गिरता, जब वो लड़ते हैं, जब उनसे पूछते हैं कि आप कैसे लड़ते हो, तब गिरता है। जब उन्होंने पराक्रम किया है और उसके पराक्रम पर आप सबूत मांगते हो, तब उनका मनोबल गिरता है।

16.00 hrs

आज निश्चित रूप से सेना का मनोबल कम करने का काम आपकी तरफ से हो रहा है। मैं अपनी पार्टी शिवसेना की ओर से इस बिल का समर्थन करता हूँ। मैं कुछ सुझाव भी इसमें जरूर देना चाहूंगा। जो परसेंटेज ऑफ कोटा दिया गया है, उसमें कैडर से आने वालों के लिए भी प्रावधान किया गया है। 100 प्रतिशत रिजर्वेशन सिर्फ डीजी के लिए है। बाकी सभी पोस्ट्स में कुछ प्रतिशत कैडर में आने वाले लोगों के लिए भी दिया गया है। निश्चित रूप से उन पर अन्याय न हो, इसकी व्यवस्था सरकार करे। मैं यह मांग सरकार के सामने रखता हूँ

श्री दीपेन्द्र सिंह हुड्डा (रोहतक) : सभापति महोदय, मैं एक उदाहरण देकर अपनी बात की

शुरुआत करना चाहता हूँ। एक ऐसे जीवन का परिचय देकर, जिनके जीवन को यह बिल प्रभावित करने का काम करेगा, जिनके करियर प्रोग्रेशन को यह बिल रोकने का काम करेगा। अस्सिस्टेंट कमांडेंट श्री अजय मलिक, इन्होंने यूपीएससी की परीक्षा पास की। हरियाणा के रोहतक जिले के मोखरा नामक गांव से आने वाले इस नौजवान ने यूपीएससी की परीक्षा पास कर के अस्सिस्टेंट कमांडेंट की पोस्ट पर सीआरपीएफ जॉइन किया। उसके बाद से लेकर इन 14 वर्षों में इनका जीवन किसी शौर्य गाथा से कम नहीं है। वर्ष 2013 में जब खाई के अंदर सीआरपीएफ की गाड़ी गिरी, तो ये अंदर गए और इन्होंने 9 जानों को बचाने का काम किया। इनको प्रधानमंत्री जीवन रक्षा मेडल दिया गया। उसके बाद वर्ष 2017 में जब ये जम्मू-कश्मीर में तैनात थे और कोबरा बटालियन को लीड कर रहे थे, तो तीन हिज़बुल मुजाहीदीन के आतंकवादियों को इन्होंने ढेर किया। उसके बाद इन्हें राष्ट्रपति पुलिस गैलेंटरी मेडल दिया गया। उसके बाद झारखंड में एक करोड़ रुपये के इनामी नक्सली को इन्होंने पिछली बार ढेर किया।

इसी वर्ष सारंडा के जंगलों में अपनी टुकड़ी का नेतृत्व करते हुए और नक्सलियों का सामना करते हुए, इन्होंने अपनी बहुत-बड़ी कुर्बानी दी और इनका पैर बम से उड़ गया और इनका पैर इंप्यूटेड हो गया। आज ये सीआरपीएफ के नॉर्दन सेक्टर हॉस्पिटल, दिल्ली में हैं। इन 14 वर्षों में इन्होंने देश के लिए सब कुछ किया, लेकिन आज तक भी इनको प्रमोशन का इंतजार है। इनको पहली प्रमोशन का इंतजार है। यह अकेले ही नहीं, राजस्थान से आने वाले चेतन चीता, जिन्होंने 9 गोलियां अपनी छाती पर सही, लेकिन दुश्मन का मुकाबला करने में कदम पीछे नहीं हटाया। बिहार से आने वाले अस्सिस्टेंट कमांडेंट विभोर, महाराष्ट्र से आने वाले, जहां से अभी धैर्यशील जी बोल रहे थे, अस्सिस्टेंट कमांडेंट सागर बुराडे, जैसे सैकड़ों सीएपीएफ, बीएसएफ के कैडर ऑफिसर्स 15-20 वर्षों से अपनी पहली प्रमोशन के लिए इंतजार कर रहे हैं। ये मामला केवल प्रमोशन का नहीं है, बल्कि यह स्वाभिमान का भी मामला है, क्योंकि इनके साथ जो इनके सहपाठी, एक स्कूल से पढ़कर फौज में लेफ्टिनेंट गए, वे इन 14 वर्षों में लेफ्टिनेंट से कैप्टन, कैप्टन से मेजर, मेजर से लेफ्टिनेंट कर्नल बन कर अब कर्नल बन गए हैं। जो इनके सहपाठी पुलिस में गए, वे आज

डीआईजी बन गए हैं। आज जब वे अपने सहपाठियों को देखते हैं, वे भी एक ऐसी फोर्स में आए थे, जो देश की रक्षा करती है, कुर्बानी देती है, लेकिन जब वे उनको आंख-से-आंख मिलाकर सैल्यूट मारेंगे, तो उस नौजवान के स्वाभिमान के बारे में आप सोचिए।

यह बताया जा रहा है कि यह केवल आईपीएस बनाम सीएपीएफ का मामला है। यह सीएपीएफ कैडर ऑफिसर्स का भी मामला नहीं है। यह सीएपीएफ फोर्स का मामला है। सीएपीएफ के 13 हजार ऑफिसर्स का तो है ही, लेकिन जो 11 लाख हमारी सीआरपीएफ, बीएसएफ, आईटीबीपी, सारी फोर्स हैं, उनकी भविष्य से जुड़ा मामला है। अगर एक प्रमोशन होगी, तो प्रमोशन के नीचे वाली पांच रैंकों को भी ऊपर खींचने का काम किया जाएगा। अगर अस्सिस्टेंट कमांडेंट से डिप्टी कमांडेंट बनेगा, डिप्टी कमांडेंट से 2आईसी, 2आईसी से कमांडेंट, कमांडेंट से डीआईजी या आईजी बनेगा, तो अस्सिस्टेंट कमांडेंट से ऊपर जाएगा, तो नीचे सिपाही से कांस्टेबल, कांस्टेबल से हेड कांस्टेबल, हेड कांस्टेबल से सब इंस्पेक्टर बनेगा, सब इंस्पेक्टर से इंस्पेक्टर और इंस्पेक्टर से अस्सिस्टेंट कमांडेंट बनेगा। करियर प्रोग्रेसन नीचे तक होगा। केवल कैडर ऑफिसर्स ही नहीं, सारी फोर्स इस बात से डिमॉरलाइज्ड हैं कि आप यह बिल लेकर आए हैं।

आप सोचिए, श्री अजय मलिक का उदाहरण पूरे देश में जाएगा। हमारे एक जवान साथी से राहुल जी अस्पताल में मिलने गए थे, लेकिन वे जवान आज भी केन्द्रीय गृह मंत्री का इंतजार कर रहे हैं कि वे कब उनसे आकर मिलेंगे, जैसे हम उनका सदन में इंतजार कर रहे हैं। मैं गृह राज्य मंत्री जी से आग्रह करता हूं कि कम से कम आपको उनसे मिलने के लिए जाना चाहिए। दिल्ली के ही अस्पताल में वे भर्ती हैं, आप उनसे जाकर मिलिए। आप उनकी भावनाएं जानिए और दोबारा इस बिल के साथ आइए, हम इंतजार करने को तैयार हैं, लेकिन आप उनको न्याय दिलाना तो दूर की बात है, उनसे मिलने का भी समय आपको नहीं मिल पा रहा है।

आज का विषय हमारे देश की सुरक्षा से जुड़ा है, इस बात को सभी ने कहा है। एक दिन पहले यानी 31 मार्च गृह मंत्री जी ने बहुत गौरव के साथ कहा कि हमने नक्सलवाद को साफ कर

दिया है। लेकिन मैं इस बिल के माध्यम से कहना चाहता हूँ कि आपने हमारे सीएपीएफ अफसरों और जवानों के भविष्य की संभावनाओं को साफ करने का काम किया है। यह एक ही दिन के बाद किया है। आपने यह इनाम दिया है। मेरे भाई धैर्यशील कह रहे थे कि आज हनुमान जयंती है। हनुमान जी के लिए हम लोग गांव में बोलते हैं- 'जय बजरंग बली, तोड़ दुश्मन की नली।' जिन्होंने दुश्मन की नली तोड़ी, हमारी सीएपीएफ के जवान और अफसर, आज आप उनके भविष्य की नली तोड़ रहे हैं।

आपने कहा कि इन अफसरों और जवानों ने देश में साढ़े सात करोड़ पेड़ लगाए हैं, लेकिन आप उनके भविष्य की जड़ें काट रहे हैं। आप कह रहे हैं कि ये हमारी रक्षा करते हैं, लेकिन आप उनके भविष्य की रक्षा करने से हाथ पीछे कर रहे हैं। हमें इसमें कोई आश्चर्य नहीं है क्योंकि उस सरकार से क्या उम्मीद जिसने देश के 78 साल में पहली बार हमारी मिलिट्री को अग्निवीर स्कीम लाकर कच्चा कर दिया है। मिलिट्री को ही आपने कच्चा कर दिया तो पैरामिलिट्री आपसे कैसे न्याय की उम्मीद करेगी?

सर, दुख की बात यह है कि नक्सलियों और आतंकवादियों से लड़ने वाले सीएपीएफ के हमारे अधिकारी और जवानों को कोर्ट में अपनी ही सरकार से लड़ना पड़ा। कोर्ट ने इनके पक्ष में फैसला दिया। सुप्रीम कोर्ट ने कहा कि सीएपीएफ अधिकारी ऑर्गेनाइज्ड ग्रुप-ए सर्विस के हकदार हैं। जीएएस के रूप में इनको पहली जीत मिली। कोर्ट ने कहा कि सरकार तुरंत कैडर रिव्यू करे और सर्विस रूल बनाए। ओजीएस मिलते ही इनकी कैरियर प्रोग्रेशन तय हो जाता है, इनकी प्रमोशन का पात्र तय हो जाता है। सुप्रीम कोर्ट ने इनके हक में इसी साल फैसला दिया और कहा कि आईपीएस की डेप्यूटेशन को दो साल में फेज़ आउट करे। लेकिन इस फैसले के खिलाफ सरकार ने रिव्यू पेटिशन लगा दी। ये अधिकारी दोबारा गए और सुप्रीम कोर्ट ने रिव्यू पेटिशन भी डिसमिस कर दी। जब रिव्यू पेटिशन डिसमिस हो गयी तो आप यह बिल लेकर आ गए ताकि सुप्रीम कोर्ट के फैसले को पलट सकें। मेरी मांग है कि इन अधिकारियों को ओजेएस में शामिल किया जाए ताकि इनकी प्रमोशन का रास्ता साफ हो। दूसरी बात यह है कि पे-स्कैल के लिए सातवें

पे-कमिशन की रिपोर्ट में आप ही की सरकार की केबिनेट ने वर्ष 2019 में सीएपीएफ अफसरों के लिए एनएफएफयू को अप्रूव किया था। एनएफएफयू का मतलब है - नॉन फंक्शनल फाइनेंशियल अपग्रेडेशन यानी अगर कहीं प्रमोशन नहीं भी मिल पा रही है तो कम से कम उनको अपने समकक्ष बाकी अधिकारियों की तुलना में पे-स्कैल में बढ़ोतरी मिल जाएगी। लेकिन आज आप इस बिल के माध्यम से उसको भी निरस्त कर रहे हैं। हमारी दूसरी मांग है कि आप एनएफएफयू को अप्रूव कीजिए, जो कि आप ही का फैसला है, जिसको आप निरस्त करने जा रहे हैं।

सुप्रीम कोर्ट का फैसला और आपका भी फैसला निरस्त कर रहे हैं। आप पहली बार कोर्ट का फैसला निरस्त नहीं कर रहे हैं। जब से आपकी सरकार आयी है, यह दूसरा बड़ा उदाहरण है। वर्ष 2023 में दिल्ली हाई कोर्ट से फैसला आया सीएपीएफ अधिकारियों और जवानों के पक्ष में ओल्ड पेंशन स्कीम को लेकर आया था। आज आर्मी, एयर फोर्स और नेवी को ओल्ड पेंशन स्कीम मिल रही है। ये लोग कोर्ट में गए थे कि हम भी कुर्बानी दे रहे हैं, हमें भी उन्हीं की तर्ज पर ओल्ड पेंशन स्कीम मिले। आपने बाकी सभी के लिए न्यू पेंशन स्कीम लागू की हुई है। दिल्ली हाई कोर्ट ने कहा कि they are also armed forces of Union of India. इनको ओल्ड पेंशन स्कीम मिलनी चाहिए। दिल्ली हाई कोर्ट ने इनके हक में फैसला दिया। मगर आप उस फैसले के खिलाफ सुप्रीम कोर्ट चले गए।

जब हम यह देखते हैं तो हमें लगता है कि इन फोर्सेज का मोराल कैसे बचेगा? मोराल का दर्पण, आपका एक उत्तर इसी संसद सत्र में आया था। हमारे एक सांसद ने प्रश्न पूछा था। उसमें आपका जवाब आया था कि प्रतिवर्ष इन फोर्सेज में, जिस पर आज चर्चा होनी चाहिए थी, इन फोर्सेज में दस हजार लोग वॉलेंटरी रिटायरमेंट ले रहे हैं। प्रतिवर्ष दो हजार लोग रेजिगनेशन दे रहे हैं। ये पिछले पांच साल के आंकड़े हैं। प्रतिवर्ष 150 सुसाइड हो रही हैं। आपको याद होगा वर्ष 2010 में सुकमा में 78 सीआरपीएफ जवानों की जान गई थी। उससे पूरा देश हिल गया था। उससे दुगुने नम्बर में इन फोर्सेज में सुसाइड हो रहे हैं। आज मोराल की यह स्थिति है। आज मोराल पर चिंता होनी चाहिए थी। सुप्रीम कोर्ट ने इनके साथ न्याय किया, लेकिन आप उनके साथ

अन्याय करने के लिए बिल लेकर आए हैं।

महोदय, मेरी सरकार से मांग है कि इनके मोराल को देखते हुए, इन फोर्सेज को देखते हुए, इनको मजबूत करने के लिए सरकार तुरंत कुछ फैसला करे, इसको बिल का भाग बनाकर लाए। सरकार ओजीएस और एनएफएफयू देने का काम करे।

महोदय, माननीय गृह मंत्री जी ने 100 दिन छुट्टी देने की बात की थी, लेकिन 100 दिन छोड़िए, आज अर्न्ड लीव केवल 60 दिन बाकी फोर्सेज को मिलती हैं। सीआईएसएफ को तो केवल 30 दिन की छुट्टी मिलती है। उनकी छुट्टी बढ़ाने का काम किया जाए।

महोदय, आर्मी फ्लैग डे फंड, आर्मी के अंदर एक फ्लैग डे फंड होता है। आप अच्छी तरह से जानते हैं। उस आर्मी फ्लैग डे फंड के माध्यम से एक्स सर्विस मैन की जो डिसेबल्ड फैमिलीज, नीडी फैमिलीज होती हैं, उनकी आर्थिक सहायता की जाती है। पिछले साल इन्हीं की सरकार में लगभग 300 करोड़ रुपये की आर्थिक सहायता दी गई थी। यह हर वर्ष होती है। यह देश की आजादी के बाद से चल रही है। उसी तर्ज पर पैरा मिलिट्री फ्लैग डे फंड का क्रिएशन हो, ताकि पैरा मिलिट्री के परिवारों को सहायता दी जा सके।

इस तरह से मेरी सरकार से मांग है कि जैसे देश के हर राज्य में सैनिक कल्याण बोर्ड का गठन किया गया है, उसी प्रकार से पैरा मिलिट्री सैनिक कल्याण बोर्ड का गठन हर प्रदेश के अंदर किया जाए। मेरी सरकार से मांग है कि हेल्थ सर्विसेज को बढ़ाया जाए। सीजीएचएस डिस्पेंसरी का एक्सपेंशन हो। मैंने बहुत प्रयास करके, बहुत मांग करके अपने लोक सभा क्षेत्र के लिए तीन सीजीएचएस डिस्पेंसरी, रोहतक, रेवाड़ी और बहादुरगढ़ में सरकार के माध्यम से अप्रूव कराई थी, लेकिन आज तक उन पर काम शुरू नहीं हुआ है। इन तीन सीजीएचएस डिस्पेंसरीज को बनाया जाए।

महोदय, मेरी सरकार से अंतिम मांग यह है कि दस साल से कोई बटालियन रज नहीं की गई है। इसके बारे में कहा गया था, मगर दस साल में एक भी बटालियन रेल नहीं की गई है। हमारे समय में सैंकड़ों बटालियन रज की गई थीं। उसी तर्ज पर नई बटालियन बने और फोर्सेज बढ़ें।

हरियाणा के झज्जर में तत्कालीन गृह मंत्री जी के माध्यम से बीएसएफ और सीआरपीएफ के ग्रुप सेंटर, बैटल और हेडक्वार्टर कॉम्पलेक्स की नींव रखी गई थी, जहां पर केंद्रीय विद्यालय और सीजीएचएस अस्पताल आना था। चूंकि दस साल में कोई नई बटालियन रेज नहीं की गई है, इसलिए आज तक उसकी केवल बाउंड्री वॉल हुई है। उसके अंदर कोई काम नहीं हुआ है।

मेरी मांग है कि ये सारी मांगें मानते हुए हमारे सीएपीएफ, सीआरपीएफ और बीएसएफ के जवानों और अफसरों को न्याय मिले। उनको न्याय देना सरकार का काम है। वे हमारी रक्षा करते हैं, उनकी रक्षा करना आपका, हमारा और सबका काम है। जय हिन्द। जय हिन्द की सेना।

श्री विष्णु दयाल राम (पलामू) : धन्यवाद सभापति महोदय। मैं इस महत्वपूर्ण बिल सीएपीएफ (जनरल एडमिनिस्ट्रेशन) विधेयक, 2026 के समर्थन में बोलने के लिए खड़ा हुआ हूँ।

महोदय, मैं इस विषय पर केवल एक सांसद के रूप में नहीं बल्कि एक पूर्व महानिदेशक के रूप में भी अपने विचारों को यहां पर रखने के लिए खड़ा हूँ।

16.13 hrs

(Kumari Selja in the Chair)

इस बिल पर चर्चा कांग्रेस पार्टी के हरीश मीणा जी ने की है। वे स्वयं सीआरपीएफ के आईजी रहे हैं और वे कैडर मैनेजमेंट अच्छी तरह से समझते हैं। जिन बातों को वे यहां पर गिना रहे थे, वे जिस ओर हमारा ध्यान आकृष्ट कराना चाह रहे थे, उस बात के लिए कौन जिम्मेवार है? पिछले एक दशक से भी ऊपर, यदि हम वर्ष 2012-13 की चर्चा करें तो हमारे सामने एक चित्र नजर आता है। सीएपीएफ के अंतर्गत जो बल हैं, चाहे वह सीआरपीएफ हो, बीएसएफ हो, आईटीबीपी हो, एसएसबी हो या सीआईएसएफ हो, ये एक फ्रेगमेंटेड एडमिनिस्ट्रेटिव फ्रेमवर्क के द्वारा चलाया जा रहे हैं।

इसका नतीजा क्या था? अलग-अलग नियम, अलग-अलग सर्विस कंडीशन्स और सबसे बड़ी बात कैडर मिसमैनेजमेंट की थी। इसका परिणाम हुआ कि लिटिगेशन, सीनियोरिटी डिस्प्यूट्स, प्रमोशन इत्यादि से संबंधित समस्याएं उठती गयीं।

महोदय, जब देश में इंटरनल सिक्योरिटी के नए-नए चैलेंजेज हमारे सामने आ रहे हैं, जहां

क्रास बार्डर टेररिज्म की बात हो रही है, जहां इंटरनल डिस्टर्बेंस की बात हो रही है, जहां एमर्जिंग सिक्योरिटी रिस्क की बात हो रही है, ऐसी स्थिति में एडमिनिस्ट्रेटिव अनसर्टेनटी कैसे रह सकती है? यह विधेयक केवल एडमिनिस्ट्रेटिव रिफॉर्म्स नहीं, बल्कि एक नेशनल सिक्योरिटी रिफॉर्म है। पहले की स्थिति क्या थी? जो डेपुटेशन पर आईपीएस ऑफिसर्स को लेने की बात हो रही है, यह कोई नई व्यवस्था नहीं है, सिर्फ इतना अंतर है कि पहले यह व्यवस्था एक्जीक्यूटिव ऑर्डर के द्वारा होती थी, रेगुलेशन्स के द्वारा होती थी, आज उसको एक पालिसी फ्रेमवर्क के द्वारा एक लॉ के माध्यम से किए जाने का प्रस्ताव है। यह गलत है या सही है? एक व्यवस्था जिसका कोई वैधानिक आधार नहीं है और एक व्यवस्था जो वैधानिक आधारों पर टिकी है, जिसमें स्पष्टता है, जिसमें स्टेबिलिटी है, जिसमें प्रैक्टिबिलिटी है, तो यह व्यवस्था सही है कि जो अभी वर्तमान में व्यवस्था है, उसी को बनाए रखने की। अनेक व्यवस्थाओं पर आधारित बातों पर टकराव की गुंजाइश कम रहती है और जहां रेगुलेशन्स की बात होती है, उसके इंटरप्रिटेशन की बात होती है, तो वहां पर टकराव की ज्यादा संभावना होती है।

महोदया, जो पहले प्रैक्टिस थी, उसको हम पालिसी और लॉ का रूप दे रहे हैं। मैं पूछना चाहता हूं कि क्या इंटरनल सिक्योरिटी को अनसर्टेनिटी, लिटिगेशन और एडहॉक व्यवस्था के भरोसे छोड़ सकते हैं। यह विधेयक क्लियरटी लाता है, प्रिडिक्टेबिलिटी लाता है और सबसे महत्वपूर्ण कमांड डिस्ट्रिक्सन में स्टेबिलिटी लाता है। मैं अपने अनुभव के आधार पर कह सकता हूं कि इंटरनल सिक्योरिटी में क्लियरटी ऑफ कमांड सबसे बड़ी ताकत होती है और क्लियरटी ऑफ कमांड से ही एकाउंटबिलिटी होती है।

महोदया, इस विषय पर समय-समय पर सीएपीएफ के कैडेट ऑफिसर्स न्यायालय गए हैं और समय-समय पर सुप्रीम कोर्ट ने स्पष्ट निर्देश दिए हैं कि पुलिसिंग और सिक्योरिटी इंस्टीट्यूशन्स में इंस्टीट्यूशनल क्लियरटी, फिक्स रिस्पांसबिलिटी और सेक्टरल रिफॉर्म्स आवश्यक हैं, ताकि प्रोफेशनल फंक्शनिंग सुनिश्चित हो सके और बाहरी या आंतरिक अनिश्चितताओं का प्रभाव कम किया जा सके। यह विधेयक उसी न्यायिक दृष्टिकोण को आगे बढ़ाता है, जहां

रूल्स स्पष्ट हैं, कमांड स्ट्रक्चर डिफाइंड है और इंस्टीट्यूशनल स्टेबिलिटी के माध्यम से नेशनल सिक्योरिटी को मजबूत किया जा रहा है।

महोदया, कैडर मैनेजमेंट की बात हो रही थी। निश्चित रूप से किसी भी बड़े संगठन के लिए कैडर प्रबंधन को अधिक व्यवस्थित बनाने की दिशा में यह विधेयक है। भर्ती, पदोन्नति और नेतृत्व विकास जैसे विषयों को सुव्यवस्थित ढांचे में संचालित करना आवश्यक होता है। यह विधेयक सेवा प्रशासन के लिए एक स्पष्ट आधार प्रदान करके कैडर प्रबंधन को अधिक व्यवस्थित बनाने में सहायता प्रदान करेगा, इससे अधिकारियों के कैरियर मार्ग अधिक स्पष्ट होंगे और प्रशासनिक निर्णय अधिक संतुलित ढंग से किया जा सकेंगे। अभी दीपेन्द्र हुड्डा जी एनएफएफयू की बात कर रहे थे और एनएफएसजी की बात कर रहे थे, लेकिन इस विधेयक में स्पष्ट है कि अधिकारियों को जो वित्तीय लाभ पहले से प्राप्त हैं।

एनएफएफयू और एनएफएसजी यथावत रहेंगे, अर्थात् यह विधेयक किसी अधिकार को कम करने के लिए नहीं, बल्कि प्रशासनिक स्पष्टता लाने के लिए लाया गया है। इसे एक सुधारात्मक कदम के रूप में देखा जाना चाहिए, जो मौजूदा लाभों की निरंतरता को सुनिश्चित करता है।

महोदया, नाना प्रकार की आशंकाएँ व्यक्त की जा रही हैं और एक पिक्चर पेंट करने की कोशिश हो रही है, जिससे यह परिलक्षित हो कि वर्तमान सरकार जो सीएपीएफ के पदाधिकारी हैं, उनके हितों की रक्षा करना नहीं चाहती है और उनके हितों की अनदेखी कर रही है। यह स्थिति बिल्कुल उलट है। हमारी सरकार न केवल समाज के हर एक वर्ग के लोगों के हितों की रक्षा करती है, खासकर जो इंटरनल सिक्योरिटी के लिए जिम्मेदार पुलिस बल हैं, उनको निश्चित रूप से हर दृष्टिकोण से सुरक्षित और मजबूत बनाना चाहती है।

कुछ वर्षों में सरकार ने सीएपीएफ को केवल एक पोस्ट के रूप में ही नहीं देखा है, बल्कि एक मॉडर्न टेक्नोलॉजी एनेबल्ड और प्रोफेशनली मैनेज्ड सिक्योरिटी सिस्टम के रूप में निखारने की कोशिश की है। आईपीएस आफिसर्स की ट्रेनिंग, उनकी कमिटमेंट और उनको डेपुटेशन पर लेने की बहुत ज्यादा चर्चा की जा रही है। डेपुटेशन पर लेने की व्यवस्था कोई नहीं है, जैसा मैंने पूर्व

में भी बताया। इस विधेयक के अंतर्गत यह व्यवस्था यह की गई है कि आईजी रैंक पर 50 प्रतिशत आईपीएस पदाधिकारियों को डेपुटेशन पर लिया जाएगा, एडीजी रैंक पर 67 प्रतिशत आईपीएस पदाधिकारियों को डेपुटेशन पर लिया जाएगा, स्पेशल डीजी और डीजी की पोस्ट सुरक्षित रहेगी।

महोदया, सीएपीएफ में आईपीएस आफिसर की आवश्यकता क्यों है? दो लेअर पर फोर्सेज के अंतर्गत काम होता है। एक लेअर वह होती है, जहां पर पॉलिसी बनाने की आवश्यकता होती है और जहां पर इंटर-एक्शन की आवश्यकता होती है, कोऑर्डिनेशन की आवश्यकता होती है। आईपीएस आफिसर को निश्चित रूप से पुलिस बल में काम करने के चलते डिफरेंट स्टेट्स के पदाधिकारियों से संपर्क स्थापित करने, वहां के प्रशासनिक व्यवस्था से संपर्क स्थापित करने में महारत हासिल होती है। यदि वे सीएपीएफ में आते हैं तो टॉप लेवल पर, जैसा कि बताया जा रहा था कि उनको विभिन्न प्रकार के पदाधिकारियों से इंगेज करने की आवश्यकता पड़ती है। वह काम वे बखूबी करते हैं। इसका मतलब यह नहीं हुआ कि सीएपीएफ के जो पदाधिकारी हैं, वे किसी भी सूरत में ऑपरेशनल ड्यूटीज में कहीं भी आईपीएस पदाधिकारियों से कम दक्षता रखते हैं।

महोदया, ये दोनों के सम्मिश्रण को आधार बनाकर ही यह व्यवस्था चल रही है, ताकि एक ओर आईपीएस पदाधिकारी भी रहें और दूसरी ओर सीएपीएफ के पदाधिकारी भी रहें। दोनों मिल-जुल करके देश की आंतरिक सुरक्षा को सुव्यवस्थित करने का काम करें। इस विधेयक का सबसे बड़ा संदेश यह है कि सरकार एडहॉकिज्म से निकलकर इंस्टीट्यूशनल गवर्नेंस की ओर बढ़ रही है। पहले व्यवस्था प्रैक्टिस ड्रिवेन थी और आज व्यवस्था पॉलिसी ड्रिवेन और लॉ बैकड हो रही है। यह किसी भी मजबूत और आधुनिक सिक्योरिटी आर्किटेक्चर की पहचान होती है।

अंत में, मैं केवल इतना कहना चाहता हूं कि यह विधेयक किसी एक कैडर या किसी एक सर्विस के पक्ष या विपक्ष का विषय नहीं है। यह देश की इंटरनल सिक्योरिटी आर्किटेक्चर को मजबूत करने का विषय है। जब बात देश की सुरक्षा की हो तो क्लेरिटी, कोऑर्डिनेशन और कमांड स्ट्रक्चर, इन तीनों से कोई कंप्रोमाइज नहीं होना चाहिए। इस दिशा में सरकार का यह प्रयास सराहनीय है, इसके लिए मैं सरकार का अभिनन्दन करता हूं।

इन्हीं शब्दों के साथ, मैं इस विधेयक का पूर्ण समर्थन करता हूँ। आपने मुझे अपने विचार रखने का अवसर दिया, इसके लिए आपका बहुत-बहुत धन्यवाद।

श्री उमेशभाई बाबूभाई पटेल (दमन और दीव) : माननीय महोदया, आज मैं इस सदन में एक ऐसे विषय पर बोलने के लिए खड़ा हुआ हूँ, जो केवल एक प्रशासनिक मुद्दा नहीं है, बल्कि यह देश की आंतरिक सुरक्षा, हमारे सुरक्षा बलों के सम्मान और उनके मनोबल का प्रश्न है। महोदया, जब देश की सीमाओं पर संकट होता है, जब आतंकवाद से लड़ाई होती है, जब नक्सलवाद के खिलाफ अभियान चलता है, तब सबसे आगे खड़े होते हैं, हमारे सेंट्रल आर्म्ड फोर्सेज के जवान। सीआरपीएफ, बीएसएफ, आईटीबीपी, सीआईएसएफ, एसएसबी आदि केवल बल नहीं, ये राष्ट्र की सुरक्षा की दीवार हैं।

आज सवाल यह है कि क्या हमने उनके अधिकारों, उनके करियर और उनके सम्मान के साथ न्याय किया है? आज देश के लाखों सीएपीएफ जवान और अधिकारी यह महसूस कर रहे हैं कि उनकी सेवा संरचना में असमानता है, पदोन्नति के अवसर सीमित हैं और संस्थागत न्याय अधूरा है।

महोदया, यह केवल एक प्रशासनिक शिकायत नहीं है, बल्कि यह मनोबल का प्रश्न है और जब मनोबल का प्रभावित होता है, तो यह सीधे राष्ट्रीय सुरक्षा का प्रश्न बनता है। माननीय सुप्रीम कोर्ट ने भी कहा है कि सीएपीएफ अधिकारियों की सेवा संरचना को गंभीरता से देखा चाहिए। सवाल यह है कि अगर सर्वोच्च न्यायालय चिंता व्यक्त कर चुका है, तो क्या हमें अब भी इंतजार करना चाहिए?

महोदया, मैं इस विधेयक के उद्देश्य का स्वागत करता हूँ। देश की आंतरिक सुरक्षा को मजबूत करना, हमारे सुरक्षा बलों को आधुनिक बनाना, यह समय की आवश्यकता है। लेकिन हर अच्छे कानून की सफलता इस पर निर्भर करती है कि क्या यह उन जवानों का मनोबल बढ़ाता है या घटाता है?

महोदया, मैं एक महत्वपूर्ण बात कहना चाहता हूँ। भारत और पाकिस्तान की सेनाओं में

सबसे बड़ा अंतर क्या है? हमारी सेना लोकतंत्र के प्रति समर्पित है। हमारी सेना संविधान की मर्यादा में काम करती है।

यही कारण है कि भारत में सेना कभी सत्ता पर कब्जा नहीं करती, बल्कि राष्ट्र और संविधान की रक्षा करती है। महोदया, देश की असली ताकत उसकी सेना होती है। सेना की ताकत उसके सैनिक होते हैं। सेना अपने सैनिकों से बेहतर नहीं हो सकती। इसलिए, जब हम नीतियाँ बनाते हैं, तो केवल कंट्रोल नहीं, बल्कि ट्रस्ट और रिस्पेक्ट को भी केंद्र में रखना होगा।

महोदया, जब देश को जरूरत पड़ी, तो हमने उरी के बाद दुश्मन देश में घुसकर मारने वाली सर्जिकल स्ट्राइक देखी, ऑपरेशन सिंदूर देखा, कारगिल विजय देखी और पाकिस्तान के टुकड़े कर बांग्लादेश निर्माण का इतिहास देखा। हर बार हमारे जवानों ने अपने साहस और पराक्रम से देश को गौरवान्वित किया। आज भी चाहे सीमा हो, चाहे नक्सलवाद हो, चाहे आंतरिक सुरक्षा की कोई भी चुनौती हो, हम निश्चित इसलिए हैं, क्योंकि हमें पता है कि हमारे जवान खड़े हैं। लेकिन क्या हम उनके साथ उसी मजबूती से खड़े हैं? पहले अग्निवीर जैसी योजनाएँ और अब यह नया विधेयक आया है। हमें यह सुनिश्चित करना होगा कि कहीं इनसे हमारे जवानों का हौसला कमजोर न हो जाए।

मेरी सरकार से माँग है कि इस विधेयक को बिना व्यापक चर्चा के लागू न किया जाए। इसे तुरंत स्टैंडिंग कमेटी को भेजा जाए। सीएपीएफ से बातचीत कर सीएपीएफ के लिए एक समग्र सुधार नीति लाई जाए। जिसमें स्पष्ट करियर प्रगति, सेवा अधिकारों की सुरक्षा, पारदर्शी ग्रीवांस रिड्रैसल सिस्टम शामिल हों।

महोदया, मजबूत सेना केवल हथियारों से नहीं बनती है। वह मनोबल से बनती है। हर नीति का पहला परीक्षण यही होना चाहिए कि क्या इससे जवान का सिर ऊँचा होगा? क्या इससे उसका विश्वास मजबूत होगा?

महोदया, कुछ बातें ऐसी भी होती हैं। हम सदन में भी देख सकते हैं कि जो व्यक्ति लोक सभा चुनाव जीतकर आते हैं और मंत्री बनते हैं, उनके कार्य करने की पद्धति और जो राज्य सभा से

चुनाव जीतकर आते हैं और मंत्री बनते हैं, उनके कार्य करने की पद्धति और व्यवहार बहुत मायने रखता है। वैसे ही इस बिल में भी है। अगर हम देखें कि धरती से जुड़ा हुआ इंसान जिस प्रकार से बात करता है और बिना चुनाव जीता हुआ व्यक्ति जिस प्रकार से बात करता है, वैसा ही इस बिल में भी देखा जाएगा।

महोदया, अंत में, मैं यही कहना चाहता हूँ कि राष्ट्र की सुरक्षा केवल सीमा पर तैनात जवानों से नहीं, बल्कि उस भरोसे से सुनिश्चित होती है, जो राष्ट्र अपने जवानों पर करता है। मुझे पूर्ण विश्वास है कि माननीय प्रधान मंत्री जी के नेतृत्व में यह विधेयक ऐसा बनेगा, जो केवल सुरक्षा ही नहीं, बल्कि हर जवान के सम्मान, अधिकार और विश्वास की भी रक्षा करेगा, क्योंकि मजबूत राष्ट्र वही होता है, जहाँ जवान केवल सुरक्षित ही नहीं, बल्कि सम्मानित भी होते हैं।

जय जवान, जय किसान, भारत माता की जय।

DR. GUMMA THANUJA RANI (ARAKU): Thank you, Madam.

I rise to speak on the Central Armed Police Forces (General Administration) Bill, 2026.

The CAPF guard our borders, maintain internal security, and operate in most difficult conditions.

We respect their work as equal to Defence Forces. Their role is constant, visible, and essential to the safety of this nation. Moreover, when CAPFs account for nearly two-thirds of the Ministry of Home Affairs' police budget, it clearly underlines the scale of responsibility they carry and the need for a robust and fair institutional framework. However, there is a clarity needed.

In Deputation of IPS officers to CAPF, the Bill gives permanent deployment of IPS officers in CAPFs at IG, ADG and SDG levels. The Government claims entire posts of DIG and SP are for cadre officers. But even

those posts of DIG and SP are *de facto* allotted to IPS officers through an Executive Order dated 26th January, 2026 by the Ministry of Home Affairs, compelling IPS officers to come on deputation.

While the objective of ensuring coordination between IPS officers and CAPFs is understandable and necessary for effective functioning, it should not come at the cost of the career progression of CAPF personnel.

There is a clear disparity in promotion timelines. While IPS officers may reach the rank of Deputy Inspector General (DIG) in about 14 years, CAPF cadre officers often take more than two decades to reach comparable levels of seniority. This leaves no room to CAPF cadre officers to grow in their own organization. This is injustice to the hard-working officers and would demotivate them. This prolonged delay leads to frustration, affects morale and reflects deeper structural stagnation within the Forces.

We have certain recommendations on this issue. The Ministry may ensure that deputation policies are balanced with adequate promotional opportunities for CAPF cadre officers.

The second issue I would like to raise is with regard to Parliamentary scrutiny and consultation. There have been representations from stakeholders seeking that this Bill be referred to Select Committee of this House. There is also a demand that CAPF cadre officers be formally included in the consultation process. Given the scale of this legislation and its direct impact on the careers and service conditions of nearly ten lakh personnel, limited consultation may affect the comprehensiveness of the framework. Our

recommendation is that the Bill should be referred to a Select Committee of this House for detailed examination. Wider consultations from CAPF cadre officers will ensure that the law is more balanced, informed, and responsive to ground realities. The third issue I would like to raise is mental health concerns of the CAPF personnel. Over 730 CAPF personnel have died by suicide in the last five years, with 134 cases in 2024 alone, which is alarming.

In the same period, over 47,891 personnel opted for voluntary retirement and more than 7,664 resigned. The working conditions and welfare of CAPF personnel have to improve. While administrative reforms are important, the daily working conditions of personnel often remain unchanged. Long duty hours, inadequate facilities at remote postings, and lack of basic infrastructure continue to affect morale and efficiency. Long deployments, separation from families, and demanding working conditions contribute to this issue. Existing support systems are limited and not uniformly implemented. This has to be changed. Our recommendation to the issue is that mental health support should be made a statutory responsibility.

This must include regular counselling, a confidential support system and assurances that seeking help does not adversely affect service records or career progression. The Ministry should establish minimum standards for working and living conditions across the CAPFs, particularly in remote and high-risk areas, and ensure time-bound implementation.

Madam, this Bill has the potential to bring meaningful change. However, structure alone is not sufficient. It must be supported by fairness,

accountability, and respect for those who serve the nation. Our brothers in the CAPFs are not asking for privilege. They are asking for justice. I urge the Government to address these concerns and strengthen the Bill so that it truly reflects the values and sacrifices of our Forces. Thank you, Madam.

***SHRI GURMEET SINGH MEET HAYER (SANGRUR)** : Madam, I am here to oppose the CAPF Bill brought by the government. Since I come from Punjab, I feel that there is no family in the villages of Punjab which has no member in the forces, presently or in past. Be it Army or in the armed forces, you see the turbaned Punjabi jawans at the airports and also here in the Parliament complex. They were already facing several difficulties. Whenever we happen to meet them, they say that they are always functioning alongside army and contribute towards the nation's security. They say that they don't have any pension as also no working hours with lesser avenues of promotion. They have so many problems and it is needed that their service conditions are reformed. On the contrary, new hurdles are being created for them. Today, a young boy of 22-23 years old after competing for UPSC exams joins as an Asstt. Commandant. Isn't it an injustice to him that he can never think of reaching the highest post even after completing 30-35 years of service? It is a direct violation of article 14 and 16 of the constitution. Secondly, I fail to understand as to why this new Act was needed? A person having served in a department for long understands the ground realities of his colleagues. He knows the hierarchy of the system and no one else can run the department better than

* English translation of the speech originally delivered in Punjabi.

him. We are not against the IPS personnel but I feel that the promotee officers can handle the department in a better way. We can see it in Punjab which is facing the menace of drugs and cross border terrorism and it is clear that the local and experienced persons can coordinate the force in an effective manner. But I can't understand the compulsion of the government for bringing this new bill. Hon'ble minister is present here in the House. At times, some political benefits are there but no such scene is visible in this case. I feel this government believes that no one can over turn their view point. Even if the Supreme Court says something, they can reverse it. Recently, a Delhi court pronounced a judgement that transfers in Delhi will be effected by Delhi government only but an Ordinance was brought in the parliament to reverse the same. In the current situation, there is no political benefit involved. Only out of arrogance, the government feels that they are in power and no one can get our decisions reversed. The writing is on the wall that all 10-11 lacs jawans of the armed forces and also this government will face the consequences. Government is fully aware of the facts but it is sheer arrogance that the government in power will do whatever it wishes. This is the only reason for bringing this new bill. This is gross injustice to the forces. Hon'ble minister is sitting here and I request the government to review the situation and send the bill to a select committee. Personnel working in the department should also be asked for their problems and the overall draft of the bill should be reviewed for a proper redressal of the problems.

श्री सुधाकर सिंह (बक्सर) : सभापति महोदया, मैं मुद्दे पर आना चाहता हूँ। सुप्रीम कोर्ट ने साफ

कहा था कि सीएपीएफ अधिकारियों के साथ अन्याय हो रहा है। उसने निर्देश दिया था कि सीएपीएफ को भी आईएस और आईपीएस की तरह एक व्यवस्थित सेवा मानी जाए और उस असमानता को खत्म किया जाए। उल्लेखनीय है कि सीएपीएफ अधिकारी ग्रुप 'ए' के होते हैं, जो यूपीएससी की परीक्षा पास करके आते हैं। अगर उनकी योग्यता को देखा जाए, तो वह आईपीएस के समकक्ष है। उस फैसले को लागू करने की बजाय आज यह बिल लाकर उस फैसले को ही पलटने की कोशिश की जा रही है। इस पर राष्ट्रीय जनता दल पुरजोर विरोध करती है।

जब कोई फैसला आपके पक्ष में हो, तो आप उसे मानते हैं तथा जब कोई फैसला आपके खिलाफ हो, तो आप कानून बदल देते हैं। यह एक नई परंपरा बनती जा रही है। सुप्रीम कोर्ट के निर्देश का भी उल्लंघन हो रहा है। क्या अब इस देश में सुप्रीम कोर्ट के फैसले भी सरकार की सुविधा के हिसाब से बनेंगे या चलेंगे? सीएपीएफ की ताकत क्या है और उसकी निष्पक्षता क्या है? चुनाव में इसलिए सीएपीएफ लगाई जाती है, क्योंकि देश को उस पर भरोसा है। यह बिल भरोसे को तोड़ने वाला है। जब फोर्स का नेतृत्व बाहर से आए हुए अधिकारियों के हाथ में होगा, जो सीधे सरकार के नियंत्रण में होंगे, तब क्या यह फोर्स निष्पक्ष रह पाएगी?

आज हमारे सामने पश्चिम बंगाल के चुनाव का उदाहरण है। यह चुनाव प्रभावित करने का एक नया औजार बनता जा रहा है। मैं सरकार से पूछना चाहता हूँ कि क्या आपको अपने सीएपीएफ अधिकारियों पर भरोसा नहीं है? जो जवान देश की सीमा पर खड़ा है, क्या आपको उनके नेतृत्व पर भरोसा नहीं है? या फिर आपको ऐसे लोग चाहिए, जो सिर्फ आदेश माने, चाहे वह आदेश लोकतंत्र के खिलाफ ही क्यों न हो? सच्चाई बहुत स्पष्ट है। यह बिल सीएपीएफ को मजबूत करने के लिए नहीं, बल्कि सीएपीएफ पर नियंत्रण हासिल करने के लिए लाया जा रहा है, ताकि चुनावों के समय पूरी व्यवस्था का केन्द्र संचालित हो सके।

महोदया, मैं एक पैराग्राफ को पढ़ना चाहता हूँ। इस देश की सरकार ने संसद में नक्सल उन्मूलन का उत्सव मनाया है। देश के सामने एक बहुत ही गंभीर सवाल है। नक्सल उन्मूलन करने वाले जो अधिकारी थे, जो सीएपीएफ था, उन इलाकों में इनको क्यों लगाया गया था? जहां

राज्य सरकार आईपीएस के नेतृत्व में जिला पुलिस बल का नेतृत्व करते हुए, जब उनके रीजिम में फेल्योर होता है, मैं देश के सभी हिस्सों की बात कर रहा हूँ। एक एसपी या आईपीएस का जो नेतृत्व होता है, जब वह फेल हो जाता है, तब वहां पर सीएपीएफ भेजी जाती है।

जाहिर है कि वे वरिष्ठ अधिकारी भी हैं, उनके पास प्रशिक्षण भी है और बल भी है। उसी आधार पर आप उनको वहां भेजते हैं। जब उनके बल में उनके नेतृत्व की बात आती है, तो जो फेल्ड अधिकारी हैं, जो फील्ड में सफल नहीं हुए हैं, वे यहां आकर नेतृत्व करने लगेंगे। यह एक चिंता का विषय है और इस बिल के उद्देश्य को हासिल करने में सबसे बड़ी बाधा भी है। उपलब्धि के आधार पर इसी लोक सभा के भीतर सीएपीएफ की पीठ थप-थपाई गई थी। दो दिन पहले का ही मसला है। इस बल को और मजबूत करना था, सुप्रीम कोर्ट के निर्देश के अनुसार उनको प्रमोट करना था, लेकिन रिवॉर्ड की जगह दो दिन बाद ही दंडित करने वाला बिल लाया जाएगा, ऐसी किसी को उम्मीद नहीं थी।

चाहे पुलवामा का आतंकी हमला हो, दंतेवाड़ा का हमला हो, मणिपुर का हमला हो, चीन की सीमा हो, रेगिस्तान में 50 डिग्री तापमान पर सीएपीएफ ताकत के साथ लगातार संघर्ष करते रहते हैं। आज ये केवल सीमा पर ही नहीं, बल्कि आतंकवाद के खिलाफ, नक्सलवाद के खिलाफ, आपदा के भी खिलाफ तथा हमारे समक्ष जो भी राष्ट्रीय समस्याएं आती हैं, सबके जहन में केन्द्रीय अर्धसैनिक बलों का नाम आता है। उनको वहां पर भेजा जाता है। यहां तक कि जब संसद की सुरक्षा का मसला आया था, तो इसी अर्धसैनिक बल की तैनाती की गई है।

एक नेता और मंत्री के तौर पर भी हम अपनी सुरक्षा के लिए राज्य पुलिस के बनिस्बत केन्द्रीय पुलिस बलों की लगातार मांग करते रहते हैं। हम उनकी ताकत का लोहा मानते हैं। एक गलत अफवाह यह है कि वे नेतृत्व नहीं कर सकते हैं। जो तटरक्षक बल है, उसमें आईपीएस अधिकारी नहीं होते हैं, फिर भी इस देश में वह बल काम कर रहा है। हमारे पास राष्ट्रीय राइफल्स है। उसका नेतृत्व सेना के लोग करते हैं। वह भी एक पैरामिलिट्री फोर्स है। उसका नेतृत्व आईपीएस नहीं करते हैं। वे भी परफॉर्म करते हैं। सवाल यह पैदा होता है कि इतनी परफॉर्मेंसेज़ के

बाद जब उन्हें रिवाइड देने की बात आई, तो यह सरकार माननीय सुप्रीम कोर्ट के आदेश को पलटते हुए इस पार्लियामेंट में इस तरह का बिल लेकर आ रही है। मैं मानता हूँ और इसी सदन में बोल रहा हूँ कि जब हमारी इंडिया गठबंधन की सरकार आएगी, तो हम संसद के पहले ही सत्र में इस कानून को रद्द करने वाला बिल लेकर आएंगे। मैं सत्ता पक्ष को यह विश्वास दिलाता हूँ। बहुमत की आड़ में आपको जो करना है, वह कर लीजिए। इन्हीं चंद शब्दों के साथ मैं अपनी बात को विराम देता हूँ। ... (व्यवधान)

श्री देवेश शाक्य (एटा) : सभापति महोदया, मैं आपका और समाजवादी पार्टी के राष्ट्रीय अध्यक्ष आदरणीय अखिलेश यादव जी का धन्यवाद अदा करना चाहता हूँ, जिन्होंने मुझे केन्द्रीय सशस्त्र पुलिस बल (सामान्य प्रशासन) विधेयक, 2026 पर बोलने हेतु समय दिया।

महोदया, मैं इस विधेयक के विरोध में बोलने के लिए खड़ा हुआ हूँ। यह विधेयक उन जवानों के खून और पसीने पर सवाल उठा रहा है, जो 24 घंटे सीमा और नक्सली प्रभावित क्षेत्रों में आंतरिक सुरक्षा की ड्यूटी निभाते हुए अपनी जान की बाजी लगा देते हैं। जबकि, भारतीय पुलिस सेवा के अधिकारी ड्यूटी पूरी करके दो-तीन साल में चले जाते हैं। वहीं सीएपीएफ के अधिकारी 18 से 20 सालों तक एक ही पद पर रहकर इंतजार करते रहते हैं। क्या यह न्याय है? यह केवल भावना का मुद्दा नहीं है, यह संविधान का सीधा उल्लंघन है। इनके साथ न्याय होना चाहिए। जबकि, 23 मई, 2025 को सर्वोच्च न्यायालय ने केन्द्रीय सशस्त्र पुलिस बल के संगठित समूह 'क' अधिकारियों की सेवा में भारतीय पुलिस सेवा की प्रतिनियुक्ति को धीरे-धीरे कम करने का स्पष्ट निर्देश दिया था। महानिरीक्षक स्तर तक इसका समय दो साल से कम है, लेकिन यह विधेयक किसी भी न्यायालय के निर्णय के बावजूद बाली धारा डालकर उस निर्णय को निष्प्रभावी करने का प्रयास कर रहा है। यह अनुच्छेद-14 के तहत समानता के अधिकार और अनुच्छेद-16 के समान अवसर के अधिकार का सीधा उल्लंघन है।

यदि आंकड़ों की बात की जाए, तो 10 लाख पुलिस कर्मी हैं, जिनमें से केवल 13,000 समूह 'क' संवर्ग के अधिकारी हैं। सहायक कमांडेंट की पहली पदोन्नति में 15 से 18 वर्ष लग जाते

हैं। कुछ मामलों में तो इसमें 25 वर्ष भी लग जाते हैं। भारतीय पुलिस सेवा के अधिकारियों को 25 वर्षों में चार पदोन्नतियां मिल जाती हैं। हाल ही में संसद को बताया गया कि केन्द्रीय सशस्त्र पुलिस बल में 93,149 पद रिक्त हैं। यह युवाओं का मनोबल तोड़ने और देरी से पदोन्नति होने का सीधा परिणाम है। यदि पदोन्नति समय पर हो, तो ऐसा नहीं होगा।

महोदया, मैं जिस लोक सभा क्षेत्र से सांसद हूं, वहां की धरती शहीदों की धरती है। एटा, कासगंज, मैनपुरी, कन्नौज, इटावा, औरैया, फर्रुखाबाद, बदायूं और फिरोजाबाद के हजारों लोग सीआरपीएफ, बीएसएफ, आईटीबीपी, एसएसबी और आर्मी में अपनी सेवाएं दे रहे हैं। मैं इनके शहीदों को नमन करता हूं और कहना चाहता हूं कि ये सभी पुलिस बल अपनी व्यवस्थाओं से संतुष्ट हैं। अगर सुधार ही करना है, तो केन्द्रीय सशस्त्र पुलिस बलों को सम्मान और शहीदों के परिवारों की मदद के लिए कोई ठोस विधेयक लाया जाए, जिसके तहत शहीदों के स्मारक बनाए जाएं।

महोदया, जैसा कि मैंने बताया, एटा-कासगंज शहीदों की धरती है। शहीद अमित कुमार (पुलवामा), शहीद भूपेन्द्र सिंह (सिक्किम), शहीद सुखवारी लाल (जम्मू-कश्मीर) और शहीद सूबेदार सुनील यादव जी, जैसे शहीदों ने देश के लिए शहादत दी है। पाठम, जसराना के शहीद अतुल शाक्य, जो कि अग्निवीर सिपाही थे, जब वे शहीद हुए, तो उनकी आयु केवल 19 वर्ष थी। आप समझ सकते हैं कि 19 वर्ष की आयु में जब किसी परिवार का बेटा शहीद होता है और अंत्येष्टि के लिए उनकी मिट्टी आ जाती है, तब उनकी अंत्येष्टि में इसलिए देरी होती है, क्योंकि सरकार अंत्येष्टि के लिए जगह उपलब्ध नहीं करा पाई।

जब मैंने, वहां के स्थानीय विधायक और क्षेत्रीय लोगों ने प्रशासन पर दबाव बनाया, तब एक बीघा जमीन उस शहीद को आवंटित की गई। उसकी अंत्येष्टि की गई, लेकिन अब उस जमीन के लिए भी सरकार यह कह रही है कि वह 15 बाय 15 का एक प्लॉट दे पाएगी। उसके साथ यह अन्याय हुआ है, प्रशासन इतना संवेदनहीन कैसे हो सकता है? एक 19 साल के बच्चे को खोने का गम उसके परिवार के लोग ही जानते हैं।

सभापति महोदया, मेरी आपके माध्यम से मांग है कि शहीद की राजकीय सम्मान के साथ अंतेष्टि की जाए। जब मिट्टी पहुंच जाए, तो दो घंटे के भीतर उसकी अंतेष्टि होनी चाहिए, ऐसी मेरी मांग है। मैं इस सदन के पूर्व सदस्य, पूर्व रक्षा मंत्री नेताजी आदरणीय परम श्रद्धेय श्री मुलायम सिंह यादव जी को नमन करता हूं। जिन जवानों के शहीद हो जाने के बाद उनके परिवार वालों के पास मिट्टी नहीं पहुंच पाती थी, कपड़े पहुंचते थे, उन परिवारों को उन शहीदों की मिट्टी पहुंचाने का काम आदरणीय श्री मुलायम सिंह यादव जी ने किया था।

सभापति महोदया, मेरी सरकार से मांग है कि इस विधेयक को स्थायी समिति को भेजा जाए। मेरी यह भी मांग है कि सर्वोच्च न्यायालय के निर्णय का पूर्ण सम्मान करते हुए उत्तर प्रदेश के नौजवानों को खाली पड़े 73,149 पदों को भरकर स्थायी भर्ती के साथ-साथ अग्निवीर भर्ती योजना को स्थायी किया जाए। शहीदों के परिवारों को दी जाने वाली पेंशन और सहायता राशि बढ़ाई जाए।

सभापति महोदया, यह बिल सैनिकों के लिए ठीक नहीं है। मैं इस बिल का पुरजोर विरोध करता हूं।

जय जवान, जय हिंद, जय भारत। जय समाजवाद। परम श्रद्धेय नेताजी अमर रहें।

धन्यवाद।

श्री इमरान मसूद (सहारनपुर) : सभापति महोदया, धन्यवाद।

सभापति महोदया, यह जो बिल लाया गया है, इस सरकार की एक आदत बन गई है कि जब सुप्रीम कोर्ट से कोई आदेश आ जाता है और सरकार को उस आदेश को न मानना हो, तो उस आदेश को निष्प्रभावी करने के लिए दूसरा कानून बनाने का काम कर दे।

सभापति महोदया, इसी प्रकार से जो फौजी विकलांगता का शिकार हो जाते हैं, उनको जो पेंशन वर्ष 1922 से दी जा रही थी, उसमें भी इसी तरह का आदेश ये लेकर आए। 1 अप्रैल से फौजियों को मिलने वाली पेंशन के ऊपर इनकम टैक्स लगना चालू हो गया है।

सभापति महोदया, इस समय मुझे जनरल मानेकशॉ की याद आती है। वर्ष 1944 में

जनरल मानेकशॉ बर्मा के अंदर जंग लड़ रहे थे। उनके पेट में नौ गोलियां लगी थीं, लेकिन उन्होंने फौज छोड़ने का फैसला नहीं किया। यदि आज वे जिंदा होते, तो उनको मिलने वाली पेंशन के ऊपर भी इसी प्रकार यही आदेश लागू होता।

सभापति महोदया, ठीक इसी तरीके से जो सीएपीएफ कैडर है, जिसको पैरामिलेट्री फोर्स कहा जाता है, उनकी ट्रेनिंग अलग होती है। सीएपीएफ के अंदर बीएसएफ गुजरात से लेकर अखनूर तक है। सीआरपीएफ द्वारा नक्सलवाद पर की गए कार्रवाई से सरकार ने अपनी पीठ थपथपाने का काम किया। सीआरपीएफ के 2,200 लोगों की शहादत हुई। यह कार्य सीआरपीएफ ने किया। चाइना बॉर्डर के ऊपर आईटीबीपी है। एसएसबी नेपाल बॉर्डर के ऊपर है। इसी प्रकार से ये सारे के सारे संगठन, जो पैरामिलेट्री फोर्सेज हैं, इन फोर्सेज को कमजोर करने का काम यह कानून करेगा।

सभापति महोदया, इस कानून को लाने का जो निर्णय लिया गया, उसके अंदर यह स्पष्ट रूप से 23 मई, 2025 को सुप्रीम कोर्ट ने जो फैसला किया, उस फैसले पर फरवरी में अवमानना नोटिस इश्यू हुआ। उससे बचने के लिए सरकार यह कानून लेकर आई है। इस कानून के लागू होने के बाद सीएपीएफ के अंदर, जिस प्रकार से आईपीएस ऑफिसर्स की पूरी की पूरी ट्रेनिंग डिफरेंट होती है, उनका काम दूसरा होता है, लेकिन इसमें इनके जो उच्च पद हैं, उन पदों के ऊपर, खास तौर से सीएपीएफ में 50 प्रतिशत आईजी के पद और 20 प्रतिशत डीआईजी के पद आपने केवल एक आदेश के माध्यम से, एक प्रशासनिक ऑर्डर जारी किया और रिजर्व कर दिए। इनके सारे प्रमोशन्स रुक गए। 13,000 अधिकारियों के प्रमोशन का मतलब केवल 13,000 अधिकारियों का प्रमोशन ही नहीं है, बल्कि उन 13,000 अधिकारियों के कारण ऊपर से लेकर नीचे तक कितने लोग बाधित हो गए, उनका पूरा का पूरा कैरियर तबाही की कगार पर चला गया।

सरकार अपनी पीठ थपथपा रही है कि नक्सलवाद खत्म कर दिया, लेकिन नक्सलवाद को खत्म करने वाले लोगों को आपने यह तोहफा दिया कि आपने उनका पूरा का पूरा करियर खराब कर दिया और बर्बाद कर दिया। मैं इसके अंदर खासतौर से यह बात कहना चाहता हूं कि हमारे

नेता प्रतिपक्ष राहुल गांधी जी अजय मलिक साहब से मिलने गए थे। उनकी टांग एक हमले के कारण कट गई थी, लेकिन उनको प्रमोशन नहीं मिलेगा। जिस दिन वह रिटायर होंगे, तो उनके ऊपर वही कानून लागू होगा। यह सम्मान हो रहा है या अपमान हो रहा है, यह फैसला आपको सोच-समझकर करना चाहिए। आप लगातार कहते रहे हैं और बार-बार कह रहे हैं, लेकिन स्थिति इतनी खराब है कि सीआरपीएफ में आत्महत्या की दर सबसे ज्यादा है तथा वॉलंटरी रिटायरमेंट की दर भी बहुत ज्यादा है।

महोदया, मेरे पास कुछ आंकड़े हैं, जो सरकार ने ही दिए हैं। वर्ष 2020 में वॉलंटरी रिटायरमेंट 6,891 थे और करीब 793 रिटायरमेंट हुए। इसी तरीके से यह हर साल बढ़ते-बढ़ते वर्ष 2024 के अंदर 8,791 हो गए और वर्ष 2023 में 10,274 हो गए। मैं सभी आंकड़ों को इसलिए नहीं पढ़ना चाहता हूं, क्योंकि समय लगेगा, लेकिन कुल आंकड़ा बताता हूं। लगभग 55,555 लोग पिछले चार सालों के अंदर नौकरी छोड़ चुके हैं। इससे ज्यादा शर्म की बात नहीं हो सकती है। सीएपीएफ में लगभग 93,000 पद खाली हैं। सीआरपीएफ में 27400 पद और सीआईएसएफ में 28342 पद खाली हैं। सीएपीएफ के पांचों दल मिलकर एनडीआरएफ बनाते हैं। एनडीआरएफ का क्या क्या है? जब आपदा आती है, तो एनडीआरएफ को ढूंढ़ते हैं। जो आपदा में आपकी मदद करने का काम करते हैं, आप उनको क्या दे रहे हैं? आप उनके पूरे करियर पर ब्रेक लगा रहे हैं। आईपीएस ऑफिसर को जिस चीज के लिए भर्ती किया गया है, आप उसे वहां लगाइए। इनके प्रमोशन रोककर और ये आईपीएस के बराबर न आएंगे, इस तरीके से इस पूरे बल को तबाह करने की तैयारी है।

महोदया, मैं एक बात साफ करना चाहता हूं कि इन बलों को बनाने का एक उद्देश्य था। जब वर्ष 1950 में पूरी तरीके से ये बल बनाए गए, तो देश के अंदर एक बैलेंस बनाकर रखना था। हमारे प्रधान मंत्री जी ने 3 जुलाई, 2019 को सीएपीएफ के समूह ए कैडर के अधिकारियों को एनएफएफयू का लाभ प्रदान करने के लिए स्वीकृति दी थी। यह स्वीकृति मोदी जी ने दी थी, किसी दूसरे व्यक्ति ने नहीं दी थी। इसी के खिलाफ सरकार कोर्ट में चली गई। अब कहां लाकर खड़ा कर

दिया? एक तरफ आप कह रहे हैं कि आप महिलाओं को जगह देंगे और महिला आरक्षण ला रहे हैं, लेकिन आपने सीएपीएफ के अंदर आंकड़े देखे हैं? सीएपीएफ के अंदर महिला भागीदारी लगभग 4.4 परसेंट है। इससे ज्यादा शर्म की बात क्या हो सकती है?

मैडम, लगातार आत्महत्याएं हो रही हैं। सीएपीएफ में आत्महत्या की दर हाइएस्ट है। यह दर 14.3 से 16.3 परसेंट के बीच है। वर्ष 2025 में सीआरपीएफ आत्महत्याओं की संख्या 143 थी। सबसे ज्यादा आत्महत्या सीआरपीएफ में हुई। यह वह सीआरपीएफ है, जिस सीआरपीएफ ने देश को नक्सलवाद से मुक्त कराया। सीआरपीएफ के अंदर जवान इतने परेशान हैं कि वे अपनी जान देने पर उतारू हो गए हैं। इससे ज्यादा शर्म की बात कोई नहीं हो सकती है। जब आप वर्ष 2026-27 का बजट देखते हैं, तो उसमें सीएपीएफ कल्याण के लिए आवंटित राशि पिछले साल से भी कम कर दी गई है।

क्या इससे ज्यादा कोई शर्म की बात होगी? इनके पास घर नहीं है। स्वीकृत आवासीय इकाइयों में सरकार के पास सिर्फ 48 परसेंट उपलब्धता है।

17.00 hrs

आप इनको घर नहीं दे रहे हो, प्रमोशन नहीं दे रहे हो, इनके हिस्से में आ रहा है कि ये गोली खा रहे हैं। आप एक कैडर को संरक्षण दे रहे हो और दूसरे कैडर को खत्म कर रहे हो। जहां चुनाव होगा, वहां ये लगाए जाएंगे, जहां कोई आफत आएगी, वहां ये लगाए जाएंगे, लेकिन ये इनको हेड नहीं करेंगे। इनको हेड करने के लिए आईपीएस ऑफिसर लाएंगे। आईपीएस ऑफिसर जिस चीज के लिए भर्ती हुए हैं, उसके ऊपर काम करें।

महोदया, मैं अंत में आपसे एक बात कहना चाहता हूं कि यह एक गंभीर विषय है और इस गंभीर विषय को बिना चर्चा के पास कराया जाना बेमानी होगा। इस विषय को स्टैंडिंग कमेटी में या जेपीसी बनाकर के इस विषय पर चर्चा करायी जाए। व्यापक चर्चा हो। सीएपीएफ के लोगों के साथ बैठकर के बात हो। यह इतना बड़ा बल है। इसमें पांच बल हैं और ये पांच बल बहुत बड़ी ताकत हैं। अगर इतनी बड़ी ताकत के अंदर हम आक्रोश पैदा करेंगे, तो यह कभी देशहित में नहीं हो

सकता है। आपका बहुत-बहुत धन्यवाद, बहुत-बहुत शुक्रिया।

श्रीमती कमलजीत सहरावत (पश्चिम दिल्ली) : माननीय सभापति महोदया, मैं इस सदन में Central Armed Police Forces (General Administration) Bill, 2026 के समर्थन में खड़ी हूँ और मैं आपको धन्यवाद देती हूँ कि आपने मुझे एक ऐसे विधेयक पर बोलने का मौका दिया, जो न केवल प्रशासनिक सुधार, बल्कि भारत की आंतरिक सुरक्षा संरचना में एक सिस्टमेटिक स्ट्रक्चरल ट्रांसफॉर्मेशन का प्रतिनिधित्व करता है। सबसे पहले, मैं माननीय गृहमंत्री श्री अमित शाह जी को धन्यवाद देना चाहती हूँ, जिन्होंने दूरदर्शिता, स्पष्टता और निर्णायक नेतृत्व के साथ इस अत्यंत आवश्यक सुधार को इस सदन के समक्ष प्रस्तुत किया।

सभापति महोदया जी, जैसा कि अभी मेरे लर्नेड साथियों ने बताया कि इस देश में अलग-अलग समय पर पुलिस फोर्स के सात बल बने। वर्ष 1949 में आंतरिक सुरक्षा के लिए सीआरपीएफ का गठन हुआ, सीमा सुरक्षा के लिए वर्ष 1965 में बीएसएफ का निर्माण हुआ, उच्च हिमालयी सीमाओं की रक्षा के लिए वर्ष 1962 में आईटीबीपी बनी और औद्योगिक सुरक्षा के लिए वर्ष 1969 में सीआईएसएफ बनी, लेकिन समय के साथ-साथ और खासकर वर्ष 1990 के बाद जब देश में एक अलग तरह की निगेटिव पावर ने सिर उठाया और आतंकवाद, उग्रवाद तथा नक्सलवाद जैसी समस्याएँ इस देश में उस समय की सरकार की विफलता के कारण बढ़ी। उस समय यह स्पष्ट हो गया कि फ्रैगमेंटेड एडमिनिस्ट्रेटिव स्ट्रक्चर्स इन सारी समस्याओं की सुरक्षा चुनौतियों को हल करने के लिए पर्याप्त नहीं है।

माननीय सभापति महोदया, आज इस प्रस्तुत बिल पर मैं सदन में कहना चाहती हूँ कि दशकों के अनुभव से कुछ प्रमुख समस्याएँ सामने आईं। पहले अलग-अलग भर्ती प्रणालियाँ थीं, जिसमें असमानता थी। पदोन्नति और सेवा शर्तों में भिन्नता होने के कारण ऑफिसर्स के बीच में असंतोष था। कैडर मैनेजमेंट के फ्रैगमेंटेशन के कारण ऑप्टिमल डेवलपमेंट में बाधा हो रही थी। इंटर फोर्स कॉर्डिनेशन में कमी थी। आईपीएस डेप्यूटेशन और सीएपीएफ कैडर ऑफिसर्स के बीच में इंबैलेंस था।

महोदया, पहले भी कई समितियों ने जैसे कि Administrative Reforms Commission ने भी इस बात पर जोर दिया कि सीएपीएफ के प्रोफेशनल, इंटीग्रेटेड और प्रोसेस ड्राइव फ्रेमवर्क में सुधार की आवश्यकता है। यह विधेयक एक यूनाइटेड लीगल एडमिनिस्ट्रटिव आर्किटेक्ट को स्थापित करेगा। Standardized Recruitment Architecture से अब ग्रुप-ए ऑफिसर्स के लिए एक समान मेरिट बेस्ड और सेंट्रलाइज्ड रिक्रूटमेंट सिस्टम स्थापित होगा। पहले हम देखते थे कि सीआरपीएफ और बीएसएफ में चयन मानक अलग-अलग थे, तो अब एक समान गुणवत्ता के अधिकारी इन सभी बलों में एक साथ आएंगे। यूनिफॉर्म सर्विस कंडीशन से प्रमोशन, पोस्टिंग, टेन्योर और कैरियर प्रोग्रेशन के लिए एक समान फ्रेमवर्क होगा। पहले एक अधिकारी जब एक फोर्स जैसे कि वे आईटीबीपी से सीआईएसएफ में डेप्यूटेशन पर जाते थे, तो उन्हें नये सर्विस रूल्स के कारण कई कठिनाइयों का सामना करना पड़ता था।

अब सीमलैस मोबिलिटी और प्रिडिक्टेबल कैरियर पाथ होगा, जो सब के लिए आसान होगा। सेंट्रलाइज्ड कैडर मैनेजमेंट सिस्टम से एक यूनिफाइड कैडर अथॉरिटी होगी, जो सभी ग्रुप 'ए' ऑफिसर्स का स्ट्रेटेजिक डिप्लॉयमेंट सुनिश्चित करेगी।

अब यदि किसी नक्सल प्रभावित क्षेत्र में अचानक स्थिति बिगड़ती है तो एक्सपीरियेंस्ड ऑफिसर्स को बिना किसी ब्यूरोक्रेटिक डिले के जल्दी डिप्लॉय किया जा सकेगा। प्रोफेशनल ट्रेनिंग और कैपेसिटी बिल्डिंग के लिए स्टैंडर्डाइज्ड ट्रेनिंग मॉड्यूल, कंटीन्यूअस अपस्किनिंग एवं मॉडर्न सिक्योरिटी चैलेंजेज के अनुरूप प्रशिक्षण होगा। इससे सब को बहुत लाभ होगा। जैसे इंफ्रास्ट्रक्चर पर साइबर अटैक की स्थिति में सीआईएसएफ के अधिकारियों को एडवांस्ड तकनीकी प्रशिक्षण मिलना आवश्यक है, जो अब इस बिल के माध्यम से मिलेगा।

एकाउंटबिलिटी और गवर्नेंस फ्रेमवर्क होने से सब के रोल क्लियर होंगे, डिफाइन्ड होंगे। रिस्पॉन्सबिलिटीज़ और यूनिफॉर्म डिसिप्लिनरी मैकेनिज्म होगा। इससे कमांड में क्लैरिटी होगी, फास्टर डिसिजन-मैकिंग होगा और अथॉरिटी में मिसयूज कम होगा।

यह विधेयक केवल एक नियम नहीं है, बल्कि यह एक बदलता हुआ परिणाम है।

ऑपरेशनल एफिशिएंसी बढ़ेगी, जिससे बेहतर कोऑर्डिनेशन और फास्टर रिस्पोंस होगा। ह्यूमन रिसोर्सेज ऑप्टिमिज्म से केवल सही अधिकारी एक जगह पर नहीं, बल्कि सही स्थान पर उनको डिप्लॉय किया जा सकेगा, स्पष्टता एवं न्यायसंगत होगी और सर्विस कंडीशन्स में इससे मोरल बूस्ट होगा। नेशनल सिक्योरिटी स्ट्रेंथन होगी, क्योंकि इंटीग्रेटेड रिस्पोंस मैकेनिज्म इस माध्यम से बनाया जाएगा।

जहां नियम बिखरे हों, वहां व्यवस्था कमजोर होती है और जहां व्यवस्था मजबूत हो, वहां सुरक्षा मजबूत होती है। इसलिए जहां पहले फ्रैगमेंटेड सिस्टम था, अब यूनिफाइड फ्रेमवर्क होगा। जहां पहले भर्ती अलग-अलग मानक पर थी, अब एक समान होंगी। जहां पहले शर्तें अलग-अलग व असमान थीं, अब यूनिफॉर्म होंगी। इससे पहले कैडर मैनेजमेंट डिसेंट्रलाइज्ड था, अब सेंट्रलाइज्ड होगा। कोऑर्डिनेशन लिमिटेड था और अब इंटीग्रेटेड होगा। इस विधेयक का बहुत स्ट्रेटेजिक इम्पैक्ट अब हमारे देश पर होगा। हमारी आंतरिक सुरक्षा को फोर्स-सेंट्रिक से सिस्टम-सेंट्रिक बनने में मदद मिलेगी। हमारी सीएपीएफज़ अब रिएक्टिव नहीं, बल्कि प्रोएक्टिव होंगी, आइसोलेटेड नहीं, बल्कि इंटीग्रेटेड होंगी, ट्रेडिशनल नहीं, बल्कि फ्यूचर-रेडी होंगी। मैं गृह मंत्री जी के प्रति आभार प्रस्तुत करती हूं। इस विधेयक से सरकार केवल समस्याओं का प्रबंधन नहीं कर रही, बल्कि इंस्टीट्यूशनल कैपेसिटी बिल्डिंग के माध्यम से स्थायी समाधान दे रही है।

अभी सामने से मेरे सीनियर और पुलिस के एक बड़े ऑफिसर के रूप में जिन्होंने सेवाएं दीं, मीना जी ने कुछ बातें कहीं। उन्होंने कहा कि पीड़ित होकर हमारे फोर्स के लोग कोर्ट गए। यह पीड़ा किसने दी? यह पीड़ा तो इन्हीं के समय पर जो सरकार थी, उसने दी। इन्होंने कहा कि वर्ष 1939 में क्राउन रूल बनाया गया, लेकिन उसको वर्ष 1949 में चेंज करके, भारत के हिसाब से उसे चेंज कर दिया गया। आज जब विपक्ष के नेता टुकड़े-टुकड़े गैंग के साथ जाते हैं तो हमारी फोर्सेज का मोरल क्या रह जाता है? जिनके दामन में दाग वह हम पर सवाल उठाते हैं। इन्होंने इस बिल के अंदर कोई सुझाव या कमी नहीं बताई और सिर्फ कहा है कि इसे जेपीसी में भेजना चाहिए। बहुत अच्छा होता कि अगर यहां पर भी कुछ कंक्रीट सुझाव दिए जाते। इन्होंने अपनी सरकार का जिक्र

किया, लेकिन ये भूल गए कि जब इनकी सरकार सत्ता में थी, तब एक नारा पूरे देश में कह दिया गया था कि 'India is Indira and Indira is India'. आज के प्रधानमंत्री अपने आपको प्रधान सेवक बताते हैं और जनता के लिए काम कर रहे हैं। ये आज सरदार पटेल जी की बात कर रहे हैं और बता रहे थे कि किस तरह से सरदार पटेल जी ने देश को एक किया। वे यह कैसे भूल गए कि जम्मू कश्मीर सिर्फ एक राज्य को उस समय के प्रधानमंत्री जवाहरलाल नेहरू जी ने अपने हाथ में लिया था और उसे नासूर बना कर छोड़ दिया था। इस नासूर को ठीक करने का काम भी वर्तमान के गृह मंत्री और प्रधानमंत्री नरेन्द्र मोदी जी ने किया है।

अभी दीपेंद्र जी कह रहे थे कि ये नहीं किया, ये नहीं किया। अरे! आपने 60 सालों में क्या किया? अब आप 11 सालों के सवाल हमसे पूछते हैं। 60 साल आप ही थे। आप ही ने किया, जो कुछ किया। हम उसको ठीक करने का प्रयास कर रहे हैं।

सभापति महोदया, मैं आपके माध्यम से कहना चाहती हूँ

“जो अपने दौर में फैसले ले ना सके,

वह आज दूसरों पर इल्जाम क्या लगाएंगे।

जिनके हाथों में वक्त था बदलाव का,

वह आज बस झूठ बोलकर नजर ही चुराएंगे।”

अभी हमारे साथी मोइत्रा जी ने कहा है कि हमें शहीदों को प्रणाम करना चाहिए। ये फोर्सज देश की सेवा करती हैं। हम यह मानते हैं। हम उन्हें नमन करते हैं। हमारे गृह मंत्री जी ने भी नक्सली के खत्म होने का क्रेडिट इन फोर्सज को दिया है। क्योंकि गृहमंत्री की योजना बना सकते थे, लेकिन इंप्लीमेंटेशन का काम तो हमारी फोर्सज ने किया है। हम बंगाल की सरकार से पूछना चाहते हैं कि 500 किलोमीटर का वह बॉर्डर क्यों नहीं बनाया गया, जहां हमारी फोर्सज स्टेट के ऊपर हैं। आज जब इंटर फोर्स में डेपुटेशन पर अधिकारी जाएंगे, जो उनकी सरकार को मजबूती से सामना करने के लिए खड़े हैं, तो आज उन्हें तकलीफ हो रही है, और बात भी सही है।

“यह शहर वाले भी, अजीज जी मिजाज रखते हैं,

जहां दर्द हो कमबख्त, वहीं हाथ रखते हैं।”

इनके दर्द पर हाथ रखा गया है, इसलिए इनका दर्द बोल रहा है। मैं आपके माध्यम से कहना चाहती हूँ :

“नींव मजबूत हो, तो इमारत बुलंद होती है

और दूरदर्शिता से ही व्यस्त था प्रचंड होती है।”

आज यह संशोधन इंटीग्रेशन, प्रोफेशनलिज्म और एकाउंटेबिलिटी के विजन के साथ भारत की सुरक्षा संरचना को नई दिशा देगा। यह केवल एक कानून नहीं है, बल्कि इंडिया इंटरनल सिक्योरिटी आर्किटेक्ट - 2 की नींव है। यह केवल एक प्रशासनिक सुधार नहीं है, बल्कि हमारे सुरक्षा बलों को एक एकीकृत सक्षम और भविष्य के लिए तैयार करने का ढांचा है। जो जवान देश की सीमाओं पर कठिन परिस्थितियों में बिना किसी भेदभाव के कर्तव्य निभाते हैं, उन्हें एक समान स्पष्ट न्याय संगत व्यवस्था मिलनी चाहिए। अभी वी. डी. राम जी ने कहा है कि यह पहले प्रैक्टिस थी। अब इसको ट्रांसपैरेंट करके लॉ बनाया जा रहा है।...(व्यवधान) मैं कहना चाहती हूँ कि

“सरहदों पर जो खड़े हैं, वे इरादों से बहुत बड़े हैं,

तूफानों से लड़कर भी अपने वादों पर लड़े हैं।”

उनकी हिम्मत को व्यवस्था का संबल मिलना ही चाहिए। अब हर जवान को एक समान संबल मिलना ही चाहिए। मैं आदरणीय गृह मंत्री जी के इस दूरदर्शी प्रयास का समर्थन करती हूँ और यहां पर उपस्थित आदरणीय नित्यानंद राय जी, राज्य गृह मंत्री जी को धन्यवाद देती हूँ कि वह दूरदर्शी, तकनीकी रूप से सुदृढ़, राष्ट्रीय के अत्यंत महत्वपूर्ण बिल को लेकर आए हैं।

मैं इसका समर्थन करती हूँ और मैं सदन से प्रार्थना करती हूँ कि इसे सर्वसम्मति से पास किया जाए। आपने मुझे बोलने का मौका दिया है, इसलिए आपका बहुत-बहुत धन्यवाद।

नमस्कार, जय हिंद, जय भारत।

17.12 hrs

MESSAGES FROM RAJYA SABHA-Contd.

SECRETARY GENERAL: Sir, I have to report the following message received from the Secretary General of Rajya Sabha:-

“In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 2nd April, 2026 agreed without any amendment to the Andhra Pradesh Reorganisation (Amendment) Bill, 2026 which was passed by the Lok Sabha at its sitting held on the 1st April, 2026.”

17.13 hrs

CENTRAL ARMED POLICE FORCES (GENERAL ADMINISTRATION)
BILL, 2026-Contd.

As Passed By Rajya Sabha

श्री सुदामा प्रसाद (आरा) : सभापति महोदया, सीएपीएफ बिल, 2026 माननीय सुप्रीम कोर्ट के निर्णय के खिलाफ है। यह बिल सीएपीएफ के अधिकारियों के मनोबल को तोड़ने वाला बिल है। उनके अंदर हताशा, निराशा पैदा करने वाला बिल है। उनकी सुविधाओं में कटौती करने वाला बिल है। उनके शौर्य को शंका की निगाह से देखने वाला, उनकी काबिलियत को शंका की निगाह से देखने वाला बिल है। इसलिए मैं इस बिल का विरोध करता हूँ और आपके माध्यम से सरकार से मांग करता हूँ कि वह तत्काल इस बिल को वापस ले।

महोदया, भारत के सर्वोच्च न्यायालय ने सीएपीएफ अधिकारियों को ऑर्गेनाइज्ड ग्रुप - ए सर्विस के रूप में मान्यता दी है, जिसका अर्थ है कि उन्हें निष्पक्ष पदोन्नति का अवसर मिलना

चाहिए। यह विधेयक इसके विपरीत कार्य करता है। यह आईपीएस के वर्चस्व को कम करने के बजाय उसे स्थाई बना देता है। मई, 2025 में माननीय सर्वोच्च न्यायालय ने मिनिस्ट्री ऑफ होम अफेयर्स को सीएपीएफ कैडर समीक्षा, जो वर्ष 2021 में होनी थी, छः महीने के अंदर पूरी करने का आदेश दिया है।

साथ ही, न्यायालय ने CAPFs में IPS अधिकारियों की प्रतिनियुक्ति को दो वर्षों में "क्रमिक रूप से कम" करने का निर्देश दिया। अक्टूबर 2025 में MHA ने इस फैसले के खिलाफ पुनर्विचार याचिका दायर की, जिसे न्यायालय ने खारिज कर दिया। यह समीक्षा CAPF अधिकारियों और जवानों के लिए नए पद सृजित करने के लिए थी, जो लंबे समय से पदोन्नति में ठहराव झेल रहे हैं। सर्वोच्च न्यायालय द्वारा यह मान्यता सेवाओं में समानता की दिशा में एक महत्वपूर्ण कदम था, जबकि यह विधेयक उस प्रगति के खिलाफ जाता है।

महोदया, CAPF अधिकारियों के करियर विकास को रोकता है। हजारों अधिकारी कठिन परिस्थितियों में दशकों तक सेवा करते हैं, फिर भी शीर्ष पद प्रतिनियुक्त अधिकारियों के लिए आरक्षित रहते हैं। इससे करियर में ठहराव और मनोबल में गिरावट आती है। जो सेवा करते हैं, उन्हें नेतृत्व से वंचित किया जाता है। CAPF अधिकारी कठिन क्षेत्रों में सेवा करते हैं, जबकि IPS अधिकारी अस्थायी प्रतिनियुक्ति पर आते हैं। यह विरोधाभास है कि बाहरी व्यक्ति को CAPF की वास्तविक परिस्थितियों का अनुभव नहीं होता, फिर भी उसी से नेतृत्व कराया जाता है। यह संस्थागत स्वायत्तता को कमजोर करता है। पेशेवर बलों के पास अपनी आंतरिक नेतृत्व प्रणाली होनी चाहिए। यह विधेयक सुनिश्चित करता है कि CAPF प्रशासनिक रूप से निर्भर बने रहें।

महोदया, दीर्घकाल में CAPF बनाम IAS संरचनात्मक असमानता के तहत एक ओर जहां एक सेवा को तेज पदोन्नति और शीर्ष पद मिलते हैं, वहीं दूसरी ओर CAPF अधिकारियों की उन्नति सीमित रहती है। उनकी वास्तविक सुधारों की अनदेखी भी की जाती है। CAPF को जिन सुधारों की आवश्यकता है-जैसे निष्पक्ष पदोन्नति, पुरानी पेंशन योजना की बहाली, भर्ती नियमों में सुधार और सेवा शर्तों में सुधार उनकी अनदेखी इस बिल में की गई है। यह विधेयक केवल नियंत्रण

और पदानुक्रम पर केंद्रित है। नौकरशाही अभिजनवाद बनाम संस्थागत लोकतंत्र, IPS एक सामान्यवादी, अभिजात नौकरशाही का प्रतिनिधित्व करता है, जबकि CAPF कैडर विशेषीकृत और अनुभव-आधारित सेवा का प्रतिनिधित्व करता है। यह विधेयक अभिजात प्रवेश को प्राथमिकता देता है। श्रम बनाम अधिकार के संरचनात्मक विभाजन के अंतर्गत CAPF अधिकारी श्रम प्रदान करते हैं, जैसे मैदानी कार्य, जोखिम, लंबी तैनाती, जबकि IPS अधिकारी निर्णय-निर्माण, शीर्ष पद का अधिकार रखते हैं। इसके कारण 'जो काम करते हैं बनाम जो शासन करते हैं' के मध्य एक संरचनात्मक विभाजन पैदा होता है।

महोदया, मैं आपके माध्यम से सरकार से यह कहना चाहता हूँ कि सरकार कोई भी बिल लेकर आती है। सरकार जिन लोगों की भलाई का दंभ भरती है, क्या उनसे इस बारे में राय-मशविरा करती है? किसानों के लिए तीन कृषि कानून आए कि किसानों की समृद्धि बढ़ेगी, लेकिन किसानों ने कहा कि यह हमारी खेती की जमीन को हथियारे के लिए है। नोटबंदी लाई गई। इनके सभी बिल फेल हो रहे हैं। इससे चुनावी नियंत्रण स्थापित होगा कि ये अपने मन-मुताबिक अधिकारियों को नियुक्त करके अर्द्धसैनिक बलों का चुनावी दुरुपयोग करेंगे। मैं इस बिल का विरोध करता हूँ, अतः इस बिल को सरकार वापस ले। धन्यवाद।

डॉ. राजकुमार सांगवान (बागपत) : धन्यवाद सभापति महोदया, मैं केंद्रीय सशस्त्र पुलिस बल (सामान्य प्रशासन) विधेयक, 2026 के समर्थन में अपने दृढ़ और पूर्ण समर्थन को व्यक्त करने के लिए खड़ा हुआ हूँ। साथ ही, मैं इस महत्वपूर्ण एवं समयोचित विधेयक को प्रस्तुत करने के लिए माननीय प्रधानमंत्री श्री नरेंद्र मोदी जी के गतिशील और दूरदर्शी नेतृत्व तथा NDA के प्रति अपनी हार्दिक कृतज्ञता व्यक्त करता हूँ।

महोदया, केंद्रीय सशस्त्र पुलिस बल हमारे देश की आंतरिक सुरक्षा व्यवस्था की रीढ़ हैं। ये बल कठिन से कठिन परिस्थितियों में हमारी सीमाओं की रक्षा करते हैं, आंतरिक अशांति के समय शांति बनाए रखते हैं, आतंकवाद से मुकाबला करते हैं तथा प्राकृतिक आपदाओं के दौरान सहायता प्रदान करते हैं। ये हमारे राष्ट्र की एकता, अखंडता और संप्रभुता की रक्षा करने वाली सशक्त ढाल

के रूप में खड़े हैं। यह विधेयक एक अत्यंत आवश्यक सुधार है, जिसका उद्देश्य इन बलों के प्रशासनिक कार्यों में एकरूपता, स्पष्टता और दक्षता लाना है। इससे प्रक्रियाओं को सरल बनाया जाएगा, अनावश्यक विलंब कम होगा और विभिन्न बलों के बीच बेहतर समन्वय सुनिश्चित होगा। वर्तमान बदलते सुरक्षा परिवेश में ऐसे सुधार अत्यंत आवश्यक हैं।

महोदया, माननीय प्रधानमंत्री श्री नरेंद्र मोदी जी के नेतृत्व में हमारी सरकार ने राष्ट्रीय सुरक्षा को मजबूत करने के लिए कई ऐतिहासिक निर्णय लिए हैं। चाहे वह बलों का आधुनिकीकरण हो, बेहतर आधारभूत संरचना हो, जवानों के कल्याण हेतु योजनाएं हों या उन्नत तकनीक का उपयोग - हर कदम सरकार की प्रतिबद्धता को दर्शाता है। यह विधेयक हमारे जवानों की सेवा शर्तों और कल्याण में भी महत्वपूर्ण सुधार लाएगा। एक सुव्यवस्थित प्रशासनिक व्यवस्था से स्थानांतरण, पदोन्नति, शिकायत निवारण और अन्य लाभों से संबंधित निर्णय समय पर हो सकेंगे। इससे न केवल कार्यकुशलता बढ़ेगी, बल्कि हमारे वीर जवानों का मनोबल और आत्मविश्वास भी मजबूत होगा।

महोदया, मैं यह भी उल्लेख करना चाहूंगा कि हमारी सरकार ने सदैव "सबका साथ, सबका विकास, सबका विश्वास, सबका प्रयास" के सिद्धांत पर कार्य किया है। इस विधेयक में भी वही समावेशी और प्रगतिशील सोच परिलक्षित होती है। एक मजबूत और प्रभावी CAPF संरचना का अर्थ है- एक सुरक्षित और सशक्त भारत।

महोदया, मैं यह जानता हूँ कि जिन अधिकारियों को केंद्रीय सशस्त्र पुलिस बलों में सहायक कमांडेंट के रूप में नियुक्त किया जाता है, वे भी अत्यंत कर्मठ व बहादुर अधिकारी हैं तथा उनका भी भारतीय आंतरिक सुरक्षा में बड़ा भारी योगदान रहा है। चाहे वह भारत की आंतरिक सुरक्षा की समस्याएं हों या चीन, पाकिस्तान या नेपाल सीमा पर उभरती हुई चुनौतियां हों। इन अधिकारियों ने भी देश के लिए बड़ी कुर्बानियां दी हैं। उनके लिए समुचित पदोन्नति के अवसर प्रदान करना भी केंद्रीय सरकार का दायित्व है, मगर ऐसा करने में हमें भारत की आंतरिक सुरक्षा व भारत की सीमाओं की सुरक्षा से किसी भी प्रकार का समझौता नहीं करना है। IPS अधिकारियों को भारतीय

पुलिस सेवा के नियमों व उप-नियमों के अंतर्गत केंद्रीय सशस्त्र पुलिस बलों में आने का पूरा अधिकार होना चाहिए ताकि उनकी नेतृत्व क्षमता, उनकी दूरदृष्टि व उनके व्यापक अनुभव का लाभ केन्द्रीय पुलिस बलों को भी मिल सके।

महोदया, अंत में, मैं कहना चाहूंगा कि आज के समय में जब आंतरिक और बाहरी सुरक्षा चुनौतियां लगातार जटिल होती जा रही हैं, ऐसे दूरदर्शी विधेयक की अत्यंत आवश्यकता है। यह विधेयक हमारे बलों को अधिक उत्तरदायी, जवाबदेह और भविष्य के लिए तैयार बनाएगा।

अंत में, मैं पुनः माननीय प्रधानमंत्री श्री नरेंद्र मोदी जी एवं NDA को राष्ट्रीय सुरक्षा और सुशासन के प्रति उनकी अटूट प्रतिबद्धता के लिए बधाई एवं धन्यवाद देता हूँ।

इन शब्दों के साथ, मैं इस विधेयक का पूर्ण समर्थन करता हूँ और इस सदन के सभी माननीय सदस्यों से अनुरोध करता हूँ कि इसे सर्वसम्मति से पारित करें। माननीय केंद्रीय गृह राज्य मंत्री श्री नित्यानंद राय जी यहां मौजूद हैं।

मैं उनसे आग्रह करना चाहता हूँ कि यह विधेयक तो पास होगा ही, आप यदि केंद्रीय सशस्त्र पुलिस बलों की भर्ती मेरे लोक सभा क्षेत्र बागपत में करा देंगे, तो वहां के नौजवानों का मनोबल बढ़ेगा। धन्यवाद।

माननीय सभापति : मंत्री जी, आप सुन नहीं रहे थे। माननीय सदस्य आपका नाम लेकर आपसे अनुरोध कर रहे थे।

श्री पप्पू यादव जी।

श्री राजेश रंजन (पूर्णिया) : धन्यवाद सभापति महोदया। मैं माननीय गृह मंत्री जी से एक आग्रह जरूर करूंगा कि 'तू इधर-उधर की बात मत कर, तू यह बता कि कारवां क्यों लुटा?'

महोदया, मैं अग्निवीर से अपनी बात शुरू करता हूँ। सेना में अग्निवीर की आवश्यकता आखिर क्यों पड़ी? जब आप किसी भी तरह की सेना के मनोबल को कमजोर करेंगे, तो वह देश की सुरक्षा अपनी जान को जोखिम में डालकर नहीं करेगी। वह भारतीय है, इसलिए वह मरने के लिए तैयार रहता है, लेकिन जब असुरक्षा की भावना आर्थिक रूप से रहेगी, पारिवारिक रूप से

रहेगी, उनके जीवन में आने वाली पीढ़ी को हम सुरक्षित नहीं करेंगे, तो उनका आत्मसम्मान भी घटेगा तथा देश के प्रति जुनून व पागलपन में कमी आएगी। देश का हर युवा चाहता है कि अग्निवीर योजना को वापस लिया जाए। यह सबसे महत्वपूर्ण मुद्दा है।

महोदया, मैं दूसरा मुद्दा पुलवामा का उठाना चाहूंगा। पुलवामा में विभिन्न राज्यों के सैनिक शहीद हुए। उनकी शहादत और पुलवामा हमले के बाद आपने क्या जांच की? उस जांच में क्या हुआ, आपने आज तक नहीं बताया। ... (व्यवधान) वे हमारे परिवार के लोग हैं, आप चिंता मत करिए। यह विचारों की बात है, व्यक्तिगत बात नहीं है।

माननीय सभापति : राजेश रंजन जी, आप बोलिए। आप अपना समय क्यों बर्बाद कर रहे हैं?

श्री राजेश रंजन : इसमें मेरा निवेदन यह है, आपने पुलवामा के बाद उस वक्त कहा था कि इसमें एक जांच समिति बनी है। वह आरडीएक्स कहां से आया था, कौन कहां गायब हो गया, कौन लोग उसमें शामिल थे, उसके पीछे किसकी भूमिका थी? हमारे इतने सारे सैनिक शहीद हो गए, लेकिन उसके बाद उसका कोई रिजल्ट आज तक सामने नहीं आया है। न तो शहीद लोगों पर कोई चर्चा हुई, न ही कोई जांच समिति बनी और न ही उसका कोई अंतिम स्वरूप निकलकर सामने आया। महोदया, मैं दूसरी बात यह कहना चाहूंगा कि यह सरकार सभी तरह की संस्थाओं और व्यवस्था पर अधिनियम लाकर उन पर कब्जा करना चाहती है। यह कोई लोकतंत्र नहीं है। ये सिर्फ बिल लाते हैं। ये हर संस्था और व्यवस्था पर कब्जा करके इस देश को एक दिन हिटलर और चंगेज खां के रास्ते पर ले जाना चाहते हैं। यह सबसे बड़ी बात है। सर्वोच्च न्यायालय लगातार कई तरह के बिलों पर टिप्पणी करता रहा है।

महोदया, आप याद कीजिए कि चुनाव आयोग के मुद्दे पर, अन्य मुद्दों पर आपने सर्वोच्च न्यायालय को अपमानित कर दिया। सर्वोच्च न्यायालय के 5 जजों की वह प्रेस कॉन्फ्रेंस आप याद कीजिए, जब उन्होंने कहा था कि सर्वोच्च न्यायालय की संस्था भी खतरे में है। जब हमारे देश की सारी संस्थाओं की आजादी को, उनकी फ्रीडम को, उनके स्वतंत्र विचारों को, उसके अनुभव को आप इस तरह के विधेयक ला-लाकर कैद करेंगे तो फिर जो इस देश के 145 करोड़ लोग हैं, जो

अपने को आज भी सुरक्षित महसूस करते हैं, यह देश चैन की नींद सोता है, इस तरह के बिल लाने से वह खुद को डरा हुआ महसूस करेगा। उन्हें यह लगेगा कि हम सुरक्षित नहीं हैं। नेता के हाथ में कोई सुरक्षित नहीं है। मेरा इसमें आपसे यह आग्रह है कि आप हमें यह बताइए, पहलगाम की घटना हुई, उसमें जितने सैनिक शहीद हुए, कि आपने उनमें से कितने सैनिकों के परिवारजनों को पेट्रोल पंप दिया। आपने कितने सैनिकों के परिवारजनों को कितनी-कितनी धनराशि दी। आप यह भी बताइए कि आज के दिन में उनमें से कितने सैनिकों के परिवारजन आर्थिक रूप से सुरक्षित हैं। आप सेना और सीएपीएफ में अंतर क्यों कर रहे हैं? थल सेना है, नौसेना है, वायु सेना है और इधर सीएपीएफ है। ये हमारे चार कैडर्स हैं, जो भारत की सम्पूर्ण सुरक्षा की घेराबंदी करते हैं। सेना में तो आप किसी भी तरह का डिस्ट्रिक्मिनेशन नहीं कर रहे हैं। जब आप सेना में नहीं कर रहे हैं तो फिर सीएपीएफ में क्यों कर रहे हैं? सीएपीएफ में न जाने कितने लोगों ने आत्महत्या कर ली है, कितने लोगों ने देश के प्रति अपना जीवन न्यौछावर कर दिया यानी शहीद हो गए हैं। कितने जवानों के परिवारजन बिना घर के हैं, कितने सैनिकों के बच्चे बिना शिक्षा के रह गए हैं, उनके बच्चों के लिए शिक्षा की कोई व्यवस्था नहीं है, उसके जाने के बाद में किसी भी तरह की उनके परिवार को सुरक्षा नहीं है, लेकिन आप इस तरह का बिल ला रहे हैं। आप आईएस, आईपीएस को दीजिए, लेकिन उनको पॉलिसी में मौका दीजिए। इन्हें उनके शरीर पर मत बिठाइए। आईएस, आईपीएस को पॉलिसी सेक्टर दीजिए। वे पॉलिसी को देखें। उनका मनोबल मजबूत रहना चाहिए।

महोदया, इनको ऐसा करना चाहिए। ये विधेयक लाए हैं, लेकिन मैं पूछना चाहता हूँ कि एमएसपी वाले विधेयक का क्या हुआ? क्या वह लागू हुआ? आज भारत के किसान की क्या स्थिति है?

महोदया, आप तुरन्त घंटी बजा देती हैं। मेरा निवेदन यह है कि जितने मुनाफाखोर लोग हैं, चाहे वे पदाधिकारी में हों, जितने कालाबाजारी करने वाले लोग हैं, आप ऐसे लोगों को पकड़िए। गरीब लोगों के लिए मेडिकल की व्यवस्था हो, उनके लिए शिक्षा की व्यवस्था हो, आप इस तरह का बिल लाइए।

माननीय सभापति : अब आप खत्म कीजिए।

श्री राजेश रंजन : आप इस देश के 90 प्रतिशत गरीबों के लिए बिल लाइए, आप किसी के मनोबल को कमजोर करने के लिए बिल नहीं लाइए।

मेरी रिक्वेस्ट है कि आप इस बिल को पूरी तरह से ऊँची कमेटी में भेज दें। आप सर्वोच्च न्यायालय का सम्मान करें। यदि सर्वोच्च न्यायालय और इस सदन का टकराव हो तो सर्वोच्च न्यायालय के आदेश का पालन हो, न कि टकराव करने वाली संस्था का। इस बिल को सी.ए.पी.एफ. के रेस्पेक्ट के लिए और हमारी उस सेना के 15 लाख जवानों के लिए, जो भारत की सुरक्षा, रक्षा और आत्म-सम्मान के लिए मरने का जज्बा रखते हैं, उनके साथ आप आभिजात्य व्यवहार मत कीजिए। यह मेरी आपसे रिक्वेस्ट है।

मैं आपसे हाथ जोड़कर कहता हूँ कि इस बिल को वापस ले लीजिए, नहीं तो इसे ऊँची कमेटी में भेज दीजिए। धन्यवाद।

श्री हनुमान बेनीवाल (नागौर) : सभापति महोदया, धन्यवाद।

महोदया, आज इस सदन में सी.ए.पी.एफ. (जनरल एडमिनिस्ट्रेशन) बिल, 2026 पर चर्चा हो रही है। 23 मई, 2025 को सुप्रीम कोर्ट ने सी.ए.पी.एफ. ऑफिसर्स के पक्ष में फैसला दिया। सरकार अदालत में यह बात नहीं बचा सकी। वह रिव्यू में गयी। वहां भी सरकार हार गयी और अदालत में हारने के बाद अब आप कानून लेकर आए हैं।

सभापति महोदया, मैं साफ-साफ कहना चाहता हूँ कि सी.ए.पी.एफ. (जनरल एडमिनिस्ट्रेशन) बिल नहीं है, बल्कि यह सी.ए.पी.एफ. जनरल फ्रस्ट्रेशन बिल है, इसलिए मेरा मंत्री जी से आग्रह रहेगा। गृह राज्य मंत्री जी तो वैसे सभी लोगों की सुनते भी हैं। अगर गृह मंत्री जी होते तो ज्यादा ढंग से सुनते, इसलिए हमने मांग की कि गृह मंत्री जी खुद रहें, लेकिन आप यहां बैठे हैं, आप किसान के बेटे हैं तो आप निश्चित रूप से इस पीड़ा को समझेंगे कि आज देश की पैरा मिलिट्री फोर्स का प्रत्येक जवान चिंतित है। वे लोग सारे सांसदों के पास गए, सभी नेताओं के पास गए, सभी पार्टिज़ के पास गए कि इस बिल को रोकिए। पैरा मिलिट्री के जवानों और अफसरों के अन्दर

एक हताशा का भाव है। मेरा गृह राज्य मंत्री जी से आग्रह है कि आप इस शंका को दूर करें। मेरा आग्रह है कि इस बिल को जेपीसी में भेज दें।

महोदया, देश की आंतरिक सुरक्षा सी.ए.पी.एफ. कर रही है। जब वॉर होता है तो सेना आती है, पर उससे पहले ही बॉर्डर पर बी.एस.एफ. के जवान लड़ते हैं। नक्सलवाद के खिलाफ सी.आर.पी.एफ. के जवान लड़ते हैं और हमारे दूसरे बल के जवान लड़ते हैं, इसलिए कहीं न कहीं इनके मन में यह पीड़ा है कि हमारी कोई सुनने वाला नहीं है। अभी हाउस चल रहा है। यहां के 80 प्रतिशत सदस्य, हम लोग किसानों के बेटे-बेटियां बैठे हैं। हम सबकी ड्यूटी है कि हम इसका विरोध करें। जवानों, किसानों ने आपकी सरकार बनाई है। तीनों बार सरकार बनने में आर्मी और पैरा मिलिट्री का बहुत बड़ा योगदान था - उनके परिवारों ने आपको वोट्स दिए हैं। आप सभी को नाराज कर देंगे। एक तरफ तो आप नक्सलवाद को खत्म करने की बात कह रहे हैं और दूसरी तरफ आप देश के अन्दर यह नया 'वाद' पैदा कर देंगे। कभी आप 'अग्निवीर' लेकर आते हैं। किसान के बेटे कहां जाएंगे, यह आप बताएं। पंजाब, हरियाणा, दिल्ली, राजस्थान, उत्तर प्रदेश इत्यादि राज्यों के सबसे ज्यादा बच्चे हमारे बॉर्डर पर लड़ते हैं। अगर आप हर रेजिमेंट को खत्म कर देंगे, तो ये सारे के सारे कहां जाएंगे? इससे लोगों के मन के अन्दर एक उबाल है, यह कभी न कभी फूट न जाए, इस बात का भी आपको ध्यान रखना है। आपके अन्दर बिल लाने का एक कम्पिटिशन हो गया है। आप रोज दो-तीन बिल्स लेकर आइए, पर इससे क्या हो जाएगा? पहले ये लोग भी ज्यादा बिल्स लेकर आए, पर उससे क्या हो गया? ये इधर आकर बैठ गए। मुझे लग रहा है कि अगर आप भी ज्यादा बिल लाएंगे तो आप भी इधर आ जाएंगे, फिर हम लोग सारे के सारे उधर जाएंगे।... (व्यवधान) अभी तो मैं इनके साथ हूं।... (व्यवधान)

यह कानून प्रशासन से नहीं, बल्कि आपकी झुंझलाहट से पैदा हुआ है और अब आपका अहंकार ही इस कानून को लिख रहा है, जिसे आपकी सरकार न्याय और नैतिकता की अदालत में कभी भुना नहीं पाएगी। मैं इस बिल का विरोध करने के लिए खड़ा हूं, वह सिर्फ इसलिए नहीं कि यह एक खराब कानून है, बल्कि इसलिए कि यह एक खतरनाक सोच का कानून है। यह तय करेगा

कि इस देश की वर्दी में सम्मान किसका होगा - जो जमीन पर खड़ा है या जो ऊपर से बैठा है?

सभापति महोदया, राजस्थान की धरती ने बहुत पहले एक लड़ाई लड़ी थी। यह लड़ाई उन लोगों के खिलाफ थी, जो किसानों की मेहनत हड़प लेते थे। एक तरफ वे लोग थे, जो जमीन जोतते थे, पसीना बहाते थे, अन्न उगाते थे और दूसरी तरफ वे लोग थे, जो ऊँचे महलों के अन्दर बैठे रहते थे और उनकी मेहनत का फल भोगते थे। राजस्थान के किसानों ने, हर परिश्रमी समाज ने उस व्यवस्था को चुनौती दी। उन्होंने कहा कि जो खेत जोतता है, उसी का खेतों पर हक होगा। आज मैं उसी इतिहास को इस सदन में फिर से खड़ा देख रहा हूँ। बस फर्क इतना है कि आज उन खेतों की जगह देश की सीमाएं हैं, देश के जंगल हैं, हल की जगह हथियार हैं और किसानों की जगह सी.ए.पी.एफ. के जवान हैं। एक तरफ वह है, जो पसीना दे रहा है, खून भी दे रहा है, जो इस गणराज्य की सबसे कठिन चुनौतियों पर खड़ा है, और दूसरी तरफ एक व्यवस्था है, जो ऊपर बैठ कर यह तय कर रही है कि नेतृत्व कौन करेगा।

सभापति महोदया, यह बिल कहता है कि जो आदमी उस बल में पला नहीं, जो उस मिट्टी में नहीं रहा, जो उस जंगल की धड़कन को नहीं जानता, जो उस जवान के साथ नहीं चला, वही ऊपर से आकर कमांड करेगा। फिर यह क्या है? यह प्रशासनिक सुधार नहीं, बल्कि मैं कहूंगा कि यह आधुनिक सामंतवाद है। यह मत मानिए कि यह सिर्फ ऑफिसर्स का मामला है। जब ऊपर के रास्ते बंद होंगे तो नीचे पूरी सीढ़ी जाम होगी और उसका असर सिपाही तक जाएगा। राजस्थान की ग्रामीण अर्थव्यवस्था दो स्तम्भों पर ही टिकी है - एक भाई खेतों में हल जोतता है, दूसरा भाई वर्दी पहनता है। आप 'अग्निवीर' लेकर आए। राजस्थान में 'अग्निवीर' का बहुत भारी विरोध है। मैं आपको फिर कह रहा हूँ कि यह जो 'अग्निवीर' का मामला है, उसके बारे में आप ऐसा न सोचें कि यह समाप्त हो गया है, यह आग वापस उठेगी और फिर लोग दिल्ली की तरफ बढ़ेंगे, जवान अपना हक मांगेगा।

सभापति महोदया, मैं जल्दी ही अपनी बात समाप्त कर दूंगा। मैं इस सदन को राजस्थान के कुछ नाम याद दिलाऊंगा, जिन्होंने पैरा-मिलिट्री में अपनी सेवा दी है। नागौर के कमांडेंट जीवन

राम कसवां, नागौर के हेमराज शर्मा और पंचू राम, झुंझुनू के बजरंग लाल मीणा और राजेश कपूरिया, भरतपुर के महेंद्र सिंह गुर्जर, सीकर के लोकेंद्र सिंह शेखावत, ये सिर्फ नाम नहीं हैं, बल्कि राजस्थान का सार्वजनिक विश्वास हैं। ये हमें याद दिलाते हैं कि राजस्थान ने इस देश को सिर्फ जवान नहीं दिए, बल्कि वहां के हर समाज से बेटे दिए हैं। इसमें जाट, गुर्जर, मीणा, ब्राह्मण, राजपूत और यादव हैं। ये लोग हर घर, समाज और गांव से हैं।

सभापति महोदया, इनमें एक बात समान थी। ये वहां गए थे, जहां राज्य कमजोर पड़ गया था। उन राज्यों को फिर से खड़ा करने के लिए इन्होंने योगदान दिया। क्या इनके परिवार नहीं थे? क्या इनके सपने नहीं थे? लेकिन, जब राष्ट्र ने पुकारा, ये लोग दौड़े चले आए। इन्होंने अपना बलिदान दिया। यही राष्ट्रवाद है। किसान के बेटों-बेटियों को आपका यह व्यापारी राष्ट्रवाद समझाने की कोशिश मत कीजिए।

माननीय सभापति : अब आप अपनी बात समाप्त कीजिए।

श्री हनुमान बेनीवाल : सभापति महोदया, आप सभापति जी के चेयर पर बैठी हैं। आप मुझे एक मिनट का समय दे दीजिए। हम ही कुछ लोग बैठे हैं।

माननीय सभापति: आप अपनी बात खत्म कीजिए।

श्री हनुमान बेनीवाल : सभापति महोदया, मैं सरकार से सीधे एक राजनीतिक सवाल पूछना चाहता हूं। आप राम मंदिर की बात करते हैं। आप कश्मीर की बात करते हैं। आप धारा 370 की बात करते हैं। जब राम मंदिर पर हमला हुआ तो इसकी कीमत किसने चुकायी? जब अयोध्या में आतंकी हमला हुआ तो किसने रक्षा की? कश्मीर में सीआरपीएफ पर पत्थर बरसाए गए। धारा 370 हटाने के बाद लोग सीआरपीएफ से लड़ें। वहां सीएपीएफ खड़ी थी। जब ऑपरेशन सिंदूर के समय पाकिस्तान पर बम बरसाया जा रहा था, तब हमारे जवानों को खतरा झेलना पड़ा था। बॉर्डर पर बीएसएफ खड़ी थी। जब चुनाव कराये जाते हैं, तब सीएपीएफ के जवान खड़े होते हैं। यह कैसी विडंबना है? जब काम कराना हो तो सीएपीएफ चाहिए। जब खून देना हो तो सीएपीएफ चाहिए। जब पत्थर खाना हो तो सीएपीएफ चाहिए। लेकिन, जब बात नेतृत्व की आए तो सीएपीएफ नहीं

चाहिए।

सभापति महोदया, मेरा एक आग्रह है। इतिहास गवाह रहा है कि जब भी किसान और जवान के सम्मान की बात आई है, राष्ट्रीय लोकतांत्रिक पार्टी ने सड़क से लेकर संसद तक संघर्ष किया है। हमने यह लड़ाई सत्ता के लिए नहीं लड़ी है। हमने किसानों और जवानों के सम्मान के लिए लड़ाई लड़ी है। राजस्थान की मिट्टी आपको याद दिलाती है। हमने सामंतवाद इसलिए नहीं हटाया था कि आप उसे नई वर्दी में वापस ले आएंगे। आज सीएपीएफ का जवान इस देश के लिए लड़ रहा है। आप उससे कह रहे हैं कि तुम लड़ सकते हो और तुम शहीद हो सकते हो।

माननीय सभापति: अब आप अपनी बात खत्म कीजिए। आप थोड़ा कम लिख कर लाया कीजिए।

श्री हनुमान बेनीवाल : मैडम, लास्ट में, मैं अपना सुझाव दे देना चाहता हूँ। सुबह भी मुझे समय नहीं मिला था। मैं सुझाव दे रहा हूँ कि सीएपीएफ के अंतर्गत बीएसएफ, सीआरपीएफ, आईटीबीपी, एसएसबी और सीआईएसएफ के सारे बल आते हैं। सीएपीएफ के जवानों के लिए ओल्ड पेंशन स्कीम बहाल की जाए। पे कमीशन में सीएपीएफ की मूल सेवा के कोई अफसर प्रतिनिधि है या नहीं, इसे भी देखा जाए। बीएसएफ, सीआरपीएफ, आईटीबीपी, एसएसबी और सीआईएसएफ का कोई जवान वीरगति को प्राप्त होता है तो उसे शहीद का दर्जा मिले। इनको कैंटीन में जीएसटी की छूट दी जाए। सीएपीएफ को पुलिस बनाने के लिए लांस नायक और नायक के पद समाप्त कर पुलिस के रैंक लागू कर दिए गए, इस पर कोई क्यों नहीं बात कर रहा है?

सभापति महोदया, सीएपीएफ कार्मिकों के और भी बहुत से मुद्दे हैं, जैसे मेडिकल सुविधा, सरकारी आवास, सीएपीएफ स्कूल, खेल-कूद की सुविधा, शहीदों के बच्चों के लिए हॉस्टल, स्कूल और सेवाओं में आरक्षण इत्यादि के बारे में प्रतिनियुक्ति पर आए किसी अफसर ने बात नहीं की। सीएपीएफ में कार्यरत कॉन्सटेबल, हेड कॉन्सटेबल की पदोन्नति पर ध्यान दिया जाए।

महोदया, अंत में, मैं एक बात कहना चाहूंगा कि गृह मंत्री जी वहां पर जाते हैं। वे वहां बैठक लेते हैं। वे आफिसरों के साथ भोजन भी करते हैं। वे सैनिक सम्मेलन करके आते हैं। लेकिन यह

मुद्दा ऐसा नहीं है। यह दुख वही जानेगा, जो एलआरपी गया है, बंकर में एलसी पर साथ सोया है। अबूझमाड़ के खुले और नक्सल भरे जंगलों में 72 घंटे साथ रहा है। हिमालय की ऊंचाइयों और बर्फ में साथ रहा है। उसने हाथ पकड़ कर साथ नदी पार किया है। त्रिपुरा की एयर मेंटेनेड बीओपी में मलेरिया वाले मच्छरों के बीच गया है। उसने कारगिल और ऑपरेशन सिंदूर में पाकिस्तान की तोपों का सामना किया है। इसलिए, मेरा गृह मंत्री जी से आग्रह है कि आप केवल ऑफिसर का ही काम मत कीजिए। आप वहां जाकर इन सैनिकों का सम्मान लौटाइए। देश के अंदर कोई विद्रोह नहीं होना चाहिए। इनके लिए मेरा आपसे अपील है। बहुत-बहुत धन्यवाद।

श्री कुलदीप इंदौरा (गंगानगर) : धन्यवाद सभापति महोदया जी, मैं हमारे जनप्रिय नेता राहुल गांधी जी और प्रियंका जी का धन्यवाद करना चाहूंगा। मैं इस केंद्रीय सशस्त्र पुलिस बल विधेयक, 2026 का पुरजोर विरोध करते हुए अपनी बात रखना चाहता हूँ। यह बहुत ही दुर्भाग्यपूर्ण है कि यह सरकार जो चुनावों में जवानों के नाम पर वोट मांगती है, लेकिन जब उनके अधिकारों की रक्षा करने का समय आता है, तो उन्हीं जवानों के भविष्य और पदोन्नति का गला घोटने का काम करती है। जो जवान देश की सीमाओं की रक्षा करते हैं, जो देश की आंतरिक सुरक्षा को संभालते हैं, जो हर संकट में सबसे आगे खड़े रहते हैं, आज उसी वर्ग के साथ अन्याय किया जा रहा है। यह विधेयक केवल एक कानून नहीं है, बल्कि यह जवानों के मनोबल पर सीधा आघात है।

महोदया, यह सवाल केवल नीति का नहीं है, यह न्याय का सवाल है। जब माननीय सर्वोच्च न्यायालय ने बार-बार यह कहा कि सीएपीएफ अधिकारियों के साथ अन्याय हो रहा है, उन्हें ऑर्गेनाइज्ड ग्रुप 'ए' सर्विस का दर्जा मिलना चाहिए और उन्हें सभी लाभ मिलने चाहिए, तब सरकार उन आदेशों को लागू करने के बजाय यह नया कानून लाकर उन्हें माननीय सर्वोच्च न्यायालय के निर्णय को पलटने का प्रयास कर रही है।

महोदया, 23 मई 2025 को सुप्रीम कोर्ट ने स्पष्ट आदेश दिया कि इन अधिकारियों को 1986 से ओजीएस का दर्जा दिया जाए, छह महीने के भीतर सेवा और नियमों में संशोधन हो, कैडर समीक्षा हो। लेकिन सरकार ने क्या किया? पहले रिव्यू में गई, रिव्यू खारिज हो गया, फिर

आदेश लागू नहीं किया। जब अवमानना की कार्यवाही शुरू हुई, तब सरकार ने कहा कि हम कानून लेकर आएंगे। क्या यह न्यायपालिका का सम्मान है? क्या यह संविधान के अनुच्छेद 14 और 16 का सम्मान है? इस विधेयक का क्लॉज 3 'नॉटविथस्टैंडिंग' के माध्यम से पुराने सभी न्यायिक फैसलों को अप्रभावी बनाने का प्रयास करता है। यह सीधा-सीधा वैधानिक छल है। सरकार अपनी शक्तियों का प्रयोग कर न्याय को दबाने का काम कर रही है। यह केवल 12-13 हजार अधिकारियों का मुद्दा नहीं है, यह उनके अधीनस्थ कार्यरत लगभग 10 लाख जवानों के भविष्य का सवाल है। एक प्रमोशन होता है, तो नीचे के 10-12 लोगों को उसका लाभ मिलता है, लेकिन इस बिल के माध्यम से पूरी श्रृंखला को रोकने का प्रयास किया जा रहा है।

महोदया, सीएपीएफ अधिकारियों की स्थिति अत्यंत चिंताजनक है। एक अधिकारी को प्रमोशन के लिए 15 से 20 साल का इंतजार करना पड़ता है। सीआईएसएफ में सीनियर कमांडेंट बनने में 15 साल लगते हैं, जबकि एक आईपीएस अधिकारी केवल 7 साल में ही उस स्तर पर पहुंच जाता है। सीआरपीएफ में पहली बार प्रमोशन 18 साल में और बीएसएफ में 20 साल में होता है। क्या यह समानता है? क्या यह न्याय है? जब वैकेंसी होती हैं, एनटाइटलमेंट होता है, तब भी प्रमोशन नहीं दिया जाता, एनएफएफयू जैसे वित्तीय लाभ नहीं दिए जाते। झारखंड में ड्यूटी निभाते हुए अपना पैर गंवाने वाले असिस्टेंट कमांडेंट अजय मलिक, जो हाल ही में मेरे लोकप्रिय नेता आदरणीय राहुल गांधी जी मिले भी हैं, उन्हें 15 साल बाद भी प्रमोशन नहीं दिया गया। यह केवल एक उदाहरण नहीं, बल्कि पूरी व्यवस्था की विफलता का जीता-जागता एक प्रतीक है।

सभापति महोदया, अगर हम आंकड़ों की बात करें, तो स्थिति और भी गंभीर है। पिछले पंद्रह वर्षों में 529 जवानों ने शहादत दी है। उसी अवधि में 749 जवानों ने आत्महत्या की और 46,000 जवानों ने वीआरएस ले लिया। लगभग एक लाख पद खाली हैं। इसका मतलब है कि जो जवान सेवा में हैं, उन पर अत्यधिक बोझ है, मानसिक तनाव है और भविष्य को लेकर असुरक्षा है। क्या इस विधेयक में इन समस्याओं का समाधान है? नहीं है। यह अत्यंत दुर्भाग्यपूर्ण है कि इतने

महत्वपूर्ण विधेयक को स्टैंडिंग कमेटी के पास नहीं भेजा गया। अगर यह भेजा जाता, तो जवानों और अधिकारियों की वास्तविक समस्याओं को सीधे सुना जा सकता था। सरकार कहती है कि इस विधेयक से कोई अतिरिक्त वित्तीय भार नहीं पड़ेगा, लेकिन जब आप एनएफएफयू और अन्य वित्तीय लाभों की बात करते हैं, तो यह दावा कैसे सही हो सकता है?

सभापति महोदया, मैं मेरे लोक सभा क्षेत्र श्रीगंगानगर-हनुमानगढ़ जैसे सीमावर्ती क्षेत्र से आता हूँ। मेरा क्षेत्र अंतरराष्ट्रीय सीमा से सटा हुआ है और यहाँ के हालात यह बताते हैं कि जमीनी स्तर पर हमारी सुरक्षा व्यवस्था किन चुनौतियों से जूझ रही है। हाल के समय में पाकिस्तान से ड्रोन के माध्यम से नशीले पदार्थों और हथियारों की तस्करी एक बार फिर तेज़ी से बढ़ी है। ऑपरेशन 'सिंदूर' के बाद कुछ समय के लिए रुकी थी, लेकिन अब यह समस्या फिर से विकराल रूप ले चुकी है। ड्रोन हमारी सुरक्षा व्यवस्थाओं को चुनौती देते हुए सीमा के भीतर आ रहे हैं। श्रीगंगानगर-हनुमानगढ़ जैसे क्षेत्रों को नशे और हथियारों की तस्करी का नया केंद्र बना रहे हैं। यह केवल कानून-व्यवस्था का मुद्दा नहीं है, बल्कि सीधे-सीधे उन केंद्रीय सशस्त्र पुलिस बलों की क्षमता और संसाधनों से जुड़ा हुआ प्रश्न है, जिनके लिए यह विधेयक लाया गया है। यदि हमारे जवानों को आधुनिक ड्रोन रोधी तकनीक, स्मार्ट फेंसिंग, थर्मल कैमरे और बेहतर खुफिया समन्वय नहीं मिलेगा, तो हम उनसे कैसे उम्मीद कर सकते हैं कि वे इस नई चुनौती का सामना प्रभावी ढंग से कर पाएंगे?

महोदया, इसी प्रकार मेरे क्षेत्र के सीमावर्ती किसानों की समस्या भी सीधे तौर पर सुरक्षा व्यवस्था से जुड़ी हुई है। श्रीगंगानगर जिले के कई किसानों की जमीन बॉर्डर फेंसिंग के उस पार है। उन्हें अपने खेतों में जाने के लिए पास बनवाना पड़ता है और कड़ी सुरक्षा जांच से गुजरना पड़ता है। यह व्यवस्था इतनी जटिल है कि समय पर खेती करना बड़ा मुश्किल हो जाता है।

मजदूरों को साथ ले जाने में भारी दिक्कत आती है, क्योंकि खेत में जाने के लिए उन्हें हर दिन नए पास बनाने की आवश्यकता होती है। कई बार सिंचाई का पानी रात में आता है, तब उन्हें समस्या का सामना करना पड़ता है। किसान सुरक्षा प्रतिबंधों के कारण खेत पर नहीं पहुंच पाते हैं

और उनकी फसलें चौपट हो जाती हैं। ये सभी समस्याएं उनकी फसल और आय दोनों को प्रभावित करती हैं। मेरी सरकार से मांग है कि ऐसे किसानों को बॉर्डर के इस पार खेती के लिए वैकल्पिक व्यवस्था या उसी किस्म की जमीनें आबंटित की जाएं, ताकि वे सुरक्षित रह सकें।

सभापति महोदय, अंत में मैं यही कहना चाहता हूं कि यह विधेयक जवानों के अधिकारों को मजबूत करने के बजाय, उन्हें कमजोर करता है। यह सुप्रीम कोर्ट के आदेशों को दरकिनार करता है, समानता के सिद्धांतों का उल्लंघन करता है और जवानों के मनोबल को गिराता है। मैं सरकार से आग्रह करता हूं कि नौकरशाही के हितों के बजाय देश की रक्षा करने वाले जवानों के हितों को प्राथमिकता दें। इस विधेयक को वापस लें और एक ऐसा कानून लाएं, जो वास्तव में हमारे जवानों के सम्मान, अधिकार और भविष्य की रक्षा करे। इसके साथ ही आज हनुमान जयंती पर अपनी ओर से पूरे देश को, प्रदेश को और अपने लोक सभा क्षेत्र के मतदाताओं को शुभकामनाएं देता हूं। जो हमारे नेता हैं, जो भगवान राम के स्वयंभू ठेकेदार हैं, उनके लिए भगवान राम से कहूंगा कि इनको सद्बुद्धि दें, ताकि ये सही ढंग से विधेयक ला सकें। धन्यवाद।

श्री तापिर गाव (अरुणाचल पूर्व) : थैंक्यू चेयरपर्सन मैडम, आज मैं सीएपीएफ जनरल एडमिनिस्ट्रेशन बिल का समर्थन करने के लिए खड़ा हुआ हूं। मैं 2-3 घंटों से सुन रहा था, विपक्ष के लोग कह रहे हैं कि यह बिल सीएपीएफ के मनोबल को गिराने का बिल है। अपोजिशन पार्टी के भाषण को सुन कर देश भर के सीएपीएफ फौज का मनोबल जरूर गिरा रहा है। यह बिल एक साधारण सा बिल है। The Bill provides a clear statutory foundation for regulating recruitment, promotion and related service matters through rules framed by the Central Government, ensuring uniformity across Forces while still allowing flexibility to accommodate their distinct operational requirements. आज एक्सटर्नल सिक्योरिटी हो या इंटरनल सिक्योरिटी हो, सीएपीएफ के पोस्ट्स ने ही देश को बचा कर रखा है। बीएसएफ, सीआईएसएफ, सीआरपीएफ, एसएसबी और आईटीबीपी, आज पाकिस्तान बॉर्डर पर बीएसएफ आर्मी के साथ है, बांग्लादेश बॉर्डर पर बीएसएफ आर्मी के साथ है

और म्यांमार बॉर्डर को असम रायफल्ल्स, तिब्बत-चाइना बॉर्डर को आईटीबीपी और नेपाल-भूटान बॉर्डर को एसएसबी संभालने का काम करती है। ये इतने वर्षों से डिसिप्लिन से काम करते आ रहे हैं। यह बिल इन लोगों के मनोबल को बढ़ाने का बिल है। यह बिल पहले नहीं था। इसलिए कोई सुप्रीम कोर्ट में गया। यह बिल पास होने के बाद कोई सीएपीएफ फोर्स या कोई सीनियर ऑफिसर कोर्ट में नहीं जायेंगे। मैं हरीश मीणा साहब से यह पूछना चाहता हूं कि जब वे आईपीएस ऑफिसर थे, तब वे सीआरपीएफ में क्यों गए। उस वक्त उन्होंने यह क्यों नहीं कहा कि मैं आईपीएस ऑफिसर हूं, मैं सीआरपीएफ में नहीं जाऊंगा। कांग्रेस के माननीय सांसद श्री मीणा साहब इतनी अच्छी तरह से सीआरपीएफ में नौकरी कर के आए हैं और आज वे आईपीएस के डेपुटेशन को क्रिटिसाइज कर रहे हैं। ये आईपीएस का भी मनोबल गिरा रहे हैं और देश भर में जो 10 लाख से ज्यादा सीएपीएफ फौजी हैं, उनका भी मनोबल गिरा रहे हैं। मोदी सरकार ने इनको बहुत सुविधाएं दी हैं। वर्ष 2014 से पहले कांग्रेस के समय में सिर्फ 33 परसेंट हाउसिंग्स हुआ करती थी।

मोदी जी के आने के बाद 74 परसेंट हाउसिंग सीएपीएफ के लिए बनाए गए हैं। इसके साथ ही आयुष्मान भारत के तहत सीएपीएफ के जवानों के लिए 41 लाख आयुष्मान कार्ड जारी किए गए हैं। अमित शाह जी ने गृह मंत्री बनने के बाद इन लोगों के लिए ट्रेनिंग, आर्टिलरी, इक्विपमेंट और मॉडर्न सिस्टम की सभी सुविधाएं उपलब्ध करवायी हैं। सीएपीएफ की हर यूनिट को मॉडर्नाइजेशन ऑफ वेपंस, इंटेलिजेंस, एआई इत्यादि में बढ़ावा दिया है। उनके हाउसिंग की भी व्यवस्था की है। नितिन गडकरी जी के समय में मैं पार्टी में जनरल सेक्रेटरी था तो मुझे सौभाग्य से भारत-चीन के डिस्प्यूटेड बॉर्डर पर विजिट करने का मौका मिला था। चुशूल से लेकर डेमचौक और कालापानी तक हम लोगों ने विजिट किया। उस जमाने में रोड कंडिशन सही नहीं थी। सीएपीएफ के लोगों को अपना राशन, बंदूकें और गोली ले जानी पड़ती थी, इसमें उनको बहुत तकलीफों का सामना करना पड़ता था। आज डेमचौक और चुशूल तक सब जगह सड़कें बन गयी हैं। मोदी सरकार ने पाकिस्तान बॉर्डर, तिब्बत-चीन बॉर्डर और असम में बॉर्डर तक दो लेन रोड़

बनने से सीएपीएफ के सभी फौजियों को सुविधा हो गयी है। ओपोजिशन के लोगों को ये सब सुविधाएं देखनी चाहिए। आज इस विधेयक के पास होने के बाद किसी को कोर्ट जाने की जरूरत नहीं होगी। यह बिल पहले नहीं आया था, इसलिए सीएपीएफ के अधिकारी और जवान कोर्ट गए। उस संबंध में कोर्ट से फैसला आया, लेकिन यह बिल पास होने के बाद सीएपीएफ के जवानों और अधिकारियों को प्रमोशन, सैलरी और फैमिली बेनिफिट मिल सकेंगे। प्रधानमंत्री स्कॉलरशिप योजना में सभी को जोड़ा गया है। इसमें सीएपीएफ के फैमिली में से कोई एक्सीडेंट में मर जाता है या शहीद हो जाता है तो 25 लाख या 35 लाख रुपये देने का रूल इसमें दिया गया है।

17.53 hrs

(Shrimati Sandhya Ray in the Chair)

मैं यह कहना चाहता हूं कि सीएपीएफ में इस बिल के पास होने के बाद एक यूनिफाइड कमांड बनाया जाएगा। कल-परसों का एक इंसिडेंट मणिपुर में हुआ है, जिसमें असम राइफल्स, सीएपीएफ और मणिपुर पुलिस के जॉइंट कमांड में काम करके 17 अंडर ग्राउंड्स को अरेस्ट किया गया है और उनसे हथियार भी बरामद हुए हैं। इस बिल के माध्यम से डेप्युटेशन पर आए हुए आईपीएस अधिकारियों और प्रमोशन से अधिकारी बनने वाले अधिकारियों के लिए कहीं भी इस बिल के माध्यम से कमी नहीं होने देंगे। मैं इस बिल का इसलिए समर्थन कर रहा हूं क्योंकि मैं पूरा म्यांमार बॉर्डर घुमा हूं, जहां असम राइफल्स तैनात है। असम राइफल्स में महिला अधिकारी और जवान बहुत ही अच्छी तरह से सेवाएं दे रही हैं। मोदी सरकार आने के बाद सीआरपीफ, आईटीबीपी और सीआईएसएफ में लेडी बटालियन बनायी गयी है। हम लोगों को इस बिल को सहमति से पास करना चाहिए क्योंकि यह सीएपीएफ की उन्नति के लिए है। इंटरनल और एक्सटर्नल सिक्योरिटी को मजबूत करने के लिए सीएपीएफ को सुविधाएं देने के लिए मैं माननीय गृह मंत्री जी का धन्यवाद देता हूं।

महोदया, नक्स्लाइट के इतिहास के बारे में हम लोग परसों सुन चुके हैं। ईस्टर्न बॉर्डर हो, बांग्लादेश बॉर्डर हो, तिब्बत-चाइना बॉर्डर हो या पाकिस्तान बॉर्डर हो, हमारे सीएपीएफ, बीएसएफ, आईटीबीपी, एसएसबी और इंटरनल सिक्योरिटी में सीआरपीएफ और सीआईएसएफ बहुत अच्छी

तरह से ड्यूटी कर रहे हैं। उनके प्रमोशन की बात हो, उनके रहने की व्यवस्था की बात हो या उनके फ्यूचर कॉन्सिक्वेंस की बात हो, इन सब चीजों की सुविधा इस बिल में दी गई है। इसलिए, मैं इस सदन से यही अपील करता हूँ कि आप ऑपोजिशन के स्टेटमेंट पर मत जाइए। हमें इस बिल को पास करना होगा। ये सीएपीएफ के फौजियों के मोराल को डेमोरलाइज कर रहे हैं। ऐसा नहीं होना चाहिए। माननीय नरेंद्री मोदी जी और माननीय अमित शाह जी के नेतृत्व में इस बिल को पास करके इन लोगों को वह सुविधा, जो पहले नहीं थी, इसके लिए वे कोर्ट भी गए होंगे, लेकिन इस बिल के पास होने के बाद सीएपीएफ के नियम और नीति, सब कुछ स्ट्रीमलाइन हो जाएगा। यह देश के लिए एक अच्छा बिल है। हमारे समाज और हमारे देश के लिए यह एक स्ट्रॉंग बिल है। इसलिए, मैं इस बिल का समर्थन करते हुए अपनी बात समाप्त करता हूँ।

धन्यवाद।

श्रीमती रुचि वीरा (मुरादाबाद) : धन्यवाद सभापति महोदया। मैं आज सदन में सीएपीएफ अमेंडमेंट बिल, 2026 के विरोध में बोलने के लिए खड़ी हुई हूँ। यह केवल एक प्रशासनिक सुधार का विषय नहीं है बल्कि यह हमारे देश की सुरक्षा, हमारे जवानों के सम्मान और उनके भविष्य से जुड़ा हुआ प्रश्न है। ... (व्यवधान)

श्री वरुण चौधरी (अम्बाला) : सभापति महोदया, मेरा व्यवस्था का प्रश्न है। सदन में कोरम नहीं है।

माननीय सभापति : घंटी बजाई जा रही है -

अब गणपूर्ति हो गई है।

यदि सभा की सहमति हो तो इस बिल के पारित होने तक समय बढ़ा दिया जाए?

अनेक माननीय सदस्य: जी हां।

माननीय सभापति: श्रीमती रुचि वीरा जी आप अपना भाषण जारी रखें।

श्रीमती रुचि वीरा : सभापति महोदया, हमारे सीएपीएफ के जवान सीआरपीएफ, बीएसएफ, सीआईएसएफ, आईटीबीपी और एसएसबी देश की सीमाओं पर, नक्सल प्रभावित क्षेत्रों में,

आतंकवाद के खिलाफ और आंतरिक सुरक्षा में दिन-रात अपनी जान जोखिम में डालते हैं और अपनी जानें गंवाते हैं।

18.00 hrs

वे न केवल देश की रक्षा करते हैं, बल्कि हर संकट में सबसे पहले खड़े होते हैं, लेकिन आज जो विधेयक इस सदन के सामने लाया गया है, वह उनके योगदान का सम्मान करने के बजाय उनके अधिकारों को सीमित करने का काम करता है। इस विधेयक का सबसे विवादित प्रावधान यह है कि वरिष्ठ पदों आईजी, एडीजी और डीजी पर आईपीएस अधिकारियों की नियुक्ति को एक तरह से स्थायी बना दिया गया है। मैं सरकार से पूछना चाहती हूँ कि क्या सीएपीएफ के अपने अधिकारी इस योग्य नहीं हैं? क्या उनकी वर्षों की सेवा, अनुभव और बलिदान का कोई मूल्य नहीं है? सीएपीएफ के अधिकारी 20-25 सालों तक कठिन परिस्थितियों में काम करते हैं, लेकिन जब नेतृत्व का समय आता है, तो उन्हें दरकिनार कर दिया जाता है। यह केवल एक प्रशासनिक निर्णय नहीं है, यह समान अवसर के अधिकार पर सीधा प्रहार है।

माननीय महोदया, किसी भी सुरक्षा बल की सबसे बड़ी ताकत उसका मनोबल होता है, जब एक अधिकारी यह देखता है कि उसके आगे बढ़ने का रास्ता बंद है, उसकी मेहनत का उचित मूल्यांकन नहीं होगा, तो उसका मनोबल टूटता है, यह राष्ट्रीय सुरक्षा के हित में नहीं है। सुप्रीम कोर्ट ने सीएपीएफ को एक ऑर्गेनाइज्ड ग्रुप ए सर्विस के रूप में मान्यता दी है, लेकिन यह विधेयक उस भावना को कमजोर करता है। यह सीएपीएफ को एक स्वतंत्र और सक्षम सेवा के रूप में विकसित होने से रोकता है। मैं पूछना चाहती हूँ कि क्या सरकार न्यायपालिका के विचारों को नजरअंदाज कर रही है? क्या यह संवैधानिक मूल्यों के अनुरूप है?

महोदया, आज सीएपीएफ के जवान कई गंभीर समस्याओं से जूझ रहे हैं लंबे समय तक ड्यूटी, सीमित छुट्टियाँ, पारिवारिक जीवन पर प्रभाव, प्रमोशन में देरी, सुविधाओं की कमी। यह विधेयक केंद्र सरकार के नियंत्रण को और मजबूत करता है।

माननीय सभापति जी, जब नेतृत्व बाहर से आएगा और जमीनी अनुभव की कमी होगी, तो

निर्णय लेने में असंतुलन आएगा, इसलिए उनकी भागीदारी बढ़ाना जरूरी है। यह बिल सीएपीएफ और आईपीएस अधिकारियों के बीच टकराव की स्थिति पैदा कर सकता है, इससे संगठन के अंदर असंतोष बढ़ेगा, टीम वर्क प्रभावित होगा। सुधार का मतलब अवसर देना होता है, लेकिन यहां अवसर छीनने का काम किया जा रहा है। क्या हम उनके भविष्य को सुरक्षित बना रहे हैं? मैं पूरे विश्वास के साथ कहना चाहती हूँ कि यह विधेयक जवानों के मनोबल को गिराएगा, यह समानता के सिद्धांत को कमजोर करेगा और हमारे सुरक्षा तंत्र को नुकसान पहुंचा सकता है। इसलिए मैं सरकार से आग्रह करती हूँ कि इस विधेयक को वापस लिया जाए, सीएपीएफ के अधिकारियों और जवानों से व्यापक चर्चा की जाए, सीएपीएफ के अधिकारी जमीनी हकीकत को बेहतर समझते हैं, सरकार ओपीएस लागू करे, इस बिल को जेपीसी में भेजा जाए और जिन लाशों पर राजनीति होती है, चुनावी लाभ लिया जाता है। पुलवामा के दोषियों का आज तक पता नहीं, कम से कम मरणोपरांत उन्हें शहीद का दर्जा दिया जाए। मैं एक बात कहना चाहती हूँ:

“शहीदों की चिताओं पर लगेंगे हर वर्ष मेले,
वतन पर मरने वालों का यही निशां होगा।”

देश की सुरक्षा केवल हथियारों से नहीं, बल्कि जवानों के सम्मान और विश्वास से सुनिश्चित होती है। मैं इस बिल का कड़ा विरोध करती हूँ। मैं अपनी पार्टी के राष्ट्रीय अध्यक्ष श्री अखिलेश यादव जी को धन्यवाद देना चाहती हूँ। आपने मुझे बोलने का अवसर दिया, इसके लिए धन्यवाद।

एडवोकेट चन्द्र शेखर (नगीना) : धन्यवाद सभापति महोदया, आज 2 अप्रैल है। 2 अप्रैल, 2018 में सुप्रीम कोर्ट के एक निर्णय के खिलाफ प्रोटेस्ट हुआ था और उसमें 13 से 14 कमजोर वर्गों के जवानों ने शहादत दी थी, मैं आज उनकी शहादत को नमन करता हूँ। वर्ष 2021 से 2025 तक 749 सीएपीएफ के जवानों ने आत्महत्याएं कीं। सरकार यह बताए कि जवान दुश्मन से ज्यादा अपने सिस्टम से क्यों हार रहा है? पिछले कुछ वर्षों में 46,000 से अधिक सीएपीएफ के जवानों और अधिकारियों ने वीआरएस ले लिया। आखिर ऐसी क्या परिस्थितियां हैं कि देश की सुरक्षा में लगे जवान खुद इस सेवा को छोड़ने पर मजबूर हो रहे हैं?

सभापति महोदया, वर्ष 2023 का इलेक्शन हुआ, भारतीय जनता पार्टी 3 राज्यों में जीती और उन्होंने पुराने नेताओं को हटाकर नए लोगों को मुख्यमंत्री बनाया। यह बात पुराने नेताओं को अच्छी नहीं लगी होगी, लेकिन यह सच है कि जो नीचे का कार्यकर्ता है, उसके मन में यह बात पैदा हुई कि हमारा भी अवसर आ सकता है, अगर हम ईमानदारी से काम करेंगे, जज्बे से काम करेंगे।

वहीं पार्टी ऐसा बिल लाई है, जिसको लेकर हमारे सीएपीएफ के जवानों और अधिकारियों में चिंता है। इस विधेयक का नाम सीएपीएफ (सामान्य प्रशासन) रखा गया है, लेकिन इसके प्रावधानों को देखने पर ऐसा प्रतीत होता है कि इसमें सीएपीएफ के हजारों अधिकारियों और जवानों के बजाय बहुत सीमित संख्या में आईपीएस अधिकारियों के हितों को प्राथमिकता दी गई है। यह प्रश्न स्वाभाविक है कि जब सीएपीएफ के अपने अधिकारी मौजूद हैं, तो उच्च पदों पर उनके अवसरों को सीमित करने की दिशा में यह प्रयास क्यों किया जा रहा है?

महोदया, इस विधेयक को भारतीय संविधान की सातवीं अनुसूची के संघ सूची के अंतर्गत प्रस्तुत किया गया है, साथ ही अनुच्छेद 312 का उल्लेख किया गया है, जो अखिल भारतीय सेवाओं से संबंधित है। ऐसे में यह स्पष्ट किया जाना आवश्यक है कि जब आईपीएस अधिकारी सीधे तौर पर सीएपीएफ बलों का हिस्सा नहीं हैं, तो उनके संदर्भ में इस प्रकार के प्रावधान क्यों जोड़े जा रहे हैं?

महोदया, विधेयक में यह भी देखा गया है कि कुछ प्रावधानों के माध्यम से नियम बनाने का अधिकार एक सीमित दायरे में केंद्रित किया जा रहा है। इससे यह आशंका उत्पन्न होती है कि सीएपीएफ के अधिकारियों के हितों की रक्षा में पारदर्शिता और संतुलन प्रभावित हो सकता है। विशेष रूप से, पूर्व में माननीय सर्वोच्च न्यायालय द्वारा दिए गए आदेशों के संदर्भ में भी यह स्पष्टता अपेक्षित है कि उन्हें किस प्रकार लागू किया जाएगा।

महोदया, मैं माननीय गृह मंत्री जी से जानना चाहता हूं कि इस विधेयक के लागू होने के बाद सीएपीएफ अधिकारियों के कैरियर विकास, पदोन्नति, वित्तीय लाभों और कैडर रिव्यू की स्थिति क्या होगी? वर्तमान में विभिन्न बलों में एक ही स्तर के अधिकारी अलग-अलग पदों पर

कार्य कर रहे हैं. जिनमें न तो पद समानता है और न ही वेतन समानता है। यह स्थिति लंबे समय से चिंता का विषय रही है।

महोदया, सरकार द्वारा इस विधेयक को एक व्यापक कानून बताते हुए अनावश्यक मुकदमों को समाप्त करने का तर्क दिया गया है। यह भी एक तथ्य है कि पिछले वर्षों में कई मुद्दे न्यायालय तक गए और न्यायालय के निर्णयों के बाद भी उनके पूर्ण क्रियान्वयन को लेकर प्रश्न बने हुए हैं। पिछले 12 वर्षों से आपकी सरकार है ऐसे में सरकार की ज़िम्मेदारी है कि सरकार स्पष्ट करे कि नया विधेयक इन समस्याओं का समाधान किस प्रकार करेगा?

मैं यह भी कहना चाहूंगा कि सीएपीएफ के हमारे जवान और अधिकारी देश की आंतरिक सुरक्षा की रीढ़ हैं। वे सीमाओं की सुरक्षा से लेकर महत्वपूर्ण संस्थानों, यहां तक कि इस लोकतंत्र के मंदिर, संसद की रक्षा में शहादत तक दी है और अपनी ज़िम्मेदारियाँ निभाते हैं। ऐसे में उनके अधिकारों, सम्मान और कैरियर सुरक्षा को सुनिश्चित करना केवल प्रशासनिक विषय नहीं, बल्कि राष्ट्रीय सुरक्षा का भी प्रश्न है।

अंत में, मैं सरकार से आग्रह करता हूँ कि वह इस सदन और देश के सामने स्पष्ट करे कि यह विधेयक वास्तव में सीएपीएफ अधिकारियों और जवानों के हितों की रक्षा कैसे करेगा? क्या इससे उनकी पदोन्नति, कैरियर विकास और न्यायालय द्वारा निर्धारित लाभों की सुरक्षा सुनिश्चित होगी?

सभापति महोदया, सीएपीएफ, सीआरपीएफ, बीएसएफ, आईटीबीपी, एसएसबी, सीआईएसएफ को मिलाकर 10 लाख का सुरक्षा बल है। जब उग्रवाद, आतंकवाद और नक्सलवाद के दंश में देश का एक तिहाई इलाका और जनमानस जल रहा होता है, तब सबसे पहले केंद्रीय बल तैनात किए जाते हैं। सीआरपीएफ के जांबाजों ने देश की सुरक्षा में कठिन क्षेत्रों और विपरीत परिस्थितियों के बावजूद दुश्मनों का डटकर सामना करते हुए दुश्मनों से लोहा लिया। बलों के अधिकारियों, कर्मियों ने जान की परवाह नहीं की और शहादत को गले लगाया, चाहे पुलवामा हो या छत्तीसगढ़ हो या असम हो या मणिपुर हो। अंतर्राष्ट्रीय बॉर्डर पर अर्धसैनिक बलों

ने चीन और पाकिस्तान के साथ लड़ाइयों में शहादत दी है। ऑपरेशन सिंदूर में पहली शहादत बीएसएफ के जांबाज एसआई मोहम्मद इम्तियाज़ ने दी थी और समय-समय पर बीएसएफ और आईटीबीपी ने दुश्मनों को मुंहतोड़ जवाब दिया। आज भी देश की रक्षा की पहली सुरक्षा लाइन 1962 में, हॉट स्प्रिंग 1965 में, कच्छ के रण में, देश की सीमाओं की रक्षा में बड़ी-बड़ी शहादतें इतिहास में दर्ज हैं। आपको इतिहास से गहरा लगाव है, आपको कुछ पन्ने पलटने चाहिए। सीएपीएफ के सभी जवान पार्लियामेंट की तरफ आज देख रहे हैं कि पार्लियामेंट हमारे हितों की कैसे रक्षा करेगी? यह अलग बात है कि सरकार बिल लाई है। सरकार के पास शक्ति है और वह उसे पास भी करा देगी। हम लोग तो विरोध ही दर्ज करा सकते हैं। यह भी एक कड़वी सच्चाई है कि हम किसानों के लिए जो बिल लाए, उसे वापस लेना पड़ा। हम और भी बहुत सारे बिल लाए, जिन पर आपत्ति हुई। हम क्यों नहीं उन अधिकारियों से बैठकर बात करते कि बीच का रास्ता निकल जाए? हम अपनी सेना का मनोबल, अपनी आर्म्ड फोर्सेज का मनोबल क्यों किराएं? वे भी तो हमारे लिए खड़े हैं। हम उनकी शहादत को सलाम करते हैं और अपने एक-एक सीएपीएफ के जवान को सलाम करते हैं। वे हमारी जान हैं, हमारा गौरव हैं और हमारा सम्मान हैं। हम उनके लिए यहां इसलिए अपना विरोध दर्ज करा रहे हैं, क्योंकि वे असहमत हैं। यह उनकी पीड़ा है, उनके बच्चों की, उनके परिवार की पीड़ा है, इसलिए हम यहां विरोध दर्ज करा रहे हैं। जय भीम, जय हिंद, जय भारत।

श्री अब्दुल रशीद शेख (बारामूला) : मैडम, शुक्रिया। यह बिल बेसिकली फोर्सेज के मुतलिक है, पुलिस के मुतलिक है, वर्दी वालों के मुतलिक है। मैं आज अपॉर्चुनिटी इस्तेमाल करूंगा, क्योंकि मैं स्पेशल कंडीशन्स में जेल से आता हूं। दिल्ली पुलिस के जवान मुझे तिहाड़ से यहां तक लेकर आते हैं। आज हाउस का आखिरी दिन है। पुलिस कमिश्नर गुलचा साहब और जवान मुझे 40 फुट लंबी गाड़ी में लाते हैं, तो उन्हें खुद भी फील होता है कि मेरे साथ क्या हो रहा है, लेकिन वे भी बेबस हैं? मैं उनका शुक्रिया अदा करना चाहूंगा। राहुल त्रिपाठी, जो सीआईएसएफ के इंस्पेक्टर हैं, जिन्होंने पिछले दो-तीन महीने से मेरा ख्याल रखा। मैं एक तरह से उनकी कस्टडी में

था।

मैं उनकी कस्टडी में था। उनकी पूरी टीम का शुक्रिया अदा करना चाहता हूँ। स्पीकर साहब का, उनके अमले का, आप सब का, खासतौर से एसजी साहब का, कि मुझे कम से कम अपनी बात रखने का मौका मिला। जैसा कि मैंने कहा यह बिल बेसिकली डेप्युटेशन मुतल्लिक है। मैं आपसे परमिशन चाहता हूँ कि मैं अपनी मातृभाषा कश्मीरी में बात करना चाहता हूँ।

*This Bill is primarily focused on deputation, where IPS officers are assigned to departments like the CISF, ITBP, and BSF. In practice, deputation often acts as a license for an officer to enter another department and act without accountability, as it is not their parent cadre. It has been observed that those on deputation rarely take ownership of their temporary organization; neither the permanent employees nor the existing officers truly accept them, and the deputed officer often fails to treat the department as their own. This lack of investment leads to stagnation and chaos.

I request that this bill be reconsidered. When we look at the BSF, for instance, personnel work under extremely grueling conditions. No matter how capable an IPS officer may be, they cannot match the specialized experience of a soldier stationed at the border. Their roles and training are fundamentally different.*

हमें यह देखना चाहिए कि कहीं हमारे लोगों के ह्यूमन राइट्स का वायलेशन तो नहीं हो रहा है। कश्मीर में हमारे स्पेशल पुलिस ऑफिसर्स, एसपीओज़ होते हैं, वे 10-20 साल से नौकरी कर रहे हैं, लेकिन रेग्युलर नहीं हो रहे हैं। इसी तरह मेरी गुजारिश है कि पुलिस फोर्स को भी अकाउंटेबल बनाना चाहिए। लोगों को यह लगना चाहिए कि पुलिस हमारी है, फोर्स हमारी है।

*..... * English translation of this part of Speech was originally delivered in Kashmiri.

Furthermore, we must prioritize the local officers in every State and Union Territory. In Jammu and Kashmir, our local officers have served under difficult conditions for the past 35 years. Unfortunately, local JKPS and KPS officers are often overlooked, while DIG and SP rank positions are filled by officers from outside the region. I urge the government to support our local officers by ensuring they receive the promotions and prestigious placements they have earned through decades of service. Finally, I request that human rights be upheld across the country under all circumstances.

उन जगहों पर, जहाँ ह्यूमन राइट्स वायलेशंस की ज्यादतियाँ हुईं, let us also ensure it that police forces are not above the law. उनका भी एहतिसाब होना चाहिए। इसी तरह हमारी यह सरकार हमारे वीर जवानों को ऑनर करती है, लेकिन जब सोफिया कुरैशी को गालियाँ पड़ीं, तब ये लोग खामोश रहे।

माननीय सभापति : कृपया अपनी बात समाप्त कीजिए।

श्री अब्दुल रशीद शेख : मैं यह गुजारिश करना चाहूँगा कि हमारे तीन प्रेस्टीजियस लोग, एमपीज़, एमएलएज़, आईपीएस ऑफिसर्स और हमारी जुडिशियरी के लोग, एक बिल लाया जाए कि तीन महीने के लिए हर कोई जेल में जाए, ताकि उनको समझ आए कि असल दुनिया क्या है, ताकि वे अच्छे कानून बनाएँ। यह बहुत जरूरी है। एक ट्रेनिंग कोर्स होना चाहिए। मुझे उम्मीद है आप इसमें साथ देंगे।

श्री वरुण चौधरी (अम्बाला) : धन्यवाद महोदया, सबसे पहले मैं भारत के सैन्य बलों का, केंद्रीय सशस्त्र बलों का, पुलिस सेवा का आभार व्यक्त करता हूँ, जिनके माध्यम से हमारा देश सुरक्षित है। आज आवश्यकता है, बलों में समन्वय बनाने की, न कि उन्हें आपस में लड़ाने की। यह केंद्रीय सशस्त्र पुलिस बल (सामान्य प्रशासन) विधेयक, 2026 सशस्त्र बलों के सेवा संबंधी लाभ,

*..... * English translation of this part of Speech was originally delivered in Kashmiri.

समयबद्ध पदोन्नति रोकने वाला और मनोबल पर प्रतिकूल प्रभाव डालने वाला विधेयक है और संविधान के खिलाफ है।

पूरी दुनिया में ऐसा उदाहरण नहीं मिलेगा, जहां देश की सरकार अपने ही सशस्त्र बलों के खिलाफ न्यायालय में लड़ती है और हारने के बाद फैसले के खिलाफ यह विधेयक लेकर आती है। भाजपा सरकार ने ऐसा इतिहास बनाया है। 11 लाख की संख्या वाले सशस्त्र बलों का सरकार विरोध क्यों कर रही है? कॉन्स्टेबल से लेकर उच्च अधिकारी सभी पर प्रतिकूल असर पड़ रहा है। ऐसे ही वर्ष 2022 में अग्निवीर योजना लाई गई, जिसमें 4 साल की भर्ती का प्रावधान हुआ और इसका बहुत बड़ा नुकसान देश को और देश के युवाओं को हुआ है। उसी प्रकार से अब यह विधेयक, सशस्त्र बलों में उनको सेवा संबंधी लाभ न मिले, उनको समय पर पदोन्नति न मिले ऐसा प्रावधान किया जा रहा है, जो बिल्कुल गलत है। यह देश के लिए, देश की सुरक्षा के लिए उचित नहीं है।

विकसित भारत बनाना है, परंतु बीजेपी सरकार को उस पर कुछ काम नहीं करना है। जब से भाजपा की सरकार बनी है, एक भी बैच की पदोन्नति नहीं हुई है। जब से भाजपा की सरकार बनी है असिस्टेंट कमांडेंट से लेकर डिप्टी कमांडेंट तक, एक भी पदोन्नति नहीं हुई है। कैडर समीक्षा जो हर 5 साल में होनी चाहिए, पिछले 10 सालों में नहीं की गई है। सरकार न तो पदों की संख्या बढ़ा रही है न ही पदोन्नति कर रही है। केवल भारतीय पुलिस सेवा के अधिकारी ही सशस्त्र बलों का नेतृत्व करेंगे, यह कैसा कानून बनाने जा रहे हैं? अस्थायी व्यवस्था को कानून में बदलने का प्रयास हो रहा है।

आईपीएस अधिकारियों की डेपुटेशन होगी, सीएपीएफ के अधिकारियों की डेपुटेशन कहाँ होगी, उसका कोई प्रावधान नहीं है। खुद आईपीएस अधिकारी भी नहीं लगना चाहते हैं। एक रिपोर्ट जून 2025 की है, उसके अनुसार डेपुटेशन के लिए 678 आईपीएस पोस्ट अप्रूव्ड हैं, उनमें से 212 पोस्ट्स वैकेंट हैं। खासतौर पर जो एसपी और डीआईजी लेवल की पोस्ट्स हैं, वो खाली पड़ी हैं। वे खुद लगना नहीं चाहते हैं। आईपीएस अधिकारी भी सक्षम हैं, लेकिन सीएपीएफ

अधिकारी भी तो सक्षम हैं। यदि पुलिस सेवा में डीजीपी और एडीजीपी रैंक के अधिकारियों के स्थान पर सेना के अधिकारियों को वहाँ पर लगाया जाए तो उन्हें कैसा लगेगा? उन्हें अच्छा नहीं लगेगा। ऐसे ही सीएपीएफ के अधिकारियों को और फौज को अच्छा नहीं लग रहा है। जो समन्वय की बात हो रही है कि आईपीएस अधिकारियों को केंद्रीय बलों में लगाना बनता है, तो उसी तर्क के अनुसार केंद्रीय बलों के अधिकारियों को भी राज्य में आईपीएस के स्थान पर लगा दीजिए, समान प्रतिशत में लगा दीजिए, डेप्यूट कर दीजिए, पता चल जाएगा क्या सही है और क्या गलत है।

यह जो विधेयक आया है, इसमें स्पष्टता से केवल और केवल आईपीएस की डेपुटेशन और नियमों के माध्यम से न्यायालय के आदेशों को पलटने का ही मात्र प्रावधान है। मैं जानना चाहता हूँ कि क्या नियम के माध्यम से उच्चतम न्यायालय के आदेशों को पलटा जा सकता है? नियमों के माध्यम से नहीं पलटा जा सकता है, तो ऐसा विधेयक क्यों लाया जा रहा है?

केंद्र-राज्य संबंधों को बनाए रखने और संघ तथा राज्यों के बीच घनिष्ठ समन्वय सुनिश्चित करने के हित में भारतीय पुलिस अधिकारियों का होना आवश्यक है, यह विधेयक में लिखा गया है, तो क्या इस बारे में राज्यों से विचार किया गया है? क्या स्टेकहोल्डर्स से जानकारी ली गई है? क्या राज्यों से पूछा गया है कि यह आपके हित में रहेगा या नहीं रहेगा? कोई जानकारी नहीं ली गई है।

जब जूनियर अधिकारी सीनियर अधिकारी को आज्ञा देगा तो क्या समन्वय बनेगा? ठीक उसका विपरीत असर पड़ेगा, कोई समन्वय नहीं बनेगा। कौन सी एम्पिरिकल स्टडी हुई है, जिसके आधार पर 50 प्रतिशत आईजी पोस्ट्स, 67 प्रतिशत एडीजी पोस्ट्स और 100 प्रतिशत डीजी पोस्ट्स पर आईपीएस अधिकारी डेपुटेशन पर लगेंगे? कौन सी स्टडी हुई है? किस बेसिस पर यह परसेंटेज फिक्स किया गया है?

मैडम, इस विधेयक में सीएपीएफ अधिकारियों को जो ओजीएस (ऑर्गनाइज्ड ग्रुप ए सर्विसेज) के रूप में मान्यता दी जा रही है या नहीं इसमें कोई स्पष्टता नहीं है।

मैं मंत्री जी से अनुरोध करूँगा कि इसका स्पष्टीकरण करें। उनको ऑर्गेनाइज्ड ग्रुप ए सर्विस में आप मान रहे हैं या नहीं मान रहे हैं? ठहराव को हटाने और मनोबल को बढ़ाने के लिए

क्या कदम उठाये जा रहे हैं, यह भी बताया जाए।

दो दिन पहले बताया जा रहा था कि भारत लगभग नक्सल मुक्त हो गया है और यह जिनके कारण हुआ, उन्हें इस विधेयक के माध्यम से सज़ा दी जा रही है। उनको क्यों सज़ा दी जा रही है? हमारा देश जिनके माध्यम से लगभग नक्सल मुक्त हो रहा है, तो उन्हें सज़ा क्यों दी जा रही है?

जब असिस्टेंट कमांडेंट डेप्युटी कमांडेंट नहीं बनेंगे, डेप्युटी कमांडेंट, कमांडेंट नहीं बनेंगे, डीआईजी, आई जी नहीं बनेंगे, आई जी एडीजी नहीं बनेंगे, तो कांस्टेबल हेड कांस्टेबल कैसे बनेंगे, एसआई एसआई कैसे बनेंगे, एसआई से इंस्पेक्टर कैसे बनेंगे? इस विधेयक से केवल अधिकारी ही प्रभावित नहीं हैं, बल्कि हर मुलाज़िम प्रभावित है। पिछले पांच साल में, सीएपीएफ में 730 आत्महत्याओं के मामले हुए हैं। वर्ष 2024 में ही 134 स्यूसाइड के केसेज हुए हैं और वर्ष 2025 में 143 आत्महत्याएं हुई हैं। इसके बाद भी सरकार सहारा लगाने की बजाए उनको और प्रताड़ित करने का काम कर रही है।

सीएपीएफ के अधिकारी वर्षों तक ज़मीनी स्तर पर कार्य करते हुए प्राशासनिक एवं परिचालन अनुभव अर्जित करते हैं। ऐसा प्रतीत होता है कि सरकार यह मानती है कि सीएपीएफ के अधिकारी अपने ही बलों में उच्चस्तर पर नेतृत्व करने के लिए पर्याप्त रूप से सक्षम नहीं हैं। यह कैसे माना जा रहा है? क्या कोई ठोस उदाहरण, घटनाएं या कोई अभिलेख उपलब्ध है, जो यह सिद्ध करता हो कि सीएपीएफ अधिकारियों के द्वारा उच्चस्तर पर कोई गंभीर प्राशासनिक या परिचालन विफलताएं हुई हों। कोई उदाहरण तो हो, जिसके कारण आप इस तरह का विधेयक लेकर आ रहे हैं।

इस विधेयक के कारण सीएपीएफ के जवानों पर उनके मनोबल, मानसिक स्थिति और कार्य-क्षमता पर कितना गलत प्रभाव पड़ेगा, क्या इसका कोई आकलन किया गया है?

बलों को अपनी ही सेवा में उचित स्थान न देना, वित्तीय लाभ न देना, उनको असक्षम ठहराना न्याय संगत नहीं है। इसलिए मैं आपके माध्यम से आग्रह करता हूँ कि इस बिल को

स्टैंडिंग कमेटी को भेजा जाना चाहिए।

ऐसे हालात पैदा कर दिये गये, पहले अग्निवीर के माध्यम से भारत की फौज को कमजोर किया गया और अब इस तरह का बिल सीएपीएफ को कमजोर कर रहा है। यह उचित नहीं है। देशहित में इस तरह का कार्य नहीं करना चाहिए। यही मेरी प्रार्थना है।

धन्यवाद। जय हिंद।

श्री राजीव राय (घोसी) : माननीय सभापति महोदया, आपने मुझे बोलने का मौका दिया, इसके लिए बहुत-बहुत धन्यवाद।

मैं इस बिल के विरोध में बोलने के लिए खड़ा हूँ। मैं सबसे पहले पुलवामा सहित हजारों सैनिकों और अधिकारियों को, जो देश के नाम पर शहीद हो गए, उनकी शहादत को नमन करता हूँ। मैं उनको नमन करते हुए यह याद दिलाना चाहता हूँ कि जिन शहीदों के नाम पर, जैसे पुलवामा के शहीदों के नाम पर ... * लेकिन उन शहीदों को आज तक शहादत का दर्जा नहीं दिया गया, कागज़ों में शहीद का दर्जा नहीं मिला। यह देश सदैव उनके बलिदान के प्रति कृतज्ञ और गौरव के साथ उसे याद करेगा। उनके साहस, त्याग और कर्तव्यनिष्ठा हमारे लिए प्रेरणा स्रोत हैं।

इस भावना से, मैं सरकार से आग्रह करता हूँ कि हमारे सुरक्षा बलों में दरार पैदा न करें, सम्मान में भेदभाव न करें, असमानता को संस्थागत न करें, क्योंकि विभाजित बल एकजुट राष्ट्र की रक्षा नहीं कर सकता है।

वर्तमान स्वरूप में यह विधेयक सीएपीएफ को सशक्त नहीं करता है, बल्कि उनके मनोबल को गिराता है। मैं स्वर्गीय अटल बिहारी वाजपेयी जी की उन पंक्तियों का स्मरण सरकार को कराना चाहता हूँ, जिसमें उन्होंने कहा था कि सरकारें बहुमत से चलती हैं, लेकिन देश सहमति से चलता है। अब सहमति लेने का प्रयास तो होता नहीं है, क्योंकि अब एकतरफा फैसले होते हैं और एकतरफा निर्णय हो जाते हैं।

मैं इस सदन में केवल इसका विरोध करने के लिए नहीं खड़ा हुआ हूँ, बल्कि मैं एक सोच,

* Expunged as ordered by the Chair.

एक प्रवृत्ति, एक खतरनाक विषय का विरोध करने के लिए खड़ा हूँ। मैं सरकार की हठधर्मिता के विरोध में खड़ा हुआ हूँ। न जाने सरकार को क्या हो गया है, इसे अहंकार कहें या जिद कहें कि जो उनको सूट नहीं करता है, सुप्रीम कोर्ट के जो फैसले उनको अच्छे नहीं लगते हैं, चाहे दिल्ली सरकार के बारे में फैसला रहा हो, ट्रिब्यूनल सुधारों के माध्यम से उनको फिर न्यायालयों पर ही थोप दिया जाता है।

चाहे निर्वाचन आयोग में चुनाव आयुक्तों की नियुक्ति का मामला हो, वहां तो तुरंत नियमों को बदल दिया जाता है। जहां जनहित के मामले आते हैं, वहां सुप्रीम कोर्ट और विभिन्न न्यायालयों का फैसला सुनाया जाता है। मैं एक उदाहरण देना चाहता हूँ। मेरे यहां एक कताई मिल बंद हो गई थी। मैं उसकी लड़ाई लड़ रहा हूँ। अभी मंत्री जी ने पत्र भेजा है। मैंने कहा था कि वहां कोई स्किल डेवलपमेंट सेंटर खोल दीजिए या बच्चों की पढ़ाई के लिए कोई स्कूल खोल दीजिए। मैं सिर्फ उदाहरण दे रहा हूँ। यह बताया गया है कि वर्ष 2010 में हाई कोर्ट ने स्टे ऑर्डर दिया था। इनको शर्म भी नहीं आती है कि 15 सालों से स्टे ऑर्डर मिला हुआ है, लेकिन जहां देश की सुरक्षा का सवाल है, वहां कोर्ट के आदेश को बदल दिया जाता है।

माननीय प्रधानमंत्री जी तो कहा करते थे कि परिधान से लोगों की पहचान हो जाती है। मैं प्रधानमंत्री जी से जानना चाहता हूँ कि आपको खाकी वर्दी या सेना की वर्दी (परिधान) में कौन-सा फर्क महसूस हुआ कि आप शहीदों के बीच भेदभाव करने लगे हैं? आप कहने लगे हैं कि यह तो शहीद है और वह शहीद नहीं है। यह कौन-सी मानसिकता है? मैं भेदभाव का एक उदाहरण देना चाहता हूँ। केन्द्रीय सशस्त्र पुलिस बलों में सहायक समादेष्टा की रैंक पर एक डॉक्टर की भर्ती होती है। उसमें एक जनरल ड्यूटी के अधिकारी की भी भर्ती होती है। चंद सालों में वह डॉक्टर सीनियर हो जाता है, लेकिन वह सहायक समादेष्टा वहीं रह जाता है और उसको सैल्यूट करता है। इससे उसका मनोबल कहां पहुंचेगा?

इस सरकार को श्रद्धेय नेता जी से कुछ सीखना चाहिए। आज हम शहीद-शहीद कहते रहते हैं। इस देश में शहीदों को सम्मान देने का काम तब हुआ था, जब श्रद्धेय नेता जी इस देश के रक्षा

मंत्री बने थे। मैं उनको नमन करता हूँ। हमारी पार्टी के राष्ट्रीय अध्यक्ष अखिलेश यादव जी हैं, सरकार ने मुझे देश के काम से बाहर भेजा था। मैं यहां पर राजनीति की बात नहीं करने आया हूँ। अगर मैं राजनीति की बात करता, तो जहां देश की सुरक्षा का सवाल आता है, तो हम लोग हर मौके पर सरकार के साथ खड़े नहीं होते।

इस सरकार को आईपीएस अधिकारियों की बहुत चिंता है। चिंता कर लीजिए, हमें आईपीएस अधिकारियों से कोई शिकायत नहीं है। जहां उनको काम मिलता है, वे वहां काम करते हैं। आज हम इस सदन में बैठे हैं, वहां की सुरक्षा से लेकर सीमाओं की सुरक्षा तक तथा यदि नक्सलियों से लड़ने की बात आए, तो हमारे सशस्त्र पुलिस बल के जवान उनसे लड़ेंगे। यदि फिर भी आपको आईपीएस अधिकारियों को यहां बैठाना है, तो जितने आईपीएस अधिकारी रेसिप्रोकल में बैठते हैं, उनका प्रमोशन न रुके, तो आप उतने अधिकारियों को फील्ड में भेज दीजिए। उनके एसएसपी, एसपी, डीआईजी व आईजी बना दीजिए। उनको जिलों में भेज दीजिए, उनकी भी जिंदगी बन जाएगी।

मैं यह बताना चाहता हूँ कि हमारे केन्द्रीय सशस्त्र पुलिस बलों के लोग पिछले 14 सालों से जो न्याय की लड़ाई लड़ रहे थे, आप 14 घंटों में अपने अहंकार से उनके न्याय को अन्याय का अमलीजामा पहनाने के लिए कानून लेकर आए हैं। मैं इस सरकार से यह भी आग्रह करता हूँ कि हमारे सशस्त्र बलों के भीतर दरार न पैदा करें। वे असमानता को न बढ़ाएं। सरकार कहती है कि यहां पर आईपीएस अधिकारियों की जरूरत है। आपके आंकड़े कहते हैं कि राज्यों में 505 से ज्यादा आईपीएस के पद खाली पड़े हैं। आप उनको वहां क्यों नहीं भेजते हैं? अगर उनको वहां नहीं भेज रहे हैं, तो इनको भेज दीजिए।

मैं यह भी कहना चाहता हूँ कि जो सरकार देश के शहीदों में भेदभाव करती है, जो जवान हमारे सीमाओं की रक्षा करते हैं, जो जवान हमारे देश के बाहरी और भीतरी दुश्मनों से लड़ते हैं, अगर उनके मन में असुरक्षा की भावना होगी, अगर उनके साथ अन्याय हो रहा है, तो यह अच्छा नहीं है। मैं उन आंकड़ों के बारे में नहीं बताना चाहता हूँ, जिन्हें मेरे साथियों ने बताया है। मैं उन

आंकड़ों को नहीं दोहराऊंगा, क्योंकि समय नहीं है। आप भी धर्म संकट में पड़ेंगे कि मैं कैसे बार-बार घंटी बजाऊं, क्योंकि मैं अपनी बात कहकर ही बैठूंगा। मैं उन आंकड़ों के बारे में कुछ नहीं कहना चाहता हूँ। वे लोग हमारे देश की सीमाओं की रक्षा करते हैं।

मैं आज आपकी आत्मा को झकझोरने आया हूँ। आप अपने दिल पर हाथ रखिए। सिर्फ 13,000 सैन्य अधिकारियों की बात नहीं है, उसमें 10 लाख से ज्यादा जवान कार्यरत हैं। उनके घरवालों की संख्या लगभग 50 लाख है। आप किसके साथ अन्याय कर रहे हैं? आप किसको खुश करने के लिए ऐसा कर रहे हैं? किन नौकरशाहों और आईपीएस अधिकारियों के हाथ में आपकी कमजोर नस दबी हुई है? यह बात आपकी आत्मा जानती है। यहां कोई खड़ा होकर यह बता दें। अगर इतनी ही असमानता है, अगर इतना ही उन पर भरोसा नहीं है, तो आप उनको अपनी सुरक्षा से हटा दीजिए। वे गृह मंत्री जी की सुरक्षा करते हैं, लेकिन उनके साथ अन्याय हो रहा है।

मैं आपसे विनम्र अनुरोध करता हूँ। अगर उनके मन में अन्याय का भाव आ जाएगा, उनके मन में असामनता का भाव आ जाएगा, तो अच्छा नहीं होगा। मैं आपको एक प्रकरण याद दिलाना चाहता हूँ। भगवान न करे इस देश में वह दिन दोबारा आए। सन् 1970 के दशक में उत्तर प्रदेश में पीएसी और आर्मी के बीच गोली-बारी हो गई थी। क्या आप ऐसा चाहते हैं? आपने सेना को जवानों को अग्निवीर बना दिया है। उनसे यह कहा गया कि उनको सशस्त्र बलों में शामिल करेंगे।

उन्हें पैरामिलिट्री फोर्सिज़ में शामिल करते समय आपने आंकड़े नहीं दिए कि उनमें से कितने लोगों को शामिल किया गया। यह सिर्फ 13,000 अधिकारियों की बात नहीं है। ऊपर से नीचे और नीचे से ऊपर तक यह चेन रिएक्शन होता है। आप उनके साथ अन्याय कर रहे हैं। मेरी मांग यह है कि किसी के साथ अन्याय न हो और आप सुप्रीम कोर्ट के फैसले को बार-बार न बदलें। आपका अहंकार इतना बड़ा नहीं है कि आप न्याय के अंतिम मंदिर को भी छोटा कर दें। आपका क्या जाता है? आप यह बताइए कि आपकी कौन-सी कमजोरी है और आप किसे खुश रखना चाहते हैं? आप शहीदों के साथ भेदभाव क्यों करना चाहते हैं?

मैडम, मैं एक मिनट में कंकलूड कर रहा हूँ। मेरी मांग यह है कि किसी के साथ अन्याय न हो। अगर आपको उनकी ग्रोथ से कोई असहजता महसूस होती है और उनके ऊपर आप आईपीएस अधिकारियों को रखते हैं, तो उन्हीं के बराबर आप सीएपीएफ के अधिकारियों को भी जिलों में तैनात कीजिए। उनके लिए भी पुरानी पेंशन स्कीम शुरू कीजिए। उनके साथ जो भी अन्याय हुआ है, उस पर विचार कीजिए। उन्हें शहीद का दर्जा दीजिए।

आज मेरे पास एक असिस्टेंट कमांडेंट आया था। यदि मैं उसका नाम बताऊंगा, तो आप उसके ऊपर कार्रवाई कर देंगे। वह कह रहा था कि मैं 15 सालों से असिस्टेंट कमांडेंट के पद पर ही हूँ। हम गर्व महसूस करते हैं कि एक चाय वाला इस देश के प्रधानमंत्री की कुर्सी पर बैठ जाता है, लेकिन हमें शर्म आती है कि असिस्टेंट कमांडेंट बनकर देश की रक्षा करने वाला एक जवान 15 सालों से उसी पद पर बैठा हुआ है। आप चिंतन और मंथन कीजिएगा। आप यह इतिहास याद रखिएगा। जो लोग उनके साथ हुए अन्याय पर ताली बजा रहे हैं, उन्हें आनी वाली पीढ़ियां कभी माफ नहीं करेंगी। पैरामिलिट्री फोर्स के वही जवान आपका बाहर इंतजार करेंगे। उनके मन में आपके लिए क्या सम्मान रहेगा, आप वह देखिएगा।

मैडम, आपका बहुत-बहुत धन्यवाद कि आपने मुझे बोलने का मौका दिया। ... (व्यवधान)

***SHRI BALWANT BASWANT WANKHEDE (AMRAVATI):** Honorable Chairperson, I rise today to oppose the Bill introduced by the government regarding the Central Armed Police Forces (CAPF).

Honorable Chairperson, this Bill infringes upon the rights of the personnel serving in the Indian CAP. Although the government claims that the Bill provides legal clarity and streamlines administrative procedures, it is, in no way, appropriate or justified. The government's underlying intent appears to be the centralization of all authority.

* English translation of the speech originally delivered in Marathi.

Honorable Chairperson, the rights of the personnel have been curtailed, as the government has unilaterally assumed control over the powers to formulate policies regarding recruitment, promotions, and deputations. While this process has historically been somewhat one-sided, the alarming aspect now is that the Central Government is framing these rules without giving any consideration to court verdicts or statutory mandates. This constitutes a direct assault on both the sentiments and the rights of the personnel.

Honorable Chairperson, the Bill offers no avenues for promotion to the personnel; instead, all benefits accrue exclusively to the IPS officer cadre. Consequently, the morale of the personnel has been destabilized. Since this Bill constitutes an infringement upon fundamental rights, I register my strong opposition to it.

Honorable Chairperson, therefore, I urge that this Bill be referred to a Joint Parliamentary Committee (JPC) so that it may undergo necessary scrutiny and amendments. In conclusion, I reiterate that the morale of our personnel is plummeting, and for this reason, the Bill must be referred to a JPC.

Thank you.

श्री अवधेश प्रसाद (फैजाबाद) : माननीय सभापति महोदया, मैं आज इस सदन में सीएपीएफ विधेयक, 2026 के खिलाफ अपना स्पष्ट और दृढ़ विरोध दर्ज करने के लिए खड़ा हुआ हूँ। यह केवल एक बिल नहीं है, बल्कि हमारे देश के लाखों बहादुर सीएपीएफ के जवानों और अधिकारियों के साथ अन्याय का प्रतीक है।

सभापति महोदया, 25 मई, 2025 को माननीय सुप्रीम कोर्ट ने स्पष्ट कहा था कि

सीपीएफ ओजीएस है। अतः सीपीएफ में आईपीएस डेप्युटेशन आईजी रैंक तक धीरे-धीरे दो साल के अंदर खत्म हो और सीपीएफ अधिकारियों को उनका उचित हक और प्रमोशन मिले।

सभापति महोदया, लेकिन यह बिल क्या करता है? यह बिल आईजी रैंक पर 50 फीसदी, एडीजी रैंक पर 67 फीसदी तथा एसडीजी और डीजी रैंक पर शत-प्रतिशत पद आईपीएस अधिकारियों के लिए सुरक्षित करता है।

सभापति महोदया, यह सीधा-सीधा सर्वोच्च न्यायालय के आदेश की अवहेलना है। यह न्यायपालिका की गरिमा को चुनौती है। आपको यह पता होना चाहिए कि एक अधिकारी के प्रमोशन से 10 से 11 नीचे के कर्मचारियों का प्रमोशन सीधे जुड़ा होता है।

सभापति महोदया, आज 11 लाख से अधिक सीपीएफ के जवान - सीआरपीएफ, बीएसएफ, आईटीबीपी देश की 15,000 किलोमीटर लंबी सीमाओं पर तैनात हैं। वर्ष 2019 में पुलवामा में 40 जवान शहीद हुए थे। उरी और पठानकोट में हमारे वीरों ने अपने प्राण न्यौछावर किए हैं। दंतेवाड़ा में 76 जवान और अधिकारी शहीद हुए हैं।

सभापति महोदया, इन शहीदों को मैं श्रद्धांजलि अर्पित करता हूँ। सीपीएफ की सच्चाई यह है कि इन बलों के जवानों और अधिकारियों ने 2,290 से ज्यादा शहादतें देश की रक्षा में दी हैं। 93,000 से ज्यादा की वेकेंसी से काम का दबाव बढ़ गया है। आत्महत्याएं बढ़ रही हैं, मनोबल टूट रहा है, जिसके कारण हजारों लोग समय से पहले नौकरी छोड़ रहे हैं। यह गिरते हुए मनोबल को दिखा रहा है।

सभापति महोदया, इन जवानों के गिरते हुए मनोबल को ऊंचा रखते हुए सीपीएफ के अधिकारी कंधे से कंधा मिलाकर देश सेवा में प्राणों की आहुति और अंगों का बलिदान दे रहे हैं। ... (व्यवधान) मैडम, दो मिनट का समय दे दीजिए, मैं अयोध्या से आया हूँ। मुझ पर कृपा कर दीजिए। ... (व्यवधान) परंतु, आज एक सीपीएफ अधिकारी को अपने पहले प्रमोशन के लिए 15 से 18 साल इंतज़ार करना पड़ता है। जबकि, आईपीएस अधिकारी को हर चार-पांच साल में प्रमोशन मिल जाता है। अगर इनके अधिकारियों का ही मनोबल क्षीण हो जाएगा, तो क्या ये अपने

जवानों के मनोबल को ऊंचा रख पाएंगे?

सभापति महोदया, पिछले 50 वर्षों में कई समितियां - एल. पी. सिंह से लेकर पी. चिदंबरम और मुरली मनोहर जोशी तक, सुधार की बात करती रही हैं। लेकिन हर बार इन सिफारिशों को नजरंदाज किया गया है। आज हालत यह है कि हमारे जवान, जो देश के लिए अपनी जान देने को तैयार रहते हैं, उन्हें अपने ही अधिकारों के लिए दर-दर भटकना पड़ रहा है। यह केवल अन्याय नहीं है, बल्कि उनकी राष्ट्रभक्ति का अपमान है।... (व्यवधान)

माननीय सभापति: माननीय मंत्री जी।

श्री नित्यानन्द राय : सभापति महोदया, मैं सबसे पहले आपका आभार व्यक्त करना चाहूंगा कि आपने मुझे इस सदन में इस विधेयक पर बोलने का मौका दिया है।

सभापति महोदया, केन्द्रीय पुलिस बल (सामान्य प्रशासन) विधेयक, 2026 इस माननीय सदन के समक्ष केवल एक विधायी प्रस्ताव के रूप में ही नहीं, बल्कि देश की सुरक्षा व्यवस्था को और सुदृढ़ और संगठित बनाने के उद्देश्य से प्रस्तुत किया गया है।

सभापति महोदया, यह विधेयक सीएपीएफ अधिकारियों की सेवा शर्तों में उत्पन्न प्रशासनिक अस्पष्टताओं तथा कैडर प्रबंधन से जुड़ी चुनौतियों के समाधान की दिशा में एक महत्वपूर्ण प्रयास है, जिससे इन बलों की कार्य-कुशलता और मनोबल, दोनों को सुदृढ़ किया जाएगा।

सभापति महोदया, जितने भी माननीय सदस्यों ने इस विधेयक पर अपने विचार व्यक्त किए हैं, यह ठीक है कि उन्होंने अपने विचारों के हिसाब से इसके बारे में बताया है।

जहां तक मैं समझता हूं, इसमें विपक्ष ने अपनी राजनीतिक रोटी सेंकने का प्रयास किया है और कन्फ्यूजन में डालने का प्रयास किया है तथा वह खुद कन्फ्यूजन में है। वे या तो इस बिल को समझ नहीं पाए हैं या समझ पाए हैं, तो नासमझ बनने का दिखावा किया है। सीएपीएफ का एक विशिष्ट और सुव्यवस्थित कमांड एंड कंट्रोल स्ट्रक्चर है, जो प्लाटून कंपनी बटालियन सेक्टर फ्रंटियर तथा उच्च कमान के विभिन्न स्तरों के माध्यम से संचालित होता है। मैं जरूर बताना

चाहूंगा और यहां सरदार वल्लभभाई पटेल जी की चर्चा भी करूंगा। ऐतिहासिक रूप से, सरदार वल्लभभाई पटेल जी ने भारत की संघीय व्यवस्था को सुदृढ़ करने के लिए एक सशक्त प्रशासनिक ढांचे की कल्पना की थी। उसी के अनुरूप सीएपीएफ में बेहतर समन्वय, नेतृत्व और कार्यकुशलता सुनिश्चित करने हेतु प्रतिनियुक्ति के आधार पर अधिकारियों की तैनाती की व्यवस्था विकसित हुई है, जिसमें सेना एवं आईपीएस के अधिकारी भी शामिल हैं। मैं आग्रह करूंगा कि इसे समझने का प्रयास करें। सीएपीएफ का दायरा निरंतर बढ़ा है और विस्तृत हुआ है, जिसके फलस्वरूप सुव्यवस्थित विकास को सुनिश्चित करने की आवश्यकता महसूस हुई है। सीएपीएफ के अलग-अलग नियम हैं, जितने हमारे फोर्स हैं, उनके अलग-अलग नियम, दिशा-निर्देश और प्रशासनिक उपाय विकसित हुए हैं। इससे संचालन के दौरान अस्पष्टताएं देखने को मिली हैं। इन्हीं परिस्थितियों के संदर्भ में यह अनुभव किया गया कि भर्ती, पदोन्नति, वरिष्ठता तथा अन्य सेवा शर्तों से संबंधित विषयों के प्रबंधन के लिए एक स्पष्ट अंब्रेला ढांचा उपलब्ध कराया जाए। अंब्रेला ढांचा इसलिए आवश्यक है, क्योंकि फोर्स का एक स्वभाव है, भले ही उसके पास विभिन्न प्रकार के काम हैं, लेकिन अलग-अलग नियम होने के कारण विभिन्न पहलुओं के निश्चित रूप से संचालन में कहीं-न-कहीं बाधाएं उत्पन्न होती हैं।

महोदया, मुख्यतः सीएपीएफ के ग्रुप 'ए' जनरल ड्यूटी अधिकारियों की भर्ती एवं सेवा शर्तों के विनियमन के लिए इस विधेयक में एक अंब्रेला ढांचा प्रदान किया गया है। इसके अंतर्गत भर्ती, पदोन्नति, वरिष्ठता तथा अन्य सेवा शर्तों के नियमों के माध्यम से स्पष्टता प्रदान की जाएगी। भर्ती एवं सेवा शर्तों में स्पष्टता लाने के साथ-साथ असंगतियों को दूर करने का भी इसमें प्रावधान किया गया है। वित्तीय लाभों को लेकर कई माननीय सदस्यों ने अपनी शंका व्यक्त की है। मैं उनसे स्पष्ट कहना चाहता हूं कि वित्तीय लाभों की निरंतरता भी इस विधेयक के माध्यम से सुनिश्चित की जाएगी। कैडर प्रबंधन को संगठनात्मक आवश्यकताओं के अनुरूप सुव्यवस्थित ढंग से बढ़ाया जा सकेगा।

महोदया, मैं विपक्ष के साथियों से कहना चाहता हूं कि थोड़ा समझने का प्रयास कीजिए।

केंद्रीय सशस्त्र पुलिस बल विभिन्न राज्यों में राज्य पुलिस और प्रशासन के साथ एक निकट समन्वय में कार्य करते हैं। कभी राज्य अपनी विधि-व्यवस्था के लिए सीएपीएफ की मांग करता है, कभी चुनाव होने के दौरान, तो कभी आंतरिक सुरक्षा के लिए, ऐसे कई प्रकार के कामों में सीएपीएफ को लगाया जाता है। मैंने इसीलिए ही कई प्रकार के काम कहे हैं। ऐसे में विभिन्न राज्यों में कार्य करने का अनुभव रखने वाले अधिकारियों की उपस्थिति से केंद्र और राज्यों के बीच समन्वय बढ़ता है तथा सुदृढ़ होता है। इससे आंतरिक सुरक्षा प्रबंधन में एक समन्वित राष्ट्रीय दृष्टिकोण विकसित होता है।

महोदया, डायरेक्ट रिक्रूटमेंट ग्रुप-ए जनरल ड्यूटी अधिकारियों के संबंध में मैं यह बताना चाहूंगा, कई लोगों ने पदोन्नतियों के बारे में कहा है, उसके संबंध में बताना चाहूंगा कि सेवा की अवधि में उन्हें सामान्यतः चार पदोन्नतियां प्राप्त होती हैं। सेवा में प्रवेश के समय आयु के आधार पर अनेक अधिकारियों को पांचवीं पदोन्नति प्राप्त करने का भी अवसर मिलता है।

महोदया, विभिन्न पदोन्नति समितियों की बैठकों का नियमित आयोजन भी किया जाता है और उसके माध्यम से पदोन्नतियों को समय पर सुनिश्चित भी किया जाता है। जहां कहीं पदोन्नतियां लंबित हैं, वे मामले प्रायः न्यायालय में लंबित होते हैं जो वरिष्ठता संबंधी विवादों अथवा सतर्कता स्वीकृति या अनुशासनात्मक कार्रवाइयों जैसे कारणों से होती है। यह स्पष्ट करना आवश्यक है कि प्रस्तावित विधेयक मुख्यतः केन्द्रीय सशस्त्र पुलिस बलों के ग्रुप-ए के अधिकारियों की भर्ती तथा सेवा शर्तों के विनियमन से संबंधित है। लोग कंप्यूजन में बहुत सारी बातें कहते हैं।

महोदया, कुछ लोगों ने कहा कि सीएपीएफ के लिए कुछ नहीं होता है और कुछ लोगों ने कहा कि महिलाओं की भर्ती पर सरकार ध्यान नहीं देती है। मैं यह स्पष्ट कह रहा हूं कि यह विधेयक सीएपीएफ के किसी भी वर्ग के अहित में नहीं है। प्रावधान को फिर से पढ़िए सीएपीएफ एवं एआर में भर्ती पर विशेष ध्यान द्वारा वार्षिक कांस्टेबल जीडी परीक्षा, शीघ्र मेडिकल जांच, कट-ऑफ में रियायत और 13 क्षेत्रीय भाषाओं में परीक्षा प्रारंभ हुई है, जिससे हमारे नौजवान इस देश के किसी भी राज्य के रहने वाले हों, आज हमारी पैरामिलिट्री फोर्स में भर्ती होने की योग्यता रखते हैं

और उसका परिणाम भी आया है। मिशन भर्ती के अंतर्गत सीएपीएफ व एआर में वर्ष 2022 के बाद अब तक कांस्टेबल, सब इंस्पेक्टर एवं असिस्टेंट कमांडेंट के स्तर पर 2 लाख 10 हजार नियुक्तियां हुई हैं। उनको कान खोलकर सुनना चाहिए, जो कहते हैं कि भर्तियां नहीं हो रही हैं।

महोदया, माननीय प्रधानमंत्री जी के नेतृत्व में नारी सशक्तिकरण की ओर देश तीव्रता से आगे बढ़ा है और उसका परिणाम है कि सीआरपीएफ में छह महिला वाहिनियां और सीआईएसएफ में एक महिला वाहिनी स्थापित हुई हैं। मीना साहब बोल रहे थे राजस्थान के बॉर्डर पर बीएसएफ की बहनें किस प्रकार से पोस्ट को संभालती हैं और दुश्मनों के छक्के छुड़ाती हैं। आज महिलाओं द्वारा सीमा चौकियों और मोर्चों पर भी सुरक्षा प्रदान की जाती है। जब हमारी वीरांगना बहनें दुश्मन देशों से सामान लेकर आने वाले ड्रॉन को समाप्त करती हैं, तो देश को गर्व होता है, लेकिन इन लोगों को गर्व नहीं होता है।

महोदया, भारत के वीर कोष एवं अन्य अनुग्रह राशि के माध्यम से हमारे सीएपीएफ के जो लोग वीरगति को प्राप्त होते हैं, उनके परिवारों को न्यूनतम एक करोड़ रुपये तक की वित्तीय सहायता प्रदान की जाती है।

महोदया, किसी कवि ने इन कांग्रेसियों और इनके जमाने के विषय में ठीक ही कहा है कि :

“उन शहीदों की तुरबत पर एक भी दिये नहीं, जिनके लहू से जला है चिराग-ए-वतन।

कांग्रेसियों ने जगमगा दिए मकबरे उनके, जो बेच देते थे शहीदों के कफन।”

आज हमारे सीएपीएफ की 50 प्रतिशत से भी ज्यादा आवास संतुष्टि दर है, 22 लाख से भी अधिक आयुष्मान सीएपीएफ आईडी जारी हुए हैं और 2518 करोड़ रुपये का भुगतान उनके स्वास्थ्य लाभ पहुंचाने के लिए किया गया है। माननीय प्रधान मंत्री आदरणीय नरेन्द्र मोदी जी के नेतृत्व में, उनकी प्रेरणा में माननीय गृह मंत्री श्री अमित शाह जी के मार्गदर्शन में सरकार ने देश की आंतरिक सुरक्षा और सुदृढ़ बनाने, केन्द्रीय सशस्त्र पुलिस बलों की क्षमता तथा संस्थागत ढांचे को मजबूत करने के लिए अनेक महत्वपूर्ण कदम उठाए हैं। यहां कई सवाल ऐसे भी किए गए हैं, जिनके बारे में मैं आगे कहना चाहूंगा। लेकिन मैं एक चीज जरूर बताना चाहूंगा कि पुलिस बलों के परिचालन

क्षमता को बढ़ाने के लिए नई बटालियन का गठन तो किया ही गया है, बड़े पैमाने पर भर्तियां भी हुई हैं, जिससे रिक्त पदों को भरने और पुलिस बलों की जनशक्ति को मजबूत करने में सहायता मिलती है। देश की सीमा और देश की आंतरिक सुरक्षा की चिंता माननीय नरेन्द्र मोदी जी की सरकार के द्वारा की गई है।

18.51 hrs

(Hon. Speaker in the Chair)

पहले भर्तियों में क्या होता था, उसमें कितनी जटिलता थी? भर्ती की प्रक्रिया में पहले दो साल लग जाते थे और अब वह समय घट कर एक साल से भी कम हो गया है।

सवाल विधेयक से जुड़ा हुआ नहीं है, लेकिन मैं एक मिनट में शीर्षक के रूप में जरूर बताना चाहूंगा। यहां कई सवाल उठाए गए हैं, चाहे बुनियादी ढांचे हों, प्रशिक्षण सुविधा हो, तकनीकी आधुनिकीकरण को प्राथमिकता देनी हो। कर्मियों के कल्याण, सामाजिक सुरक्षा तथा सेवा लाभों से संबंधित व्यवस्था को सुदृढ़ किया गया है। हमारे कई माननीय सदस्यों ने पेंशन के बारे में सवाल उठाया। मैं उनको स्पष्ट रूप से बताना चाहता हूं कि पेंशन तथा अन्य कल्याणकारी प्रावधानों को मजबूत करने का कदम भी माननीय प्रधान मंत्री श्री नरेन्द्र मोदी जी के नेतृत्व में उठाया गया है।... (व्यवधान)

माननीय अध्यक्ष : नित्यानन्द जी एक घंटा और बोलेंगे। आप तैयार हो जाओ।

श्री नित्यानन्द राय : महोदय, मैं दो से ढाई मिनट में अपनी बात समाप्त कर रहा हूं। ... (व्यवधान) लोग कहते हैं कि सीएपीएफ का मनोबल गिरा है। आप सीएपीएफ का मनोबल जाकर देखिये।... (व्यवधान)

माननीय अध्यक्ष : मंत्री जी, आप अंगुली मत उठाओ। आप इधर देखकर बोलिए।

श्री नित्यानन्द राय : सर, फिर हाथ को नीचे रखना पड़ेगा। किस प्रकार से उनका मनोबल बढ़ा है और बिना मनोबल बढ़े हुए आज आतंकवाद अंतिम सांसें गिन नहीं रहा होता, नक्सलवाद समाप्त नहीं होता। आप सुरक्षा की बात उठाते हैं। आज चाहे देश की सीमा की सुरक्षा हो, चाहे आंतरिक सुरक्षा हो, माननीय प्रधान मंत्री नरेन्द्र मोदी जी के नेतृत्व में, माननीय गृह मंत्री जी के

नेतृत्व में देश सशक्त बना है। कांग्रेस क्या करती थी? कांग्रेस की सरकार ने पहले फौज के अधिकारों को बांध रखा था। कई आवश्यक कार्रवाई करने से सरकार रोकती थी। हमारे वीर जवान दुश्मनों के सामने सीना तान कर खड़े होकर सीने पर गोलियां खा लेते थे, लेकिन गोली चलाने का आदेश कांग्रेस की सरकार नहीं देती थी और उनके हाथ बांध रखे थे। माननीय प्रधान मंत्री आदरणीय श्री नरेन्द्र मोदी जी के नेतृत्व वाली जो एनडीए सरकार है, उसने देश की सुरक्षा, अखंडता, संप्रभुता के लिए खतरा पैदा करने वालों पर आवश्यक कार्रवाई, मुंहतोड़ जवाब, संख्त से संख्त कदम उठाने का अधिकार दिया है, जिससे आज हमारे जवानों, सुरक्षा बलों और अधिकारियों का मनोबल बढ़ा है। आज हर प्रकार से सीमा भी सुरक्षित है और आंतरिक सुरक्षा भी सुरक्षित है।... (व्यवधान)

कुछ लोगों ने सवाल उठाया कि पुलवामा में घटना घट गई, तो घटना करने वाले कौन लोग थे और कहाँ गए? सवाल उठाने वाले माननीय सांसद यहां नहीं हैं।... (व्यवधान) मैं उनको कहना चाहूंगा कि आप उनको ढूंढिये, वे जेल में मिलेंगे, नहीं तो जहन्नुम में मिलेंगे।

महोदय, मैं अंत में यह जरूर कहना चाहूंगा कि यह विधेयक केंद्रीय सशस्त्र बलों के प्रशासनिक ढांचे में आवश्यक स्पष्टता और सुव्यवस्था प्रदान करने की दिशा में कदम है। हमारे सीएपीएफ के किसी भी श्रेणी के अहित में नहीं है। यह विधेयक सीएपीएफ को और अधिक सशक्त बनाने में सहायक होगा। मैं माननीय सदन से आग्रह करता हूं कि केंद्रीय सशस्त्र पुलिस बल (सामान्य प्रशासन) विधेयक, 2026 को पारित करने की कृपा करें, ताकि हम सभी मिल कर देश की सीमा की सुरक्षा और आंतरिक सुरक्षा को और अधिक मजबूत कर सकें। धन्यवाद, जयहिंद।

DR. KADIYAM KAVYA (WARANGAL): Thank you, Speaker, Sir. For this CAPF Bill, approximately 13,000 serving cadre officers, the families of 128 plus martyrs, and 217 plus permanently disabled officers look to this House. They are the officers who held the Samba border in Operation Sindoor.

माननीय अध्यक्ष : आप ज्यादा भाषण न दें। अगर आपको कोई विशेष क्लेरिफिकेशन करना है, तो वह कर लीजिए।

DR. KADIYAM KAVYA: One minute, Sir. So, they are asking for what India's own Supreme Court has already declared in their right. But in this Bill, the IPS deputations are up to 50 per cent for IG level and then they are giving 67 per cent for ADG. Now, I am asking for the amendment to reduce the percentage so that they will get the proper justice. It would have been nice if the hon. Home Minister was present during the consideration of this Bill because this is a very important Bill covering 10 lakh professionals.

श्री दीपेन्द्र सिंह हुड्डा (रोहतक) : सर, बड़ा निराशाजनक जवाब आया है, जिसमें स्पष्ट हो गया कि सीएपीएफ ऑफिसर्स उदास...(व्यवधान)

माननीय अध्यक्ष : आप निराशा की बात कर रहे हैं। आप एक घंटा और बोलिए।

... (व्यवधान)

माननीय अध्यक्ष : आज आपकी पूरी निराशा दूर कर देंगे।

... (व्यवधान)

माननीय अध्यक्ष : ये हमारे बहुत पुराने नेता हैं।

श्री दीपेन्द्र सिंह हुड्डा : सर, न OGAS और न ही NFFU के लिए सीएपीएफ कैडर ऑफिसर को कंसीडर किया गया है।

सर, प्रश्न यह है कि यह डाउन द लाइन सारे कैडर की प्रोग्रेशन रुकी हुई है। सिपाहियों की प्रमोशन पहले 10 सालों में होती थी

18.59 hrs

At this stage, Shri Deepender Singh Hooda and some other hon. Members left the House.

माननीय अध्यक्ष : अब मैं सुश्री महुआ मोइत्रा द्वारा विधेयक पर विचार करने वाले प्रस्ताव पर प्रस्तुत संशोधन संख्या 4 को सभा के समक्ष मतदान के लिए रखता हूँ।

संशोधन मतदान के लिए रखा गया तथा अस्वीकृत हुआ।

माननीय अध्यक्ष : प्रश्न यह है :

“कि केंद्रीय सशस्त्र पुलिस बलों में समूह (क) सामान्य ड्यूटी अधिकारियों और अन्य अधिकारियों की भर्ती तथा सेवाओं की शर्तों को शासित करने वाले साधारण नियमों और इन बलों से संबंधित अन्य नियमों को विनियमित करने तथा उनसे संसक्त या उनके आनुषंगिक विषयों वाले विधेयक, राज्य सभा द्वारा यथापारित, पर विचार किया जाए।”

प्रस्ताव स्वीकृत हुआ।

माननीय अध्यक्ष : अब सभा विधेयक पर खंडवार विचार करेगी।

माननीय अध्यक्ष : प्रश्न यह है :

“कि खंड 2 विधेयक का अंग बने।”

प्रस्ताव स्वीकृत हुआ।

खंड 2 विधेयक में जोड़ दिया गया।

19.00 hrs

Clause 3 Regulation of Recruitment and conditions of service

माननीय अध्यक्ष: श्री राजीव राय जी, क्या आप संशोधन संख्या 1 और 2 प्रस्तुत करना चाहते हैं?

SHRI RAJEEV RAI (GHOSI): Sir, I beg to move:

Page 3, for lines 15 and 16,-

substitute

“Provided also that deputation shall be purely supplementary in nature and restricted to meet the functional requirement of the Central Armed Police Forces and shall not in any way curtail the career progression of Group A General Duty Officers of Central Armed Police Forces.”. (1)

Page 3, for lines 19 to 21,-

substitute

“(3) The rules made under this Act shall be consistent with the parent enactments in the First Schedule governing the respective Central Armed Police Forces and shall not abrogate vested service rights or career progression avenues of Group A General Duty Officers.”. (2)

माननीय अध्यक्ष: अब मैं राजीव राय जी द्वारा खंड 3 में प्रस्तुत संशोधन संख्या 1 और 2 को सभा के समक्ष मतदान के लिए रखता हूँ।

संशोधन मतदान के लिए रखे गए तथा अस्वीकृत हुए।

माननीय अध्यक्ष: डॉ. कडियम काव्य जी- उपस्थित नहीं।

... (व्यवधान)

माननीय अध्यक्ष : यदि आप भी जाना चाहते हैं, तो जल्दी जाएं। देरी मत करें। आइंदा जो बोलकर जाया करेगा, उसे मौका नहीं मिलेगा।

... (व्यवधान)

माननीय अध्यक्ष: प्रश्न यह है:

“कि खंड 3 विधेयक का अंग बने।”

प्रस्ताव स्वीकृत हुआ।

खंड 3 विधेयक में जोड़ दिया गया।

खंड 4 विधेयक में जोड़ दिया गया।

Clause 5

Savings

माननीय अध्यक्ष: श्री राजीव राय जी, क्या आप संशोधन संख्या 3 प्रस्तुत करना चाहते हैं?

SHRI RAJEEV RAI (GHOSI): Sir, I suggest the Government to consider the following lines: “Provided further that the deputation shall be purely supplementary in nature and restricted to meet the functional requirement of the Central Armed Police Forces and shall not in any way curtail the career progression of Group A General Duty Officers of Central Armed Police Forces.”

Sir, I beg to move:

Page 3, line 35,-

omit “till such time new Orders are issued in
this regard”. (3)

माननीय अध्यक्ष: अब मैं राजीव राय जी द्वारा खंड 5 में प्रस्तुत संशोधन संख्या 3 को सभा के समक्ष मतदान के लिए रखता हूँ।

संशोधन मतदान के लिए रखा गया तथा अस्वीकृत हुआ।

माननीय अध्यक्ष: प्रश्न यह है:

“कि खंड 5 विधेयक का अंग बने।”

प्रस्ताव स्वीकृत हुआ।

खंड 5 विधेयक में जोड़ दिया गया ।

खंड 6 से 8 विधेयक में जोड़ दिए गए ।

First Schedule

माननीय अध्यक्ष: प्रश्न यह है:

“कि पहली अनुसूची विधेयक का अंग बने ।”

प्रस्ताव स्वीकृत हुआ ।

पहली अनुसूची विधेयक में जोड़ दी गई ।

दूसरी अनुसूची विधेयक में जोड़ दी गई ।

खंड 1, अधिनियमन सूत्र, प्रस्तावना और विधेयक का पूरा नाम विधेयक में जोड़ दिए गए ।

श्री नित्यानंद राय: महोदय, मैं प्रस्ताव करता हूं:

“कि विधेयक पारित किया जाए ।”

माननीय अध्यक्ष: प्रश्न यह है:

“कि विधेयक को पारित किया जाए ।”

प्रस्ताव स्वीकृत हुआ ।

19.03 hrs

ANNOUNCEMENT BY THE SPEAKER

Sittings of the House

माननीय अध्यक्ष : माननीय सदस्यगण, मुझे संसदीय कार्य मंत्री जी से आज दिनांक 02 अप्रैल, 2026 को एक अनुरोध प्राप्त हुआ है । उसके अनुसार हम 16 अप्रैल, 2026 को सुबह 11 बजे पुनः मिलेंगे । उस समय आवश्यक सरकारी कार्यक्रम हेतु बैठक होगी, लेकिन प्रश्नकाल, शून्यकाल और निजी सदस्यों का कोई विधेयक नहीं होगा ।

... (व्यवधान)

माननीय अध्यक्ष : सभा की कार्यवाही गुरुवार, दिनांक 16 अप्रैल, 2026 को प्रातः 11 बजे तक के लिए स्थगित की जाती है।

19.04 hrs

*The Lok Sabha then adjourned till Eleven of the Clock
on Thursday, April 16, 2026/ Chaitra 26, 1948 (Saka).*

ANNEXURE-I**(i) Member-wise Index to Starred Questions**

SI No.	Member's Name	Question Number
1	Adv. Chandra Shekhar	541
2	Dr. Anand Kumar	556
3	Dr. Bhola Singh	547
4	Dr. Gumma Thanuja Rani	548
5	Dr. Thirumaavalavan Tholkappiyan	545
6	Prof. Varsha Eknath Gaikwad	560
7	Shri Appalanaidu Kalisetti	551
8	Shri Bhajan Lal Jatav	543
9	Shri Brijendra Singh Ola	544
10	Shri C N Annadurai	549
11	Shri Darshan Singh Choudhary	546
12	Shri Deepender Singh Hooda	559
13	Shri Hanuman Beniwal	541
14	Shri Jagadish Chandra Barma Basunia	550
15	Shri Kesineni Sivanath	554
16	Shri Khagen Murmu	542
17	Shri Naresh Ganpat Mhaske	557
18	Shri Parshottambhai Rupala	553
19	Shri Ramprit Mandal	558
20	Shri Sanjay Dina Patil	560
21	Shri Selvam G	549
22	Shri Tangella Uday Srinivas	552
23	Shri Vijay Kumar Hansdak	555
24	Smt. Bharti Pardhi	557
25	Smt. Shobhanaben Mahendrasinh Baraiya	542
26	Smt. Smita Uday Wagh	547

(ii) Member-wise Index to Unstarred Questions

SI No.	Member's Name	Question Number
1	Adv Gowaal Kagada Padavi	6291
2	Adv K. Francis George	6266
3	Adv Priya Saroj	6420, 6274, 6254
4	Adv. Adoor Prakash	6340
5	Dr. Alok Kumar Suman	6359
6	Dr. Amar Singh	6429
7	Dr. Amol Ramsing Kolhe	6281
8	Dr. Bachhav Shobha Dinesh	6287
9	Dr. Bhola Singh	6225
10	Dr. Byreddy Shabari	6305
11	Dr. C M Ramesh	6378
12	Dr. D Ravi Kumar	6393
13	Dr. D. Purandeswari	6231, 6400
14	Dr. Ganapathy Rajkumar P	6424
15	Dr. Hemang Joshi	6230, 6235, 6225, 6437
16	Dr. K Sudhakar	6225, 6437
17	Dr. Kadiyam Kavya	6285
18	Dr. Kakoli Ghosh Dastidar	6317
19	Dr. Kalanidhi Veeraswamy	6239
20	Dr. Namdeo Kirsan	6221, 6219
21	Dr. Lata Wankhede	6400, 6231
22	Dr. M K Vishnu Prasad	6304, 6436
23	Dr. M P Abdussamad Samadani	6362
24	Dr. Mallu Ravi	6379
25	Dr. Manna Lal Rawat	6293, 6227, 6235, 6437
26	Dr. Mohammad Jawed	6355
27	Dr. Nishikant Dubey	6225, 6437, 6436
28	Dr. Prabha Mallikarjun	6311
29	Dr. Raj Kumar Chabbewal	6213

30	Dr. Rajeev Bharadwaj	6385
31	Dr. Sambit Patra	6373
32	Dr. Sanjay Jaiswal	6435, 6225, 6235
33	Dr. Shashi Tharoor	6358
34	Dr. Shivaji Bandappa Kalge	6389, 6286
35	Dr. Shrikant Eknath Shinde	6245
36	Dr. T Sumathy Alias Thamizhachi Thangapandian	6308
37	Dr. Vinod Kumar Bind	6309, 6227, 6436, 6222
38	Md Abu Taher Khan	6409
39	Md. Rakibul Hussain	6215
40	Mr Pathan Yusuf	6360
41	Mrs Ruchi Vira	6411
42	Ms Iqra Choudhary	6254
43	Ms Kangna Ranaut	6365, 6244, 6309
44	Ms Sayani Ghosh	6280
45	Ms. Mahua Moitra	6275
46	Ms. Praniti Sushilkumar Shinde	6366, 6291
47	Ms. S Jothimani	6322
48	Prof. Sougata Ray	6332
49	Prof. Varsha Eknath Gaikwad	6281
50	Shri Chhotelal	6223
51	Shri Selvaganapathi T.M.	6289
52	Shri Aashtikar Patil Nagesh Bapurao	6431
53	Shri Abdul Rashid Sheikh	6356
54	Shri Adhikari Deepak Dev	6214
55	Shri Adhikari Soumendu	6310
56	Shri Aditya Yadav	6261
57	Shri Ajay Bhatt	6388
58	Shri Ajay Kumar Mandal	6295
59	Shri Alok Sharma	6229, 6437

60	Shri Amar Sharadrao Kale	6334
61	Shri Amra Ram	6260
62	Shri Anand Bhadauria	6426
63	Shri Anil Firojiya	6376
64	Shri Anil Yeshwant Desai	6241
65	Shri Anto Antony	6313
66	Shri Anup Sanjay Dhotre	6369
67	Shri Anurag Singh Thakur	6233
68	Shri Arun Bharti	6400, 6231
69	Shri Arun Govil	6413, 6318
70	Shri Arun Kumar Sagar	6320
71	Shri Arup Chakraborty	6397
72	Shri Arvind Dharmapuri	6249
73	Shri Asaduddin Owaisi	6416
74	Shri Ashok Kumar Rawat	6347
75	Shri Atul Garg	6245
76	Shri B K Parthasarathi	6408, 6321
77	Shri Babu Singh Kushwaha	6363
78	Shri Baijayant Panda	6217
79	Shri Balabhadra Majhi	6297, 6235, 6437
80	Shri Balashowry Vallabhaneni	6255
81	Shri Balram Naik Porika	6368
82	Shri Balwant Baswant Wankhade	6327
83	Shri Bapi Haldar	6256
84	Shri Basavaraj Bommai	6276
85	Shri Bastipati Nagaraju	6321
86	Shri Benny Behanan	6221
87	Shri Bharat Singh Kushwah	6325
88	Shri Bhartruhari Mahtab	6297, 6437, 6436
89	Shri Bhaskar Murlidhar Bhagare	6425, 6281
90	Shri Bhausaheb Rajaram Wakchaure	6218

91	Shri Bhojraj Nag	6227, 6230, 6437
92	Shri Bhumare Sandipanrao Asaram	6367
93	Shri Bibhu Prasad Tarai	6230, 6435, 6440, 6235
94	Shri Bidyut Baran Mahato	6222, 6440, 6435, 6436
95	Shri Brijmohan Agrawal	6226
96	Shri Captain Brijesh Chowta	6243, 6229
97	Shri Captain Viriato Fernandes	6382
98	Shri Chandra Prakash Joshi	6309, 6222, 6436, 6437
99	Shri Charanjit Singh Channi	6343
100	Shri Chavan Ravindra Vasantryao	6240
101	Shri Chavda Vinod Lakhamshi	6427
102	Shri Daggumalla Prasada Rao	6380, 6321
103	Shri Damodar Agrawal	6277, 6229, 6436
104	Shri Darshan Singh Choudhary	6357, 6271
105	Shri Devusinh Chauhan	6271
106	Shri Dhairyasheel Sambhajirao Mane	6387
107	Shri Dharambir Singh	6394
108	Shri Dileshwar Kamait	6318
109	Shri Dilip Saikia	6222, 6440, 6435, 6436
110	Shri Dinesh Chandra Yadav	6418
111	Shri Dineshbhai Makwana	6440, 6435, 6222, 6436
112	Shri Dulu Mahato	6403, 6230, 6297
113	Shri Dushyant Singh	6330
114	Shri E T Mohammed Basheer	6402
115	Shri Eatala Rajender	6257
116	Shri Eswarasamy K	6273
117	Shri G Kumar Naik	6417
118	Shri G Lakshminarayana	6316
119	Shri G M Harish Balayogi	6300, 6440
120	Shri Ganesh Singh	6353
121	Shri Gaurav Gogoi	6346

122	Shri Giridhari Yadav	6419
123	Shri Gopal Jee Thakur	6229
124	Shri Gurmeet Singh Meet Hayer	6399
125	Shri Gyaneshwar Patil	6220
126	Shri Harish Chandra Meena	6374
127	Shri Imran Masood	6335
128	Shri Jagadish Shettar	6334
129	Shri Jagannath Sarkar	6246
130	Shri Jagdambika Pal	6230
131	Shri Jai Prakash	6232
132	Shri Janardan Singh Sigriwal	6350
133	Shri Jaswantsinh Sumanbhai Bhabhor	6224
134	Shri K E Prakash	6296
135	Shri K Radhakrishnan	6392
136	Shri Kalipada Saren Kherwal	6430
137	Shri Kalyan Banerjee	6236
138	Shri Karti P Chidambaram	6339
139	Shri Kartick Chandra Paul	6312
140	Shri Kaushalendra Kumar	6407, 6244
141	Shri Khagen Murmu	6244, 6225, 6436, 6437
142	Shri Kishori Lal	6221
143	Shri Kodikunnil Suresh	6336
144	Shri Konda Vishweshwar Reddy	6383
145	Shri Kota Srinivasa Poojary	6244, 6309, 6440, 6437, 6436
146	Shri Krishna Prasad Tenneti	6230, 6229, 6435, 6235, 6222
147	Shri Kuldeep Indora	6301
148	Shri Lalji Verma	6401
149	Shri Lavu Sri Krishna Devarayalu	6242, 6229
150	Shri Laxmikant Pappu Nishad	6333
151	Shri Lumbaram Choudhary	6435, 6440, 6222, 6436
152	Shri M K Raghavan	6315

153	Shri M Mallesh Babu	6228
154	Shri Maddila Gurumoorthy	6361
155	Shri Madhavaneni Raghunandan Rao	6440, 6222
156	Shri Magunta Sreenivasulu Reddy	6269
157	Shri Mahesh Kashyap	6235, 6437
158	Shri Malvinder Singh Kang	6331
159	Shri Mani A	6302
160	Shri Manish Jaiswal	6364, 6235, 6437
161	Shri Manish Tewari	6298
162	Shri Manoj Kumar	6422
163	Shri Manoj Tiwari	6225, 6229, 6235
164	Shri Matheswaran V S	6370
165	Shri Mohite Patil Dhairyasheel Rajsinh	6288, 6281
166	Shri Muhammed Hamdullah Sayeed	6434
167	Shri Mukeshkumar Chandrakaant Dalal	6225, 6235
168	Shri Murari Lal Meena	6248
169	Shri N K Premachandran	6381
170	Shri Naresh Ganpat Mhaske	6245
171	Shri Navaskani K	6405
172	Shri Naveen Jindal	6283
173	Shri Neeraj Maurya	6268
174	Shri Nilesh Dnyandev Lanke	6286, 6389
175	Shri Omprakash Bhupalsinh Alias Pavan Rajenimbalkar	6414
176	Shri P C Mohan	6324, 6438
177	Shri P P Chaudhary	6235, 6436
178	Shri P V Midhun Reddy	6323
179	Shri Parimal Suklabaidya	6433
180	Shri Patel Umeshbhai Babubhai	6306

181	Shri Prabhakar Reddy Vemireddy	6216, 6269
182	Shri Pradeep Kumar Singh	6297, 6244, 6222, 6437, 6436
183	Shri Pratap Chandra Sarangi	6227, 6436, 6309, 6222
184	Shri Praveen Patel	6222, 6435, 6297, 6436
185	Shri Pushpendra Saroj	6274, 6254
186	Shri Rahul Gandhi	6264
187	Shri Rahul Kaswan	6314
188	Shri Rahul Singh Lodhi	6247
189	Shri Raja A	6234
190	Shri Rajabhau Parag Prakash Waje	6515
191	Shri Rajeev Rai	6294
192	Shri Rajesh Naranbhai Chudasama	6349
193	Shri Rajesh Ranjan	6319
194	Shri Rajesh Verma	6231, 6400
195	Shri Rajiv Pratap Rudy	6412
196	Shri Rajkumar Chahar	6437, 6440
197	Shri Rajkumar Roat	6238
198	Shri Rajmohan Unnithan	6398
199	Shri Rajpalsinh Mahendrasinh Jadav	6357, 6271
200	Shri Raju Bista	6344
201	Shri Ram Shiromani Verma	6386
202	Shri Ramashankar Vidharthi Rajbhar	6396
203	Shri Ramesh Awasthi	6406, 6297, 6222
204	Shri Ramesh Chandappa Jigajinagi	6307
205	Shri Ramvir Singh Bidhuri	6326
206	Shri Rao Rajendra Singh	6279
207	Shri Ravindra Dattaram Waikar	6245
208	Shri Ravindra Shukla Alias Ravi Kishan	6364, 6309, 6297
209	Shri Rodmal Nagar	6436

210	Shri Rudra Narayan Pany	6329
211	Shri Sachithanantham R	6390
212	Shri Sagar Eshwar Khandre	6410
213	Shri Sanatan Pandey	6258
214	Shri Sanjay Dina Patil	6281
215	Shri Sanjay Haribhau Jadhav	6272
216	Shri Sanjay Uttamrao Deshmukh	6237
217	Shri Saptagiri Sankar Ulaka	6375
218	Shri Sasikanth Senthil	6338
219	Shri Satpal Brahamchari	6371
220	Shri Saumitra Khan	6271
221	Shri Shafi Parambil	6270
222	Shri Shahu Shahaji Chhatrapati	6262
223	Shri Shankar Lalwani	6235, 6435, 6225, 6229
224	Shri Shashank Mani	6244
225	Shri Shrirang Appa Chandu Barne	6245
226	Shri Sribharat Mathukumilli	6328
227	Shri Sudhakar Singh	6342
228	Shri Sudheer Gupta	6387
229	Shri Sukanta Kumar Panigrahi	6404
230	Shri Suresh Kumar Kashyap	6391
231	Shri Suresh Kumar Shetkar	6372
232	Shri T R Baalu	6428
233	Shri Tanuj Punia	6219, 6439
234	Shri Tapir Gao	6230, 6227, 6437, 6436
235	Shri Tatkare Sunil Dattatrey	6211
236	Shri Tejasvi Surya	6297, 6229, 6222, 6436
237	Shri Tharaniventhan M S	6292
238	Shri Trivendra Singh Rawat	6303
239	Shri Ummeda Ram Beniwal	6290
240	Shri Utkarsh Verma Madhur	6423
241	Shri V K Sreekandan	6352

242	Shri Vamsi Krishna Gaddam	6395
243	Shri Ve Vaithilingam	6265
244	Shri Vijayakumar Alias Vijay Vasanth	6345
245	Shri Virendra Singh	6377
246	Shri Vishaldada Prakashbapu Patil	6291
247	Shri Vishnu Datt Sharma	6337
248	Shri Vishnu Dayal Ram	6297, 6225, 6436
249	Shri Vishweshwar Hegde Kageri	6297, 6222, 6437
250	Shri Y S Avinash Reddy	6251
251	Shri Yaduveer Wadiyar	6299
252	Shri Yogender Chandolia	6235, 6297, 6437, 6436
253	Shri Zia Ur Rehman	6341
254	Smt. Anita Nagarsingh Chouhan	6212, 6227
255	Smt. Aparajita Sarangi	6263, 6243, 6225, 6437, 6222
256	Smt. Bharti Pardhi	6245
257	Smt. Bijuli Kalita Medhi	6438
258	Smt. D K Aruna	6354
259	Smt. Delkar Kalaben Mohanbhai	6259
260	Smt. Himadri Singh	6309, 6225, 6227, 6437
261	Smt. June Maliah	6351
262	Smt. Jyotsna Charandas Mahant	6384, 6221, 6439
263	Smt. Kamaljeet Sehrawat	6244, 6235, 6297, 6222
264	Smt. Kamlesh Jangde	6440, 6435, 6222, 6436
265	Smt. Kriti Devi Debbarman	6357, 6271
266	Smt. Mahima Kumari Mewar	6235, 6437, 6436
267	Smt. Mala Rajya Laxmi Shah	6235, 6222, 6440
268	Smt. Malvika Devi	6436
269	Smt. Manju Sharma	6284, 6303
270	Smt. Poonamben Hematbhai Maadam	6267
271	Smt. Pratima Mondal	6421

272	Smt. Priyanka Gandhi Vadra	6250
273	Smt. Rachna Banerjee	6348
274	Smt. Roopkumari Choudhary	6278
275	Smt. Sanjna Jatav	6230, 6235, 6437
276	Smt. Shambhavi	6231, 6400
277	Smt. Shobhanaben Mahendrasinh Baraiya	6222, 6440, 6435, 6436
278	Smt. Smita Uday Wagh	6225
279	Smt. Supriya Sule	6281
280	Thiru Arun Nehru	6252
281	Thiru D M Kathir Anand	6253
282	Thiru Dr. S Jagathratchakan	6282
283	Thiru Thanga Tamilselvan	6432

ANNEXURE-II**(i) Ministry-wise Index to Starred Questions**

Civil Aviation	: 545, 553, 556
Food Processing Industries	: 546, 549, 552
Housing and Urban Affairs	: 557, 559
Jal Shakti	: 542
Micro, Small and Medium Enterprises	: 547, 550, 554, 560
Petroleum and Natural Gas	: 558
Power	: 541
Road Transport and Highways	: 544, 555
Tribal Affairs	: 543, 548, 551

(ii) Ministry-wise Index to Unstarred Questions

Civil Aviation	: 6219, 6225, 6226, 6257, 6271, 6282, 6292, 6296, 6304, 6307, 6324, 6334, 6343, 6345, 6346, 6350, 6358, 6367, 6370, 6372, 6382, 6384, 6393, 6400, 6406, 6410, 6412, 6436
Food Processing Industries	: 6230, 6247, 6250, 6254, 6280, 6331, 6359, 6362, 6385, 6394, 6397, 6404, 6420, 6423, 6433, 6439
Housing and Urban Affairs	: 6232, 6233, 6256, 6258, 6263, 6264, 6272, 6273, 6274, 6275, 6297, 6298, 6316, 6322, 6328, 6337, 6357, 6360, 6366, 6371, 6377, 6414, 6416, 6417, 6438
Jal Shakti	: 6213, 6214, 6215, 6231, 6245, 6246, 6253, 6276, 6277, 6286, 6287, 6288, 6289, 6290, 6295, 6303, 6314, 6317, 6319, 6325, 6329, 6330, 6332, 6338, 6348, 6351, 6352, 6353, 6365, 6368, 6376, 6381, 6383, 6386, 6388, 6389, 6391, 6427, 6437
Micro, Small and Medium Enterprises :	6211, 6212, 6217, 6220, 6237, 6239, 6241, 6244, 6251, 6265, 6266, 6269, 6278, 6281, 6284, 6294, 6302, 6321, 6341, 6349, 6354, 6361, 6374, 6395, 6399, 6408, 6409, 6413, 6425, 6430
Petroleum and Natural Gas	: 6222, 6235, 6242, 6268, 6279, 6285, 6300, 6311, 6315, 6333, 6335, 6344, 6347, 6369, 6379, 6390, 6392, 6411, 6424, 6426, 6429, 6432
Power	: 6218, 6223, 6228, 6243, 6283, 6310, 6313,

6323, 6356, 6363, 6364, 6378, 6435

Road Transport and Highways : 6221, 6229, 6234, 6236, 6238, 6240, 6248,
6249, 6262, 6267, 6270, 6305, 6306, 6312, 6318,
6320, 6326, 6327, 6336, 6339, 6340, 6342, 6355,
6373, 6387, 6396, 6398, 6401, 6402, 6403, 6405,
6407, 6415, 6419, 6421, 6434, 6440

Tribal Affairs : 6216, 6224, 6227, 6252, 6255, 6259, 6260,
6261, 6291, 6293, 6299, 6301, 6308, 6309, 6375,
6380, 6418, 6422, 6428, 6431

INTERNET

The Original Version of Lok Sabha proceedings is available on Parliament of India Website at the following address:

www.sansad.in/ls

LIVE TELECAST OF PROCEEDINGS OF LOK SABHA

Lok Sabha proceedings are being telecast live on Sansad T.V. Channel. Live telecast begins at 11 A.M. everyday the Lok Sabha sits, till the adjournment of the House.

Published under Rules 379 and 382 of the Rules of Procedure and Conduct of Business
in Lok Sabha (Seventeenth Edition)
